

Wednesday, February 4, 2026
Magha 15, 1947 (Saka)



LOK SABHA SECRETARIAT
NEW DELHI

EDITORIAL BOARD

Utpal Kumar Singh
Secretary-General
Lok Sabha

Chander Mohan
Additional Secretary

Nisha Sharma
Director

Narad Prasad Kimothi
Manoj Kumar Pankaj
Joint Director

Ajay Sharma
Editor

© 2026 Lok Sabha Secretariat

None of the material may be copied, reproduced, distributed, republished, downloaded, displayed, posted or transmitted in any form or by any means, including but not limited to, electronic, mechanical, photocopying, recording or otherwise, without the prior permission of Lok Sabha Secretariat. However, the material can be displayed, copied, distributed and downloaded for personal, non-commercial use only, provided the material is not modified and all copyright and other proprietary notices contained in the material are retained.

C O N T E N T S

**Eighteenth Series, Vol. XIII, Seventh Session, 2026/1947 (Saka)
No. 6, Wednesday, February 4, 2026/ Magha 15, 1947 (Saka)**

<u>S U B J E C T</u>	<u>P A G E S</u>
ORAL ANSWER TO QUESTION	9-18
Starred Question No. 61	
WRITTEN ANSWERS TO QUESTIONS	19-1100
(i) Starred Question Nos. 62 to 69 and 71 to 80.	19-110
(ii) Unstarred Question Nos. 691 to 738, 740 to 766, 768 to 797, 799 to 832, 834 to 847, 849 to 861 and 863 to 920.	111-1099

PAPERS LAID ON THE TABLE 1100-1109

PUBLIC ACCOUNTS COMMITTEE

36th to 38th Reports 1110

STATEMENT BY MINISTER

India-US Bilateral Trade Agreement

Shri Piyush Goyal 1111-1113

MATTERS UNDER RULE 377 1117-1137

- (i) Need to attract more Foreign Direct Investment (FDI) to support the tariff affected sectors in the country

Shri Mukeshkumar Chandrakaant Dalal 1117-1118

- (ii) Need to establish a CSD Canteen in Sabarkantha Parliamentary Constituency, Gujarat

Shrimati Shobhanaben Mahendrasinh Baraiya 1118

- (iii) Need to erect a memorial in honour of Shaheed Madho Singh, a revered freedom fighter of Ghess Movement in Bargarh, Odisha

Shri Pradeep Purohit 1118-1119

- (iv) Need to install statue of Bharat Ratna and former Prime Minister Late Shri Atal Bihari Vajpayee in Sandila, Hardoi district, Uttar Pradesh

Shri Ashok Kumar Rawat 1119-1120

- (v) Need to construct a Railway Overbridge at Baihar Railway Crossing (JJ-37) in Balaghat, Madhya Pradesh
Shrimati Bharti Pardhi 1120
- (vi) Need to restore the Old Pension Scheme for eligible employees of Swami Vivekanand National Institute of Rehabilitation Training and Research (SVNIRTAR), Cuttack, Odisha
Shri Bhartruhari Mahtab 1120-1121
- (vii) Regarding construction of a bridge on NH 55 at Gudia Kateni in Dhenkanal Parliamentary Constituency, Odisha
Shri Rudra Narayan Pany 1121-1122
- (viii) Regarding development of Satna to Chitrakoot Path as a Rampath Gaman Marg under Ramayan Circuit in Madhya Pradesh
Shri Ganesh Singh 1122-1123
- (ix) Regarding construction of a Railway Overbridge on Level Crossing No. 104 in Pindwara in Sirohi district, Rajasthan and other railway related issues
Shri Lumbaram Choudhary 1123
- (x) Need to upgrade Akola-Nagpur and Akola-Khamgaon stretches of NH-53 to six laning road in Maharashtra
Shri Anup Sanjay Dhotre 1123-1124

- (xi) Regarding infiltration of Bangladeshi nationals in Assam and their repatriation to their home country
Shri Dilip Saikia 1124-1125
- (xii) Need to establish an extension counter of CSD/ESM Canteen in Nalagarh, Solan district in Himachal Pradesh
Shri Suresh Kumar Kashyap 1125
- (xiii) Need for mandatory scrutiny of court cases where judgment are against the Government policies
Shri Atul Garg 1125-1126
- (xiv) Need to provide adequate number of rehabilitation centres alongwith financial assistance to support Autism Spectrum Disorder (ASD) patients and other Divyangjan in country
Shri Shafi Parambil 1126-1127
- (xv) Need to improve Aadhaar update services in Rajasthan
Shri Ummeda Ram Beniwal 1127
- (xvi) Need for a special recruitment drive for Nagaland Doordarshan Kendra and All India Radio, Kohima with relaxation of Hindi language proficiency test
Shri S. Supongmeren Jamir 1128
- (xvii) Need to include OPD services and diagnostics under Ayushman Bharat Scheme (PMJAY)
Sushri S. Jothimani 1128-1129

- (xviii) Need to abolish toll collection charges on NH-66
Kozhikode Bypass in Kerala
Shri M. K. Raghavan 1129-1130
- (xix) Need to provide adequate compensation to farmers
affected by Montha Cyclone
Shri Sanatan Pandey 1130
- (xx) Need to enhance the MSP of Sugarcane and
provide good quality seeds, fertilizers and pesticide
at affordable price in Uttar Pradesh
Shri Utkarsh Verma Madhur 1130-1131
- (xxi) Need for direct flight connectivity between Kolkata
and Jeddah, Saudi Arabia
Shri Yusuf Pathan 1131
- (xxii) Need to expedite granting the Geographical
Indication (GI) tag to Sholapith Craft in West
Bengal
Shrimati June Maliah 1132
- (xxiii) Regarding Railway related issues in Tamil Nadu
Shri Murasoli S. 1132-1133
- (xxiv) Need to formulate a uniform national policy to
safeguard the minor children from social media
Shri Lavu Srikrishna Devarayalu 1133-1134
- (xxv) Regarding construction of a bridge over River Kosi
in Jhanjharpur Parliamentary Constituency, Bihar
Shri Ramprit Mandal 1134-1135

(xxvi)	Regarding alleged irregularities in implementation of Pradhan Mantri Awas Yojana	
	Shri Raja Ram Singh	1135
(xxvii)	Need to implement the policy to give priority in the transfer/posting of women teachers working in KVS near their husband's place of posting	
	Dr. Rajkumar Sangwan	1135-1136
(xxviii)	Need to upgrade infrastructure, promote cargo, passenger and cruise ship services in Kollam Port in Kerala	
	Shri N. K. Premachandran	1136-1137
	MOTION OF THANKS ON THE PRESIDENT'S ADDRESS	1138-1145
	Shri G. M. Harish Balayogi	1138-1140
	Dr. Nishikant Dubey	1140-1144
	Shri P. P. Chaudhary	1145

ANNEXURE – I

(i)	Member-wise Index to Starred Questions	1147-1148
(ii)	Member-wise Index to Unstarred Questions	1149-1160

ANNEXURE – II

(i)	Ministry-wise Index to Starred Questions	1161-1162
(ii)	Ministry-wise Index to Unstarred Questions	1163-1164

OFFICERS OF LOK SABHA

THE SPEAKER

Shri Om Birla

PANEL OF CHAIRPERSONS

Shri N. K. Premachandran

Shri Jagdambika Pal

Shri P. C. Mohan

Shrimati Sandhya Ray

Shri Dilip Saikia

Kumari Selja

Shri A. Raja

Dr. Kakoli Ghosh Dastidar

Shri Krishna Prasad Tenneti

Shri Awadhesh Prasad

SECRETARY GENERAL

Shri Utpal Kumar Singh

LOK SABHA DEBATES

LOK SABHA

Wednesday, February 4, 2026/ Magha 15, 1947 (Saka)

The Lok Sabha met at Eleven of the Clock.

[HON. SPEAKER *in the Chair*]

ORAL ANSWER TO QUESTION**@Starred Question No. 61**

माननीय अध्यक्ष: प्रश्न संख्या 61, डॉ. निशिकान्त दुबे।

पीएमजीकेएवाई और पीडीएस की प्रभावकारिता

*** 61. +डॉ. निशिकान्त दुबे:**

श्री नलिन सोरेन:

क्या उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री यह बताने की कृपा करेंगे कि:

(क) झारखंड के दुमका जिले, छत्तीसगढ़, कर्नाटक, जम्मू-कश्मीर, तेलंगाना, ओडिशा के नबरंगपुर लोक सभा निर्वाचन क्षेत्र और मध्य प्रदेश के जनजातीय और ग्रामीण बहुल छिंदवाड़ा जिले और महाराष्ट्र के पालघर जिले सहित देश में प्रधान मंत्री गरीब कल्याण अन्न योजना (पीएमजीकेएवाई) और सार्वजनिक वितरण प्रणाली (पीडीएस) की पहुंच और प्रभावकारिता बढ़ाने के लिए सरकार द्वारा किए गए उपायों का ब्यौरा क्या है;

(ख) झारखंड के दुमका जिले, जम्मू-कश्मीर, तेलंगाना, ओडिशा के नबरंगपुर लोक सभा निर्वाचन क्षेत्र और मध्य प्रदेश के छिंदवाड़ा जिले सहित सभी राज्यों और संघ राज्यक्षेत्रों में राशन कार्डों के डिजिटलीकरण और वन नेशन वन राशन कार्ड (ओएनओआरसी) योजना के कार्यान्वयन की वर्तमान स्थिति क्या है;

(ग) विगत पांच वर्षों के दौरान विशेष रूप से मध्य प्रदेश, कर्नाटक, महाराष्ट्र और ओडिशा में नबरंगपुर लोक सभा निर्वाचन क्षेत्र के संदर्भ में राज्य-वार और वर्ष-वार निःशुल्क खाद्यान्न प्राप्त करने वाले

@ The sign + marked above the name of a Member indicates that the Question was actually asked on the floor of the House by that Member.

लाभार्थियों की संख्या, अंतर-राज्यीय और अंतर-जिला 'पोर्टेबिलिटी' लेन-देन और खाद्य सुरक्षा, पारदर्शिता और लाभार्थी संतुष्टि में सुधार के संबंध में क्या परिणाम दर्ज किए गए हैं;

(घ) क्या सरकार ने प्रधान मंत्री गरीब कल्याण अन्न योजना और सार्वजनिक वितरण प्रणाली में सुधारों का कोई राज्य-वार विशेषकर महाराष्ट्र और जलगांव लोक सभा निर्वाचन क्षेत्र में, आकलन किया है;

(ड.) यदि हां, तो जलगांव जिले सहित महाराष्ट्र में शामिल किए गए लाभार्थियों तथा शिकायत निवारण निष्पादन का ब्यौरा क्या है और अंतिम छोर तक वितरण संबंधी चुनौतियों का समाधान करने के लिए क्या उपाए किए गए हैं; और

(च) महाराष्ट्र के पालघर जिले में प्रधानमंत्री गरीब कल्याण अन्न योजना और सार्वजनिक वितरण प्रणाली के संबंध में विगत पांच वर्षों के दौरान जारी की गई निधियों का ब्यौरा क्या है?

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री (श्रीमती निमुबेन जयंतीभाई बांभणिया):

(क) से (च): **विवरण** सभा पटल पर रख दिया गया है।

विवरण

(क): राष्ट्रीय खाद्य सुरक्षा अधिनियम, 2013 (एनएफएसए) के तहत नियंत्रित लक्षित सार्वजनिक वितरण प्रणाली (टीपीडीएस), केंद्र और राज्य/संघ राज्य क्षेत्र सरकारों की संयुक्त जिम्मेदारी के तहत प्रचालनरत है। राज्यों/संघ राज्य क्षेत्रों के भीतर खाद्यान्नों का आबंटन, पात्र लाभार्थियों और परिवारों को चिह्नित करने, उन्हें राशन कार्ड जारी करने, पात्र लाभार्थियों को खाद्यान्न वितरण, उचित दर दुकानों (एफपीएस) की कार्यप्रणाली के पर्यवेक्षण और निगरानी आदि की प्रचालनात्मक संबंधी जिम्मेदारियां संबंधित राज्यों/संघ राज्य क्षेत्र सरकारों के पास हैं।

संघ सरकार ने प्रधानमंत्री गरीब कल्याण अन्न योजना (पीएमजीकेएवाई) के तहत लगभग 80

करोड़ प्रधानमंत्री गरीब कल्याण अन्न योजना लाभार्थियों को सभी राज्यों/संघ राज्य क्षेत्रों में उचित दर दुकानों के माध्यम से खाद्यान्नों का सुचारु वितरण करने के लिए एक मजबूत तंत्र स्थापित किया है।

सरकार की डिजिटल पहल के भाग के रूप में पीएमजीकेवाई और सार्वजनिक वितरण प्रणाली (पीडीएस) के तहत सुलभता, प्रभावशीलता को बढ़ाने के लिए, सभी राज्यों और संघ राज्य क्षेत्रों में राशन कार्ड/लाभार्थी डाटाबेस को 100% डिजिटल कर दिया गया है, जिसमें 99.9% राशन कार्ड, आधार से जुड़े हुए हैं और 99.2% लाभार्थी आधार से जुड़े हुए हैं।

इससे लाभार्थियों को अपने राशन कार्ड संख्या अथवा आधार संख्या का उपयोग करते हुए, बायोमेट्रिक प्रमाणीकरण के माध्यम से ई-पीओएस उपकरणों द्वारा उचित दर दुकानों से अपनी पूर्ण पात्रता का लाभ प्राप्त मिलेगा। इसके अलावा, एक राष्ट्र एक राशन कार्ड (ओएनओआरसी), मेरा राशन ऐप और अन्न सहायता जैसी पहलों ने खाद्य सुरक्षा लाभों की पहुंच को बढ़ाया है, विशेष रूप से प्रवासी और घुमंतू आबादी तक, जिससे पीएमजीकेवाई और पीडीएस की प्रभावशीलता में सुधार हुआ है।

(ख): वर्तमान में, देश भर में 100% राशन कार्डों का डिजिटलीकरण किया जा चुका है। राशन कार्डों की राष्ट्रव्यापी पोर्टेबिलिटी, जिसे लोकप्रिय रूप से 'एक राष्ट्र एक राशन कार्ड' (ओएनओआरसी), के नाम से जाना जाता है, सभी राज्यों और संघ राज्य क्षेत्रों में लागू है, जहां लगभग 3 करोड़ औसत मासिक लेनदेन दर्ज किए जाते हैं। इस प्रौद्योगिकी आधारित सुधार के माध्यम से, प्रधानमंत्री गरीब कल्याण अन्न योजना (पीएमजीकेवाई) के लगभग 80 करोड़ लाभार्थी देश में कहीं भी, अपनी पसंद की किसी भी उचित दर दुकान (एफपीएस) से इलेक्ट्रॉनिक प्वाइंट ऑफ सेल (ईपीओएस) उपकरण पर बायोमेट्रिक प्रमाणीकरण के द्वारा अपने उसी मौजूदा राशन कार्ड का उपयोग करके अपनी पात्रता के अनुसार खाद्यान्न का उठान करते हैं। घर पर मौजूद परिवार के सदस्य भी उसी राशन कार्ड पर अपने गृह राज्य/संघ राज्य क्षेत्र में पीएमजीकेवाई खाद्यान्न का आंशिक उठान कर सकता है।

(ग): वर्तमान में, दिनांक 1 फरवरी 2026 तक की स्थिति के अनुसार, पीएमजीकेवाई के अंतर्गत कुल

79.44 करोड़ लाभार्थियों को कवर किया जाता है जिन्हें निःशुल्क खाद्यान्न प्रति माह प्राप्त हो रहा है।

पिछले 3 वर्षों में, निःशुल्क खाद्यान्न प्रति माह प्राप्त करने वाले लाभार्थियों की सूची निम्नानुसार है:

क्र. सं.	वर्ष	राज्य/जिला	लाभार्थियों की संख्या
1	2025	मध्य प्रदेश	5,36,23,491
2		कर्नाटक	4,01,94,741
3		महाराष्ट्र	68,073,038
4		नबरंगपुर, ओडिशा	10,59,870

क्र. सं.	वर्ष	राज्य/जिला	लाभार्थियों की संख्या
1	2024	मध्य प्रदेश	5,54,18,818
2		कर्नाटक	4,01,93,000
3		महाराष्ट्र	6,84,32,163
4		नबरंगपुर, ओडिशा	11,03,025

क्र. सं.	वर्ष	राज्य/जिला	लाभार्थियों की संख्या
1	2023	मध्य प्रदेश	5,26,52,028
2		कर्नाटक	4,04,21,534
3		महाराष्ट्र	6,65,71,685
4		नबरंगपुर, ओडिशा	11,05,617

ओएनओआरसी की सुविधा बिना किसी अतिरिक्त आवश्यकता के सभी पात्र पीएमजीकेएवाई लाभार्थियों को स्वतः उपलब्ध है। इसे निर्बाध रूप से लागू किया गया है ताकि 100% पीएमजीकेएवाई लाभार्थियों (महिलाओं और प्रवासी श्रमिकों सहित) को कवर किया जा सके। अब तक, अंतर-राज्यीय और अंतरा-राज्यीय दोनों को कवर करते हुए ओएनओआरसी के तहत 201 करोड़ पोर्टेबिलिटी लेनदेन दर्ज किए गए हैं। पोर्टेबिलिटी लेनदेन की यह उच्च संख्या पीएमजीकेएवाई लाभार्थियों के बीच

ओएनओआरसी की व्यापक स्वीकृति को दर्शाती है।

अंतर-राज्यीय और अंतरा-राज्यीय पोर्टेबिलिटी लेनदेन का राज्यवार और वर्षवार ब्योरा **अनुबंध** में दिया गया है।

(घ): इस विभाग ने विभिन्न राज्यों/संघ राज्य क्षेत्रों में राष्ट्रीय खाद्य सुरक्षा अधिनियम, 2013 (एनएफएसए) के कार्यान्वयन के चरण-I (2018-20) और चरण-II (2020-23) के समवर्ती मूल्यांकन के लिए प्रतिष्ठित निगरानी संस्थानों (एमआई) को नियुक्त किया है। निगरानी संस्थानों द्वारा प्रस्तुत रिपोर्ट सार्वजनिक डोमेन में [https://nfsa.gov.in/portal/Concurrent Evaluation](https://nfsa.gov.in/portal/Concurrent_Evaluation) पर उपलब्ध हैं।

(ङ): विभाग ने सार्वजनिक वितरण प्रणाली में शिकायत निवारण को सुदृढ़ करने के लिए कई कदम उठाए हैं। प्रमुख पहलों में शामिल हैं:

1. सुदृढ़ शिकायत निवारण प्रणालियां को बनाना

- सभी राज्यों/संघ राज्य क्षेत्रों में 1967/1800 श्रृंखला की टोल-फ्री हेल्पलाइन की सार्वभौमिक उपलब्धता।
- अन्न सहायता, एक उन्नत व्हाट्सएप और आईवीआरएस आधारित शिकायत निवारण प्रणाली की शुरुआत, जिससे लाभार्थी अपनी भाषा में शिकायत दर्ज करा सकते हैं।
- मेरा राशन मोबाइल ऐप, जिससे लाभार्थी अपनी पात्रता, सदस्य और जनसांख्यिकीय विवरण, पिछले माह के वितरण की स्थिति, नजदीकी एफपीएस का पता लगा सकते हैं और सीधे ऐप के माध्यम से शिकायत दर्ज करा सकते हैं।

2. सीपीग्राम के माध्यम से बेहतर निगरानी

- राज्यों/संघ राज्य क्षेत्रों और सभी संबंधित संगठनों को सीपीग्राम के तहत निर्धारित 21-दिवसीय समयसीमा का सख्ती से पालन करने के लिए जागरूक किया गया है।

- लंबित शिकायतों की स्थिति की नियमित निगरानी सीपीग्राम के डैशबोर्ड के माध्यम से की जाती है।
- शिकायतों के एकसमान और समय पर समाधान को बढ़ावा देने के लिए राज्यों को मासिक परामर्शिका जारी की जाती है।
- जिन राज्यों/संघ राज्य क्षेत्रों में शिकायतें अधिक लंबित हैं, उन्हें सुधारात्मक कार्रवाई के लिए विशेष रूप से चिह्नित किया जाता है।

ये कदम सामूहिक रूप से शिकायत निवारण तंत्र को सुदृढ़ करते हैं, पारदर्शिता में सुधार लाते हैं और यह सुनिश्चित करने में मदद करते हैं कि सभी लाभार्थियों को समय पर और पारदर्शी तरीके से उनके यथोचित खाद्यान्न पात्रता प्राप्त हों।

(च): वित्त वर्ष 2020-21 से अब तक महाराष्ट्र राज्य (पालघर सहित) को जारी की गई निधि का विवरण निम्नानुसार है

महाराष्ट्र

(करोड़ रुपए में)

2020-21	2021-22	2022-23	2023-24	2024-25	2025-26 (दिनांक 30.01.2026 तक)
2555.74	4082.07	2725.75	3923.29	327.74	1458.49

अनुबंध

मध्य प्रदेश राज्य अंतर और अंतरा-राज्यीय पोर्टेबिलिटी लेनदेन

वर्ष	अंतर-राज्यीय लेनदेन	अंतरा-राज्यीय लेनदेन
2020	-	17,65,206
2021	-	48,65,597

2022	-	99,45,128
2023	16,190	1,45,64,873
2024	58,836	1,68,48,549
2025	58,367	1,81,85,859
कुल	133393	66175212

कर्नाटक राज्य अंतर और अंतरा-राज्यीय पोर्टेबिलिटी लेनदेन		
वर्ष	अंतर-राज्यीय लेनदेन	अंतरा-राज्यीय लेनदेन
2019	0	44,55,146
2020	0	79,84,959
2021	0	99,89,711
2022	0	1,17,92,668
2023	4	1,25,62,916
2024	0	1,24,65,740
2025	0	1,17,69,583
कुल	4	7,10,20,723

महाराष्ट्र राज्य अंतर और अंतरा-राज्यीय पोर्टेबिलिटी लेनदेन		
वर्ष	अंतर-राज्यीय लेनदेन	अंतरा-राज्यीय लेनदेन
2020	-	44,90,543
2021	-	52,84,921
2022	-	1,11,71,528
2023	2,34,020	1,17,48,227
2024	6,70,750	1,34,77,593
2025	8,74,642	1,46,62,510
कुल	17,79,412	6,08,35,322

नबरंगपुर जिला अंतर और अंतरा-राज्यीय पोर्टेबिलिटी लेनदेन		
वर्ष	अंतर-राज्यीय लेनदेन	अंतरा-राज्यीय लेनदेन
2020	0	5
2021	0	2,760
2022	0	9,037
2023	0	5,195
2024	0	5,714
2025	0	5,287
कुल	0	27,998

डॉ. निशिकान्त दुबे : माननीय अध्यक्ष जी, भारत सरकार ने गरीब कल्याण योजना के तहत बहुत अच्छा काम किया है। ... (व्यवधान) मेरा आपके माध्यम से मंत्री जी से केवल एक प्रश्न है कि इसको इफेक्टिव करने के लिए, गरीबों तक इसे पहुंचाने में कोई लूपहोल्स न हों, उसके लिए भारत सरकार क्या प्रयास कर रही है?... (व्यवधान)

11.01 hrs

At this stage, Dr. Mohammad Jawed, Sushri Mahua Moitra and some other hon. Members came and stood on the floor near the Table.

श्रीमती निमुबेन जयंतीभाई बांभणिया : माननीय अध्यक्ष महोदय, भारत सरकार ने खाद्य सुरक्षा को सबसे ज्यादा प्राथमिकता दी है। ... (व्यवधान) वर्ष 2014 के बाद माननीय प्रधान मंत्री श्री नरेन्द्र भाई मोदी जी के नेतृत्व में सरकार ने पूरे देशभर के सभी 36 राज्यों और केन्द्र शासित प्रदेशों में एनएफएसए लागू किया गया है। ... (व्यवधान) 81.356 करोड़ लाभार्थियों को उसका कवरेज दिया गया है। कोरोना के समय में भी 'प्रधान मंत्री गरीब कल्याण अन्न योजना' के तहत गरीब, जरूरतमंद और कमजोर परिवारों को आर्थिक संकट के समय भोजन की कमी से बचाया है। ... (व्यवधान)

'प्रधान मंत्री गरीब कल्याण अन्न योजना' के तहत नरेन्द्र भाई मोदी जी की सरकार ने 80.35 करोड़ लाभार्थियों को मुफ्त में राशन दिया है। ... (व्यवधान) यह विश्व का सबसे बड़ा फूड सिक्योरिटी प्रोग्राम है। यह संख्या पूरे यूरोप की जनसंख्या से भी ज्यादा है। ... (व्यवधान) इसके अलावा हमारी सरकार ने एनएफएसए को लाभ-लक्षित आबादी तक कुशलतापूर्वक पहुंचाया है। ... (व्यवधान)

'प्रधान मंत्री गरीब कल्याण अन्न योजना' को प्रभावी बनाने के लिए भारत सरकार ने कई कदम उठाए हैं। डिजिटलीकरण पर विशेष ध्यान दिया गया है। ... (व्यवधान) 100 प्रतिशत राशन कार्ड्स का डिजिटलीकरण कर दिया गया है। 99.8 परसेंट फेयर प्राइस शॉप्स पर ई-पीओएस लगाया गया है। 99.9 परसेंट राशन कार्ड्स आधार से लिंकड हैं और 99.2 परसेंट लाभार्थी आधार से जुड़े हुए हैं। ... (व्यवधान)

डॉ. निशिकान्त दुबे : अध्यक्ष महोदय, मेरे संथाल परगना में जो जिले गोड्डा, दुमका और देवघर हैं, उनमें माइग्रेंट वर्कर्स की बहुत बड़ी समस्या है और माइग्रेंट वर्कर्स जब शिफ्ट होते हैं तो उनको गरीब कल्याण योजना में राशन लेने में असुविधा होती है। ... (व्यवधान) उसके लिए भारत सरकार ने क्या प्लान बनाया है? ... (व्यवधान)

श्रीमती निमुबेन जयंतीभाई बांभणिया : माननीय अध्यक्ष महोदय, मोदी जी की सरकार ने 80.35 करोड़ लाभार्थियों को मुफ्त अनाज देने का काम किया है। ... (व्यवधान) 'वन नेशन वन राशन कार्ड' से देशभर में पोर्टेबिलिटी सुनिश्चित हो पाई है। ... (व्यवधान) अप्रवासी वर्कर्स देश में कहीं से भी ई-पीओएस के माध्यम से अपना राशन ले सकते हैं और इनके परिवारजन भी अपने घर पर अनाज ले सकते हैं। ... (व्यवधान) 'वन नेशन वन राशन कार्ड' सभी 36 राज्यों और केन्द्र शासित प्रदेशों में लागू है, जो कि पूरी एनएफएसए आबादी को कवर करता है। अभी तक 201 करोड़ 'पोर्टेबिलिटी' लेनदेन हुआ है। ... (व्यवधान) माइग्रेंट परिवारों को 469 एमएलटी अनाज डिलीवर किया गया है। हर महीने 3 करोड़ से भी ज्यादा लोग 'वन नेशन वन राशन कार्ड' से राशन ले रहे हैं। ... (व्यवधान)

माननीय अध्यक्ष : माननीय सदस्यगण, यह प्रश्न काल है। मेरी माननीय सदस्यों से अपेक्षा है कि वे प्रश्न काल में माननीय सदस्यों को बोलने दें।

... (व्यवधान)

माननीय अध्यक्ष : क्या आप सदन नहीं चलने देना चाहते हैं?

... (व्यवधान)

माननीय अध्यक्ष : सदन में मर्यादित आचरण और व्यवहार करना सभागृह में सभी माननीय सदस्यों की जिम्मेदारी है। इसलिए मेरा आग्रह रहता है कि सभा में मर्यादित आचरण हो, मर्यादित व्यवहार हो। यह सभागृह आप सबका है। इसकी मर्यादा और गरिमा को बनाए रखना आप सबकी जिम्मेदारी है।

WRITTEN ANSWERS TO QUESTIONS

(i) Starred Question Nos. 62 to 69 and 71 to 80

DIGITAL INDIA INTERNSHIP SCHEME IN ANDHRA PRADESH***62. SHRI LAVU SRIKRISHNA DEVARAYALU:**

Will the Minister of **ELECTRONICS AND INFORMATION TECHNOLOGY** be pleased to state:

- (a) the number of students from Andhra Pradesh who have completed internships under the Digital India Internship Scheme since its inception;
- (b) the details of the universities/colleges and the courses/programmes pursued by those students, year and district-wise;
- (c) whether the Government is considering or proposing to expand the Digital India Internship Scheme to other Indian cities beyond New Delhi with a view to improve accessibility for students from rural and remote areas including those from Andhra Pradesh;
- (d) if so, the details and timeline of such expansion to additional locations; and
- (e) the steps taken by the Government to increase scheme participation among students in rural and marginalized districts of Andhra Pradesh?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

- (a) to (e): Government has launched the Digital India programme with the vision

of transforming India into a digitally empowered society and a knowledge-based economy, by ensuring digital access, digital inclusion, digital empowerment and bridging the digital divide. The Digital India Internship Scheme provides students with practical experience in various pillars of Digital India initiative and helps them in enhancing their skills and employability. The interns work on policy and implementation issues and contribute to driving digital transformation in the country.

The Digital India Internship Scheme is a pan-India initiative, and students from any part of India, including rural, remote and aspirational districts, are eligible to apply and participate.

Since its inception in 2018, 331 students have successfully completed the internship under the Digital India Internship Scheme, including nine from Andhra Pradesh. The details of the universities/colleges and the courses/programmes pursued by the students from Andhra Pradesh, are given in the **Statement**.

The Government has put in facilitation measures under Digital India Internship Scheme such as online application through a pan-India portal, inclusive eligibility norms, real-project-based internship exposure, and financial incentives, which together aim to increase accessibility and participation by students.

STATEMENT**Details of Interns**

S. No.	Year	District	Course pursued	University/ College
1	2019	Guntur, Andhra Pradesh	Integrated M.Tech	ABV IIIT Gwalior
2	2021	Tirupati, Andhra Pradesh	B.Tech	Jawaharlal Nehru Technological University, Anantapur
3	2021	Visakhapatnam, Andhra Pradesh	B.Tech	Bennett University, Greater Noida
4	2021	Vijayawada, Andhra Pradesh	B.Tech	Bennett University, Greater Noida
5	2023	Chittoor, Andhra Pradesh	B.Tech	Sree Vidya Niketan Engineering Collage
6	2024	Vishakhapatnam, Andhra Pradesh	B.Tech	Rajiv Gandhi University of Knowledge Technologies Ongole Campus
7	2024	West Godavari, Andhra Pradesh	B.Tech	Sagi Rama Krishnan Rajiv Engineering Collage
8	2025	Vijayawada, NTR, Andhra Pradesh	B.Tech	Velagapudi Ramakrishna Siddhartha Engineering College, Vijayawada
9	2025	Srikakulam, Andhra Pradesh	B.Tech	Vignans Institute of Information Technology, Visakhapatnam

VANDE BHARAT SLEEPER TRAINS IN KERALA

***63. SHRI K. C. VENUGOPAL:**

SHRI ANTO ANTONY:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether the Government plans to introduce Vande Bharat Sleeper trains in Kerala and if so, the details thereof including the timeline for rollout and the number of trains allocated to the State;
- (b) the details of the specific routes proposed for Vande Bharat Sleeper trains in Kerala including expected reductions in travel time on this count;
- (c) whether the Government is aware of the persistent overcrowding on Kerala's coastal railway routes via Alappuzha including the Ernakulam-Thiruvananthapuram corridor, where MEMU/passenger trains face severe capacity issues leading to passengers fainting, reduced coaches and inadequate services during peak hours;
- (d) if so, the details of the measures being taken to address this overcrowding including addition of coaches for MEMU trains, fastening of track doubling along with any plans for new trains/Vande Bharats for capacity enhancements;
- (e) whether the Government proposes to introduce additional reservation quotas including a student quota in Vande Bharat Sleeper Trains and if so, the details thereof;

- (f) whether the dynamic pricing system is applicable to Vande Bharat Sleeper trains and if so, the details thereof; and
- (g) whether the introduction of dynamic pricing system will increase ticket fare equivalent or higher than airfare and if so, the details thereof?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (g): As the railway network straddles across State boundaries, trains are introduced across such boundaries as per network requirement. Presently, on originating/terminating basis, the following six Vande Bharat (Chair Car) train services are catering to the needs of various stations located in the State of Kerala:

- i. 20631/32 Mangaluru Central - Thiruvananthapuram Vande Bharat Express
- ii. 20633/34 Kasaragod-Thiruvananthapuram Vande Bharat Express
- iii. 26651/52 Ernakulam-Bengaluru Vande Bharat Express

On end to end basis, Ernakulam-Thiruvananthapuram sector is being served by **118** train services, while Ernakulam- Alappuzha sector is catered by **65** train services while Alappuzha-Thiruvananthapuram sector is catered by **52** train services.

Train services over Ernakulam-Thiruvananthapuram sector

SN	Train number and name
1	12075/76 Kozhikode – Thiruvananthapuram Central Jan Shatabdi Express
2	12081/82 Kannur – Thiruvananthapuram Central Jan Shatabdi Express
3	12201/02 Lokmanya Tilak (T) – Thiruvananthapuram North Garib Rath Express
4	12218/17 Chandigarh - Thiruvananthapuram North Express
5	12257/58 Yesvantpur – Thiruvananthapuram North Garib Rath Express
6	12432/31 Hazrat Nizamuddin – Thiruvananthapuram Central Rajdhani Express
7	12484/83 Amritsar - Thiruvananthapuram North Express
8	12508/07 Silchar – Thiruvananthapuram Central Express
9	12511/12 Gorakhpur - Thiruvananthapuram North Express
10	12623/24 MGR Chennai Central – Thiruvananthapuram Central Express
11	12626/25 New Delhi–Thiruvananthapuram Central Express
12	12644/43 Hazrat Nizamuddin–Thiruvananthapuram Central Express
13	12660/59 Shalimar – Nagercoil Express
14	12695/96 MGR Chennai Central – Thiruvananthapuram Central Express

15	12697/98 MGR Chennai Central – Thiruvananthapuram Central Express
16	12777/78 SSS Hubballi - Thiruvananthapuram North (Kochuveli) Express
17	16128/27 Guruvayur - Chennai Egmore Express
18	16301/02 Shoranur–Thiruvananthapuram Central Express
19	16303/04 Ernakulam–Thiruvananthapuram Central Express
20	16311/12 Shri Ganganagar - Thiruvananthapuram North (Kochuveli) Express
21	16315/16 Mysuru - Thiruvananthapuram North (Kochuveli) Express
22	16318/17 Shri Mata Vaishno Devi Katra – Kanniyakumari Express
23	16320/19 SMVT Bengaluru - Thiruvananthapuram North (Kochuveli) Express
24	16330/29 Mangaluru – Nagercoil Amrit Bharat Express
25	16331/32 Chhatrapati Shivaji Maharaj (T) – Thiruvananthapuram Central Express
26	16333/34 Veraval –Thiruvananthapuram Central Express
27	16335/36 Gandhidham – Nagercoil Express
28	16341/42 Guruvayur – Thiruvananthapuram Central Express
29	16344/43 Rameswaram – Thiruvananthapuram Central Express

30	16345/46 Lokmanya Tilak (T) – Thiruvananthapuram Central Express
31	16348/47 Mangaluru Central – Thiruvananthapuram Central Express
32	16350/49 Nilambur Road - Thiruvananthapuram North (Kochuveli) Express
33	16356/55 Mangaluru Jn. - Thiruvananthapuram North (Kochuveli) Express
34	16381/82 Pune – Kanniyakumari Express
35	16526/25 KSR Bengaluru - Kanniyakumari Express
36	16561/62 Yesvantpur - Thiruvananthapuram North (Kochuveli) Express
37	16603/04 Mangaluru Central –Thiruvananthapuram Central Express
38	16605/06 Mangaluru Central –Thiruvananthapuram Central Express
39	16630/29 Mangaluru Central –Thiruvananthapuram Central Express
40	16649/50 Mangaluru Central – Kanniyakumari Express
41	17041/42 Charlapalli - Thiruvananthapuram North Amrit Bharat Express
42	19260/59 Bhavnagar Terminus - Thiruvananthapuram North (Kochuveli) Express
43	19578/77 Jamnagar – Tirunelveli Express
44	20629/30 Secunderabad – Thiruvananthapuram Central Express
45	20631/32 Mangaluru Central – Thiruvananthapuram Central Vande Bharat Express

46	20633/34 Kasargod – Thiruvananthapuram Central Vande Bharat Express
47	20910/09 Porbandar - Thiruvananthapuram North (Kochuveli) Express
48	20924/23 Gandhidham – Tirunelveli Express
49	20932/31 Porbandar - Thiruvananthapuram North (Kochuveli) Express
50	22113/14 Lokmanya Tilak (T) – Thiruvananthapuram North (Kochuveli) Express
51	22207/08 MGR Chennai Central – Thiruvananthapuram Central Express
52	22504/03 Dibrugarh - Kanniyakumari Express
53	22619/20 Bilaspur – Tirunelveli Express
54	22634/33 Hazrat Nizamuddin – Thiruvananthapuram Central Express
55	22642/41 Shalimar – Thiruvananthapuram Central Express
56	22645/46 Indore – Thiruvananthapuram North (Kochuveli) Express
57	22647/48 Korba – Thiruvananthapuram North (Kochuveli) Express
58	22654/53 Hazrat Nizamuddin – Thiruvananthapuram Central Express
59	22660/59 Yog Nagari Rishikesh – Thiruvananthapuram North (Kochuveli) Express

Train services over Ernakulam- Alappuzha sector

SN	Train number and name
1	16127/28 Guruvayur - Chennai Egmore Express
2	16603/04 Mangaluru Central - Thiruvananthapuram Central Express
3	12697/98 Chennai Central - Thiruvananthapuram Central Express
4	12643/44 Hazrat Nizamuddin - Thiruvananthapuram Central Express
5	16331/32 Chhatrapati Shivaji Maharaj Terminus - Thiruvananthapuram Central Express
6	22207/08 Chennai Central - Thiruvananthapuram Central Express
7	16355/56 Mangaluru - Thiruvananthapuram North (Kochuveli) Express
8	16315/16 Mysuru - Thiruvananthapuram North (Kochuveli) Express
9	16341/42 Guruvayur - Thiruvananthapuram Central Express
10	12217/18 Chandigarh - Kochi Ernakulam Express
11	22659/60 Yog Nagari Rishikesh - Thiruvananthapuram North (Kochuveli) Express
12	12483/84 Amritsar - Thiruvananthapuram North (Kochuveli) Express
13	22639/40 Chennai Central - Alappuzha Express
14	20931/32 Indore - Thiruvananthapuram North (Kochuveli) Express
15	20909/10 Porbandar - Thiruvananthapuram North (Kochuveli) Express

16	19577/78 Jamnagar - Tirunelveli Express
17	12511/12 Gorakhpur - Kochi Ernakulam Express
18	22645/46 Indore - Thiruvananthapuram North (Kochuveli) Express
19	16307/08 Kannur - Alappuzha Express
20	16345/46 Lokmanya Tilak Terminus - Thiruvananthapuram Central Express
21	13351/52 Dhanbad - Alappuzha Express
22	22641/42 Shalimar - Thiruvananthapuram Central Express
23	22633/34 Hazrat Nizamuddin - Thiruvananthapuram Central Express
24	20923/24 Gandhidham - Tirunelveli Express
25	16605/06 Mangaluru Central - Thiruvananthapuram Central Express
26	22619/20 Bilaspur - Tirunelveli Express
27	12075/76 Kozhikode - Thiruvananthapuram Central Janshatabdi Express
28	66300 Ernakulam - Alappuzha MEMU
29	66309/66310 Ernakulam - Kollam MEMU
30	66313/66314 Ernakulam - Alappuzha Passenger
31	56319/56320 Ernakulam - Kayamkulam Passenger
32	12431/12432 Hazrat Nizamuddin - Thiruvananthapuram Central Rajdhani Express

33	20631/20632 Mangaluru Central - Thiruvananthapuram Central Vande Bharat Express

Train services over Alappuzha-Thiruvananthapuram sector

SN	Train name and number
1	16127/28 Guruvayur - Chennai Egmore Express
2	16603/04 Mangaluru Central - Thiruvananthapuram Central Express
3	12697/98 Chennai Central - Thiruvananthapuram Central Express
4	22207/08 Chennai Central - Thiruvananthapuram Central Express
5	16331/32 Chhatrapati Shivaji Maharaj Terminus - Thiruvananthapuram Central Express
6	12643/44 Hazrat Nizamuddin - Thiruvananthapuram Central Express
7	16355/56 Mangaluru - Thiruvananthapuram North Express
8	16315/16 Mysuru - Thiruvananthapuram North Express
9	16341/42 Guruvayur - Thiruvananthapuram Central Express
10	12483/84 Amritsar - Thiruvananthapuram North Express
11	12217/18 Chandigarh - Kochi Ernakulam Express
12	22659/60 Yog Nagari Rishikesh - Thiruvananthapuram North Express
13	20931/32 Indore - Thiruvananthapuram North Express

14	19577/78 Jamnagar - Tirunelveli Express
15	20909/10 Porbandar - Thiruvananthapuram North Express
16	12511/12 Gorakhpur - Kochi Ernakulam Express
17	22645/46 Indore - Thiruvananthapuram North Express
18	20631/32 Mangaluru Central - Thiruvananthapuram Central Vande Bharat Express
19	16345/46 Lokmanya Tilak Terminus - Thiruvananthapuram Central Express
20	22641/42 Shalimar - Thiruvananthapuram Central Express
21	22633/34 Hazrat Nizamuddin - Thiruvananthapuram Central Express
22	20923/24 Gandhidham - Tirunelveli Express
23	16605/06 Mangaluru Central - Thiruvananthapuram Central Express
24	12075/76 Kozhikode - Thiruvananthapuram Central Jan Shatabdi Express
25	12431/32 Hazrat Nizamuddin - Thiruvananthapuram Central Rajdhani Express
26	22619/20 Bilaspur - Tirunelveli Express

Besides, introduction of new train services, including Vande Bharat sleeper services, is an on-going process.

The speed and travel time of train services, is dependent *inter alia* on capacity of the section concerned, availability of path and terminals etc.

Increased accommodation:

The passenger volume over various sections of Indian Railways including Kerala's coastal Railway routes via Alappuzha, including the Ernakulam-Thiruvananthapuram corridor is not uniform throughout the year and it varies over lean and peak periods. During peak rush periods, the occupancy of the trains especially on popular routes remains full whereas during lean period and on less popular routes, there is sub optimal utilization.

Indian Railways (IR) have significantly increased the facilities for passengers demanding general class travel. During the last financial year 2024-25 alone, 1250 general coaches have been utilised in various long-distance trains.

To cater to the travel demand of the low and middle income families, Indian Railways have taken up manufacturing of 17,000 non-AC coaches (general/sleeper).

On IR, the percentage of non-AC coaches, is about 70% as indicated below:

Table 1: Distribution of coaches:

Non-AC coaches (general and sleeper)	~57,200	~70%
AC coaches	~25,000	~30%
Total coaches	~82,200	100%

Due to higher availability of general coaches, the number of passengers traveling in general/ unreserved coaches has shown an increasing trend as shown below:

Table 2 : Passengers in general/unreserved coaches:

Year	Nos. of Passengers
2020-21	99 Cr (Covid year)
2021-22	275 Cr (Covid year)
2022-23	553 Cr
2023-24	609 Cr
2024-25	651 Cr

The number of seats available for non-AC passengers has also increased.

The current composition is as follows:

Table 3: Distribution of seats:

Non-AC seats	~ 54 lakhs	~ 78%
AC seats	~ 15 lakhs	~ 22%
Total	~ 69 lakhs	100%

Moreover, to provide greater accommodation for the passengers using General and non-AC Sleeper Coaches, the extant policy regarding composition

of Mail/Express trains provides for 12 (Twelve) General class & Sleeper class non- AC coaches and 08 (eight) AC-Coaches, in a train of 22 coaches, thereby providing greater accommodation for the passengers using General and non-AC Sleeper Coaches.

Accordingly, Mail/Express trains serving stations located in Kerala has been standardised to have minimum 04 unreserved coaches. Further, since April, 2025, Mail/Express and Passenger trains have been permanently augmented utilising 8 unreserved Coaches and 04 pairs of MEMU train services operated with 12-Car have been augmented to 16-Car MEMU services. Further, to cater to the stations located in Kerala, 66325/66236 Nilambur Road - Shoranur MEMU has been introduced w.e.f 24.08.2025 and 56115/56116 Thirur - Guruvayur Passenger has been introduced w.e.f. 26.01.2026.

Railway Network

To strengthen the railway network in Kerala, the following surveys have been sanctioned:

SN	Route	Length (Km)
1	Shoranur-Mangalore 3rd & 4th Line	307
2	Coimbatore-Shoranur 3 rd & 4 th line	99
3	Shoranur – Ernakulam 3 rd Line	106
4	Ernakulam-Kayankulam 3 rd line (via Kottayam)	115
5	Kayankulam-Thiruvananthapuram 3 rd Line	105

6	Thiruvananthapuram-Nagercoil 3 rd Line	71
7	Turavur-Ambalappuzha Doubling	46

After firming up of Detailed Project Report (DPR), sanctioning of project requires consultation with various stake-holders including State Governments and necessary approvals viz. appraisal of NITI Aayog, Ministry of Finance etc. As sanctioning of projects is a continuous and dynamic process, exact timelines cannot be fixed.

Kerala:-

Budget allocation in the recent years has increased significantly. Budget allocation for infrastructure projects and safety works, falling fully/partly in the State of Kerala is as under:-

Period	Outlay
2009-14	₹ 372 crore/year
2025-26	₹3,042 crore (more than 8 times)

As on 01.04.2025, 06 projects (02 new line and 04 doubling) of 266 km length, costing ₹9,415 crore falling fully/partly in Kerala are sanctioned.

The summary is as under:-

Category	No. of projects	Total Length	Length Commissioned	Balance to complete	Expenditure upto March 2025 (₹ in Crore)
New line	02	146 km	0 km	146 km	309
Doubling /multitracking	04	120 km	26 km	94 km	2,941
Total	06	266 km	26 km	240 km	3,250

Details of some of the recently completed projects falling fully/partly in Kerala are as under:

SN	Project	Cost (₹ in Crores)
1	Dindigul-Pollachi-Palghat & Pollachi-Coimbatore gauge conversion (217 km)	1,360
2	Quilon-Tirunelveli-Tiruchendur gauge conversion (357 km)	1,122
3	Mulanturutti-Kuruppantara doubling (24 km)	303
4	Chenganur-Chingavanam doubling (27 km)	436
5	Ambalapuzha-Haripad doubling (18 km)	346
6	Kurruppanthara-Chingavanam doubling (27 km)	749

Some of the projects falling fully/partly in Kerala which have been taken up are as under:

SN	Project	Cost (₹ in Crores)
1	Tirunnavaya – Guruvayur new line (35 Km)	138
2	Angamali-Sabarimala new line (111 km)	3,801
3	Ernakulam-Kumbalam doubling (8 km)	595
4	Kumbalam-Thuravur doubling (16 km)	803
5	Trivandrum- Kanyakumari doubling (87 km)	3,786
6	Shoranur - Vallathol doubling (10 km)	367

Execution of important infrastructure projects falling fully/partly in the State of Kerala are held up due to delay in land acquisition. Status of land acquisition in the State of Kerala is as under:

Total Land required for Projects in Kerala	476 ha
Land Acquired	65 ha (14%)
Balance Land to be acquired	411 ha (86%)

Railway had deposited ₹1,975 crore for land acquisition to Government of Kerala. Support of the Government of Kerala is needed to expedite the land acquisition. For instance, details of some major projects which are delayed due to land acquisition are as under:-

SN	Name of the project	Total land required (in Ha)	Land acquired (in Ha)	Balance Land to be acquired (in Ha)
1.	Angamali - Sabarimala new line (111 km)	416	24	392
2.	Ernakulam – Kumbalam Patch doubling (8 km)	4	3	1
3.	Kumbalam – Turavur Patch doubling (16 km)	10	9	1
4.	Shoranur - Vallathol doubling (10 km)	5	0	5

Government of India is geared up to execute projects, however success depends upon the support of Government of Kerala.

Sanction of any railway project depend upon many parameters/factors which include the following:

- Anticipated traffic projections and remunerativeness of the proposed route
- First and last mile connectivity provided by the project
- Connection of missing links and providing additional route
- Augmentation of congested/saturated lines
- Demands raised by State Governments/Central Ministries/Public representatives
- Railway's own operational requirements
- Socio-economic considerations

- Overall availability of funds

Completion of Railway project/s depends on various factors which include the following:

- Land acquisition by State Government
- Forest clearance
- Shifting of infringing utilities
- Statutory clearances from various authorities
- Geological and topographical conditions of area
- Law and order situation in the area of project site
- Number of working months in a year for particular project site etc.

All these factors affect the completion time and cost of the project/s.

Reservation quota:

There is Ladies quota, quota for Persons with Disabilities (PWD), Senior Citizen quota and Duty Pass quota as per existing instructions issued from time to time.

Vande Bharat Sleeper Express introduced over Indian Railways has an all inclusive basic fare structure. No dynamic pricing is applicable in this train.

वंदे भारत स्लीपर रेक का विनिर्माण

***64. श्री चंदन चौहान:**

श्री यदुवीर वाडियार:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) देश में भारतीय रेल द्वारा विनिर्मित किए जा रहे रेल रैकों का ब्यौरा क्या है;
- (ख) देश में विशेषकर झारखंड में वंदे भारत शयनयान रेलगाड़ियों के लिए प्रस्तावित/निर्माणाधीन रेल रैकों की संख्या की स्थिति क्या है;
- (ग) इन रेल रैकों के निर्माण को पूरा करने के लिए प्रस्तावित समय-सीमा का ब्यौरा क्या है और इन्हें कब तक नियमित यात्री सेवा में शामिल किया जाना है;
- (घ) डिजाइन और कार्य-निष्पादन विशिष्टताओं के संदर्भ में वंदे भारत शयनयान रेलगाड़ियों की गति, इनमें उपलब्ध सुविधाओं, सुरक्षा विशेषताओं और यात्रियों की सुविधा के संदर्भ में पारंपरिक रात्रिकालीन रेलगाड़ियों की तुलना में इनकी विशेषताएं क्या हैं;
- (ङ) वंदे भारत शयनयान रैक के लिए प्रस्तावित विनिर्माण और नेटवर्क विस्तार योजना क्या है;
- (च) क्या सरकार का विचार दिल्ली से कच्छ तक और दरभंगा से सीतामढ़ी, अयोध्या धाम होते हुए दिल्ली तक वंदे भारत शयनयान रेलगाड़ियों की सीधी रेलगाड़ी सेवा शुरू करने का है और यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं;
- (छ) क्या सरकार का विचार निकट भविष्य में मध्य प्रदेश के प्रमुख मार्गों (विशेष रूप से इटारसी-नागपुर और छिंदवाड़ा से जुड़े रेल मार्गों पर), पूर्वोत्तर भारत, भोपाल-पटना, भोपाल-अयोध्या, दरभंगा से सीतामढ़ी, अयोध्या धाम के रास्ते दिल्ली तक और आंध्र प्रदेश तथा महाराष्ट्र के पालघर जिले में वंदे भारत शयनयान रेलगाड़ियों की सेवाएं शुरू करने का है और यदि हां, तो प्रस्तावित मार्गों सहित तत्संबंधी ब्यौरा क्या है;
- (ज) क्या सरकार का विचार नेटवर्क विस्तार में महाराष्ट्र के पालघर जिले सहित बेहतर संपर्क प्रदान करने का है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(झ) बीएचईएल, बेंगलुरु में विनिर्माण किए गए रेल रेकों और कर्षण उपकरणों की संख्या कितनी है और अगले दो वर्षों में इनकी अनुमानित संख्या क्या है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (झ): भारतीय रेल की उत्पादन इकाइयां वंदे भारत, नमो भारत, रैपिड और क्षेत्रीय मेट्रो रेकों, कोलकाता मेट्रो रेकों, अमृत भारत और मेनलाइन एलएचबी सवारी डिब्बों जैसे ट्रेनसेटों सहित विभिन्न प्रकार के यात्री चल स्टॉक का विनिर्माण कर रही हैं।

लंबी दूरी की यात्रा के लिए, वंदे भारत एक्सप्रेस के स्लीपर संस्करण को स्वदेशी रूप से डिजाइन और विकसित किया गया है। इस तरह की दो रेलगाड़ियां पहले ही विनिर्मित की जा चुकी हैं। गहन परीक्षणों के बाद, वर्तमान में हावड़ा और कामाख्या के बीच इनका परिचालन किया जा रहा है। वंदे स्लीपर जैसे नए चल स्टॉक के विकास की प्रक्रिया के लिए एक समग्र दृष्टिकोण की आवश्यकता होती है, जिसमें सुरक्षित, विश्वसनीय और आरामदायक यात्रा सुनिश्चित करने के लिए प्रौद्योगिकीय नवोन्मेष, कार्यनीतिक योजना और विनिर्माण का संयोजन होता है। इसमें प्रोटोटाइप का विकास, गहन परीक्षण और प्रयोग शामिल होते हैं, जिनके बाद श्रृंखलाबद्ध उत्पादन किया जाता है।

वंदे भारत स्लीपर रेलगाड़ी विनिर्माण कार्यक्रम को बीईएमएल और सवारी डिब्बा कारखाना, चेन्नई और प्रौद्योगिकी भागीदारों द्वारा प्रोटोटाइप विकास, परीक्षण और श्रृंखला उत्पादन के माध्यम से चरणबद्ध तरीके से निष्पादित किया जा रहा है।

इन रेलगाड़ियों को मांग और परिचालनिक तत्परता के आधार पर नियमित यात्री सेवा में चरणबद्ध तरीके से शामिल किया जाएगा। वंदे भारत स्लीपर ट्रेनसेटों के कुल 260 रेकों के विनिर्माण की योजना बनाई गई है।

यात्रियों के यात्रा अनुभव को बेहतर बनाने और सुरक्षित और आरामदायक यात्रा के मामले में

नए मानक स्थापित करने के लिए, इन ट्रेनसेटों में आधुनिक सवारी डिब्बों के साथ उन्नत संरक्षा सुविधाएं और यात्री सुविधाएं प्रदान की गई हैं:

- झटका मुक्त सेमी परमामेंट कपलर एवं एंटी-क्लाइम्बर।
- कवच से सुसज्जित।
- 180/160 किमी प्रति घंटे के डिजाइन/परिचालन गति के साथ उच्चतर त्वरण।
- ईएन मानकों के अनुरूप कारबॉडी का दुर्घटना-रोधी डिजाइन।
- अग्नि संरक्षा मानकों के अनुपालन के लिए प्रत्येक सवारी डिब्बे के अंत में अग्नि अवरोधक दरवाजे।
- बेहतर अग्नि संरक्षा-विद्युत कैबिनेटों और शौचालयों में एरोसोल आधारित अग्नि संसूचन और शमन प्रणाली।
- ऊर्जा दक्षता के लिए रिजेनरेटिव ब्रेकिंग प्रणाली।
- यात्री क्षेत्र के अंदर स्वच्छता मानकों में सुधार के लिए अनुकूलित हवा से 99% हानिकारक बैक्टीरिया को निष्क्रिय करने के लिए, एयर कंडीशनिंग इकाइयों में स्वदेशी रूप से विकसित यूवी-सी लैंप आधारित विसंक्रमण प्रणाली लगाई गई है।
- केंद्रीय रूप से नियंत्रित स्वचालित प्लग दरवाजे और पूरी तरह से सीलबंद चौड़े गैंगवे।
- सभी सवारी डिब्बों में सीसीटीवी।
- आपातकालीन स्थिति में यात्री और गाड़ी प्रबंधक/लोको पायलट के बीच संप्रेषण के लिए आपातकालीन टॉक-बैक इकाई।
- दिव्यांग यात्रियों के लिए ड्राइविंग कोच में दोनों तरफ विशेष शौचालय।
- यात्री सुविधाओं जैसे वातानुकूलन, सैलून प्रकाश व्यवस्था आदि की स्थिति की बेहतर

निगरानी के लिए केंद्रीकृत सवारी डिब्बा निगरानी प्रणाली।

- ऊपर की शायिकाओं पर चढ़ने में सुगमता के लिए एर्गोनॉमिक रूप से डिज़ाइन की गई सीढ़ी।

किसी भी मार्ग/खंड पर वंदे भारत स्लीपर सहित, नई रेलगाड़ी सेवाएं शुरू करना विभिन्न कारकों पर निर्भर करता है, जिनमें शामिल हैं:

- संबंधित खंड की क्षमता
- पथ की उपलब्धता
- अपेक्षित चल स्टॉक की उपलब्धता
- चल स्टॉक के लिए उपयुक्त अवसंरचना की उपलब्धता
- रेलपथ और अन्य परिसंपत्तियों की अनुरक्षण आवश्यकता

वर्तमान में, दिल्ली-भुज रेलखंड को निम्नलिखित 03 जोड़ी रेलगाड़ी सेवाओं द्वारा सेवित किया जाता है।

दिल्ली-भुज रेलखंड:	
1	14311/14312 बरेली-भुज आला हजरत एक्सप्रेस
2	14321/14322 बरेली-भुज एक्सप्रेस
3	20984/20985 दिल्ली सराय रोहिल्ला-भुज एक्सप्रेस

इसके अलावा, आद्योपांत आधार पर, दिल्ली-दरभंगा रेलखंड को 04 जोड़ी नियमित सेवाओं द्वारा सेवित किया जाता है जबकि दरभंगा-अयोध्या धाम रेलखंड को 04 जोड़ी रेलगाड़ियों जिनमें 02 जोड़ी रेलगाड़ियां सीतामढ़ी के रास्ते चलती हैं, द्वारा सेवित किया जाता है:

दरभंगा-दिल्ली रेलखंड:	
1	12565/12566 दरभंगा-नई दिल्ली बिहार संपर्क क्रांति एक्सप्रेस
2	12561/12562 जयनगर-नई दिल्ली स्वतंत्रता सेनानी एक्सप्रेस

3	12435/12436 जयनगर-आनंद विहार गरीब रथ एक्सप्रेस
4	15557/15558 आनंद विहार (टी)-दरभंगा अमृत भारत एक्सप्रेस (सीतामढ़ी के रास्ते)

दरभंगा-अयोध्या धाम रेलखंड:	
1	15561/15562 दरभंगा-गोमतीनगर अमृत भारत एक्सप्रेस (सीतामढ़ी के रास्ते)
2	15557/15558 दरभंगा-आनंद विहार (टी) अमृत भारत एक्सप्रेस (सीतामढ़ी के रास्ते)
3	14649/14650 जयनगर-अमृतसर सरयू यमुना एक्सप्रेस
4	19165/19166 दरभंगा-अहमदाबाद साबरमती एक्सप्रेस

इसी प्रकार इटारसी-नागपुर, भोपाल-पटना और भोपाल-अयोध्या रेलखंडों को क्रमशः 57 जोड़ी, 05 जोड़ी और 04 जोड़ी रेलगाड़ी सेवाओं द्वारा सेवित किया जा रहा है। उपर्युक्त उल्लिखित रेलखंडों की सूची निम्नानुसार है:

इटारसी-नागपुर रेलखंड:	
1	11045/11046 धनबाद-कोल्हापुर दीक्षाभूमि एक्सप्रेस
2	12159/12160 जबलपुर-अमरावती एक्सप्रेस
3	12193/1219 जबलपुर-यशवंतपुर एक्सप्रेस
4	12295/12296 दानापुर -एसएमवीटी बेंगलुरु संघमित्रा एक्सप्रेस
5	12405/12406 हजरत निजामुद्दीन-भुसावल एक्सप्रेस
6	12409/12410 हजरत निजामुद्दीन-रायगढ़ गोंडवाना एक्सप्रेस
7	12511/12512 गोरखपुर-तिरुवनंतपुरम नॉर्थ राप्ती सागर एक्सप्रेस
8	12521/12522 बरौनी-एरणाकुलम राप्ती सागर एक्सप्रेस
9	12539/12540 लखनऊ-यशवंतपुर एक्सप्रेस
10	12577/12578 दरभंगा-मैसूर बागमती एक्सप्रेस
11	12589/12590 गोरखपुर-चर्लपल्ली एक्सप्रेस
12	12591/12592 गोरखपुर-यशवंतपुर एक्सप्रेस
13	12615/12616 नई दिल्ली-एमजीआर चेन्नई सेंट्रल ग्रैंड ट्रंक एक्सप्रेस

14	12621/12622 नई दिल्ली-एमजीआर चेन्नई सेंट्रल तमिलनाडु एक्सप्रेस
15	12625/12626 नई दिल्ली-तिरुवनंतपुरम सेंट्रल केरल एक्सप्रेस
16	12641/12642 हजरत निजामुद्दीन-कन्याकुमारी तिरुक्कुरल एक्सप्रेस
17	12643/12644 हजरत निजामुद्दीन-तिरुवनंतपुरम सेंट्रल स्वर्ण जयंती एक्सप्रेस
18	12645/12646 हजरत निजामुद्दीन-एरणाकुलम मिलेनियम एक्सप्रेस
19	12647/12648 हजरत निजामुद्दीन-कोयंबटूर कोंगु एक्सप्रेस
20	12669/12670 छपरा -एमजीआर चेन्नई सेंट्रल गंगा कावेरी एक्सप्रेस
21	12721/12722 हजरत निजामुद्दीन-हैदराबाद डेक्कन दक्षिण एक्सप्रेस
22	12791/12792 दानापुर-सिकंदराबाद एक्सप्रेस
23	12803/12804 हजरत निजामुद्दीन-विशाखपट्टणम स्वर्ण जयंती एक्सप्रेस
24	12807/12808 हजरत निजामुद्दीन-विशाखपट्टणम समता एक्सप्रेस
25	12923/12924 डॉ. अंबेडकर नगर (महू)-नागपुर एक्सप्रेस
26	12967/12968 जयपुर -एमजीआर चेन्नई सेंट्रल एक्सप्रेस
27	12969/12970 जयपुर-कोयंबटूर एक्सप्रेस
28	12975/12976 जयपुर-मैसूर एक्सप्रेस
29	15023/15024 गोरखपुर-यशवंतपुर एक्सप्रेस
30	15293/15294 मुजफ्फरपुर-चर्लपल्ली अमृत भारत एक्सप्रेस
31	16031/16032 एसएमवीडी कटरा -एमजीआर चेन्नई सेंट्रल अंडमान एक्सप्रेस
32	16093/16094 लखनऊ जंक्शन-एमजीआर चेन्नई सेंट्रल एक्सप्रेस
33	16317/16318 एसएमवीडी कटरा-कन्याकुमारी हिमसागर एक्सप्रेस
34	16601/16602 इरोड-जोगबनी अमृत भारत एक्सप्रेस
35	16787/16788 एसएमवीडी कटरा-तिरुनेलवेली नवयुग एक्सप्रेस
36	17609/17610 पटना-पूर्णा एक्सप्रेस
37	18237/18238 अमृतसर-कोरबा छत्तीसगढ़ एक्सप्रेस
38	20481/20482 भगत की कोठी-तिरुचिरापल्ली हमसफर एक्सप्रेस
39	20497/20498 फिरोजपुर कैंट-रामेश्वरम हमसफर एक्सप्रेस
40	20813/20814 जोधपुर-पुरी एक्सप्रेस
41	20843/20844 भगत की कोठी-बिलासपुर एक्सप्रेस
42	20845/20846 बीकानेर-बिलासपुर एक्सप्रेस
43	20911/20912 इंदौर नागपुर वंदे भारत एक्सप्रेस

44	20917/20918 इंदौर-पुरी हमसफर एक्सप्रेस
45	22175/22176 जयपुर-नागपुर एक्सप्रेस
46	22351/22352 सहरसा-एसएमवीटी बेंगलुरु एक्सप्रेस
47	22353/22354 पटना -एसएमवीटी बेंगलुरु हमसफर एक्सप्रेस
48	22403/22404 नई दिल्ली-पुदुच्चेरी एक्सप्रेस
49	22533/22534 गोरखपुर-यशवंतपुर एक्सप्रेस
50	22535/22536 वाराणसी -रामेश्वरम एक्सप्रेस
51	22613/22614 अयोध्या कैंट-रामेश्वरम श्रद्धा सेतु एक्सप्रेस
52	22631/22632 बीकानेर-मदुरै अणुव्रत एक्सप्रेस
53	22645/22646 इंदौर -तिरुवनंतपुरम नॉर्थ अहिल्यानगरी एक्सप्रेस
54	22669/22670 पटना-एरणाकुलम एक्सप्रेस
55	22673/22674 भगत की कोठी-मन्नारगुडी एक्सप्रेस
56	22683/22684 लखनऊ-यशवंतपुर एक्सप्रेस
57	22691/22692 हजरत निज़ामुद्दीन -केएसआर बेंगलुरु राजधानी एक्सप्रेस

भोपाल-पटना रेलखंड:	
1	19421/19422 अहमदाबाद-पटना एक्सप्रेस
2	19483/19484 अहमदाबाद-सहरसा एक्सप्रेस
3	19435/19436 अहमदाबाद-आसनसोल एक्सप्रेस
4	19321/19322 इंदौर-पटना एक्सप्रेस
5	19313/19314 इंदौर-पटना एक्सप्रेस

भोपाल-अयोध्या रेलखंड:	
1	15023/15024 यशवंतपुर-गोरखपुर एक्सप्रेस
2	22583/22584 लोकमान्य तिलक (टी)--छपरा अंत्योदय एक्सप्रेस
3	19321/19322 इंदौर-पटना एक्सप्रेस
4	22129/22130 लोकमान्य तिलक (टी)-प्रयागराज तुलसी एक्सप्रेस

इसके अलावा, छिंदवाड़ा और पालघर स्टेशनों को नीचे दी गई सूची के अनुसार क्रमशः 11 जोड़ी और 52 जोड़ी रेलगाड़ी सेवाओं द्वारा सेवित किया जा रहा है।

छिंदवाड़ा को सेवित करने वाली रेलगाड़ियां :	
1	11201/11202 नागपुर-शहडोल एक्सप्रेस
2	11755/11756 एनएससीबी इतवारी-रीवा एक्सप्रेस
3	19343/19344 इंदौर-नैनपुर पंचवैली एक्सप्रेस
4	20423/20424 सिवनी-नैनपुर पातालकोट एक्सप्रेस
5	58819/58820 एनएससीबी इतवारी-छिंदवाड़ा पैसेंजर
6	58821/58822 एनएससीबी इतवारी-छिंदवाड़ा पैसेंजर
7	58823/58824 छिंदवाड़ा-नैनपुर पैसेंजर
8	58825/58826 छिंदवाड़ा-नैनपुर पैसेंजर
9	58829/58830 सिवनी-बैतूल पैसेंजर
10	61123/61124 आमला-छिंदवाड़ा मेमू
11	61125/61126 आमला-छिंदवाड़ा मेमू

पालघर को सेवित करने वाली रेलगाड़ियां:	
1	12471/12472 बांद्रा (टी)-एसएमवीडी कटरा स्वराज एक्सप्रेस
2	12489/12490 श्री गंगानगर-दादर एक्सप्रेस
3	12901 दादर-अहमदाबाद गुजरात मेल एक्सप्रेस
4	12921/12922 मुंबई सेंट्रल-सूरत फ्लाईंग रानी एक्सप्रेस
5	12979/12980 बांद्रा (टी)-जयपुर एक्सप्रेस
6	12995/12996 बांद्रा (टी)-अजमेर एक्सप्रेस

7	14707/14708 हनुमानगढ़-दादर रणकपुर एक्सप्रेस
8	16209/16210 अजमेर-मैसूर एक्सप्रेस
9	19001/19002 विरार-सूरत एक्सप्रेस
10	19003/19004 दादर-भुसावल खानदेश एक्सप्रेस
11	19015/19016 दादर-पोरबंदर सौराष्ट्र एक्सप्रेस
12	19019/19020 बांद्रा (टी)-हरिद्वार देहरादून एक्सप्रेस
13	19101/19102 विरार-भरुच/सूरत एक्सप्रेस
14	19217/19218 बांद्रा (टी)-वेरावल सौराष्ट्र जनता एक्सप्रेस
15	19417/19418 बोरीवली-वटवा/अहमदाबाद एक्सप्रेस
16	19425/19426 बोरीवली-नंदुरबार एक्सप्रेस
17	20483/20484 भगत की कोठी-दादर एक्सप्रेस
18	20909/20910 तिरुवनंतपुरम नॉर्थ (कोचुवेली)-पोरबंदर एक्सप्रेस
19	22659/22660 तिरुवनंतपुरम नॉर्थ (कोचुवेली)-योग नगरी ऋषिकेश सुपरफास्ट एक्सप्रेस
20	22919/22920 एमजीआर चेन्नई सेंट्रल-अहमदाबाद हमसफर एक्सप्रेस
21	22927/22928 बांद्रा (टी)-अहमदाबाद लोक शक्ति एक्सप्रेस
22	22945/22946 मुंबई सेंट्रल-ओखा सौराष्ट्र मेल
23	22954 अहमदाबाद-मुंबई सेंट्रल गुजरात एक्सप्रेस
24	22955/22956 बांद्रा (टी)-भुज कच्छ एक्सप्रेस
25	59023/59024 मुंबई सेंट्रल-वलसाड पैसेंजर
26	59039/59040 विरार-वलसाड पैसेंजर/ वापी-मुंबई सेंट्रल पैसेंजर
27	59045/59046 मुंबई सेंट्रल-वापी/वलसाड-विरार पैसेंजर
28	61001/61002 बोईसर-वसई रोड-डोंबिवली मेमू
29	69139/69140 बोरीवली-वलसाड/सूरत-विरार मेमू
30	69141/69142 विरार-सूरत मेमू
31	69161/69164 पनवेल-दहानू रोड मेमू
32	69173 विरार-दहानू रोड मेमू

33	69174 दहानू रोड-बोरीवली मेमू
34	93001 विरार-दहानू रोड उपनगरीय
35	93002 दहानू रोड-चर्चगेट उपनगरीय
36	93003 विरार-दहानू रोड उपनगरीय
37	93004 दहानू रोड-चर्चगेट उपनगरीय
38	93005 चर्चगेट-दहानू रोड उपनगरीय
39	93006 दहानू रोड-विरार उपनगरीय
40	93007/93008 चर्चगेट-दहानू रोड उपनगरीय
41	93009 चर्चगेट-दहानू रोड उपनगरीय
42	93010 दहानू रोड-बोरीवली उपनगरीय
43	93011 चर्चगेट-दहानू रोड उपनगरीय
44	93012 दहानू रोड-विरार उपनगरीय
45	93013/93014 विरार-दहानू रोड उपनगरीय
46	93015 चर्चगेट-दहानू रोड उपनगरीय
47	93016 दहानू रोड-विरार उपनगरीय
48	93017 बोरीवली-दहानू रोड उपनगरीय
49	93018 दहानू रोड-विरार उपनगरीय
50	93019 चर्चगेट-दहानू रोड उपनगरीय
51	93020 दहानू रोड-विरार उपनगरीय
52	93021 विरार-दहानू रोड उपनगरीय
53	93022 दहानू रोड-चर्चगेट उपनगरीय
54	93023/93024 विरार-दहानू रोड उपनगरीय
55	93025 विरार-दहानू रोड उपनगरीय
56	93026 दहानू रोड-चर्चगेट उपनगरीय
57	93027 विरार-दहानू रोड उपनगरीय
58	93028 दहानू रोड-दादर उपनगरीय
59	93029/93030 विरार-दहानू रोड उपनगरीय

60	93031 चर्चगेट-दहानू रोड उपनगरीय
61	93032 दहानू रोड-विरार उपनगरीय
62	93033 विरार-दहानू रोड उपनगरीय
63	93034 दहानू रोड-चर्चगेट उपनगरीय
64	93035 दादर-दहानू रोड उपनगरीय
65	93036 दहानू रोड-चर्चगेट उपनगरीय
66	93037 विरार-दहानू रोड उपनगरीय
67	93038 दहानू रोड-चर्चगेट उपनगरीय
68	93039/93040 विरार-दहानू रोड उपनगरीय
69	93041 चर्चगेट-दहानू रोड उपनगरीय
70	93042 दहानू रोड-विरार उपनगरीय

DOMESTIC MANUFACTURING OF CRITICAL ELECTRONIC COMPONENTS

***65. SHRI PRAVEEN KHANDELWAL:**

Will the Minister of **ELECTRONICS AND INFORMATION TECHNOLOGY** be pleased to state:

- whether a national framework exists to promote domestic manufacturing of critical electronic components beyond assembly; and
- if so, the details of steps taken to reduce strategic import dependence?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

- and (b): Government of India's semiconductor strategy is based on Prime

Minister's vision of Make in India and Atmanirbhar Bharat. This is a well thought out strategy to develop manufacturing from finished product assembly, sub-assembly, components, chip design, fabrication, packaging etc.

Electronics manufacturing in India has expanded significantly in the last 11 years. It can be seen from the following statistics:

#	2014-15	2024-25	Remarks
Production of electronics goods (Rs.)	~1.9 Lakh Cr	~11.3 Lakh Cr	Increased 6 times
Export of electronics goods (Rs.)	~0.38 Lakh Cr	~3.3 Lakh Cr	Increased 8 times
Production of mobile phones (Rs.)	~0.18 Lakh Cr	~5.5 Lakh Cr	Increased 28 times
Export of mobile phones (Rs.)	~0.01 Lakh Cr	~ 2 Lakh Cr	Increased 127 times

To further deepen the Value Chain, Government recently launched Electronics Components Manufacturing Scheme (ECMS). The scheme aims to develop manufacturing of key components such as Printed Circuit Boards (PCBs), passive components, electro-mechanical components, sub-assemblies, camera modules, optical transceivers, and capital goods required for electronics manufacturing.

The ECMS has received unprecedented response from the industry so far. Against the initial investment target of Rs. 59,350 crore, industry has submitted

249 proposals with total investment commitment of Rs. 1.15 lakh crore. Encouraged by the response, ECMS outlay has also been increased from Rs. 22,900 Cr to Rs. 40,000 Cr. in Budget 2026-27.

The approved applicants would manufacture a wide spectrum of electronic components such as aluminium extrusion, anode material, camera modules, capacitors, connectors, display modules, enclosures for mobile and IT hardware products and related devices, laminates, li-ion cells, optical transceivers, oscillators, PCBs (multi-layer & HDI), and polypropylene film. These components are expected to be used across various sectors such as consumer electronics, telecom, automotive electronics, strategic electronics, mobile phones, and IT hardware.

To develop semiconductor manufacturing and to further widen the supply chain ecosystem with respect to manufacturing of active electronics component, Government of India launched Semicon India Program in 2022. Government is focused on developing the entire value chain of semiconductors which includes - designing, fabrication, assembly, testing and packaging.

- In less than 3 years, ten (10) units have been approved with cumulative investment of Rs 1.6 Lakh Crore. These units include silicon fab, Silicon Carbide fab, advanced packaging, memory packaging, etc. These would cater to chip requirements of sectors such as consumer appliances, industrial electronics, automobiles, telecommunications, aerospace, and

power electronics etc.

- For chip design, 24 projects have been approved under the Design Linked Incentive Scheme for financial support to design semiconductor chips for critical sectors such as video surveillance, drone detection, energy metering, microprocessors, satellite communications, broadband technologies, and SoC for the Internet of Things (IoT).
- Government is following a strategic path to provide free access of Design Infrastructure Support with access to advanced chip design tools, intellectual property (IP) cores, multi-project wafer (MPW) fabrication services, and prototyping facilities to academia, startups and MSMEs.

Union Budget for 2026-27 has also announced Semicon 2.0 to further expand semiconductor manufacturing ecosystem.

कांठ रेलवे स्टेशन पर यात्री सुविधाओं का अभाव

*66. श्रीमती रुचि वीरा:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या मुरादाबाद संसदीय निर्वाचन क्षेत्र में स्थित कांठ रेलवे स्टेशन पर यात्रियों की बढ़ती संख्या के दृष्टिगत पर्याप्त यात्री सुविधाओं का अभाव है, जिसके परिणामस्वरूप समुचित पार्किंग स्थान और उपयुक्त प्रतीक्षालय का निर्माण किए जाने की आवश्यकता है;
- (ख) यदि हां, तो स्टेशन पर इन आवश्यक सुविधाओं को विकसित करने के लिए सरकार द्वारा व्यवस्थित पार्किंग क्षेत्र उपलब्ध कराने, एक सुसज्जित प्रतीक्षालय का निर्माण करने और

यात्रियों के लिए बाधा मुक्त पहुंच की व्यवस्था किए जाने सहित की जाने वाली प्रस्तावित कार्रवाइयों का ब्यौरा क्या है और इस संबंध में प्रस्तावित समय-सीमा तथा कार्यान्वयन एजेंसियों का ब्यौरा क्या है; और

- (ग) सरकार द्वारा स्टेशन परिसर के सौंदर्यीकरण, यात्रियों की आवाजाही के क्षेत्रों में सुधार, उन्नत सुविधाओं के प्रावधान और स्टेशन अवसंरचना के आधुनिक मानकों के अनुरूप उन्नयन के लिए अमृत भारत स्टेशन योजना के अंतर्गत उक्त रेलवे स्टेशन को शामिल करने के लिए क्या कदम उठाए जाने का विचार है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (ग): भारतीय रेल में, स्टेशनों को 3 समूहों में विभाजित किया गया है अर्थात् अनुपनगरीय, उपनगरीय और हॉल्ट स्टेशन। इसके अलावा, इन समूहों को यात्रियों से आमदनी और/अथवा स्टेशन पर संभाले जाने वाले जावक यात्रियों के आधार पर विभिन्न ग्रेडों में रखा गया है, जैसे कि अनुपनगरीय ग्रेड (एनएसजी) 1-6, उपनगरीय ग्रेड (एसजी) 1-3 और हॉल्ट ग्रेड (एचजी) 1-3।

कांठ स्टेशन एक अनुपनगरीय ग्रेड (एनएसजी)-6 कोटि का स्टेशन है, जहाँ प्रतिदिन लगभग 1000 यात्री आते-जाते हैं। न्यूनतम अनिवार्य सुविधाओं (एमईए) के नियमों के अनुसार, एनएसजी-6 कोटि के स्टेशन पर 15 वर्ग मीटर का प्रतीक्षालय क्षेत्र होना चाहिए। बहरहाल, वर्तमान में इस सुविधा के तहत 167 वर्ग मीटर का प्रतीक्षालय क्षेत्र उपलब्ध है, जो न्यूनतम अनिवार्य सुविधाओं के निर्धारित मानदंडों से अधिक है। इसके अलावा, स्टेशन के परिचलन क्षेत्र में वाहन पार्किंग के लिए स्थान उपलब्ध है। इस स्टेशन पर प्लेटफार्म शेल्टर, पीने के पानी के नल, वॉटर कूलर, बैठने की व्यवस्था, शौचालय, ऊपरी पैदल पुल, ऊँची सतह के प्लेटफार्म आदि जैसी पर्याप्त यात्री सुविधाएँ उपलब्ध हैं। बहरहाल, रेलवे स्टेशनों पर यात्री सुविधाओं का संवर्धन/उन्नयन और सुधार एक सतत और निरंतर

चलने वाली प्रक्रिया है।

भारतीय रेल में स्टेशनों का विकास/पुनर्विकास/उन्नयन/आधुनिकीकरण सतत और निरंतर चलने वाली प्रक्रिया है और इस संबंध में कार्यों को पारस्परिक प्राथमिकता और निधियों की उपलब्धता के अध्यधीन आवश्यकतानुसार किया जाता है। स्टेशनों के विकास/पुनर्विकास/उन्नयन/आधुनिकीकरण के लिए कार्यों की स्वीकृति और निष्पादन के समय निचली श्रेणी के स्टेशनों की तुलना में उच्च श्रेणी के स्टेशनों को प्राथमिकता दी जाती है।

रेल मंत्रालय ने दीर्घकालिक दृष्टिकोण के साथ स्टेशनों के पुनर्विकास के लिए अमृत भारत स्टेशन योजना शुरू की है।

इस योजना में स्टेशनों को बेहतर बनाने के लिए मास्टर प्लान तैयार करना और चरणबद्ध तरीके से उनका क्रियान्वयन करना शामिल है। मास्टर प्लान में निम्नलिखित शामिल हैं:

- स्टेशन तक पहुँच और परिचलन क्षेत्रों में सुधार
- शहर के दोनों ओर स्टेशन का एकीकरण
- स्टेशन भवन में सुधार
- प्रतीक्षालय, शौचालय, बैठने की व्यवस्था और पेयजल-बूथों में सुधार
- यात्री यातायात के अनुरूप चौड़े पैदल पार पुल/एयर कॉन्कोर्स का प्रावधान
- लिफ्ट/एस्केलेटर/रैंप का प्रावधान
- प्लेटफ़ॉर्म की सतह में सुधार/प्रावधान और प्लेटफ़ॉर्म को ऊपर से कवर करना
- 'एक स्टेशन एक उत्पाद' जैसी योजनाओं के माध्यम से स्थानीय उत्पादों के लिए कियोस्क का प्रावधान
- पार्किंग क्षेत्र, मल्टीमोडाल एकीकरण

- दिव्यांगजनों के लिए सुविधाएँ
- बेहतर यात्री सूचना प्रणाली
- प्रत्येक स्टेशन पर आवश्यकता को ध्यान में रखते हुए एग्जीक्यूटिव लाउंज, व्यावसायिक बैठकों के लिए निर्दिष्ट स्थान, लैंडस्केपिंग आदि का प्रावधान

इस योजना में आवश्यकतानुसार, चरणबद्ध एवं व्यवहार्य रूप से पर्यावरण अनुकूल समाधान, गिट्टी रहित पटरियों की व्यवस्था आदि और दीर्घावधि में स्टेशन पर सिटी सेन्ट्रों के निर्माण की भी परिकल्पना की गई है।

अभी तक, इस योजना के अंतर्गत विकसित करने हेतु 1337 स्टेशनों को चिह्नित किया गया है, जिनमें मुरादाबाद लोक सभा निर्वाचन क्षेत्र का मुरादाबाद जंक्शन स्टेशन उत्तर प्रदेश राज्य में स्थित है। उत्तर प्रदेश राज्य में अमृत भारत स्टेशन योजना के तहत विकास हेतु चिह्नित किए गए स्टेशनों के नाम निम्नानुसार हैं:-

राज्य	स्टेशनों की संख्या	स्टेशनों के नाम
उत्तर प्रदेश	157	अछनेरा, आगरा कैंट, आगरा फोर्ट, ऐशबाग, अकबरपुर जंक्शन, अलीगढ़, अमेठी, अमरोहा, आनंद नगर जंक्शन, आंवला, अयोध्या धाम जंक्शन, आजमगढ़, बाबतपुर, बछरावां, बदायूं, बादशाहनगर, बादशाहपुर, बहेरी, बहराइच, बालामाऊ जंक्शन, बलिया, बलरामपुर, बनारस, बांदा, बाराबंकी जंक्शन, बरेली, बरेली सिटी, बरहनी, बस्ती, बेलथरा रोड, भदोही, भरतकुंड, भटनी, भूतेश्वर, बिजनौर, बुलंदशहर, चंदौली मझवार, चंदौसी, चिलबिला, चित्रकूट धाम कार्वी,

	चोपन, चुनार जं., डालीगंज, दर्शन नगर, देवरिया सदर, धामपुर, दिलदारनगर, इटावा जं., फर्रुखाबाद, फतेहाबाद, फतेहपुर, फतेहपुर सीकरी, फिरोजाबाद, गजरौला, गढ़मुक्तेश्वर, गौरीगंज, घाटमपुर, गाजियाबाद, गाजीपुर सिटी, गोला गोकर्णनाथ, गोमतीनगर, गोंडा, गोरखपुर, गोवर्धन, गोविंदपुरी, गुरसहायगंज, हैदरगढ़, हापुड़, हरदोई, हाथरस सिटी, ईदगाह आगरा जं., इज्जतनगर, जंघई जंक्शन, जौनपुर सिटी, जौनपुर जंक्शन, कन्नौज, कानपुर अनवरगंज, कानपुर ब्रिज लेफ्ट बैंक, कानपुर सेंट्रल, कप्तानगंज, कासगंज, काशी, खलीलाबाद, खोरासन रोड, खुर्जा, कोसी कलां, कुंडा हरनामगंज, लखीमपुर, लालगंज, ललितपुर, लंभुआ, लोहता, लखनऊ (चारबाग) उ.रे., लखनऊ सिटी, लखनऊ जं. (पूर्वो.रे.), मां बेलहा देवी प्रतापगढ़ जं., मगहर, महाराजा बिजली पासी, महोबा जं., मैलानी जं., मैनपुरी जं., मल्हौर जंक्शन, मानकनगर जंक्शन, मानिकपुर जं., मरिआहू, मथुरा जं., मऊ जं., मेरठ सिटी जं., मिर्जापुर, मोदी नगर, मोहनलालगंज, मुरादाबाद जं., मुजफ्फरनगर, नगीना, नजीबाबाद जं., उरई, पनकी धाम, फाफामऊ जंक्शन, फूलपुर, पीलीभीत जं., पोखरायां, प्रयाग जंक्शन, प्रयागराज जं., पंडित दीनदयाल उपाध्याय जं., रायबरेली जं., राजा की मंडी, रामघाट हॉल्ट, रामपुर, रेनूकूट, सहारनपुर जंक्शन, सलेमपुर, सेवहरा, शाहगंज जंक्शन, शाहजहाँपुर, शामली, शिकोहाबाद, शिवपुर, सिद्धार्थनगर, सीतापुर जं., सोनभद्र, श्रीकृष्ण नगर, सुल्तानपुर जंक्शन, सुरेमनपुर, स्वामीनारायण छप्पिया, टकिया, तुलसीपुर, टूंडला जं., उझानी, उंचाहार, उन्नाव जंक्शन, उत्तरेतिया जंक्शन, वाराणसी कैंट, वाराणसी सिटी, विंध्याचल, वीरांगना लक्ष्मीबाई झांसी, व्यासनगर, जाफराबाद

उत्तर प्रदेश में अमृत भारत स्टेशन योजना के तहत रेलवे स्टेशनों पर विकास कार्य तेज गति से किए गए हैं। इस योजना के तहत अब तक उत्तर प्रदेश में 23 स्टेशनों (अयोध्या धाम जंक्शन, बलरामपुर, बरेली सिटी, बिजनौर, फतेहाबाद, फतेहपुर, गोला गोकर्णनाथ, गोमतीनगर, गोवर्धन, गोविंदपुरी, हाथरस सिटी, ईदगाह आगरा जंक्शन, इज्जतनगर, खलीलाबाद, मैलानी जंक्शन, पनकी धाम, पोखरायण, रामघाट हॉल्ट, सहारनपुर जंक्शन, सिद्धार्थ नगर, सुरायमनपुर, स्वामीनारायण छप्पिया और उझानी) के कार्य पूरे किए जा चुके हैं। अन्य स्टेशनों पर भी कार्य तेज गति से शुरू किए गए हैं और उपर्युक्त स्टेशनों में से कुछ स्टेशनों पर कार्यों की प्रगति नीचे दी गई है:

- विंध्याचल स्टेशन पर, नए स्टेशन भवन के साथ चौड़ा बरामदा, बेहतर परिचलन और पार्किंग क्षेत्र, 12 मीटर चौड़े ऊपरी पैदल पार पुल का कार्य पूरा कर लिया गया है। फर्नीचर, संकेतकों और दिव्यांगजनों हेतु सुविधाओं के कार्य शुरू किए गए हैं।
- चुनार स्टेशन पर, नए स्टेशन भवन, नए प्लेटफार्म शेल्टर, विस्तारित परिचलन और पार्किंग क्षेत्र, बेहतर शौचालय सुविधाएं, लैंडस्केपिंग, बेहतर प्रकाश व्यवस्था के कार्य पूरे किए जा चुके हैं। फर्नीचर, संकेतकों और दिव्यांगजनों हेतु सुविधाओं के कार्य शुरू किए गए हैं।
- गुरसहायगंज स्टेशन पर, स्टेशन भवन में सुधार, परिचलन और पार्किंग क्षेत्र, प्लेटफार्म शेल्टर, प्लेटफार्म की ऊँचाई और सतह संबंधी सुधार कार्य, आधुनिक शौचालय ब्लॉक, 3 मीटर चौड़ा नया ऊपरी पैदल पार पुल, बेहतर फर्नीचर संबंधी कार्य पूरे किए गए हैं और दिव्यांगजनों हेतु सुविधाओं के कार्य शुरू किए गए हैं।
- लखनऊ स्टेशन पर, दूसरे प्रवेश द्वार के स्टेशन भवन का संरचनात्मक कार्य, स्टोर डिपो का कार्य पूरा किया जा चुका है। दूसरे प्रवेश द्वार के स्टेशन भवन, रूफ प्लाजा, ऊपरी पैदल पार पुल, दूसरे प्रवेश द्वार के परिचलन क्षेत्र पर फिनिशिंग कार्य, मुख्य प्रवेश द्वार की ओर बाह्य

विकास कार्य और प्लेटफॉर्म संख्या 10/11 पर कार्य शुरू किए गए हैं।

- प्रयागराज जंक्शन स्टेशन पर, दूसरे प्रवेश द्वार की ओर स्टेशन भवन, रेल मेल सेवा और आगमन भवन, पार्सल और आगमन भवन, दूसरे प्रवेश द्वार की ओर बेसमेंट प्लाजा, ऊपरी पैदल पार पुल संख्या 2 का विस्तार और विद्युत सबस्टेशन का संरचनात्मक कार्य पूरा किया जा चुका है। स्टेशन भवन, आगमन भवन, बेसमेंट प्लाजा का फिनिशिंग कार्य शुरू किया गया है।

रेलवे स्टेशनों का विकास/पुनर्विकास/उन्नयन/आधुनिकीकरण जटिल प्रकृति के कार्य हैं, जिसमें यात्रियों और गाड़ियों की संरक्षा शामिल है और इसके लिए विभिन्न सांविधिक स्वीकृतियाँ आवश्यक होती हैं जैसे कि दमकल क्लीयरेंस, धरोहर, पेड़ों की कटाई, विमानपत्तन संबंधी अनुमोदन आदि। इन कार्यों की प्रगति पर ब्राउनफील्ड से संबंधित चुनौतियों का भी प्रभाव पड़ता है, जैसे कि जनोपयोगी सुविधाओं का स्थानांतरण (जिसमें पानी/सीवेज की लाइनें, ऑप्टिकल फाइबर केबल, गैस पाइपलाइन, पावर/सिगनल केबल आदि शामिल हैं), अतिलंघनकारी, यात्रियों के आवागमन में बाधा डाले बिना गाड़ियों का संचालन, रेलपथ और उच्च वोल्टेज बिजली की लाइन के निकट किए जा रहे कार्यों के कारण गति प्रतिबंध आदि और ये कारक परियोजना के समापन समय को प्रभावित करते हैं।

अमृत भारत स्टेशन योजना सहित स्टेशनों का विकास/उन्नयन/आधुनिकीकरण सामान्यतः योजना शीर्ष-53 'ग्राहक सुविधाएं' के अंतर्गत वित्तपोषित किया जाता है। निधि आबंटन और व्यय का ब्यौरा योजना शीर्ष-53 के अन्तर्गत क्षेत्रीय रेलवे-वार रखा जाता है, न कि कार्य-वार या स्टेशन-वार या राज्य-वार। उत्तर प्रदेश राज्य पांच क्षेत्रीय रेलों अर्थात् पूर्व मध्य रेलवे, उत्तर मध्य रेलवे, उत्तर रेलवे, पूर्वोत्तर रेलवे और पश्चिम मध्य रेलवे के अधिकार क्षेत्र में आता है। चालू वर्ष 2025-26 के लिए 3,794 करोड़ रुपए का संशोधित अनुमान आवंटित किया गया है जबकि 3,035 करोड़ रुपए का व्यय (दिसंबर 2025 तक) उपगत किया जा चुका है।

RAILWAY PROJECTS IN ANDHRA PRADESH

***67. SHRI MAGUNTA SREENIVASULU REDDY:**

Will the Minister of **RAILWAYS** be pleased to state:

- (a) the details of the railway infrastructure projects proposed/sanctioned/under construction in Andhra Pradesh particularly in Guntur Division;
- (b) the details of the funds allocated/sanctioned/released/utilised for railway projects in Andhra Pradesh during the last five years, project-wise;
- (c) whether the Government has set any timelines for completion of each sanctioned railway project and if so, the details thereof;
- (d) the details of the projects pending for more than ten years in Andhra Pradesh including the reasons for delay; and
- (e) the details of the steps taken by the Government to expedite execution and ensure timely completion of pending railway projects in Andhra Pradesh?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (e): The Railway projects are surveyed/sanctioned/executed Zonal Railway-wise and not State-wise/Division-wise as the Railway projects may span across State boundaries. Railway projects are sanctioned on the basis of Remunerativeness, traffic projections, last mile connectivity, missing links and alternate routes, augmentation of congested/saturated lines, demands raised by

State Governments, Central Ministries, Members of Parliament, other public representatives, Railway's own operational requirement, socio-economic considerations etc. depending upon throw forward of ongoing projects and overall availability of funds.

To improve mobility in the Guntur Division, following projects have been taken up:

Name of project	Cost (in Cr.)	Status
Guntur-Guntakal Doubling (401 Km)	4,306	So far, 357 Km length has been commissioned and work on balance section has been taken up
Guntur-Bibinagar doubling (239 Km)	2,853	The project has been sanctioned and work has been taken up.
Multitracking and connectivity of Guntur Yard (8 Km)	147	The project has been sanctioned recently.
Errupalem-Amravati- Namburu new line (57 Km)	2,047	The project has been sanctioned and land acquisition has been taken up.

ANDHRA PRADESH:

Budget allocation in the recent years has increased significantly. Budget allocation for infrastructure projects and safety works, falling fully/partly in the State of Andhra Pradesh is as under:

Period	Outlay
2009-2014	₹886 Cr./year (including Telangana)
2025-2026	₹9,417 Cr. (more than 10 times)

The details of commissioning/laying of new track falling fully/partly in the State of Andhra Pradesh during 2009-14 and 2014-25 is as under:

Period	New Track Commissioned	Average Commissioning of new tracks
2009-14	363 Km	72.6 Km per year
2014-25	1,582 Km	143.82 Km per year (Nearly 2 times)

As on 01.04.2025, 39 projects (12 New Line and 27 Doubling), covering a total length of 4,499 Km length, costing ₹70,232 crore, falling fully/partly in Andhra Pradesh, have been sanctioned, out of which 1,178 Km length has been commissioned and an expenditure of ₹28,039 crore has been incurred upto March 2025. The status of the work is summarized as:

Category	No. of projects	Total Length (Km)	Length Commissioned till March, 2025 (in Km)	Total Exp. upto March, 2025 (₹ in Cr.)
New Line	12	1595	199	6,413

Multi-tracking/Doubling	27	2904	979	21,626
Total	39	4,499	1,178	28,039

Zonal Railway wise details of Railway projects are made available in public domain on Indian Railway's website.

Details of some of the recently completed projects falling fully/partly in the State of Andhra Pradesh are as under:

S.No.	Name of Project	Cost (₹ in cr.)
1	Vijaywada – Gudivada – Bhimavaram - Narsapur, Gudivada-Machlipatnam & Bhimavaram-Nidadavolu doubling (221 Km)	4,688
2	Guntur-Tenali doubling (24 Km)	205
3	Nandyal-Yerraguntla new line (126 Km)	1,050
4	Jaggayyapeta-Mellacheruvu-Janpahad new line (48 Km)	737
5	Obulavaripalle-Krishnapattnam new line (113 Km)	2,300
6	Vizianagaram-Kottavalsa 3rd Line (35 Km)	285
7	Raichur-Guntakal doubling (81 Km)	388
8	Guntakal-Kalluru doubling (41 Km)	410
9	Yelahanka-Penukonda doubling (123 Km)	1,104
10	Gooty-Dharmavaram doubling (90 Km)	1,800

Some of the projects falling fully/partly in the State of Andhra Pradesh which have been taken up are as under:

S.N	Name of Project	Cost (Cr)
1	Kotipalli-Narsapur new line (57 Km)	2,120
2	Nadikude-Srikalahasti new line (309 Km)	3,122
3	Rayadurg-Kalyandurg-Tumkur new line (207 Km)	2,496
4	Marikuppam-Kuppam new line (24 Km)	297
5	Malugur – Palasamudram new line (18 Km)	342
6	Malkangiri- Bhadrachalam - Pandurangapuram new line (174 Km)	3,592
7	Errupalem-Amravati-Namburu new line (57 Km)	2,047
8	Kottavalasa-Koraput Doubling (189 Km)	2,500
9	Vijaywada- Gudur 3rd line (287 Km)	6,509
10	Guntakal- Guntur Doubling (401 Km)	4,306
11	Pennukonda-Dharmavarm Doubling (42 Km)	308
12	Gooty-Pendekallu Doubling(29 Km)	352
13	Duvvada - Simhachalam North 3rd & 4th line (21 Km)	356
14	Kottavalasa - Vizianagram 4th line (35 Km)	493
15	Gudur-Renigunta 3rd Line (83 Km)	877
16	Nergundi - Palasa- Vizianagaram 3rd line (385 Km)	4,963

In last three Years i.e. 2022-23, 2023-24, 2024-25 and current financial year 2025-26, 65 surveys (15 New Line, 50 Doubling) covering a total length of 6,985 Km has been taken up falling fully/partly in the State of Andhra Pradesh.

Sanction of any railway project depend upon many parameters/factors which include the following:

- Anticipated traffic projections and remunerativeness of the proposed route

- First and last mile connectivity provided by the project
- Connection of missing links and providing additional route
- Augmentation of congested/saturated lines
- Demands raised by State Governments/Central Ministries/Public representatives,
- Railway's operational requirements
- Socio-economic considerations
- Overall availability of funds

Completion of Railway project/s depends on various factors which include the following:

- Land acquisition
- Forest clearance
- Shifting of infringing utilities
- Statutory clearances from various authorities
- Geological and topographical conditions of area
- Law and order situation in the area of project site
- Number of working months in a year for particular project site etc.

All these factors affect the completion time and cost of the project/s.

INDIGENOUS DEVELOPMENT OF BIO-BITUMEN FROM THE STUBBLE

***68. SHRI SUDHEER GUPTA:**

SHRI RAVINDRA VASANTRAO CHAVAN:

Will the Minister of **SCIENCE AND TECHNOLOGY** be pleased to state:

- (a) Whether Council of Scientific and Industrial Research (CSIR) and Central Road Research Institute (CRRRI) have developed the technology to develop Bio-bitumen from the stubble indigenously and if so, the details thereof;
- (b) The amount likely to be saved by the Government which is incurred on import of petro bitumen;
- (c) Whether the Government has issued the licence for commercial manufacturing of bio-bitumen to 14 private companies;
- (d) If so, the details thereof and the terms and conditions of such technology transfer; the likely impact of the adoption of bio-bitumen on cost reduction, import substitution, carbon emissions and rural/ agricultural waste utilisation; and
- (e) The steps taken by the Government to promote large-scale adoption, quality standards and commercial viability of bio-bitumen across the country?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC

GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a): Yes. Council of Scientific and Industrial Research (CSIR), through its constituent laboratories namely, CSIR-Central Road Research Institute (CSIR-CRRI), New Delhi and CSIR-Indian Institute of Petroleum (CSIR-IIP), Dehradun, has jointly developed an indigenous technology to produce bio-bitumen from agricultural residue (notably rice straw) by pyrolysis. The process converts crop residue into bio-oil via pyrolysis which is subsequently upgraded through chemical processing and blended/modified to produce a bio-binder suitable for use in bituminous roads.

(b): Bio-bitumen developed indigenously has the potential to partially replace conventional petroleum-based bitumen without compromising pavement performance. Studies and pilot-scale evaluations indicate that bio-bitumen can replace up to 30 per cent of conventional bitumen. Even at a conservative blending level of 15 per cent, the adoption of bio-bitumen across road projects in the country is estimated to result in foreign exchange savings of approximately ₹4,000 crore per annum through reduction in petro-bitumen imports. However, the actual savings will depend on blending ratio, availability of feedstock, and extant market prices.

(c) and (d): Yes. The developed technology has been transferred on a non-

exclusive basis to 14 industries from different parts of the country for commercial manufacturing and scale-up on 7th January 2026. The technology transfer, inter alia, includes provisions relating to payment of upfront technology transfer fees (premia) and royalties, adherence to prescribed technical specifications and quality standards, protection of intellectual property rights, confidentiality obligations, and compliance with the scope and conditions stipulated in the licence agreements. The details of the 14 licensees is at **Statement.**

The likely impact of the adoption of bio-bitumen on cost reduction, import substitution, carbon emissions and rural/agricultural waste utilization is as under:

- **Cost reduction and import substitution:** Partial replacement of petroleum bitumen with domestically produced bio-binder reduces the volume of imported bitumen required thereby result in foreign exchange savings for the country.
- **Reduction in carbon emissions:** Adoption of bio-bitumen is expected to result in a significant reduction in carbon emissions compared to conventional petroleum-based bitumen. Bio-bitumen is derived from renewable agricultural biomass, and its partial substitution for petro-bitumen reduces the consumption of fossil fuels and the associated lifecycle greenhouse gas emissions. In addition, utilisation of agricultural

residues such as crop stubble for bio-bitumen production helps prevent open-field burning, which is a major source of carbon dioxide, particulate matter, and other air pollutants. The diversion of biomass from open burning to productive use, therefore, leads to both direct and indirect reductions in carbon emissions.

- **Rural/agricultural waste utilisation:** Use of rice straw and crop residue as feedstock creates an economic use for agricultural waste, opening new value-chains (collection, transport, pyrolysis units) in rural areas. This could provide additional income streams to farmers and rural entrepreneurs and reduce the need to burn stubble.

(e): To enable nationwide production and supply, the developed technology has already been transferred to 14 industries from different regions of the country on a non-exclusive basis to facilitate decentralized manufacturing and commercial scale-up. Further, CSIR-CRRI is working with the Ministry of Road Transport and Highways (MoRTH) to evaluate long term performance of Bio-bitumen roads to draft standards and specifications for Bio-bitumen. In addition CSIR-CRRI is also working with the Bureau of Indian Standards (BIS) for the formulation of material specifications, test protocols and usage guidelines to ensure uniform quality, safety and long-term performance of bio-bitumen in road construction.

STATEMENT

The details of the 14 licensees

S. No.	Company Name	City	State
1	Bitumenking India Private Limited	Patiala	Punjab
2	Catalyst Petrochem LLP	Delhi	Delhi
3	Engrow Carbon Energy Private Limited	Erode	Tamil Nadu
4	Future Universal Petrochem Private Limited	Yamuna Nagar	Haryana
5	Jalnidhi Bitumen Specialities Private Limited	Kolkata	West Bengal
6	Kotak Nova Green Energy LLP	Jamnagar	Gujarat
7	Negam Care Private Limited	Namsai	Arunachal Pradesh
8	Neptune Petrochemicals Limited	Ahmedabad	Gujarat
9	Nexus Petro Industries Limited	Ahmedabad	Gujarat
10	Ooms Polymer Modified Bitumen Private Limited	Gurugram	Haryana
11	Rex Fuels Management Private Limited	Mumbai	Maharashtra
12	RK Truevalue LLP	Mumbai	Maharashtra
13	Terra Climate Tech Private Limited	Jaipur	Rajasthan
14	VR Petrochem India LLP	Vadodara	Gujarat

COAL ALLOCATION UNDER SHAKTI POLICY

***69. DR. SANJAY JAISWAL:**

SHRI KHAGEN MURMU:

Will the Minister of **COAL** be pleased to state:

- (a) the details of total quantity of coal offered and actually allocated under various components of the Scheme for Harnessing and Allocating Koyala Transparently in India (SHAKTI) Policy for transparent coal allocation during the year 2025 along with the details of implementation and outcomes, category-wise;
- (b) the extent to which coal linkages granted under SHAKTI Policy have translated into actual power generation capacity being operationalised in the country including Odisha and Chindwara district of Madhya Pradesh;
- (c) the eligibility criteria and timelines prescribed for allocation of coal linkages under the revised SHAKTI Policy; and
- (d) the measures taken to improve uptake of coal offered under linkage auctions to ensure optimal utilisation of domestic coal resources and the impact of such measures on coal utilisation and power sector in the country including Odisha and Chindwara district of Madhya Pradesh?

THE MINISTER OF COAL; AND MINISTER OF MINES (SHRI G. KISHAN REDDY):

(a): During the calendar year 2025, coal linkages to the Power Sector consumers, through auction mechanism by coal companies, have been granted under Para B (iii) & B (viii) (a) of erstwhile SHAKTI Policy, 2017. Coal India Limited has conducted multiple rounds of auctions under Para B (iii) and Para B (viii) (a) of the erstwhile SHAKTI Policy during the calendar year 2025 and the details of coal

quantity booked against the coal quantity offered in these auctions is as under:

SHAKTI Policy	Round / Tranche	Quantity Offered (MT*)	Quantity Booked (MT*)
Para B (iii)	Round 7 to 9	86.81	23.81
Para B(viii) (a)	Tranche XXII and XXIII	61.29	26.47

*** Million Tonne**

Further, during the calendar year 2025, with the recommendations of Ministry of Power, coal linkages have been allocated for 140 MW under Para B (i), 5320 MW under Para B (iv) of erstwhile SHAKTI Policy, and 11260 MW under Window-I of Revised SHAKTI Policy, 2025.

(b): The entire coal linkage allocated under SHAKTI Policy to the Thermal Power Plants in the country including the Power Plants in Odisha and Chindwara district of Madhya Pradesh is for the generation of electricity.

(c): All the Power Generating companies are eligible for coal linkages under the Revised SHAKTI Policy, 2025, as per the terms and conditions mentioned in the Policy and the criteria, timelines prescribed under the Methodology for allocation/earmarking of coal linkage under Revised SHAKTI Policy, 2025.

(d): Coal is offered by the coal companies in sufficient quantity as per the coal consumption norms of Central Electricity Authority (CEA) / Ministry of Power in the linkage auctions of coal for the power sector to ensure availability of linkages for optimal utilization and uptake of domestic coal resources. This provides adequate supply of coal to the power sector resulting in optimal utilization of the

thermal power plants.

डिजिटल इंडिया योजना का कार्यान्वयन

*71. श्री सनातन पांडेय :

क्या इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री यह बताने की कृपा करेंगे कि:

- (क) देश में डिजिटल इंडिया योजना के कार्यान्वयन की स्थिति क्या है;
- (ख) क्या देश भर के सभी गांवों और दूर-दराज के कस्बों को बुनियादी संचार/इंटरनेट सेवाओं से जोड़ दिया गया है;
- (ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं और उक्त सेवाओं से पूरे देश के कब तक जुड़ जाने की संभावना है; और
- (घ) क्या सरकार ऑनलाइन कक्षाओं को ध्यान में रखते हुए देश के युवाओं, विशेषकर ग्रामीण युवाओं को शिक्षित करने के लिए सभी गांवों में बुनियादी इंटरनेट सुविधाएं प्रदान कर रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (घ): प्रौद्योगिकी का लोकतंत्रीकरण करने और नागरिकों को सशक्त बनाने के माननीय प्रधानमंत्री जी के दृष्टिकोण के अनुरूप, भारत सरकार ने जुलाई, 2015 में डिजिटल इंडिया कार्यक्रम शुरू किया था। इसका समग्र लक्ष्य यह सुनिश्चित करना है कि डिजिटल प्रौद्योगिकियां प्रत्येक नागरिक के जीवन में सुधार करें, भारत की डिजिटल अर्थव्यवस्था का विस्तार करें और भारत में निवेश और रोजगार के अवसर पैदा करें।

इसके मूल में, यह कार्यक्रम तीन परस्पर जुड़े लक्ष्यों को बढ़ावा देता है: डिजिटल बुनियादी

ढांचे को मजबूत करना, सरकारी सेवाओं को डिजिटल माध्यम से वितरित करना और डिजिटल साक्षरता और रोजगार के माध्यम से नागरिकों को सशक्त बनाना।

कुछ प्रमुख पहलों का विवरण इस प्रकार है:

- **जेएएम ट्रिनिटी** (जन धन-आधार-मोबाइल) भारत सरकार की एक परिवर्तनकारी पहल है जिसे वित्तीय समावेशन को बढ़ावा देने, शासन व्यवस्था में सुधार करने और कल्याणकारी लाभों और सार्वजनिक सेवाओं की कुशल प्रदायगी सुनिश्चित करने के लिए डिज़ाइन किया गया है।
- **यूनिफाइड पेमेंट्स इंटरफेस (यूपीआई):** यूपीआई ने देश भर में डिजिटल लेनदेन के क्षेत्र में क्रांति ला दी है। यूपीआई ने ग्रामीण और दूरदराज के क्षेत्रों में लाखों व्यक्तियों और छोटे व्यवसायों को तेज, सुरक्षित और कम लागत वाले डिजिटल भुगतान करने में सशक्त बनाया है, जिससे वित्तीय समावेशन में काफी प्रगति हुई है। यूपीआई अब संयुक्त अरब अमीरात, सिंगापुर, भूटान, नेपाल, श्रीलंका, फ्रांस, मॉरीशस, कतर सहित आठ से अधिक देशों में चालू है, जिससे भारत डिजिटल भुगतान के मामले में वैश्विक स्तर पर एक अग्रणी देश बन गया है। यूपीआई अब दुनिया की सबसे बड़ी डिजिटल भुगतान प्रणाली है।
 - यूपीआई 6.5 करोड़ व्यापारियों को सेवा प्रदान करता है और 685 बैंकों को एक प्लेटफॉर्म पर लाता है, जिससे यह दुनिया की सबसे बड़ी डिजिटल भुगतान प्रणाली बन जाती है।
 - यूपीआई भारत के 81% डिजिटल भुगतान और वैश्विक स्तर पर वास्तविक समय आधार पर डिजिटल भुगतान के लगभग 49% भुगतानों को सशक्त करता है।
- **आधार:** आधार दुनिया का सबसे बड़ा डिजिटल पहचान कार्यक्रम है जो बायोमेट्रिक और जनसांख्यिकीय-आधारित विशिष्ट डिजिटल पहचान प्रदान करता है। अब तक **143+ करोड़**

आधार आईडी तैयार की जा चुकी हैं।

- **डिजिलॉकर:** डिजिलॉकर ने आम नागरिक के लिए मूल जारीकर्ता से प्रामाणिक डिजिटल दस्तावेजों तक किसी भी समय पहुंच की सुविधा प्रदान की है। डिजिलॉकर की सेवाओं का लाभ उठाने के लिए 65.01 करोड़ से अधिक उपयोगकर्ता इसके साथ पंजीकृत हैं और प्लेटफॉर्म पर 2412 जारीकर्ताओं के माध्यम से 950+ करोड़ से अधिक दस्तावेज जारी किए गए हैं।
- **उमंग (यूनिफाइड मोबाइल एप्लीकेशन फॉर न्यू-एज गवर्नेंस)** भारत सरकार का एक डिजिटल प्लेटफॉर्म है जो केंद्र, राज्यों और स्थानीय निकायों से कई सरकारी सेवाओं तक सिंगल-विंडो एक्सेस की सुविधा प्रदान करता है। वर्तमान में, 2,390+ (केंद्रीय-872; राजकीय-1518) सेवाएं उमंग प्लेटफॉर्म के माध्यम से पेश की जा रही हैं।
- **सरकारी ई-मार्केटप्लेस (जीईएम):** जीईएम विभिन्न सरकारी विभागों/संगठनों/सार्वजनिक क्षेत्र के उपक्रमों द्वारा आवश्यक सामान्य उपयोग की वस्तुओं और सेवाओं की ऑनलाइन खरीद को सक्षम बनाता है। इसके **1.68 लाख** से अधिक प्राथमिक खरीदार हैं।
- **सामान्य सेवा केंद्र –** सीएससी ग्रामीण स्तर के उद्यमियों (वीएलई) के माध्यम से ग्रामीण क्षेत्रों में अंतिम मील कनेक्टिविटी बढ़ाने के लिए डिजिटल मोड में सरकारी और व्यावसायिक सेवाएं प्रदान कर रहे हैं। **सीएससी के माध्यम से 800** से अधिक सेवाएं प्रदान की जा रही हैं। दिसंबर, 2025 की स्थिति के अनुसार, देश भर में (ग्रामीण और शहरी क्षेत्रों में) 5.87 लाख सीएससी कार्यरत हैं, जिनमें से 4.57 लाख सीएससी ग्राम पंचायत स्तर (ग्रामीण क्षेत्रों) पर कार्य कर रहे हैं।
- **प्रत्यक्ष लाभ अंतरण (डीबीटी):** डीबीटी में कल्याणकारी योजनाओं के तहत सीधे भुगतान करने और नकली लाभार्थियों को हटाने के लिए आधार का उपयोग किया जाता है। अब तक

डीबीटी के माध्यम से 48+ लाख करोड़ रुपए अंतरित किए जा चुके हैं। सरकार की कल्याणकारी योजनाओं का अधिकांश वितरण डीबीटी के माध्यम से किया जा रहा है।

- **ई-संजीवनी** - ई-संजीवनी आपके स्मार्टफोन से सीधे डॉक्टरों और चिकित्सा विशेषज्ञों तक त्वरित और आसान पहुंच की सुविधा प्रदान करता है। इस प्लेटफॉर्म ने देश भर में 44.60 करोड़ से अधिक रोगियों को सेवाएं प्रदान की हैं।
- **माईगव:** माईगव भारत सरकार का एक नागरिक सहभागिता मंच है जिसके माध्यम से नीति निर्माण में लोगों को शामिल करने के लिए कई सरकारी निकायों/मंत्रालयों के साथ सहयोग किया जाता है और सार्वजनिक हित और कल्याणकारी मुद्दों/विषयों पर लोगों की राय मांगी जाती है। वर्तमान में, **6.08+ करोड़ से अधिक** नागरिक माईगव के साथ पंजीकृत हैं, जो माईगव प्लेटफॉर्म पर आयोजित विभिन्न गतिविधियों में भाग ले रहे हैं।
- **जीवन प्रमाण:** जीवन प्रमाण एक आधार बायोमेट्रिक-सक्षम डिजिटल सेवा है जो केंद्रीय, राज्य और अन्य सरकारी पेंशनभोगियों को आधार-आधारित प्रमाणीकरण का उपयोग करके अपने घरों सहित भारत में कहीं से भी डिजिटल जीवन प्रमाण पत्र (डीएलसी) आसानी से प्रस्तुत करने की सुविधा प्रदान करती है। 2014 से अब तक इसके माध्यम से 11.96 करोड़ से अधिक डिजिटल जीवन प्रमाणपत्रों की प्रक्रिया की जा चुकी है।
- **पीएमजीदिशा:** प्रधानमंत्री ग्रामीण डिजिटल साक्षरता अभियान (पीएमजीदिशा) को देश भर में 6 करोड़ ग्रामीण परिवारों (प्रति परिवार एक व्यक्ति) में डिजिटल साक्षरता का प्रसार करने के लिए शुरू किया गया था। इसके तहत देश भर में 6 करोड़ व्यक्तियों की तुलना में, 6.39 करोड़ व्यक्तियों को प्रशिक्षित किया गया, जिससे यह दुनिया की सबसे बड़ी डिजिटल साक्षरता पहलों में से एक उल्लेखनीय पहल बन गई है।
- **फ्यूचरस्किल्स प्राइम:** उद्योग कौशल अंतराल को पाटने के लिए, एमईआईटीवाई ने नेशनल

एसोसिएशन ऑफ सॉफ्टवेयर एंड सर्विस कंपनीज (नैसकॉम) के साथ संयुक्त रूप से "फ्यूचरस्किल्स प्राइम" नामक एक कार्यक्रम शुरू किया है, जिसका उद्देश्य नई/उभरती हुई प्रौद्योगिकियों में उम्मीदवारों को फिर से कुशल बनाना है। फ्यूचरस्किल्स प्राइम कार्यक्रम के तहत, प्लेटफॉर्म पर 500+ से अधिक पाठ्यक्रम और 2000+ डिजिटल प्रवाह मार्ग प्रस्तुत किए जाते हैं। 16.20+ लाख उम्मीदवारों ने विभिन्न पाठ्यक्रमों में दाखिला लिया है, जिसमें लगभग 41 प्रतिशत महिला शिक्षार्थी शामिल हैं और टियर-2 और टियर-3 शहरों के 720 उम्मीदवारों ने इनके लिए नामांकन किया है।

- **नेशनल नॉलेज नेटवर्क (एनकेएन)** राष्ट्रीय/राज्य डेटा केंद्रों (एनडीसी/एसडीसी), राज्य-व्यापी क्षेत्र नेटवर्क (एसडब्ल्यूएन) के डिजिटल-ट्रैफिक का संचालन करता है और डिजिटल इंडिया की विभिन्न पहलों के लिए कनेक्टिविटी प्रदान करता है और विभिन्न जी2जी (सरकार से सरकार) और जी2सी (सरकार से नागरिक) सेवाओं, जिला कनेक्टिविटी आदि के डिजिटल-ट्रैफिक को आगे ले जाता है। एनकेएन संसाधन और सहयोगात्मक अनुसंधान साझाकरण को प्रोत्साहित करने के लिए हाई-स्पीड डेटा संचार नेटवर्क के माध्यम से देश भर के सभी ज्ञान संस्थानों को आपस में जोड़ता है। वर्तमान में, **एनकेएन के तहत 1,869 संस्थागत लिंक और एनआईसी जिला केंद्रों के 681 लिंक** चालू हैं, जो देश भर में डिजिटल गवर्नेंस डेटा के सुरक्षित और विश्वसनीय प्रवाह का समर्थन करते हैं।

बुनियादी संचार/इंटरनेट सेवाएं दूरसंचार सेवा प्रदाताओं (टीएसपी) के माध्यम से वायरलेस मोबाइल और फिक्स्ड वायरलाइन ब्रॉडबैंड के माध्यम से ग्रामीण क्षेत्रों सहित देश भर में इंटरनेट की पहुंच उपलब्ध है। दूरसंचार विभाग (डीओटी), भारत सरकार ने मोबाइल कनेक्टिविटी और ऑप्टिकल फाइबर नेटवर्क के कार्यान्वयन के माध्यम से भारत में इंटरनेट कनेक्टिविटी बढ़ाने के लिए कई पहलें शुरू की हैं। नवंबर, 2025 की स्थिति के अनुसार, देश में 123.40+ करोड़ टेलीफोन ग्राहक और

100.30+ करोड़ ब्रॉडबैंड ग्राहक हैं (ट्राई के अनुसार)। प्रमुख परियोजनाओं का विवरण इस प्रकार है:

- **भारतनेट:** दिसंबर 2025 की स्थिति के अनुसार, भारतनेट परियोजना के तहत 2,14,904 ग्राम पंचायतों (जीपी) को सेवा के लिए तैयार किया गया है। इसके अलावा, भारतनेट के मौजूदा नेटवर्क के उन्नयन के लिए सरकार द्वारा संशोधित भारतनेट कार्यक्रम (एबीपी) भी अनुमोदित किया गया है।
- 4जी संतृप्ति परियोजना और अन्य मोबाइल परियोजनाओं के तहत, देश में 23,694 मोबाइल टावर चालू किए गए हैं ताकि अब तक शामिल न किए गए दूरस्थ क्षेत्रों को भी शामिल किया जा सके।
- चेन्नई और अंडमान और निकोबार द्वीप समूह (2312 किमी) के बीच 10.08.2020 को सबमरीन ऑप्टिकल फाइबर केबल (ओएफसी) की कमीशनिंग और मुख्य भूमि (कोच्चि) और लक्षद्वीप द्वीप समूह (कुल 11 द्वीप; कवारत्ती, कल्पेनी, अगत्ती, अमिनी, एंड्रोथ, मिनिकॉय, बंगाराम, बित्रा, चेतलाट, किल्टन और कदमथ) के बीच 03.01.2024 को सबमरीन ओएफसी कनेक्टिविटी (1869 किमी)। एफटीटीएच और अन्य सेवाओं के प्रावधान के लिए लक्षद्वीप द्वीप समूह में 225 किलोमीटर ओएफसी नेटवर्क का निर्माण किया गया। इन ऑप्टिकल फाइबर केबल परियोजनाओं ने द्वीपों में फिक्स्ड लाइन ब्रॉडबैंड/इंटरनेट सेवाओं, मोबाइल सेवाओं (4जी/5जी) और अन्य हाई-स्पीड डेटा सेवाओं के तेजी से कार्यान्वयन की सुविधा प्रदान की है।
- भारत के महापंजीयक (आरजीआई) के अनुसार, देश के कुल **6,44,131 गांवों** में से **6,34,955 गांवों** में मोबाइल कवरेज है। इसके अलावा, **6,32,058 गांवों** में इंटरनेट कनेक्टिविटी (3जी/4जी मोबाइल कवरेज) है।

REDEVELOPMENT WORK AT CHAPRA JUNCTION***72. SHRI RAJIV PRATAP RUDY:**

Will the Minister of **RAILWAYS** be pleased to state:

- (a) the present status of the redevelopment work at Chapra Junction specifying the percentage of physical and financial progress achieved till date including the major components of work proposed under the said plan;
- (b) the amount of budget initially sanctioned and subsequently revised for the redevelopment of said junction indicating the reasons for reduction, if any;
- (c) the details of timeline prescribed for commencement and completion of the redevelopment work;
- (d) whether there have been delays in the execution of the project and if so, the reasons therefor as well as the quantum of cost overruns incurred and the action taken in such cases; and
- (e) the details of the redevelopment projects including allocated funds and their current status at various railway stations in the State of Bihar, particularly in the district of Saran?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

- (a) to (e): At Chhapra Railway Station, passenger amenities like drinking water facilities, waiting hall, seating arrangements, platform shelters on all platforms,

urinals and latrines, high-level platforms, foot over bridge, parking and circulating area with lighting arrangements, electronic train indicator boards, signages, etc are available.

During the recent years, various development works have been carried out at Chhapra Station. These include the following:

- provision of a coach guidance system and train indication boards;
- installation of an online train reservation chart display system;
- display of train arrival and departure information through NTES;
- installation of lifts;
- provision of a quick watering system for watering hydrants along with repair of existing hydrants;
- rehabilitation of washable aprons on Line No. 4, 5, and 6, rebuilding of the washable apron on Line No. 7;
- augmentation and upgradation of passenger amenity works;
- repair and rehabilitation of platform surfaces;
- extension of platforms with amenities to accommodate 26-coach-length trains;
- provision of a platform shelter (9 bays) etc.

Further, the works for development of second entry, improvement of the parcel office and godown have been taken up and the capacity augmentation of

the mechanized laundry has been sanctioned.

Ministry of Railways has launched Amrit Bharat Station Scheme for redevelopment of stations with a long-term approach.

The scheme involves preparation of master plans and their implementation in phases to improve the stations. The master planning includes:

- Improvement of access to station and circulating areas
- Integration of station with both sides of city
- Improvement of station building
- Improvement of waiting halls, toilets, sitting arrangement, water booths
- Provision of wider foot over bridge/air concourse commensurate with passenger traffic
- Provision of lift/escalators/ramp
- Improvement /Provision of platform surface and cover over platforms
- Provision of kiosks for local products through schemes like 'One Station One Product'
- Parking areas, Multimodal integration
- Amenities for Divyangjans
- Better passenger information systems
- Provision of executive lounges, nominated spaces for business meetings,

landscaping, etc. keeping in view the necessity at each station.

The scheme also envisages sustainable and environment friendly solutions, provision of ballastless tracks etc. as per necessity, phasing and feasibility and creation of city centre at the station in the long term.

So far, 1337 stations have been identified for development under Amrit Bharat Station Scheme, out of which 98 stations including Chhapra, Dighwara, Ekma, Masrakh and Sonpur Junction stations of Saran district, are located in Bihar. The names of stations identified for development under Amrit Bharat Station Scheme in Bihar are as following:

State	No. of Stations	Name of Stations
Bihar	98	Anugraha Narayan Road, Ara, Arariya Court, Bakhtiyarpur, Banka, Banmankhi, Bapudham Motihari, Barahiya, Barauni, Barh, Barsoi Jn, Begusarai, Bettiah, Bhabua Road, Bhagalpur, Bhagwanpur, Bihar Sharif, Bihiya, Bikramganj, Buxar, Chakia, Chausa, Chhapra, Dalsingh Sarai, Darbhanga, Dauram Madhepura, Dehri On Sone, Dholi, Dighwara, Dumraon, Durgauti, Ekma, Fatuha, Gaya, Ghorasahan, Guraru, Hajipur Jn, Jamalpur Jn, Jamui, Janakpur Road, Jaynagar, Jehanabad, Jhanjharpur, Kahalgaon, Karhagola Road, Katihar Jn, Khagaria Jn, Kishanganj, Kudra, Labha, Laheria Sarai, Lakhminia, Luckeesarai Jn, Madhubani, Maheshkhunt, Mairwa, Mansi Jn, Masrakh, Mokama, Motipur, Munger (Monghyr), Muzaffarpur Jn, Nabinagar Road, Narkatiaganj Jn, Naugachia, Nawadah, Paharpur, Patliputra, Patna Jn, Piro, Pirpainti, Rafiganj,

State	No. of Stations	Name of Stations
		Raghunathpur, Rajendra Nagar Terminal (Patna), Rajgir, Ram Dayalu Nagar, Raxaul, Sabaur, Sagauli, Saharsa, Sahibpur Kamal, Sakri, Salauna, Salmari, Samastipur, Sasaram, Shahpur Patoree, Shivanarayanpur, Simri Bakhtiyarpur, Simultala, Sitamarhi, Siwan, Sonpur Jn., Sultanganj, Supaul, Taregna, Thakurganj, Thawe

Development works at railway stations under Amrit Bharat Station Scheme in Bihar have been taken up at a good pace. Till now, works of 02 stations (Pirpainti and Thawe) in Bihar have been completed under this scheme. The works at other stations have also been taken up at good pace and progress of some of above stations is as given below:

- **At Dighwara station**, work of Platform extension and surfacing of platform, erection of canopy, approach road development, toilet block, water booths on platform, renovation of existing waiting hall, parking area development have been completed. Finishing works have been taken up.
- **At Ekma station**, work of improvement of waiting hall has been completed. The works of platform widening, platform surfacing, platform shelter, circulating area, parking, signages have been taken up.
- **At Masrakh station**, work of raising of platform no. 1 & 2, platform extension, platform surfacing, platform shelter, water booth and have been completed.

The works of porch, toilet, circulating area, parking, signages, seating arrangement and Divyangjan facilities have been taken up.

- **At Sonpur station**, work of development of circulating area , Improvement of existing station building elevation, Construction of new atrium building with concourse and booking counter, construction of main station entry porch, renovation of existing booking counter is completed. Work of new 12 m Foot Over Bridge has been taken up.

Further, development / redevelopment / upgradation / modernisation of stations on Indian Railways is a continuous and ongoing process and works in this regard are undertaken as per requirement, subject to inter-se priority and availability of funds. The priority for development / redevelopment / upgradation / modernisation of stations is accorded to higher category of station over lower category of station while sanctioning and executing the works.

Development / Upgradation of railway stations is complex in nature involving safety of passengers & trains and requires various statutory clearances such as fire clearance, heritage, tree cutting, airport clearance etc. The progress also gets affected due to brownfield related challenges such as shifting of utilities (involving water/sewage lines, optical fibre cables, gas pipe lines, power/signal cables, etc.), infringements, operation of trains without hindering passenger movement, speed restrictions due to works carried out in close proximity of tracks and high voltage power lines, etc. and these factors affect the completion time. Therefore, no time

frame can be indicated at this stage.

Development / Upgradation / Modernization of stations including Amrit Bharat Station Scheme is generally funded under Plan Head-53 'Customer Amenities'. The details of allocation and expenditure under Plan Head-53 are maintained Zonal Railway-wise and not work-wise or station-wise or state-wise. The state of Bihar is covered under the jurisdiction of four railway zones, namely, Eastern Railway, Northeast Frontier Railway, North Eastern Railway and East Central Railway. For these zones, an allocation of ₹ 1,828 crore has been made for the financial year 2025-26, out of which an expenditure (up to December, 2025) of ₹ 1451 crore has been incurred so far.

टिकट रद्द कराने से रेलवे द्वारा अर्जित राजस्व

***73. श्री रामप्रीत मंडल:**

श्री सुनील कुमार:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

(क) विगत तीन वर्षों के दौरान टिकटों को रद्द कराने से रेलवे द्वारा अर्जित राजस्व का ब्यौरा क्या है;

(ख) विगत तीन वर्षों के दौरान कन्फर्म टिकटों और तत्काल सेवा के अंतर्गत आरक्षित टिकटों पर यात्रियों द्वारा यात्रा नहीं किए जाने के प्रति टिकट की राशि नहीं लौटाने के कारण रेलवे द्वारा अर्जित राजस्व का ब्यौरा क्या है;

(ग) क्या वरिष्ठ नागरिकों, महिलाओं और दिव्यांगजनों को रेल टिकटों की खरीद पर पूर्व में दी जाने वाली रियायतों को बंद कर दिया गया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

- (घ) क्या सरकार का विचार रेलवे द्वारा वरिष्ठ नागरिकों, महिलाओं और दिव्यांगजनों को टिकटों पर दी जाने वाली रियायतों को बहाल करने का है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ङ) क्या सरकार के पास अब तक टिकट बुक कराने वाले यात्रियों के आयु-वार ब्यौरे के आधार पर वरिष्ठ नागरिकों की रियायतों को समाप्त करने के कारण रेलवे द्वारा अर्जित राजस्व में हुई वृद्धि के संबंध में आंकड़े हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (च) क्या सरकार का विचार रेलगाड़ियों में यात्रा करने के लिए वरिष्ठ नागरिकों को प्राथमिकता देने का है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (च): टिकटों का रद्दकरण और किराए की वापसी समय-समय पर यथा संशोधित, रेल यात्री (टिकट रद्दकरण और किराया वापसी) नियम 2015 द्वारा शासित होते हैं। टिकट रद्द करने तथा पुष्ट टिकटों और तत्काल सेवा के तहत आरक्षित टिकटों पर यात्रियों द्वारा यात्रा न किए जाने पर टिकट की राशि न लौटाए जाने के कारण रेलवे द्वारा अर्जित राजस्व का ब्यौरा अलग से नहीं रखा जाता है।

भारतीय रेल समाज के सभी वर्गों को किफायती सेवाएँ प्रदान करने के लिए प्रतिबद्ध है और वर्ष 2023-24 में यात्री टिकटों पर 60,466 करोड़ रुपए की सब्सिडी दी गई। यह राशि रेलवे में यात्रा करने वाले प्रत्येक व्यक्ति के लिए औसतन 45% की रियायत के बराबर है। दूसरे शब्दों में, यदि सेवा प्रदान करने की लागत 100 रुपए है, तो टिकट की कीमत केवल 55 रुपए होगी। यह सब्सिडी सभी यात्रियों के लिए जारी है। इसके अलावा, दिव्यांगजनों की 4 कोटियों, रोगियों की 11 कोटियों और छात्रों की 8 कोटियों जैसी कई कोटियों के लिए इस सब्सिडी से अतिरिक्त रियायतें जारी रखी गई हैं।

भारतीय रेल वरिष्ठ नागरिकों सहित यात्रियों की सुविधा के लिए विभिन्न सुविधाएं प्रदान करती है। वरिष्ठ नागरिकों को दी जाने वाली कुछ सुविधाएं इस प्रकार हैं:

- i. 60 वर्ष और उससे अधिक आयु के पुरुष यात्रियों तथा 45 वर्ष और उससे अधिक आयु की महिला यात्रियों को निचली शायिका का आवंटन उपलब्धता के अध्यधीन, स्वचालित रूप से किया जाएगा, भले ही कोई विकल्प न दिया गया हो।
- ii. वरिष्ठ नागरिकों, 45 वर्ष और उससे अधिक आयु की महिला यात्रियों और गर्भवती महिलाओं के लिए शयनयान श्रेणी में प्रति सवारीडिब्बा छह से सात निचली शायिकाओं, वातानुकूलित 3 टियर (3एसी) श्रेणी के प्रत्येक सवारीडिब्बे में चार से पांच निचली शायिकाओं और वातानुकूलित 2 टियर (2एसी) श्रेणी के प्रत्येक सवारी डिब्बे में तीन से चार निचली शायिकाओं (गाड़ी में उस श्रेणी के सवारीडिब्बों की संख्या के आधार पर) का संयुक्त कोटा निर्धारित किया गया है।
- iii. रेलगाड़ी में वरिष्ठ नागरिकों, दिव्यांगजनों या गर्भवती महिलाओं (जिन्हें मध्य/ऊपरी शायिका आवंटित की गई है) को खाली रहने वाली निचली बर्थों का आवंटन प्राथमिकता पर किया जाएगा।
- iv. भारतीय रेल के उपनगरीय खंडों पर द्वितीय श्रेणी के सामान्य डिब्बों में वरिष्ठ नागरिकों के लिए अनारक्षित स्थान निर्धारित करना।
- v. मांग के स्वरूप और काउंटरों की उपलब्धता के अध्यधीन वरिष्ठ नागरिकों से प्राप्त आरक्षण अनुरोधों के प्रबंधन के लिए विभिन्न यात्री आरक्षण प्रणाली (पीआरएस) केंद्रों पर अलग से काउंटर निर्धारित करना।

GDP DATA QUALITY

***74. SHRI ANAND BHADAURIA:**

Will the Minister of **STATISTICS AND PROGRAMME IMPLEMENTATION** be

pleased to state:

- (a) whether the Government has released various data including data for Gross Domestic Product (GDP) on a quarterly basis and if so, the details thereof;
- (b) whether the International Monetary Fund (IMF) has downgraded the data quality for GDP data for the 2nd quarter of Financial Year 2025-26 released by the Government from the Grade 'B' to the Grade 'C' category;
- (c) if so, the details thereof along with the reasons cited by the IMF; and
- (d) the details of the steps taken by the Government to maintain the purity and sanctity of the released national data?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION; MINISTER OF STATE OF THE MINISTRY OF PLANNING; AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (RAO INDERJIT SINGH):

(a): Yes Sir. Ministry of Statistics and Programme Implementation (MoSPI) releases annual as well as quarterly estimates of National Accounts Statistics as per Advance Release Calendar (ARC). Accordingly, the First Advance Estimates (FAE) of Gross Domestic Product (GDP) for the Financial Year (FY) 2025-26 was released on 7th January, 2026 and Quarterly Estimates of Gross Domestic Product (GDP) for the July-September Quarter (Q2) of Financial Year (FY) 2025-26 was released on 28th November, 2025.

(b) and (c): IMF has included Data Adequacy Assessment Framework as part of

its annual review of economies under Article IV consultation in 2024. The framework is meant to review the aspects related to coverage, granularity and frequency & timeliness in compilation of GDP. In both years of assessment i.e. 2024 & 2025, the IMF has placed GDP under 'C' due to outdated base year which is 2011-12. However, Ministry has decided to update the base year from 2011-12 to 2022-23.

(d): Compilation of National Accounts Statistics is done, to the possible extent, as per System of National Accounts (SNA) 2008, which is internationally accepted set of recommendations endorsed by United Nations Statistical Commission. Moreover, National Accounts Statistics also adheres to Special Data Dissemination Standard (SDDS) standards of IMF since 2001. SDDS ensure that the statistics compiles with its four key aspects i.e. Coverage, Periodicity, Timeliness; Access by public; Integrity of the disseminated data and Quality of the disseminated data. In addition to this, the compilation framework is finalized under the Advisory Committee on National Accounts Statistics, which comprises of experts from Academia, Central and State Government, RBI etc.

सिटी एक्सेलेरेटर प्रोग्राम

***75. श्री बिद्युत बरन महतो:**

श्री लुम्बाराम चौधरी:

क्या नवीन और नवीकरणीय ऊर्जा मंत्री यह बताने की कृपा करेंगे कि:

- (क) शहरी क्षेत्रों में रूफटॉप सौर ऊर्जा को अपनाए जाने को बढ़ावा देने के लिए शुरू किए गए सिटी एक्सेलेरेटर प्रोग्राम के उद्देश्यों, कार्यान्वयन ढांचे और प्रमुख उपलब्धियों का ब्यौरा क्या है;
- (ख) दस राज्यों में से पहले तीस शहरों के चयन के मानदंड क्या हैं और इस कार्यक्रम के अंतर्गत शहरी स्थानीय निकायों, विद्युत वितरण कंपनियों (डिस्कॉम) और राज्य नोडल एजेंसियों की क्या भूमिकाएं परिभाषित की गई हैं,
- (ग) इसमें भागीदारी करने वाले शहरों को समर्पित दलों की तैनाती सहित कितनी तकनीकी सहायता, क्षमता निर्माण और नीतिगत सहायता प्रदान किए जाने का प्रस्ताव है,
- (घ) क्या उक्त कार्यक्रम के अंतर्गत उत्तर-पूर्व के राज्यों को भी प्राथमिकता दी गई है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ङ) क्या चयन किए गए पहले तीस शहरों में मध्य प्रदेश और छत्तीसगढ़ के किन्हीं शहरों को भी शामिल किया गया है; और
- (च) यदि हां, तो उक्त कार्यक्रम के अंतर्गत मध्य प्रदेश में अब तक हुई प्रगति का जिला-वार ब्यौरा क्या है?

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री; तथा नवीन और नवीकरणीय ऊर्जा मंत्री (श्री प्रहलाद जोशी):

(क) से (ग): नवीन और नवीकरणीय ऊर्जा मंत्रालय (MNRE) ने शक्ति सस्टेनेबल एनर्जी फाउंडेशन के सहयोग से जून 2025 में सिटी एक्सेलेरेटर प्रोग्राम (CAP) की शुरुआत की है, जिसका मुख्य उद्देश्य पीएम-सूर्य घर: मुफ्त बिजली योजना (PMSG: MBY) के अंतर्गत देशभर के 100 शहरों में दो चरणों में रूफटॉप सोलर लगाने के कार्य में तेज़ी लाना है। प्रारंभिक चरण में, 10 राज्यों के 30 शहरों का चयन मानदंडों के आधार पर किया गया है, जिनमें शामिल हैं:

- शहरी जनसंख्या का आकार और पीएमएसजी पोर्टल पर प्राप्त आवेदन;

- रूफटॉप सौर संभाव्यता और अपनाने के मौजूदा स्तर;
- डिस्कॉम और राज्य नोडल एजेंसियों (SNA_s) की तैयारी और क्षमता; तथा
- राज्यों और शहरी स्थानीय निकायों (ULB_s) की सक्रिय भागीदारी और कार्यान्वयन में सहयोग करने की इच्छा।

इस कार्यान्वयन ढांचे में त्रि-स्तरीय समन्वित संरचना अपनाई गई है, जिसमें एमएनआरई, समस्त कार्यक्रम की रूपरेखा, समन्वय और निगरानी प्रदान करता है; राज्य सरकारें और राज्य नोडल एजेंसियां नीति समर्थन और डिस्कॉमों के साथ समन्वय के माध्यम से अपनाना सुविधाजनक बनाती हैं; और शहरी स्थानीय निकायों (ULBs) द्वारा शहरी स्तर पर जागरूकता फैलाई जाती है, सुविधाजनक बनाया जाता है और क्षमता निर्माण गतिविधियों को वास्तविक रूप से संचालित किया जाता है।

सिटी एक्सेलेरेटर प्रोग्राम को लक्षित हस्तक्षेपों के माध्यम से रूफटॉप सौर अपनाने के लिए शहर-विशिष्ट अवरोधों को दूर करने के लिए डिज़ाइन किया गया है, जिसमें समर्पित सिटी एक्सेलेरेटर सेलों की स्थापना, डिस्कॉमों, राज्य नोडल एजेंसियों, वेंडरों और यूएलबी के साथ हितधारक समन्वय को मजबूत करना, नियमित क्षमता-निर्माण कार्यक्रमों तथा जागरूकता अभियानों, और बेहतर सुविधा तथा शिकायत निवारण तंत्र शामिल हैं।

(घ): सिटी एक्सेलेरेटर प्रोग्राम के प्रारंभिक प्रथम 30 शहरों में असम के तीन शहर अर्थात गुवाहाटी, बारपेटा और डिब्रूगढ़ को शामिल किया गया है।

(ड.): मध्य प्रदेश राज्य के लिए भोपाल, जबलपुर, सतना और इंदौर को शामिल किया गया है, जबकि छत्तीसगढ़ राज्य के किसी शहर को सीएपी के प्रारंभिक चरण के प्रथम 30 शहरों में शामिल नहीं किया गया है।

(च): मध्य प्रदेश राज्य में कैप के तहत, सिटी एक्सेलेरेटर सेल्स ने पीएमएसजी: एमबीवाई के

कार्यान्वयन में सहयोग के लिए मध्य प्रदेश ऊर्जा विकास निगम लिमिटेड, राज्य के डिस्कॉम, नगर पालिकाएं, बैंक, आरटीएस वेंडर और अन्य हितधारकों के साथ संरचित संपर्क स्थापित किए। ये गतिविधियाँ योजना के दिशानिर्देशों, भूमिकाओं और प्रक्रियाओं के प्रति संवेदनशीलता बढ़ाने, एजेंसियों के बीच समन्वय सुधारने, और बैठकों व क्षेत्रीय दौरों के माध्यम से कार्यान्वयन में आने वाली बाधाओं का पता लगाने पर केंद्रित हैं।

OPERATION OF TRAIN BETWEEN THawe-PATNA JUNCTION

***76. DR. ALOK KUMAR SUMAN:**

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether the Government is aware that the train number 03215/03216 operating between Thawe-Patna Junction has been stopped without any prior notice and if so, the reasons therefor;
- (b) whether the decision is permanent or temporary; and
- (c) whether the Government has also been apprised that the closure of the said train which is being used to facilitate education, medical treatment of patients, commercial activities by businessmen and general passengers and devotees from Gopalganj and surrounding areas has caused serious economic, academic and health issues and if so, the details thereof?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (c): Indian Railways constantly endeavours to cater to the needs of travelling passengers and to this end, new services are introduced, existing train services are extended and their frequency increased.

Moreover, to supplement the accommodation available by regular services and to cater to the extra rush of passengers during peak seasons, festivals, religious congregations etc., Indian Railways also operates special trains and augments the loads of existing services, keeping in view the pattern of traffic, commercial justification, operational feasibility and availability of resources etc. Accordingly, 03215/03216 Patna-Thawe Special was operated till 30.11.2025.

Presently, Thawe is served by 34 train services including the daily service of 15079/15080 Patliputra-Gorakhpur Express providing connectivity to Patna. The list of trains serving Thawe stations are as under:

SN	Train no. and name
1	19045 Surat - Thawe Tapti Ganga Express
2	19046 Thawe - Surat Tapti Ganga Express
3	15113 Gomti Nagar - Chhapra Express
4	15114 Chhapra - Gomti Nagar Express
5	15079 Patliputra - Gorakhpur Express
6	15080 Gorakhpur - Patliputra Express
7	18181 Tatanagar - Thawe Express
8	18182 Thawe - Tatanagar Express

9	15135 Chhapra - Amritsar Express
10	15136 Amritsar - Chhapra Express
11	15133 Chhapra - Anand Vihar (T) Amrit Bharat Express
12	15134 Anand Vihar (T) - Chhapra Amrit Bharat Express
13	75106 Gorakhpur - Thawe DEMU
14	75104 Thawe - Chhapra DEMU
15	55113 Thawe - Chhapra DEMU
16	55115 Thawe - Kaptanganj Passenger
17	75103 Chhapra - Thawe DEMU
18	75105 Thawe - Nakaha Jungle DEMU
19	55036 Gorakhpur Cantt. - Siwan Passenger
20	55110 Chhapra Kacheri - Thawe Passenger
21	55105 Chhapra Kacheri - Thawe Passenger
22	55112 Thawe - Mashrakh Passenger
23	55107 Thawe - Kaptanganj Passenger
24	55116 Kaptanganj - Thawe Passenger
25	55109 Thawe - Chhapra Kacheri Passenger
26	55037 Siwan - Thawe Passenger
27	55038 Thawe - Siwan Passenger
28	55104 Chhapra Kacheri - Thawe Passenger

29	55108 Kaptanganj - Thawe Passenger
30	55106 Thawe - Chhapra Kacheri Passenger
31	55103 Thawe - Chhapra Kacheri Passenger
32	55111 Thawe - Chhapra Kacheri Passenger
33	55035 Siwan - Gorakhpur Cantt. Passenger
34	55114 Thawe - Siwan Passenger

Besides, introduction of new train services on any route/section, which is an on-going process, depends on various factors which include:

- Capacity of that section
- Availability of path
- Availability of required rolling stock
- Availability of matching infrastructure for rolling stock
- Maintenance requirement of railway tracks and other asset

RENEWABLE ENERGY PROJECTS IN NORTH EASTERN REGION

***77. SHRI JOYANTA BASUMATARY:**

Will the Minister of **NEW AND RENEWABLE ENERGY** be pleased to state:

- (a) the details of new and renewable energy projects approved by the Government for implementation under New and Renewable Energy sector in the North Eastern Region of the country;

- (b) whether any renewable energy project has been sanctioned for Bodoland Territorial Region and if so, the details thereof; and
- (c) if not, the reasons therefor?

THE MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF NEW AND RENEWABLE ENERGY (SHRI PRALHAD JOSHI):

(a) to (c): The Ministry of New and Renewable Energy (MNRE) is promoting the deployment of New and Renewable Energy sector in the Country including North Eastern Region through various schemes. The details of projects in the North Eastern Region including Bodoland Territorial Region under MNRE's ongoing scheme as on 31.12.2025 are given as below:

Sr. No.	Scheme	Sanctioned / applications	Installed
1	PM Surya Ghar: Muft Bijli Yojana	489601 nos. of rooftop solar applications	75407 Nos.
2	PM KUSUM: Component A	7 MW	Nil
	PM KUSUM: Component B	20964 nos. of Solar Pumps	8327 Nos.
	PM KUSUM: Component C	3600 nos. of Grid connected Solar	788 Nos.

		Pumps	
3	Solar Park	20 MW	20 MW
4	PM JANMAN & DAJGUA	5802 nos. Households with off grid solar & 8 Public institutes Solarization.	1571 Nos.
5	Bio gas Programme (Phase-I)	5600 nos. of Bio Gas plants	829 nos.

Further, the Ministry has sanctioned two R&D projects in the North Eastern Region under the “Renewable Energy Research and Technology Development Programme (RE-RTD)” for FY 2021-22 to 2025-26.

Capacity installed in Bodoland Territorial Region is as follows:

Sr. No.	Scheme	Installed
1	PM Surya Ghar: Muft Bijli Yojana	7528 Nos. of rooftop solar systems
2	PM KUSUM: Component B	153 Nos. of solar pumps

DEVELOPMENT OF SMALL MODULAR REACTOR

***78. SHRI ANURAG SINGH THAKUR:**

SHRI JAGDAMBIKA PAL:

Will the **PRIME MINISTER** be pleased to state:-

- (a) whether Small Modular Reactors (SMRs) are being prioritized by the Government for clean and reliable energy for country's long-term energy security;
- (b) the details of the major advantages of SMRs over conventional reactors in terms of safety, flexibility, land requirement and suitability for remote or industrial applications;
- (c) the details of the progress made so far in indigenous SMR design, fuel-cycle readiness and collaboration with the Indian industry;
- (d) the manner in which SMRs are expected to contribute in achieving the Government's target of 100 GW nuclear capacity by 2047; and
- (e) the manner in which the SHANTI Act aims to promote research, development and deployment of SMRs in the country?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT

OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a): Nuclear energy is envisaged a clean and reliable energy source. Small Modular Reactors (SMRs) are prioritized for deployment in brownfield site as captive power plants for rapid decarbonization of energy intensive sectors, repurposing of retiring fossil fuel based power plants and deployment in remote location with no grid connectivity for catering to energy requirements.

(b): SMR is a promising technology in industrial de-carbonization especially where there is a requirement of reliable and continuous supply of power. SMRs can be deployed as captive plants for large industries repurposing of retired fossil fuel based power plants. As the exclusion zone required will be significantly lower due to enhanced safety, this, reduces the land requirement. They are suitable candidates for setting up in retired power plants, off grid areas also. SMRs can be engineered to have load follow characteristics for increasing flexibility of operation. SMRs, in general, has lower construction time and hence lower capital cost. Their design can be standardized for serial production.

(c): Under the Nuclear Energy Mission, Bhabha Atomic Research Centre (BARC), a Constituent Unit of Department of Atomic Energy (DAE) has recently initiated design and development of SMRs namely:

1. 220 MWe Bharat Small Modular Reactor (BSMR-200). The detailed project report has been approved and financial sanction is awaited. Various pre-project

activities are under progress.

2. 55 MWe Small Modular Reactor (SMR-55). The proposal has been approved in-principle and design detailing is in progress. Design and development of major prototype equipment are in progress.

3. Up to 5 MWth high temperature gas cooled reactor meant for hydrogen generation. The detailed progress report (DPR) has been prepared and financial and administrative approval is being sought and design detailing is in progress.

DAE has acquired expertise across the complete front and back end of the nuclear fuel cycle through its experience with indigenous Pressurised Heavy Water Reactors (PHWRs). This expertise is being leveraged for pressurised water-based SMRs. Slightly Enriched Uranium (SEU) is considered as potential fuel for proposed SMRs. In case of domestic fuel, it is proposed to carryout reprocessing of spent fuel to recover valuable nuclear materials and reduce the overall nuclear waste burden. Broad philosophy of nuclear waste management remains same to reduce the overall nuclear waste burden i.e. recovery of useful radioisotopes, if any, volume reduction followed by vitrification of waste in stable glass matrix and storage in engineered facilities kept under surveillance at par with internationally accepted practices. However, in case of SMRs the reprocessing technology is to be re-engineered based on the fuel configuration.

DAE has requisite scientific & technological know-how for its design and development and majority of equipment are within manufacturing capability of

Indian Industries with technological handholding by BARC.

(d): SMRs are being developed for deployment in brownfield sites with specific objectives of:

1. Repurposing of retiring fossil fuel-based power plants
2. Captive plants for energy intensive industries and
3. Off-grid applications for remote locations

The target of 100 GW nuclear capacity by 2047, can be achieved by deploying of large reactors such as 700 MWe indigenous PHWRs and large capacity imported advanced reactor designs at green field site. Where as SMRs are considered to be fit for rapid decarbonization of energy sector.

(e): The SHANTI Act allows any person to carry out research, development, design and innovation in matters related to nuclear energy radiation for the peaceful uses without obtaining a license. This provision aims to promote research, development and deployment of new reactor technologies in the country.

CLEANLINESS OF WASHROOMS IN TRAIN

***79. SHRI SRIBHARAT MATHUKUMILLI:**

Will the Minister of **RAILWAYS** be pleased to state:

- (a) the current measures in place to ensure cleanliness and hygiene of washrooms in passenger train coaches including cleaning frequency, staffing

- arrangements, contractual mechanisms and monitoring protocols;
- (b) whether the Government has conducted any inspection, audit, passenger feedback analysis/internal assessment during the last five years to evaluate the effectiveness of these measures and if so, the key findings thereof;
- (c) the details of infrastructure/design changes last undertaken in normal Express and Mail coaches specifically to improve washroom hygiene and usability;
- (d) whether the Government has examined alternative operational staffing models including deployment of dedicated on-board washroom cleaning personnel during journeys to improve washroom cleanliness and if so, the details thereof; and
- (e) whether the feasibility of funding such measures through a minimal, class-wise passenger fare adjustment has been examined and if so, the outcome of such examination?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (e): Cleanliness is a continuous process and Indian Railways (IR) makes every endeavour to keep coaches in properly maintained and clean condition. Railways have taken several measures as follows to monitor and ensure cleanliness and hygiene in coaches including washrooms:

- Mechanized Coach Cleaning is being ensured during primary

maintenance for better cleaning of the coach including interior, exterior and toilets.

- On-Board Housekeeping Staff Service is being provided to ensure cleanliness on run and to attend to any passenger grievance.
- Clean Train Station service has been introduced for mechanized cleaning in identified trains including washrooms during their scheduled stoppage enroute. Dedicated team of staff equipped with high pressure jet machines and cleaning equipment carries out cleaning followed by drying of coach toilets.
- All passenger coaches have been installed with bio-toilets so that no human waste is discharged from coaches on the track resulting in improved cleanliness level. The details of provision of bio toilets are as under:

Period	Number of Bio-Toilet fitted
2004-2014	9,587
2014-till date	3,61,572

- Regular monitoring is done through inspections, and feedback received through Rail Madad/RailOne app and other passenger interfaces.

IR has dedicated budgetary provisions for maintaining cleanliness & hygiene at stations and trains. No component of passenger fare is charged on account of providing cleanliness.

देश में रेल डिब्बा विनिर्माण इकाइयां

*80. श्रीमती मंजू शर्मा:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) देश में वर्तमान में कितनी रेल डिब्बा विनिर्माण इकाइयां चल रही हैं;
- (ख) देश भर में रेल डिब्बा विनिर्माण सुविधाओं के विकास पर किए गए व्यय का ब्यौरा क्या है;
- (ग) सरकार द्वारा राजस्थान, गुजरात और मध्य प्रदेश में टियर-2 और टियर-3 शहरों में रेलवे स्टेशनों के विकास के लिए क्या उपाय किए गए हैं/किए जा रहे हैं;
- (घ) सरकार द्वारा राजस्थान, गुजरात और मध्य प्रदेश में उच्च-गति के अनुकूल रेल पटरियों के विस्तार के लिए क्या कदम उठाए गए हैं/उठाए जा रहे हैं और इस संबंध में किए गए व्यय का ब्यौरा क्या है; और
- (ङ) सरकार द्वारा पारंपरिक इंटीग्रल कोच फैक्ट्री (आईसीएफ) के डिब्बों के स्थान पर लिंके हॉफमैन बुश (एलएचबी) डिब्बों का इस्तेमाल किए जाने हेतु क्या कदम उठाए गए हैं/उठाए जा रहे हैं?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिक्स और सूचना प्रौद्योगिकी मंत्री(श्री अश्विनी वैष्णव):

- (क) से (ङ): वर्तमान में, रेल मंत्रालय के अधीन देशभर में तीन सवारी डिब्बा विनिर्माण इकाइयाँ संचालित की जा रही हैं।

सवारी डिब्बा निर्माण इकाइयों के विकास की लागत विभिन्न कारकों जैसे अवस्थिति, विनिर्मित किए जाने वाले प्रस्तावित सवारी डिब्बों का प्रकार, नियोजित उत्पादन क्षमता और संस्थापित की जाने वाली मशीनरी और संयंत्र पर निर्भर करती है। सवारी डिब्बा विनिर्माण इकाइयों के विकास पर लंबी अवधि में और कई चरणों में व्यय उपगत किया जाता है, जिसमें इकाइयों की प्रारंभिक स्थापना के साथ-साथ समय-समय पर सुविधाओं के उन्नयन और संवर्धन भी शामिल होता है। उदाहरण के लिए, नवीनतम चालू सवारी डिब्बा विनिर्माण इकाई - आधुनिक सवारी डिब्बा कारखाना, रायबरेली की स्थापना पर 3,042.83 करोड़ रुपए का व्यय उपगत किया गया है।

इसके अलावा, तीन चालू सवारी डिब्बा विनिर्माण इकाइयों अर्थात् एकीकृत सवारी डिब्बा कारखाना, चेन्नई, रेल डिब्बा कारखाना, कपूरथला, और आधुनिक रेल डिब्बा कारखाना, रायबरेली के उन्नयन/संवर्धन से संबंधित विभिन्न परियोजनाओं के लिए 2443 करोड़ रुपए स्वीकृत किए गए हैं। स्टेशन पुनर्विकास :

रेल मंत्रालय ने दीर्घकालिक दृष्टिकोण के साथ स्टेशनों के पुनर्विकास के लिए अमृत भारत स्टेशन योजना शुरू की है। इस योजना में स्टेशनों को बेहतर बनाने के लिए मास्टर प्लान तैयार करना और चरणबद्ध तरीके से उनका क्रियान्वयन करना शामिल है। मास्टर प्लान संरचित करने में निम्नलिखित शामिल हैं:

- स्टेशन तक पहुँच और परिचलन क्षेत्रों में सुधार
- शहर के दोनों ओर स्टेशन का एकीकरण
- स्टेशन भवन में सुधार
- प्रतीक्षालय, शौचालय, बैठने की व्यवस्था और पेयजल-बूथों में सुधार
- यात्री यातायात के अनुरूप चौड़े पैदल पार पुल/एयर कॉन्कोर्स का प्रावधान
- लिफ्ट/एस्केलेटर/रैंप का प्रावधान

- प्लेटफॉर्म की सतह में सुधार/प्रावधान और प्लेटफॉर्म को ऊपर से कवर करना
- 'एक स्टेशन एक उत्पाद' जैसी योजनाओं के माध्यम से स्थानीय उत्पादों के लिए कियोस्क का प्रावधान
- पार्किंग क्षेत्र, मल्टीमोडल एकीकरण
- दिव्यांगजनों के लिए सुविधाएँ
- बेहतर यात्री सूचना प्रणाली
- प्रत्येक स्टेशन पर आवश्यकता को ध्यान में रखते हुए एग्जीक्यूटिव लाउंज, व्यावसायिक बैठकों के लिए निर्दिष्ट स्थान, लैंडस्केपिंग आदि का प्रावधान

इस योजना में आवश्यकतानुसार, चरणबद्ध एवं व्यवहार्य रूप से पर्यावरण अनुकूल समाधान, गिट्टी रहित पटरियों की व्यवस्था आदि और दीर्घावधि में स्टेशन पर सिटी सेन्टरों के निर्माण की भी परिकल्पना की गई है।

अभी तक इस योजना के तहत विकास हेतु 1337 स्टेशनों को चिह्नित किया गया है जिनमें से गुजरात के 87 स्टेशनों और मध्य प्रदेश के 80 स्टेशन और राजस्थान के 85 स्टेशनों की पहचान की गई है।

अभी तक 172 स्टेशनों का कार्य पूरा किया जा चुका है, इनमें से राजस्थान, गुजरात और मध्य प्रदेश राज्यों के जिन स्टेशनों पर कार्य पूरे कर लिए गए हैं, का ब्यौरा निम्नानुसार है:-

राज्य	स्टेशनों की संख्या	स्टेशनों के नाम
गुजरात	21	डाकोर, देरोल, गोधरा जंक्शन, हापा, जाम जोधपुर, जाम वंथाली, कनालुस जंक्शन, करमसद, खंभालिया, कोसम्बा जंक्शन, लिम्बडी, महुवा, मीठापुर, मोरबी, ओखा, पालिताना, पोरबंदर, राजुला जंक्शन, समखियाली, सिहोर

		जंक्शन, उत्राण
मध्य प्रदेश	14	ब्यौहारी, भिंड, हरपालपुर, जुनौर देव, कटनी साउथ, एमसीएस छतरपुर, नैनपुर जंक्शन, नर्मदापुरम, ओरछा, सांची, सिवनी, शाजापुर, श्रीधाम, विदिशा
राजस्थान	12	बाड़मेर, बूंदी, देशनोक, फतेहपुर शेखवटी, गंगापुर सिटी, गोगामेरी, गोविंदगढ़, जैसलमेर, खैरथल, मंडल गढ़, मंडावर महवा रोड, राजगढ़

अन्य स्टेशनों पर भी निर्माण कार्यों को तेज गति से शुरू किया गया है और इन राज्यों के कुछ स्टेशनों पर कार्यों की प्रगति निम्नानुसार है:-

- रीवा स्टेशन पर: स्टेशन भवन, प्रवेश और निकास द्वार बरामदे, जल निकासी में सुधार, नए शौचालय ब्लॉकों का निर्माण और प्रतीक्षालय में सुधार के लिए कार्य पूरे किए जा चुके हैं। पार्किंग स्थल के प्रावधान के साथ परिचलन क्षेत्र में सुधार, 12 मीटर चौड़े ऊपरी पैदल पुल का प्रावधान और प्लेटफॉर्म संख्या 1 की सतह की ऊंचाई बढ़ाने और सतह को समतल करने के कार्य शुरू किए गए हैं।
- रुथियाई स्टेशन पर: स्टेशन भवन का सुधार कार्य, पार्किंग स्थल के प्रावधान के साथ परिचलन क्षेत्र में सुधार, प्लेटफॉर्म संख्या 1 और 2 पर प्लेटफॉर्म की सतह का सुधार कार्य, नए शौचालय ब्लॉक का निर्माण, प्रतीक्षालय का सुधार कार्य, अतिरिक्त प्लेटफॉर्म शेल्टर्स का प्रावधान और दिव्यांगजनों हेतु सुविधाओं में सुधार के कार्य पूरे किए जा चुके हैं। 12 मीटर चौड़े ऊपरी पैदल पुल के निर्माण का कार्य शुरू कर दिया गया है।
- बारां स्टेशन पर: पार्किंग स्थल के प्रावधान के साथ परिचलन क्षेत्र में सुधार, प्लेटफॉर्म संख्या 1 की सतह का सुधार कार्य, स्टेशन भवन और बरामदे का सुधार कार्य, जल निकासी से संबंधित

कार्य, विभिन्न दिव्यांगजन सुविधाओं में सुधार, नए शौचालय ब्लॉकों का निर्माण, प्रतीक्षालय का सुधार कार्य, नए प्रतीक्षालय का निर्माण, बाउंड्री दीवार का सुधार कार्य, प्लेटफॉर्म शेल्टर के प्रावधान से संबंधित कार्य पूरे किए जा चुके हैं। 12 मीटर चौड़े नए ऊपरी पैदल पुल के निर्माण का कार्य शुरू कर दिया गया है।

- असारवा स्टेशन पर: नए प्रतीक्षालय, बुकिंग काउंटरों, बरामदे, शौचालय ब्लॉक के साथ नए स्टेशन भवन का निर्माण कार्य पूरा किया जा चुका है, कॉनकोर्स क्षेत्र का कार्य पूरा किया जा रहा है। नए प्लेटफॉर्म शेल्टर का निर्माण, प्लेटफॉर्म की सतह से संबंधित कार्य, परिचलन क्षेत्र और पार्किंग क्षेत्र के विकास, दिव्यांगजनों हेतु सुविधाओं के प्रावधान का कार्य शुरू किया गया है।

इसके अलावा, भारतीय रेल में स्टेशनों के विकास/पुनर्विकास/उन्नयन/आधुनिकीकरण के कार्य सतत और निरंतर चलने वाली प्रक्रिया है और इस संबंध में कार्यों को पारस्परिक प्राथमिकता और निधियों की उपलब्धता के अध्यधीन आवश्यकतानुसार शुरू किया जाता है। किसी भी स्टेशन के विकास/पुनर्विकास/उन्नयन/आधुनिकीकरण से संबंधित कार्यों को स्टेशन की कोटि/अवस्था/संभाले जाने वाले यातायात आदि के आधार पर किया जाता है।

अमृत भारत स्टेशन योजना सहित स्टेशनों का विकास/उन्नयन/आधुनिकीकरण सामान्यतः योजना शीर्ष-53 'ग्राहक सुविधाएं' के अंतर्गत वित्तपोषित किया जाता है। निधि आबंटन और व्यय का ब्यौरा योजना शीर्ष-53 के अन्तर्गत क्षेत्रीय रेलवे-वार रखा जाता है, न कि कार्य-वार अथवा स्टेशन-वार अथवा राज्य-वार।

राजस्थान राज्य पांच क्षेत्रीय रेलों अर्थात् उत्तर रेलवे, उत्तर मध्य रेलवे, उत्तर पश्चिम रेलवे, पश्चिम रेलवे और पश्चिम मध्य रेलवे के क्षेत्राधिकार में आता है। इन क्षेत्रीय रेलों के लिए, वित्तीय वर्ष 2025-26 के लिए 4797 करोड़ रु. का आवंटन किया गया है और जिसमें से अभी तक 3824 करोड़ रु. (दिसम्बर, 2025 तक) का व्यय उपगत किया गया है।

मध्य प्रदेश राज्य सात क्षेत्रीय रेलों, अर्थात् मध्य रेलवे, पूर्व मध्य रेलवे, उत्तर मध्य रेलवे, दक्षिण मध्य रेलवे, दक्षिण पूर्व मध्य रेलवे, पश्चिम रेलवे और पश्चिम मध्य रेलवे के क्षेत्राधिकार में आता है। इन क्षेत्रीय रेलों के लिए, वित्तीय वर्ष 2025-26 के लिए 5801 करोड़ रुपए का आवंटन किया गया है, जिसमें से अब तक 4581 करोड़ रुपए (दिसंबर, 2025 तक) का व्यय उपगत किया गया है।

गुजरात दो क्षेत्रीय रेलों, अर्थात् उत्तर पश्चिम रेलवे और पश्चिम रेलवे के क्षेत्राधिकार में आता है। इन क्षेत्रीय रेलों के लिए, वित्तीय वर्ष 2025-26 के लिए 2081 करोड़ रुपए का आवंटन किया गया है, जिसमें से अब तक 1629 करोड़ रुपए (दिसंबर, 2025 तक) का व्यय उपगत किया गया है।

हाई स्पीड रेल परियोजनाएँ

जहां तक हाई स्पीड रेल परियोजनाओं का संबंध है, जापान सरकार के तकनीकी और वित्तीय सहयोग से मुंबई-अहमदाबाद हाई स्पीड रेल (एमएचएसआर) परियोजना (508 कि.मी.) कार्यान्वयनाधीन है। यह परियोजना गुजरात राज्य, महाराष्ट्र राज्य और दादरा और नगर हवेली केंद्र शासित प्रदेश से होकर गुजर रही है, जिसमें 12 स्टेशन हैं। गुजरात खंड (लगभग 352 कि.मी. जिसमें दादरा और नगर हवेली शामिल हैं) में वापी और साबरमती के बीच आठ स्टेशनों वाला कॉरिडोर है जिसमें वापी, बिलिमोरा, सूरत, भरुच, वडोदरा, आनंद, अहमदाबाद और साबरमती स्टेशन हैं। दिसंबर 2025 तक इस परियोजना पर लगभग 86,939 करोड़ रुपए का व्यय उपगत किया जा चुका है।

हाई स्पीड रेल परियोजनाएँ अत्यधिक पूंजी-प्रधान हैं और किसी नई परियोजना को शुरू करने के संबंध में निर्णय कई कारकों पर आधारित होते हैं, जैसे तकनीकी व्यवहार्यता, वित्तीय और आर्थिक क्षमता, यातायात की मांग और निधियों तथा वित्तपोषण विकल्पों की उपलब्धता आदि।

एलएचबी सवारी डिब्बे

एलएचबी सवारी डिब्बों की उपयोगिता विस्तार के संबंध में, यह उल्लेखनीय है कि आईसीएफ प्रकार के सवारी डिब्बों को सुरक्षित और अधिक आधुनिक एलएचबी सवारी डिब्बों से बदलने का कार्य

चरणबद्ध तरीके से शुरू किया गया है। प्रौद्योगिकीय रूप से बेहतर एलएचबी सवारी डिब्बों में बेहतर यात्रा अनुभव, बेहतर सौंदर्य और हल्के डिजाइन, एंटी क्लाइम्बिंग विशेषताएं, एयर सस्पेंशन (द्वितीयक) विफलता संकेत प्रणाली सहित, स्टेनलेस स्टील शेल और डिस्क ब्रेक प्रणाली आदि जैसी विशेषताएं हैं।

वर्ष 2004-14 की तुलना में 2014-25 के दौरान एलएचबी सवारी डिब्बों का उत्पादन निम्नानुसार हुआ है:

अवधि	विनिर्मित किए गए एलएचबी सवारी डिब्बे
2004-14	2,337 अदद
2014-25	42,677 अदद (18 गुना से अधिक)

इसके अलावा, भारतीय रेल द्वारा वंदे भारत और अमृत भारत गाड़ियां भी शुरू की गई हैं, जिनमें संवर्धित संरक्षा सुविधाएं और आधुनिक यात्री सुविधाएं हैं।

**(ii) Unstarred Question Nos. 691 to 738, 740 to 766, 768 to 797, 799 to 832,
834 to 847, 849 to 861 and 863 to 920**

पीएम-एसजीएमबीवाई के अंतर्गत लाभार्थी

691. डॉ. मन्ना लाल रावत:

श्री दिलीप शङ्कीया:

श्री पी. पी. चौधरी

श्री भोजराज नाग:

कैप्टन बृजेश चौटा:

श्री नव चरण माझी:

श्री राजकुमार चाहर:

क्या नवीन और नवीकरणीय ऊर्जा मंत्री यह बताने की कृपा करेंगे कि:

- (क) प्रधानमंत्री-सूर्य घर मुफ्त बिजली योजना (पीएम-एसजीएमबीवाई) के अंतर्गत लाभान्वित परिवारों की राजस्थान और कर्नाटक सहित राज्यवार / संघ राज्यक्षेत्रवार, विशेषकर पाली लोक सभा निर्वाचन क्षेत्र और दक्षिण कन्नड़ जिले में कुल संख्या कितनी है;
- (ख) पीएम-एसजीएमबीवाई के अंतर्गत अब तक पूर्ण किए गए रूफटॉप सौर ऊर्जा संयंत्रों की, विशेषकर कर्नाटक के पाली लोक सभा निर्वाचन क्षेत्र और दक्षिण कन्नड़ जिले में संख्या कितनी है और वितरित राजसहायता की राशि कितनी है;
- (ग) पीएम-एसजीएमबीवाई के कार्यान्वयन में राज्यवार प्रगति क्या है साथ ही शीर्ष प्रदर्शन करने वाले राज्यों का ब्यौरा क्या है;
- (घ) पीएम-एसजीएमबीवाई के कार्यान्वयन के दौरान अनुमानित स्वच्छ ऊर्जा उत्पादन और उसके अनुपात में कार्बन उत्सर्जन में आई कमी का ब्यौरा क्या है; और

(ड) पीएम-एसजीएमबीवाई के अंतर्गत राजस्थान और कर्नाटक में जिलावार प्रगति क्या है और स्थापित रूफटॉप सौर संयंत्रों की संख्या, लाभान्वित परिवारों की संख्या और इस संबंध में वितरित राजसहायता की राशि कितनी है?

विद्युत मंत्रालय में राज्य मंत्री; तथा नवीन और नवीकरणीय ऊर्जा मंत्रालय में राज्य मंत्री (श्री श्रीपाद येसो नाईक):

(क) से (ड): फरवरी 2024 में प्रधानमंत्री सूर्य घर: मुफ्त बिजली योजना (PMSG: MBY) के शुभारंभ से, देश भर में कुल 22,65,521 आरटीएस इंस्टॉल किए गए हैं, जिनसे 28,24,518 परिवारों को लाभ हुआ है और दिनांक 30.01.2026 की स्थिति के अनुसार, केंद्रीय वित्तीय सहायता (CFA) के रूप में 16,061.12 करोड़ रुपये का वितरण किया गया है। योजना के अंतर्गत राज्य/संघ राज्य क्षेत्र-वार हुई प्रगति का विवरण, इंस्टॉल किए गए आरटीएस संयंत्रों सिस्टमों की संख्या का ब्यौरा **विवरण-I** में दिया गया है।

राजस्थान के पाली लोकसभा क्षेत्र को शामिल करते हुए पाली और जोधपुर - दोनों जिलों में कुल 9,987 आरटीएस संयंत्र इंस्टॉल किए गए हैं, जिससे दिनांक 30.01.2026 की स्थिति के अनुसार, सीएफए के तहत 71.62 करोड़ रुपये के वितरण से 10,181 परिवारों को लाभ हुआ है

राजस्थान राज्य में कुल 1,32,231 आरटीएस संयंत्र इंस्टॉल किए गए हैं, जिनसे दिनांक 30.01.2026 की स्थिति के अनुसार सीएफए के तहत 925.12 करोड़ रुपये के वितरण से 1,36,187 परिवारों को लाभ हुआ है। जिला-वार ब्यौरा **विवरण-II** में दिया गया है।

इसी प्रकार, कर्नाटक के दक्षिण कन्नड़ जिले में कुल 1,989 आरटीएस संयंत्र इंस्टॉल किए गए हैं, जिससे दिनांक 30.01.2026 की स्थिति के अनुसार, सीएफए के तहत 14.37 करोड़ रुपये के वितरण से 2,251 परिवारों को लाभ हुआ है।

कर्नाटक राज्य में कुल 15,763 आरटीएस संयंत्र इंस्टॉल किए गए हैं, जिनसे दिनांक

30.01.2026 की स्थिति के अनुसार, सीएफए के तहत 118.03 करोड़ रुपये के वितरण से 24,683 परिवारों को लाभ हुआ है। जिला-वार ब्यौरा **विवरण-III** में दिया गया है।

पीएमएसजी: एमबीवाई के तहत, ऐसा अनुमान है कि 1 करोड़ घरों से आरटीएस की स्थापना से 1,000 बिलियन यूनिट नवीकरणीय बिजली का उत्पादन हो सकता है, जिसके परिणामस्वरूप आरटीएस संयंत्रों के 25 वर्षों के जीवनकाल के दौरान 720 मिलियन टन CO₂ समतुल्य उत्सर्जन में कमी आ सकती है।

विवरण-I

इंस्टॉल किए गए आरटीएस संयंत्रों की संख्या के क्रम में (दिनांक 30.01.2026 की स्थिति के अनुसार) **PMSG:MBY** के अंतर्गत राज्य/संघ राज्य क्षेत्र प्रदेश-वार प्रगति का ब्यौरा ।

क्र. सं.	राज्य/ संघ राज्य क्षेत्र	इंस्टॉलेशन (संख्या)	लाभान्वित परिवार(संख्या)	जारी सीएफए (करोड़ रुपये)
1	गुजरात	5,43,358	7,81,381	4,011.48
2	महाराष्ट्र	4,28,390	6,84,501	3,073.74
3	उत्तर प्रदेश	3,56,288	3,60,918	2,440.62
4	केरल	1,88,391	1,93,284	1,362.84
5	राजस्थान	1,32,231	1,36,187	925.12
6	आंध्र प्रदेश	94,057	97,067	627.55
7	मध्य प्रदेश	90,954	94,368	660.59
8	असम	82,406	82,971	552.84
9	उत्तराखंड	63,241	63,403	490.84
10	तमिलनाडु	54,086	63,301	379.70
11	हरियाणा	52,632	59,743	351.10
12	ओडिशा	33,582	33,931	205.10
13	छत्तीसगढ़	28,072	30,258	142.09
14	तेलंगाना	27,293	38,645	193.74
15	जम्मू और कश्मीर	21,397	21,405	150.34
16	कर्नाटक	15,763	24,683	118.03

17	बिहार	14,994	15,643	105.46
18	पंजाब	11,171	11,281	79.61
19	हिमाचल प्रदेश	6,650	6,651	49.77
20	राष्ट्रीय राजधानी क्षेत्र दिल्ली	5,958	9,840	42.57
21	पुदुचेरी	2,398	2,398	16.99
22	त्रिपुरा	2,111	2,122	15.41
23	झारखंड	1,611	1,613	10.65
24	गोवा	1,590	1,943	10.31
25	लद्दाख	1,339	1,339	10.65
26	पश्चिम बंगाल	1,202	1,265	2.81
27	चंडीगढ़	1,027	1,027	5.80
28	मिजोरम	833	835	6.13
29	लक्षद्वीप	799	799	6.47
30	मणिपुर	772	772	6.11
31	दादरा नगर हवेली और दमन द्वीप	511	511	3.75
32	अंडमान एवं निकोबार द्वीप समूह	205	224	1.48
33	नागालैंड	145	145	1.08
34	मेघालय	36	36	0.17
35	सिक्किम	27	27	0.16
36	अरुणाचल प्रदेश	1	1	0.01
	कुल	22,65,521	28,24,518	16,061.12

विवरण-II

राजस्थान राज्य में पीएमएसजी: एमबीवाई के अंतर्गत हुई प्रगति का जिला-वार ब्यौरा (दिनांक 30.01.2026 की स्थिति के अनुसार)

क्र. सं.	जिला	इंस्टॉलेशन (संख्या)	लाभान्वित परिवार(संख्या)	जारी की गई सब्सिडी (करोड़ रुपये में)
1	अजमेर	5,361	5,361	37.88
2	अलवर	3,295	3,295	23.43
3	अनूपगढ़	343	343	2.55
4	बालोतरा	481	481	3.16
5	बांसवाड़ा	862	862	5.65
6	बारां	699	699	4.80
7	बाड़मेर	988	988	6.45
8	ब्यावर	1,144	1,144	8.12
9	भरतपुर	1,057	1,057	7.18
10	भीलवाड़ा	4,437	4,690	30.95
11	बीकानेर	5,406	5,406	37.87
12	बूंदी	723	723	5.00
13	चित्तौड़गढ़	4,293	4,293	30.30
14	चुरू	3,455	3,455	23.25
15	दौसा	1,235	1,245	8.34
16	डीग	154	154	1.03
17	धौलपुर	685	685	4.46
18	डीडवाना कुचामन	1,914	1,914	12.94
19	डूडू	8	8	0.05
20	डुंगरपुर	988	988	7.00
21	गंगानगर	11,923	11,923	83.12
22	गंगापुरसिटी	161	161	1.15
23	हनुमानगढ़	7,752	7,752	54.49
24	जयपुर	27,090	29,711	192.35

क्र. सं.	जिला	इंस्टॉलेशन (संख्या)	लाभान्वित परिवार(संख्या)	जारी की गई सब्सिडी (करोड़ रुपये में)
25	जयपुर ग्रामीण	24	24	0.17
26	जैसलमेर	270	270	1.91
27	जालौर	1,187	1,187	8.03
28	झालावाड़	984	984	6.57
29	झुंझुनूं	6,067	6,067	41.05
30	जोधपुर	7,389	7,583	53.55
31	जोधपुर ग्रामीण	3	3	0.02
32	करौली	441	441	2.98
33	केकड़ी	293	293	2.26
34	खैरथल-तिजारा	140	140	0.76
35	कोटा	4,828	4,887	31.80
36	कोटपूतली-बहरोड़	900	900	6.07
37	नागौर	1,705	1,705	12.22
38	नीम का थाना	214	214	1.65
39	पाली	2,598	2,598	18.07
40	फलोदी	199	199	1.36
41	प्रतापगढ़	967	967	6.89
42	राजसमंद	1,371	1,371	9.50
43	सलूंबर	157	157	1.06
44	सांचौर	151	151	1.06
45	सवाई माधोपुर	943	943	6.72
46	शाहपुरा	199	199	1.45
47	सीकर	7,813	7,813	54.19
48	सिरोही	1,256	1,256	8.79
49	टोंक	978	978	6.74
50	उदयपुर	6,700	7,519	48.75
	कुल	1,32,231	1,36,187	925.12

विवरण-III

कर्नाटक राज्य में पीएमएसजी: एमबीवाई के अंतर्गत हुई प्रगति का जिला-वार ब्यौरा (दिनांक 30.01.2026 की स्थिति के अनुसार)

क्र. सं.	जिला	इंस्टॉलेशन (संख्या)	लाभान्वित परिवार (संख्या)	जारी की गई सब्सिडी (करोड़ रुपये में)
1	बागलकोट	392	392	2.77
2	बल्लारी	219	219	1.62
3	बेलगावी	755	839	5.08
4	बेंगलुरु ग्रामीण	412	412	2.91
5	बेंगलुरु शहरी	5,470	12,558	45.96
6	बीदर	72	72	0.51
7	चामराजनगर	59	59	0.40
8	चिक्कबल्लपुर	30	30	0.19
9	चिक्कामगलुरु	145	145	1.01
10	चित्रदुर्ग	107	107	0.69
11	दक्षिण कन्नड़	1,989	2,251	14.37
12	दावणगेरे	201	776	1.30
13	धारवाड़	581	581	4.21
14	गडग	113	113	0.77
15	हसन	184	184	1.17
16	हावेरी	124	124	0.83
17	कलबुर्गी	208	208	1.53
18	कोडागू	157	157	1.05
19	कोलार	84	84	0.50
20	कोप्पल	96	96	0.67
21	मंड्या	132	132	0.80
22	मैसूर	1,226	2,047	8.62
23	रायचूर	162	162	1.04
24	रामानगर	35	35	0.21

क्र. सं.	जिला	इंस्टॉलेशन (संख्या)	लाभान्वित परिवार (संख्या)	जारी की गई सब्सिडी (करोड़ रुपये में)
25	शिवमोगा	514	602	3.70
26	तुमकुरु	233	233	1.58
27	उडुपी	1,208	1,208	8.62
28	उत्तर कन्नड़	507	507	3.47
29	विजयनगर	112	114	0.76
30	विजयपुरा	218	218	1.57
31	यादगीर	18	18	0.12
	कुल	15,763	24,683	118.03

IMPLEMENTATION OF NATIONAL GREEN HYDROGEN MISSION

692. DR. K. SUDHAKAR:

SHRIMATI SANJNA JATAV:

Will the Minister of **NEW AND RENEWABLE ENERGY** be pleased to state:

- the present status of implementation of the National Green Hydrogen Mission including electrolyser manufacturing and hydrogen production capacity awarded;
- the details of green ammonia supply agreements signed with fertilizer units and the pricing achieved;
- the ports designated as Green Hydrogen Hubs and the infrastructure being developed for hydrogen export;
- the timeline and milestones for achieving the five Million Metric Tonne (MMT)

green hydrogen production target by the year 2030 and the major milestones identified for achieving this target; and

(e) the support given to the private sector for investing in Green Hydrogen technologies?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) to (e): The Government of India is implementing the National Green Hydrogen Mission (NGHM), with an objective to make India a global hub of production, usage and export of green hydrogen and its derivatives. Mission aims to establish Green Hydrogen production capacity of 5 Million Metric Tonnes (MMT) per annum by 2030.

The progress achieved under NGHM is given below:

1. Strategic Interventions for Green Hydrogen Transition (SIGHT)

i. Incentive scheme for electrolyser manufacturing

- 3000 MW per annum electrolyser manufacturing capacity has been awarded to 15 companies.

ii. Incentive schemes for green hydrogen production

- 8,62,000 tonnes per annum of green hydrogen production capacity has been awarded to 18 companies.
- 20,000 tonnes per annum of green hydrogen production capacity has been

awarded for supply to refineries of Indian Oil Corporation Ltd., Bharat Petroleum Corporation Limited and Hindustan Petroleum Corporation Limited.

- Prices have been discovered by Solar Energy Corporation of India (SECI) for the production and supply of 7,24,000 Metric Tonnes per Annum (MTPA) of Green Ammonia (a derivative of Green Hydrogen) to 13 fertilizer units across India. The details are provided at **Statement**.

2. Green Hydrogen Hubs

- I. Deendayal Port (Kandla, Gujarat), V. O. Chidambaranar Port (Tuticorin, Tamil Nadu) and Paradip Port (Odisha) have been recognised as green hydrogen hubs under the NGHM.
 - II. In addition, the ministry has endorsed the proposal by NTPC for setting up of the Green Hydrogen Hub at Pudimadaka, Andhra Pradesh.
 - III. Government of Andhra Pradesh has issued an order for establishing the State as India's largest green hydrogen hub and outlining a roadmap to transform Andhra Pradesh into a Green Hydrogen Valley by 2030.
3. V. O. Chidambaranar Port Authority has awarded a project for development of bunkering and refuelling facility for green methanol at the port.

In addition, following support is provided under the National Green Hydrogen Mission, to encourage investment in the green hydrogen technologies:

- I. Green Hydrogen/Green Ammonia Plants commissioned on or before

31.12.2030, and which utilize renewable energy for the production of Green Hydrogen or Green Ammonia, have been granted exemption from the payment of ISTS charges for a period of 25 years, starting from the date of commissioning of the project.

- II. Standalone plants producing Green Hydrogen/Green Ammonia by way of electrolysis of water using Renewable Energy, have been exempted from requirement of prior Environmental Clearance under the provisions of the Environment Impact Assessment Notification 2006.
- III. Duty benefits under Section 26 of SEZ Act, 2005 have been allowed to the units for installation as well as O&M of renewable energy equipment exclusively for captive consumption of the unit.
- IV. Exemption has been granted from ALMM and RLMM requirements for Renewable Energy plants located inside an Special Economic Zone (SEZ) or Export Oriented Unit (EOU) and supplying power exclusively for production plants of Green Hydrogen (or its derivatives).

STATEMENT

Prices discovered for production and supply of Green Ammonia

S. No.	Procurer fertilizer unit	Green Ammonia capacity (MTPA)	Discovered price (Rs. /kg) *	Selected Green Ammonia producer
1	Paradeep Phosphate Limited (Paradeep)	75000	55.75	Acme Cleantech Solutions Private

				Limited
2	Krishana Phoschem Limited, Meghnagar	70000	51.8	NTPC Renewable Energy Limited
3	Madhya Bharat Agro Products Limited-II, Sagar	60000	52.25	Oriana Power Limited
4	Madhya Bharat Agro Products Limited-III, Dhule	70000	53.05	SCC Infrastructure Pvt. Ltd. with M/s InSolare Energy Limited
5	Gujarat Narmada Valley Fertilizers & Chemicals Limited (GNFC), Bharuch	50000	52.5	Onix Renewable Limited
6	Coromandel International Limited (CIL), Kakinada	85000	50.75	Jakson Green and Ocior
7	Coromandel International Limited (CIL), Vishakhapatnam	50000	51.89	Acme Cleantech Solutions Private Limited
8	Indian Farmers Fertiliser Cooperative Limited (IFFCO), Kandla	100000	54.73	Acme Cleantech Solutions Private Limited
9	Indian Farmers Fertiliser Cooperative Limited (IFFCO), Paradeep	100000	49.75	Acme Cleantech Solutions Private Limited
10	Paradeep Phosphates Limited (PPL), Zuarinagar	25000	62.84	Acme Cleantech Solutions Private Limited

11	Indorama India Private Limited (IIPL), Haldia	20000	64.74	Acme Cleantech Solutions Private Limited
12	Mangalore Chemicals & Fertilizers Ltd. (MCFL), Mangalore	15000	57.65	SCC Infrastructure Pvt. Ltd. with M/s InSolare Energy Limited
13	Madras Fertilizers Limited (MFL), Chennai	4000	50	Suryam International Private Limited

पीएम-कुसुम के घटक

693. श्री हरीश चंद्र मीना:

क्या नवीन और नवीकरणीय ऊर्जा मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या प्रधानमंत्री कृषि ऊर्जा सुरक्षा एवं उत्थान महाअभियान (पीएम-कुसुम) को किसानों की आय बढ़ाने और डीजल/पारंपरिक बिजली पर निर्भरता कम करने के उद्देश्य से लागू किया गया है;
- (ख) यदि हां, तो राजस्थान में घटक-क (ग्रिड से जुड़े सौर संयंत्र) और घटक-ख (ऑफ-ग्रिड सौर पंप) के अंतर्गत वर्षवार स्वीकृत और स्थापित इकाइयों/पंपों की संख्या कितनी है, उनकी कुल क्षमता (मेगावाट/एचपी) कितनी है और व्यय का ब्यौरा क्या है;
- (ग) टोंक-सवाई माधोपुर लोक सभा निर्वाचन क्षेत्र के सभी ब्लॉकों में पीएम-कुसुम के अंतर्गत स्वीकृत, प्रगति पर और पूर्ण किए गए आवेदनों की ब्लॉकवार संख्या कितनी है, स्थापित सौर क्षमता (एचपी/किलोवाट पी) कितनी है और प्रदान किए गए अनुदानों का ब्लॉकवार ब्यौरा क्या है;
- (घ) क्या वित्तीय, तकनीकी या डिस्कॉम से संबंधित कारणों से बड़ी संख्या में आवेदन लंबित/अस्वीकृत हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (ङ) सरकार की इन ऋण आवेदनों के शीघ्र निपटान और शेष पात्र किसानों को प्राथमिकता देने के

लिए तैयार समयबद्ध कार्य योजना का ब्यौरा क्या है?

विद्युत मंत्रालय में राज्य मंत्री; तथा नवीन और नवीकरणीय ऊर्जा मंत्रालय में राज्य मंत्री (श्री श्रीपाद येसो नाईक):

(क): जी, हां।

(ख): पीएम कुसुम एक मांग आधारित योजना है, और क्षमताओं का आवंटन, राज्यों द्वारा की गई मांग तथा प्राप्त उपलब्धियों के आधार पर किया जाता है। पीएम कुसुम के अंतर्गत राजस्थान राज्य की प्रगति और जारी निधि **विवरण- I** में दी गई है।

(ग): राजस्थान की राज्य कार्यान्वयन एजेंसी (एसआईए) द्वारा दी गई सूचना के अनुसार, टोंक-सवाई माधोपुर लोकसभा निर्वाचन क्षेत्र के अंतर्गत प्रगति निम्नलिखित है:

		टोंक	सवाई माधोपुर
घटक क (मेगावाट)	आवंटित	56	179
	स्थापित	2	3
घटक ख (निर्वाचन क्षेत्र में पंपों की संख्या)	आवंटित	7309	
	स्थापित	7072	
घटक ग (मेगावाट)	आवंटित	38	57
	स्थापित	21	6

स्थापित किए गए सौर पंप का ब्लॉक-वार ब्यौरा **विवरण-II** में दिया गया है।

(घ): एसआईए ने सूचित किया है कि दिशानिर्देशों की निर्धारित या विस्तारित समयसीमा के भीतर विद्युत खरीद करारों पर हस्ताक्षर करने में डेवलपर्स द्वारा देरी के कारण लगभग 582 मेगावाट, अर्थात् कुल प्रदान की गई क्षमताओं का 5% रद्द कर दिया गया है।

(ड.): मंत्रालय योजना के शीघ्र कार्यान्वयन के लिए कार्यान्वयन करने वाले राज्यों के साथ समय-समय पर समीक्षा और मार्गदर्शन बैठकें आयोजित कर रहा है। इसमें राज्य के जनप्रतिनिधियों के साथ,

जयपुर सहित आरई पर क्षेत्रीय कार्यशालाएं शामिल हैं।

जैसा कि एसआईए द्वारा सूचित किया गया है, राज्य ने 'वन स्टॉप सॉल्यूशंस' को भी लागू किया है और योजना के समय पर कार्यान्वयन के लिए मानक संचालन प्रक्रिया जारी की है। राज्य ने दस्तावेजों के समय पर समाधान और सत्यापन के लिए समर्पित 'हेल्पडेस्क' भी स्थापित किया है।

विवरण-I

पीएम कुसुम योजना के अंतर्गत राजस्थान की वर्ष-वार तथा घटक वार प्रगति तथा जारी निधि

(दिनांक 31.12.2025 की स्थिति के अनुसार)

	2019-20	2020-21	2021-22	2022-23	2023-24	2024-25	2025-26
घटक- क के अंतर्गत स्थापना (मेगावाट में)	-	-	21.50	52.50	47.00	312.25	79.25
घटक- ख के अंतर्गत स्थापित किए गए पंप (सं.)	-	8,644	18,929	31,588	6,318	33,713	22,748
घटक- ख के अंतर्गत स्थापित की गई क्षमता (मेगावाट समतुल्य)	-	53.28	125	187	42	186.2	116.7
राज्य को जारी कुल निधि (करोड़ रु. में)	68.98	52.06	153.49	247.63	49.41	295.20	90.44

विवरण-II

पीएम कुसुम योजना के अंतर्गत राजस्थान के टोंक-सवाई माधोपुर लोक सभा निर्वाचन क्षेत्र में
स्थापित किए गए ब्लॉक-वार सोलर पंप

क्र.सं.	ब्लॉक का नाम	स्वीकृत पंप	स्थापित पंप	एचपी में स्थापित क्षमता	प्रदान की गई सब्सिडी (करोड़ रु. में.)
1	टोंक	698	661	3937.0	13.24
2	निवाई	3082	3072	18298.5	61.56
3	उनियारा	475	465	2769.5	9.54
4	देवली	313	303	1804.5	6.16
5	मालपुरा	391	361	2150.0	7.32
6	टोडा	236	226	1346.0	4.62
7	पीपलू	329	309	1840.5	6.28
8	सवाई माधोपुर	147	140	814.5	2.01
9	खण्डार	131	125	727.0	1.72
10	बोनली	568	518	3013.5	6.82
11	चौथ का बरवाड़ा	504	474	2757.5	5.90
12	बामनवास	248	238	1384.5	3.03
13	गंगापुर सिटी	113	108	628.0	1.25
14	मलारना डूंगर	74	72	419.0	0.95
	कुल	7309	7072	41890.0	130.40

NEW RAILWAY LINE BETWEEN ERODE- NAMAKKAL**694. SHRI K. E. PRAKASH:**

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether the Government has considered or proposes to undertake a new railway line project connecting Erode and Namakkal in view of the potential to improve connectivity for Kumarapalayam (which falls under the Erode Parliamentary Constituency) and nearby regions and if so, the details thereof; and
- (b) whether the Government is aware that the existing Erode–Chennai rail route is highly congested and if so, whether an alternative Erode–Namakkal–Chennai corridor has been examined to ease traffic and improve passenger convenience?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) and (b): Kumarapalayam is about 15 km away from the Erode Jn which serves as the transportation hub for the nearby regions. Erode and Namakkal are already connected through existing railway network via Karur Jn and also via Salem Jn. To improve connectivity on existing Erode-Chennai route following doubling/multitracking surveys have been taken up:

S. N.	Project	Length (in Kms)
1	Karur – Salem doubling (part of Dindigul-Karur-Salem doubling)	85
2	Erode-Karur doubling	67
3	Erode –Jollarpettai 3 rd & 4 th line	120
4	Jollarpettai-Katpadi-Arakkonam 3 rd & 4 th line	145

Tamil Nadu

Budget allocation in the recent years has increased significantly. Budget allocation for infrastructure projects and safety works, falling fully/partly in the State of Tamil Nadu is as under:

Period	Outlay
2009-14	₹879 crore/year
2025-26	₹ 6,626 crore (more than 7.5 times)

As on 01.04.2025, 15 projects (09 new line, 03 gauge conversion and 03 doubling) of 1,700 km length, costing ₹22,808 Crore, falling fully/partly in the State of Tamil Nadu, are sanctioned. The summary is as under:-

Category	No. of sanctioned projects	Total Length (in km)	Length Commissioned upto Mar'25 (in km)	Expenditure upto Mar' 25 (₹ in Cr.)
New Line	9	812	24	1,337
Gauge Conversion	3	748	604	3,471
Doubling /Multitracking	3	140	37	2,783
Total	15	1,700	665	7,591

Details of some of the recently completed projects falling fully/partly in Tamil Nadu are as under :

S. N.	Project	Cost (₹in Crores)
1	Dindigal-Palani-Pollachi gauge conversion (121 km)	610
2	Pollachi-Palghat gauge conversion (56 km)	350
3	Pollachi-Podhanur gauge conversion (40 km)	400
4	Quilon-Tirunelveli-Tiruchendur gauge conversion (357 km)	1,122
5	Mayiladuturai – Thiruvarur - Karaikkudi gauge conversion (187 km)	1,338
6	Madurai-Bodiyakannur gauge conversion (90 km)	593
7	Chengalpattu-Villupuram doubling (102 km)	670
8	Tiruvallur-Arakkonam 4th line (27 km)	83
9	Chennai Central-Basin Bridge doubling (2 km)	31
10	Thanjavur-Ponmalai doubling (48 km)	370
11	Villupuram-Dindigul doubling (273 km)	2,000
12	Chennai Beach-Korukkupet 3rd line (5 km)	168
13	Chennai Beach-Attipattu 4th line (22 km)	293
14	Omalur-Metturdam Patch doubling (29 km)	327
15	Chengalpattu - Villupuram and Tambaram -Chengalpattu-3rd	1,122

	line (133 km)	
16	Salem-Magnesite Junction-Omalur doubling (11 km)	115
17	Madurai- Maniyachi-Tuticorin doubling (160 km)	1,891
18	Maniyachi-Nagercoil doubling (102 km)	1,752
19	Chennai Beach-Chennai Egmore doubling (4 km)	272
20	Karaikal-Peralam new line (23 km)	373
21	Northern End Port connectivity to Karaikal Port (1 km)	18

Some of the projects falling fully/partly in the State of Tamil Nadu which have been taken up are as under :

S.N	Project	Cost (₹ in Crores)
1	Tindivanam-Nagari new line (184 km)	3,631
.2	Morappur-Dharmapuri new line (36 km)	359
3	Nagapattinam-Tiruturaipundi new line (43 km)	742
4	Trivandrum-Kanyakumari doubling (87 km)	3,785
5	Arakkonam yard 3rd & 4th line (6 km)	98
6	Perambur and Ambattur stations 5th & 6th lines project (6 Km)	178

In last three years i.e. 2022-23, 2023-24, 2024-25 and current financial year 2025-26, 29 surveys (06 new line and 23 doubling) covering a total length of 2,501 km has been sanctioned falling fully/partly in the State of Tamil Nadu.

Execution of important infrastructure projects falling fully/partly in the State of Tamil Nadu are held up due to delay in land acquisition. Status of land acquisition in Tamil Nadu is as under:

Total Land required for Projects in Tamil Nadu	4,326 ha
Land Acquired	1,052 ha (24%)
Balance Land to be acquired	3,274 ha (76%)

Support of the Government of Tamil Nadu is needed to expedite the land acquisition.

Details of some major projects which are delayed due to land acquisition are as under:-

SN	Name of the project	Total land required (in ha)	Land acquired (in ha)	Balance Land to be acquired (in ha)
1.	Tindivanam - Tiruvannamalai new line (71 km)	276	33	243
2.	Attiputtu-Puttur new line (88 km)	189	0	189
3.	Morappur-Dharmapuri new line (36 km)	92	45	47
4.	Mannargudi-Pattukkottai new line (41 km)	196	0	196
5.	Thanjavur-Pattukottai new line (52 km)	152	0	152

Further, Rameshwaram – Dhanushkodi new line (18 km) was sanctioned at a cost of ₹734 Cr. The Foundation Stone of the project was laid on 01.03.2019. However, the project could not be started because the land acquisition has not been undertaken by the State Govt. of Tamil Nadu.

Government of India is geared up to execute projects, however success depends upon the support of Government of Tamil Nadu.

Sanction of any railway project depend upon many parameters/factors which include the following:

- Anticipated traffic projections and remunerativeness of the proposed route
- First and last mile connectivity provided by the project
- Connection of missing links and providing additional route
- Augmentation of congested/saturated lines
- Demands raised by State Governments/Central Ministries/Public representatives
- Railway's own operational requirements
- Socio-economic considerations
- Overall availability of funds

Completion of Railway project/s depends on various factors which include the following:

- Land acquisition by State Government
- Forest clearance
- Shifting of infringing utilities
- Statutory clearances from various authorities

- Geological and topographical conditions of area
- Law and order situation in the area of project site
- Number of working months in a year for particular project site etc.

All these factors affect the completion time and cost of the project/s.

DEVELOPMENT FUNDS TO RAILWAY ZONES

695. SHRI SUNIL BOSE:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) the total number of zones in Indian Railways at present and their profitability status;
- (b) whether the Government has any policy/guidelines for allotment of development funds to Railway Zones as per their performance and if so, the details thereof;
- (c) the present status of Southern Railway and the amount of development funds released to them during the last three years and the current year; and
- (d) whether the Government has any proposal to increase the number of zones in future and if so, the details thereof?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

- (a) to (d): Presently, 17 Railway Zones are operational in the country including

Metro Railway, Kolkata. Further, foundation stone of new South Coast Railway zone has been laid recently.

Funds for infrastructure development to zonal railways is allocated based on various factors including overall fund availability, demand and requirement for various works, size of zone etc. and not on performance of any individual zone.

Zonal Railway wise details of Total Earnings and Total Expenditure are available in Annual Statistical Statement of Indian Railways which is available on website of Indian Railways (<https://indianrailways.gov.in>).

Further, creation and setting up of zonal railway depends on operational and infrastructural requirements of Indian Railways.

STRENGTHENING WEATHER FORECASTING SYSTEM

696. SHRI TAPIR GAO:

CAPTAIN BRIJESH CHOWTA:

SHRI JASHUBHAI BHILUBHAI RATHVA:

SHRI VISHWESHWAR HEGDE KAGERI:

SHRI GOVIND MAKTHAPPA KARJOL:

SHRI BIBHU PRASAD TARAI:

SHRI RAMESH AWASTHI:

SHRI KRISHNA PRASAD TENNETI:

SHRI RAJKUMAR CHAHAR:

SHRI ALOK SHARMA:

SHRI SHANKAR LALWANI:

Will the Minister of **EARTH SCIENCES** be pleased to state:

- (a) the details of the key improvements achieved in weather forecasting accuracy, early warning dissemination and climate services during the last five years and the current year particularly in the State of Karnataka;
- (b) the extent to which these interventions have translated into measurable socio-economic benefits for farmers, fisherfolk and vulnerable communities including coastal fishing communities in Dakshina Kannada;
- (c) the progress made in expanding Doppler Weather Radar coverage, urban climate platforms and Heat Action Plans in collaboration with States including coverage and implementation status in Karnataka and Dakshina Kannada district;
- (d) the details of roadmap for further strengthening last-mile delivery of weather and climate advisories; and
- (e) the details of the schemes for establishing or relocating a Regional Meteorological Centre in Bhopal city of Madhya Pradesh?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC

GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a): The key improvement achieved in the weather forecasting accuracy is the overall increase of average skill of the predictions by 30-40% during the last 10 years for all types of severe weather events over the Indian region at lead time of 1-day to 5-day forecasts. For the State of Karnataka, if we consider, e.g., heavy rainfall events, which are major severe weather events impacting the State, the skill of the latest 5-year warning of heavy rainfall, including 2025, in terms of probability of detection (POD), is given below by Meteorological Sub-division-wise.

For the North Interior Karnataka, it shows it has improved from 52% in 2021 to 88% in 2025 at 1- day lead period, from 48% to 76% for 2-days lead period, 39% to 62% for 3-days lead period, 29% to 57% for 4-days lead period, and 32% to 48% for 5-days lead period.

Similarly, for South Interior Karnataka, it improved from 58% to 70%; from 51% to 65%, from 45% to 67%, from 39% to 63%, and from 39% to 63% respectably during 2021 to 2025 at Day 1 to Day 5 lead period and over Coastal Karnataka, it improved from 80% to 92%, from 75% to 89%, from 77% to 87%, from 68% to 80% and from 72% to 79% during 2021 to 2025 at Day 1 to Day 5 lead period. Overall, a 15-25% improvement is observed during 2020-2025 for day-1 to day-5 forecasts of heavy rainfall for the State of Karnataka.

Regarding climate services, from 2021 onwards, the India Meteorological Department (IMD) has been using the Multi-Model Ensemble (MME)-based forecasting strategy to prepare monthly and seasonal forecasting of temperature and rainfall. The accuracy of monsoon prediction over the country has shown marked improvement, with the average absolute error of all India forecast of 2.28% of the Long Period Average (LPA) during the period 2021-2024, compared to that of 7.5% in the preceding four years (2017–2020).

IMD has been using all the latest techniques and technology for early warning dissemination. Currently, the mobile-based alert system is operational to issue the CAP-based alert through SACHET. All these forecasts and warnings are also shared with State Emergency Operation Centres/SDMA to further disseminate to the general public via CAP. Similarly, it was shared via social media, Websites, WhatsApp groups, Mobile Apps, APIs, etc.

Bharat Sarkar has launched the Gram Panchayat Level Weather Forecasting (GPLWF) initiative recently. IMD, in collaboration with the Ministry of Panchayati Raj (MoPR), launched GPLWF for nearly all Gram Panchayats in India on 24th October 2024. These forecasts are accessible on digital platforms such as e-Gramswaraj (<https://egramswaraj.gov.in/>), the Meri panchayat app, e-Manchitra of MoPR, and Mausamgram of IMD (<https://mausamgram.imd.gov.in/>).

(b): Because of initiation and specific intervention from the Government, a total of 3,63,806 farmers across Karnataka are also directly connected in WhatsApp groups

and are directly receiving forecasts & warnings. For fisherfolk and vulnerable communities, including coastal fishing communities, warnings are also disseminated via WhatsApp through the district collector group and the SDM group for all 3 coastal districts, including Dakshina Kannada.

(c): Currently, 47 DWRs are in operation across the country, including one C-Band Doppler Weather Radar operational from 26-11-2025, at Shaktinagar, Mangalore with 87% of the total area of the country coming under radar coverage. Heat Action Plans have also been taken up in collaboration with the Karnataka State Natural Disaster Monitoring Centre (KSNDMC). Additionally, the Ministry of Earth Sciences (MoES) launched Mission Mausam with the goal of making India a “Weather -ready and Climate -smart” nation, aiming to mitigate the impacts of climate change and extreme weather events.

(d): Meteorological Centre, Bengaluru, is constantly seeking feedback from the user communities as well as KSNDMC for strengthening the last-mile delivery of weather and climate advisories. In this regard, an MoU has been signed with the GPS Institute of Agricultural Management and MC Bengaluru to ensure the timely delivery of weather and climate advisories to farmers across Karnataka, in addition to Agromet Field Units (AMFUs).

(e): At present, there is no such proposal.

माल ढुलाई संभारतंत्र और क्षेत्रीय संपर्क का विस्तार

697. श्री काली चरण सिंह:

श्री भर्तृहरि महताब:

श्री अनन्त नायक:

श्री विजय कुमार दूबे:

श्री रमेश अवस्थी:

श्री नलिन सोरेन:

श्री चंदन चौहान:

श्री सुकान्त कुमार पाणिग्रही:

श्री जुगल किशोर:

डॉ. हेमांग जोशी:

श्री शंकर लालवानी:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने देश में, विशेषकर झारखंड और जम्मू-कश्मीर संघ राज्यक्षेत्र में, माल ढुलाई संभारतंत्र और क्षेत्रीय संपर्क को सुदृढ़ करने की और माल गोदाम, निजी साइडिंग और समयबद्ध मालगाड़ियां जैसे प्रथम और अंतिम-छोर तथा डोर-टू-डोर सेवाएं जैसी समाधान की पहल की है, यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या बोगी उत्पादन उन्नयन और माल ढुलाई क्षमता वृद्धि में प्रगति हुई है, यदि हां, तो किए गए सुधारों और इस प्रक्रिया में आने वाली चुनौतियों का ब्यौरा क्या है;

(ग) क्या सुदूर और जनजातीय क्षेत्रों, विशेषकर ओडिशा के कंधमाल जिले में, फूलबनी होते हुए नई लाइन सहित, रेल परियोजनाएं कार्यान्वयनाधीन हैं, यदि हां, तो डीपीआर समीक्षा की स्थिति क्या

है और कृषि-माल ढुलाई के लिए माल गोदाम/साइडिंग के क्या प्रस्ताव हैं;

(घ) क्या सरकार ने प्रधानमंत्री गति शक्ति के अंतर्गत कंधमाल जैसे रेल संपर्क से वंचित आकांक्षी और जनजातीय जिलों को रेल संपर्क प्रदान करने के लिए कदम उठाए हैं/उठाए जा रहे हैं, यदि हां, तो संपर्क अंतर को दूर करने के उपाय क्या है और समय-सीमा क्या है; और

(ङ) बिहार के गया को झारखंड के चतरा से जोड़ने वाली नई रेल लाइन परियोजना की वर्तमान स्थिति क्या है, अब तक की प्रगति क्या है, स्वीकृत निधि कितनी है, भूमि अधिग्रहण और अपेक्षित समय-सीमा संबंधी ब्यौरा क्या है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (ङ): भारतीय रेल द्वारा माल यातायात संभार-तंत्र और क्षेत्रीय रेलसंपर्क के सुदृढ़ीकरण के लिए, माल यातायात दक्षता का संवर्धन करने, निर्बाध क्षेत्रीय रेलसंपर्क सुनिश्चित करने और ठोस प्रथम-एवं-अंतिम मील समाधान उपलब्ध कराने के लिए एक बहुमुखी कार्यनीति का कार्यान्वयन किया गया है। प्रमुख पहलों को निम्नानुसार वर्गीकृत किया गया है –

- (i) टर्मिनल विकास: टर्मिनलों पर रेल माल यातायात सम्वहलाई की दक्षता में सुधार लाने के लिए, भारतीय रेल द्वारा दोमुखी विधि अपनाई गई है: गति शक्ति मल्टी-मोडाल कार्गो टर्मिनल (जीसीटी) नीति के तहत आधुनिक रेल माल टर्मिनलों के विकास को प्रोत्साहित करना और रेल के स्वामित्व वाले माल शेडों में अवसंरचना का संवर्धन/ग्रेडोन्नयन करना। अब तक, 124 जीसीटी पहले ही चालू किए जा चुके हैं (जिसमें झारखंड में 11 जीसीटी तथा जम्मू और कश्मीर के केंद्रशासित प्रदेश में 1 जीसीटी शामिल है) जिनकी अनुमानित यातायात क्षमता प्रति वर्ष 198 मिलियन टन (एमटीपीए) है। इसके अतिरिक्त, देश भर में सर्वत्र माल और पार्सल टर्मिनलों पर ग्राहक सुविधाओं को बेहतन बनाने के लिए, वित्त वर्ष 2023-24, 2024-25 और 2025-26

के लिए 14,500 करोड़ रुपये का आवंटन किया गया है।

- (ii) मालडिब्बा निवेश योजनाएँ: भारतीय रेल द्वारा विभिन्न योजनाएं पहले ही कार्यान्वित की गई हैं, ताकि निजी क्षेत्र मालडिब्बा क्षेत्र में निवेश कर सके। इनमें पण्य केंद्रित विशेषीकृत मालडिब्बे शामिल हैं, जैसे कि सीमेंट, तेल, स्टील, फ्लाई-ऐश आदि के लिए मालडिब्बे। अभी तक, लगभग 243 विशेष प्रयोजन मालडिब्बे और 383 सामान्य प्रयोजन मालडिब्बे परिचालित किए जा रहे हैं, जिनसे सीमेंट, फ्लाई-ऐश, स्टील उत्पाद, लौह अयस्क और कोयला जैसी पण्यों में मोडाल शेयर बढ़ना अपेक्षित है। इसके अलावा, मोटरवाहन परिवहन के लिए एक अलग योजना है, जिसके तहत उद्योग के स्वामित्व वाले लगभग 51 मालडिब्बे परिचालित किए जा रहे हैं।
- (iii) संयुक्त पार्सल उत्पाद-तीव्र कार्गो सेवा (जेपीपी-आरसीएस) योजना: यह योजना ग्राहकों की निर्दिष्ट आवश्यकताओं को पूरा करने और द्वार-दर-द्वार पार्सल सेवाएं उपलब्ध कराने के लिए अनुकूलीकृत संभार-तंत्र सेवाएं उपलब्ध कराती है। इस योजना के तहत, इन सेवाओं में 'वर्चुअल एग्रीगेशन प्लेटफॉर्म (वीएपी)' पर एग्रीगेटर्स (भारतीय डाक के अलावा) के माध्यम से पार्सल स्थान की ऑनलाइन बुकिंग के लिए व्यवस्था की गई है।
- (iv) जम्मू और कश्मीर केंद्रशासित प्रदेश में द्वार-दर-द्वार पार्सल सेवा उपलब्ध कराने के लिए, 13.09.2025 से जेपीपी-आरसीएस योजना के तहत आदर्श नगर (दिल्ली) और बडगाम (जम्मू और कश्मीर केंद्रशासित प्रदेश) के बीच 192 पार्सल रेलगाड़ी सेवाएँ परिचालित की गई हैं - लगभग 9,800 टन पार्सल परेषणों का परिवहन किया गया है।
- (v) कॉनकोर द्वारा भी, रेल मंत्रालय के अधीन एक सार्वजनिक उपक्रम, दिल्ली-कोलकाता और मुंबई-कोलकाता सेक्टरों में जेपीपी-आरसीएस का उपयोग करके द्वार-दर-द्वार पार्सल सेवाएँ उपलब्ध कराई जा रही हैं। कॉनकोर सोनिक गुड्स शेड में एक पायलट परियोजना के तहत द्वार-दर-द्वार संभार-तंत्र सेवाएं भी उपलब्ध करा रहा है।

मालडिब्बा उत्पादन के संबंध में, रेल मंत्रालय द्वारा माल यातायात क्षमता का संवर्धन करने के लिए निम्नलिखित पहलें की गई हैं—

- (i) प्वाइंट लदान पण्यों जैसे स्टील कॉयल के साथ-साथ थोक पण्यों के परिवहन के लिए नए डिजाइन के बीओएसएम मालडिब्बों की शुरुआत और मोटरवाहनों, विशेषतः एसयूवी के परिवहन के लिए एसीटी-1।
- (ii) लौह अयस्क परिवहन के लिए प्रयुक्त स्टेनलेस स्टील बॉडी बीओबीएसएनएस माल डिब्बों का नियमित उत्पादन शुरू हो गया है, जो मौजूदा बीओबीएसएन रेक की तुलना में 11% उच्चतर प्रवाह-क्षमता रखते हैं।
- (iii) मोटरवाहनों, ट्रकों, सैन्य उपकरणों, स्टील कॉयल आदि के परिवहन के लिए सपाट बहुउद्देशीय मालडिब्बों को शुरू किया गया है।
- (iv) डबल स्टैक कंटेनर के ऊपरी डेक में लदान में संवर्धित लदान अनुमेय किया गया है, जिससे ऊपरी डेक में लदान लगभग 26 टन से बढ़कर 30.5 टन हो गया है।
- (v) कुल मालडिब्बा संख्या के 50 प्रतिशत से अधिक को शामिल करने वाले 54 मालडिब्बा वेरीएंट्स की गति संभाव्यता को 100 किमी प्रति घंटा तक बढ़ाने के लिए कदम उठाए गए हैं।

इसके अलावा, सुदूर और जनजातीय क्षेत्रों में रेल परियोजनाओं के संबंध में यह उल्लेखनीय है कि रेल परियोजनाओं का सर्वेक्षण/मंजूरी/निर्माण क्षेत्रीय रेल-वार किया जाता है, न कि राज्य/जिला/क्षेत्र-वार, क्योंकि रेल परियोजनाएं राज्य/जिला की सीमाओं/क्षेत्रों के आर-पार भी फैली हो सकती हैं।

हाल के वर्षों में बजट आवंटन में उल्लेखनीय वृद्धि हुई है। ओडिशा राज्य में पूर्णतः/अंशतः स्थित अवसंरचना परियोजनाओं और संरक्षा कार्यों के लिए बजट आवंटन इस प्रकार है:

अवधि	परिव्यय
2009-14	838 करोड़ रु. प्रति वर्ष
2025-26	10,599 करोड़ रु. (लगभग 13 गुना)

वर्ष 2009-14 और 2014-25 के दौरान ओडिशा राज्य में पूर्णतः/अंशतः स्थित नए रेलपथों को चालू करने/बिछाने का ब्यौरा निम्नानुसार है:

अवधि	चालू किए गए नए रेलपथ	प्रति वर्ष नए रेलपथों की औसत कमीशनिंग
2009-14	267 कि.मी.	53.4 कि.मी.
2014-25	2,150 कि.मी.	195.45 कि.मी. (3.5 गुना से अधिक)

01.04.2025 की स्थिति के अनुसार, ओडिशा में पूर्णतः/अंशतः स्थित 4,010 किलोमीटर की कुल लंबाई के साथ 67,496 करोड़ रुपये की लागत पर 49 परियोजनाएं (19 नई लाइन और 30 दोहरीकरण) स्वीकृत हैं, जिनमें से 1,429 किलोमीटर लंबाई को चालू किया जा चुका है और मार्च 2025 तक 28,043 करोड़ रुपये का व्यय उपगत किया गया है। सारांश इस प्रकार है:-

कोटि	स्वीकृत परियोजनाओं की संख्या	कुल लंबाई नई लाइन/आमान परिवर्तन/दोहरीकरण (कि.मी. में)	मार्च 2025 तक कमीशन की गई लंबाई (कि.मी. में)	मार्च 2025 तक कुल व्यय (करोड़ रु. में)
नई लाइन	19	1,544	256	6,270
दोहरीकरण/बहुपथन	30	2,466	1,173	21,773
कुल	49	4,010	1,429	28,043

कंधमाल/बौध क्षेत्र में रेल संपर्क:

इस क्षेत्र में रेल-संपर्क को बेहतर बनाने के लिए 5,089 करोड़ रुपये की अद्यतन स्वीकृत लागत खोरधा रोड – बोलनगीर (301 किमी) नई लाइन का कार्य स्वीकृत किया गया है। अब तक कुल 226 किलोमीटर (खोरधा रोड – दस्पल्ला (106 किमी) और पुराना कटक – बौध - बोलनगीर (120 किमी)) को चालू किया जा चुका है। शेष खंड पर निर्माण-कार्य शुरू किए गए हैं।

फूलबनी (कंधमाल जिला) तक रेल-संपर्क का विस्तार करने के लिए बौध - फूलबनी (59 किमी) नई

लाइन का सर्वेक्षण शुरू किया गया है।

विस्तृत परियोजना रिपोर्ट तैयार होने के बाद, परियोजना की स्वीकृति के लिए राज्य सरकारों सहित विभिन्न हितधारकों से परामर्श और आवश्यक अनुमोदन जैसे कि नीति आयोग, वित्त मंत्रालय आदि का मूल्यांकन आवश्यक होता है। चूंकि परियोजनाओं की स्वीकृति एक सतत और गतिशील प्रक्रिया है, अतः सटीक समय-सीमा तय नहीं की जा सकती है।

गया-छत्रा रेल लाइन:

गया-छत्रा (99 किमी) नई लाइन परियोजना को पहले रोक दिया गया था। बहरहाल, इस क्षेत्र की माल लदान संभाव्यता को देखते हुए, इस परियोजना को आगे बढ़ाने का निर्णय लिया गया है। इसके अनुसार, संशोधित विस्तृत परियोजना रिपोर्ट और संशोधित अनुमान तैयार करना शुरू किया गया है।

किसी भी रेल परियोजना की स्वीकृति अनेक मापदंडों/कारकों पर निर्भर करती है, जिनमें निम्नलिखित शामिल हैं:

- प्रस्तावित मार्ग के प्रत्याशित यातायात अनुमान और लाभप्रदता
- परियोजना द्वारा उपलब्ध कराया गया प्रथम एवं अंतिम मील रेल-संपर्क
- अनुपलब्ध कड़ियों को जोड़ना और अतिरिक्त मार्ग उपलब्ध कराना
- संकुलित/संतृप्त लाइनों का संवर्धन
- राज्य सरकारों/केंद्रीय मंत्रालयों/जन प्रतिनिधियों द्वारा की गई मांगें
- रेल की अपनी परिचालनिक आवश्यकताएँ
- सामाजिक-आर्थिक महत्व
- धन की कुल उपलब्धता

रेल परियोजना/ परियोजनाओं का पूरा होना विभिन्न कारकों पर निर्भर करता है जिनमें निम्नलिखित शामिल हैं:

- भूमि अधिग्रहण
- वानिकी स्वीकृति
- जनोपयोगी सेवाओं का स्थानांतरण
- विभिन्न प्राधिकरणों से सांविधिक स्वीकृतियां
- क्षेत्र की भौगोलिक और स्थलाकृतिक स्थिति
- परियोजना स्थल के क्षेत्र में कानून और व्यवस्था की स्थिति
- विशिष्ट परियोजना स्थल के लिए एक वर्ष में कार्य करने के महीनों की संख्या आदि।

ये सभी कारक परियोजना/ परियोजनाओं के समापन समय और लागत को प्रभावित करते हैं।

NEW RAILWAY LINES IN TELANGANA

698. SHRI EATALA RAJENDER:

Will the Minister of **RAILWAYS** be pleased to state:

(a) whether the Government of Telangana has sent various proposals of new routes including

1. Vikarabad-Krishna(122Km)
2. Kalwakurthy-Macherla(120km)
3. Gadwal-Dornakal(316km)
4. Kacheguda-Jaggayyapeta(250km)

5. Patancheru-Adilabad(320km)
6. Bodhan-Latur Road(128km)
7. Akkanapet Bypass(128km)
8. Pandurangapuram-Badrachalam Road(13 km)

(b) if so, the details and the action taken thereon; and

(c) the details of the funds sanctioned/spent for the said project?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (c): Budget allocation in the recent years has increased significantly. Budget allocation for infrastructure projects and safety works, falling fully/partly in the State of Telangana is as under:

Period	Outlay
2009-14	Rs. 886 Cr./Yr.(including Andhra Pradesh)
2025-26	Rs. 5,337 Cr.

The details of commissioning/laying of new track falling fully/partly in the State of Telangana during 2009-14 and 2014-25 is as under:

Period	New Track Commissioned	Average Commissioning of new tracks
2009-14	87 Km	17.4 km/per year
2014-25	774 Km	70.4 km /per year (more than 4 times)

Details of some of the completed projects falling fully/partly in the State of Telangana are as under:

S. No.	Project	Cost (Rs. in Cr.)
1	Peddapalli- Nizamabad new line (178 Km)	926
2	Jaggayyapeta- Janpahad new line (48 Km)	737
3	Akkanapet – Medak new line (17 Km)	205
4	Bhadrachalam Road-Sattupalli new line (56 Km)	990
5	Raghavapuram-Mandamari Doubling (24 Km)	165
6	Raichur-Guntakal Doubling (81 Km)	388
7	Secunderabad- Mehboobnagar Doubling (85 Km)	1,266
8	Multi- Modal Transport System (MMTS) Phase-II, Hyderabad (103 Km)	1,156
9	Bypass line at Peddapalli (2 Km)	37

As on 01.04.2025, 20 Railway projects (6 New Lines and 14 Doubling), of a total length of 2,166 Km, costing ₹35,045 crore falling fully/partly in the State of Telangana have been sanctioned, out of which, 548 Km length has been commissioned and an expenditure of ₹11,550 crore has been incurred upto March, 2025. The summary is as under:-

Category	No. of projects	Total Length (in Km)	Length Commissioned till March, 2025 (in Km)	Total Exp. upto March, 2025 (Rs. in Cr.)
New Line	6	840	245	4,611

Doubling/Multi-tracking	14	1,326	303	6,939
Total	20	2,166	548	11,550

Details of some of the projects falling fully/partly in the State of Telangana which have been sanctioned are as under:

S.N	Name of Project	Cost (Cr)
1	Manoharabad-Kothapalli new line (151 Km)	2,781
2	Malkangiri-Pandurangapuram new line (174 Km)	3,592
3	Kazipet -Vijaywada - 3rd line (220 Km)	3,315
4	Kazipet -Ballarshah - 3rd line (202 Km)	3,183
5	Guntur- Bibinagar Doubling(239 Km)	2,853
6	Mudkhed - Medchal - Dhone Doubling (417 Km)	4,686
7	Bhadrachalam Road – Dornakal Doubling(55 Km)	770
8	Motumari-Vishnupuram doubling and RoR at Motumari (100 Km)	1,596
9	Nashkal (Pindial)-Hasanparthi Road bypass (25 Km)	465
10	Secunderabad (Sanathnagar)- Wadi 3rd and 4th line (173 Km)	5,012
11	Dornakal Rail over Rail (RoR) Flyover (11 Km)	327

Pandurangapuram-Bhadrachalam Road are already connected through existing railway network.

In last 3 years i.e. (2022-23, 2023-24, 2024-25) and current Financial Year i.e.2025-26, 57 surveys (18 New Line and 39 Doubling) covering a total length of 5,665 Km have been sanctioned falling fully/partly in the State of Telangana.

Surveys of following works have been sanctioned for preparation of Detailed Project Report:

S. No.	Name of project
1	Vikarabad–Krishna new line (122 Km)
2	Gadwal–Dornakal via Kalwakurthy new line (316 Km)
3	Kacheguda–Jaggayyapeta new line (250 Km)
4	Patancheru–Adilabad new line (320 Km)
5	Bodhan–Latur Road new line (128 Km)
6	Akkanapet Bypass new line (128 Km)

After preparation of DPR, sanctioning of project requires consultation with various stake-holders including State Governments and necessary approvals viz. appraisal of NITI Aayog, Ministry of Finance etc. As sanctioning of projects is a continuous and dynamic process, exact timelines cannot be fixed.

Sanction of any railway project depends upon many parameters/factors which include the following:

- Anticipated traffic projections and remunerativeness of the proposed route
- First and last mile connectivity provided by the project
- Connection of missing links and providing additional route
- Augmentation of congested/saturated lines
- Demands raised by State Governments/Central Ministries/Public representatives,
- Railway's operational requirements

- Socio-economic considerations
- Overall availability of funds

Execution of important infrastructure projects falling fully/partly in the State of Telangana is held up due to delay in land acquisition. Status of land acquisition in Telangana is as under:

Total Land required	2,343 Ha
Land Acquired	1,580 Ha (67%)
Balance Land to be acquired	764 Ha (33%)

Details of some major projects which are delayed due to land acquisition are as under:-

SN	Name of the project	Total land required (Ha)	Land acquired (Ha)	Balance Land to be acquired (Ha)	Amount Paid to State (Cr.)
1.	Guntur- Bibinagar Doubling	31	0	31	40
2.	Mudkhed – Medchal & Mahbubnagar – Dhone Doubling	70	0	70	30
3.	Kazipet-Vijaywada 3rd Line	135	118	17	159
4.	Manoharabad – Kothapalli New Line	1146	1050	96	-

Completion of Railway project/s depends on various factors which include the following:

- Land acquisition by State Government
- Forest clearance
- Shifting of infringing utilities
- Statutory clearances from various authorities
- Geological and topographical conditions of area
- Law and order situation in the area of project site
- Number of working months in a year for particular project site etc.

All these factors affect the completion time and cost of the project/s.

GREEN ENERGY CORRIDOR

699. SHRIMATI SHAMBHAVI:

SHRIMATI DAGGUBATI PURANDESWARI:

SHRI ATUL GARG:

SHRI RAJESH VERMA:

DR. LATA WANKHEDE:

Will the Minister of **NEW AND RENEWABLE ENERGY** be pleased to state:

- (a) the status of the Green Energy Corridor project in Bihar, Andhra Pradesh, Uttar Pradesh and Madhya Pradesh to facilitate the evacuation of renewable

power;

- (b) the details of the transmission infrastructure upgrades in the Samastipur, Khagariya, Rajahmundry, Ghaziabad and Sagar grid sub-station in the said States to handle solar power injection;
- (c) the measures taken by the Government to reduce the transmission and distribution losses in the rural feeders of the said districts;
- (d) the status of the availability of power supply to the agriculture sector during the day time using solar power; and
- (e) the steps taken by the Government to train the local youth as 'Suryamitra' for the installation and maintenance of renewable energy systems?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a): The status of the Green Energy Corridor Phase I (GEC I) and Phase II (GEC II) scheme is as under:

1. Bihar: There is no project in Bihar under either GEC I or GEC II.
2. Andhra Pradesh: All projects under GEC I are completed. There is no project under GEC II.
3. Uttar Pradesh: A project for creation of 2567 circuit kilo meter (ckm) of transmission lines and 10440 Mega volt Ampere (MVA) of substation is sanctioned under GEC II. There is no project under GEC I.

4. Madhya Pradesh- All projects under GEC I are completed. There is no project under GEC II.

(b): A 400 kV Sagar substation is commissioned under Intra State GEC phase I to strengthen the transmission network for evacuation of renewable energy.

No Inter-State Transmission System (ISTS) scheme or Intra State Green Energy Corridor scheme is under implementation for the Samastipur, Khagaria Rajahmundry and Ghaziabad.

(c) and (d): Electricity being a concurrent subject, supply and distribution of electricity to the consumers (including agriculture sector) is within the purview of the respective State Government/Power Utility. Hence, it is the responsibility of the respective distribution utility to provide the availability of power supply to agriculture sector and take necessary measures for reduction of transmission and distribution losses.

Government of India has undertaken number of reform measures to improve distribution infrastructure and to bring down Aggregate Technical and Commercial (AT&C) losses in the country, including Bihar, Andhra Pradesh, Uttar Pradesh and Madhya Pradesh. These include:

1. Revamped Distribution Sector Scheme (RDSS) aims at bringing down the AT&C losses to pan-India level of 12-15%.
2. Mandating proper Energy Accounting and Audit based on machine-based data.
3. Allowing additional borrowing space of 0.5% of GSDP to State Governments linked with power sector reforms.

4. Corporate Governance Guidelines to enable mechanisms for performance improvement and accountability in DISCOMs.

(e): The Suryamitra Skill Development Programme, managed by the National Institute of Solar Energy (NISE), trains youth for the installation and maintenance of Solar PV projects. Implementation is carried out through specialized training centers nationwide, selected based on their infrastructure and expert faculty.

This initiative has successfully built a workforce, with 66,351 Suryamitras trained as of December 2025 to support the growing solar energy sector.

झाँसी-ललितपुर मार्ग हेतु आरओबी का निर्माण

700. श्री अनुराग शर्मा:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

(क) उत्तर प्रदेश के झाँसी जिले में झाँसी-मानिकपुर रेल खंड के समपार संख्या 369 पर झाँसी-ललितपुर मार्ग के लिए रेल विभाग द्वारा रोड ओवरब्रिज (आरओबी) के निर्माण की वर्तमान स्थिति क्या है;

(ख) क्या उक्त समपार पर तीन लाख से अधिक रेल वाहन इकाइयों (टीवीयू) के संचालन को देखते हुए रेल विभाग द्वारा स्थायी रोड ओवरब्रिज का पूर्ण वित्तपोषण और निर्माण किया जाना अपेक्षित है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) उत्तर प्रदेश सरकार के मुख्य सचिव स्तर पर 10 नवंबर, 2025 को आयोजित बैठक में इस संबंध में लिए गए निर्णयों का ब्यौरा क्या है;

(घ) कार्यान्वयन शुरू होने की अपेक्षित समयावधि क्या है;

(ड) उत्तर मध्य रेल प्रभाग के पास लंबित इस प्रस्ताव को स्वीकृत किए जाने और इसका कार्यान्वयन किए जाने की समयावधि क्या है; और

(च) इस पुल पर आरओबी के पूरा होने से क्षेत्रीय यातायात, परिवहन और रेल सुरक्षा में क्या सुधार होने की संभावना है और इससे स्थानीय निवासियों को क्या लाभ मिलने की उम्मीद है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (च): भारतीय रेल में ऊपरी/निचले सड़क पुलों के निर्माण कार्यों की स्वीकृति और निष्पादन एक सतत और निरंतर चलने वाली प्रक्रिया है। ऐसे निर्माण कार्यों की प्राथमिकता का निर्धारण और शुरुआत गाड़ी परिचालन में संरक्षा और गतिशीलता पर उनके प्रभाव तथा सड़क उपयोगकर्ताओं पर पड़ने वाले प्रभाव के आधार पर किया जाता है।

2004-14 की तुलना में 2014-25 (दिसंबर, 2025 तक) की अवधि के दौरान भारतीय रेल पर निर्मित ऊपरी/निचले सड़क पुलों की संख्या निम्नानुसार है:

अवधि	निर्मित ऊपरी/निचले सड़क पुल
2004-14	4,148 अदद
2014-25 (दिसंबर, 2025 तक)	13,882 अदद

01.01.2026 की स्थिति के अनुसार, भारतीय रेल में कुल 1,14,298 करोड़ रुपए की लागत पर 4769 अदद ऊपरी/निचले सड़क पुल स्वीकृत किए गए हैं, जिनमें से उत्तर प्रदेश राज्य में 15,210 करोड़ रुपए की लागत से 772 अदद ऊपरी/निचले सड़क पुल शामिल हैं, जो योजना और निष्पादन के विभिन्न चरणों में हैं।

झाँसी-मानिकपुर खंड पर कि.मी. 1131/01-02 पर समपार संख्या 369 के स्थान पर 04-लेन ऊपरी सड़क पुल का निर्माण कार्य राज्य सरकार के साथ लागत साझेदारी के आधार पर

स्वीकृत किया गया था। सामान्य आरेखण व्यवस्था (जीएडी) को अनुमोदित कर दिया गया है। बहरहाल बाद में, राज्य सरकार ने रेलवे से अनुरोध किया कि इस कार्य को रेलवे की लागत पर किया जाए। तदनुसार, पुनरीक्षित अनुमान तैयार करने का कार्य शुरू किया गया है।

किसी ऊपरी/निचले सड़क पुल के कार्य को पूरा करना, पहुंच मार्ग का संरेखण निर्धारित करने, सामान्य आरेखण व्यवस्था (जीएडी) के अनुमोदन, भूमि अधिग्रहण, अतिक्रमण हटाने, अतिलंघनकारी जनोपयोगी सेवाओं के स्थानांतरण, विभिन्न प्राधिकरणों से सांविधिक स्वीकृतियां, परियोजना/कार्य स्थलों के क्षेत्र में कानून और व्यवस्था की स्थिति, जलवायु संबंधी परिस्थितियों आदि के कारण परियोजना विशिष्ट/कार्य स्थल के लिए वर्ष में कार्य करने के महीनों की संख्या आदि जैसे विभिन्न कारकों पर निर्भर करता है। ये सभी कारक परियोजनाओं/निर्माण कार्य के पूरा होने के समय को प्रभावित करते हैं।

NFSA

701. SHRI RAJA RAM SINGH:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

- (a) the details of beneficiaries covered under the National Food Security Scheme/National Food Security Act (NFSA) during each of the last five financial years, indicating separately Priority Households and Antyodaya Anna Yojana beneficiaries, State/Union Territory-wise;
- (b) the details of foodgrains allocated and actually distributed along with the corresponding financial allocation and expenditure incurred under the said Scheme during the last five years, State/UT-wise;

- (c) the quantity of foodgrains allocated and distributed under the free foodgrains programme announced by the Government along with the number of persons benefited therefrom since its announcement, State/UT-wise; and
- (d) whether the Government maintains records of allocation versus off-take, State/UT-wise and if so, the details thereof and the reasons for shortfalls in distribution, if any?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRIMATI NIMUBEN JAYANTIBHAI BAMBHANIYA):

(a): The details indicating the number of beneficiaries under Priority Households and Antyodaya Anna Yojana separately, covered under the National Food Security Act, 2013 (NFSA) during the last 5 years is at **Statement-I**.

(b) to (d): The Central Government is distributing free of cost foodgrains to beneficiaries, beginning from 1st January 2023 under the NFSA.

The details of allocation and offtake of food grains under the NFSA during last five years is at **Statement-II**.

The details showing the state-wise, year wise distribution of foodgrains during last five years under the NFSA is at **Statement-III**.

The details of food subsidy released to FCI and Decentralized Procurement (DCP) States during last five years are at **Statement-IV**.

The details indicating the funds released to States/UTs under the scheme

“Assistance to State Agencies for intra-State movement of foodgrains and FPS dealers’ margin under NFSA” during last five years is at **Statement-V**.

STATEMENT-I

State/UT wise number of beneficiaries during the last five years

Sl.	States/UTs	Number of Households/persons identified under NFSA (in lakhs)																							
		As on 31.03.2021				As on 31.03.2022				As on 31.03.2023				As on 31.03.2024				As on 31.03.2025				As on 30.01.2026			
		AAY		Priority	Total	AAY		Priority	Total	AAY		Priority	Total	AAY		Priority	Total	AAY		Priority	Total	AAY		Priority	Total
		No. of Households	No. of person	No. of person		No. of Households	No. of person	No. of persons		No. of Households	No. of person	No. of persons		No. of Households	No. of person	No. of persons		No. of Households	No. of person	No. of persons		No. of Households	No. of person	No. of persons	
1	Andhra Pradesh	9.08	23.52	244.70	268.22	9.08	23.52	244.70	268.22	9.08	23.52	244.70	268.22	9.08	23.52	244.70	268.22	9.08	23.52	244.70	268.22	9.08	23.52	244.70	268.22
2	Arunachal Pradesh	0.38	1.50	6.90	8.40	0.38	1.50	6.90	8.40	0.38	1.50	6.90	8.40	0.38	1.50	6.90	8.40	0.38	1.50	6.94	8.44	0.38	1.50	6.94	8.44
3	Assam	6.92	28.17	222.13	250.30	6.92	28.08	223.08	251.17	6.92	28.08	223.08	251.17	6.92	28.08	223.08	251.17	6.73	21.70	226.29	247.98	6.73	21.70	226.29	247.98
4	Bihar	25.01	125.05	746.11	871.16	25.01	125.05	746.11	871.16	25.01	125.05	746.11	871.16	25.01	125.05	746.11	871.16	25.01	125.05	746.11	871.16	25.01	125.05	746.11	871.16
5	Chhattisgarh	7.19	20.42	180.35	200.77	7.19	20.42	180.35	200.77	7.19	20.42	180.35	200.77	7.19	20.42	180.35	200.77	7.19	20.42	180.35	200.77	7.19	20.42	180.35	200.77
6	Delhi	0.69	2.81	69.97	72.78	0.69	2.81	69.97	72.78	0.69	2.80	69.98	72.78	0.69	2.78	70.00	72.78	0.69	2.78	70.00	72.78	0.69	2.78	70.00	72.78
7	Goa	0.12	0.46	4.86	5.32	0.12	0.46	4.86	5.32	0.12	0.46	4.86	5.32	0.12	0.46	4.86	5.32	0.12	0.46	4.86	5.32	0.12	0.46	4.86	5.32
8	Gujarat	8.10	36.50	305.21	341.71	7.98	36.19	308.96	345.15	7.88	35.67	308.48	344.15	7.73	35.53	316.07	351.60	7.77	36.10	329.74	365.84	7.77	36.10	329.74	365.84
9	Haryana	2.68	11.35	115.14	126.49	2.68	11.35	115.14	126.49	2.68	11.35	115.14	126.49	2.68	11.35	115.14	126.49	2.68	11.35	115.14	126.49	2.68	11.35	115.14	126.49
10	Himachal Pradesh	1.82	7.67	20.98	28.64	1.82	7.67	20.98	28.64	1.82	7.67	20.98	28.64	1.82	7.67	20.98	28.64	1.65	6.82	23.07	29.88	1.65	6.82	23.07	29.88
11	Jharkhand	9.17	37.98	225.72	263.70	9.18	45.90	218.36	264.26	8.98	35.65	228.47	264.12	8.94	34.76	229.43	264.19	8.94	34.76	229.43	264.19	8.94	34.76	229.43	264.19
12	Karnataka	10.97	43.91	358.02	401.93	10.97	43.91	358.02	401.93	10.97	43.91	358.02	401.93	10.97	43.91	358.02	401.93	10.97	43.91	358.02	401.93	10.97	43.91	358.02	401.93
13	Kerala	5.96	25.59	129.21	154.80	5.96	25.59	129.21	154.80	5.96	25.59	129.21	154.80	5.96	25.59	129.21	154.80	5.96	25.59	129.21	154.80	5.96	25.59	129.21	154.80
14	Madhya Pradesh	14.05	55.50	414.97	470.47	14.81	57.28	425.31	482.59	14.76	57.06	454.26	511.32	14.63	54.93	479.86	534.79	14.63	54.93	479.86	534.79	14.63	54.93	479.86	534.79
15	Maharashtra	25.05	108.01	592.16	700.17	25.05	108.01	592.16	700.17	25.05	108.01	592.16	700.17	25.05	108.01	592.16	700.17	25.05	108.01	592.16	700.17	25.05	108.01	592.16	700.17
16	Manipur	0.63	1.77	16.83	18.60	0.64	1.82	18.15	19.97	0.64	1.82	18.26	20.08	0.64	1.82	18.26	20.08	0.64	1.91	18.97	20.87	0.64	1.91	18.97	20.87
17	Meghalaya	0.70	2.91	18.54	21.45	0.70	2.91	18.54	21.46	0.70	2.91	18.54	21.46	0.70	2.91	18.54	21.46	0.70	2.91	18.54	21.46	0.70	2.91	18.54	21.46
18	Mizoram	0.26	0.82	5.86	6.68	0.26	0.82	5.86	6.68	0.26	0.82	5.86	6.68	0.26	0.64	6.19	6.83	0.26	0.64	6.41	7.05	0.26	0.64	6.41	7.05
19	Nagaland	0.48	2.11	11.94	14.05	0.48	2.11	11.94	14.05	0.48	2.11	11.94	14.05	0.48	2.11	11.94	14.05	0.48	2.11	11.94	14.05	0.48	2.11	11.94	14.05
20	Odisha	12.59	38.52	285.81	324.33	12.58	38.08	286.07	324.15	12.53	37.81	287.22	325.03	12.54	37.52	288.46	325.98	12.53	37.57	287.60	325.17	12.53	37.57	287.60	325.17
21	Punjab	1.79	7.71	133.80	141.51	1.79	7.71	133.80	141.51	1.79	7.71	133.80	141.51	1.79	7.64	133.80	141.45	1.79	7.64	133.80	141.45	1.79	7.64	133.80	141.45
22	Rajasthan	6.29	22.29	417.72	440.01	6.29	22.29	417.72	440.01	6.29	22.29	417.72	440.01	6.29	22.29	417.72	440.01	6.29	22.29	417.72	440.01	6.29	22.29	417.72	440.01

23	Sikkim	0.17	0.55	3.24	3.79	0.17	0.55	3.24	3.79	0.17	0.57	3.24	3.81	0.17	0.57	3.24	3.81	0.17	0.57	3.24	3.81	0.17	0.57	3.24	3.81
24	Tamil Nadu	18.65	68.60	296.10	364.70	18.65	68.60	296.10	364.69	18.65	68.60	296.10	364.69	18.64	65.78	298.34	364.12	18.64	65.78	298.34	364.12	18.64	65.78	298.34	364.12
25	Telangana	5.67	15.29	176.33	191.62	5.67	15.29	176.33	191.62	5.67	15.29	176.33	191.62	5.67	15.28	176.33	191.62	5.67	15.95	175.74	191.70	5.67	15.95	175.74	191.70
26	Tripura	1.10	4.98	19.85	24.83	1.10	4.98	19.85	24.83	1.08	4.64	19.68	24.32	1.09	4.62	19.81	24.43	1.09	4.62	19.81	24.43	1.09	4.62	19.81	24.43
27	Uttar Pradesh	40.95	131.00	1334.94	1465.9 4	40.91	131.1 6	1356.2 8	1487.4 4	40.92	132.8 0	1364.9 7	1497.7 7	40.88	132.6 5	1372.5 4	1505.1 9	40.90	132.9 1	1365.79	1498.70	40.90	132.91	1365.79	1498.70
28	Uttarakhand	1.84	7.92	54.02	61.94	1.84	7.92	54.02	61.94	1.84	7.92	54.02	61.94	1.84	7.92	54.02	61.94	1.84	7.92	54.02	61.94	1.84	7.92	54.02	61.94
29	West Bengal	16.42	54.99	546.85	601.84	16.42	54.99	546.85	601.84	16.42	54.99	546.85	601.84	16.42	54.99	546.85	601.84	16.42	54.99	546.85	601.84	16.42	54.99	546.85	601.84
30	A&N	0.04	0.14	0.46	0.60	0.04	0.14	0.46	0.61	0.04	0.14	0.46	0.61	0.04	0.14	0.46	0.61	0.04	0.14	0.46	0.61	0.04	0.14	0.46	0.61
31	DNH&DD	0.05	0.25	2.61	2.86	0.05	0.24	2.78	3.02	0.05	0.24	2.49	2.73	0.05	0.24	2.45	2.69	0.05	0.24	2.45	2.69	0.05	0.24	2.45	2.69
32	Lakshadweep	0.01	0.04	0.18	0.22	0.01	0.04	0.18	0.22	0.01	0.04	0.18	0.22	0.01	0.04	0.18	0.22	0.01	0.04	0.18	0.22	0.01	0.04	0.18	0.22
33	Chandigarh (DBT)	0.00	0.01	2.79	2.80	0.00	0.01	2.75	2.76	0.00	0.01	2.75	2.76	0.00	0.01	2.98	2.99	0.00	0.01	2.98	2.99	0.00	0.01	2.98	2.99
34	Puduchery (DBT)	0.26	0.84	5.46	6.30	0.25	0.81	5.42	6.23	0.25	0.82	5.52	6.34	0.25	0.82	5.52	6.34	0.25	0.82	5.52	6.34	0.25	0.82	5.52	6.34
35	J&K	2.33	10.61	61.80	72.41	2.33	10.61	61.80	72.41	2.33	10.61	61.80	72.41	2.33	10.61	61.80	72.41	2.33	10.61	61.80	72.41	2.33	10.61	61.80	72.41
36	Ladakh	0.06	0.29	1.15	1.44	0.06	0.29	1.15	1.44	0.06	0.29	1.15	1.44	0.06	0.29	1.15	1.44	0.06	0.29	1.15	1.44	0.06	0.29	1.15	1.44
Total		237.48	900.06	7032.74	7932.7 9	238.08	909.0 9	7063.4 4	7972.5 3	237.67	899.1 6	7111.6 2	8010.7 8	237.31	892.4 5	7157.4 9	8049.9 3	237.00	886.8 5	7169.20	8056.05	237.00	886.85	7169.20	8056.05

STATEMENT-II**Allocation and Offtake of foodgrains during last five years under NFSA**

(in thousand tons)

S. No	State/UT	Allocation & Offtake of foodgrains under NFSA											
		April 2020 to March, 2021		April 2021 to March, 2022		April 2022 to March, 2023		April, 2023 to March, 2024		April, 2024 to March, 2025		April, 2025 to December, 2025	
		Allocation	Offtake	Allocation	Offtake	Allocation	Offtake	Allocation	Offtake	Allocation	Offtake	Allocation	Offtake
1	Andhra Pradesh	1871.84	2147.36	1871.84	1750.86	1871.84	1859.24	1871.84	1893.66	1871.84	1854.83	1403.88	1373.06
2	Arunachal Pradesh	88.99	87.22	89.00	79.84	89.00	85.96	89.00	95.34	89.00	88.02	66.75	67.42
3	Assam	1694.32	1553.35	1694.73	1616.67	1695.13	1687.73	1695.13	1429.84	1695.13	1604.32	1271.35	1241.18
4	Bihar	5524.33	5183.86	5527.10	4890.76	5527.10	5153.63	5527.10	4924.71	5527.10	4561.21	4145.33	3548.98
5	Chhattisgarh	1384.06	1375.29	1384.06	1376.74	1384.06	1384.43	1384.06	1386.70	1384.06	1378.98	1038.04	996.25
6	Delhi	450.69	449.47	448.68	402.23	448.69	467.47	448.78	451.27	448.80	403.25	336.60	324.56
7	Goa	58.17	56.00	59.04	58.22	59.04	52.13	59.05	39.91	59.04	46.60	44.28	38.11
8	Gujarat	2178.40	2011.14	2175.74	2014.52	2185.38	2103.35	2211.23	2015.57	2263.35	2244.18	1718.72	1351.51
9	Haryana	795.00	619.66	795.00	640.43	795.00	651.07	795.00	690.53	795.00	800.88	570.92	569.39
10	Himachal Pradesh	508.02	507.42	508.02	504.63	508.02	501.67	508.02	501.55	508.02	489.07	381.01	374.10
11	Jharkhand	1739.51	1760.58	1724.90	1501.66	1743.73	1708.01	1751.02	1545.75	1751.99	1578.18	1314.00	1110.30
12	Karnataka	2608.80	2370.62	2608.82	1839.46	2608.84	2079.68	2608.84	2039.17	2608.84	2305.09	1956.63	1241.32
13	Kerala	1395.97	1395.55	1425.05	1372.52	1425.05	1450.54	1425.05	1350.77	1425.05	1222.06	1068.79	976.53
14	Madhya Pradesh	3443.28	3184.18	3165.84	3064.80	3259.68	3040.85	3436.08	3315.13	3493.79	3364.75	2620.35	2683.42
15	Maharashtra	4605.19	3988.19	4605.19	3515.64	4605.19	3592.92	4605.19	4128.50	4605.19	3939.32	3453.89	3254.21
16	Manipur	162.60	158.87	130.99	121.62	136.17	122.38	136.29	132.05	138.04	147.65	105.37	119.39
17	Meghalaya	176.30	174.70	176.30	172.01	176.30	178.80	176.30	179.78	176.30	176.17	132.22	131.67
18	Mizoram	65.76	64.66	65.76	64.36	65.76	66.56	65.76	65.03	65.76	66.09	49.32	48.69
19	Nagaland	138.06	138.16	138.06	132.71	138.06	135.95	138.06	137.03	138.06	137.20	103.54	80.27
20	Orissa	2224.92	2078.53	2244.23	1991.20	2249.71	2168.80	2251.62	2676.29	2253.21	2033.23	1688.87	2007.62
21	Punjab	870.12	466.19	870.12	879.69	870.12	659.74	870.12	651.03	870.12	844.31	652.59	544.14
22	Rajasthan	2788.07	2752.22	2770.58	2543.83	2770.58	2623.34	2770.58	2573.74	2770.58	2547.74	2077.94	1860.51
23	Sikkim	44.32	41.71	44.32	41.47	44.32	45.16	44.33	44.40	44.32	44.68	33.24	32.53
24	Tamil Nadu	3677.75	3535.63	3677.75	2946.12	3677.75	3061.00	3677.75	2991.86	3677.75	3558.20	2758.31	3309.84
25	Telangana	1338.00	1253.72	1338.00	1292.13	1338.00	1326.80	1338.00	1320.68	1337.81	1282.50	1002.46	996.87
26	Tripura	271.19	243.01	271.23	213.15	271.22	253.05	271.23	236.36	271.23	271.72	203.42	196.59
27	Uttarakhand	503.00	515.70	503.00	570.11	502.99	476.65	502.99	482.36	502.99	483.48	377.24	333.59

28	Uttar Pradesh	9436.97	9003.63	9782.05	8528.75	9878.53	9678.14	9935.48	9238.70	9950.39	9357.49	7434.51	6750.11
29	West Bengal	3970.62	3941.56	3970.62	3817.03	3970.62	4127.34	3970.62	4325.74	3970.62	4150.24	2977.96	3145.07
30	A & N Islands	29.56	16.92	29.56	20.93	29.56	22.29	29.56	20.52	29.56	24.54	22.17	17.16
31	Chandigarh (DBT)	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
32	D&NH and D&DIU	15.89	14.57	15.42	14.42	15.16	15.32	15.13	15.02	15.13	15.06	11.35	11.27
33	Jammu & Kashmir	734.65	695.99	734.65	561.97	734.65	514.56	734.65	566.18	734.65	569.36	550.99	448.99
34	Ladakh	16.43	15.04	16.43	15.24	16.43	15.79	16.43	15.60	16.43	14.37	12.32	11.34
35	Lakshadweep	4.62	3.49	4.62	4.84	4.62	4.03	4.62	3.67	4.62	4.52	3.47	2.72
36	Pudducherry (DBT)	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
Total		54815.41	51804.17	54866.71	48560.55	55096.31	51314.35	55364.88	51484.42	55493.76	51609.28	41587.82	39198.71

STATEMENT-III

Distribution of food grains under the NFSA during last five years

(in tons)

Year	2020	2021	2022	2023	2024	2025	2026
State Name							
ANDAMAN AND NICOBAR ISLANDS	3358.90	3358.90	4113.22	4230.84	4235.55	4165.26	329.53
ANDHRA PRADESH	1456333.39	1717099.70	1799131.07	1737063.41	1742766.95	1750391.53	146536.27
ARUNACHAL PRADESH	0.00	35474.87	44302.98	50190.36	51782.71	50455.36	3271.72
ASSAM	0.00	1600.69	823566.36	1199564.07	1490490.68	1591074.08	35206.34

BIHAR	4137669.23	4474081.82	5201246.41	5214677.34	5028598.13	5043811.15	406667.00
CHHATTISGARH	1365721.61	1356430.81	1341923.92	1338062.76	1341736.83	1338911.94	100642.21
DNH & DD	0.00	0.00	0.00	15881.19	16809.51	16758.38	1442.68
DELHI	0.00	0.00	759216.99	473471.65	528396.53	539579.42	12085.64
GOA	25227.35	33888.90	31457.42	29690.32	29193.20	28282.44	2277.05
GUJARAT	1543968.68	2053503.67	2112418.94	2135677.50	2191019.78	2067884.80	166190.45
HARYANA	531677.52	711641.67	727764.04	769481.79	1046118.26	1048254.18	1955.71
HIMACHAL PRADESH	133185.09	176389.77	183676.53	197555.25	180722.41	169048.78	10653.43
JAMMU AND KASHMIR	289657.04	436694.59	407230.61	418920.25	425089.69	431382.25	522.65
JHARKHAND	0.00	1647422.48	1661868.33	1625600.79	1636926.88	1635680.51	137646.67
KARNATAKA	2783271.91	2445074.91	2477233.02	2493936.29	2497515.41	2498624.77	206178.67
KERALA	838241.00	1046569.96	997196.65	979657.39	996834.30	961303.16	8595.33
LADAKH	1770.51	3841.58	6505.72	7802.68	7752.00	7556.63	0.02
LAKSHADWEEP	313.65	218.07	243.95	611.03	1324.99	1365.17	113.47
MADHYA PRADESH	1995094.11	2849406.39	3092851.07	3206221.03	3346948.52	3273127.41	271456.85
MAHARASHTRA	2743920.17	2589320.62	4159733.74	4021960.10	4175929.93	4269425.91	357465.71

MANIPUR	85939.63	103132.05	111065.34	27919.18	0.00	0.00	0.00
MEGHALAYA	0.00	111244.45	123526.87	124324.43	126222.12	121569.23	0.35
MIZORAM	37586.17	44670.42	45757.42	46378.83	46687.05	45474.75	3738.97
NAGALAND	60172.76	66867.83	66529.86	71297.33	72084.23	70645.84	190.30
ODISHA	2202092.53	2154653.66	1945462.83	2218710.18	2223766.93	2212310.18	554989.80
PUDUCHERRY	0.00	0.00	0.00	0.00	0.00	0.00	0.00
PUNJAB	413532.97	621057.43	1216127.30	637592.87	877365.94	822492.35	105.81
RAJASTHAN	2298541.38	2567111.74	2576446.66	2607588.84	2565550.64	2496348.37	0.00
SIKKIM	5977.14	6087.01	14933.06	17577.41	19769.50	17073.75	0.00
TAMIL NADU	0.00	2252221.46	2263629.94	2370942.23	2339331.44	2345037.59	147905.99
TELANGANA	917372.65	1200606.83	1207780.65	1207709.20	1225777.55	1254833.49	532.66
TRIPURA	131628.95	160606.27	160381.03	160174.23	161241.39	158715.17	235.76
UTTAR PRADESH	6626762.72	9302635.97	9372297.48	9448792.48	9423899.27	9020894.23	0.00
UTTARAKHAND	160425.54	224545.68	303064.13	326298.21	370387.12	349479.64	376.60
WEST BENGAL	0.00	3886527.52	3741163.65	3850869.17	3879660.14	3903011.23	309483.38
Grand Total	30786083.71	44283987.72	48979847.19	49036430.60	50071935.56	49544968.94	2886797.01

STATEMENT-IV**Subsidy released to FCI and Decentralized Procurement (DCP) States during last five years (as on 30.01.2026).****(Rs. in Crore)**

S. No.	States/UTs	2020-21	2021-22	2022-23	2023-24	2024-25	2025-26 (as on 30.01.2026)
1	Assam@	-	-	-	-	-	9.36
2	Bihar	4117.33	7671.90	10966.10	6557.64	9725.40	7393.98
3	Punjab	1761.53	2047.53	1202.49	2064.56	2572.72	1816.19
4	Madhya Pradesh	11946.44	14420.62	9471.50	16939.27	10189.04	7278.91
5	Andhra Pradesh	8424.72	9323.38	6635.97	6268.19	8398.98	4702.22
6	Telangana	6879.59	7665.02	5242.76	5367.07	4178.27	2822.66
7	UP**	-	-	-	-	9.09	119.92
8	West Bengal	8792.03	5421.34	6580.11		8899.88	11704.98
9	Chhattisgarh	7193.13	9047.77	7574.81	5236.13	5695.55	2083.64
10	Uttarakhand	1371.33	1554.43	1212.25	724.39	1159.26	80.75
11	Himachal Pradesh@@	-	-	-	47.38	-	-
12	Tamil Nadu	3109.76	6250.93	8685.95	7072.53	6033.90	5621.05
13	Odisha	8985.73	7892.69	7600.05	14473.68	9948.83	6140.07
14	Karnataka	323.99	1682.12	2191.75	1222.13	1281.18	935.79
15	Gujarat	9.24	749.43	311.54	267.83	138.87	-
16	Kerala	1214.98	1777.86	1544.89	1151.85	1062.36	555.65
17	Maharashtra	2555.74	4082.07	2725.75	3923.29	327.74	1458.49
18	Jharkhand	3.66	-	-	42.77	502.99	409.3
19	Tripura	29.79	15.58	148.67	106.51	64.26	-
20	DBT*	182.78	186.87	187.9	267.6	221.95	243.45
21	Sub-total (States+DBT)	78337.77	79789.54	72282.49	71733.36	70410.27	53376.41

	S. No. 1 to 20						
22	FCI	462789.00	208929.00	200219.20	139661.03	129089.40	109148.00
23	Total (States+DBT+FCI)						
	S. No. 21+22	541126.77	288718.54	272501.69	211394.39	199499.67	162524.41

From April, 2020 to December 2022 under Pradhan Mantri Garib Kalyaan Anna Yojana (PMGKAY), 5Kg per month per person free of cost food grain was distributed to all AAY and PHH beneficiaries.

* Under DBT scheme, w.e.f. 2015-16 subsidy is released to UTs of Chandigarh, Puducherry, and Dadra & Nagar Haveli.

**Uttar Pradesh has adopted non-DCP mode of procurement, no subsidy for wheat & rice is being released by DFPD. However, Govt of Uttar Pradesh has released food subsidy for distribution of coarse grains.

@Assam is a DCP State for only 2 districts and has adopted DCP mode since 2023-24.

@@Himachal Pradesh is a DCP State since 2022-23.

STATEMENT-V

Fund released to States/UTs under the scheme “Assistance to State Agencies for intra-State movement of foodgrains and FPS dealers’ margin under NFSA” during last five years (i.e 2020-21 to 2025-26).

(In crore)

S.No.	States/UTs	Fund Released (As on 02.02.2026)					
		2020-21	2021-22	2022-23	2023-24	2024-25	2025-26
1	Andhra Pradesh	271.76	122.37	91.73	105.44	281.23	336.25
2	Arunachal Pradesh	0.8	0	44.19	8.39	31.32	6.14
3	Assam	368.08	545.75	826.91	321.75	443.94	261.81
4	Bihar	796.58	743.27	881.05	434.73	807.42	246.01

5	Chhattisgarh	124.07	72.48	181.88	355.06	84.38	66.58
6	Delhi	4.15	26.27	48.88	0	175.18	29.69
7	Goa	3.15	2.66	4.69	5.67	0	7.09
8	Gujarat	285.75	309.46	260.2	124.37	503.25	193.79
9	Haryana	19.23	178.23	43.26	45.78	308.83	34.18
10	Himachal Pradesh	2.79	17.69	188.03	29.58	42.74	28.74
11	Jharkhand	170.94	282.5	187.02	99.64	101.25	399.9
12	Karnataka	84.39	764.16	354.89	148.7	112.18	569.71
13	Kerala	23.53	121	110.03	403.63	72.07	66.15
14	Madhya Pradesh	634.6	129.13	844.5	234.66	247.9	146.62
15	Maharashtra	501.91	289.72	621.69	703.54	765.27	330.48
16	Manipur	21.63	81.19	31.54	36.46	0	0
17	Meghalaya	104.61	38.78	79.78	20.59	33.54	16.41
18	Mizoram	11.08	7.71	12.57	0	6.54	1.29
19	Nagaland	15.63	8.15	61.06	31.42	30.74	0
20	Odisha	18.44	294.18	110.86	872.57	195.7	134.1
21	Punjab	9.24	51.08	0	50.06	263.05	18.73
22	Rajasthan	374.02	585.84	406.77	479.15	257.65	190.02
23	Sikkim	5.85	7.59	12.33	3.85	3.85	3.55
24	Tamil Nadu	54.32	131.65	543.01	145.9	524.6	22.72
25	Telangana	253.36	69.18	147.95	378.5	111.84	66
26	Tripura	30.5	64.53	49.15	23.92	29.97	71.15
27	Uttar Pradesh	1520.57	195.77	1325.4	3213.86	614.57	509.98
28	Uttarakhand	6.04	67.19	379.83	58.71	106.01	48.61
29	West Bengal	626.64	741.32	535.06	226.32	698.67	274.32

30	A & N	0.06	0	0	0	0	0
31	Chandigarh	0.16	0.37	0	0	0	0
32	DNH & DD	0.43	1.01	1.55	0.87	1.89	0
33	Lakshadweep	0	0	0	0	0	0
34	Puducherry	0.36	2.25	2.13	0	0	0
35	J&K	137.85	47.51	184.08	139.96	89.82	28.05
36	Ladakh	0	0	0	1.38	0	0
Total Release		6482.54	6000	8572.03	8704.46	6945.39	4108.07

प्रधानमंत्री जन विकास कार्यक्रम

702. श्री हरेन्द्र सिंह मलिक:

क्या अल्पसंख्यक कार्य मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार का प्रधानमंत्री जन विकास कार्यक्रम के अंतर्गत देश के अल्पसंख्यक बहुल जिलों, जिनमें मुजफ्फरनगर और शामली जिले शामिल हैं, में गन्ना आधारित कुटीर उद्योगों के लिए नए कौशल विकास केंद्र स्थापित करने का विचार है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ख) क्या मुजफ्फरनगर में हुनर हाट के माध्यम से इन क्षेत्रों के अल्पसंख्यक युवाओं को अंतरराष्ट्रीय बाजारों से जोड़ने के लिए एक स्थायी विपणन केंद्र विकसित करने का विचार है, यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (ग) मुजफ्फरनगर के अल्पसंख्यक बहुल ब्लॉकों में स्मार्ट क्लासरूम और पेयजल परियोजनाओं की भौतिक प्रगति संबंधी वर्तमान स्थिति क्या है?

संसदीय कार्य मंत्री; तथा अल्पसंख्यक कार्य मंत्री (श्री किरन रिजिजू):

(क): प्रधानमंत्री जन विकास कार्यक्रम (PMJVK) अल्पसंख्यक कार्य मंत्रालय की एक केंद्रीय प्रायोजित योजना है, जिसका उद्देश्य देशभर के अल्पसंख्यक बहुल क्षेत्रों में, कौशल विकास क्षेत्र सहित, सामुदायिक अवसंरचना का सृजन करना है। यह योजना मांग-आधारित है तथा संबंधित राज्य सरकारों/संघ राज्य क्षेत्र के प्रशासन से प्राप्त प्रस्तावों के आधार पर परियोजनाओं को अनुमोदन प्रदान किया जाता है। वर्तमान में, मुजफ्फरनगर और शामली जिलों सहित उत्तर प्रदेश सरकार से, गन्ना-आधारित कुटीर उद्योगों के लिए कौशल विकास केंद्रों की स्थापना से संबंधित कोई प्रस्ताव प्राप्त नहीं हुआ है।

(ख): अल्पसंख्यक कार्य मंत्रालय, वर्ष 2015 में प्रारंभ की गई USTTAD योजना के अंतर्गत अल्पसंख्यक कारीगरों के लिए कौशल विकास और बाज़ार संपर्क (मार्केट-लिंकिज) संबंधी पहलें लागू करता है, जिसे अब एकीकृत योजना 'प्रधानमंत्री विरासत का संवर्धन' (PM VIKAS) के एक घटक के रूप में समाहित कर लिया गया है। USTTAD योजना के तहत, मंत्रालय द्वारा अल्पसंख्यक कारीगरों, शिल्पकारों तथा पाककला-विशेषज्ञों को घरेलू और अंतरराष्ट्रीय बाज़ार में अवसर प्रदान करने के लिए 'हुनर हाट' का आयोजन किया गया था। नवंबर 2016 से अब तक उत्तर प्रदेश में 9 हुनर हाटों सहित कुल 41 हुनर हाट आयोजित किए जा चुके हैं, जिससे 8 लाख से अधिक कारीगर एवं संबद्ध व्यक्ति लाभान्वित हुए हैं।

अल्पसंख्यक कारीगरों की बाज़ार पहुँच, क्षमता निर्माण तथा उद्यम विस्तार (एंटरप्राइज़ स्केलिंग) को और सुदृढ़ करने के लिए अल्पसंख्यक कार्य मंत्रालय अब PM VIKAS के अंतर्गत, हस्तशिल्प निर्यात संवर्धन परिषद (EPCH) के सहयोग से 'लोक संवर्धन पर्व' का आयोजन करता है। अब तक ऐसे पाँच कार्यक्रम आयोजित किए जा चुके हैं। वर्तमान में, मुज़फ्फरनगर में किसी स्थायी विपणन केंद्र (परमानेंट मार्केटिंग हब) के विकास हेतु कोई विशिष्ट प्रस्ताव नहीं है।

(ग): प्रधानमंत्री जन विकास कार्यक्रम (PMJVK) के अंतर्गत उत्तर प्रदेश के मुज़फ्फरनगर ज़िले के लिए अनुमोदित स्मार्ट कक्षाओं एवं पेयजल से संबंधित परियोजनाओं की वर्तमान स्थिति **विवरण** में दी गई है।

विवरण

प्रधानमंत्री जन विकास कार्यक्रम (PMJVK) के अंतर्गत उत्तर प्रदेश के मुजफ्फरनगर ज़िले के लिए अनुमोदित स्मार्ट कक्षाओं तथा पेयजल परियोजनाओं का ब्यौरा

क्र.सं.	परियोजना का नाम	स्वीकृत इकाइयों की संख्या	अनुमोदित कुल लागत (रुपए लाख में)	अनुमोदित केंद्रीय अंश (रुपए लाख में)	पूर्ण इकाइयों की संख्या	रद्द इकाइयों की संख्या	ऐसी इकाइयों की संख्या जिनमें कार्य प्रगति पर है	ऐसी इकाइयों की संख्या जहां कार्य आरंभ नहीं हुआ
1	पेयजल	3368	1785.85	1126.32	1314	2022	12	20
2	विद्यालय में स्मार्ट कक्षा/कंप्यूटर प्रयोगशाला/शिक्षण सहायक सामग्री	8	52.00	39.04	8	—	—	—
	कुल योग	3376	1837.85	1165.36	1322	2022	12	20

PROJECTS PENALISED UNDER PM-SGMBY

703. SHRI KARAN BHUSHAN SINGH:

Will the Minister of **NEW AND RENEWABLE ENERGY** be pleased to state:

- (a) the details of number of projects that have been de-registered and/or levied penalties under Pradhan Mantri-Surya Ghar: Muft Bijli Yojana (PM-SGMBY) during the last five years, State-wise and district-wise for Uttar Pradesh;
- (b) the details of total number of nonperforming/ under-performing system components and their compensation of replacement/repair during the last five years State and district-wise; and

(c) the details of the registered vendors registered under National Portal in the State of Uttar Pradesh, district-wise?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) to (c): PM Surya Ghar: Muft Bijli Yojana (PMSG: MBY), launched in February 2024, is a demand-driven scheme wherein all residential consumers in the country having a grid-connected electricity connection of the local DISCOM can avail the benefits of the scheme, for installation of rooftop solar (RTS) systems, by applying on the National Portal of the scheme. Presently, there is no provision for de-registering and/or levying any penalties on the applications received on the National Portal.

Under the PMSG: MBY, registered vendors are required to maintain the RTS plants installed for 5 years from the date of commissioning. Further, the respective OEMs provide warranties on the system components.

The district-wise detail of vendors registered under the PMSG: MBY in the state of Uttar Pradesh is given in **Statement**.

STATEMENT

**The district-wise vendors registered under the PMSG: MBY in the state of
Uttar Pradesh**

S. No.	District	Number of Vendors
1	Agra	165
2	Aligarh	70
3	Ambedkar Nagar	37
4	Amethi	29
5	Amroha	15
6	Auraiya	26
7	Ayodhya	47
8	Azamgarh	32
9	Badaun	21
10	Baghpat	10
11	Bahraich	27
12	Ballia	20
13	Balrampur	9
14	Banda	25
15	Barabanki	71
16	Bareilly	167
17	Basti	28
18	Bhadohi	9
19	Bijnor	37
20	Bulandshahr	25
21	Chandauli	30
22	Chitrakoot	12
23	Deoria	30
24	Etah	16
25	Etawah	39

26	Farrukhabad	38
27	Fatehpur	22
28	Firozabad	33
29	Gautam Buddha Nagar	133
30	Ghaziabad	97
31	Ghazipur	28
32	Gonda	25
33	Gorakhpur	131
34	Hamirpur	19
35	Hapur	17
36	Hardoi	41
37	Hathras	24
38	Jalaun	40
39	Jaunpur	50
40	Jhansi	87
41	Kannauj	19
42	Kanpur	212
43	Kanpur Dehat	10
44	Kasganj	10
45	Kaushambhi	11
46	Kushinagar	14
47	Lakhimpur	56
48	Lalitpur	27
49	Lucknow	906
50	Maharajganj	18
51	Mahoba	11
52	Mainpuri	19
53	Mathura	41
54	Mau	36
55	Meerut	101

56	Mirzapur	52
57	Moradabad	45
58	Muzaffarnagar	98
59	Pilibhit	38
60	Pratapgarh	44
61	Prayagraj	135
62	Raebareli	105
63	Rampur	54
64	Saharanpur	84
65	Sambhal	21
66	Sant Kabir Nagar	10
67	Shahjahanpur	75
68	Shamli	25
69	Shravasti	5
70	Siddharth Nagar	8
71	Sitapur	67
72	Sonbhadra	17
73	Sultanpur	34
74	Unnao	48
75	Varanasi	253

Source: Information provided by UPNEDA

STATUS OF CSC 2.0 PROJECT IN ANDHRA PRADESH

704. SHRI G. LAKSHMINARAYANA:

Will the Minister of **ELECTRONICS AND INFORMATION TECHNOLOGY** be pleased to state:

- (a) the number of Common Services Centres (CSCs) established under the CSC 2.0 Project since 2015–16, year and State/UT-wise;
- (b) the number of CSCs sanctioned, operationalised and currently functional in Andhra Pradesh, district-wise including Anantapur along with year-wise details since 2015–16;
- (c) the number and categories of services presently delivered through CSCs in Anantapur district including Government-to-Citizen (G2C), Business-to-Citizen (B2C), financial services, digital literacy, healthcare and other services and whether any new services have been added during the last three years;
- (d) the total number of beneficiaries served annually through CSCs in Andhra Pradesh and Anantapur district, district and year-wise and whether the Government tracks citizen satisfaction or service quality indicators; and
- (e) whether there have been delays in operationalising approved CSCs in Andhra Pradesh, particularly in backward or aspirational blocks of Anantapur district and if so, the reasons therefor along with the corrective steps taken by the Government?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (e): As on 31st December 2025, a total number of 5.87 lakh CSCs were functional across India, including 4.57 lakh CSCs at Gram panchayat level.

The Project CSC 2.0 was envisaged to expand CSCs till Gram panchayat level with at least one CSC in each Gram Panchayat and to provide access of e-services to citizens. 13,361 Gram Panchayats have at least one registered CSC in Andhra Pradesh including Anantapur district. The Year-wise status of functional CSCs across various districts of Andhra Pradesh including Anantapur is placed at **Statement-I**. State wise details of CSCs, including Andhra Pradesh, are also available on the website <https://csc.gov.in/>

During the last three years, several new services such as e-Stamp, Pradhan Mantri Fasal Bima Yojana (PMFBY), PM Vishwakarma, PM-Suryaghar, NBFC survey, and many other B2C services have been onboarded in the State of Andhra Pradesh, including Anantapur district. More than 800 services are being delivered through these CSCs. Detailed list of services provided by CSC is available on the website <https://csc.gov.in/>.

Year wise and District wise transaction details of the CSCs in the State of Andhra Pradesh including Anantapur district is placed at **Statement-II**.

CSC e-Governance Services India Limited has developed a transaction monitoring and reporting dashboard to track service delivery performance. In addition, a citizen-centric toll-free helpline number (14599) has also been provided for the

citizens to capture and monitor citizen feedback, satisfaction, and service quality indicators.

There has been no delay in the operationalization of approved CSCs in Andhra Pradesh including Anantapur district.

STATEMENT- I

DISTRICT WISE FUNCTIONAL CSC ANDHRA PRADESH

District Name	Mar 15	Mar 16	Mar 17	Mar 18	Mar 19	Mar 20	Mar 21	Mar 22	Mar 23	Mar 24	Mar 25	Dec 25
Alluri sitharama raju	109	112	138	154	171	167	199	183	191	277	241	200
Anakapalle	267	274	336	376	417	408	486	446	349	678	445	469
Anantapur	340	349	428	476	523	512	614	564	701	856	720	799
Annamayya	137	141	173	194	215	210	250	230	279	349	319	376
Bapatla	159	164	201	225	250	245	291	267	331	405	397	409
Chittoor	215	221	271	303	336	329	391	359	283	545	387	399
East godavari	234	241	296	331	365	357	427	392	224	596	412	465
Eluru	164	169	208	233	258	252	301	276	331	419	435	482
Guntur	328	337	414	463	513	502	598	549	611	834	716	684
Kakinada	154	158	194	217	240	235	280	257	388	391	544	627
Konaseema	176	181	222	248	275	269	320	294	386	447	467	480
Krishna	330	340	418	468	517	506	603	554	517	842	644	601
Kurnool	357	367	451	505	556	544	651	598	668	908	767	860
Nandyal	138	142	175	196	217	212	253	232	359	353	358	401

Ntr	198	204	250	280	310	303	361	332	506	503	549	564
Palnadu	227	234	288	322	356	348	415	381	563	579	591	633
Parvathipuram manyam	113	116	142	159	176	172	205	188	155	286	192	203
Prakasam	271	279	343	384	425	416	495	455	727	691	846	793
Spsr nellore	244	251	308	345	382	374	445	409	450	621	541	577
Sri sathya sai	196	202	248	278	308	301	359	330	381	501	406	449
Srikakulam	304	313	384	430	474	464	556	510	612	775	703	702
Tirupati	170	175	215	241	266	260	310	285	289	433	397	488
Visakhapatanam	161	166	204	228	252	246	294	270	354	410	510	550
Vizianagaram	203	209	257	288	315	308	371	341	292	518	421	496
West godavari	236	243	299	334	370	362	431	396	450	601	683	700
Y.S.R.	193	199	245	274	304	297	354	325	558	494	538	668
GRAND TOTAL	5,624	5,787	7,108	7,952	8,791	8,599	10,260	9,423	10,955	4,312	13,229	14,075

Source: CSC e-Governance Services India Limited

STATEMENT-II

TRANSACTION DETAILS OF CSCs IN THE STATE OF ANDHRA PRADESH

(In Lakhs)

District Name	FY-23-24	FY-24-25	FY-25-26 (APR'25-DEC'25)
Alluri sitharama raju	2.55	2.88	2.04

Anakapalle	6.05	7.58	5.59
Anantapur	8.26	7.36	4.08
Annamayya	3.99	3.62	2.13
Bapatla	7.11	7.37	5.36
Chittoor	4.99	4.93	2.77
East godavari	6.06	7.44	5.72
Eluru	5.9	6.75	4.78
Guntur	10.9	12.3	8.75
Kakinada	8.79	10.47	7.66
Konaseema	9.41	10.84	8.17
Krishna	7.18	8.32	6.08
Kurnool	10.09	9.48	5.59
Nandyal	5.29	4.95	2.79
NTR	6.53	7.71	4.54
Palnadu	9.84	10.65	6.82
Parvathipuram manyam	2.02	2.4	1.55
Prakasam	8.3	8.97	6.07
SPSR nellore	7.29	8.67	5.66
Sri sathya sai	5.46	4.95	2.89
Srikakulam	8.02	9.21	5.89
Tirupati	7.35	9.1	5.71
Visakhapatnam	6.21	7.96	6.05

Vizianagaram	6.3	7.95	5.73
West godavari	10.4	14.21	10.3
Y.S.R.	6.22	6.43	3.58
GRAND TOTAL	180.49	202.52	136.30

Source: CSC e-Governance Services India Limited

एमएमडीआर अधिनियम में किए गए संशोधनों का प्रभाव

705. डॉ. राजेश मिश्रा:

श्री कृपानाथ मल्लाह:

श्री मनीष जायसवाल:

श्री दर्शन सिंह चौधरी:

श्री विष्णु दयाल राम:

श्री अशोक कुमार रावत:

श्री बलभद्र माझी:

श्रीमती विजयलक्ष्मी देवी:

श्री मनोज तिवारी:

श्री खगेन मुर्मु:

श्री रोडमल नागर:

श्री नव चरण माझी:

क्या खान मंत्री यह बताने की कृपा करेंगे कि:

- (क) देश में, विशेषकर ओडिशा में, खान और खनिज (विकास और विनियमन) अधिनियम (एमएमडीआर) और खनिज नीलामी नियमों में किए गए संशोधनों का खनिज ब्लॉकों की नीलामी और संचालन को प्रारंभ करने में तेजी लाने पर पड़ने वाले प्रभाव का ब्यौरा क्या है;
- (ख) बोलीदाताओं या राज्यों के कारण होने वाले विलंब को कम करने में नवगठित मध्यस्थ समय-सीमा, शास्तियों और प्रोत्साहनों की विशेषकर ओडिशा में प्राप्त परिणामों के संदर्भ में प्रभावशीलता क्या है;
- (ग) सरकार द्वारा नीलामी प्रक्रिया में नव प्रवेशित राज्यों की संतुलित सहभागिता सुनिश्चित करने के लिए किए गए उपाय क्या हैं और ओडिशा, विशेषकर नबरंगपुर क्षेत्र में खनिज ब्लॉकों की भागीदारी का ब्यौरा क्या है;
- (घ) ओडिशा, विशेषकर नवरंगपुर जिले में घरेलू खनिज उत्पादन बढ़ाने के लिए नीलाम किए गए खनिज ब्लॉकों के संचालन को प्रारंभ करने में और तेजी लाने के लिए प्रस्तावित कदमों का ब्यौरा क्या है और इससे होने वाले अपेक्षित लाभ क्या हैं;
- (ङ) क्या खनिज नीलामी के साथ-साथ खनिज परिवहन के लिए समर्पित गलियारे बनाने का विचार है, यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (च) क्या सिंगरौली में समर्पित गलियारा बनाए जाने का प्रस्ताव है?

कोयला मंत्री; तथा खान मंत्री (श्री जी. किशन रेड्डी):

(क): खान और खनिज (विकास और विनियमन) (एमएमडीआर) अधिनियम, 1957 में खनिज रियायतों की नीलामी शुरू करने के लिए 2015 में संशोधन किया गया था। वर्ष 2021 में आगे के संशोधनों ने अंतिम उपयोग प्रतिबंधों को हटाकर, कैप्टिव खानों से खनिजों की बिक्री की अनुमति देकर, नीलामी के माध्यम से चयनित सफल बोलीदाता को कानूनी मंजूरी के स्वचालित हस्तांतरण और खनिज रियायतों के हस्तांतरण की अनुमति देकर खनिज ब्लॉकों की तेज नीलामी और उनके

प्रचालन को सुविधाजनक बनाया। जी4 स्तर पर समेकित अनुज्ञप्ति ब्लॉकों और जी3 स्तर पर सतही खनिजों के लिए खनन पट्टा ब्लॉकों की नीलामी की अनुमति देकर नीलामी के ढांचे को सरल बनाया गया। एमएमडीआर संशोधन अधिनियम, 2023 द्वारा केंद्र सरकार को महत्वपूर्ण और सामरिक खनिज ब्लॉकों सहित, ब्लॉकों की नीलामी आयोजित करने के लिए सशक्त बनाया गया है। अब तक, केंद्र सरकार द्वारा 46 महत्वपूर्ण खनिज ब्लॉकों की नीलामी की गई है। ये सुधार ओडिशा सहित सभी राज्यों पर लागू होते हैं।

वर्ष 2015 में नीलामी व्यवस्था की शुरुआत के बाद से, वित्त वर्ष 2020-21 तक 108 ब्लॉकों की नीलामी की गई। वर्ष 2021 में खनन क्षेत्र में सुधारों के बाद, वित्त वर्ष 2021-22 से वित्त वर्ष 2025-26 तक (अब तक) कुल 498 ब्लॉकों की नीलामी की गई है। ओडिशा के संबंध में, वर्ष 2015 से कुल 60 खनिज ब्लॉकों की नीलामी की गई है। इसके अलावा, विभिन्न सुधारों के कारण प्रचालन की गति भी बढ़ गई है। वित्त वर्ष 2024-25 तक, 56 ब्लॉकों को प्रचालित किया गया था, जबकि वित्त वर्ष 2025-26 (अब तक) में, 26 ब्लॉकों को पहले ही प्रचालित किया जा चुका है। ओडिशा के संबंध में, कुल 30 खनिज ब्लॉक प्रचालित गए हैं, जिनमें से 4 वित्त वर्ष 2025-26 में (अब तक) हैं।

(ख): खान मंत्रालय ने दिनांक 17.10.2025 से खनिज (नीलामी) नियम, 2015 में संशोधन किया है, जिसके द्वारा नीलाम किए गए खनिज ब्लॉकों के प्रचालन को तेज करने के लिए इन नियमों में मध्यवर्ती समय-सीमा की शुरुआत की है। ये नियम ओडिशा सहित सभी राज्यों पर लागू होते हैं।

इन नियमों में प्रत्येक माह या माह के एक भाग के लिए समय-सीमा से अधिक विलंब (बोलीदाता के कारण) के लिए कार्य-निष्पादन प्रतिभूति के 1% के विनियोग का प्रावधान है। इन नियमों में नीलामी प्रीमियम के अधीन देय, विनियोजित राशि, यदि कोई हो, के समायोजन का भी प्रावधान है, यदि अंतिम लक्ष्य को इस निर्धारित समग्र समय-सीमा के भीतर प्राप्त कर लिया जाता है। इसके

अलावा, इन नियमों में राज्य सरकार द्वारा निर्धारित समय के पश्चात्, अधिमानित बोलीदाता को प्रत्येक माह या माह के एक भाग में आशय पत्र जारी करने में देरी के लिए अग्रिम भुगतान की दूसरी किश्त की राशि में 5% की कमी करने का भी प्रावधान शामिल है।

इसके अलावा, नीलाम की गई खानों से शीघ्र उत्पादन करने के लिए वित्तीय प्रोत्साहन प्रदान किया गया है। पट्टेदार को खनन पट्टे के अनुदान हेतु आशय पत्र जारी होने की तारीख से पांच वर्षों के भीतर या समेकित अनुज्ञप्ति प्रदान करने के लिए आशय पत्र जारी होने की तारीख से सात वर्षों के भीतर, उत्पादित खनिज के लिए नीलामी प्रीमियम का केवल 50% भुगतान करना आवश्यक है।

(ग): राज्य गवेषित संसाधनों और चिह्नित ब्लॉकों के आधार पर ब्लॉकों को नीलामी के लिए रखते हैं। खान मंत्रालय राज्य सरकारों के साथ नियमित समीक्षा बैठकों के माध्यम से राज्यों को और अधिक खनिज ब्लॉकों की नीलामी करने के लिए प्रोत्साहित करता है। इसके अतिरिक्त, राष्ट्रीय खनिज खोज और विकास न्यास (एनएमईडीटी) राज्य सरकारों को प्रत्येक खनिज ब्लॉक की सफल नीलामी के लिए 20 लाख रुपये का वित्तीय प्रोत्साहन प्रदान करता है और उन ब्लॉकों के लिए, जो नीलामी के लिए रखे गए थे परंतु नीलाम नहीं किए जा सके, लेनदेन सलाहकार को भुगतान की गई राशि का 50% प्रति ब्लॉक 5 लाख रुपये की अधिकतम सीमा के अध्यधीन प्रतिपूर्ति की जाती है। ये उपाय ओडिशा सहित सभी राज्यों पर लागू होते हैं।

(घ): खान मंत्रालय ने नीलाम किए गए खनिज ब्लॉकों के प्रचालन को तेज करने और घरेलू खनिज उत्पादन बढ़ाने के लिए कई उपाय किए हैं। इन महत्वपूर्ण उपायों में नियमित उच्च-स्तरीय समीक्षा बैठकें, खनिज (नीलामी) नियमों के तहत मध्यवर्ती समय-सीमा की शुरुआत, पूंजी निवेश के लिए राज्यों को विशेष सहायता योजना (एसएससीआई) 2025-26 के माध्यम से वित्तीय प्रोत्साहन और

एक समर्पित परियोजना प्रबंधन इकाई तथा खनन डैशबोर्ड के माध्यम से निगरानी शामिल हैं। ये उपाय ओडिशा सहित सभी राज्यों पर लागू होते हैं।

(ड) और (च): खनिज नीलामी और खनन प्रचालन के बाद, खनिक खनिजों की ढुलाई के लिए देश में मौजूदा रेल-सड़क अवसंरचना का उपयोग करते हैं। रेल मंत्रालय उच्च यातायात घनत्व वाले रेल मार्गों की क्षमता बढ़ाने के साथ-साथ खनन सहित सभी आर्थिक क्षेत्रों में वस्तुओं के सुगम परिवहन के लिए आवश्यकतानुसार समर्पित गलियारे बनाता है।

CORPUS FUND FOR FUNDING R&D IN PRIVATE SECTOR

706. SHRI T. R. BAALU:

Will the Minister of **SCIENCE AND TECHNOLOGY** be pleased to state:

- (a) the details of the huge corpus fund to be established for funding Research and Development in private sector specially the time horizon of the Scheme, current year budget allocation, sunrise sectors identified for acquisition and development of indigenous Technologist;
- (b) the industry wise targets set for R&D promotion industry wise and the time for realization of targets; and
- (c) the details of economic and financial gains likely to accrue nation expected from providing of financial support to private sector?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE;

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a): The Union Cabinet has approved the Research, Development and Innovation (RDI) Scheme on 01 July 2025 to promote enhanced participation of the private sector in research and development. The Scheme envisages a corpus of ₹1 lakh crore over a period of six years. Financial support under the Scheme will be provided primarily through long-tenor, low interest financing which is expected to be unsecured. Equity financing will also be considered specially for startups. The scheme will also contribute to Deep Tech Funds of Fund. The scheme will facilitate long-term investments in high-risk and high-impact R&D.

An allocation of ₹20,000 crore has been made in the Union Budget for FY 2025–26 for implementation of the Scheme.

The Scheme will follow a two-tiered funding mechanism, wherein the second level of implementation will be undertaken through appropriate Second Level Fund Managers (SLFMs), which may include Alternate Investment Funds (AIFs), Development Finance Institutions (DFIs), Non-Banking Financial Companies (NBFCs), and Focused Research Organisations (FROs) such as the Technology Development Board (TDB), Biotechnology Industry Research

Assistance Council (BIRAC), IIT Research Parks, and other similar institutions, in accordance with approved guidelines.

The sunrise sectors identified under the RDI Scheme include energy security and energy transition including climate action; deep technologies such as quantum computing, robotics and space technologies; artificial intelligence and its applications in agriculture, health and education; biotechnology, biomanufacturing, synthetic biology, pharmaceuticals and medical devices; and the digital economy including digital agriculture. The Scheme will also support technologies critical for strategic requirements, economic security and Atmanirbharta, as well as any other sector or technology considered necessary in public interest.

(b): The RDI Scheme adopts a demand-driven and outcome-oriented approach, wherein projects will be supported based on their technological merit, strategic relevance, and potential economic impact. The time frame for realization of outcomes will vary depending on the sector, technology maturity, and level of innovation, with a focus on projects at Technology Readiness Level (TRL) 4 and above. Progress and outcomes will be monitored through appropriate institutional mechanisms during the Scheme period.

(c): By enabling greater private sector investment in R&D, the Scheme aims to enhance domestic technological capabilities, reduce import dependence,

strengthen supply chain resilience, and improve global competitiveness of Indian industry.

SOLAR LIGHTS IN ANDHRA PRADESH

707. SHRI KESINENI SIVANATH:

Will the Minister of **NEW AND RENEWABLE ENERGY** be pleased to state:

- (a) the details of the number of unelectrified households, State and district-wise for Andhra Pradesh;
- (b) the details of the number of solar lights sanctioned and installed in streets and Multipurpose Centres (MPCs), State and district-wise for Andhra Pradesh;
- (c) the details of the number of solar off-grid systems sanctioned and installed in Particularly Vulnerable Tribal Group (PVTGs) households, State and district-wise for Andhra Pradesh; and
- (d) the details of the funds sanctioned, released and utilized for energization of unelectrified PVTGs, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

- (a): The Government of India has been supplementing the efforts of the States in providing electricity access to consumers through schemes like Deen Dayal

Upadhyaya Gram Jyoti Yojana (DDUGJY) launched in 2014, Pradhan Mantri Sahaj Bijli Har Ghar Yojana (SAUBHAGYA) launched in October, 2017, and currently under Revamped Distribution Sector Scheme (RDSS) launched in 2021.

Under DDUGJY and thereafter under SAUBHAGYA electrification of all willing households was completed by 31st March, 2019 as reported by the States/UTs. A total of 2.86 crore households were electrified during SAUBHAGYA period. Both the schemes stand closed as on 31.03.2022.

Under the scheme of RDSS, on-grid electrification works amounting to Rs. 6,521 Cr. have been sanctioned for 13.65 lakh left out households including households belonging to Particularly vulnerable Tribal Group (PVTG) identified under Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan (PM-JANMAN), households belonging to Scheduled Tribes (STs) under DA-JGUA (Dharti Aaba Janjatiya Gram Utkarsh Abhiyan), households belonging to Scheduled Caste (SC) under Pradhan Mantri Anusuchit Jaati Abhyuday Yojana (PM-AJAY) and households in remote & border areas under Vibrant Village Program (VVP), wherever found feasible. The details of households sanctioned and electrified under various initiatives under RDSS are at **Statement-I**.

District-wise details of households sanctioned and electrified in Andhra Pradesh are at **Statement-II**.

(b): The details of the number of solar lights sanctioned and installed in Andhra Pradesh are given at **Statement-III**

(c): The district wise details of Households sanctioned and installed in PVTG areas, under the New Solar Power scheme (under PM JANMAN component) in Andhra Pradesh is given at **Statement-IV**.

(d): The details of the funds sanctioned and released for electrification of unelectrified PVTGs, State-wise at **Statement-V**.

STATEMENT-I

Details of households sanctioned and electrified under various initiatives under RDSS

S. No.	Name of State	Sanctioned Outlay (Rs. Crores)	Sanctioned GBS (Rs. Crores)	Total Households Sanctioned
A.	Addl. HHs Sanctioned under RDSS			
1	Andhra Pradesh	49.24	29.55	15,475
2	Arunachal Pradesh	47.11	42.40	6,506
3	Assam	785.55	706.99	127,111
4	Bihar	238.86	143.32	35,467
5	Chhattisgarh	166.55	99.93	34,078
6	Jammu & Kashmir	106.70	96.03	15,359
7	Jharkhand	25.16	15.09	4,853
8	Kerala	0.33	0.20	40
9	Madhya Pradesh	1.13	0.68	196
10	Manipur	214.44	193.00	36,972
11	Meghalaya	435.70	392.13	50,501
12	Mizoram	79.90	71.91	15,167

S. No.	Name of State	Sanctioned Outlay (Rs. Crores)	Sanctioned GBS (Rs. Crores)	Total Households Sanctioned
13	Nagaland	69.55	62.59	10,004
14	Rajasthan	1,526.94	916.16	338,702
15	Uttar Pradesh	931.04	558.62	251,487
	Total (A)	4,678.19	3,328.60	941,918
B. Electrification works sanctioned under RDSS in Vibrant Villages				
1	Himachal Pradesh	6.08	5.47	0
2	Arunachal Pradesh	20.18	18.16	1,683
3	Uttarakhand	13.08	11.77	1,154
	Total (B)	39.34	35.41	2,837
C. Electrification of PVTG Households through Grid Connectivity under PM-JANMAN				
C1 PVTG Households Sanctioned under RDSS				
1	Andhra Pradesh	88.71	53.23	24,967
2	Chhattisgarh	38.16	22.90	7,077
3	Jharkhand	74.13	44.48	12,442
4	Karnataka	3.76	2.26	1,615
5	Kerala	0.86	0.52	345
6	Madhya Pradesh	148.83	89.28	30,216
7	Maharashtra	26.61	15.97	8,556
8	Rajasthan	40.34	24.20	17,633
9	Tamil Nadu	29.89	17.93	8,603
10	Telangana	6.79	4.07	3,884
11	Tripura	61.52	55.37	11,664
12	Uttar Pradesh	1.10	0.66	316
13	Uttarakhand	0.60	0.54	669
	Sub Total (C1)	521.59	331.57	127,987
C2 PVTG Households covered under State Plan				
1	Gujarat	0	0	0
2	Odisha	0	0	0
3	West Bengal	0	0	0
	Sub Total (C2)	0	0	0
C3 Public Places Sanctioned under RDSS				
1	Madhya Pradesh	0	0	25
	Sub Total (C3)	0	0	25
	Total (C=C1+C2+C3)	521.74	331.66	128,012

S. No.	Name of State	Sanctioned Outlay (Rs. Crores)	Sanctioned GBS (Rs. Crores)	Total Households Sanctioned
D.	Electrification of Tribal Households identified under DA-JGUA			
D1	DA-JGUA Households Sanctioned under RDSS			
1	Andhra Pradesh	19.12	11.47	4,921
2	Arunachal Pradesh	8.20	7.38	1,938
3	Bihar	61.40	36.84	7,117
4	Chhattisgarh	218.44	131.06	39,579
5	Himachal Pradesh	0.49	0.45	93
6	Jammu & Kashmir	89.84	80.85	13,824
7	Jharkhand	92.44	55.47	19,467
8	Karnataka	41.00	24.60	5,288
9	Kerala	5.73	3.44	1,080
10	Madhya Pradesh	305.66	183.40	59,172
11	Maharashtra	23.60	14.16	6,961
12	Rajasthan	197.11	118.26	82,842
13	Telangana	110.73	66.44	26,525
14	Tripura	40.69	36.62	7,677
15	Uttar Pradesh	32.21	19.32	6,867
16	Uttarakhand	0.84	0.75	207
	SubTotal (D1)	1,247.50	790.52	283,558
D2	DA-JGUA Households covered under State Plan			
1	Odisha	0	0	0
	SubTotal (D2)	0	0	0
D3	DA-JGUA Public Places sanctioned under RDSS			
1	Andhra Pradesh	0.70	0.42	182
2	Arunachal Pradesh	0.04	0.03	9
3	Himachal Pradesh	0.05	0.05	7
4	Jharkhand	8.25	4.95	1,910
5	Kerala	0.15	0.09	17
6	Madhya Pradesh	3.32	1.99	650
7	Rajasthan	0.70	0.42	195
8	Telangana	2.90	1.74	672
9	Tripura	2.31	2.08	512
10	Uttar Pradesh	0.13	0.08	30
11	Uttarakhand	0.08	0.07	19

S. No.	Name of State	Sanctioned Outlay (Rs. Crores)	Sanctioned GBS (Rs. Crores)	Total Households Sanctioned
	SubTotal (D3)	18.63	11.92	4,203
D4	DA-JGUA Public Places covered under State Plan			
1	Odisha	0	0	0
	SubTotal (D4)	0	0	0
	Total (D=D1+D2+D3+D4)	1,266.13	802.44	287,761
E.	Electrification works sanctioned under PM-AJAY			
1	Andhra Pradesh	3.50	2.10	811
2	Jharkhand	6.141	3.684	1,782
3	Madhya Pradesh	0.002	0.001	6
4	Maharashtra	6.810	4.086	2,012
	Total (E)	16.45	9.87	4,611
	Grand Total (A+B+C+D+E)	6,521.85	4,507.98	1,365,139

STATEMENT-II

District-wise details of households sanctioned and electrified in Andhra Pradesh

1. Household Electrification under RDSS:

Andhra Pradesh, Left Out HHs under RDSS				
S.No	Discom	District (OLD)	Sanctioned Households (Nos.)	Progress (Nos.)
1	APEPD CL	Srikakulam	44	51
2		Vizianagaram	4,233	3,789
3		Visakhapatnam	7,851	8,661
4		Rajamahendravaram	3,100	2,571
5		Eluru	247	247
Total			15,475	15,319

2. Under PM-JANMAN - PVTG (ON-Grid) :

Andhra Pradesh, PM JANMAN				
S.No	Discom	District (NEW)	Sanctioned Households (Nos.)	Progress (Nos.)
1	APCPDCL	Guntur	772	770
2		Prakasam	982	982
3	APEPDCL	Srikakulam	828	851
4		Vizianagaram	150	99
5		PVP Manyam	3,407	3,400
6		ASR	17,502	17,279
7		Kakinada	0	0
8		Ankapalli	0	160
9		East Godavari	4	39
10		Eluru	1,196	1,196
11	APSPDCL	Nandyal	213	149
Total			25,054	24,925

3. Under DA-JGUA :

Andhra Pradesh, DA JGUA				
S.No	DISCOM	District (NEW)	Sanctioned Households and Public Institutions (Nos.)	Progress (Nos.)
1	APEPDCL	ASR	1,559	1,227
2		Ankapalli	276	239
3		Kakinada	171	166
4		Parvathipuram	1,696	1,662

Andhra Pradesh, DA JGUA				
S.No	DISCOM	District (NEW)	Sanctioned Households and Public Institutions (Nos.)	Progress (Nos.)
		Manyam		
5		Srikakulam	5	5
6		Vizianagaram	38	8
7	APCPDCL	Palnadu	219	218
8	APSPDCL	Ananthapur	498	387
9		Annamayya	300	300
10		Kurnool	25	25
11		Nandyal	21	14
12		Tirupati	35	35
13		YSR Kadapa	260	260
Total			5,103	4,546

4. Under PM-AJAY :

Andhra Pradesh, PM-AJAY				
S.No	DISCOM	District (NEW)	Sanctioned Households (Nos.)	Progress (Nos.)
1	APSPDCL	Annamayya	1	1
2		Chittoor	393	205
3		Nellore	48	31
4		Kurnool	10	10
5		Tirupati	348	153
6		YSR Kadapa	11	11
Total			811	411

5. Under New Solar Power scheme (under PM JANMAN)

Andhra Pradesh			
Sl. No.	District	Number of Households sanctioned	Number of Households Electrified (as of 31.12.2025)
1	Prakasam	611	611
2.	Alluri Seetharamaraju	731	315
3.	Eluru	305	35
4.	Parvathipuram-Manyam	28	6
5	Total	1675	967

STATEMENT-III

District wise details of Solar Street Lights (SSL) sanctioned and installed in Andhra Pradesh

Ajay Phase - II

Sl. No.	District	Number of SSLs sanctioned	Number of SSLs installed
1	Vishakhapatnam	2800	2800
2.	Vizianagaram	2700	2500
3	Total	5500	5500

Off-grid and Decentralised Solar PV Applications Phase-III

Sl. No.	District	Number of SSLs sanctioned to Andhra Pradesh	Number of SSLs installed
1	Nellore	*12000	143
2.	Visakhapatnam		13
3.	YSR Kadapa		684
4.	Ananthapuramu		1,128
5	Total	12000	1,968

* Total number of 12,000 SSL sanctioned to Andhra Pradesh with no separate district wise sanction.

STATEMENT-IV

District wise details of Households sanctioned and installed in PVTG areas, under the New Solar Power scheme (under PM JANMAN component)

Sl. No.	District	Number of Households sanctioned	Number of Households Electrified (as of 31.12.2025)
1	Prakasam	611	611
2.	Alluri Seetharamaraju	731	315
3.	Eluru	305	35
4.	Parvathipuram-Manyam	28	6
5	Total	1675	967

STATEMENT-V

Details of the funds sanctioned, released for unelectrified PVTGs households

under the New Solar Power scheme (under PM JANMAN component):

S. No.	Name of State	Sanctioned amount (in Rs. Crore)	Funds released in Rs. Crore (as on 31.12.2025)
1.	Andhra Pradesh	8.37	0.36
2.	Chhattisgarh	7.45	5.21
3.	Jharkhand	10.91	6.42
4.	Karnataka	0.89	0.62
5.	Kerala	0.49	-
6	Madhya Pradesh	6.85	4.79
7.	Telangana	0.63	0.49
8.	Tripura	8.51	5.96
	Total	44.1	23.8

Details of Fund Expenditure for HHs identified under PM–JANMAN (RDSS)

S. No.	Name of State	Sanctioned Outlay (Rs. Crores)	Sanctioned GBS (Rs. Crores)	Cumulative GBS Released (Rs. Crores)	Cumulative GBS Utilized (Rs. Crores)
1	Karnataka	3.76	2.26	1.1	1.1
2	Maharashtra	26.61	15.97	7.9	7.9
3	Rajasthan	40.34	24.20	11.9	11.9

4	Telangana	6.79	4.07	2.0	2.0
5	Tripura	61.52	55.37	27.7	27.7
6	Uttar Pradesh	1.10	0.66	0.2	0.2
7	Uttarakhand	0.60	0.54	0.5	0.5
8	Andhra Pradesh	88.71	53.23	26.2	26.2
9	Chhattisgarh	38.16	22.90	11.3	11.3
10	Kerala	0.86	0.52	0.2	0.2
11	Madhya Pradesh	148.97	89.37	36.3	36.17
12	Tamil Nadu	29.89	17.93	8.8	8.8
13	Jharkhand	74.13	44.48	22.5	22.5
14	Bihar	0.28	0.17	0.05	0.05
	Total	522	332	156.65	156.5

इंटरनेट सेवाओं का निलंबन

708. श्री बाबू सिंह कुशवाहा:

श्री नीरज मौर्य:

श्री लालजी वर्मा:

क्या संचार मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार और स्थानीय प्रशासन कानून-व्यवस्था बनाए रखने और कतिपय अन्य कारणों से समय-समय पर विभिन्न शहरों में इंटरनेट सेवाओं पर अल्प या दीर्घ अवधि के लिए प्रतिबंध लगाते या उन्हें निलंबित करते हैं;

(ख) क्या सरकार को जानकारी है कि इंटरनेट सेवाओं के निलंबन से बहुराष्ट्रीय और राष्ट्रीय कंपनियों में कार्यरत कर्मचारियों, वेतनभोगी व्यक्तियों, व्यापारियों, छात्रों, प्रतियोगी परीक्षाओं की तैयारी

करने वाले अभ्यर्थियों और ऑनलाइन कार्य में लगे कर्मचारियों को गंभीर कठिनाइयों का सामना करना पड़ता है;

(ग) क्या सरकार का निर्बाध इंटरनेट संपर्क सुनिश्चित करने के लिए कोई कदम उठाने का विचार है; और

(घ) क्या सरकार के पास विगत पांच वर्षों के दौरान इंटरनेट बंद होने के कारण हुई वित्तीय क्षति से संबंधित कोई आंकड़े हैं?

ग्रामीण विकास मंत्रालय में राज्य मंत्री; तथा संचार मंत्रालय में राज्य मंत्री (डॉ. चंद्र शेखर पेम्मासानी):

(क) : भारतीय दूरसंचार अधिनियम, 2023 के धारा 20 (2) (ख) के तहत दूरसंचार (सेवाओं का अस्थायी निलंबन) नियम, 2024 में दिए गए प्रावधानों के अनुसार, केंद्र सरकार या राज्य सरकार इंटरनेट को अस्थायी रूप से निलंबित करने संबंधी आदेश जारी करने के लिए सशक्त है।

(ख) और (ग): आम तौर पर, किसी क्षेत्र में दूरसंचार सेवाओं के अस्थायी निलंबन के दौरान, केवल इंटरनेट सेवाओं को निलंबित कर दिया जाता है और वॉयस कॉलिंग और लघु संदेश सेवा (एसएमएस) जैसी अन्य दूरसंचार सेवाएं उपलब्ध रहती हैं, जिसके माध्यम से उस क्षेत्र के लोग संचार कर सकते हैं और आपातकालीन सेवाओं तक पहुंच सकते हैं।

दूरसंचार अधिनियम, 2023 के तहत अधिसूचित दूरसंचार (सेवाओं का अस्थायी निलंबन) नियम, 2024 के अनुसार, सक्षम प्राधिकारी को इंटरनेट सेवाओं के अस्थायी निलंबन का आदेश जारी करने से पहले लोक आपातकालीन और लोक सुरक्षा संबंधी चिंताओं को दूर करने के लिए सभी उचित विकल्पों का पता लगाना चाहिए। यदि ऐसा निलंबन आवश्यक समझा जाता है, तो निलंबन आदेश स्पष्ट रूप से कारण बताते हुए प्रकाशित किया जाना चाहिए और परिभाषित भौगोलिक क्षेत्र और निर्दिष्ट अवधि तक सीमित होना चाहिए।

(घ): दूरसंचार विभाग के पास ऐसा कोई डेटा उपलब्ध नहीं है।

E-DAAKHIL PORTAL

709. SHRI NAVEEN JINDAL:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

- (a) the details of the steps being taken by the Government to enhance and speed up the consumer grievance redressal mechanisms at the State and district levels to avoid delays in case disposal;
- (b) the manner in which the e-Daakhil portal for online complaint filing is effective and the details of the number of complaints which have been filed on the portal during each of the years since its inception alongwith the average time taken to resolve a complaint through this platform; and
- (c) the extent to which the efforts of the Government to ensure uniform and effective enforcement of the Consumer Protection Act, 2019 across all States and Union Territories borne fruit in quantifiable terms?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

- (a) to (c): The “e-Jagriti” portal aims to enhance consumer grievance redressal through a micro-service architecture, Artificial Intelligence / Machine Learning

integration and modern features like faceless onboarding and role-based dashboards. It unifies existing applications (OCMS, e-Daakhil, NCDRC CMS, CONFONET) into a single, scalable platform, allowing users to file complaints seamlessly from anywhere with multilingual support. The system streamlines grievance redressal processes with real-time data access, automated workflows and tools for stakeholders like judges and advocates. The platform offers digital case filing, document exchange and automated SMS/email notifications. Features include a chatbot help system, voice-to-text capabilities and accessibility support for the visually challenged and elderly. The portal is designed to provide a convenient, transparent and efficient means for consumers to seek redressal by enabling online complaint filing, digital submission of documents, online payment of fees and also supports virtual courtrooms, enabling the hearing of cases remotely and ensuring faster disposal while reducing dependency on physical infrastructure.

The Department of Consumer Affairs has provided VC facilities to 10 benches of the National Consumer Disputes Redressal Commission (NCDRC) and 35 benches of State Consumer Disputes Redressal Commissions (SCDRCs). Further, e-Jagriti portal is operational since 1st January, 2025 and has been accessible to the National, State, Circuit Bench and District Consumer Commissions across the country. During the year 2025, a total of 1,62,474 cases

were filed before the Consumer Commissions through the e-Jagriti portal and 1,50,197 cases were disposed of during the same period.

**HOMI BHABHA CANCER HOSPITALS AND RADIOPHARMACEUTICAL
PRODUCTION CENTRES**

710. SHRI ANUP SANJAY DHOTRE:

SHRI P. C. MOHAN:

SHRI DINESHBHAI MAKWANA:

SHRI JAGDAMBIKA PAL:

SHRIMATI D. K. ARUNA:

SHRI SUKANTA KUMAR PANIGRAHI:

Will the **PRIME MINISTER** be pleased to state:-

- (a) the details of the current status and utilization of Department of Atomic Energy (DAE)- supported cancer care facilities including Homi Bhabha Cancer Hospitals and radiopharmaceutical production centres particularly in the State of Odisha;
- (b) the details and extent of medical device sterilization blood irradiation and healthcare services enabled through electron beam and gamma irradiation facilities along with the details of institutions and industries benefitting therefrom particularly in Odisha;

- (c) the details of recent advancements made in certified reference materials, isotope enrichment and high-purity materials relevant for rare earths, semiconductors and strategic sectors along with the details of such facilities or collaborations operational or proposed particularly in Odisha; and
- (d) whether these technologies are contributing to affordable cancer care, improved healthcare, industrial self-reliance, Atmanirbhar Bharat and national security and if so, whether any new projects or additional budgetary support are proposed particularly in tribal and aspirational districts including the State of Odisha?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a): Tata Memorial Centre (TMC) under the Administrative control of Department of Atomic Energy expanded in seven states by establishing 11 Hospital/Institutions to provide the comprehensive cancer care at Mumbai, Kharghar-New Mumbai, Punjab, Varanasi, Vizag, Muzaffarpur and Guwahati. TMC created the facility at Khopoli by tapping Indian system of medicine for drug

discovery and for cheaper and less side effective drugs. Promotion of Indian and Traditional knowledge of Medicine. Cultivation and Conservation of Medicinal plants unique to India and a 200-bed state-of-the-art cancer hospital and research centre is being established at the NISER Campus, Jatni (Khurda district), Odisha.

The current status and the utilization are as follows:

Sr. No.	Name of the Hospital	City, State	Date of commissioning	Beds	No. of Patient Registered in 2025	No. of surgeries performed in 2025
1	Tata Memorial Hospital	Mumbai, Maharashtra	1941	650	35705	43208
2	Advanced Centre for Treatment, Research and Education in Cancer (ACTREC)	Navi Mumbai, Maharashtra	2002	500	8970	12588
3	Mahamana Pt. Madan Mohan Malaviya Cancer Centre (MPMMCC) at Varanasi	Varanasi, Uttar Pradesh	19/02/2019	394	25047	4188
4	Homi Bhabha Cancer Hospital	Varanasi, Uttar Pradesh	01/05/2018	189	2684	556

5	Homi Bhabha Cancer Hospital & Research Centre	Visakhapatnam, Andhra Pradesh	11/05/2023	210	9751	4581
6	Homi Bhabha Cancer Hospital & Research Centre	New Chandigarh, Punjab	24/08/2022	300	10107	4807
7	Homi Bhabha Cancer Hospital	Sangrur, Punjab	20/01/2015	150	7796	1963
8	Dr. B. Borooah Cancer Institute (BBCI)	Guwahati, Assam	27/11/2017	312	9810	4273
9	Homi Bhabha Cancer Hospital and Research Centre	Muzaffarpur, Bihar	30/04/2025	107	7526	1212
10	Platinum Jubilee Block	Mumbai, Maharashtra	Expected 31/03/2027	583	--	--
11	Integrated Centre for Treatment, Research,	Khopoli, Raighad, Maharashtra	Expected 27/06/2026	75	--	--

	and Education in Cancer (ICTREC)					
12	Homi Bhabha Cancer Hospital	Bhubaneswar, Odisha	Expected 07/05/2026	200	--	--

(b): There is no irradiation facility established by DAE for sterilisation of medical products in Odisha. There are two Gamma Irradiation Chamber unit in Odisha

i. GC-5000 installed in “National Institute of Science Education and Research (NISER), Bhubaneswar, Odisha.

ii. Blood Irradiator in “IMS & SUM Hospital”, Bhubaneswar, Odisha.

(c): Ferrocronatite (FC) is a proven source for REEs explored in large deposits in India. Bhabha Atomic Research Centre (BARC), jointly with Atomic Minerals Directorate for Exploration and Research (AMDER), has prepared Certified Reference Material (FC-CRM) for rare earth element (REE) required for development and validation of analytical methods, calibration of instruments and quality control. It certifies 13 REEs (Ce, Dy, Er, Eu, Gd, La, Nd, Pr, Sc, Sm, Tb, Y and Yb) and 6 major elements (Al, Ca, Fe, Mg, Mn and P) and is useful in exploration, extraction and process control in REE ore mining. The CRM is the 4th such CRM in the world and first in India. BARC is producing high-purity gallium, indium, and germanium which is vital for use in semiconductors and radiation

detectors to support its nuclear power programme. Further, requisite quality lutetium for radiopharmaceutical applications is also produced through isotope enrichment route. These CRM and lutetium based radiopharmaceutical development can be used by industries and hospitals respectively across the country including Odisha.

(d) : These indigenously developed technologies related to REEs CRM required for exploration, extraction and process control in REE ore mining, production of radioisotope of requisite quality for medical applications especially in cancer care and production of high purity gallium, indium, and germanium are likely to reduce the dependency on imports in line with the Atmanirbhar Bharat initiative. These materials are vital for major technology intensive sectors such as renewable energy, healthcare sector, electronics, radiation detectors for self-reliance in nuclear, healthcare and industrial sector in the country including the state of Odisha. Presently, BARC does not have project proposal in the tribal and aspirational district in Odisha.

अल्पसंख्यक समुदाय का निर्धारण

711. श्री दामोदर अग्रवाल:

क्या अल्पसंख्यक कार्य मंत्री यह बताने की कृपा करेंगे कि:

(क) अल्पसंख्यक की परिभाषा क्या है;

(ख) उस कानून का ब्यौरा क्या है जिसके अंतर्गत सरकार द्वारा अल्पसंख्यक की परिभाषा निर्धारित की गई है;

(ग) देश के अल्पसंख्यक समुदाय में किन-किन धर्म/आस्था/संप्रदाय या जाति के लोगों को शामिल किया गया है;

(घ) देश में अल्पसंख्यक समुदायों की जनसंख्या का धर्म/आस्था/संप्रदाय/जाति एवं जिलावार ब्यौरा क्या है;

(ङ) क्या देश में अल्पसंख्यक समुदायों की जनसंख्या में कोई बड़ा बदलाव आया है; और

(च) यदि हां, तो तत्संबंधी धर्म/आस्था/संप्रदाय/जाति एवं जिलावार ब्यौरा क्या है?

संसदीय कार्य मंत्री; तथा अल्पसंख्यक कार्य मंत्री (श्री किरन रिजिजू):

(क) से (ग): राष्ट्रीय अल्पसंख्यक आयोग (NCM) अधिनियम, 1992 की धारा 2 (ग) के अनुसार, इस अधिनियम के प्रयोजन के लिए "अल्पसंख्यक" वह समुदाय है जिसे केंद्रीय सरकार द्वारा अधिसूचित किया गया हो। भारत सरकार ने छह समुदायों अर्थात् मुस्लिम, ईसाई, सिख, बौद्ध, ज़ोरोएस्ट्रियन (पारसी) और जैन को अल्पसंख्यक समुदाय के रूप में अधिसूचित किया है।

(घ) से (च): जनसंख्या जनगणना में "अल्पसंख्यक" शब्द की पहचान नहीं की जाती है। तथापि, जनगणना में, भारत के लोगों द्वारा दावा किए गए धर्मों पर डेटा एकत्र, सारणीबद्ध और प्रकाशित किया जाता है। जनगणना 2011 और 2001 के धर्म संबंधी आंकड़े **"तालिका सी-01: धार्मिक समुदाय के तहत जनसंख्या"** में प्रकाशित किए गए हैं, जो भारत की जनगणना वेबसाइट

<https://censusindia.gov.in> पर ऑनलाइन (डाउनलोड करने योग्य) उपलब्ध हैं और विस्तृत लिंक

इस प्रकार है: <https://censusindia.gov.in/census.website/data/census-tables> →

जनगणना वर्ष चुनें (अर्थात 2011 या 2001) → तालिका सीरीज → धर्म → तालिका सी-01:

धार्मिक समुदाय के तहत जनसंख्या → राज्य/जिला चुनें।

राष्ट्रीय युवा संसद योजना 2.0

712. श्री विजय बघेल:

श्री कृपानाथ मल्लाह:

श्रीमती पूनमबेन माडम:

श्री चंदन चौहान:

श्री दिलीप शङ्कीया:

श्री योगेन्द्र चांदोलिया:

श्री राहुल सिंह लोधी:

श्री अशोक कुमार रावत:

श्री भोजराज नाग:

श्री मुकेशकुमार चंद्रकांत दलाल:

श्री मनोज तिवारी:

श्रीमती अपराजिता सारंगी:

श्रीमती हिमाद्री सिंह:

श्री रमेश अवस्थी:

डॉ. संजय जायसवाल:

श्री खगेन मुर्मू:

श्री यदुवीर वाडियार:

श्री रोडमल नागर:

श्रीमती डी. के. अरुणा:

श्री आलोक शर्मा:

डॉ. हेमांग जोशी:

श्री महेश कश्यप:

क्या **संसदीय कार्य** मंत्री यह बताने की कृपा करेंगे कि:

(क) राष्ट्रीय युवा संसद योजना 2.0 के आरंभ के बाद से आयोजित युवा संसद बैठकों की संख्या और पोर्टल के माध्यम से भाग लेने वाले नागरिकों की संख्या सहित प्रत्येक सहभागिता माध्यम के अंतर्गत सहभागिता की स्थिति क्या है.

(ख) छत्तीसगढ़ राज्य के ग्रामीण क्षेत्रों, लघु संस्थानों और विभिन्न सामाजिक समूहों में योजना की समावेशिता, पहुंच और जागरूकता सुनिश्चित करने के लिए क्या कदम उठाए गए हैं;

(ग) क्या सरकार का पाठ्यक्रम एकीकरण, क्षमता निर्माण या डिजिटल नवाचारों के माध्यम से योजना को और मजबूत करने का विचार है;

(घ) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है; और

(ङ) मध्य प्रदेश के भोपाल और सीहोर जिलों में उक्त योजना का अब तक क्या प्रभाव रहा है?

विधि और न्याय मंत्रालय के राज्य मंत्री; तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री अर्जुन राम मेघवाल):

(क), (ख) और (ङ): मंत्रालय ने राष्ट्रीय युवा संसद योजना (एनवाईपीएस) वेब पोर्टल के एक उन्नत संस्करण की शुरुआत की है जिसे एनवाईपीएस 2.0 के नाम से जाना जाता है। पूर्व संस्करण में प्रतिभागिता केवल मान्यता प्राप्त शैक्षणिक संस्थानों तक सीमित थी। तथापि, एनवाईपीएस 2.0 के तहत देश भर के सभी शैक्षणिक संस्थान, समूह और यहां तक कि एक नागरिक भी क्रमशः संस्थागत

प्रतिभागिता, समूह द्वारा प्रतिभागिता और व्यक्तिगत प्रतिभागिता के माध्यम से भाग ले सकता है। यह छत्तीसगढ़ राज्य में ग्रामीण इलाकों, छोटे संस्थानों और समूहों सहित देश के सभी नागरिकों को चाहे वे किसी भी लिंग, जाति, पंथ, धर्म, नस्ल, क्षेत्र और निवास स्थान के हों, की भागीदारी को संभव बनाता है। इसके अलावा, एनवाईपीएस के दायरे को बढ़ाने के लिए, मंत्रालय ने सभी राज्य सरकारों, संघ राज्य क्षेत्रों के प्रशासनों; राज्यों/संघ राज्य क्षेत्रों के विधानमंडलों; विभिन्न शिक्षा बोर्डों (सीबीएसई, सीआईएससीई) को भी लिखा है और साथ ही संसद टीवी पर समय-समय पर एक प्रचारात्मक वीडियो भी प्रसारित किया जाता है। जिले-वार आंकड़े नहीं रखे जाते हैं। हालांकि, युवा संसद सत्रों के संचालन और उनमें भागीदारी का विवरण निम्न प्रकार है:-

क्र.सं.	वर्ष	संस्थान द्वारा भागीदारी			समूह द्वारा भागीदारी			व्यक्तिगत भागीदारी	प्रतिभागी नागरिकों/विद्यार्थियों की कुल संख्या (क+ख+ग)
		पंजीकरणों की संख्या	आयोजित कार्यक्रमों की संख्या (यु.सं.स. की संख्या*)	प्रतिभागी विद्यार्थियों की संख्या (क)	पंजीकरणों की संख्या	आयोजित कार्यक्रमों की संख्या (यु.सं.स. की संख्या)	प्रतिभागी नागरिकों/विद्यार्थियों की संख्या (ख)	प्रतिभागी नागरिकों/विद्यार्थियों की संख्या (ग)	
1	11.09.2024 को शुरुआत से 27.01.2026 तक	4432	1536	52283	586	19	660	42376	95319

*यु.सं.स. – युवा संसद की बैठकें

(ग) और (घ): वर्तमान में, मंत्रालय में ऐसा कोई प्रस्ताव विचाराधीन नहीं है।

PADDY PROCUREMENT IN ODISHA

713. SHRI PRADEEP PUROHIT:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

- (a) whether the Government has undertaken paddy procurement in Odisha during 2025–26;
- (b) if so, the quantity of paddy procured in Odisha during 2025–26, district-wise along with the number of registered farmers and Minimum Support Price (MSP) paid to them;
- (c) the quantity of paddy procured by the Food Corporation of India (FCI) in Odisha during the current year, district-wise;
- (d) the total procurement expenditure incurred by the Union Government for paddy procurement in Odisha during 2025–26 including MSP payment, transportation, storage and other incidental costs;
- (e) the details of quantity of boiled and non-boiled (raw) paddy lifted by the Government in Odisha during 2025–26, separately; and
- (f) whether any payment to farmers or State agencies is pending with FCI and if so, the details thereof along with the reasons for delay and the timeline for clearance?

**THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS,
FOOD AND PUBLIC DISTRIBUTION (SHRIMATI NIMUBEN JAYANTIBHAI
BAMBHANIYA):**

(a): Paddy procurement operations in Odisha are undertaken by the State Government under the Decentralised Procurement (DCP) system. Paddy procurement in the State during KMS 2025-26 (Kharif crop) has commenced from 01.11.2025 and will continue upto 31.03.2026.

(b): The district-wise quantity of paddy procured, number of farmers sold paddy under MSP procurement and MSP paid by the State Government of Odisha during KMS 2025-26 are at **Statement**.

(c): Odisha being a DCP State, procurement of paddy is carried out by the State Government/State Agencies.

(d): Government of India reimburses the expenditure incurred by States (including Odisha), that have opted for DCP mode for distribution of foodgrains to the beneficiaries of Central Schemes as per allocation made by Government of India. The difference between Economic Cost and Central Issue Price (CIP), at which foodgrains are issued to States, is reimbursed to Food Corporation of India (FCI) and DCP States as food subsidy. The admissible food subsidy is calculated on the basis of Economic Cost which covers all incidentals such as MSP, Statutory Charges, Gunny, Transportation, Handling, Storage, Interest, Commission to Societies, Milling, Driage, Administrative charges etc. The release of food subsidy

is an ongoing and continuous process. The subsidy claims are processed keeping in view the opening and closing balance of stocks, procurement , allocation and distribution of food grains under various Central Schemes, Food Corporation of India's reconciliation, utilization Certificates received, economic cost of food grains etc. The food subsidy released to Govt. of Odisha for FY 2025-26 (as on 30.01.2026) is Rs. 6140.07 Crore.

(e): Delivery of CMR of KMS 2025-26 has not been started yet.

(f): As FCI does not procure paddy from farmers in Odisha, no payment is pending with FCI.

STATEMENT

District-wise quantity of paddy procured, number of registered farmers and MSP paid in Odisha during KMS 2025-26				
SI No	District	Quantity of Paddy Procured (in MT)	No. of Farmer Sold Paddy	MSP Value (in Cr.)
1	ANGUL	35,831	12,828	66.08
2	BALASORE	65,569	1,803	122.09
3	BARGARH	62,296	25,584	1,237.07
4	BHADRAK	22,370	5,436	14.46
5	BOLANGIR	329,131	80,627	718.49
6	BOUDH	115,990	25,887	245.69
7	CUTTACK	42,301	13,506	77.50
8	DEOGARH	40,221	12,314	77.12
9	DHENKANAL	22,678	6,651	41.09
10	GAJAPATI	27,182	6,130	47.54
11	GANJAM	257,743	71,408	489.36

12	JAGATSINGHPUR	5,503	1,434	6.03
13	JAJPUR	21,960	5,681	22.45
14	JHARSUGUDA	63,783	15,852	141.57
15	KALAHANDI	510,840	101,291	1,114.31
16	KANDHAMAL	3,472	947	5.58
17	KENDRAPARA	21,350	5,440	26.04
18	KEONJHAR	79,415	21,136	146.96
19	KHORDHA	41,432	2,080	75.92
20	KORAPUT	219,036	38,105	427.55
21	MALKANGIRI	74,864	22,357	142.62
22	MAYURBHANJ	89,643	24,234	187.85
23	NAWARANGPUR	115,392	24,790	213.52
24	NAYAGARH	24,315	7,984	34.77
25	NUAPADA	227,369	46,383	505.93
26	PURI	11,394	3,024	15.82
27	RAYAGADA	69,578	13,446	126.85
28	SAMBALPUR	311,120	62,805	715.47
29	SUBARNAPUR	334,108	64,638	731.60
30	SUNDARGARH	117,388	28,291	253.03
Sub-Total		3,863,275	882,092	8,030.35

INTRODUCTION OF AMRIT BHARAT AND VANDE BHARAT SLEEPER TRAINS IN KARNATAKA

714. SHRI P. C. MOHAN:

PROF. SOUGATA RAY:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether the Government has any proposal to introduce Vande Bharat Sleeper and Amrit Bharat trains to all States of the country, if so, the details thereof and if not, the reasons therefor;
- (b) the details of the routes approved/proposed for these trains across the country particularly in Karnataka, including those originating/passing through Bengaluru;
- (c) whether any new services from Bengaluru have been prioritised under these categories and if so, the details thereof;
- (d) the criteria adopted for selection of train services under Amrit Bharat/Vande Bharat Sleeper including parameters such as passenger demand, route potential and infrastructure readiness; and
- (e) the expected benefits of these services for passenger comfort, regional connectivity and economic activity in Karnataka?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (e): Indian Railways, with a view to improve travel experience of the passengers, have introduced indigenously designed and manufactured Vande Bharat trains with modern coaches, advanced safety features and passenger amenities. These new Vande Bharat Trains have following features:

1. Fitted with KAVACH.
2. Jerk Free Semi-Permanent couplers.
3. Centrally controlled Automatic Plug Doors and Fully Sealed wider gangways.
4. Emergency Alarm Push buttons and Talk Back Units on all Coaches.
5. Improved fire safety – Aerosol based fire detection and suppression system in electrical cabinets and lavatories.
6. Higher acceleration with design/operating speed of 180/160 KMPH.
7. Driver-Guard communication with voice recording facility & Crash hardened memory.
8. Air conditioning units with indigenously developed UV-C lamp based disinfection system.
9. Better Ride Comfort.
10. CCTVs in all Coaches.
11. For Divyangjan passengers special lavatory in the driving coaches on each end.
12. Coach condition monitoring System (CCMS) display with remote monitoring.

However, as the railway network straddles across State boundaries, trains are introduced across such boundaries as per network requirement.

As on 30.01.2026, 02 Vande Bharat Sleeper Express, 164 Vande Bharat Express (Chair Car) and 54 Amrit Bharat Express are being operated on the Indian Railways network.

To cater to the needs of the passengers of Bengaluru area, 26651/26652 KSR Bengaluru - Ernakulam Vande Bharat Express and 16597/16598 SMVT Bengaluru-Alipurduar Amrit Bharat Express have been introduced w.e.f 11.11.2025 and 24.01.2026 respectively. Besides, 16523/16524 SMVT Bengaluru - Balurghat Express and 16223/16224 SMVT Bengaluru - Radhikapur Express have also been introduced w.e.f. 21.01.2026 and 22.01.2026 respectively.

Presently, on originating/terminating basis, the following 22 Vande Bharat train services (Chair Car) and 6 Amrit Bharat train services, are catering to the needs of various stations located in the State of Karnataka of which 14 Vande Bharat services and 04 Amrit Bharat services originate from/terminate in Bengaluru area.

Vande Bharat:

SN	Train No. and Name
1	20661/20662 KSR Bengaluru – Dharwad Vande Bharat Express
2	20703/20704 Kacheguda – Yesvantpur Vande Bharat Express
3	20641/20642 Bengaluru Cantt. - Coimbatore Vande Bharat Express
4	22231/22232 Kalaburagi - SMVT Bengaluru Vande Bharat Express
5	20671/20672 Madurai - Bengaluru Cantt. Vande Bharat Express
6	26751/26752 Belagavi - KSR Bengaluru Vande Bharat Express
7	26651/26652 KSR Bengaluru - Ernakulam Vande Bharat Express

8	20607/20608 MGR Chennai Central – Mysuru Vande Bharat Express
9	20669/20670 Hubballi - Pune Vande Bharat Express
10	20645/20646 Madgaon - Mangaluru Central Vande Bharat Express
11	20663/20664 Mysuru - MGR Chennai Central Vande Bharat Express

Amrit Bharat:

SN	Train No. and Name
1	13433/13434 SMVT Bengaluru - Malda Town Amrit Bharat Express
2	16597/16598 SMVT Bengaluru - Alipurduar Amrit Bharat Express
3	16329/16330 Nagercoil - Mangaluru Junction Amrit Bharat Express

Moreover, introduction of new trains including Amrit Bharat train services and Vande Bharat train services along with its variants on any route/section depends on various factors which include:

- Capacity of that section.
- Availability of path.
- Availability of required rolling stock.
- Availability of matching infrastructure for rolling stock.
- Maintenance requirement of railway tracks and other assets.

MINING ACTIVITIES IN SIXTH SCHEDULE AREAS

715. SHRI GAURAV GOGOI:

Will the Minister of **MINES** be pleased to state:

- (a) whether the Government is aware of recent judicial observations concerning the large-scale allotment of land for mining purposes in Sixth Schedule areas including in Dima Hasao district of Assam, if so, the details thereof;
- (b) whether the Government has examined the compliance of such allotments with the applicable provisions of the Mines and Minerals (Development and Regulation) Act, 1957 and rules governing land use in autonomous districts and if so, the details thereof;
- (c) the details of safeguards mandated by the Government to ensure that mining leases in Sixth Schedule areas protect the rights and interests of tribal communities and the local environment; and
- (d) whether the Government proposes to review existing guidelines or issue revised directions to ensure that land allocations for mining in such areas are aligned with public interest and constitutional protections and if so, the details thereof?

THE MINISTER OF COAL; AND MINISTER OF MINES (SHRI G. KISHAN REDDY):

(a): Hon'ble Supreme Court in its judgement dated 03.07.2019 in Civil Appeal No.10720 of 2018 titled as "State of Meghalaya Vs. All Dimasa Students Union, Dima-Hasao District Committee & Ors" has *inter-alia* held that according to the land tenure system as applicable in the Hills Districts of the State of Meghalaya, most of the lands are either privately or community owned in which the State does

not claim any right. The private owners of the land as well as community owners have both the surface right as well as sub-soil rights.

(b) to (d): State Governments grant mineral concessions in accordance with the provisions of the Mines and Minerals (Development and Regulation) Act, 1957 (MMDR Act) and the Rules framed thereunder. The MMDR Act and the Rules framed thereunder specify the procedure for both the cases i.e. where minerals vest in the State Governments and where minerals vest in a person other than the Government. Further, before grant of mineral concessions (including in Sixth Schedule Areas) it is mandatory to obtain the requisite statutory clearances from various departments of the Central Government and respective State Governments, including Environmental Clearance and Forest Clearance.

As part of grant of Environmental Clearance, the prospective lessees carry out Environment Impact Assessment (EIA) and submit the Environment Management Plan (EMP) based on scientific study by taking into consideration likely impact of project activity on the baseline environment. The mining lease holders implement the environmental mitigation measures as approved during grant of Environmental Clearance. The above provisions ensure that land allocations for mining in such areas are aligned with public interest and constitutional protections.

RESEARCH AND DEVELOPMENT PROJECTS ON RENEWABLE ENERGY**716. SHRI BASTIPATI NAGARAJU:**

Will the Minister of **NEW AND RENEWABLE ENERGY** be pleased to state:

- (a) the details of the total number of renewable energy related Research and Development (R&D) projects supported by the Government till date, State, year and sector-wise;
- (b) the details of the funds allocated and disbursed for such R&D projects especially in Andhra Pradesh, project-wise;
- (c) the details of technologies developed and indigenous renewable energy systems and devices developed till date, project and State-wise;
- (d) whether the Government has received any proposals from Andhra Pradesh for R&D projects in renewable energy during the last five years; and
- (e) if so, the details of the total number of proposals approved thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) and (b): As per records available in MNRE, a total number of 42 research and development projects are being supported during the period FY 2021-22 to FY 2025-26. The State, year and sector-wise details for such R&D projects are given

in **Statement-I**. No funds have been allocated or disbursed specifically for Andhra Pradesh.

In addition, Department of Science and Technology (DST) has also supported 16 numbers of R&D projects in the field of renewable energy.

(c): The specific details of technologies developed and indigenous renewable energy systems and devices developed from of R&D projects are placed at **Statement-II**.

(d) and (e): R&D proposals are received from academic institutions across the country, and after due diligence, proposals have been sanctioned to various institutions such as IIT Bombay, IIT Roorkee, IIT Jodhpur, IIT Madras, National Institute of Solar Energy, National Institute of Wind Energy, and National Institute of Bio-Energy etc., However, none of the institutes are located in Andhra Pradesh.

STATEMENT-I

1. Under Renewable Energy Research and Technology Development (RE-RTD) Programme

S. No.	Project Title	Year (Date of sanction)	Location	Sector/theme
1.	National Centre for Photovoltaic Research and Education (NCPRE) - Phase III",	10.11.2022	IIT Bombay Maharashtra	Solar PV
2.	National Primary Standard Facility	27.06.2017	CSIR NPL	Solar PV

	for Solar Cell Calibration,		Delhi	
3.	Flexible Perovskite Solar Cells and Intermediate Module”,	28.02.2019	IIT Bombay Maharashtra	Solar PV
4.	Scale-up of Perovskite Tandem Solar Cells (Phase I)”,	18.12.2024	IIT Bombay Maharashtra	Solar PV
5.	Perovskite Solar Modules”,	18.12.2024	IIT Bombay Maharashtra	Solar PV
6.	Centre of Excellence titled “Research and development of Ultra Low head and Hydrokinetic Turbines and performance prediction of small hydro turbine models”,	29.03.2023	IIT Roorkee Uttarakhand	Small Hydro
7.	Biomass Gasification through Plasma Pyrolysis Technology for Chemical Production,	24.03.2022	IIT Roorkee Uttarakhand	Waste to Energy
8.	Densification and co-firing of Agro-waste for power generation through gasification”,	24.03.2022	SSS-NIBE Punjab	Waste to Energy
9.	Green Hydrogen Mobility Projects at Leh”,	01.11.2022	NTPC, Ladakh (UT)	Hydrogen Energy
10.	Design & development of 20kW Low Temperature Polymer Electrolyte Membrane Fuel Cell (LTPEMFC) with high indigenous Content”	25.03.2019	ARCI-CFCT Hyderabad, Telangana	Hydrogen Energy
11.	Setting Up of a Centre of Excellence on Hydrogen Energy at National Institute of Solar Energy”,	28.02.2019	NISE Gurugram Haryana	Hydrogen Energy

12.	Pilot Integrated Commercial Geothermal Energy of 450 kW by retrofitting unproductive oil and gas wells: Raageswari Gas field, Barmer, Rajasthan”,	01.08.2025	IIT Madras Tamandu	Geothermal Energy
13.	Harnessing of geothermal energy from Arunachal Himalaya”,	25.07.2025	CESHS (Govt. of Arunachal Pradesh) Arunachal Pradesh	Geothermal Energy
14.	Demonstration of power generation using integrated Solar-Geothermal energies”,	14.08.2025	PDEU Gandhinagar Gujarat	Geothermal Energy
15.	A Pilot Project on Study and Testing of Shallow Geothermal Energy Potential in India”,	19.08.2025	IIT Delhi Delhi	Geothermal Energy
16.	Design and Development of Geothermal Cooling for Air Conditioning System in 20x20x10 ft Room”,	19.08.2025	OTBI- Osmania University Hyderabad, Telangana	Geothermal Energy
17.	Demonstrating Innovative, Reliable, Efficient and Cost competitive 500 kW Tidal Power Plant in Arunachal Pradesh,	17.12.2025	CESHS and Tidal Sail Arunachal Pradesh	Tidal Energy
18.	Design and Development of Power Back up of 1kWh based on Sodium ion Cell operable at sub-Zero temperature for Solar	31.12.2025	IIT Roorkee Uttarakhand	Energy Storage

	street/home UPS,			
19.	Next Generation Energy Storage: Industrial scale manufacturing of Low-Cost High Temperature Latent Heat Storage Using Chloride Salts as the Storage medium,	19.12.2025	IIT Jodhpur Rajasthan	Solar Thermal Energy Storage

2. Under National Green Hydrogen Mission

A list of the 23 projects sanctioned in FY 2024-25, along with their sector/theme, is placed below for information:

Sl. No.	Project Title	Location	Sector / Theme
1	Development and Demonstration of Direct Injection Hydrogen Fuelled Internal Combustion Engines (H2ICE) for Heavy Duty Commercial Vehicles	Pune, Maharashtra	Applications
2	Development of retrofitted kit for H2ICE Application	Gurugram, Haryana	Applications
3	Development and Demonstration of Hydrogen-fuelled Internal Combustion Engine for Agricultural Tractor	Chennai, Tamil Nadu	Applications
4	Prototype Development of a Highly Efficient Compression Ignition Hydrogen Engine for Agriculture Sector	Kanpur, Uttar Pradesh	Applications
5	Development of hydrogen-powered	Guwahati, Assam	Applications

Sl. No.	Project Title	Location	Sector Theme /
	high-power-density fuel cell drone for oil & gas applications		
6	Development of Fuel-cell powered high-endurance UAVs	Coimbatore, Tamil Nadu	Applications
7	Design, Development and Manufacturing of Indigenous Solid Oxide System for Electrolyser and Fuel Cell	Bengaluru, Karnataka	Applications
8	Green Hydrogen Generation via Direct Seawater Electrolysis	Karaikudi, Tamil Nadu	Production (Non-Biomass)
9	Supramolecular Approach to Improve Stability of Alkaline Electrolyser Membranes	Chennai, Tamil Nadu	Production (Non-Biomass)
10	Integrated Heat Management for Energy-Efficient Direct Seawater Desalination	Pune, Maharashtra	Production (Non-Biomass)
11	Development of High-Performance PEM Membranes	Vadodara, Gujarat	Production (Non-Biomass)
12	Clean Hydrogen: Enhancing Biohydrogen Purity	Sekkalakottai, Tamil Nadu	Production (Biomass)
13	Synergistic Biohythane Production	Pune, Maharashtra	Production (Biomass)
14	Technology Demonstration Plant for Green Hydrogen from Biomass Pyrolysis + Gasification	Mumbai, Maharashtra	Production (Biomass)
15	Biomass to Green Hydrogen: 100 kg/day Demonstration	Pilani, Rajasthan	Production (Biomass)
16	Pilot Plant for Hydrogen Production from Agricultural Waste	Bara Phool, Punjab	Production (Biomass)

Sl. No.	Project Title	Location	Sector / Theme
17	AI-based Smart Sensors for Real-time Hydrogen Leak Detection	Thiruvananthapuram, Kerala	Safety
18	AI-Driven Insights into Global Hydrogen Incidents	Patiala, Punjab	Safety
19	Spontaneous Combustion Behaviour of Pressurised Hydrogen Leaks	Varanasi, Uttar Pradesh	Safety
20	Causal Analysis and Machine Learning for Risk Prediction in Hydrogen Facilities	Delhi	Safety
21	Electronic Hydrogen Leak Detector using MEMS Nanofibres	Thiruvananthapuram, Kerala	Safety
22	CFD Modelling in FLACS-Hydrogen for Safety Assessment	Gurugram, Haryana	Safety
23	Hydrogen Explosions – Developing Phenomenological Models	Varanasi, Uttar Pradesh	Safety

All the above projects were sanctioned in FY 2024-25 and are currently at the initial stages of development. As such, no project outcomes or technology developments have been reported so far.

3. Under the Department of Science and Technology (DST)

The Call for proposal solicited proposals across India including Andhra Pradesh with thrust R&D area focus on solar energy and blending of biomass for FY 2020-21 to 2024-25 are as follows: -

State	FY 2020-21	2021-22	2022-23	2023-24	2024-25
Karnataka	1	4		1	1
Tamil Nadu	3	7		2	3
Delhi	1	3	1	1	1
Haryana	1				1
Kerala	1		1		
Rajasthan		2			
UP		2			2
Punjab		2			1
Odisha		2			
Maharashtra		5			
Telangana		1		2	
Uttarakhand		2			
West Bengal		5			1
Assam		2			2
MP		1			
Gujrat		1			1
Chhattisgarh					1
Mizoram					1
Arunachal Pradesh					1
Total	7	39	2	6	16

STATEMENT-II

Specific details of technologies developed and indigenous renewable energy systems and devices developed from of R&D projects

S. NO.	Name of project/Institutions	State	Technology Developed
1.	National Centre for Photovoltaic Research and Education (NCPRE) - Phase III", IIT Bombay (IITB)	Maharashtra	The National Centre for Photovoltaics Research & Education (NCPRE), a centre of Excellence in solar energy has made significant achievements in the area of solar research and development. The following technologies developed ● Advanced PV testing, reliability, and material technologies, ● developed an IoT-based I–V tracer, fast QE setup, ● low-cost albedometer, and non-destructive EQE system. ● Developed perovskite–silicon tandem cells with 29.14% efficiency and CdTe tandems with 24.2% power conversion efficiency and 3,000-hour stability ● Developed SiC-based inverters and reliability algorithms. Following instruments are developed and then commercialized by the instrument makers, ● Thermal Atomic Layer Deposition (ALD),

			costing ~INR 50Lacs which can replace the imported ones (~INR 1.5-2 Crore) ● Ozone cleaner - commercialized by Indian manufacturer and exporting even to the USA. ● Laser Scriber - commercialized by an Indian manufacturer and then sold globally, including Singapore, and ISRO. Imported INR 2 Crore and our product sold in ~INR 50Lacs. ● Laser Beam Induced Current (LBIC) - Currently developed and is in the marketing stage
2.	National Primary Standard Facility for Solar Cell Calibration, CSIR NPL	Delhi	National Primary Standard facility for cell calibration by NPLCSIR-NPL has established India's first National Primary Standard Facility for Solar Cell Calibration, making India the fifth country with a World Photovoltaic Scale (WPVS)-recognized setup. The Laser-based Differential Spectral Responsivity (L-DSR) system, developed with PTB Germany, achieves a world-leading 0.35% uncertainty (highest accuracy), enhancing precision and self-reliance in solar metrology.
3.	Flexible Perovskite Solar Cells and Intermediate Module", IIT Bombay	Maharashtra	In the area of perovskite solar cell, IIT Bombay has developed world second highest efficiency cell with 26% against world efficiency of 27%. The institute is now working on establishing a production line to scale up this technology. Additionally, IITB has achieved 30.2% power

			conversion efficiency for four-terminal Perovskites Silicon tandem cell.
4.	Green Hydrogen Mobility Projects at Leh", NTPC	Ladakh (UT)	The NTPC Green Hydrogen Mobility Project in Leh, India's first fully operational green hydrogen-based mobility initiative, integrates a 1.70 MW solar plant with a system producing 80 kg of hydrogen per day. Five hydrogen fuel cell buses with 200 km range operate successfully in high-altitude conditions, demonstrating the technology's reliability. Commissioned in November 2024, the project marks a major achievement in renewable energy and sustainable transport integration.
5.	Design & development of 20kW Low Temperature Polymer Electrolyte Membrane Fuel Cell (LTPEMFC) with high indigenous Content", ARCI-CFCT	ARCI, IIT Madras Research Park, Tamil Nadu	The project achieved the design of a 20 kW LT-PEM fuel cell stack with 95% indigenous components and demonstrated a scalable 100 kW system. It established India's first automated PEM fuel cell pilot line (100 kW/year capacity), achieved 5000 hours durability with over 45% efficiency, and reduced costs to ₹2 lakh/kW. Two patents have been filed, and the project has laid a strong foundation for the indigenous commercialization of fuel cell technologies
Under the Department of Science and Technology (DST) R&D projects, Micro solar domes, Solar panel cleaning systems and lab scale high efficiency solar devices have been developed from the supported projects.			

PMGKAY IN DAKSHINA KANNADA**717. CAPTAIN BRIJESH CHOWTA:**

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

- (a) whether the Government has identified implementation gaps under Pradhan Mantri Garib Kalyan Anna Yojana (PM-GKAY) in Dakshina Kannada particularly cases where eligible beneficiaries were unable to access free foodgrains due to pending e-KYC verification, Point-of- Sale (PoS) device failures or ration card portability issues;
- (b) if so, the details thereof and the corrective measures taken by the Government to ensure uninterrupted supply;
- (c) whether it is a fact that over 17,000 beneficiaries in Dakshina Kannada are yet to complete their e-KYC and if so, the details regarding the delay and any action has been taken by the Government to resolve the same;
- (d) whether complaints regarding irregularities such as denial of ration, delayed delivery or administrative confusion were formally recorded and if so, the corrective actions initiated by the authorities in this regard; and
- (e) the steps taken by the Government to ensure quality checks and timely replacement of substandard foodgrains distributed and to prevent recurrence of lapses?

**THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS,
FOOD AND PUBLIC DISTRIBUTION (SHRIMATI NIMUBEN JAYANTIBHAI
BAMBHANIYA):**

(a): The Government has not received any specific grievance or report indicating systemic implementation gaps under the Pradhan Mantri Garib Kalyan Anna Yojana (PM-GKAY) in Dakshina Kannada district, including instances of eligible beneficiaries being unable to access free foodgrains due to pending e-KYC verification, Point-of-Sale (PoS) device failures or ration card portability issues. As on date, 98.72% of beneficiaries in Karnataka have completed e-KYC verification. Further, in the State of Karnataka, 100% ration cards and beneficiaries are Aadhaar-seeded and about 99.4% of Fair Price Shops (FPSs) are fully online, enabling smooth implementation of the scheme.

(b): This Department has advised all States/UTs that no genuine beneficiary is denied foodgrains under PM-GKAY even in cases where temporary issues such as authentication failure or technical constraints arise. Adequate alternative mechanisms and administrative safeguards are in place to ensure uninterrupted supply of entitled foodgrains.

(c): At present, 98.72% of beneficiaries in Karnataka have already completed e-KYC. Further, the State Government has been advised to expedite the completion of e-KYC for the remaining beneficiaries through targeted outreach and facilitation at Fair Price Shops and designated centers to ensure full coverage.

(d): No specific complaint of denial of ration, delayed delivery or administrative confusion has been received. Further, all States/UTs have been advised that no genuine beneficiary/household shall be denied from receiving entitled quota of subsidized foodgrains due to failure of biometric/Aadhaar authentication due to network/connectivity/linking related issues, other technical reasons or proof of biometrics of the beneficiary.

(e): To ensure quality and safety of foodgrains distributed under PM-GKAY, regular quality checks are conducted by teams of the Food Corporation of India (FCI) and the Storage & Research (S&R) division of the Department in accordance with prescribed norms. Foodgrains found to be below the Uniform Specifications are promptly replaced as per laid-down procedures. Further, the Department has formulated and issued Quality Control Manual to uniformly maintain the quality standards of foodgrains from procurement to its distribution to the eligible beneficiaries through various social security programmes of Govt. These measures, along with continuous monitoring, help prevent recurrence of lapses and ensure timely supply of quality foodgrains to beneficiaries.

REVISION OF PASSENGER FARES

718. SHRI KARTI P. CHIDAMBARAM:

SHRI TANUJ PUNIA:

KUMARI SUDHA R.:

SHRI V. K. SREEKANDAN:

SHRIMATI KANIMOZHI KARUNANIDHI:

SHRI K. RADHAKRISHNAN:

SHRI BENNY BEHANAN:

SHRI BALWANT BASWANT WANKHADE:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether the Government has undertaken two revisions of passenger fares/superfast charges, reservation charges and other ancillary fees during the financial year 2025–26 and if so, the dates, categories of trains and classes of travel to which each revision applied along with the reasons of such increases;
- (b) the State-wise details of stations and services affected by these fare revisions;
- (c) whether the Government assessed the cumulative socio-economic impact of multiple fare increases on passengers, particularly daily commuters low and middle-income commuters/long distance travellers, students and migrant workers/workers, families and senior citizens, prior to implementing the second revision and if so, the details thereof;
- (d) the manner in which the Government plans to revise the system without hindering service to passengers who cannot afford to pay the twice-increased amount;

- (e) whether such fare hikes have adversely affected passenger traffic and shifted commuters towards other modes of transport;
- (f) the total additional revenue expected to be generated by Railways as a result of this fare increase;
- (g) the steps proposed to reduce the financial burden on common passengers and to ensure that the additional revenue collected leads to better safety, punctuality and passenger amenities; and
- (h) whether it is also true that the railways was forced to increase the train fare as the condition of the railways has been deteriorating and if so, the details thereof?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (h): Indian Railways provides affordable transportation service to more than 720 crore passengers. The fares of Indian Railways are among the lowest in the world, even when compared with the neighboring countries.

The total amount of subsidy given in FY 2023-24 on passenger travel is provisionally estimated at ₹60,466 Crore. This amounts to a 45% subsidy on the cost of passenger travel. In other words, if the cost of providing services is ₹100 then the price of ticket is ₹55 only. This subsidy is continuing for all passengers.

Further, concessions beyond this subsidy amount are continuing for many categories of persons with disabilities (Divyangjans), 11 categories of patients and 8 categories of students.

Indian Railways has undertaken two rationalizations of passenger fares during the financial year 2025–26 after a gap of 5 years. These revisions have been carried out uniformly and in a calibrated manner across applicable classes. The first rationalization was implemented with effect from 01.07.2025, the details of which are as follows:

- i) No increase in Second Class Ordinary up to 500 km and thereafter Half paise increase in fare per passenger per kilometer.
- ii) Half paise increase in fare per passenger per kilometer in Sleeper Class Ordinary and First-Class Ordinary.
- iii) 01 Paise increase per passenger per kilometer in Non-AC Classes in Mail Express.
- iv) 02 paise increase per passenger per kilometer in reserved AC-Classes.

The second rationalisation was implemented with effect from 26.12.2025, the details of which are as follows:

- i) No increase in Second Class Ordinary up to 215 km and thereafter 01 paise increase in fare per passenger per kilometer.

- ii) 01 paisa increase in fare per passenger per kilometer in Sleeper Class Ordinary and First-Class Ordinary.
- iii) 02 Paisa increase per passenger per kilometer in Non-AC Classes in Mail Express.
- iv) 02 paisa increase per passenger per kilometer in reserved AC-Classes.

The existing basic fares of major train services, including Tejas Rajdhani, Rajdhani, Shatabdi, Duronto, Vande Bharat, Humsafar, Amrit Bharat, Tejas, Mahamana, Gatimaan, Antyodaya, Garib Rath, Jan Shatabdi, Yuva Express, Namo Bharat Rapid Rail, and Ordinary non-suburban services (excluding AC MEMU/DEMU, where applicable), have been revised in line with the approved class-wise basic fare increases.

Reservation charges, superfast surcharge and other ancillary charges were not increased. In order to maintain affordability for lower and middle income families, the fares for Suburban services and Season Tickets, including both suburban and non-suburban routes have not been revised.

The fare revision is likely to have insignificant impact on the total amount of subsidy because this revision ranges from half paisa to 2 paisa only per kilometer of travel. It is estimated that less than half the trips will have a marginal increase in fare. The increase in fares on both the occasions was very low and have been

undertaken to balance passenger affordability while maintaining operational sustainability.

Further, various initiatives have been undertaken by the Ministry of Railways in providing safe, comfortable, and quality services to passengers which includes the following:

- Upgradation of passenger amenities at stations under schemes like Amrit Bharat station scheme.
- Introduction of modern trains such as Vande Bharat Sleeper, Vande Bharat, Non-AC Amrit Bharat trains and Namoo Bharat Rapid trains etc. to enhance passenger experience, cleanliness, and onboard services.
- Enhanced monitoring and feedback mechanisms through Rail Madad.
- Implementation of digital initiatives such as Rail one app, UTS on Mobile App etc.

The above measures have resulted in increased passenger satisfaction. With focus on operational efficiency modernization and digitization Indian Railways aims to maintain affordable passenger fares while improving quality of services and ensuring financial sustainability.

COAL INDIA LIMITED WELFARE BOARD MEETING**719. SHRI KALYAN BANERJEE:**

Will the Minister of **COAL** be pleased to state:

- (a) whether it is a fact that recently Coal India Limited (CIL) has conducted CIL welfare board meeting at Eastern Coalfield Limited (ECL), West Bengal;
- (b) if so, the detail of welfare projects of Coal India in West Bengal State so far has been taken for development of society surrounding the Dankuni Coal Complex (DCC) (Hooghly) and within Eastern Coalfields Limited in West Bengal during last three financial year (2022-25);
- (c) whether it is also a fact that number of proposal and initiatives are pending for approval with welfare-CSR departments of CIL, DCC and ECL since 2024 pertaining to approval for new, ongoing, replenish and or revise proposals for grant-in-aid and for administrative rename/permission to schools to promote socio-economic community development and if so, the details thereof; and
- (d) the timeframe by which the application documents would be permitted/revised to foster mutual growth of contribution for both economic and social value development thereto?

THE MINISTER OF COAL; AND MINISTER OF MINES (SHRI G. KISHAN REDDY):

(a) and (b): Yes, Sir. The 54th CIL Welfare Board Meeting conducted by CIL was held on 7.11.2025 at ECL, Durgapur. Dankuni Coal Complex (DCC) has not taken any such projects during the last three financial years (2022-23 to 2024-25).

A list of CSR projects undertaken by ECL in West Bengal during this period is attached as **Statement**.

(c) and (d): There are no such proposals pending with South Eastern Coalfields Limited for DCC or with ECL for consideration with respect to new, ongoing, replenish and or revise proposals for grant-in-aid and for administrative rename / permission to schools since 2024. Further, the proposals received for CSR support undergo a detailed scrutiny to ensure compliance with Section 135 of the Companies Act, 2013, the CSR Rules and PSU's CSR Policy and accordingly funds are allocated subject to availability as per budget allocation under CSR.

STATEMENT

1. Major CSR activities undertaken by ECL in West Bengal during 2022-23

Sl.no	Name of the Project	Item from the list of activities in Schedule VII to the Act.	Location of the Project		Expenditure (in Rs. Lakh)
			State	District	
1	Installation of total 70 no. solar LED	Environment &	West Bengal	Paschim Bardhaman	5.69

Sl.no	Name of the Project	Item from the list of activities in Schedule VII to the Act.	Location of the Project		Expenditure (in Rs. Lakh)
			State	District	
	Street Light at various villages around Kajora Area of ECL with 5 years AMC.	Sustainability			
2	Installation of 60 nos. Solar LED lights at Jhargram village under Salanpur Area.	Environment & Sustainability	West Bengal	Paschim Bardhaman	6.59
3	Construction of PCC road connecting Satgram Incline to Benalee Village	Rural Development	West Bengal	Paschim Bardhaman	21.46
4	Livelihood Generation project 'ANANDI for SHG's through school uniform Tailoring Unit' at Jemeri GP, Satgram Area.	Skill Development	West Bengal	Paschim Bardhaman	5.45

Sl.no	Name of the Project	Item from the list of activities in Schedule VII to the Act.	Location of the Project		Expenditure (in Rs. Lakh)
			State	District	
5	Infrastructure development of Auditorium at Ramkrishna Mission Ashram under CSR Scheme of Salanpur Area, ECL	Education	West Bengal	Paschim Bardhaman	2.27
6	Project "Vandana" for Sanitary Hygiene for Women in nearby areas of ECL HQ & Sodepur.	Healthcare	West Bengal	Paschim Bardhaman	5.85
7	Construction of Auto Hub and Drain at Pandaveswar.	Rural Development	West Bengal	Paschim Bardhaman	54.43
8	Providing of Medical & Helath care services to underprivileged & needy persons through 01 nos. of	Healthcare	West Bengal	Paschim Bardhaman	29.64

Sl.no	Name of the Project	Item from the list of activities in Schedule VII to the Act.	Location of the Project		Expenditure (in Rs. Lakh)
			State	District	
	MMV for 3 years.				
9	Providing two nos. of Trekker or similar type of vehicle for transportation of villagers & school going children of Sonapur Bazari, Madhudanga & Bhatmura Village under CSR, Sonapur Bazari Area.	Rural Development	West Bengal	Paschim Bardhaman	0.74
10	Supply of domestic water through water tanker to 5 villages of Haripur G.P	Water Supply	West Bengal	Paschim Bardhaman	13.51
11	Installation of 07 nos. of 16 mtr. High Mast Lighting Tower at	Environment & Sustainability	West Bengal	Paschim Bardhaman	13.97

Sl.no	Name of the Project	Item from the list of activities in Schedule VII to the Act.	Location of the Project		Expenditure (in Rs. Lakh)
			State	District	
	Salanpur Area.				
12	Supply of drinking water through water tanker in 11 Gram Panchayats of Salanpur Block under CSR of Salanpur Area, ECL	Water Supply	West Bengal	Paschim Bardhaman	4.65
13	Har Ghar Tiranga Campaign in all Areas of ECL	Protection of national heritage, art and culture	West bengal	Paschim Bardhaman	10.60
14	Tailoring and Jewellery making Training in Ichapur Panchayat	Women Empowerment	West Bengal	Paschim Bardhaman	2.27
15	Skill Training Intervention in Sewing Machine Operator Trade by ATDC, Kunustoria	Skill Development	West Bengal	Paschim Bardhaman	4.34
16	Education	Education	West	Paschim	3.50

Sl.no	Name of the Project	Item from the list of activities in Schedule VII to the Act.	Location of the Project		Expenditure (in Rs. Lakh)
			State	District	
	Support Programme for Primary School Children.		Bengal	Bardhaman	
17	Mini Science Lab at nearby Schools of ECL's operational Area in Kenda, Sodepur, Satgram, Salanpur & Pandaveswar Area.	Education	West Bengal	Paschim Bardhaman	4.39
18	General Health Camp- Free Health Check-up and Free medicine by Sanctoria Hospital on 21.09.2022 at Nimjora Adivasi Village.	Healthcare	West Bengal	Paschim Bardhaman	0.48
19	Deep Bore-well, Installation of	Water Supply	West Bengal	Paschim Bardhaman	9.41

Sl.no	Name of the Project	Item from the list of activities in Schedule VII to the Act.	Location of the Project		Expenditure (in Rs. Lakh)
			State	District	
	Solar Pump & Pipeline for supply of Drinking water to New Egara Village, Kunustoria.				
20	Skill Development Training Program supported by CIL-HQ /CIL subsidiaries at Central Institute of Plastic Engineering	Skill Development	West Bengal	Paschim Bardhaman	33.15
21	Installation of 2 nos. Water ATM at Barabani Block under CSR, Salanpur Area	Water Supply	West Bengal	Paschim Bardhaman	5.76
22	Construction of a Masonry Well at Kenda Village under Kenda Area,ECL CSR	Water Supply	West Bengal	Paschim Bardhaman	2.72

Sl.no	Name of the Project	Item from the list of activities in Schedule VII to the Act.	Location of the Project		Expenditure (in Rs. Lakh)
			State	District	
23	Livelihood program for women through Oyster Mushroom Cultivation at Sanctoria.	Women Empowerment	West Bengal	Paschim Bardhaman	2.49

2. Major CSR activities undertaken by ECL in West Bengal during 2023-24

Sl. No.	Name of the Project	Item from the list of activities in Schedule VII to the Act.	Location of the Project		Expenditure (in Rs. Lakh)
			State	District	
1	Providing Medical & health care services to underprivileged needy persons around Rajmahal & Kunustoria Area of ECL through	Health & Nutrition	West Bengal	Paschim Bardhaman	29.64

Sl. No.	Name of the Project	Item from the list of activities in Schedule VII to the Act.	Location of the Project		Expenditure (in Rs. Lakh)
			State	District	
	Mobile Medical Vans (Phase-2)				
2	Support to marginalised population of Sanctoria, Dishergarh and Josaidih area nearby ECL HQ to reduce sufferings from monsoon rain	Health & Nutrition	West Bengal	Paschim Bardhaman	3.56
3	Medical Health Camps under CSR in Satgram-Sripur Area	Health & Nutrition	West Bengal	Paschim Bardhaman	3.80
4	Construction of Maa sarada Databya Chikitsalaya and Diagnostic Centre at Ramakrishna Mission Ashram under Salanpur Area	Health & Nutrition	West Bengal	Paschim Bardhaman	13.73

Sl. No.	Name of the Project	Item from the list of activities in Schedule VII to the Act.	Location of the Project		Expenditure (in Rs. Lakh)
			State	District	
5	Organising Mega Health Camps Camps around operational and explorational Areas of ECL	Health & Nutrition	West Bengal	Paschim Bardhaman	20.75
6	Procurement of tractor with tanker for supply of drinking water at different area within Salanpur Development Block	Water Supply	West Bengal	Paschim Bardhaman	9.96
7	Installation of 2 nos. Water ATM at Barabani Block under CSR, Salanpur Area	Water Supply	West Bengal	Paschim Bardhaman	5.76
8	Mobile Water sprinkling for improving air quality from Punjabi More to Raniganj Station	Water Supply	West Bengal	Paschim Bardhaman	1.97

Sl. No.	Name of the Project	Item from the list of activities in Schedule VII to the Act.	Location of the Project		Expenditure (in Rs. Lakh)
			State	District	
	under Satgram Area				
9	Supply of drinking water through water tanker in Barabani Block at 14 locations in three gram panchayats	Water Supply	West Bengal	Paschim Bardhaman	5.00
10	Installation of 400 nos. of Dustbins at 14 Railways Station in Raniganj Coalfields Region by Eastern Railways under CSR of ECL	Sanitation	West Bengal	Paschim Bardhaman	3.03
11	CSR Project to support 25 nos. Divyang Students of Asansol Anandam (A Special Child Development Centre) under	Divyang Jan	West Bengal	Paschim Bardhaman	4.36

Sl. No.	Name of the Project	Item from the list of activities in Schedule VII to the Act.	Location of the Project		Expenditure (in Rs. Lakh)
			State	District	
	Sripur Area				
12	Hiring of 4 no. of vehicles for transportation of villagers and school going children of Bhatmura and Madhudanga village under Sonepur Bazari.	Education	West Bengal	Paschim Bardhaman	14.57
13	Construction of 02 class rooms with kitchen and Toilet complex at Begunia Free Primary School, Barakar under CSR of ECL	Education	West Bengal	Paschim Bardhaman	21.21
14	Providing Computer Systems to Government Schools across ECL command	Education	West Bengal	Paschim Bardhaman,	5.67

Sl. No.	Name of the Project	Item from the list of activities in Schedule VII to the Act.	Location of the Project		Expenditure (in Rs. Lakh)
			State	District	
	Areas.				
15	Education Support Programme for Primary School Children studying in Govt. schools in vicinity of ECL-HQ.	Education	West Bengal	Paschim Bardhaman	1.50
16	Installation of total 442 no. solar LED Street Light at various villages around Kenda Area of ECL with 5 years AMC.	Environment & Sustainability	West Bengal	Paschim Bardhaman	40.22
17	Construction of pavement on both side of road and greenery related works near Polo ground, Girls collage and Court Road Area in Asansol	Environment & Sustainability	West Bengal	Paschim Bardhaman	17.56

Sl. No.	Name of the Project	Item from the list of activities in Schedule VII to the Act.	Location of the Project		Expenditure (in Rs. Lakh)
			State	District	
18	Construction of Auto repairing Hub and Drain at Pandaveswar Block under Sonapur Bazari Area	Rural Development	West Bengal	Paschim Bardhaman	36.30
19	Livelihood Generation project 'ANANDI' for SHGs through training at School Uniform Tailoring Unit at Jemeri GP, Satgram Area	Skill Development	West Bengal	Paschim Bardhaman	4.88
20	Skill Training of Youths residing Command Area of ECL by CIPET	Skill Development	West Bengal	Paschim Burdawan	105.35
21	Tailoring and Jewellery making Training in Ichapur Panchayat	Women Empowerment	West Bengal	Paschim Bardhaman	2.27

Sl. No.	Name of the Project	Item from the list of activities in Schedule VII to the Act.	Location of the Project		Expenditure (in Rs. Lakh)
			State	District	
22	Livelihood program for women through Oyster Mushroom Cultivation	Women Empowerment	West Bengal	Paschim Bardhaman	2.49

3. Major CSR activities undertaken by ECL in West Bengal during 2024-25

Sl. No.	Name of the Project	Item from the list of activities in Schedule VII to the Act.	Location of the Project		Expenditure (in Rs Lakh)
			State	District	
1	Construction of Maa sarada Databya Chikitsalaya and Diagnostic Centre at Ramakrishna Mission Ashram under Salanpur Area	Health & Nutrition	West Bengal	Paschim Bardhaman	32.05

Sl. No.	Name of the Project	Item from the list of activities in Schedule VII to the Act.	Location of the Project		Expenditure (in Rs Lakh)
			State	District	
2	Providing Medical & health care services to underprivileged needy persons around Rajmahal & Kunustoria Area of ECL through Mobile Medical Vans (Phase-2)	Health & Nutrition	West Bengal	Paschim Bardhaman	16.75
3	Providing Medical & health care services to underprivileged needy persons around Sonapur Bazari, Pandaveswar, SP Mines Area of ECL through Mobile Medical Vans (Phase-3)	Health & Nutrition	West Bengal	Paschim Bardhaman	38.35
4	Support to marginalised population of Sanctoria, Dishergarh &	Health & Nutrition	West Bengal	Paschim Bardhaman	2.35

Sl. No.	Name of the Project	Item from the list of activities in Schedule VII to the Act.	Location of the Project		Expenditure (in Rs Lakh)
			State	District	
	Josaidih villages around ECL-HQ to overcome from Monsoon rain				
5	Providing DG Set and Furniture for patients for Charitable Dispensary at Ramakrishna Mission Ashrama under CSR scheme of ECL, Salanpur Area	Health & Nutrition	West Bengal	Paschim Bardhaman	5.87
6	Supporting 25 nos. Differently abled children of Sreema Pratibandhi Kalyan Kendra	Health & Nutrition	West Bengal	Paschim Bardhaman	1.23
7	Procurement of 02 tractors with 02 water tanker for supply of drinking water at different	Water Supply	West Bengal	Paschim bardhaman	19.70

Sl. No.	Name of the Project	Item from the list of activities in Schedule VII to the Act.	Location of the Project		Expenditure (in Rs Lakh)
			State	District	
	areas under Andal Development Block.				
8	Providing water purifier to marginalised population of Dishergarh	Water Supply	West Bengal	Paschim Bardhaman	4.88
9	Installation of one Rig Bore submersible well at Panchgachiya Village in Salanpur Area	Water Supply	West Bengal	Paschim bardhaman	2.73
10	Supply of water through tanker at 3 Gram Panchayats through BDO Barabani under Salanpur Area	Water Supply	West Bengal	Paschim Bardhaman	4.51
11	Supply of domestic water through water tanker to nine villages of Kendra &	Water Supply	West Bengal	Paschim Bardhaman	7.25

Sl. No.	Name of the Project	Item from the list of activities in Schedule VII to the Act.	Location of the Project		Expenditure (in Rs Lakh)
			State	District	
	Haripur G.P				
12	Installation of water cooler & overhead tank along with pipeline and other associated works at KTBI Higher Secondary School Laudoha	Water Supply	West Bengal	Paschim Bardhaman	1.44
13	"Shitala: Water Cooler cum Purifier for 05 nos. of Government Girls Schools in Asansol Area	Water Supply	West Bengal	Paschim Bardhaman	12.20
14	Education Support Programme for Primary School Children studying in Govt. schools in and around ECL,HQ-3	Education	West Bengal	Paschim bardhaman	4.05
15	Hiring of 4 no. of vehicles for	Education	West Bengal	Paschim Bardhaman	6.63

Sl. No.	Name of the Project	Item from the list of activities in Schedule VII to the Act.	Location of the Project		Expenditure (in Rs Lakh)
			State	District	
	transportation of villagers and school going children of Bhatmura and Madhudanga village under Sonepur Bazari.				
16	Construction of Free Primary School and ICDS centre with related amenities at Faridpur Village under Domohani GP , Baraboni Block under CSR	Education	West Bengal	Paschim Bardhaman	25.65
17	Construction of pavement on both side of road and greenery related works near Polo ground, Girls college and Court Road Area in Asansol	Environment & Sustainability	West Bengal	Paschim Bardhaman	8.96

Sl. No.	Name of the Project	Item from the list of activities in Schedule VII to the Act.	Location of the Project		Expenditure (in Rs Lakh)
			State	District	
18	Livelihood Program for women through Oyster Mushroom Cultivation in Sanctoria, Dishergarh and Josaidih area nearby ECL HQ	Skill Development	West Bengal	Paschim Bardhaman	2.49
19	Providing Skill Development and employment generation training to women in Command Areas of Sonapur Bazari Area of ECL	Skill Development	West Bengal	Paschim Bardhaman	6.99
20	Installation of Solar Street Lights from Mansa Mandir Bauripara to Panja Para at Kuchdihi Village	Rural Development	West Bengal	Paschim Bardhaman	4.98
21	Providing fund to Asansol Durgapur Police	Rural Development	West Bengal	Paschim Bardhaman	3.99

Sl. No.	Name of the Project	Item from the list of activities in Schedule VII to the Act.	Location of the Project		Expenditure (in Rs Lakh)
			State	District	
	Commissionerate for installation of CCTV at Sanctoria				
22	Installation of high mast tower lighting system at Salanpur village under CSR	Rural Development	West Bengal	Paschim Bardhaman	1.91

महाराष्ट्र में बायोमास परियोजनाएं

720. श्री निलेश ज्ञानदेव लंके:

श्री संदिपनराव आसाराम भुमरे:

डॉ. शिवाजी बंडाप्पा कालगे:

क्या नवीन और नवीकरणीय ऊर्जा मंत्री यह बताने की कृपा करेंगे कि:

(क) महाराष्ट्र राज्य सहित देश के विभिन्न राज्यों में बायोमास या बायो-एनर्जी परियोजनाओं का ब्यौरा क्या है;

(ख) उक्त परियोजनाओं की स्थापित क्षमता का ब्यौरा क्या है, और

(ग) महाराष्ट्र सहित राज्य-वार फसल अवशेष प्रबंधन के लिए किसानों को दिए गए प्रोत्साहन का ब्यौरा क्या है?

विद्युत मंत्रालय में राज्य मंत्री; तथा नवीन और नवीकरणीय ऊर्जा मंत्रालय में राज्य मंत्री (श्री श्रीपाद येसो नाईक):

(क) और (ख): नवीन और नवीकरणीय मंत्रालय (एमएनआरई) के राष्ट्रीय जैव ऊर्जा कार्यक्रम (एनबीपी) चरण-I के अंतर्गत, महाराष्ट्र सहित देश में स्थापित की गई जैव ऊर्जा परियोजनाओं का ब्यौरा **विवरण** में दिया गया है।

(ग): महाराष्ट्र सहित फसल अवशेष के सतत प्रबंधन के लिए लाभार्थियों को दिए जाने वाले विभिन्न प्रोत्साहन निम्नानुसार हैं:

- I. नवीन और नवीकरणीय ऊर्जा मंत्रालय, केन्द्रीय वित्तीय सहायता (सीएफए) प्रदान करके राष्ट्रीय जैव ऊर्जा कार्यक्रम (एनबीपी) के विभिन्न घटकों के अंतर्गत जैव ऊर्जा संयंत्रों को स्थापित करने में सहायता करता है। इसमें विद्युत उत्पादन के लिए बायोमास-आधारित (गैर-बगास आधारित) संयंत्र, ब्रिकेट/पेलेट विनिर्माण संयंत्र और कंप्रेस्ड बायोगैस (सीबीजी/बायोसीएनजी) संयंत्र शामिल हैं
- II. कृषि और किसान कल्याण मंत्रालय (एमओएएफ एंड डब्ल्यू) फसल अवशेष प्रबंधन (सीआरएम) योजना के तहत फसल अवशेष के प्रबंधन के लिए प्रोत्साहन प्रदान करता है। इस योजना के तहत, फसल अवशेष प्रबंधन मशीनरी की खरीद के लिए किसानों को 50% की दर से और ग्रामीण उद्यमियों (ग्रामीण युवा और एक उद्यमी के रूप में किसान), किसानों की सहकारी समितियों (कृषि/बागवानी/मखाना आदि), डीएवाई-एनआरएलएम क्लस्टर स्तर के संघों और स्वयं सहायता समूहों (एसएचजी), किसान उत्पादक संगठनों (एफपीओ) और पंचायतों को फसल अवशेष प्रबंधन मशीनों के कस्टम हायरिंग केंद्रों की स्थापना के लिए 80% वित्तीय सहायता प्रदान की जाती है। मशीनरी और उपकरणों की पूंजीगत लागत पर धान आपूर्ति श्रृंखला

परियोजनाओं को 65 प्रतिशत तक अधिकतम 1.50 करोड़ रुपये तक की वित्तीय सहायता भी प्रदान की जाती है। सीआरएम योजना महाराष्ट्र राज्य में लागू नहीं है।

III. केन्द्रीय प्रदूषण नियंत्रण बोर्ड (सीपीसीबी), धान की पराली के उपयोग को बढ़ावा देने के लिए पेलेटाइजेशन और टॉरफेक्शन संयंत्रों की स्थापना के लिए पर्यावरण संरक्षण प्रभार निधियों के अंतर्गत एकबारगी वित्तीय सहायता प्रदान करता है।

IV. पेट्रोलियम एवं प्राकृतिक गैस मंत्रालय, अपनी बायोमास एकत्रीकरण मशीनरी (बीएम) योजना के तहत, कृषि अवशेषों के कुशल उपयोग को सुविधाजनक बनाने और खुले क्षेत्र में जलाने को रोकने के लिए बायोमास संग्रहण और एकत्रीकरण मशीनरी की खरीद में कंप्रेसड बायो गैस (सीबीजी) उत्पादकों को सहायता प्रदान करता है।

विवरण

महाराष्ट्र राज्य सहित एनबीपी चरण-I के अंतर्गत देश में स्थापित जैव ऊर्जा परियोजनाओं का विवरण निम्नानुसार है:

		बायोमास परियोजनाएं (गैर-बगास सह उत्पादन)	बायोमास आधारित ब्रिकेट/पैलेट विनिर्माण परियोजनाएं	अपशिष्ट से ऊर्जा परियोजनाएं
क्र.सं.	राज्य	क्षमता (मेगावाट)	क्षमता (TPH)	क्षमता (MWe)
1	आंध्र प्रदेश	8	4	19.99
2	अरुणाचल प्रदेश	0	0	0
3	असम	0	0	0
4	बिहार	14.2	2	0
5	छत्तीसगढ़	0	2.5	10.42
6	गोवा	0	0	1.60

7	गुजरात	0	96.99	20.59
8	हरियाणा	33	45	33.48
9	हिमाचल प्रदेश	7.45	0	0
10	झारखंड	5	0	1.04
11	कर्नाटक	0	9	13.09
12	केरल	0	0	0
13	मध्य प्रदेश	4	291.95	24.13
14	महाराष्ट्र	0	45.9	26.86
15	मणिपुर	0	0	0
16	मेघालय	0	0	0
17	मिजोरम	0	0	0
18	नागालैंड	0	0	0
19	ओडिशा	0	2	5.00
20	पंजाब	69.06	8	27.09
21	राजस्थान	2.5	64.3	67.54
22	सिक्किम	0	0	0
23	तमिलनाडु	3.5	10	3.92
24	तेलंगाना	6.3	7.1	0.63
25	त्रिपुरा	0	0	0
26	उत्तराखंड	36.95	25.5	7.63
27	उत्तर प्रदेश	2.5	0	86.90
28	पश्चिम बंगाल	24.4	0	5.81
29	अंडमान एवं निकोबार द्वीप समूह	0	0	0
30	चंडीगढ़	0	0	0
31	दादरा एवं नगर हवेली और दमन एवं दीव	0	0	0
32	राष्ट्रीय राजधानी क्षेत्र दिल्ली	0	0	26.17

33	जम्मू एवं कश्मीर	0	0	0
34	लद्दाख	0	0	0
35	लक्षद्वीप	0	0	0
36	पुदुचेरी	0	0	0
	कुल	216.86	614.24	381.87

पीएमजीकेएवाई का विस्तार

721. श्री अमर शरदराव काले:

क्या उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री यह बताने की कृपा करेंगे कि:

(क) जनवरी 2024 से प्रधानमंत्री गरीब कल्याण अन्न योजना (पीएमजीकेएवाई) के विस्तार का ब्यौरा क्या है;

(ख) क्या उक्त योजना के परिणामस्वरूप लाभार्थी परिवारों के खाद्य व्यय में कोई कमी आई है;

(ग) आहार विविधता और कैलोरी सेवन में सुधार का ब्यौरा क्या है; और

(घ) मुद्रास्फीति की अवधि के दौरान घरेलू खाद्य सुरक्षा को स्थिर करने में योजना द्वारा निभाई गई भूमिका और इस संबंध में राज्य एवं श्रेणी-वार संकेतकों का ब्यौरा क्या है?

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री (श्रीमती निमुबेन जयंतीभाई बांभणिया):

(क) से (घ): सभी राज्यों/संघ राज्य क्षेत्रों में प्रधान मंत्री गरीब कल्याण अन्न योजना (पीएमजीकेएवाई) को कार्यान्वित किया जा रहा है, जिसका उद्देश्य 75% तक ग्रामीण और 50% तक शहरी आबादी की खाद्य आवश्यकताओं की पूर्ति करना है, जो जनगणना 2011 के अनुसार 81.35 करोड़ व्यक्ति है।

पीएमजीकेवाई के तहत, अंत्योदय अन्न योजना (एवाई) के अंतर्गत आने वाले परिवार, जो सबसे गरीब हैं, 35 किलोग्राम खाद्यान्न प्रति परिवार प्रति माह, जबकि प्राथमिकता वाले परिवार (पीएचएच) 5 किलोग्राम खाद्यान्न प्रति व्यक्ति प्रति माह निःशुल्क प्राप्त करने के पात्र हैं।

"खाद्यान्न" शब्द को चावल, गेहूं या मोटे अनाज या इनमें से किसी भी संयोजन के रूप में परिभाषित किया गया है, जो समय-समय पर केंद्र सरकार के आदेश द्वारा निर्धारित गुणवत्ता मानदंडों के अनुरूप है।

केंद्र सरकार ने गरीब लाभार्थियों पर वित्तीय बोझ को समाप्त करने और देशव्यापी एकरूपता तथा गरीबों की सहायता के लिए चलाए जा रहे कार्यक्रम के प्रभावी कार्यान्वयन को सुनिश्चित करने के उद्देश्य से, पीएमजीकेवाई के तहत दिनांक 1 जनवरी 2023 से एक वर्ष के लिए अंत्योदय अन्न योजना (एवाई) परिवारों एवं प्राथमिकता वाले परिवार (पीएचएच) लाभार्थियों को निःशुल्क खाद्यान्न उपलब्ध कराने का निर्णय लिया था। निःशुल्क खाद्यान्न वितरण की अवधि को दिनांक 1 जनवरी 2024 से अगले पांच वर्षों के लिए बढ़ा दिया गया है, जिसका अनुमानित वित्तीय परिव्यय 11.80 लाख करोड़ रुपए का वहन केंद्र सरकार द्वारा किया जाएगा।

DEVELOPMENT COMMUNICATION AND INFORMATION DISSEMINATION

SCHEME

722. SHRI JASHUBHAI BHILUBHAI RATHVA:

SHRIMATI POONAMBEN MAADAM:

SHRI RAHUL SINGH LODHI:

SHRIMATI D. K. ARUNA:

SHRIMATI VIJAYLAKSHMI DEVI:

SHRI MANOJ TIWARI:

SHRIMATI HIMADRI SINGH:

DR. NISHIKANT DUBEY:

SHRIMATI SMITA UDAY WAGH:

SHRI GODAM NAGESH:

SHRI BALABHADRA MAJHI:

Will the Minister of **INFORMATION AND BROADCASTING** be pleased to state:

(a): whether the Government has undertaken any outcome-based evaluation of the Development Communication & Information Dissemination (DCID) scheme to assess its effectiveness in reaching targeted beneficiaries of flagship Government programmes (like PM-Janman, Ujjwala, Ayushman Bharat) particularly in tribal dominated areas like Shahdol Parliamentary Constituency of Madhya Pradesh, Telangana and aspirational and remote districts such as Nabarangpur and Malkangiri of Odisha;

(b): if so, the key findings of such evaluation including indicators related to reach, recall and behavioural impact and the details of the outreach done through said scheme during the last three years, year, State and district-wise, particularly Shahdol Parliamentary Constituency of Madhya Pradesh and Nabarangpur and Malkangiri districts of Odisha and Jalgaon Lok Sabha Constituency of Maharashtra;

(c): whether any region-specific (such as 'Bagheli dialect) or language-based (such as Telugu-language and tribal dialect) communication strategies are being adopted to enhance outreach in aspirational districts and remote areas particularly Shahdol district of Madhya Pradesh, Adilabad, Kumram Bheem-Asifabad and Nirmal districts of Telangana and Nabarangpur, Malkangiri districts of Odisha, Maharashtra and Jalgaon Lok Sabha Constituency.

(d): if so, the details thereof along with media mix, local language content, activities undertaken by the Outreach Bureau and Field Charge Units deployed to sensitize these local communities, State and district-wise;

(e): the details of measures proposed to strengthen digital and social media outreach, use of emerging platforms and analytics under the scheme in view of changing media consumption patterns particularly among youth and rural population in Telangana; and

(f): the manner in which these measures are expected to improve information dissemination particularly in Nabarangpur and Malkangiri districts of Odisha?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. L. MURUGAN):

(a) to (f): The Development Communication and Information Dissemination (DCID) is a Central Sector Scheme of the Ministry of Information and

Broadcasting. It ensures last mile dissemination of authentic, factual and beneficiary-centric information and citizen outreach of Government programmes/schemes/initiatives. The scheme is implemented by Ministry of Information and Broadcasting through its media units Central Bureau of Communication (CBC), Press Information Bureau (PIB), and New Media Wing (NMW).

Under DCID Scheme CBC, PIB carries out number of public multimedia campaigns, outreach activities including Vartas (Media workshops), Vartalaps (Media conclave) and press conferences for information dissemination about the various government schemes. Government regularly carries out evaluation of schemes to assess its effectiveness.

Information is disseminated in Hindi, English and other languages and dialects to ensure authentic dissemination across India including in Shahdol, Adilabad, Kumram Bheem- Asifabad, Nirmal, Nabarangpur and Malkangiri and Jalgaon Lok Sabha Constituency.

Targeted communication campaigns are undertaken across diverse digital outreach platforms to increase the reach to the youth and target audience in digital media space. This is done as per Digital Advertisement Policy, 2023 of Government of India.

The Central Bureau of Communication (CBC) plans all media campaigns, including those conducted in districts like, Nabarangpur and Malkangiri, by aligning their strategy with the requirements of various ministries and the specific target audience of the respective programs.

GODOWNS IN RAJAHMUNDRY AND KAKINADA REGION

723. SHRIMATI DAGGUBATI PURANDESWARI:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

- (a) the total storage capacity of the Food Corporation of India (FCI) and Central Warehousing Corporation (CWC) godowns in the Rajahmundry and Kakinada region;
- (b) the details of the new godowns sanctioned under the 'World's Largest Grain Storage Plan' in the cooperative sector in the district;
- (c) the status of the modernization of the existing godowns to prevent the wastage of foodgrains due to pests and moisture;
- (d) the measures taken to promote the construction of rural godowns by the farmers under the Agricultural Marketing Infrastructure (AMI) scheme; and
- (e) the Government's roadmap to create silo storage capacity in the Godavari district for bulk handling of grains?

**THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS,
FOOD AND PUBLIC DISTRIBUTION (SHRIMATI NIMUBEN JAYANTIBHAI
BAMBHANIYA):**

(a): As on 01.01.2026, 14.35 LMT Covered storage capacities is available with FCI (Owned – 8.64 LMT & Hired-5.71 LMT) in Andhra Pradesh for storing of Central Pool foodgrains stocks.

As on 01.01.2026, a capacity of 39.38 LMT has been hired by FCI from CWC.

Details of the FCI Storage Capacity in Kakinada and Rajahmundry Region:

S.No.	Region	Name of the Depot	Capacity in MTs
1	Kakinada	BSC samalkot	62640
		FSD MD Kakinada	27492
			90132
2	Rajahmundry/East Godavari	FSD Biccavole	25056
		BSc Dowleswaram	62640
		FSD Nidadvole	18096
Total			105792

The Storage Capacity of CWC in Rajahmundry and Kakinada is 51,895 MT & 29,943 MT respectively.

Ministry of Agriculture and Farmers' welfare informed that 14,34,747 MT storage capacity was also sanctioned with subsidy release of Rs. 7871.65 lakh under Agricultural Marketing Infrastructure (AMI) sub-scheme of Integrated Scheme for Agricultural Marketing (ISAM) in Rajahmundry and Kakinada region.

(b): Ministry of Cooperation (MoC) envisages to create godowns at Primary Agriculture Cooperative Society (PACS) level by convergence of various Government schemes i.e. World's largest grain Storage Plan. The plan envisages storage of locally procured stocks at local PACS level and distribution thereafter in the same area. The plan has been rolled out as a Pilot Project.

Under this pilot project, construction of godowns in 11 PACS of 11 States has been completed. Further, under the Extended Pilot, more than 500 PACS across the country have been identified for the construction of godowns under the World's Largest Grain Storage Plan in the Cooperative Sector. Andhra Pradesh was not a part of the pilot project of the plan.

(c): In order to keep its storage infrastructure robust and updated, the Government initiates various steps for modernization of warehouse/depot as under:

The SMART Warehouse Project: IoT Sensors technology is used in the warehouses to prevent foodgrains losses. Monitoring parameters including temperature, humidity, gas levels, airflow, and events such as unauthorized access, rodent, and insect activity. The project is in pilot mode.

Depot Darpan Portal: The Portal facilitates self-assessment, rating, and grading of FCI & CWC depots/ warehouses.

Installation of Modern CCTV Cameras: To modernize the existing godowns, modern CCTV cameras are being installed in all FCI (owned and hired) and CWC godowns.

Further, construction of internal roads along with cement concrete drains has been sanctioned at CW Rajahmundry and CW Kakinada to facilitate proper drainage and improve hygiene and storage conditions.

2496 number of existing godowns of cooperative sector of storage capacity of 23,26,031 MT have been assisted by Ministry of Agriculture & Farmers' Welfare for renovation/modernization under AMI sub-scheme of Integrated Scheme for Agricultural Marketing (ISAM).

(d): The Ministry of Agriculture & Farmers' Welfare, Govt. of India has been implementing capital subsidy scheme, Rural Godown Scheme (RGS) for creation of scientific Storage capacity since 01.04.2001 and Agricultural Marketing Infrastructure Grading & Standardization (AMIGS) since 20.10.2004 for creation of agricultural marketing infrastructure (other than storage). Both the schemes

have been subsumed as “Agricultural Marketing Infrastructure (AMI)” sub-scheme of Integrated Scheme for Agricultural Marketing (ISAM) since 01.04.2014, and is implemented across the country through its attached office, Directorate of Marketing & Inspection (DMI).

Along with Agricultural Marketing infrastructure, creation of storage infrastructure including silo storage is also permissible under AMI sub-scheme of ISAM.

AMI is a Capital investment, open ended, demand driven, credit linked, back ended subsidy scheme. Beneficiaries viz, Individuals, Agripreneurs, farmers, FPOs, Cooperatives, and state agencies etc. are eligible for assistance. Under the scheme, the subsidy @ 33.33% for NER, hilly area, Women/SC/ST promoters, PACS & FPOs etc. and @25% for others is available.

Under AMI since inception and up to 31.12.2025 a total of 49,796 godowns of storage capacity of 982.94 lakh MT with subsidy release of Rs. 4832.61 crore has been assisted under AMI sub-scheme of ISAM.

(e): Andhra Pradesh Region is a Decentralized Procurement (DCP) State, it is submitted that the existing storage capacities available with FCI, together with the hired storage capacities availed on need basis from Central Warehousing Corporation (CWC) / State Warehousing Corporations (SWC), are adequate and sufficient for handling and storage of foodgrains in the subject districts.

Further, No Silo Construction has been planned in the Godavari District.

E-BILL SYSTEM

724. SHRI BASAVARAJ BOMMAI:

Will the Minister of **MINES** be pleased to state:

- (a) whether the e-bill system been implemented for all financial transactions within the Ministry, if so, the details thereof along with the specific categories of payments that are currently excluded from the system;
- (b) the details of safeguards in place to ensure that the e-Bill system is secured and prevents fraudulent billing practices; and
- (c) whether the introduction of the e-bill system results in any cost savings for the Government particularly in reducing administrative expenses and if so, the details thereof?

THE MINISTER OF COAL; AND MINISTER OF MINES (SHRI G. KISHAN REDDY):

(a): Yes, e-Bill system has been implemented for the financial transactions through PFMS for payment of professional services, office expenses, training expenses, printing and publications etc. except for certain categories of payments like NPS Bill Payment to NSDL, GPF Bills, GST Challan bill etc. as there is no provision to process these in EIS (Employee Information System) module of PFMS.

(b): Office of the Controller General of Accounts, Ministry of Finance, Department issues guidelines from time to time for adopting security measures which are followed strictly.

(c): The introduction of the e-bill system has resulted in significant reduction in administrative expenses related to paper, printing, postage stamps and conveyance charges.

RARE EARTH ELEMENTS RESERVES IN RAJASTHAN

725. SHRI DUSHYANT SINGH:

Will the Minister of **MINES** be pleased to state:

- (a) the details of availability and identified reserves of Rare Earth Elements (REEs) in Rajasthan including areas where reconnaissance, preliminary or advanced-stage exploration has been undertaken by the Geological Survey of India (GSI) district-wise;
- (b) the details of REE-bearing mineral blocks auctioned in Rajasthan during the last three years, indicating the district, mineral commodity and stage of exploration at the time of auction along with the present status of development; and
- (c) the details of the steps being taken under the National Critical Mineral Mission to align REE exploration and auctions in Rajasthan with regional industrial development initiatives including mineral-based manufacturing clusters and

industrial corridors to promote domestic value addition for strategic sectors such as clean energy, electronics and defence manufacturing?

THE MINISTER OF COAL; AND MINISTER OF MINES (SHRI G. KISHAN REDDY):

(a): The Geological Survey of India (GSI) has established 83.59 million tonnes resource of Rare Earth Elements (REEs) in Balotra and Sikar districts of Rajasthan since the Mines and Minerals Development and Regulations (MMDR) Amendment Act, 2015. The area-wise and district-wise details of resource augmented by GSI along with the stages of exploration are given at **Statement-I**. Further, as per National Mineral Inventory (NMI) as on 01.04.2025, the district-wise details of reserves/resources of REEs in Rajasthan is given in **Statement-II**.

(b): The details of the REE-bearing mineral blocks auctioned in Rajasthan during the last three years are as follows:

Sl. No.	Name of Block	Type of Licence	District	Mineral	Stage of exploration at the time of auction	Status
1	Southeast of Gugrot REE and Nb Block	Composite Licence	Balotra	REE & Niobium	G3	Auctioned in the 6 th Tranche of the critical mineral auction as per NIT dated 16.09.2025. Preferred Bidder has been declared
2	Bhatikhara REE Niobium and Zirconium	Mining Licence		REE, Niobium & Zirconium	G2	

	Block					
3	Nawatala- Devigarh REE Exploration Block	Exploration Licence		REE	Baseline Geological data	Auctioned under 1 st Tranche of Exploration Licence as per NIT dated 13.03.2025. Letter of Intent issued by Government of Rajasthan on 16.10.2025.

(c): The National Critical Mineral Mission provides an overarching framework to align critical mineral exploration and auctions with downstream value-chain development across the country, including processing and manufacturing, in coordination with States and industry. The outcomes of REE exploration, auctions and subsequent production in Rajasthan provide a basis for setting up downstream processing and mineral-based manufacturing, thereby supporting domestic value addition for strategic sectors such as clean energy, electronics and defence manufacturing.

STATEMENT-I**Details of resource for REEs augmented by GSI in Rajasthan****since MMDR Amendment Act, 2015**

(Unit in million tonnes)

Sl. No.	Field Season	Area/ Block	District	Commodity	UNFC Stage	Resource
1	2021-23	WNW of Sukleswar ka Mandir	Balotra	REE, Niobium, Hafnium, Zirconium	G3	0.17
2	2022-23	Kalaur Ka Danta		REE, Niobium-Tantalum	G3	2.55
3	2022-23	South-east of Gugrot		REE, Niobium-Tantalum	G3	1.36
4	2022-23	South-east of Mawri		REE, Niobium-Tantalum, Zirconium	G3	4.45
5	2022-23	South of Guranal		REE, Niobium	G3	0.98
6	2022-23	North of Kalaur ka Danta		REE, Niobium, Zirconium, Rubidium	G3	46.83
7	2022-23	Ladi Ka Bas	Sikar	REE	G3	1.73
8	2023-24	East of Gugrot	Balotra	REE	G3	25.52
TOTAL						83.59

STATEMENT-II

District wise Reserves/Resources of Rare Earth Elements (REEs) in the State of Rajasthan as on 01.04.2025 (Provisional) as per National Mineral Inventory (NMI)

(Unit: in million tonnes)

Sl. No.	District	Reserve	Remaining Resource	Total Resource
1	Sikar	-	1.73	1.73
2	Balotra	-	81.86	81.86
	Total	-	83.59	83.59

SUPPORT FOR INDEPENDENT AND REGIONAL MUSIC IN THE DIGITAL ENVIRONMENT

726: SHRI PRADYUT BORDOLOI:

Will the Minister of **INFORMATION AND BROADCASTING** be pleased to state:

- (a) whether the Government has introduced or plans to introduce schemes aimed at supporting independent and regional music creators in the digital environment;
- (b) if so, the details, tentative timelines and modes of implementation of such initiatives and if not, the reason therefor; and
- (c) the details of the measures being taken by the Government to promote fair opportunities for creators in the online music economy?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. L. MURUGAN):

(a) to (c): To empower independent and regional creators, Government launched 'Create in India' (CIC) Challenges during the World Audio Visual & Entertainment Summit (WAVES) 2025. These include Resonate: The EDM Challenge, Wah Ustad, Battle of the Bands, and Symphony of India, etc. These events saw participation of 86 creators from 13 states. These initiatives, complemented by the launch of the 'Waves of India' album and showcases featuring regional artists like the Tetseo Sisters (Nagaland), are aimed at promoting India's diverse musical heritage and create new economic opportunities for creators. Government has also established the Live Events Development Cell (LEDC) to facilitate the structured growth of creative economy.

POOR CONDITION OF RAILWAY COACHES IN SOUTHERN ROUTES

727. SHRI A. MANI:

Will the Minister of **RAILWAYS** be pleased to state:

(a) whether the Government is aware of serious complaints regarding poor condition of coaches and substandard passenger services in certain Southern-bound Rajdhani Express trains, particularly Trivandrum Rajdhani,

Goa Rajdhani and other Rajdhani services on Southern routes and if so, the details thereof;

- (b) whether it is a fact that despite charging high dynamic fares comparable to premium trains like Tejas Express and Rajdhani services on other routes, passengers are facing issues such as torn and dislodged seats, infestation of cockroaches, poor cleanliness, substandard quality of food and unhygienic bedding in these trains;
- (c) if so, the details of inspections conducted and complaints received during the last three years, train and route-wise; and
- (d) the corrective measures taken/proposed to be taken by the Government to improve coach maintenance, cleanliness, catering quality and bedding standards and to ensure uniform service quality across all Rajdhani Express routes?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (d): Modernization and Improvement/up-gradation of Rolling Stock to enhance safety, convenience and comfort of passengers is a continuous and ongoing process on Indian Railways.

All the Rajdhani Express trains including Southern-bound Rajdhani Express are being operated with Technologically superior LHB coaches having better riding,

improved aesthetics and features like Lightweight design, Anti climbing features, Air suspension (Secondary) with failure indication system, stainless steel shell and disc brake system etc.

Production of LHB coaches during 2014-25 vis-à-vis 2004-14 is as under:

Period	LHB coaches manufactured
2004-14	2,337 nos.
2014-25	42,677 nos. (more than 18 times)

Further, regular actions are taken to ensure and improve maintenance standards and cleanliness of coaches, which are as follows:

- Maintenance of coaches is carried at coaching depots/terminals in line with laid down detailed guidelines and prescribed standards.
- Mechanized Coach Cleaning is being ensured during maintenance for better cleaning of the coach including interior, exterior and toilets.
- On-Board Housekeeping Staff Service is being provided to ensure cleanliness on run and Clean Train Station services are also provided for en-route attention.
- Regular monitoring is done through inspections by nominated officials in divisions/depots & workshops etc across Zonal Railways.

- Regular training of staff is also undertaken to ensure safety and comfort of passengers.

Railway serves about 58 Cr meals every year on average. In order to take passenger feedback, the complaint management system over Indian Railways has been strengthened, simplified and made more accessible over the last few years through the introduction of RailMadad Portal.

This RailMadad portal is Indian Railways grievance redressal mechanism that provides passengers an integrated platform for grievances redressal and assistance. RailMadad can be reached through multiple channels i.e. Helpline number- 139, RailMadad Web, App, SMS & RailOne App and it is resolved in real time by auto assigning the request to the concerned officials. Necessary steps are accordingly taken by Indian Railways from time to time to improve services to passengers. RailMadad also allows passengers to share feedback on the resolution of their grievances.

NATIONAL CRITICAL MINERAL MISSION

728. SHRI KRIPANATH MALLAH:

SHRIMATI MALA RAJYALAXMI SHAH:

SUSHRI KANGNA RANAUT:

SHRIMATI SHOBHANABEN MAHENDRASINH BARAIYA:

SHRI PRADEEP KUMAR SINGH:

SHRI VISHNU DAYAL RAM:

SHRI YOGENDER CHANDOLIA:

SHRI ANANTA NAYAK:

SHRI BIBHU PRASAD TARAI:

DR. BHOLA SINGH:

SHRI KHAGEN MURMU:

SHRI TRIVENDRA SINGH RAWAT:

SHRIMATI APARAJITA SARANGI:

SHRI P. P. CHAUDHARY:

Will the Minister of **MINES** be pleased to state:

- (a) the details of the progress achieved under the National Critical Mineral Mission (NCMM) since its approval, particularly with regard to exploration, auctioning and processing of critical minerals;
- (b) the extent to which domestic value chains for critical minerals have been strengthened across exploration, beneficiation, recycling and Research and Development stages;
- (c) the details of Centres of Excellence established under NCMM and their role in technology development and industry collaboration;
- (d) the steps taken to reduce import dependence and secure overseas mineral assets through international cooperation;

- (e) the expected outcomes from NCMM during the remaining implementation period which is expected to be completed by 2030-31;
- (f) whether any exploration projects have been carried out in the state of Rajasthan under the NCMM and if so, the details thereof; and
- (g) whether deposits of Rare Earth Elements (REE) have been found in Rajasthan and if so, the details thereof?

THE MINISTER OF COAL; AND MINISTER OF MINES (SHRI G. KISHAN REDDY):

(a) to (d): The Union Cabinet approved the National Critical Mineral Mission (NCMM) on 29.01.2025 with the objectives of securing India's critical mineral supply chain and strengthening the critical mineral value chains. The progress made under the Mission, *inter-alia*, includes the following:

- Geological Survey of India (GSI) has intensified exploration of critical minerals. GSI carried out 195 critical mineral exploration projects in 2024-25, and took up 230 projects in 2025-26 across the country. In addition, the National Mineral Exploration and Development Trust (NMEDT) sanctioned 62 projects for critical mineral exploration during 2024–25 and 60 projects during 2025-26 to Notified Private Exploration Agencies (NPEAs)/Notified Exploration Agencies (NEAs).

- The Mines and Minerals (Development and Regulation) Act (MMDR Act), 1957 has been amended in 2025 whereby the scope of NMEDT has been expanded to support critical mineral exploration and mining overseas.
- Since the amendment to the MMDR Act in 2023, Central Government has successfully auctioned 46 blocks of critical and strategic minerals. In addition, 7 blocks have been auctioned under the Exploration Licence regime, out of which 3 are critical mineral blocks.
- The Union Cabinet has approved a ₹1,500 crore Incentive Scheme to promote critical mineral recycling. The Scheme Guidelines were issued and the Scheme was launched on 02.10.2025.
- Guidelines for funding pilot projects for the recovery of critical minerals from overburden/ tailings/ fly ash/ red mud, etc were issued on 14.11.2025.
- Under NCMM, ₹500 crore has been earmarked to support domestic critical mineral processing capabilities by developing mineral processing parks using existing infrastructure.
- The Government has recognised nine premier institutes as Centres of Excellence (CoEs) under the NCMM to carry out Research & Development (R&D) for strengthening domestic capabilities in the critical mineral value chain. Each CoE operates as a consortium, on a Hub & Spoke model, to leverage the core competence of constituent industry and academic spokes. These CoEs undertake consortium-based R&D to accelerate

technological advancement and R&D capacity in the mining sector, foster the development of indigenous technologies, and support a self-reliant and resilient critical minerals supply chain. Details of the CoEs are given below:

- i. Indian Institute of Technology (IIT) Bombay
- ii. Indian Institute of Technology (IIT) Hyderabad
- iii. Indian Institute of Technology (IIT) Roorkee
- iv. Indian Institute of Technology (IIT) Indian School of Mines (ISM), Dhanbad
- v. Indian Institute of Science (IISc), Bangalore
- vi. CSIR - Institute of Minerals & Materials Technology (IMMT), Bhubaneswar
- vii. CSIR - National Metallurgical Laboratory (NML), Jamshedpur
- viii. Non-Ferrous Materials Technology Development Centre (NFTDC),
Hyderabad
- ix. Centre for Materials for Electronics Technology (CMET), Hyderabad

Khanij Bidesh India Limited (KABIL), under Ministry of Mines, has signed an Exploration and Development Agreement with CAMYEN, a state-owned enterprise of Catamarca province of Argentina, for exploration and mining of five Lithium Brine Blocks in Argentina covering an area of 15703 Ha. KABIL regularly holds meeting with other PSUs (CIL, OIL, OVL, NLCIL etc) to discuss potential opportunities to acquire critical mineral assets abroad. Further, to strengthen the critical mineral sector and cooperation with mineral resource rich countries, the

Ministry has entered into bilateral Memorandum of Understanding (MoU) with a number of countries such as Australia, Argentina, Zambia, Peru, Germany.

(e): NCMM outlines the following outputs/targets:

Key heads	Total (FY 2024-25 to 2030-31)
Domestic Critical Mineral Exploration Projects	1200
Foreign Critical Mineral Mines	50
Incentive scheme for recycling - total materials recycled (kt)	400
Patents in critical mineral value chain	1000
Skill development	10000
Mineral Processing Parks	4
Centre of Excellence	3
Mineral Stockpile (cumulative)	5

(f): GSI, took up 35 exploration projects for various critical and strategic minerals in 2024-25 and 40 projects in 2025-26 in Rajasthan.

(g): GSI has estimated 83.591 million tonnes of resources of REEs in Balotra and Sikar districts of Rajasthan. Atomic Minerals Directorate has established 0.169 million tonnes in-situ rare earth resources in hard rocks of Balotra district, Rajasthan.

SCHOLARSHIP SCHEMES

729. SHRIMATI BAG MITALI:

Will the Minister of **MINORITY AFFAIRS** be pleased to state:

- (a) the number of scholarships sanctioned under the Pre-Matric and Post-Matric Scholarship Schemes during the last five years, State-wise; and
- (b) the details of Budget allocation and utilisation (in Rs.) to all scholarship schemes run by the Government since 2019, year and scheme-wise?

THE MINISTER OF PARLIAMENTARY AFFAIRS; AND MINISTER OF MINORITY AFFAIRS (SHRI KIREN RIJJU):

(a): Ministry of Minority Affairs implemented various schemes, including Pre-Matric, Post Matric and Merit-cum-Means Scholarship schemes, across the country for socio-economic and educational empowerment of the six notified minority communities. However, the schemes have not been approved for implementation beyond 2021-22. The number of scholarships sanctioned under Pre-Matric and Post-Matric Scholarship Schemes in the year 2021-22 is at **Statement-I.**

(b): The budget allocation and utilization under these Scholarship Schemes since 2019, is at **Statement-II.**

STATEMENT-I

Scholarships sanctioned under Pre-Matric and Post-Matric Scholarship Schemes

Scholarship Sanctioned during year 2021-22			
S.N o.	States/Uts	Pre-Matric	Post-Matric
		Scholarship Sanctioned	Scholarship Sanctioned
1	ANDHRA PRADESH	175563	15216
2	TELANGANA	177571	20843

3	ARUNACHAL PRADESH	0	0
4	ASSAM	235337	49106
5	BIHAR	175287	19642
6	CHHATTISGARH	4453	2744
7	GOA	1111	458
8	GUJARAT	89543	23519
9	HARYANA	25011	7824
10	HIMACHAL PRADESH	1790	637
11	JAMMU AND KASHMIR	389132	47574
12	JHARKHAND	14146	5494
13	KARNATAKA	566291	73830
14	KERALA	634299	74271
15	LADAKH	11884	905
16	MADHYA PRADESH	139638	23622
17	MAHARASHTRA	802121	42110
18	MANIPUR	52432	4629
19	MEGHALAYA	15462	5306
20	MIZORAM	60784	1702
21	NAGALAND	77882	6421
22	ODISHA	25620	4030
23	PUNJAB	503179	55430
24	RAJASTHAN	188827	30012
25	SIKKIM	513	289
26	TAMIL NADU	448485	52409
27	TRIPURA	7109	1766
28	UTTAR PRADESH	842938	5296
29	UTTARAKHAND	21812	134433
30	WEST BENGAL	576	6548
31	ANDAMAN AND NICOBAR	3272	295
32	CHANDIGARH	1783	117
33	THE DADRA AND NAGAR HAVELI AND DAMAN AND DIU	318	78
34	DELHI	12302	2908
35	LAKSHADWEEP	0	0

36	PUDUCHERRY	4318	629
Total		57,10,789	7,20,093

STATEMENT-II

Budget allocation and utilization under these Scholarship Schemes

Scholarship Scheme	2019-20		2020-21		2021-22	
	Allocation	Utilization	Allocation	Utilization	Allocation	Utilization
Pre-Matric	1199.82	1324.85	1330.00	1325.54	1378.00	1350.99
Post-Matric	482.66	428.77	535.00	512.81	468.00	411 .87
Merit-cum-Means	361 .51	285.63	400.00	396.34	325.00	345.77

TENDERING OF OFFSHORE WIND ENERGY

730. DR. T. SUMATHY ALIAS THAMIZHACHI THANGAPANDIAN:

Will the Minister of **NEW AND RENEWABLE ENERGY** be pleased to state:

- (a) whether the Government proposes to launch India's first offshore wind energy tender off the Tamil Nadu coast with an initial target of 1 gigawatt (GW) capacity and if so, the details thereof;
- (b) whether the National Institute of Wind Energy (NIWE) has completed or is completing LiDAR assessments near Dhanushkodi for this purpose and if so, the details thereof;

- (c) whether any Tamil Nadu–specific viability gap funding or incentives have been earmarked under the national offshore wind framework and if so, the details thereof;
- (d) whether delays in finalizing offshore wind support mechanisms have affected Tamil Nadu's pipeline of renewable investments and if so, the details thereof; and
- (e) the steps proposed to priorities offshore wind deployment in States facing land constraints but strong renewable manufacturing and export capacity such as Tamil Nadu?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) to (c): Government has launched the 'Viability Gap Funding (VGF) scheme for offshore wind energy projects' with total outlay of ₹ 7453 crore for installation and commissioning of 1 GW of offshore wind energy projects (500 MW each off the coast of Gujarat and Tamil Nadu) and upgradation of two ports to meet logistics requirements for offshore wind energy projects. The viability gap funding earmarked for each 500 MW offshore wind energy projects off the coast of Gujarat and Tamil Nadu are Rs. 4064 Cr and Rs. 2755 Cr, respectively. However,

the projects capacity can be proportionately reduced in case of VGF found inadequate or VGF can be utilized for additional capacity in case of savings.

National Institute of Wind Energy (NIWE) has installed floating LiDAR buoy for the wind resource assessment of Tamil Nadu site. NIWE also carried out Geophysical study for Tamil Nadu site. The tender for the development of Tamil Nadu offshore wind project is linked to the outcomes of wind resource assessment and other studies.

Further, NIWE has completed the met-mast based wind resource measurements near Dhanushkodi. The report has also been published in public domain through NIWE website. Based on the measurement campaign for one continuous year (October, 2013 to September, 2014), the annual average wind speed is 8.65 meter per second and Wind Power Density is 536 Watt per meter square at 102 meter above sea level for Dhanushkodi.

(d): The renewable energy capacity addition and investment in solar and wind sector in the State of Tamil Nadu during last three financial years are given in **Statement.**

(e): Government has taken several steps to develop offshore wind power projects in the country including Tamil Nadu. These, inter alia, include:

- Notification of 'Offshore Wind Energy Policy' in October 2015 to provide framework for the development of offshore wind energy in the country.
- For initial phase of developments, potential offshore wind zones off the coast of Gujarat and Tamil Nadu have been identified through meso-scale study.
- Installation of a LiDAR by NIWE off the coast of Gujarat in Nov, 2017 and collection of 02 years wind data. NIWE has also conducted Geophysical, Geotechnical study, Rapid EIA study, Oceanographic study (Wave, Tide & Current) for a site equivalent to 1 GW capacity off the coast of Gujarat.
- Geotechnical study at three bore hole locations carried out off Tamil Nadu coast. Further, 4 LiDARs off Tamil Nadu coast installed for wind resource measurement. Geophysical study for 500 MW site off TN coast has also been completed.
- Issuance of a 'Strategy Paper for Establishment of Offshore Wind Energy Projects' in July, 2022 indicating various development models.
- The Offshore Wind Energy Lease Rules, 2023 have been notified to regulate the grant of lease of offshore areas for development of offshore wind energy projects.

- Central Transmission Utility (CTU) has completed the planning for initial 10 GW offshore transmission capacity (05 GW each off Gujarat and Tamil Nadu coast).
- The Union Cabinet has launched the 'Viability Gap Funding (VGF) scheme for offshore wind energy projects'. The scheme guidelines for implementation of "VGF Scheme for Offshore Wind Energy Projects" issued on 11th September 2024.
- Offshore Wind has been included in the list of activities to be considered for trading of Carbon Credits under bilateral/co-operative approaches as per Article 6.2 Mechanism of Paris Agreement.
- Waiver of Inter-State Transmission (ISTS) Charges has been extended for offshore wind power projects commissioned on or before 31.12.2032 with graded ISTS charges thereafter.
- Waiver of additional surcharge is granted for electricity produced from offshore wind projects commissioned up to December, 2032 and supplied to Open Access Consumers

STATEMENT

Renewable energy capacity addition and investment in solar and wind sector in the State of Tamil Nadu					
Financial Year	RE capacity addition (In MW)	Solar Capacity addition (In MW)	Investment for solar capacity addition* (Rs. In Crore)	Wind Capacity addition (In MW)	Investment for wind capacity addition* (Rs. In Crore)
2022-23	1821.55	1669.25	6677.00	150.80	1055.6
2023-24	2063.07	1474.95	5899.80	586.37	4104.59
2024-25	3079.74	1942.20	7768.80	1136.37	7954.59
2025-26 (Upto Dec, 2025)	1871.66	1511.23	6044.92	335.43	2348.01
Total	8836.02	6597.63	26390.52	2208.97	15462.79

*Considering average cost (indicative) of Rs. 4 Crore per MW for solar and Rs. 7 Crore per MW for wind power capacity

पीएस-जीकेएवाई के अंतर्गत प्रदत्त खाद्यान्न

731. श्रीमती कलाबेन मोहनभाई देलकर:

क्या उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री यह बताने की कृपा करेंगे कि:

(क) देश के विभिन्न राज्यों/संघ राज्यक्षेत्रों में प्रधानमंत्री गरीब कल्याण अन्न योजना (पीएम-जीकेएवाई)

के अंतर्गत कौन से खाद्यान्न उपलब्ध कराए जा रहे हैं;

(ख) उक्त योजना के माध्यम से पोषण संरक्षण को सुदृढ़ करने के लिए क्या कदम उठाए गए हैं;

(ग) उक्त योजना के अंतर्गत महिलाओं और बच्चों के लिए किए गए प्रावधानों का ब्यौरा क्या है;

(घ) लाभार्थियों को उनके निर्धारित कोटे के अनुसार खाद्यान्न न मिलने पर उनके लिए क्या उपाय उपलब्ध हैं; और

(ड.) उक्त योजना का दादरा और नगर हवेली संघ राज्य क्षेत्र में ब्यौरा क्या है?

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री (श्रीमती निमुबेन जयंतीभाई बांभणिया):

(क): प्रधानमंत्री गरीब कल्याण अन्न योजना (पीएमजीकेएवाई) के तहत पात्र लाभार्थियों को निशुल्क खाद्यान्न वितरित किए जा रहे हैं। "खाद्यान्न" शब्द से तात्पर्य चावल, गेहूं या मोटे अनाज या इनके किसी भी संयोजन से है जो केंद्र सरकार द्वारा समय-समय पर आदेश द्वारा निर्धारित गुणवत्ता मानकों के अनुरूप हो।

(ख): लक्षित लाभार्थियों के बीच पोषण स्तर में सुधार करने के लिए, सभी राज्यों/संघ राज्य क्षेत्रों को मिलेट्स (श्रीअन्न) खरीदने और स्थानीय खपत प्राथमिकताओं के अनुसार तथा केंद्र सरकार द्वारा समय-समय पर जारी किए गए दिशानिर्देशों के अनुसार लाभार्थियों को वितरित करने के लिए एक परामर्शिका भी जारी की गई है।

(ग): राष्ट्रीय खाद्य सुरक्षा अधिनियम, 2013 के अनुसार, गर्भवती महिलाओं, स्तनपान कराने वाली माताओं और 6 माह से 14 वर्ष तक की आयु के बच्चों को एकीकृत बाल विकास सेवाओं (आईसीडीएस) और पीएम-पोषण स्कीमों के तहत निर्धारित पोषण संबंधी मानदंडों के अनुसार भोजन प्राप्त करने का अधिकार है। 6 वर्ष तक की आयु के कुपोषित बच्चों के लिए उच्च पोषण मानदंड निर्धारित किए गए हैं।

गर्भवती महिलाएं और स्तनपान कराने वाली माताएं गर्भावस्था की अवधि के दौरान वेतन हानि की आंशिक भरपाई और साथ ही पोषण की पूर्ति के लिए कम से कम 6,000 रुपये का नकद मातृत्व लाभ प्राप्त करने की पात्र हैं।

(घ): अधिनियम की धारा 8 में यह प्रावधान है कि पात्र व्यक्तियों को खाद्यान्न की निर्धारित मात्रा की आपूर्ति न होने की स्थिति में, ऐसे व्यक्ति केंद्र सरकार द्वारा निर्धारित समय में और माध्यम से संबंधित राज्य सरकार से यह खाद्य सुरक्षा भत्ता नकद प्राप्त करने के पात्र होंगे। इस संबंध में, भारत सरकार ने दिनांक 21.01.2015 को खाद्य सुरक्षा भत्ता नियम, 2015 अधिसूचित किया है।

(ड.): पीएमजीकेवाई को दादरा और नगर हवेली एवं दमन और दीव संघ राज्य क्षेत्र सहित सभी राज्यों/संघ राज्य क्षेत्रों में सफलतापूर्वक लागू किया जा रहा है।

दादरा और नगर हवेली के शहरी क्षेत्रों में, खाद्य सब्सिडी नियम, 2015 के नकद अंतरण प्रावधानों के अनुसार पीएमजीकेवाई को प्रत्यक्ष नकद अंतरण पद्धति में लागू किया जा रहा है, जिसके तहत सब्सिडी के समतुल्य नकद राशि पात्र परिवारों के बैंक खातों में सीधे अंतरित की जा रही है ताकि वे खुले बाजार से खाद्यान्न खरीद सकें।

MANGALURU-SHORANUR 3RD & 4TH LINE

732. SHRI SHAFI PARAMBIL:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) the current status of the proposed Mangaluru-Shoranur 3rd & 4th Line;
- (b) whether the Government has completed the survey of the proposed line;
- (c) if so, the details thereof;

(d) if not, the reasons therefor; and

(e) the details of the expected date/timeline for completion of the survey?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (e): Survey for Mangaluru-Shoranur 3rd and 4th line (307 km) has been sanctioned for preparation of Detailed Project Report (DPR).

After preparation of Detailed Project Report (DPR), sanctioning of project requires consultation with various stake-holders including State Governments and necessary approvals viz. appraisal of NITI Aayog, Ministry of Finance etc. As sanctioning of projects is a continuous and dynamic process, exact timelines cannot be fixed.

Kerala:-

Budget allocation in the recent years has increased significantly. Budget allocation for infrastructure projects and safety works, falling fully/partly in the State of Kerala is as under:-

Period	Outlay
2009-14	₹ 372 crore/year
2025-26	₹3,042 crore (more than 8 times)

As on 01.04.2025, 06 projects (02 new line and 04 doubling) of 266 km length, costing ₹9,415 crore falling fully/partly in Kerala are sanctioned. The summary is as under:-

Category	No. of projects	Total Length	Length Commissioned	Balance to complete	Expenditure upto March 2025 (₹ in Crore)
New line	02	146 km	0 km	146 km	309
Doubling/ multitracking	04	120 km	26 km	94 km	2,941
Total	06	266 km	26 km	240 km	3,250

Zonal Railway wise details of Railway projects are made available in public domain on Indian Railway's website.

Details of some of the recently completed projects falling fully/partly in Kerala are as under :

S.N	Project	Cost (₹ in Crores)
1	Dindigul-Pollachi-Palghat & Pollachi-Coimbatore gauge conversion (217 km)	1,360
2	Quilon-Tirunelveli-Tiruchendur gauge conversion (357 km)	1,122
3	Mulanturutti-Kuruppantara doubling (24 km)	303
4	Chenganur-Chingavanam doubling (27 km)	436
5	Ambalapuzha-Haripad doubling (18 km)	346

6	Kurruppanthara-Chingavanam doubling (27 km)	749

Some of the projects falling fully/partly in Kerala which have been taken up are as under:

S No.	Project	Cost (₹ in Crores)
1	Tirunnavaya –Guruvayur new line (35 Km)	138
2	Angamali-Sabarimala new line (111 km)	3,801
3	Ernakulam-Kumbalam doubling (8 km)	595
4	Kumbalam-Thuravur Patch doubling (16 km)	803
5	Trivandrum- Kanyakumari doubling (87 km)	3,786
6	Shoranur - Vallathol doubling (10 km)	367

To improve connectivity and enhance the capacity in the State of Kerala, following surveys have been taken up: -

SN	Route	Length (Km)
1	Shoranur-Mangalore 3rd & 4th Line	307
2	Coimbatore-Shoranur 3 rd & 4 th line	99
3	Shoranur – Ernakulam 3 rd Line	106
4	Ernakulam - Kayankulam 3rd line (via Kottayam)	115
5	Kayankulam-Thiruvananthapuram 3rd Line	105
6	Thiruvananthapuram-Nagercoil 3rd Line	71

Execution of important infrastructure projects falling fully/partly in the State of Kerala are held up due to delay in land acquisition. Status of land acquisition in the State of Kerala is as under:

Total Land required for Projects in Kerala	476 ha
Land Acquired	65 ha (14%)
Balance Land to be acquired	411 ha (86%)

Railway had deposited ₹1,975 crore for land acquisition to Government of Kerala. Support of the Government of Kerala is needed to expedite the land acquisition. For instance, details of some major projects which are delayed due to land acquisition are as under:-

SN	Name of the project	Total land required (in Ha)	Land acquired (in Ha)	Balance Land to be acquired (in Ha)
1.	Angamali - Sabarimala new line (111 km)	416	24	392
2.	Ernakulam – Kumbalam Patch doubling (8 km)	4	3	1
3.	Kumbalam – Turavur Patch doubling (16 km)	10	9	1
4.	Shoranur - Vallathol doubling (10 km)	5	0	5

Government of India is geared up to execute projects, however success depends upon the support of Government of Kerala.

Sanction of any railway project depend upon many parameters/factors which include the following:

- Anticipated traffic projections and remunerativeness of the proposed route
- First and last mile connectivity provided by the project
- Connection of missing links and providing additional route
- Augmentation of congested/saturated lines
- Demands raised by State Governments/Central Ministries/Public representatives
- Railway's own operational requirements
- Socio-economic considerations
- Overall availability of funds

Completion of Railway project/s depends on various factors which include the following:

- Land acquisition by State Government
- Forest clearance
- Shifting of infringing utilities
- Statutory clearances from various authorities
- Geological and topographical conditions of area
- Law and order situation in the area of project site

- Number of working months in a year for particular project site etc.

All these factors affect the completion time and cost of the project/s.

उत्तराखंड में सौर छत प्रणाली

733. श्री त्रिवेन्द्र सिंह रावत:

क्या नवीन और नवीकरणीय ऊर्जा मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या उत्तराखंड के हरिद्वार जिले में प्रधानमंत्री-सूर्य पर मुफ्त बिजली योजना (पीएम-एसजीएमबीवाई) के अंतर्गत सौर छत प्रणाली को संस्थापित किया जा रहा है;
- (ख) क्या उक्त योजना से घरेलू उपभोक्ताओं को प्राप्त हुए वास्तविक लाभों के संबंध में कोई आकलन किया गया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ग) क्या लाभार्थियों को योजना के कार्यान्वयन के दौरान किसी तकनीकी, वित्तीय या प्रशासनिक कठिनाई का सामना करना पड़ रहा है; और
- (घ) यदि हां, तो सरकार द्वारा योजना के प्रभावी कार्यान्वयन और इसके अंतर्गत अधिकतम संख्या में नागरिकों की भागीदारी सुनिश्चित करने के लिए क्या कदम उठाए जा रहे हैं?

विद्युत मंत्रालय में राज्य मंत्री; तथा नवीन और नवीकरणीय ऊर्जा मंत्रालय में राज्य मंत्री (श्री श्रीपाद येसो नाईक):

(क) से (घ): फरवरी 2024 में प्रधानमंत्री सूर्य घर: मुफ्त बिजली योजना (PMSG: MBY) के शुभारंभ से, हरिद्वार जिले सहित उत्तराखंड राज्य में दिनांक 30.01.2026 की स्थिति के अनुसार, कुल 63,241 आरटीएस प्रणाली स्थापित की गई हैं, जिनसे 63,403 परिवारों को लाभ हुआ है और जिसके लिए केंद्रीय वित्तीय सहायता (CFA) के रूप में 490.84 करोड़ रुपये का वितरण किया गया है।

उत्तराखंड सरकार के ऊर्जा विभाग ने बताया है कि अक्टूबर 2025 तक, हरिद्वार जिले सहित राज्य में इस योजना के तहत लगभग 27,295 लाभार्थियों को शून्य बिजली बिल प्राप्त हुआ है।

राष्ट्रीय पोर्टल पर आवेदन करने के बाद आरटीएस प्रणाली की स्थापना को सुगम बनाने के लिए, तकनीकी व्यवहार्यता अनुमोदन की आवश्यकता को समाप्त कर दिया गया है और 10 किलोवाट तक की क्षमता के लिए स्वचालित लोड वृद्धि लागू की गई है। इसके अतिरिक्त, नेट-मीटरिंग समझौते पर हस्ताक्षर करने की आवश्यकता को या तो समाप्त कर दिया गया है या इसे डिजिटल हस्ताक्षर मोड में बदल दिया गया है। इन उपायों के परिणामस्वरूप, आवेदन के बाद आरटीएस प्रणालियों के चालू होने में होने वाली देरी में कमी आई है।

पीएमएसजी: एम्बीवाई के अंतर्गत देशभर में रूफटॉप सोलर को अपनाने को बढ़ावा देने के लिए, मंत्रालय ने निम्नलिखित कदम उठाए हैं:

- राष्ट्रीय पोर्टल के माध्यम से पंजीकरण से लेकर आवासीय उपभोक्ता के बैंक खाते में सीधे सब्सिडी के वितरण तक की ऑनलाइन प्रक्रिया।
- राष्ट्रीयकृत बैंकों से रेपो दर +50 bps अर्थात् वर्तमान के लिए 5.75 प्रतिवर्ष पर 10 वर्षों की समयावधि के लिए संपार्श्विक मुक्त (कोलेट्रल फ्री) ऋण की उपलब्धता।
- तकनीकी व्यवहार्यता आवश्यकता को समाप्त करके और 10 किलोवाट तक स्वचालित भार वृद्धि शुरू करके विनियामक अनुमोदन प्रक्रिया को सरल बनाया गया है।
- रेस्को/यूटिलिटी लेड एग्रीगेशन (यूएलए) मॉडल शामिल किया गया।
- नेट मीटरिंग करार को राष्ट्रीय पोर्टल में आवेदन का हिस्सा बनाया गया है।
- पर्याप्त और योग्य वेंडरों की उपलब्धता सुनिश्चित करने के लिए वेंडरों के पंजीकरण की प्रक्रिया को सरल बनाया गया है।

- कुशल जनशक्ति (मैनपावर) तैयार करने के लिए क्षमता निर्माण और प्रशिक्षण कार्यक्रम आयोजित किए जा रहे हैं।
- देश भर के प्रमुख समाचार पत्रों में प्रिंट विज्ञापन, टीवी विज्ञापन अभियान, क्षेत्रीय चैनलों सहित एफएम स्टेशनों पर रेडियो अभियान आदि जैसे जागरूकता और आउटरीच कार्यक्रमों के माध्यम से योजना के बारे में जागरूकता पैदा की जा रही है।
- राज्यों/डिस्कॉमों सहित विभिन्न स्तरों पर योजना की प्रगति की नियमित निगरानी की जा रही है।
- क्षेत्रीय समीक्षा बैठकें आयोजित की गईं।
- शिकायतों के समय पर समाधान के लिए शिकायत निवारण तंत्र की स्थापना की गई है।
टेलीफोन नंबर 15555 वाला एक कॉल सेंटर 12 भाषाओं में कार्यरत है।

इसके अलावा, नवीन और नवीकरणीय ऊर्जा मंत्रालय और आरईसी लिमिटेड, पीएमएसजी: एमबीवाई के लिए राष्ट्रीय कार्यक्रम कार्यान्वयन एजेंसी (एनपीआईए) के रूप में, योजना के प्रभावी कार्यान्वयन के लिए सभी डीसकॉमों के साथ घनिष्ठ समन्वय के साथ कार्य करते हैं।

INSTALLATION OF PLATFORM SCREEN DOORS/SLIDING DOORS IN KOLKATA METRO STATIONS

734. SHRIMATI MALA ROY:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) the present status of work related to Platform Screen Doors/Sliding Doors installation in Kolkata Metro stations;

- (b) the details of the fund allocated for the project; and
- (c) the details of tentative time-line to complete the work for installation of sliding doors on all the platforms at Kolkata Metro to prevent suicide attempt?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (c): Platform Screen Doors [PSD] (full height) in underground stations and Platform Screen Gates [PSG] (half height) in elevated/at grade metro stations are envisaged at the project planning stage itself. Requirement of this arrangement depends on following parameters-

- (i) Non-availability of adequate space for wider platforms to accommodate peak passenger load in the stations. PSD/PSG optimizes platform area for maximum occupancy.
- (ii) To minimize air-conditioning loss in case of air-conditioned underground station. Full height PSDs eliminates air conditioning loss to trainway.

PSD/PSG doors are not stand-alone systems and are integrated with signaling system and train control system. Presently, in Kolkata Metro Network, Platform Screen Doors/ Platform Screen Gates have been provided at all the 12 stations of Green line (East – West Metro Corridor).

Metro project in Kolkata started in 1972. The details of the Metro commissioned since then are as under:

Period	Metro Commissioned
1972 to 2014 (42 years)	28 km
2014 to 2025 (11 years)	45 km

Presently, 4 metro corridors of total 52 km are under construction in and around Kolkata out of which 20 km is held up due to land acquisition and utility shifting issues pertaining to State Government. The status of these corridors is as given below:

(i) Joka - Esplanade (14 km):- Joka - Majerhat (7.74 km) has been commissioned and balance work from Majerhat to Esplanade (6.26 km) has been taken up. However, progress of the work is affected due to the following issues:

S N	Location	Issues
1.	Khidderpur Metro Station	- For utility shifting and road traffic diversion, 837 sqm permanent and 1,702 sqm temporary land of State Government (Kolkata Armed Police) is required. The proposal of this land was sent to State Government on 24.08.2020. - Several meetings were held with officials of

S N	Location	Issues
		Government of West Bengal (GoWB) for transfer of above land. ● After lot of persuasion, State Government finally accorded approval in July 2025 only after almost 5 years.
2.	Dr. B.C. Roy Market	● For construction of Esplanade Metro Station, temporary shifting of unauthorised 528 Shops at B.C. Roy Market on Defence land is required. ● The proposal for NOC of temporary/permanent shifting of these shops was submitted to State Government in February 2022. Shops for temporary shifting of these unauthorized shops have also been constructed by Railway. ● The State Government has been requested to facilitate shifting. Regular follow up with State PWD is also being done. ● Issue is pending for more than 3.5 years.

(ii) New Garia - Dum Dum Airport (32 km): New Garia - Belaghata (9.8 km) has been commissioned and balance work from Belaghata to Dum Dum Airport (22.2 km) has been taken up. However, progress of the work is affected due to the following issues:

SN	Location	Issues
1.	Chingrighata Crossing	● Temporary traffic diversion at Chingrighata crossing for launching of viaduct segments is

	(Between Belegkata – Gour Kishore Ghosh stations)	required for 3 nights each on either side of the road (8 hours on every night). ● The proposal was submitted to Government of West Bengal (GoWB) in December 2024. ● The diversion road as desired by Kolkata traffic police has already been constructed in February 2025. ● Since then, several meetings have been held with various State Government and Kolkata police officials for NOC. ● The NOC is still awaited even after about 10 months.

(iii) Noapara - Barasat (18 km): Noapara - Jai Hind Airport (6.77 km) has been commissioned and work from Jai Hind Airport to Michael Nagar is in progress. However, work from New Barrackpore to Barasat (7.5 km) is held up due to land acquisition and encroachment issues by State authorities.

SN	Location	Issues
1.	New Barrackpore to Barasat	● Land acquisition (23,000 sq. m) and removal of heavy encroachments (1277 hutments, 764 shops) are involved in this section. ● The matter is not yet resolved by GoWB.

(iv) Baranagar - Barrackpore - Dakshineshwar (14.5 km): Baranagar - Dakshineshwar (2 km) has been commissioned and balance work from Baranagar to Barrackpore (12.5 km) is held up due to pending utility shifting in the alignment by state government authorities. The details are as below:

SN	Location	Issues
1.	Baranagar to Barrackpore	● The original alignment along the B.T road was agreed in 2011 as per MoU among Metro Railway, RVNL and Kolkata Municipal Corporation. ● As per MoU, existing pipeline was to be replaced by new 64 inch diameter pipeline by the State Government. ● Shifting of this pipeline was completed in 2012. ● However, NOC is still awaited from Government of West Bengal.

An amount of ₹ 2555.22 cr. has been allocated for the Metro projects in West Bengal for Financial Year 2025-26.

BHADRACHALAM-KOVVUR RAILWAY LINE PROJECT

735. SHRI PUTTA MAHESH KUMAR:

Will the Minister of **RAILWAYS** be pleased to state:

(a) whether the Government has undertaken any study/survey regarding the Bhadrachalam-Kovvur Railway line during the last five years and if so, the details thereof;

- (b) the details of the steps undertaken to expedite completion of the railway line during the last five years;
- (c) the details of the total funding allocated/released/utilised for completion of the railway line;
- (d) whether the Government has initiated/taken steps for revised estimates for cost of the total project and if so, the details thereof; and
- (e) the details of the reasons of delay in completion of the project and the steps undertaken by the Government for expedited completion of the same?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (e): Bhadrachalam-Kovvur (119 Km) New Line project was sanctioned on 50:50 cost sharing basis with Government of Andhra Pradesh at an anticipated cost of ₹3,796 crore. Out of which, Bhadrachalam-Satupalli (56 Km) new line project has already been completed in May 2022.

ANDHRA PRADESH:

Budget allocation in the recent years has increased significantly. Budget allocation for infrastructure projects and safety works, falling fully/partly in the State of Andhra Pradesh is as under:

Period	Outlay
2009-2014	₹886 cr./year (including Telangana)
2025-2026	₹9,417 cr. (more than 10 times)

The details of commissioning/laying of new track falling fully/partly in the State of Andhra Pradesh during 2009-14 and 2014-25 is as under:

Period	New Track Commissioned	Average Commissioning of new tracks
2009-14	363 Km	72.6 Km per year
2014-25	1,582 Km	143.82 Km per year (Nearly 2 times)

As on 01.04.2025, 39 projects (12 New Lines and 27 Doubling), covering total length of 4,499 km length, costing ₹70,232 crore, falling fully/partly in Andhra Pradesh, have been sanctioned, out of which 1,178 km length has been commissioned and an expenditure of ₹28,039 crore has been incurred upto March 2025. The status of the work is summarized as:

Category	No. of projects	Total Length (Km)	Length Commissioned (Km)	Exp upto March 2025 (₹ in cr.)
New Line	12	1595	199	6,413
Doubling /Multitracking	27	2904	979	21,626
TOTAL	39	4,499	1,178	28,039

Zonal Railway wise details of Railway projects are made available in public domain on Indian Railway's website.

Details of some of the recently completed projects falling fully/partly in the State of Andhra Pradesh are as under:

S.No.	Name of Project	Cost (₹. in cr.)
1	Vijaywada – Gudivada – Bhimavaram - Narsapur, Gudivada-Machlipatnam & Bhimavaram-Nidadavolu doubling (221 Km)	4,688
2	Guntur-Tenali doubling (24 Km)	205
3	Nandyal-Yerraguntla new line (126 Km)	1,050
4	Jaggayyapeta-Mellacheruvu-Janpahad new line (48 Km)	737
5	Obulavaripalle-Krishnapattnam new line (113 Km)	2,300
6	Vizianagaram-Kottavalsa 3rd Line (35 Km)	285
7	Raichur-Guntakal doubling (81 Km)	388
8	Guntakal-Kalluru doubling (41 Km)	410
9	Yelahanka-Penukonda doubling (123 Km)	1,104
10	Gooty-Dharmavaram doubling (90 Km)	1,800

Some of the projects falling fully/partly in the State of Andhra Pradesh which have been taken up are as under:

S.N	Name of Project	Cost (Cr)
1	Kotipalli-Narsapur new line (57 Km)	2,120
2	Nadikude-Srikalahasti new line (309 Km)	3,122
3	Rayadurg-Kalyandurg-Tumkur new line (207 Km)	2,496
4	Marikuppam-Kuppam new line (24 Km)	297
5	Malugur – Palasamudram new line (18 Km)	342
6	Malkangiri- Bhadrachalam - Pandurangapuram new line (174 Km)	3,592
7	Errupalem-Amravati-Namburu new line (57 Km)	2,047

S.N	Name of Project	Cost (Cr)
8	Kottavalasa-Koraput Doubling (189 Km)	2,500
9	Vijaywada- Gudur 3rd line (287 Km)	6,509
10	Guntakal- Guntur Doubling (401 Km)	4,306
11	Pennukonda-Dharmavarm Doubling (42 Km)	308
12	Gooty-Pendekallu Doubling (29 Km)	352
13	Duvvada - Simhachalam North 3rd & 4th line (21 Km)	356
14	Kottavalasa - Vizianagram 4th line (35 Km)	493
15	Gudur-Renigunta 3rd Line (83 Km)	877
16	Nergundi - Barang & Khurda Road - Vizianagram 3rd line (385 Km)	4,963

In last three Years i.e. 2022-23, 2023-24, 2024-25 and current financial year 2025-26, 65 surveys (15 New Line, 50 Doubling) covering a total length of 6,985 Km have been taken up falling fully/partly in the State of Andhra Pradesh.

Sanction of any railway project depend upon many parameters/factors which include the following:

- Anticipated traffic projections and remunerativeness of the proposed route
- First and last mile connectivity provided by the project
- Connection of missing links and providing additional route
- Augmentation of congested/saturated lines
- Demands raised by State Governments/Central Ministries/Public representatives,

- Railway's operational requirements
- Socio-economic considerations
- Overall availability of funds

Completion of Railway project/s depends on various factors which include the following:

- Land acquisition
- Forest clearance
- Shifting of infringing utilities
- Statutory clearances from various authorities
- Geological and topographical conditions of area
- Law and order situation in the area of project site
- Number of working months in a year for particular project site etc.

All these factors affect the completion time and cost of the project/s.

CONSUMER PROTECTION THROUGH DIGITAL ENFORCEMENT MECHANISMS

736. SHRIMATI KAMALJEET SEHRAWAT:

SHRI PRAVEEN PATEL:

SHRI JUGAL KISHORE:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

- (a) the details of the technology-enabled and digital initiatives undertaken by the Government to strengthen consumer justice delivery;
- (b) the achievements recorded under these initiatives in terms of number of consumer cases disposed, virtual hearings conducted, refunds facilitated and grievances resolved under these initiatives particularly in Jammu and Kashmir during the last year; and
- (c) the details and the outcomes of regulatory and enforcement actions taken by the Central Consumer Protection Authority to curb unfair trade practices and enhance transparency and trust in consumer markets across the country particularly in Jammu and Kashmir?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

(a) to (c): The “e-Jagriti” portal launched by the Department of Consumer Affairs on 1st January, 2025 aims to enhance consumer grievance redressal through a micro-service architecture, Artificial Intelligence / Machine Learning integration and modern features like faceless onboarding and role-based dashboards. It unifies existing applications (OCMS, e-Daakhil, NCDRC CMS, CONFONET) into

a single, scalable platform, allowing users to file complaints seamlessly from anywhere with multilingual support. The system streamlines grievance redressal processes with real-time data access, automated workflows and tools for stakeholders like judges and advocates. The platform offers digital case filing, document exchange and automated SMS/email notifications. Features include a chatbot help system, voice-to-text capabilities and accessibility support for the visually challenged and elderly. The portal is designed to provide a convenient, transparent and efficient means for consumers to seek redressal by enabling online complaint filing, digital submission of documents, online payment of fees and also supports virtual courtrooms, enabling the hearing of cases remotely and ensuring faster disposal while reducing dependency on physical infrastructure.

During 2025, 1,701 consumer cases have been filed before the Jammu & Kashmir Consumer Disputes Redressal Commissions, of which 1,436 have been disposed of. Out of these 1,701 cases, 504 cases were heard through virtual hearing.

The National Consumer Helpline (NCH) administered by the Department of Consumer Affairs has emerged as a single point of access to consumers across the country for their grievance redressal at a pre-litigation stage. Consumers can register their grievances from all over the country in 17 languages including Hindi, English, Kashmiri, Punjabi, Nepali, Gujarati, Marathi, Kannada, Telugu, Tamil,

Malayalam, Maithili, Santhali, Bengali, Odia, Assamese and Manipuri through a toll-free number 1915. These grievances can be registered on Integrated Grievance Redressal Mechanism (INGRAM), an omni-channel IT enabled central portal, through various channels- WhatsApp (8800001915), SMS (8800001915), email (nch-ca@gov.in), the NCH app, the web portal (consumerhelpline.gov.in) and the Umang app, as per their convenience. 1,185 companies, who have voluntarily partnered with NCH as part of the 'Convergence' programme directly respond to these grievances according to their redressal process and revert by providing a feedback to the complainant on the portal.

The technological transformation of the NCH has significantly boosted its call-handling capacity. The number of calls received by NCH has grown from 62,172 calls in December 2019 to 3,59,336 calls in December 2025. This growth reflects the rising confidence of consumers in the helpline. Similarly, the average number of complaints registered per month has surged from 37,062 in 2017 to 1,47,635 in 2025 [as on 31.12.2025]. Additionally, grievance registration via WhatsApp has gained momentum, with the percentage of complaints filed through the platform increasing from 12% in December 2023 to 21% in December 2025 demonstrating a growing preference for digital communication channels.

NCH 2.0 aims to make the grievance filing process more seamless, efficient, and inclusive. The AI-powered Speech Recognition and Translation

System enables consumers to file complaints through voice input, reducing manual intervention. The AI enabled Chatbot provides real-time assistance, streamlining complaint-handling processes, and improving the overall user experience. These upgrades ensure that consumers from diverse linguistic backgrounds have equal access to the grievance redressal system. The National Consumer Helpline (NCH) has successfully facilitated refund of ₹46 crore to consumers between 25th April 2025 and 31st December 2025. This significant redressal was achieved across 31 sectors, effectively addressing 69,058 consumer grievances related to refund claims.

During the last year, 12,662 complaints were registered in Jammu and Kashmir on NCH, of which 12,022 were disposed of.

Under the provisions of the Consumer Protection Act, 2019, the Central Consumer Protection Authority (CCPA) is empowered to intervene for preventing consumer detriment arising from unfair trade practices through issuance of guidelines and class action(s), including the enforcement of recalls, refunds and return of products. It has the mandate to prevent and regulate false or misleading advertisements which are prejudicial to the public interest.

The CCPA has notified the Guidelines for Prevention of Misleading Advertisements and Endorsements for Misleading Advertisements, 2022 on 9th June, 2022. These guidelines inter-alia provide for; (a) conditions for an

advertisement to be non-misleading and valid; (b) certain stipulations in respect of bait advertisements and free claim advertisements; and, (c) duties of manufacturer, service provider, advertiser and advertising agency.

Central Consumer Protection Authority, in exercise of the powers conferred by Section 18 of the Consumer Protection Act, 2019, issued “Guidelines for Prevention and Regulation of Dark Patterns, 2023” on 30th November, 2023, listing 13 specified dark patterns identified in e-Commerce sector. These dark patterns include false urgency, Basket Sneaking, Confirm shaming, forced action, Subscription trap, Interface Interference, Bait and switch, Drip Pricing, Disguised Advertisements, Nagging, Trick Wording, Saas Billing and Rogue Malwares.

An “Advisory in terms of Consumer Protection Act, 2019 on Self-Audit by E-Commerce Platforms for detecting the Dark Patterns on their platforms to create a fair, ethical and consumer centric digital ecosystem” was issued by Central Consumer Protection Authority on 5th June, 2025. All E-Commerce platforms have been advised to conduct self-audits to identify dark patterns, within three months of the issue of the advisory and give self-declarations that their platform is not indulging in any dark patterns. 27 leading e-commerce platforms have voluntarily submitted their self-declaration letters confirming compliance with the Guidelines for Prevention and Regulation of Dark Patterns, 2023.

Section 19 (2) of the Consumer Protection Act, 2019 provides that if the Central Authority, upon determining that a particular matter falls within the jurisdiction of a Regulator established under any other law for the time being in force, may refer the matter to the respective Regulator, accompanied by its report. The CCPA's role is to complement sector regulators in a way that it avoids duplication, overlap or potential conflict. As such, the matters relating to other Ministries/Regulators/Authorities are forwarded to the concerned by the Central Authority for appropriate action in the matter, as per their mandate and extant rules.

Guidelines issued by CCPA

- (i) Guidelines for Prevention of Misleading Advertisements and Endorsements for Misleading Advertisements, 2022 were issued on 09th June, 2022
- (ii) Guidelines that hotels and restaurants shall not levy service charge issued on 4th July, 2022.
- (iii) Guidelines on Prevention of Dark Pattern 2023 were issued on 30th November, 2023
- (iv) Guidelines for the Prevention and Regulation of Greenwashing, 2024 were issued 15th October, 2024
- (v) Guidelines for Prevention and Regulation of Misleading Advertisement in Coaching Sector 2024 were issued 13th November, 2024

- (vi) Guidelines for the Prevention and Regulation of Illegal Listing and Sale of Radio Equipment including Walkie Talkies on E-Commerce Platforms, 2025 were issued on 27.05.2025.

Advisories Issued by CCPA

- (i) CCPA Advisory in terms of Consumer Protection Act, 2019 on Self-Audit by E-Commerce Platforms for detecting the Dark Patterns on their platforms to create a fair, ethical, and consumer-centric digital ecosystem dated 05.06.2025.
- (ii) Advisory in terms of Consumer Protection Act, 2019, on risk to life & safety of consumers through sale of car seat belt alarm stopper.
- (iii) Advisory in terms of Consumer Protection Act, 2019 concerning sale of Ayurvedic, Siddha and Unani Drugs containing ingredients listed in Schedule (E) (1) of the Drug and Cosmetic Rules, 1945 on e-commerce platforms.
- (iv) Advisory in terms of Consumer Protection Act 2019 concerning illegal facilitation and sale of wireless jammers on e-commerce platforms
- (v) Advisory in terms of Consumer Protection (E-commerce) Rules, 2020 for displaying information provided by sellers to marketplace e-commerce platforms

- (vi) Advisory in terms of Consumer Protection, 2019 for resorting to misleading advertisements.

प्रधानमंत्री जन विकास कार्यक्रम के लिए बजट आवंटन

737. सुश्री इकरा चौधरी:

क्या अल्पसंख्यक कार्य मंत्री यह बताने की कृपा करेंगे कि:

- (क) प्रधानमंत्री जन विकास कार्यक्रम (पीएम-जेवीके) के अंतर्गत बजट 2026 में कैराना और शामली के अल्पसंख्यक बहुल ब्लॉकों में अवसंरचना विकास के लिए कितनी राशि आवंटित किए जाने की संभावना है;
- (ख) क्या सरकार का उक्त क्षेत्र में लकड़ी संबंधी नक्काशी और पहिया उद्योगों में कार्यरत जैसे कुशल कारीगरों के लिए उस्ताद योजना के अंतर्गत कोई विशेष हाट या विपणन केंद्र स्थापित करने का विचार है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ग) क्या सरकार स्थानीय मदरसों के आधुनिकीकरण के लिए वहां कौशल विकास केंद्र स्थापित करके किसी नई प्रौद्योगिकीय पहल या पीपीपी मॉडल पर कार्य कर रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (घ) क्या अल्पसंख्यक युवाओं के बड़े पैमाने पर दिल्ली-हरियाणा की तरफ पलायन को रोकने के लिए स्थानीय स्तर पर किसी स्टार्ट-अप इंडिया संकुल का प्रस्ताव किया गया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

संसदीय कार्य मंत्री; तथा अल्पसंख्यक कार्य मंत्री (श्री किरेन रिजिजू):

(क): प्रधानमंत्री जन विकास कार्यक्रम (PMJVK), अल्पसंख्यक कार्य मंत्रालय की एक मांग-आधारित केंद्रीय प्रायोजित योजना है, जिसका उद्देश्य अल्पसंख्यक बहुल क्षेत्रों में सामुदायिक अवसंरचना का निर्माण करना है। इस योजना के अंतर्गत, वर्ष 2026 के बजट चरण में कैराना और शामली के अल्पसंख्यक बहुल ब्लॉक सहित किसी भी प्रकार के ब्लॉक-वार या जिला-वार आवंटन का प्रावधान नहीं किया गया है।

(ख): अल्पसंख्यक कार्य मंत्रालय, लकड़ी संबंधी नक्काशी तथा पहिया उद्योगों से जुड़े कारीगरों सहित, अल्पसंख्यक कुशल कारीगरों को USTTAD योजना के अंतर्गत कौशल विकास और मार्केट-लिंकेज पहलों के माध्यम से सहायता प्रदान करता रहा है। यह योजना अब प्रधानमंत्री विरासत का संवर्धन (PM VIKAS) के अंतर्गत समाहित कर दी गई है।

USTTAD योजना के अंतर्गत, अल्पसंख्यक कारीगरों को घरेलू और अंतरराष्ट्रीय बाजार तक पहुँच प्रदान करने के उद्देश्य से हुनर हाट का आयोजन किया गया। वर्ष 2016 से, उत्तर प्रदेश में 9 हुनर हाट सहित कुल 41 हुनर हाट आयोजित किए गए हैं, जिनसे 8 लाख से अधिक कारीगरों एवं उनसे जुड़े व्यक्तियों को लाभ हुआ है।

PM VIKAS योजना के अंतर्गत, मंत्रालय अब अल्पसंख्यक कारीगरों की मार्केट तक पहुँच और उद्यम विकास को और सुदृढ़ करने के लिए लोक संवर्धन पर्व का आयोजन करता है तथा हस्तशिल्प निर्यात संवर्धन परिषद (EPCH) के सहयोग से ऐसे 05 कार्यक्रम आयोजित किए गए हैं।

(ग): सरकार, अल्पसंख्यक कार्य मंत्रालय के माध्यम से, अल्पसंख्यक समुदायों सहित समाज के सभी वर्गों के लिए गुणवत्तापरक शिक्षा और कौशल विकास के क्षेत्र में सुधार के लिए प्रतिबद्ध है। वर्तमान में,

अल्पसंख्यक कार्य मंत्रालय के पास तकनीकी पहलों अथवा सार्वजनिक-निजी भागीदारी (PPP) मॉडल के माध्यम से मदरसों के आधुनिकीकरण हेतु कोई विशिष्ट योजना उपलब्ध नहीं है।

(घ): सरकार ने वर्ष 2016 में, स्थानीय स्तर सहित देशभर में उद्यमिता और नवाचार को बढ़ावा देने के उद्देश्य से स्टार्टअप इंडिया पहल की शुरुआत की। स्टार्टअप्स को उद्योग संवर्धन और आंतरिक व्यापार विभाग (DPIIT) द्वारा दिनांक 19 फरवरी 2019 की जी.एस.आर. अधिसूचना संख्या 127 (ड) के तहत निर्धारित पात्रता शर्तों के अनुसार मान्यता प्रदान की जाती है। दिनांक 31.12.2025 तक, सभी राज्यों और संघ राज्य क्षेत्रों में लगभग 2.07 लाख से अधिक स्टार्टअप्स को मान्यता प्रदान की जा चुकी है।

हालांकि अल्पसंख्यक युवाओं के पलायन की समस्या के समाधान हेतु स्थानीय स्तर पर कोई विशिष्ट स्टार्टअप इंडिया क्लस्टर प्रस्तावित नहीं किया गया है, फिर भी स्टार्टअप्स के लिए फंड ऑफ फंड्स, स्टार्टअप इंडिया सीड फंड योजना तथा स्टार्टअप्स के लिए क्रेडिट गारंटी योजना जैसी विभिन्न प्रमुख योजनाओं के माध्यम से स्टार्टअप्स को उनके विभिन्न चरणों में सहायता प्रदान की जाती है। इन पहलों का उद्देश्य, व्यापार सुगमता सुधारों और डिजिटल प्लेटफॉर्मों के साथ कार्य करते हुए स्थानीय उद्यमिता और रोजगार सृजन को प्रोत्साहित करना है।

राजस्थान में सार्वजनिक वितरण प्रणाली

738. श्री राजकुमार रोट:

क्या उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री यह बताने की कृपा करेंगे कि:

(क) विगत दो वर्षों के दौरान राजस्थान में खाद्य और सार्वजनिक वितरण प्रणाली (पीडीएस) के अंतर्गत

कितनी मात्रा में और कौन-कौन से खाद्यान्न वितरित किये गए और तत्संबंधी वार्षिक बजट व्यय

कितना है;

(ख) क्या सरकार का उक्त योजना के अंतर्गत वितरित किए जाने वाले खाद्यान्नों की सूची में अन्य मोटे अनाज (जैसे श्रीअन्न, ज्वार आदि) और अन्य पौष्टिक खाद्य पदार्थों को शामिल करने का इरादा है और यदि हां, तो इन्हें कब तक शामिल किए जाने की संभावना है और यदि नहीं, तो इसके क्या कारण हैं;

(ग) क्या प्रत्येक परिवार को प्रति व्यक्ति पांच किलो गेहूं वितरित किया जा रहा है;

(घ) क्या सरकार का प्रति व्यक्ति दिए जाने वाले गेहूं की मात्रा बढ़ाने का इरादा है और यदि हां, तो ऐसा कब तक किए जाने की संभावना है और यदि नहीं, तो इसके क्या कारण हैं; और

(ड.) विगत पांच वर्षों के दौरान राजस्थान में निम्न गुणवत्ता वाले गेहूं के वितरण के संबंध में प्राप्त शिकायतों की जिला-वार संख्या कितनी है और कितनी शिकायतों का समाधान किया गया है?

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री (श्रीमती निमुबेन जयंतीभाई बांभणिया):

(क): सार्वजनिक वितरण प्रणाली (पीडीएस) के तहत, राजस्थान राज्य में विगत दो वर्षों में गेहूं का वितरण निम्नानुसार किया गया है:

- अंत्योदय अन्न योजना (एएवाई): 4.89 लाख टन (एलएमटी)
- प्राथमिकता वाले परिवार (पीएचएच): 45.73 लाख टन (एलएमटी)
- कुल वितरित गेहूं: 50.62 लाख टन (एलएमटी)

खाद्य और सार्वजनिक वितरण विभाग, पीएमजीकेएवाई और भारत सरकार की विभिन्न योजनाओं के तहत सभी पात्र लाभार्थियों को वितरित किए जाने वाले खाद्यान्न की खरीद और वितरण पर एफसीआई और डीसीपी राज्य द्वारा किए गए व्यय की प्रतिपूर्ति करता है। इसके अतिरिक्त, केंद्रीय पूल के तहत राज्यों द्वारा राज्यों को सौंपे गए खाद्यान्न की मात्रा के लिए भारतीय खाद्य निगम (एफसीआई), राज्यों को

धनराशि भी जारी करता है। डीसीपी राज्यों और एफसीआई को जारी की गई उपरोक्त खाद्य सब्सिडी वित्त मंत्रालय (एमओएफ) द्वारा किए गए बजटीय आवंटन के अनुसार है। राजस्थान एक गैर-डीसीपी राज्य होते हुए, राज्य द्वारा एफसीआई को आपूर्ति किए गए खाद्यान्न के कारण सीधे एफसीआई से धनराशि प्राप्त करता है। इसके अतिरिक्त, राज्य सरकार भारत सरकार की विभिन्न योजनाओं के तहत खाद्यान्न (गेहूं और चावल) के वितरण के लिए आवंटित मात्रा तक अनाज उठाते हैं। विगत 2 वर्षों के दौरान राजस्थान राज्य सरकार को पीएमजीकेवाई और भारत सरकार की विभिन्न योजनाओं के तहत वितरण हेतु एफसीआई द्वारा उपलब्ध कराए गए खाद्यान्न पर एफसीआई द्वारा किए गए व्यय का विवरण नीचे दिया गया है:

वर्ष	किया गया व्यय (करोड़ रुपये में)
2023-24	6487.48
2024-25	7111.14

(ख): राष्ट्रीय खाद्य सुरक्षा अधिनियम, 2013 के अंतर्गत पात्र लाभार्थियों को खाद्यान्न निःशुल्क वितरित किए जाते हैं। अधिनियम में "खाद्यन्नों" को चावल, गेहूं अथवा मोटे अनाज या इनके किसी भी संयोजन के रूप में परिभाषित किया गया है, जो समय-समय पर केंद्रीय सरकार द्वारा आदेश के माध्यम से निर्धारित गुणवत्ता मानकों के अनुरूप हों। वर्तमान में, अधिनियम के अंतर्गत अन्य वस्तुओं को शामिल करने का कोई प्रस्ताव सरकार के विचाराधीन नहीं है।

(ग) और (घ): अधिनियम के अंतर्गत, जबकि अंत्योदय अन्न योजना (एवाई) के परिवार, जो कि समाज के सबसे निर्धनतम वर्ग से संबंधित हैं, वे प्रति परिवार, प्रति माह, 35 किलोग्राम खाद्यान्न प्राप्त करने के पात्र हैं वहीं प्राथमिकता वाले परिवार प्रति व्यक्ति, प्रति माह, 5 किलोग्राम खाद्यान्न निःशुल्क पाने के

पात्र हैं। वर्तमान में, लाभार्थियों की पात्रता में वृद्धि किए जाने का कोई प्रस्ताव सरकार के विचाराधीन नहीं है।

(ड.): राष्ट्रीय खाद्य सुरक्षा अधिनियम, 2013 के अंतर्गत लक्षित सार्वजनिक वितरण प्रणाली (टीपीडीएस) का संचालन केन्द्र सरकार तथा राज्य/संघ राज्य क्षेत्र सरकारों की संयुक्त जिम्मेदारी के तहत किया जाता है। राज्यों/संघ राज्य क्षेत्रों के भीतर खाद्यान्न के आवंटन, पात्र लाभार्थियों की पहचान, उन्हें राशन कार्ड जारी करने, लक्षित सार्वजनिक वितरण प्रणाली (टीपीडीएस) के अंतर्गत पात्र लाभार्थियों को खाद्यान्न का वितरण, उचित दर दुकानों (एफपीएस) के डीलरों को लाइसेंस जारी करने, तथा उचित दर दुकानों के कार्यकरण के पर्यवेक्षण एवं निगरानी आदि से संबंधित परिचालनात्मक दायित्व संबंधित राज्य/संघ राज्य क्षेत्र सरकारों के अधीन होते हैं। तदनुसार, इस विभाग को किसी भी स्रोत से लक्षित सार्वजनिक वितरण प्रणाली (टीपीडीएस) से संबंधित किसी भी प्रकार की शिकायत प्राप्त होने पर, उन्हें जांच एवं उपयुक्त कार्रवाई हेतु संबंधित राज्य/संघ राज्य क्षेत्र सरकारों तथा विभाग के संबंधित प्रभाग/अनुभाग को प्रेषित कर दिया जाता है।

इसके अतिरिक्त, कम गुणवत्ता वाले गेहूं के वितरण से संबंधित विशिष्ट शिकायत प्रकरणों का विभाग द्वारा अलग से रखरखाव अथवा संकलन नहीं किया जाता है। साथ ही, जनवरी, 2021 से दिसंबर, 2025 की अवधि के दौरान राजस्थान राज्य सरकार को प्रेषित की गई शिकायतों की संख्या को दर्शाने वाला विवरण निम्नानुसार है:

वर्ष	2021	2022	2023	2024	2025
शिकायतों की संख्या	54	72	93	121	148

SUPPORTING COMMUNITY RADIO MOVEMENT IN INDIA

740. SHRIMATI MALA RAJYALAXMI SHAH:

SHRI PRADEEP KUMAR SINGH:

SHRI VISHWESHWAR HEGDE KAGERI:

SHRI RAJESH NARANBHAI CHUDASAMA:

SHRI ANANTA NAYAK:

SHRI BUNTY VIVEK SAHU:

SHRI NABA CHARAN MAJHI:

SHRI MAHESH KASHYAP:

SHRI BHOJRAJ NAG:

Will the Minister of **INFORMATION AND BROADCASTING** be pleased to state:

- (a) Whether the Government has assessed the impact of financial and technological support provided under the scheme for Supporting Community Radio Movement in India on outreach in rural, tribal and Left Wing Extremism-affected areas;
- (b) if so, the details thereof, State and district-wise, particularly in Chhindwara district of Madhya Pradesh;

- (c) the steps being taken by the Government to address the challenges related to broadcasting, financial resources, human resources and technical operations faced by the Community Radio Stations particularly operating in Chhindwara and surrounding tribal-dominated areas;
- (d) whether any measures are being considered to enhance community participation and ensure the long term viability of Community Radio as a tool for local development and social mobilisation by increasing the participation of local youth, women's groups and voluntarily organisations; and
- (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. L. MURUGAN):

(a) to (e): The Government supports Community Radio Stations (CRSs) through financial assistance for procurement of broadcast and studio equipment, training and capacity-building programmes, technical handholding, and content development. It implements a scheme called 'Supporting Community Radio Movement in India' to strengthen existing and establish new CRSs. To provide technical support and facilitate capacity building of CRSs, the Government organizes national and regional sammelans in various parts of the country.

In Madhya Pradesh, 17 CRSs have been supported through financial grants by the ministry. No proposal for financial assistance has been received in this Ministry from any CRS in Chhindwara District, Madhya Pradesh.

The Government regularly assesses the impact of financial and technological support under the scheme through periodic monitoring, utilisation reports, inspections and third-party evaluations. The scheme has enhanced the outreach of Community Radio Stations in rural, tribal and Left Wing Extremism (LWE)-affected areas through localised content, community participation and capacity building.

As per policy guidelines, at least 50% of the content of Community Radio Stations is mandatorily generated with community participation, with at least half of such content focusing on women empowerment.

MUMBAI-AHMEDABAD HIGH SPEED RAIL

741. DR. SHRIKANT EKNATH SHINDE:

SHRI SHRIRANG APPA CHANDU BARNE:

SHRI NARESH GANPAT MHASKE:

SHRI RAVINDRA DATTARAM WAIKAR:

SHRIMATI BHARTI PARDHI:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) the details of the physical and financial progress achieved on the Maharashtra leg of the Mumbai-Ahmedabad High Speed Rail (MAHSR) corridor as of January 2026;
- (b) the details of the specific status of civil works at the Bandra Kurla Complex (BKC) underground station and the undersea tunnel construction towards Thane;
- (c) the details of compensation disbursed to project-affected persons in Palghar and Thane districts and the rehabilitation measures undertaken for the same;
- (d) the timeline for the commencement of trial runs on the Vapi-Virar-BKC section considering the accelerated pace of execution; and
- (e) the steps taken by the Government to ensure seamless multi-model integration of the Bullet Train stations with the existing Mumbai Sub-urban Railway network and upcoming Metro lines?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (e): The Mumbai-Ahmedabad High Speed Rail (MAHSR) Project (508 km) is the only HSR Project under execution with technical and financial assistance from Government of Japan. The Project is passing through the States of Gujarat, Maharashtra and Union Territory of Dadra & Nagar Haveli with 12 stations

planned at Mumbai, Thane, Virar, Boisar, Vapi, Billimora, Surat, Bharuch, Vadodara, Anand, Ahmedabad and Sabarmati.

Entire land (1389.5 Ha.) for MAHSR project has been acquired. All Statutory Clearances have been obtained. All 1651 utilities have been shifted. The delay in land acquisition in the State of Maharashtra has impacted the project till 2021. The land acquisition picked up in 2022 in Maharashtra.

The progress of various major items so far is as under:

Gujarat:

Item	Progress
Foundation	352 kms.
Piers	352 kms.
Girder Casting	342 kms.
Girder Launching	331 kms.
Track Bed Construction	152 kms.
OHE Masts Erection	121 kms.

Maharashtra:

Item	Progress
Foundation	74 kms.
Piers	65 kms.
Girder Casting	9 kms.
Girder Launching	3 kms.

Out of total 12 stations, foundation works has been completed at 8 stations (Vapi, Bilimora, Surat, Bharuch, Anand, Vadodara, Ahmedabad, and Sabarmati).

In Maharashtra section, foundation work is in progress at 3 stations (Thane, Virar, Boisar) and excavation work at BKC station is near completion and Casting of base slab started.

17 river bridges have been completed. Work is in advance stage for 4 major river bridges (Narmada, Mahi, Tapti and Sabarmati) in Gujarat & in progress in 4 river bridges in Maharashtra. Work on Depots (Thane, Surat and Sabarmati) is in full swing.

Civil works at Bandra Kurla Complex (BKC) are progressing satisfactorily. Excavation works have achieved about 91% progress, and concreting works are at various stages, with 100% completion of the basement slab at Level-4. The work of the under-sea tunnel (approximately 21 km) has commenced, out of which 4.8 km of tunnel between Ghansoli and Shilphata in Maharashtra has been completed.

Compensation to project affected persons in Palghar and Thane districts has been disbursed as per the provisions of the Land Acquisition Act and the approved Rehabilitation & Resettlement (R&R) policy. In Thane district, compensation amounting to about ₹948 crore has already been paid towards land acquisition and R&R, while the balance amount is under process. In Palghar district, compensation of about ₹2,235 crore has been disbursed towards land acquisition and R&R, including payments made through direct purchase mechanisms wherever applicable.

To ensure seamless passenger connectivity, the Government has planned multi-modal integration of Bullet Train stations with the existing Mumbai suburban railway network and upcoming metro lines. The integration includes passenger connectivity with Metro Line-2B and Metro Line-3 through convenient pedestrian access at BKC station.

Bullet train project is a very complex and technology intensive Project. Exact timelines for the completion of the project can be reasonably ascertained after the completion of all associated works of Civil Structures, Track, Electrical, Signaling & Telecommunication and supply of Trainsets.

NATIONAL MAPPING DATA

742. SHRI M. K. RAGHAVAN:

Will the Minister of **SCIENCE AND TECHNOLOGY** be pleased to state:

- (a) whether the Government has taken any steps to improve the accuracy, reliability, and real-time updating of national mapping data in collaboration with agencies such as Survey of India, ISRO, and private map service providers and if so, the details thereof; and
- (b) whether the Government proposes to establish a national framework or policy for setting up sensor networks and advanced data-collection infrastructure similar to those adopted in developed economies to ensure precise mapping and navigation services and if so, the timeline for its implementation?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a): A network of 1145 Continuously Operating Reference Stations (CORS), which is capable of providing real-time positioning service with centimetre level accuracy, has been established in collaboration with Survey of India. High accuracy Geoid model for 10 states has been developed. A single authoritative Administrative Boundary Data Base (ABDB) has been developed in collaboration with Survey of India and Office of the Registrar General of India and Census Commissioner.

(b): The existing data acquisition, processing and dissemination infrastructure within the country is aligned with internationally accepted standards and best practices, such as those notified by Bureau of India Standards (BIS) and prescribed by International Organization for Standardization (ISO) and other global standard-setting bodies. This infrastructure is under continuous upgradation in accordance with evolving technologies and standards. In this

context, National Geospatial Mission has been announced in the Union Budget (2025-26) to develop foundational geospatial infrastructure and datasets.

REPORT ON RENEWABLE ENERGY CAPACITY

743. SHRI TANUJ PUNIA:

SHRI KARTI P. CHIDAMBARAM:

Will the Minister of **NEW AND RENEWABLE ENERGY** be pleased to state:

- (a) whether the Government has taken note of the December 2025 Parliamentary Committee report which pointed out that while India has 243 GW of installed renewable energy capacity, the country currently has only about 5.5 GW of energy storage, against projected requirement of 61 GW by the year 2030;
- (b) if so, the specific steps are being taken by the Government to bridge this gap including support for domestic research and manufacturing of storage technologies;
- (c) the reasons for Power Purchase Agreements remaining unsigned for nearly 44 GW of solar capacity as of June 2025 despite bids having been invited;
- (d) the action taken by the Government to ensure that DISCOMs meet their renewable purchase obligations and that future bidding is better aligned with actual demand from States; and
- (e) whether the Government has initiated the measures recommended by the Standing Committee to address delays in renewable energy transmission

projects and improved coordination among Central and State authorities and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) and (b): The Central Electricity Authority in its report on “Optimal Generation Mix 2030” has estimated that the required energy storage capacity by 2029-30 is 60.63 GW with 18.98 GW from Pumped Storage Projects (PSP) and 41.65 GW from Battery Energy Storage Systems (BESS).

The Government has taken following major steps for development of the energy storage capacity in the country including support for domestic research and manufacturing of storage technologies:

- Notified Guidelines for Procurement and Utilization of BESS as part of Generation, Transmission and Distribution assets, along with Ancillary Services.
- Issued National Framework to promote Energy Storage Systems in the country.
- Issued Guidelines to promote PSP.
- Granted 100% waiver of Inter-State Transmission System (ISTS) charges for PSP for which construction work is awarded on or before June 30, 2028

- Granted 100% ISTS charges waiver for co-located BESS projects, commissioned on or before 30th June 2028, with certain conditions.
- In March 2024, the Government approved a Viability Gap Funding (VGF) Scheme for the development of large-scale Battery Energy Storage Systems (BESS), with an outlay of ₹3,760 crore for the development of 13,220 MWh, at a VGF of ₹27 lakh per MWh.
- In June 2025, the Government approved another VGF Scheme for 30 GWh, funded through ₹5,400 crore from the Power System Development Fund (PSDF), at a VGF of ₹18 lakh per MWh.
- Earmarked 10 GWh capacity for Grid Scale Stationary Storage applications under the “National Programme on Advanced Chemistry Cell (ACC) Battery Storage”.
- Issued an ‘Advisory on co-locating Energy Storage Systems with Solar Power Projects to enhance grid stability and cost efficiency’.
- Supported various research institutions and industries under the “Renewable Energy Research and Technology Development Programme” to develop indigenous technologies and manufacturing for widespread applications of new and renewable energy including storage technologies in cost-effective manner.

- Department of Science & Technology (DST), under the Clean Energy Material Initiative (CEMI), is also funding R&D projects in the area of energy storage materials and devices

(c) and (d): As on 31.12.2025, four Renewable Energy Implementing Agencies (REIAs), namely SECI, NTPC, NHPC and SJVN have issued Letters of Award of around 69 GW capacity and Power Purchase Agreements (PPAs) have been signed for around 24.3 GW against these Letters of Award.

States are also issuing renewable power procurement tenders and renewable power capacity is also being added in commercial and industrial sectors through Green Energy Open Access/Captive route. Thus, capacity addition of renewable energy is progressing through multiple pathways and not only through REIA led bids.

With the declining cost of solar/wind plus storage and dispatchable renewable power, there is a growing preference among distribution companies and end procurers for such solutions. This shift has been accompanied by a reduced demand for plain solar/wind power. Accordingly, the Government has sensitized the REIAs to move from plain RE tenders to tenders of solar/wind with Energy Storage, tenders with configuration to supply renewable power during peak hours and tenders with configuration to supply Firm and Dispatchable Renewable Energy (FDRE).

To facilitate signing of PPAs in respect of bids issued by REIAs, the Government has undertaken several proactive measures, including urging States to comply with the Renewable Consumption Obligation under the Energy Conservation Act, and advising REIAs to aggregate demand from DISCOMs and other consumers before designing and issuing tenders. Regional workshops have been organized with major renewable energy-procuring States to address implementation challenges and accelerate PPA signing.

(e): To address the delays in transmission projects, following major steps have been taken:

- To compensate affected land owners due to the implementation of transmission lines and towers, the Ministry of Power has issued guidelines from time to time for providing payment of compensation.
- Central Electricity Authority (CEA) is entrusted with monitoring of projects under Green Energy Corridor scheme
- Ministry of New and Renewable Energy is monitoring the progress of Green Energy Corridor Scheme through Project Appraisal Committee.

COAL MINE SAFETY TECHNOLOGY

744. SHRI ARVIND DHARMAPURI:

Will the Minister of **COAL** be pleased to state:

- (a) the data on coal mining accidents, fatalities and compliance actions during the last five years, year-wise;
- (b) the status of mine safety technology deployment;
- (c) the expenditure on rehabilitation and Corporate Social Responsibility (CSR) in coal mine districts; and
- (d) the steps taken by the Government for sustainable mining, including land reclamation and livelihood support?

THE MINISTER OF COAL; AND MINISTER OF MINES (SHRI G. KISHAN REDDY):

(a) and (b): Number of coal mining accidents and fatalities during 2021-2025 are as follows:-

Year	No of Fatal Accidents	Fatalities
2021	43	51
2022	24	28
2023	38	41
2024	38	49
2025*	44	54

*Data of year 2025 is provisional.

Directorate General of Mines Safety (DGMS) in the Ministry of Labour and Employment, examines the causes of accidents and issues circular for compliance by the coal companies.

The following technologies are deployed for safety in coal mines:

1. **Adoption of blast-free and eco-friendly mining methods**, including Continuous Miners (underground mines), Surface Miners & Vertical-Rippers (Opencast mines), and High Wall Mining, for safer and cleaner operations.
2. **Mechanised strata control systems**, comprising advanced roof drilling machines such as Quad bolter, Twin Bolter and Universal Drilling Machine (UDM), resin capsule for anchoring roof bolting, and advanced strata monitoring instrumentation.
3. **Advanced mine air analysis** using gas chromatographs (GC) for improved accuracy.
4. **Real-time mine air monitoring** through Environment Tele-Monitoring System (ETMS) and Local Methane Detectors in selected UG mines.
5. **Slope monitoring systems** deployed in opencast mines to assess dump and bench stability.
6. **Enhanced transport safety**, through GPS-enabled Vehicle Tracking Systems (VTS), Operator Independent Truck Dispatch Systems (OITDS), and geo-fencing.
7. **Real-time safety surveillance** via video-analytics-based Integrated Command and Control Centres (ICCCs).
8. **Modern training**, including simulator-based training for HEMM operators and VR-based safety training.

9. **Advanced dust suppression measures**, such as fog cannons, mist spray systems, wheel washing, and mechanical sweepers.

(c): The expenditure on rehabilitation and Corporate Social Responsibility (CSR) in coal mine districts by Coal PSUs is placed at **Statement**.

(d): The Government has taken several steps for sustainable mining, including land reclamation and livelihood support. The major steps include:

1. **Blast-Free, Eco-Friendly Safe Mining Technologies:** Surface miners have been deployed in opencast mines; advanced mass production technologies (MPT) deployed such as Continuous Miners in underground (UG) mines; and High Wall Mining in mines to ensure safer, cleaner, and more efficient operations.
2. **Establishment of First Mile Connectivity:** Setting up of First Mile Connectivity (FMC) projects to ensure mechanisation of coal transportation and rake loading operations, leading to environment-friendly operations with higher efficiency.
3. **Bio-Reclamation/ Plantation:** Progressive as well as final mine closure activities like stabilisation of Overburden dumps, backfilling of de-coaled areas, extensive plantation on OB dumps and vacant lands with native plant species for eco-restoration of mined out areas.

4. **Development of Eco-Parks:** Development of eco-parks in reclaimed mining areas for land restoration and sustainable development initiatives.
5. **Development of water bodies:** Use of water body in the final mine void for irrigation, pisciculture and ground water stabilisation and also for domestic use after treatment.
6. **Skill Development and Livelihood Programmes:** Skill development and livelihood enhancement programmes are regularly undertaken for project affected families. Beneficiaries are trained in handicrafts, poultry farming, mushroom cultivation, garment and apparel making, solar system installation and maintenance, welding and fabrication, food & beverage steward training, mobile repair etc.

STATEMENT

The expenditure on rehabilitation and Corporate Social Responsibility (CSR)

Coal India Limited (CIL)

The details of expenditure on rehabilitation by CIL and its subsidiaries during the last five years in coal mine districts are mentioned below.

Year	Expenditure on rehabilitation (₹ Crore)
2020-21	47.672
2021-22	26.396
2022-23	69.036
2023-24	119.266

2024-25	21.9612
CIL Grand Total	284.3312

Expenditure on CSR: CSR expenditure in coal mine districts of subsidiaries of CIL during the last five financial years (2020-21 to 2024-25) is furnished below:-

S. No.	State	District	CSR Expenditure during FY 20-21 to 24-25 (₹ Crores)
1	Assam	Tinsukia	3.01
	TOTAL Assam	-	3.01
2	Chattisgarh	Balrampur - Ramanujganj	4.17
3	Chattisgarh	Bilaspur	33.01
4	Chattisgarh	Korba	41.18
5	Chattisgarh	Korea	4.24
6	Chattisgarh	Manendragarh-Chirimiri-Bharatpur	0.00
7	Chattisgarh	Raigarh	20.91
8	Chattisgarh	Surajpur	6.35
9	Chattisgarh	Surguja	8.31
10	Chattisgarh	Expenditure on projects running in multiple mining districts	28.42
	TOTAL Chattisgarh	-	146.59
11	Jharkhand	Bokaro	20.39
12	Jharkhand	Chatra	27.53
13	Jharkhand	Deoghar	5.01
14	Jharkhand	Dhanbad	53.66

15	Jharkhand	Giridih	6.75
16	Jharkhand	Godda	16.28
17	Jharkhand	Hazaribagh	13.78
18	Jharkhand	Latehar	10.44
19	Jharkhand	Ramgarh	13.33
20	Jharkhand	Ranchi	56.58
21	Jharkhand	Pakur	0.00
22	Jharkhand	Palamu	4.86
23	Jharkhand	Expenditure on projects running in multiple mining districts	68.37
	TOTAL Jharkhand	-	296.98
24	Madhya Pradesh	Anuppur	14.87
25	Madhya Pradesh	Betul	6.32
26	Madhya Pradesh	Chhindwara	9.47
27	Madhya Pradesh	Shahdol	2.70
28	Madhya Pradesh	Singrauli	474.31
29	Madhya Pradesh	Umaria	4.28
30	Madhya Pradesh	Expenditure on projects running in multiple mining districts	0.08
	TOTAL Madhya Pradesh	-	512.03
31	Maharashtra	Chandrapur	26.16
32	Maharashtra	Nagpur	89.98

33	Maharashtra	Yavatmal	2.07
34	Maharashtra	Expenditure on projects running in multiple mining districts	0.00
	TOTAL Maharashtra	-	118.21
35	Odisha	Angul	306.37
36	Odisha	Jharsuguda	146.20
37	Odisha	Sundargarh	100.68
38	Odisha	Sambalpur	96.88
39	Odisha	Expenditure on projects running in multiple mining districts	0.00
	TOTAL Odisha	-	650.13
40	Uttar Pradesh	Sonbhadra	152.91
	TOTAL - Uttar Pradesh		152.91
41	West Bengal	Bankura	0.00
42	West Bengal	North 24 Parganas	5.41
43	West Bengal	Paschim Bardhaman	18.69
44	West Bengal	Purulia	1.13
45	West Bengal	Expenditure on projects running in multiple mining districts	2.88
	TOTAL - West Bengal		28.11
46	TOTAL Expenditure on projects running in multiple mining districts	-	2.10
	GRAND TOTAL - CIL		1910.07

Neyveli Lignite Corporation India Limited (NLCIL)

The expenditure on rehabilitation in NLCIL Mines is as follows:

- In respect of lands acquired for projects at Neyveli region, the expenditure on R&R provided by NLCIL upto 25.01.2026 (under NRRP-2007& Current NLCIL's R&R Policy as per RFCTLARR Act, 2013) is furnished in the following table.

S.No.	Nature of R&R benefits	Amount
1	Ex-gratia payment made towards Resettlement Allowance	Rs 348.23 Lakhs
2	Ex-gratia payment made for house structures on Government Lands	Rs 493.82 Lakhs
3	Cost of construction in lieu of house	Rs. 3750 Lakhs
4	Transportation, Maintenance and Subsistence allowance paid	Rs 638.32 Lakhs
5	Cattle Shed, Petty shop Allowance paid	Rs 3.30 Lakhs
6	Expenditure for development of Resettlement Centres.	Rs.1364.38 Lakhs
7	Recurring expenditure including current consumption for maintenance, amenities and up-keeping of Resettlement Centres	Rs 300.00 Lakhs per annum (approx)
8	One time rehabilitation grants in lieu of employment (1457 persons)	Rs. 3989 Lakhs

- Further, in NLCIL's Talabira II & III OCP, the total expenditure towards rehabilitation of Sambalpur District is ₹61.81 Cr.

CSR expenditure by NLCIL in coal mine districts up to January 2026 In FY 2025-26, is as under:

Coal Mine State/District	Expenditure (up to January 26) (Rs in Crore)
Cuddalore (Tamil Nadu)	16.42
Bikaner (Rajasthan)	2.81
Sambalpur, Jharsuguda (Odisha)	1.84
Total	21.07

The Singareni Collieries Company Limited (SCCL)

CSR expenditure of SCCL over the last three years is as follows:

S. No.	Financial Year	CSR budget sanctioned (₹)
1	2022-23	43.05 Cr
2	2023-24	38.08 Cr
3	2024-25	107.88 Cr

For the FY 2025-26, the approved CSR budget is Rs. 156 Crs.

Major CSR works by SCCL during the FY 2025-26 are as follows:

- Financial assistance to UPSC-cleared Civil Services aspirants – ₹2.02 Cr
- Army recruitment rally at Jawaharlal Nehru Stadium, Hanumakonda – ₹0.20 Cr
- Organising Job Mela at 7 locations - Rs. 1.48 Cr.

- Material/Equipment procurement & cosmetology training at Mandamarri – ₹0.07 Cr
- Infrastructure facilities at Govt Junior College, Govt High School & CHC, Luxettipet (Mancherla) – ₹2.00 Cr
- Infrastructure development & renovation of Govt BC Girls Hostel, Jaipur – ₹0.1645 Cr
- De-silting of major nallas (Kattuvagu&Motlavagu) – Manuguru Municipality - ₹0.83 Cr
- Creation of new water bodies in Manuguru Area – ₹0.413 Cr
- De-silting of 3 water bodies in Samithi Singaram, Thirlapuram&Besthagudem villages – Manuguru Area – ₹1.13 Cr
- Desilting of Kodipunjulavagu – Manuguru Area – ₹0.547 Cr
- Rejuvenation of water bodies in Jaipur Mandal near STPP – ₹0.508 Cr
- Infrastructure development in Penagadapa village near Kothagudem – ₹1.555 Cr
- Rural development works – Wyra Constituency – ₹2.00 Cr
- Rural development works – Sathupalli Constituency – ₹2.00 Cr
- Rural development projects at Thummalapalli village (Penuballi Mandal) – ₹0.92 Cr
- Central lighting works – Bhupalpalli Constituency – ₹1.50 Cr
- Rural development works – Bhupalapalli Constituency – ₹2.00 Cr

- Rural development works – Asifabad Constituency – ₹2.00 Cr
- Development works in Chhendipada village of Naini Area – ₹5.00 Cr

INDIA'S CRITICAL MINERAL SUPPLY CHAINS TO REDUCE IMPORT

745. SHRI VIJAYAKUMAR ALIAS VIJAY VASANTH:

Will the Minister of **MINES** be pleased to state:

- (a) whether the Government categorically assures that India's critical mineral supply chains will be resilient, diversified and capable of supporting the country's electronics, clean energy and manufacturing ambitions without undue foreign dependency and if so, the details thereof and if not, the reasons therefor;
- (b) whether any safeguards exist to prevent diversion, manipulation and hoarding by domestic or foreign companies taking into account the strategic importance of rare earth elements for clean energy and defence technology and if so, the details thereof and if not, the reasons therefor;
- (c) whether the Government plans to integrate domestic mining, refining and manufacturing to reduce dependence on imports and if so, the details thereof along with the timelines and targets set for achieving self-reliance and if not, the reasons therefor; and
- (d) whether the Government has undertaken any risk analysis to evaluate the impact of global price volatility or geopolitical tensions on critical mineral

availability and if so, the details thereof along with contingency measures in place and if not, the reasons therefor?

THE MINISTER OF COAL; AND MINISTER OF MINES (SHRI G. KISHAN REDDY):

(a) to (d): The Union Cabinet has approved the setting up of the National Critical Mineral Mission (NCMM) on 29.01.2025 with the objectives of securing India's critical mineral supply chain and strengthening the critical mineral value chains. The NCMM envisions securing a long-term sustainable supply of critical minerals and strengthen India's critical mineral value chains encompassing all stages from mineral exploration and mining to beneficiation, processing, and recovery from end-of-life products, in coordination with States and industry, with a view to reducing import dependence for strategic sectors such as electronics, clean energy and manufacturing.

Further, NCMM provides an enabling framework for strengthening supply chain resilience, including a joint initiative between central PSUs and with private companies to guard against supply disruptions by foreign companies and aid mineral supply for domestic utilisation.

Moreover, to meet current and future requirements of critical minerals, the Government has adopted a comprehensive strategy and taken several initiatives, which inter-alia include the following:

- i. Geological Survey of India (GSI) has intensified exploration of critical minerals. GSI carried out 195 critical mineral exploration projects in 2024-25, and took up 230 projects in 2025-26 across the country. In addition, the National Mineral Exploration and Development Trust (NMEDT) sanctioned 62 projects for critical mineral exploration during 2024–25 and 60 projects during 2025–26 to Notified Private Exploration Agencies (NPEAs)/Notified Exploration Agencies (NEAs).
- ii. The Mines and Minerals (Development and Regulation) Act (MMDR Act), 1957 has been amended in 2025 whereby the scope of NMEDT has been expanded to support critical mineral exploration and mining overseas.
- iii. Since the amendment to the MMDR Act in 2023, Central Government has successfully auctioned 46 blocks of Critical and Strategic Mineral. In addition, 7 blocks have been auctioned under the Exploration Licence regime, out of which 3 are critical mineral blocks.
- iv. The Union Cabinet has approved a ₹1,500 crore Incentive Scheme to promote critical mineral recycling. The Scheme Guidelines were issued and the Scheme was launched on 02.10.2025.
- v. Guidelines for funding pilot projects for the recovery of critical minerals from overburden/ tailings/ fly ash/ red mud, etc were issued on 14.11.2025.
- vi. Khanij Bidesh India Limited (KABIL) has signed an Exploration and Development Agreement with CAMYEN, a state-owned enterprise of

Catamarca province of Argentina, for exploration and mining of five Lithium Brine Blocks in Argentina covering an area of 15703 Ha.

Further, following safeguards to prevent diversion, manipulation & hoarding of monazite, the principal ore of REEs in India, are in place:

- i) Ministry of Mines vide notification No. GSR No. 134(E) dated 20.02.2019 amended the threshold value of Monazite for BSM occurring in teri or placer deposits as "0.00% in Total Heavy Minerals (THM) under Atomic Minerals Concession Rules 2016" thus ensuring complete government control over mining of prescribed substance Monazite occurring within the Beach Sand Minerals (BSM).
- ii) Further, Ministry of Commerce and Industry notified export policy on BSM vide Directorate General of Foreign Trade notification No.26/2015-2020 dated 21.08.2018 under which exports of BSM have been brought under State Trading Enterprise.

The NCMM outlines the following outputs/targets:

Key heads	Total (FY 2024-25 to 2030-31)
Domestic Critical Mineral Exploration Projects	1200
Foreign Critical Mineral Mines	50
Incentive scheme for recycling - total materials recycled (kt)	400
Patents in critical mineral value chain	1000
Skill development	10000
Mineral Processing Parks	4

Centre of Excellence	3
Mineral Stockpile (cumulative)	5

As envisaged in the NCMM, the framework includes provisions for periodic refinement of the criticality assessment based on supply risk and economic importance, updating the list of critical minerals for India, and assessment of associated risks in consultation with stakeholders. The Mission also provides for demand assessments aligned with industrial and technological requirements, as well as risk mitigation.

AGR DUES OF VODAFONE-IDEA

746. SHRI MATHESWARAN V. S.:

Will the Minister of **COMMUNICATIONS** be pleased to state:

- (a) whether the Government has frozen AGR dues of Vodafone-Idea (Vi) at Rs. 87,695 crore and if so, the details thereof;
- (b) whether it is a fact that Department of Telecommunications has formed a committee to reassess the AGR dues and if so, the details of the same and composition thereof and expected timeline fixed for the company;
- (c) the details of showing AGR dues pending with Telecom in a tabulated chart, Operator-wise; and
- (d) the details of equity shares owned by the Government in Telecom companies, Company-wise?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):**

(a) and (b): In pursuance of the orders of the Hon'ble Supreme Court in Writ Petition (Civil) No. 882/2025 and the representation submitted by Vodafone Idea Limited (VIL) seeking relief in accordance with the directions of the Hon'ble Supreme Court, the Government has decided to freeze the Adjusted Gross Revenue (AGR) dues of VIL pertaining to the period from FY 2006–07 to FY 2018–19 at ₹87,695 crore as on 31st December, 2025. This amount excludes those AGR dues of FY 2017–18 and FY 2018–19 which stand finalised by the Hon'ble Supreme Court vide order dated 01.09.2020 in MA (D) 9887 of 2020 and shall be payable in accordance with the said order.

The AGR dues frozen as on 31.12.2025 shall also be subject to reassessment by the Department of Telecommunications (DoT) in accordance with the Deduction Verification Guidelines dated 03.02.2020 and audit reports not acted upon. A Committee has been constituted by DoT on 30.01.2026 to decide on the outcome of such reassessment by DoT. The Committee comprises of a retired Secretary-level officer of the Government of India and a representative of the Comptroller and Auditor General of India (CAG), as nominated by the CAG. The Committee shall finalise the outcome of the reassessment within a period of

two months, unless extended. The decision of the committee shall be final, binding on both parties (DoT and VIL).

(c): The details of pending AGR dues of major telecom companies are placed at **Statement-I.**

(d): The details of equity shares owned by the government directly in telecom companies providing telecom services are placed at **Statement-II.**

STATEMENT I

Details of AGR dues of Major Telecom companies with interest updated up to 31.12.2025

(Amount in ₹ Crores)

Sl. No.	Name of the company	AGR dues up to FY 2024-25
1	Bharti Group (Airtel and Hexacom)	51091
2	Tata Group (TTSL & TTML)	20426
3	Vodafone Idea Limited	89952
4	Reliance Jio Infocomm Limited	1984
5	MTNL	14462
	Total	177915

Note:

1. AGR dues include License Fee (LF) and Spectrum Usage Charges (SUC).

2. The dues shown in the table pertain to major telecom companies, for the period from FY 2006-07 to FY 2024-25, excluding those that are undergoing insolvency or liquidation proceedings.
3. The dues pertaining to FY 2019-20 and subsequent years are under litigation and included in above table.
4. In the case of Vodafone Idea Limited (VIL), the AGR dues pertaining to the period from FY 2006–07 to FY 2018–19, excluding those AGR dues of FY 2017–18 and FY 2018–19 which stand finalised by the Hon'ble Supreme Court vide order dated 01.09.2020 in MA (D) 9887 of 2020, have been frozen at ₹87,695 crore as on 31.12.2025, subject to reassessment.
5. For others, AGR dues other than those finalised by the Hon'ble Supreme Court vide order dated 01.09.2020 are subject to revision, as applicable, based on representations from Telecom Service Providers (TSPs), departmental assessment, CAG / special audits and pending court cases.

STATEMENT-II

List of Telecom companies providing telecom services, in which Government currently holds equity stakes directly

Name of Company	Details of Government equity stake
Bharat Sanchar Nigam Limited (BSNL)	100%
Mahanagar Telephone Nigam Limited (MTNL)	56.25
Vodafone Idea Limited (VIL)	49 %

DIGITAL VILLAGE PILOT PROJECT IN TAMIL NADU

747. SHRI NAVASKANI K.:

SHRI G. SELVAM:

SHRI C. N. ANNADURAI:

Will the Minister of **ELECTRONICS AND INFORMATION TECHNOLOGY** be pleased to state:

- (a) whether the Government has implemented the Digital Village Pilot Project in Tamil Nadu including villages selected from the districts of Ramanathapuram, Kanchipuram and Tiruvannamalai to provide education, healthcare, skill development, solar-powered lighting and financial inclusion services;
- (b) if so, the details of the villages covered, the nature of services provided and the total funds allocated, released and utilized under the project in these districts;
- (c) the details of impact of the Digital Village Pilot Project in Tamil Nadu particularly in the above districts;
- (d) whether the Government proposes to launch a similar or expanded initiative to digitally empower rural and remote areas, especially in Ramanathapuram, Kanchipuram and Tiruvannamalai districts, based on the experience of the pilot project; and

(e) if so, the details and expected timeline for implementation of such a follow-up programme?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (e): ‘Digital Village Pilot Project’ was initiated to provide education services, health services, skill development services, solar powered streetlights and financial inclusion services along with Government-to citizen services and business-to-citizen services in 700 villages (one village from each district of States and Union Territories (UTs)) across the country.

A total of 32 villages were covered under the Digital Village pilot project in the state of Tamil Nadu.

The details of the villages covered under the districts of Ramanathapuram, Kanchipuram and Tiruvannamalai in the state of Tamil Nadu are as follows:

Sr. No.	District Name	Sub-District Block	Gram Panchayat	Village Name
1	Ramanathapuram	Paramakudi	Vendhoni	Vendhoni
2	Tiruvannamalai	Tiruvannamalai	Vengikkal	Vengikkal
3	Kanchipuram	Kanchipuram	Kanchipuram	Kilkathirpur

The Digital Village pilot project has been implemented at a cost of Rs. 62.58 crore on pan India basis including the villages in these districts.

The project has been successfully closed w.e.f 31st March, 2024.

The services provided under the said project are as follows:

- i. Education Services: Courses provided under this project- Basic Computer Course (BCC), Course on Computer Concept (CCC), Tally-Kaushal Praman Patra, Basic Course in Information Technology (BCIT).
- ii. Additional Education: Competitive exam training, fundamental of CAD (Computer Aided Design)
- iii. Health Services: Tele-health and Tele-Veterinary consultation
- iv. Financial inclusion awareness programme
- v. Solar streetlights
- vi. Skill development in (a) Automotive technician, (b) Handset repair, (c) Field technician – Home appliance, (d) Electrical technician.

The above services have benefitted the beneficiaries in several aspects with few of them as follows:

- Various education courses offered in Digital Villages enabled beneficiaries to acquire basic computer skills, fundamental accounting knowledge and using Tally for accounting purposes.

- Beneficiaries trained in diverse skill sets through professional courses under the Digital Village initiative have experienced enhanced employability opportunities and increased scope for entrepreneurship.
- Health Services delivered in Digital Village have significantly improved access to essential healthcare services, particularly in rural and remote areas.
- Financial Inclusion Awareness Program has improved awareness and adoption of affordable financial products and services.
- Installation of Solar powered streetlights has contributed to improved public safety, enhanced mobility during night hours and promotion of renewable energy usage.
- Delivery of various Government-to-Citizen (G2C) and Business-to-Citizen (B2C) services through Digital Villages has strengthened last mile service delivery and enhanced convenience for rural citizens.

PRE-MATRIC, POST-MATRIC AND MERIT-CUM-MEANS SCHOLARSHIP

SCHEMES FOR MINORITY STUDENTS

748. SHRI P. V. MIDHUN REDDY:

Will the Minister of **MINORITY AFFAIRS** be pleased to state:

- (a) whether the Government is implementing the Pre-Matric, Post-Matric and Merit-cumMeans Scholarship Schemes for minority students and if so, the details thereof;
- (b) the total number of beneficiaries under each scheme during the last three years, State and year-wise;
- (c) whether there has been any delay in the disbursement of scholarships; and
- (d) if so, the reasons therefor and the steps taken by the Government to ensure timely distribution of scholarships?

THE MINISTER OF PARLIAMENTARY AFFAIRS; AND MINISTER OF MINORITY AFFAIRS (SHRI KIREN RIJIJU):

(a) to (d): Ministry of Minority Affairs implemented various schemes, including Pre-Matric, Post Matric and Merit-cum-Means Scholarship schemes, across the country for socio-economic and educational empowerment of the six notified minority communities. However, the schemes have not been approved for implementation beyond 2021-22.

VAPI-VALSAD INDUSTRIAL CLUSTER

749. SHRI DHAVAL LAXMANBHAI PATEL:

Will the **PRIME MINISTER** be pleased to state:-

- (a) whether the Government has identified the Vapi-Valsad industrial cluster as a potential site for the deployment of Small Modular Reactors (SMRs); and
- (b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a) and (b): As of now, a proposal like this is not under immediate consideration.

CONVERSION OF SPECIAL TRAINS INTO REGULAR SERVICES

750. SHRI DULU MAHATO:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether it is a fact that Train Nos. 03309/10 (Dhanbad-Jammu Tawi), 03379/80 (Dhanbad-Lokmanya Tilak Terminus), 06063/64 (Coimbatore-Dhanbad) and 02831/32 (Dhanbad-Bhubaneswar) have been operating continuously for nearly a year as Special Trains with consistently high occupancy and revenue and if so, the details thereof;

- (b) whether any representation has been received from public representatives for their conversion into regular Express trains and if so, the train-wise present status thereof;
- (c) if not, the reasons therefor; and
- (d) the details of time frame within which a final decision is expected in the interest of passengers of Dhanbad and adjoining regions?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (d): Indian Railways constantly endeavours to cater to the needs of travelling passengers and to this end, new services are introduced, existing train services are extended and their frequency increased.

Moreover, to supplement the accommodation available by regular services and to cater to the extra rush of passengers during peak seasons, festivals, religious congregations etc., Indian Railways also operates special trains and augments the loads of existing services, keeping in view the pattern of traffic, commercial justification, operational feasibility and availability of resources etc. Accordingly, 03309/10 Dhanbad-Jammu Tawi Special, 03379/80 Dhanbad-Lokmanya Tilak Terminus Special, 06063/64 Coimbatore-Dhanbad Special and 02831/32 Dhanbad-Bhubaneswar Special have been operated.

At present, Dhanbad-Jammu Tawi sector, Dhanbad-Lokmanya Tilak (T) sector and Dhanbad-Coimbatore sector is served by 02 pairs, 01 pair and 01 pair of regular train services respectively, while Dhanbad-Bhubaneswar sector is served by 01 pair of special train services as under:

Dhanbad-Jammu Tawi sector:

SN	Train Number and Name
1	13151/13152 Kolkata - Jammu Tawi Express
2	22317/22318 Sealdah - Jammu Tawi Humsafar Express

Dhanbad-Lokmanya Tilak(T) sector:

SN	Train Number and Name
1	12321/12322 Howrah - Chhatrapati Shivaji Maharaj(T) Express

Dhanbad-Coimbatore sector:

SN	Train Number and Name
1	13351/13352 Dhanbad - Alappuzha Express

Dhanbad-Bhubaneswar sector:

SN	Train Number and Name
1	02831/02832 Dhanbad - Bhubaneswar Special

Further, proposals/requests/suggestions/representations, both formal and informal *inter alia* for regularisation/introduction of trains are received from

Members of Parliament, elected representatives, organizations/rail users etc. at various levels including Railway Board, Zonal Railways, Divisional Office etc. As receipt of such proposals/requests/suggestions is a continuous and dynamic process, centralized compendium of such requests is not maintained. However, these are examined and action as found feasible and justified is taken from time to time, which is an on-going process.

Moreover, introduction of new train services/regularisation of special train services on any route/section depends on various factors which include:

- Capacity of that section
- Availability of path
- Availability of required rolling stock
- Availability of matching infrastructure for rolling stock
- Maintenance requirement of railway tracks and other assets

INTEREST SUBVENTION SCHEME

751. ADV. PRIYA SAROJ:

SHRI PUSHPENDRA SAROJ:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

- (a) the number of functional and non-functional sugar mills across the country, classified State and district-wise for Uttar Pradesh;
- (b) the number of applications received and approved from sugar mills for Interest Subvention under the scheme for extending financial assistance to sugar mills, State and district-wise for Uttar Pradesh;
- (c) the number of sugar mills that have availed financial assistance under the scheme since its inception, State, year and district-wise for Uttar Pradesh;
- (d) the total funds allocated, released and disbursed under the scheme since inception, State, year and bank-wise; and
- (e) the number of sugar mills whose loan accounts have turned into Non-Performing Assets after availing assistance under the scheme, State, year and district-wise for Uttar Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRIMATI NIMUBEN JAYANTIBHAI BAMBHANIYA):

- (a): The number of functional and non-functional sugar mills across the country, classified State-wise is at **Statement-I** and district-wise details for Uttar Pradesh is at **Statement-I (A)**.

(b): State-wise number of applications from sugar mills, standalone molasses distilleries and grain-based distilleries which received In-principle approvals for availing interest subvention under the Ethanol Interest Subvention Schemes notified since 2018 is at **Statement-II**.

(c): State-wise number of sugarcane based distilleries (including sugar mills)/ grain based distilleries which have availed financial assistance under the Ethanol Interest subvention scheme since its inception is at **Statement-III**. District wise details for Uttar Pradesh is at **Statement-III (A)**.

(d): As per the budget allocation for the scheme, Department of Food & Public Distribution releases funds to NABARD, being the Nodal Agency for release of interest subvention under the scheme. NABARD releases funds to lending banks of the eligible beneficiary sugar mills/distilleries under Ethanol Interest Subvention Schemes. The details of funds allocated to lending banks of the eligible beneficiary sugar mills/distilleries under Ethanol Interest Subvention Schemes, State-wise and year-wise are given at **Statement-IV**.

(e): The benefit of interest subvention is provided by Government of India only if the account of applicant sugar mill/distillery is Standard and will not be available as long as account is Non – Performing Asset.

STATEMENT-I**Functional and non-functional sugar mills**

S.No.	State	*No. of functional sugar mills	*No. of Non-functional sugar mills
1	Uttar Pradesh	121	38
2	Maharashtra	204	79
3	Karnataka	81	17
4	Gujarat	15	18
5	Tamil Nadu	30	14
6	Bihar	10	18
7	Haryana	14	0
8	Punjab	15	4
9	Madhya Pradesh	23	2
10	Uttarakhand	7	1
11	Andhra Pradesh	3	26
12	Telangana	7	5
13	Chhattisgarh	4	0
14	Odisha	1	3
15	Rajasthan	1	2
	Total	536	227

*** As per information received from States**

STATEMENT-I (A)**District-wise details of no. of functional and non-functional sugar mills in Uttar Pradesh**

Sl. No.	Name Of District	No. of Functional Sugar mills	No. of Non- Functional Sugar mills
1	Saharanpur	8	--
2	Muzaffarnagar	8	--
3	Shamli	3	--
4	Meerut	6	1
5	Gaziabad	1	--
6	Hapur	2	--
7	Bagpat	3	--
8	Bulandshahr	4	--
9	Aligarh	--	2
10	Bijnor	10	--
11	Amroha	3	1
12	Moradabad	4	--
13	Sambhal	3	--
14	Rampur	3	1
15	Bareilly	5	2
16	Pilibhit	4	1
17	Shahjahanpur	5	--
18	Budaun	2	--
19	Kasganj	1	--
20	Mathura	--	1
21	Lakhimpur	9	--
22	Sitapur	5	2
23	Hardoi	4	1
24	Farrukhabad	1	--
25	Kanpur	--	1

26	Ayodhya	2	
27	Barabanki	1	2
28	Ambedkarnagar	1	--
29	Sultanpur	1	--
30	Sant Ravidas nagar	--	1
31	Gazipur	--	1
32	Jaunpur	--	1
33	Balrampur	3	--
34	Gonda	3	1
35	Behraich	3	1
36	Maharajganj	2	1
37	Basti	3	2
38	Gorakhpur	1	4
39	SantKabirnagar	--	1
40	Kushinagar	4	5
41	Deoria	1	4
42	Mau	1	--
43	Azamgarh	1	--
44	Balia	--	1
Total		121	38

STATEMENT-II

State-wise number of applications from sugar mills, standalone molasses distilleries and grain-based distilleries which received In-principle approvals for availing interest subvention under the Ethanol Interest Subvention Schemes notified since 2018					
Sl. No	State	No of Distilleries			Total
		Grain Based	Molasses Based	Dual feed Based	
1	Andhra Pradesh	22	6	1	29
2	Assam	8	0	0	8
3	Bihar	32	7	8	47
4	Chhattisgarh	39	2	1	42
5	Daman & Diu	0	1	1	2
6	Goa	0	1	0	1
7	Gujarat	15	9	3	27
8	Haryana	17	8	5	30
9	Himachal Pradesh	3	2	0	5
10	Jammu & Kashmir	4	0	0	4
11	Jharkhand	8	0	0	8
12	Karnataka	33	122	30	185
13	Madhya Pradesh	55	16	6	77
14	Maharashtra	59	276	52	387
15	Meghalaya	1	0	0	1
16	Odisha	29	0	0	29
17	Punjab	25	16	4	45
18	Rajasthan	23	0	2	25
19	Tamil Nadu	9	5	4	18
20	Telangana	23	3	4	30
21	Uttar Pradesh	46	105	36	187

22	Uttarakhand	7	10	1	18
23	West Bengal	16	1	1	18
Total		474	590	159	1223

STATEMENT-III

State-wise number of sugarcane based distilleries (including sugar mills)/ grain based distilleries which have availed financial assistance under the Ethanol Interest subvention scheme since its inception		
Sl. No	State	Total
1	Andhra Pradesh	6
2	Assam	5
3	Bihar	17
4	Chhattisgarh	4
5	Gujarat	9
6	Haryana	9
7	Himachal Pradesh	3
8	Jharkhand	7
9	Karnataka	45
10	Madhya Pradesh	23
11	Maharashtra	79
12	Meghalaya	1
13	Odisha	10
14	Punjab	14
15	Rajasthan	4
16	Tamil Nadu	4
17	Telangana	3

18	Uttar Pradesh	54
19	Uttarakhand	3
20	West Bengal	8
Total		308

STATEMENT-III (A)

District-wise number of sugarcane based distilleries (including sugar mills)/ grain based distilleries in Uttar Pradesh which have availed financial assistance under the Ethanol Interest subvention scheme since its inception		
S.No	District	Total
1	Amroha	1
2	Bahraich	2
3	Balrampur	1
4	Bareilly	3
5	Bijnor	4
6	Bulandshahr	3
7	Deoria	1
8	Farrukhabad	1
9	Ghazipur	1
10	Gonda	1
11	Hardoi	2
12	Lakhimpur Kheri	4
13	Mathura	1
14	Mau	1
15	Meerut	3
16	Moradabad	3
17	Muzaffarnagar	5
18	Pilibhit	1

19	Prayagraj	1
20	Rampur	2
21	Saharanpur	1
22	Sambhal	2
23	Satna	1
24	Shahjahanpur	2
25	Shamli	2
26	Sitapur	5
	Total	54

STATEMENT- IV**Amount Released in 2020-21**

State/Banks	Amount Released (in Rupees)
Karnataka	140634493
Bank of Baroda	27163351
Belagavi DCC Bank Ltd.	6579170
Shimoga DCC Bank Ltd.	10561807
The Bagalkot DCC Bank	19062223
The Karnataka State Coop. Apex Bank Ltd.	39559614
The South Canara DCC Bank Ltd.	13114054
The Tumkur DCC Bank Ltd.	15210942
Vijayapura DCC Bank Ltd.	9383332
Madhya Pradesh	54273180.68
Bank of Baroda	12733095.68
State Bank of India	41540085
maharashtra	36351798.95
Kotak Mahindra Bank	32801615
NCDC	3550183.952
Uttar Pradesh	427762597.3
Bulandshahr Zila Sahkari Bank Ltd.	17469225
Central Bank of India	24258478
HDFC Bank	172879965
ICICI Bank Ltd.	20995376.66
NCDC	5474951.669
Punjab National Bank	98030687
RBL Bank	32590693

State Bank of India	34319098
UP Coop. Bank Ltd.	21744123
Grand Total	659022070

Table. B: Amount Released in 2021-22	
Row Labels	Amount Released (in Rupees)
Bihar	15215009
ICICI Bank Ltd.	4814481
Indian Overseas Bank	6118336
Kotak Mahindra Bank	4282192
Haryana	20695177
Haryana StCB	20695177
Karnataka	310251917
Bank of Baroda	43867383
Davangere DCCB	1124384
First Abu Dhabi Bank	115795123
ICICI Bank Ltd.	41442464
Shimoga DCC Bank Ltd.	1218427
Standard Chartered Bank	19736759
The Bagalkot DCC Bank	2307945
THE KANARA DISTRICT CENTRAL CO-OPERATIVE BANK LTD.	3043397
The Karnataka State Coop. Apex Bank Ltd.	18538258
The South Canara DCC Bank Ltd.	9508585
The Tumkur DCC Bank Ltd.	1002543
Union Bank of India	52175553
Vijayapura DCC Bank Ltd.	491096
Madhya Pradesh	25562266
Bank of Baroda	11641908

State Bank of India	13920358
Maharashtra	351813908.5
Canara Bank	30776131
Kolhapur DCCB	4429609
Kotak Mahindra Bank	33650256
Latur DCCB	21372382
MStCB	43290980
NCDC	35499429.21
Pune DCCB	7638173
Punjab National Bank	20787638
SANGLI DISTRICT CENTRAL CO- OPERATIVE BANK LTD.	50073019.3
Thane DCCB	29785456
Union Bank of India	74510835
Punjab	13605162
State Bank of India	13605162
Tamil Nadu	4991106
Indian Bank	4991106
Uttar Pradesh	532234802.9
Bulandshahr Zila Sahkari Bank Ltd.	6610709
Central Bank of India	21881085
Ghaziabad DCCB	15043517
HDFC Bank	132785175
ICICI Bank Ltd.	74684025
IREDA	87018587.91
Punjab National Bank	58992840.02
RBL Bank	45920571
Standard Chartered Bank	24247
State Bank of India	28099516
UP Coop. Bank Ltd.	61174530
Uttarakhand	35342600

Uttarakhand StCB	35342600
West Bengal	14210959
HDFC Bank	14210959
Grand Total	1323922907

Table. C: Amount Released in 2022-23

State/Banks	Amount Released (in Rupees)
Andhra Pradesh	14469980.07
State Bank of India	14469980.07
Bihar	100385116
ICICI Bank Ltd.	25017052
Indian Overseas Bank	36277653
Kotak Mahindra Bank	39090411
Haryana	88226617
Haryana StCB	26567998
HDFC Bank	60877922
Kotak Mahindra Bank	780697
Karnataka	699304248.5
Bank of Baroda	25760378
Belagavi DCC Bank Ltd.	5701003
Davangere DCCB	17072561
DBS Bank Ltd.	3167484
First Abu Dhabi Bank	43401749
HDFC Bank	20162049
ICICI Bank Ltd.	52246718
Indian Bank	9076227
karnataka Bank	4536755.49
Standard Chartered Bank	30990390
State Bank of India	17344310
The Bagalkot DCC Bank	69090336

THE KANARA DISTRICT CENTRAL CO-OPERATIVE BANK LTD.	46042773
The Karnataka State Coop. Apex Bank Ltd.	172167386
The South Canara DCC Bank Ltd.	101568650
The Tumkur DCC Bank Ltd.	7765581
Union Bank of India	64575142
Vijayapura DCC Bank Ltd.	8634756
Madhya Pradesh	19210616
Bank of Baroda	4180023
HSBC	5429452
State Bank of India	9601141
Mharashtra	689161320
Bhagyalaxmi Mahila Sahakari Bank Ltd.	999418
Canara Bank	13862898
Deendayal Nagri Sahakari Bank Ltd.	1167019
Deogiri Nagari Sahakari Bank Ltd.	1379093
HDFC Bank	6402768
IREDA	32500662
Janaseva Sahakari Bank Ltd.	195950
Jijamata Mahila Sahakari Bank Ltd.	600011
Kolhapur DCCB	22671413
Kotak Mahindra Bank	17886387
Latur DCCB	40909374
MStCB	125417135
Mumbai DCCB	18869933
NCDC	44267663
Pune DCCB	91972066.5
Punjab National Bank	11379454
Ratnagiri Central Co-operative Bank	2392622
SANGLI DISTRICT CENTRAL CO-OPERATIVE BANK LTD.	28019891

Satara DCCB	35741096.53
Sindhudurg DCCB	79739929
State Bank of India	44838121
Thane DCCB	8692964
The Cosmos Coop. Bank Ltd.	21218537
The Khamgaon Urban Coop. Bank Ltd.	981304
Union Bank of India	34041195
Vasai Janata Sahakari Bank Ltd.	693963
Wai Urban Coop Bank Ltd.	1567586
Yawantmal Urban Coop Bank Ltd.	752867
Odisha	8168874
Canara Bank	8168874
Punjab	92615672
HDFC Bank	29429039
IREDA	18524904
Nupur Finvest Pvt Ltd	2149150
Paisalo Pvt Ltd	5558466
State Bank of India	36954113
Tamil Nadu	1328630
Indian Bank	1328630
Uttar Pradesh	631774674.4
Axis Bank	7802399
Canara Bank	6690593
Central Bank of India	8656849
Ghaziabad DCCB	40717030
HDFC Bank	115693901
ICICI Bank Ltd.	60267560
IREDA	30865925
NCDC	45581119
Punjab National Bank	25257523
RBL Bank	22469800

Standard Chartered Bank	39454019
State Bank of India	96706711
UP Coop. Bank Ltd.	68792016
Yes Bank	62819229.36
Uttarakhand	19082707
Indian Overseas Bank	4775982
Uttarakhand StCB	14306725
West Bengal	39740549
HDFC Bank	20842351
Kotak Mahindra Bank	10223314
Standard Chartered Bank	8674884
Grand Total	2403469004

Table. D: Amount Released in 2023-24

State/Banks	Amount Released (in Rupees)
Andhra Pradesh	17001713.13
Axis Bank	2769206.87
State Bank of India	14232506.26
Bihar	321301074.2
ICICI Bank Ltd.	71671363.68
Indian Bank	28472644.92
Indian Overseas Bank	45768597.99
Kotak Mahindra Bank	63154819.17
State Bank of India	107737498.3
UCO BANK	4496150.12
Chhattisgarh	33845639
State Bank of India	20474964
State Bank of India	13370675
Gujarat	52328382.16
HDFC Bank	52328382.16

Haryana	211200032.9
Haryana StCB	12060896
HDFC Bank	64431465.9
Kotak Mahindra Bank	12532636.59
Punjab National Bank	5812036.99
State Bank of India	114345137.2
Yes Bank	2017860.21
jharkhand	51583765.14
BANDHAN BANK LIMITED	3005065.51
Canara Bank	24507317.55
HDFC Bank	1239978.02
Indian Overseas Bank	2936940.29
Kotak Mahindra Bank	5876797.26
Punjab National Bank	4037381.01
State Bank of India	9980285.5
Karnataka	1226099774
Bank of Baroda	7967205.2
Belagavi DCC Bank Ltd.	34090252.55
Canara Bank	17781522.33
Davangere DCCB	12612006.56
DBS Bank Ltd.	47833934
First Abu Dhabi Bank	57040665.92
HDFC Bank	51395361
ICICI Bank Ltd.	34254504.49
Indian Bank	20926315.06
IREDA	187141765
karnataka Bank	18024332
Kolhapur DCCB	25153595.01
Shimoga DCC Bank Ltd.	10474975
Standard Chartered Bank	146017526.4
State Bank of India	29218504.02

The Bagalkot DCC Bank	49335668.95
THE KANARA DISTRICT CENTRAL CO-OPERATIVE BANK LTD.	42985196.26
The Karnataka State Coop. Apex Bank Ltd.	101826166.1
The Karnataka State Coop. Apex Bank Ltd.	8484914.78
The South Canara DCC Bank Ltd.	79691181.1
THE SOUTH CANARA DISTRICT CENTRAL CO-OPERATIVE BANK LTD.	4291273
The Tumkur DCC Bank Ltd.	33050009
Union Bank of India	199901569.3
Vijayapura DCC Bank Ltd.	6601330.69
Madhya Pradesh	289521440.8
AXIS BANK LIMITED	4575870
Bank of Baroda	6634104.86
Canara Bank	26995718.05
HDFC Bank	11255315.18
HSBC	78018162.61
Punjab National Bank	41077298.96
State Bank of India	120964971.1

maharashtra	864639420.7
Ahmednagar dccb	47186300.14
Bank of Baroda	6660749
Canara Bank	47069748.88
Deogiri Nagari Sahakari Bank Ltd.	228069
HDFC Bank	10978687.17
Indian Overseas Bank	16223565.71
IREDA	39896598.42
Janaseva Sahakari Bank Ltd.	28508
Janata Sahakari Bank Ltd	1619143
JANATA SAHAKARI BANK	161089

LTD.,PUNE	
Kalyan janata sahakari Bank	8415218.89
Kolhapur DCCB	25036854.21
Kotak Mahindra Bank	3335813
Latur DCCB	86952078.76
MStCB	228057719
Mumbai DCCB	13431469
NCDC	12623496.37
Pune DCCB	34487918.8
Punjab National Bank	7902950
Ratnagiri Central Co-operative Bank	5881617.25
SANGLI DISTRICT CENTRAL CO- OPERATIVE BANK LTD.	94063186.05
Satara DCCB	6768464.85
Sindhudurg DCCB	15634022.36
Solapur DCCB	21532890.77
State Bank of India	28510022.12
The Cosmos Coop. Bank Ltd.	53390129.42
Union Bank of India	48563111.56
Odisha	73808208.89
Axis Bank	13308370.93
Canara Bank	10916290.19
HDFC Bank	1109112.03
Indian Bank	29475976.07
State Bank of India	18998459.67
Punjab	475520801.8
Axis Bank	41954255.03
Canara Bank	24341024.99
HDFC Bank	160937096.1
IREDA	50181168.6
J & K Bank	35391409.49

Nupur Finvest Pvt Ltd	4706958.76
Paisalo Pvt Ltd	11320929.97
Punjab National Bank	388334.59
State Bank of India	146299624.3
Tamil Nadu	18049382.99
Indian Bank	179375.99
State Bank of India	17870007
Telangana	157697604.6
State Bank of India	157697604.6
Uttar Pradesh	953869620.5
Axis Bank	31366675.65
Canara Bank	14050751
Canara Bank	7694216
Ghaziabad DCCB	29359464.16
HDFC Bank	335460758.5
ICICI Bank Ltd.	44338876.71
Indian Bank	9422696.17
IREDA	33745138.49
Kotak Mahindra Bank	3910410
NCDC	9449463.92
Punjab National Bank	99425834.03
RBL Bank	16929557.98
Standard Chartered Bank	61627291.9
State Bank of India	123297424.1
UP Coop. Bank Ltd.	126552844.9
Yes Bank	7238217
Uttarakhand	17793880.93
Indian Overseas Bank	2628613
Uttarakhand StCB	15165267.93
West Bengal	157583571.5
HDFC Bank	25026078.67

Kotak Mahindra Bank	68160749.85
State Bank of India	64396742.96
Grand Total	4921844313

Table. E: Amount Released in 2024-25	
State/Banks	Amount Released (in Rupees)
Andhra Pradesh	86348977.88
Axis Bank	10054694.01
State Bank of India	76294283.87
Assam	115326100.1
Canara Bank	13090244
State Bank of India	102235856.1
Bihar	379542260.2
BANK OF MAHARASHTRA	21571589
HDFC Bank	4327862.04
ICICI Bank Ltd.	33178177.65
Indian Bank	45672328.6
Indian Overseas Bank	36766872
Kotak Mahindra Bank	9494625
Punjab National Bank	21085147.26
State Bank of India	177700925.7
UCO BANK	29744733
Chhattisgarh	106686669
State Bank of India	61200493
State Bank of India	45486176
Gujarat	106007002.5
HDFC Bank	55469153.73
Indian Overseas Bank	7667613
NCDC	8469783.72
Punjab National Bank	13071072

State Bank of India	21329380
Haryana	218010328.2
Haryana StCB	25814035
HDFC Bank	37726451.48
Kotak Mahindra Bank	46103176.2
Punjab National Bank	30516162
State Bank of India	57303196
Yes Bank	20547307.52
Himachal Pradesh	15035819
State Bank of India	15035819
jharkhand	139232364.5
BANDHAN BANK LIMITED	10094448
Bank of India	1156649
BANK OF MAHARASHTRA	7728346
Canara Bank	81509757
HDFC Bank	3113447.51
Indian Overseas Bank	8100698
Kotak Mahindra Bank	11731973
Punjab National Bank	7048969
State Bank of India	3411945
Union Bank of India	5336132
Karnataka	1364688031
Axis Bank	7086194
AXIS BANK LIMITED	3073
BAGALKOT DISTRICT CENTRAL CO- OPERATIVE BANK LTD.	2219178
Canara Bank	78487245.75
Davangere DCCB	11594915.28
DBS Bank Ltd.	50229221
HDFC Bank	34867748.64
ICICI Bank Ltd.	26275906.68

Indian Bank	23887856
INDIAN RENEWABLE ENERGY DEVELOPMENT AGENCY LTD(IREDA)	649622284
IREDA	145716429.7
karnataka Bank	18150562
Kolhapur DCCB	31465846.65
KOLHAPUR DISTRICT CENTRAL CO- OPERATIVE BANK LTD.	236853
Punjab National Bank	3356374
Standard Chartered Bank	44213886.29
State Bank of India	22939608.84
The Karnataka State Coop. Apex Bank Ltd.	14769590.7
The Karnataka State Coop. Apex Bank Ltd.	11935904.7
The South Canara DCC Bank Ltd.	58625849.3
THE SOUTH CANARA DISTRICT CENTRAL CO-OPERATIVE BANK LTD.	4453150.07
The Tumkur DCC Bank Ltd.	2246403
Union Bank of India	98356214.23
Vijayapura DCC Bank Ltd.	23947736.57
Madhya Pradesh	431826439.5
Axis Bank	13270538
AXIS BANK LIMITED	15075151.8
Bank of Baroda	6940408
Bank of India	3292276
Canara Bank	12740209
HDFC Bank	91117161.45
HSBC	33012172
ICICI BANK LIMITED	1276233
INDIAN BANK	12097096

Punjab National Bank	46457202
State Bank of India	196547992.3
maharashtra	1006441615
Ahmednagar dccb	54820271.44
Bank of India	873
BANK OF MAHARASHTRA	21588134
Canara Bank	5026831
Central Bank of India	11711467
HDFC Bank	6013929.78
Indian Overseas Bank	7654862
IREDA	70493628.85
Janata Sahakari Bank Ltd	4143726
JANATA SAHAKARI BANK LTD.,PUNE	3663119
Kalyan janata sahakari Bank	16440951
Kolhapur DCCB	25517493.35
Kotak Mahindra Bank	7233392.25
Latur DCCB	76961302
MAHARASHTRA GRAMIN BANK	29434108
MStCB	258441515
Mumbai DCCB	11603528
NCDC	12160054.03
Pune DCCB	17253553
PUNJAB AND SIND BANK	5579962
Punjab National Bank	4884514.86
RAIGAD DISTRICT CENTRAL CO- OPERATIVE BANK LTD.	2085428
Ratnagiri Central Co-operative Bank	20137325
SANGLI DISTRICT CENTRAL CO- OPERATIVE BANK LTD.	138440449
Satara DCCB	79475722
Sindhudurg DCCB	9405045

Solapur DCCB	12728759
State Bank of India	55465828.79
Suvarnayug Sahakari Bank Ltd.	31874
Thane DCCB	5598396
The Cosmos Coop. Bank Ltd.	6945166
THE MAHARASHTRA STATE CO- OPERATIVE BANK LTD.	4282767
The Pandharpur Urban Coop Bank Ltd. (Lead Bank	509877
THE THANE DISTRICT CENTRAL CO- OPERATIVE BANK LTD.	1505724
Union Bank of India	19202038.5
Odisha	141447608.9
Axis Bank	25044502.28
Bank of Baroda	8911678
Canara Bank	13799586.72
HDFC Bank	20535350.94
State Bank of India	73156491
Punjab	452931989.6
Axis Bank	30258465
Canara Bank	51305590.67
HDFC Bank	66919741.24
IREDA	30833737.3
J & K Bank	16655608
Nupur Finvest Pvt Ltd	6311504
Paisalo Pvt Ltd	8964656
PUNJAB AND SIND BANK	129445.08
Punjab National Bank	13165326.81
State Bank of India	228387915.5
Rajasthan	75285330.14
INDIAN RENEWABLE ENERGY	56624613

DEVELOPMENT AGENCY LTD(IREDA)	
Kotak Mahindra Bank	401095.14
State Bank of India	18259622
Tamil Nadu	56063343
Axis Bank	2188656
State Bank of India	53874687
Telangana	49354407
State Bank of India	49354407
Uttar Pradesh	1014063686
Axis Bank	59570378.71
AXIS BANK LIMITED	25033827.2
Canara Bank	17470265
Canara Bank	20832186.83
Ghaziabad DCCB	12882562
HDFC Bank	231843058.2
HDFC BANK LTD.	23133681
ICICI Bank Ltd.	32284630.67
Indian Bank	69021163.4
IREDA	29449807.15
Kotak Mahindra Bank	16964398.96
NCDC	7501675.25
PUNJAB AND SIND BANK	28515168.92
Punjab National Bank	124531146.1
RBL Bank	2205712
RBL BANK LTD	1460763
Standard Chartered Bank	58763493.71
State Bank of India	101107140.1
UP Coop. Bank Ltd.	144670459
Yes Bank	6822168.48
Uttarakhand	117686566.6
Canara Bank	10128959.64

INDIAN BANK	6935945
Indian Overseas Bank	1843913
INDIAN RENEWABLE ENERGY DEVELOPMENT AGENCY LTD(IREDA)	92843013
Uttarakhand StCB	5934736
West Bengal	165276836.6
HDFC Bank	5636875
Kotak Mahindra Bank	40824070.45
Punjab National Bank	354870
State Bank of India	100072630.1
Union Bank of India	18388391
Grand Total	6041255374

Table. F: Amount Released in 2025-26 (As on 23.01.2026)	
State/Banks	Amount Released (in Rupees)
Andhra Pradesh	183036746
AXIS BANK LIMITED	14008990
Axis Bank Ltd	7206764
HDFC BANK LTD.	4278582
INDUSIND BANK LTD	774641
PNB	11843519
PUNJAB NATIONAL BANK	7911610
SBI	23564886
STATE BANK OF INDIA	113447754
Assam	121072449
CANARA BANK	15202615
PUNJAB NATIONAL BANK	11240507
STATE BANK OF INDIA	94629327
Bihar	187284428
STATE BANK OF INDIA	16836270
HDFC BANK LTD.	8005211

ICICI BANK LIMITED	4146935
INDIAN OVERSEAS BANK	11786413
KOTAK MAHINDRA BANK LTD.	22857099
PUNJAB NATIONAL BANK	11958522
STATE BANK OF INDIA	111693978
UCO Bank	0
Chhattisgarh	80652208
BANK OF BARODA	25952615
INDIAN RENEWABLE ENERGY DEVELOPMENT AGENCY LTD(IREDA)	15041095
STATE BANK OF INDIA	39658498
Delhi	10994926
STATE BANK OF INDIA	10994926
Gujarat	235108214
HDFC BANK LTD.	36226172
INDIAN OVERSEAS BANK	30343504
National Cooperative Development Corporation	26103468
NCDC	3932691
PNB	12401044
PUNJAB NATIONAL BANK	8130926
STATE BANK OF INDIA	117970409
Haryana	168749178
HDFC BANK LTD.	42852140
KOTAK MAHINDRA BANK LTD.	28693362
PUNJAB NATIONAL BANK	33522074
STATE BANK OF INDIA	56108025
YES Bank Ltd.	7573577
Himachal Pradesh	134048479
STATE BANK OF INDIA	134048479
Jharkhand	189159721

AXIS BANK LIMITED	10236780
Bandhan Bank Limited	2642252
Bank of India	1172274
CANARA BANK	38223897
INDIAN RENEWABLE ENERGY DEVELOPMENT AGENCY LTD(IREDA)	68161742
KOTAK MAHINDRA BANK LTD.	15368002
PUNJAB NATIONAL BANK	2553850
STATE BANK OF INDIA	50800924
Karnataka	1007959176
CANARA BANK	3486472
INDIAN RENEWABLE ENERGY DEVELOPMENT AGENCY LTD(IREDA)	18454773
AXIS BANK LIMITED	3724413
Bagalkot District Central Co-operative Bank Ltd.	6541194
BANK OF BARODA	3945215
CANARA BANK	73672888
DBS Bank India Limited	14468163
HDFC BANK LTD.	3800023
ICICI BANK LIMITED	6581300
INDIAN BANK	29411228
INDIAN RENEWABLE ENERGY DEVELOPMENT AGENCY LTD(IREDA)	553315252
IREDA	42198048
KARNATAKA BANK LTD	5084050
KOLHAPUR DISTRICT CENTRAL CO- OPERATIVE BANK LTD.	4774932
PUNJAB NATIONAL BANK	18516756
South Canara Bank	4525064
Standard Chartered Bank	21700434

STATE BANK OF INDIA	13927374
THE BELAGAVI DISTRICT CENTRAL CO-OPERATIVE BANK LTD.	4011402
THE KANARA DISTRICT CENTRAL CO- OPERATIVE BANK LTD.	23256583
THE KARNATAKA STATE CO- OPERATIVE APEX BANK LTD.	42595199
THE SOUTH CANARA DISTRICT CENTRAL CO-OPERATIVE BANK LTD.	14191850
THE TUMKUR DISTRICT CENTRAL CO-OPERATIVE BANK LTD.	2965993
THE VIJAYAPURA DISTRICT CENTRAL CO-OPERATIVE BANK LTD.	8900775
UNION BANK OF INDIA	83909795
Madhya Pradesh	385379296
STATE BANK OF INDIA	664009
Axis Bank	14280948
AXIS BANK LIMITED	35562034
BANK OF BARODA	3646378
CANARA BANK	193368
HDFC Bank	10177117
HDFC Bank Ltd	4386140
HDFC BANK LTD.	19090513
ICICI BANK LIMITED	1823116
Idbi Bank Limited	1449456
INDIAN BANK	2163948
INDIAN RENEWABLE ENERGY DEVELOPMENT AGENCY LTD(IREDA)	46589564
IndusInd Bank	108914
INDUSIND BANK LTD	4871751
PUNJAB NATIONAL BANK	14350600

SBI	12478700
STATE BANK OF INDIA	198909319
THE HONGKONG & SHANGHAI BANKING CORPORATION LTD	14633421
Maharashtra	876258403
STATE BANK OF INDIA	11406178
Bank of India	2315925
Bank of Maharashtra	42962131
CANARA BANK	6681413
CENTRAL BANK OF INDIA	13996180
Cosmos Co-op Bank Ltd	262788
HDFC BANK LTD.	6517725
INDIAN OVERSEAS BANK	4794652
INDIAN RENEWABLE ENERGY DEVELOPMENT AGENCY LTD(IREDA)	123514475
IREDA	12945604
JANATA SAHAKARI BANK LTD.,PUNE	4128767
Kalyan Janata Sahakari Bank Ltd	1626033
KOLHAPUR DCCB	6387393
Kolhapur District Central Co-operative Bank Ltd	6075536
KOLHAPUR DISTRICT CENTRAL CO- OPERATIVE BANK LTD.	24076221
Latur DCCB	4022260
LATUR DISTRICT CENTRAL CO- OPERATIVE BANK LTD.	84147548
MAHARASHTRA GRAMIN BANK	9229674
MStCB	32738680
Mumbai DCCB	2364484
National Cooperative Development Corporation	4835673

Pune DCCB	5570438
Pune DCCB	6169430
PUNE DISTRICT CENTRAL CO- OPERATIVE BANK LTD.	32163072
PUNJAB AND SIND BANK	7416567
PUNJAB NATIONAL BANK	2301141
RATNAGIRI DISTRICT CENTRAL CO- OPERATIVE BANK LTD.	19076368
Sangli DCCB	447560
SANGLI DISTRICT CENTRAL CO- OPERATIVE BANK LTD.	35034600
Satara DCCB	11753973
SINDHUDURG DISTRICT CENTRAL CO-OPERATIVE BANK LTD.	12406463
SOLAPUR DISTRICT CENTRAL CO- OPERATIVE BANK LTD.	38554925
STATE BANK OF INDIA	12787940
THE AHMEDNAGAR DISTRICT CENTRAL CO-OPERATIVE BANK LTD.	36936852
THE COSMOS CO-OP BANK LTD.	2116430
THE KALYAN JANATA SAHAKARI BANK LIMITED	8777927
THE MAHARASHTRA STATE CO- OPERATIVE BANK LTD	10341209
THE MAHARASHTRA STATE CO- OPERATIVE BANK LTD.	154886000
THE MUMBAI DISTRICT CENTRAL CO-OPERATIVE BANK LTD.	5081849
THE SATARA DISTRICT CENTRAL CO-OPERATIVE BANK LTD.	42100767
THE THANE DISTRICT CENTRAL CO-	13856476

OPERATIVE BANK LTD.	
UNION BANK OF INDIA	9260556
SINDHUDURG DISTRICT CENTRAL CO-OPERATIVE BANK LTD.	4188520
Meghalaya	9697329
CANARA BANK	9697329
Odisha	307051982
Axis Bank	5607876
AXIS BANK LIMITED	14123019
BANK OF BARODA	0
CANARA BANK	30621854
HDFC BANK LTD.	47777065
INDIAN BANK	18951109
STATE BANK OF INDIA	189971059
Punjab	242598360
HDFC BANK LTD.	3286195
STATE BANK OF INDIA	9631213
AXIS BANK LIMITED	33633668
CANARA BANK	24107155
HDFC BANK LTD.	6071118
INDIAN RENEWABLE ENERGY DEVELOPMENT AGENCY LTD(IREDA)	59143529
IREDA	5821545
JAMMU & KASHMIR BANK LTD	31146443
NUPUR FINVEST PRIVATE LIMITED	1661589
Nupur Finvest Pvt Ltd	830795
PAISALO DIGITAL LIMITED	3085808
Paisalo Digital Ltd	1542904
STATE BANK OF INDIA	62636398
Rajasthan	144467893
FEDERAL BANK LTD	22652716

INDIAN RENEWABLE ENERGY DEVELOPMENT AGENCY LTD(IREDA)	83491406
STATE BANK OF INDIA	38323771
Tamil Nadu	112636397
AXIS BANK LIMITED	14913957
STATE BANK OF INDIA	97722440
Telangana	142891733
INDIAN RENEWABLE ENERGY DEVELOPMENT AGENCY LTD(IREDA)	84629178
IREDA	28004564
STATE BANK OF INDIA	30257991
Uttar Pradesh	685194654
AXIS BANK LIMITED	4412304
AXIS BANK LIMITED	50045572
Axis Bank Ltd	9673957
CANARA BANK	27480719
CENTRAL BANK OF INDIA	1729572
GHAZIABAD JILLA SAHKARI BANK LTD.	22578479
HDFC BANK LTD.	110199802
ICICI BANK LIMITED	33900389
INDIAN BANK	126732539
KOTAK MAHINDRA BANK LTD.	1339885
National Cooperative Development Corporation	5690690
NCDC	652012
PUNJAB AND SIND BANK	35062796
PUNJAB NATIONAL BANK	110054667
RATNAKAR BANK LTD	3064290
RBL Bank Ltd	1813147
Standard Chartered Bank	27732701

STATE BANK OF INDIA	64510266
THE UTTAR PRADESH STATE CO- OPERATIVE BANK LTD.	37075475
U P Cooperative Bank Ltd Head Office Lucknow	11445392
Uttarakhand	129625200
CANARA BANK	4437740
INDIAN BANK	7385378
INDIAN BANK	7375936
INDIAN OVERSEAS BANK	16076737
INDIAN RENEWABLE ENERGY DEVELOPMENT AGENCY LTD(IREDA)	93019600
The Uttarakhand State Co-operative Bank Ltd.	1329809
West Bengal	107978407
HDFC BANK LTD.	13729878
KOTAK MAHINDRA BANK LTD.	20491263
STATE BANK OF INDIA	73757266
Grand Total	5461845179

DISTRICT CONSUMER DISPUTES REDRESSAL COMMISSION

752. SHRI ATUL GARG:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION**

be pleased to state:

- (a) the number of consumer complaints registered in the District Consumer Disputes Redressal Commission of Ghaziabad during the last two years;

- (b) the status of the vacancy of the President and Members in the district Commission and the measures taken to fill them;
- (c) the details of the complaints received against real estate developers and builder firms in the district;
- (d) the status of the implementation of the 'e-Daakhil' portal for online filing of consumer complaints in the State; and
- (e) the steps taken to organize consumer awareness programmes (Jago Grahak Jago) in the schools and colleges of the city?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

- (a): During the last two years (2024 & 2025), a total of 1,135 consumer cases have been filed before the Ghaziabad District Consumer Disputes Redressal Commission.
- (b): Under the provisions of the Consumer Protection Act, 2019, it is the responsibility of the State Governments to fill up the vacancies of President and Members in the State Commissions and District Commissions. Further, as per Rule 6(4) of the Consumer Protection (Qualification for appointment, method of recruitment, procedure of appointment, term of office, resignation and removal of the President and members of the State Commission and District Commission)

Rules, 2020, the process of appointments shall be initiated by the State Government atleast 6 months before the vacancy arises. Also, the Central Government has been continuously taking up the matter with the State Governments/UT Administrations for expeditious filling up of the existing and anticipated vacancies of President and Members of the Consumer Commissions.

As per Section 32 of the Consumer Protection Act, 2019, if, at any time, there is a vacancy in the office of the President or Member of the District Commission, the State Government may, by notification, direct -

- a) any other District Commission specified in that notification to exercise the jurisdiction in respect of that district also; or
- b) the President or a member of any other District Commission specified in that notification to exercise the powers and discharge the functions of the President or member of that District Commission also.

At present, the post of President in Ghaziabad District Consumer Disputes Redressal Commission is vacant and the posts of two Members are filled up.

(c): A total of 53 consumer cases have been filed against Real estate developers and builder firms before Ghaziabad District Consumer Disputes Redressal Commission.

(d): The e-Daakhil portal, launched in 2020, facilitated online filing, fee payment and case monitoring. Further, to modernize the existing applications with the

latest technologies, the entire e-filing monitoring system of consumer complaints was revamped as “e-Jagriti” platform, which integrates existing applications (OCMS, e-Daakhil, NCDRC CMS, CONFONET) into a single, scalable platform, allowing users to file complaints seamlessly from anywhere with multilingual support and is operational since 1st January, 2025 and has been accessible to the National, State, Circuit Bench and District Consumer Commissions across the country including the State of Uttar Pradesh.

(e): The Department has been conducting country-wide, including in Ghaziabad, multimedia awareness campaigns titled “Jago Grahak Jago” under Consumer Awareness Scheme. Consumers are made aware of fair trade practices, grievance redressal mechanisms, and various other consumer related issues through all media including electronic, digital, outdoor and social media and participation in fairs and festivals. Under the scheme, grant-in-Aid are provided by the Department to States / UTs for carrying out activities on consumer awareness with local content in regional level. Comic books on consumer awareness messages in the form of stories, have been circulated for distribution in EMRS schools and Kendriya Vidyalaya. The digital versions of these comic books have also been uploaded on Rashtriya e-Pustalaya web portal.

PDS IN ASSAM**753. MD. RAKIBUL HUSSAIN:**

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

- (a) whether the Government has reviewed the functioning of the Public Distribution System (PDS) in Assam;
- (b) the number of fair price shops currently operating in Assam;
- (c) whether any irregularities have been reported in the functioning of these shops; and
- (d) if so, the details thereof and the corrective steps taken by the Government to address such irregularities?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRIMATI NIMUBEN JAYANTIBHAI BAMBHANIYA):

- (a): Yes, the Government has reviewed the functioning of the Public Distribution System (PDS) in Assam.
- (b): Total number of operational FPSs in the state (as of January, 2026) is 33,014.
- (c) and (d): No irregularities in the functioning of FPSs have been reported by the State Government of Assam. In order to maintain transparency and ensure that food grains reach only verified beneficiaries, all Fair Price Shops (FPSs) are

equipped with e-PoS machines. These devices authenticate beneficiaries through biometric verification before any distribution. Any stock that remains undistributed is carried forward as the Closing Balance for the following month. The allocation as well as distribution is done through online process leaving no scope for the Fair Price Shop to misappropriate the allocated food grains through unfair means. The SMART-PDS Portal supports this entire process with online allocation generated through Integrated Aadhaar enabled Supply Chain Management (IAESCM) and deliveries recorded through the Aadhaar enabled Public Distribution System (AePDS) platform. All relevant information are available in the respective portals.

बीपीएल कार्डधारक

754. श्री लक्ष्मीकान्त पप्पू निषाद:

क्या उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री यह बताने की कृपा करेंगे कि:

- (क) उत्तर प्रदेश में वर्तमान में विशेषकर संत कबीर नगर, गोरखपुर और अम्बेडकर नगर जिलों में गरीबी रेखा से नीचे जीवन-यापन करने वाले कार्डधारक परिवारों की कुल संख्या का जिला-वार ब्यौरा क्या है;
- (ख) क्या सरकार को जानकारी है कि गरीबी रेखा से नीचे जीवन यापन करने वाले कार्ड जारी करने की प्रक्रिया के दौरान अपात्र व्यक्तियों जैसे पक्के मकानों के मालिकों, दो-चार-पहिया वाहन मालिकों, कृषि योग्य भूमि धारकों और वेतन/पेंशन प्राप्तकर्ताओं को भी कार्ड जारी किए गए हैं;
- (ग) यदि हां, तो विगत पांच वर्षों के दौरान ऐसे कितने मामलों की सूचना मिली है;
- (घ) क्या सरकार ने बीपीएल कार्ड जारी करने में पंचायत/शहरी स्थानीय निकाय के प्रतिनिधियों और

विभागीय अधिकारियों के बीच मिलीभगत की घटनाओं पर ध्यान दिया है;

(ड.) यदि हां, तो कितने मामलों में जांच की गई, कितने रद्द किए गए, कितनी वसूली की गई और कितनी दंडात्मक कार्रवाई की गई;

(च) क्या सरकार का सामाजिक संपरीक्षा और शिकायत निवारण पोर्टल की स्थापना जैसे उपायों के माध्यम से अपात्र लाभार्थियों को हटाकर वास्तविक रूप से जरूरतमंद परिवारों को लाभ सुनिश्चित करने का विचार है; और

(छ) उक्त जिलों में बीपीएल की सूची में संशोधन करने की समय-सीमा क्या है?

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री (श्रीमती निमुबेन जयंतीभाई बांभणिया):

(क): राष्ट्रीय खाद्य सुरक्षा अधिनियम, 2013 (एनएफएसए) के तहत लाभार्थियों की पहचान दो श्रेणियों के तहत की जाती है - अंत्योदय अन्न योजना (एएवाई) के अंतर्गत केंद्र सरकार द्वारा विनिर्दिष्ट सीमा तक आने वाले परिवार और शेष परिवार बतौर प्राथमिकता वाले परिवार, जिनकी पहचान राज्य सरकारों/संघ राज्य क्षेत्रों (यूटी) के प्रशासन द्वारा उनके विकसित मानदंडों के अनुसार, राज्य/संघ राज्य क्षेत्र के लिए निर्धारित कवरेज के भीतर की जाएगी। इस अधिनियम के अंतर्गत गरीबी रेखा से नीचे (बीपीएल) की कोई श्रेणी नहीं है।

(ख) और (ग): उत्तर प्रदेश राज्य से प्राप्त जानकारी के अनुसार, राशन कार्ड यथासंभव उन परिवारों को जारी किए जाते हैं जो राज्य सरकार द्वारा निर्धारित समावेशन मानदंडों को पूरा करते हैं। समय के साथ, कई परिवारों की आर्थिक स्थिति में सुधार होता है। इसलिए, राज्य में नियमित सत्यापन किए जाते हैं। सत्यापन के बाद, अपवर्जन मानदंडों के अंतर्गत आने वाले परिवारों के राशन कार्ड रद्द कर दिए जाते हैं।

उत्तर प्रदेश में पिछले पांच वर्षों में डुप्लिकेशन, अपात्रता, विस्थापन और मृत्यु के कारण रद्द किए गए राशन कार्डों का विवरण इस प्रकार है:

वर्ष	रद्द किए गए राशन कार्डों की संख्या
2021	719213
2022	876686
2023	674884
2024	847484
2025	964336

(घ) और (ङ): उत्तर प्रदेश राज्य सरकार द्वारा दी गई रिपोर्ट के अनुसार, राशन कार्ड जारी करने में पंचायत/शहरी स्थानीय निकाय प्रतिनिधियों और विभागीय अधिकारियों के बीच इस प्रकार की कोई मिलीभगत नहीं है।

(च) और (छ): केंद्र सरकार ने सभी राज्यों/संघ राज्य क्षेत्रों को एनएफएसए के अंतर्गत शामिल करने के लिए सभी पात्र और गरीब व्यक्तियों/परिवारों, जिनमें समाज के कमजोर वर्ग भी शामिल हैं, की पहचान करने के लिए समय-समय पर परामर्शिका जारी की है। राज्य अपने लाभार्थी डाटाबेस को साफ करने का कार्य कर रहे हैं ताकि फर्जी राशन कार्ड हटाए जा सकें और सही लाभार्थियों को बेहतर ढंग से लक्षित किया जा सके। इस प्रकार, इस अधिनियम के अंतर्गत अपात्र लाभार्थियों को हटाना और पात्र लाभार्थियों को जोड़ना सतत प्रक्रिया है।

लक्षित सार्वजनिक वितरण प्रणाली (टीपीडीएस) में पारदर्शिता और जवाबदेही सुनिश्चित करने के लिए, अधिनियम में राज्य सरकार द्वारा सामाजिक लेखापरीक्षा कराने और सतर्कता समिति के गठन का प्रावधान है।

उत्तर प्रदेश सरकार द्वारा दी गई जानकारी के अनुसार, ग्राम पंचायतों में नियमित सामाजिक लेखापरीक्षाएं की जाती हैं। सत्यापन के बाद यदि कोई परिवार अपात्र पाया जाता है, तो उसका राशन कार्ड

तुरंत रद्द कर दिया जाता है। यदि कोई पात्र परिवार एनएफएसए योजना के तहत राशन कार्ड के लिए आवेदन करता है और सत्यापन के दौरान पात्र पाया जाता है, तो संबंधित परिवार को राशन कार्ड बिना किसी देरी के जारी कर दिया जाता है।

FINANCIAL STRESS FACED BY TELECOM OPERATORS

755. DR. AMAR SINGH:

Will the Minister of **COMMUNICATIONS** be pleased to state:

- (a) whether the Government has considered the financial stress faced by telecom operators arising from adjusted gross revenue liabilities and its implications for sectoral stability;
- (b) if so, the details of policy considerations undertaken by the Government while balancing consumer interest, public revenue and competitive sustainability; and
- (c) the long-term regulatory approach proposed by the Government to prevent recurrence of financial distress in the telecommunications sector?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):**

(a) to (c): To address the issue of financial stress in the telecom sector the Government has approved various structural and process reforms in the telecom sector over the last five years. The key reforms are as below:

- i. Rationalization of Definition of Adjusted Gross Revenue (AGR).
- ii. Rationalization of Interest rates and removal of Penalties for delayed payments of License Fee (LF)/Spectrum Usage Charges (SUC).
- iii. Rationalization of Bank Guarantee requirements under the license agreement.
- iv. Removal of levy of Spectrum Usage Charges on the spectrum acquired in auctions held after September 2021.
- v. Provision for payment of Spectrum auction bids in 20 equal annual instalments for auctions held after September 2021.
- vi. Requirement of securitizing annual deferred spectrum instalment with a Financial Bank Guarantee has been done away with in Spectrum auctions held after September 2021, while for auctions conducted prior to 2021, the same requirement has been rationalised, if certain conditions are met.
- vii. Surrender of spectrum will be permitted after 10 years for spectrum acquired in auctions held after September 2021.
- viii. The requirement of payment of additional 0.5% of AGR as SUC on sharing of spectrum has been removed.
- ix. Moratorium of up to four years in annual payments of dues arising out of the AGR judgement of the Hon'ble Supreme Court and spectrum purchased in past auctions held before 2021, applicable to access service licenses that are not under insolvency / liquidation proceedings. The moratorium is

revenue neutral and Net Present Value (NPV) of the deferred payment is protected. Option to the Telecom Service Providers (TSPs) to pay the interest amount arising due to the said deferment of payment by way of equity was also given. Further, at the option of the Government and based on the prevailing situation, the outstanding amount of post-moratorium installments may be converted into equity.

- x. To encourage investment, 100% Foreign Direct Investment (FDI) under automatic route permitted in Telecom Sector with applicable safeguards.

Further, in pursuance of the orders of the Hon'ble Supreme Court in Writ Petition (Civil) No. 882/2025 and the representation submitted by Vodafone Idea Limited (VIL), restructuring and reassessment of AGR dues of VIL have been approved.

The sectoral measures were introduced to promote healthy competition, protect interests of consumers, infuse liquidity, encourage investment and reduce regulatory burden on Telecom Service Providers. They were formulated after considering representations from industry associations, financial institutions, and inter-ministerial consultations involving relevant Ministries, wherever applicable. It may be noted that the telecom sector's gross revenue has grown significantly from ₹2.73 lakh crore in FY 2020-21 to ₹3.79 lakh crore in FY 2024-25, reflecting a Compound Annual Growth Rate (CAGR) of approximately 8.5%, to which these measures have been a contributing factor.

INVESTMENT TRENDS IN IT AND SEMICONDUCTORS SECTORS**756. SUSHRI KANGNA RANAUT:**

Will the Minister of **ELECTRONICS AND INFORMATION TECHNOLOGY** be pleased to state:

- (a) the details of semiconductor-related projects approved by the Government in recent years including the number of projects approved and their broad nature;
- (b) the present status of implementation of these approved semiconductor projects including stage of execution and expected timelines for commencement of operations; and
- (c) the steps being taken by the Government to strengthen inter-ministerial coordination and transparency in reporting investment trends and project progress in strategic sectors such as Information Technology (IT) and semiconductors?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY;
AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND
INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):**

(a) to (c): The semiconductor development strategy is inspired by Hon'ble Prime Minister's vision of Atmanirbhar Bharat and Make in India, Make for the world. As part of this strategy, India aims to develop a complete ecosystem, ranging from design, fabrication, assembly, testing, packaging and module manufacturing.

Given the foundational nature of semiconductor industry for the economy, the Government launched the 'Semicon India Programme' with a total outlay of Rs. 76,000 crore for the development of semiconductor and display manufacturing ecosystem in the country. Following are salient achievements under this Programme:

- Government has approved 10 projects with envisaged investments of about Rs. 1.6 Lakh Crore which includes 2 fabs and 8 packaging units. These units inter-alia include CMOS (Silicon) fab, Silicon Carbide fab, advanced packaging, memory packaging, etc. These projects are in various stages of implementation and pilot production has started in 4 units.
- 24 chip design projects have been supported through startups. 16 have completed tapeouts and 13 have received VC funding.
- 350 universities have been provided access to EDA tools, used by 65 thousand engineers

The details of the approved Semiconductor manufacturing facilities are placed in **Statement.**

Government has setup India Semiconductor Mission (ISM) as nodal agency for appraisal and recommendations of such semiconductor projects. In-addition to the semiconductor experts, the representatives from various ministries/Departments are also present to advise ISM.

For IT Sector, The Government of India is actively promoting its growth, especially in smaller towns and cities. The performance of this sector over the last 5 years and estimates for 2024-25, as published by the National Association of Software and Services Companies (NASSCOM), is mentioned below:

(in USD Billion)

	2020-21	2021-22	2022-23	2023-24	2024-25 (E)
Exports	152	178	194	214.4	224.4
Domestic	45	49	51	54.4	58.2
Total Revenue	196	227	245	269	283

(E) = Estimate

Foreign Direct Investment in **“Computer Software and Hardware”** sector and **“Services”** in the IT Sector is published online by Department from Promotion of Industries and Internal Trade (DPIIT) on their website on quarterly and yearly basis. Similarly, investment details of approved projects under India Semiconductor Mission are also reported publicly by Press Information Bureau.

STATEMENT

Details of approved semiconductor manufacturing projects:

1. **Micron Technology Inc.** is establishing semiconductor manufacturing facility in Gujarat with an investment of Rs.22,516 crore. Micron's facility in India will enable assembly and test manufacturing for both DRAM and NAND products and address demand from domestic and international markets. The production capacity is around 14 million units per week.
2. **Tata Electronics Private Limited (TEPL)** is establishing semiconductor manufacturing facility in Gujarat with an investment of Rs. 91,526 crore. The fab facility will be set up in technology partnership with PSMC, Taiwan. The production capacity of the project would be around 50,000 wafer starts per month (WSPM).
3. **Tata Electronics Private Limited (TEPL)** is establishing semiconductor manufacturing facility in Assam with an investment of Rs.27,120 crores. The facility will use indigenous semiconductor packaging technologies with a production capacity of 48 million units per day.
4. **CG Power and Industrial Solutions Limited** is establishing semiconductor manufacturing facility in Gujarat with an investment of Rs. 7,584 crore. The facility will be set up as a joint venture partnership with Renesas Electronics America Inc., USA, and STARS Microelectronic, Thailand. The Technology would be provided for this facility by Renesas Electronics Corporation, Japan and STARS

Microelectronic, Thailand. The production capacity would be around 15.07 million units per day.

5. **Kaynes Technology India Limited (KTIL)** is establishing semiconductor manufacturing facility in Gujarat with an investment of Rs. 3,307 crores for Wire bond Interconnect, Substrate Based Packages. The Technology would be provided by ISO Technology Sdn. Bhd. and AOI Electronics Co. Ltd. (AOI). The facility will have the capacity to produce more than 6.33 million chips per day.
6. **Vama Sundari Investments (Delhi) Private Limited (VSIPL)** is establishing semiconductor manufacturing facility in Uttar Pradesh with an investment of Rs 3,706 crores for display driver ICs (DDIC) using Gold (Au) Bump technology along with chip probing facilities and die processing services. The Technology would be provided by Hon Hai, Taiwan. The facility will be set up as a joint venture partnership between VSIPL and Foxconn, India. The production capacity would be around 20K wafers per month/36 million chips per month.
7. **3D Glass Solutions Inc. (3DGS)** is establishing semiconductor manufacturing facility in Odisha with an investment of Rs. 1,943 crores. The plant will handle the assembly of packaged products such as Flip Chip Ball Grid Array (FCBGA) assembly, Radio Frequency System in Package (RF SiP), Antenna in Package System in Package (AiP SiP), glass interposers with passives and silicon bridges and 3D Heterogeneous Integration (3DHI) modules. The Proposed installed capacity for glass panel substrate production, assembly and 3DHI is around 5800

panels per month, 4.20 million units per month, and 1100 units per months respectively.

8. **SiCSem Private Limited** is establishing semiconductor manufacturing facility in Odisha with an investment of Rs. 2,066 crores. The facility will be set up in technology partnership with Clas-SiC Wafer Fab Ltd. for SiC fab and Continental Device India Pvt. Ltd. for packaging. The production capacity is 5,000 wafers/month, and the packaging capacity is 8 million units/month.
9. **Continental Device India Private Limited (CDIL)** is expanding its semiconductor manufacturing facility in Punjab, with an investment of Rs. 117 crores. The facility will manufacture high-power discrete semiconductor devices such as MOSFETs, IGBTs, Schottky Bypass Diodes, and transistors, both in Silicon and Silicon Carbide. The production capacity will be around 158.38 million units/annum.
10. **Advanced System in Package Technologies Private Limited (ASIP)** is establishing semiconductor manufacturing facility in Andhra Pradesh, with an investment of Rs. 480 crores. The facility will be set up in technology partnership with APACT Co. Ltd, South Korea. The production capacity of the facility would be around 96 million units/annum.

DEVELOPMENT OF NARUKURU AS DIGITAL VILLAGE**757. SHRI PRABHAKAR REDDY VEMIREDDY:**

Will the Minister of **ELECTRONICS AND INFORMATION TECHNOLOGY** be pleased to state:

- (a) whether it is true that Narukuru village in Gudur block in Nellore district of Andhra Pradesh has been identified to be developed as digital village;
- (b) if so, the details thereof and the services which are going to be provided once this becomes a digital village;
- (c) the time by which the project is going to be completed in the above village; and
- (d) whether there are any plans to take up other villages in Nellore district to be made as digital village and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (d): 'Digital Village Pilot Project' was initiated to provide education services, health services, skill development services, solar powered streetlights and financial inclusion services along with government-to-citizen services and business-to-citizen services in 700 villages (one village from each district of States and Union Territories (UTs)) across the country.

In the state of Andhra Pradesh, 13 villages were covered under this scheme including Narukuru village in Gudur block in Nellore district, which has since been renamed as Sri Potti Sriramulu Nellore District.

The project has been successfully closed w.e.f 31st March, 2024.

The services provided under the said project are as follows:

- i. Education Services: Courses provided under this project- Basic Computer Course (BCC), Course on Computer Concept (CCC), Tally- Kaushal Praman Patra, Basic Course in Information Technology (BCIT).
- ii. Additional Education: Competitive exam training, fundamental of CAD (Computer Aided Design)
- iii. Health Services: Tele-health and Tele-Veterinary consultation
- iv. Financial inclusion awareness programme
- v. Solar streetlights
- vi. Skill development in (a) Automotive technician, (b) Handset repair, (c) Field technician – Home appliance, (d) Electrical technician

झरिया कोयला खनन क्षेत्र संबंधी मास्टर प्लान

758. श्री राजपाल सिंह:

श्री महेंद्र सिंह जादव:

क्या कोयला मंत्री यह बताने की कृपा करेंगे कि:

- (क) अग्रि नियंत्रण, भूमि पुनर्वास और प्रभावित परिवारों के पुनर्वास के लिए झरिया मास्टर प्लान के कार्यान्वयन की वर्तमान स्थिति क्या है;
- (ख) अब तक कितने परिवारों को स्थानांतरित किया गया है और कितने पुनर्वास की प्रतीक्षा कर रहे हैं और शेष पुनर्वास कार्य को पूरा करने के लिए क्या समय-सीमा निर्धारित की गई है;
- (ग) पिछली समीक्षा के बाद से कितनी भूमिगत कोयला की खानों की आग को बुझाया गया है अथवा नियंत्रित किया गया है;
- (घ) क्या सरकार का झरिया कोयला खनन क्षेत्रों में धंसाव के जोखिमों और सुरक्षा खतरों को कम करने में तेजी लाने के लिए कोई अतिरिक्त निधि प्रदान करने अथवा संशोधित कार्यनीतियों का प्रस्ताव है; और
- (ड.) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

कोयला मंत्री; तथा खान मंत्री (श्री जी. किशन रेड्डी):

(क) से (ग): संशोधित झरिया मास्टर प्लान को दिनांक 25.06.2025 को केंद्र सरकार द्वारा अनुमोदित किया गया है। संशोधित जेएमपी के अंतर्गत प्रारंभिक चरण में निपटाए जाने के लिए 81 उच्च जोखिम वाले स्थलों को चिन्हित किया गया है। संशोधित जेएमपी में इन 81 स्थलों से 15080 प्रभावित परिवारों के पुनर्वास और आग और धंसाव से निपटने की परिकल्पना की गई है।

स्थानांतरण के लिए चिन्हित, स्थानांतरित और स्थानांतरण के लिए शेष परिवारों का ब्यौरा निम्नानुसार है -

	बीसीसीएल परिवार	गैर-बीसीसीएल परिवार	कुल
स्थानांतरण के लिए चिन्हित	649	14431	15080
स्थानांतरित	649	744	1393

स्थानांतरण के लिए शेष	0	13687	13687

संशोधित जेएमपी के तहत शेष परिवारों को स्थानांतरित करने की समयसीमा दिसंबर 2028 है।

वर्ष 2017-18 की एनआरएससी (राष्ट्रीय सुदूर संवेदन केंद्र) की सर्वेक्षण रिपोर्ट के अनुसार, सतही आग का क्षेत्र (27 अग्नि स्थान) 3.26 वर्ग किमी था, जो वर्ष 2020-21 में घटकर 1.80 वर्ग कि.मी. हो गया है और वर्ष 2024-25 में और कम होकर 1.53 वर्ग किमी हुआ है। वर्ष 2017-18 में 27 अग्नि स्थानों में से कुल 17 अग्नि स्थानों का दिसंबर, 2025 तक नियंत्रित कर दिया गया है।

(घ) और (ड.): संशोधित जेएमपी को 5940.47 करोड़ रुपये के कुल परिव्यय के साथ अनुमोदित किया गया है। उपरोक्त के अलावा, कोल इंडिया लिमिटेड (सीआईएल) प्रति वर्ष 500 करोड़ रुपये और उससे अर्जित ब्याज प्रदान करेगी। इसके अलावा, जब भी आवश्यकता होती है जिला खनिज फाउंडेशन (डीएमएफ) से वित्त पोषण राशि का उपयोग डीसी धनबाद द्वारा किया जाता है।

SUSTAINABLE MINING

759. SHRIMATI MALVIKA DEVI:

Will the Minister of **MINES** be pleased to state:

- (a) whether the Member of Parliament or any other public representative is a part of the process during the Gram Sabha being held before the permission of mining, if so, the details thereof;
- (b) the details of the steps taken by the Government to monitor that the miners are also promoting forestation and working for the development of the Mining area and the forests also including the serious punishments or penalties

imposed on the mine owners who violates and does not follow the rules for protection of mines and forests; and

(c) the details of the steps being taken by the Government to ensure safe mining and reduce pollution caused by mining?

THE MINISTER OF COAL; AND MINISTER OF MINES (SHRI G. KISHAN REDDY):

(a) and (b): Wherever forest land is involved, or acquisition of land is required for mining purposes, public hearing as required under relevant laws takes place. As per existing law, before execution of the mining lease, it is mandatory to obtain the requisite statutory clearances from various departments of the Central Government and respective State Governments, including Forest Clearance. As part of the Forest Clearance, the prospective lessee has to undertake compensatory afforestation in lieu of the diversion of forest land for mining. The Mines and Minerals (Development and Regulation) Act, 1957 (MMDR Act) and the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 and Rules framed thereunder stipulate the penal provisions for violation of the rules for protection of mines and forests.

(c): The Central Government has enacted the Mines Act, 1952 to ensure occupational safety & health of mine workers. Directorate General of Mines Safety (DGMS), Ministry of Labour and Employment has been entrusted the task of inspection of mines to ensure the compliance of the provisions of Mines Act, 1952

and rules and regulations framed thereunder for enhancing the safety of mine workers.

Ministry of Mines has implemented Sustainable Mining Practices by making provisions under Chapter-V of Mineral Conservation and Development Rules (MCDR), 2017. Provisions have been incorporated in the rules for precaution against air pollution, prevention of discharge of toxic liquid, precaution against noise, control of surface subsidence, etc.

Rule 35 of MCDR, 2017 provides for star rating of the mining leases based on the sustainable mining practices adopted by the miners. The star rating scheme is designed to have an inbuilt compliance mechanism for environment and forest safeguards and has been helpful in recognizing good performers in the sector while encouraging all mining lease holders to strive for excellence.

Further, as per Rule 35 (4) of MCDR, 2017, every holder of a mining lease is mandated to achieve at least three-star rating within a period of four years from the date of commencement of mining operations and thereafter maintain the same on year-on-year basis.

UNIVERSAL BROADBAND COVERAGE

760. DR. KAKOLI GHOSH DASTIDAR:

SHRI RAVINDRA SHUKLA ALIAS RAVI KISHAN:

Will the Minister of **COMMUNICATIONS** be pleased to state:

- (a) the details of the percentage of Gram Panchayats connected under BharatNet as of January 2026, and the average bandwidth available per village;
- (b) the details of the actions taken/being taken by the Government to achieve universal broadband coverage along with expected timeline thereof;
- (c) the number of Gram Panchayats connected to the optical fiber network under the BharatNet project in Gorakhpur district so far;
- (d) the number of Gram Panchayats in which broadband services are fully functional; and
- (e) the time limit set for providing connectivity in the remaining Gram Panchayats in the said district?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):**

(a) and (b): As on 19.01.2026, 2,14,905 out of 2,22,341 Gram Panchayats have been made service-ready under BharatNet Phase-I and Phase-II for providing high-speed broadband internet up to 1 Gbps. Further, the Cabinet approved the Amended BharatNet Program (ABP) on 04.08.2023, which envisage to connect all GPs through ring architecture and providing high speed broadband connectivity to ~3.8 Lakhs non-GP Villages on-demand basis.

(c) and (d): As of December 2025, out of 1355 GPs planned in Gorakhpur District, 1305 GPs (1301 GPs on OFC and 4 GPs on Satellite) have been made service ready.

(e): Amended BharatNet Program (ABP) has been approved under Design, Built, Operate & Maintain (DBOM) model for up-gradation of existing network of BharatNet Phase-I and Phase-II, creation of network in balance GPs, Operation & Maintenance for 10 years and utilization.

FUTURE SKILLS PRIME PROGRAMME

761. SHRI B. Y. RAGHAVENDRA:

Will the Minister of **ELECTRONICS AND INFORMATION TECHNOLOGY** be pleased to state:

- (a) the total number of registered users, enrolled learners and candidates successfully trained under the Future Skills PRIME programme in Karnataka, year and district-wise;
- (b) the list of tier-2 and tier-3 cities in Karnataka where the programme is being actively implemented;
- (c) the list of academic institutions, training partners and corporate collaborators from Karnataka engaged in the implementation of the programme; and

(d) whether any industry tie-ups or placement partnerships have been facilitated under Future Skills PRIME programme in Karnataka and if so, the number of youth placed through such initiatives, district-wise?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) and (b): FutureSkills PRIME programme is a collaborative initiative of MeitY and National Association of Software and Service Companies (NASSCOM) aimed at making India a cutting-edge digital talent nation. Key features are:

- Skilling, reskilling, and upskilling in emerging technologies such as Artificial Intelligence, Big Data Analytics, IoTs, Cyber Security, Blockchain, AR/VR, etc.
- Courses are developed in the consultation with industry to align with actual employment needs
- Portal can be accessed anytime-anywhere to earn skill certificates in line with their aptitude and aspirations
- Accessible online at <https://futureskillsprime.in/>
- So far, more than 26.20 Lakh candidates have registered out of which 16.65 lakh candidates have enrolled/trained in various courses.

- In the State of Karnataka, a total of 1.75 lakh+ candidates have enrolled/trained in various courses out of which around 60% candidates are from Tier 2 and Tier 3 cities. The year-wise and district wise details for the State of Karnataka are placed at **Statement-I**.

(c): IT/ITeS SSC-NASSCOM (Sector Skills Council) has signed MoUs with more than 30 academic institutions/universities in Karnataka for adoption of FutureSkills PRIME courses into academic curricula. The list of Academic institutions in Karnataka collaborated under FutureSkills PRIME programme are placed at **Statement-II**.

(d): FutureSkills PRIME portal is integrated with NASSCOM's Talent Connect portal, enabling industry job opportunities access to the candidates.

STATEMENT-I

Year-wise and District-wise details under FutureSkills PRIME in the State of Karnataka

a. Year-wise:

Year-Wise	Enrolled/ Trained (Karnataka)
FY 2020-21	7,421
FY 2021-22	19,141

FY 2022-23	46,416
FY 2023-24	40,157
FY 2024-25	26,742
FY 2025-26	35,534
Total	1,75,411

b. District-wise:

City/ District	Enrolled / Trained
BAGALKOT	1,411
BALLARI	6,499
BELAGAVI	5,188
BENGALURU RURAL	4,647
BENGALURU URBAN	64,621
BIDAR	897
CHAMARAJANAGARA	2,452
CHIKKABALLAPURA	1,574
CHIKKAMAGALURU	1,313
CHITRADURGA	1,302
DAKSHINA KANNADA	7,306
DAVANGERE	3,008
DHARWAD	8,735

GADAG	2,918
HASSAN	7,173
HAVERI	3,094
KALABURAGI	1,718
KODAGU	981
KOLAR	2,137
KOPPAL	2,707
MANDYA	6,739
MYSURU	14,331
RAICHUR	2,377
RAMANAGARA	1,176
SHIVAMOGGA	2,351
TUMAKURU	7,724
UDUPI	3,314
UTTARA KANNADA	4,546
VIJAYAPURA	1,380
VIJAYNAGAR	1,516
YADGIR	276
Total	175,411

STATEMENT-II**List of Academic Institutions collaborating under FutureSkills PRIME in the****State of Karnataka**

S.no.	Name of university/institute
1	Alliance University. Bangalore
2	B.M.S. College of Engineering
3	Ballari Institute of Technology & Management, Ballari
4	BNM Institute of Technology
5	Chanakya University
6	Christ University, Bangalore
7	Cmr University, Bangalore
8	Dayananda Sagar University
9	East Point College of Engineering And Technology
10	Garden City University
11	Jain University,Bangalore
12	Kristu Jayanti University, Bengaluru
13	Nagarjuna College of Engineering & Technology
14	Presidency University , Bengaluru
15	RNS Institute of Technology
16	Bangalore University, Bangalore
17	Bengaluru City University, Bengaluru

18	Bengaluru North University, Kolar
19	Bidar University
20	Davangere University, Davangere
21	Gulbarga University, Gulbarga
22	Kannada University, Hampi, Kamalapur
23	Karnataka State Akkamahadevi Women's University
24	Karnataka University, Dharwad
25	Maharani Cluster University, Bengaluru
26	Nrupathunga University, Bengaluru
27	Raichur University, Raichur
28	Rani Channamma University, Belagavi
29	Tumkur University, Tumkur
30	University of Mysore , Mysore
31	Vijayanagara Sri Krishnadevaraya University, Bellary
32	Kristu Jayanti University, Bengaluru
33	St. Aloysius University

OVERCHARGING BY IRCTC VENDORS ON TRAINS

762. SHRI JANARDAN SINGH SIGRIWAL:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether the Government is aware of instances where IRCTC catering vendors on trains have been illegally overcharging passengers higher than those prescribed for food items and if so, the details thereof;
- (b) the total number of complaints received from passengers regarding overcharging by IRCTC vendors on trains during the last three years, zone-wise along with the action taken by the Government thereon;
- (c) whether the Government has conducted any inspections to monitor compliance with approved menu rates of food/beverages on trains and if so, the details and findings thereof;
- (d) whether any disciplinary/penal action has been taken against the defaulting contractors/vendors/catering staff involved in overcharging and if so, the number and nature of such actions taken during the said period; and
- (e) whether the Government proposes to implement additional measures/digital monitoring systems to prevent such illegal overcharging in future and if so, the details thereof?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (e): Indian Railways serve about 58 cr meals every year on average. About only 0.0008% complaints are received on average. Based on inquiry on these complaints during the last three years, a fine of Rs 2.6 cr has been imposed.

In order to take passenger feedback, the complaint management system over Indian Railways has been strengthened, simplified and made more accessible over the last few years through the introduction of RailMadad Portal. With the launch of RailMadad Portal, Indian Railways provided passengers a single window system to register complaints and suggestions.

IRCTC and Railway officials conduct surprise and periodic checks to ensure compliance with catering standards on trains. IRCTC has deployed supervisors and catering assistants for ongoing monitoring of onboard services and real-time resolution of passengers grievances. To enhance inspection coverage, IRCTC has engaged additional Hospitality Monitors for sectional oversight of catering services on mail express trains Indian Railways continuously endeavour to make available food items to the travelling passengers as per the prescribed rates. Necessary steps are accordingly taken by Indian Railways from time to time to ensure the same. Following steps have been taken by Railways to curb overcharging in trains:

- SMS is sent to passengers with a link of menu and tariff to make them aware of rates.
- Installation of Point of Sale (POS) machines for billing and cashless payments.

- Conducting awareness campaigns to promote billing and curb overcharging.
- Rates stickers on Packaged Drinking Water (PDW) Buckets and Tea/Coffee urns.
- Introduction of e-pantry service in Mail/Express trains to facilitate passengers to book meals through an online module.
- Implementation of QR code enabled Identity Cards to onboard catering staff.
- Distribution of pamphlets to create awareness regarding the rate of catering items and Packaged Drinking Water bottles.
- Special Inspection Drives to check overcharging and billing issues.
- Imposition of suitable penalty in cases of overcharging, if any.

उत्तर-पूर्वी क्षेत्र में कृषि वानिकी और बांस-आधारित आर्थिक समूहों को सुदृढ़ करना

763. श्री दिलीप शङ्कीया:

श्री अमरसिंग टिस्सो:

क्या उत्तर पूर्वी क्षेत्र विकास मंत्री यह बताने की कृपा करेंगे कि:

- (क) उत्तर पूर्वी क्षेत्र (एनईआर) में विशेषकर असम के कार्बी आंगलोंग और दीमा हसाओ जिलों में कृषि वानिकी और बांस आधारित आर्थिक समूहों को सुदृढ़ करने के लिए सरकार द्वारा किए गए उपायों का ब्यौरा क्या है;
- (ख) परियोजना संस्वीकृति, निवेशकों की भागीदारी, निर्यात संवर्धन और उद्यम विकास के संबंध में क्या प्रगति हुई है; और

(ग) इस क्षेत्र में उत्पादकों और कारीगरों के लिए आर्थिक विकास, मूल्यवर्धन, रोजगार और बाजार पहुंच के संदर्भ में दर्ज की गई उपलब्धियों का ब्यौरा क्या है?

शिक्षा मंत्रालय में राज्य मंत्री; तथा उत्तर पूर्वी क्षेत्र विकास मंत्रालय में राज्य मंत्री (डॉ. सुकान्त मजूमदार):

(क) से (ग): कृषि-वानिकी और बांस सेक्टर को बढ़ावा देने का कार्य मुख्य रूप से राज्य सरकारें करती हैं। हालांकि, कृषि और किसान कल्याण मंत्रालय, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय और उत्तर पूर्वी क्षेत्र विकास मंत्रालय के माध्यम से भारत सरकार भी इन सेक्टरों में खास परियोजनाओं को सहायता प्रदान करके राज्यों के प्रयासों में मदद करती है।

कृषि और किसान कल्याण मंत्रालय के अनुसार, कृषि-वानिकी को बढ़ावा देने के लिए, सरकार वर्ष 2023-24 से प्रधानमंत्री राष्ट्रीय कृषि विकास योजना (पीएमआरकेवीवाई) के तहत एक केंद्र प्रायोजित स्कीम लागू कर रही है। यह स्कीम नर्सरी स्थापित करने एवं उन्हें मजबूत बनाने और खेतों में पेड़ों की संख्या बढ़ाने के लिए किसानों को अच्छी गुणवत्ता की रोपण सामग्री, जिसमें बीज, पौधे, क्लोन, हाइब्रिड और बेहतर किस्में शामिल हैं, की आपूर्ति करने पर केंद्रित है। इसे उत्तर पूर्वी क्षेत्र सहित देश भर के राज्यों/संघ राज्य क्षेत्रों द्वारा लागू किया जाता है। असम में नर्सरी बनाने, प्रशिक्षण और मुफ्त पौधे बांटने के लिए कई जिलों में सहायता प्रदान की गई है, जिनमें कार्बी आंगलोंग और दीमा हसाओ जिले शामिल हैं।

यह स्कीम राज्यों/संघ राज्य क्षेत्रों द्वारा प्रस्तुत वार्षिक कार्य योजना के माध्यम से संचालित होती है और नर्सरी और कृषि-वानिकी निष्पादन प्लॉट जैसी गतिविधियों के लिए सहायता प्रदान करती है। वर्ष 2023-24 से 2024-25 के दौरान असम को 4.50 करोड़ रुपये आवंटित किए गए थे,

जिसमें से 4.09 करोड़ रुपये जारी किए गए, जिससे 35 नई नर्सरी स्थापित हुईं। चालू वित्त वर्ष 2025-26 में अब तक, 5.20 करोड़ रुपये जारी किए गए हैं और 51 नई नर्सरी स्थापित की गई हैं।

वर्ष 2023-24 में लांच होने के बाद से, असम में पीएमआरकेवीवाई-कृषि-वानिकी का तीसरा वर्ष है। शुरुआती निष्कर्षों से पता चलता है कि खेती की वृक्ष-आधारित प्रणालियों, जिसमें बांस की कृषि-वानिकी भी शामिल है, के माध्यम से आय विविधीकरण और आजीविका सहायता में योगदान मिला है। पेड़ लगाने के साथ-साथ अंतर-फसल (इंटरक्रॉपिंग) को बढ़ावा देने पर जोर दिया जाता है, जिससे किसानों को पेड़ों की फसल के विकास की अवधि के दौरान कम समय में रिटर्न मिल सके, जिससे आर्थिक सक्षमता में सुधार हो और जोखिम कम हो।

इसके अलावा, असम राज्य बांस मिशन (एसबीएम) ने भी वर्ष 2019 से 2026 तक लगभग 1,585 हेक्टेयर को कवर करते हुए, विशेष रूप से कार्बी आंगलोंग और दीमा हसाओ जिलों में बड़े पैमाने पर बांस लगाने की पहल की है। उन्होंने नर्सरी स्थापित की हैं, जागरूकता कार्यक्रम चलाए हैं, और बांस की वैज्ञानिक तरीके से खेती करने के लिए लगभग 300 किसानों को प्रशिक्षित किया है। एक अध्ययन से पता चला कि दोनों जिलों में बांस के काफी संसाधन हैं, जिससे क्लस्टर विकास योजना बनाने में मदद मिली। मिशन ने असम बांस संगोष्ठी जैसे कार्यक्रमों के माध्यम से उद्यम विकास में भाग लिया है और अच्छी खासी वित्तीय सहायता देकर बांस अगरबत्ती बनाने वाले क्लस्टर में योगदान किया है। आर्थिक प्रभावों में बांस के 6 लाख पौधे लगाने और अधिक उपज देने वाली किस्मों का वितरण शामिल है, जिससे आजीविका के अवसर पैदा हुए हैं। कौशल विकास प्रशिक्षण से 400 से अधिक प्रतिभागी लाभान्वित हुए हैं। इसके अलावा, 1,022 टूलकिट वितरित किए गए और बांस के प्रसंस्कृत उत्पादों को असम पीडब्ल्यूडी की दर अनुसूची में शामिल किया गया, जिससे बांस कारीगरों के लिए बाजार तक पहुंच और रोजगार में वृद्धि हुई है।

पूर्वोत्तर क्षेत्र में बांस-आधारित इकोनॉमिक क्लस्टर को बढ़ावा देने के लिए, उत्तर पूर्वी क्षेत्र विकास मंत्रालय ने हाल ही में दो परियोजनाएं स्वीकृत की हैं ताकि बाजार पहुंच, उत्पाद आधुनिकीकरण और डिजिटल/रिटेल इकोसिस्टम के साथ एकीकरण के माध्यम से पारंपरिक बांस कारीगर क्लस्टर को मजबूत किया जा सके। साथ ही, कार्बी आंगलोंग (असम) और मोकोकचुंग (नागालैंड) को कवर करते हुए क्लस्टर को मजबूत करके और निर्यात में मदद करके इंजीनियर्ड बांस उत्पादों को बढ़ावा देना है। इसमें अत्याधुनिक प्रोसेसिंग यूनिट, बांस के प्रमाणित बागान और युवाओं और कारीगरों को उन्नत प्रौद्योगिकी में प्रशिक्षण देना शामिल है।

एनईसीबीडीसी ने पूर्वोत्तर क्षेत्र के बांस उत्पादों को राष्ट्रीय और अंतर्राष्ट्रीय बाजारों तक पहुंचाने और पूर्वोत्तर क्षेत्र के बांस उत्पादों को वैश्विक स्तर पर पहचान दिलाने के लिए ई-कॉमर्स के प्रमुख साझेदारों के साथ समझौता-ज्ञापनों पर हस्ताक्षर किए हैं।

पिछले दस वर्षों में, एनईसी की स्कीमों के तहत, कृषि-वानिकी और बांस सेक्टर से जुड़ी 42 परियोजनाओं को 230.31 करोड़ रुपये की मदद दी गई है।

खनन क्षेत्रों में सीएसआर नीति

764. डॉ. संबित पात्रा:

क्या खान मंत्री यह बताने की कृपा करेंगे कि:

खान मंत्रालय के अंतर्गत आने वाले सरकारी क्षेत्र के उपक्रमों ने देश में ग्रामीण क्षेत्रों और अनुसूचित जाति और अनुसूचित जनजाति की ज्यादा आबादी वाले क्षेत्रों के विकास में योगदान देने के लिए कोई कारपोरेट सामाजिक दायित्व (सीएसआर) नीति तैयार की है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

कोयला मंत्री; तथा खान मंत्री (श्री जी. किशन रेड्डी):

जी, हां। खान मंत्रालय के प्रशासनिक नियंत्रणाधीन तीन पीएसयू अर्थात् नेशनल एल्युमिनियम कंपनी लिमिटेड (नालको), हिंदुस्तान कॉपर लिमिटेड (एचसीएल) और मिनरल एक्सप्लोरेशन एंड कंसल्टेंसी लिमिटेड (एमईसीएल) हैं। इन तीनों पीएसयू की अपनी सीएसआर नीतियां हैं, जो कंपनी अधिनियम, 2013 और सार्वजनिक उद्यम विभाग द्वारा जारी दिशानिर्देशों के प्रावधानों के अनुरूप हैं।

अपनी सीएसआर नीतियों के तहत, पीएसयू ग्रामीण विकास, शिक्षा, स्वास्थ्य देखभाल, स्वच्छता, सुरक्षित पेयजल, आजीविका और कौशल विकास, पर्यावरणीय स्थिरता आदि के क्षेत्र में विभिन्न पहल करते हैं। इन पहलों को ग्रामीण क्षेत्रों और महत्वपूर्ण अनुसूचित जाति और अनुसूचित जनजाति आबादी वाले क्षेत्रों के विकास पर विशेष जोर देते हुए अपने प्रचालन क्षेत्रों में और उनके आसपास समुदायों के समावेशी और सतत विकास को सुनिश्चित करने के लिए तैयार किया गया है।

DEPLOYMENT OF AI CHATBOTS AND GENERATIVE TOOLS

765. ADV. ADOOR PRAKASH:

SHRI MURARILAL MEENA:

SHRI TANUJ PUNIA:

Will the Minister of **ELECTRONICS AND INFORMATION TECHNOLOGY** be pleased to state:

(a) the number of complaints or grievances received by the Government since January 2025 relating to gender-based harassment, abuse or targeting

facilitated through Artificial Intelligence (AI)-generated content on social media platforms, platform-wise;

- (b) whether the Government maintains disaggregated data on complaints involving AI-enabled tools as distinct from human-generated content and if so, the details thereof particularly for Rajasthan;
- (c) whether the Government has examined the deployment of AI chatbots and generative tools by intermediaries alters their obligations under Section 79 of the Information Technology Act, 2000 and the Information Technology (Intermediary Guidelines and Digital Media Ethics Code) Rules, 2021; and
- (d) the concrete action plan of the Government to effectively check AI generated misuse, ensure prompt grievance redressal and safety of users in future?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (d): The policies of Government of India are aimed at ensuring open, safe, trusted and accountable cyberspace for users in the country.

The Government is cognizant of the risks and harms arising from the misuse of digital technologies including the misuse of social media platforms for online abuse and harassment of women.

The Government, after extensive public consultations with relevant stakeholders, has notified the Information Technology (Intermediary Guidelines and Digital Media Ethics Code) Rules, 2021 ("IT Rules") on 25.02.2021 which were subsequently amended from time-to-time to address emerging harms from misuse of technologies, including Artificial Intelligence (AI).

The IT Rules cast specific legal obligations on intermediaries, including the social media intermediaries to make reasonable efforts to ensure that users of their computer resources do not host, display, upload, modify, publish, transmit, store, update or share any information that is obscene, pornographic, paedophilic, harmful to child, invasive of privacy, insulting or harassing on the basis of gender or violates any law for the time being in force. The rules also mandate the expeditious removal of such unlawful content within the stipulated timelines.

Significant social media intermediaries are additionally required to deploy technology-based measures, including automated tools or other mechanisms, to proactively prevent the dissemination of unlawful content (rape, child sexual abuse or conduct) and ensure timely compliance with removal requirements, appoint Chief Compliance Officer, Resident Grievance Officer and Nodal Contact person.

Where any information falls within the categories prohibited under this Rule, any user may make a request to the Grievance Officer of the concerned

intermediary on whose platform such unlawful information is made available to the public. Upon receipt of such request, the intermediary must act expeditiously within the timelines prescribed under IT Rules, 2021.

The Ministry has also issued advisories on 26.12.2023 and 15.03.2024 through which intermediaries were reminded about their due-diligence obligations outlined under IT Rules, 2021 and advised on countering unlawful content including malicious 'synthetic media' and 'deepfakes'. A similar advisory was also issued on 29.12.2025.

Failure of the intermediaries to observe the legal obligations as provided in the IT Rules would entail loss of protection under section 79 of the IT Act and the intermediaries shall be liable for consequential action or prosecution as provided under the extant laws.

Recognising the challenges posed by growing misuse of synthetically generated information, including deepfakes, misinformation, and other unlawful content, the Ministry of Electronics and Information Technology (MeitY) has published draft amendments to the IT Rules, 2021 for public consultation on 22.10.2025.

Ministry took note of creation and dissemination of non-consensual intimate imagery on certain social media platforms. Those platforms were directed to immediately cease such services. Government has noted the compliance.

वीगन लेदर के विकल्पों का व्यावसायिक उपयोग

766. डॉ. आनन्द कुमार गोंड:

क्या विज्ञान और प्रौद्योगिकी मंत्री यह बताने की कृपा करेंगे कि:

- (क) केन्द्रीय चर्म अनुसंधान संस्थान (सीएलआरआई) द्वारा कितने उद्योगों/उद्यमों को आम के छिलकों, चावल-गेहूं के अवशेषों आदि से विकसित शाकाहारी/वीगन लेदर जैसी सामग्री के वाणिज्यिक उपयोग के लिए प्रौद्योगिकी हस्तांतरण या लाइसेंस प्रदान किया गया है और उनसे अब तक कौन-कौन से उत्पाद विकसित किए जा रहे हैं;
- (ख) क्या सीएलआरआई ने लागत, स्थायित्व, कार्य-निष्पादन, पर्यावरणीय प्रभाव और उपभोक्ता उपयोगिता के संदर्भ में पारंपरिक लेदर के उत्पादों के साथ लेदर के विकल्पों से बने उत्पादों का कोई तुलनात्मक अध्ययन किया है; और
- (ग) यदि हां, तो इस अध्ययन के प्रमुख निष्कर्ष क्या हैं और इनके आधार पर आगे अनुसंधान और वाणिज्यीकरण के लिए क्या कदम उठाए जाने का विचार है?

विज्ञान और प्रौद्योगिकी मंत्रालय के राज्य मंत्री; पृथ्वी विज्ञान मंत्रालय के राज्य मंत्री; प्रधानमंत्री कार्यालय में राज्य मंत्री; कार्मिक, लोक शिकायत और पेंशन मंत्रालय में राज्य मंत्री; परमाणु ऊर्जा विभाग में राज्य मंत्री; तथा अंतरिक्ष विभाग में राज्य मंत्री (डॉ. जितेंद्र सिंह):

(क): वैज्ञानिक तथा औद्योगिक अनुसंधान परिषद (सीएसआईआर) की एक घटक प्रयोगशाला सीएसआईआर-केंद्रीय चर्म अनुसंधान संस्थान (सीएसआईआर-सीएलआरआई), चेन्नै ने आम के छिलके, चावल-गेहूं के अवशेष आदि से विकसित शाकाहारी/वीगन लेदर जैसी सामग्रियों के वाणिज्यिक उपयोग के लिए सात (07) उद्योगों/उद्यमों को लाइसेंस प्रदान किए हैं। लाइसेंसधारी उद्योगों/उद्यमों द्वारा अब तक तैयार किए गए उत्पाद इस प्रकार हैं:

- पर्स (वॉलेट), हैंडबैग, एक्सेसरीज़ और संबद्ध उपभोक्ता वस्तुओं के साथ-साथ जीवनशैली उत्पाद

- जीवनशैली उत्पादों और फुटवियर अनुप्रयोगों में उपयोगार्थ शीट सामग्री।

(ख) और (ग): सीएसआईआर-केंद्रीय चर्म अनुसंधान संस्थान (सीएसआईआर-सीएलआरआई), चेन्नै ने गेहूं और चावल के भूसे और आम के गूदे से उत्पादित चमड़े जैसी सामग्री पर अभिलक्षणन संबंधी अध्ययन किए हैं। इन अध्ययनों में निम्न शामिल हैं:

- लागत पहलू जैसे पूंजी और उत्पादन लागत, विशेषतः पायलट और औद्योगिक स्तर का उत्पादन संबंधी वातावरण - इन अध्ययनों ने इंगित किया कि विकसित सामग्रियों की उत्पादन लागत पारंपरिक चमड़े की तुलना में लगभग 50% कम है; और
- विभिन्न जीवनशैली उत्पाद संबंधी अनुप्रयोगों की सामर्थ्य, नम्यता और उपयुक्तता के साथ-साथ भौतिक एवं यांत्रिक विशेषताएं – वीगन लैडर का टिकारूपन और निष्पादन लगभग चमड़े के समान हैं। हालाँकि, चमड़े में क्षमता और टिकारूपन के गुण बेहतर होते हैं। विकसित चमड़े जैसी सामग्री सिंथेटिक और पारंपरिक चमड़े की तुलना में आसानी से जैवनिम्नीकरणी होती है।

संस्थान अनुप्रयोगोन्मुख परीक्षण और जारी कठोर नियामक अनुपालन पर दोहरे फोकस के माध्यम से उच्च-स्तरीय उत्पाद विकास को आगे बढ़ाने के लिए प्रतिबद्ध है। यह रणनीतिक दृष्टिकोण परिष्कृत, बाजार के लिए तैयार उत्पादों को साकार करने के लिए आवश्यक रूपरेखा प्रदान करता है।

INSTALLED CAPACITY OF RENEWABLE ENERGY

768. SHRI VARUN CHAUDHRY:

Will the Minister of **NEW AND RENEWABLE ENERGY** be pleased to state:

- (a) the details of installed capacity and available capacity of renewable energy during the last five years, State and year-wise;

- (b) the present ratio of renewable and non-renewable energy production, State-wise; and
- (c) the status of projects and proposals to increase the production of renewable energy in Haryana?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

- (a): Year-wise and State-wise details of renewable energy installed capacity during the last five years are given at **Statement-I**.
- (b): The details of percentage share of State-wise renewable and non-renewable energy production during the current financial year (April-December, 2025) are given at **Statement-II**.
- (c): Renewable energy projects of a total 2912.13 MW capacity have been installed in Haryana upto 31.12.2025 which includes solar energy 2512.96 MW, bio-energy 325.67 MW and small hydro power 73.50 MW. Under PM Surya Ghar Muft Bijli Yojana, 1,11,704 applications have been submitted on the National Portal of the Scheme for installation of rooftop solar in Haryana and 52,412 installations have been done as on 29.01.2026. Under PM-KUSUM, 158 MW capacity has been sanctioned to the State under Component-A and 28.61 MW capacity has been installed; 1,97,655 solar pumps have been sanctioned under

Component-B and 1,83,717 pumps have been installed; and 2,899 pumps have been sanctioned for solarisation under Component-C (Feeder Level Solarisation) as on 31.12.2025.

STATEMENT-I

Year-wise and State-wise details of Renewable Energy Cumulative Installed Capacity During the last five years

S. No.	STATE / UT	As on 31.03.2021	As on 31.03.2022	As on 31.03.2023	As on 31.03.2024	As on 31.03.2025
						(MW)
1	Andhra Pradesh	10696.14	10821.56	10970.18	11029.33	12114.48
2	Arunachal Pradesh	1256.27	1257.34	1259.75	1259.90	1270.46
3	Assam	437.67	504.05	534.04	542.29	582.65
4	Bihar	376.63	387.35	389.60	450.15	539.26
5	Chhattisgarh	886.52	989.08	1419.82	1683.39	1828.46
6	Goa	7.95	20.34	26.88	45.47	58.43
7	Gujarat	15204.25	18577.90	21425.85	27461.72	33393.03
8	Haryana	762.51	1242.13	1362.09	1832.92	2449.94
9	Himachal Pradesh	10916.61	11303.49	11330.42	11356.16	12196.19
10	Jammu & Kashmir	3677.11	3551.61	3556.12	3595.37	3624.42
11	Jharkhand	288.21	307.14	324.19	395.55	434.06
12	Karnataka	19149.33	19593.79	20408.43	21441.94	23917.64

13	Kerala	2428.92	2527.20	2957.10	3229.46	3853.38
14	Ladakh	0.00	136.44	137.79	139.79	142.59
15	Madhya Pradesh	7526.97	7703.88	8140.08	9333.37	10827.70
16	Maharashtra	13382.85	13704.08	15804.50	17530.12	22401.46
17	Manipur	121.84	122.70	122.73	123.49	124.24
18	Meghalaya	372.18	372.48	372.48	395.07	395.11
19	Mizoram	103.45	104.37	133.49	135.78	135.86
20	Nagaland	108.58	108.71	110.71	110.84	110.84
21	Odisha	2715.63	2771.64	2782.57	2825.03	2958.84
22	Punjab	2743.80	2864.12	2961.93	3163.92	3270.42
23	Rajasthan	10812.35	17451.62	22809.05	27103.89	34136.34
24	Sikkim	2223.05	2338.79	2341.80	2344.15	2344.67
25	Tamil Nadu	17476.67	18277.50	20098.55	22161.62	25241.36
26	Telangana	6796.59	7364.79	7510.97	7604.40	7688.34
27	Tripura	29.57	30.90	33.61	34.47	37.25
28	Uttar Pradesh	4563.07	4985.12	5282.65	5697.17	6223.91
29	Uttarakhand	4589.24	4787.15	4909.14	4971.94	5010.77
30	West Bengal	1923.44	1928.15	1962.77	1982.13	2112.18
31	Andaman & Nicobar Islands	34.71	34.74	35.16	35.16	35.16
32	Chandigarh	45.97	55.17	58.69	65.52	78.85
33	Dadra & Nagar Haveli and Daman	46.01	46.18	46.47	46.47	51.87

	& Diu					
34	Delhi	246.43	270.12	302.26	340.51	397.40
35	Lakshadweep	3.27	3.27	3.27	4.97	4.97
36	Puducherry	9.51	13.69	35.53	49.91	54.51
37	Others	49.31	49.31	49.31	49.31	49.31
	Total (MW)	142012.61	156607.90	172009.98	190572.68	220096.35
MW = Megawatt						

*Including Ladakh

STATEMENT-II

State-wise share of Renewable Energy (RE) and Non-Renewable Energy Generation during the current financial year (April-December, 2025)					
S. No.	State/UT	RE Generation (MUs)	Total Generation (MUs)	RE %	Non-RE %
1	Andaman & Nicobar Islands	24.20	296.81	8.15	91.85
2	Andhra Pradesh	18888.34	72869.28	25.92	74.08
3	Arunachal Pradesh	3898.13	3898.13	100.00	0.00
4	Assam	1606.78	7103.57	22.62	77.38
5	Bihar	276.69	43643.17	0.63	99.37
6	Chandigarh	5.93	5.93	100.00	0.00
7	Chhattisgarh	2880.81	125107.15	2.30	97.70

8	Dadra & Nagar Haveli and Daman & Diu	24.60	24.60	100.00	0.00
9	Delhi	529.41	2746.23	19.28	80.72
10	Goa	48.93	48.93	100.00	0.00
11	Gujarat	49318.86	111151.56	44.37	55.63
12	Haryana	1664.44	21164.95	7.86	92.14
13	HP	41204.70	41204.70	100.00	0.00
14	J & K	14297.65	14297.65	100.00	0.00
15	Jharkhand	158.45	29427.24	0.54	99.46
16	Karnataka	44800.30	78846.91	56.82	43.18
17	Kerala	10250.05	10250.05	100.00	0.00
18	Ladakh	413.01	413.01	100.00	0.00
19	Lakshadweep	0.07	49.23	0.14	99.86
20	Madhya Pradesh	16993.59	121210.94	14.02	85.98
21	Maharashtra	21411.15	126993.59	16.86	83.14
22	Manipur	512.25	512.25	100.00	0.00
23	Meghalaya	936.83	936.83	100.00	0.00
24	Mizoram	292.93	292.93	100.00	0.00
25	Nagaland	295.66	295.66	100.00	0.00
26	Odisha	6900.83	57760.15	11.95	88.05
27	Puducherry	9.18	140.86	6.52	93.48
28	Punjab	5472.17	30346.65	18.03	81.97

29	Rajasthan	50958.57	101011.39	50.45	49.55
30	Sikkim	2417.78	2417.78	100.00	0.00
31	Tamil Nadu	41137.57	100368.07	40.99	59.01
32	Telangana	11893.22	53221.75	22.35	77.65
33	Tripura	7.35	3808.93	0.19	99.81
34	Uttar Pradesh	6564.22	131664.28	4.99	95.01
35	Uttarakhand	14601.33	15078.45	96.84	3.16
36	West Bengal	3773.98	69850.82	5.40	94.60
	Total	374469.96	1378460.43	27.17	72.83

Source : Central Electricity Authority (CEA)

SONO JAMUI GOLD PROJECT

769. SHRI ARUN BHARTI:

Will the Minister of **MINES** be pleased to state:

- (a) whether the Government has approved/sanctioned the G-2 or G-1 stage exploration for the Sono (Karmatia) Gold Block in Jamui district of Bihar during Financial Year 2025–26 and if so, the status of the drilling activities and timeline;
- (b) the details of physical and financial progress of the resource estimation report by Geological Survey of India (GSI)/Mineral Exploration Corporation Limited (MECL) for this block as on 1st January, 2026;

- (c) whether funds released vs utilised under the National Mineral Exploration Trust (NMET) for the Jamui gold project during Financial Year 2025–26 and if so, the details thereof;
- (d) whether a shortfall was identified in the assay results regarding gold concentration (g/tonne) and if so, the details thereof along with the remedial timeline for re-evaluation; and
- (e) whether new approvals proposed for auctioning the Sono Gold Block for commercial mining in Financial Year 2026–27 and if so, the details thereof?

THE MINISTER OF COAL; AND MINISTER OF MINES (SHRI G. KISHAN REDDY):

(a) and (b): The Geological Survey of India took up a two-year reconnaissance survey (G4 stage) for gold in and around Karmatiya, Boutha, Mahugaon and Sono areas of Jamui district, Bihar during field season 2023-24 & 2024-25. No positive outcome could be established from the survey and hence, no G3/G2 stage exploration was carried out. The Mineral Exploration and Consultancy Limited has also not carried out any exploration activity in Sono, Jamui district, Bihar.

(c) and (d): The National Mineral Exploration and Development Trust (NMEDT) has not funded any mineral exploration project in Jamui district, Bihar.

(e): There is no proposal for auctioning the Sono Gold Block for commercial mining in financial year 2026-27.

SECOND PHASE OF DESIGN-LINKED INCENTIVE SCHEME**770. SHRI BHASKAR MURLIDHAR BHAGARE:****DR. AMOL RAMSING KOLHE:****SHRI DHAIRYASHEEL RAJSINH MOHITE-PATIL:****PROF. VARSHA EKNATH GAIKWAD:****SHRIMATI SUPRIYA SULE:****SHRI SANJAY DINA PATIL:**

Will the Minister of **ELECTRONICS AND INFORMATION TECHNOLOGY** be pleased to state:

- (a) whether the Government is aware of differences between policymakers and industry regarding the structure of the second phase of the Design-Linked Incentive (DLI 2.0) scheme for semiconductor chip design and if so, the details thereof;
- (b) whether any assessment has been made of how the proposed pari-passu funding model under DLI 2.0 will impact start-ups and chip design companies in Maharashtra and if so, the details thereof;
- (c) whether concerns have been raised that requiring matching private capital may disadvantage smaller firms and early-stage innovators in Maharashtra and if so, the details thereof;

- (d) whether the Government proposes any modifications or safeguards to ensure equitable access to DLI 2.0 incentives for semiconductor design companies in Maharashtra and if so, the details thereof; and
- (e) whether consultations have been held with industry stakeholders and the Government of Maharashtra to align the DLI framework with the State's semiconductor ecosystem development plans and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (e): Government of India's semiconductor strategy is based on Prime Minister's vision of Make in India and Atmanirbhar Bharat. This is a well thought out strategy to develop manufacturing from finished product assembly, sub-assembly, components, chip design, fabrication, packaging etc.

India's semiconductor design strategy focuses on building a strong, self-reliant chip design ecosystem by leveraging the country's deep talent pool, global design leadership and a growing startup base.

To develop semiconductor manufacturing and to further widen the supply chain ecosystem with respect to manufacturing of active electronics component, Government of India launched Semicon India Program in 2022. Design Linked

Incentive Scheme is part of the program. The success of the scheme can be seen from the below performance:

- 24 projects approved for the design of semiconductor chips and SoCs, with a total project value of ₹900 crore, including investments in design infrastructure. These projects address critical sectors such as video surveillance, drone detection, energy metering, microprocessors, satellite communications, and broadband and IoT SoCs.
- 100 fabless chip design companies have been supported with access to advanced chip design infrastructure, cumulatively consuming 55 lakh hours of tool usage.
- 7 chips have been successfully fabricated out of 16 designs taped out across multiple foundries, including advanced nodes such as 12 nm at TSMC.
- 10 patents have been filed, and 140+ reusable semiconductor IP cores developed, serving as critical enablers for advanced chip design.
- 13 companies have raised venture capital funding to scale up and productize their solutions, catalyzing private investment at more than a 3× multiple of the incentives disbursed.

Chips to Startup (C2S) initiative is aimed at nurturing the semiconductor startup ecosystem by enabling students, researchers and startups to design and develop

indigenous chips. The success of the initiative can be seen from the below performance:

- Advance EDA tools provided to 315 academic institutions and R&D projects initiated at 100 academic institutions.
- 300 training sessions conducted with industry partners
- Over 1 lakh engineering students have enrolled in training with around 67,000 trained in various aspects of chip design.
- 1.6 Crore hours of EDA tools usage by students – World's largest user base of centralized chip design facility.
- 46 institutions across India submitted 122 chip designs for fabrication at the SCL foundry. Of these, 56 student-designed chips were successfully fabricated, packaged, and delivered back to the institutions.
- Over 75 patents filed and development of 100+ chips in progress by these institutions.

Government is committed to further deepen semiconductor design ecosystem. Union Budget 2026-27 has announced the launch of Semicon 2.0.

UNSOLICITED COMMERCIAL COMMUNICATION COMPLAINTS

771. SHRI KIRTI AZAD:

Will the Minister of **COMMUNICATIONS** be pleased to state:

- (a) the total number of Unsolicited Commercial Communication (UCC) complaints received against Unregistered Telemarketers (UTMs) by Access Providers during the last five years, year and service-provider-wise;
- (b) the action taken by Access Providers and the Telecom Regulatory Authority of India (TRAI) against such UTMs, including warnings issued, numbers disconnected and entities blacklisted;
- (c) the total number of registered companies penalised for unsolicited communications during the same period, the cumulative amount of penalties imposed and the extent to which such actions have improved compliance;
- (d) the present status of the draft 2024 Guidelines for Curtailing Spam Communications, reasons for delay in final notification and the expected timeline for implementation; and
- (e) the interim measures and technological or regulatory steps being taken by the Government and TRAI to curb spam calls, protect user data privacy, strengthen consumer grievance redressal and reduce the overall frequency of unsolicited communications?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):**

- (a): The total number of Unsolicited Commercial Communication (UCC) complaints received against Unregistered Telemarketers (UTMs) by Terminating

Access Provider (TAP) during the last five years, year-wise and service-provider-wise, are as follows:

Year	Year-wise and service-provider-wise UTM Complaints								
	Airtel	BSNL	MTNL	QTL	Tata	VIL	STPI	RCL	RJIL
2021	370193	24181	993	0	0	237874	0	2	222489
2022	443498	19312	299	0	0	195805	0	0	245440
2023	566478	20157	272	0	0	189950	0	0	446088
2024	809902	35372	186	0	0	248054	0	0	653813
2025	1179994	73370	25	0	0	273106	0	0	1075579
Total	3370065	172392	1775	0	0	1144789	0	2	2643409

(b): Action taken by Access Providers against the UTMs are as under:

Period	Number of unregistered senders who were put under Usage Cap, during the investigation phase	Number of unregistered senders who were given warning against first instance of violations, after completion of investigation	Number of unregistered senders found violating second time and usage cap imposed, after completion of investigation	Number of unregistered senders found violating third or more number of times and disconnected
Jan-21 to Dec-21	221690	346429	54865	15382
Jan-22 to Dec-22	258041	409739	77213	32032
Jan-23 to Dec-23	256220	399274	57565	27043
Jan-24 to July-24	417083	580557	63819	1910165*
Jan-25 to Dec-25	475637	800694	90156	43163

* On August 13, 2024, Telecom Regulatory Authority of India (TRAI) issued a Direction mandating the disconnection of all telecom resources of UTM's involved in making commercial calls in violation of the Telecom Commercial Communications Customer Preference Regulations (TCCCPR) 2018 regulations. Following this Direction, 18.8 lakh numbers were disconnected by Access Providers.

(c): Based on the information provided by Access Providers, 1295 telecom resources of Registered Telemarketers (RTMs) were disconnected for the period of Oct 2024 – Nov 2025, by the Access Providers. TRAI has also imposed Financial Disincentives (FDs) of Rs. 153.8 crore on Access Providers for closing UCC complaints in contravention of the provisions of the TCCCPR.

(d): TRAI has issued various Directions in 2024 dated 13.08.2024, 20.08.2024, 28.10.2024, 30.11.2024 under TCCCPR-2018 and amended the TCCCPR-2018 on 12.02.2025. Through this amendment, provisions for action against the UCC senders was further strengthened. The actions now range from immediate suspension of connections to disconnection of all the connections of the UCC sender across TSPs.

(e) : TRAI governs UCC under the regulatory framework viz. TCCCPR. TRAI has adopted two-pronged strategy, which involves provisions for legitimate commercial communications by the registered entities, and measures to curb UCC from unregistered senders. Notable actions taken by TRAI are as follows:

- i. As per TRAI's mandate, more than 3 lakh senders and 21,000 telemarketers have registered on Distributed Ledger Technology (DLT) platform.
- ii. A customer who does not want to receive promotional communication from (RTM), can register their preferences and lodge complaint against UCC within 7 days through any of the following means –
 - a. Using TRAI Do Not Disturb (DND) Mobile App,
 - b. Through TSPs App or Web portal,
 - c. by sending SMS to short code to 1909,
 - d. by calling on 1909.

In addition to above channels, complaints can also be lodged on Sanchar Saathi portal of Department of Telecommunications (DoT).

- iii. TRAI has mandated the use of – (a) 140 series numbers for making promotional calls, and (b) registered headers for sending any commercial SMS. In December 2025, more than 7.5 crore SMS and voice calls were blocked per day by DLT system on an average, based on the preferences of the customers.
- iv. Based on the complaints received, it is observed that majority of the UCC is from UTMs who use regular 10-digit numbers instead of 140 series bypassing the DLT platform and therefore customer preferences. To tackle this, major TSPs have implemented AI-based solutions to detect

suspected spam and alert the customers. In December 2025, on an average, more than 31 crores calls and SMS were flagged as suspected spam per day by the TSPs.

- v. TRAI has prescribed to use special 1600 series for financial sector for making service and transactional calls to enable consumers to distinguish such calls.

EXEMPTION FROM QUALIFYING LANGUAGE PAPER

772. SHRI MOHMAD HANEEFA:

Will the **PRIME MINISTER** be pleased to state:

- (a) whether it is a fact that candidates from the States of Arunachal Pradesh, Manipur, Meghalaya, Mizoram, Nagaland and Sikkim are exempted from the qualifying language papers in the Civil Services Examination conducted by the Union Public Service Commission (UPSC) and if so, the details thereof;
- (b) whether the Government recognises that aspirants from UT Ladakh face similar or more acute linguistic and educational constraints as many receive early education in local languages and dialects not included in the prescribed list of qualifying languages and if so, the details thereof;

(c) whether any proposal is under consideration to extend a similar exemption from qualifying language papers to candidates from Ladakh and if so, the timeline for taking a decision and if not, the reasons therefor; and

(d) whether the Government will consider such exemption, keeping in view the disadvantages faced by Ladakhi students and the need for equity, inclusiveness and balanced regional representation in the All India and Central Civil Services and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a): Civil Services Examination (CSE) is conducted by Union Public Service Commission (UPSC) annually in accordance with the CSE Rules notified by this Department for a particular CSE. As per CSE Rules-2025, the Paper A on Indian Language is not compulsory for candidates hailing from the States of Arunachal Pradesh, Manipur, Meghalaya, Mizoram, Nagaland and Sikkim.

(b) to (d): CSE Rules are part of a dynamic, evolving framework. To ensure a level playing field for the aspirants nationwide, Government continuously undertakes reforms and remedial measures.

प्रौद्योगिकी क्षेत्र में स्टार्टअप

773. श्री दिलेश्वर कामैत:

क्या विज्ञान और प्रौद्योगिकी मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने प्रौद्योगिकी क्षेत्र में स्टार्टअप्स को यूनिकॉर्न का स्तर प्राप्त करने में सहायता देने के लिए कोई पहल की है;

(ख) यदि हां, तो ऐसी पहलों और उन स्टार्टअप्स के नामों का ब्यौरा क्या है जिन्होंने इन पहलों के परिणामस्वरूप ठोस स्तर प्राप्त किया है; और

(ग) स्टार्टअप पारिस्थितिकी तंत्र पर इन पहलों के परिणाम और प्रभाव क्या हैं?

विज्ञान और प्रौद्योगिकी मंत्रालय के राज्य मंत्री; पृथ्वी विज्ञान मंत्रालय के राज्य मंत्री; प्रधानमंत्री कार्यालय में राज्य मंत्री; कार्मिक, लोक शिकायत और पेंशन मंत्रालय में राज्य मंत्री; परमाणु ऊर्जा विभाग में राज्य मंत्री; तथा अंतरिक्ष विभाग में राज्य मंत्री (डॉ. जितेंद्र सिंह):

(क) से (ग): सरकार, अपनी विभिन्न योजनाओं एवं पहलों के माध्यम से देश भर में नवाचारकों, उद्यमियों तथा स्टार्टअप्स के लिए अनुकूल पारिस्थितिकी तंत्र के निर्माण को सक्रिय रूप से बढ़ावा दे रही है।

सरकार ने अत्याधुनिक प्रौद्योगिकी, डीप-टेक परियोजनाओं तथा स्टार्टअप्स को सहायता देने के उद्देश्य से अनुसंधान, विकास एवं नवाचार (आरडीआई) योजना प्रारंभ की है। आरडीआई योजना के

प्रमुख उद्देश्यों में निजी क्षेत्र को अनुसंधान, विकास एवं नवाचार (आरडीआई) के स्तरोन्नयन हेतु प्रोत्साहित करना, परिवर्तनकारी परियोजनाओं को वित्तपोषित करना, महत्वपूर्ण अथवा उच्च कार्यनीतिक महत्व वाली प्रौद्योगिकियों के अधिग्रहण को सहायता देना तथा डीप-टेक फंड ऑफ फंड्स की स्थापना को सुगम बनाना शामिल है। यह योजना विज्ञान और प्रौद्योगिकी विभाग (डीएसटी) के नेतृत्व में नोडल विभाग के रूप में संचालित की जा रही है। आगामी छह वर्षों में ₹1 लाख करोड़ के परिव्यय वाली आरडीआई योजना का भविष्योन्मुख क्षेत्रों पर ध्यान केन्द्रित करती है, जिनमें ऊर्जा सुरक्षा एवं पारगमन तथा जलवायु कार्य; क्वांटम कंप्यूटिंग, रोबोटिक्स एवं अंतरिक्ष सहित गहन प्रौद्योगिकी; कृषि, स्वास्थ्य एवं शिक्षा में कृत्रिम बुद्धिमत्ता एवं इसके अनुप्रयोग; जैव प्रौद्योगिकी, जैव-विनिर्माण, सिंथेटिक बायोलॉजी, फार्मा एवं चिकित्सा उपकरण; तथा डिजिटल कृषि सहित डिजिटल अर्थव्यवस्था शामिल हैं।

राष्ट्रीय क्वांटम मिशन (एनक्यूएम) के अंतर्गत, विज्ञान और प्रौद्योगिकी विभाग (डीएसटी) ने क्वांटम प्रौद्योगिकियों के क्षेत्र विशेष रूप से क्वांटम कंप्यूटिंग, क्वांटम संचार, क्वांटम सेंसिंग तथा क्वांटम सामग्री एवं उपकरणों, में कार्यरत स्टार्टअप्स को सक्रिय रूप से बढ़ावा दिया है। इस मिशन का उद्देश्य क्वांटम स्टार्टअप्स के बढ़ते समूह को सहायता देना, उन्हें उपयुक्त वित्तीय सहायता उपलब्ध कराना, उन्नत अवसंरचना सुलभ कराना तथा उद्योग के साथ भागीदारी के माध्यम से मेंटरशिप के अवसर उपलब्ध कराना है। एनक्यूएम के अंतर्गत, क्वांटम प्रौद्योगिकियों के विभिन्न क्षेत्रों में सात स्टार्टअप्स को वित्तीय सहायता प्रदान की गई है।

विज्ञान और प्रौद्योगिकी विभाग (डीएसटी) राष्ट्रीय अंतर्विषयक साइबर-भौतिक प्रणाली मिशन (एनएम-आईसीपीएस) को कार्यान्वित कर रहा है। इस मिशन के अंतर्गत देशभर के प्रतिष्ठित शैक्षणिक संस्थानों में 25 प्रौद्योगिकी नवाचार केन्द्रों (टीआईएच) की स्थापना की गई है। प्रत्येक टीआईएच

उन्नत प्रौद्योगिकी क्षेत्रों में विशेषज्ञता रखता है, जिनमें कृत्रिम बुद्धिमत्ता (एआई) एवं मशीन लर्निंग (एमएल), रोबोटिक्स, इंटरनेट ऑफ थिंग्स (आईओटी), साइबर सुरक्षा, क्वांटम प्रौद्योगिकियाँ, फिनटेक आदि शामिल हैं। इस मिशन के अंतर्गत अब तक 800 से अधिक स्टार्टअप्स लाभान्वित हुए हैं।

डीएसटी ने 'निधि' (राष्ट्रीय नवाचार विकास और दोहन पहल) कार्यक्रम के माध्यम से स्टार्टअप्स को विचार की अवस्था से लेकर वाणिज्यीकरण तक विकसित करने हेतु समग्र स्टार्टअप सहायता प्रदान की है। इसमें स्टार्टअप्स हेतु कई प्रकार के कार्यक्रम घटक शामिल हैं, जिनमें 'प्रयास'-प्रारंभिक चरण के नवाचारी विचारों के लिए प्रोटोटाइप अनुदान, प्रौद्योगिकी व्यवसाय इन्क्यूबेटरों के माध्यम से स्टार्टअप्स को मार्गदर्शन और सहयोग, तथा स्टार्टअप व्यवसायों के तीव्र एवं सतत विस्तार को सक्षम बनाने के लिए प्रारंभिक पूंजी सहायता एवं विकास के लिए आवश्यक सहायता प्रदान करना शामिल है।

वर्ष 2016 में प्रारंभ की गई स्टार्टअप इंडिया पहल के अंतर्गत, उद्योग एवं आंतरिक व्यापार संवर्धन विभाग (डीपीआईआईटी) ने भारतीय स्टार्टअप्स को पंजीकरण हेतु एक मंच प्रदान किया है। वर्तमान में, 2 लाख से अधिक संस्थाओं को डीपीआईआईटी द्वारा स्टार्टअप के रूप में मान्यता दी जा चुकी है। स्टार्टअप इंडिया पहल के अंतर्गत, सरकार विभिन्न उद्योगों और क्षेत्रों में स्टार्टअप्स को सहायता देने के लिए निरंतर प्रयासरत है। इस पहल की प्रमुख योजनाएं—फंड ऑफ फंड्स फॉर स्टार्टअप्स (एफएफएस), स्टार्टअप इंडिया सीड फंड स्कीम (एसआईएसएफएस) और क्रेडिट गारंटी स्कीम फॉर स्टार्टअप्स (सीजीएसएस) स्टार्टअप्स को उनके व्यवसाय चक्र के विभिन्न चरणों में सहायता प्रदान करती हैं।

जैव प्रौद्योगिकी उद्योग अनुसंधान सहायता परिषद (बीआईआरएसी) बायोटेक स्टार्टअप्स और उद्यमियों को प्रारंभिक चरण के वित्तपोषण के लिए 'बायोटेक्नोलॉजी इग्निशन ग्रांट' (बीआइजी) योजना और 'बायोनेस्ट' (बायो-इन्क्यूबेटर्स नर्वरिंग एन्टरप्रायोरशिप फॉर स्केलिंग टेक्नोलॉजीज़) कार्यक्रम के माध्यम से सहायता प्रदान कर रहा है। बीआईआरएसी ने भारत में एक जीवंत बायोटेक नवाचार पारिस्थितिकी तंत्र के निर्माण में महत्वपूर्ण भूमिका निभाई है। सार्वजनिक-निजी भागीदारी के माध्यम से, इसने उच्च जोखिम वाले अन्वेषणात्मक एवं व्यावहारिक अनुसंधान के वित्तपोषण, नए विचारों के समर्थन और विशिष्ट जैव-उद्भवन केंद्रों की स्थापना जैसी विविध गतिविधियों को संचालित किया है।

इलेक्ट्रॉनिक्स और सूचना प्रौद्योगिकी मंत्रालय (एमईआईटीवाई) आईसीटी क्षेत्रों के डीप-टेक स्टार्टअप्स को 'टेक्नोलॉजी इन्क्यूबेशन एंड डेवलपमेंट ऑफ एंटरप्रेन्योर्स' (टीआईडीई) और 'जेन-नेक्स्ट सपोर्ट फॉर इनोवेटिव स्टार्टअप्स' (जीईएनईएसआईएस) योजनाओं के माध्यम से वित्तीय एवं तकनीकी सहायता प्रदान कर रहा है। अंतरिक्ष विभाग (डीओएस) ने भारतीय राष्ट्रीय अंतरिक्ष संवर्धन एवं प्राधिकरण केंद्र (इन-स्पेस) की स्थापना की है, जो भारत के अंतरिक्ष स्टार्टअप पारिस्थितिकी तंत्र के विकास को गति प्रदान कर रहा है।

रक्षा उत्कृष्टता हेतु नवाचार (आईडीईएक्स) को वर्ष 2018 में रक्षा एवं एयरोस्पेस क्षेत्र में नवाचार और प्रौद्योगिकी विकास को बढ़ावा देने के लिए स्टार्टअप्स, एमएसएमई/व्यक्तिगत नवाचारकों, अनुसंधान एवं विकास संस्थान और शैक्षणिक संस्थानों को शामिल करते हुए प्रारंभ किया गया था। आईडीईएक्स विजेताओं (स्टार्टअप्स/एसएमई) को ऐसे अनुसंधान एवं विकास कार्यों को संचालित करने के लिए अनुदान और अन्य सहायता प्रदान करता है, जिनमें भारत की रक्षा और एयरोस्पेस आवश्यकताओं को पूरा करने की पर्याप्त क्षमता है।

विगत 10 वर्षों में सरकार द्वारा सृजित विज्ञान एवं प्रौद्योगिकी आधारित उद्यमशीलता अवसंरचना और सुदृढ़ सहायता तंत्र—जैसे अन्वेषणात्मक एवं व्यावहारिक अनुसंधान केन्द्र, स्टार्टअप इन्क्यूबेटर्स, अनुसंधान प्रयोगशालाएँ, निर्माण सुविधाएँ, परिकल्पना से अवधारणा की पुष्टि तक उदार समर्थन, प्रारंभिक पूंजी सहायता से लेकर विकास के लिए आवश्यक सहायता, बाहरी निवेश जुटाने में सहायता आदि ने छात्रों और नवाचारकों को उद्यमिता को करियर के रूप में अपनाने और अपने नवोन्मेषी व्यवसाय स्थापित करने के लिए निर्बाध अवसर प्रदान किए हैं।

सरकार की पहलों ने पूंजी तक बेहतर पहुंच सुनिश्चित करके, नियामक बाधाओं को कम करके और इनक्यूबेशन अवसंरचना का विस्तार करके भारत के स्टार्टअप और नवाचार पारिस्थितिकी तंत्र को महत्वपूर्ण रूप से सशक्त बनाया है। इन पहलों ने प्रमुख शहरों से परे उद्यमिता को बढ़ावा देकर व्यापक आर्थिक विकास को भी प्रोत्साहित किया है। इस यात्रा में, डीएसटी द्वारा समर्थित चार स्टार्टअप्स ने यूनिคอร์न का स्तर प्राप्त किया है। डीएसटी कार्यक्रमों के अंतर्गत समर्थित ऐसे स्टार्टअप्स, जिन्होंने ठोस एवं मापनीय स्तर तक प्रगति कर ली है, उनमें क्यूयूएनयू लैब्स, क्यूपीआईआई, अथर एनर्जी, आइडियाफोर्ज, ऑफग्रीड एनर्जी लैब्स आदि शामिल हैं।

बदायूं में डिजिटल साक्षरता को बढ़ावा देना

774. श्री आदित्य यादव:

क्या इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार उत्तर प्रदेश के बदायूं जिले में विशेषकर ग्रामीण परिवारों के छात्रों और वरिष्ठ नागरिकों के बीच डिजिटल साक्षरता, ऑनलाइन प्लेटफॉर्म के उपयोग और साइबर सुरक्षा जागरूकता से संबंधित चुनौतियों पर विचार कर रही है;

(ख) यदि हाँ, तो सरकार द्वारा जिले में डिजिटल साक्षरता को बढ़ावा देने, साइबर सुरक्षा पद्धतियों के बारे में जागरूकता बढ़ाने, उपयोगकर्ता सहायता प्रणालियों को मजबूत करने और डिजिटल सेवाओं के सुरक्षित और प्रभावी उपयोग को प्रोत्साहित करने के लिए की गई पहलों का ब्यौरा क्या है; और

(ग) यदि नहीं, तो इसके क्या कारण हैं?

वाणिज्य और उद्योग मंत्रालय में राज्य मंत्री; तथा इलेक्ट्रॉनिक्स और सूचना प्रौद्योगिकी मंत्रालय में राज्य मंत्री (श्री जितिन प्रसाद):

(क) से (ग): भारत सरकार द्वारा प्रौद्योगिकी के लोकतंत्रीकरण और नागरिकों को सशक्त बनाने के माननीय प्रधानमंत्री के दृष्टिकोण के अनुरूप डिजिटल इंडिया कार्यक्रम शुरू किया गया था। डिजिटल साक्षरता को बढ़ावा देने, कौशल के लिए डिजिटल प्लेटफॉर्म का उपयोग करने, साइबर सुरक्षा पद्धतियों के बारे में जागरूकता बढ़ाने, उपयोगकर्ता सहायता प्रणालियों को मजबूत करने और डिजिटल सेवाओं के सुरक्षित और प्रभावी उपयोग को प्रोत्साहित करने के लिए सरकार की प्रमुख पहल इस प्रकार हैं:

i. प्रधानमंत्री ग्रामीण डिजिटल साक्षरता अभियान (पीएमजीडीआईएसएचए) बुनियादी डिजिटल साक्षरता पर जोर देने के साथ शुरू किया गया था।

- यह योजना दुनिया की सबसे बड़ी डिजिटल साक्षरता पहलों में से एक थी।
- देश भर में 6.39 करोड़ से अधिक लोगों को प्रशिक्षित किया गया (6 करोड़ के लक्ष्य की तुलना में)।
- उत्तर प्रदेश के बदायूं जिले में कुल 3,46,625 उम्मीदवारों ने पंजीकरण कराया था, जिनमें से कुल 3,20,699 उम्मीदवारों को योजना के तहत प्रशिक्षित किया गया था।

- यह योजना 31 मार्च, 2024 को समाप्त हुई।

ii. राष्ट्रीय इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी संस्थान (एनआईईएलआईटी):

- नाइलिट डिजिटल साक्षरता पाठ्यक्रम जैसे कंप्यूटर अवधारणा में जागरूकता (एसीसी), कंप्यूटर अवधारणाओं पर पाठ्यक्रम (सीसीसी) आदि प्रदान करता है।
- एनआईईएलआईटी ने डिजिटल साक्षरता और साइबर सुरक्षा जागरूकता सहित विभिन्न पाठ्यक्रमों के तहत 43 लाख+ उम्मीदवारों को प्रशिक्षित किया है।
- प्रशिक्षण 56 नाइलिट केंद्रों और 9000+ मान्यता प्राप्त प्रशिक्षण भागीदारों/सुविधा केंद्रों के व्यापक नेटवर्क के माध्यम से प्रदान किया जाता है।
- बदायूं जिले में, एनआईईएलआईटी डिजिटल साक्षरता प्रशिक्षण के लिए 42 सुविधा केंद्रों के माध्यम से काम करता है।
- अप्रैल 2024 से जिले में एनआईईएलआईटी के डिजिटल साक्षरता पाठ्यक्रमों के लिए 10,000+ उम्मीदवारों ने आवेदन किया है।

iii. सूचना सुरक्षा शिक्षा और जागरूकता (आईएसईए): आईएसईए सूचना सुरक्षा में मानव संसाधन के निर्माण और नागरिकों के बीच साइबर स्वच्छता जागरूकता फैलाने के लिए एक पहल है।

- अब तक, उत्तर प्रदेश राज्य में प्रशिक्षण के लिए 9500+ उम्मीदवारों और 900+ सरकारी अधिकारियों को नामांकित किया गया है।
- 4,125 कार्यशालाएं आयोजित की गई हैं, जिसमें 9.25 लाख+ से अधिक प्रतिभागियों ने भागीदारी की है।

- इनमें से 401 जागरूकता कार्यशालाएं उत्तर प्रदेश में आयोजित की गई हैं, जिनमें 68,388 प्रतिभागियों को शामिल किया गया है, जिसमें बदायूं जिले में 2 कार्यशालाएं शामिल हैं।

iv. राष्ट्रीय साइबर सुरक्षा जागरूकता गतिविधियाँ: सरकार देश भर में नागरिकों के साथ-साथ तकनीकी साइबर समुदाय के लिए कार्यक्रम और गतिविधियों का आयोजन करती है। इनमें से कुछ में शामिल हैं:

- राष्ट्रीय साइबर सुरक्षा जागरूकता माह (एनसीएसएम) हर साल अक्टूबर में मनाया जाता है
- फरवरी के पहले मंगलवार को सुरक्षित इंटरनेट दिवस
- स्वच्छता परखवाड़ा (1-15 फरवरी), और
- हर महीने के पहले बुधवार को साइबर जागरूकता दिवस (सीजेडी)।

v. भारतीय कंप्यूटर आपात प्रतिक्रिया दल (सीईआरटी-इन):

सीईआरटी-इन सरकारी, सार्वजनिक और निजी संगठनों में साइबर सुरक्षा कार्यबल को कौशल प्रदान करने के लिए उद्योग भागीदारों के सहयोग से साइबर सुरक्षा प्रशिक्षण कार्यक्रम आयोजित करता है। सीईआरटी-इन नियमित रूप से अपनी आधिकारिक वेबसाइटों और सोशल मीडिया हैंडल के माध्यम से जागरूकता सामग्री साझा करता है ताकि इंटरनेट उपयोगकर्ताओं को साइबर सुरक्षा हमलों, धोखाधड़ी और रोकथाम के उपायों के बारे में जागरूक किया जा सके।

vi. एनआईईएलआईटी डिजिटल यूनिवर्सिटी (एनडीयू) प्लेटफॉर्म:

- नाइलिट डिजिटल यूनिवर्सिटी (एनडीयू) प्लेटफॉर्म को नाइलिट द्वारा लॉन्च किया गया है।
- यह प्लेटफॉर्म साइबर सुरक्षा सहित उभरती प्रौद्योगिकियों में ऑनलाइन और मिश्रित कौशल-आधारित उद्योग-संरक्षित पाठ्यक्रम प्रदान करता है।

- इस प्लेटफॉर्म में साइबर सुरक्षा, साइबर फोरेंसिक आदि में व्यावहारिक सीखने के लिए बिल्ट-इन वर्चुअल लैब शामिल हैं।
- शिक्षार्थियों को कभी भी-कहीं भी राष्ट्रीय कौशल योग्यता फ्रेमवर्क (एनएसक्यूएफ)-संरेखित पाठ्यक्रमों तक पहुंच मिलती है।

VERNACULAR INNOVATION CENTRES

775. SHRI APPALANAIDU KALISSETTI:

Will the Minister of **PLANNING** be pleased to state:

- (a) the number of proposals received for setting up of Vernacular innovation Centers (VICs) under the Language Inclusive Programme for Innovation (LIPI) along with the details of the number of such centres approved, rejected and under construction;
- (b) the present status of establishment of VICs including the details of the number of centres operational and under implementation, State wise;
- (c) the total funds allocated, released and utilized for the establishment and functioning of VICs since inception of LIPI, Year and State wise;
- (d) the number of innovators, students, startups and first generation learners supported through VICs including the details of languages in which innovation, design thinking and mentorship modules are being delivered; and

(e) whether any third party evaluation has been conducted or is proposed to assess the effectiveness of VICs in improving access to the national innovation ecosystem and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION; MINISTER OF STATE OF THE MINISTRY OF PLANNING; AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (RAO INDERJIT SINGH):

(a) and (b): The call for applications for setting up Vernacular Innovation Centres (VICs) under the Language Inclusive Programme of Innovation (LIPI) has not been launched yet. Hence, there are no centres as of now or under implementation.

(c): The total funds allocated for LIPI Centres is Rs. 90 Cr for 30 Centres. No grant has been released/utilized as the centres are not established yet.

(d) and (e): In view of the reply to (a) and (b) above, question does not arise.

IMPLEMENTATION OF USTTAD SCHEME IN UTTAR PRADESH

776. SHRI PUSHPENDRA SAROJ:

Will the Minister of **MINORITY AFFAIRS** be pleased to state:

- (a) the number of artisans and crafts people trained under the USTTAD scheme since 2020, Craft, State/UT and district-wise particularly for Uttar Pradesh;
- (b) whether any measures have been taken to ensure sustained employment or market linkages for trained artisans and if so, the details thereof;
- (c) the total budget sanctioned, allocated, and utilised for the implementation of USTTAD Scheme in the Country during the last five years, State/UT and year-wise particularly in Uttar Pradesh; and
- (d) whether any steps have been taken to digitally document and promote traditional crafts from minority communities under the scheme and if so, the details and the outcomes thereof, State/UT and year-wise particularly in Uttar Pradesh?

THE MINISTER OF PARLIAMENTARY AFFAIRS; AND MINISTER OF MINORITY AFFAIRS (SHRI KIREN RIJJU):

(a): USTTAD scheme was launched in 2015 for targeted capacity building and upgrading traditional skills of master craftspersons/ artisans. Under this Scheme, 33% seats were earmarked for women beneficiaries. Training was imparted to more than 21,000 beneficiaries under the scheme and 89% (approx.) of these beneficiaries were women. Besides, the total beneficiaries from Uttar Pradesh were 9,166 under the USTTAD scheme in clusters like Chikankari, Wood Carving, Traditional Embroidery (Zardozi), Munj Craft, Kashidakari and Crewel work.

Further, under the USTTAD Scheme, the Ministry of Minority Affairs also on-boarded Knowledge Partners of repute like National Institute of Design(NID), and National Institute of Fashion Technology(NIFT) to conduct design and development workshops for identified traditional art and craft clusters. In Uttar Pradesh, six such clusters were covered, through NID and NIFT, under the said scheme, namely:

- i. Banaras Brocade – Varanasi
- ii. Soft Stone – Varanasi
- iii. Glass Flamework – Firozabad
- iv. Kamdani – Lucknow
- v. Chikankari – Lucknow
- vi. Bone Carving – Lucknow

(b): The Ministry had earlier organised 41 Hunar Haats whereby opportunity was given to artisans/craftpersons and culinary experts from across the country including Uttar Pradesh, to showcase and market their handicrafts and indigenous products. These programmes benefitted more than 8 lakh people including artisans, craft persons and associated persons. Out of these 41 Hunar Haats, 9 were organised in Uttar Pradesh at Prayagraj, Lucknow, Rampur, Vrindavan and Agra.

USTTAD scheme has now been converged as a component into an integrated scheme called 'Pradhan Mantri Virasat Ka Samvardhan' (PM VIKAS) for minority

communities focusing on skill development; entrepreneurship and leadership development of minority women; and education support for school dropouts.

Under the PM VIKAS scheme, Ministry has been organising 'Lok Samvardhan Parv', bringing together minority artisans from across India and assist them to scale up their operations and businesses. The platform offers artisans a unique opportunity to showcase their indigenous arts, crafts, and rich cultural heritage. The event has been designed not only to promote the traditions of minority communities but also to foster an innovative and entrepreneurial environment for artisans. To enhance their skills in areas like marketing, export & online business, design, taxation and sales etc., workshops are conducted by the Ministry, with support from the Export Promotion Council for Handicrafts (EPCH), ensuring a holistic approach to empowering their talent and augmentation in their incomes. So far, the Ministry has organised 05 Lok Samvardhan Parvs, in Delhi, Jammu & Kashmir and Kerala.

(c): The USTTAD scheme was implemented as a Central Sector Scheme, therefore, no fund allocation was made to States/ UTs under the scheme, and projects were allocated from the year 2016-17 to 2018-19. Thereafter, only committed liabilities under the USTTAD are being discharged (from FY 2023-24, fund allocation was done for 5 erstwhile schemes combined together under PM VIKAS (Committed Liabilities). The details of expenditure under the USTTAD and

PM VIKAS (Committed Liabilities) scheme during the last five years is tabulated below:-

(All Amount in Crore)

Year	2020-21			2021-22			2022-23			2023-24			2024-25		
Schemes	BE	RE	AE	BE	RE	AE	BE	RE	AE	BE	RE	AE	BE	RE	AE
USTTAD	60	60	56.74	47	47	76.68	47	47	10.61	0	0	0	0	0	0
PM VIKAS Comm. Liabilities	0	0	0	0	0	0	0	0	0	249.85	215.98	209.42	244.57	200	209.43

Further, the USTTAD scheme was later integrated into the PM VIKAS scheme along with other skilling, education and women empowerment schemes and the PM VIKAS scheme was rolled out in Jan 2025.

(d): Under the USTTAD scheme, NID and NIFT, as Knowledge Partners identified 35 languishing craft clusters and recorded the history, processes, product ranges, market scenarios along with key challenges and submitted it to the Ministry. The list of identified craft clusters is placed at **Statement-I**. Under the scheme, the Ministry also organised HunarHaats for creating market linkages for artisans and craftspersons. Under Hunar Haat opportunity was given to artisans/craftsperson and culinary experts from across the country to showcase and market their handicrafts and indigenous products including the ones stated. HunarHaat generated employment and employment opportunities for artisans, crafts persons and associated persons and has further strengthened their market

linkages. So far, 41 HunarHaats have been organized since November 2016, at various locations throughout the country whereby more than 8 lakh artisans, craftspersons and people associated with them have been benefited. The details of Hunar Haats conducted till date is placed at **Statement-II**.

STATEMENT-I

Products and Craft Cluster - USTTAD

S. No	State	Knowledge Partner	Craft Cluster	Craft name
1	Andhra Pradesh	NIFT	Udayagiri	Wooden Cutlery
2	Assam	NIFT	Golaghat	Textiles of Golaghat
3	Bihar	NIFT	Bhagalpur	Bhagalpur Weaving
4	Himachal Pradesh	NIFT	Dharamshala	Tibetan Carpet
5	Jammu & Kashmir	NIFT	Srinagar	Tilla Embroidery
6	Karnataka	NIFT	Bidar	Bidriware
7	Karnataka	NIFT	Chanapatna	Chanapatna Toys
8	Karnataka	NIFT	Mysore	Rosewood Inlay
9	Kerala	NIFT	Beypore	Wooden Ship Making
10	Madhya Pradesh	NIFT	Maheshwar	Maheshwari
11	Madhya Pradesh	NIFT	Bhopal	BhopaliBatua
12	Maharashtra	NIFT	Mumbai	ParsiGara
13	Nagaland	NIFT	Dimapur	Textiles of Nagaland
14	Nagaland	NIFT	Viswema	Woodworks of Nagaland
15	Punjab	NIFT	Patiala	Phulkari
16	Punjab	NIFT	Malerkotla	Tilla and KhosaJutti

17	Rajasthan	NIFT	Udaipur	Applique/Patchwork
18	Rajasthan	NIFT	Pipar	Block Printing
19	Tamil Nadu	NIFT	Pulicat	Palm Leaf Basketry
20	Telangana	NIFT	Hyderabad	Lac Bangles
21	Uttar Pradesh	NIFT	Varanasi	Banaras Brocade
22	Uttar Pradesh	NIFT	Lucknow	Bone Carving
23	Uttar Pradesh	NIFT	Lucknow	Chikankari
24	Uttar Pradesh	NIFT	Lucknow	Kamdani
25	West Bengal	NIFT	Barasat and Birbhum	Kantha
26	Andhra Pradesh	NID	Nimmalakunta	Leather Puppetry
27	Goa	NID	Panaji	Crochet
28	Jammu & Kashmir	NID	Srinagar	Paper Mache
29	Kerala	NID	Kodungalloor, Thalayolaparambu, Thazhava	Screwpine Weaving
30	Ladakh	NID	Likir, Leh	Likir Pottery
31	Manipur	NID	Nungbi	Black Pottery
32	Punjab	NID	Jandiala Guru	Thathera/ Brass and Bronze
33	Rajasthan	NID	Bikaner	Usta Leather craft
34	Uttar Pradesh	NID	Firozabad	Glass Flamework
35	Uttar Pradesh	NID	Varanasi	Soft stone

STATEMENT-II**List of Hunar Haats conducted till date**

S.No.	Hunar Haat venue	State	Date
1	India International Trade Fair, New Delhi	Delhi	November, 2016
2	Baba Kharak Singh Marg	Delhi	February, 2017
3	Puducherry	Puducherry	September, 2017
4	India International Trade Fair, New Delhi	Delhi	November, 2017
5	Islam Gymkhana, Mumbai	Maharashtra	January, 2018
6	Baba Kharak Singh Marg	Delhi	February, 2018
7	Prayagraj	Uttar Pradesh	September, 2018
8	Puducherry	Puducherry	October, 2018
9	India International Trade Fair	Delhi	November, 2018
10	BKC, Mumbai	Maharashtra	December, 2018
11	Baba Kharak Singh Marg, 2019	Delhi	January, 2019
12	Jawahar Kala Kendra, Jaipur	Rajasthan	August-1 Sept. 2019
13	Prayagraj	Uttar Pradesh	November, 2019
14	India International Trade Fair	Delhi	November, 2019
15	Ahmedabad	Gujrat	December, 2019
16	Mumbai	Maharashtra	December, 2019
17	Lucknow	Uttar Pradesh	January, 2020
18	Hyderabad	Telangana	January, 2020
19	Indore	Madhya Pradesh	February, 2020
20	Ranchi	Jharkhand	February-March, 2020
21	India Gate	Delhi	March-2020
22	Dilli Haat Pitampura	Delhi	November-2020
23	Rampur	Uttar Pradesh	December-2020

24	Lucknow	Uttar Pradesh	Jan -Feb 2021
25	Mysuru	Karnataka	February-2021
26	JLN Delhi	Delhi	Feb - March 2021
27	Bhopal	Madhya Pradesh	March-2021
28	Goa	Goa	March-April 2021
29	Rampur	Uttar Pradesh	October-2021
30	Dehradun	Uttarakhand	Oct -Nov 2021
31	Vrindavan	Uttar Pradesh	November 2021
32	Lucknow	Uttar Pradesh	November 2021
33	India International Trade Fair	Delhi	November, 2021
34	Surat	Gujarat	December, 2021
35	JLN Stadium, New Delhi	Delhi	Dec 2021- Jan, 2022
36	Puducherry	Puducherry	February 2022
37	Hyderabad	Telangana	February- March 2022
38	Guwahati	Assam	March, 2022
39	Chandigarh	Punjab	March – April 2022
40	Mumbai	Maharashtra	April 2022
41	Agra	Uttar Pradesh	May 2022

INSPIRE FELLOWSHIP

777. SHRIMATI KANIMOZHI KARUNANIDHI:

Will the Minister of **SCIENCE AND TECHNOLOGY** be pleased to state:

- (a) whether the Government has released the pending INSPIRE Fellowship stipends that were promised to Fellows in June 2025 and if so, the details of

the funds disbursed, including the specific months for which stipends have been released;

(b) the reasons for the long delays in the disbursement of stipends;

(c) the number of scholars who are currently a part of the Fellowship, State wise; and

(d) whether the Government has taken steps to ensure timely and regular disbursement of stipends in the future and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a): The Department of Science and Technology is implementing the INSPIRE Fellowship Scheme for pursuing doctoral degree programmes and the INSPIRE Faculty Fellowship Scheme for pursuing post-doctoral research under the INSPIRE Scheme. During the current financial year, grants for 3,143 INSPIRE Fellows and 458 INSPIRE Faculty Fellows, covering the complete financial year up to 31.03.2026, have been released to their respective host institutes through the Hybrid TSA Model-1A.

(b): The fund flow mechanism was changed from the CNA Model-2 to the Hybrid TSA Model-1A with effect from 16 January 2025. The transition to the new mechanism required the respective host institutions to complete the onboarding process under the Hybrid TSA Model-1A, which took considerable time. Further, the release of fellowship grants is contingent upon the successful onboarding of institutions and the submission of mandatory documents, namely the Utilization Certificate, Statement of Expenditure, and Annual Progress Report(s), by the respective institutions/INSPIRE Fellows/INSPIRE Faculty Fellows. Upon completion of the onboarding process and receipt of the required documents, the fellowship grants were released.

(c): The number of scholars who are currently a part of the INSPIRE and INSPIRE Faculty Fellowship, state-wise is given below:

State/UT	No. of INSPIRE Fellows	No. of INSPIRE Faculty Fellows
Andhra Pradesh	56	11
Arunachal Pradesh	9	0
Assam	141	13
Bihar	22	3
Chandigarh	71	1
Chhattisgarh	43	2
Delhi	212	34

State/UT	No. of INSPIRE Fellows	No. of INSPIRE Faculty Fellows
Goa	41	6
Gujarat	99	9
Haryana	36	7
Himachal Pradesh	45	7
Jammu & Kashmir	93	13
Jharkhand	23	9
Karnataka	208	72
Kerala	172	22
Madhya Pradesh	132	11
Maharashtra	169	33
Manipur	15	3
Meghalaya	13	2
State/UT	No. of INSPIRE Fellows	No. of INSPIRE Faculty Fellows
Mizoram	18	0
Nagaland	4	0
Odisha	125	18
Puducherry	6	1
Punjab	119	18
Rajasthan	64	17
Sikkim	10	1

State/UT	No. of INSPIRE Fellows	No. of INSPIRE Faculty Fellows
Tamil Nadu	247	23
Telangana	226	27
Tripura	15	0
Uttar Pradesh	249	32
Uttarakhand	79	7
West Bengal	381	56
Total	3143	458

(d): The Government has taken several measures to ensure timely and regular disbursement of fellowships in the future. The complete process for onboarding under the Hybrid TSA Model-1A has been made available on the INSPIRE web portal to facilitate smooth implementation by host institutions. Adequate budgetary provisions have been made for the fellowship schemes. Further, host institutions, INSPIRE Fellows, and INSPIRE Faculty Fellows have been instructed to submit the requisite documents, namely the Utilisation Certificate, Statement of Expenditure, and Annual Progress Report(s), at the early beginning of the next financial year. These measures are intended to enable and ensure the timely and regular disbursement of fellowship stipends.

उपभोक्ता जागरूकता

778. श्री कंवर सिंह तंवर:

क्या उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार का उत्तर प्रदेश के अमरोहा जिले में अमरोहा, हसनपुर, धनौरा, जोया, नौगवां सादात और गजरोला क्षेत्रों में उपभोक्ताओं को शामिल करते हुए गुणवत्ता मानकों, सही वजन और माप तथा शिकायत निवारण तंत्र के बारे में जागरूकता सहित उपभोक्ता जागरूकता को और बढ़ाने का विचार है;

(ख) यदि हाँ, तो उक्त जिलों में उपभोक्ता जागरूकता कार्यक्रमों, वजन और प्रवर्तन अभियानों, शिकायत निवारण तंत्र और सार्वजनिक उपयोगिता उपायों के तहत किए गए प्रयासों का ब्यौरा क्या है; और

(ग) यदि नहीं, तो इसके क्या कारण हैं?

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री; तथा सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री बी. एल. वर्मा):

(क): उपभोक्ता मामले विभाग “जागो ग्राहक जागो” के तत्वावधान में इलेक्ट्रॉनिक, आउटडोर और सोशल मीडिया सहित विभिन्न माध्यमों से देशव्यापी मल्टीमीडिया उपभोक्ता जागरूकता अभियान चला रहा है। विभाग प्रमुख मेले/त्योहारों/समारोहों में भाग लेता है जहाँ बड़ी संख्या में लोग एकत्र हो सकते हैं। विभाग स्थानीय स्तर पर जागरूकता उत्पन्न करने के लिए विभिन्न राज्यों/संघ राज्य क्षेत्रों को भी अनुदान जारी करता है। विभाग ने 2022-23 में “जागृति” नामक एक मैस्कॉट लॉन्च किया, जिसका उद्देश्य उपभोक्ताओं को सशक्त बनाना और उनके अधिकारों के प्रति जागरूकता बढ़ाना है। जागृति को एक सशक्त युवा उपभोक्ता के रूप में प्रस्तुत किया गया है। गाँव और ग्राम पंचायत स्तर पर

उपभोक्ता जागरूकता को सुदृढ़ करने के उद्देश्य से, विभाग ने उत्तर प्रदेश सहित राज्यों/ संघ राज्य क्षेत्रों में ग्राम पंचायतों के लिए वर्चुअल क्षमता-बिल्डिंग सत्रों की एक श्रृंखला का आयोजन भी किया है।

इसके अतिरिक्त, भारतीय मानक ब्यूरो (बीआईएस), जो विभाग के अधीन एक स्वायत्त संस्था है, उत्तर प्रदेश के अमरोहा जिले के विभिन्न क्षेत्रों में विशेष रूप से उपभोक्ताओं में गुणवत्ता मानकों के बारे में जागरूकता बढ़ाने के लिए विभिन्न कार्यक्रम चला रहा है। विवरण इस प्रकार हैं:

- जोया ब्लॉक में ग्राम पंचायत संवेदीकरण कार्यक्रम
- अमरोहा ब्लॉक में ग्राम पंचायत संवेदीकरण कार्यक्रम
- धनौरा ब्लॉक में ग्राम पंचायत संवेदीकरण कार्यक्रम
- गजरौला ब्लॉक में ग्राम पंचायत संवेदीकरण कार्यक्रम
- हसनपुर ब्लॉक में ग्राम पंचायत संवेदीकरण कार्यक्रम
- गंगेश्वरी ब्लॉक में ग्राम पंचायत संवेदीकरण कार्यक्रम
- अमरोहा में ज्वैलर्स जागरूकता कार्यक्रम
- महिला दिवस के उपलक्ष्य में अमरोहा ब्लॉक के मखदुमपुर गांव में "महिला सभा" कार्यक्रम
- विश्व मानक दिवस पर बीआईएस समारोह के संबंध में गजरौला ब्लॉक में ग्राम चौपाल संवेदीकरण कार्यक्रम।
- स्कूली बच्चों के बीच बीआईएस के गुणवत्ता मानकों और गतिविधियों के बारे में जागरूकता बढ़ाने के लिए अमरोहा जिले के अलग-अलग इलाकों के 58 स्कूलों में मानक क्लब कार्यक्रम।

(ख) और (ग): विभाग द्वारा संचालित राष्ट्रीय उपभोक्ता हेल्पलाइन (एनसीएच) देश भर के उपभोक्ताओं के लिए मुकदमेबाजी-पूर्व चरण में उनकी शिकायत निवारण हेतु एकल पहुंच बिंदु के रूप में

उभरी है। उपभोक्ता देशभर से हिंदी, अंग्रेजी, कश्मीरी, पंजाबी, नेपाली, गुजराती, मराठी, कन्नड़, तेलुगु, तमिल, मलयालम, मैथिली, संथाली, बांग्ला, ओडिया, असमिया और मणिपुरी सहित 17 भाषाओं में टोल-फ्री नंबर 1915 के माध्यम से अपनी शिकायतें दर्ज करा सकते हैं। ये शिकायतें एकीकृत शिकायत निवारण तंत्र (इनग्राम), एक ओम्नी-चैनल आईटी सक्षम केंद्रीय पोर्टल पर विभिन्न चैनलों - व्हाट्सऐप (8800001915), एसएमएस (8800001915), ईमेल (nch-ca@gov.in), एनसीएच ऐप, वेब पोर्टल (consumerhelpline.gov.in) और उमंग ऐप के माध्यम से अपनी सुविधानुसार दर्ज की जा सकती हैं। 1185 कंपनियां, जिन्होंने 'कन्वर्जेंस' कार्यक्रम के तहत एनसीएच के साथ स्वेच्छा से भागीदारी की है, इन शिकायतों का निवारण प्रक्रिया के अनुसार सीधे जवाब देती हैं और पोर्टल पर शिकायतकर्ता को फीडबैक प्रदान करती हैं।

उत्तर प्रदेश सरकार द्वारा विधिक मापविज्ञान अधिनियम, 2009 और उसके तहत बनाए गए नियमों को लागू करने का ब्यौरा निम्नसार है:-

क्र. सं.	क्षेत्र का नाम	प्रवर्तन का ब्यौरा	मामलों की संख्या	यौगिक शुल्क (रुपए में)
1	हसनपुर	300	80	23,500
2	धनौरा	250	65	1,75,000
3	जोया	140	49	1,26,000
4	नौगावां सादात	134	46	45,000
5	गजरौला	175	55	2,65,000
6	अमरोहा	180	110	5,41,000
	कुल	1179	405	13,87,000

CONSTITUTION OF THE CONSULTATIVE COMMITTEE (CCMS)

779. SHRI PRADEEP KUMAR SINGH:

SHRI VISHNU DAYAL RAM:

SHRIMATI VIJAYLAKSHMI DEVI:

Will the Minister of **PARLIAMENTARY AFFAIRS** be pleased to state:

- (a) the details of the latest number of ministries and advisory committees onboarded on the Consultative Committee Management System (CCMS) portal as on date;
- (b) the details of the number of MPs actively using the CCMS portal and the status of documents, agenda notes and minutes distributed digitally through the portal;
- (c) whether it has been assessed in the manner of which effectively CCMS has reduced delays, paperwork and administrative costs and if so, the details thereof; and
- (d) whether any steps are proposed to improve the portal with additional features to further enhance accessibility, data security and real-time coordination between stakeholders and if so, the details thereof?

**THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE; AND
MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS
(SHRI ARJUN RAM MEGHWAL):**

- (a) to (d): After the constitution of 18th Lok Sabha, the Consultative Committee Management System (CCMS) portal was launched by the Ministry of Parliamentary Affairs. 42 Consultative Committees (Advisory Committees) have been constituted whose composition may be seen on the Consultative Committee

Management System (CCMS) portal at <https://oams.nic.in/ccms/Index.aspx>. The portal helps in smooth communications and exchange of documents viz agenda notes, minutes of the meeting etc. among the stakeholders. So as to make necessary improvement of the portal and catering to the needs of the stakeholders, necessary reviews/initiatives are taken by the Ministry from time to time.

The portal is meant to reduce delays, paperwork and administrative cost considerably as all activities to be done in paperless manner. Various steps have been taken from time to time for improving the utilities of the portal, ensuring its accessibility, data security and real time co-ordination among stakeholders.

साइबर हमलों को रोकने के लिए दूरसंचार नेटवर्क की सुरक्षा

780. श्रीमती अनिता नागरसिंह चौहान:

क्या संचार मंत्री यह बताने की कृपा करेंगे कि:

(क) सरकार द्वारा देश में दूरसंचार नेटवर्क की सुरक्षा को मजबूत करने और साइबर हमलों और दूरसंचार अवसंरचना के दुरुपयोग को रोकने के लिए क्या नीतिगत और तकनीकी उपाय किए गए हैं;

(ख) साइबर धोखाधड़ी, फर्जी कॉल/संदेश, सिम-स्वैप धोखाधड़ी और डिजिटल वित्तीय अपराधों को रोकने में अब तक क्या प्रगति हुई है और इसके क्या परिणाम रहे;

(ग) क्या सार्वजनिक सुरक्षा, डेटा गोपनीयता और सेवा की उपलब्धता सुनिश्चित करने के लिए कोई नागरिक-केंद्रित डिजिटल पहल की गई है; और

(घ) यदि हां, तो इन पहलों के तहत जन जागरूकता कार्यक्रम, शिकायत निवारण तंत्र और विभिन्न विभागों के बीच समन्वय का ब्यौरा क्या है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री; तथा संचार मंत्रालय में राज्य मंत्री (डॉ. चंद्र शेखर पेम्मासानी):

(क): दूरसंचार विभाग ने देश में दूरसंचार नेटवर्क की सुरक्षा को सुदृढ़ करने और साइबर-अटैक को रोकने और दूरसंचार अवसंरचना के दुरुपयोग को रोकने के लिए विभिन्न नीतिगत और तकनीकी उपाय किए हैं। इनमें उल्लेखनीय उपाय निम्नलिखित हैं:

- 1) डीओटी और दूरसंचार सेवा प्रदाताओं (टीएसपी) ने भारतीय मोबाइल नंबर प्रदर्शित करने वाली इनकमिंग अंतर्राष्ट्रीय स्पूफ कॉल की पहचान करने और ब्लॉक करने के लिए एक प्रणाली तैयार की है। इस प्रणाली के परिणामस्वरूप ऐसी कॉलों में लगभग 99% की कमी आई है।
- 2) डीओटी ने विभिन्न हितधारकों की केंद्रीय सुरक्षा एजेंसियों, राज्य/संघ राज्य क्षेत्रों की पुलिस, बैंकों, यूपीआई सेवा प्रदाताओं, दूरसंचार सेवा प्रदाताओं (टीएसपी) आदि के साथ दूरसंचार संसाधनों के दुरुपयोग से संबंधित जानकारी साझा करने के लिए एक ऑनलाइन सुरक्षित डिजिटल इंटेलिजेंस प्लेटफॉर्म (डीआईपी) विकसित किया है।
- 3) डीओटी के निर्देश के अनुसार, दूरसंचार सेवा प्रदाताओं को सुरक्षा के दृष्टिकोण से वर्ष में एक बार या जब भी नेटवर्क के कॉन्फिगरेशन में बड़ा बदलाव हो, तो अपने नेटवर्क का ऑडिट करवाना होगा या नेटवर्क प्रमाणन एजेंसी से ऑडिट करवाना होगा, जो ISO/IEC 270011 जैसे इंटरनेशनल स्टैंडर्ड के तहत नेटवर्क ऑडिट करने के लिए प्रत्यायित हो, जिसमें वल्नरेबिलिटी

असेसमेंट और पेनिट्रेशन टेस्टिंग (वीएपीटी) भी शामिल है। टीएसपी के नेटवर्क का बाह्य ऑडिट तीन वर्षों की अवधि में एक बार अनिवार्य है।

- 4) डीओटी ने दूरसंचार सेवा प्रदाताओं को डेटा ऐट रेस्ट और ट्रांजिट में डेटा की सुरक्षा के लिए सब्सक्राइबर डिटेल रिकॉर्ड (एसडीआर), कॉल डिटेल रिकॉर्ड (सीडीआर) और आईपी डिटेल रिकॉर्ड (आईपीडीआर) जैसे संवेदनशील दूरसंचार डेटासेट की सुरक्षा को सुदृढ़ करने के लिए परामर्शिका जारी की है।
- 5) डीओटी ने सभी लाइसेंसधारियों द्वारा अनुपालन के लिए "डीओटी लाइसेंसधारियों की सुरक्षा नीति के लिए न्यूनतम अपेक्षिता" पर निर्देश जारी किए हैं। सुरक्षा नीति सुरक्षा और सुरक्षा प्रबंधन की स्थापना, कार्यान्वयन, रखरखाव और निरंतर सुधार के लिए दिशा प्रदान करेगी।
- 6) राष्ट्रीय सुरक्षा के दृष्टिकोण से नेटवर्क उपकरण, सॉफ्टवेयर, आपूर्ति श्रृंखला और डेटा प्रबंधन की सुरक्षा सुनिश्चित करने के लिए टीएसपीएस/आईएसपी का क्रॉस चेक नेटवर्क सिक्योरिटी ऑडिट वार्षिक रूप से किया जा रहा है।
- 7) विभाग ने दूरसंचार साइबर सुरक्षा मामलों पर स्थितिजन्य जागरूकता, निगरानी और समन्वय बढ़ाने के लिए दूरसंचार सुरक्षा संचालन केंद्र (टीएसओसी) की स्थापना की है।

(ख): डीओटी ने वित्तीय धोखाधड़ी जोखिम संकेतक (एफआरआई) विकसित किया है, जो जोखिम-आधारित मीट्रिक है जो वित्तीय धोखाधड़ी के मध्यम, उच्च या बहुत उच्च जोखिम से जुड़े मोबाइल नंबर को वर्गीकृत करता है। एफआरआई हितधारकों-विशेष रूप से बैंकों, गैर-बैंकिंग वित्तीय कंपनियों (एनबीएफसी) और यूनिफाइड पेमेंट्स इंटरफेस (यूपीआई) सेवा प्रदाताओं को प्रवर्तन को प्राथमिकता देने और यदि मोबाइल नंबर उच्च जोखिम वाला है तो अतिरिक्त ग्राहक सुरक्षा उपाय करने के लिए सशक्त बनाता है। हितधारकों द्वारा की गई रिपोर्ट के अनुसार, ट्रांजेक्शन डिक्लाइन और नागरिकों को

दी गई चेतावनी / सूचना के आधार पर रोकी गई कुल धोखाधड़ी की राशि 1,000 करोड़ रुपये से अधिक है।

(ग): डीओटी ने संचार साथी, नागरिक केंद्रित पहल विकसित की है, जो नागरिकों को संदिग्ध धोखाधड़ी संचार की रिपोर्ट करने, उनके नाम पर के मोबाइल कनेक्शन जानने, खोए हुए/ चोरी हुए मोबाइल हैंडसेट की रिपोर्ट करने, मोबाइल हैंडसेट की प्रामाणिकता की जांच करने आदि की सुविधा प्रदान करती है। संचार साथी के परिणाम निम्नानुसार हैं:

क. 27.96 लाख खोए/चोरी हुए मोबाइल हैंडसेट का पता लगाया गया है और 8.22 लाख खोए/चोरी हुए मोबाइल हैंडसेट बरामद किए गए हैं और राज्य/संघ राज्य क्षेत्र पुलिस द्वारा वास्तविक मालिकों को लौटा दिए गए हैं।

ख. नागरिकों द्वारा 'नॉट माई नंबर' या 'नॉट रिकवायर्ड' के रूप में रिपोर्टिंग के आधार पर 2.22 करोड़ मोबाइल कनेक्शन काटे गए हैं।

ग. सतर्क नागरिकों द्वारा संदिग्ध धोखाधड़ी कम्युनिकेशन से संबंधित प्रदान किए गए 7.72 लाख इनपुट के आधार पर 39.42 लाख मोबाइल कनेक्शन काटे गए हैं।

(घ): डीओटी संचार साथी और एफआरआई पहलों के तहत व्यापक जागरूकता अभियानों के माध्यम से डिजिटल सुरक्षा को सक्रिय रूप से बढ़ावा दे रहा है और दूरसंचार से संबंधित धोखाधड़ी को रोक रहा है। जागरूकता फैलाने के लिए इन पहलों के बारे में व्याख्यात्मक वीडियो और इन्फोग्राफिक्स नियमित रूप से तैयार किए जाते हैं और डीओटी के सोशल मीडिया प्लेटफॉर्म पर अपलोड किए जाते हैं। डीओटी ने संचार मित्र योजना भी शुरू की है, जिसके माध्यम से छात्र स्वयंसेवकों को डिजिटल सुरक्षा, धोखाधड़ी की रोकथाम और संचार साथी पोर्टल और ऐप के उपयोग के बारे में नागरिकों को शिक्षित करने के लिए लगाया गया है। उपर्युक्त के अलावा, नागरिक आउटरीच में बहुभाषी समाचार

लेख और विज्ञापन, सार्वजनिक स्थानों पर डिजिटल स्क्रीन और होर्डिंग, टीवी और रेडियो संदेश, डीओटी फील्ड इकाइयों द्वारा स्थानीय स्तर की गतिविधियां, दूरसंचार सेवा प्रदाताओं के साथ एसएमएस अभियान और व्यापक सोशल मीडिया सामग्री शामिल हैं।

DELAY IN FILM CERTIFICATION BY THE CBFC

781. SHRIMATI PRIYANKA GANDHI VADRA:

Will the Minister of **INFORMATION AND BROADCASTING** be pleased to state:

- (a) whether the Government has received complaints regarding the inordinate delay in film certification by the Central Board of Film Certification (CBFC) and if so, the details thereof including any action taken in this regard;
- (b) the number of film certification decisions challenged before Revising Committees and High Courts since the abolition of the Film Certification Appellate Tribunal (FCAT) in 2021, year-wise;
- (c) the average time taken for disposal of such appeals and the number of films whose release was delayed as a result, year-wise since 2021;
- (d) the details of instances since 2021 in which the CBFC has re-examined certified films; and
- (e) the details of measures taken to strengthen the grievance redressal mechanism for applicants?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. L. MURUGAN):

(a) to (e): The Central Board of Film Certification (CBFC) functions in accordance with the Cinematograph Act, 1952, and the Cinematograph (Certification) Rules, 2024. Under Rule 37 of the said Rules, the prescribed time limit for certification of films is 48 working days. With the implementation of the Online Certification System, the present average time taken for certification is 18 working days for feature films and 3 working days for short films.

The year-wise details of films certified for theatre release by CBFC, decisions challenged before the Revising Committees (RC) and various High Courts (HC) since the abolition of the Film Certification Appellate Tribunal (FCAT) in 2021 are given below:

Year	2021-22	2022-23	2023-24	2024-25	2025-26 till date
Total films certified	2031	2777	2837	2687	2248
Challenged before RC	25	46	49	38	55
Challenged before HC	2	4	1	4	10

The time taken for disposal of films in the Revising Committee is within the timeframe prescribed under Rule 37(7) of the Cinematograph (Certification) Rules, 2024.

The extant norms under the Cinematograph Act, 1952, and the Cinematograph (Certification) Rules, 2024, provide for a multi-level grievance redressal mechanism, allowing applicants to appeal to a Revising Committee.

FOODGRAIN DISTRIBUTION AND PDS DIGITISATION IN WEST BENGAL

782. SHRI RAJU BISTA:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

- (a) the details of funds and ration released to the State of West Bengal since 2019 under various schemes of the Government;
- (b) the details of ration and quantum released in West Bengal since 2019, district-wise particularly in Darjeeling, Kalimpong and North Dinajpur districts;
- (c) the details of steps being taken by the Government to ensure PDS digitization in West Bengal, such as Aadhaar linkage, inter-state portability of ration cards for migrant workers and e-POS rollout particularly in Darjeeling, Kalimpong, and North Dinajpur districts; and
- (d) the details of the steps taken by the Government to improve the last-mile delivery of foodgrains to remote tea estates and villages, particularly in difficult mountain terrain regions like Darjeeling and Kalimpong?

**THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS,
FOOD AND PUBLIC DISTRIBUTION (SHRIMATI NIMUBEN JAYANTIBHAI
BAMBHANIYA):**

(a) and (b): Department of Food and Public Distribution (DFPD) reimburses the expenditure incurred by States, that have opted for Decentralized Procurement (DCP) mode (including West Bengal) for distribution of food-grains to the beneficiaries of Central Schemes as per allocation made by Government of India. The difference between Economic Cost and Central Issue Price (CIP), at which foodgrains are issued to States, is reimbursed to Food Corporation of India (FCI) and DCP States as food subsidy. The food subsidy released to DCP States and FCI is made as per budgetary allocation made by MoF. State wise funds are not allocated by MoF. Also, funds are released by DFPD for meeting the expenditure incurred by States/UTs including Govt of West Bengal on intra State movement and handling of food grains and Fair Price Shops (FPS) dealers margin' for food grains distributed to beneficiaries. The details of funds released to West Bengal since 2019 onwards are as below:-

(Rs. in Crore)

Year	Total
2019-20	2194.86
2020-21	9418.67
2021-22	6162.66
2022-23	7115.17

2023-24	226.32
2024-25	9598.55
2025-26	11977.00

The allocation of foodgrains by DFPD to all State/UTs is made on the basis of identification of beneficiaries reported by the State Government. The responsibility of district wise allocation of food grains rests with concerned State/UT. The details of allocation of food grains to Govt of West Bengal since FY 2019-20 onwards are as below: -

(Quantity in thousand ton)

Years	Rice	Wheat	Total
2019-20	2033.82	2364.5	4398.32
2020-21	3620.98	3265.87	6886.85
2021-22	3403.66	4327.27	7730.93
2022-23	4654.28	2420.62	7074.9
2023-24	2823.63	1588.25	4411.88
2024-25	2749.41	1711.47	4460.88
2025-26	2567.88	1781.86	4349.74

(c) and (d): As part of digital effort to bring in transparency and accountability, ration cards/beneficiaries database have been completely digitized (100%) in all States/UTs. Further, 99.9% ration cards are Aadhaar seeded. This system enables beneficiaries to receive their full entitlement simply by having their Ration Card Number or Aadhaar Number entered into the ePOS device at FPS shops,

followed by biometric authentication through fingerprint or iris scan. In addition, beneficiaries can fully avail themselves of other digital initiatives such as ONORC, the Mera Ration App, Anna Sahayata, and more. The Status of PDS digitization in State of West Bengal (including the districts of Darjeeling, Kalimpong and North Dinajpur) is as follows:

- I) Aadhar Seeding- 100%
- II) Inter-State portability transactions- 1,39,920 (for December, 2025)
- III) e-PoS rollout- 99.9 % (i.e. 21084 out of total 21,105 Fair Price Shops).

Further, Targeted Public Distribution System (TPDS) governed under National Food Security Act, 2013 (NFSA) is operated under the joint responsibility of the Central and the State/UT Governments. The operational responsibilities for allocation of foodgrains within the States/UTs, identification of eligible beneficiaries & families, issuance of ration cards to them, distribution of foodgrains to eligible beneficiaries, supervision and monitoring of functioning of Fair Price Shops (FPSs) etc. rest with the concerned State/ UT Governments.

DFPD has taken several steps to strengthen grievance redressal in the Public Distribution System such as availability of toll free helplines, introduction of Anna Sahayata, an advanced WhatsApp and IVRS-based grievance redressal system, allowing beneficiaries to lodge complaints in their own language and Mera Ration Mobile App which enables beneficiaries to check their entitlements, member and

demographic details, last month's distribution status, nearby FPS location, and to lodge grievances directly through the app.

कोयले की माँग और आपूर्ति में अंतर

783. श्रीमती गनीबेन नागाजी ठाकोर:

क्या कोयला मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने देश में कोयले की वर्तमान मांग-आपूर्ति अंतर का राज्य-वार मूल्यांकन किया है;

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) क्या आयात पर निर्भरता कम करने के लिए घरेलू कोयला उत्पादन बढ़ाने के लिए कोई कदम उठाए जा रहे हैं; और

(घ) यदि हां, तो इस संबंध में सरकार द्वारा उठाए जा रहे कदमों का ब्यौरा क्या है?

कोयला मंत्री; तथा खान मंत्री (श्री जी. किशन रेड्डी):

(क) और (ख): मंत्रालय द्वारा राज्य-वार कोयले की मांग का आकलन नहीं किया गया है। तथापि, पिछले तीन वर्षों के दौरान कोयले की कुल मांग नीचे दी गई है: -

	(मिलियन टन में)		
	2022-23	2023-24	2024-25
कुल मांग	1115.04	1237.54	1268.95
घरेलू आपूर्ति	877.37	973.01	1025.33
आयात द्वारा पूरा किया गया अंतर	237.67	264.53	243.62

(ग) और (घ): देश में घरेलू कोयला उत्पादन बढ़ाने के लिए सरकार द्वारा उठाए गए कदम निम्नानुसार हैं –

- i. कोयला ब्लॉकों के विकास में तेजी लाने के लिए कोयला मंत्रालय द्वारा नियमित समीक्षा।
- ii. कैप्टिव खान मालिकों (परमाणु खनिजों को छोड़कर) को ऐसी अतिरिक्त राशि के भुगतान पर केन्द्र सरकार द्वारा यथानिर्धारित तरीके से खान से संबद्ध अंत्य उपयोग संयंत्र की आवश्यकता को पूरा करने के बाद खुले बाजार में अपने वार्षिक खनिज (कोयला सहित) उत्पादन का 50% तक बेचने में सक्षम बनाने के लिए खान और खनिज (विकास और विनियमन) संशोधन अधिनियम, 2021 [एमएमडीआर अधिनियम] का अधिनियमन।
- iii. कोयला खानों के प्रचालन में तेजी लाने के लिए कोयला क्षेत्र हेतु सिंगल विंडो क्लीयरेंस पोर्टल।
- iv. कोयला खानों के शीघ्र प्रचालन के लिए विभिन्न अनुमोदन/स्वीकृतियां प्राप्त करने के लिए कोयला ब्लॉक आबंटितियों की सहायता के लिए परियोजना निगरानी इकाई (पीएमयू)।
- v. राजस्व शेयरिंग के आधार पर वाणिज्यिक खनन की नीलामी 2020 में शुरू की गई। वाणिज्यिक खनन स्कीम के अंतर्गत उत्पादन की निर्धारित तारीख से पूर्व उत्पादित कोयले की मात्रा के लिए अंतिम प्रस्ताव पर 50% की छूट की अनुमति दी गई है। इसके अलावा, कोयला गैसीकरण या द्रवीकरण पर प्रोत्साहन (अंतिम प्रस्ताव पर 50% की छूट) भी दिए गए हैं।
- vi. वाणिज्यिक कोयला खनन की निबंधन और शर्तें कोयले के उपयोग पर कोई प्रतिबंध नहीं होने के साथ बहुत उदार हैं जिनमें बोली प्रक्रिया में नई कंपनियों को भाग लेने की अनुमति है, अग्रिम राशि में कमी की गई है, मासिक भुगतान हेतु अग्रिम राशि का समायोजन, कोयला खानों को प्रचालनात्मक बनाने के लिए लचीलापन को बढ़ावा देने हेतु उदार दक्षता मापदंड, पारदर्शी बोली प्रक्रिया, स्वचालित मार्ग के माध्यम से 100% विदेशी प्रत्यक्ष निवेश (एफडीआई) और राष्ट्रीय

कोयला सूचकांक पर आधारित राजस्व हिस्सेदारी मॉडल मौजूद हैं।

(II) कोयला आयात निर्भरता कम के लिए सरकार द्वारा उठाए गए कदम निम्नानुसार हैं -

- i. वार्षिक संविदात्मक मात्रा (एसीक्यू) को उन मामलों में नियामक आवश्यकता के 100% तक बढ़ाया गया है, जहां एसीक्यू को या तो नियामक आवश्यकता (गैर-तटीय विद्युत संयंत्र) के 90% तक कम कर दिया गया था या जहां एसीक्यू को नियामक आवश्यकता (तटीय विद्युत संयंत्र) के 70% तक कम कर दिया गया था। एसीक्यू में वृद्धि के परिणामस्वरूप अधिक घरेलू कोयले की आपूर्ति होगी जिससे आयात पर निर्भरता कम होगी।
- ii. वर्ष 2020 में शुरू की गई गैर-विनियमित क्षेत्र (एनआरएस) लिंकेज नीलामी नीति में संशोधन के तहत, एनआरएस लिंकेज नीलामी में कोकिंग कोल लिंकेज की अवधि को 30 वर्ष तक की अवधि के लिए संशोधित किया गया है। एनआरएस लिंकेज नीलामी में 30 वर्ष तक की अवधि के लिए कोकिंग कोल लिंकेज की अवधि में वृद्धि से कोयला आयात प्रतिस्थापन पर सकारात्मक प्रभाव पड़ने की अपेक्षा है।
- iii. सरकार ने वर्ष 2022 में निर्णय लिया है कि कोयला कंपनियों द्वारा विद्युत क्षेत्र के सभी मौजूदा लिंकेज धारकों की पूर्ण विद्युत क्रय समझौते (पीपीए) की आवश्यकता को पूरा करने के लिए ट्रिगर स्तर और वार्षिक अनुबंधित मात्रा स्तरों पर विचार किए बिना कोयला उपलब्ध कराया जाएगा। विद्युत क्षेत्र के लिंकेज धारकों की पूर्ण पीपीए आवश्यकता को पूरा करने के सरकार के निर्णय से आयात पर निर्भरता कम होगी।
- iv. कोयला आयात प्रतिस्थापन के उद्देश्य से कोयला मंत्रालय में 29.05.2020 को एक अंतर-मंत्रालयी समिति (आईएमसी) का गठन किया गया है। आईएमसी के निर्देशों पर कोयला मंत्रालय द्वारा एक आयात डाटा प्रणाली विकसित की गई है ताकि मंत्रालय कोयले के आयातों का पता लगा सके। वस्तुओं के आयात को शासित करने वाली विदेश व्यापार नीति के अनुसार कोयले

का बिना किसी प्रतिबंध के मुक्त रूप से आयात किया जा सकता है। तथापि, दिसंबर, 2020 से इसे "मुक्त" से संशोधित करके "कोयला आयात निगरानी प्रणाली (सीआईएमएस) पोर्टल में अनिवार्य पंजीकरण के अध्यक्षीन मुक्त" कर दिया गया है। कोयले की अधिक घरेलू आपूर्ति सुनिश्चित करने के लिए सतत आधार पर प्रयास किए जा रहे हैं। इस प्रकार, संपूर्ण प्रतिस्थापन योग्य आयातित कोयले को देश द्वारा पूरा किए जाने की अपेक्षा है और अति आवश्यक के अलावा कोई अन्य आयात नहीं किया जाना चाहिए। कोयला आयात प्रतिस्थापन पर एक कार्यनीति पत्र जारी किया गया है।

- v. एनआरएस लिंकेज नीलामी के तहत मार्च, 2024 में एक नया उप-क्षेत्र 'डब्ल्यूडीओ मार्ग के माध्यम से कोकिंग कोल का उपयोग करके इस्पात' सृजित किया गया है, जिससे घरेलू कोकिंग कोयले की खपत में वृद्धि होगी और देश में वॉशड कोकिंग कोयले की उपलब्धता में वृद्धि होगी, जिससे कोकिंग कोल आयात में कमी आएगी।
- vi. कोकिंग कोल के आयात को कम करने के लिए इस्पात क्षेत्र को कोकिंग कोल की आपूर्ति बढ़ाने हेतु कोकिंग कोल मिशन शुरू किया गया है। कोकिंग कोल उत्पादन को बढ़ाने के लिए पहल की गई हैं।
- vii. आयातित कोयला आधारित (आईसीबी) संयंत्रों को संशोधित शक्ति नीति, 2025 के तहत कोयला प्राप्त करने की अनुमति दी गई है। संशोधित शक्ति नीति के अंतर्गत आईसीबी संयंत्रों के लिए कोयले की उपलब्धता से आयातित कोयले पर इन आईसीबी संयंत्रों की निर्भरता कम होने की अपेक्षा है।
- viii. मौजूदा ईंधन आपूर्ति समझौते (एफएसए) धारकों को मौजूदा एफएसए के तहत एसीक्यू कोयले की 100% खरीद के बाद संशोधित शक्ति नीति, 2025 के तहत कोयला प्राप्त करने की अनुमति

दी गई है। मौजूदा एफएसए धारकों को एसीक्यू से अधिक कोयले की उपलब्धता से विद्युत संयंत्रों की पूर्ण आवश्यकता को पूर्ण करने के लिए विद्युत उत्पादकों को लाभ होगा।

(III) उपर्युक्त के अलावा, कोयला कंपनियों ने घरेलू कोयला उत्पादन बढ़ाने के लिए निम्नलिखित कदम भी उठाए हैं -

- i. कोल इंडिया लि (सीआईएल) ने कोयला उत्पादन बढ़ाने के लिए कई उपाय अपनाए हैं। अपनी भूमिगत (यूजी) खानों में, सीआईएल जहां कहीं भी व्यवहार्य हो, कंटीन्यूअस माइनर्स (सीएम), लॉन्गवॉल (एलडब्ल्यू) और हाईवॉल (एचडब्ल्यू) की संस्थापना के साथ मास प्रोडक्शन टेक्नोलॉजीज (एमपीटी) जैसी नई और आधुनिक प्रौद्योगिकियों को अपना रही है। अपनी ओपनकास्ट (ओसी) खानों में, सीआईएल के पास पहले से ही अपनी उच्च 2 क्षमता वाले उत्खनन और डंपरों में अत्याधुनिक तकनीक है। ओपनकास्ट खानों में हैवी अर्थ मूविंग मशीनरी (एचईएमएम) का मानकीकरण किया गया है। कुशल और पर्यावरण के अनुकूल खनन के लिए ओपनकास्ट खानों में सर्फेस माइनस को संस्थापित किया जाता है। इसकी 7 मेगा खानों में पायलट पैमाने पर डिजिटल परिवर्तन लागू किया गया है।
- ii. सिंगरेनी कोलियरीज कंपनी लिमिटेड (एससीसीएल) द्वारा नई परियोजनाओं को प्रारंभ करने और मौजूदा परियोजनाओं के प्रचालन के लिए नियमित संपर्क किया जा रहा है। एससीसीएल ने कोयले की निकासी के लिए कोल हैंडलिंग प्लांट्स (सीएचपी), क्रशर, मोबाइल क्रशर, प्री-वे-बिन आदि जैसी अवसंरचना विकसित करने के लिए कार्रवाई शुरू कर दी है।

परभणी के लिए अमृत भारत स्टेशन योजना

784. श्री संजय हरिभाऊ जाधव:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) अमृत भारत स्टेशन योजना के मुख्य उद्देश्यों और देशभर में रेलवे स्टेशनों का आधुनिकीकरण और उन्नयन करने के इसके उद्देश्य का ब्यौरा क्या है;
- (ख) उक्त योजना के तहत परभणी लोक सभा निर्वाचन क्षेत्र में रेलवे स्टेशनों के नवीनीकरण के लिए आवंटित और उपयोग किए जाने वाले बजट का ब्यौरा क्या है;
- (ग) इन स्टेशनों के नवीनीकरण कार्य की वर्तमान स्थिति और पूर्ण होने की अपेक्षित अवधि क्या है;
- (घ) सरकार द्वारा उक्त स्टेशन पर प्रतीक्षा कक्ष, फूड कोर्ट और पेयजल व्यवस्थाओं जैसी यात्री सुविधाओं में सुधार करने के लिए क्या कदम उठाए गए हैं/उठाए जा रहे हैं;
- (ङ) उक्त स्टेशन का नवीनीकरण निर्धारित समय-सीमा और बजट के भीतर पूर्ण होना सुनिश्चित करने के लिए सरकार द्वारा क्या उपाय किए गए हैं; और
- (च) महाराष्ट्र में नवीनीकृत परभणी स्टेशन और अन्य प्रमुख रेलवे स्टेशनों पर दिव्यांग व्यक्तियों के लिए सुलभता सुनिश्चित करने के लिए क्या कदम उठाए गए हैं?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (च): रेल मंत्रालय ने दीर्घकालिक दृष्टिकोण के साथ स्टेशनों के पुनर्विकास के लिए अमृत भारत योजना की शुरुआत की है।

इस योजना में स्टेशनों में सुधार लाने के लिए मास्टर योजना तैयार करना और उनका चरणबद्ध कार्यान्वयन शामिल हैं। इस मास्टर योजना में निम्नानुसार शामिल हैं:

- स्टेशन और परिचलन क्षेत्रों तक पहुंच में सुधार,
- स्टेशन का शहर के दोनों भागों के साथ एकीकरण,

- स्टेशन भवन में सुधार,
- प्रतीक्षालय, शौचालय, बैठने की व्यवस्था, पेयजल बूथों में सुधार,
- यात्री यातायात के अनुरूप चौड़े पैदल पार पुल/एयर कॉनकोर्स का प्रावधान
- लिफ्ट/स्वचालित सीढ़ियों/रैंप का प्रावधान
- प्लेटफॉर्म की सतह और प्लेटफॉर्म पर कवर में सुधार/प्रावधान
- 'एक स्टेशन एक उत्पाद' जैसी योजनाओं के माध्यम से स्थानीय उत्पादों के लिए कियोस्क का प्रावधान,
- पार्किंग क्षेत्र, यातायात के विभिन्न साधनों के साथ एकीकरण,
- दिव्यांगजनों के लिए सुविधाएं,
- बेहतर यात्री सूचना प्रणाली
- प्रत्येक स्टेशन पर आवश्यकता को ध्यान में रखते हुए एक्जीक्यूटिव लाउंज, व्यावसायिक बैठकों के लिए नामित स्थान, लैंडस्केपिंग आदि का प्रावधान

इस योजना में आवश्यकतानुसार, चरणबद्ध और व्यवहार्य रूप से दीर्घकालिक और पर्यावरण अनुकूल समाधान, गिड्टी रहित रेलपथ का प्रावधान आदि और दीर्घावधि में स्टेशन पर सिटी सेंटर के निर्माण की भी परिकल्पना की गई है।

अब तक, अमृत भारत स्टेशन योजना के अंतर्गत 1337 स्टेशनों को चिह्नित किया गया है। जिनमें से परभनी लोक सभा निर्वाचन क्षेत्र के गंगखेर, मानवत रोड, परभनी जंक्शन, परतूर, पूर्णा जंक्शन, सेलू स्टेशनों सहित 132 स्टेशन महाराष्ट्र में स्थित हैं। अमृत भारत स्टेशन योजना के अंतर्गत महाराष्ट्र राज्य में विकास के लिए चिह्नित किए गए स्टेशनों के नाम निम्नानुसार हैं:

राज्य	अमृत स्टेशनों की संख्या	अमृत स्टेशनों के नाम
महाराष्ट्र	132	अहमदनगर, अजनी (नागपुर), अक्कलकोट रोड, अकोला, आकुर्डी, अमलनेर, आमगाँव, अमरावती, अंधेरी, बडनेरा, बल्हारशाह, बांद्रा टर्मिनस, बारामती, बेलापुर, भंडारा रोड, भोकर, भुसावल, बोरीवली, भायखला, चालीसगाँव, चांदा फोर्ट, चंद्रपुर, चर्नी रोड, छत्रपति संभा जी नगर, छत्रपति शिवाजी महाराज टर्मिनस, चिंचपोकली, चिंचवाड, दादर (मध्य रेल), दादर (पश्चिम रेल), दहिसर, दौंड, देहु रोड, देवलाली, धामणगांव, धरणगांव, धाराशिव, धर्माबाद, धुले, दिवा, दुधनी, गंगाखेर, गोधानी, गोंदिया, ग्रांट रोड, हडपसर, हातकणंगले, हजूर साहिब नान्देड, हिमायत नगर, हिगनघाट, हिंगोली दक्कन, इगतपुरी, जलगाँव, जालना, जेऊर, जोगेश्वरी, कल्याण जंक्शन, कामटी, कांदिवली, कंजुर मार्ग, कराड, काटोल, केडगाँव, किनवट, कोपरगाँव, कुर्डुवाडी जंक्शन, कुर्ला जंक्शन, लासलगाँव, लातूर, लोकमान्य तिलक टर्मिनस, लोनंद जंक्शन, लोनावाला, लोअर परेल, मलाड, मलकापुर, मनमाड जं, मानवत रोड, मरीन लाइन्स, माटुंगा, मिराज जंक्शन, मुदखेड जंक्शन, मुंबई सेंट्रल, मुंब्रा, मुर्तिजापुर, नागरसोल, नागपुर जं, नंदगाँव, नांदुरा, नंदुरबार, नरखेड जंक्शन, नासिक रोड, नेताजी सुभाष चंद्र बोस इतवारी जंक्शन, पाचोरा जंक्शन, पालघर, पंढरपुर, पनवेल जंक्शन, परभणी जंक्शन, परेल, परली वैजनाथ, परतूर, फलटाण, प्रभादेवी, पुलगाँव जंक्शन, पुणे जंक्शन, पूर्णा जंक्शन, रावेर, रोटेगांव, साईनगर शिर्डी, सैंडहर्स्ट रोड, सांगली, सतारा, सावदा, सेलू, सेवाग्राम, शहाड, शेगांव, शिवाजी नगर पुणे, श्री छत्रपति शाहू महाराज टर्मिनस कोल्हापुर, सोलापुर, तलेगांव, ठाकुर्ली, ठाणे, टिटवाला, तुमसर रोड, उमरी, उरुली, वडाला रोड, विद्याविहार, विक्रोली, वडसा, वर्धा, वाशिम, वाठार

अमृत भारत स्टेशन योजना के तहत महाराष्ट्र राज्य में रेलवे स्टेशनों पर विकास कार्य तेज गति से शुरू किए गए हैं। महाराष्ट्र राज्य में अब तक 17 स्टेशनों (आमगांव, बारामती, चांदा फोर्ट, चिंचपोकली, देवलाली, धुले, केडगांव, लासलगांव, लोनंद जंक्शन, माटुंगा, मुर्तिजापुर जंक्शन, नंदुरा, नेताजी सुभाष चंद्र बोस इतवारी जंक्शन, परेल, सावदा, शहाड और वडाला रोड) का कार्य इस योजना के तहत पूरा

हो चुका है। अन्य स्टेशनों पर भी कार्य तेज गति से शुरू किए गए हैं और उपरोक्त में से कुछ स्टेशनों की प्रगति निम्नानुसार है:

- मानवत रोड स्टेशन: प्लेटफार्म शेल्टर का कार्य पूरा किया गया है। स्टेशन भवन, प्रवेश द्वार, प्लेटफार्म की सतह, प्रतीक्षालय, शौचालय और लिफ्ट के सुधार संबंधी कार्य शुरू किए गए हैं।
- परभनी जंक्शन स्टेशन: नए स्टेशन भवन, प्लेटफार्म शेल्टर और 12मी. ऊपरी पैदल पुल का संरचनात्मक कार्य शुरू किया गया है।
- परतूर स्टेशन: प्लेटफार्म शेल्टर, प्लेटफार्म की सतह, परिचलन क्षेत्र, स्टेशन भवन का विस्तार, प्रतीक्षालय, शौचालय, 12मी. ऊपरी पैदल पुल, लिफ्ट एवं प्रवेश द्वार का कार्य शुरू किया गया है।
- पूर्णा जंक्शन स्टेशन: नए स्टेशन भवन, प्लेटफार्म शेल्टर, कम्पाउंड दीवार, प्लेटफार्म की सतह और 12मी. ऊपरी पैदल पुल का संरचनात्मक कार्य शुरू किया गया है।
- सेलू स्टेशन: प्लेटफार्म शेल्टर, प्लेटफार्म की सतह, प्रतीक्षालय में सुधार, शौचालय, लिफ्ट और 12मी. ऊपरी पैदल पुल का कार्य शुरू किया गया है।

इसके अलावा, भारतीय रेल में प्रतीक्षालय और पेयजल सुविधाओं सहित स्टेशनों का विकास/पुनर्विकास/उन्नयन/आधुनिकीकरण निरन्तर और सतत प्रक्रिया है और इस संबंध में कार्यों को पारस्परिक प्राथमिकता और निधियों की उपलब्धता के अध्यधीन, आवश्यकतानुसार किया जाता है। स्टेशनों के विकास/पुनर्विकास/ उन्नयन/आधुनिकीकरण का कार्य स्टेशन की कोटि/स्थिति/संभाले जाने वाला यातायात आदि के आधार पर किए जाते हैं।

रेलवे स्टेशनों का विकास/उन्नयन जटिल प्रकृति का होता है जिसमें यात्रियों और रेलगाड़ियों की संरक्षा शामिल होती है और इसके लिए फायर क्लीयरेंस, धरोहर, पेड़ों की कटाई, विमानपत्तन क्लीयरेंस इत्यादि जैसी विभिन्न सांविधिक स्वीकृतियों की आवश्यकता होती है। इनकी प्रगति

जनोपयोगी सेवाओं को स्थानांतरित करने (जिनमें जल/मलजल लाइन, ऑप्टिकल फाइबर केबल, गैस पाइप लाइन, पावर/सिगनल केबल इत्यादि शामिल हैं), अतिलंघन, यात्री संचलन को बाधित किए बिना रेलगाड़ियों का परिचालन, उच्च वोल्टेज बिजली लाइनों के निकट सान्निध्य में किए जाने वाले कार्यों के कारण गति प्रतिबंध आदि के कारण भी प्रभावित होती है और ये कारक कार्य के समापन समय को प्रभावित करते हैं। इसलिए, इस स्तर पर कोई समय सीमा इंगित नहीं की जा सकती है।

भारत सरकार के "सुगम्य भारत मिशन" या 'एक्सेसिबल इंडिया कैम्पेन' के एक भाग के रूप में, भारतीय रेल अपने रेलवे स्टेशनों को दिव्यांगजनों और कम गतिशीलता वाले यात्रियों हेतु सुलभ बनाने के लिए प्रतिबद्ध है। दिव्यांगजन अधिकार अधिनियम, 2016 के अनुपालन में, "भिन्न रूप से सक्षम दिव्यांगजनों और कम गतिशीलता वाले यात्रियों की भारतीय रेल के रेलवे स्टेशनों तक पहुंच और स्टेशनों पर इनकी सुविधाओं संबंधी दिशानिर्देश" भारत के राजपत्र में अधिसूचित किए गए हैं और इन्हें परिपत्रित किया गया है। इन दिशानिर्देशों में दिव्यांगजनों और कम गतिशीलता वाले यात्रियों के लिए सुविधाओं के प्रावधान शामिल हैं जैसे प्रवेश रैंप, सुलभ पार्किंग, कम ऊंचाई वाले टिकट काउंटर/सहायता बूथ, शौचालय, पीने के पानी के बूथ, रैंप/लिफ्ट की सुविधा सहित सबवे/उपरि पैदल पुल और दृष्टि बाधित दिव्यांगजनों हेतु ब्रेल साइनेज सहित मानक साइनेज और स्पर्शनीय पथ आदि शामिल हैं।

अमृत भारत स्टेशन योजना के अंतर्गत शामिल स्टेशनों का विकास/उन्नयन/आधुनिकीकरण को सामान्यतः योजना शीर्ष-53 'ग्राहक सुविधाएं' के अंतर्गत वित्तपोषित किया जाता है। स्टेशनों के विकास एवं अनुरक्षण हेतु निधियों के आबंटन का ब्यौरा कार्य-वार या स्टेशन-वार या राज्य-वार नहीं बल्कि क्षेत्रीय रेल-वार रखा जाता है। यात्री सुविधाओं को सामान्यतः योजना शीर्ष-53 'ग्राहक सुविधाएं' के अंतर्गत वित्तपोषित किया जाता है। महाराष्ट्र चार रेलवे क्षेत्रों, अर्थात् मध्य रेलवे, दक्षिण मध्य रेलवे, दक्षिण पूर्व मध्य रेलवे और पश्चिम रेलवे के अधिकार क्षेत्र में आता है। इन क्षेत्रों के लिए वित्त वर्ष 2025-

26 के लिए ₹3,834 करोड़ का आवंटन किया गया है, जिसमें से अब तक (दिसंबर, 2025 तक) ₹3,122 करोड़ का व्यय उपगत किया गया है।

NEST CLUSTER

785. SHRI YOGENDER CHANDOLIA:

Will the Minister of **DEVELOPMENT OF NORTH EASTERN REGION** be pleased to state:

- (a) the details regarding the establishment of the North East Science and Technology Cluster (NEST) at the Indian Institute of Technology (IIT) Guwahati;
- (b) the specific objectives and key components of the NEST Cluster; and
- (c) whether any collaborations with academic institutions, industry partners, central research bodies and start-ups have been formalised as part of the NEST Cluster's implementation and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND
MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH
EASTERN REGION (DR. SUKANTA MAJUMDAR):**

- (a): A project for establishment of North Eastern Science & Technology Cluster (NEST) for promoting research, innovation and skill development was sanctioned

at a cost of ₹22.98 crore on 4th July, 2025 for funding under Schemes of North Eastern Council, Ministry of Development of North Eastern Region and for implementation by the Indian Institute of Technology, Guwahati for a duration of five years.

The project is designed to operate through four thematic verticals, selected based on emerging technologies, regional needs, and future growth potential:

- i. Innovation Hub on Grassroot Technologies;
- ii. Technology Hub for Semiconductor and Artificial Intelligence;
- iii. Centre of Excellence for Innovation in Bamboo-Based Technology, Entrepreneurial Promotion & Skill Development; and
- iv. Skill Development and Innovation Centre on Biodegradable and Ecofriendly Plastics

(b): The specific objectives of the NEST clusters include:

- (i) Empowerment of young people in the North Eastern Region (NER) with emphasis on SC, ST, women, and Divyangjan to consider self-employment or entrepreneurship among the career options.
- (ii) Promotion of new enterprises by handholding from ideation to commercialization, capacity building of existing MSMEs and inculcating entrepreneurial culture in the NER in priority areas.
- (iii) Providing assistance to the training of youth and institutions through Hub and Spoke model throughout NER by providing Research and Innovation

support for creation/ strengthening of infrastructure and support for conducting training-cum-enterprise ecosystem.

(iv) Strengthening the existing grassroot practices through scientific interventions by their standardization and certification and using approach of industry 4.0 to make efficient product and process commercialization.

The key components of the Project include:

- Training Programs for technology creation and start-ups;
- Incubation and Tinkering Laboratories;
- Technology transfer, commercialization and product marketing support; and
- Development of enabling infrastructure for research, innovation and skill development.

(c): The NEST cluster essentially works as a hub and spoke model to connect academia, industry, research and Govt. agencies to promote R&D interventions to reach the common man through skill development and entrepreneur development of rural youth and women. Institutions so far identified to act as 'Spokes' include: North East Cane & Bamboo Development Council, Assam; North Eastern Regional Institute of Science and Technology, Arunachal Pradesh; Eight National Institutes of Technology (NITs) at Agartala, Meghalaya, Manipur, Silchar, Mizoram, Nagaland, Arunachal Pradesh and Sikkim as well as Indian

Institute of Management, Shillong; Indian Institute of Information Technology, Guwahati; Tezpur University, Assam; Council of Scientific and Industrial Research, North East Institute of Science and Technology, Jorhat; Indian Institute of Information Technology, Senapati, Manipur; and Central Institute of Technology, Kokrajhar.

स्वच्छ और कम कार्बन ऊर्जा के लिए लघु मॉड्यूलर रिएक्टर

786. श्री गणेश सिंह:

क्या **प्रधानमंत्री** यह बताने की कृपा करेंगे कि :-

- (क) क्या सरकार का स्वच्छ और कम कार्बन ऊर्जा लक्ष्यों के दृष्टिगत देश की दीर्घकालिक ऊर्जा नीति में लघु मॉड्यूलर रिएक्टरों (एसएमआर) को शामिल करने का प्रस्ताव है और यदि हां, तो इस दिशा में अब तक की गई पहलों का ब्यौरा क्या है;
- (ख) क्या सरकार एसएमआर के औद्योगिक अनुप्रयोगों के लिए पैसिव सेफ्टी, मॉड्यूलर डिजाइन और क्षमता को ध्यान में रखते हुए मध्य प्रदेश या सतना जैसे औद्योगिक और ऊर्जा-संभावित क्षेत्रों में अपनी तरह की पहली एसएमआर प्रायोगिक परियोजना स्थापित करने की संभावना का अध्ययन कर रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (ग) सरकार द्वारा एसएमआर के सुरक्षित और समय पर विकास के लिए मानकीकृत विनियामक ढांचे, तकनीकी-आर्थिक मूल्यांकन, अंतर्राष्ट्रीय परमाणु ऊर्जा एजेंसी (आईएईए) के साथ डिजाइन द्वारा सुरक्षा उपायों और नवोन्मेषी वित्तीय तंत्र को अपनाने के लिए की गई/की जा रही कार्रवाई का ब्यौरा क्या है?

विज्ञान और प्रौद्योगिकी मंत्रालय के राज्य मंत्री; पृथ्वी विज्ञान मंत्रालय के राज्य मंत्री; प्रधानमंत्री कार्यालय में राज्य मंत्री; कार्मिक, लोक शिकायत और पेंशन मंत्रालय में राज्य मंत्री; परमाणु ऊर्जा विभाग में राज्य मंत्री; तथा अंतरिक्ष विभाग में राज्य मंत्री (डॉ. जितेंद्र सिंह):

(क): बीएआरसी ने ऊर्जा गहन क्षेत्रों के लिए स्वोत्पाद (कैप्टिव) विद्युत संयंत्र के रूप में परिनियोजन, सेवा समाप्त हो रहे जीवाश्म ईंधन आधारित विद्युत संयंत्रों के पुनःउपयोग और ऐसे दूर-दराज स्थान जो ग्रिड से जुड़े हुए नहीं हैं, वहां पर परिनियोजन हेतु उपयुक्त लघु मॉड्यूलर रिएक्टरों (एसएमआर) के डिजाइन, विकास और स्थापना का कार्य आरम्भ किया है। नाभिकीय ऊर्जा मिशन के अंतर्गत वर्ष 2033 तक स्वदेशी एसएमआर के अनुसंधान और विकास के लिए धनराशि भी आवंटित की गई है।

विभाग ने हाल ही में एसएमआर के डिजाइन और विकास की शुरुआत की है, अर्थात्,

1. 220 मेगावाट विद्युत क्षमता का भारत लघु मॉड्यूलर रिएक्टर (बीएसएमआर-200)। महाराष्ट्र के तारापुर परमाणु बिजलीघर स्थल पर अग्र यूनिट प्रस्तावित की गई है।
2. 55 मेगावाट विद्युत क्षमता का लघु मॉड्यूलर रिएक्टर (एसएमआर-55)। अग्र यूनिट का निर्माण तारापुर में करने का प्रस्ताव है।

इसके अलावा, हाइड्रोजन उत्पादन के लिए योजित 5 मेगावाट तक उच्च तापमान गैस शीतित रिएक्टर की भी योजना बनाई गई है। इस रिएक्टर का निर्माण बीएआरसी, विशाखापट्टनम, आंध्र प्रदेश में प्रस्तावित है।

(ख): वर्तमान में विभाग में ऐसा कोई मामला विचाराधीन नहीं है।

(ग): भारत सरकार ने नाभिकीय ऊर्जा मिशन के तहत एसएमआर के अनुसंधान, डिजाइन, विकास और परिनियोजन के लिए निधि का प्रावधान किया है। इसे देखते हुए भाभा परमाणु अनुसंधान केन्द्र ने एसएमआर के डिजाइन और विकास का कार्य आरम्भ कर दिया है और उनका मुख्य ध्यान

एसएमआर की प्रमुख यूनिटों का निर्माण प्रौद्योगिकी प्रदर्शन के लिए डीएई स्थल पर किए जाने पर है। बीएसएमआर-200 की प्रदर्शन यूनिट की अनुमानित लागत लगभग 27 करोड़ रुपये प्रति मेगावाट है। प्रौद्योगिकी के सफल प्रदर्शन के बाद, रिएक्टर की लागत में डिजाइन के मानकीकरण और अर्थव्यवस्था के कारण कम होने की संभावना है।

परमाणु ऊर्जा नियामक परिषद (एईआरबी) का गठन परमाणु ऊर्जा अधिनियम, 1962 की धारा 27 के प्रावधानों के अधीन अधिनियम की धारा 16, 17 और 18 के तहत कुछ निश्चित सुरक्षा और नियामक प्रावधानों को लागू करने के लिए एक वैधानिक आदेश (एस.ओ. 4772) द्वारा किया गया है। एईआरबी नाभिकीय विद्युत संयंत्रों (एनपीपी) के सुरक्षा विनियमन के लिए उत्तरदायी है, जो लाइसेंसिंग/सहमति, संरक्षा समीक्षा और आवधिक नियामक निरीक्षणों की अपनी नियामक प्रक्रियाओं के माध्यम से किया जाता है। एईआरबी को संरक्षा संहिताएं, मानक और दिशा-निर्देश निर्धारित करने तथा संरक्षा आवश्यकताओं को लागू करने का अधिकार प्राप्त है। एईआरबी ने एनपीपी के नाभिकीय और विकिरण संरक्षा के लिए आवश्यकताएं निर्धारित की हैं जो अंतर्राष्ट्रीय परमाणु ऊर्जा एजेंसी (आईएईए) और अंतर्राष्ट्रीय सर्वोत्तम पद्धतियों के सुरक्षा मानकों को ध्यान में रखती हैं।

भारत में विभिन्न प्रकार/डिजाइन के नाभिकीय विद्युत संयंत्रों (एनपीपी) को एईआरबी की नियामक आवश्यकताओं का अनुपालन करते हुए डिजाइन, निर्माण, कमीशन और प्रचालित किया जाता है। एईआरबी एनपीपी के सहमति चरणों - स्थल चयन, निर्माण, कमीशनन, प्रचालन और विकमीशनन के दौरान उनकी संरक्षा समीक्षा करता है। स्थल चयन, निर्माण और कमीशनन के चरणों के दौरान संतोषजनक समीक्षा के बाद, एईआरबी एनपीपी को प्रचालन के लिए लाइसेंस जारी करता है, जो पांच साल तक की अवधि के लिए वैध है। लाइसेंस अवधि के दौरान, प्रचालित एनपीपी के संरक्षा निष्पादन की निगरानी संरक्षा समीक्षाओं और नियामक निरीक्षणों के माध्यम से नियामक आवश्यकताओं के अनुपालन में की जाती है। इसके अलावा, प्रचालन के दौरान, सभी संयंत्रों को

नियामक आवश्यकताओं के अनुसार, प्रत्येक दस वर्ष में व्यापक आवधिक संरक्षा समीक्षा (पीएसआर) से गुजरना होता है। पीएसआर के दौरान, संयंत्र की संरक्षा का आकलन उसकी आयु, संयंत्र संशोधनों, प्रचालन अनुभव के संचयी प्रभावों पर विचार करते हुए एवं वर्तमान संरक्षा आवश्यकताओं/पद्धतियों के साथ तुलना करते हुए किया जाता है, और आवश्यक संरक्षा उन्नयन की पहचान की जाती है और उन्हें लागू किया जाता है।

एनपीपी के लाइसेंस के लिए आईआरबी संरक्षा और नियामक आवश्यकताएं अधिकतर प्रौद्योगिकी तटस्थ हैं। एसएमआर के क्षेत्र में हो रहे विकासों के मद्देनजर, आईआरबी ने अपनी मौजूदा नियामक आवश्यकताओं की समीक्षा की है और यह निष्कर्ष निकाला कि ऐसे कुछ प्रौद्योगिकी विशिष्ट पहलुओं को छोड़कर, जिनकी समीक्षा की आवश्यकता, प्रस्तावित स्थलों और विशिष्ट एसएमआर के डिजाइन का विवरण आईआरबी को प्रस्तुत किए जाने पर हो सकती है, समान प्रकार का नियामक ढांचा सामान्यतः एसएमआर जैसे उन्नत रिएक्टरों के संरक्षा विनियमन के लिए लागू किया जा सकता है। आईआरबी एसएमआर के विनियमन में होने वाले विकासों के संबंध में स्वयं को अद्यतन रखने और आवश्यकता पड़ने पर उन्हें उचित प्रकार से अपनाने के लिए विभिन्न अंतर्राष्ट्रीय मंचों में भी भाग लेता है।

SPACE START-UPS

787. SUSHRI S. JOTHIMANI:

Will the **PRIME MINISTER** be pleased to state:

(a) the details of the number of registered Space Start-Ups in India especially

focus in area such as satellites, development of launch vehicles etc. State-wise;

- (b) the total number of successful satellites, payloads or other space vehicles launched by Indian space startups till date;
- (c) whether the Government has any plans to simplify licencing, regulatory approvals and other compliance requirements for space startups to encourage a more streamlined entry and operational process and if so, the details thereof; and
- (d) whether the Government has any policies to help Indian space startups access in international markets for satellite launches, space data services or ground infrastructure and are there any collaborative agreements in place with other countries to facilitate the space start-ups and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a): IN-SPACe does not have registration process for start-ups as it will be a duplication of DPIIT's role. However, 399 number of space technology start-ups (includes satellites,

development of launch vehicles etc.) registered with DPIIT as per Startups India portal. Further, it is to state that IN-SPACe does not maintain the state-wise data of Start-ups.

(b): Till date, the total number of successful satellites launched by Indian space start-ups is 7 Nos., successful payloads launched by Indian space start-ups is 20 nos., and successful space vehicles launched by Indian space start-ups (sub-orbital launches) is 2 nos.

(c): IN-SPACe has notified the Norms, Guidelines and Procedures (NGP) for Implementation of Indian Space Policy-2023 in respect of Authorization of Space Activities on 3rd May, 2024, to implement the Indian Space Policy-2023. This NGP provides a streamlined regulatory framework for authorizing private sector space activities thus providing transparency, predictability and certainty to start-ups and other private entities.

(d):Yes, the Government supports Indian space startups in accessing international markets through policies and mechanisms. The Indian Space Policy 2023 provides the primary framework supported with the Liberalized Foreign Direct Investment Policy for space sector. These changes in policy framework offer financial and operational facilitation for global expansion.

In addition, IN-SPACe engages with foreign industry and government entities to promote Indian space startups and enable collaborations. It has hosted 7 successful Space Days, led NGE delegations to events like the International Astronautical Congress

(IAC), GSTCE Singapore, and Kenya Space Expo, and organized Industry Round Tables and outreach programs. These efforts have resulted in Indian startups securing business agreements in over 25 countries.

एमपीलैड्स योजना के तहत दमन और दीव में विकास कार्य

788. श्री उमेषभाई बाबूभाई पटेल:

क्या सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्री यह बताने की कृपा करेंगे कि:

- (क) 18वीं लोक सभा के गठन के बाद से दमन और दीव लोक सभा निर्वाचन क्षेत्र में संसद सदस्य स्थानीय क्षेत्र विकास योजना (एमपीएलएडीएस) योजना के तहत स्वीकृत विकास कार्यों और ऐसी स्वीकृति का ब्यौरा तथा इसकी वर्तमान स्थिति क्या है;
- (ख) सरकार के दिशानिर्देशों के अनुसार अनुशंसित कार्यों के अनुमोदन या अस्वीकृति के बारे में जानकारी किस समय- सीमा में संसद सदस्य के साथ साझा की जानी चाहिए;
- (ग) क्या दमन और दीव जिला प्रशासन ने इन निर्देशों का पालन किया और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके कारण क्या हैं;
- (घ) एमपीलैड दिशानिर्देशों में यथाविहित किसी सांसद द्वारा अनुशंसित कार्य को मंत्रालय द्वारा जिन आधारों पर अस्वीकार किया जा सकता है, उनका ब्यौरा क्या है; और
- (ङ) क्या दमन जिला प्रशासन ने अस्वीकृति के संबंध में विस्तृत जानकारी और साक्ष्य साझा किए हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्रालय के राज्य मंत्री; योजना मंत्रालय के राज्य मंत्री; तथा संस्कृति मंत्रालय में राज्य मंत्री (राव इन्द्रजीत सिंह):

(क): एमपीलैड्स-ईसाक्षी पोर्टल पर उपलब्ध सूचना के अनुसार, 18वीं लोकसभा के कार्यकाल के दौरान दमन और दीव निर्वाचन क्षेत्र के लिए एमपीलैड योजना के तहत माननीय संसद सदस्य द्वारा कुल 35 कार्यों की संस्तुति की गई है। इनमें से, 18 कार्यों को कार्यान्वयन जिला प्राधिकारी (आईडीए) द्वारा अस्वीकार कर दिया गया है, जबकि शेष 17 कार्य आईडीए के समक्ष स्वीकृति के लिए लंबित हैं। 18वीं लोकसभा के कार्यकाल के दौरान एमपीलैड योजना के तहत दमन और दीव निर्वाचन क्षेत्र के लिए अब तक कोई भी कार्य संस्वीकृत नहीं किया गया है।

(ख): एमपीलैड्स दिशानिर्देश, 2023 के पैरा 3.2.4 के अनुसार, माननीय संसद सदस्य द्वारा की गई सभी अनुशंसाओं के संबंध में स्वीकृति/अस्वीकृति कार्यान्वयन जिला प्राधिकारी (आईडीए) द्वारा आईडीए को अनुशंसाओं की प्राप्ति की तिथि से 45 दिनों के भीतर जारी की जाएगी।

(ग): एमपीलैड्स-ईसाक्षी पोर्टल पर उपलब्ध सूचना के अनुसार, एमपीलैड्स दिशानिर्देश, 2023 के तहत अनुशंसित कार्यों की स्वीकृति और अस्वीकृति के संबंध में निर्धारित समयसीमा का दमन जिला प्रशासन द्वारा पालन नहीं किया गया है। जिला प्राधिकारी द्वारा दी गई सूचना के अनुसार, विलंब का कारण व्यवहार्यता आकलन करने, लागत अनुमान तैयार करने और यह सत्यापित करने में लगने वाला समय है कि क्या माननीय सांसद द्वारा अनुशंसित कार्य संघ राज्य क्षेत्र विकास परियोजना या किसी अन्य योजना के तहत पहले से ही निष्पादित, स्वीकृत या शुरू किए जा रहे हैं।

(घ): एमपीलैड्स दिशानिर्देश, 2023 के पैरा 3.2.8 के अनुसार, कार्यान्वयन जिला प्राधिकारी किसी भी कार्य की स्वीकृति से पहले यह सुनिश्चित करेगा कि सभी वैधानिक और विनियामक स्वीकृतियां सक्षम अधिकारियों से प्राप्त कर ली गई हैं और प्रस्तावित कार्य एमपीलैड्स दिशानिर्देशों के अनुरूप है। इसके अलावा, एमपीलैड्स दिशानिर्देश, 2023 के पैरा 3.2.13 के अनुसार, कार्यान्वयन एजेंसी कार्य की तकनीकी व्यवहार्यता की जांच करेगी और संबंधित राज्य/संघ राज्य क्षेत्र सरकार की स्थापित जांच

प्रक्रिया और प्रक्रियाओं के अनुसार वित्तीय अनुमान लगाएगी। यदि इनमें से कोई भी पूर्व शर्त पूरी नहीं होती है तो अनुशंसित कार्य अस्वीकृत किया जा सकता है। योजना दिशानिर्देशों में आगे यह भी कहा गया है कि यदि कार्यान्वयन जिला प्राधिकारी को लगता है कि अनुशंसित कार्य को निष्पादित नहीं किया जा सकता है, तो वह यथाशीघ्र इसके कारण सूचित करेगा। तदनुसार, माननीय सांसद द्वारा किसी भी अनुशंसित कार्य को स्वीकृत/अस्वीकृत करने का अधिकार केवल कार्यान्वयन जिला प्राधिकारी के पास है।

(ड): जिला कार्यान्वयनकर्ता, दमन द्वारा अस्वीकृत कार्यों का विवरण और उनके द्वारा प्रस्तुत अस्वीकृति के कारण **विवरण** में संलग्न हैं।

विवरण

जिला कार्यान्वयनकर्ता, दमन द्वारा अस्वीकृत कार्यों का ब्यौरा

क्रम सं.	आईडीए नाम	पत्र सं.	कार्य/कार्यकलाप	संस्तुत तिथि	संस्तुत राशि	अस्वीकृत तिथि	अस्वीकृत टिप्पणी
1	दमन	एलएन/एमपी18195/2025-2026/19	जल निकासी व्यवस्था सहित या उसके बिना सड़कों, संपर्क मार्गों, पैदल मार्गों या किसी भी अन्य सड़क का निर्माण	21 जुलाई 2025	1,000,000.00	01 नवंबर 2025	संस्तुत कार्य संघ राज्य क्षेत्र प्रशासन द्वारा पहले ही किया जा चुका है, इसलिए इस पर विचार नहीं किया जा सकता।
2	दमन	एलएन/एमपी 18195/2025-2026/18	जल निकासी व्यवस्था सहित या उसके बिना सड़कों, संपर्क मार्गों, पैदल मार्गों या किसी भी अन्य सड़क का निर्माण	21 जुलाई 2025	1,000,000.00	01 नवंबर 2025	संस्तुत कार्य संघ राज्य क्षेत्र प्रशासन द्वारा पहले ही किया जा चुका है, इसलिए इस पर विचार नहीं किया जा सकता।
3	दमन	एलएन/एमपी 18195/2025-2026/17	जल निकासी व्यवस्था सहित या उसके बिना सड़कों, संपर्क मार्गों, पैदल मार्गों	21 जुलाई 2025	5,000,000.00	01 नवंबर 2025	संस्तुत कार्य संघ राज्य क्षेत्र प्रशासन द्वारा पहले ही किया जा चुका है, इसलिए इस पर विचार नहीं

			या किसी भी अन्य सड़क का निर्माण				किया जा सकता।
4	दमन	एलएन/एमपी 18195/2025-2026/16	जल निकासी व्यवस्था सहित या उसके बिना सड़कों, संपर्क मार्गों, पैदल मार्गों या किसी भी अन्य सड़क का निर्माण	21 जुलाई 2025	1,000,000.00	01 नवंबर 2025	संस्तुत कार्य निजी भूमि पर है, इसलिए इस पर विचार नहीं किया जा सकता।
5	दमन	एलएन/एमपी 18195/2025-2026/15	पुलियों और पुलों का निर्माण	21 जुलाई 2025	1,000,000.00	01 नवंबर 2025	यह कार्य संघ राज्य क्षेत्र प्रशासन द्वारा पहले ही पूरा किया जा चुका है, इसलिए इस पर विचार नहीं किया जा सकता।
6	दमन	एलएन/एमपी 18195/2025-2026/14	सार्वजनिक उद्यानों का विकास	21 जुलाई 2025	1,000,000.00	01 नवंबर 2025	अनुशंसित कार्य संघ राज्य क्षेत्र प्रशासन द्वारा पहले ही किया जा चुका है, इसलिए इस पर विचार नहीं किया जा सकता।

7	दमन	एलएन/एमपी 18195/2025-2026/13	सार्वजनिक शौचालयों और स्नानघरों का निर्माण	21 जुलाई 2025	1,000,000.00	01 नवंबर 2025	अनुशंसित कार्य संघ राज्य क्षेत्र प्रशासन द्वारा पहले ही किया जा चुका है, इसलिए इस पर विचार नहीं किया जा सकता।
8	दमन	एलएन/एमपी 18195/2025-2026/12	सार्वजनिक उद्यानों का विकास	21 जुलाई 2025	1,000,000.00	01 नवंबर 2025	यह कार्य संघ राज्य क्षेत्र प्रशासन द्वारा पहले ही किया जा चुका है, इसलिए इस पर विचार नहीं किया जा सकता।
9	दमन	एलएन/एमपी 18195/2025-2026/11	ट्यूबवेल और बोरवेल लगाना	21 जुलाई 2025	1,000,000.00	01 नवंबर 2025	सभी घरों में नल कनेक्शन उपलब्ध हैं, इसलिए इस कार्य पर विचार नहीं किया जा सकता।
10	दमन	एलएन/एमपी 18195/2025-2026/10	ट्यूबवेल और बोरवेल लगाना	21 जुलाई 2025	1,000,000.00	01 नवंबर 2025	सभी घरों में नल कनेक्शन उपलब्ध है, इसलिए इस कार्य पर विचार नहीं किया जा सकता।

11	दमन	एलएन/एमपी 18195/2025-2026/9	श्मशान घाट/ऊर्जा कुशल श्मशान घाट या दफन/शवदाह स्थल पर बनी संरचनाएं	21 जुलाई 2025	1,000,000.00	01 नवंबर 2025	आस-पास श्मशान घाट उपलब्ध है और सभी के लिए सुलभ है, इसलिए इस कार्य पर विचार नहीं किया जा सकता।
12	दमन	एलएन/एमपी 18195/2025-2026/8	जल निकासी व्यवस्था सहित या उसके बिना सड़कों, संपर्क मार्गों, पैदल मार्गों या किसी भी अन्य सड़क का निर्माण	05 जुलाई 2025	1,000,000.00	01 नवंबर 2025	अनुशंसित कार्य संघ राज्य क्षेत्र प्रशासन द्वारा पहले ही किया जा चुका है, इसलिए इस पर विचार नहीं किया जा सकता।
13	दमन	एलएन/एमपी 18195/2025-2026/7	जल निकासी व्यवस्था सहित या उसके बिना सड़कों, संपर्क मार्गों, पैदल मार्गों या किसी भी अन्य सड़क का निर्माण	05 जुलाई 2025	1,500,000.00	01 नवंबर 2025	अनुशंसित कार्य संघ राज्य क्षेत्र प्रशासन द्वारा पहले ही किया जा चुका है, इसलिए इस पर विचार नहीं किया जा सकता।
14	दमन	एलएन/एमपी 18195/2025-2026/6	जल निकासी व्यवस्था सहित या उसके बिना	05 जुलाई 2025	1,000,000.00	01 नवंबर 2025	प्रस्तावित कार्य संघ राज्य क्षेत्र प्रशासन द्वारा पहले ही किया

			सड़कों, संपर्क मार्गों, पैदल मार्गों या किसी भी अन्य सड़क का निर्माण				जा चुका है, इसलिए इस पर विचार नहीं किया जा सकता।
15	दमन	एलएन/एमपी 18195/2025-2026/5	जल निकासी व्यवस्था सहित या उसके बिना सड़कों, संपर्क मार्गों, पैदल मार्गों या किसी भी अन्य सड़क का निर्माण	05 जुलाई 2025	1,500,000.00	01 नवंबर 2025	प्रस्तावित कार्य संघ राज्य क्षेत्र प्रशासन द्वारा पहले ही किया जा चुका है, इसलिए इस पर विचार नहीं किया जा सकता।
16	दमन	एलएन/एमपी 18195/2025-2026/4	जल निकासी व्यवस्था सहित या उसके बिना सड़कों, संपर्क मार्गों, पैदल मार्गों या किसी भी अन्य सड़क का निर्माण	05 जुलाई 2025	1,500,000.00	01 नवंबर 2025	प्रस्तावित कार्य संघ राज्य क्षेत्र प्रशासन द्वारा पहले ही पूरा किया जा चुका है, इसलिए इस पर विचार नहीं किया जा सकता।
17	दमन	एलएन/एमपी 18195/2025-2026/3	खेल सुविधाओं के लिए भवनों का निर्माण	05 मई 2025	18,208,000.00	01 नवंबर 2025	यह कार्य व्यवहार्य नहीं है, इसलिए इस पर विचार नहीं किया जा सकता।

18	दमन	एलएन/एमपी 18195/2025-2026/1	बीमार और घायल जानवरों को ले जाने के लिए एम्बुलेंस की खरीद	03 मई 2025	1,670,000.00	01 नवंबर 2025	मोबाइल औषधालय उपलब्ध है, इसलिए इस कार्य पर विचार नहीं किया जा सकता।
कुल					41,378,000.00		

TECHNICAL RECRUITMENTS IN RAILWAYS**789. SHRI A. RAJA:**

Will the Minister of **RAILWAYS** be pleased to state:

- (a) the list of Vande Bharat express trains and Amrit Bharat trains running in the country, including Tamil Nadu;
- (b) the details of coach factories in the country where the high speed express trains are manufactured;
- (c) whether the Government propose to give preference to the locals in all technical recruitments in Railways where the coaches are being manufactured, including ICF Perambur and if so, the details thereof; and
- (d) the details of staff recruited both regular as well as on contract basis in the Southern railway during the last three years, as on 1st of January, 2026?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (d): As the railway network straddles across State boundaries, trains are introduced across such boundaries as per network requirement. However, as on 29.01.2026, the following 164 Vande Bharat train services (Chair Car), 02 Vande Bharat Sleeper Express and 54 Amrit Bharat train services are being operated on the Indian Railways network:

Vande Bharat Sleeper Train service:

SN	Train No. and Name
1	27575/27576 Howrah - Kamakhya Vande Bharat Sleeper Express

Vande Bharat (Chair Car) Train service:

SN	Train No. and Name
1	22435/22436 New Delhi - Varanasi Vande Bharat Express
2	22439/22440 Sri Mata Vaishno Devi Katra - New Delhi Vande Bharat Express
3	20901/20902 Gandhinagar Capital - Mumbai Central Vande Bharat Express
4	22447/22448 Amb Andura - New Delhi Vande Bharat Express
5	20607/20608 Mysuru - MGR Chennai Central Vande Bharat Express
6	20825/20826 Nagpur - Bilaspur Vande Bharat Express
7	22301/22302 New Jalpaiguri - Howrah Vande Bharat Express
8	20833/20834 Secunderabad - Visakhapatnam Vande Bharat Express
9	22223/22224 Sainagar Shirdi - Chhatrapati Shivaji Maharaj (T) Vande Bharat Express
10	22225/22226 Solapur - Chhatrapati Shivaji Maharaj (T) Vande Bharat Express
11	20171/20172 Nizamuddin - Rani Kamlapati Vande Bharat Express
12	20701/20702 Tirupati - Secunderabad Vande Bharat Express
13	20643/20644 Coimbatore - Chennai Vande Bharat Express

14	20977/20978 Chandigarh - Ajmer Vande Bharat Express
15	20633/20634 Kasaragod - Thiruvananthapuram Central Vande Bharat Express
16	22895/22896 Puri - Howrah Vande Bharat Express
17	22457/22458 Dehradun - Anand Vihar Vande Bharat Express
18	22227/22228 Guwahati - New Jalpaiguri Vande Bharat Express
19	20911/20912 Nagpur - Indore Vande Bharat Express
20	22229/22230 Madgaon - Chhatrapati Shivaji Maharaj (T) Vande Bharat Express
21	22349/22350 Ranchi - Patna Vande Bharat Express
22	20661/20662 Dharwar - Bengaluru Vande Bharat Express
23	20173/20174 Rewa - Rani Kamlapati Vande Bharat Express
24	22549/22550 Gorakhpur - Prayagraj Vande Bharat Express
25	12461/12462 Sabarmati - Jodhpur Vande Bharat Express
26	22925/22926 Okha - Ahmedabad Vande Bharat Express
27	20665/20666 Tirunelveli - Chennai Egmore Vande Bharat Express
28	20677/20678 Narsapur - Chennai Vande Bharat Express
29	20703/20704 Yesvantpur - Kacheguda Vande Bharat Express
30	20631/20632 Mangaluru Central - Thiruvananthapuram Central Vande Bharat Express
31	20979/20980 Jaipur - Udaipur Vande Bharat Express

32	22347/22348 Patna - Howrah Vande Bharat Express
33	20835/20836 Puri - Rourkela Vande Bharat Express
34	20897/20898 Ranchi - Howrah Vande Bharat Express
35	22415/22416 New Delhi - Varanasi Vande Bharat Express
36	20641/20642 Bengaluru Cantt. – Coimbatore Vande Bharat Express
37	20645/20646 Madgaon - Mangaluru Central Vande Bharat Express
38	20705/20706 Chhatrapati Shivaji Maharaj (T) - Nanded Vande Bharat Express
39	22477/22478 Sri Mata Vaishno Devi Katra - New Delhi Vande Bharat Express
40	22425/22426 Ayodhya Cantt. - Anand Vihar (T) Vande Bharat Express
41	22487/22488 Amritsar - Delhi Vande Bharat Express
42	22961/22962 Mumbai Central - Ahmedabad Vande Bharat Express
43	20707/20708 Visakhapatnam - Secunderabad Vande Bharat Express
44	20663/20664 Chennai - Mysuru Vande Bharat Express
45	22233/22234 Patna - New Jalpaiguri Vande Bharat Express
46	22469/22470 Khajuraho - Nizamuddin Vande Bharat Express
47	22231/22232 Bengaluru - Kalburagi Vande Bharat Express
48	20841/20842 Visakhapatnam - Bhubaneswar Vande Bharat Express
49	22345/22346 Gomti Nagar - Patna Vande Bharat Express
50	20887/20888 Varanasi - Ranchi Vande Bharat Express
51	22545/22546 Dehradun - Lucknow Jn Vande Bharat Express

52	22489/22490 Varanasi - Meerut City Vande Bharat Express
53	20981/20982 Agra cantt. - Udaipur Vande Bharat Express
54	20627/20628 Nagercoil - Chennai Egmore Vande Bharat Express
55	20671/20672 Bengaluru Cantt - Madurai Vande Bharat Express
56	22499/22500 Deoghar - Varanasi Vande Bharat Express
57	22309/22310 Jamalpur - Howrah Vande Bharat Express
58	20871/20872 Rourkela - Howrah Vande Bharat Express
59	20893/20894 Patna - Tatanagar Vande Bharat Express
60	20891/20892 Tatanagar - Brahmapur Vande Bharat Express
61	22303/22304 Gaya - Howrah Vande Bharat Express
62	20669/20670 Pune - Hubballi Vande Bharat Express
63	20673/20674 Pune - Chhatrapati Shahu Maharaj (T) Vande Bharat Express
64	20101/20102 Secunderabad - Nagpur Vande Bharat Express
65	20829/20830 Visakhapatnam - Durg Vande Bharat Express
66	21893/21894 Patna - Tatanagar Vande Bharat Express
67	21895/21896 Patna - Tatanagar Vande Bharat Express
68	20175/20176 Banaras - Agra Cantt. Vande Bharat Express
69	26901/26902 Veraval - Sabarmati Vande Bharat Express
70	26401/26402 Srinagar - Shri Mata Vaishno Devi Katra Vande Bharat Express
71	26403/26404 Srinagar - Shri Mata Vaishno Devi Katra Vande Bharat Express

72	26501/26502 Patliputra - Gorkahpur Vande Bharat Express
73	26751/26752 KSR Bengaluru - Belagavi Vande Bharat Express
74	26405/26406 Amritsar - Shri Mata Vaishno Devi Katra Vande Bharat Express
75	26101/26102 Pune - Ajni Vande Bharat Express
76	26301/26302 Jogbani - Danapur Vande Bharat Express
77	26481/26482 Delhi Cantt - Jodhpur Vande Bharat Express
78	26471/26472 Delhi Cantt - Bikaner Vande Bharat Express
79	26461/26462 Delhi - Firozpur Cantt. Vande Bharat Express
80	26651/26652 Ernakulam - KSR Bengaluru Vande Bharat Express
81	26505/26506 Khajuraho - Banaras Vande Bharat Express
82	26503/26504 Saharanpur - Gomtinagar Vande Bharat Express

Amrit Bharat:

SN	Train No. and Name
1	11015/11016 Lokmanya Tilak (T) - Saharsa Amrit Bharat Express
2	13697/13698 Gaya - Delhi Amrit Bharat Express
3	15293/15294 Muzaffarpur - Charlapalli Amrit Bharat Express
4	15557/15558 Darbhanga - Anand Vihar (T) Amrit Bharat Express
5	15561/15562 Darbhanga - Gomtinagar Amrit Bharat Express
6	15567/15568 Bapudham Motihari - Anand Vihar (T) Amrit Bharat Express

7	22361/22362 Rajendranagar (T) - New Delhi Amrit Bharat Express
8	13433/13434 SMVT Bengaluru - Malda Town Amrit Bharat Express
9	13435/13436 Malda Town - Gomtinagar Amrit Bharat Express
10	15133/15134 Chhapra - Anand Vihar (T) Amrit Bharat Express
11	14047/14048 Sitamarhi - Delhi Amrit Bharat Express
12	14627/14628 Saharsa - Chheharta Amrit Bharat Express
13	19623/19624 Madar - Darbhanga Amrit Bharat Express
14	16601/16602 Erode - Jogbani Amrit Bharat Express
15	19021/19022 Udhna - Brahmapur Amrit Bharat Express
16	15671/15672 Kamakhya - Rohtak Amrit Bharat Express
17	20609/20610 New Jalpaiguri - Tiruchchirappalli Amrit Bharat Express
18	16597/16598 SMVT Bengaluru - Alipurduar Amrit Bharat Express
19	11031/11032 Panvel - Alipurduar Amrit Bharat Express
20	16107/16108 Tambaram - Santragachi Amrit Bharat Express
21	13065/13066 Howrah - Anand Vihar (T) Amrit Bharat Express
22	22587/22588 Sealdah - Banaras Amrit Bharat Express
23	20603/20604 New Jalpaiguri - Nagercoil Amrit Bharat Express
24	15949/15950 Dibrugarh - Gomti Nagar Amrit Bharat Express
25	16121/16122 Tambaram - Thiruvananthapuram Central Amrit Bharat Express
26	16329/16330 Nagercoil - Mangaluru Junction Amrit Bharat Express

27	17041/17042 Charlapalli - Thiruvananthapuram North Amrit Bharat Express

The following 16 Vande Bharat train services (Chair Car) and 12 Amrit Bharat train services, on originating/terminating basis, are catering to the needs of various stations located in the State of Tamil Nadu:

Vande Bharat:

SN	Train No. and Name of Vande Bharat service
1	20671/20672 Madurai - Bengaluru Cantt. Vande Bharat Express
2	20627/20628 Chennai Egmore - Nagercoil Vande Bharat Express
3	20663/20664 Mysuru - MGR Chennai Central Vande Bharat Express
4	20641/20642 Bengaluru Cantt. - Coimbatore Vande Bharat Express
5	20665/20666 Chennai Egmore - Tirunelveli Vande Bharat Express
6	20677/20678 MGR Chennai Central - Narasapur Vande Bharat Express
7	20643/20644 MGR Chennai Central - Coimbatore Vande Bharat Express
8	20607/20608 MGR Chennai Central - Mysuru Vande Bharat Express

Amrit Bharat:

SN	Train No. and Name
1	16121/16122 Tambaram - Thiruvananthapuram Central Amrit Bharat Express
2	20609/20610 New Jalpaiguri - Tiruchchirappalli Amrit Bharat Express

3	16329/16330 Nagercoil - Mangaluru Junction Amrit Bharat Express
4	20603/20604 New Jalpaiguri - Nagercoil Amrit Bharat Express
5	16107/16108 Tambaram - Santragachi Amrit Bharat Express
6	16601/16602 Erode - Jogbani Amrit Bharat Express

Moreover, introduction of new trains including Vande Bharat train services and Amrit Bharat train services along with its variants on any route/section depends on various factors which include:

- Capacity of that section
- Availability of path
- Availability of required rolling stock
- Availability of matching infrastructure for rolling stock
- Maintenance requirement of railway tracks and other assets

Production units:

Presently, there are three coach manufacturing units under the Ministry of Railways manufacturing Vande Bharat Trainsets, Amrit Bharat Trains, Namo Bharat trains, Rapid and Regional Metro rakes, Kolkata Metro Rakes and mainline LHB coaches. These coach manufacturing units are as under:

1. Integral Coach Factory, Chennai
2. Rail Coach Factory, Kapurthala
3. Modern Coach Factory, Raebareli

Recruitment

Occurrence and filling up of vacancies are continuous processes on Indian Railways considering its size, spatial distribution and criticality of operation. Adequate and suitable manpower is provided to cater to the regular operations, changes in technology, mechanisations and innovative practices. The vacancies are filled up primarily by placement of indents by Railways with Recruitment agencies as per operational and technological requirements.

Railways, being Central Government organization conduct recruitment on all India basis. This is in line with Constitutional provision of right to equality in matters of public employment. Every candidate irrespective of gender, language, place of birth, region etc. fulfilling eligibility criteria is free to apply. All those who apply in response to Centralised Employment Notifications (CENs), including local candidates are considered for recruitment on the Railways, on equal footing. No preference is given to candidates belonging to any State or Region nor is the recruitment restricted to any State or Region.

Presently, recruitment against 143086 vacancies of non-gazetted personnel has been taken up on Indian Railways as per Annual Calendar 2024 and 2025.

During January to December 2024, ten Centralized Employment Notifications (CENs) for 92,116 vacancies (including 6927 vacancies for Southern Railway & 1395 vacancies for ICF) were notified for filling up of posts of Assistant

Loco Pilots (ALPs), Technicians, Sub-Inspectors, Constables in Railway Protection Force (RPF), Junior Engineers (JEs)/ Depot Material Superintendent (DMS)/ Chemical & Metallurgical Assistant (CMA), Paramedical Categories, Non-Technical Popular Categories (Graduate), Non-

Technical Popular Categories (Under-Graduate), Ministerial & Isolated Categories and Level-1 categories such as Assistants, Track Maintainers and Pointsman.

First stage/Single stage Computer Based Tests (CBTs) for 59,678 posts has been completed. Details are as under:-

Exam	Candidates	Cities	Languages
1 st Stage CBT for the post of ALP (18,799 vacancies)	18,40,347	156	15
CBT for the post of Technician (14,298 vacancies)	26,99,892	139	15
1 st Stage CBT for the post of JE/DMS/CMA (7,951 vacancies)	11,01,266	146	15
CBT for the post of RPF-SI (452 vacancies)	15,35,635	143	15
CBT for the post of RPF-Constable (4,208 vacancies)	45,30,288	147	15
CBT for Paramedical Categories (1,376 vacancies)	7,08,321	143	15
1 st Stage CBT for Non-Technical Popular Categories (Graduate) (8,113 vacancies)	58,41,774	141	15
1 st Stage CBT for Non-Technical Popular Categories (Under Graduate) (3,445 vacancies)	63,27,473	157	15

CBT for Ministerial & Isolated categories (1,036 vacancies)	4,46,013	139	15
Total Candidates	2,50,31,009		

2nd stage CBTs for the posts of ALP, JE/DMS/CMA and Non-Technical Popular Categories (Graduate & Under-Graduate) have also been completed. Details are as under: -

Exam	Candidates	Cities	Languages
2 nd Stage CBT for the post of ALP (18,799 vacancies)	2,66,363	112	15
2 nd Stage CBT for the post of JE/DMS/CMA (7,951 vacancies)	1,17,339	118	15
2 nd Stage CBT for Non-Technical Popular Categories (Graduate) (8,113 vacancies)	1,21,931	129	15
2 nd Stage CBT for Non-Technical Popular Categories (Under-Graduate) (3445 vacancies)	51,978	79	15
Total Candidates	5,57,611		

Computer Based Aptitude Test (CBAT) for the post of ALP and Non-Technical Popular Categories (Graduate) and Computer based Skill Test for the post of Non-Technical Popular Categories (Graduate-level) and Ministerial & Isolated Categories have also been completed. Details are as under:-

Exam	Candidates	Cities	Languages
CBAT for the post of ALP (18,799 vacancies)	1,32,044	84	2
Translation Test for Ministerial and	1,233	8	2

Isolated Categories			
CBAT for the post of Non-Technical Popular Categories (Graduate)	13,616	38	2
Computer Based Typing Skill Test (CBTST) for the post of Non-Technical Popular Categories (Graduate-level)	30,341	58	2
Total Candidates	1,77,234		

CBT for 32,438 vacancies for level -1 categories has commenced from 27.11.2025 in 140 cities in 15 languages. Physical efficiency Test (PET) for 4,208 vacancies of Constable (RPF) has been completed on 06.12.2025.

Panels for more than 31,000 candidates for various posts including the posts of Technicians, Junior Engineers, Paramedical Categories, Sub-Inspectors (RPF) and Assistant Loco Pilots have been finalised. Majority of them are in safety categories.

In addition, as per Annual Calendar for the year 2025, nine Centralized Employment Notifications (CENs) for 50970 vacancies (including 3412 vacancies for Southern Railway & 438 vacancies for ICF) have also been issued. Details are as under:-

CEN No.	Post Name	No. of Vacancies notified	Month of Notification
01/2025	Assistant Loco Pilots	9,970	March 2025

02/2025	Technician	6,238	June 2025
03/2025	Paramedical categories	434	July 2025
04/2025	Section Controller	368	August 2025
05/2025	Junior Engineer/ Depot Material Superintendent	2,585	October 2025
06/2025	Non-Technical Popular Categories (Graduate)	5,810	October 2025
07/2025	Non-Technical Popular Categories (Under- Graduate)	3,058	October 2025
08/2025	Isolated Categories	312	December 2025
09/2025	level-1	22195	December 2025

The RRB examinations are quite technical in nature entailing large scale mobilization of men and resources and training of manpower. Railway overcame all these challenges and successfully conducted the recruitment in a transparent manner following all laid down guidelines. No instance of paper leakage or similar malpractice has occurred during the entire process.

Recruitment done in Indian Railways during 2004-2005 to 2013-2014 vis-à-vis during 2014-2015 to 2024-2025 is given as under:-

Period	Recruitments*
2004-2005 to 2013-2014	4.11 lakh
2014-2015 to 2024-2025	5.08 lakh

*Including level-1 and Security related posts.

Further, as system improvement, the Ministry of Railways has introduced a system of publishing the annual calendar from 2024 for recruitment to various categories of Group 'C' posts. The introduction of the annual calendar is benefitting the aspirants in the following manner:

- More opportunities for candidates;
- Opportunities to those becoming eligible every year;
- Certainty of exams;
- Faster Recruitment process, Training and Appointments

Indian Railways (IR) executes a wide range of works for creation, repair and maintenance of its various assets including stations, coaches, wagons, coaching depots, locomotives, tracks, etc. These works are executed either departmentally or through engaging outside agencies.

In exigencies of work, sometimes contractual engagement is resorted to as a stop-gap arrangement till regular incumbents join the posts. Such contractual engagement is purely temporary and time-bound, and is undertaken only to

ensure smooth functioning of Railway operations until posts are filled through regular selection as per extant rules and procedures.

STATUS OF VARIOUS MINORITY DEVELOPMENT SCHEMES IN THE COUNTRY

790. SHRI MANOJ KUMAR:

Will the Minister of **MINORITY AFFAIRS** be pleased to state:

- (a) the details of beneficiaries, the funds allocated and utilised under the various schemes for minority development during each of the last five years and the current year, scheme, Central/State share fund, State/UTs, district and year-wise;
- (b) whether it is true that minority development schemes particularly Post matric scholarship and pre matric scholarships are not being implemented by the Union and State Governments including State of Bihar in light and spirit manner and if so, the reason therefor; and
- (c) the details of the steps taken/being taken by the Government for strict implementation of such schemes/guidelines and create awareness among the minority community about various development schemes?

**THE MINISTER OF PARLIAMENTARY AFFAIRS; AND MINISTER OF
MINORITY AFFAIRS (SHRI KIREN RIJJU):**

(a) to (c): The Government implements various schemes for the welfare and upliftment of every strata, including minorities, specially the economically weaker and lesser privileged sections of the society. Ministry of Minority Affairs specifically implements following schemes for socio-economic and educational empowerment of the six (6) centrally notified minority communities viz. Buddhist, Christian, Jain, Muslim, Parsi and Sikh:

(i) Scholarship Schemes:

The Ministry of Minority Affairs has implemented the following three Scholarship schemes for the educational empowerment of the six centrally notified minority communities:

- i) Pre-Matric Scholarship Scheme;
- ii) Post Matric Scholarship Scheme; and
- iii) Merit-cum-Means based Scholarship Scheme.

The Schemes intend to provide financial assistance to the poor and meritorious students belonging to religious minority communities to enable them to pursue professional and technical courses. The Scholarship schemes, however, have not been approved for implementation beyond 2021-22.

Apart from scholarship schemes, this Ministry implemented PadhoPardesh scheme to award interest subsidy on educational loan to minority students for studying abroad to pursue approved courses of study at Masters, M.Phil. and Ph.D. levels. The scheme has been discontinued from FY 2022-23 as education loan is available at cheaper rates through various other Government interventions.

The year-wise number of beneficiaries and funds released under these schemes in last 5 years are at **Statement-I**.

(ii) Pradhan Mantri Jan Vikas Karyakram (PMJVK):

Pradhan Mantri Jan Vikas Karyakram" (PMJVK), a Centrally Sponsored Scheme, is one of the flagship program of the Ministry of Minority Affairs for creation of community infrastructure in the Minority Concentration Areas of the country in the sectors viz. Health, Skill Development, Education, Women Centric Projects, Drinking Water and Sanitation, Sports, Renewable energy, Tourism, Animal Husbandry and Other Community Infrastructure.

PMJVK is a community infrastructure development scheme and thus the infrastructure developed is for the benefits of the whole population of the respective minority concentration areas. PMJVK is a demand driven scheme and State/ UT-wise allocation of funds is not made under it . However, the year-wise

details of funds released to States/UTs during the last five years and current year under PMJVK is at **Statement-II**.

(iii) Pradhan Mantri Virasat Ka Samvardhan (PM VIKAS)

Pradhan Mantri Virasat Ka Samvardhan (PM VIKAS) is a Central Sector Scheme focusing on the socio-economic empowerment of six notified minorities through skill development; entrepreneurship development among minority women; and education support for school dropouts across the country. Under the scheme, the projects are implemented at a pan-India level and therefore, no funds are allocated to States/ UTs. A year-wise break-up of budgetary allocation is as under:

Scheme	2020-21		2021-22		2022-23		2023-24		2024-25		2025-26	
	RE	AE	RE	AE	RE	AE	RE	AE	RE	AE	RE	AE*
SAK	190	190.03	250.00	268.48	100.00	65.28	-	-	-	-	-	-
USTTAD	60	56.74	47.00	76.68	47.00	10.61	-	-	-	-	-	-
Nai Manzil	60	59.84	47.00	48.86	20.00	7.62	-	-	-	-	-	-
Nai Roshni	6	6.00	2.50	2.99	2.00	0.62	-	-	-	-	-	-
PM VIKAS							325.86	209.42	230.00	209.43	312.10	128.14
Total	316	312.61	346.50	397.01	169.00	84.13	325.86	209.42	230.00	209.43	312.10	128.14

RE- Budget Allocation at RE stage; AE – Actual Expenditure

* Actual Expenditure till 28-01-2026

The implementation of the PM VIKAS scheme has been rolled out recently wherein project implementation, including training of beneficiaries, has only

commenced recently, therefore implementation is at a very nascent stage and shall evolve as the scheme implementation progresses. However, for awareness, conferences and workshops have been conducted with States/UTs, and the Ministry's social media handles are being utilised.

(iv) Jiyo Parsi:

Under the Jiyo Parsi scheme, the following assistance has been released to Parsis couple during last 5 years:-

Sl. No.	Year	Medical Component		Health of Community Component	
		No. of Beneficiary	Amount released (Rs. In Cr.)	No. of beneficiary	Amount released (Rs. In Cr.)
1.	2020-21	86	1.62	181	1.38
2.	2021-22	79	1.94	175	2.06
3.	2022-23	60	1.54	94	2.47
4.	2023-24	10	0.11	92	2.53
5.	2024-25	10	0.39	86	2.38

To increase awareness and outreach among the Parsi community to reverse their population decline, publicity about the scheme is undertaken. Further, several workshops /interactions with the community are organized. Dissemination of information regarding implementation of the Jiyo Parsi Scheme is also carried out through major Parsi newspapers on a monthly basis.

(v) National Minorities Development & Finance Corporation (NMDFC)

The allocation of funds by Ministry is in terms of contribution in equity of NMDFC. The NMDFC utilizes the equity contributed by the Ministry and by respective States/UTs along with the recoveries, for on-lending to the beneficiaries through channel partners.

As per the funding pattern of NMDFC, 90% of the loan amount is provided by NMDFC, 5% is contributed by the State Government/Channel Partner, and the remaining 5% is contributed by the beneficiary as margin money.

Detail of equity contributed by the Ministry and Loan disbursed by NMDFC during last 5years is as follows: -

Amt in Rs/Crs

Year	Equity contributed by Ministry	Loan disbursed by NMDFC
2020-21	110.00	650.41
2021-22	100.00	700.00
2022-23	159.00	881.70
2023-24	61.00	765.45
2024-25	0.00	860.43

The year-wise and state-wise details of beneficiaries, along with the funds released and utilized for the last three years, are enclosed as **Statement-III**.

As part of monitoring mechanism, National Minorities Development & Finance Corporation (NMDFC), has put in place several measures to ensure strict implementation of its programs at the field level.

Key monitoring and mechanisms include:

1. Independent Beneficiary Verification and Impact Assessment

NMDFC regularly engages independent third-party organizations/agencies to conduct beneficiary verification and impact assessment studies. These assessments evaluate proper utilization of NMDFC funds and the overall impact of its schemes on targeted minority communities across the country.

2. Field Visits by NMDFC Officials

NMDFC officials periodically undertake field visits, to interact directly with beneficiaries and assess ground-level implementation.

3. Direct Transfer of Loan Amounts

Loan amounts are transferred directly to the beneficiaries' bank accounts through **NEFT/RTGS**, ensuring transparency, avoiding intermediaries, and minimizing the scope of leakages.

4. MILAN Software

NMDFC has developed **MILAN**, a digital platform designed to streamline and automate loan processing and accounting between applicants, State

Channelizing Agencies (SCAs), and NMDFC. This digitization enhances transparency, accuracy, and real-time monitoring.

5. Periodic Review Meetings

NMDFC conducts periodic regional review meetings with channel partners and State Governments to assess the performance of schemes, address implementation issues, and strengthen monitoring.

6. Review by the Ministry

The Secretary, Ministry of Minority Affairs, also reviews the implementation of NMDFC schemes from time to time to ensure effective Scheme Implementation.

Steps to Create Awareness

The NMDFC has mandated specific outreach programs to ensure information regarding schemes reaches the target minority communities in both rural and urban areas.

■ Loan Melas and Camps:

- NMDFC direct SCAs to organize Loan Melas cum Awareness Camps. Each SCA is allocated funds to organize at least 10 such camps annually in minority-concentrated districts and blocks,

- During these camps, application forms are distributed, preliminary scrutiny is conducted, and success stories are shared to motivate potential beneficiaries.

■ **Exhibitions**

- Marketing Assistance Scheme: Grants are provided to SCAs to organize state and district-level exhibitions to promote the sale of products made by minority artisans and Self-Help Groups (SHGs).

■ **Media and Digital Publicity:**

- Social Media: NMDFC utilizes social media platforms such as X (Twitter), Facebook, YouTube, Instagram, and LinkedIn to generate awareness about its schemes.

STATEMENT-I**Pre-Matric Scholarship Scheme - Details of scholarships and amount sanctioned 2017-18 to 2021-22**

		2017-18		2018-19		2019-20		2020-21		2021-22		Total	Total
S.No.	State/UT	Scholarship Sanctioned	Amount (In Rs. crore)	Scholarship Sanctioned	Amount (In Rs. crore)	Scholarship Sanctioned	Amount (In Rs. crore)	Scholarship Sanctioned	Amount (In Rs. crore)	Scholarship Sanctioned	Amount (In Rs. crore)	Scholarship Sanctioned	Amount (In Rs. crore)
1	ANDHRA PRADESH	132983	32.46	129589	35.68	161555	47.6	152714	36.4	175563	37.85	752404	189.99
2	TELANGANA	176726	56.26	169146	58.54	171908	60.28	156037	56.6	177571	61.29	851388	292.97
3	ARUNACHAL PRADESH	0	0	0	0	0	0	0	0	0	0	0	0.00
4	ASSAM	225605	109.44	116564	60.91	290719	161.16	250267	90.97	235337	99.98	1118492	522.46
5	BIHAR	122582	30.78	222209	97.45	245662	82.43	134270	32.97	175287	49.19	900010	292.82
6	CHHATTISGARH	7958	2.13	5595	1.73	4839	1.64	4308	1.35	4453	1.34	27153	8.19
7	GOA	1460	0.2	349	0.04	497	0.06	772	0.08	1111	0.11	4189	0.49
8	GUJARAT	134673	34.58	128432	35.48	134907	37.48	102873	28.6	89543	25.7	590428	161.84
9	HARYANA	4685	1.82	6259	2.5	8860	3.25	9396	3.58	25011	8.53	54211	19.68
10	HIMACHAL PRADESH	1667	0.3	1541	0.28	2056	0.4	1985	0.34	1790	0.3	9039	1.62
11	JAMMU AND KASHMIR	157548	34.55	155312	44.13	523653	129.16	466290	96.24	389132	77.67	1691935	381.75

12	JHARKHAND	51895	29.43	50466	34.61	84133	60.9	14332	5.17	14146	5.7	214972	135.81
13	KARNATAKA	332989	62.75	433314	84.27	507463	100.42	517527	99.74	566291	110.67	2357584	457.85
14	KERALA	557278	66.87	573776	70.99	593531	74.8	599692	74.4	634299	78.32	2958576	365.38
15	LADAKH	0	0	0	0	0	0	14862	3.93	11884	3.08	26746	7.01
16	MADHYA PRADESH	99064	26.72	108841	31.84	137269	41.54	113780	37.93	139638	47.53	598592	185.56
17	MAHARASHTRA	619888	68.1	688310	77.11	744273	86.66	734816	81.65	802121	88.89	3589408	402.41
18	MANIPUR	6153	3.75	14882	9.47	44390	25.76	47526	26.29	52432	28.17	165383	93.44
19	MEGHALAYA	5544	1.38	5392	1.69	9865	2.51	14630	3.97	15462	4.42	50893	13.97
20	MIZORAM	34436	8.24	42696	11.03	52652	15.09	53129	15.07	60784	18.54	243697	67.97
21	NAGALAND	24840	8.74	28156	10.87	53156	18.9	69053	24.01	77882	28.03	253087	90.55
22	ODISHA	9922	1.9	10611	1.98	12934	2.53	17470	2.92	25620	4.19	76557	13.52
23	PUNJAB	432616	68.67	409392	68.64	468622	76.14	447136	70.44	503179	75.57	2260945	359.46
24	RAJASTHAN	146089	40.95	135980	43.36	165049	53.66	146296	46.59	188827	55.58	782241	240.14
25	SIKKIM	757	0.23	392	0.13	716	0.15	102	0.03	513	0.1	2480	0.64
26	TAMIL NADU	353184	69.28	325580	66.94	376543	78.23	381455	76.96	448485	86.55	1885247	377.96
27	TRIPURA	5374	1.1	3283	0.81	3525	0.52	5723	0.87	7109	1.02	25014	4.32
28	UTTAR PRADESH	577622	176.73	691804	243.51	727980	247.14	747354	265.24	842938	317.32	3587698	1249.94
29	UTTARAKHAND	21012	6.58	21275	8.37	30197	14	18621	7.4	21812	10.48	112917	46.83
30	WEST BENGAL	1054783	132.56	1206629	160.8	884	0.36	273	0.2	576	0.14	2263145	294.06
31	ANDAMAN AND NICOBAR	288	0.17	56	0.01	107	0.04	2796	0.37	3272	0.4	6519	0.99

32	CHANDIGARH	2307	0.24	1342	0.14	1461	0.15	1913	0.2	1783	0.18	8806	0.91
33	THE DADRA AND NAGAR HAVELI AND DAMAN AND DIU	55	0.01	134	0.02	468	0.07	275	0.03	318	0.04	1250	0.17
34	DELHI	7345	0.93	2216	0.3	4928	0.65	8328	0.88	12302	1.25	35119	4.01
35	LAKSHADWEEP	0	0	0	0	0	0	0	0	0	0	0	0.00
36	PUDUCHERRY	1929	0.57	2331	0.66	3223	0.87	3963	1	4318	1.04	15764	4.14
Total		5311257	1078.4	5691854	1264.3	5568025	1424.56	5239964	1192.43	5,710,789	1329.20	27521889	6288.90

Post-Matric Scholarship Scheme - Details of scholarships and amount sanctioned 2017-18 to 2021-22													
S.No	State/UT	2017-18		2018-19		2019-20		2020-21		2021-22		Total	Total
		Scholarship Sanctioned	Amount (In Rs. crore)	Scholarship Sanctioned	Amount (In Rs. crore)	Scholarship Sanctioned	Amount (In Rs. crore)	Scholarship Sanctioned	Amount (In Rs. crore)	Scholarship Sanctioned	Amount (In Rs. crore)	Scholarship Sanctioned	Amount (In Rs. crore)
1	ANDHRA PRADESH	14161	11.08	13292	11.41	15408	12.95	12661	9.69	15216	11.32	70738	56.45
2	TELANGANA	16275	11.2	15597	12.11	17393	13.90	18372	14.63	20843	16.8	88480	68.64
3	ARUNACHAL PRADESH	0	0	0	0	0	0	0	0	0	0	0	0.00
4	ASSAM	33071	23.25	27856	19.67	38531	32.94	30456	24.78	49106	51.34	179020	151.98
5	BIHAR	50511	33.55	49333	32.4	48456	30.53	43512	18.12	19642	9.55	211454	124.15

6	CHHATTISGARH	2189	1.2	2114	1.3	2202	1.38	2198	1.27	2744	1.54	11447	6.69
7	GOA	291	0.2	140	0.1	218	0.15	349	0.21	458	0.27	1456	0.93
8	GUJARAT	20454	12.1	20652	12.1	23445	13.43	21289	11.6	23519	12.82	109359	62.05
9	HARYANA	5247	3.66	3792	2.71	4703	3.22	5194	3.31	7824	4.58	26760	17.48
10	HIMACHAL PRADESH	570	0.33	430	0.21	534	0.26	500	0.24	637	0.29	2671	1.33
11	JAMMU AND KASHMIR	26695	16.82	28536	20.24	111052	72.51	53725	30.38	47574	27.47	267582	167.42
12	JHARKHAND	15025	9.96	12616	8.61	13182	8.72	5918	2.99	5494	3.41	52235	33.69
13	KARNATAKA	43917	27.47	48924	32.87	74944	49.90	55081	34.24	73830	43.98	296696	188.46
14	KERALA	63084	30.38	65875	30.36	65635	32.68	67583	31.8	74271	37.55	336448	162.77
15	LADAKH	0	0	0	0	0	0.00	1593	0.91	905	0.5	2498	1.41
16	MADHYA PRADESH	18319	11.13	18536	12.02	22038	14.47	20430	13.6	23622	16.13	102945	67.35
17	MAHARASHTRA	47697	23.84	48332	23.62	48331	24.23	47333	23.02	42110	20.97	233803	115.68
18	MANIPUR	3846	2.9	3860	3.13	5599	4.86	4497	3.82	4629	3.93	22431	18.64
19	MEGHALAYA	6129	3.96	6563	4.41	7533	5.06	7254	4.88	5306	3.63	32785	21.94
20	MIZORAM	1367	1	1300	1.04	1309	1.17	1144	0.85	1702	1.34	6822	5.40
21	NAGALAND	6301	4.16	4360	3.58	5332	4.58	6029	4.88	6421	5.45	28443	22.65
22	ODISHA	3260	2.41	2134	1.63	2738	1.98	3146	1.91	4030	2.4	15308	10.33
23	PUNJAB	61883	27.2	55829	27.46	56646	30.18	53450	27.66	55430	29.96	283238	142.46
24	RAJASTHAN	23982	15.78	24437	18.27	27933	20.73	27404	19.39	30012	21.26	133768	95.43
25	SIKKIM	101	0.06	104	0.05	52	0.03	85	0.04	289	0.15	631	0.33
26	TAMIL NADU	39193	21.79	36628	21.72	43241	25.93	44319	24.79	52409	29.18	215790	123.41

27	TRIPURA	1054	0.68	1164	0.89	1067	0.73	1004	0.63	1766	1.21	6055	4.14
28	UTTAR PRADESH	94518	62.21	86303	62.22	94291	68.20	4646	3.37	5296	3.85	285054	199.85
29	UTTARAKHAND	4102	3.12	2830	2.3	4521	3.43	114388	81.22	134433	100.24	260274	190.31
30	WEST BENGAL	89303	50.08	99957	55.4	3730	3.15	5184	5.49	6548	7.09	204722	121.21
31	ANDAMAN AND NICOBAR	53	0.04	18	0.01	9	0.01	278	0.1	295	0.1	653	0.26
32	CHANDIGARH	174	0.08	115	0.05	154	0.06	123	0.05	117	0.05	683	0.29
33	THE DADRA AND NAGAR HAVELI AND DAMAN AND DIU	56	0.01	59	0.05	81	0.03	57	0.02	78	0.03	331	0.14
34	DELHI	4854	1.96	2063	0.9	2261	0.89	3518	1.08	2908	0.86	15604	5.69
35	LAKSHADWEEP	0	0	0	0	0	0.00	0	0	0	0	0	0.00
36	PUDUCHERRY	387	0.23	516	0.31	572	0.36	596	0.33	629	0.33	2700	1.56
Total		698069	413.84	684265	423.18	743141	482.65	663316	401.31	720093	469.57	3508884	2190.55

Merit-cum-Means based Scholarship Scheme - Details of scholarships and amount sanctioned 2017-18 to 2021-22													
S.No.	State/UT	2017-18		2018-19		2019-20		2020-21		2021-22		Total	
		Scholarship Sanctioned	Amount (In Rs. crore)	Scholarship Sanctioned	Amount (In Rs. crore)	Scholarship Sanctioned	Amount (In Rs. crore)	Scholarship Sanctioned	Amount (In Rs. crore)	Scholarship Sanctioned	Amount (In Rs. crore)	Scholarship Sanctioned	Amount (In Rs. crore)
1	ANDAMAN AND	14	0.04	2	0.01	3	0.01	4	0.01	3	0.01	26	0.08

	NICOBAR												
2	ANDHRA PRADESH	2618	7.26	2599	6.91	3476	9.17	1808	4.43	2118	5.54	12619	33.31
3	ARUNACHAL PRADESH	0	0	0	0	0		0	0	0	0	0	0.00
4	ASSAM	5178	14.43	4437	12.05	6158	17.25	7216	19.08	9287	26.93	32276	89.74
5	BIHAR	11094	31.92	11144	31.13	6985	18.74	7933	20.85	6733	17.66	43889	120.30
6	CHANDIGARH	11	0.07	8	0.02	2	0.00	6	0.02	7	0.02	34	0.13
7	CHHATTISGARH	499	1.31	421	1.14	432	1.09	441	1.28	516	1.42	2309	6.24
8	DELHI	487	1.18	459	1.16	384	0.97	376	1.04	295	0.77	2001	5.12
9	GOA	119	0.32	76	0.2	76	0.20	116	0.29	50	0.13	437	1.14
10	GUJARAT	4058	9.99	3437	8.25	3037	7.17	2722	6.47	2731	6.54	15985	38.42
11	HARYANA	1123	3.07	821	2.27	821	2.12	772	2.04	1029	2.71	4566	12.21
12	HIMACHAL PRADESH	69	0.19	48	0.13	30	0.09	32	0.09	51	0.13	230	0.63
13	JAMMU AND KASHMIR	6191	17.25	5794	15.53	7702	19.91	8898	22.14	9392	23.83	37977	98.66
14	JHARKHAND	2439	7.25	1264	3.7	1501	4.40	232	0.59	685	1.94	6121	17.88
15	KARNATAKA	9970	25.64	15979	40.91	20779	52.96	22510	56.59	22161	55.79	91399	231.89
16	KERALA	19240	53.75	22038	60.48	26205	71.42	29630	80.81	32790	89.8	129903	356.26
17	LADAKH					0		130	0.3	81	0.22	211	0.52
18	LAKSHADWEEP	0	0	0	0	0	0.00	0	0	0	0	0	0.00
19	MADHYA PRADESH	3444	9.92	2154	6.64	2448	7.28	2216	6.53	2530	7.3	12792	37.67

20	MAHARASHTRA	6487	18.25	4336	12.45	2814	8.50	2187	7.14	2335	7.74	18159	54.08
21	MANIPUR	301	0.78	364	0.95	348	1.01	282	0.81	338	0.94	1633	4.49
22	MEGHALAYA	1214	3.22	1182	2.98	1322	3.32	1165	2.63	601	1.51	5484	13.66
23	MIZORAM	403	1.11	543	1.58	1115	3.24	46	0.11	107	0.23	2214	6.27
24	NAGALAND	1231	3.19	1186	3.17	1193	3.09	1193	3.01	1258	3.13	6061	15.59
25	ODISHA	784	2.31	537	1.62	436	1.33	392	1.08	466	1.29	2615	7.63
26	PUDUCHERRY	61	0.12	57	0.12	62	0.14	44	0.09	48	0.12	272	0.59
27	PUNJAB	5343	14.58	3273	8.84	2410	6.53	1829	5.06	1716	4.76	14571	39.77
28	RAJASTHAN	3842	10.52	3555	10.04	3241	8.63	3173	8.52	2907	7.97	16718	45.68
29	SIKKIM	13	0.04	21	0.05	18	0.04	34	0.05	51	0.08	137	0.26
30	TAMIL NADU	6108	15.71	5475	14.29	5685	14.85	5295	13.48	6856	17.55	29419	75.88
31	TELANGANA	2913	8.1	2854	8	3311	8.88	4065	10.8	4757	12.82	17900	48.60
32	THE DADRA AND NAGAR HAVELI AND DAMAN AND DIU	10	0.02	1	0.00	5	0.01	7	0.07	8	0.06	31	0.16
33	TRIPURA	168	0.45	125	0.34	81	0.20	111	0.28	94	0.24	579	1.51
34	UTTAR PRADESH	11038	29.49	9901	26.19	10545	27.05	496	1.44	12387	32.1	44367	116.27
35	UTTARAKHAND	576	1.67	526	1.4	470	1.26	10154	26.19	658	1.69	12384	32.21
36	WEST BENGAL	12426	31.72	13154	33.39	5264	14.77	4856	14.54	6764	19.9	42464	114.32
Total		119472	324.86	117771	315.93	118359	315.62	120371	317.84	131810	352.91	607783	1627.16

MANF Scheme - Number of beneficiaries and amount Disbursed 2017-18 to 2021-22													
S.No.	State/UT	2017-18		2018-19		2019-20		2020-21		2021-22		Total Beneficiaries	Total Amount (In Rs. Crore)
		Number of beneficiaries	Amount (In Rs. Crore)	Number of beneficiaries	Amount (In Rs. Crore)	Number of beneficiaries	Amount (In Rs. Crore)	Number of beneficiaries	Amount (In Rs. Crore)	Number of beneficiaries	Amount (In Rs. Crore)		
1	ANDAMAN AND NICOBAR ISLANDS	3	0.06	4	0.17	4	0.18	3	0.13	3	0.10	17	0.64
2	ANDHRA PRADESH	153	5.74	129	4.85	101	4.31	66	2.41	48	1.26	497	18.57
3	ARUNACHAL PRADESH	9	0.33	8	0.32	11	0.39	7	0.21	7	0.30	42	1.55
4	ASSAM	127	3.83	95	3.42	93	3.90	80	2.94	63	2.29	458	16.38
5	BIHAR	128	4.03	107	3.94	138	6.01	109	5.09	99	4.26	581	23.34
6	CHANDIGARH	15	0.41	13	0.46	10	0.35	8	0.29	6	0.20	52	1.70
7	CHHATISGARH	13	0.36	11	0.34	7	0.31	3	0.12	4	0.22	38	1.35
8	DADRA AND NAGAR HAVELI		0.00	1	0.06	1	0.00		0.00		0.00	2	0.06
9	DELHI	167	5.29	150	6.01	128	6.43	138	5.40	108	4.19	691	27.32
10	GOA	16	0.43	11	0.52	11	0.42	6	0.19	1	0.01	45	1.57
11	GUJARAT	73	2.46	58	1.82	40	1.54	18	0.66	14	0.53	203	7.00
12	HARYANA	48	1.41	40	1.14	34	1.32	29	1.16	22	0.81	173	5.85
13	HIMACHAL PRADESH	11	0.39	12	0.45	14	0.39	9	0.34	11	0.38	57	1.96
14	JAMMU AND	180	6.19	137	4.26	226	10.43	361	17.27	368	14.35	1,272	52.49

	KASHMIR												
15	JHARKHAND	69	2.18	62	2.36	61	2.49	45	1.86	36	1.50	273	10.38
16	KARNATAKA	152	4.76	120	4.10	96	3.79	62	2.25	36	1.38	466	16.28
17	KERALA	178	5.37	156	5.25	187	7.87	194	7.51	181	6.79	896	32.78
18	LADAKH		0.00		0.00		0.00		0.00	1	0.03	1	0.03
19	LAKSHADWEEP	3	0.11	3	0.13	1	0.06	1	0.05	2	0.08	10	0.43
20	MADHYA PRADESH	78	2.40	68	2.41	62	2.63	49	1.90	42	1.41	299	10.75
21	MAHARASHTRA	217	7.09	187	6.61	166	7.41	129	5.02	101	4.04	800	30.16
22	MANIPUR	18	0.56	13	0.41	16	0.50	13	0.57	15	0.57	75	2.60
23	MEGHALAYA	10	0.33	12	0.42	14	0.72	17	0.80	14	0.50	67	2.77
24	MIZORAM	8	0.18	6	0.19	6	0.26	7	0.28	5	0.22	32	1.13
25	NAGALAND	9	0.24	8	0.31	10	0.46	9	0.39	8	0.31	44	1.72
26	ODISHA	30	0.90	24	0.96	25	0.98	15	0.58	16	0.52	110	3.93
27	PUDUCHERRY	18	0.56	17	0.70	15	0.57	10	0.27	4	0.13	64	2.23
28	PUNJAB	246	7.24	206	6.61	196	7.58	175	6.99	158	5.18	981	33.60
29	RAJASTHAN	86	2.58	70	2.37	61	2.51	47	1.73	39	1.38	303	10.58
30	SIKKIM	17	0.63	16	0.58	15	0.43	11	0.35	5	0.17	64	2.16
31	TAMIL NADU	145	4.41	113	3.44	83	3.41	47	1.83	28	1.00	416	14.09
32	TELANGANA	40	1.37	41	1.49	49	2.38	41	1.50	29	1.10	200	7.85
33	TRIPURA	2	0.02	2	0.10	3	0.09	3	0.14	3	0.12	13	0.47
34	UTTAR PRADESH	504	16.08	400	15.42	431	17.82	388	16.35	371	14.62	2,094	80.29
35	UTTARAKHAND	9	0.33	6	0.17	10	0.53	15	0.66	19	0.76	59	2.46
36	WEST BENGAL	299	9.10	230	8.68	258	11.86	234	10.03	199	7.38	1,220	47.05

	Grand Total	3081	97.35	2536	90.48	2,583	110.33	2,349	97.28	2,066	78.08	12,615	473.51
PadhoPardesh Scheme- State-wise Interest Subsidy given and fund released during 2017-18 to 2021-22													
S.No.	States	2017-18		2018-19		2019-20		2020-21		2021-22		Total	Total
		Number of beneficiaries given Interest Subsidy	Fund released (In Rs. Lakh)	Number of beneficiaries given Interest Subsidy	Fund released (In Rs. Lakh)	Number of beneficiaries given Interest Subsidy	Fund released (In Rs. Lakh)	Number of beneficiaries given Interest Subsidy	Fund released (In Rs. Lakh)	Number of beneficiaries given Interest Subsidy	Fund released (In Rs. Lakh)	beneficiaries	Amount (in Rs. Lakh)
1	Andaman & Nicobar	0	0	0	0	0	0.00	0	0.00	0	0.00	0	0.00
2	Andhra Pradesh	74	74.85	75	46.35	72	58.30	91	60.06	81	50.97	393	290.52
3	Assam	7	7.76	7	5.55	5	4.15	6	3.20	1	0.28	26	20.93
4	Bihar	2	4.34	8	6.45	12	7.86	11	3.78	8	2.40	41	24.83
5	Chandigarh	4	1.47	5	3.00	4	3.85	3	1.38	2	0.25	18	9.94
6	Chhattisgarh	11	12.35	11	9.20	6	3.23	3	1.91	1	1.21	32	27.90
7	Dadra & Nagar Haveli	0	0.00	0	0.00	0	0.00	0	0.00	0	0.00	0	0.00
8	Daman & Diu	0	0.00	1	0.18	2	0.32	0	0.00	0	0.00	3	0.49
9	Delhi	7	3.21	12	8.48	20	8.20	19	8.23	13	5.64	71	33.77
10	Goa	8	5.05	14	8.93	15	14.05	13	9.76	4	3.41	54	41.20
11	Gujarat	91	74.97	120	80.00	129	92.99	103	67.37	82	45.08	525	360.41
12	Haryana	13	6.96	17	7.74	15	7.81	14	5.04	12	5.63	71	33.18
13	Himachal Pradesh	2	2.34	2	1.91	3	0.94	1	1.05	0	0.00	8	6.24
14	Jammu & Kashmir	28	17.11	72	21.68	80	47.10	132	60.27	202	65.07	514	211.23

15	Jharkhand	0	0.00	3	1.11	8	3.61	8	2.46	6	2.29	25	9.47
16	Karnataka	129	101.39	211	133.41	289	188.73	275	195.12	229	130.33	1133	748.97
17	Kerala	715	618.03	1138	692.63	1734	1132.28	2236	1360.29	3359	1710.84	9182	5514.07
18	Madhya Pradesh	74	76.46	101	79.99	106	74.83	82	50.39	51	30.17	414	311.85
19	Maharashtra	250	261.24	297	233.30	322	244.98	300	225.79	265	194.36	1434	1159.66
20	Manipur	0	0.00	0	0.00	0	0.00	0	0.00	0	0.00	0	0.00
21	Meghalaya	1	0.29	2	1.87	1	0.88	0	0.00	0	0.00	4	3.05
22	Mizoram	0	0.00	2	0.49	1	1.00	0	0.00	0	0.00	3	1.50
23	Odisha	2	1.25	5	2.28	7	2.53	4	4.42	5	3.20	23	13.69
24	Puducherry	1	1.51	5	3.10	11	8.78	12	9.60	9	6.39	38	29.38
25	Punjab	58	43.54	81	36.11	82	36.06	59	22.21	74	21.11	354	159.03
26	Rajasthan	25	26.79	37	26.84	32	20.28	27	15.06	24	12.90	145	101.86
27	Tamil Nadu	108	98.31	147	94.54	155	111.98	133	79.81	108	58.70	651	443.34
28	Telangana	57	49.80	79	43.01	72	41.32	63	40.11	53	27.97	324	202.21
29	Uttar Pradesh	33	24.62	31	16.46	36	15.42	30	15.00	15	8.13	145	79.63
30	Uttarakhand	5	3.56	5	2.23	4	1.86	12	4.32	7	4.59	33	16.56
31	West Bengal	6	5.30	7	5.53	15	7.04	19	8.38	11	7.95	58	34.20
Total		1711	1522.5	2495	1572.371	3238	2140.3592	3656	2255.01	4622	2398.881	15722	9889.13

STATEMENT II

Year-wise details of funds released to States/UTs during the last five years and current year under PMJVK

Sl. No	Name of States/	2020-21 (Rs. in Lakh)	2021-22 (Rs. in Lakh)	2022-23 (Rs. in Lakh)	2023-24 (Rs. in Lakh)	2024-25 (Rs. in Lakh)	2025-26 (Rs. in Lakh)	Mother Sanctions issued as per SNA Sparsh 2025-26 (Rs. in Lakh)
	UTs							
1.	Assam	7148.95	15999.31	—	—	12900.00	15000.00	5900.00
2.	Arunachal Pradesh	1804.58	2137.58	—	—	7300.00	—	500.00
3.	Andhra Pradesh	5676.74	689.91	—	—	—	—	500.00
4.	Andaman & Nicobar Island	4.8	49.49	—	875.00	—	—	—
5.	Bihar	384.905	621.89	—	—	—	—	500.00
6.	Chhattisgarh	228.57	100.8	—	—	—	—	500.00
7.	Delhi	—	—	—	—	—	—	50.00
8.	Gujarat	1329.77	—	—	—	—	—	250.00
9.	Himachal Pradesh	—	—	—	—	500.00	—	5000.00
10.	Haryana	—	1378.5	—	—	—	—	500.00

11.	Jammu & Kashmir	—	—	—	—	—	—	500.00
12.	Jharkhand	188.82	2613.7	—	—	—	—	500.00
13.	Karnataka	4117.02	3514.32	—	2333.75	10200.00	—	3000.00
14.	Kerala	—	4269.08	—	—	—	—	500.00
15.	Ladakh	—	—	—	306.00	1292.00	—	—
16.	Manipur	8956.45	18605.57	—	1875.00	5000.00	6000.00	500.00
17.	Meghalaya	—	7725.15	—	—	—	—	3200.00
18.	Mizoram	2881.18	5841.39	—	1000.00	6319.00	10500.00	500.00
19.	Madhya Pradesh	10749.91	154.8	—	—	—	—	500.00
20.	Maharashtra	5926.54	3954.72	—	—	2000.00	6000.00	500.00
21.	Nagaland	9077.63	1442.02	—	—	5600.00	11000.00	3500.00
22.	Odisha	500.00	2165.00	—	—	—	—	500.00
23.	Punjab	—	—	10457.7	—	—	—	500.00
24.	Rajasthan	4180.084	2461.31	—	—	2350.00	—	500.00
25.	Sikkim	1042.39	19541.61	—	2625.00	12373.00	15000.00	2174.00
26.	Telangana	—	2079.07	—	—	—	—	500.00
27.	Tripura	506.69	649.29	—	—	1750.00	—	250.00
28.	Tamil Nadu	856.43	18118.77	—	—	7013.00	12576.00	500.00
29.	Uttar Pradesh	9832.401	737.67	—	3500.00	—	25000.00	500.00

30.	Uttarakhand	2966.82	1575.68	—	1896.00	9900.00	—	500.00
31.	West Bengal	20737.26	3852.8	—	—	—	—	10500.00

STATEMENT-III

The year-wise and state-wise details of beneficiaries, along with the funds released and utilized for the last five years, is as follows :-

Amount in Crore

Year	2020-2021		2021-2022		2022-2023		2023-2024		2024-2025		2025-2026	
State and UTs	Funds Released and Utilized	Beneficiaries	Funds Released and Utilized	Beneficiaries	Funds Released and Utilized	Beneficiaries	Funds Released and Utilized	Beneficiaries	Funds Released and Utilized	Beneficiaries	Funds Released and Utilized	Beneficiaries
Andaman & Nicobar	-	0	0.01	1	0.00	1	0.02	1	-	0	-	0
Andhra Pradesh	-	0	3.04	479	5.10	2525	1.54	187	1.88	172	1.19	60
Arunachal Pradesh	-	0	0.52	23	-	0	-	0	1.90	127	0.08	1
Assam	-	0	2.20	900	0.59	59	-	0	0.08	7	0.45	9
Bihar	-	0	1.23	161	0.04	4	0.14	12	0.10	6	0.04	2
Canara Bank	-	0	15.00	1000	25.00	1666	10.00	667	10.00	667	-	0
Chandigarh	0.05	3	0.05	3	0.10	7	0.10	7	-	0	0.03	2
Chhattisgarh	-	0	-	0	-	0	-	0	0.03	2	0.05	2
Delhi	0.20	13	-	0	0.25	17	-	0	-	0	-	0
Goa	0.20	14	0.30	20	1.04	70	0.08	3	0.22	14	0.14	9
Gujarat	5.64	376	3.00	200	1.21	78	0.08	7	0.11	6	0.37	9
Haryana	2.87	456	2.80	184	8.80	633	2.66	185	5.71	360	3.90	258
Himachal Pradesh	6.95	463	11.00	733	15.00	1000	12.84	856	8.46	564	7.76	517
Jammu & Kashmir	24.79	1885	35.00	2667	62.78	5019	28.30	1911	29.26	1957	11.75	783
Jharkhand	0.15	10	-	0	1.60	119	1.80	120	-	0	0.14	8
Karnataka	-	0	0.37	32	1.85	272	1.59	152	1.74	224	0.60	19
Kerala	240.50	45033	261.34	55089	333.32	78279	318.77	74088	323.67	76662	252.01	53831

Ladakh	-	0	0.02	1	-	0	-	0	1.00	67	4.18	279
Lakshadweep	-	0	0.24	39	0.03	2	-	0	-	0	-	0
Madhya Pradesh	-	0	0.19	8	0.00	1	-	0	0.02	1	0.05	3
Maharashtra	-	0	-	0	12.03	1137	19.00	1267	45.12	3014	15.52	1016
Manipur	-	0	0.44	113	0.03	8	-	0	-	0	-	0
Meghalaya	-	0	1.60	166	0.03	4	-	0	0.01	1	0.55	32
Mizoram	2.76	184	2.50	167	3.05	207	2.12	141	1.70	113	2.50	166
Nagaland	-	0	-	0	0.03	5	-	0	-	0	-	0
Odisha	-	0	0.87	241	0.02	2	-	0	0.04	10	0.02	1
Puducherry	-	0	-	0	-	0	0.02	1	-	0	-	0
Punjab	-	0	1.68	57	0.85	60	1.14	77	9.44	629	7.36	424
Punjab Gramin Bank	-	0	-	0	-	0	-	0	2.00	134	4.19	304
Rajasthan	5.00	333	5.03	334	5.16	350	1.05	70	4.45	295	0.13	4
Sikkim	0.20	13	0.80	53	-	0	-	0	0.20	13	-	0
Tamil Nadu	25.00	3333	68.13	20168	56.77	13855	57.04	16554	77.02	19443	68.53	15782
Telangana	-	0	1.55	169	6.08	669	0.22	35	0.04	8	0.59	15
Tripura	10.00	667	3.00	200	0.01	1	-	0	0.03	3	0.60	40
Uttar Pradesh	21.00	2400	0.90	37	1.30	133	1.35	75	1.36	94	0.45	13
Uttarakhand	0.10	7	0.08	6	0.16	26	0.35	19	0.02	3	0.12	4
West Bengal	305.00	93666	292.10	78043	364.47	101237	315.25	89097	344.83	96350	390.01	118081

EXPANSION OF RAILWAY NETWORK ACROSS COUNTRY

791. SHRI THARANIVENTHAN M. S.:

SHRIMATI MANJU SHARMA:

Will the Minister of **RAILWAYS** be pleased to state:

- whether the Government has received proposals from various States for the expansion of the railway network;
- if so, the details of such proposals received during the last five years, State/UT-wise;
- the details of the action taken or proposed to be taken by the Government on

these proposals;

- (d) the details of proposals related to the expansion of the railway network across the country including new routes planned or under-consideration;
- (e) the criteria used by the Government to identify areas or routes without railway network and the manner in which regional connectivity gaps are addressed in this process;
- (f) whether there is any plan to enhance railway connectivity to rural and remote areas currently deprived of railway facilities in Rajasthan and Tamil Nadu, if so, the details thereof; and
- (g) the steps taken by the Government for the expansion of the railway network in the North Western Railway zone and Southern Railways?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (g): Railway projects are surveyed /sanctioned/executed Zonal Railway wise and not State-wise /District wise as the Railway projects may span across State/district boundaries.

As on 01.04.2025, across Indian Railways, 431 Railway infrastructure projects (154 New Line, 33 Gauge Conversion and 244 Doubling) of total length 35,966 Km, costing approx. `6.75 lakh crore are sanctioned. The summary is as under:-

Category	No of Projects	Total Length NL/GC/DL (km)	Length Commissioned till Mar'25 (Km)	Total Exp upto Mar'25 (`in Cr)
New Lines	154	16,142	3,036	1,45,318
Gauge Conversion	33	4,180	2,997	22,753
Doubling / Multitracking	244	15,644	6,736	1,22,858
Total	431	35,966	12,769	2,90,929

Zone-wise/year-wise details of all Railway projects are made available in public domain on Indian Railway's website.

The details of commissioning/laying of new track across Indian Railways is given below:-

Period	New track Commissioned	Average commissioning of new tracks
2009-14	7,599 Km	4.2 Km/day
2014-25	34,428 Km	8.6 Km/day (more than 2 times)

During the last 05 years i.e. FY 2020-21, 2021-22, 2022-23, 2023-24, 2024-25 and in current FY 2025-26, 290 projects (New Line, Gauge Conversion and Doubling) of total length 13,176 Km costing approx. Rs.2,60,756 Crore have been sanctioned across Indian Railways. Furthermore, during this period, 1,048 surveys (325 New Line, 15 Gauge Conversion & 708 Doubling) of total length 71,611 Km have been sanctioned.

Rajasthan:

Railway projects in Rajasthan are covered by North Western Railway (NWR), North Central Railway (NCR), Northern Railway (NR), Western Railway (WR) zone of Indian Railways.

Budget allocation in the recent years has increased significantly. Budget allocation for infrastructure projects and safety works, falling fully/partly in the State of Rajasthan is as under:-

Period	Outlay
2009-14	₹682 crore/year
2025-26	₹9,960 crore (Nearly 15 times)

The details of commissioning/laying of new track falling fully/partly in the State of Rajasthan during 2009-14 and 2014-25 is as under:-

Period	New Track Commissioned	Average commissioning of new tracks
2009-14	798 Km	159.60 Km/year
2014-25	3,815 Km	346.82 Km/year (More than 2 times)

As on 01.04.2025, 28 Railway projects (13 New Lines, 05 Gauge Conversion and 10 Doubling), of total length of 3,409 Km costing ₹43,918 crore falling fully/partly in the State of Rajasthan, are sanctioned. The summary is as under:-

Category	No. of projects	Total Length (in Km)	Length Commissioned (in Km)	Expenditure upto March 2024 (₹ in Cr)
New Lines	13	981	196	5,769
Gauge Conversion	5	1,252	788	6,829
Doubling/ Multitracking	10	1,176	254	6,357
Total	28	3,409	1,238	18,954

Zonal Railway wise details of Railway projects are made available in public domain on Indian Railway's website.

Details of some of the recently completed projects falling fully/partly in the State of Rajasthan are as under:

S.No.	Name of Project	Latest Cost (₹ in crore)
1	Bangurgram-Ras New Line (28 km)	175
2	ThaiyatHamira-Sonu New Line (58 Km)	350
3	Suratpura- Sriganganagar Gauge Conversion (241 Km)	896
4	Sadulpur-Bikaner & Ratangarh-Degana Gauge Conversion (438 Km)	886
5	Jaipur -Churu & Sikar-Loharu Gauge Conversion (320 Km)	1,105
6	Bhagat ki Kothi-Luni Doubling (28 Km)	128
7	Rani-Keshav Ganj Doubling (59 Km)	290
8	Guriya-Marwar & Karjoda-Palanpur Doubling (49 Km)	251
9	Rani-Marwar Doubling (52 Km)	346

S.No.	Name of Project	Latest Cost (₹ in crore)
10	Abu Road-Swaroop Ganj Doubling (26 Km)	195
11	Abu Road-Sarotra Road Doubling (24 Km)	152
12	Alwar-Bandikui Doubling (60 Km)	450
13	Ajmer-Bangurgram Doubling (48 Km)	375
14	Bangurgram-Guriya Patch Doubling (47 Km)	395
15	Degana-Rai ka Bagh Doubling (146 Km)	809
16	Bina-Kota Doubling (283 Km)	2,476
17	Nimach-Chittaurgarh Doubling (56 Km)	560
18	Dausa-Gangapur City Doubling (93 Km)	950
19	Phulera-Degana Doubling (108 Km)	702
20	Churu-Ratangarh Doubling (43 Km)	423

In addition to above, part of Western Dedicated Freight Corridor passing through Rajasthan from Dabla to Abu Road (603 Km) has also been completed. Some of the main projects falling fully/partly in the State of Rajasthan which have been taken up are as under:

S.No.	Name of Project	Cost (₹ in crore)
1	Nimach-Badi Sadri New Line (48 Km)	495
2	Taranga Hill-Abu Road New Line (116 Km)	2,798
3	Ramganjmandi-Bhopal New Line (277 Km)	5,073
4	Pushkar-Merta New Line (51 Km)	800
5	Ringus-Khatu Shyam Ji New Line (17 Km)	254
6	Merta city-Ras New Line & Bye Pass at Merta Road Station (56 Km)	947
7	Gwalior-Sheopurkalan Gauge Conversion with extension to Kota (284 Km)	2,913

S.No.	Name of Project	Cost (₹ in crore)
8	Dholpur-Sirmuttra Gauge Conversion with extension to Gangapur City (145 Km)	747

S.No.	Name of Project	Cost (₹ in crore)
9	Mavli-Devgarh Madariya Gauge Conversion (83 Km)	969
10	Mathura-Jhansi 3 rd Line (274 Km)	5,924
11	Agra Fort-Bandikui Doubling (150 Km)	988
12	Sawaimadhopur-Jaipur Doubling (131 Km)	1,204
13	Churu-Sadulpur & Luni-Bhildi Doubling (330 Km)	3,554
14	Ajmer-Chanderiya Doubling (178 Km)	1,635
15	Bye Pass line at Sawaimadhopur (14 Km)	304
16	Rewari-Khatuwas Doubling (28 Km)	352
17	Khatuwas-Narnaul Doubling (24 Km)	313
18	Bye Pass line at Marwar (4 Km)	71
19	Bypass line at Churu (5 Km)	63
20	Bypass line at Samdari (1 Km)	26
21	Ramdevra-Pokhran new line (13 Km)	189
22	Lalgarh-Bikaner East Cabin doubling (11 Km)	279

In last three years, 2022-23, 2023-24, 2024-25 and current financial year 2025-26, 59 surveys (25 new line & 34 doubling) of total length 5,666 Km falling fully/partly in the State of Rajasthan have been sanctioned in the state of Rajasthan.

Moreover to improve further connectivity in the State of Rajasthan, following surveys have been taken up:

S.No.	Name of Project	Length (In Km)
1	Anupgarh-Bikaner New Line & Spur line from Rojhri to Khajuwala	185
2	Jaisalmer-Bhabhar/Bhildi New Line	380
3	Khajuwala-Jaisalmer New Line	260
4	Ringus-Loharu Doubling	172
5	Bypass line at Bikaner	43
6	Khatu Shyam Ji- Sujangarh New Line	45
7	Phalodi - Nagaur new line	148
8	Bypass at Jodhpur	80
9	Marwar Bhinmal - Marwar Ratanpur Doubling	43
10	Ajmer-Dausa New Line	236
11	Mandsor- Banswara New Line	168
12	Raas-Bilara New Line	53
13	Loharu-Pilani New Line	24
14	Jaipur-Phulera 3 rd line	55
15	Sonu- Ramgarh New Line	20
16	Bikaner East - Ratangarh Junction Doubling	130
17	Elevated Rail Corridor from Delhi to Jaipur via Rewari	310
18	Rewari - Sadulpur Doubling	141
19	Narnaul - Phulera Doubling	164
20	Bhatinda - Jaisalmer Doubling	635

Tamil Nadu

Railway infrastructure projects falling fully/partly in the State of Tamil Nadu are covered under Southern Railway (SR), South Central Railway (SCR) and South Western Railway (SWR) zone of Indian Railways.

Budget allocation in the recent years has increased significantly. Budget

allocation for infrastructure projects and safety works, falling fully/partly in the State of Tamil Nadu is as under:

Period	Outlay
2009-14	₹879 crore/year
2025-26	₹ 6,626 crore (more than 7.5 times)

As on 01.04.2025, 15 projects (09 new line, 03 gauge conversion and 03 doubling) of 1,700 km length, costing ₹22,808 Crore, falling fully/partly in the State of Tamil Nadu, are sanctioned. The summary is as under:-

Category	No. of sanctioned projects	Total Length (in km)	Length Commissioned upto Mar'25 (in km)	Expenditure upto Mar' 25 (₹ in Cr.)
New Line	9	812	24	1,337
Gauge Conversion	3	748	604	3,471
Doubling /Multitracking	3	140	37	2,783
Total	15	1,700	665	7,591

Zonal Railway wise details of Railway projects are made available in public domain on Indian Railway's website.

Details of some of the recently completed projects falling fully/partly in Tamil Nadu are as under :

S.N.	Project	Cost (₹in Crores)
1	Dindigal-Palani-Pollachi gauge conversion (121 km)	610

S.N.	Project	Cost (₹ in Crores)
2	Pollachi-Palghat gauge conversion (56 km)	350
3	Pollachi-Podhanur gauge conversion (40 km)	400
4	Quilon-Tirunelveli-Tiruchendur gauge conversion (357 km)	1,122
5	Mayiladuturai-Thiruvavarur-Karaikkudi gauge conversion (187 km)	1,338
6	Madurai-Bodiyakannur gauge conversion (90 km)	593
7	Chengalpattu-Villupuram doubling (102 km)	670
8	Tiruvallur-Arakkonam 4th line (27 km)	83
9	Chennai Central-Basin Bridge doubling (2 km)	31
10	Thanjavur-Ponmalai doubling (48 km)	370
11	Villupuram-Dindigul doubling (273 km)	2,000
12	Chennai Beach-Korukkupet 3rd line (5 km)	168
13	Chennai Beach-Attipattu 4th line (22 km)	293
14	Omalur-Metturdam Patch doubling (29 km)	327
15	Chengalpattu-Villupuram and Tambaram-Chengalpattu-3rd line (133 km)	1,122
16	Salem-Magnesite Junction-Omalur doubling (11 km)	115
17	Madurai- Maniyachi-Tuticorin doubling (160 km)	1,891
18	Maniyachi-Nagercoil doubling (102 km)	1,752
19	Chennai Beach-Chennai Egmore doubling (4 km)	272
20	Karaikal-Peralam new line (23 km)	373
21	Northern End Port connectivity to Karaikal Port (1 km)	18

Some of the projects falling fully/partly in the State of Tamil Nadu which have been taken up are as under :

S.N	Project	Cost (₹ in Crores)
1	Tindivanam-Nagari new line (184 km)	3,631

2	Morappur-Dharmapuri new line (36 km)	359
3	Nagapattinam-Tiruturaipundi new line (43 km)	742
4	Trivandrum-Kanyakumari doubling (87 km)	3,785
5	Arakkonam yard 3rd & 4th line (6 km)	98
6	Perambur and Ambattur stations 5th & 6th lines project (6 Km)	178

In last three years i.e. 2022-23, 2023-24, 2024-25 and current financial year 2025-26, 29 surveys (06 new line and 23 doubling) covering a total length of 2,501 km has been sanctioned falling fully/partly in the State of Tamil Nadu.

Execution of important infrastructure projects falling fully/partly in the State of Tamil Nadu are held up due to delay in land acquisition. Status of land acquisition in Tamil Nadu is as under:

Total Land required for Projects in Tamil Nadu	4,326 ha
Land Acquired	1,052 ha (24%)
Balance Land to be acquired	3,274 ha (76%)

Support of the Government of Tamil Nadu is needed to expedite the land acquisition.

Details of some major projects which are delayed due to land acquisition are as under:-

SN	Name of the project	Total land required (in ha)	Land acquired (in ha)	Balance Land to be acquired (in ha)
1.	Tindivanam-Tiruvannamalai new line (71 km)	276	33	243
2.	Attiputtu-Puttur new line (88 km)	189	0	189
3.	Morappur-Dharmapuri new line (36 km)	92	45	47
4.	Mannargudi-Pattukkottai new line (41 km)	196	0	196
5.	Thanjavur-Pattukottai new line (52 km)	152	0	152

Further, Rameshwaram – Dhanushkodi new line (18 km) was sanctioned at a cost of ₹734 Cr. The Foundation Stone of the project was laid on 01.03.2019. However, the project could not be started because the land acquisition has not been undertaken by the State Govt. of Tamil Nadu.

Government of India is geared up to execute projects, however success depends upon the support of Government of Tamil Nadu.

Sanction of any railway project depend upon many parameters/factors which include the following:

- Anticipated traffic projections and remunerativeness of the proposed route
- First and last mile connectivity provided by the project
- Connection of missing links and providing additional route
- Augmentation of congested/saturated lines

- Demands raised by State Governments/Central Ministries/Public representatives
- Railway's operational requirements
- Socio-economic considerations
- Overall availability of funds

Completion of Railway project/s depends on various factors which include the following:

- Land acquisition by State Government
- Forest clearance
- Shifting of infringing utilities
- Statutory clearances from various authorities
- Geological and topographical conditions of area
- Law and order situation in the area of project site
- Number of working months in a year for particular project site etc.

All these factors affect the completion time and cost of the project/s.

Various steps taken by the Government for effective and speedy implementation of rail projects include:

- Substantial increase in allocation of funds.
- Delegation of powers at field level.

- Close monitoring of progress of project at various levels.
- Regular follow up with State Governments and concerned authorities for expeditious land acquisition, forestry and Wildlife clearances and for resolving other issues pertaining to projects.

VACANCIES IN MINISTRY

792. SHRI JAGADISH CHANDRA BARMA BASUNIA:

Will the Minister of **NEW AND RENEWABLE ENERGY** be pleased to state:

- (a) The details of number of sanctioned posts in position and the number of vacancies including reserved posts across categories at the Ministry of New and Renewable Energy;
- (b) The details of number of vacancies in the Ministry and institutes under it including to reserved posts since 2014, year and category-wise; and
- (c) The details of number of contractual employees hired since 2014, year wise and category-wise ?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a): Details as on 31.01.2026 is as under:

- i. Sanction Strength – 303
- ii. Person in Position – 223

iii. Vacancies - 80

(b): The Ministry conducts Direct Recruitment in the cadre of Scientists, Multi-Tasking Staff and Staff Car Driver. The details of the number of vacant posts in these cadre as on 31.01.2026 is at **Statement-I**.

The information provided by Autonomous Bodies and CPSUs under the administrative control of MNRE is at **Statement-II**.

(c): The details of the strength of the contractual employees in the Ministry is at **Statement-III**.

STATEMENT-I

The details of the number of vacant posts

Scientist-B (Basic Grade):

Year	UR	SC	ST	OBC	EWS
2014	07	01	00	04	N/A
2015 – 2017	Nil				
2018	05	02	01	01	N/A
2019	04	01	01	02	02
2020-2024	Nil				
2025	06	02	02	07	03

Multi-Tasking Staff:

Year	UR	SC	ST	OBC	EWS
2014	10	0	1	4	0
2015	10	0	1	4	0
2016	10	0	1	4	0

2017	10	0	1	4	0
2018	9	0	1	4	0
2019	9	0	1	4	0
2020	9	0	1	4	0
2021	3	0	1	2	1
2022	2	0	1	2	1
2023	2	0	1	2	1
2024	0	0	0	2	1
2025	3	2	0	4	1

Staff Car Driver:

Year	UR	SC	ST	OBC	EWS
2014	3	0	0	0	0
2015	3	0	0	0	0
2016	3	0	0	0	0
2017	3	0	0	0	0
2018	3	0	0	0	0
2019	3	0	0	0	0
2020	3	0	0	0	0
2021	3	0	0	0	0
2022	3	0	0	0	0
2023	3	0	0	0	0
2024	3	0	0	0	0
2025	3	0	0	0	0

STATEMENT-II**NIWE**

Sl.No.	Year	Sanctioned	In position	Reserved (In Position)					Vacant
				General	OBC	SC	ST	EWS	
1.	2014	40	39	25	7	6	1	-	1
2.	2015	48	39	26	6	6	1	-	9
3.	2016	48	38	25	6	6	1	-	10
4.	2017	48	41	29	5	6	1	-	7
5.	2018	48	46	34	5	6	1	-	2
6.	2019	48	46	33	6	6	1	0	2
7.	2020	48	47	32	8	6	1	0	1
8.	2021	48	47	32	8	6	1	0	1
9.	2022	48	41	28	6	6	1	0	7
10.	2023	48	38	26	5	6	1	0	10
11.	2024	48	36	24	5	6	1	0	12
12.	2025	48	35	23	5	6	1	0	13

NISE

Sl.No.	Year	Sanctioned	In position	Reserved (Vacant)				EWS	Vacant
				General	OBC	SC	ST		
1.	2014	40	0	33	05	02	0	-	40
2.	2015	40	0	33	05	02	0	-	40
3.	2016	40	02	31	05	02	0	-	38
4.	2017	40	02	31	05	02	0	-	38
5.	2018	40	02	31	05	02	0	-	38
6.	2019	40	06	27	05	02	0	-	34
7.	2020	40	26	12	02	0	0	-	14

8.	2021	40	24	13	02	0	0	01	16
9.	2022	40	23	14	02	0	0	01	17
10.	2023	40	27	10	02	0	0	01	13
11.	2024	40	27	10	02	0	0	01	13
12.	2025	40	27	10	02	0	0	01	13

SECI

Year	Sanctioned	In Position Regular Employees	Vacancies arising out of Recruitment			
			SC	ST	OBC	EWS
2015	99	27	2	1	4	0
2016	105	56	0	0	1	0
2017	105	64	0	0	2	0
2018	101	67	0	0	0	0
2019	101	70	0	0	0	0
2020	111	85	1	0	0	0
2021	162	93	2	0	6	1
2022	162	107	3	0	6	0
2023	317	107	2	0	7	0
2024	317	115	1	0	3	0
2025	317	154	3	2	5	3

NIBE

Group	Sanctioned Posts	Posts in Position	Vacant Posts	SC (In Position)	SC (Vacant)	OBC (In Position)	OBC (Vacant)	EWS
Group 'A'	21	10	11	0	3	2	2	1
Group 'B'	3	3	0	0	0	0	0	0

Group 'C'	2	2	0	0	0	0	0	0
Total	26	15	#11	0	3	2	2	1

(#Including reservation)

Recruitment to various posts in SSS-NIBE has been undertaken from time to time in accordance with approved Recruitment Rules and extant Government guidelines. While the current position of vacancies is available, year-wise and category-wise vacancy data since 2014 is not available in a consolidated form.

IREDA

S.N.	Data (as on)	Sanctioned Posts (Nos.)	In-Position (Nos.)	Vacant Posts (Nos.) *
1.	31.03.2014	179	130	49
2.	31.03.2015	213	127	86
3.	31.03.2016	213	134	79
4.	31.03.2017	213	150	63
5.	31.03.2018	213	147	66
6.	31.03.2019	213	163	50
7.	31.03.2020	213	161	52
8.	31.03.2021	213	157	56
9.	31.03.2022	213	156	57
10.	31.03.2023	213	160	53
11.	31.03.2024	213	173	40
12.	31.03.2025	305	166	139
13.	27.01.2026 (as on date)	305	225	80

** These are the cumulative vacant posts. Based on organizational requirement, posts are identified for recruitment. The applicable 'Category' is determined based on the vacant post(s) identified to be filled-in for a particular discipline and level, in accordance with the post-based reservation roster.*

STATEMENT-III

Consultants (hired as per DoE guidelines):

Year	Hired Nos.
2014	-
2015	-
2016	-
2017	-
2018	2
2019	-
2020	-
2021	6
2022	10
2023	1
2024	-
2025	4

JTT & STT Hired:

Year	Hired Nos.
2014	4
2015	1
2016	22
2017	-
2018	21
2019	1

2020	-
2021	-
2022	-
2023	-
2024	-
2025	-

Young Professionals:

Year	Hired Nos.
Before 2020 Vacancy	-
2021	09
2022	-
2023	09
2024	09
2025	-

NGHM (National Green Hydrogen Mission):

Year	Hired
2023	06
2024	02
2025	-

NUCLEAR COOPERATION WITH RUSSIA

793. ADV. GOWAAL KAGADA PADAVI:

Will the **PRIME MINISTER** be pleased to state:-

- (a) whether the Government is negotiating expanded nuclear cooperation with the Russian State nuclear corporation ROSATOM, including deployment of

VVER-1200 reactors and small modular reactors in India and if so, the details thereof;

- (b) the details of the number of new nuclear power plant projects proposed under this cooperation along with the expected investment commitment and timeline;
- (c) whether any of these proposed units are planned for the State of Maharashtra or for regions requiring industrial uplift including tribal districts and if so, the details thereof;
- (d) the details of safeguards being established by the Government to ensure nuclear-safety, local stakeholder consultation, environmental & social impact compliance especially in sensitive zones;
- (e) the manner in which the Government intends to ensure that local communities benefit from job-creation, skill-development and local supply-chain opportunities arising from new nuclear projects; and
- (f) the timeframe by which the contracts are likely to be finalized, land-acquisition completed and first construction activities initiated under these Indo-Russian nuclear cooperation projects?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC

GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a) to (c), and (f): Regular discussions are on between the Department of Atomic Energy (DAE) and ROSATOM to strengthen cooperation in the field of nuclear energy, including in the area of large capacity Nuclear Power Plants and Small Modular Reactors (SMRs). However, no details have been finalised yet.

(d): Safety is accorded highest priority at all stages of nuclear power plants. The nuclear power plants are set up strictly in line with the stage-wise clearances of the regulatory authority, the Atomic Energy Regulatory Board (AERB). As regards stakeholder consultations, formal stakeholder consultation is carried out as a part of the public hearings carried on the Social Impact Assessment report in line with the RFCTLARR Act for land acquisition and the Environmental Impact Assessment (EIA) report for obtaining environmental clearance from MoEF&CC. In addition, a large public awareness programme is implemented to reach out to various stakeholders. All the conditions/ recommendations laid down in the safety, environmental and other clearances / consents accorded by various agencies are diligently implemented.

(e): As a general policy, special provisions for relaxations in Age and Marks are given for Project Affected Persons in NPCIL, a PSU under Department of Atomic Energy (DAE). Further, preference to suitable local youth is also a part of

engagement provisions of various contracts. Skill development programmes, scholarships and sponsorships for higher education to the meritorious students in the local area are also provided as a part of Corporate Social Responsibility activities. Government takes up many initiatives around new sites where projects are under construction or under pre-project activities in addition to existing operating sites. Many social welfare schemes have been implemented by NPCIL, largely in the areas of education including skill development, healthcare, infrastructure development and sanitation for benefit of the surrounding populations at its installations, to ensure inclusive growth.

दिलदारनगर से मां मुंडेश्वरी धाम तक नई रेल लाइन का निर्माण

794. श्री सुधाकर सिंह:

श्री मनोज कुमार:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने रेल बजट 2024-25 में दिलदारनगर जंक्शन-भभुआ रोड नई रेलवे लाइन (लगभग 35 किलोमीटर, अनुमानित लागत 800 करोड़ रुपए) परियोजना को स्वीकृति दी है;
- (ख) सर्वेक्षण के निष्कर्षों का ब्यौरा क्या है और उन निष्कर्षों के आधार पर सरकार द्वारा लिए गए निर्णयों का ब्यौरा क्या है और परियोजनाओं की वर्तमान स्थिति क्या है;
- (ग) परियोजना का कार्य शुरू होने में देरी के कारण क्या हैं;
- (घ) यदि सर्वेक्षण किया गया था, तो संबंधित रेलवे लाइन के निर्माण, विस्तृत परियोजना रिपोर्ट (डीपीआर), लागत अनुमान और भूमि अधिग्रहण की प्रक्रिया में क्या कोई प्रगति हुई है;

- (ड) यदि पूर्व में सर्वेक्षण नहीं किया गया था, तो क्या वित्त वर्ष 2025-26 में सर्वेक्षण कराने का कोई प्रस्ताव है;
- (च) यदि हां, तो सर्वेक्षण और निर्माण कार्य शुरू होने की अपेक्षित समय-सीमा क्या है;
- (छ) यदि नहीं, तो मां मुंडेश्वरी धाम जैसे महत्वपूर्ण धार्मिक और पर्यटन स्थल होने के बावजूद उक्त मार्ग के सर्वेक्षण या निर्माण का प्रस्ताव न करने के कारण क्या हैं;
- (ज) क्या सरकार को इस बात की जानकारी है कि गाजीपुर (उत्तर प्रदेश), बक्सर और कैमूर (बिहार) जिलों को जोड़ने वाली यह रेलवे लाइन सीमावर्ती क्षेत्रों में संपर्क, व्यापार, रोजगार और यात्री आवाजाही को बढ़ावा दे सकती है; और
- (झ) यदि हां, तो क्या सरकार का विचार इसके अंतर-राज्यीय महत्व को देखते हुए इस परियोजना के शीघ्र कार्यान्वयन के लिए अपनी प्राथमिकता सूची में शामिल करने का है और यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (झ): दिलदार नगर जंक्शन और भभुआ रोड पहले से ही मौजूदा रेल नेटवर्क पर पं. दीनदयाल उपाध्याय जंक्शन के माध्यम से जुड़े हुए हैं। भभुआ रोड रेलवे स्टेशन, मां मुंडेश्वरी धाम से लगभग 22 किमी दूर है, जो शहर और आसपास के क्षेत्रों के लिए परिवहन केंद्र के रूप में कार्य करता है

भभुआ रोड और दिलदार नगर के बीच एक अतिरिक्त सम्पर्कता का पता लगाने के लिए भभुआ रोड-दिलदार नगर (33 किमी) नई लाइन का सर्वेक्षण स्वीकृत किया गया है। इसका फील्ड सर्वेक्षण पूरा हो चुका है।

विस्तृत परियोजना रिपोर्ट तैयार करने के बाद, परियोजना की स्वीकृति देने के लिए राज्य सरकारों

सहित विभिन्न हितधारकों से परामर्श और आवश्यक अनुमोदनों अर्थात् नीति आयोग, वित्त मंत्रालय आदि का मूल्यांकन अपेक्षित होता है। चूंकि परियोजनाओं की स्वीकृति एक सतत और गतिशील प्रक्रिया है, इसलिए सटीक समयसीमा विभिन्न हितधारकों द्वारा किए गए मूल्यांकन और अनुमोदनों पर निर्भर करती है।

गाज़ीपुर, बक्सर और भभुआ रोड (कैमूर) पहले से ही रेल नेटवर्क पर मौजूद रेलवे स्टेशन हैं, जो यात्री और माल यातायात दोनों के लिए सुव्यवस्थित सम्पर्कता प्रदान करते हैं।

बिहार

बिहार राज्य में पूर्णतः/आंशिक रूप से आने वाली अवसंरचना परियोजनाओं और संरक्षा कार्यों के लिए बजट आवंटन इस प्रकार है:

अवधि	परिव्यय
2009-14	1,132 करोड़ रुपए प्रतिवर्ष
2025-26	10,066 करोड़ रुपए (लगभग 9 गुना)

बिहार राज्य में 2009-14 और 2014-25 के दौरान पूर्णतः/आंशिक रूप से नए रेलपथों की कमीशनिंग/बिछाने का ब्यौरा निम्नानुसार है:-

अवधि	कमीशन किए गए नए रेलपथ	नए रेलपथों की औसत कमीशनिंग
2009-14	318 कि.मी.	63.6 कि.मी.
2014-25	1,899 कि.मी.	172.6 (2.5 गुना से अधिक)

दिनांक 01.04.2025 की स्थिति के अनुसार, बिहार में पूर्णतः/आंशिक रूप से आने वाली कुल 4,663 किमी लंबाई वाली 52 परियोजनाओं (31 नई लाइनें, 01 आमान परिवर्तन और 20 दोहरीकरण) को स्वीकृत किया गया है, जिनकी लागत 86,107 करोड़ रुपए है, जिनमें से 1,250 किमी लंबाई कमीशन कर दी गई है और मार्च, 2025 तक 29,353 करोड़ रुपए का व्यय लिया गया है।

सारांश निम्नानुसार है:-

कोटि	स्वीकृत परियोजनाओं की संख्या	कुल लंबाई नई लाइन/आमान परिवर्तन/दोहरीकर ण (कि.मी. में)	मार्च, 2025 तक कमीशन की गई लंबाई (कि.मी. में)	मार्च, 2025 तक व्यय (करोड़ रु. में)
नई लाइन	31	2,691	516	16,814
आमान परिवर्तन	1	69	52	544
दोहरीकरण/ बहुपथन	20	1,904	446	11,995
कुल	52	4,663	1,014	29,353

रेल परियोजनाओं का क्षेत्रीय रेल-वार विवरण भारतीय रेल की वेबसाइट पर सार्वजनिक रूप से उपलब्ध कराया गया है।

किसी भी रेल परियोजना की स्वीकृति कई मानदंडों/कारकों पर निर्भर करती है, जिनमें निम्नलिखित शामिल हैं:

- अनुमानित यातायात पूर्वानुमान और प्रस्तावित मार्ग की लाभप्रदता
- परियोजना द्वारा प्रदान की गई पहली और अंतिम स्थान पहुंच संपर्कता
- अनुपलब्ध कड़ियों को जोड़ना और अतिरिक्त मार्ग प्रदान करना
- संकुलित/संतृप्त लाइनों का विस्तार
- राज्य सरकारों/केंद्रीय मंत्रालयों/जनप्रतिनिधियों द्वारा उठाई गई मांगें
- रेलवे की अपनी परिचालनिक आवश्यकताएँ
- सामाजिक-आर्थिक महत्व

- निधियों की समग्र उपलब्धता

रेल परियोजना/परियोजनाओं का पूरा होना कई कारकों पर निर्भर करता है जिनमें निम्नलिखित शामिल हैं:

- राज्य सरकार द्वारा भूमि अधिग्रहण
- वन संबंधी स्वीकृति
- अतिलंघनकारी जनोपयोगी सुविधाओं का स्थानांतरण
- विभिन्न प्राधिकरणों से सांविधिक मंजूरियाँ
- क्षेत्र की भूवैज्ञानिक और स्थलाकृतिक स्थिति
- परियोजना स्थल के क्षेत्र में कानून और व्यवस्था की स्थिति
- परियोजना स्थल विशेष के लिए वर्ष में कार्य करने वाले महीनों की संख्या आदि।

ये सभी कारक परियोजना/ओं के समापन समय और लागत को प्रभावित करते हैं।

घरेलू परमाणु ऊर्जा उत्पादन

795. श्री सतपाल ब्रह्मचारी:

श्री जय प्रकाश:

क्या प्रधानमंत्री यह बताने की कृपा करेंगे कि:-

- (क) क्या देश की बढ़ती ऊर्जा जरूरतों को पूरा करने के लिए घरेलू परमाणु ऊर्जा उत्पादन क्षमता में वृद्धि अत्यंत आवश्यक है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ख) क्या स्वदेशी परमाणु ऊर्जा परियोजनाओं के माध्यम से ऊर्जा सुरक्षा, कार्बन उत्सर्जन में कमी और आत्मनिर्भर भारत के लक्ष्य को सुदृढ़ किया जा सकता है और यदि हां, तो तत्संबंधी ब्यौरा

क्या है;

- (ग) वर्ष 2014 से अब तक देश में कुल स्थापित परमाणु ऊर्जा उत्पादन क्षमता कितनी है और वर्ष 2030 तक इसे बढ़ाने के लिए निर्धारित लक्ष्य का ब्यौरा क्या है;
- (घ) क्या सरकार के पास स्वदेशी ईंधन सहित स्वदेशी अनुसंधान और प्रौद्योगिकी का उपयोग करके नई परमाणु परियोजनाएं स्थापित करने का कोई प्रस्ताव है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (ङ) क्या देश में परमाणु ऊर्जा आधारित बुनियादी ढांचे के विकास के लिए कोई समयबद्ध दीर्घकालिक कार्ययोजना विशेषकर हरियाणा और सोनीपत लोक सभा निर्वाचन क्षेत्र सहित राज्य/संघ राज्यक्षेत्र-वार प्रस्तावित है?

विज्ञान और प्रौद्योगिकी मंत्रालय के राज्य मंत्री; पृथ्वी विज्ञान मंत्रालय के राज्य मंत्री; प्रधानमंत्री कार्यालय में राज्य मंत्री; कार्मिक, लोक शिकायत और पेंशन मंत्रालय में राज्य मंत्री; परमाणु ऊर्जा विभाग में राज्य मंत्री; तथा अंतरिक्ष विभाग में राज्य मंत्री (डॉ. जितेंद्र सिंह):

(क) और (ख): हां। नाभिकीय ऊर्जा 24X7 उपलब्ध बिजली का एक स्वच्छ और पर्यावरण अनुकूल, मूल भार (बैस लोड) स्रोत है जिसमें देश की दीर्घकालिक ऊर्जा संरक्षा में योगदान करने की अपार क्षमता है। नाभिकीय ऊर्जा के विस्तार से जीवाश्म ईंधन पर निर्भरता में कमी आ सकेगी और वर्ष 2070 तक शुद्ध शून्य (नेट जीरो) कार्बन उत्सर्जन की दिशा में भारत की प्रतिबद्धता को समर्थन मिलने की भी आशा है। सरकार ने केंद्रीय बजट 2025-26 के दौरान नाभिकीय ऊर्जा मिशन की घोषणा की है, जिसका उद्देश्य ऊर्जा सुरक्षा और ऊर्जा क्षेत्र में आत्मनिर्भरता के लिए वर्ष 2047 तक 100 गीगावाट नाभिकीय ऊर्जा उत्पादन क्षमता हासिल करना है।

आत्मनिर्भरता को बढ़ावा देने और दीर्घकालिक ऊर्जा सुरक्षा का समर्थन करने के लिए एक स्वदेशी त्रि-चरणीय नाभिकीय ऊर्जा कार्यक्रम की योजना बनाई गई है। नाभिकीय ऊर्जा का जीवन

चक्र उत्सर्जन जलविद्युत और पवन जैसे नवीकरणीय ऊर्जा स्रोतों के उत्सर्जन के बराबर है।

(ग): वर्ष 2013-14 के बाद से संस्थापित नाभिकीय विद्युत क्षमता 4780 मेगावाट से बढ़कर वर्तमान में 8780 मेगावाट (आरएपीएस-1 को छोड़कर - 100 मेगावाट) हो गई है। 13600 मेगावाट (पीएफबीआर सहित) की कुल क्षमता वर्तमान में कार्यान्वयन के विभिन्न चरणों में है और वर्ष 2031-32 तक इसे क्रमिक पूर्ण किए जाने की आशा है।

(घ): हां। नाभिकीय ऊर्जा मिशन के अंतर्गत वर्ष 2047 तक 100 गीगावाट क्षमता प्राप्त करने हेतु, प्रत्येक स्वदेशी 700 मेगावाट पीएचडब्ल्यूआर के 10-10 रिएक्टरों वाले दो नए फ्लीट और प्रत्येक 500 मेगावाट विद्युत क्षमता के दो (02) एफबीआर स्थापित करने की योजना बनाई गई है। सभी एफबीआर और पीएचडब्ल्यूआर फ्लीट के कुछ रिएक्टरों में स्वदेशी ईंधन का उपयोग किया जाएगा। इसके अलावा, बीएआरसी ने ऊर्जा गहन क्षेत्रों के लिए स्वोत्पाद (कैप्टिव) विद्युत संयंत्र के रूप में परिनियोजन के लिए उपयुक्त एसएमआर के डिजाइन, विकास और स्थापना का कार्य आरम्भ किया है। नाभिकीय ऊर्जा मिशन के अंतर्गत वर्ष 2033 तक स्वदेशी एसएमआर के अनुसंधान एवं विकास के लिए भी निधि आवंटित की गई है।

(ङ): परमाणु ऊर्जा विभाग और विद्युत मंत्रालय द्वारा नाभिकीय ऊर्जा मिशन के अन्तर्गत वर्ष 2047 तक लगभग 100 गीगावाट नाभिकीय विद्युत क्षमता प्राप्त करने के लिए एक कार्ययोजना बनाई गई है। वर्तमान में, हरियाणा के सोनीपत लोकसभा निर्वाचन क्षेत्र में नाभिकीय विद्युत संयंत्र स्थापित करने का कोई प्रस्ताव नहीं है। हालांकि, गोरखपुर, हरियाणा में प्रत्येक 700 मेगावाट की दो यूनिटें (जीएचएवीपी-1 व 2) निर्माणाधीन हैं और प्रत्येक 700 मेगावाट की दो और यूनिटें (जीएचएवीपी-3 व 4) कार्यान्वयन के विभिन्न चरणों में हैं।

देशभर में रेलगाड़ियों की औसत गति

796. श्री कुलदीप इंदौरा:

श्री लालजी वर्मा:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) वंदे भारत एक्सप्रेस जैसी सेमी-हाई-स्पीड रेलगाड़ियों के प्रचालन के बावजूद, हाल के वर्षों में देश भर में यात्री और एक्सप्रेस रेलगाड़ियों की औसत गति में कोई महत्वपूर्ण वृद्धि न होने के क्या कारण हैं;
- (ख) रेल पटरियों, सिग्नल और चल स्टॉक के आधुनिकीकरण के संबंध में बार-बार की गई घोषणाओं के बावजूद गति में कमी आने के क्या कारण हैं;
- (ग) क्या सरकार ने उन कारणों, जैसे रेल पटरियों पर भीड़/पटरियों की स्थिति, रखरखाव में देरी, बुनियादी ढांचे से संबंधित चुनौतियां, कठिन भौगोलिक क्षेत्र, मौसम का प्रभाव और सुरक्षा संबंधी निषेध, का आकलन किया है जो औसत गति को कम करते हैं;
- (घ) प्रमुख मार्गों पर वंदे भारत ट्रेनों/सेमी-हाई स्पीड/हाई स्पीड रेल सेवाओं के लिए 160 किमी प्रति घंटे की अनुमानित परिचालन गति प्राप्त करने के लिए रेलवे के बुनियादी ढांचे के आधुनिकीकरण हेतु क्या कदम उठाए जा रहे हैं;
- (ङ) नई लाइन पर वंदे भारत रेलगाड़ी को उसकी अपेक्षित गति सुनिश्चित करते हुए चलाने के लिए समय-सीमा और कार्यनीति का ब्यौरा क्या है;
- (च) पीएम गति शक्ति और मिशन रफ्तार के तहत रेलगाड़ियों की उच्च औसत गति प्राप्त करने के लिए क्या समय-सीमा निर्धारित की गई है; और
- (छ) क्या सरकार का अयोध्या से दिल्ली वाया अकबरपुर (अम्बेडकर नगर) वंदे भारत ट्रेन चलाने का विचार है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (छ): भारतीय रेल में गति क्षमता बढ़ाने के लिए पिछले 11 वर्षों के दौरान बड़े पैमाने पर रेलपथ का उन्नयन और सुधार कार्य किए गए हैं। भारतीय रेल में रेलपथ अवसंरचना का सुधार एक सतत और निरंतर चलने वाली प्रक्रिया है। रेल पटरियों के उन्नयन के लिए भारतीय रेल द्वारा निम्नलिखित उपाय किए जा रहे हैं:

- i. प्राथमिक रेलपथ नवीकरण करते समय 60 कि.ग्रा. की आधुनिक रेलपथ संरचना, 90 अल्टीमेट टेन्सिल स्ट्रेंथ पटरियां, प्रीस्ट्रेसड कंक्रीट स्लीपर लोचदार बंधन वाले सामान्य/चौड़े स्लीपर, पीएससी स्लीपरों पर फैनशेड लेआउट टर्नआउट और गर्डर पुलों पर स्टील चैनल/एच-बीम स्लीपर्स का उपयोग किया जाता है।
- ii. टर्नआउट नवीनीकरण कार्यों में थिक वेब स्विच और वेल्ड करने योग्य सीएमएस क्रॉसिंग का उपयोग किया जा रहा है।
- iii. ज्वाइंटों की वेल्डिंग से बचने के लिए 260 मीटर लंबे पटरी पैनलों की आपूर्ति को बढ़ाना, ताकि संरक्षा बेहतर हो।
- iv. पारंपरिक/सुधारित स्विच विस्तार जोड़ों के स्थान पर थिक वेब स्विच विस्तार जोड़ों का उपयोग किया जा रहा है।
- v. रेल के लिए बेहतर वेल्डिंग तकनीक को अपनाना अर्थात् फ्लैश बट वेल्डिंग।
- vi. रेलपथ अनुरक्षण के लिए उच्च आउटपुट प्लेन टैम्पर और पॉइंटों एवं क्रॉसिंग टैम्पर्स का उपयोग करते हुए मशीनीकृत प्रणाली को अपनाना, ताकि रेलपथ की बेहतर अनुरक्षण और विश्वसनीयता सुनिश्चित की जा सके।
- vii. परिसंपत्ति विश्वसनीयता में और सुधार लाने के लिए रेल ग्राइंडिंग मशीनों सहित अत्याधुनिक

आधुनिक मशीनों की तैनाती।

- viii. पीक्यूआरएस, टीआरटी, टी-28 आदि जैसी रेलपथ मशीनों के उपयोग के माध्यम से रेलपथ बिछाने की गतिविधियों का यांत्रिकीकरण।
- ix. पटरियों और जोड़ों की जाँच के लिए उन्नत फेज़्ड एरे प्रौद्योगिकी का उपयोग।
- x. इष्टतम अनुरक्षण आवश्यकताओं का पता लगाने के लिए व्यापक स्वास्थ्य मूल्यांकन हेतु एकीकृत रेलपथ निगरानी प्रणाली और दोलन निगरानी प्रणाली की तैनाती।
- xi. यार्डों में रेलपथ मापदंडों की निरंतर रिकॉर्डिंग के लिए पोर्टेबल रेलपथ मापक ट्रॉली को अपनाना।
- xii. सटीक रखरखाव इनपुट प्राप्त करने के लिए विभिन्न स्रोतों से प्राप्त रेलपथ निरीक्षण रिकॉर्ड के एकीकरण और डेटा विश्लेषण के लिए वेब सक्षम रेलपथ प्रबंधन प्रणाली का उपयोग करना।
- xiii. 31.12.2025 तक 6660 स्टेशनों पर पुराने मैकेनिकल सिग्नलिंग के स्थान पर पॉइंट्स और सिग्नलों के केंद्रीकृत संचालन के साथ इलेक्ट्रिकल/इलेक्ट्रॉनिक इंटरलॉकिंग सिस्टम उपलब्ध कराए गए हैं।
- xiv. समपार फाटक पर सुरक्षा बढ़ाने के लिए 31.12.2025 तक 10097 समपार फाटकों पर इंटरलॉकिंग प्रदान की गई है।
- xv. ब्लॉक खंड के स्वचालित क्लीयरेंस के लिए एक्सल काउंटर, बीपीएसी (ब्लॉक प्रूविंग एक्सल काउंटर) लगाए गए हैं ताकि अगली गाड़ी के लिए लाइन क्लीयरेंस देने से पहले बिना किसी मानवीय हस्तक्षेप के गाड़ी का पूर्ण आगमन सुनिश्चित किया जा सके और मानवीय हस्तक्षेप को कम किया जा सके। ये प्रणालियाँ 31.12.2025 तक 6142 ब्लॉक खंडों पर उपलब्ध कराई गई हैं।
- xvi. स्वचालित ब्लॉक सिग्नलिंग जो मौजूदा रेलपथ अवसंरचना के भीतर लाइन की क्षमता को बढ़ाती है, 31.12.2025 तक 6625 मार्ग कि.मी. पर प्रदान की गई है।

xvii. भारतीय रेल ने स्वदेशी रूप से विकसित स्वचालित ट्रेन सुरक्षा (ए.टी.पी.) प्रणाली के कार्यान्वयन का भी उपक्रम किया है, जिसके लिए उच्चतम स्तर का संरक्षा प्रमाणन आवश्यक था। जुलाई 2020 में कवच को राष्ट्रीय ए.टी. प्रणाली के रूप में अपनाया गया। विस्तृत एवं व्यापक परीक्षाओं के उपरांत, कवच संस्करण 4.0 का उच्च घनत्व वाले दिल्ली-मुंबई तथा दिल्ली-हावड़ा मार्ग सहित 1297 मार्ग किलोमीटर पर सफलतापूर्वक कमीशन किया जा चुका है। दिल्ली-मुंबई मार्ग पर कवच संस्करण 4.0 को जंक्शन केबिन-पलवल-मथुरा-नागदा खंड (667 मार्ग कि.मी.) तथा अहमदाबाद-वडोदरा-विरार खंड (432 मार्ग कि.मी.) में और दिल्ली-हावड़ा मार्ग पर गया-सरामतन खंड (93 मार्ग कि.मी.) तथा बर्दवान-हावड़ा खंड (105 मार्ग कि.मी.) में कमीशन किया गया है।

उपरोक्त उपायों के परिणामस्वरूप, पटरियों की गति क्षमता में उल्लेखनीय वृद्धि हुई है। 2014 और 2025 के बीच रेल पटरियों की गति क्षमता का तुलनात्मक विवरण इस प्रकार है:

खंडीय गति (कि.मी. प्रति घंटा)	2014		2025 (दिसम्बर, 2025 तक)	
	ट्रैक कि.मी	%	ट्रैक कि.मी	%
130 और उससे अधिक	5,036	6.3	23,010	21.8
110 - 130	26,409	33.3	61,234	57.9
< 110	47,897	60.4	21,428	20.3
कुल	79,342	100	1,05,672	100

भारतीय रेल पर, वंदे भारत सेवाओं सहित गाड़ी सेवाओं की औसत गति, अन्य बातों के साथ-साथ खंड की अधिकतम अनुमेय गति, रेलपथ संरचना, मार्ग के साथ ज्यामिति जिसमें ढाल और वक्र, स्थलाकृतिक स्थितियां, मार्ग में ठहराव की संख्या, खंडों की लाइन क्षमता का उपयोग, खंड में रखरखाव कार्य आदि पर निर्भर करती है। तदनुसार, वंदे भारत गाड़ी सेवाओं को संबंधित खंडों की अधिकतम अनुमेय गति पर चार्ट किया गया है, जिस पर गाड़ियां परिचालित की जा रही हैं।

इसके अलावा, भारतीय रेल पर रेल सेवाओं का गति वर्धन सतत प्रक्रिया है।

रेलवे द्वारा मौजूदा नेटवर्क की क्षमता में सुधार के लिए, कई क्षमता वृद्धि/संवर्धन सर्वेक्षण/कार्य स्वीकृत किए गए हैं। इन कार्यों में बहु पथन रेल फ्लाईओवर, बाईपास लाइनें, यार्ड के ढांचे में परिवर्तन कार्य आदि शामिल हैं।

01.04.2025 की स्थिति के अनुसार, भारतीय रेल में लगभग 26.75 लाख करोड़ रुपए लागत से 35,966 कि.मी. कुल लंबाई वाली 431 रेल अवसंरचना परियोजनाएं (154 नई लाइनें, 33 आमान परिवर्तन और 244 दोहरीकरण) स्वीकृत की गई हैं।

सभी रेल परियोजनाओं का क्षेत्रवार/वर्षवार विवरण भारतीय रेल की वेबसाइट पर सार्वजनिक डोमेन में उपलब्ध कराया गया है।

भारतीय रेल में नए रेलपथ को कमीशन करने/बिछाने का विवरण निम्नानुसार है:-

अवधि	कमीशन किए गए नए रेलपथ	नए रेलपथों की औसत कमीशनिंग
2009-14	7,599 कि.मी.	4.2 कि.मी. प्रतिदिन
2014-25	34,428 कि.मी.	8.57 कि.मी. प्रतिदिन (2 गुना से अधिक)

वर्तमान में, दिल्ली-अयोध्या धाम-अकबरपुर खंड 3 जोड़ी रेल सेवाओं नामतः 14017/18 रक्सौल-आनंद विहार (टर्मिनस) सद्भावना एक्सप्रेस, 12225/26 आजमगढ़-दिल्ली कैफियत एक्सप्रेस तथा 15743/44 बालुरघाट-बठिंडा फरक्का एक्सप्रेस द्वारा सेवित है जबकि दिल्ली-अयोध्या धाम/अयोध्या कैंट खंड 10 जोड़ी रेल सेवाओं तथा दिल्ली-अकबरपुर खंड 5 जोड़ी रेल सेवाओं द्वारा सेवित है।

इसके अलावा, किसी मार्ग/खंड पर वंदे भारत शयनयान सेवा सहित नई गाड़ी सेवाओं की शुरुआत विभिन्न कारकों पर निर्भर करता है, जिनमें शामिल हैं:

- उस खंड की क्षमता

- मार्ग की उपलब्धता
- अपेक्षित चल स्टॉक की उपलब्धता
- चल स्टॉक के लिए समान अवसंरचना की उपलब्धता
- रेलपथों और अन्य परिसंपत्तियों की अनुरक्षण आवश्यकता

SAFETY OF ANIMALS ON RAILWAY TRACKS

797. THIRU DR. S. JAGATHRATCHAKAN:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether the Government is aware that seven elephants were killed in Assam after being struck by a passenger train and if so, details thereof;
- (b) whether similar incidents involving wildlife being hit by trains have been reported during the last five years and if so, the detail thereof, year and State-wise; and
- (c) the steps taken/proposed to be taken by the Government to ensure the safety of animals on railway tracks?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (c): The Ministry of Railways, in coordination with Ministry of Environment, Forest & Climate Change, has taken several protection measures to prevent elephant hitting on railway tracks, which are as under:

(i) One of the innovative measures taken is development of AI-enabled Intrusion Detection System (IDS) for detecting presence of elephants on Railway tracks using Distributed Acoustic Sensors (DAS). The system components include Optical Fibre, hardware and pre-installed signatures of elephant locomotion. The system is designed to generate alerts for loco pilots, station masters and Control Room about the movement of elephants in proximity of railway tracks, for taking timely preventive action.

Presently, IDS system is working over 141 Rkms on critical & vulnerable locations identified by forest department in Northeast Frontier Railway.

Works of IDS have also been sanctioned for identified corridors across Indian Railways covering NFR (403.42 Rkms), ECOR (368.70 Rkms), SR (55.85 Rkms), NR (52 Rkms), SER (55 Rkms), NER (99.18 Rkms), WR (115 Rkms) & ECR (20.3 Rkms).

(ii) In case of any hitting incidence of elephant with train, Zonal Railways investigate the matter in close coordination with Forest department and takes immediate steps accordingly. These include imposition of suitable speed restrictions at identified locations and alerting train crews as well as station masters. Regular meetings with concerned forest officials are conducted to update and sensitize the train crew. In the past five years, an average about 16 incidents have been reported.

(iii) Construction of underpasses and ramps for the movement of elephants at

identified locations.

(iv) Installation of suitable fencing along tracks in vulnerable locations to discourage elephants from approaching towards railway lines.

(v) Provision of signage boards at all identified elephant corridors to pre-warn the loco pilots.

(vi) Clearance of vegetation and edible items surrounding the track within railway land.

(vii) Providing LED lights with a solar system in forest area.

(viii) Deployment of elephant trackers engaged by Forest Department for timely action by alerting station master and loco pilots, are taken.

(ix) To prevent the movement of wild animals/ elephants near railway tracks, innovative Honey Bee buzzer devices have been installed at level crossings. The sound created by this device acts as a repellent to move elephants away from railway track.

(x) Thermal vision camera is also being tried for detecting presence of wild animals on straight track during night/poor visibility which alerts loco pilots for presence of wild animals.

VANDE BHARAT TRAINS OPERATIONAL IN THE COUNTRY

799. SHRI DEEPENDER SINGH HOODA:

DR. RAJ KUMAR CHABBEWAL:

DR. M. K. VISHNU PRASAD:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) the details of operational routes of Vande Bharat Express Trains in the country;
- (b) whether Government is planning to expand the network of Vande Bharat Express Trains within the country particularly in Punjab, Tamil Nadu including the trains originating/terminating in Haryana, if so, the details thereof;
- (c) if so, the details and the timeline by when it is likely to be operated;
- (d) whether the Government is taking any measures to further improve the facilities in these Vande Bharat trains in the country and if so, the details thereof and if not, the reasons therefor;
- (e) the details of the average occupancy rate and passenger load factor of these trains since their introduction, route-wise;
- (f) whether the Government has conducted any assessment of their operational efficiency and profitability in comparison to other express or semi-high-speed trains, if so, the details thereof;
- (g) whether the Government proposes to phase out or replace existing mail, express, or Shatabdi trains with Vande Bharat services, if so, the details thereof; and
- (h) the criteria for such replacement, including passenger demand and financial viability?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (h): Indian Railways, with a view to improve travel experience of the passengers, have introduced indigenously designed and manufactured Vande Bharat trains with modern coaches, advanced safety features and passenger amenities. These new Vande Bharat Trains have following features:

- (a) Fitted with KAVACH.
- (b) Jerk Free Semi-Permanent couplers.
- (c) Centrally controlled Automatic Plug Doors and Fully Sealed wider gangways.
- (d) Emergency Alarm Push buttons and Talk Back Units on all Coaches.
- (e) Improved fire safety – Aerosol based fire detection and suppression system in electrical cabinets and lavatories.
- (f) Higher acceleration with design/operating speed of 180/160 KMPH.
- (g) Driver-Guard communication with voice recording facility & Crash hardened memory.
- (h) Air conditioning units with indigenously developed UV-C lamp based disinfection system.
- (i) Better Ride Comfort.
- (j) CCTVs in all Coaches.

- (k) For Divyangjan passengers special lavatory in the driving coaches on each end.
- (l) Coach condition monitoring System (CCMS) display with remote monitoring.
- (m) However, as the railway network straddles across State boundaries, trains are introduced across such boundaries as per network requirement.

As on 30.01.2026, the following 02 Vande Bharat Sleeper Express and 164 Vande Bharat train services (Chair Car) are being operated on the Indian Railways network:

Vande Bharat Sleeper Train service:

SN	Train No. and Name
1	27575/27576 Howrah - Kamakhya Vande Bharat Sleeper Express
<u>Vande Bharat (Chair Car) Train service:</u>	
SN	Train No. and Name
1	22435/22436 New Delhi - Varanasi Vande Bharat Express
2	22439/22440 Sri Mata Vaishno Devi Katra - New Delhi Vande Bharat Express
3	20901/20902 Gandhinagar Capital - Mumbai Central Vande Bharat Express
4	22447/22448 Amb Andura - New Delhi Vande Bharat Express
5	20607/20608 Mysuru - MGR Chennai Central Vande Bharat Express

6	20825/20826 Nagpur - Bilaspur Vande Bharat Express
7	22301/22302 New Jalpaiguri - Howrah Vande Bharat Express
8	20833/20834 Secunderabad - Visakhapatnam Vande Bharat Express
9	22223/22224 Sainagar Shirdi - Chhatrapati Shivaji Maharaj (T) Vande Bharat Express
10	22225/22226 Solapur - Chhatrapati Shivaji Maharaj (T) Vande Bharat Express
11	20171/20172 Nizamuddin - Rani Kamalapati Vande Bharat Express
12	20701/20702 Tirupati - Secunderabad Vande Bharat Express
13	20643/20644 Coimbatore - Chennai Vande Bharat Express
14	20977/20978 Chandigarh - Ajmer Vande Bharat Express
15	20633/20634 Thiruvananthapuram - Kasargod Vande Bharat Express
16	22895/22896 Puri - Howrah Vande Bharat Express
17	22457/22458 Dehradun - Anand Vihar Vande Bharat Express
18	22227/22228 Guwahati - New Jalpaiguri Vande Bharat Express
19	20911/20912 Nagpur - Indore Vande Bharat Express
20	22229/22230 Madgaon - Chhatrapati Shivaji Maharaj (T) Vande Bharat Express
21	22349/22350 Ranchi - Patna Vande Bharat Express
22	20661/20662 Dharwar - Bengaluru Vande Bharat Express
23	20173/20174 Rewa - Rani Kamalapati Vande Bharat Express

24	22549/22550 Gorakhpur - Prayagraj Vande Bharat Express
25	12461/12462 Sabarmati - Jodhpur Vande Bharat Express
26	22925/22926 Okha - Ahmedabad Vande Bharat Express
27	20665/20666 Tirunelveli - Chennai Egmore Vande Bharat Express
28	20677/20678 Narsapur - Chennai Vande Bharat Express
29	20703/20704 Yesvantpur - Kacheguda Vande Bharat Express
30	20631/20632 Thiruvananthapuram- Mangaluru Vande Bharat Express
31	20979/20980 Jaipur - Udaipur Vande Bharat Express
32	22347/22348 Patna - Howrah Vande Bharat Express
33	20835/20836 Puri - Rourkela Vande Bharat Express
34	20897/20898 Ranchi - Howrah Vande Bharat Express
35	22415/22416 New Delhi - Varanasi Vande Bharat Express
36	20641/20642 Coimbatore - Bengaluru Cantt. Vande Bharat Express
37	20645/20646 Mangaluru - Madgaon Vande Bharat Express
38	20705/20706 Chhatrapati Shivaji Maharaj (T) - Nanded Vande Bharat Express
39	22477/22478 Sri Mata Vaishno Devi Katra - New Delhi Vande Bharat Express
40	22425/22426 Anand Vihar - Ayodhya Cantt. Vande Bharat Express
41	22487/22488 Amritsar - Delhi Vande Bharat Express

42	22962/22961 Mumbai Central - Ahmedabad Vande Bharat Express
43	20707/20708 Visakhapatnam - Secunderabad Vande Bharat Express
44	20663/20664 Chennai - Mysuru Vande Bharat Express
45	22233/22234 Patna - New Jalpaiguri Vande Bharat Express
46	22470/22469 Khajuraho - Nizamuddin Vande Bharat Express
47	22231/22232 Bengaluru - Kalburagi Vande Bharat Express
48	20841/20842 Visakhapatnam - Bhubaneswar Vande Bharat Express
49	22345/22346 Gomti Nagar - Patna Vande Bharat Express
50	20887/20888 Varanasi - Ranchi Vande Bharat Express
51	22545/22546 Dehradun - Lucknow Jn Vande Bharat Express
52	22490/22489 Varanasi - Meerut City Vande Bharat Express
53	20981/20982 Agra cantt. - Udaipur Vande Bharat Express
54	20627/20628 Nagercoil - Chennai Egmore Vande Bharat Express
55	20671/20672 Bengaluru Cantt - Madurai Vande Bharat Express
56	22500/22499 Deoghar - Varanasi Vande Bharat Express
57	22309/22310 Jamalpur - Howrah Vande Bharat Express
58	20871/20872 Rourkela - Howrah Vande Bharat Express
59	20893/20894 Patna - Tatanagar Vande Bharat Express
60	20892/20891 Tatanagar - Brahmapur Vande Bharat Express
61	22303/22304 Gaya - Howrah Vande Bharat Express

62	20669/20670 Pune - Hubballi Vande Bharat Express
63	20673/20674 Pune - Chhatrapati Shahu Maharaj (T) Vande Bharat Express
64	20101/20102 Secunderabad - Nagpur Vande Bharat Express
65	20829/20830 Visakhapatnam - Durg Vande Bharat Express
66	21893/21894 Patna - Tatanagar Vande Bharat Express
67	21895/21896 Patna - Tatanagar Vande Bharat Express
68	20176/20175 Banaras - Agra Cantt. Vande Bharat Express
69	26901/26902 Veraval - Sabarmati Vande Bharat Express
70	26401/26402 Srinagar - Shri Mata Vaishno Devi Katra Vande Bharat Express
71	26403/26404 Srinagar - Shri Mata Vaishno Devi Katra Vande Bharat Express
72	26502/26501 Patliputra - Gorakhpur Vande Bharat Express
73	26751/26752 KSR Bengaluru - Belagavi Vande Bharat Express
74	26406/26405 Amritsar - Shri Mata Vaishno Devi Katra Vande Bharat Express
75	26101/26102 Pune - Ajni Vande Bharat Express
76	26302/26301 Jogbani - Danapur Vande Bharat Express
77	26481/26482 Delhi Cantt - Jodhpur Vande Bharat Express
78	26471/26472 Delhi Cantt - Bikaner Vande Bharat Express

79	26462/26461 Delhi - Firozpur Cantt. Vande Bharat Express
80	26651/26652 Ernakulam - KSR Bengaluru Vande Bharat Express
81	26506/26505 Khajuraho - Banaras Vande Bharat Express
82	26504/26503 Saharanpur - Gomtinagar Vande Bharat Express

Further, of these 164 Vande Bharat Chair Car services, 08 services (on originating/terminating basis) are catering to the stations located in the State of Punjab, 02 services are catering to the stations located in the State of Haryana, while 16 services are catering to the stations located in the State of Tamil Nadu, as under:

Vande Bharat services catering the stations located in Punjab

SN	Train No. and Name
1	20977/20978 Chandigarh. - Ajmer Vande Bharat Express
2.	22487/22488 Amritsar - Delhi Vande Bharat Express
3.	26406/26405 Amritsar - Shri Mata Vaishno Devi Katra Vande Bharat Express
4.	26462/26461 Delhi - Firozpur Cantt Vande Bharat Express

Vande Bharat services catering the stations located in Haryana

SN	Train No. and Name
1.	20977/20978 Chandigarh - Ajmer Vande Bharat Express

Vande Bharat services catering the stations located in Tamil Nadu:

SN	Train No. and Name
1.	20671/20672 Madurai - Bengaluru Cantt. Vande Bharat Express
2.	20627/20628 Chennai Egmore - Nagercoil Vande Bharat Express
3.	20663/20664 Mysuru - MGR Chennai Central Vande Bharat Express
4.	20642/20641 Coimbatore - Bengaluru Cantt. Vande Bharat Express
5.	20665/20666 Chennai Egmore - Tirunelveli Vande Bharat Express
6.	20677/20678 MGR Chennai Central - Narasapur Vande Bharat Express
7.	20643/20644 MGR Chennai Central - Coimbatore Vande Bharat Express
8.	20607/20608 MGR Chennai Central - Mysuru Vande Bharat Express

Besides, introduction of new train services, including Vande Bharat sleeper services, replacement/discontinuation of existing services is an on-going process, depends on various factors which include-

- Capacity of that section
- Availability of path

- Availability of required rolling stock
- Availability of matching infrastructure for rolling stock
- Maintenance requirement of railway tracks and other assets.
- Occupancy and the traffic requirement of the section.

The overall occupancy of Vande Bharat Express trains during 2024-2025 was about 100%.

DEACTIVATION OF AADHAAR CARDS

800. DR. RAJ KUMAR CHABBEWAL:

Will the Minister of **ELECTRONICS AND INFORMATION TECHNOLOGY** be pleased to state:

- (a) the details of the total number of aadhaar numbers of deceased people deactivated by the Government during the last three years, State/UT-wise especially in the State of Punjab;
- (b) the key objectives and achievements by the deactivation of the aadhaar number of these deceased people in the country;
- (c) whether the Government is taking any other measures to reduce the risk of identity fraud and prevent the wrongful use of Aadhaar linked benefits in the country; and
- (d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (d): Aadhaar is the world's largest biometric identity system with approximately 134 crores live Aadhaar holders.

Deactivation of the Aadhaar number of deceased

As part of a nationwide clean-up effort to maintain the continued accuracy and integrity of the Aadhaar database, Unique Identification Authority of India (UIDAI) has deactivated more than 2.5 crore Aadhaar numbers of deceased persons till date.

In case of the death of a person, it is essential that his/her Aadhaar number is deactivated to prevent potential identity fraud, or unauthorized usage of such Aadhaar number for availing welfare benefits.

The State / UT mentioned in the address of an Aadhaar number holder in the Aadhaar database may vary from the State / UT where death was registered.

Measures to prevent potential identity fraud

Several measures have been taken to reduce the risk of identity fraud and ensure leak-proof delivery of benefits in the country. The key measures include:

- i. **Biometric Lock/Unlock feature** enables an Aadhaar number holder to "Lock" his biometrics, preventing any unauthorized authentication attempts.
- ii. **Aadhaar Lock/Unlock feature** for an Aadhaar number holder.

- iii. Deployment of **Face Authentication** having 'Liveness Detection feature' to prevent spoofing and ensure the physical presence of the beneficiary during transactions.
- iv. **Offline Verification:** Promotion of Aadhaar Secure QR Code, Aadhaar paperless offline e-KYC, e-Aadhaar and Aadhaar verifiable credentials for offline identity verification.
- v. No sharing of **Core Biometric** information of Aadhaar number holders in any manner by UIDAI.
- vi. **Secure Data Storage:** Mandatory use of Aadhaar Data Vaults by all requesting entities to store Aadhaar numbers in an encrypted format.
- vii. **Database Sanitization:** Regular de-duplication and deactivation of Aadhaar numbers belonging to deceased persons.
- viii. Updation of demographic details of an Aadhaar number holder is allowed only as per documents listed by UIDAI.
- ix. UIDAI has launched a **new Aadhaar app** which facilitates sharing of verified credentials by Aadhaar number holder with the Offline Verification Seeking Entities (OVSE) in a secure and seamless manner.

COST ESCALATION DUE TO DELAY IN PROJECT COMPLETION

801. DR. MOHAMMAD JAWED:

Will the Minister of **STATISTICS AND PROGRAMME IMPLEMENTATION** be pleased to state:

- (a) whether the Government is aware that a large number of projects have crossed their stipulated completion dates and if so, the list of such projects, State/UT-wise;
- (b) whether there is a prescribed practice or mechanism for conducting audits prior to the approval of cost escalations in such projects and if so, the details thereof;
- (c) the cost implications arising from delays in project completion, expressed in percentage terms, project and sector-wise;
- (d) the number of such delayed projects in the State of Bihar along with details of the original cost, revised cost, percentage increase in cost along with the reasons for delay; and
- (e) whether responsibility or accountability is fixed for delays in project execution and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION; MINISTER OF STATE OF THE MINISTRY OF PLANNING; AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (RAO INDERJIT SINGH):

- (a) to (e): The Ministry of Statistics & Programme Implementation (MoSPI) is mandated to monitor the status of Ongoing Central Sector Infrastructure Projects

costing Rs. 150 crore and above through online portal/ web monitoring system “Project Assessment Infrastructure Monitoring and Analytics for Nation-Building (PAIMANA)” which is integrated with DPIIT’s (Department for Promotion of Industry and Internal Trade) portal IPMP (Integrated Project Monitoring Portal). Line Ministries/ Departments/ Implementing Agencies regularly update the information of projects on IPMP and the same is fetched from IPMP to PAIMANA via APIs (Application Programming Interfaces).

Accordingly, the project-wise details of all ongoing infrastructure projects and those pertaining to State of Bihar are available in the Flash Report published by this Ministry on the website <https://ipm.mospi.gov.in/ReportPage>.

The reasons for time and cost overruns are project-specific, depending on a variety of technical, financial and administrative factors and differ from project to project. However, as reported by the project implementing agencies on portal, the main reasons for delay in the projects are: Land Acquisition issues, Forest/ Wildlife/ Environmental clearances, Law and Order issues, Utility Shifting, Delay in Civil Work and others.

All stakeholders (Infrastructure Line Ministries/ Departments) are also regularly being apprised of their project execution and slippages on the basis of data analytics available on PAIMANA, for any required intervention in managing the project execution at their end. These are helpful to the stakeholders in managing the project execution at their end.

QUALITY OF SERVICE (QOS) IN PANNA

802. SHRI VISHNU DATT SHARMA:

Will the Minister of **COMMUNICATIONS** be pleased to state:

- (a) whether the Government is monitoring telecom infrastructure and Quality-of-Service (QoS) in districts of Panna, Katni and especially in Chandla–Khajuraho region under TRAI guidelines and if so, the details thereof;
- (b) whether 4G/5G towers, fibre backhaul and USOF-supported rural-connectivity works have been completed and if so, the details thereof and the reasons for the locations still lacking adequate signal strength or uninterrupted service;
- (c) whether call-drops, low data throughput and outages reported by residents have been verified through TRAI drive-tests or operator audits;
- (d) if connectivity gaps remain, the reasons—such as insufficient tower density, pending RoW clearances, fibre constraints or operator non-compliance—and the remedial measures directed; and
- (e) the deadline by which robust telecom coverage, QoS compliance and uninterrupted mobile Internet is proposed to be ensured in these areas?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):**

- (a): Telecom Regulatory Authority of India (TRAI) regularly monitors License Service Area (LSA) wise performance of telecom service providers (TSPs) in the

country including Panna, Katni and Chandla-Khajuraho region under TRAI guidelines.

(b): At present 5,659 4G and 889 5G Base Transceiver Station (BTS) are installed by TSPs in the districts of Panna, Katni & Chhatarpur which includes Chandla-Khajuraho region. Further, 94 towers have been planned for providing 4G Mobile services at 111 villages and out of which 91 towers have been made on-air covering 108 villages under Digital Bharat Nidhi schemes.

(c): TRAI conducts Drive Tests to assess Quality of Service through TSPs (Operator Assisted Drive Test, OADT) and through TRAI appointed agency (Independent Drive Test, IDT). Operator Assisted Drive Test has been conducted from 19th to 21st Aug'2025 in Panna and Khajuraho. TSPs have taken note of the KPIs observed & taken further action including optimization of the sites for improvement in QoS.

(d) and (e): Government has taken following steps to facilitate TSPs to expand their network coverage to meet out connectivity gaps and hence improving quality of service:

- i. Uncovered villages are being provided coverage under various Digital Bharat Nidhi schemes.
- ii. Assignment of sufficient spectrum for mobile services through auction.
- iii. Spectrum sharing, trading and surrender has been permitted for efficient use of spectrum.

- iv. Simplification of Procedure for SACFA (Standing Advisory Committee on Radio Frequency Allocations) clearance.
- v. Notification of Telecommunications Right of Way (RoW) Rules and launch of PM GatiShakti Sanchar portal has resulted in streamlining of RoW permissions and expeditious clearance for installation of telecom infrastructure.

PROGRESS OF PM-KUSUM IN HARYANA

803. SHRI DHARAMBIR SINGH:

Will the Minister of **NEW AND RENEWABLE ENERGY** be pleased to state:

- (a) the details of progress of the Pradhan Mantri-Krishi Urja Suraksha evam Utthaan Mahabhiyan (PM-KUSUM) which has surpassed 10,000 MW of installed capacity, State-wise;
- (b) the number of farmers who have benefitted from solar water pumps in Haryana specifically in the Bhiwani and Mahendragarh districts;
- (c) the details of the 75 percent subsidy model provided to farmers to reduce their dependency on diesel pumps;
- (d) the steps taken by the Government to promote Component-C for the solarization of existing grid-connected agriculture pumps in Southern Haryana;
- (e) the potential for setting up a Solar Park in the barren hilly terrains of the Aravallis in Mahendragarh; and

(f) the incentives provided for domestic rooftop solar installations in rural households under the Pradhan Mantri-Surya Ghar Muft Bijli Yojana (PM-SGMBY)?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a): The details of State/UT-wise RE capacity installed under PM-KUSUM scheme is placed at **Statement**.

(b): Under Component 'B' of PM-KUSUM scheme, as on date, a total of 1,84,862 solar pumps have been installed in the State of Haryana. Out of these, 16,919 solar pumps have been installed in Bhiwani district and 3,717 solar pumps are installed in Mahendragarh district, benefitting farmers.

(c): Under Component 'B' of PM-KUSUM scheme, Central Financial Assistance (CFA) of 30% (or 50% for North Eastern Region/Hilly region/Islands) of the benchmark cost or tender rates, whichever is lower, is provided up to 7.5 HP. In addition, the respective state/UT provides at least 30% financial support. Balance cost is to be contributed by beneficiary.

As reported by State Implementing Agency (SIA) of Haryana, the subsidy pattern for solar pumps in the state is as follow:

Capacity	User Share	MNRE CFA	State share
3-7.5 HP Pumps	25% of the cost	30% of the cost	45% of the cost

10 HP pumps	25% of the cost	30% of the cost of 7.5 HP pump	Balance of the user share and MNRE CFA

(d): To increase the reach of PM KUSUM scheme including Component-C, extensive outreach and capacity-building workshops are conducted by the Ministry from time to time. This also includes periodic review and handholding meetings with the states.

(e): Under PM KUSUM, there is no provision of setting up of Solar Park. However, under Component A of the scheme, renewable energy power plants up to 2 MW can be installed on farmer's land. As reported by SIA of the state of Haryana, total of 28.61 MW has been installed in the state till 31.12.2025.

Under separate Solar Park scheme of the Ministry, no Solar Park is sanctioned or under consideration for the state of Haryana.

(f): Under PM Surya Ghar: Muft Bijli Yojana the details of incentive provided is as follows:-

- For individual households, the CFA is Rs. 30,000 / kWp for the first 2 kWp and Rs. 18,000 / kWp for the additional one kWp. The subsidy is capped at 3 kWp rooftop solar plant capacity for individual household.
- For Group Housing Societies/Residential Welfare Associations (GHS/RWA) the CFA is Rs. 18,000 / kWp with rooftop solar plant capacity limit of 500 kWp.

- In case of special category states/UTs including Uttarakhand, Himachal Pradesh, J&K, Ladakh, States in the North East Region, UTs of A&N and Lakshadweep, the CFA is 10% higher.

STATEMENT

State/UT-wise details of RE capacity installed under PM-KUSUM scheme

(as on 31.12.2025)		
S. No.	State/ UT Name	RE Capacity Installed (in MW)
1.	Arunachal Pradesh	2.08
2.	Assam	0.27
3.	Chhattisgarh	7.00
4.	Goa	5.60
5.	Gujarat	621.55
6.	Haryana	1,169.81
7.	Himachal Pradesh	105.20
8.	Jammu & Kashmir	13.04
9.	Jharkhand	111.08
10.	Karnataka	262.65
11.	Kerala	13.72
12.	Ladakh	0.40
13.	Madhya Pradesh	235.08
14.	Maharashtra	4,429.43
15.	Manipur	0.48
16.	Meghalaya	0.19

17.	Mizoram	0.04
18.	Nagaland	0.32
19.	Odisha	42.05
20.	Puducherry	0.00
21.	Punjab	90.51
22.	Rajasthan	3,491.39
23.	Tamil Nadu	32.28
24.	Tripura	13.71
25.	Uttar Pradesh	289.99
26.	Uttarakhand	11.56
27.	West Bengal	0.03
	Total	10,949.46

दाहोद रेलवे स्टेशन के लिए अमृत भारत स्टेशन योजना

804. श्री जसवंतसिंह सुमनभाई भाभोर:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

(क) दाहोद स्थित रेल कारखाने के आधुनिकीकरण और इसे इलेक्ट्रिक लोकोमोटिव निर्माण इकाई में बदलने की योजना की वर्तमान प्रगति क्या है;

(ख) इस परियोजना के माध्यम से स्थानीय जनजातीय युवाओं के लिए प्रत्यक्ष और अप्रत्यक्ष रूप से रोजगार के कितने अवसर पैदा होने की संभावना है; और

(ग) 'अमृत भारत स्टेशन योजना' के तहत दाहोद रेलवे स्टेशन को विश्व स्तरीय स्टेशन के रूप में विकसित करने के लिए सरकार द्वारा कितनी राशि आवंटित की गई है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (ग): 9000 अश्व शक्ति के बिजली रेलइंजनों का विनिर्माण इकाई करने के लिए दाहोद में बिजली रेलइंजन विनिर्माण इकाई स्थापित करने का कार्य पूरा हो चुका है। प्रोटोटाइप रेलइंजन का विनिर्माण पहले ही किया जा चुका है और बिजली रेलइंजन का श्रृंखलाबद्ध उत्पादन शुरू किया गया है। इस इकाई में 1200 अदद (9000 अश्व शक्ति) बिजली माल रेलइंजन का विनिर्माण करने की योजना है।

दाहोद में बिजली रेलइंजन विनिर्माण इकाई की स्थापना न केवल प्रत्यक्ष रोजगार का सृजन होगा, अपितु सहायक उद्योगों जैसे घटक आपूर्तिकर्ता, संभार-तंत्र, अनुरक्षण सेवाओं आदि के लिए मांग में सहसा वृद्धि होने से पर्याप्त अप्रत्यक्ष रोजगार का भी सृजन होगा। समग्र रूप से, यह परियोजना दाहोद के परिवेशी क्षेत्रों में क्षेत्रीय आर्थिक विकास और रोजगार सृजन में सहायता करेगी।

गुजरात में अमृत भारत स्टेशन योजना के तहत रेलवे स्टेशनों पर विकास कार्य अच्छी गति से आरंभ किए गए हैं। अब तक, इस योजना के तहत गुजरात के 21 रेलवे स्टेशनों (डाकोर, डेरोल, गोधरा जं., हापा, जाम जोधपुर, जाम वणथली, कानालुस जं., करमसद, खंभालिया, कोसंबा जं., लींबड़ी, महुवा, मीठापुर, मोरबी, ओखा, पालीताना, पोरबंदर, राजुला जं., सामाख्याली, सिहोर जं., उत्राण) के कार्य पूरे किये जा चुके हैं।

दाहोद रेलवे स्टेशन पर भी विकास कार्य 26.24 करोड़ रुपये की स्वीकृत लागत पर प्रारंभ किया गया है। दाहोद रेलवे स्टेशन पर स्टेशन इमारत की ऊँचाई बढ़ाना, परिचलन क्षेत्र, बुकिंग काउंटर और प्रतीक्षालय में सुधार, मौजूदा शौचालय का नवीकरण, नए प्रवेश प्रांगण का निर्माण, नए सशुल्क शौचालय का निर्माण, रेलवे स्टेशन पर प्रकाश-व्यवस्था में सुधार, प्लेटफॉर्म शेल्टर और प्लेटफॉर्म की

सतह में सुधार कार्य पूरे किए जा चुके हैं। 12 मीटर चौड़े ऊपरी पैदल पुल का कार्य शुरू किया जा चुका है।

**4G MOBILE CONNECTIVITY GAPS UNDER USOF IN KORAPUT AND
RAYAGADA, ODISHA**

805. SHRI SAPTAGIRI SANKAR ULAKA:

Will the Minister of **COMMUNICATIONS** be pleased to state:

- (a) the block-wise list of mobile towers approved under the Universal Service Obligation Fund (USOF) for 4G mobile connectivity in Koraput and Rayagada districts of Odisha, along with the date of approval, stage of execution and expected date of commissioning for each site;
- (b) the list of villages and habitations in these two tribal districts that still lack reliable mobile data connectivity, including areas where only voice calls are available but 4G internet is non-functional;
- (c) the reasons for the slow implementation, repeated delays and discontinuation of several approved tower sites, and whether responsibility has been fixed on implementing agencies and telecom service providers for such failures; and
- (d) the time-bound roadmap to achieve 100 per cent mobile data coverage in Koraput, Rayagada and to extend 5G connectivity to all villages so that tribal, remote communities are not excluded from Digital India?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):**

(a) to (d): Government through Digital Bharat Nidhi (DBN) has undertaken several schemes to provide 4G mobile services to the uncovered villages across the country, including the villages in Koraput and Rayagada Districts of Odisha.

Under DBN schemes, after physical survey undertaken by the implementing agencies, out of 459 towers planned, 386 towers have been made on air in Koraput district, and out of 700 towers planned, 546 towers have been made on air in Rayagada district respectively, as on 31.12.2025.

The block-wise list of 89 out of 2047 villages and 149 out of 2671 villages lacking mobile connectivity in Koraput and Rayagada districts respectively as on 31.12.2025 is available on DBN website (<https://usof.gov.in/en/home>)

Execution of some sites has faced delays due to factors such as unavailability of road access, delay in land allotment, forest, wildlife and right of way permission etc. The villages found to have mobile connectivity during survey have been descope from the DBN schemes. Penal action has been taken against the implementing agencies for delays in execution of the schemes as per the terms and condition of the Agreement.

5G mobile services are rolled out by the telecom service providers themselves on techno-commercial consideration.

ओएनओआरसी

806. श्री रवीन्द्र शुक्ला उर्फ रवि किशन:

क्या उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री यह बताने की कृपा करेंगे कि:

- (क) उत्तर प्रदेश राज्य में 'वन नेशन-वन राशन कार्ड' (ओएनओआरसी) योजना के तहत अब तक किए गए कुल पोर्टेबिलिटी लेनदेन का वर्ष-वार ब्यौरा क्या है;
- (ख) उनमें से गोरखपुर जिले में किए गए पोर्टेबिलिटी लेनदेन की कुल संख्या कितनी है;
- (ग) उत्तर प्रदेश और गोरखपुर जिलों के उन लाभार्थियों, जिन्होंने उक्त लेनदेन के माध्यम से राज्य के भीतर और राज्य के बाहर सार्वजनिक वितरण प्रणाली के तहत खाद्यान्न प्राप्त किया है, की संख्या कितनी है;
- (घ) उत्तर प्रदेश, विशेषकर गोरखपुर जिले में प्रवासी श्रमिकों, असंगठित क्षेत्र के कामगारों और कमजोर वर्गों को इससे प्राप्त प्रत्यक्ष लाभ का ब्यौरा क्या है; और
- (ङ.) योजना के प्रभावी कार्यान्वयन में उत्तर प्रदेश में पायी गयी प्रमुख तकनीकी या प्रशासनिक चुनौतियां क्या हैं?

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री (श्रीमती निमुबेन जयंतीभाई बांभणिया):

- (क) से (घ): उत्तर प्रदेश राज्य और गोरखपुर जिले में 'एक राष्ट्र-एक राशन कार्ड' (ओएनओआरसी) योजना के तहत अब तक किए गए वर्षवार पोर्टेबिलिटी लेनदेन **विवरण-I और II** में दिए गए हैं।

पीएमजीकेवाई के सभी लाभार्थियों को पूरे भारत में और साथ ही गोरखपुर जिले में भी उनकी पात्रता के अनुसार निर्बाध रूप से खाद्यान्न प्राप्त हो रहा है। उत्तर प्रदेश राज्य में ओएनओआरसी के तहत कुल 32.7 लाख टन खाद्यान्न वितरित किया गया है, जिसमें से 0.49 लाख टन गोरखपुर जिले

में वितरित किया गया है। वर्ष 2025 में ओएनओआरसी के तहत किए गए आरसी लेनदेन की संख्या का ब्यौरा **विवरण-III** में दिया गया है।

(ड.): ओएनओआरसी को सभी 36 राज्यों/संघ राज्य क्षेत्रों (उत्तर प्रदेश सहित) में सुचारु रूप से लागू किया गया है और यह बिना किसी तकनीकी, प्रशासनिक चुनौतियों के संचालित हो रहा है।

विवरण-I

उत्तर प्रदेश राज्य के भीतर और राज्य के बाहर पोर्टेबिलिटी लेनदेन

वर्ष	राज्य के बाहर लेनदेन	राज्य के भीतर लेनदेन
2020	-	81,40,346
2021	-	1,47,14,190
2022	-	2,04,54,839
2023	-	2,98,13,083
2024	165	3,66,43,138
2025	636	4,27,88,650
कुल	801	15,25,54,246

विवरण-II**गोरखपुर के बाहर और भीतर पोर्टेबिलिटी लेनदेन**

वर्ष	राज्य के बाहर लेनदेन	राज्य के भीतर लेनदेन
2020	0	99,756
2021	0	2,21,560
2022	0	3,07,690
2023	0	4,67,111
2024	4	5,64,433
2025	2	6,64,381
कुल	6	2324931

विवरण-III**उत्तर प्रदेश राज्य: पोर्टेबिलिटी लेनदेन में किए गए आरसी लेनदेन की संख्या**

वर्ष	माह	राज्य के बाहर लेनदेन	राज्य के भीतर लेनदेन
2025	जनवरी	72	3521044
	फरवरी	152	3528845
	मार्च	62	3434507
	अप्रैल	0	3508312
	मई	0	3469776
	जून	0	3488698
	जुलाई	0	3544014
	अगस्त	0	3690486
	सितंबर	0	3461733
	अक्तूबर	2	3594506
	नवम्बर	1	3747458
	दिसंबर	2	3798706

गोरखपुर: पोर्टेबिलिटी लेनदेन में किए गए आरसी लेनदेन की संख्या			
वर्ष	माह	राज्य के बाहर लेनदेन	राज्य के भीतर लेनदेन
2025	जनवरी	0	53810
	फरवरी	0	54463
	मार्च	1	52575
	अप्रैल	0	54923
	मई	0	55126
	जून	0	55113
	जुलाई	0	55988
	अगस्त	0	56287
	सितंबर	0	54437
	अक्तूबर	0	56281
	नवम्बर	0	58107
	दिसंबर	0	57271

स्वदेशी कवच सुरक्षा प्रणाली

807. श्री बृजेन्द्र सिंह ओला:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) दुर्घटनाओं की बढ़ती संख्या के बावजूद मुख्य रेल नेटवर्क पर स्वदेशी कवच सुरक्षा प्रणाली का पूर्ण कार्यान्वयन सुनिश्चित करने में विफलता के क्या कारण हैं;
- (ख) क्या सुरक्षा के नजरिए से कवच प्रणाली पूरी तरह त्रुटिहीन नहीं है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) सिगनल की विफलता और पटरी से जुड़ी खामियों के कारण होने वाली दुर्घटनाओं को कम करने के लिए सरकार वास्तविक समय के आधार पर निवारक रखरखाव, सेंसर-आधारित निगरानी और दोष की पहचान करने वाली प्रौद्योगिकियों का किस हद तक उपयोग कर रही है और उसके क्या परिणाम रहे हैं;

(घ) क्या सभी नए यात्री डिब्बों में फायर-रिटार्डेंट सामग्री और उन्नत अग्नि सुरक्षा प्रणालियों को अनिवार्य बनाने के लिए कोई नई नीति लागू की गई है और यदि हां, तो योजना का ब्यौरा क्या है और पुराने डिब्बों के उन्नयन की समय-सीमा का ब्यौरा क्या है;

(ङ) राजस्थान के झुंझनू जिले सहित घनी आबादी वाली सड़कों पर मानवरहित (बिना सुरक्षा कर्मचारी वाले) समपार फाटकों का जिला-वार ब्यौरा क्या है; और

(च) इन समपारों को हटाने की प्रक्रिया में तेजी लाने के लिए समर्पित निधि, निर्माण समय-सीमा और राज्यों के साथ समन्वय के लिए की गई व्यवस्थाओं का ब्यौरा क्या है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) और (ख): भारतीय रेल में संरक्षा को सर्वोच्च प्राथमिकता दी जाती है। पिछले कुछ वर्षों में किए गए विभिन्न संरक्षा उपायों के परिणामस्वरूप, दुर्घटनाओं की संख्या में भारी गिरावट आई है।

परिणामी रेलगाड़ी दुर्घटनाओं की संख्या कम हो गई है जैसा कि नीचे तालिका में दर्शाया गया है:

वर्ष	परिणामी दुर्घटनाएं
2014-15	135
2025-26 (अब तक)	12 (90% की कमी)

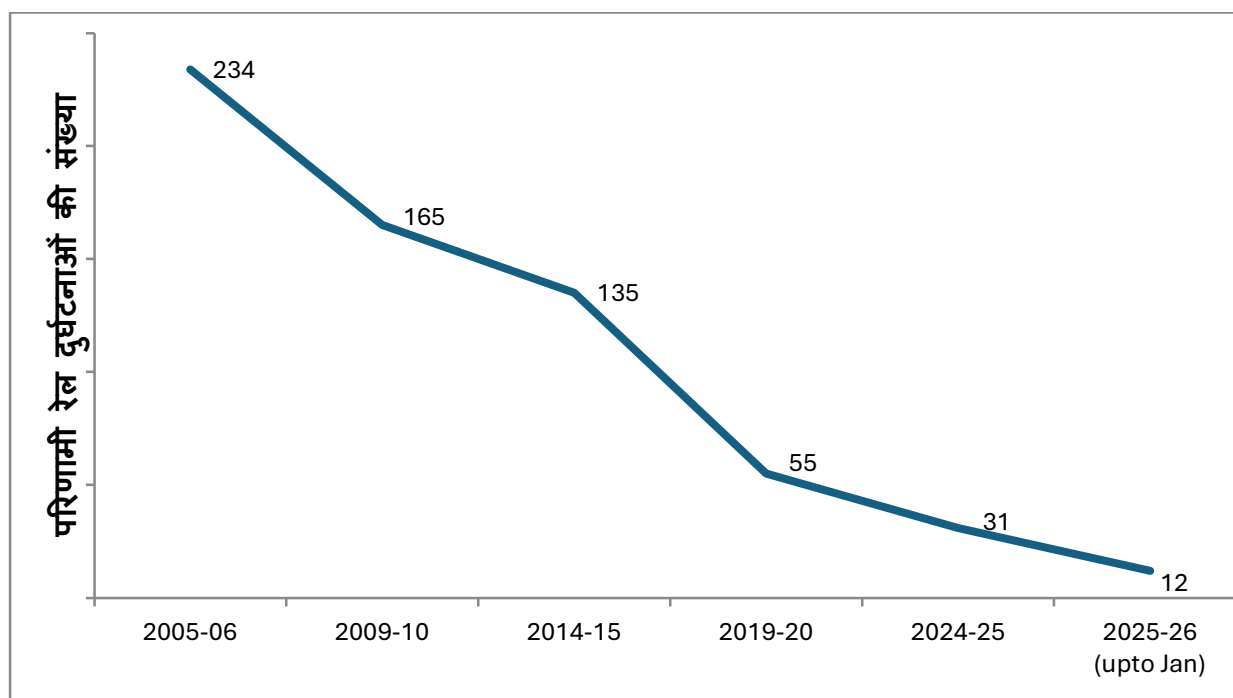
रेलगाड़ी परिचालन में संरक्षा में सुधार दर्शाने वाला एक अन्य महत्वपूर्ण सूचकांक परिणामी दुर्घटना सूचकांक है, जिसका ब्यौरा निम्नानुसार है:

परिणामी दुर्घटना सूचकांक:-

वर्ष	दुर्घटना सूचकांक
2014-15	0.11
2024-25	0.03 (73% की कमी)

यह सूचकांक सभी रेलगाड़ियों के कुल चालन किलोमीटर के अनुपात के रूप में परिणामी दुर्घटनाओं की संख्या को मापता है।

$$\text{दुर्घटना सूचकांक} = \frac{\text{परिणामी दुर्घटनाओं की संख्या}}{\text{रेलगाड़ियों की संख्या x मिलियन किलोमीटर चालन}}$$



गाड़ी परिचालन में संरक्षा बढ़ाने के लिए किए गए विभिन्न संरक्षा संबंधी उपाय इस प्रकार हैं:

पिछले कुछ वर्षों में भारतीय रेल में संरक्षा संबंधी गतिविधियों पर व्यय में वृद्धि हुई है, जो निम्नानुसार है:

संरक्षा संबंधी गतिविधियों पर व्यय/बजट (करोड़ रु. में)				
2013-14	2022-23	2023-24	2024-25	2025-26
39,200	87,336	1,01,662	1,14,022	1,17,693

2. मानवीय चूक के कारण होने वाली दुर्घटनाएं दूर करने के लिए 31.12.2025 तक 6,660 स्टेशनों पर प्वाइंटों और सिगनलों के केंद्रीकृत परिचालन वाली इलेक्ट्रिकल/ इलेक्ट्रॉनिक इंटरलॉकिंग प्रणाली की व्यवस्था की गई है।
3. समपार फाटकों पर संरक्षा बढ़ाने के लिए 31.12.2025 तक 10,097 समपार फाटकों पर इंटरलॉकिंग की व्यवस्था की गई है।
4. संरक्षा बढ़ाने के लिए 31.12.2025 तक 6,665 स्टेशनों पर विद्युत साधनों द्वारा रेलपथ अधिभोग के सत्यापन द्वारा स्टेशनों के पूर्ण रेलपथ परिपथन की व्यवस्था की गई है।
5. अनिवार्य साम्यता जांच, परिवर्तन कार्य संबंधी प्रोटोकॉल, पूर्ण हो चुके कार्यों के आरेख तैयार करने आदि जैसे सिगनल प्रणाली की संरक्षा से संबंधित मामलों पर विस्तृत दिशानिर्देश जारी किए गए हैं।
6. प्रोटोकॉल के अनुसार सिगनल एवं दूरसंचार उपस्करणों के लिए डिस्कनेक्शन और रिकनेक्शन प्रणाली पर पुनः बल दिया गया है।
7. लोको पायलटों की सतर्कता में सुधार लाने के लिए सभी रेल इंजनों में सतर्कता नियंत्रण उपकरण (वीसीडी) लगाए गए हैं।

8.मास्ट पर रेट्रो-रिफ्लेक्टिव सिग्ना बोर्ड लगाए जाने की व्यवस्था है, जो विद्युतीकृत क्षेत्रों में सिगनलों से दो ओएचई मास्ट पहले स्थित होता है ताकि कोहरे के मौसम के कारण दृश्यता कम होने पर क्रू को आगे के संकेत के बारे में चेतावनी मिल सके।

9.कोहरे से प्रभावित क्षेत्रों में लोको पायलटों के लिए जीपीएस आधारित फॉग सेफ्टी डिवाइस (एफएसडी) की व्यवस्था की जाती है जिससे लोको पायलट को आने वाले मुख्य स्थलों यथा सिगनल, समपार फाटकों आदि की दूरी का पता लग जाता है।

10.प्राथमिक रेलपथ नवीकरण करते समय 60 किग्रा की आधुनिक रेलपथ संरचना, 90 अल्टीमेट टेन्सिल स्ट्रेंथ (यूटीएस) पटरियां, प्रीस्ट्रेस्ड कंक्रीट स्लीपर (पीएससी) लोचदार बंधन वाले सामान्य/चौड़े स्लीपर, पीएससी स्लीपर्स पर फैनशेप्ड लेआउट टर्नआउट, गर्डर पुलों पर स्टील चैनल/एच-बीम स्लीपर्स का उपयोग किया जाता है।

11.मानवीय त्रुटियों को कम करने के लिए पीक्यूआरएस, टीआरटी, टी-28 आदि जैसी रेलपथ मशीनों के उपयोग के माध्यम से रेलपथ बिछाने की गतिविधियों का यांत्रिकीकरण।

12.संरक्षा बेहतर करने के लिए रेलपथ नवीकरण की प्रगति बढ़ाने और ज्वाइंटों की वेल्डिंग से बचने के लिए 130 मीटर/260 मीटर लंबे पटरी पैनलों की अधिकतम आपूर्ति करना।

13.पटरियों में दोष का पता लगाने और दोषपूर्ण पटरियों को समय पर हटाने के लिए पटरियों का अल्ट्रासोनिक फ्लॉ डिटेक्शन परीक्षण (यूएसएफडी)।

14.लंबी पटरियां बिछाना, एल्यूमिनो थर्मिक वेल्डिंग के उपयोग को कम करना और पटरियों के लिए बेहतर वेल्डिंग तकनीक अर्थात् फ्लैश बट वेल्डिंग अपनाना।

- 15.ओएमएस (दोलन निगरानी प्रणाली) और टीआरसी (रेलपथ रिकॉर्डिंग यानों) द्वारा रेलपथ भूमिति की निगरानी।
- 16.वेल्ड/पटरियों की टूट-फूट का पता लगाने के लिए रेल पटरियों पर गश्त लगाना।
- 17.टर्नआउट नवीनीकरण कार्यों में थिक वेब स्विच और वेल्ड करने योग्य सीएमएस क्रॉसिंग का उपयोग।
- 18.संरक्षा पद्धतियों के अनुपालन हेतु कर्मचारियों को निगरानी और जागरूक करने के लिए नियमित अंतराल पर निरीक्षण।
- 19.युक्तिसंगत अनुरक्षण संबंधी आवश्यकता और इनपुट के इष्टतमीकरण से संबंधित निर्णय लेने के लिए ट्रैक डाटाबेस और डिजीजन सपोर्ट सिस्टम जैसी रेलपथ परिसंपत्तियों की वेब आधारित ऑनलाइन निगरानी प्रणाली को अपनाया गया है।
- 20.रेलपथ की संरक्षा संबंधी मुद्दों अर्थात् एकीकृत ब्लॉक, कॉरिडोर ब्लॉक, कार्य स्थल पर संरक्षा, मानसून संबंधी सावधानियों आदि पर विस्तृत अनुदेश जारी किए गए हैं।
- 21.गाड़ियों का सुरक्षित परिचालन सुनिश्चित करने के लिए रेल परिसंपत्तियों (सवारी डिब्बों एवं मालडिब्बों) का निवारक अनुरक्षण।
- 22.पारंपरिक आईसीएफ डिजाइन के रेल डिब्बों के स्थान पर एलएचबी डिजाइन के रेल डिब्बे लगाए जा रहे हैं।
- 23.जनवरी 2019 तक बड़ी लाइन मार्ग पर चौकीदार रहित सभी समपारों (यूएमएलसी) को समाप्त कर दिया गया है।

24. पुलों का नियमित निरीक्षण करके रेल पुलों की संरक्षा सुनिश्चित की जाती है। इन निरीक्षणों के दौरान स्थितियों के आकलन के आधार पर पुलों की मरम्मत/पुनर्स्थापन कार्य किया जाता है।

25. भारतीय रेल ने सभी सवारी डिब्बों में यात्रियों की व्यापक सूचना के लिए सांविधिक “आग संबंधी सूचनाएं” लगाई हैं। सभी डिब्बों में आग संबंधी पोस्टर लगाए गए हैं ताकि यात्रियों को आग से बचने के लिए ‘क्या करें’ और ‘क्या न करें’ के बारे में सूचित और सतर्क किया जा सके। इसमें सवारी डिब्बों के भीतर ज्वलनशील वस्तुएँ, विस्फोटकों को साथ न ले जाने, धूम्रपान न करने, जुर्माना आदि से संबंधित सूचनाएं शामिल हैं।

26. उत्पादन इकाइयां नवनिर्मित पावर कारों और पैन्ट्री कारों में आग संसूचक एवं अवरोधन प्रणाली तथा नवनिर्मित सवारी डिब्बों में आग एवं धुआं संसूचक प्रणाली की व्यवस्था कर रही हैं। क्षेत्रीय रेलों द्वारा मौजूद सवारी डिब्बों में चरणबद्ध तरीके से प्रोग्रेसिव फिट्मेन्ट का कार्य भी चल रहा है।

27. कर्मचारियों की नियमित काउन्सलिंग की जाती है और उन्हें प्रशिक्षण दिया जाता है।

28. दिनांक 30.11.2023 की राजपत्र अधिसूचना के तहत भारतीय रेल (चालित लाइन) सामान्य नियम में रोलिंग ब्लॉक अवधारणा की शुरुआत की गई है, जिसमें परिसंपत्तियों के एकीकृत अनुरक्षण/मरम्मत/प्रतिस्थापन के कार्य को रोलिंग आधार पर 52 सप्ताह पूर्व ही योजनाबद्ध किया जाता है और योजना के अनुसार निष्पादित किया जाता है।

रेलवे द्वारा किए गए बेहतर अनुरक्षण पद्धतियों, प्रौद्योगिकीय सुधारों, बेहतर अवसंरचना और चल स्टॉक आदि संबंधी संरक्षा कार्यों का ब्यौरा निम्नानुसार सारणीबद्ध है:-

क्र.सं.	मद	2004-05 से 2013-14	2014-15 से 2024-25	2004-14 की तुलना में 2014- 25
प्रौद्योगिकीय सुधार				
1	उच्च-गुणवत्ता वाली पटरियों का उपयोग (60 कि.ग्रा.) (कि.मी.)	57,450 कि.मी.	1.43 लाख कि.मी.	2 गुना से अधिक
2	लंबी रेल पटरियां (260 मीटर) (कि.मी.)	9,917 कि.मी.	77,522 कि.मी.	लगभग 8 गुना
3	इलेक्ट्रॉनिक इंटरलॉकिंग (स्टेशन)	837 स्टेशन	3,691 स्टेशन	4 गुना से अधिक
4	फॉग पास सेफ्टी उपकरण (अदद)	31.03.14 तक 90 अदद	31.03.25 तक 25,939 अदद	288 गुना
5	थिक वेब स्विच (अदद)	शून्य	28,301 अदद	
बेहतर अनुरक्षण पद्धतियां				
1	प्राथमिक रेल नवीकरण (रेलपथ कि.मी.)	32,260 कि.मी.	49,941 कि.मी.	1.5 गुना
2	यूएसएफडी (अल्ट्रा सोनिक फ्लॉ डिटेक्शन) वेल्डिंग परीक्षण (अदद)	79.43 लाख	2 करोड़	2 गुना से अधिक
3	वेल्ड संबंधी खराबियां (अदद)	2013-14 में: 3699 अदद	2024-25 में: 370 अदद	90% कमी
4	पटरियों में दरारें (अदद)	2013-14 में: 2548 अदद	2024-25 में: 289 अदद	88% से अधिक कमी
बेहतर अवसंरचना एवं चल स्टॉक				
1	जोड़े गए नए रेलपथ कि.मी. (रेलपथ कि.मी.)	14,985 कि.मी.	34,428 कि.मी.	2 गुना से अधिक
2	फ्लार्डओवर (आरओबी)/ अंडरपास (आरयूबी) (अदद)	4,148 अदद	13,808 अदद	3 गुना से अधिक
3	बड़ी लाइन पर चौकीदार	31.03.14	31.03.24 तक: शून्य	हटा दिए गए

	रहित समपार (अदद)	तक: 8948	(31.01.19 तक सभी समाप्त कर दिए गए)	
4	एलएचबी सवारी डिब्बों का विनिर्माण (अदद)	2,337 अदद	42,677	18 गुना से अधिक

कवच का कार्यान्वयन:

- i. कवच एक स्वदेश विकसित स्वचालित रेलगाड़ी संरक्षा प्रणाली (एटीपी) है। कवच अत्यधिक प्रौद्योगिकी प्रधान प्रणाली है, जिसके लिए सर्वोच्च स्तर के संरक्षा प्रमाणन (एसआईएल-4) की आवश्यकता होती है।
- ii. यदि लोको पायलट ब्रेक लगाने में विफल रहता है तो कवच स्वचालित ब्रेक लगाकर लोको पायलट को निर्दिष्ट गति सीमा के भीतर रेलगाड़ी चलाने में सहायता करता है और यह खराब मौसम के दौरान रेलगाड़ी को संरक्षित ढंग से चलाने में भी सहायता करता है।
- iii. यात्री गाड़ियों पर पहला फील्ड परीक्षण फरवरी 2016 में शुरू किया गया था। इस प्रकार प्राप्त अनुभव और निष्पक्ष संरक्षा मूल्यांकनकर्ता (आईएसए) द्वारा प्रणाली के निष्पक्ष संरक्षा मूल्यांकन के आधार पर, कवच संस्करण 3.2 की आपूर्ति के लिए 2018-19 में तीन फर्मों को अनुमोदित किया गया था।
- iv. कवच को जुलाई, 2020 में राष्ट्रीय एटीपी प्रणाली के रूप में अपनाया गया।
- v. कवच प्रणाली के कार्यान्वयन में निम्नलिखित कार्यकलाप शामिल हैं:
 - क. प्रत्येक स्टेशन, ब्लॉक खण्ड पर स्टेशन कवच का संस्थापन।
 - ख. पूरे रेलपथ की लंबाई में आरएफआईडी टैग का संस्थापन।
 - ग. समग्र खंड में दूरसंचार टावरों का संस्थापन।
 - घ. रेलपथ के बगल में ऑप्टिकल फाइबर केबल बिछाना।

ड. भारतीय रेल पर चल रहे प्रत्येक रेल इंजन पर लोको कवच का प्रावधान।

- vi. दक्षिण मध्य रेल के 1465 मार्ग किलोमीटर पर कवच संस्करण 3.2 के संस्थापन और प्राप्त अनुभव के आधार पर आगे और सुधार किए गए। अंततः आरडीएसओ द्वारा दिनांक 16.07.2024 को कवच विशिष्ट संस्करण 4.0 को अनुमोदित किया गया।
- vii. कवच 4.0 संस्करण में विविध रेलवे नेटवर्क के लिए आवश्यक सभी प्रमुख विशेषताएं शामिल हैं। यह भारतीय रेल की संरक्षा में एक महत्वपूर्ण उपलब्धि है। अल्प अवधि के भीतर, भारतीय रेल ने स्वचालित रेलगाड़ी संरक्षण प्रणाली विकसित की गई, परीक्षण किया गया और उसे संस्थापित करना शुरू कर दिया है।
- viii. कवच संस्करण 4.0 में किए गए प्रमुख सुधारों में अवस्थिति सटीकता में वृद्धि, बड़े यार्डों में सिगनल संबंधी पहलुओं की बेहतर जानकारी, ओएफसी पर स्टेशन-से-स्टेशन कवच इंटरफ़ेस और मौजूदा इलेक्ट्रॉनिक इंटरलॉकिंग प्रणाली से सीधा इंटरफ़ेस शामिल है। इन सुधारों के साथ, कवच संस्करण 4.0 को भारतीय रेल में बड़े पैमाने पर लागू करने की योजना है।
- ix. व्यापक और विस्तृत परीक्षणों के उपरांत, कवच संस्करण 4.0 को 1297 मार्ग किलोमीटर पर सफलतापूर्वक चालू किया गया है, जिसमें उच्च घनत्व वाले दिल्ली-मुंबई और दिल्ली-हावड़ा मार्ग शामिल हैं। दिल्ली-मुंबई मार्ग पर कवच संस्करण 4.0 को जंकशन केबिन- पलवल- मथुरा- नागदा खंड (667 मार्ग किलोमीटर) और अहमदाबाद-वडोदरा-विरार खंड (432 मार्ग किलोमीटर) पर तथा दिल्ली-हावड़ा मार्ग पर, गया-सरमाटांड (93 मार्ग किलोमीटर) और बर्धमान-हावड़ा खंड (105 मार्ग किलोमीटर) पर कमीशन किया गया है।
- x. इसके अलावा, भारतीय रेल के सभी जीक्यू, जीडी, एचडीएन और चिह्नित रेलखंडों को कवर करते हुए 23,360 मार्ग किलोमीटर पर कवच के रेलपथ साइड कार्यों का कार्यान्वयन प्रारंभ किया गया है।

xi. दिल्ली-मुंबई और दिल्ली-हावड़ा गलियारों समेत उच्च घनत्व वाले मार्गों पर कवच के प्रमुख मदों की प्रगति निम्नानुसार है:

क्र.सं.	मदें	प्रगति
i	ऑप्टिकल फाइबर केबल बिछाना	8570 कि.मी.
ii	दूरसंचार टावरों का संस्थापन	938 अदद
iii	स्टेशन डेटा सेंटर	767 स्टेशन
iv	रेलपथ साइड उपकरणों का संस्थापन	5672 मार्ग कि.मी.
v	रेलइंजनों में कवच का प्रावधान	4,154

xii. 6,300 विद्युत रेल इंजनों को कवच संस्करण 4.0 से सुसज्जित करने हेतु निविदा को अंतिम रूप दे दिया गया है और 2,679 विद्युत रेल इंजनों में सुसज्जित करने के लिए एक अन्य निविदा को अंतिम रूप दिया जा रहा है।

xiii. सभी संबंधित अधिकारियों को प्रशिक्षण देने के लिए भारतीय रेल के केंद्रीकृत प्रशिक्षण संस्थानों में कवच पर विशेष प्रशिक्षण कार्यक्रम आयोजित किए जा रहे हैं। अब तक 48,000 से अधिक तकनीशियनों, ऑपरेटरों और इंजीनियरों को कवच प्रौद्योगिकी के विषय पर प्रशिक्षित किया जा चुका है। इसमें लगभग 45,000 लोको पायलट एवं सहायक लोको पायलट सम्मिलित हैं। यह पाठ्यक्र इरिसेट के सहयोग से तैयार किया गया है।

xiv. कवच को स्टेशन सहित रेलपथ साइड उपस्करों के प्रावधान की लागत लगभग 50 लाख रुपए/कि.मी. है और इंजनों पर कवच के उपस्करों के लगाए जाने की लागत लगभग 80 लाख रुपए/रेलइंजन है।

xv. दिसंबर, 2025 तक 'कवच' प्रणाली से संबंधित कार्यों पर कुल 2,573.36 करोड़ रुपए व्यय किया गया है। वर्ष 2025-26 के दौरान कुल ₹1673.19 करोड़ की राशि का आवंटन हुआ है। कार्यों की प्रगति के अनुरूप अपेक्षित पूंजी उपलब्ध कराई जाती है।

(ग): भारतीय रेल में प्रौद्योगिकीय उन्नयन एक सतत प्रक्रिया है। कृत्रिम मेधा आधारित भविष्य सूचक अनुरक्षण अनुप्रयोग निम्नानुसार है:

- i. भारतीय रेल पर सिगनल प्रणाली के कृत्रिम मेधा/मशीन अधिगम आधारित भविष्यसूचक अनुरक्षण वाली पायलट पहल शुरू की जा रही है। इसके अनुरक्षण की दक्षता के मूल्यांकन के लिए भारतीय रेल के कुछ स्टेशनों पर इसका प्रयोग किया गया है। मापने योग्य परिणाम में सीमित मानक विफलता और भविष्यवाणी तर्क और अलर्ट तंत्र शामिल हैं।
- ii. ऑसिलोग्राफ निगरानी प्रणाली और रेलपथ रिकॉर्डिंग कार का उपयोग दोषों की पहचान करने, अनुरक्षण की आवश्यकता का अनुमान लगाने और रेलपथ की स्थिति का विश्लेषण करने के लिए किया जाता है। रेल और वेल्ड में आंतरिक दोषों का पता लगाने के लिए, अल्ट्रासोनिक फ्लॉ डिटेक्शन परीक्षण नियमित रूप से निर्धारित आवृत्ति पर किया जाता है। भारतीय रेल ने फ्लैश बट वेल्ड में दोष का पता लगाने के लिए 'फेज्ड एरे अल्ट्रासोनिक टेस्टिंग' तकनीक को अपनाया है, जो एक उन्नत तकनीक है।
- iii. 1) भारतीय रेल ने चल स्टॉक के पूर्वानुमानित अनुरक्षण के लिए चल स्टॉक प्रणाली की ऑनलाइन निगरानी (ओएमआरएस), व्हील इम्पैक्ट लोड डिटेक्टर (डब्ल्यूआईएलडी) जैसी उन्नत/बेहतर प्रौद्योगिकियों को अपनाया है।
 2) जुलाई, 2025 में वेसाइड मशीन विज्ञान आधारित निरीक्षण प्रणाली (एमवीआईएस) को शामिल करने के लिए भारतीय रेल और डेडिकेटेड फ्रेट कॉरिडोर कॉर्पोरेशन ऑफ इंडिया लिमिटेड (डीएफसीसीआईएल) के बीच एक समझौता ज्ञापन पर हस्ताक्षर किए गए हैं। यह चलती गाड़ियों में लटके हुए पुर्जों या गायब उपकरणों का पता लगाने के लिए एक आर्टिफिशियल इंटेलिजेंस/मशीन लर्निंग संचालित प्रणाली है।

3) भारतीय रेल और दिल्ली मेट्रो रेल कॉर्पोरेशन के बीच स्वचालित व्हील प्रोफाइल मापन प्रणाली (एडब्ल्यूपीएमएस) को लागू करने के लिए समझौता ज्ञापन पर हस्ताक्षर किए गए हैं। स्वचालित व्हील प्रोफाइल मापन प्रणाली रेलगाड़ी के पहियों का प्रोफाइल का स्वचालित गैर-संपर्क मापन करने में सक्षम है, जिससे पहियों का आकार और घिसाव का वास्तविक समय पर मापा जाना सुनिश्चित होता है।

(घ): चल स्टॉक का मूलभूत डिज़ाइन विभिन्न संरक्षा प्रावधानों को ध्यान में रखते हुए बनाया जाता है। भारतीय रेल पर अग्नि संरक्षा सहित संरक्षा और सुविधाओं को बढ़ाने के लिए सवारी डिब्बों में अधिक आशोधन और उन्नयन करना सतत और निरंतर प्रक्रिया है। सवारी डिब्बों में अग्नि संरक्षा सहित संरक्षा के लिए निम्नलिखित उपाय किए गए हैं:

- i. भारतीय रेल के सभी सवारी डिब्बों में कम से कम दो अग्निशामक यंत्रों का प्रावधान।
- ii. पावर कारों और पैंट्री कारों के आग लगने वाले संभावित क्षेत्रों में अग्नि संसूचन प्रणाली प्रदान की गई है।
- iii. मौजूदा दिशा-निर्देशों के अनुसार, सवारी डिब्बों में अग्नि और धुआं संसूचन प्रणाली प्रदान की गई है।
- iv. पैंट्री कारों और पावर कारों में चरणबद्ध तरीके से वॉटर मिस्ट प्रकार की अग्निशमन प्रणाली प्रदान की जा रही है।
- v. सवारी डिब्बों में आग लगने की स्थिति में निकासी के लिए आपातकालीन खिड़कियों का प्रावधान।
- vi. बेहतर अग्नि संरक्षा के लिए सवारी डिब्बों में सीटों/बर्थ, पैनलों, फर्श, इन्सुलेशन, शौचालय आदि के लिए वैश्विक अग्निरोधी मानदंडों के अनुसार अग्निरोधी सामग्री का उपयोग।
- vii. सवारी डिब्बों में अग्निरोधी ई-बीम केबल का उपयोग।

- viii. विद्युत सर्किटों में विद्युतीय खामियों/सर्ज से होने वाले नुकसान को रोकने के लिए फ़्यूज, मिनीएचर सर्किट ब्रेकर और मोटर सुरक्षा सर्किट ब्रेकर के रूप में सुरक्षा के विभिन्न स्तरों का उपयोग।
 - ix. विद्युतीय कैबिनेट में एरोसोल आधारित अग्नि शमन प्रणाली का प्रावधान।
 - x. इसके अलावा, अमृत भारत और वंदे भारत स्लीपर रेलगाड़ियों में नई जनरेशन की सामग्री संस्थापित करने के साथ वैश्विक मानकों के अनुरूप सामग्री का उन्नयन नियमित रूप से किया जा रहा है।
 - xi. आग से बचाव के लिए “क्या करें” और “क्या न करें” संबंधी विभिन्न दिशानिर्देशों के बारे में यात्रियों को सूचित और सतर्क करने के लिए सभी सवारी डिब्बों में व्यापक जानकारी के लिए “अग्नि सूचना” प्रदर्शित करना। इनमें कोई भी ज्वलनशील पदार्थ, विस्फोटक न ले जाने, रेलगाड़ी के अंदर धूम्रपान पर प्रतिबंध और दंड आदि के बारे में संदेश शामिल होते हैं।
 - xii. सवारी डिब्बों में आग जलाकर खाना पकाने पर प्रतिबंध।
- डिपो/शेड में समुचित रखरखाव सुनिश्चित करने हेतु नामित पदाधिकारियों द्वारा निर्धारित आवधिकता के अनुसार विभिन्न अग्नि संरक्षा उपकरणों/उपस्करों का नियमित अनुरक्षण किया जाता है।
- (ड) और (च): दिनांक 31.01.2019 तक राजस्थान राज्य सहित, भारतीय रेल के बड़ी आमान नेटवर्क की चालू लाइनों पर अवस्थित सभी बिना चौकीदार वाले समपारों को समाप्त कर दिया गया है। समपारों को समाप्त करना भारतीय रेल की एक सतत और गतिशील प्रक्रिया है। ऐसे कार्यों को इसके रेलगाड़ी परिचालन में संरक्षा पर प्रभाव, गाड़ियों की गतिशीलता एवं सड़क उपयोगकर्ताओं पर प्रभाव और व्यवहार्यता आदि के आधार पर शुरू किया जाता है।
- भारतीय रेल पर वर्ष 2004-14 की तुलना में 2014-25 (दिसंबर, 25) की अवधि के दौरान निर्मित ऊपरी/निचले सड़क पुलों की संख्या निम्नानुसार है:-

अवधि	निर्मित ऊपरी/निचले सड़क पुल
2004-14	4,148 अदद
2014-25 (दिसंबर, 25)	13,882 अदद

FUNDS FOR EMPANELLING INFLUENCER AGENCIES

808. SHRIMATI RACHNA BANERJEE:

Will the Minister of **INFORMATION AND BROADCASTING** be pleased to state:

- (a) the amount (in Rs.) incurred for all advertisements by Directorate of Advertising and Visual Publicity (DAVP) on newspaper, TV channel during the last five years, year and group-wise;
- (b) the amount of funds (in Rs.) for empanelling influencer agencies, agency-wise since inception; and
- (c) the amount paid to influencers (in Rs.) for creating promotional content during the last five years, year and influencer-wise?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. L. MURUGAN):

- (a) to (c): The Central Bureau of Communication (CBC) issues advertisements on behalf of various client Ministries/Departments related to schemes/programmes

and other initiatives of the Government of India. Erstwhile DAVP has been merged into CBC.

The amount incurred for all advertisements by CBC on newspaper, TV channel during the last five years, year and group-wise are available on the website of CBC i.e. www.davp.nic.in. CBC undertakes empanelment of various media agencies in accordance with the Digital Advertisement Policy, 2023.

भिवंडी रोड रेलवे स्टेशन से पंढरपुर के लिए दैनिक/साप्ताहिक विशेष ट्रेन

809. श्री बाल्या मामा सुरेश गोपीनाथ म्हात्रे:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार का विचार महाराष्ट्र में पंढरपुर वारी, आषाढी एकादशी और कार्तिक उत्सवों के दौरान भिवंडी रोड क्षेत्र से यात्रा करने वाले यात्रियों की बड़ी संख्या को देखते हुए, भिवंडी रोड रेलवे स्टेशन से प्रसिद्ध धार्मिक स्थल पंढरपुर के लिए दैनिक/साप्ताहिक विशेष ट्रेन शुरू करने का है; और

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) और (ख): भारतीय रेल यात्रियों की जरूरतों को पूरा करने और व्यस्त अवधी, त्योहारों, धार्मिक सभाओं आदि के दौरान यात्रियों की अतिरिक्त भीड़ की आवश्यकता को पूरा करने का निरंतर प्रयास करती है। भारतीय रेल यातायात के स्वरूप, वाणिज्यिक औचित्य, परिचालन व्यवहार्यता और

संसाधनों की उपलब्धता आदि को ध्यान में रखते हुए विशेष रेलगाड़ियों का परिचालन करती है, जो एक सतत प्रक्रिया है। वर्ष 2024-25 और 2025-26 (दिसंबर तक) के दौरान परिचालित विशेष रेलगाड़ियों का ब्यौरा निम्नानुसार है:

वर्ष	विशेष रेलगाड़ियों के फेरों की संख्या
2024-25	~85,400
2025-26 (दिसंबर 2025 तक)	~65,000

वर्तमान में, 11027/11028 दादर-सतारा एक्सप्रेस मुंबई क्षेत्र से पंढरपुर के लिए सीधी संपर्कता प्रदान करती है।

इसके अलावा, आषाढ़ी एकादशी और कार्तिक एकादशी के दौरान पंढरपुर की यात्रा करने वाले श्रद्धालुओं की सुविधा के लिए, भारतीय रेल पंढरपुर के लिए विशेष रेलगाड़ी का परिचालन करती है। तदनुसार, वर्ष 2025-26 के दौरान, भारतीय रेल ने आषाढ़ी एकादशी के दौरान 86 विशेष रेलगाड़ियों और कार्तिक एकादशी के दौरान 52 विशेष रेलगाड़ियों का परिचालन किया।

POLLUTION DUE TO COAL TRANSPORTATION

810. DR. KADIYAM KAVYA:

Will the Minister of **COAL** be pleased to state :

- (a) whether the Government has assessed the impact of coal transportation and coal-linked logistics on pollution and public health in regions connected through rail/road corridors affecting Warangal district in Telangana and if so, the details thereof;

- (b) whether any mitigation measures are being implemented to reduce dust pollution and improve safety in coal transport routes;
- (c) if so, the details thereof; and
- (d) the steps taken by the Government to ensure environmental compliance and public safety in coal movement affecting Warangal region?

THE MINISTER OF COAL; AND MINISTER OF MINES (SHRI G. KISHAN REDDY):

(a): The nearest coal mines to Warangal district are operated by Singareni Collieries Company Limited (SCCL) in Bhupalapalli area of Jayashankar Bhupalapalli district, located approximately 65 km from Warangal town. About 4,000 tonnes of coal per day is transported from Bhupalapalli mines to Uppal railway siding by road through tarpaulin-covered trucks over a distance of around 56 km.

Environmental Impact Assessment (EIA) studies, including assessment of air quality, noise levels, water quality and socio-economic aspects, have been conducted by the Environment Protection Training and Research Institute (EPTRI). Traffic impact assessment studies were also undertaken to assess the impact of coal transportation on ambient air and noise quality.

Further, periodic ambient air quality monitoring is carried out in the core and buffer zones of SCCL mining projects in Bhupalapalli district to assess the impact of mining and coal transportation activities on nearby habitations. As per

the monitored data and impact prediction studies, air quality parameters are observed to be within the prescribed standards.

(b) and (c): To mitigate dust pollution and enhance safety along coal transport routes, SCCL is implementing the following measures:

- Mandatory covering of all coal-carrying vehicles with tarpaulin sheets.
- Security checks at mines to ensure compliance and possession of valid Pollution Under Control (PUC) certificates.
- Regular maintenance of Heavy Earth Moving Machinery (HEMM) as per manufacturer schedules to control exhaust emissions.
- Regular water sprinkling in core zones, particularly near loading and unloading areas, to suppress dust generation.
- Installation of mobile mist spraying systems and fog cannons at Coal Handling Plants (CHPs) and critical transfer points.
- Use of covered conveyor belts and dust suppression systems at coal handling and transfer areas.
- Deployment of mechanical sweepers for removal of coal dust from transport roads to prevent re-suspension.
- Asphaltting and periodic maintenance of coal transport roads to minimize dust from vehicular movement.

- Development of avenue plantation and green belts along approximately 54 km of coal transport routes, mine boundaries and nearby habitations.
- Establishment of Continuous Ambient Air Quality Monitoring Stations (CAAQMS) in core and buffer zones, with real-time data sharing with Telangana Pollution Control Board (TGPCB).

(d): The Government, through SCCL, ensures environmental compliance and public safety in coal transportation by:

- Compliance with Environmental Clearance conditions and statutory requirements stipulated by the Ministry of Environment, Forest and Climate Change (MoEF&CC) and Telangana Pollution Control Board.
- Regular monitoring of ambient air quality and noise levels in core and buffer zones and submission of half-yearly environmental compliance reports to regulatory authorities.
- Implementation of dust suppression measures such as water sprinkling, mist spraying, covered coal transportation and maintenance of haul roads.
- Conducting regular safety checks, including breath analyser tests of drivers, to promote safe road transportation.
- Green belt development along transport corridors and periodic inspections to ensure sustained environmental and public health safeguards.

EXTENSION AND STOPPAGE OF TRAINS FOR HYDERABAD**811. SHRI VAMSI KRISHNA GADDAM:**

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether the Government has received representations from public representatives and stakeholders seeking extension of Train No. 17036 (Balharshah–Kazipet Passenger) up to Secunderabad to improve connectivity to Hyderabad for daily commuters, students and employees;
- (b) if so, the details thereof and the action taken by the Government;
- (c) whether the Government has received requests for providing stoppage at Ravindrakhani (RVKH) Railway Station for Andaman Express (16031/16032) and Kazipet Express (17036), and at Bellampalli Railway Station for Grand Trunk Express (12615/12616);
- (d) if so, the details of passenger footfall, regional importance and representations received in respect of Ravindrakhani and Bellampalli stations;
- (e) whether the Government has conducted any feasibility study, traffic survey or operational assessment regarding the extension of Train No. 17036 up to Secunderabad and the grant of stoppages at Ravindrakhani and Bellampalli stations and if so, the details thereof?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (e): Balharshah-Kazipet -Hyderabad sector is presently being served by 18 pairs of train services as listed below:

SI	Train No. & Name
1	12213/14 Delhi Sarai Rohilla – Yesvantpur Duronto Express
2	12285/86 Hazrat Nizamuddin – Secunderabad Duronto Express
3	12437/38 Hazrat Nizamuddin – Secunderabad Rajdhani Express
4	12589/90 Gorakhpur – Charlapalli Express
5	12591/92 Gorakhpur – Yesvantpur Express
6	12721/22 Hazrat Nizamuddin – Hyderabad Dakshin Express
7	12723/24 New Delhi–Hyderabad Deccan Telangana Express
8	12771/72 Raipur – Secunderabad Express
9	12791/92 Danapur – Secunderabad Express
10	15293/94 Muzaffarpur – Charlapalli Amrit Bharat Express
11	17005/06 Raxaul – Hyderabad Express
12	17007/08 Darbhanga – Charlapalli Express
13	17321/22 Jasidh – Vasco-da-Gama Express
14	20101/02 Nagpur–Secunderabad Vande Bharat Express
15	22533/34 Gorakhpur – Yesvantpur Express
16	22691/92 Hazrat Nizamuddin –KSR Bengaluru Rajdhani Express
17	22705/06 Jammu Tawi – Tirupati Humsafar Express
18	22737/38 Hisar – Secunderabad Express

Presently, Ravindrakhani is presently being served by 12 train services (listed below). 16031/16032 MGR Chennai-SMVD Katra Andaman Express & 17035/17036 Kazipet-Balharshah Express have scheduled stoppage at Manchiryal/Belampalli. Similarly, Bellampally station is served by 50 train services (listed below). 12615/12616 MGR Chennai-New Delhi Grand Trunk Express has

scheduled stoppage at Manchiryal/Sirpur Kagaznagar.

Trains serving Ravindrakhani:

1	17233/34 Sirpur Kagaznagar–Secunderabad Bhagyanagar Express
2	17003/04 Kazipet – Sirpur Town Ramgiri Express
3	67771/72 Karimnagar – Sirpur Town MEMU
4	17011/12 Hyderabad – Sirpur Kagaznagar Express
5	17033/34 Bhadrachalam Road – Sirpur Town Singareni Express
6	12757/58 Secunderabad – Sirpur Kagaznagar Express

Trains serving Bellampally:

1	11085/86 SMVT Bengaluru–Gwalior Express
2	12511/12 Gorakhpur--Thiruvananthapuram North Rapti Sagar Express
3	12521/22 Barauni–Ernakulam Rapti Sagar Express
4	12589/90 Gorakhpur– Charlapalli Express
5	12591/92 Gorakhpur–Yesvantpur Express
6	12616 New Delhi–MGR Chennai Grand Trunk Express
7	12707/08 Tirupati–Hazrat Nizamuddin Andhra Pradesh Sampark Kranti Express
8	12721/22 Hyderabad– Hazrat Nizamuddin Dakshin Express
9	12723/24 Hyderabad–New Delhi Telangana Express
10	12757/58 Secunderabad–Sirpur Kagaznagar Express
11	12771/72 Secunderabad–Raipur Express
12	12791/92 Secunderabad–Danapur Express
13	12970 Jaipur–Coimbatore Express
14	12975/76 Mysuru–Jaipur Express
15	15293/94 Muzaffarpur–Charlapalli Amrit Bharat Express
16	16031/32 MGR Chennai–SMVD Katra Andaman Express

17	16093/94 MGR Chennai–Lucknow Express
18	17003/04 Kazipet–Sirpur Kagaznagar Ramgiri Express
19	17011/12 Hyderabad–Sirpur Kagaznagar Express
20	17033/34 Bhadrachalam Road – Balharshah Singareni Express
21	17035/36 Kazipet–Balharshah Express
22	17233/34 Secunderabad–Sirpur Kagaznagar Bhagyanagar Express
23	22645/46 Indore–Thiruvananthapuram North Ahilyanagari Express
24	22647/48 Korba– Thiruvananthapuram North Express
25	22669/70 Ernakulam–Patna Express
26	67771/72 Sirpur Town–Karimnagar MEMU

Besides, provision of stoppage of train services, depends on the traffic justification, operational feasibility including availability of extra time on the section & availability of matching infrastructure such as Platform length etc.

Further, Proposals/ requests/ suggestions/ representations, both formal and informal *inter alia* for introduction/restoration of trains are received from Members of Parliament, elected representatives, organizations/rail users etc. at various levels including Railway Board, Zonal Railways, Divisional Office etc. As receipt of such proposals/ requests/ suggestions is a continuous and dynamic process, centralized compendium of such requests is not maintained. However, these are examined and action as found feasible and justified is taken from time to time, which is an on-going process.

Besides, extension of train services on any route/section depends on various factors which include-

- Capacity of that section
- Availability of path
- Availability of required rolling stock
- Availability of matching infrastructure for rolling stock
- Maintenance requirement of railway tracks and other assets

व्यापक सुरक्षा समीक्षाएँ

812. डॉ. राजकुमार सांगवान:

क्या **प्रधानमंत्री** यह बताने की कृपा करेंगे कि :-

(क) क्या सरकार मौजूदा वैश्विक सुरक्षा चुनौतियों, बढ़ते भू-राजनीतिक तनावों और साइबर खतरों के संदर्भ में देश में मौजूदा और निर्माणाधीन/प्रस्तावित परमाणु ऊर्जा संयंत्रों से संबंधित सुरक्षा परियोजनाओं/ व्यवस्थाओं की व्यापक सुरक्षा समीक्षा कर रही है;

(ख) यदि हां, तो गत तीन वर्षों के दौरान लघु मॉड्यूलर रिएक्टरों (एसएमआर) के अनुसंधान, डिजाइन और तैनाती के लिए किए गए/प्रस्तावित व्यय में से सुरक्षा परीक्षण, जोखिम मूल्यांकन, साइबर सुरक्षा, आपातकालीन तैयारी और नियामक मानकों के अनुपालन पर खर्च की गई निधि/प्रतिशत का वर्षवार और परियोजनावार ब्यौरा क्या है; और

(ग) सुरक्षा संबंधी चिंताओं को ध्यान में रखते हुए पुराने परमाणु संयंत्रों के सुरक्षा उन्नयन और भौतिक सुरक्षा, साइबर सुरक्षा और आपदा प्रबंधन सहित राष्ट्रीय परमाणु सुरक्षा ढांचे को मजबूत करने के लिए सरकार की व्यापक कार्य योजना, समय-सीमा और अब तक की प्रगति/उपलब्धियों का ब्यौरा क्या है तथा लंबित कार्यों को पूरा करने के लिए क्या कदम उठाए गए हैं?

विज्ञान और प्रौद्योगिकी मंत्रालय के राज्य मंत्री; पृथ्वी विज्ञान मंत्रालय के राज्य मंत्री; प्रधानमंत्री कार्यालय में राज्य मंत्री; कार्मिक, लोक शिकायत और पेंशन मंत्रालय में राज्य मंत्री; परमाणु ऊर्जा विभाग में राज्य मंत्री; तथा अंतरिक्ष विभाग में राज्य मंत्री (डॉ. जितेंद्र सिंह):

(क) से (ग): मौजूदा संरक्षा परिदृश्य और खतरे की आशंकाओं के मद्देनजर, गृह मंत्रालय (एमएचए) ने संवेदनशीलता के आधार पर डीएई की महत्वपूर्ण संस्थापनाओं को चार श्रेणियों “क से घ” में वर्गीकृत किया है। इन संस्थापनाओं की सुरक्षा जांच आईबी/एमएचए द्वारा प्रत्येक श्रेणी के लिए निर्धारित समयावधि के अनुसार की जाती है। सिफारिशों को उपयुक्तता और व्यवहार्यता को ध्यान में रखते हुए लागू किया जाता है। देश में प्रचालित सभी नाभिकीय विद्युत संयंत्र केंद्रीय औद्योगिक सुरक्षा बल (सीआईएसएफ) की सुरक्षा के अधीन हैं और सुरक्षा उल्लंघन को रोकने के लिए इलेक्ट्रॉनिक निगरानी प्रणाली और पहुंच नियंत्रण तंत्र सहित एकीकृत सुरक्षा प्रणालियां मौजूद हैं।

परमाणु ऊर्जा विभाग कई प्रकार के रिएक्टरों के डिजाइन और विकास पर काम कर रहा है। वर्तमान वैश्विक सुरक्षा चुनौतियों, बढ़ते भू-राजनीतिक तनावों और साइबर खतरों के संदर्भ में, विभाग ने अपने सभी रिएक्टरों की डिजाइन में कई सर्वोत्तम पद्धतियों को शामिल किया है, जो एसएमआर सहित भावी रिएक्टरों के डिजाइन और विकास पर भी लागू होंगी। संरक्षा और सुरक्षा महत्वपूर्ण प्रणालियों को अपेक्षानुसार निर्मित हार्डवेयर और सॉफ्टवेयर का उपयोग करके स्वदेशी डिजाइन और विकसित किया जाता है, जो नियामक सत्यापन और मान्यकरण के अधीन हैं, जिससे वे साइबर सुरक्षा खतरों के प्रति प्रतिरोधी बन जाते हैं। भारतीय नाभिकीय संस्थापनाओं के संरक्षा और सुरक्षा महत्वपूर्ण बुनियादी ढांचे, जैसे संयंत्रों के नियंत्रण नेटवर्क और संरक्षा प्रणालियों को इंटरनेट और स्थानीय आईटी नेटवर्क से अलग रखा गया है।

परमाणु ऊर्जा विभाग के पास डीएई यूनिटों की साइबर संरक्षा/सूचना सुरक्षा की देखरेख करने के लिए कंप्यूटर और सूचना सुरक्षा सलाहकार समूह (सीआईएसएजी) जैसे विशेषज्ञ समूह हैं। ये समूह

प्रणालियों की मजबूती और जांच द्वारा नाभिकीय सुविधाओं सहित डीएई के अधीन सभी यूनिटों की साइबर सुरक्षा को मजबूत करने के कार्य में निहित हैं। नाभिकीय सुरक्षा के संबंध में, एईआरबी “नाभिकीय विद्युत संयंत्रों की नाभिकीय सुरक्षा आवश्यकताएं” नाम के एईआरबी दस्तावेज में निर्दिष्ट आवश्यकताओं के अनुसार नाभिकीय सुरक्षा के उन अभियांत्रिकी पहलुओं को नियमित करता है जो नाभिकीय विद्युत संयंत्र (एनपीपी) की मुख्य संयंत्र सीमा के भीतर की संरक्षा को प्रभावित करते हैं। एईआरबी प्रचालन आइसलैण्ड, महत्वपूर्ण/ आंतरिक क्षेत्र और केंद्रीय अलार्म स्टेशन सहित मुख्य संयंत्र सीमा के भीतर नाभिकीय सुरक्षा प्रणालियों के प्रचालन और अनुरक्षण के लिए नियामक समीक्षा करता है। एईआरबी यह सुनिश्चित करता है कि प्रचालनरत एनपीपी इस दस्तावेज में निर्दिष्ट नाभिकीय संरक्षा आवश्यकताओं का अनुपालन करते हों और इसकी जांच एनपीपी के आवधिक नियामक निरीक्षणों के दौरान की जा रही है।

आपदा प्रबंधन के लिए सु-स्थापित एसओपी मौजूद हैं जिनकी समय-समय पर राष्ट्रीय एजेंसियों द्वारा समीक्षा की जाती है। मौजूदा नाभिकीय विद्युत संयंत्रों के लिए, ऑफ-साइट आपातकालीन तैयारी और प्रतिक्रिया योजना और जिला आपदा प्रबंधन योजना का परीक्षण करने के लिए स्थानीय प्राधिकरण, एनपीपी प्रचालक, एईआरबी और डीएई द्वारा राष्ट्रीय आपदा प्रबंधन प्राधिकरण (एनडीएमए) के समन्वय में संयुक्त रूप से समय-समय पर आपातकालीन अभ्यास आयोजित किए जाते हैं। इस तरह के अभ्यासों के दौरान संरक्षा और आपातकालीन तैयारी की समीक्षा के साथ-साथ सुरक्षा व्यवस्था की व्यापक समीक्षा भी की जाती है।

रत्नागिरी-सिंधुदुर्ग में भारतनेट परियोजना

813. श्री नारायण तातू राणे:

क्या संचार मंत्री यह बताने की कृपा करेंगे कि:

(क) भारतनेट परियोजना के अंतर्गत विशेषकर महाराष्ट्र के रत्नागिरी-सिंधुदुर्ग लोक सभा निर्वाचन क्षेत्र में ऑप्टिकल फाइबर से जुड़े गांवों और उसके आसपास स्थित गांवों की संख्या कितनी है;

(ख) क्या रत्नागिरी-सिंधुदुर्ग लोक सभा निर्वाचन क्षेत्र के कई गांवों को उक्त योजना के तहत अभी तक इंटरनेट सुविधा प्रदान नहीं की गई है;

(ग) यदि हां, तो इसके क्या कारण हैं;

घ) क्या सरकार को इस बात की जानकारी है कि रत्नागिरी-सिंधुदुर्ग लोक सभा निर्वाचन क्षेत्र मूल रूप से ग्रामीण, पिछड़ा और अत्यंत पिछड़ा है; और

(ङ) यदि हां, तो उक्त स्थिति को ध्यान में रखते हुए यहां नेट सुविधा कब तक उपलब्ध कराई जाएगी?

ग्रामीण विकास मंत्रालय में राज्य मंत्री; तथा संचार मंत्रालय में राज्य मंत्री (डॉ. चंद्र शेखर पेम्मासानी):

(क) से (ङ): महाराष्ट्र में, भारतनेट के अंतर्गत दिनांक 21.12.2025 तक 24,575 ग्राम पंचायतों (जीपी) को सेवा के लिए तैयार कर दिया गया है जिनमें से 766 ग्राम पंचायतें रत्नागिरी-सिंधुदुर्ग निर्वाचन क्षेत्र का भाग हैं। इसके अलावा लगभग 326 नव-सृजित ग्राम पंचायतों और मांग के आधार पर बिना ग्राम पंचायत वाले लगभग 15,799 गांवों को कनेक्टिविटी उपलब्ध कराने के लिए महाराष्ट्र राज्य में संशोधित भारतनेट कार्यक्रम (एबीपी) को लागू करने का प्रस्ताव है। एबीपी के अंतर्गत निर्माण चरण को पूरा करने की समय-सीमा, करार पर हस्ताक्षर करने की तारीख से तीन वर्ष है।

EMPLOYMENT OF OVER 25 LAKH PEOPLE IN ELECTRONICS SECTOR**814. SHRI SURESH KUMAR SHETKAR:**

Will the Minister of **ELECTRONICS AND INFORMATION TECHNOLOGY** be pleased to state:

- (a) whether the Government has conducted any assessment to verify that the reported employment of over 25 lakh people in the electronics sector is accurate and not inflated, if so, the details thereof and if not, reasons therefor;
- (b) whether the iPhone exports from India reached Rs 2.03 lakh crore in 2025, nearly double 2024 figures—has this been independently audited, if so, the measures taken by the Government to ensure that other domestic manufacturers also benefit from export growth;
- (c) whether the Government considered the risk of foreign corporations dominating electronics exports while small & medium Indian manufacturers are marginalized and if so, the safeguards exist to protect local industry, if so, the details thereof and if not, the reasons therefor;
- (d) whether it is a fact that mobile phone production was projected to reach Rs. 6.76 lakh crore by 2025 and if so, the details of the proportion of this growth i.e. domestic versus foreign-owned companies; and
- (e) the details of number of jobs likely to be created for Indian workers?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (e): Driven by Hon'ble Prime Minister's vision of Make in India and Atmanirbhar Bharat, Government of India has taken several policy initiatives to develop a complete ecosystem of electronics manufacturing. As a result of these initiatives, electronics manufacturing in India has expanded significantly in the last 11 years, which can be seen from the following statistics:

#	2014-15	2024-25	Remarks
Production of electronics goods (Rs.)	~1.9 Lakh Cr	~11.3 Lakh Cr	Increased 6 times
Export of electronics goods (Rs.)	~0.38 Lakh Cr	~3.3 Lakh Cr	Increased 8 times

The mobile phone manufacturing has played an anchor role in this growth of the Indian Electronics ecosystem. In the last decade, India has witnessed a remarkable growth in the mobile phone manufacturing and exports. India has emerged as the 2nd largest mobile manufacturer in the world. India has reached a stage where ~99% of mobile handsets being sold in India are 'Made in India' (in volume terms). This is a remarkable shift from FY 2014-15, when around 74% of mobile phones sold in India were imported. Now, India has become a net exporter of Mobile Phones from being an importer of the same in 2014. Mobile phones

production and exports trends over last decade are as in the below table:

#	2014-15	2024-25	Remarks
Production of mobile phones (Rs.)	~0.18 Lakh Cr	~5.5 Lakh Cr	Increased 28 times
Export of mobile phones (Rs.)	~0.01 Lakh Cr	~ 2 Lakh Cr	Increased 127 times

Mobile phone exports have increased by 1.6 times from Rs. 1.29 lakh crores in financial year 2023-24 to Rs. 2.05 lakh crores in financial year 2024-25. These exports figures are as per DGCIS (Directorate General of Commercial Intelligence and Statistics) data, available in public domain at <https://trade-analytics.commerce.gov.in>.

As per the Economic Survey 2025-26, mobile phone manufacturing led to total production of ₹9.34 lakh crore and exports of ₹5.12 lakh crore until September 2025.

As per industry estimates, electronics industry employs more than 25 lakh people.

Further, more than 75% of electronics trade are done by Global Value Chains (GVCs). GVCs locate their manufacturing and supply chain depending on various factors of competitive advantage. MSMEs and their skilled workforce provide complimentary strength to GVCs. As a result, these MSMEs are largely becoming part of the supply chain of these GVCs. In this process, these MSMEs are developing and building their capacities and capabilities to provide world class products to the GVCs not only for the domestic market but for the exports as well.

REVIEW OF ASPIRATIONAL DISTRICTS/BLOCKS PROGRAMMES

815. SHRI G. M. HARISH BALAYOGI:

Will the Minister of **PLANNING** be pleased to state:

- (a) whether the Government has undertaken any review to assess the progress made by districts and blocks identified under the Aspirational Districts and Blocks Programmes since inception and if so, the details thereof;
- (b) the criteria and parameters adopted to determine whether a district/block has achieved the developmental benchmarks required for exit from the respective programme;
- (c) whether any district/block has so far been declared as having fulfilled the criteria for graduation/exit from the programme and if so, the details thereof, State-wise;
- (d) whether the Government plans to revise/expand the existing list of Aspirational Districts and Blocks to include newly created districts or other backward regions and if so, the details and the proposed timeline thereof; and
- (e) whether any mechanism has been put in place for periodic review, reclassification and rotation of districts and blocks under the programmes to ensure dynamic inclusion and exit based on developmental outcomes and if so, the details thereof and if not, the reasons therefor?

**THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND
PROGRAMME IMPLEMENTATION; MINISTER OF STATE OF THE MINISTRY
OF PLANNING; AND MINISTER OF STATE IN THE MINISTRY OF CULTURE
(RAO INDERJIT SINGH):**

(a): There have been two independent assessments of the functioning and impact of the Aspirational Districts Programme (ADP)

(i) UNDP made a comprehensive appraisal of this programme

(ii) Institute for Competitiveness Assessment (a team of expert led by Prof. Michael Porter of Harvard Business school) made a detailed assessment of the programme

The UNDP report titled “Aspirational Districts Programme: An Appraisal,” submitted in December 2020, confirmed that significant progress has been made in various aspects such as sector-wise growth, better governance through convergence, and accelerated development through competitive federalism. This progress has been driven by factors including strong leadership, real-time monitoring, data-driven decision-making, and capacity building. Additionally, the Institute for Competitiveness highlighted that nearly all districts in the ADP have shown improvement on key development parameters compared to the baseline, with the programme successfully advancing social impact and justice by targeting the benefits towards the most disadvantaged areas. The delta ranking system has played a crucial role in fostering a competitive and dynamic culture, which has

motivated several low-performing districts to enhance their standings over the past three years.

(b) and (c): The Aspirational Districts Programme (ADP) and Aspirational Blocks Programme (ABP) aims to saturate all Key Performance Indicators (KPIs) (49 in ADP & 40 in ABP) across all the themes under the programme for achieving overall socio-economic development in these districts and blocks.

As on date, there are no criteria and parameters for a district/ block to graduate or exit from the respective programme.

(d): At present there is no such proposal.

(e): The performance of Aspirational Districts/Blocks is reviewed regularly, and they are ranked based on the progress made on the defined indicators; however, there is no such mechanism in place for periodic reclassification and rotation of districts and blocks under the programmes.

BALANCING COAL PRODUCTION AND EXPANDING GASIFICATION

816. SHRIMATI SANGEETA KUMARI SINGH DEO:

Will the Minister of **COAL** be pleased to state:

- (a) the manner in which the Ministry proposes to balance record coal production and expanding gasification initiatives with India's climate commitments particularly in coal-bearing and densely populated regions;
- (b) whether the reduction in coal imports and blending has translated into

- measurable cost savings for power consumers and if so, the details thereof;
- (c) the manner in which Coal Exchange and recent policy reforms like CoalSETU and Revised SHAKTI would ensure fair price discovery and prevent market concentration by large players;
- (d) whether any independent assessment has been conducted on the social and environmental impact of new commercial and captive coal mine allocations issued in the year 2025 and if so, the details thereof; and
- (e) the steps being taken by the Government to ensure transparent utilization and regional equity in Corporate Social Responsibility (CSR) expenditure by Coal PSUs particularly in mining-affected districts with high displacement and health vulnerabilities?

THE MINISTER OF COAL; AND MINISTER OF MINES (SHRI G. KISHAN REDDY):

- (a): The coal production plan in the country is based on the demand assessment of the various coal-consuming sectors through consultation with concerned stakeholders and the coal companies are aligning their mining operations with India's climate commitments through the following measures:
- (i) Environmental safeguards: Strict compliance with environmental clearances, adoption of scientific mine closure plans, and large-scale land reclamation and afforestation.
- (ii) Renewable Energy & Energy efficiency: Investment in renewable energy

projects and energy efficiency initiatives to complement coal-based operations.

(iii) Technology adoption: Deployment of cleaner mining technologies, mechanized dust suppression, and use of eco-friendly & blast free mining technology (like surface miners, rippers, continuous miners, highwall & longwall mining) in coal production and removal of overburden.

(iv) Community focussed repurposing activities: Implementation of community development projects in the mined-out areas in in line with the mine closure guidelines.

Further, Government has launched the National Coal Gasification Mission, targeting 100 million tonnes of coal gasification capacity by 2030. Gasification is promoted as an environmentally friendlier way to utilize domestic coal reserves, converting coal into cleaner fuels like syngas, which can then be used to produce valuable chemicals, fertilizers, and power with lower emissions than direct combustion.

(b): During the FY 2024-25, total coal imported in the country was 243.62 Million Tonnes (MT), whereas, in FY 2023-24, it was 264.53 MT, leading to a forex saving of around ₹ 60,681.67 Crores during the FY 2024-2025 compared to FY 2023-24.

The coal imported for blending in power sector has reduced from 35.10 MT in FY 2022-23 to 14.02 MT in FY 2024-25. During the year 2025-26 (April- Dec 25) the coal imported for blending is 5.5 MT as compared to 12.0 MT during the

same period last year, which is 54% less than previous year, thereby reducing input fuel cost to the domestic coal-based power plants.

(c): The Coal Exchange envisages an online trading platform where both buyers and sellers can bid simultaneously thereby making price discovery of coal more efficient and competitive, meeting the coal demand through a transparent market mechanism. All the coal linkages under Revised SHAKTI Policy and the CoalSETU window are made as per the methodology and policy document to ensure transparency and facilitate market driven price discovery by providing a level playing field to all eligible consumers.

(d): Upon allocation of coal mines by Ministry of coal, allottees obtain various clearances/ approvals for commencement of mining operations. Accordingly, assessments are conducted by the accredited agencies on the social and environmental impact of coal mining for obtaining the environmental clearance.

(e): To ensure regional equity in Corporate Social Responsibility (CSR) expenditure, Coal India Limited (CIL) prioritizes Project Affected Areas (PAAs) and mandates that at least 80% of CSR expenditure be incurred within 25 km of mines and establishments, in line with Section 135 of the Companies Act, 2013, so that mining districts receive maximum benefit. For transparent utilization, CIL follows a robust framework involving need-based project selection, approval through inter-disciplinary committees, execution in project mode with defined milestones, mandatory MoUs and utilization certificates, strong data monitoring,

Board-level oversight, and independent impact assessments for large projects, along with public disclosure on company websites, ensuring accountability at pre-, during-, and post-implementation stages.

TECHNICAL CHALLENGES IN FORTIFIED RICE MIXING

817. SHRI VISHALDADA PRAKASHBAPU PATIL:

DR. BACHHAV SHOBHA DINESH:

SUSHRI PRANITI SUSHILKUMAR SHINDE:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

- (a) whether the Labs meant for uniform mixing of Fortified Rice Kernels (FRKs) with regular rice at the recommended ratio of 1:100 facing any technical challenge and if so, the details thereof;
- (b) the details of the measurable quality assurance systems to ensure each batch of fortified rice meets the micronutrient specifications such as iron, folic acid, vitamin B12 etc.;
- (c) whether the Government has taken note that despite Maharashtra being a major beneficiary State under the fortified rice programme only about 10 per cent of the total laboratories approved for testing fortified rice are currently operational in the State;
- (d) if so, the reasons therefor; and

(e) the details of total approved and currently operational testing labs for testing fortificants in Fortified Rice (FR) in Maharashtra, as of 2025?

**THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS,
FOOD AND PUBLIC DISTRIBUTION (SHRIMATI NIMUBEN JAYANTIBHAI
BAMBHANIYA):**

(a): No technical challenges have been reported in blending of Fortified Rice Kernels (FRKs) with regular rice at a ratio of 1:100 during the milling stage.

(b): The following steps have been taken for quality assurance of Fortified Rice:

- The **Food Safety and Standards Authority of India (FSSAI)** has notified standards for Fortified Rice (FR), Fortified Rice Kernel (FRK) and Vitamin-Mineral Premix for FRK.
- The FSSAI has developed standardized methods for testing of fortificants (Iron, Folic Acid and B12) in FR, FRK and premix to achieve uniform test results across the country.
- The FSSAI has published Guidelines on sampling of FR, FRK and premix for FRK to ensure drawal of representative samples.
- Each batch of Fortified Rice Kernels (FRKs) is being tested at FSSAI empanelled National Accreditation Board for Testing and Calibration Laboratories (NABL) accredited laboratory before its blending with the conventional rice.

(c) to (e): As on December 2025, the FSSAI has approved 56 laboratories for

testing of micronutrients (Iron, Folic acid and Vitamin B12) in Fortified Rice (FR), 31 labs for Fortified Rice Kernel (FRK) and 17 labs for Vitamin-Mineral premix for FRK across the country including 8 labs of FR, 4 labs of FRK and 3 labs of premix in the state of Maharashtra.

ENCROACHMENT OF METRO RAILWAY LAND IN KOLKATA

818. SHRI JAGANNATH SARKAR:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether the Government is aware that land belonging to Metro Railway near Masterda Surya Sen Metro Station (Bansdroni), Kolkata, has been used as an unauthorised bus stand/informal bike-parking area by unauthorised vendors for several years and if so, the details thereof;
- (b) whether such unauthorised occupation of Metro Railway land has continued for nearly fifteen years and if so, the details thereof along with the reasons for prolonged inaction despite the land being owned by Metro Railway;
- (c) the total area in square metres or acres of land encroached upon in and around Masterda Surya Sen Metro Station;
- (d) whether any survey/notice/eviction drive has been conducted to remove such encroachments and if so, the details and the present status thereof; and
- (e) the details of other locations in Kolkata where Metro Railway land is under unauthorised occupation along with time-bound steps proposed to remove

such encroachments, Station and corridor-wise?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (d): For operational purpose, Kolkata Metro Railway required about 1420 sqm of land near Masterda Surya Sen metro station. Compensation for this land is required to be paid to seven numbers of claimants. Out of seven, the compensation has been disbursed to six claimants proportionately. Last and seventh claimant has approached the Court of the Competent Authority under the Metro Railways (Construction of Works) Act, 1978 and matter is subjudice. Presently land is not in Railways possession as the land being acquired is an undivided property. Only after reimbursement of full compensation to all the owners, the land will be taken into Railways possession.

(e): Total area of about 1,590 sqm of land of Metro Railway is under unauthorized occupation. Eviction drives are regularly being launched and is continuous process for removing encroachments. In case of encroachments of temporary nature (soft encroachments) in the shape of jhuggies, jhopris and squatters, the same are removed in consultation and with the assistance of Railway Protection Force and local civil authorities. For old encroachments which are in the form of pucca structures (hard encroachment), where party is not amenable to persuasion, action is taken under Public Premises (Eviction of Unauthorized

Occupants) Act, 1971 (PPE Act, 1971), as amended from time to time. Actual eviction of unauthorized occupants is carried out with the assistance of State Government and local administration/police.

DEADLINE OF REGISTRATION OF WAQF PROPERTIES ON UMEED PORTAL

819: SHRI BALASHOWRY VALLABHANENI:

Will the Minister of **MINORITY AFFAIRS** be please to State:-

- (a) the details of the number of waqf properties in the country, State-wise;
- (b) whether deadline of registering waqf properties on UMEED portal is over;
- (c) if so, the details of waqf properties registered on UMEED portal at the end of the deadline, State-wise;
- (d) whether it is a fact that in some States, the registration is not even 10 per cent of total waqf properties and if so, the details and the reasons therefor; and
- (e) whether there is any plan to start registration process again for such properties and if so, the details thereof and if not, the reasons therefor?

**THE MINISTER OF PARLIAMENTARY AFFAIRS; AND MINISTER OF
MINORITY AFFAIRS (SHRI KIREN RIJJU):**

(a) to (e): In accordance with the provisions of Section 3(ka) of the Unified Waqf Management, Empowerment, Efficiency and Development Act, 1995, the Ministry of Minority Affairs developed and launched the statutory UMEED Central Portal-

2025 on 06.06.2025 for uploading details of existing waqf, registration of new waqf, and for facilitating the overall management and governance of waqf in accordance with the provisions of the Act. Further, Section 3B(1) of the Act mandates that details of all existing waqf and waqf-dedicated properties registered prior to the commencement of the Act shall be uploaded on the Portal within a period of six months. The details of waqf properties registered on UMEED Central Portal-2025 at the end of deadline, state-wise is attached at **Statement-I**.

The initial six-month period concluded on 06.12.2025, and accordingly, the Portal was closed at 23:59 hours on the same day. During this period, a total of **5,17,082** existing waqf properties were initiated by Makers on the Portal. Of these, **2,16,937** properties were validated and approved by Approvers, while **10,872** properties were rejected during the verification process. The remaining initiated properties were at various stages of processing under the prescribed maker–checker–approver workflow.

The Act also provides that the Waqf Tribunal may, on an application, extend such period of six months under this section for a further period not exceeding six months as it may consider appropriate and if he satisfies that he had sufficient cause for not filing the details of the Waqf on the portal within such period. In view of the statutory remedy available under the Act, extensions of time were granted to the concerned State/UT Waqf Boards by the respective Hon'ble Tribunals/Courts. At present, the UMEED Central Portal–2025 has been

reopened for those State/UT Waqf Boards in respect of which such orders have been received, exclusively for the purpose of uploading details of existing waqf and properties dedicated to waqf. As on 02.02.2026, the state-wise status of uploading of waqf details across the country on the UMEED Central Portal-2025 is attached at **Statement-II**.

STATEMENT-I

Waqf properties registered on UMEED Central Portal-2025

S. No	State waqf Board Name	June	July	August	September	October	November	December	Total
1	Andaman And Nicobar Islands	0	0	0	0	12	119	82	213
2	Andhra Pradesh	0	4	0	52	421	9523	1290	11290
3	Assam	0	0	2	1	32	306	340	681
4	Bihar Shia	0	0	12	6	15	3379	1808	5220
5	Bihar Sunni	0	10	193	181	161	5208	4231	9984
6	Chandigarh	0	0	10	5	3	5	0	23
7	Chhattisgarh	0	0	0	0	0	1091	833	1924
8	Dadra & Nagar Haveli And Daman And Diu	0	0	0	0	0	2	0	2
9	Delhi	2	1	0	1	22	2194	932	3152
10	Gujarat	0	1	2	18	468	8246	18725	27460
11	Haryana	1	0	0	439	3701	8580	724	13445
12	Himachal Pradesh	1	0	0	62	204	542	90	899
13	Jammu And Kashmir	0	0	18	558	1202	17490	6025	25293

14	Jharkhand	0	0	1	22	27	247	259	556
15	Karnataka	0	0	0	31	5816	46578	5903	58328
16	Kerala	0	3	0	0	32	2995	39747	42777
17	Lakshadweep	0	0	1	3	2	43	419	468
18	Madhya Pradesh	0	1	0	3	15	4904	16398	21321
19	Maharashtra	0	2	15	37	2196	39657	21032	62939
20	Manipur	1	3	0	0	0	248	141	393
21	Meghalaya	0	0	0	0	0	7	6	13
22	Odisha	1	12	107	945	1942	1344	1850	6201
23	Puducherry	0	0	0	0	1	145	474	620
24	Punjab	1	2	4	1655	4298	16421	3529	25910
25	Rajasthan	0	4	13	11	168	7073	14969	22238
26	Tamil Nadu	0	0	0	0	12	1432	6808	8252
27	Telangana	0	1	0	2	2244	23189	21046	46482
28	Tripura	0	0	397	1	0	1879	503	2780
29	Uttarakhand	0	2	7	100	225	775	1170	2279
30	UP Shia	0	0	12	51	163	3230	3030	6486
31	UP Sunni	2	2	7	140	2354	31363	52494	86362
32	West Bengal	2	3	21	3	90	4248	18724	23091
	Total	11	51	822	4327	25826	242463	243582	517082

STATEMENT-II
Waqf Progress Report

State Waqf Board	No of Waqf Property Initiated for Uploading	No of Makers Submitted	No of Checkers Submitted	No of Approvers Approved	Total Rejected Property	Total Pending for Approval	Total No of Waqf Property Initiated Till Date
Andaman And Nicobar Islands	58	0	1	147	7	1	213
Andhra Pradesh	184	80	122	11057	69	122	11512
Arunachal Pradesh	0	0	0	0	0	0	0
Assam	65	417	0	171	18	0	671
Bihar Shia	332	29	0	4758	68	0	5187
Bihar Sunni	1159	2105	52	6466	797	52	10579
Chandigarh	1	0	0	22	0	0	23
Chhattisgarh	110	82	6	1723	155	6	2076
Delhi	243	2845	0	64	4	0	3156
Goa	0	0	0	0	0	0	0
Gujarat	2518	354	99	23793	998	99	27762
Haryana	407	8	8	12884	117	8	13424
Himachal Pradesh	58	5	0	836	4	0	903
Jammu And Kashmir	222	2	0	25469	53	0	25746
Jharkhand	135	530	0	107	0	0	772
Karnataka	4238	103	26	52531	1166	26	58064
Kerala	3461	37336	3371	715	1182	3371	46065
Ladakh	0	0	0	0	0	0	0

Lakshadweep	119	36	0	299	13	0	467
Madhya Pradesh	1647	5903	7993	10534	1178	7993	27255
Maharashtra	4164	29850	7423	17966	3679	7423	63082
Manipur	16	0	0	375	2	0	393
Meghalaya	0	0	0	13	0	0	13
Mizoram	0	0	0	0	0	0	0
Nagaland	0	0	0	0	0	0	0
Odisha	468	9	2359	3255	114	2359	6205
Puducherry	20	62	4	507	27	4	620
Punjab	719	28	82	24960	223	82	26012
Rajasthan	2221	8483	4444	2878	4802	4444	22828
Sikkim	0	0	0	0	0	0	0
Tamil Nadu	2257	515	261	5272	747	261	9052
Telangana	4903	33099	6682	8929	4458	6682	58071
The Dadra And Nagar Haveli And Daman And Diu	1	1	0	0	0	0	2
Tripura	23	0	0	2708	45	0	2776
Uttarakhand	250	79	106	1327	644	106	2406
Uttar Pradesh Shia	812	2760	1810	1097	889	1810	7368
Uttar Pradesh Sunni	10494	64545	1509	13430	1472	1509	91450
West Bengal	2133	41490	7768	5232	1765	7768	58388
Total	43438	230756	44126	239525	24696	44126	582541

**BAN ON AZODICARBONAMIDE & BUTYLATED HYDROXYANISOLE IN
FOOD PRODUCTS**

820. SHRI ESWARASAMY K.:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

- (a) whether the Government is aware of global scientific studies linking the food additives Azodicarbonamide (ADA) commonly used as a flour-bleaching and dough-strengthening agent in bread and Butylated Hydroxyanisole (BHA) a preservative used in bakery and packaged food products, with cancer, allergies, and respiratory illnesses;
- (b) whether ADA has been completely banned in many countries while BHA is under strict regulation globally and if so, the reasons for permitting it in the Country;
- (c) whether the Food Safety and Standards Authority of India (FSSAI) has undertaken any recent reassessment of permissible limits for ADA and BHA in view of updated toxicological evidence and if so, the details thereof;
- (d) whether the Government proposes a complete ban on ADA in bread and stronger regulation of BHA to protect public health; and
- (e) if so, the timeline for revising standards and ensuring strict enforcement and compliance from all food manufacturers and bakeries across the country?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

(a): As per Food Safety and Standards (Food Products Standards and Food Additives) Regulation, 2011, use of Azodicarbonamide (ADA) is permitted in flours and starches (except atta, maida and corn starch) food category.

Butylated Hydroxy anisole (BHA) is permitted for use in several food products including Bakery products.

(b) to (e): BHA is permitted for use as per CODEX, EU and US-FDA and ADA is permitted for use as per CODEX, EU.

The food safety standards are made based on the scientific opinion provided by independent risk assessment bodies i.e. Scientific Panels and Scientific Committee and are harmonized with internationally accepted Codex standards. Further, the standards are also reviewed time to time on the basis of the available scientific evidence and recognized global best practices.

INCREASE IN MPLADS

821. DR. ANGOMCHA BIMOL AKOIJAM:

Will the Minister of **STATISTICS AND PROGRAMME IMPLEMENTATION** be pleased to state:

Whether there is any proposal or recommendation under consideration to

increase the annual allocation under the Members of Parliament Local Area Development Scheme (MPLADS) from the present Rs. 5 crore per annum, and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION; MINISTER OF STATE OF THE MINISTRY OF PLANNING; AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (RAO INDERJIT SINGH):

The Ministry regularly receives and examines suggestions from various stakeholders, including proposals for revision of fund entitlements, in accordance with the prescribed procedures. At present, there is no proposal under consideration to increase the annual allocation under the Members of Parliament Local Area Development Scheme (MPLADS) beyond the existing limit of Rs. 5 crore per annum.

PM-VIKAS SCHEME

822. SHRI MALVINDER SINGH KANG:

Will the Minister of **MINORITY AFFAIRS** be pleased to state:

- (a) the details of the number of beneficiaries and training sessions conducted under the PMVIKAS scheme in the districts of Mohali, Rupnagar, Hoshiarpur, and Shaheed Bhagat Singh Nagar (Nawanshahr) during the Financial Years 2024-25 and 2025-26;

- (b) the current status of certification and credit linkages for minority women who have completed the Leadership and Entrepreneurship training in the Chamkaur Sahib segment;
- (c) the criteria and specific guidelines for the Education Component (NIOS bridge programme) of PM-VIKAS and the total number of students enrolled from the Garhshankar region;
- (d) the details of any pending proposals for the development or upgrading of minority community centres as model hubs in the Mohali area for the year 2026; and
- (e) the steps taken/being taken by the Government to address implementation gaps in the Anandpur Sahib Lok Sabha constituency to ensure 100% achievement of set targets by March 2026 deadline?

THE MINISTER OF PARLIAMENTARY AFFAIRS; AND MINISTER OF MINORITY AFFAIRS (SHRI KIREN RIJJU):

(a): The Ministry of Minority Affairs implements Pradhan Mantri Virasat Ka Samvardhan (PM VIKAS) Scheme as a Central Sector scheme which converges five erstwhile schemes viz. 'Seekho Aur Kamao', 'Nai Manzil', 'Nai Roshni' 'USTTAD' and 'Hamari Dharohar'; and focuses on socio-economic empowerment of six notified minorities through skill development; entrepreneurship and leadership development of minority women; and education support for school dropouts. Under the scheme, the training has commenced only recently in the

Hoshiarpur district for 300 candidates (as on date). Moreover, no training is ongoing in the Mohali, Rupnagar and Shaheed Bhagat Singh Nagar (Nawanshahr) districts as on date.

(b): Under the Women Leadership and Entrepreneurship component of the PM VIKAS Scheme, no training is undergoing in the Chamkaur Sahib segment at present.

(c): The criteria and specific guidelines for the Education Component (NIOS bridge programme) of PM-VIKAS are as per PM VIKAS scheme guidelines (<https://pmvikas.minorityaffairs.gov.in/uploads/documents/Guidelines-PM-VIKAS.pdf>). Besides, at present, no candidates have been enrolled from the Garhshankar region under the Education component of the scheme.

(d): A proposal for construction of a Community-cum Conference Hall at Mohali (SAS Nagar) amounting to Rs.163.62 lakh has been received on the PMJVK online portal, for consideration under Pradhan Mantri Jan Vikas Karyakram (PMJVK) which is a Centrally Sponsored Scheme of the Ministry of Minority Affairs for creation of community infrastructure in Minority Concentration Areas. Proposals under PMJVK scheme are considered on a demand-driven basis as per the guidelines and availability of funds.

(e): Under the PM VIKAS Scheme, currently no candidates from Anandpur Sahib constituency have been enrolled. However, as the scheme implementation period is extended till 31st March 2027, the Ministry is currently inviting proposals under

the scheme through its dedicated portal i.e. <https://pmvikas.minorityaffairs.gov.in/> for allocation of targets across all components under the scheme.

PEOPLE LIVING BELOW POVERTY LINE

823. SHRI KHALILUR RAHAMAN:

Will the Minister of **PLANNING** be pleased to state:

- (a) the details of people living under Below Poverty Line (BPL) category in the country, State/UT-wise;
- (b) the date on which the last estimation of BPL category was done;
- (c) whether there is an increase in the number and percentage of BPL population when last estimation is compared to the previous estimation and if so, the details thereof;
- (d) the criterion for considering a person in the BPL category; and
- (e) the steps taken/being taken by the Government to uplift the people from the BPL category?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION; MINISTER OF STATE OF THE MINISTRY OF PLANNING; AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (RAO INDERJIT SINGH):

- (a) to (d): In 2021, the Government of India developed a comprehensive index known as the National Multidimensional Poverty Index (MPI) to measure poverty

that captures overlapping deprivations in dimensions such as health, education and standard of living, covering 12 indicators. The second edition of the index was released in 2023. As per the National Multidimensional Poverty Index: A Progress Review 2023 released by NITI Aayog, the proportion of population in multidimensional poverty declined from 24.85 per cent in 2015-16 to 14.96 per cent in 2019-21, indicating that about 13.5 crore people have escaped poverty during the period. Further, as per the discussion paper *“Multidimensional Poverty in India since 2005-06”* published by NITI Aayog, multidimensional poverty in India is estimated to have declined from 29.17 per cent in 2013-14 to 11.28 per cent in 2022-23, indicating that about 24.82 crore people have escaped poverty during this period. The details of the same are in the public domain and can be accessed at: <https://www.niti.gov.in/sites/default/files/2023-08/India-National-Multidimensional-Poverty-Index-2023.pdf>

https://www.niti.gov.in/sites/default/files/2024-01/MPI-22_NITI-Aayog20254.pdf

(e): The Government has launched various schemes to reduce multidimensional poverty, which, inter alia, include Saksham Anganwadi & POSHAN 2.0, Pradhan Mantri Garib Kalyan Anna Yojana (PMGKAY), Pradhan Mantri Poshan Shakti Nirman (PM POSHAN), Pradhan Mantri Surakshit Matritva Abhiyan, Pradhan Mantri Sahaj Bijli Har Ghar Yojana (Saubhagya), PM Ujjwala Yojana, Swachh Bharat Mission (SBM), Jal Jeevan Mission (JJM), Pradhan Mantri Jan Dhan Yojana (PMJDY), Pradhan Mantri Awas Yojana (PMAY) and PM Vishwakarma, etc.

ADDITION OF RENEWABLE ENERGY CAPACITY

824. SHRI V. K. SREEKANDAN:

Will the Minister of **NEW AND RENEWABLE ENERGY** be pleased to state:

- (a) whether it is a fact that the Country has added 31.25 gigawatt renewable energy during the current financial year which was short of the target;
- (b) if so, the details and the reasons therefor;
- (c) the total number of rooftop solar systems approved for the State of Kerala during the current financial year;
- (d) whether it is a fact that the solar energy concept is not gaining in the country at the moment since the cost of solar modules is too high; and
- (e) if so, the steps taken by the Government to bring down the cost of the module which is the heart of any solar energy system?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a): No. Ministry of New and Renewable Energy is working towards achieving 500 GW of installed electricity capacity from non-fossil fuel-based sources by 2030. As on 31.12.2025, a total of 258 GW renewable energy capacity has been installed in the country.

During the current financial year (April-December, 2025), a total of 37.9 GW renewable energy capacity has already been added.

(b): Question does not arise.

(c): During the current financial year, 1,05,280 rooftop solar systems have been installed in the State of Kerala benefitting 1,08,010 households as on 30.01.2026.

(d) and (e): No. At present, the cost of domestically manufactured solar PV modules using imported solar PV cells is nearly at par or around the cost of imported solar PV modules after accounting for Basic Customs Duty (BCD) and Agriculture Infrastructure and Development Cess (AIDC). Solar capacity addition achieved during the last three years is 15.03 GW in 2023-24, 23.83 GW in 2024-25 and 30.16 GW in first nine months of current financial year 2025-26.

उपभोक्ता शिकायतों का निवारण

825. श्री वीरेन्द्र सिंह:

क्या उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने उपभोक्ता संरक्षण अधिनियम, 2019 के तहत देशभर में उपभोक्ता शिकायतों के निवारण की वर्तमान स्थिति की समीक्षा की है;
- (ख) क्या कई जिलों में, विशेषकर उत्तर प्रदेश के चंदौली जिले में, उपभोक्ता मंच या उपभोक्ता विवाद निवारण आयोग की सुविधा पूरी तरह से उपलब्ध नहीं है या वहां लंबित मामलों की संख्या बहुत अधिक है;
- (ग) क्या सरकार के पास उन जिलों की सूची है जहां उपभोक्ताओं को न्याय मिलने में विलंब की स्थिति का सामना करना पड़ रहा है; और
- (घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है और सरकार द्वारा, विशेषकर चंदौली जिले में उपभोक्ताओं के

हितों की रक्षा के लिए क्या कदम उठाए गए हैं या उठाए जाने का विचार है?

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री; तथा सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री बी. एल. वर्मा):

(क) से (घ): उपभोक्ता संरक्षण अधिनियम, 2019 में जिला, राज्य और राष्ट्रीय स्तर पर त्रि स्तरीय अर्ध-न्यायिक तंत्र का प्रावधान है, जिसे आम तौर पर उपभोक्ताओं के अधिकारों की सुरक्षा और अनुचित व्यापार प्रथाओं से संबंधित विवादों सहित उपभोक्ता विवादों का सरल और त्वरित निवारण प्रदान करने के लिए “उपभोक्ता आयोग” के रूप में जाना जाता है। उपभोक्ता आयोगों को विशिष्ट प्रकृति की राहत देने और जहां भी उचित हो, उपभोक्ताओं को मुआवजा देने का अधिकार है। चंदौली जिला उपभोक्ता विवाद निवारण आयोग के समक्ष 1,469 उपभोक्ता मामले दायर किए गए हैं, जिनमें से 1,099 मामलों का निपटान किया जा चुका है।

इसके अलावा, उपभोक्ता संरक्षण अधिनियम, 2019 की धारा 38 (7) के अनुसार, प्रत्येक शिकायत का यथासंभव शीघ्रता से निपटान किया जाएगा और जहां शिकायत में वस्तुओं के विश्लेषण या परीक्षण की आवश्यकता नहीं है, वहां विपरीत पक्ष द्वारा नोटिस प्राप्त होने की तारीख से तीन महीने की अवधि के भीतर शिकायत का निपटान करने का प्रयास किया जाएगा और यदि इसमें वस्तुओं के विश्लेषण या परीक्षण की आवश्यकता है तो पांच महीने के भीतर।

अंतिम उपभोक्ताओं को शीघ्र न्याय दिलाने के लिए उपभोक्ता संरक्षण अधिनियम में कहा गया है कि उपभोक्ता आयोगों द्वारा तब तक कोई स्थगन नहीं दिया जाएगा, जब तक पर्याप्त कारण न दर्शाया जाए तथा स्थगन देने के कारणों को आयोग द्वारा लिखित रूप में दर्ज न कर दिया जाए।

1 जनवरी, 2025 को उपभोक्ता मामले विभाग द्वारा शुरू किए गए “ई-जागृति” पोर्टल का उद्देश्य माइक्रो-सर्विस आर्किटेक्चर, आर्टिफिशियल इंटेलिजेंस/मशीन लर्निंग इंटीग्रेशन और फेसलेस ऑनबोर्डिंग और रोल आधारित डैशबोर्ड जैसी आधुनिक सुविधाओं के माध्यम से उपभोक्ता शिकायत

निवारण को बढ़ाना है। यह मौजूदा सभी ऐप्लिकेशन (ओसीएमएस, ई-दाखिल, एनसीडीआरसी सीएमएस, कॉन्फोनेट) को एक एकल, स्केलेबल प्लेटफॉर्म में एकीकृत करता है, जिससे उपयोगकर्ता बहुभाषी समर्थन के साथ कहीं से भी बिना किसी बाधा के शिकायत दर्ज कर सकते हैं। यह प्रणाली रियल-टाइम डेटा एक्सेस, स्वचालित वर्कफ्लो और न्यायाधीशों व अधिवक्ताओं जैसे हितधारकों के लिए उपलब्ध उपकरणों के माध्यम से शिकायत निवारण प्रक्रियाओं को सुगम बनाती है। यह प्लेटफॉर्म डिजिटल केस फाइलिंग, दस्तावेज एक्सचेंज और ऑटोमेटेड एसएमएस/ईमेल नोटिफिकेशन की सुविधा देता है। फीचर्स में चैटबॉट हेल्प सिस्टम, वॉयस-टू-टेक्स्ट कैपेबिलिटी और दृष्टिबाधित और बुजुर्गों के लिए एक्सेसिबिलिटी सपोर्ट शामिल हैं। यह पोर्टल उपभोक्ताओं को ऑनलाइन शिकायत फाइलिंग, दस्तावेजों के डिजिटल सबमिशन, शुल्क के ऑनलाइन भुगतान को सक्षम करके निवारण के लिए एक सुविधाजनक, पारदर्शी और कुशल साधन प्रदान करने के लिए तैयार किया गया है। साथ ही, यह वर्चुअल कोर्ट रूम की भी सुविधा देता है जो कहीं से भी मामलों की सुनवाई को सक्षम बनाता है और भौतिक अवसंरचना पर निर्भरता को कम करते हुए त्वरित निपटान सुनिश्चित करता है।

साथ ही, उपभोक्ता मामले विभाग द्वारा संचालित राष्ट्रीय उपभोक्ता हेल्पलाइन (एनसीएच) देश भर के उपभोक्ताओं के लिए मुकदमेबाजी-पूर्व चरण में उनकी शिकायत निवारण हेतु एकल पहुंच बिंदु के रूप में उभरी है। उपभोक्ता देशभर से हिंदी, अंग्रेजी, कश्मीरी, पंजाबी, नेपाली, गुजराती, मराठी, कन्नड़, तेलुगु, तमिल, मलयालम, मैथिली, संथाली, बांग्ला, ओडिया, असमिया और मणिपुरी सहित 17 भाषाओं में टोल-फ्री नंबर 1915 के माध्यम से अपनी शिकायतें दर्ज करा सकते हैं। ये शिकायतें एकीकृत शिकायत निवारण तंत्र (इनग्राम), एक ओम्नी-चैनल आईटी सक्षम केंद्रीय पोर्टल पर विभिन्न चैनलों - व्हाट्सऐप (8800001915), एसएमएस (8800001915), ईमेल (nch-ca@gov.in), एनसीएच ऐप, वेब पोर्टल (consumerhelpline.gov.in) और उमंग ऐप के माध्यम से अपनी सुविधानुसार दर्ज की जा सकती हैं। 1185 कंपनियां, जिन्होंने 'कन्वर्जेंस' कार्यक्रम के तहत एनसीएच

के साथ स्वेच्छा से भागीदारी की है, इन शिकायतों का निवारण प्रक्रिया के अनुसार सीधे जवाब देती हैं और पोर्टल पर शिकायतकर्ता को फीडबैक प्रदान करती हैं।

DAE EXPANSION PROJECTS

826. SHRI PARSHOTTAMBHAI RUPALA:

Will the **PRIME MINISTER** be pleased to state:-

- (a) the details and current status of all proposed and ongoing expansion projects of the Department of Atomic Energy (DAE) including subordinate units, Boards and PSUs with approved costs and capacity targets, project-wise;
- (b) whether the Government has reviewed timelines for timely completion of these projects and adopted measures to prevent time and cost overruns and if so, the details thereof;
- (c) whether DAE has assessed current and future requirements of scientific and technical manpower and initiated focused recruitment and if so, the details thereof;
- (d) whether the Government proposes to utilise the expertise of retired DAE scientists and technocrats to strengthen execution and achieve timely completion of these strategic initiatives and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE;

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a): (i) At present, seventeen nuclear power reactors with a total capacity of 13100 MW are under implementation comprising of seven nuclear reactors under construction and ten reactors under pre-project activities. The details are as under:

Location	Project	Capacity (MW)	Physical Progress	Approved Cost (Rs. in crore)	Expected Completion
Projects Under Construction / Commissioning					
Rajasthan	RAPP-7&8	2 X 700	98.60	22,924	2026
Kudankulam,	KKNPP-3&4	2 X 1000	80.51	68,893	2027
	KKNPP-5&6	2 X 1000	41.56	68,893	2030
Gorakhpur, Haryana	GHAVP-1&2	2 X 700	Civil works in progress	20,594	2032
Projects Under Pre-project Activities					
Kaiga, Karnataka	Kaiga-5&6	2 X 700	Under pre-project activities at various stages	1,05,000	Progressively by 2031-32
Gorakhpur,	GHAVP– 3&4	2 X 700			
Chutka,	Chutka-1&2	2 X 700			
Mahi Banswara, Rajasthan	Mahi Banswara-	2 X 700			
	Mahi Banswara-3&4*	2 X 700			

\$ Unit-7 (700 MW) of RAPP-7&8 began commercial operation on
15.04.2025

** Mahi Banswara-1&2 and Mahi Banswara-3&4 being implemented by*
ASHVINI, a Joint Venture of NPCIL and NTPC.

(ii) BHAVINI is currently commissioning a 500 MWe Prototype Fast Breeder Reactor (PFBR) project at Kalpakkam, Tamil Nadu. Government has accorded approval to carry out pre-project activities for 2 x 500 MWe twin unit of FBR 1&2 project at Kalpakkam, Tamil Nadu. On attaining first criticality of PFBR, Government will be approached for financial sanction of FBR 1 & 2 projects.

(b): (i) Yes. The progress of projects is reviewed at multiple levels in Nuclear Power Corporation of India Limited (NPCIL) and also by Department of Atomic Energy (DAE) periodically. Constant monitoring of progress of project activities at multiple levels, timely identification of constraints & making necessary mid-course corrections, frequent meetings with vendors/ contractors and re-sequencing of construction activities to the extent possible, are being taken to ensure the timely implementation of the projects.

(ii) BHAVINI has the following institutional mechanism for monitoring the project progress; Weekly review meetings at Unit level along with designers is being conducted to review the progress in commissioning

and for better resource pooling. The project is also reviewed by BHAVINI Board on quarterly basis. These reviews help in reallocation of resources, quick decision making and expediting the project.

(c): Yes, NPCIL has initiated focused recruitment at different levels considering the requirements of the expansion programme and timelines involved in recruitment, training and licensing of personnel. Recruitment to engage 80 Graduate Engineer Trainees is initiated at ECIL.

(d): Department of Atomic Energy has instituted a national level scheme known as “DAE-Raja Ramanna Chair” (DAE-RRC) which is intended to utilize the services of active retired scientists, engineers and technologists, who have been involved in high quality research in their specialized disciplines in the units of the DAE or any National Laboratory or University or Institute and who after retirement are keen to carry out R&D and studies on the topics as identified by DAE.

The department has also instituted “DAE-Homi Sethna Chair” (DAE-HSC) which is intended to utilize the services of active retired scientists, engineers and technologists, who have been involved in high quality research in their specialized disciplines in the units of the DAE and who after retirement are keen to carry out R&D, policy & planning studies on the topics as identified by DAE.

The objective of the schemes is to gainfully utilize the services of active retired scientists, engineers and technologists who have worked in the areas of

critical and sensitive technologies and who can constructively contribute in a regular manner to the research projects, policy and planning activities of DAE as per the topics identified by the department.

Additionally, the DAE-RRC fellowship holders could take up writing of monographs or books on topics related to Atomic Energy and the DAE-HSC awardees will work on critical subject matters or projects and carry out studies on policy issues with the objective of providing to the Department, a detailed analysis within a prescribed time period.

खनिज बिदेश इंडिया लिमिटेड

827. श्रीमती रुपकुमारी चौधरी:

क्या खान मंत्री यह बताने की कृपा करेंगे कि:

- (क) भारत की लिथियम, कोबाल्ट और दुर्लभ पृथ्वी तत्वों की कुल वर्तमान मांग का कितना प्रतिशत आयात के माध्यम से पूरा किया जा रहा है और उन देशों का ब्यौरा क्या है जिन पर ऐसे आयात निर्भर हैं।
- (ख) सरकार द्वारा खनिज बिदेश इंडिया लिमिटेड (केएबीआईएल) की स्थापना के बाद से अब तक विदेशी खनिज परिसंपत्तियों के अधिग्रहण, उत्पादन या आपूर्ति सुरक्षा के संबंध में हासिल की गई ठोस उपलब्धियों का परियोजनावार ब्यौरा क्या है;
- (ग) देश में इलेक्ट्रिक वाहन, बैटरी स्टोरेज, रक्षा और नवीकरणीय ऊर्जा क्षेत्रों की बढ़ती आवश्यकताओं को ध्यान में रखते हुए रणनीतिक खनिजों के घरेलू अन्वेषण, वाणिज्यिक खनन

और प्रसंस्करण के लिए सरकार की अल्पकालिक, मध्यम अवधि और दीर्घकालिक रूपरेखा का ब्यौरा क्या है; और

(घ) क्या सरकार का इन खनिजों के संबंध में राष्ट्रीय महत्वपूर्ण खनिज रणनीति को कानूनी और/या नीतिगत स्वरूप देने का प्रस्ताव है और यदि हां, तो तत्संबंधी समयबद्ध ब्यौरा क्या है?

कोयला मंत्री; तथा खान मंत्री (श्री जी. किशन रेड्डी):

(क): लिथियम, कोबाल्ट और आरईई के लिए भारत की आयात निर्भरता काफी है। वे शीर्ष देश, जहां से भारत ने वित्त वर्ष 2024-25 के दौरान इन महत्वपूर्ण खनिजों का आयात किया था, निम्नलिखित हैं:

महत्वपूर्ण खनिज	कुल आयात (टन में) वित्त वर्ष 2024-25	प्रमुख स्रोत देश
कोबाल्ट	2425.6	कनाडा, बेल्जियम, जर्मनी, चीन, यूएसए, जापान, यूके
लिथियम	2,997.1	आयरलैंड, चीन, चिली, अर्जेंटीना, रूस
आरईई	13,006	चीन, मलेशिया, यूईई, जापान, केन्या, ऑस्ट्रेलिया

(ख): काबिल ने दिनांक 15.01.2024 को अर्जेंटीना के कैटामार्का प्रांत की एक राज्य के स्वामित्व वाली कंपनी के साथ एक गवेषण और विकास समझौते पर हस्ताक्षर किए हैं और कैटामार्का प्रांत, अर्जेंटीना में लगभग 15,702 हेक्टेयर के क्षेत्र को कवर करते हुए 5 ब्राइन प्रकार के लिथियम ब्लॉकों में

गवेषण, विकास और खनन के लिए अनन्य अधिकार प्राप्त किए हैं। गवेषण का पहला चरण (गैर-आक्रामक) पूरा हो चुका है।

इसके अतिरिक्त, काबिल ने भारत की अन्य सरकारी कंपनियों के साथ, महत्वपूर्ण खनिजों वाले विभिन्न देशों में, संभावित निवेश के लिए लिथियम, दुर्लभ मृदा तत्वों और अन्य महत्वपूर्ण खनिजों की उपयुक्त परियोजनाओं के चिह्नांकन के लिए समुचित जांच पड़ताल संबंधी कार्यकलाप किए हैं।

(ग) और (घ): केंद्रीय मंत्रिमंडल ने 2024-25 से 2030-31 की अवधि के लिए दिनांक 29.01.2025 को राष्ट्रीय महत्वपूर्ण खनिज मिशन (एनसीएमएम) को अनुमोदित किया है, जो भारत की महत्वपूर्ण खनिज आपूर्ति श्रृंखला को सुरक्षित करने और महत्वपूर्ण खनिज मूल्य श्रृंखला को सुदृढ़ बनाने के लिए एक व्यापक रूपरेखा प्रदान करता है।

इसके अतिरिक्त, ईवी, बैटरी भंडारण, रक्षा और नवीकरणीय ऊर्जा क्षेत्रों आदि के लिए महत्वपूर्ण खनिजों की बढ़ती आवश्यकताओं को देखते हुए, सरकार ने एक व्यापक कार्यनीति अपनाई है और कई पहल की हैं, जिनमें अन्य बातों के साथ-साथ निम्नलिखित शामिल हैं:

- i. भारतीय भूवैज्ञानिक सर्वेक्षण (जीएसआई) ने महत्वपूर्ण खनिजों के गवेषण को तीव्र किया है। जीएसआई ने वर्ष 2024-25 में 195 महत्वपूर्ण खनिज गवेषण परियोजनाएं कार्यान्वित कीं तथा वर्ष 2025-26 में देशभर में 230 परियोजनाएं शुरू कीं। इसके अतिरिक्त, राष्ट्रीय खनिज खोज और विकास न्यास (एनएमडीडीटी) ने वर्ष 2024-25 के दौरान महत्वपूर्ण खनिज गवेषण के लिए 62 परियोजनाएं और वर्ष 2025-26 के दौरान 60 परियोजनाएं अधिसूचित निजी गवेषण एजेंसियों (एनपीईए)/अधिसूचित गवेषण एजेंसियों (एनईए) को स्वीकृत कीं।

- ii. खान और खनिज (विकास और विनियमन) अधिनियम (एमएमडीआर अधिनियम), 1957 में वर्ष 2025 में संशोधन किया गया है, जिसके तहत एनएमईडीटी के दायरे को विदेशों में महत्वपूर्ण खनिज गवेषण और खनन में सहायता प्रदान करने के लिए विस्तारित किया गया है।
- iii. वर्ष 2023 में एमएमडीआर अधिनियम में संशोधन के पश्चात्, केंद्र सरकार ने महत्वपूर्ण और सामरिक खनिजों के 46 ब्लॉकों की सफलतापूर्वक नीलामी की है। इसके अतिरिक्त, गवेषण अनुज्ञप्ति व्यवस्था के तहत 7 ब्लॉकों की नीलामी की गई है, जिनमें से 3 महत्वपूर्ण खनिज ब्लॉक हैं।
- iv. केंद्रीय मंत्रिमंडल ने महत्वपूर्ण खनिजों के पुनर्चक्रण को बढ़ावा देने के लिए 1,500 करोड़ रुपये की वित्तीय प्रोत्साहन योजना को अनुमोदित किया है। इस योजना के दिशानिर्देश जारी किए गए और दिनांक 02.10.2025 को योजना का शुभारंभ किया गया।
- v. ओवरबर्डन/टेलिंग्स/फ्लाई ऐश/रेड मड आदि से महत्वपूर्ण खनिजों की पुनर्प्राप्ति के लिए पायलट परियोजनाओं के वित्तपोषण हेतु दिनांक 14.11.2025 को दिशानिर्देश जारी किए गए।

इसके अतिरिक्त, एनसीएमएम निम्नलिखित आउटपुट / लक्ष्यों की रूपरेखा तैयार करता है:

प्रमुख शीर्ष	कुल (वित्त वर्ष 2024-25 से 2030-31 तक)
घरेलू महत्वपूर्ण खनिज गवेषण परियोजनाएं	1200
विदेशी महत्वपूर्ण खनिज खानें	50
पुनर्चक्रण के लिए प्रोत्साहन योजना - कुल पुनर्चक्रित सामग्री (केटी)	400
महत्वपूर्ण खनिज मूल्य श्रृंखला में पेटेंट	1000
कौशल विकास	10000
खनिज प्रसंस्करण पार्क	4
उत्कृष्टता केंद्र	3
खनिज भंडार (संचयी)	5

टिकट कन्फर्म करने के लिए हेडक्वार्टर्स कोटा जारी किया जाना

828. श्री राहुल कस्वां:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या हाल के दिनों में रेल मंत्रालय ने टिकट कन्फर्म करने के लिए हेडक्वार्टर्स कोटा जारी करने के संबंध में विशिष्ट व्यक्तियों/संसद सदस्यों से संबंधित विशेष निर्देशों को प्राथमिकता नहीं दी है;
- (ख) यदि हां, तो गत तीन महीनों के दौरान प्राप्त ऐसे निर्देशों की संख्या कितनी है और जारी किए गए कोटे सहित तत्संबंधी जोनवार ब्यौरा क्या है;
- (ग) क्या विशिष्ट व्यक्तियों/संसद सदस्यों को प्राथमिकता दिए जाने या उनसे संबंधित निर्देशों के अनुपालन के संबंध में जानबूझकर की जाने वाली अनियमितताओं के बारे में कोई शिकायतें प्राप्त हुई हैं; और
- (घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है और इस संबंध में क्या कार्रवाई की गई है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (घ): उच्चाधिकारी मांग-पत्र (एचओआर) धारकों (जिसमें केंद्र सरकार के मंत्री, माननीय सर्वोच्च न्यायालय/विभिन्न राज्यों के उच्च न्यायालयों के न्यायाधीश शामिल हैं), संसद सदस्यों और अन्य आपातकालीन मांगों की तत्काल यात्रा आवश्यकताओं को पूरा करने के लिए, जो प्रतीक्षा सूची में हैं, विभिन्न रेलगाड़ियों में और विभिन्न श्रेणियों में सीमित आरक्षित स्थान आपातकालीन कोटा के रूप में निर्धारित किया गया है। रेलवे द्वारा कोटा पूर्वता अधिपत्र के अनुसार लंबे समय से अनुपालन की जा रही पद्धति के अनुसार जारी किया जाता है।

आरक्षित स्थान के आबंटन के समय, आपातकालीन कोटा सबसे पहले उच्चाधिकारी मांग-पत्र धारकों/संसद सदस्यों आदि की स्व-यात्रा के लिए उनके पदानुक्रम में अंतर्विभागीय वरिष्ठता के अनुसार आवंटित किया जाता है। इसके बाद, विभिन्न स्रोतों से प्राप्त अन्य अनुरोधों पर विचार किया जाता है, जिनमें संसद सदस्यों से प्राप्त अनुरोध भी शामिल हैं, और शेष कोटा विभिन्न कारकों को ध्यान में रखते हुए जारी किया जाता है जैसे कि यात्रा कर रहे यात्रियों की आधिकारिक स्थिति, सरकारी ड्यूटी पर यात्रा, परिवार में शोक, बीमारी, नौकरी साक्षात्कार आदि की तात्कालिकता। चूंकि विभिन्न स्तरों से विभिन्न स्रोतों से बड़ी संख्या में अनुरोध प्राप्त होते हैं और दिन-प्रतिदिन आधार पर निपटाए जाते हैं, इसलिए उच्चाधिकारी मांग-पत्र धारकों/माननीय संसद सदस्यों से प्राप्त अनुरोधों सहित आपातकालीन कोटे से आरक्षित स्थान जारी करने के लिए प्राप्त अनुरोधों का ब्यौरा केवल मौजूदा दिशानिर्देशों के अनुसार संरक्षित किया जाता है।

माननीय संसद सदस्यों से आपातकालीन कोटा से आरक्षित स्थान नहीं दिए जाने के संबंध में प्राप्त किसी भी शिकायत की जांच की जाती है और आवश्यकता पड़ने पर मौजूदा दिशानिर्देशों के अनुसार उचित कार्रवाई की जाती है। बहरहाल, ऐसी शिकायतों के अलग से आंकड़े नहीं रखे जाते हैं।

POWER PRODUCTION FROM NUCLEAR ENERGY

829. SHRI RAJEEV RAI:

Will the **PRIME MINISTER** be pleased to state:-

- (a) the details of the current capacity of the power produced using nuclear energy in the country;
- (b) whether the Government has formulated any policy to augment the current nuclear power as a substitute for thermal power and if so, the details thereof; and

(c) the details of Government's plan to meet the energy demands of the country using different energy sources (both renewable and non-renewable) during the next ten years?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a): Presently, there are 24 nuclear power plants (excluding RAPS-1, which is under extended shutdown) in commercial operation in the country with a total capacity of 8,780 MW.

(b): At present, the Government has no proposal to augment nuclear power capacity as a substitute for thermal power. However, the Government has constituted a Sub-Committee of the Standing Site Selection Committee, comprising officers from CEA, NPCIL, and AERB, to examine the suitability of existing thermal power plant sites (which are proposed to be retired) for the establishment of nuclear power plants.

(c) : The peak electricity demand and electrical energy requirement are expected to reach 446 GW and 3215 BU respectively in 2034-35. To meet this projected

electricity demand, the installed electricity generation capacity required in 2034-35 will be about 1029 GW, comprising of 327 GW Thermal, 22 GW Nuclear and 679 GW Renewable energy (comprising of 73 GW Large Hydro, 447 GW Solar, 138 GW Wind and 21 GW from biomass and small hydro sources). In addition, the likely installed capacity of Battery Energy Storage Systems (BESS) and Pumped Storage Plants (PSP) will be about 99 GW and 62 GW respectively by 2034-35.

In line with Hon'ble Prime Minister's announcement at COP26, Ministry of New and Renewable Energy is working towards achieving 500 GW of installed electricity capacity from non-fossil sources by 2030. Also, India has already achieved target of having 50% of its cumulative electric power installed capacity from non-fossil fuel-based sources during June, 2025 i.e. five years ahead of our global commitment. The Government of India has taken several steps and initiatives to promote and accelerate renewable energy capacity in the country to realize the commitment of 500 GW non-fossil energy capacity by 2030.

उत्पादन-संबद्ध प्रोत्साहन योजना

830. श्रीमती संजना जाटव:

क्या संचार मंत्री यह बताने की कृपा करेंगे कि:

(क) दूरसंचार और नेटवर्क से संबंधित उत्पादों के लिए उत्पादन-संबद्ध प्रोत्साहन (पीएलआई) योजना के मुख्य उद्देश्य क्या हैं;

(ख) उक्त योजना के अंतर्गत कितनी कंपनियां लाभान्वित हुई हैं और वर्ष 2025 की स्थिति के अनुसार इसके क्या प्रमुख परिणाम प्राप्त हुए हैं; और

(ग) इस योजना ने इस क्षेत्र में रोजगार सृजन और निर्यात वृद्धि में कितना योगदान दिया है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री; तथा संचार मंत्रालय में राज्य मंत्री (डॉ. चंद्र शेखर पेम्मासानी):

(क): दूरसंचार और नेटवर्किंग उत्पादों से संबंधित उत्पादन-संबद्ध प्रोत्साहन (पीएलआई) योजना के मुख्य उद्देश्य दूरसंचार और नेटवर्किंग उत्पादों के घरेलू विनिर्माण को बढ़ावा देना और दूरसंचार क्षेत्र में निवेश आकर्षित करना है।

(ख) और (ग): इस योजना के तहत, कुल 42 कंपनियों को लाभार्थियों के रूप में अनुमोदन दिया गया है। दिनांक 30.11.2025 की स्थिति के अनुसार, इन कंपनियों ने सामूहिक रूप से 4,789 करोड़ रुपये का निवेश किया है, 1,01,109 करोड़ रुपये की बिक्री की है जिसमें 21,033 करोड़ रुपये का निर्यात और 29,446 लोगों के लिए रोजगार सृजन करना शामिल है।

ALLOCATION OF STALLS AT RAILWAY STATIONS

831. SHRI PATHAN YUSUF:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) the criteria for the allocation of stalls at railway stations;
- (b) the details of total stalls allocated till date, station-wise;
- (c) the details of total stalls allocated to SC and ST communities, station-wise;
- (d) whether the Government allocates free stalls at railway station to any category of individuals/organisations and if so, the details thereof; and

(e) the details of the total such stalls along with names of the organisations/individuals, year and station-wise?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (e): To ensure availability of adequate facilities for travelling passengers, allotment of stalls at railway stations is done through e-auction/e-tender in accordance with extant policy in vogue from time to time.

Presently, there are 11650 stalls/units at railway stations, allocated to eligible applicants including those from SC/ST communities.

There is no provision in the extant policy for allocation of free stalls at railway stations.

RAILWAY INFRASTRUCTURE PROJECTS IN MAYILADUTHURAI LOK SABHA CONSTITUENCY

832. KUMARI SUDHA R.:

Will the Minister of **RAILWAYS** be pleased to state:

(a) the details of ongoing railway projects in the Mayiladuthurai Lok Sabha Constituency of Tamil Nadu, including the plans for revival of the defunct Mayiladuthurai-Tharangambadi rail link with extension to Karaikal to create a circular rail network in the Cauvery delta along with their current status,

- timelines and outcome of feasibility studies if any conducted;
- (b) the progress of station redevelopment works under the Amrit Bharat Station Scheme at Mayiladuthurai Junction and Kumbakonam stations including funds allocated, features planned and expected completion dates;
- (c) whether the Government plans to allocate Vande Bharat Sleeper trains on routes passing through Mayiladuthurai or Thanjavur to enhance connectivity for spiritual tourism in the region and if so, the details thereof; and
- (d) the details of budget allocations and funds utilized for railway infrastructure in the Mayiladuthurai constituency during the last three years (2023-2026)?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (d): Mayiladuthurai and Karaikal are already connected through existing railway network via Peralam. Survey for Mayiladuthurai -

Tharangambadi – Karaikal new line (47 Km) was carried out. The project could not be taken forward due to low traffic projections. Further, to strengthen the railway network passing through Mayiladuthurai, following projects have been taken up:

S. N.	Project	Length (in Kms)	Status
1	Mayiladuthurai – Tiruvarur - Karaikudi gauge conversion	187	Commissioned
2	Tiruturaipundi-Agastiyampalli gauge conversion	37	Commissioned

3	Needamangalam – Mannargudi new line	13	Commissioned
4	Mannargudi –Pattukottai new line	41	Work taken up
5	Thanjavur –Pattukottai new line	52	Work taken up

Tamil Nadu

Budget allocation in the recent years has increased significantly. Budget allocation for infrastructure projects and safety works, falling fully/partly in the State of Tamil Nadu is as under:

Period	Outlay
2009-14	₹879 crore/year
2025-26	₹ 6,626 crore (more than 7.5 times)

As on 01.04.2025, 15 projects (09 new line, 03 gauge conversion and 03 doubling) of 1,700 km length, costing ₹22,808 Crore, falling fully/partly in the State of Tamil Nadu, are sanctioned. The summary is as under:-

Category	No. of sanctioned projects	Total Length (in km)	Length Commissioned upto Mar'25 (in km)	Expenditure upto Mar' 25 (₹ in Cr.)
New Line	9	812	24	1,337
Gauge Conversion	3	748	604	3,471
Doubling /Multitracking	3	140	37	2,783
Total	15	1,700	665	7,591

Zonal Railway wise details of Railway projects are made available in public

domain on Indian Railway's website.

Details of some of the recently completed projects falling fully/partly in Tamil Nadu are as under :

S. N.	Project	Cost (₹in Crores)
1	Dindigal-Palani-Pollachi gauge conversion (121 km)	610
2	Pollachi-Palghat gauge conversion (56 km)	350
3	Pollachi-Podhanur gauge conversion (40 km)	400
4	Quilon-Tirunelveli-Tiruchendur gauge conversion (357 km)	1,122
5	Mayiladuturai - Thiruvarur - Karaikkudi gauge conversion (187 km)	1,338
6	Madurai-Bodiyakannur gauge conversion (90 km)	593
7	Chengalpattu-Villupuram doubling (102 km)	670
8	Tiruvallur-Arakkonam 4th line (27 km)	83
9	Chennai Central-Basin Bridge doubling (2 km)	31
10	Thanjavur-Ponmalai doubling (48 km)	370
11	Villupuram-Dindigul doubling (273 km)	2,000
12	Chennai Beach-Korukkupet 3rd line (5 km)	168
13	Chennai Beach-Attipattu 4th line (22 km)	293
14	Omalur-Metturdam Patch doubling (29 km)	327
15	Chengalpattu - Villupuram and Tambaram -Chengalpattu-3rd line (133 km)	1,122
16	Salem-Magnesite Junction-Omalur doubling (11 km)	115
17	Madurai- Maniyachi-Tuticorin doubling (160 km)	1,891
18	Maniyachi-Nagercoil doubling (102 km)	1,752
19	Chennai Beach-Chennai Egmore doubling (4 km)	272
20	Karaikal-Peralam new line (23 km)	373
21	Northern End Port connectivity to Karaikal Port (1 km)	18

Some of the projects falling fully/partly in the State of Tamil Nadu which have been taken up are as under :

S.N	Project	Cost (₹ in Crores)
1	Tindivanam-Nagari new line (184 km)	3,631
2	Morappur-Dharmapuri new line (36 km)	359
3	Nagapattinam-Tiruturaipundi new line (43 km)	742
4	Trivandrum-Kanyakumari doubling (87 km)	3,785
5	Arakkonam yard 3rd & 4th line (6 km)	98
6	Perambur - Ambattur 5th & 6th lines (6 Km)	178

In last three years i.e. 2022-23, 2023-24, 2024-25 and current financial year 2025-26, 29 surveys (06 new line and 23 doubling) covering a total length of 2,501 km has been sanctioned falling fully/partly in the State of Tamil Nadu.

Execution of important infrastructure projects falling fully/partly in the State of Tamil Nadu are held up due to delay in land acquisition. Status of land acquisition in Tamil Nadu is as under:

Total Land required for Projects in Tamil Nadu	4,326 ha
Land Acquired	1,052 ha (24%)
Balance Land to be acquired	3,274 ha (76%)

Support of the Government of Tamil Nadu is needed to expedite the land acquisition.

Details of some major projects which are delayed due to land acquisition

are as under:-

SN	Name of the project	Total land required (in ha)	Land acquired (in ha)	Balance Land to be acquired (in ha)
1.	Tindivanam - Tiruvannamalai new line (71 km)	276	33	243
2.	Attiputtu-Puttur new line (88 km)	189	0	189
3.	Morappur-Dharmapuri new line (36 km)	92	45	47
4.	Mannargudi-Pattukkottai new line (41 km)	196	0	196
5.	Thanjavur-Pattukkottai new line (52 km)	152	0	152

Further, Rameshwaram – Dhanushkodi new line (18 km) was sanctioned at a cost of ₹734 Cr. The Foundation Stone of the project was laid on 01.03.2019. However, the project could not be started because the land acquisition has not been undertaken by the State Govt. of Tamil Nadu.

Government of India is geared up to execute projects, however success depends upon the support of Government of Tamil Nadu.

Sanction of any railway project depend upon many parameters/factors which include the following:

- Anticipated traffic projections and remunerativeness of the proposed route
- First and last mile connectivity provided by the project

- Connection of missing links and providing additional route
- Augmentation of congested/saturated lines
- Demands raised by State Governments/Central Ministries/Public representatives
- Railway's own operational requirements
- Socio-economic considerations
- Overall availability of funds

Completion of Railway project/s depends on various factors which include the following:

- Land acquisition by State Government
- Forest clearance
- Shifting of infringing utilities
- Statutory clearances from various authorities
- Geological and topographical conditions of area
- Law and order situation in the area of project site
- Number of working months in a year for particular project site etc.

All these factors affect the completion time and cost of the project/s.

Station Redevelopment:

Ministry of Railways has launched Amrit Bharat Station Scheme for

redevelopment of stations with a long-term approach.

The scheme involves preparation of master plans and their implementation in phases to improve the stations. The master planning includes:

- Improvement of access to station and circulating areas
- Integration of station with both sides of city
- Improvement of station building
- Improvement of waiting halls, toilets, sitting arrangement, water booths
- Provision of wider foot over bridge/air concourse commensurate with passenger traffic
- Provision of lift/escalators/ramp
- Improvement /Provision of platform surface and cover over platforms
- Provision of kiosks for local products through schemes like 'One Station One Product'
- Parking areas, Multimodal integration
- Amenities for Divyangjans
- Better passenger information systems
- Provision of executive lounges, nominated spaces for business meetings, landscaping, etc. keeping in view the necessity at each station

The scheme also envisages sustainable and environment friendly solutions,

provision of ballastless tracks etc. as per necessity, phasing and feasibility and creation of city centre at the station in the long term.

So far, 1337 stations have been identified for development under this scheme, out of which 77 stations including Mayiladuthurai and Kumbakonam railway stations of Mayiladuturai Parliamentary Constituency, are located in Tamil Nadu. The names of stations identified for development under Amrit Bharat Station Scheme in Tamil Nadu are as following:

State	No. Of Stations	Name of Stations
Tamil Nadu	77	Ambasamudram, Ambattur, Arakkonam Jn, Ariyalur, Avadi, Bommidi, Chengalpattu Jn, Chennai Beach, Chennai Egmore, Chennai Park, Chidambaram, Chinna Salem, Chrompet, Coimbatore Jn, Coimbatore North, Coonoor, Dharmapuri, Dindigul, Erode Jn., Guduvancheri, Guindy, Gummidipundi, Hosur, Jolarpettai Jn, Kanniyakumari Terminus, Karaikkudi Jn, Karur Jn, Katpadi Jn, Kovilpatti, Kulitturai, Kumbakonam, Lalgudi, Madurai Jn, Mambalam, Manaparai, Mannargudi, Mayiladuturai Jn, Mettupalayam, Morappur, Nagercoil Jn, Namakkal, Palani, Paramakkudi, Perambur, Podanur Jn., Pollachi Jn, Polur, Pudukkottai, Puratchi Thalaivar Dr. M.G. Ramachandran Central, Rajapalayam, Ramanathapuram, Rameswaram, Salem, Samalpatti, Sholavandan, Srirangam, Srivilliputtur, St.Thomas Mount, Tambaram, Tenkasi, Thanjavur Jn, Thiruvarur Jn., Tiruchendur, Tirunelveli Jn, Tirupadripuliyur, Tirupattur, Tiruppur, Tirusulam, Tiruttani, Tiruvallur,

State	No. Of Stations	Name of Stations
		Tiruvannamalai, Tuticorin, Udagamandalam, Vellore Cantt., Villupuram Jn., Virudhunagar, Vriddhachalam Jn.

Development works at railway stations under Amrit Bharat Station Scheme in Tamil Nadu have been taken up at a good pace. Till now, works of 19 stations (Bommidi, Chennai Park, Chidambaram, Chinna Salem, Karaikkudi Jn, Kulitturai, Manaparai, Mannargudi, Morappur, Pollachi Jn, Polur, Samalpatti, Sholavandan, Srirangam, Srivilliputtur, St.Thomas Mount, Thiruvarur Jn., Tiruvannamalai, Vriddhachalam Jn.) in Tamil Nadu have been completed under this scheme. The works at other stations have also been taken up at good pace and progress of Mayiladuthurai and Kumbakonam stations is as given below:

- Mayiladuthurai station: The works of new toilet block, signages, platform shelter, parking shelter, entrance arch, exit arch, terminal building extension with portico, extended concourse, AC waiting hall, improvements to platform surface and Divyangjan facilities like ramp, low height ticket counter, help booth, toilets, tactile pathway etc. have been completed. The works of circulating area improvement, landscaping, water cubicles, 6m Foot Over Bridge, lifts and escalators have been taken up.
- Kumbakonam station: The work for soil investigation for main station building has been completed. The work for demolition of infringing building,

site clearing, extension of platform no. 4 and earth filling in circulating area have been taken up.

Further, development / redevelopment / upgradation / modernisation of stations on Indian Railways is a continuous and ongoing process and works in this regard are undertaken as per requirement, subject to inter-se priority and availability of funds. Development / redevelopment / upgradation / modernisation of a station is carried out based on category of station/condition/traffic handled etc.

Development / Upgradation of railway stations is complex in nature involving safety of passengers & trains and requires various statutory clearances such as fire clearance, heritage, tree cutting, airport clearance etc. The progress also gets affected due to brownfield related challenges such as shifting of utilities (involving water/sewage lines, optical fibre cables, gas pipe lines, power/signal cables, etc.), infringements, operation of trains without hindering passenger movement, speed restrictions due to works carried out in close proximity of tracks and high voltage power lines, etc. and these factors affect the completion time. Therefore, no time frame can be indicated at this stage.

Further, development / upgradation / modernization of stations including Amrit Bharat Station Scheme is generally funded under Plan Head-53 'Customer Amenities'. The details of allocation and expenditure under Plan Head-53 are maintained Zonal Railway-wise and not work-wise or station-wise or state-wise.

The state of Tamil Nadu is covered under the jurisdiction of two railway zones, namely, Southern Railway and South Western Railway. For these zones, an allocation of ₹ 1,697 crore has been made for the financial year 2025-26, out of which an expenditure (up to December, 2025) of ₹ 1,360 crore has been incurred so far.

Vande Bharat Trains:

As on 30.01.2026, 02 Vande Bharat Sleeper Express, 164 Vande Bharat Express (Chair Car) and 54 Amrit Bharat Express are being operated on the Indian Railways network. Of these, on originating/terminating basis, following 16 Vande Bharat services (Chair Car) are catering to the needs of various stations located in the State of Tamil Nadu.

SN	Train No. and Name of Vande Bharat service
1	20671/20672 Madurai - Bengaluru Cantt. Vande Bharat Express
2	20627/20628 Chennai Egmore - Nagercoil Vande Bharat Express
3	20663/20664 Mysuru - MGR Chennai Central Vande Bharat Express
4	20642/20641 Coimbatore - Bengaluru Cantt. Vande Bharat Express
5	20665/20666 Chennai Egmore - Tirunelveli Vande Bharat Express
6	20677/20678 MGR Chennai Central - Narasapur Vande Bharat Express
7	20643/20644 MGR Chennai Central - Coimbatore Vande Bharat Express

8	20607/20608 MGR Chennai Central - Mysuru Vande Bharat Express

Mayiladuturai and Thanjavur stations are presently being served by 68 and 65 trains services respectively.

Besides, introduction of new trains including Vande Bharat train services and its variants on any route/section depends on various factors which include:

- Capacity of that section
- Availability of path
- Availability of required rolling stock
- Availability of matching infrastructure for rolling stock
- Maintenance requirement of railway tracks and other assets.

COAL TO SYNTHETIC NATURAL GAS PRODUCTION

834. SHRI TATKARE SUNIL DATTATREY:

Will the Minister of **COAL** be pleased to state:

- (a) the various initiatives taken by the Government to launch coal to synthetic natural gas production in the country;
- (b) the manner in which Synthetic Natural Gas (SNG) can be beneficial for meeting energy demand and environmental targets of the country;
- (c) the target set for synthetic natural gas production in the country along with the industries in which synthetic natural gas likely to be used;

- (d) the regions which have been identified for high potential for production of synthetic natural gas;
- (e) the details of collaboration with other Public Sector Undertakings (PSUs) for production of synthetic natural gas along with the role of private sector in production of synthetic natural gas;
- (f) the status of production of coal bed methane in the country along with the role of PSUs and private sector in Coal Bed Methane production; and
- (g) the regions which have been identified for high potential for production of coal bed methane?

THE MINISTER OF COAL; AND MINISTER OF MINES (SHRI G. KISHAN REDDY):

(a): Government of India has identified coal gasification, including coal-to-Synthetic Natural Gas (SNG), as a key pathway for cleaner utilisation of domestic coal. In commercial coal block auctions, 50% rebate in revenue share is being provided for the coal used for gasification purposes provided the coal quantity used for coal gasification is at least 10 % of the total production. A Financial Incentive Scheme of ₹8,500 crore has been approved to promote coal/lignite gasification projects, including SNG. Two coal-to-SNG projects are being undertaken by PSUs as under:—

- I. Coal Gas India Limited (CGIL) - a joint venture of Coal India Limited (CIL) and Gas Authority of India Limited (GAIL)) is setting up a coal-to-SNG Plant

of 633.6 Million Nm³ (1.83 MMSCMD) capacity at Bardhaman, West Bengal.

II. CIL (MoU with BPCL) is setting up a coal-to-SNG Plant of 633.6 Million Nm³ (1.83 MMSCMD) capacity at Chandrapur, Maharashtra.

(b): Synthetic Natural Gas, produced from syngas through gasification of coal, can serve as an effective substitute for imported natural gas to meet requirements of chemical and power sectors, thereby strengthening national energy security.

Further, compared to direct coal or oil usage, the combustion of SNG results in significantly lower emissions of particulate matter, sulfur oxides (SO_x), and nitrogen oxides (NO_x), leading to improved air quality and public health. Accordingly, SNG has the potential to support India's environmental and sustainability objectives.

(c) and (d): As per Preliminary Feasibility Report (PFR), the CGIL project at Sonapur Bazari area in ECL, West Bengal and the CIL Project in WCL, Maharashtra are each estimated to produce 633.6 Million Nm³ (1.83 MMSCMD) of SNG per annum. These are likely areas for SNG production through coal gasification. SNG, being a substitute for natural gas, finds its use in chemical and power sectors thereby ensuring energy security.

(e): CIL has formed a Joint Venture with GAIL and also signed an MoU with BPCL for production of coal-based SNG project through surface coal

gasification.

(f): At present, fifteen (15) Coal Bed Methane (CBM) blocks are active for exploration, development or production phases across India. Of these 15 CBM blocks, 6 blocks are in production stage, 7 blocks are in exploration stage and the remaining 2 are in the development stage. The cumulative CBM production has reached 7.1 Billion Cubic Meter (BCM) up to March, 2025, with the current production rate of about 2.27 MMSCMD. At present, 9 operators (both PSUs and Private Sector) are engaged in CBM exploration and development.

(g): The potential for production of Coal Bed Methane (CBM) in the country has been identified mainly in the coal-bearing sedimentary basins. High potential regions include coalfields located in the States of Jharkhand, West Bengal, Madhya Pradesh, Rajasthan, Gujarat, Odisha, Chhattisgarh, Tamil Nadu, Telangana, Andhra Pradesh, Maharashtra and North-East.

पुराने/जर्जर रेलवे पुलों की संरचनात्मक सुरक्षा

835. श्री ज्ञानेश्वर पाटील:

श्री निलेश ज्ञानदेव लंके:

डॉ. शिवाजी बंडाप्पा कालगे:

श्री संदिपनराव आसाराम भुमरे:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि देश भर में, विशेष रूप से महाराष्ट्र और मध्य प्रदेश में रेलवे पुलों, सुरंगों,

रोड ओवरब्रिज और रोड अंडरब्रिज (आरओबी/आरयूबी) के निर्माण और रखरखाव में गंभीर समस्याओं की पहचान की गई है;

(ख) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है और पुराने तथा जर्जर रेलवे पुलों की संरचनात्मक सुरक्षा सुनिश्चित करने के लिए 'रियल-टाइम मॉनिटरिंग' और चेतावनी प्रणाली स्थापित करने हेतु सरकार द्वारा क्या कदम उठाए गए हैं;

(ग) क्या समय-समय पर सुरक्षा लेखापरीक्षा किए जाते हैं और यदि हाँ, तो पिछले तीन वर्षों के दौरान वर्ष-वार कितने पुलों और सुरंगों का निरीक्षण किया गया; और

(घ) महाराष्ट्र, मध्य प्रदेश और अन्य राज्यों में राज्य-वार सभी रेलवे बुनियादी ढांचा परियोजनाओं के लिए समय पर मरम्मत, गुणवत्तापूर्ण सामग्री का उपयोग और ठेकेदारों की जवाबदेही सुनिश्चित करने हेतु सरकार द्वारा क्या उपाय किए गए हैं?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (घ): भारतीय रेल द्वारा देश भर में पुलों की संरक्षा को उच्च प्राथमिकता दी जाती है। पुलों के लिए उच्च स्तर की संरक्षा/संरक्षोपाय सुनिश्चित करने के लिए, भारतीय रेल में रेल पुलों का निरीक्षण करने की एक सुव्यवस्थित प्रणाली है। सभी पुलों का वर्ष में दो बार नामित अधिकारियों द्वारा निरीक्षण किया जाता है, एक बार मानसून के आगमन से पहले और मानसून के बाद विस्तृत निरीक्षण किया जाता है। इसके अतिरिक्त, सीबीई द्वारा यथा निर्धारित कुछ पुलों का उनकी स्थिति के अनुसार कई बार निरीक्षण किया जाता है। महत्वपूर्ण और बड़े पुलों का व्यापक तकनीकी निरीक्षण इस प्रकार किया जाता है कि ऐसे 20% पुलों का वार्षिक निरीक्षण किया जा सके।

पुलों की मरम्मत/सुदृढ़ीकरण/पुनर्स्थापन/पुनर्निर्माण एक निरंतर चलने वाली प्रक्रिया है और इसे पुलों के निरीक्षण के आधार पर किया जाता है।

वर्ष 2022-2025 (दिसंबर 2025 तक) के दौरान, भारतीय रेल में 8,626 रेल पुलों की मरम्मत/ पुनर्स्थापन/सुदृढ़ीकरण/पुनर्निर्माण किया गया है।

इसके अलावा, कुछ रेल पुलों का उनकी अवस्था के अनुसार एक से अधिक बार भी निरीक्षण किया जाता है। रेल पुलों की मरम्मत/सुदृढ़ीकरण/पुनर्स्थापन/पुनर्निर्माण सतत प्रक्रिया है और इन निरीक्षणों के दौरान उनकी वास्तविक अवस्था, जैसी आवश्यकता हो, के आधार पर कार्रवाई की जाती है। विशेष तकनीकी लेखापरीक्षा भी की जाती है और उसकी अनुवर्ती कार्रवाई की जाती है। सबवे/निचले सड़क पुलों का मानसून की शुरुआत से पहले और बाद में निरीक्षण किया जाता है। निचले सड़क पुल और सबवे में जलभराव को कम करने के लिए कदम उठाए गए हैं, जैसे नए डिज़ाइनों में बेहतर जल निकासी, पानी को प्राकृतिक नालों में मार्ग परिवर्तित करना, हंप और क्रॉस जल निकासी प्रदान करना, ज्वाइंट को बंद करना, और संवेदनशील स्थलों पर उच्च क्षमता वाले पंप स्थापित करना।

भारतीय रेल पुल नियमावली (आईआरबीएम) में पुलों के पुनर्स्थापन संबंधी कार्यप्रणाली का उल्लेख किया गया है। संविदा प्रबंधन तथा संविदा की सामान्य और विशेष शर्तों के माध्यम से गुणवत्ता आश्वासन योजना (क्यूएपी), निरीक्षण और परीक्षण योजना (आईटीपी) का पालन सुनिश्चित किया जाता है।

दोष दायित्व अवधि तक निष्पादन एजेंसी की जवाबदेही के लिए सुरक्षा जमा राशि रोके रखने, और संविदा समाप्त करने जैसे दंडात्मक प्रावधान शामिल किए गए हैं। पुल संबंधी कार्यों का समापन विभिन्न कारकों पर निर्भर करता है जैसे अवस्थिति, प्रकार, योजनाओं का अनुमोदन, संपर्क मार्ग की उपलब्धता, जलवायु संबंधी परिस्थितियों के कारण प्रतिवर्ष कार्य करने की अवधि, खंड की उपलब्धता, गति प्रतिबंधों का लागू होना आदि।

PERMANENT YATRI SUVIDHA KENDRAS**836. PROF. VARSHA EKNATH GAIKWAD:****SHRI SANJAY DINA PATIL:**

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether the Railways has identified major railway stations in Maharashtra particularly in Mumbai suburban sections for establishment of Permanent Yatri Suvidha Kendras (YSKs) among the 76 high-density stations selected across the country;
- (b) if so, the details in Mumbai and the timelines fixed for commissioning, station-wise;
- (c) whether the Government is aware that several high-footfall stations in Mumbai continue to face chronic overcrowding, inadequate passenger assistance, poor signage and weak emergency response systems and if so, the details thereof;
- (d) whether these factors were considered during station selection and if so, the details thereof;
- (e) whether station-specific safety, risk and crowd-flow studies were conducted prior to approval of YSKs in Mumbai and if so, the details thereof and if not, the reasons therefor; and
- (f) whether the proposed YSKs adequately staffed and equipped with 24×7 facilitation counters, medical and emergency units and real-time CCTV/AI-

based monitoring and if so, the details thereof?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (f): Indian Railways take various measures for crowd handling from time to time based on the requirements of the station. With a view to handle significant passenger surges at stations, holding/waiting areas are created outside stations to ensure limited access control whereby passengers are allowed only when the train comes to the platform. Several other measures for handling large crowds include other access control measures like direct access to the platforms for passengers with confirmed reserve tickets only , restricting Passengers without a ticket or with a waiting list ticket to the outside waiting area, sealing of all unauthorized entry points, ticket checking, wider FOBs with ramps, CCTV cameras, war rooms, improvement to announcement systems, digital communications etc. which is a continuous and ongoing exercise.

76 major stations have been identified across the country for creation of holding/waiting areas which includes 7 railway stations in Maharashtra namely Mumbai Chhatrapati Shivaji Maharaj Terminus(Mumbai CSMT), Lokmanya Tilak Terminus, Dadar, Nagpur, Nashik Road and Pune over Central Railway and Bandra Terminus Station over Western Railway.

The major traffic over Mumbai area consist of suburban passengers and

the requirements are different from non-suburban traffic. For decongestion on platforms at major stations, work of construction of elevated decks (holding areas above existing platforms) at Ghatkopar, Dombivali, GTB Nagar (Guru Tegh Bahadur Nagar), Govandi and Neral stations has been undertaken by Mumbai Railway Vikas Corporation Limited(MRVC).

RITES has been engaged for carrying out Master Planning for crowd control measures at identified railway stations.

The redevelopment of Mumbai CSMT station includes improving passenger flow with new FOBs, skywalks, and a spacious concourse, enhancing smooth movement of passengers and accessibility for people and to ease congestion. Segregation of suburban and non suburban traffic is being done at Kalyan. Station improvement work under Station Area Traffic Improvement Scheme (SATIS) has been undertaken at Thane station to ensure smooth integration with road transport for better dispersal of crowds.

Signages have been provided at stations for information of passengers and smooth passenger movement. Public Announcement System is available at stations round the clock and regular announcements are ensured. Train indicators boards are also installed at all stations to inform passengers of train details which is very crucial in suburban traffic.

Public Announcement System is also available inside the local trains to inform passengers about the next station and other important information

pertaining to their travel. In addition to this, suburban trains have information boards at the front and rear with details of destination, type of train, number of coaches and location of coach for Divyangjans. Ambulances have been stationed at major stations and information of nearby hospitals has been provided at stations to ensure medical assistance to accident victims within the golden hour.

NATIONAL FREQUENCY ALLOCATION PLAN (NFAP), 2025 AND 6G READINESS

837. SHRI Y. S. AVINASH REDDY:

Will the Minister of **COMMUNICATIONS** be pleased to state:

- (a) whether the National Frequency Allocation Plan, 2025 has been notified and if so, the key provisions relating to spectrum allocation for 5G expansion and future 6G services and if so, the details thereof;
- (b) whether any impact assessment has been carried out on industry preparedness, research ecosystem readiness and implications for rural and remote connectivity;
- (c) if so, the details thereof;
- (d) whether timelines have been fixed for permitting unlicensed or shared spectrum access to support innovation and local networks and if so, the details thereof; and
- (e) the steps taken to ensure equitable access, affordability and digital inclusion

while implementing advanced spectrum and next-generation communication technologies?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):**

(a): The Department of Telecommunications (DoT) has published the National Frequency Allocation Plan (NFAP), 2025 which is effective from 30th December 2025. The frequency bands, or parts thereof, identified for the implementation of International Mobile Telecommunications (IMT), which includes 5G, 5G-Advanced, and future 6G services, are provided in the footnote 'IND 16' of NFAP 2025.

(b) and (c): NFAP 2025 has been formulated through extensive consultations with various national stakeholders, including government ministries/departments, service providers, industry and their associations, academia and start-ups, factoring the inputs and proposals submitted by them.

(d): Unlicensed use of spectrum is permitted for general public use on a shared basis from time to time, based on requirements, spectrum availability and international best practices.

(e): NFAP 2025 ensures that adequate spectrum is allocated to support various radiocommunication services, while factoring into the spectrum requirements of next-generation communication technologies. In addition, DoT has also

undertaken progressive policy reforms such as Spectrum Trading, Intra-band Spectrum Sharing and Spectrum Liberalization to promote growth and digital transformation.

UPGRADATION OF JODHPUR-BARMER RAILWAY LINE

838. SHRI UMMEDA RAM BENIWAL:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether the Government has any plan/proposal to upgrade the Jodhpur–Barmer railway line for enhanced passenger and freight movement and if so, the details thereof;
- (b) the details of the proposed upgradation, including electrification, doubling, speed enhancement, freight handling capacity and timelines; and
- (c) whether the Government has assessed the likely impact of such upgradation on promoting border trade, tourism and regional economic development in western Rajasthan and if so, the details thereof?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

- (a) to (c): Jodhpur-Luni-Samdari-Barmer (209 Km) section has been electrified. Jodhpur - Luni section (32 Km) is a double line section. To further improve the connectivity, doubling with electrification of Luni – Samdari section (Part of Luni –

Samdari– Bhildi Doubling Project (272 Km)) on Jodhpur - Barmer Railway line has been taken up. Further following surveys have been sanctioned to improve rail connectivity in the region:

(i) Jaisalmer-Barmer-Bhildi New Line (380 Km)

(ii) Balotra-Pachpadra New Line (11 Km)

Rajasthan :

Budget allocation in the recent years has increased significantly. Budget allocation for infrastructure projects and safety works, falling fully/partly in the State of Rajasthan is as under:-

Period	Outlay
2009-14	₹682 crore/year
2025-26	₹9,960 crore (Nearly 15 times)

The details of commissioning/laying of new track falling fully/partly in the State of Rajasthan during 2009-14 and 2014-25 is as under:-

Period	New Track Commissioned	Average commissioning of new tracks
2009-14	798 Km	159.60 Km/year
2014-25	3,815 Km	346.82 Km/year (More than 2 times)

As on 01.04.2025, 28 Railway projects (13 New Lines, 05 Gauge Conversion and 10 Doubling), of total length of 3,409 Km costing ₹43,918 crore falling fully/partly in the State of Rajasthan have been sanctioned, out of which

1,238 Km length has been commissioned and an expenditure of ₹18,954 crore has been incurred upto March 2025. The status of work is summarized as under:-

Category	No. of projects	Total Length (in Km)	Length Commissioned (in Km)	Expenditure (₹ in Cr)
New Lines	13	981	196	5769
Gauge Conversion	5	1252	788	6829
Doubling/ Multitracking	10	1176	254	6357
Total	28	3,409	1,238	18,954

Zonal Railway wise details of Railway Projects are made available in public domain on Indian Railways website.

Details of some of the recently completed projects falling fully/partly in the State of Rajasthan are as under:-

S.No.	Name of Project	Latest Cost (₹ in crore)
1	Bangurgram-Ras New Line (28 km)	175
2	ThaiyatHamira-Sonu New Line (58 Km)	350
3	Suratpura- Sriganganagar Gauge Conversion (241 Km)	896
4	Sadulpur-Bikaner & Ratangarh-Degana Gauge Conversion (438 Km)	886
5	Jaipur -Churu & Sikar-Loharu Gauge Conversion (320 Km)	1105
6	Bhagat ki Kothi-Luni Doubling (28 Km)	128
7	Rani-Keshav Ganj Doubling (59 Km)	290

S.No.	Name of Project	Latest Cost (₹ in crore)
8	Guriya-Marwar & Karjoda-Palanpur Doubling (49 Km)	251
9	Rani-Marwar Doubling (52 Km)	346
10	Abu Road-Swaroop Ganj Doubling (26 Km)	195
11	Abu Road-Sarotra Road Doubling (24 Km)	152
12	Alwar-Bandikui Doubling (60 Km)	450
13	Ajmer-Bangurgram Doubling (48 Km)	375
14	Bangurgram-Guriya Patch Doubling (47 Km)	395
15	Degana-Rai ka Bagh Doubling (146 Km)	809
16	Bina-Kota Doubling (283 Km)	2476
17	Nimach-Chittaurgarh Doubling (56 Km)	560
18	Dausa-Gangapur City Doubling (93 Km)	950
19	Phulera-Degana Doubling (108 Km)	702
20	Churu-Ratangarh Doubling (43 Km)	423

Some of the main projects falling fully/partly in the State of Rajasthan which have been taken up are as under:

S.No.	Name of Project	Cost (₹ in crore)
1	Nimach-Badi Sadri New Line (48 Km)	495
2	Taranga Hill-Abu Road New Line (116 Km)	2798
3	Ramganjmandi-Bhopal New Line (277 Km)	5073
4	Pushkar-Merta New Line (51 Km)	800
5	Ringus-Khatu Shyam Ji New Line (17 Km)	254
6	Merta city-Ras New Line & Bye Pass at Merta Road Station (56 Km)	947
7	Gwalior-Sheopurkalan Gauge Conversion with	2913

S.No.	Name of Project	Cost (₹ in crore)
	extension to Kota (284 Km)	
8	Dholpur-Sirmuttra Gauge Conversion with extension to Gangapur City (145 Km)	747
9	Mavli-DevgarhMadariya Gauge Conversion (83 Km)	969
10	Mathura-Jhansi 3 rd Line (274 Km)	5924
11	Agra Fort-Bandikui Doubling (150 Km)	988
12	Sawaimadhopur-Jaipur Doubling (131 Km)	1204
13	Churu-Sadulpur& Luni-Bhildi Doubling (330 Km)	3554
14	Ajmer-Chanderiya Doubling (178 Km)	1635
15	Bye Pass line at Sawaimadhopur (14 Km)	304
16	Rewari-Khatuwas Doubling (28 Km)	352
17	Khatuwas-Narnaul Doubling (24 Km)	313
18	Bye Pass line at Marwar (4 Km)	71
19	Bypass line at Churu (5 Km)	63
20	Bypass line at Samdari (1 Km)	26
21	Ramdevra-Pokhran new line (13 Km)	189
22	Lalgarh-Bikaner East Cabin doubling (11 Km)	279

In last three years, 2022-23, 2023-24, 2024-25 and current financial year 2025-26, 59 surveys (25 new line & 34 doubling) of total length 5,666 Km falling fully/partly in the State of Rajasthan have been sanctioned in the state of Rajasthan.

Sanction of any railway project depends upon many parameters/factors which include the following:

- Anticipated traffic projections and Remunerativeness of the proposed route

- First and last mile connectivity provided by the project
- Connection of missing links and providing additional route
- Augmentation of congested/saturated lines
- Demands raised by State Governments/Central Ministries/Public representatives,
- Railway's own operational requirements
- Socio-economic considerations
- Overall availability of funds

Completion of Railway project/s depends on various factors which include the following:

- Land acquisition by State Government
- Forest clearance
- Shifting of infringing utilities
- Statutory clearances from various authorities
- Geological and topographical conditions of area
- Law and order situation in the area of project site
- Number of working months in a year for particular project site etc.

All these factors affect the completion time and cost of the project/s.

Railway Infrastructure projects enable socio-economic development of the

region including:

- Better integration of the region with other parts of the country
- Faster movement of goods and services
- Improving logistics efficiency
- Enhance line capacity
- Increase in direct and indirect employment opportunities for the people of the region
- Reduces operational bottlenecks
- Development of tourism industry and increase in industrial activities in the region.

Upgradation and improvement of track infrastructure is a continuous and ongoing process over Indian Railways including Jodhpur-Barmer railway line. As a part of this, permissible speed in Jodhpur – Luni and Luni – Barmer sections have been raised to 110 kmph in March' 2016 and March' 2024 respectively. The following measures are being taken by Indian Railways to upgrade railway tracks:

- i. Modern track structure consisting of 60kg, 90 Ultimate Tensile Strength (UTS) rails, Wider and heavier Pre-stressed Concrete Sleepers (PSC) with elastic fastening, fan-shaped layout turnout on PSC sleepers and H-beam Sleepers on girder bridges are being used while carrying out primary track renewals.

- ii. The Thick Web Switches and Weldable CMS Crossings are being used in turnout renewal works.
- iii. Supply of 260m long rail panels have been increased to avoid welding of joints, thereby improving safety.
- iv. Thick Web Switch Expansion Joints are being used in place of earlier Conventional/Improved SEJs.
- v. Adoption of better welding technology for rails i.e. Flash Butt Welding.
- vi. Adoption of mechanized system for track maintenance using high output plain tampers and points & crossing tampers for improved maintainability & reliability of track.
- vii. Deployment of state-of-the-art modern machines including Rail Grinding Machines to further improve asset reliability.
- viii. Mechanisation of track laying activities through use of track machines like PQRS, TRT, T-28 etc.
- ix. Interlocking of Level Crossing (LC) Gates for enhancing safety at LC gates.
- x. Use of advanced Phased Array technology of testing of rail and welds.
- xi. Deployment of Integrated Track Monitoring Systems (ITMS) and Oscillation Monitoring System (OMS) for comprehensive health assessment to ascertain optimal maintenance requirements.
- xii. Adoption of portable Track Measuring Trolley for continuous recording of track parameters in yards.

- xiii. Using web enabled Track Management System (TMS) for integration and data analytics of the track inspection records received through various sources to enable precise maintenance inputs.

Following the introduction of the Gati Shakti Multi-Modal Cargo Terminal (GCT) policy in 2021, 124 GCTs have already been commissioned across the country. So far, 07 GCTs have been commissioned in the state of Rajasthan in the districts of Nagaur, Udaipur, Chittorgarh, Jaisalmer, Jodhpur, Baran and Bhilwara.

रेल परियोजनाओं के लिए भूमि अधिग्रहण हेतु उचित मुआवजा

839. श्री हनुमान बेनीवाल:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या यह सच है कि राजस्थान में नई रेल लाइनों, रेल लाइन के दोहरीकरण और अन्य परियोजनाओं के लिए कृषि, गैर-कृषि और अन्य श्रेणियों की भूमि का अधिग्रहण किया जा रहा है या किया जाना प्रस्तावित है;
- (ख) यदि हाँ, तो पिछले तीन वर्षों के दौरान अधिग्रहित की गई भूमि और वर्तमान वर्ष में अधिग्रहित की जा रही या अधिग्रहित की जाने वाली भूमि का परियोजना-वार ब्यौरा क्या है;
- (ग) क्या सरकार को उक्त अवधि के दौरान राजस्थान में नई रेल लाइनों, जिनमें प्रस्तावित मेड़ता-पुष्कर और रास-मेड़ता रेल लाइनें शामिल हैं, के लिए 'भूमि अधिग्रहण, पुनर्वास और पुनर्व्यवस्थापन में उचित प्रतिकर और पारदर्शिता का अधिकार अधिनियम, 2013' के अनुसार मुआवजे के भुगतान न करने/पुनर्वास के संबंध में कोई शिकायत मिली है; और

(घ) यदि हाँ, तो उन परियोजनाओं का ब्यौरा क्या है जिनमें ऐसी शिकायतें प्राप्त हुई थीं और इन शिकायतों पर सरकार द्वारा अब तक क्या कार्रवाई की गई है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (घ): भूमि अधिग्रहण हेतु मुआवज़े का भुगतान राज्य सरकार द्वारा किया जाता है जो भूमि अधिग्रहण अधिनियमों के प्रावधानों के अनुसार मुआवज़े की राशि संबंधी निर्णय लेती है।

पुष्कर-मेड़ता और रास-मेड़ता नई लाइन परियोजनाओं में संरेखण संबंधी अभ्यावेदन प्राप्त हुए थे। तदनुसार, सभी तकनीकी-आर्थिक कारकों पर विचार करने के बाद ही संरेखणों को अंतिम रूप दिया गया था जिसमें सुनिश्चित किया गया है कि रेल लाइन निर्माण हेतु न्यूनतम भूमि का अधिग्रहण किया जाए।

पुष्कर-मेड़ता (कात्यासानी) नई लाइन (51.346 कि.मी.) और मेड़ता सिटी-रास नई लाइन (51.40 कि.मी.) के लिए भूमि अधिग्रहण रेल अधिनियम, 1989 के तहत शुरू किया गया है।

राजस्थान राज्य में अधिग्रहण के लिए भूमि का कुल क्षेत्र 4711 हेक्टेयर है, जिनमें से 2462 हेक्टेयर भूमि का अधिग्रहण किया गया है और शेष 2248 हेक्टेयर भूमि का अधिग्रहण किया जाना है।

राजस्थान:

हाल के वर्षों में बजट आवंटन में उल्लेखनीय वृद्धि हुई है। राजस्थान राज्य में पूर्णतः/अंशतः पड़ने वाली अवसंरचना परियोजनाओं और संरक्षा कार्यों के लिए बजट आवंटन निम्नानुसार है:

अवधि	परिव्यय
2009-14	682 करोड़ रु. प्रति वर्ष
2025-26	9,960 करोड़ रु. (लगभग 15 गुना)

वर्ष 2009-14 और 2014-25 के दौरान राजस्थान राज्य में पूर्णतः/अंशतः पड़ने वाले नए रेलपथों की कमीशनिंग/बिछाने का ब्यौरा निम्नानुसार है:

अवधि	कमीशन किए गए नए रेलपथ	नए रेलपथ की औसत कमीशनिंग
2009-14	798 कि.मी.	159.60 कि.मी. प्रति वर्ष
2014-25	3,815 कि.मी.	346.82 कि.मी. प्रति वर्ष (2 गुना से अधिक)

दिनांक 01.04.2025 की स्थिति के अनुसार, राजस्थान राज्य में पूर्णतः/अंशतः पड़ने वाली 43,918 करोड़ रुपए की लागत वाली कुल 3,409 कि.मी. लंबाई की 28 रेल परियोजनाएँ (13 नई लाइन, 05 आमान परिवर्तन और 10 दोहरीकरण) स्वीकृत की गई हैं, जिनमें से मार्च 2025 तक 1,238 कि.मी. लंबाई को कमीशन किया जा चुका है और 18,954 करोड़ रुपए का व्यय उपगत किया गया है। इन कार्यों की स्थिति का सार निम्नानुसार है:-

कोटि	परियोजनाओं की संख्या	कुल लंबाई (कि.मी. में)	कमीशन की गई लंबाई (कि.मी. में)	व्यय (करोड़ रु. में)
नई लाइन	13	981	196	5769
आमान परिवर्तन	5	1252	788	6829
दोहरीकरण/ मल्टीट्रैकिंग	10	1176	254	6357
कुल	28	3,409	1,238	18,954

रेल परियोजनाओं का क्षेत्रीय रेल-वार ब्यौरा भारतीय रेल की वेबसाइट पर पब्लिक डोमेन में उपलब्ध है।

किसी भी रेल परियोजना की मंजूरी कई मानदंडों/कारकों पर निर्भर करती है, जिनमें निम्नलिखित शामिल हैं:

- अनुमानित यातायात पूर्वानुमान और प्रस्तावित मार्ग की लाभप्रदता

- परियोजना द्वारा प्रदान की गई पहली और अंतिम स्थान पहुंच संपर्कता
- अनुपलब्ध कड़ियों को जोड़ना और अतिरिक्त मार्ग प्रदान करना
- संकुलित/संतृप्त लाइनों का विस्तार
- राज्य सरकारों/केंद्रीय मंत्रालयों/जनप्रतिनिधियों द्वारा उठाई गई मांगें
- रेलवे की अपनी परिचालनिक आवश्यकताएँ
- सामाजिक-आर्थिक महत्व
- निधियों की समग्र उपलब्धता

रेल परियोजना(ओं) का पूरा होना विभिन्न कारकों पर निर्भर करता है, जिनमें निम्नलिखित शामिल हैं:

- राज्य सरकार द्वारा भूमि अधिग्रहण
- वन संबंधी मंजूरी
- अतिलंघनकारी जनोपयोगी सुविधाओं का स्थानांतरण
- विभिन्न प्राधिकरणों से सांविधिक मंजूरी
- क्षेत्र की भूवैज्ञानिक और स्थलाकृतिक स्थितियां,
- परियोजना के क्षेत्र में कानून और व्यवस्था की स्थिति
- परियोजना स्थल विशेष के लिए एक वर्ष में कार्य के महीनों की संख्या आदि।

ये सभी कारक परियोजना/परियोजनाओं के समापन समय और लागत को प्रभावित करते हैं।

SATELLITE-BASED INTERNET SERVICES

840. SHRI BAIJAYANT PANDA:

Will the Minister of **COMMUNICATIONS** be pleased to state:

- (a) whether satellite-based internet services have commenced in the country;
- (b) if so, the details thereof;
- (c) if not, the reasons for the delay and the expected timelines for commencing such services; and
- (d) the details of the number of applications/companies that have applied for licences to provide satellite-based internet services in the country including the status of spectrum allocation?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):**

(a) to (d): During the last five years, Nelco Limited, Yotta Network Services Private Limited, OneWeb India Communications Private Limited, JIO Satellite Communications Limited, Starlink Satellite Communications Private Limited, Amazon Kuiper Services India Private Limited, and Connect4sure Technologies Private Limited have applied to Department of Telecommunications (DoT) for grant of Unified License (UL) with authorization for Global Mobile Personal Communication by Satellite (GMPCS) Service.

Department of Telecommunications (DoT) has granted Unified License (UL) with Global Mobile Personal Communication by Satellite (GMPCS) Service authorization to three companies, namely OneWeb India Communications Private Limited, JIO Satellite Communications Limited, and Starlink Satellite

Communications Private Limited, to provide, inter alia, satellite-based internet services in the country.

The commencement of commercial operations by the above licensees depends on the successful demonstration of compliance with the stipulated security and technical conditions and the spectrum assignment to them for providing commercial services.

DoT has sought recommendations from Telecom Regulatory Authority of India (TRAI) on terms and conditions of spectrum assignment, including spectrum pricing for satellite-based communication services. TRAI provided its Recommendations on 09.05.2025 and response to DoT's back-reference on 08.12.2025.

NUCLEAR POWER GENERATION

841. SHRI MANOJ TIWARI:

SHRI KOTA SRINIVASA POOJARY:

DR. SANJAY JAISWAL:

SHRI KRISHNA PRASAD TENNETI:

DR. NISHIKANT DUBEY:

SHRI YADUVEER WADIYAR:

DR. HEMANT VISHNU SAVARA:

SHRIMATI KAMALJEET SEHRAWAT:

Will the **PRIME MINISTER** be pleased to state:-

- (a) the total nuclear power generation achieved during the last two years;
- (b) the present status of ongoing and approved nuclear power projects and additional Pressurized Heavy Water Reactor (PHWR) units approved for pre-project activities;
- (c) the details of progress made towards achieving the targeted nuclear capacity planned up till 2032 and beyond;
- (d) whether any measures are being taken to ensure timely project execution, grid integration and enhanced plant availability across nuclear power stations and if so, the details thereof; and
- (e) whether the Government is planning for expansion of Tarapur Power Plant in Palghar District and upgrading older units with future plans supporting country's overall nuclear expansion goals and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

- (a): Nuclear power generation in the last two years 2023-24 and 2024-25 was

47971 Million Units and 56681 Million Units respectively.

(b): The details are as under:

Location	Project	Capacity (MW)	Physical Progress
Projects Under Construction / Commissioning			
Rajasthan	RAPP- 8	1 X 700	98.60
Kudankulam, Tamilnadu	KKNPP-3&4	2 X 1000	80.51
	KKNPP-5&6	2 X 1000	41.56
Gorakhpur, Haryana	GHAVP-1&2	2 X 700	Civil works in progress

Location	Project	Capacity (MW)	Physical Progress
Projects Under Pre-project Activities			
Kaiga, Karnataka	Kaiga-5&6	2 X 700	Pre-project activities are in progress at different
Gorakhpur, Haryana	GHAVP– 3&4	2 X 700	
Chutka, Madhya Pradesh	Chutka-1&2	2 X 700	
Mahi Banswara, Rajasthan	Mahi Banswara-1&2*	2 X 700	
	Mahi Banswara-3&4*	2 X 700	

* Mahi Banswara-1&2 and Mahi Banswara-3&4 being implemented by

ASHVINI, a Joint Venture of NPCIL and NTPC.

Pre-project activities are in full swing at different stages in different projects. They are nearing completion in Kaiga 5&6.

Further, BHAVINI is currently commissioning a 500 MWe Prototype Fast Breeder Reactor (PFBR) project at Kalpakkam, Tamil Nadu. Government has accorded approval to carry out pre-project activities for 2 x 500 MWe twin unit of FBR 1&2 project at Kalpakkam, Tamil Nadu. On attaining first criticality of PFBR, Government will be approached for financial sanction of FBR 1 & 2 projects.

(c): In the last two years a capacity of 2100 MW has been added by completion of KAPP 3&4 (2X700 MW) and RAPP-7 (700 MW) taking the installed capacity to 8780 MW (excluding RAPS-1), towards achieving a capacity of about 22 GW by 2032.

(d): Yes. Constant monitoring of progress of project activities at multiple levels, timely identification of constraints & making necessary mid-course corrections, frequent meetings with vendors/ contractors and re-sequencing of construction activities to the extent possible, are being taken to ensure the timely implementation of the projects. As regards ensuring enhanced plant availability a programme of predictive and preventive maintenance of equipment and components based on the health assessment using latest technology & tools and In-Service-Inspections is in place in operating stations of NPCIL. NPCIL's operation and maintenance practices have ensured that its reactors record long

continuous operation periods. NPCIL's reactors have so far recorded continuous operation more than a year 54 times.

(e) : Yes. Two Small Modular Reactors (SMR) viz. BSMR -200 and SMR -55 are planned to be set up at Tarapur, Maharashtra site. In addition, Tarapur Atomic Power Station's Units 1&2 (TAPS 1&2 – 2X160 MW), which commenced operation in 1969 and are the oldest reactors in the world, are presently undergoing refurbishment to extend their life further and expected to generate electricity soon.

UMEED PORTAL

842: SHRI BENNY BEHANAN:

SHRI K. SUDHAKARAN:

Will the Minister of **MINORITY AFFAIRS** be please to State:-

- (a) whether the Government is aware that the UMEED portal for digital registration of Waqf properties faced persistent technical glitches during late 2025 including server crashes, login failures, missing or inaccessible fields, delayed uploads, and other functional issues and if so, the details thereof, State/UT-wise;
- (b) the details of Waqf properties uploaded, approved, pending and rejected, State and month-wise;
- (c) the steps taken or proposed to be taken to resolve these technical problems

such as system upgrades, additional training for Waqf Boards, helplines or independent technical audits; and

- (d) whether the Government has issued any guidelines to ensure uniform and reliable reporting across all States and Union Territories (UTs) and plans to monitor the portal performance in real time to avoid delays in registration of pending Waqf properties and if so, the details thereof?

THE MINISTER OF PARLIAMENTARY AFFAIRS; AND MINISTER OF MINORITY AFFAIRS (SHRI KIREN RIJJU):

(a) to (d): The Ministry of Minority Affairs developed and launched the statutory UMEED Central Portal-2025 on 06.06.2025 for uploading details of existing waqf and properties dedicated to the waqf, registration of new waqf, and for facilitating the overall management and governance of waqf in accordance with the provisions of the Act.

Following the launch and subsequent scaling-up of the UMEED Central Portal-2025, certain intermittent technical and operational issues were reported by some users, particularly during the initial phase and during periods of high concurrent usage. These issues were almost uniform across all States/UTs and were largely transitional and operational in nature, rather than indicating of any systemic malfunction of the Portal.

The issues arose primarily due to digitization of large volumes of legacy data, variations in internet connectivity at the user end, differing levels of digital

preparedness among field-level functionaries, and gaps in the availability of statutory records with certain State Waqf Boards.

The issues reported included occasional login delays due to delayed receipt of OTPs attributable to user-end connectivity, non-submission of certain mandatory fields owing to non-availability of requisite documents, and issues relating to data validation under the maker-checker-approver workflow. In several instances, such difficulties arose due to the non-availability of records prescribed under the Act with certain State Waqf Boards.

All such issues and queries were addressed as and when received through the Helpdesk mechanism, and necessary clarifications, remarks and resolutions were provided on the Portal under the grievance redressal module. Notwithstanding these issues, the Portal remained largely functional throughout the prescribed period, and the process of digital uploading of details of waqf and waqf-dedicated properties continued across States and Union Territories.

Moreover several communications were also received from the stakeholders on the matter. The issues raised therein were addressed and resolved on a real-time basis, and the replies along with details of the grievances redressed have been uploaded on the UMEED Central Portal-2025 i.e. <https://umeed.minorityaffairs.gov.in/> and those were also resolved during the video conferences & Zonal Review Meetings.

A State-wise and month-wise monitoring mechanism has been built into the

Portal to continuously track the status of waqf properties uploaded, approved, pending or reverted. This mechanism enables early identification of bottlenecks, targeted technical support and focused compliance-oriented interventions. Based on continuous monitoring, no State or Union Territory has been identified as having been disproportionately affected due to any systemic or persistent technical malfunction of the Portal.

The UMEED Central Portal-2025 was launched on 06.06.2025. While the pace of data submission during the initial months was negligible, a substantial increase in uploads was observed towards the latter part of the prescribed period, including significant volumes uploaded during the final month and in the last week. A State-wise and month-wise Waqf Progress Report on the UMEED Central Portal is as **Statement**.

As per Rule 3 of the UMEED Rules, 2025, the uploaded data has been examined and instances of erroneous entries, particularly relating to the area of waqf properties, were observed. Accordingly, all State Waqf Boards have been advised to re-verify the area details with reference to relevant land records. In cases where discrepancies involving unusually large area entries persist, the same shall be re-examined by nominated State Government officials.

STATEMENT**State-wise and month-wise Waqf Progress Report on the UMEED Central Portal**

S. No	State waqf Board Name	June	July	August	September	October	November	December	Total
1	Andaman And Nicobar Islands	0	0	0	0	12	119	82	213
2	Andhra Pradesh	0	4	0	52	421	9523	1290	11290
3	Assam	0	0	2	1	32	306	340	681
4	Bihar Shia	0	0	12	6	15	3379	1808	5220
5	Bihar Sunni	0	10	193	181	161	5208	4231	9984
6	Chandigarh	0	0	10	5	3	5	0	23
7	Chhattisgarh	0	0	0	0	0	1091	833	1924
8	Dadra & Nagar Haveli And Daman And Diu	0	0	0	0	0	2	0	2
9	Delhi	2	1	0	1	22	2194	932	3152
10	Gujarat	0	1	2	18	468	8246	18725	27460
11	Haryana	1	0	0	439	3701	8580	724	13445
12	Himachal Pradesh	1	0	0	62	204	542	90	899
13	Jammu And Kashmir	0	0	18	558	1202	17490	6025	25293
14	Jharkhand	0	0	1	22	27	247	259	556
15	Karnataka	0	0	0	31	5816	46578	5903	58328
16	Kerala	0	3	0	0	32	2995	39747	42777
17	Lakshadweep	0	0	1	3	2	43	419	468
18	Madhya Pradesh	0	1	0	3	15	4904	16398	21321
19	Maharashtra	0	2	15	37	2196	39657	21032	62939
20	Manipur	1	3	0	0	0	248	141	393
21	Meghalaya	0	0	0	0	0	7	6	13
22	Odisha	1	12	107	945	1942	1344	1850	6201
23	Puducherry	0	0	0	0	1	145	474	620
24	Punjab	1	2	4	1655	4298	16421	3529	25910

25	Rajasthan	0	4	13	11	168	7073	14969	22238
26	Tamil Nadu	0	0	0	0	12	1432	6808	8252
27	Telangana	0	1	0	2	2244	23189	21046	46482
28	Tripura	0	0	397	1	0	1879	503	2780
29	Uttarakhand	0	2	7	100	225	775	1170	2279
30	UP Shia	0	0	12	51	163	3230	3030	6486
31	UP Sunni	2	2	7	140	2354	31363	52494	86362
32	West Bengal	2	3	21	3	90	4248	18724	23091
	Total	11	51	822	4327	25826	242463	243582	51708 2

बांदीकुई जंक्शन पर ट्रेन संख्या 20983/20984 का ठहराव

843. श्री मुरारी लाल मीना:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या बांदीकुई जंक्शन और दौसा जिला मुख्यालय पर जैसलमेर-दिल्ली और भुज-सराय रोहिल्ला (20983/20984) ट्रेनों के ठहराव न होने के कारण यात्रियों और पर्यटकों को असुविधा हो रही है;
- (ख) यदि हाँ, तो क्या सरकार ठहराव प्रदान करने पर विचार कर रही है;
- (ग) क्या सरकार ने इस स्टेशन पर चंडीगढ़ गरीब रथ एक्सप्रेस (12983/84) के ठहराव के संबंध में कोई निर्णय लिया है;
- (घ) बांदीकुई जंक्शन पर प्लेटफॉर्म संख्या 2 और 3 की लंबाई बढ़ाने के लिए क्या कदम उठाए जा रहे हैं, यह देखते हुए कि इन प्लेटफॉर्मों की कम लंबाई के कारण यात्रियों को कठिनाइयों और दुर्घटना के जोखिम का सामना करना पड़ रहा है;
- (ङ) क्या बांदीकुई जंक्शन पर स्थायी फिक्स्ड लाइनों के विस्तार का कोई प्रस्ताव है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है; और

(च) बाँदीकुई जंक्शन को एक प्रमुख रेलवे केंद्र के रूप में विकसित करने के लिए सरकार की ठोस और समयबद्ध कार्ययोजना का ब्यौरा क्या है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (च): वर्तमान में, बाँदीकुई को 80 रेल सेवाओं द्वारा सेवित किया जा रहा है जो इसे दिल्ली, मुंबई, कोलकाता, अहमदाबाद, गुवाहाटी, बीकानेर, बाड़मेर, जोधपुर, जैसलमेर, उदयपुर सिटी, अजमेर, जयपुर, आगरा, मथुरा, प्रयागराज, लखनऊ, अयोध्या, वाराणसी, चंडीगढ़, जम्मू तवी, श्री माता वैष्णो देवी कटरा, काठगोदाम, बरेली, योग नगरी ऋषिकेश, खजुराहो, पोरबंदर, भुज, भावनगर, राजकोट आदि जैसे विभिन्न महत्वपूर्ण गंतव्यों से जोड़ती है। ये सेवाएं निम्नानुसार सूचीबद्ध हैं:-

क्र. सं.	गाड़ी का नाम और संख्या
1	19623 / 19624 मदार - दरभंगा अमृत भारत एक्सप्रेस
2	12195 / 12196 आगरा फोर्ट - अजमेर एक्सप्रेस
3	12403 / 12404 सुबेदारगंज - लालगढ़ एक्सप्रेस
4	12413 / 12414 अजमेर - जम्मू तवी एक्सप्रेस
5	12495 / 12496 बीकानेर - कोलकाता चितपुर एक्सप्रेस
6	12915 / 12916 साबरमती - दिल्ली एक्सप्रेस
7	14311 / 14312 बरेली - भुज एक्सप्रेस
8	14321 / 14322 बरेली - भुज एक्सप्रेस
9	14661 / 14662 बाड़मेर - जम्मू तवी एक्सप्रेस

10	14715 / 14716 हिसार - जयपुर एक्सप्रेस
11	14733 / 14734 बठिण्डा - जयपुर एक्सप्रेस
12	14853 / 14854 वाराणसी सिटी - जोधपुर एक्सप्रेस
13	14863 / 14864 वाराणसी सिटी - जोधपुर एक्सप्रेस
14	14865 / 14866 वाराणसी सिटी - जोधपुर एक्सप्रेस
15	15013 / 15014 जैसलमेर - काठगोदाम एक्सप्रेस
16	19031 / 19032 साबरमती - योग नगरी ऋषिकेश एक्सप्रेस
17	19201 / 19202 भावनगर टर्मिनस - अयोध्या छावनी एक्सप्रेस
18	19269 / 19270 पोरबंदर - मुजफ्फरपुर एक्सप्रेस
19	19401 / 19402 साबरमती - लखनऊ एक्सप्रेस
20	19409 / 19410 साबरमती - थावे एक्सप्रेस
21	19411 / 19412 गांधीनगर कैपिटल - दौलतपुर चौक एक्सप्रेस
22	19415 / 19416 साबरमती - श्री माता वैष्णो देवी कटरा एक्सप्रेस
23	19609 / 19610 उदयपुर सिटी - योग नगरी ऋषिकेश एक्सप्रेस
24	19611 / 19612 अजमेर - अमृतसर एक्सप्रेस
25	19613 / 19614 अजमेर - अमृतसर एक्सप्रेस
26	19615 / 19616 उदयपुर सिटी - कामाख्या एक्सप्रेस

27	19665 / 19666 खजुराहो - उदयपुर सिटी एक्सप्रेस
28	19715 / 19716 जयपुर - गोमती नगर एक्सप्रेस
29	20403 / 20404 सुबेदारगंज - लालगढ़ एक्सप्रेस
30	20489 / 20490 बाड़मेर - मथुरा एक्सप्रेस
31	20913 / 20914 राजकोट - दिल्ली सराय रोहिल्ला एक्सप्रेस
32	20937 / 20938 पोरबंदर - दिल्ली सराय रोहिल्ला एक्सप्रेस
33	20989 / 20990 उदयपुर सिटी - चंडीगढ़ एक्सप्रेस
34	22987 / 22988 अजमेर - आगरा फोर्ट एक्सप्रेस
35	22995 / 22996 दिल्ली - जोधपुर एक्सप्रेस
36	64619 / 64620 ईदगाह आगरा - बाँदीकुई मेमू
37	64621 / 64622 ईदगाह आगरा - बाँदीकुई मेमू
38	9635 / 9636 जयपुर - रेवाड़ी पैसेंजर
39	51973 / 51974 मथुरा - जयपुर पैसेंजर
40	12015 / 12016 नई दिल्ली - दौराई शताब्दी एक्सप्रेस

इसी प्रकार, दौसा को 72 रेल सेवाएं द्वारा सेवित किया जा रहा है जो इसे मुंबई, दिल्ली, अहमदाबाद, लखनऊ, उदयपुर सिटी, अजमेर, जैसलमेर, बाड़मेर, जोधपुर, जयपुर, चंडीगढ़, जम्मू तवी, श्री माता वैष्णो देवी कटरा, काठगोदाम, मथुरा, आगरा, इंदौर, खजुराहो, वाराणसी, प्रयागराज,

भुज, राजकोट, योग नगरी ऋषिकेश जैसे विभिन्न महत्वपूर्ण गंतव्यों आदि से जोड़ती हैं। ये सेवाएं निम्नानुसार सूचीबद्ध हैं:-

क्र. सं.	गाड़ी का नाम और संख्या
1	9635 / 9636 जयपुर - रेवाड़ी यात्री
2	12195 / 12196 आगरा फोर्ट - अजमेर एक्सप्रेस
3	12249 / 12250 शकूर बस्ती - जैसलमेर एक्सप्रेस
4	12403 / 12404 सुबेदारगंज - लालगढ़ एक्सप्रेस
5	12413 / 12414 अजमेर - जम्मू तवी एक्सप्रेस
6	12915 / 12916 साबरमती बड़ी लाइन - दिल्ली एक्सप्रेस
7	12983 / 12984 अजमेर - चंडीगढ़ गरीब रथ एक्सप्रेस
8	12985 / 12986 जयपुर - दिल्ली सराय रोहिल्ला एक्सप्रेस
9	14311 / 14312 बरेली - भुज एक्सप्रेस
10	14321 / 14322 बरेली - भुज एक्सप्रेस
11	14661 / 14662 बाड़मेर - जम्मू तवी एक्सप्रेस
12	14715 / 14716 हिसार - जयपुर एक्सप्रेस
13	14733 / 14734 बठिण्डा - जयपुर एक्सप्रेस
14	14853 / 14854 वाराणसी सिटी - जोधपुर एक्सप्रेस
15	14863 / 14864 वाराणसी सिटी - जोधपुर एक्सप्रेस
16	14865 / 14866 वाराणसी सिटी - जोधपुर एक्सप्रेस

17	15013 / 15014 जैसलमेर - काठगोदाम एक्सप्रेस
18	15715 / 15716 किशनगंज - अजमेर एक्सप्रेस
19	19337 / 19338 इंदौर - दिल्ली सराय रोहिल्ला एक्सप्रेस
20	19409 / 19410 साबरमती - थावे एक्सप्रेस
21	19411 / 19412 गांधीनगर कैपिटल - दौलतपुर चौक एक्सप्रेस
22	19415 / 19416 साबरमती - श्री माता वैष्णो देवी कटरा एक्सप्रेस
23	19609 / 19610 उदयपुर सिटी - योग नगरी ऋषिकेश एक्सप्रेस
24	19611 / 19612 अजमेर - अमृतसर एक्सप्रेस
25	19613 / 19614 अजमेर - अमृतसर एक्सप्रेस
26	19665 / 19666 खजुराहो - उदयपुर सिटी एक्सप्रेस
27	19715 / 19716 जयपुर - गोमती नगर एक्सप्रेस
28	20403 / 20404 सुबेदारगंज - लालगढ़ एक्सप्रेस
29	20487 / 20488 बाड़मेर - दिल्ली सराय रोहिल्ला एक्सप्रेस
30	20489 / 20490 बाड़मेर - मथुरा एक्सप्रेस
31	20913 / 20914 राजकोट - दिल्ली सराय रोहिल्ला एक्सप्रेस
32	20989 / 20990 उदयपुर सिटी - चंडीगढ़ एक्सप्रेस
33	22987 / 22988 अजमेर - आगरा फोर्ट एक्सप्रेस
34	22995 / 22996 दिल्ली - जोधपुर एक्सप्रेस
35	51973 / 51974 मथुरा - जयपुर यात्री

36	79601 / 79602 अजमेर - गंगापुर सिटी डीएमयू

12983/84 अजमेर - चंडीगढ़ गरीब रथ एक्सप्रेस का बाँदीकुई स्टेशन के निकट दौसा/अलवर में ठहराव निर्धारित है। इसके अलावा, गाड़ी सेवाओं के ठहराव का प्रावधान, यातायात औचित्य, परिचालन व्यवहार्यता, खंड पर अतिरिक्त समय की उपलब्धता और प्लेटफॉर्म की लंबाई आदि जैसी समान अवसंरचना की उपलब्धता पर निर्भर करता है।

रेल संपर्कता को बढ़ाने के लिए, आगरा फोर्ट-बाँदीकुई दोहरीकरण (150 कि.मी.) का कार्य स्वीकृत किया गया है। भूमि अधिग्रहण का कार्य शुरू कर दिया गया है।

रेल मंत्रालय ने दीर्घकालिक दृष्टिकोण के साथ स्टेशनों के पुनर्विकास के लिए अमृत भारत स्टेशन योजना शुरू की है।

इस योजना में स्टेशनों में सुधार करने के लिए मास्टर योजना तैयार करना और उनका चरणबद्ध कार्यान्वयन शामिल है। इस मास्टर योजना में निम्नानुसार शामिल हैं -

- स्टेशन और परिचलन क्षेत्रों तक पहुंच में सुधार,
- स्टेशन का शहर के दोनों भागों के साथ एकीकरण,
- स्टेशन भवन में सुधार,
- प्रतीक्षालय, शौचालय, बैठने की व्यवस्था, पानी के बूथ में सुधार,
- यात्री यातायात के अनुरूप चौड़े पैदल पार पुल/एयर कॉनकोर्स का प्रावधान
- लिफ्ट/स्वचालित सीढ़ियों/रैंप का प्रावधान
- प्लेटफॉर्म की सतह और प्लेटफॉर्म पर कवर में सुधार/प्रावधान
- 'एक स्टेशन एक उत्पाद' जैसी योजनाओं के माध्यम से स्थानीय उत्पादों के लिए कियोस्क का प्रावधान,

- पार्किंग क्षेत्र, यातायात के विभिन्न साधनों के साथ एकीकरण,
- दिव्यांगजनों के लिए सुविधाएं,
- बेहतर यात्री सूचना प्रणाली,
- प्रत्येक स्टेशन पर आवश्यकताओं को ध्यान में रखते हुए एकजीक्यूटिव लाउंज, व्यावसायिक बैठकों के लिए नामित स्थान, लैंडस्केपिंग आदि का प्रावधान शामिल हैं।

इस योजना में आवश्यकतानुसार, चरणबद्ध एवं व्यवहार्य रूप से दीर्घकालिक और पर्यावरण अनुकूल समाधान, गिड्डी रहित पटरियों का प्रावधान आदि और दीर्घावधि में स्टेशन पर सिटी सेन्टरों के निर्माण की भी परिकल्पना की गई है।

अब तक, इस योजना के अंतर्गत विकसित करने हेतु 1337 स्टेशनों को चिह्नित किया गया है, जिनमें से बाँदीकुई रेलवे स्टेशन सहित 85 स्टेशन राजस्थान में स्थित हैं। राजस्थान में अमृत भारत स्टेशन योजना के अंतर्गत विकास के लिए चिह्नित किए गए स्टेशनों के नाम निम्नानुसार हैं:

राज्य	स्टेशनों की संख्या	स्टेशनों के नाम
राजस्थान	85	आबू रोड, अजमेर, अलवर, अनूपगढ़, असलपुर जोबनेर, बालोतरा, बाँदीकुई, बारां, बाड़मेर, बयाना, ब्यावर, भरतपुर, भवानी मंडी, भीलवाड़ा, बिजयनगर, बीकानेर, बूंदी, चंदेरिया, छबड़ा गुगोर, चित्तौड़गढ़ जंक्शन, चूरू, डाकनिया तलाव, दौसा, डीग, देगाना, देशनोक, धौलपुर, डीडवाना, डूंगरपुर, फालना, फतेहनगर, फतेहपुर शेखावटी, गांधीनगर जयपुर, गंगापुर सिटी, गोगामेड़ी, गोटेन, गोविंदगढ़, हनुमानगढ़, हिंडौन सिटी, जयपुर जं, जैसलमेर, जालौर, जवाई बांध, झालावाड़ सिटी, झुंझुनू, जोधपुर, कपासन, खैरथल,

राज्य	स्टेशनों की संख्या	स्टेशनों के नाम
		खेरली, कोटा जं, लालगढ़ जं, मंडल गढ़, मंडावर महवा रोड, मारवाड़ भीनमाल, मारवाड़ जंक्शन, मावली जंक्शन, मेड़ता रोड जं, नागौर, नरैना, नीम का थाना, नोखा, पाली मारवाड़, फलौदी जं, फुलेरा जं, पिंडवाड़ा, रायसिंह नगर, राजगढ़, रामदेवरा, रामगंजमंडी जंक्शन, राणा प्रतापनगर, रानी, रतनगढ़ जं, रेन, रींगस, सादुलपुर, सांगानेर, सवाई माधोपुर, श्री महावीरजी, सीकर, सोजत रोड, सोमेश्वर, श्रीगंगानगर, सुजानगढ़, सूरतगढ़, उदयपुर सिटी

राजस्थान में अमृत भारत स्टेशन योजना के तहत रेलवे स्टेशनों पर विकास कार्य अच्छी गति से किए जा रहे हैं। अब तक, राजस्थान में इस योजना के तहत 12 स्टेशनों (बाड़मेर, बूंदी, देशनोक, फतेहपुर शेखावाटी, गंगापुर सिटी, गोगामेड़ी, गोविंद गढ़, जैसलमेर, खैरथल, मंडल गढ़, मंडावर माहवा रोड, राजगढ़) का कार्य पूरा हो चुका है। अन्य स्टेशनों पर भी कार्य अच्छी गति से किए गए हैं और उपरोक्त स्टेशनों में से कुछ स्टेशनों का प्रगति कार्य निम्नानुसार दिया गया है:

- बाँदीकुई स्टेशन: 6 मीटर चौड़े पैदल पार पुल, नए स्टेशन भवन, बुकिंग कार्यालय, कॉनकोर्स, प्रांगण, शौचालय, प्रतीक्षालय कक्ष में सुधार, परिचलन क्षेत्र, प्लेटफॉर्म शेल्टर का कार्य पूरा किया जा चुका है। 12 मीटर चौड़े फुट पैदल पार पुल और प्लेटफॉर्म की सतह बनाने का कार्य शुरू कर दिया गया है।
- बारां स्टेशन: पार्किंग स्थल के प्रावधान सहित परिचलन क्षेत्र में सुधार, प्लेटफॉर्म सं. 1 की सतह में सुधार, स्टेशन भवन और प्रांगण, जल निकासी कार्य, विभिन्न दिव्यांगजन सुविधाओं,

नए शौचालय ब्लॉकों का निर्माण, प्रतीक्षालय कक्ष में सुधार, नए प्रतीक्षालय कक्ष का निर्माण, चाहरदीवारी में सुधार, प्लेटफॉर्म शेल्टरों के प्रावधान में सुधार का कार्य पूरा हो चुका है। 12 मीटर चौड़े नए पैदल पार पुल के निर्माण का कार्य शुरू किया गया है।

- छबड़ा गुगोर स्टेशन: परिचलन क्षेत्र, पार्किंग, प्लेटफॉर्म सं. 1 की सतह, स्टेशन भवन, प्रांगण, जल निकासी, शौचालय, प्रतीक्षालय कक्ष, चाहरदीवारी और प्लेटफॉर्म शेल्टरों में सुधार का कार्य पूरा किया जा चुका है। 12 मीटर चौड़े पैदल पार पुल का कार्य शुरू कर दिया गया है।
- हिण्डौन सिटी स्टेशन: परिचलन क्षेत्र, पार्किंग, प्लेटफॉर्म सं. 1 की सतह, स्टेशन भवन, प्रांगण, जल निकासी, शौचालय, प्रतीक्षालय कक्ष, चाहरदीवारी, प्लेटफॉर्म कक्ष और लिफ्ट में सुधार का कार्य पूरा किया जा चुका है। 12 मीटर चौड़े पैदल पार पुल का कार्य शुरू कर दिया गया है।
- बयाना स्टेशन: परिचलन क्षेत्र, पार्किंग, प्लेटफॉर्म सं. 1, 2 और 3 की सतह, स्टेशन भवन, प्रांगण, जल निकासी, शौचालय, प्रतीक्षालय कक्ष, चाहरदीवारी, प्लेटफॉर्म कक्ष और लिफ्ट में सुधार का कार्य पूरा किया जा चुका है। 12 मीटर चौड़े पैदल पार पुल का कार्य शुरू कर दिया गया है।

इसके अतिरिक्त, भारतीय रेल पर स्टेशनों का विकास/पुनर्विकास/उन्नयन/आधुनिकीकरण सतत और निरंतर चलने वाली प्रक्रिया है और इस संबंध में कार्यों की पारस्परिक प्राथमिकता और निधियों की उपलब्धता के अध्यधीन, आवश्यकतानुसार कार्य शुरू किए जाते हैं। स्टेशन का विकास/पुनर्विकास/उन्नयन/आधुनिकीकरण स्टेशन के कोटि/स्थिति/ संभाले गए यातायात आदि के आधार पर किया जाता है।

रेलवे स्टेशनों का विकास/उन्नयन जटिल प्रकृति का होता है जिसमें यात्रियों और रेलगाड़ियों की संरक्षा शामिल होती है और इसके लिए दमकल क्लीयरेंस, धरोहर, पेड़ों की कटाई, विमानपत्तन स्वीकृति इत्यादि जैसी विभिन्न सांविधिक स्वीकृतियों की आवश्यकता होती है। इनकी प्रगति

जनोपयोगी सेवाओं (जिनमें जल/सीवेज लाइन, ऑप्टिकल फाइबर केबल, गैस पाइप लाइन, पावर/सिगनल केबल इत्यादि शामिल हैं) को स्थानांतरित करना, अतिलंघन, यात्री आवागमन को बाधित किए बिना रेलगाड़ियों का परिचालन, उच्च वोल्टेज बिजली लाइनों के निकट किए जाने वाले कार्यों के कारण गति प्रतिबंध आदि जैसी ब्राउन फील्ड संबंधी चुनौतियों के कारण भी प्रभावित होती है और ये कारक कार्य के समापन समय को प्रभावित करते हैं। अतः, इस चरण पर कोई समय-सीमा नहीं बताई जा सकती है।

इसके अलावा, अमृत भारत स्टेशन योजना सहित स्टेशनों के विकास/उन्नयन/आधुनिकीकरण को आम तौर पर योजना शीर्ष-53 'ग्राहक सुविधाएं' के तहत वित्त पोषित किया जाता है। योजना शीर्ष-53 के तहत आवंटन और व्यय का विवरण क्षेत्रीय रेलवे-वार रखा जाता है, न कि कार्य-वार या स्टेशन-वार या राज्य-वार। राजस्थान पांच रेलों क्षेत्रों, अर्थात्, उत्तर रेलवे, उत्तर मध्य रेलवे, उत्तर पश्चिम रेलवे, पश्चिम रेलवे और पश्चिम मध्य रेलवे के अधिकार क्षेत्र में आता है। वर्तमान वर्ष के लिए, 4,797 करोड़ रुपए आवंटित किए गए हैं जिसमें (दिसंबर, 2025 तक) 3,824 करोड़ रुपए का व्यय उपगत किया गया है।

खाद्यान्न की खरीद

844. श्री अरुण गोविल:

क्या उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार का संघ/राज्य सरकारों और सार्वजनिक क्षेत्र के उपक्रमों के कर्मचारियों को एक वर्ष के लिए खाद्यान्न खरीदने हेतु अग्रिम राशि प्रदान करने का कोई प्रस्ताव है, जिसे दस किस्तों में वसूल किया जाएगा, ताकि मंत्रालय द्वारा वर्तमान में किए जा रहे खरीद, परिवहन, भंडारण और वितरण के बोझ को कम किया जा सके;

(ख) क्या मौजूदा प्रणाली की तुलना में उक्त योजना के कार्यान्वयन से खर्च कम होने की संभावना है; और

(ग) यदि हाँ, तो सरकार द्वारा उक्त योजना को कब तक लागू किए जाने की संभावना है?

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री (श्रीमती निमुबेन जयंतीभाई बांभणिया):

(क) से (ग): वर्तमान में, ऐसा कोई प्रस्ताव सरकार के विचारधीन नहीं है।

PROMOTION OF DIGITAL LITERACY AMONG SC/ST/OBCS THROUGH PMGDISHA

845. SHRI D. M. KATHIR ANAND:

Will the Minister of **ELECTRONICS AND INFORMATION TECHNOLOGY** be pleased to state:

- (a) whether the Union Government has taken to promote digital literacy among Scheduled Castes (SCs)/Scheduled Tribes (STs)/Other Backward Classes (OBCs) communities through the Pradhan Mantri Gramin Digital Saksharta Abhiyan (PMGDISHA) and if so, the details thereof, State-wise;
- (b) the number of Common Service Centres (CSCs) established in SC/ST dominated areas and the most backward Districts under the Digital India Programme;

- (c) the number of SC/ST/OBC youth trained as Village Level Entrepreneurs and the percentage of women Village Level Entrepreneurs managing the CSCs; and
- (d) the various proactive measures adopted by the Government to address the digital divide in remote rural and the most backward areas?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a): The Digital India programme was launched by the Government of India in line with Hon'ble Prime Minister's vision to democratize technology, bridge the digital divide and empower citizens. Under the programme, Pradhan Mantri Gramin Digital Saksharta Abhiyan (PMGDISHA) was launched in 2017 to ensure digital literacy. The scheme concluded on 31st March 2024.

Key aspects of the scheme were:

- The Scheme was one of the world's largest digital literacy initiatives.
- Over 6.39 Crore persons trained nationwide (against the target of 6 Crore).
- This scheme focused on empowering the marginalized sections of the society viz. Scheduled Castes (SCs), Scheduled Tribes (STs), and Other Backward Classes (OBCs).
- The States/Union Territories (UTs)-wise status of the SC, ST, and OBCs under the scheme is given at **Statement**.

(b): As on date, around 5.87 lakh Common Service Centres (CSCs) are active across the country, out of which nearly 2.98 lakh CSCs are established in SC & ST dominated areas including most backward districts.

(c): Time to time physical and virtual training programmes are conducted for Village Level Entrepreneurs (VLEs) to enhance capacity and service delivery capabilities. At present, 75,593 women VLEs are managing CSCs across the country.

(d): Various measures adopted by the Government to address the digital divide in remote rural and the most backward areas include:

i. National Institute of Electronics and Information Technology (NIELIT):

- NIELIT provides digital literacy courses such as Awareness in Computer Concept (ACC), Course on Computer Concepts (CCC) etc.
- NIELIT has trained 43 lakh+ candidates under various courses, including digital literacy and cyber security awareness.
- Training is delivered through a wide network of 56 NIELIT Centres and 9000+ Accredited Training Partners/Facilitation Centres.
-

2.NIELIT Digital University (NDU) Platform:

- NIELIT Digital University (NDU) Platform has been launched by NIELIT.
- The platform delivers online and blended skill-based industry-aligned courses in emerging technologies, such as Artificial Intelligence, Cybersecurity etc.
- The platform includes built-in virtual labs for hands-on learning in Semiconductor Design, Cybersecurity, Cyber Forensics etc.

- Learners get anytime-anywhere access to National Skills Qualification Framework (NSQF)-aligned courses.
3. In addition, citizens across the country have also been enabled to access e-services under various initiatives, such as Unified Mobile Application for New-age Governance (UMANG), My scheme, Digi-Locker, e-Hospital and MyGov, etc.

STATEMENT

States/UT's-wise SC/ST/OBC candidates under the PMGDISHA Scheme

Sl. No.	State Name	Scheduled Castes (SCs)		Scheduled Tribes (STs)		Other Backward Classes (OBCs)	
		Regist-ered	Trained	Register-ed	Trained	Regist-ered	Trained
1	Andaman and Nicobar Islands	7	4	67	13	1820	986
2	Andhra Pradesh	376544	309130	77046	60599	943217	791517
3	Arunachal Pradesh	674	585	2745	1155	4504	4050
4	Assam	218302	191482	271411	228534	530743	443416
5	Bihar	1771584	161805 4	350706	319378	393733 8	3514243
6	Chhattisgarh	327966	283506	749997	641970	113334 8	976727
7	Dadra & Nagar Haveli and Daman & Diu	1338	1212	3641	2645	3402	2853
8	Goa	12104	11433	4531	4260	26502	24526
9	Gujarat	203446	178689	511541	448410	123906	1097551

						9	
10	Haryana	488438	415147	7359	6686	589919	498170
11	Himachal Pradesh	137912	107752	29140	23211	188151	164189
12	Jammu And Kashmir	110792	97116	42493	32495	154936	137841
13	Jharkhand	326877	274891	550371	445964	125814 1	1049962
14	Karnataka	393103	316845	205798	165996	930833	764775
15	Kerala	21607	14835	3373	2141	89757	59691
16	Ladakh	2101	1806	2117	1257	2225	1548
17	Lakshadweep	0	0	126	30	4	1
18	Madhya Pradesh	1010108	902186	100694 9	896544	254585 6	2264034
19	Maharashtra	671086	577613	661127	583480	198446 7	1730679
20	Manipur	1122	655	8936	6407	7842	5234
21	Meghalaya	1959	1578	108527	70987	1998	1611
22	Mizoram	1825	1628	17779	13070	5771	5074
23	Nagaland	342	180	6824	4830	691	562
24	Odisha	585879	499735	662786	553919	103149 2	876457
25	Puducherry	4246	2821	111	99	9665	6739
26	Punjab	741719	650287	8152	7192	340109	298850
27	Rajasthan	853118	741997	671851	610585	201332 9	1766597
28	Sikkim	5479	4855	1470	1166	10474	8880
29	Tamil Nadu	258579	202678	9815	6832	566697	462118
30	Telangana	252959	207958	185836	157354	680524	568820
31	Tripura	66907	55764	82301	65174	70819	57641
32	Uttar Pradesh	3932033	352410	145697	128563	837657	7467255

			4			0	
33	Uttarakhand	164142	141172	21111	18045	301410	268050
34	West Bengal	501392	415468	135650	114174	315129	263746
	Grand Total	1,34,45,690	1,17,53,166	65,47,384	56,23,165	2,92,96,752	2,55,84,393

*Chandigarh and Delhi are in urban agglomeration, hence not covered under the scheme.

TENDER OF COAL BLOCKS

846. DR. BACHHAV SHOBHA DINESH:

Will the Minister of **COAL** be pleased to state

- (a) the details of coal blocks/mining areas proposed, identified, studied or taken up for exploration or extraction during the last ten years indicating their location, current status, and mode of allocation;
- (b) the details of auctions/tenders conducted during the said period including notified reserve/floor price, number of bidders and the bid premiums/revenue-share percentages quoted for each mine indicating the number of bids received at each percentage level, excluding proprietary documents, mine-wise;
- (c) the details of name of the successful bidder, final bid premium, contract value and tenure for each block;
- (d) the extent of forest land diverted and number of trees cut, project-wise along

with the statutory approvals and mitigation measures; and

- (e) whether any litigation or regulatory proceedings are pending or have arisen in relation to any such coal mining project and if so, the details and the present status thereof?

THE MINISTER OF COAL; AND MINISTER OF MINES (SHRI G. KISHAN REDDY):

(a): With an objective to find new coal resources in the country, the Central Mine Planning and Design Institute Limited (CMPDIL) identifies and carries out the exploration of coal/ lignite blocks primarily through funding from the Ministry of Coal and also from the National Mineral Exploration and Development Trust (NMEDT) fund. The regionally explored, auctioned coal blocks are explored by the successful bidder itself. The details of coal/ lignite blocks taken up for exploration during last ten years, with their location and current status has been furnished and provided as **Statement-I** and **II**.

In the last ten years, a total of 213 coal blocks have been allocated by the Ministry of Coal. The details of these coal blocks, including their allocation mode and current status is given in **Statement-III**.

(b) and (c): Prior to June 2020 when coal block auction for commercial purposes was introduced, a total of 10 tranches of auctions were held under the Coal Mines (Special Provisions) Act, 2015, and 36 coal blocks were successfully auctioned for captive use. Of these 36 auctioned coal blocks, 15 coal blocks were later

surrendered/ terminated, and the remaining 21 coal blocks stand allocated so far.

Post introduction of coal block auction for commercial purposes in June 2020, a total of 131 coal blocks have been successfully auctioned in 12 tranches. Further, 5 additional blocks have been successfully auctioned, but have not been allocated to successful bidders as they have not completed the vesting conditions. The details of all coal blocks, including their notified reserve/ floor price, number of bidders and the bid premiums/ revenue-share is placed in **Statement-IV**.

(d): Diversion of forest land for coal sector projects is permitted only after obtaining due approval under the provisions of the Forest (Conservation) Act, 1980 [now *Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980*], subject to compliance with stipulated conditions. Project-wise details indicating the extent of forest land diverted in respect of operational auctioned coal blocks, and blocks that have obtained Forest Clearance (from MoEF&CC) are placed at **Statement - V**.

Forest land diversion is allowed only after the grant of Stage-I and Stage-II Forest Clearance by the Ministry of Environment, Forest & Climate Change (MoEF&CC). User agencies are mandated to undertake Compensatory Afforestation, deposit the prescribed Net Present Value (NPV), and implement site-specific environmental and wildlife safeguarding measures. Tree felling for coal mines allocated is carried out in accordance with the provisions of the Van

(Sanrakshan Evam Samvardhan) Adhiniyam, 1980 and the rules made thereunder after obtaining Stage-I and Stage-II Forest Clearances and subsequent annual tree-cutting permissions from the concerned State Forest Departments. Compliance with the stipulated conditions, including progress of afforestation and environmental safeguards, is monitored by the concerned State Forest Departments, the Regional Offices of the MoEF&CC, and through periodic reporting by coal companies under the administrative control of the Ministry of Coal.

Prior to the grant of Stage-II Forest Clearance, the identified land for Compensatory Afforestation (CA) is handed over to the concerned State Forest Department. Further, the Net Present Value (NPV) and other prescribed charges are deposited by the user agency with the competent authority. The NPV represents the monetary value of the ecological services lost due to diversion of forest land and is utilised for regeneration, protection and improvement of forest resources, including compensatory afforestation, in accordance with provisions of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 and the rules made thereunder.

(e): As per the available records, there are 189 pending cases while 194 cases have been disposed of. Of these cases, in matters related to Bank Guarantee (BG) appropriation, 81 cases are pending, and 104 cases have already been disposed of. For cases concerning termination, 14 cases are pending, while 15

cases have been disposed of. In respect of compensation-related matters, there are 54 pending cases and 34 disposed cases. Under miscellaneous matters, 40 cases are pending, and 41 cases have been disposed of.

STATEMENT-I

Status of Blocks taken through Non CIL Detailed Exploration During last ten years

SL.No	Block Name	Coalfield	State	Exploration status
1	RAJUR MANIKGARH	Wardha	Maharashtra	Explored
2	BHATALI	Wardha	Maharashtra	Partly explored
3	BAHMANI / PALSAGAON	Wardha	Maharashtra	Partly explored
4	BHAGWANPUR	Bander	Maharashtra	Partly explored
5	DHARMA	Raniganj	West Bengal	Regionally explored
6	BISHTUPUR SOUTH	Raniganj	West Bengal	Explored
7	DAHEGAON- DHAPEWARA	Kamptee	Maharashtra	Explored
8	KALAMBI- KALMESHWAR	Kamptee	Maharashtra	Regionally explored
9	BICHARPUR EAST	Sohagpur	Madhya Pradesh	Explored
10	DOLESARA	Mandraigarh	Chhatisgarh	Explored
11	BHALUMUDA	Mandraigarh	Chhatisgarh	Explored
12	JILGA-BARAPALLI	Mandraigarh	Chhatisgarh	Explored
13	KARKOMA	Korba	Chhatisgarh	Explored
14	ARJUNI WEST	Sohagpur	Madhya Pradesh	Partly explored

15	ARJUNI EAST	Sohagpur	Madhya Pradesh	Partly explored
16	BICHARPUR NORTH	Sohagpur	Madhya Pradesh	Explored
17	SHAHDOL	Sohagpur	Madhya Pradesh	Explored
18	GAND BAHERA-UJHENI	Singrauli	Madhya Pradesh	Explored
19	CHANDRABILA	Talcher	Odisha	Explored
20	CHATABAR WEST	IB Valley	Odisha	Under exploration
21	BURAPAHAR	IB Valley	Odisha	Explored
22	SARAPAL-NUAPARA	Talcher	Odisha	Regionally explored
23	SALBHADRA GOMARPAHARI	Birbhum	Jharkhand	Partly explored
24	PATHAKURI PIAPRIYA	Pench Khanan	Madhya Pradesh	Explored
25	REONTI EAST	Tatapani Ramkola	Chhatisgarh	Explored
26	W OF BAISI	Mandraigarh	Chhatisgarh	Explored
27	BASIN PHATEHPUR SE	Mandraigarh	Chhatisgarh	Explored
28	DHIRAULI	Singrauli	Madhya Pradesh	Explored
29	CHHELIA	Talcher	Odisha	Partly explored
30	TAKUA	Talcher	Odisha	Under exploration
31	Kapasdanga Bharkata	Birbhum	West Bengal	Under exploration
32	SARDHAPUR NORTH	Talcher	Odisha	Explored

33	PALASBANI EAST	Talcher	Odisha	Under exploration
34	DIPSIDE OF PALASBANI EAST	Talcher	Odisha	Partly explored
35	GHOARPALLI & DIP EXTN.	IB Valley	Odisha	Explored
36	SURSA	Tatapani Ramkola	Chhatisgarh	Explored
37	JAREKELA	Mandraigarh	Chhatisgarh	Explored
38	GORHI MAHLOI	Mandraigarh	Chhatisgarh	Explored
39	SOMAVARAM EAST	Godavari Valley	Andhra Pradesh	Explored
40	SOMAVARAM WEST	Godavari Valley	Andhra Pradesh	Explored
41	CHINTALPUDI SECTOR A1	Godavari Valley	Andhra Pradesh	Explored
42	MAHUAMILAN	North Karanpura	Jharkhand	Explored
43	Dhulia	Rajmahal	Jharkhand	Explored
44	BANDHA / BANDHA NORTH	Singrauli	Madhya Pradesh	Partly explored
45	BARPALLI KARMITIKRA	Mandraigarh	Chhatisgarh	Explored
46	Pathora E	Sohagpur	Madhya Pradesh	Partly explored
47	Pathora W	Sohagpur	Madhya Pradesh	Partly explored
48	Mandar Parvat	Rajmahal	Jharkhand	Explored
49	Dhulia North	Rajmahal	Jharkhand	Explored
50	Kabirtirtha	Raniganj	West Bengal	Explored
51	Jamui	Sohagpur	Madhya Pradesh	Explored

52	Chainpa	Sohagpur	Madhya Pradesh	Partly explored
53	Kuraloi A North	IB Valley	Odisha	Explored
54	Pathakuri Pipariya West Ext	Pench Khanan	Maharashtra	Partly explored
55	Temurda South	Wardha	Maharashtra	Under exploration
56	Karichhapar	Mandraigarh	Chhatisgarh	Under exploration
57	Teram	Mandraigarh	Chhatisgarh	Partly explored
58	Kosala E	Talcher	Odisha	Partly explored
59	Vijaynagar Giddhi	Tatapani Ramkola	Chhatisgarh	Partly explored
60	Jharpalam Tangraghat	Mandraigarh	Chhatisgarh	Explored
61	Nawagon/Chainpur	Mandraigarh	Chhatisgarh	Under exploration
62	Amlidhondha	Mandraigarh	Chhatisgarh	Explored
63	Phutamara	Mandraigarh	Chhatisgarh	Partly explored
64	Lalganj	Raniganj	West Bengal	Explored
65	Shunuri	Raniganj	West Bengal	Explored
66	Badam Dipside	North Karanpura	Jharkhand	Explored
67	W of Shahdol	Sohagpur	Madhya Pradesh	Explored
68	Kosala West	Talcher	Odisha	Explored
69	Bandha	Singrauli	Madhya Pradesh	Explored
70	Batati Kolga E	Mandraigarh	Chhatisgarh	Partly explored
71	EASTERN PART OF GORHI-MAHAL	Mandraigarh	Chhatisgarh	Explored
72	WESTERN PART OF GORHI-MAHAL	Mandraigarh	Chhatisgarh	Explored

73	WESTERN PART OF GORHI-MAHAL	Mandraigarh	Chhatisgarh	Explored
74	Ashoka Karkatta Central	North Karanpura	Jharkhand	Explored
75	BatatiKolga NE-B	Mandraigarh	Chhatisgarh	Partly explored
76	BatatiKolga NE-C	Mandraigarh	Chhatisgarh	Partly explored
77	BatatiKolga Central	Mandraigarh	Chhatisgarh	Partly explored
78	Bicharpur South	Sohagpur	Madhya Pradesh	Under exploration
79	Dip Extn Of Baranj -Manora Takli	Wardha	Maharashtra	Under exploration
80	Jogapur Sirsi	Wardha	Maharashtra	Regionally explored
81	Kotmer	Mandraigarh	Chhatisgarh	Under exploration
82	Meenaksi West	IB Valley	Odisha	Regionally explored
83	Nabsan	Raniganj	West Bengal	Explored
84	NW of Madheri	Wardha	Maharashtra	Explored
85	Pachaur	Singrauli	Madhya Pradesh	Under exploration
86	Palasbani West	Talcher	Odisha	Partly explored
87	Panchbahni	Panchbahni	Chhatisgarh	Partly explored
88	Patratu	South Karanpura	Jharkhand	Explored
89	Ramchandi	Talcher	Odisha	Explored
90	Reonti Western Sector	Tatapani Ramkola	Chhatisgarh	Explored
91	Sarai East	Singrauli	Madhya Pradesh	Explored
92	South Of Kardabahal- Brahmanbil	Talcher	Odisha	Under exploration

93	South Of Hingla	Raniganj	West Bengal	Explored
94	Tangradihi East	IB Valley	Odisha	Under exploration
95	West of Kiloni	Wardha	Maharashtra	Explored
96	KHOTA-ARDA (NER)	NER	Assam	Explored
97	RS MANGALAM-A (LIGNITE)	Ramnad	Tamilnadu	Explored
98	EAST OF EKARJUNA	Wardha	Maharashtra	Partly explored
99	ASHOKA KARKETTA Central	North Karanpura	Jharkhand	Explored
100	Tamra	Raniganj	West Bengal	Explored
101	Western Part of North of Piparwar Ph-II	North Karanpura	Jharkhand	Explored
102	Batati Kolga NE A	Mandraigarh	Chhatisgarh	Partly explored
103	Dip extenssion of Belpahar	IB Valley	Odisha	Under exploration
104	Dipside of Chatabar	IB Valley	Odisha	Under exploration
105	Mirzagaon	Rajmahal	Bihar	Partly explored
106	Binodpur Bhabaniganj	Raniganj	West Bengal	Explored
107	Mahai	Sonhat	Chhatisgarh	Under exploration
108	Deoragram	Singrauli	Madhya Pradesh	Under exploration
109	Kanaitola	Sohagpur	Madhya Pradesh	Under exploration
110	Jadunathpur	Talcher	Odisha	Under exploration
111	Merkhi East	Sohagpur	Madhya Pradesh	Under exploration

112	Namchik East & namchik West	Namchick Nampuk	Arunachal Pradesh	Explored
113	Mandar	North Karanpura	Jharkhand	Partly explored
114	Jobro East	Mandraigarh	Chhatisgarh	Under exploration
115	JobroWest	Mandraigarh	Chhatisgarh	Under exploration
116	Amlakhi	Mikir Hill	Assam	Explored
117	Lido Tirap (Singuri)	Makum	Assam	Partly explored
118	Aturia	Birbhum	West Bengal	Explored
119	Dudhmaniya/Hatta	Singrauli	Madhya Pradesh	Under exploration
120	Jhara North	Singrauli	Madhya Pradesh	Under exploration
121	Merkhi West	Sohagpur	Madhya Pradesh	Under exploration
122	Saila	Korba	Chhatisgarh	Under exploration
123	Pipraul	Tatapani Ramkola	Chhatisgarh	Under exploration
124	North of Ghugra	Sonhat	Chhatisgarh	Under exploration
125	Maiki South	Sohagpur	Madhya Pradesh	Under exploration
126	Ramnagar	Mandraigarh	Chhatisgarh	Under exploration
127	Dhorakuhi	Pench Khanan	Madhya Pradesh	Under exploration
128	Higna Bazragaon (Northern Part)	Kamtee	Maharashtra	Under exploration
129	Higna Bazragaon (Southern Part)	Kamtee	Maharashtra	Under exploration
130	Rajathari Parthakuri West	Pench Khanan	Madhya Pradesh	Under exploration

131	Jagrahipara	Sonhat	Chhatisgarh	Under exploration
132	Lotapani	Sonhat	Chhatisgarh	Under exploration
133	Mausingha	North Karanpura	Jharkhand	Under exploration
134	West of Ramgarh Block-II	Ramgarh	Jharkhand	Under exploration
135	Gola	Ramgarh	Jharkhand	Under exploration
136	Kalgamar	Mandraigarh	Chhatisgarh	Under exploration
137	Madwani	Mandraigarh	Chhatisgarh	Under exploration
138	Bapeu	Bikaner	Rajasthan	Under exploration
139	Bigga Abhaysinghpura	Bikaner	Rajasthan	Under exploration
140	Rajathari South	Pench Khanan	Madhya Pradesh	Under exploration
141	Silonijan	NER	Assam	Explored
142	Changki-A	NER	Nagaland	Under exploration
143	Changki-B	NER	Nagaland	Under exploration

STATEMENT-II

Coal Blocks Taken up for Promotional (Regional) Exploration Through NMET during last ten years

SL no.	Block	Coalfield	State	Exploration Status
1	West of Shitaldhara Block	Sohagpur	Madhya Pradesh	Regionally Explored
2	North of Chulaha bhulia Block	Sohagpur	Madhya Pradesh	Regionally Explored
3	North of Urtan North Block	Sohagpur	Madhya Pradesh	Regionally Explored
4	North of Parbelia	Raniganj	West Bengal	Regionally Explored
5	West of Chahno Rikba	North	JHARKAHND	Regionally Explored

		Karanpura		
6	North of Saoner Block	Kamptee	MAHARSHTRA	Regionally Explored
7	North of Rajathari	PKT Valley	MADHYA PRADESH	Regionally Explored
8	North of Labjipusla Block	Sonhat	Chattisgarh	Regionally Explored
9	Ulia Gumhardih Block	Bisrampur East	Chattisgarh	Regionally Explored
10	Dhaska Nugai Block	Bisrampur East	Chattisgarh	Regionally Explored
11	West of Tubed	Auranga	Jharkhand	Regionally Explored
12	South of Damuda Block	Jharia	Jharkhand	Regionally Explored
13	East of Chuperbhita Block	Rajmahal	Jharkhand	Regionally Explored
14	Marwatola Sector-I & II Block	Sohagpur	Madhya Pradesh	Regionally Explored
15	Marwatola Sector-III & IV Block	Sohagpur	Madhya Pradesh	Regionally Explored
16	Gurwani Block	Singrauli	Madhya Pradesh	Regionally Explored
17	West of Ghugus and Bellora	Wardha	MAHARSHTRA	Regionally Explored
18	West of Borda and Ghonsa Parsoda	Wardha	MAHARSHTRA	Regionally Explored
19	West of Urdhan Jamunia	PKT Valley	Madhya Pradesh	Regionally Explored

STATEMENT-III

Details of 213 coal blocks allocated in last ten years

SN	Name of Coal Mine	Successful Bidder / Allottee	State	District	Mode of Allotment	Extraction/ Exploration Operational Status
1	Chotia	Bharat Aluminium Company	Chhattisgarh	Korba	Auction	Producing

		Ltd. (BALCO)				
2	Gare Palma IV/4	Hindalco Industries Ltd.	Chhattisgarh	Raigarh	Auction	Producing
3	Gare Palma Sector III	Chhattisgarh State Power Generation Co Ltd. (CSPGCL)	Chhattisgarh	Raigarh	Allotment	Producing
4	Gare Palma IV/8	Ambuja Cements Ltd.	Chhattisgarh	Raigarh	Auction	Producing
5	Parsa	Rajasthan Rajya Vidyut Utpadan Nigam Ltd (RRVUNL)	Chhattisgarh	Sarguja, Surajpur	Allotment	Producing
6&7	Parsa East, Kanta Basan	Rajasthan Rajya Vidyut Utpadan Nigam Ltd (RRVUNL)	Chhattisgarh	Surguja	Allotment	Producing
8	Talaipalli	NTPC Mining Ltd. (NML)	Chhattisgarh	Raigarh	Allotment	Producing
9	Gare Palma IV/1	Jindal Power Limited	Chhattisgarh	Raigarh	Auction	Producing
10	Gare Palma IV/7	Sarda Energy And Minerals Ltd.	Chhattisgarh	Raigarh	Auction	Producing
11	Bhaskarpara	Prakash Industries Ltd.	Chhattisgarh	Surajpur	Auction	Producing
12	Gare Palma IV/6	Jindal Steel And Power Limited	Chhattisgarh	Raigarh	Auction	Producing
13&14	Gare Palma IV/2 and Gare Palma IV/3	Jindal Power Limited	Chhattisgarh	Raigarh	Auction	Producing
15&16	Chatti Bariatu, Chatti Bariatu South	NTPC Mining Ltd. (NML)	Jharkhand	Hazaribagh	Allotment	Producing
17	Kathautia	Hindalco	Jharkhand	Palamau	Auction	Producing

		Industries Ltd.				
18	Kerandari	NTPC Mining Ltd. (NML)	Jharkhand	Hazaribagh	Allotment	Producing
19	Pachhwara Central	Punjab State Power Corp Ltd. (PSPCL)	Jharkhand	Pakur	Allotment	Producing
20	Pachhwara North	West Bengal Power Development Corporation Ltd. (WBPDCCL)	Jharkhand	Pakur	Allotment	Producing
21	Tubed	Damodar Valley Corporation (DVC)	Jharkhand	Latehar	Allotment	Producing
22&23	Kotre Basantpur & Pachmo	Central Coalfields Ltd	Jharkhand	Ramgarh, Bokaro	Allotment	Producing
24	Rajhara North (Eastern & Central)	Fairmine Carbons Private Ltd.	Jharkhand	Palamau	Auction	Producing
25	Pakri Barwadih	NTPC Mining Ltd. (NML)	Jharkhand	Hazaribagh	Allotment	Producing
26	Tasra	Steel Authority of India (SAIL)	Jharkhand	Dhanbad	Allotment	Producing
27	Amelia North	Jaiprakash Power Ventures Ltd.	Madhya Pradesh	Singrauli	Auction	Producing
28&29	Moher and Moher Amlohri	Sasan Power	Madhya Pradesh	Singrauli	Allotment	Producing
30	Bicharpur	UltraTech Cemen Ltd.	Madhya Pradesh	Shahdol	Auction	Producing
31	Sial Ghoghri	Reliance Cement Company Private Limited (RCCPL)	Madhya Pradesh	Chhindwara	Auction	Producing
32	Suliyari	Andhra Pradesh Mineral Development	Madhya Pradesh	Singrauli	Allotment	Producing

		Corporation Ltd. (APMDCL)				
33	Amelia	THDC	Madhya Pradesh	Singrauli	Allotment	Producing
34&35	Gotitoria (East) & Gotitoria (West)	Boulder Stone Mart Private Ltd.	Madhya Pradesh	Narsinghpur	Auction	Producing
36 to 41	Baranj I, Baranj II, Baranj III, Baranj IV, Manora Deep & Kiloni	Karnataka Power Corporation Limited (KPCL)	Maharashtra	Chandrapur	Allotment	Producing
42	Belgaon	Sunflag Iron and Steel Company Ltd.	Maharashtra	Nagpur	Auction	Producing
43	Marki Mangli III	B.S. Ispat Ltd.	Maharashtra	Yavatmal	Auction	Producing
44	Marki Mangli I	Topworth Urja and Metals Ltd.	Maharashtra	Yavatmal	Auction	Producing
45	Takli-Jena-Bellora (North) & Takli-Jena-Bellora (South)	Aurobindo Reality And Infrastructure Private Ltd.	Maharashtra	Chandrapur	Auction	Producing
46	Dulanga	NTPC Mining Ltd. (NML)	Odisha	Sundargarh	Allotment	Producing
47&48	Manoharpur & Manoharpur Dipside	Odisha Coal & Power Ltd. (OCPL)	Odisha	Sundargarh	Allotment	Producing
49	Naini	The Singareni Collieries Co Ltd. (SCCL)	Odisha	Angul	Allotment	Producing
50	Talabira I	GMR Chhattisgarh Energy Ltd.	Odisha	Jharsuguda	Auction	Producing
51&52	Utkal D & E	National Aluminium Company Limited (NALCO)	Odisha	Angul	Allotment	Producing

53	Talabira II & III	NLC India Ltd. (NLCIL)	Odisha	Jharsuguda, Sambalpur	Allotment	Producing
54	Jamkhani	Vedanta Ltd.	Odisha	Sundargarh	Auction	Producing
55	Utkal C	Jindal Steel And Power Limited	Odisha	Angul	Auction	Producing
56	Tadicherla-I	Telangana State Power Generation Corporation Ltd. (TSPGCL)	Telangana	Jayashanker Bhupalpally	Allotment	Producing
57	Barjora	West Bengal Power Development Corporation Ltd. (WBPDCCL)	West Bengal	Birbhum	Allotment	Producing
58	Barjora (North)	West Bengal Power Development Corporation Ltd. (WBPDCCL)	West Bengal	Bankura	Allotment	Producing
59&60	Gangaramchak, Gangaramchak Bhadulia	West Bengal Power Development Corporation Ltd. (WBPDCCL)	West Bengal	Birbhum	Allotment	Producing
61	Sarisatolli	CESC Ltd.	West Bengal	Burdwan	Auction	Producing
62&63	Tara East & West	West Bengal Power Development Corporation Ltd. (WBPDCCL)	West Bengal	Burdwan	Allotment	Producing
64	Trans Damodar	Durgapur Projects Limited (DPL)	West Bengal	Bankura	Auction	Producing

65	Namchik Namphuk	Coal Pulz Private Ltd.	Arunachal Pradesh	Changlang	Auction	Obtained Mine Opening Permission, yet to commence production
66	Gare Palma Sector II	MAHAGENCO	Chhattisgarh	Raigarh	Allotment	Obtained Mine Opening Permission, yet to commence production
67	Badam	NTPC Mining Ltd. (NML)	Jharkhand	Hazaribagh	Allotment	Obtained Mine Opening Permission, yet to commence production
68	Pachwara South	NLC India Ltd. (NLCIL)	Jharkhand	Pakur	Allotment	Obtained Mine Opening Permission, yet to commence production
69	Brahmadiha	Andhra Pradesh Mineral Development Corporation Ltd. (APMDCL)	Jharkhand	Giridih	Auction	Obtained Mine Opening Permission, yet to commence production
70	Dhirauli	Mahan Enregen Limited	Madhya Pradesh	Singrauli	Auction	Obtained Mine Opening Permission, yet to commence production
71	Sahapur West	Sarda Energy And Minerals Ltd.	Madhya Pradesh	Shahdol, Umaria	Auction	Obtained Mine Opening Permission, yet to commence production

72	Urtan	JMS Mining Pvt. Ltd.	Madhya Pradesh	Anuppur	Auction	Obtained Mine Opening Permission, yet to commence production
73	Urtan North	JMS Mining Pvt. Ltd.	Madhya Pradesh	Anuppur	Auction	Obtained Mine Opening Permission, yet to commence production
74	Bandha	EMIL Mines And Mineral Resources Ltd.	Madhya Pradesh	Singrauli	Auction	Obtained Mine Opening Permission, yet to commence production
75	Mandla North	Dalmia Cement (Bharat) Limited	Madhya Pradesh	Chhindwara	Auction	Obtained Mine Opening Permission, yet to commence production
76	Gondkhari	Adani Power Maharashtra Ltd.	Maharashtra	Nagpur	Auction	Obtained Mine Opening Permission, yet to commence production
77	Utkal A	Mahanadi Coalfields Ltd (MCL)	Odisha	Angul	Allotment	Obtained Mine Opening Permission, yet to commence production
78	Utkal B1	Jindal Steel And Power Limited	Odisha	Angul	Auction	Obtained Mine Opening Permission, yet to commence production

79	Namchik West	Pra Nuravi Coal Mining Private Limited	Arunachal Pradesh	Changlang	Auction	Non Operational
80	Koilajan	Assam Mineral Development Corporation Ltd. (AMDCL)	Assam	Karbi Anglong	Auction	Non Operational
81	Garampani	Assam Mineral Development Corporation Ltd. (AMDCL)	Assam	Dima Hasao	Auction	Non Operational
82	Gare Palma Sector I	Jindal Power Limited	Chhattisgarh	Raigarh	Auction	Non Operational
83&84	Durgapur-II/Taraimar&Durgapur-II/Saria	Karnataka Power Corporation Limited (KPCL)	Chhattisgarh	Raigarh	Allotment	Non Operational
85	Jhigador	CG Natural Resources Pvt Ltd.	Chhattisgarh	Surajpur	Auction	Non Operational
86	Khargaon	CG Natural Resources Pvt Ltd.	Chhattisgarh	Surajpur	Auction	Non Operational
87	Barra	Bharat Aluminium Company Ltd. (BALCO)	Chhattisgarh	Raigarh, Korba	Auction	Non Operational
88	Sherband	Nilkanth Coal Mining Private Ltd.	Chhattisgarh	Raigarh	Auction	Non Operational
89	Datima	Shree Cement Ltd.	Chhattisgarh	Surajpur	Auction	Non Operational
90	Baisi	Indermani Minerals India Pvt. Ltd.	Chhattisgarh	Raigarh	Auction	Non Operational
91	Purunga	Ambuja Cements Ltd.	Chhattisgarh	Raigarh	Auction	Non Operational

92	Kerwa	Kerwa Coal Ltd.	Chhattisgarh	Korba	Allotment	Non Operational
93	Kente Extension	Rajasthan Rajya Vidyut Utpadan Nigam Ltd (RRVUNL)	Chhattisgarh	Surguja	Allotment	Non Operational
94	Gare Palma IV/5	Sarda Energy And Minerals Ltd.	Chhattisgarh	Raigarh	Auction	Non Operational
95	Ulia Gamhardih	S M Steels and Power Ltd.	Chhattisgarh	Balrampur	Auction	Non Operational
96 & 97	Banai & Bhalumunda	Jindal Power Limited	Chhattisgarh	Raigad	Auction	Non Operational
98	Vijay Central	Rungta Sons Private Limited	Chhattisgarh	Korba	Auction	Non Operational
99	West of Baisi (Revised)	Ind Synergy Limited	Chhattisgarh	Raigarh	Auction	Non Operational
100	Phutamura	Alom Solar Private Limited	Chhattisgarh	Raigarh	Auction	Non Operational
101	Rajgamar Dipside (Devnara)	TMC Mineral Resources Private Limited	Chhattisgarh	Korba	Auction	Non Operational
102	Rajgamar Dipside (South of Phulakdih Nala)	Mivaan Steels Limited	Chhattisgarh	Korba	Auction	Non Operational
103	Lohari	Araanya Mines Pvt. Ltd.	Jharkhand	Palamau	Auction	Non Operational
104	Meral	Trimula Industries Ltd.	Jharkhand	Palamau	Auction	Non Operational
105	Moitra	JSW Steel Ltd.	Jharkhand	Hazaribagh	Auction	Non Operational
106	Banhardih	Patratu Vidyut Utpadan Nigam Limited (PVUNL)	Jharkhand	Latehar	Allotment	Non Operational
107	Rajbar D & E	Tenughat Vidyut Nigam Ltd. (TVNL)	Jharkhand	Latehar	Allotment	Non Operational

108	Saharpur Jamarpani	UP Rajya Vidyut Utpadan Nigam Ltd. (UPRVUNL)	Jharkhand	Dumka, Pakur	Allotment	Non Operational
109	Kalyanpura Badalpara	Haryana Power Generation Corporation Limited (HPGCL)	Jharkhand	Dumka	Allotment	Non Operational
110	Sugia Closed Mine	Jharkhand State Mineral Development Corporation (JSMDC)	Jharkhand	Ramgarh	Allotment	Non Operational
111	Tokisud North	NMDC Ltd	Jharkhand	Hazaribagh	Allotment	Non Operational
112	Chakla	Hindalco Industries Ltd.	Jharkhand	Latehar	Auction	Non Operational
113	Gondulpara	Adani Enterprises Ltd.	Jharkhand	Hazaribagh	Auction	Non Operational
114	Urma Paharitola	Aurobindo Reality And Infrastructure Private Ltd.	Jharkhand	Dumka, Pakur	Auction	Non Operational
115	Amarkonda Murgadangal	Eastern Coalfields Ltd (ECL)	Jharkhand	Dumka	Allotment	Non Operational
116 &117	Brahmini & Chichro Patsimal	Eastern Coalfields Ltd (ECL)	Jharkhand	Dumka	Allotment	Non Operational
118	Rohne	NMDC Ltd	Jharkhand	Hazaribagh	Allotment	Non Operational
119	Jogeshwar and Khas Jogeshwar	South West Pinnacle Exploration Ltd.	Jharkhand	Ramgarh, Bokaro	Auction	Non Operational
120	Rauta Closed Mine	Shreesatya Mines Private Ltd.	Jharkhand	Ramgarh	Auction	Non Operational
121	Basantpur	Gangaramchak Mining Private Ltd.	Jharkhand	Ramgarh	Auction	Non Operational
122	Binja	Assam Mineral Development	Jharkhand	Ramgarh	Auction	Non Operational

		Corporation Ltd. (AMDCL)				
123	Burakhap Small Patch	Shreesatya Mines Private Ltd.	Jharkhand	Ramgarh	Auction	Non Operational
124 & 125	Brinda & Sasai	Dalmia Cement (Bharat) Limited	Jharkhand	Hazaribagh, Chatra	Auction	Non Operational
126	Choritand Tiliaya	Rungta Metals Private Ltd.	Jharkhand	Bokaro	Auction	Non Operational
127	Parbatpur Central	JSW Steel Ltd.	Jharkhand	Bokaro	Auction	Non Operational
128	North Dhadu (Eastern Part)	NTPC Mining Ltd. (NML)	Jharkhand	Latehar	Auction	Non Operational
129	Tokisud II	Twenty First Century Mining Pvt. Ltd.	Jharkhand	Ramgarh	Auction	Non Operational
130	North Dhadu (Western Part)	NLC India Ltd. (NLCIL)	Jharkhand	Latehar	Auction	Non Operational
131	Jitpur	Terri Mining Pvt Ltd.	Jharkhand	Godda	Auction	Non Operational
132	Sitanala	JSW Steel Ltd.	Jharkhand	Dhanbad	Auction	Non Operational
133	Babupara East	Rungta Sons Private Limited	Jharkhand	Hazaribagh	Auction	Non Operational
134	Dumri	S M Steels and Power Ltd.	Jharkhand	Hazaribagh	Auction	Non Operational
135	Duni Central	Bull Mining Private Ltd.	Jharkhand	Hazaribagh	Auction	Non Operational
136	Lalgarh South	Rungta Sons Private Limited	Jharkhand	Hazaribagh	Auction	Non Operational
137	South of Damuda	Rungta Sons Private Limited	Jharkhand	Dhanbad	Auction	Non Operational
138	Patal East (Eastern Part)	RCR Steel Works Private Ltd.	Jharkhand	Hazaribagh, Ranchi	Auction	Non Operational
139	Rabodih OCP	Twenty First Century Mining Pvt. Ltd.	Jharkhand	Hazaribagh	Auction	Non Operational

140	Ganeshpur	GMR Chhattisgarh Energy Ltd.	Jharkhand	Latehar	Auction	Non Operational
141	Bundu	S M Steels and Power Ltd.	Jharkhand	Hazaribagh	Auction	Non Operational
142	Kerendari-BC North	Orissa Alloy steel Pvt. Ltd.	Jharkhand	Hazaribagh	Auction	Non Operational
143	Gawa (East)	Shreeji Nuravi Coal mining and Trading Pvt. Ltd.	Jharkhand	Hazaribagh	Auction	Non Operational
144	Seregarha	Rungta Sons Private Limited	Jharkhand	Latehar	Auction	Non Operational
145	Jawardaha North	Jharkhand Exploration and Mining Corporation Limited	Jharkhand	Pakur, Godda and Sahibganj	Auction	Non Operational
146	Cholapathar	Shaktibhumi Mining Private Limited	Jharkhand	Pakur & Godda	Auction	Non Operational
147	West of Tubed	Oriental Quarries and Mines Private Limited	Jharkhand	Latehar	Auction	Non Operational
148	Chitarpur (Revised)	Orissa Alloy Steel Private Limited	Jharkhand	Latehar	Auction	Non Operational
149	Mahuagarhi	Damodar Valley Corporation (DVC)	Jharkhand	Dumka	Auction	Non Operational
150	Bikram	Birla Corp. Ltd.	Madhya Pradesh	Shahdol	Auction	Non Operational
151	Brahampuri	Birla Corp. Ltd.	Madhya Pradesh	Chhindwara	Auction	Non Operational
152	Pathora East	Shri Bajrang Power and Ispat Ltd.	Madhya Pradesh	Umaria	Auction	Non Operational

153	Pathora West	Shri Bajrang Power and Ispat Ltd.	Madhya Pradesh	Umaria	Auction	Non Operational
154	Beheraband North Extn	Auro Coal Pvt. Ltd.	Madhya Pradesh	Anuppur	Auction	Non Operational
155	Gondbahera Ujheni	MP Natural Resources Private Ltd.	Madhya Pradesh	Singrauli	Auction	Non Operational
156	Gondbahera Ujheni East	Mahan Enregen Limited	Madhya Pradesh	Singrauli	Auction	Non Operational
157	Marki Barka	Birla Corp. Ltd.	Madhya Pradesh	Singrauli	Auction	Non Operational
158	Maiki North	Maiki South Mining Pvt. Ltd.	Madhya Pradesh	Shahdol	Auction	Non Operational
159	Bandha North	Jaiprakash Power Ventures Ltd.	Madhya Pradesh	Singrauli	Auction	Non Operational
160	Arjuni East	Ultratech Cement Ltd.	Madhya Pradesh	Umaria	Auction	Non Operational
161	Arjuni West	Ganga Khanij Private Ltd.	Madhya Pradesh	Umaria	Auction	Non Operational
162	Marwatola – VI	JSW Cement Ltd.	Madhya Pradesh	Shahdol	Auction	Non Operational
163	Marwatola – VII	Rama Cement Industries Private Ltd.	Madhya Pradesh	Shahdol	Auction	Non Operational
164	West of Shahdol (South)	JK Cements Ltd.	Madhya Pradesh	Shahdol	Auction	Non Operational
165	Mara II Mahan	Mahan Enregen Limited	Madhya Pradesh	Singrauli	Auction	Non Operational
166	Mahan	JK Cements Ltd.	Madhya Pradesh	Singrauli	Auction	Non Operational
167	Marwatola South	Mineware Advisors Private Limited	Madhya Pradesh	Umaria	Auction	Non Operational
168	Sarai East (South)	ACC Ltd.	Madhya	Singrauli	Auction	Non Operational

			Pradesh			
169	Lamatola	ACC Ltd.	Madhya Pradesh	Anuppur	Auction	Non Operational
170	Sahapur East	Mineware Advisors Private Limited	Madhya Pradesh	Umaria & Shadol	Auction	Non Operational
171	Marwatola-II	Singhal Business Private Limited	Madhya Pradesh	Umaria	Auction	Non Operational
172	Tandsi III and Tandsi III Extn.	Lloyds Metals and Energy Limited	Madhya Pradesh	Chhindwara	Auction	Non Operational
173	Senduri	Sarda Energy and Minerals Limited	Madhya Pradesh	Shahdol & Umaria	Auction	Non Operational
174	Marki Mangli II	Yazdani International Private Ltd.	Maharashtra	Yavatmal	Auction	Non Operational
175	Marki Mangli IV	Sobhagya Mercantile Ltd.	Maharashtra	Yavatmal	Auction	Non Operational
176	Bhivkund	Sunflag Iron and Steel Company Ltd.	Maharashtra	Chandrapur	Auction	Non Operational
177	Dahegaon-Gowari	Ambuja Cements Ltd.	Maharashtra	Nagpur	Auction	Non Operational
178	Kalambi Kalmeshwar (Western Part)	Samlok Industries Private Ltd.	Maharashtra	Nagpur	Auction	Non Operational
179	Marki-Zari-Jamani-Adkoli	Nilkanth Infra Mining Ltd.	Maharashtra	Yavatmal	Auction	Non Operational
180	North West of Madheri	MH Natural Resources Private Ltd.	Maharashtra	Wardha	Auction	Non Operational
181	Dahegaon/Makardhokra-IV	Western Coalfields Limited (WCL)	Maharashtra	Nagpur	Auction	Non Operational
182	Bhandak West	New Era Cleantech	Maharashtra	Chandrapur	Auction	Non Operational

		Solution Private Limited				
183 &184	Ghogharpalli & Its Dip Extension	Vedanta Ltd.	Odisha	Sundargarh	Auction	Non Operational
185	Baitarni West	Gujarat Mineral Development Corporation Limited (GMDC)	Odisha	Angul	Auction	Non Operational
186	Mandakini	Karnataka Power Corporation Limited (KPCL)	Odisha	Angul	Allotment	Non Operational
187	Radhikapur (West)	Vedanta Ltd.	Odisha	Angul	Auction	Non Operational
188	Kuraloi A (North)	Vedanta Ltd.	Odisha	Jharsuguda	Auction	Non Operational
189	Bankhui	Yazdani Steel and Power Ltd.	Odisha	Angul	Auction	Non Operational
190	Utkal B2	Jindal Steel And Power Limited	Odisha	Angul	Auction	Non Operational
191	Alaknanda	Rungta Sons Private Limited	Odisha	Angul	Auction	Non Operational
192	Burapahar	Gujarat Mineral Development Corporation Limited (GMDC)	Odisha	Sundargarh	Auction	Non Operational
193	Chendipada (Revised)	Rungta Sons Private Limited	Odisha	Angul	Auction	Non Operational
194	Sakhigopal – B Kankili	Rungta Sons Private Limited	Odisha	Angul	Auction	Non Operational
195	Bijahan	Mahanadi Mines and Minerals Private Ltd.	Odisha	Boudh, Bolangir	Auction	Non Operational
196	Meenakshi West	Hindalco Industries Ltd.	Odisha	Sundargarh	Auction	Non Operational
197	Kudanali Lubri	Gujarat Mineral Development Corporation	Odisha	Angul	Auction	Non Operational

		Limited (GMDC)				
198	Machhakata (Revised)	NLC India Ltd. (NLCIL)	Odisha	Angul	Auction	Non Operational
199	Sakhigopal-B Kakurhi	The Tamil Nadu Generation and Distribution Corporation (TANGEDCO)	Odisha	Angul	Auction	Non Operational
200	Meenakshi	Hindalco Industries Ltd.	Odisha	Sundargarh	Auction	Non Operational
201 &202	Rampia and Dipside of Rampia	Jhar Minerals Resources Pvt. Ltd.	Odisha	Sundargarh	Auction	Non Operational
203	New Patrapara South	NLC India Ltd. (NLCIL)	Odisha	Angul	Auction	Non Operational
204	Bartap(Revised)	JSW Energy (utkal) Ltd	Odisha	Jharsuguda	Auction	Non Operational
205	Saradhapur Jalatap East	Jindal Steel And Power Limited	Odisha	Angul	Auction	Non Operational
206	Tangardihi North	Odisha Coal & Power Ltd. (OCPL)	Odisha	Sundargarh	Auction	Non Operational
207	East of Damogoria	Bharat Coking Coal Limited (BCCL)	West Bengal	Burdwan	Allotment	Non Operational
208	Khagra Joydev	Odisha Metallurgical Industry Private Ltd.	West Bengal	Birbhum	Auction	Non Operational
209	Deocha Pachami Dewanganj Harinsingha	West Bengal Power Development Corporation Ltd. (WBPDCCL)	West Bengal	Birbhum	Allotment	Non Operational

210	Gourangdih ABC	West Bengal Mineral Development and Trading Corporation Ltd	West Bengal	Paschim Bardhaman	Allotment	Non Operational
211	Jaganathpur B	Powerplus Traders Pvt. Ltd.	West Bengal	Paschim Bardhaman	Auction	Non Operational
212	Binodpur Bhabhaniganj	JMS Mining Pvt Ltd	West Bengal	Birbhum	Auction	Non Operational
213	Kasta (East)	Jitusol Developers Private Ltd.	West Bengal	Birbhum	Auction	Non Operational

STATEMENT-IV

Details of coal block auctioned mine-wise

A. Details for coal blocks auctioned for captive use.(prior to commercial auction scheme, pre 2020)

Sr No	State	Name of Coal Mine	Successful Bidder / Allottee	Floor Price	Number of Bidders	Final Bid Premium	Tenure
1	West Bengal	Trans Damodar	Durgapur Projects Limited (DPL)	3490 (Reverse Auction)	8	Rs940/Tonne	Till the Life of Mine
2	Jharkhand	Meral	Trimula Industries Ltd.	150	5	Rs727/Tonne	Till the Life of Mine
3	Madhya Pradesh	Amelia North	Jaiprakash Power Ventures Ltd.	1250 (Reverse Auction)	11	Rs712/Tonne	Till the Life of Mine
4	Jharkhand	Ganeshpur	GMR Chhattisgarh Energy Ltd.	700 (Reverse Auction)	10	Rs704/Tonne	Till the Life of Mine
5	Odisha	Talabira I	GMR	610	6	Rs478/Tonne	Till the Life of

Sr No	State	Name of Coal Mine	Successful Bidder / Allottee	Floor Price	Number of Bidders	Final Bid Premium	Tenure
			Chhattisgarh Energy Ltd.	(Reverse Auction)		onne	Mine
6	West Bengal	Sarisatolli	CESC Ltd.	700 (Reverse Auction)	6	Rs470/Tonne	Till the Life of Mine
7	Chhattisgarh	Chotia	Bharat Aluminium Company Ltd. (BALCO)	150	11	Rs3025/Tonne	Till the Life of Mine
8	Chhattisgarh	Gare Palma IV/4	Hindalco Industries Ltd.	150	12	Rs3001/Tonne	Till the Life of Mine
9	Jharkhand	Kathautia	Hindalco Industries Ltd.	678.87	9	Rs2860/Tonne	Till the Life of Mine
10	Madhya Pradesh	Brahampur	Birla Corp. Ltd.	150	3	Rs156/Tonne	Till the Life of Mine
11	Madhya Pradesh	Bikram	Birla Corp. Ltd.	150	3	Rs154/Tonne	Till the Life of Mine
12	Maharashtra	Marki Mangli III	B.S. Ispat Ltd.	150	5	Rs 918/Tonne	Till the Life of Mine
13	Maharashtra	Marki Mangli I	Topworth Urja and Metals Ltd.	150	3	Rs 715/Tonne	Till the Life of Mine
14	Madhya Pradesh	Bicharpur	UltraTech Cement Ltd.	150	12	Rs 3003/Tonne	Till the Life of Mine
15	Jharkhand	Lohari	Araanya Mines Pvt. Ltd.	150	8	Rs 2438/Tonne	Till the Life of Mine
16	Chhattisgarh	Gare Palma IV/8	Ambuja Cements Ltd.	150	13	Rs 2291/Tonne	Till the Life of Mine

Sr No	State	Name of Coal Mine	Successful Bidder / Allottee	Floor Price	Number of Bidders	Final Bid Premium	Tenure
17	West Bengal	Jaganathpur B	Powerplus Traders Pvt. Ltd.	150	3	Rs 185/Tonne	Till the Life of Mine
18	Maharashtra	Belgaon	Sunflag Iron and Steel Company Ltd.	150	6	Rs 1785/Tonne	Till the Life of Mine
19	Odisha	Jamkhani	Vedanta Ltd.	150	6	Rs 1674/Tonne	Till the Life of Mine
20	Jharkhand	Moitra	JSW Steel Ltd.	413.71	3	Rs 1512/Tonne	Till the Life of Mine
21	Madhya Pradesh	Sial Ghoghri	Reliance Cement Company Private Limited (RCCPL)	150	4	Rs 1402/Tonne	Till the Life of Mine

B. Details for coal blocks auctioned for commercial use. (Post 2020)

22	Jharkhand	Brahmadigha	The Andhra Pradesh Mineral Development Corporation Ltd	4.00%	6	41.75%	Till the Life of Mine
23	Jharkhand	Chakla	Hindalco Industries Limited	4.00%	3	14.25%	Till the Life of Mine
24	Madhya Pradesh	Dhirauli	Stratatech Mineral Resources Private Limited	4.00%	2	12.50%	Till the Life of Mine

Sr No	State	Name of Coal Mine	Successful Bidder / Allottee	Floor Price	Number of Bidders	Final Bid Premium	Tenure
25	Chhattisgarh	Gare-Palma-IV/1	Jindal Power Limited	4.00%	3	25.00%	Till the Life of Mine
26	Maharashtra	Marki Mangli-II	Yazdani International Private Limited	4.00%	3	30.75%	Till the Life of Mine
27	Odisha	Radhikapur (West)	Vedanta Limited	4.00%	4	21.00%	Till the Life of Mine
28	Madhya Pradesh	Sahapur West	Sarda Energy and Minerals Limited	4.00%	4	26.00%	Till the Life of Mine
29	Maharashtra	Takli-Jena-Bellora (North) & Takli-Jena-Bellora (South)	Aurobindo Realty And Infrastructure Private Limited	4.00%	2	30.75%	Till the Life of Mine
30	Madhya Pradesh	Urtan	JMS Mining Private Limited	4.00%	2	10.50%	Till the Life of Mine
31	Madhya Pradesh	Urtan North	JMS Mining Private Limited	4.00%	3	9.50%	Till the Life of Mine
32& 33	Madhya Pradesh	Gotitoria (East) & Gotitoria (West)	Boulder Stone Mart Private Limited	4.00%	8	54.00%	Till the Life of Mine
34	Madhya Pradesh	Bandha	EMIL Mines And Mineral Resources Limited	4.00%	3	21.00%	Till the Life of Mine
35	Jharkhand	Rajhara North (Central & Eastern)	Fairmine Carbons Private Limited	4.00%	4	23.00%	Till the Life of Mine

Sr No	State	Name of Coal Mine	Successful Bidder / Allottee	Floor Price	Number of Bidders	Final Bid Premium	Tenure
36	Jharkhand	Urma Paharitola	Aurobindo Realty And Infrastructure Private Limited	4.00%	6	26.50%	Till the Life of Mine
37	Jharkhand	Gondulpara	Adani Enterprises Limited	4.00%	4	20.75%	Till the Life of Mine
38	Chhattisgarh	Gare-Palma-IV/7	Sarda Energy And Minerals Limited	4.00%	8	66.75%	Till the Life of Mine
39	Odisha	Kuraloi (A) North	Vedanta Limited	4.00%	1	15.25%	Till the Life of Mine
40	Maharashtra	Gondkhari	Adani Power Maharashtra Ltd	4.00%	2	9.50%	Till the Life of Mine
41	Jharkhand	Jogeshwar & Khas Jogeshwar	South West Pinnacle Exploration Limited	4.00%	3	24.25%	Till the Life of Mine
42	Chhattisgarh	Jhigador	CG Natural Resources Pvt Ltd	4.00%	2	6.00%	Till the Life of Mine
43	Maharashtra	Bhivkund	Sunflag Iron & Steel Company Limited	4.00%	2	9.00%	Till the Life of Mine
44	Jharkhand	Rauta Closed Mine	Shreesatya Mines Private Limited	4.00%	4	75.50%	Till the Life of Mine
45	Chhattisgarh	Khargaon	CG Natural Resources Private Limited	4.00%	2	6.00%	Till the Life of Mine
46	Chhattisgarh	Bhaskarpara	Prakash Industries	4.00%	3	55.75%	Till the Life of Mine

Sr No	State	Name of Coal Mine	Successful Bidder / Allottee	Floor Price	Number of Bidders	Final Bid Premium	Tenure
			Limited				
47	Madhya Pradesh	Beheraband North Extn	AURO COAL PRIVATE LIMITED	4.00%	2	9.50%	Till the Life of Mine
48	Madhya Pradesh	Gondbahera Ujheni East	MP Natural Resources Private Limited	4.00%	1	5.00%	Till the Life of Mine
49	Jharkhand	Tokisud Block II	Twenty First Century Mining Private Limited	4.00%	1	5.00%	Till the Life of Mine
50	Odisha	Bankhui	YAZDANI STEEL AND POWER LIMITED	4.00%	3	18.00%	Till the Life of Mine
51	Odisha	Bijahan	Mahanadi Mines and Minerals Private Limited	4.00%	5	14.00%	Till the Life of Mine
52 & 53	Jharkhand	Brinda & Sasai	Dalmia Cement Bharat Limited	4.00%	2	8.00%	Till the Life of Mine
54	Assam	Koilajan	Assam Mineral Development Corporation Limited	4.00%	3	81.50%	Till the Life of Mine
55	Odisha	Meenakshi	Hindalco Industries Limited	4.00%	4	10.25%	Till the Life of Mine
56	Assam	Garampani	Assam Mineral Development Corporation Limited	4.00%	4	288.25%	Till the Life of Mine
57	Odisha	Utkal C	Jindal Steel And Power Limited	4.00%	7	45.00%	Till the Life of Mine

Sr No	State	Name of Coal Mine	Successful Bidder / Allottee	Floor Price	Number of Bidders	Final Bid Premium	Tenure
58	West Bengal	Kasta(East)	Jitusol Developers Private Limited	4.00%	1	5.00%	Till the Life of Mine
59	Madhya Pradesh	Marki Barka	Birla Corporation Limited	4.00%	1	6.00%	Till the Life of Mine
60	Chhattisgarh	Barra	Bharat Aluminium Company Limited	4.00%	1	5.00%	Till the Life of Mine
61	Madhya Pradesh	Maiki North	Maiki South Mining Pvt. Ltd.	4.00%	1	5.00%	Till the Life of Mine
62	Jharkhand	Rabodih OCP	Twenty First Century Mining Private Limited	4.00%	3	6.00%	Till the Life of Mine
63 & 64	Odisha	Utkal B1 & Utkal B2	Jindal Steel and Power Limited	4.00%	6	15.25%	Till the Life of Mine
65	Chhattisgarh	Gare Palma IV/6	Jindal Steel And Power Limited	4.00%	8	85.25%	Till the Life of Mine
66	Odisha	Alaknanda	Rungta Sons Private Limited	4.00%	1	5.00%	Till the Life of Mine
67 & 68	Odisha	Rampia & Dip Side of Rampia	Jhar Mineral Resources Private Limited	4.00%	3	9.50%	Till the Life of Mine
69	Jharkhand	Basantpur	Gangaramchak Mining Private Limited	4.00%	2	5.00%	Till the Life of Mine
70	Madhya Pradesh	Bandha North	Jaiprakash Power Ventures Limited	4.00%	2	15.75%	Till the Life of Mine
71	Maharashtra	Marki Mangli-IV	Sobhagya Mercantile Limited	4.00%	3	6.00%	Till the Life of Mine

Sr No	State	Name of Coal Mine	Successful Bidder / Allottee	Floor Price	Number of Bidders	Final Bid Premium	Tenure
72	Jharkhand	Jitpur	Terri Mining Private Limited	4.00%	3	7.00%	Till the Life of Mine
73&74	Odisha	Ghogharpa Ili & Its Dip Extension	Vedanta Limited	4.00%	7	23.00%	Till the Life of Mine
75	Jharkhand	Sitanala	JSW Steel Limited	4.00%	1	5.00%	Till the Life of Mine
76	Jharkhand	Choritand Tiliaya	Rungta Metals Private Limited	4.00%	1	11.25%	Till the Life of Mine
77	Chhattisgarh	Datima	Shree Cement Limited	4.00%	5	27.25%	Till the Life of Mine
78	Madhya Pradesh	Arjuni East	Ultratech Cement Limited	4.00%	4	79.25%	Till the Life of Mine
79	Madhya Pradesh	Arjuni West	Ganga Khanij Private Limited	4.00%	3	25.25%	Till the Life of Mine
80	Odisha	Baitarni West	Gujarat Mineral Development Corporation Ltd	4.00%	2	33.50%	Till the Life of Mine
81	Jharkhand	Binja	Assam Mineral Development Corporation Limited	4.00%	3	21.25%	Till the Life of Mine
82	Jharkhand	Burakhap Small Patch	Shreesatya Mines Private Limited	4.00%	3	45.50%	Till the Life of Mine
83	Odisha	Burapahar	Gujarat Mineral Development Corporation Ltd	4.00%	4	40.75%	Till the Life of Mine
84	Odisha	Chendipada (Revised)	Rungta Sons Private Limited	4.00%	3	13.00%	Till the Life of Mine
85	Maharashtra	Dahegaon-Gowari	Ambuja Cements Limited	4.00%	2	5.50%	Till the Life of Mine

Sr No	State	Name of Coal Mine	Successful Bidder / Allottee	Floor Price	Number of Bidders	Final Bid Premium	Tenure
86	Chhattisgarh	Gare Palma Sector - I	Jindal Power Limited	4.00%	3	9.00%	Till the Life of Mine
87 & 88	Chhattisgarh	Gare Palma IV/2 and Gare Palma IV/3	Jindal Power Limited	4.00%	15	30.75%	Till the Life of Mine
89	Madhya Pradesh	Gondbahera Ujheni	MP Natural Resources Private Limited	4.00%	3	7.00%	Till the Life of Mine
90	Maharashtra	Kalambi Kalmeshwar (Western Part)	Samlok Industries Private Limited	4.00%	2	15.00%	Till the Life of Mine
91	West Bengal	Kagra Joydev	Orissa Metallurgical Industry Private Limited	4.00%	2	5.00%	Till the Life of Mine
92	Madhya Pradesh	Mandla North	Dalmia Cement (Bharat) Limited	4.00%	2	21.00%	Till the Life of Mine
93	Madhya Pradesh	Marwatola – VI	JSW Cement Limited	4.00%	3	42.50%	Till the Life of Mine
94	Madhya Pradesh	Marwatola – VII	Rama Cement Industries Private Limited	4.00%	4	15.50%	Till the Life of Mine
95	Arunachal Pradesh	Namchik Namphuk	Coal Pulz Private Limited	4.00%	6	65.50%	Till the Life of Mine
96	Maharashtra	North West of Madheri	MH Natural Resources Private Limited	4.00%	2	5.50%	Till the Life of Mine
97	Jharkhand	Parbatpur	JSW Steel	4.00%	2	31.50%	Till the Life of

Sr No	State	Name of Coal Mine	Successful Bidder / Allottee	Floor Price	Number of Bidders	Final Bid Premium	Tenure
		Central	Limited				Mine
98	Jharkhand	Patal East (Eastern Part)	RCR Steel Works Private Limited	4.00%	2	6.00%	Till the Life of Mine
99	Chhattisgarh	Purunga	CG Natural Resources Private Limited	4.00%	2	5.50%	Till the Life of Mine
100	Odisha	Sakhigopal – B Kankili	Rungta Sons Private Limited	4.00%	2	6.50%	Till the Life of Mine
101	Odisha	Meenakshi West	Hindalco Industries Limited	4.00%	3	33.75%	Till the Life of Mine
102	Jharkhand	North Dhadu (Eastern Part)	NTPC Mining Limited	4.00%	2	6.00%	Till the Life of Mine
103	Jharkhand	North Dhadu (Western Part)	NLC India Limited	4.00%	2	6.00%	Till the Life of Mine
104	Madhya Pradesh	Pathora East	Shri Bajrang Power and Ispat Limited	4.00%	5	43.75%	Till the Life of Mine
105	Madhya Pradesh	Pathora West	Shri Bajrang Power and Ispat Limited	4.00%	2	18.25%	Till the Life of Mine
106	Chhattisgarh	Sherband	Nilkanth Coal Mining Private Limited	4.00%	7	34.50%	Till the Life of Mine
107	Odisha	Kudanali Lubri	Gujarat Mineral Development Corporation Ltd	4.00%	1	5.00%	Till the Life of Mine

Sr No	State	Name of Coal Mine	Successful Bidder / Allottee	Floor Price	Number of Bidders	Final Bid Premium	Tenure
108	Odisha	Machhakata (Revised)	NLC India Limited	4.00%	1	6.50%	Till the Life of Mine
109	Odisha	Sakhigopal-B Kakurhi	TANGEDCO	4.00%	1	5.00%	Till the Life of Mine
110	Madhya Pradesh	Mahan	JK Cement Ltd.	4.00%	3	6.50%	Till the Life of Mine
111	Madhya Pradesh	Mara II Mahan	Mahan Energen Ltd	4.00%	2	6.00%	Till the Life of Mine
112	West Bengal	Binodpur Bhabhaniganj	JMS Mining Private Limited	4.00%	3	18.25%	Till the Life of Mine
113	Maharashtra	Marki-Zari-Jamani-Adkoli	Nilkanth Infra Mining Limited	4.00%	2	22.00%	Till the Life of Mine
114	Jharkhand	Babupara East	Rungta Sons Private Limited	4.00%	3	60.25%	Till the Life of Mine
115	Chhattisgarh	Baisi	Indermani Mineral India Pvt Ltd	4.00%	4	52.00%	Till the Life of Mine
116	Jharkhand	Dumri	S M Steels and Powver Limited	4.00%	6	41.00%	Till the Life of Mine
117	Jharkhand	Duni Central	Bull Mining Private Limited	4.00%	2	40.00%	Till the Life of Mine
118	Jharkhand	Lalgarh South	Rungta Sons Private Limited	4.00%	3	21.25%	Till the Life of Mine
119	Madhya Pradesh	Lamatola	ACC Limited	4.00%	5	16.75%	Till the Life of Mine
120	Jharkhand	South of Damuda	Rungta Sons Private Limited	4.00%	2	21.25%	Till the Life of Mine
121	Madhya Pradesh	West of Shahdol (South)	JK Cement Ltd.	4.00%	3	25.25%	Till the Life of Mine

Sr No	State	Name of Coal Mine	Successful Bidder / Allottee	Floor Price	Number of Bidders	Final Bid Premium	Tenure
122	Jharkhand	Bundu	S M Steels and Powver Limited	4.00%	2	16.75%	Till the Life of Mine
123	Chhattisgarh	Gare Palma IV/5	Sarda Energy and Minerals Limited	4.00%	5	25.75%	Till the Life of Mine
124	Jharkhand	Kerendari-BC North	Orissa Alloy Steel Private Limited	4.00%	6	23.25%	Till the Life of Mine
125	Madhya Pradesh	Marwatola South	Mineware Advisors Private Limited	4.00%	3	22.25%	Till the Life of Mine
126	Odisha	New Patrapara South	NLC India Limited	4.00%	2	5.50%	Till the Life of Mine
127	Madhya Pradesh	Sarai East (South)	ACC Limited	4.00%	2	5.50%	Till the Life of Mine
128	Chhattisgarh	Ulia Gamhardih	S M Steels and Powver Limited	4.00%	11	42.50%	Till the Life of Mine
129	Jharkhand	Gawa (East)	Shreeji Nuravi Coal Mining and Trading Private Limited	4.00%	2	7.00%	Till the Life of Mine
130	Odisha	Bartap(Revised)	JSW Energy (Utkal) Limited	4.00%	3	8.50%	Till the Life of Mine
131	Madhya Pradesh	Tandsi III and Tandsi III Extn.	Lloyds Metals and Energy Limited	4.00%	1	10.25%	Till the Life of Mine
132	Madhya Pradesh	Senduri	Sarda Energy and Minerals Limited	4.00%	1	9.50%	Till the Life of Mine
133	Odisha	Tangardihi North	Odisha Coal and Power Limited	4.00%	1	10.25%	Till the Life of Mine

Sr No	State	Name of Coal Mine	Successful Bidder / Allottee	Floor Price	Number of Bidders	Final Bid Premium	Tenure
134	Chhattisgarh	West of Baisi (Revised)	Ind Synergy Limited	4.00%	1	16.25%	Till the Life of Mine
135	Jharkhand	Jawardaha North	Jharkhand Exploration and Mining Corporation Limited	4.00%	2	10.00%	Till the Life of Mine
136	Maharashtra	Dahegaon/Makardhokra-IV	Western Coalfields Limited	4.00%	3	10.50%	Till the Life of Mine
137	Odisha	Saradhapur Jalatap East	Jindal Steel And Power Limited	4.00%	3	10.00%	Till the Life of Mine
138	Madhya Pradesh	Marwatola-II	Singhal Business Private Limited	4.00%	5	24.50%	Till the Life of Mine
139	Arunachal Pradesh	Namchik West	Pra Nuravi Coal Mining Private Limited	4.00%	4	21.50%	Till the Life of Mine
140 & 141	Chhattisgarh	Banai & Bhalumunda	Jindal Power Limited	4.00%	5	48.00%	Till the Life of Mine
142	Madhya Pradesh	Sahapur East	Mineware Advisors Private Limited	4.00%	6	20.25%	Till the Life of Mine
143	Jharkhand	Seregarha	Rungta Sons Private Limited	4.00%	6	36.50%	Till the Life of Mine
144	Chhattisgarh	Vijay Central	Rungta Sons Private Limited	4.00%	8	48.50%	Till the Life of Mine
145	Maharashtra	Bhandak West	New Era Cleantech	4.00%	15	79.00%	Till the Life of Mine

Sr No	State	Name of Coal Mine	Successful Bidder / Allottee	Floor Price	Number of Bidders	Final Bid Premium	Tenure
			Solution Private Limited				
146	Jharkhand	Mahuagarh	Damodar Valley Corporation	4.00%	4	7.00%	Till the Life of Mine
147	Jharkhand	Cholapatha	Shaktibhumi Mining Private Limited	4.00%	61	27.25%	Till the Life of Mine
148	Chhattisgarh	Rajgamar Dipside (Deavnara)	TMC Mineral Resources Private Limited	2.00%	6	31.50%	Till the Life of Mine
149	Jharkhand	West of Tubed	Oriental Quarries and Mines Private Limited	4.00%	5	9.50%	Till the Life of Mine
150	Jharkhand	Chitarpur (Revised)	Orissa Alloy Steel Private Limited	4.00%	6	14.75%	Till the Life of Mine
151	Chhattisgarh	Rajgamar Dipside (South of Phulakdih Nala)	Mivaan Steels Limited	2.00%	8	31.50%	Till the Life of Mine
152	Chhattisgarh	Phutamura	Alom Solar Private Limited	4.00%	13	65.25%	Till the Life of Mine

C. Details of Coal Blocks successfully auctioned for commercial use, however not yet allocated

153	Odisha	Mandakini B	Damodar Valley Corporation	4.00%	2	12.75%	Till the Life of Mine
154	Jharkhand	Pirpainti Barahat	Damodar Valley Corporation	4.00%	2	5.50%	Till the Life of Mine
155	Jharkhand	Dhulia	Damodar Valley	4.00%	2	5.50%	Till the Life of

Sr No	State	Name of Coal Mine	Successful Bidder / Allottee	Floor Price	Number of Bidders	Final Bid Premium	Tenure
		North	Corporation				Mine
156	Jharkhand	Ashok Karkatta Central	Moonpie Metaliks Private Limited	4.00%	1	6.50%	Till the Life of Mine
157	Telangana	Sattupalli Block-III	Sri Avantika Contractors (I) Limited	4.00%	1	7.50%	Till the Life of Mine

STATEMENT-V

Project-wise details indicating the extent of forest land diverted in respect of operational auctioned coal blocks, and blocks that have obtained Forest Clearance (from MoEF&CC)

SN.	Name of Coal Mine	Area for Forest Diversion(in Ha)
1	Chotia	914.675
2	Gare Palma IV/4	419.88
3	Gare Palma IV/8	224.22
4	Gare Palma IV/1	91.175
5	Gare Palma IV/7	33.61
6	Bhaskarpara	515.581
7	Gare Palma IV/6	38.2
8&9	Gare Palma IV/2 and Gare Palma IV/3	0
10	Kauthia	0
11	Brahmdiha	82.9
12	Rajhara North (Eastern & Central)	0
13	Amelia North	728.75
14	Bicharpur	110.81
15	Sial Ghoghri	205.3
16	Dhirauli	1397.54

SN.	Name of Coal Mine	Area for Forest Diversion(in Ha)
17	Sahapur West	80.59
18	Urtan	0
19	Urtan North	6.92
20&21	Gotitoria (East) & Gotitoria (West)	35.285
22	Bandha	807.917
23	Mandla North	897.666
24	Belgaon	55.91
25	Marki Mangli III	0
26	Marki Mangli I	0
27	Takli-Jena-Bellora (North) & Takli-Jena-Bellora (South)	0
28	Gondkhari	87.351
29	Talabira I	49.62
30	Jamkhani	59.97
31	Utkal B1	33.722
32	Utkal C	149
33	Sarisatolli	158
34	Trans Damodar	0
35	Namchik Namphuk	128.97
36	Gondbahera Ujheni	461.777
37	Pachwara South	455.1108
38	Kuraloi (A) North	213.37
39	Bikram	151.095
40	Moitra	104.16

LEAK PROOF DELIVERY OF FOODGRAINS UNDER THE PDS

847. SHRI BRIJMOHAN AGRAWAL:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

- (a) the details of the systemic challenges currently affecting the leak-proof delivery of foodgrains within the Public Distribution System network including the measures being undertaken by the Government to address potential gaps in the supply chain;
- (b) the details of the specific quality control protocols that are in place to ensure that foodgrains distributed under the National Food Security Act (NFSA) consistently meet the Fair Average Quality (FAQ) standards along with the number of complaints/violations have been recorded by the department for the delivery of substandard quality to the beneficiaries;
- (c) the details of the steps taken by the Government to strengthen the monitoring framework at Fair Price Shops to prevent the distribution of non-standard stocks to beneficiaries; and
- (d) the details regarding the reach of the Pradhan Mantri Garib Kalyan Anna Yojana (PMGKAY) including the total number of beneficiaries and the financial outlay utilized since its inception in the Country, State/UT-wise, especially in Chhattisgarh?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRIMATI NIMUBEN JAYANTIBHAI BAMBHANIYA):

- (a): As part of the Government's digital initiatives to enhance reach, effectiveness and leak-proof delivery of foodgrains through Public Distribution System (PDS),

the ration card/beneficiary database has been 100% digitised across all States and Union Territories, with 99.9% ration cards Aadhaar-seeded and 99.2% beneficiaries aadhaar seeded.

This has enabled beneficiaries to access their full entitlements at Fair Price Shops through e-PoS devices using their Ration Card Number or Aadhaar Number with biometric authentication. Further, initiatives such as One Nation One Ration Card (ONORC), Mera Ration App and Anna Sahayata have expanded the reach of food security benefits, thereby improving the effectiveness of PDS.

(b) and (c): The Department has formulated and issued a Quality Control Manual to uniformly maintain the quality standards of foodgrains from procurement to its distribution to the eligible beneficiaries through various social security programmes of Gol.

Further, Storage and Research Division of the Department is also mandated to undertake quality control activities with respect to the foodgrains stocks meant for central pool and its monitoring during procurement, storage as well as distribution to the eligible beneficiaries through various social security programmes. These activities are undertaken on a regular basis.

Targeted Public Distribution System (TPDS) under National Food Security Act (NFSA), 2013 is operated under the joint responsibility of the Central and the State/ Union Territory (UT) Governments. The operational responsibilities for allocation of foodgrains within the States/ UTs, identification of eligible

beneficiaries, issuance of ration cards to them, distribution of foodgrains to eligible beneficiaries under of TPDS, issuance of license to Fair Price Shop dealers, the supervision over and monitoring of functioning of FPSs of etc. rest with the concerned State/UT Governments. Accordingly, as and when any type of complaints/grievances related to TPDS are received in this Department from any source, they are sent to concerned State/ UT Governments and Division Section of the Department for inquiry and appropriate action.

Further, specific complaint cases related to the distribution of substandard wheat are not maintained or compiled by the Department. Moreover, 30014 complaints/grievances related to TPDS sent to the States/UTs Government from January, 2021 to December, 2025.

Union Government has laid down a robust mechanism to seamlessly distribute the food grains under PMGKAY to around 80 Crore Pradhan Mantri Garib Kalyan Anna Yojana (PMGKAY) beneficiaries through Fair Price Shops in all the State/UTs.

(d): The details indicating the State/UT-wise number of beneficiaries covered under the Pradhan Mantri Garib Kalyan Anna Yojana (PMGKAY) during last years and present year in the country is at **Statement-I**:

The Department reimburses the expenditure incurred by States, that have opted for Decentralized Procurement (DCP) mode (including Chhattisgarh) for distribution of food-grains to the beneficiaries of Central Schemes as per

allocation made by Government of India. The difference between Economic Cost and Central Issue Price (CIP), at which foodgrains are issued to States, is reimbursed to Food Corporation of India (FCI) and DCP States as food subsidy. The food subsidy released to DCP States & FCI is made as per budgetary allocation made by M/o Finance. State wise funds are not allocated by M/o Finance. Further, funds are also released by Food Corporation of India (FCI) to the States for the quantum of food-grains handed over to them by States for Central Pool. The two food subsidy schemes (Food Subsidy to FCI and Food Subsidy to DCP States) have been subsumed as Pradhan Mantri Garib Kalyan Anna Yojana (PMGKAY). The detail of funds released to DCP States (including Chhattisgarh) and FCI as food subsidy from FY 2020-21 to till date is at **Statement-II.**

STATEMENT-I

The Statement indicating the State/UT-wise number of beneficiaries covered under the PMGKAY during last years and present year in the country

Sl. No.	States/ UTs	Actual number of beneficiaries covered (In lakh)	
		As on 31.03.2025	As on 31.12.2025
1	Andhra Pradesh	268.22	268.22
2	Arunachal Pradesh	8.44	8.44
3	Assam	247.98	247.98
4	Bihar	871.16	871.16
5	Chhattisgarh	200.77	200.77
6	Delhi	72.78	72.78
7	Goa	5.32	5.32

8	Gujarat	365.84	365.84
9	Haryana	126.49	126.49
10	Himachal Pradesh	29.88	29.88
11	Jharkhand	264.19	264.19
12	Karnataka	401.93	401.93
13	Kerala	154.80	154.80
14	Madhya Pradesh	534.79	534.79
15	Maharashtra	700.17	700.17
16	Manipur	20.87	20.87
17	Meghalaya	21.46	21.46
18	Mizoram	7.05	7.05
19	Nagaland	14.05	14.05
20	Odisha	325.17	325.17
21	Punjab	141.45	141.45
22	Rajasthan	440.01	440.01
23	Sikkim	3.81	3.81
24	Tamil Nadu	364.12	364.12
25	Telangana	191.70	191.70
26	Tripura	24.43	24.43
27	Uttar Pradesh	1498.70	1498.70
28	Uttarakhand	61.94	61.94
29	West Bengal	601.84	601.84
30	A&N	0.61	0.61
31	DNH&DD	2.69	2.69
32	Lakshadweep	0.22	0.22
33	Chandigarh (DBT)	2.99	2.99
34	Puducherry (DBT)	6.34	6.34
35	J&K	72.41	72.41
36	Ladakh	1.44	1.44
Total		8056.05	8056.05

STATEMENT-II

**The detail of funds released to DCP States (including Chhattisgarh) and FCI
as food subsidy from FY 2020-21 to 2025-26 (till date)**

S. No.	FY	2020-21	2021-22	2022-23	2023-24	2024-25	2025-26 (as on 30.01.2026)
1	Assam@	-	-	-	-	-	9.36
2	Bihar	4117.33	7671.90	10966.10	6557.64	9725.40	7393.98
3	Punjab	1761.53	2047.53	1202.49	2064.56	2572.72	1816.19
4	Madhya Pradesh	11946.44	14420.62	9471.50	16939.27	10189.04	7278.91
5	Andhra Pradesh	8424.72	9323.38	6635.97	6268.19	8398.98	4702.22
6	Telangana	6879.59	7665.02	5242.76	5367.07	4178.27	2822.66
7	UP**	-	-	-	-	9.09	119.92
8	West Bengal	8792.03	5421.34	6580.11		8899.88	11704.98
9	Chhattisgarh	7193.13	9047.77	7574.81	5236.13	5695.55	2083.64
10	Uttarakhand	1371.33	1554.43	1212.25	724.39	1159.26	80.75
11	Himachal Pradesh@@	-	-	-	47.38	-	-
12	Tamil Nadu	3109.76	6250.93	8685.95	7072.53	6033.90	5621.05
13	Odisha	8985.73	7892.69	7600.05	14473.68	9948.83	6140.07
14	Karnataka	323.99	1682.12	2191.75	1222.13	1281.18	935.79
15	Gujarat	9.24	749.43	311.54	267.83	138.87	-
16	Kerala	1214.98	1777.86	1544.89	1151.85	1062.36	555.65
17	Maharashtra	2555.74	4082.07	2725.75	3923.29	327.74	1458.49
18	Jharkhand	3.66	-	-	42.77	502.99	409.3
19	Tripura	29.79	15.58	148.67	106.51	64.26	-
20	DBT*	182.78	186.87	187.9	267.6	221.95	243.45
21	Sub-total (States+DBT) S. No. 1 to 20	78337.77	79789.54	72282.49	71733.36	70410.27	53376.41
	FCI	462789.00	208929.00	200219.20	139661.03	129089.40	109148.00

22							
23	Total (States+DBT+FCI) S. No. 21+22	541126.77	288718.54	272501.69	211394.39	199499.67	162524.41

From April, 2020 to December 2022 under Pradhan Mantri Garib Kalyaan Anna Yojana (PMGKAY), 5Kg per month per person free of cost food grain was distributed to all AAY and PHH beneficiaries.

* Under DBT scheme, w.e.f. 2015-16 subsidy is released to UTs of Chandigarh, Puducherry, and Dadra & Nagar Haveli.

**Uttar Pradesh has adopted non-DCP mode of procurement, no subsidy for wheat & rice is being released by DFPD. However, Govt of Uttar Pradesh has released food subsidy for distribution of coarse grains.

@Assam is a DCP State for only 2 districts and has adopted DCP mode since 2023-24.

@@Himachal Pradesh is a DCP State since 2022-23.

STATUS OF INVESTIGATION INTO TRP MANIPULATION BY REGIONAL NEWS CHANNELS

849. SHRI K. SUDHAKARAN:

Will the Minister of **INFORMATION AND BROADCASTING** be pleased to state:

- (a) whether the Government has received the preliminary report sought from the Director General of Police, Kerala regarding the investigation into the alleged TRP manipulation scandal involving a BARC employee and a regional news

channel of Kerala;

- (b) if so, the details of the findings of Kerala Police;
- (c) the status of the forensic audit initiated by BARC India through an independent agency into the conduct of its Senior Personnel involved in this case;
- (d) whether the Government has initiated any proceedings to suspend or revoke the uplinking and downlinking permissions of the channel in question under the Policy Guidelines for Television Rating Agencies, 2014 in light of the severity of the fraud allegations; and
- (e) the timeline for the final notification of the amendments to the Policy Guidelines for Television Rating Agencies for which a revised draft was published on November 6, 2025 to prevent such systemic vulnerabilities in the future?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. L. MURUGAN):

(a) to (e): The Ministry has taken note of the recent media reports alleging that a television channel was engaged in manipulation of television ratings by bribing an employee of the M/s Broadcast Audience Research Council (BARC) India.

In view of the allegations, a preliminary report, including details of action taken on the FIR reportedly filed in the matter, was sought from the DGP, Kerala Police.

The report is still awaited.

The Kerala Police department has constituted a Special Investigation Team (SIT) for investigating the case. BARC informed Government that it has initiated forensic investigation. The report from BARC is still awaited.

Uplinking and downlinking permissions are governed by the Policy Guidelines for Uplinking and Downlinking of Television Channels dated 09.11.2022.

Television ratings in India are governed by the Policy Guidelines for Television Rating Agencies, 2014. On 02.07.2025, the Government published a draft amendment to these guidelines for public consultations. Proposed amendments aim to enable fair competition, generate more accurate and representative data, and ensure that the TRP system reflects the diverse and evolving media consumption habits of viewers from across the country. After examining the inputs, a revised draft amendment has been further published on 06.11.2025 for public consultation.

डिजिटल सरकारी सेवाओं की साइबर सुरक्षा संबंधी संपरीक्षा

850. श्री ओमप्रकाश भूपालसिंह उर्फ पवन राजेनिंबालकर:

श्री संजय हरिभाऊ जाधव:

क्या इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने सभी डिजिटल सरकारी सेवाओं की साइबर सुरक्षा संबंधी संपरीक्षा कराई है;

- (ख) यदि हाँ, तो इसके निष्कर्षों सहित तत्संबंधी ब्यौरा क्या है;
- (ग) उपर्युक्त निष्कर्षों के आधार पर सरकार द्वारा क्या सुधारात्मक उपाय किए गए हैं;
- (घ) डिजिटल सरकारी प्लेटफॉर्मों की सुरक्षा को मजबूत करने के लिए वर्तमान में क्या उपाय लागू किए जा रहे हैं; और
- (ङ) भविष्य में डिजिटल सरकारी सेवाओं को साइबर खतरों से बचाने के लिए प्रस्तावित अतिरिक्त कदम क्या हैं?

वाणिज्य और उद्योग मंत्रालय में राज्य मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय में राज्य मंत्री (श्री जितिन प्रसाद):

(क) से (ङ): भारत सरकार की नीतियों का उद्देश्य भारत के डिजिटल बुनियादी ढांचे और सरकारी सेवाओं के लिए जोखिम को कम करने हेतु सक्रिय उपाय करते हुए एक सुरक्षित और भरोसेमंद साइबरस्पेस सुनिश्चित करना है।

भारतीय कंप्यूटर आपातकालीन प्रतिक्रिया दल (सर्ट-इन) और राष्ट्रीय महत्वपूर्ण सूचना अवसंरचना संरक्षण केंद्र (एनसीआईआईपीसी) नियमित रूप से साइबर सुरक्षा ऑडिट करते हैं।

एनसीआईआईपीसी समय-समय पर महत्वपूर्ण सूचना अवसंरचना/संरक्षित प्रणालियों की सुभेद्यताओं और जोखिमों का मूल्यांकन करती है और सभी संबंधितों को प्रतिक्रिया देती है।

सर्ट-इन ने ऑडिटिंग के लिए 'सूचना सुरक्षा लेखा परीक्षा संगठनों' का एक पैनल गठित किया है, जिसमें कंप्यूटर सिस्टम, नेटवर्क और विभिन्न क्षेत्रों के अनुप्रयोगों की सुभेद्यता आकलन और प्रवेश परीक्षण शामिल हैं। विभिन्न संगठनों द्वारा कार्यान्वित साइबर सुरक्षा उपायों और विनियमों के अनुपालन का मूल्यांकन सर्ट-इन पैनल में शामिल संगठनों द्वारा आयोजित आवधिक सूचना सुरक्षा ऑडिटों के माध्यम से किया जाता है।

राष्ट्रीय सूचना विज्ञान केन्द्र (एनआईसी) मंत्रालयों, विभागों, राज्यों, केन्द्र शासित प्रदेशों और राष्ट्रीय

डेटा केन्द्रों में अपने महत्वपूर्ण अनुप्रयोगों, डेटाबेस और सूचना और संचार प्रौद्योगिकी (आईसीटी) नेटवर्क अवसंरचना का व्यापक वार्षिक साइबर सुरक्षा ऑडिट करता है। लेखापरीक्षा के निष्कर्षों के आधार पर, संबंधित संस्थाएं लेखापरीक्षा प्रक्रिया के दौरान पहचानी गई सुरक्षा कमियों को दूर करने के लिए सुधारात्मक उपाय करती हैं।

साइबर खतरों से डिजिटल सरकारी प्लेटफार्मों और सेवाओं की सुरक्षा को सुदृढ़ करने के लिए सरकार द्वारा किए गए उपायों में अन्य बातों के साथ-साथ निम्नलिखित भी शामिल हैं –

1. सर्ट-इन द्वारा जुलाई 2025 में व्यापक साइबर सुरक्षा ऑडिट नीति दिशानिर्देश जारी किए गए हैं। इन दिशानिर्देशों के अनुसार, महत्वपूर्ण बुनियादी ढांचे सहित सभी क्षेत्रों में प्रत्येक वर्ष कम से कम एक बार साइबर सुरक्षा ऑडिट किए जाने की आवश्यकता होती है।
2. सूचना सुरक्षा सर्वोत्तम पद्धतियों के कार्यान्वयन का समर्थन और लेखा परीक्षा करने के लिए सर्ट-इन द्वारा 237 सुरक्षा लेखा परीक्षा संगठनों को सूचीबद्ध किया गया है।
3. सर्ट-इन द्वारा कार्यान्वित राष्ट्रीय साइबर समन्वय केंद्र (एनसीसीसी), साइबर सुरक्षा खतरों का पता लगाने के लिए साइबर स्पेस की जांच करता है। यह कार्रवाई करने के लिए संबंधित संगठनों, राज्य सरकारों और हितधारक एजेंसियों के साथ जानकारी साझा करता है।
4. नवीनतम साइबर खतरों/सुभेद्धताओं और प्रतिउपायों के संबंध में सर्ट-इन द्वारा निरंतर आधार पर चेतावनियाँ और परामर्शी निदेश जारी किए जाते हैं।
5. साइबर स्वच्छता केंद्र (सीएसके)
 - सर्ट-इन द्वारा प्रदान की जाने वाली एक नागरिक-केंद्रित सेवा है, जो स्वच्छ भारत के दृष्टिकोण को साइबर स्पेस तक विस्तारित करती है।
 - यह बॉटनेट क्लीनिंग एंड मैलवेयर एनालिसिस सेंटर है और दुर्भावनापूर्ण कार्यक्रमों का पता लगाने में मदद करता है और इसे हटाने के लिए मुफ्त टूल प्रदान करता है।

- यह नागरिकों और संगठनों के लिए साइबर सुरक्षा युक्तियाँ और सर्वोत्तम पद्धतियाँ भी प्रदान करता है।

6. साइबर हमलों और साइबर आतंकवाद का मुकाबला करने के लिए सर्ट-इन द्वारा तैयार की गई साइबर संकट प्रबंधन योजना सभी मंत्रालयों/विभागों द्वारा कार्यान्वित की जाएगी।
7. सॉफ्टवेयर और उपकरणों में सुभेद्धताओं को ठीक करने के लिए शोधकर्ताओं, खोजकर्ताओं और विक्रेताओं के साथ समन्वय सहित सुभेद्धताओं के संग्रह, विश्लेषण और शमन के लिए सर्ट-इन द्वारा एक जिम्मेदार सुभेद्धता प्रकटीकरण और समन्वय कार्यक्रम संचालित किया गया है।
8. सर्ट-इन ने एप्लिकेशन जीवनचक्र में सुरक्षा-दर-डिजाइन को बढ़ावा देने के लिए सुरक्षित एप्लिकेशन डिजाइन, विकास, कार्यान्वयन और संचालन के लिए दिशानिर्देश जारी किए हैं।
9. सर्ट-इन ने जून 2023 में सरकारी संस्थाओं के लिए सूचना सुरक्षा पद्धतियों पर दिशानिर्देश जारी किए हैं, जिसमें डेटा सुरक्षा, नेटवर्क सुरक्षा, पहचान और पहुंच प्रबंधन, एप्लिकेशन सुरक्षा, तृतीय-पक्ष आउटसोर्सिंग, सख्त प्रक्रियाएं, सुरक्षा निगरानी, घटना प्रबंधन और सुरक्षा ऑडिटिंग जैसे डोमेन शामिल हैं।
10. साइबर सुरक्षा की स्थिति और सरकारी और महत्वपूर्ण क्षेत्रों में संगठनों की तैयारियों के आकलन के लिए सर्ट-इन द्वारा साइबर सुरक्षा मॉक ड्रिल आयोजित किए जाते हैं।
11. सरकारी, सार्वजनिक और निजी संगठनों में साइबर सुरक्षा कार्यबल को कौशल प्रदान करने के लिए उद्योग भागीदारों के सहयोग से सर्ट-इन द्वारा साइबर सुरक्षा प्रशिक्षण कार्यक्रम आयोजित किए जा रहे हैं। वर्ष 2024 और 2025 में क्रमशः 23 और 32 प्रशिक्षण कार्यक्रम आयोजित किए गए, जिनमें 12,014 और 20,799 प्रतिभागियों ने भाग लिया।

12. राष्ट्रीय साइबर सुरक्षा जागरूकता गतिविधियां

सरकार देश भर में नागरिकों के साथ-साथ तकनीकी साइबर समुदाय के लिए कार्यक्रमों और

गतिविधियों का आयोजन करती है। इनमें से शामिल कुछ कार्यक्रम निम्नानुसार हैं:

- हर वर्ष अक्टूबर में राष्ट्रीय साइबर सुरक्षा जागरूकता माह (एनसीएसएम)
- फरवरी के दूसरे मंगलवार को सुरक्षित इंटरनेट दिवस
- स्वच्छता पखवाड़ा (1 से 15 फरवरी), और
- प्रत्येक माह के पहले बुधवार को साइबर जागरूकता दिवस (सीजेडी)
- जागरूकता संबंधी संसाधन www.staysafeonline.in, www.infosecawareness.in और www.csk.gov.in जैसे प्लेटफार्मों पर उपलब्ध हैं।

भारत आटा और भारत चावल योजना

851. श्री राजेश रंजन:

क्या उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या 'भारत आटा' और 'भारत चावल' योजनाएं खाद्य और सार्वजनिक वितरण विभाग (डीओएफपीडी) के प्रशासनिक अधिकार क्षेत्र में आती हैं;
- (ख) यदि हाँ, तो क्या कोई विभाग आवंटन, वितरण, निगरानी और शिकायत निवारण से संबंधित अपनी वैधानिक और प्रशासनिक जिम्मेदारियों को एकपक्षीय रूप से किसी अन्य विभाग को हस्तांतरित कर सकता है या छोड़ सकता है;
- (ग) यदि नहीं, तो केंद्रीय भंडार द्वारा गेहूँ और चावल के कथित डायवर्जन (पथ परिवर्तन) की शिकायतों की जांच और समाधान करने के बजाय उन्हें खाद्य और सार्वजनिक वितरण विभाग (डीओएफपीडी) को भेजने के क्या कारण हैं;
- (घ) क्या सार्वजनिक वितरण विभाग (डीओएफपीडी) ने ऐसी शिकायतों पर कोई ठोस कार्रवाई की है

और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है; और

(ड) यह सुनिश्चित करने के लिए सरकार द्वारा क्या प्रस्तावित सुधारात्मक कदम उठाए गए हैं कि सब्सिडी वाले खाद्यान्न के आवंटन, वितरण और डायवर्जन से संबंधित शिकायतों को कार्य आवंटन नियमों के अनुसार खाद्य और सार्वजनिक वितरण विभाग (डीओएफपीडी) द्वारा निपटाया जाए?

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री (श्रीमती निमुबेन जयंतीभाई बांभणिया):

(क): खाद्य एवं सार्वजनिक वितरण विभाग (डीएफपीडी) ने सहकारी संगठनों के माध्यम से आम उपभोक्ताओं को किफायती दरों पर आटा (गेहूं का आटा) और चावल उपलब्ध कराने के उद्देश्य से भारत आटा एवं भारत चावल की शुरुआत की। भारत आटा एवं भारत चावल के संबंध में डीएफपीडी की जिम्मेदारियों में इन संगठनों को गेहूं और चावल की मात्रा आबंटित करना, मानक संचालन प्रक्रिया (एसओपी) जारी करना और इन उत्पादों की बिक्री के लिए अधिकतम खुदरा मूल्य (एमआरपी) निर्धारित करना शामिल है। भारत आटा एवं भारत चावल की खुदरा बिक्री का संचालन केंद्रीय सहकारी संगठनों, राष्ट्रीय कृषि सहकारी विपणन संघ लिमिटेड (एनएएफईडी), राष्ट्रीय सहकारी उपभोक्ता संघ लिमिटेड (एनसीसीएफ) और केंद्रीय भंडार द्वारा किया जाता है, जो क्रमशः कृषि एवं किसान कल्याण विभाग, उपभोक्ता मामले विभाग और कार्मिक एवं प्रशिक्षण विभाग के प्रशासनिक अधिकार क्षेत्र में आते हैं।

(ख) और (ग): चूंकि केंद्रीय सहकारी संगठनों के आंतरिक संभार तंत्र और प्रक्रिया सुधार संबंधित प्रशासनिक मंत्रालयों/विभागों की परिधि में आते हैं, इसलिए विभागों से अनुरोध किया गया है कि वे भारत ब्रांड उत्पादों की आपूर्ति के लिए इन संगठनों द्वारा स्थापित ट्रैक-एंड-ट्रेस तंत्र की समीक्षा और निगरानी करें। विभागों से यह भी अनुरोध किया गया है कि वे भारत आटा और भारत चावल की खुदरा

बिक्री के आपूर्ति श्रृंखला प्रबंधन की आवधिक समीक्षा करें।

(घ) और (ङ): कार्मिक एवं प्रशिक्षण विभाग में भारत आटा एवं भारत चावल स्कीम से संबंधित प्राप्त शिकायतों की जांच केंद्रीय भंडार से प्राप्त जानकारी के आधार पर की गई और आवश्यक कार्रवाई के लिए केंद्रीय भंडार के मुख्य सतर्कता अधिकारी के नेतृत्व वाली सतर्कता शाखा को भी भेजी गई। केंद्रीय भंडार ने सूचित किया है कि विभिन्न एजेंसियों द्वारा किए गए अनेक स्तरों के लेखापरीक्षण, जैसे वैधानिक लेखापरीक्षा, समवर्ती लेखापरीक्षा और आंतरिक लेखापरीक्षा में केंद्रीय भंडार द्वारा स्कीमों के कार्यान्वयन में किसी भी प्रकार की अनियमितता नहीं पाई गई है।

WEATHER FORECASTING DATA PROVIDED TO FARMERS BY INDIAN METEOROLOGICAL DEPARTMENT

852. SHRI ANIL YESHWANT DESAI:

Will the Minister of **EARTH SCIENCES** be pleased to state:

- (a) whether Indian Meteorological Department (IMD) is providing weather forecasting data to our farmers from all the States to plan their sowing patterns and if so, the details thereof;
- (b) the details of latest social media platforms used by the IMD to reach farmers living in remote areas of various States;
- (c) whether the IMD has any authentic data about farmers being aware about such weather information and whether the farmers are having such mode etc. with them to get timely information about the weather conditions and if so, the details thereof; and

(d) whether the IMD has any data or system developed with the Ministry of Agriculture and Farmer's Welfare about access of farmers with these modern information tools and helping poor farmers and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a): Yes. India Meteorological Department (IMD) is providing weather forecasts to farmers from all the States. Under the Gramin Krishi Mausam Sewa (GKMS) scheme, IMD provides medium-range weather forecasts for rainfall, temperature, relative humidity, cloud cover, wind speed, and wind direction at district and block levels for the next five days, along with the subsequent week's rainfall and temperature outlook at the meteorological sub-division level. In addition based on the observed weather information and forecasts, 130 Agromet Field Units (AMFUs) operational across 127 agroclimatic zones of the country prepare Agromet Advisories twice a week (every Tuesday and Friday) in English and regional languages for their respective districts, and communicate with farmers to help them make appropriate decisions for day-to-day agricultural operations.

Impact-based forecast (IBFs) and appropriate advisories for agriculture are also being prepared by AMFUs based on the severe weather warnings for different districts of various States and UTs across the country issued by the National Weather Forecasting Centre (NWFC), New Delhi, and Regional Meteorological Centres and State level Meteorological Centres (MCs) of IMD.

(b) to (d): To provide weather updates and early warnings directly to farmers' mobile phones, weather forecasts and Agromet Advisories are disseminated through real-time mechanisms or multichannel dissemination systems, including print and electronic media, Doordarshan, internet, and SMS under Public-Private Partnership (PPP) initiatives. Under the PPP mode, about 6.16 million farmers are benefiting from weather forecasts, alerts, and Agromet Advisories. SMS-based alerts and warnings, along with suitable remedial measures, are being sent during extreme weather events such as cyclones, deep depressions, etc., through the Kisan Portal. Technological advancements have further enhanced accessibility, enabling farmers to receive location-specific forecasts and advisories through mobile apps such as 'Meghdoot' and 'Mausam', and social media platforms like WhatsApp, Facebook, etc. Additionally, IMD has integrated its services with the IT platforms of 21 State Governments, and about 15.6 million farmers are accessing information in English and regional languages on these State Government IT platforms.

To ensure localised relevance and last-mile connectivity of weather updates in

remote and vulnerable regions, IMD, in collaboration with the Ministry of Panchayati Raj (MoPR), has recently launched Panchayat-level weather forecasts covering nearly all Gram Panchayats in India. These forecasts are accessible through digital platforms such as e-Gramswaraj (<https://egramswaraj.gov.in>), Meri Panchayat app, e-Manchitra of MoPR, and Mausamgram of IMD, MoES (<https://mausamgram.imd.gov.in>). The main aims and objectives of Gram Panchayat Level Weather Forecasting (GPLWF) are to provide weather forecasts up to Gram Panchayat Levels, covering critical parameters such as temperature, rainfall, humidity, wind, and cloud conditions-essential data that farmers need for informed decision-making regarding sowing, harvesting, and irrigation. The platform is making weather forecast information accessible anytime and anywhere at the panchayat level across the country. This weather information reaches a larger number of people through Pashu Sakhis and Krishi Sakhis under the Ministries of Agriculture and Farmers Welfare and Rural Development.

पीएम-एसजीएमबीवाई के तहत सौर कनेक्शन

853. श्री रामवीर सिंह बिधूड़ी:

क्या नवीन और नवीकरणीय ऊर्जा मंत्री यह बताने की कृपा करेंगे कि:

- (क) देश में अब तक प्रधानमंत्री-सूर्य घर मुफ्त बिजली योजना (पीएम-एसजीएमबीवाई) के तहत सौर ऊर्जा कनेक्शन प्राप्त करने वाले लाभार्थियों की कुल संख्या कितनी है;

(ख) उक्त कार्यक्रम के तहत आज की तिथि तक वितरित सब्सिडी की कुल राशि कितनी है; और

(ग) इस कार्यक्रम का विस्तार करने के लिए सरकार द्वारा क्या कदम उठाए जा रहे हैं?

विद्युत मंत्रालय में राज्य मंत्री; तथा नवीन और नवीकरणीय ऊर्जा मंत्रालय में राज्य मंत्री (श्री श्रीपाद येसो नाईक):

(क) से (ग): फरवरी 2024 में पीएम सूर्य घर: मुफ्त बिजली योजना (पीएमएसजी: एमबीवाई) के शुभारंभ से, देश भर में कुल 22,65,521 आरटीएस प्रणाली स्थापित की गई हैं, जिससे दिनांक 30.01.2026 की स्थिति के अनुसार, केंद्रीय वित्तीय सहायता (CFA) के रूप में 16,061.12 करोड़ रुपये के वितरण से 28,24,518 घरों को लाभ मिला है।

पीएमएसजी: एमबीवाई का विस्तार करने के लिए सरकार द्वारा किए जा रहे उपायों में अन्य के साथ शामिल हैं:

- राष्ट्रीय पोर्टल के माध्यम से पंजीकरण से लेकर आवासीय उपभोक्ता के बैंक खाते में सब्सिडी के सीधे वितरण तक की ऑनलाइन प्रक्रिया।
- राष्ट्रीयकृत बैंकों से रेपो रेट प्लस 50 बीपीएस अर्थात् वर्तमान में वार्षिक 5.75 प्रतिशत की रियायती ब्याज दर पर 10 वर्ष की अवधि के लिए कोलेट्रल-फ्री ऋण की उपलब्धता।
- तकनीकी व्यवहार्यता आवश्यकता को माफ करके और 10 किलोवाट तक ऑटो लोड वृद्धि की शुरुआत करके विनियामक अनुमोदन प्रक्रिया को सरल बनाया गया।
- इसमें आरईएससीओ/यूटिलिटी लेड एग्रीगेशन (यूएलए) मॉडल शामिल हैं।
- नेट मीटिंग करार को राष्ट्रीय पोर्टल में आवेदन का हिस्सा बनाया गया है।
- वेंडरों के पंजीकरण की प्रक्रिया को सरल बनाया गया है ताकि पर्याप्त और योग्य वेंडर उपलब्ध हो सकें।

- कुशल मैनपावर तैयार करने के लिए क्षमता निर्माण और प्रशिक्षण कार्यक्रम आयोजित किए जा रहे हैं।
- प्रमुख समाचार पत्रों में विज्ञापन के प्रकाशन, टीवी विज्ञापन अभियानों, एफएम स्टेशनों सहित क्षेत्रीय चैनलों पर रेडियो अभियानों आदि के माध्यम से देश में जागरूकता और आउटरीच कार्यक्रम के माध्यम से योजना के बारे में जागरूकता पैदा करना।
- राज्यों/डिस्कॉम सहित विभिन्न स्तरों पर योजना की प्रगति की नियमित निगरानी करना।
- क्षेत्रीय समीक्षा बैठकें आयोजित करना।
- शिकायतों के समयबद्ध तरीके से समाधान के लिए शिकायत समाधान तंत्र स्थापित किया।
टेलीफोन नंबर 15555 वाला कॉल सेंटर 12 भाषाओं में कार्यरत है।

इसके अलावा, पीएमएसजी: एमबीवाई के लिए राष्ट्रीय कार्यक्रम कार्यान्वयन एजेंसी (एनपीआईए) के रूप में एमएनआरई और आरईसी लिमिटेड, योजना के प्रभावी कार्यान्वयन के लिए सभी डिस्कॉमों के साथ गहन समन्वय में कार्य करते हैं।

PROGRESS UNDER PM-KUSUM

854. SHRI BAPI HALDAR:

Will the Minister of **NEW AND RENEWABLE ENERGY** be pleased to state:

- (a) the details of funds allocated under Pradhan Mantri - Krishi Urja Suraksha evam Utthaan Mahaabhiyan (PM-KUSUM) since inception in 2019, year-wise;
- (b) the details of progress made under the PM-KUSUM from March 2019 to January 2026, State-wise; and

(c) the details of targets achieved under PM-KUSUM (in percentage) from 2019 to 2026, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a): The PM KUSUM Scheme is a demand-driven scheme. The funds under the scheme are released based on the progress of installation reported by the State Implementing Agencies (SIA) and as per provisions of the scheme guidelines. The details of the funds released under PM KUSUM Scheme, till 31.01.2026 are as follow:

(Rs in Crore)

Year	Budget Estimate	Revised Estimate	Expenditure till date
2019-20	-	-	151.26
2020-21	1000.00	210.00	156.43
2021-22	997.30	690.26	406.04
2022-23	1715.90	1325.00	801.36
2023-24	1996.46	1100.00	996.33
2024-25	1996.00	2681.20	2,564.14
2025-26	2600.00	5000	3,184.25

(b) and (c): The details of progress achieved under PM-KUSUM scheme state-wise is placed at **Statement-I** and year wise installation are placed at **Statement -II**.

STATEMENT-I**State/UT-wise progress under PM-KUSUM Scheme***As on 31.01.2026*

S. No.	State/ UT Name	Component-A (In MW)		Component-B (No. of solar pumps)		Component-C (No. of grid-connected pumps)		
		Sanctioned	Installed	Sanctioned	Installed	Sanctioned (IPS)	Sanctioned (FLS)	Total Solarized
1.	A & N Islands	0.00	0.00	0	0	0	0	0
2.	Andhra Pradesh	0.00	0.00	0	0	0	2,93,587	0
3.	Arunachal Pradesh	0.00	0.00	700	699	0	0	0
4.	Assam	2.00	0.00	4,000	685	0	0	0
5.	Bihar	0.00	0.00	0	0	0	1,40,300	0
6.	Chhattisgarh	366.00	7.00	0	0	0	10,523	0
7.	Goa	24.00	4.00	900	200	0	11,000	700
8.	Gujarat	175.00	0.00	22,792	13,799	0	4,67,114	2,39,282
9.	Haryana	158.00	28.61	1,97,655	1,85,066	0	2,899	0
10.	Himachal Pradesh	100.00	100.00	1,270	1,091	0	0	0
11.	Jammu & Kashmir	0.00	0.00	5,000	4,045	0	0	0
12.	Jharkhand	0.00	0.00	86,985	49,790	0	0	0
13.	Karnataka	0.00	0.00	41,365	3,130	0	7,63,588	79,314
14.	Kerala	0.00	0.00	8	8	9,448	22,368	13,641
15.	Ladakh	1.00	0.00	1,400	265	0	0	0
16.	Madhya Pradesh	1,400.00	75.10	59,400	7,325	0	2,52,000	43,156
17.	Maharashtra	260.00	4.00	5,75,000	5,02,950	0	7,75,000	7,75,000
18.	Manipur	0.00	0.00	450	150	0	0	0
19.	Meghalaya	0.00	0.00	2,735	98	0	0	0
20.	Mizoram	0.00	0.00	1,700	40	0	0	0
21.	Nagaland	0.00	0.00	265	177	0	0	0

22.	Odisha	90.00	0.00	18,441	12,509	0	5,223	0
23.	Puducherry	0.00	0.00	72	0	0	0	0
24.	Punjab	0.00	0.00	18,048	17,872	186	0	19
25.	Rajasthan	5,618.00	542.62	1,44,752	1,24,866	2,138	4,00,000	1,49,432
26.	Tamil Nadu	3.00	3.00	5,187	5,088	0	0	0
27.	Telangana	1,797.00	0.00	20,000	0	28,000	0	0
28.	Tripura	5.00	0.00	11,114	7,125	3,600	0	857
29.	Uttar Pradesh	1.00	1.00	1,07,266	66,568	12,000	3,70,000	6,956
30.	Uttarakhand	0.00	0.00	3,685	2,352	0	0	0
31.	West Bengal	0.00	0.00	0	0	20	0	4
Total		10,000.00	765.33	13,30,190	10,05,898	55,392	35,13,602	13,08,361

IPS: Individual Pump Solarization, FLS: Feeder Level Solarization

STATEMENT-II

Year-wise installation progress under PM-KUSUM scheme (as on 31.01.2026)

Financial year	Component-A (in MW)	Component-B (No. of solar pumps)	Component-C (No. of grid connected pumps)
2019-20	-	-	-
2020-21	-	30,674	-
2021-22	36.00	61,076	1,026
2022-23	63.95	1,18,087	434
2023-24	66.33	1,04,796	10,302
2024-25	397.20	4,56,144	3,27,472
2025-26	201.85	2,35,121	9,69,127
Total	765.33	10,05,898	13,08,361

WIDESPREAD ADULTERATION OF MILK IN THE UNORGANISED SECTOR

855. SHRI MADDILA GURUMOORTHY:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

- (a) whether the Government is aware of the findings of surveys conducted by the Food Safety and Standards Authority of India (FSSAI) indicating that 68–70 per cent of milk samples across the country do not meet safety standards with some States reporting 100 per cent non-conformity and if so, the details thereof;
- (b) whether it is a fact that adulteration is particularly rampant in the unorganised sector, which handles a major share of milk production and distribution in the country;
- (c) if so, the steps taken by the Government to curb milk adulteration and ensure food safety in both organised and unorganised sectors;
- (d) whether the Government proposes to implement stricter monitoring mechanisms, mobile testing labs and public awareness campaigns to address this public health concern; and
- (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

- (a) and (b): FSSAI conducts periodic Pan-India Surveillance of Food products especially on staple foods and commodities that are prone to adulteration

including milk. Under Pan-India surveillance on Milk and Milk Products conducted in 2023, 10126 samples were collected covering 756 districts of 36 States/UTs consisting of 4878 samples from organised sector (packed samples) and 5248 from un-organised sector (loose samples). This survey revealed that 98% samples were safe for human consumption. Further, 421 samples (292 samples from unorganized sector and 129 from organised sector) across the milk products were found to be adulterated due to Starch, Sodium chloride, Foreign Fat and Sucrose.

(c) to (e): The implementation and enforcement of the Food Safety and Standards Act, 2006 is a shared responsibility between the Central and State Governments. While FSSAI, under the Ministry of Health and Family Welfare, is responsible for laying down science-based standards and ensuring overall coordination, the State Food Safety Authorities are primarily responsible for enforcement at the field level. Designated officers(DOs) and Food safety officers(FSOs) under the Commissioner of Food safety in the States/UTs are entrusted with the responsibility of enforcing the provisions of this Act.

To ensure compliance with the set standards, limits, & other statutory requirements under the Act and food safety & standards regulations (FSSR), FSSAI, through State/UT food safety authorities conducts regular localized/targeted special enforcement and surveillance drives on various food products including Milk & Milk products across the sectors (both organised and

unorganised), inspections and sampling activities throughout the year. If any deviations from the standards or violations to the FSSR are observed, the defaulting food business operators (FBOs) are subject to regulatory actions, including punitive measures, as stipulated under the FSS Act 2006 and its associated rules.

To ensure the safety of the food and food products through testing, FSSAI has notified **246** NABL-accredited food testing laboratories for analysis of food samples and **24** Referral Food Laboratories for the analysis of appellate samples. FSSAI has also provided Mobile Food Testing Laboratory (MFTL) referred to as “Food Safety on wheels” (FSW) to States/UTs. It is a multipurpose vehicle that has helped in dissemination of information and acts as a platform for getting food safety training and food testing. It is an important means to combat adulteration as FSWs are equipped with basic infrastructure for on spot testing of adulteration in various food commodities. Currently, 305 FSWs are deployed across 35 States and UTs.

FSSAI has facilitated rapid food testing methods to reduce the screening time of the food products at the field level and accelerate surveillance as well as monitoring activities such as RAPID Kits which are advanced, easy to use, portable and handheld devices and don't require any sophisticated equipment or conventional reagents to conduct the tests.

Further, the Food Safety Magic Boxes, meticulously curated by FSSAI,

facilitate the detection of adulteration in food. It consists of reliable "quick screening tests" that a common person can perform at the household level, enabling a broad assessment of potential adulteration in their food in cases of doubt. It is an educational tool, which can ignite curiosity among students and empower them to distinguish between safe and unsafe food. It consists of a total of 107 tests across 06 food categories which includes detection of adulterants like starch, urea, detergent, cellulose, maltodextrin salicylic acid, glucose etc.

FSSAI published DART Booklet ie., "Detect Adulteration with Rapid Test which covers **more than 50 quick tests** for different categories of foods, milk & milk products, oils & fats, sugars & confectionery, food grains and their products, spices & condiments, to detect adulteration at household levels.

FSSAI is conducting awareness activities for consumers and citizens at large to educate them about food safety and healthy and hygienic eating habits. Several IEC activities are carried out through social media platforms and community outreach programmes. FSSAI has created a dedicated playlist titled "How to Check for Adulteration" on its official YouTube channel, which includes short videos demonstrating methods to detect adulteration in various food items, including milk and milk products. Further, "#No To Adulteration" campaign has been undertaken to raise awareness among consumers about identifying safe food products, including milk and milk products.

MERIT-CUM-MEANS SCHOLARSHIP SCHEME**856. SHRI ASADUDDIN OWAISI:**

Will the Minister of **MINORITY AFFAIRS** be pleased to state:

- (a) whether the Government is aware that the unit rate of Merit-cum-means scholarship for minority communities has not been revised since 2008;
- (b) if so, the reasons for non-revision of the rates despite rising tuition fees and living expenses;
- (c) the details of the reduction of beneficiaries due to inadequate scholarship amount;
- (d) whether the Government is aware that a significant amount of funds allocated for scholarships is unutilised and if so, the reasons therefor;
- (e) the steps taken by the Government to utilise the unutilised funds for the welfare of the minority community;
- (f) whether the Government plans to conduct a review of Merit-cum-Means scholarship for minority communities to enhance the amount of scholarship to support poor and meritorious students from these communities; and
- (g) if so, the timeline proposed for such revision and its implementation under the scheme?

THE MINISTER OF PARLIAMENTARY AFFAIRS; AND MINISTER OF MINORITY AFFAIRS (SHRI KIREN RIJJU):

- (a) and (b): Under the Merit-cum-Means based Scholarship scheme, there was a

provision of full fee reimbursement for listed institutes. Besides, an amount of Rs. 20,000/- as scholarship and Rs. 10,000 as maintenance allowance for hostellers, were given to those students who were not covered under the category of listed institutes.

(c) to (e): The scheme has not been approved for implementation beyond 2021-22.

(f) and (g): There is no such proposal under consideration of this Ministry.

PROGRESS OF DIGITALIZATION OF PDS

857. SHRI MALAIYARASAN D.:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

- (a) the details of progress of digitalization efforts under the Public Distribution System (PDS) across States and Union Territories;
- (b) the details of Fair Price Shops (FPS) that have been equipped with digital infrastructure for automated operations especially in kallakurichi Lok Sabha Constituency;
- (c) the main objectives of digitalizing the PDS and the manner in which the digitalization impacted the efficiency and transparency of the distribution process;
- (d) whether there has been any measurable reduction in pilferage and leakages

of PDS resources since the introduction of digital systems and if so, the details thereof;

- (e) the details and the current status of Aadhaar-based authentication and e-Point of Sale (e POS) machines at FPSs for beneficiary verification;
- (f) the details of the challenges that have been encountered in implementing digital solutions under the PDS, particularly in remote or rural areas; and
- (g) whether the Government has taken steps to improve internet connectivity in rural regions to support uninterrupted digital PDS operations especially in Kallakurichi Lok Sabha Constituency and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS,
FOOD AND PUBLIC DISTRIBUTION (SHRIMATI NIMUBEN JAYANTIBHAI
BAMBHANIYA):**

(a): Under the ongoing reforms in the Public Distribution System (PDS), the ration card and beneficiary database has been completely digitised across all States and Union Territories. As on date, 5.50 lakh Fair Price Shops (FPSs), constituting nearly 99.8% of the total 5.51 lakh FPSs in the country have been automated through the installation of electronic Point of Sale (ePoS) devices for distribution of foodgrains using Aadhaar-based biometric authentication.

Further, 99.2% of beneficiaries have been Aadhaar-seeded, and 98.5% of foodgrain distribution is being carried out through digital authentication modes, including Aadhaar biometric and iris authentication.

(b): In the Kallakurichi Lok Sabha Constituency, there are 766 Fair Price Shops (FPSs). All these FPSs have been equipped with ePoS devices, and 758 FPSs are presently fully online and operational, enabling automated and authenticated distribution of foodgrains.

(c): The primary objectives of digitising the Public Distribution System are to enhance efficiency and transparency ensure rightful targeting of beneficiaries, and address challenges such as leakages and diversion of foodgrains.

As an outcome of technology-driven reforms in the Targeted Public Distribution System (TPDS) since 2013—including digitisation of ration cards and beneficiary databases, Aadhaar seeding, de-duplication, and identification of duplicate, ineligible, deceased and permanently migrated beneficiaries—all States and Union Territories have collectively weeded out 6.77 crore ration cards during the period from 2013 to 2025, thereby strengthening the integrity and effectiveness of the system and making space for the waitlisted beneficiaries under NFSA.

(d): The introduction of digital systems under PDS has resulted in a measurable reduction in pilferage and leakages. The digitisation initiatives, particularly Aadhaar seeding, beneficiary de-duplication, and ePoS-based authentication at FPSs, have significantly reduced the scope for diversion and inclusion of ineligible beneficiaries. The removal of 6.77 crore duplicate and ineligible ration cards between 2013 and 2025 is a key indicator of improved targeting and

reduced leakages in the system.

(e): As on date, 5.50 lakh FPSs (99.8%) out of a total of 5.51 lakh FPSs across the country have been automated through the installation of ePoS devices for beneficiary verification and foodgrain distribution. Further, 99.2% of beneficiaries are Aadhaar-seeded, and 98.5% of distribution transactions are being authenticated through digital modes, including Aadhaar biometric and iris authentication.

(f) and (g): To address network and internet related challenges, the Department of Telecommunications has been requested to take necessary measures to resolve internet and connectivity-related issues, especially in remote and shadow network areas.

Further, the PDS framework provides multiple safeguards to ensure uninterrupted delivery of foodgrains. Beneficiaries are empowered to lift their entitled foodgrains from any Fair Price Shop having an operational ePoS device, thereby mitigating location-specific connectivity issues. Additionally, ePoS devices are enabled with offline functionality, allowing transactions to be carried out in areas with limited or no internet connectivity. Such devices are required to periodically connect to a network-enabled area to synchronise offline transaction data with the central PDS system.

It is ensured that no beneficiary is denied his or her entitled foodgrains on account of connectivity issues, including in areas such as the Kallakurichi Lok

Sabha Constituency.

हिसार से लुधियाना और जाखल तक रेल सेवा का पुनः आरंभ

858. श्री जय प्रकाश:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार को यह जानकारी है कि रेल गाड़ियाँ संख्या 54632, 54604, 54633, 54635 और 54631, जो हिसार-लुधियाना लाइन और हिसार-जाखल मार्ग पर चलती थीं, लंबे समय से बंद हैं, जिससे दैनिक यात्रियों, छात्रों और मजदूरों को गंभीर असुविधा हो रही है;
- (ख) क्या उक्त रेलवे लाइनें ग्रामीण और औद्योगिक क्षेत्रों को जोड़ने वाले महत्वपूर्ण संपर्क मार्ग हैं;
- (ग) क्या इन रेल गाड़ियों के संचालन को पुनः प्रारंभ करने का कोई प्रस्ताव रेलवे बोर्ड के पास विचाराधीन है;
- (घ) यदि हाँ, तो वर्तमान स्थिति क्या है और यदि नहीं, तो इसके क्या कारण हैं; और
- (ङ) क्या सरकार बढ़ती यात्री मांग को ध्यान में रखते हुए इन रेल गाड़ियों का संचालन शीघ्र पुनः प्रारंभ करने पर विचार कर रही है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (ङ): उत्तर रेलवे के लुधियाना और धुरी स्टेशनों पर चल रहे अवसंरचनात्मक कार्यों को सुविधाजनक बनाने और परिचालन संबंधी संरक्षा के हित में, 54632 धुरी - सिरसा पैसेंजर, 54604 लुधियाना - चुरू पैसेंजर, 54633 सिरसा - लुधियाना पैसेंजर, 54635 हिसार - लुधियाना पैसेंजर की सेवाओं को अस्थायी रूप से 01.12.2025 से 23.02.2026 तक बंद कर दिया गया है।

इसके अलावा, सिरसा-धुरी, लुधियाना चुरू, लुधियाना-सिरसा और लुधियाना-हिसार खंड को क्रमशः

02 गाड़ी सेवाओं, 04 गाड़ी सेवाओं, 04 गाड़ी सेवाओं और 16 गाड़ी सेवाओं द्वारा सेवित किया जा रहा है। ये गाड़ी सेवाएं निम्नानुसार हैं:-

सिरसा-धुरी खंड पर गाड़ी सेवाएं

क्र.सं.	गाड़ी का नाम एवं संख्या
1	54632 सिरसा - धुरी पैसेंजर
2	54633 सिरसा - लुधियाना पैसेंजर

लुधियाना-चुरू खंड पर गाड़ी सेवाएं

क्र.सं.	गाड़ी का नाम एवं संख्या
1	19027/19028 बांद्रा टर्मिनस - जम्मू तवी एक्सप्रेस
2	54605/54604 चुरू - लुधियाना पैसेंजर

लुधियाना-सिरसा खंड पर गाड़ी सेवाएं

क्र.सं.	गाड़ी का नाम एवं संख्या
1	19611/19612 अजमेर – अमृतसर एक्सप्रेस
2	54633 सिरसा - लुधियाना पैसेंजर

लुधियाना – हिसार खंड पर गाड़ी सेवाएं

क्र.सं.	गाड़ी का नाम एवं संख्या
1	19611/12 अजमेर जंक्शन – अमृतसर जंक्शन एक्सप्रेस
2	19613/14 अजमेर जंक्शन – अमृतसर जंक्शन एक्सप्रेस
3	19027/28 जम्मू तवी – कन्याकुमारी एक्सप्रेस
4	14653/54 हिसार - अमृतसर जंक्शन एक्सप्रेस
5	54603 हिसार – लुधियाना जंक्शन पैसेंजर
6	54604 लुधियाना - चुरू पैसेंजर
6	54605 चुरू - लुधियाना जंक्शन पैसेंजर
7	54606 लुधियाना - हिसार पैसेंजर
8	54633 सिरसा - लुधियाना जंक्शन पैसेंजर
9	54634 लुधियाना - भिवानी पैसेंजर
10	54635/54636 हिसार - लुधियाना जंक्शन पैसेंजर

HEALTH AND EDUCATION INFRASTRUCTURE IN THE NORTH EASTERN STATES

859. SUSHRI PRANITI SUSHILKUMAR SHINDE:

Will the Minister of **DEVELOPMENT OF NORTH EASTERN REGION** be pleased

to state:

- (a) the details of the funds allocated, released and utilised under Development of North Eastern Region (DoNER) schemes for health and education infrastructure in the North Eastern States during the last three years, State-wise;
- (b) the details of the numbers of health facilities and educational institutions created or upgraded under these schemes; and
- (c) whether the Government has conducted any outcome-based assessment to evaluate improvements in access to healthcare and quality of education in the region and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND
MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH
EASTERN REGION (DR. SUKANTA MAJUMDAR):**

(a) and (b): Under its schemes, the Ministry of Development of North Eastern Region (MDoNER) has sanctioned 49 Education and 26 Health sector projects in the North Eastern States during the years from 2022-23 to 2025-26 (till 31.12.2025). The total sanctioned cost of these projects is Rs.3601.06crore, against which Rs.1635.39 crore has been released and Rs.995.37 crore has been utilized as on 31.12.2025. State-wise details of these projects are as under:

Sl. No.	State	Education Projects (No)	Health Projects (No)	Total Sanctioned Cost (Amt in Rs. cr)	Total Released (Amt in Rs. cr)	Total Utilized (Amt in Rs. cr)
1	Arunachal Pradesh	1	3	240.66	118.82	76.25
2	Assam	7	2	1532.77	688.82	385.90
3	Manipur	8	2	448.70	148.41	81.55
4	Meghalaya	6	1	44.31	23.86	9.33
5	Mizoram	-	5	81.68	27.02	12.28
6	Nagaland	4	3	175.80	71.66	48.54
7	Sikkim	2	2	323.89	279.71	276.27
8	Tripura	3	5	501.32	125.57	45.57
9	Other Agencies	18	3	251.93	151.53	59.69
Total		49	26	3601.06	1635.39	995.37

(c): Independent evaluation of the schemes, carried out by the Indian Institute of Management (IIM) Shillong, highlights the importance of the MDoNER schemes for the development of the North Eastern Region in various sectors including Health and Education.

SETTING UP OF NEW FM RADIO STATIONS IN KARNATAKA

860. SHRI KOTA SRINIVASA POOJARY:

Will the Minister of **INFORMATION AND BROADCASTING** be pleased to state:

(a) whether the Government proposes to set up new FM Radio stations and if so,

the details thereof especially in Karnataka;

(b) whether the Government propose to set up FM Stations at three locations at

Chikkamagalur District and if so, the details thereof;

(c) the time by which these FM stations are likely to be set up;

(d) the details of the FM radio stations functioning in Karnataka at present; and

(e) whether some of the FM stations sanctioned have not started services and if

so, the details thereof especially in Karnataka?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. L. MURUGAN):

(a) to (e): All India Radio (AIR) has 591 Broadcasting stations in the country, including 24 Akashvani FM stations in the State of Karnataka. Their details are available on the Prasar Bharati website <https://prasarbharati.gov.in/radio-network/>. Out of the 24 FM stations, a 100 W FM Relay Station at Sringeri in Chikkamagalur District is functional at present.

The Government has approved the establishment of 68 new Akashvani FM transmitters across the country under the Broadcasting Infrastructure and Network Development (BIND) Scheme for 2021-26. These transmitters are at various stages of implementation. Of these, 2 FM transmitters have been sanctioned in the State of Karnataka, namely Shimoga (10 kW) and Udupi (1 kW) under the scheme.

NATIONAL QUANTUM MISSION (NQM)

861. SHRI BIBHU PRASAD TARAI:

SHRI RAJIV PRATAP RUDY:

SHRI KRISHNA PRASAD TENNETI:

Will the Minister of **SCIENCE AND TECHNOLOGY** be pleased to state:

- (a) the objectives, scope and current status of implementation of the National Quantum Mission (NQM) including timelines and key deliverables envisaged under the Mission;
- (b) the details of the funds allocated and progress made in establishing quantum computing, quantum communication, quantum sensing and quantum materials research infrastructure across the country, State/UT-wise;
- (c) the number and names of Thematic Hubs (T-Hubs) established under NQM in top academic and national R&D institutions for advancing quantum computing, communication, sensing & metrology and quantum materials & devices;
- (d) whether the Government has assessed the Mission's role in strengthening Country's strategic capabilities, technological self-reliance and global positioning in quantum technologies; and
- (e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a) to (c): The Government of India is implementing the National Quantum Mission (NQM) with an outlay of ₹6003.65 crore for a period of eight years. The primary objectives of the National Quantum Mission (NQM) are to develop cutting-edge quantum technologies across quantum computing, quantum communication, quantum sensing–metrology, and quantum materials, and to build a strong national ecosystem spanning R&D, infrastructure, startups, and skilled human resources. Under the Mission, four Thematic Hubs (T-Hubs) have been established in the financial year 2024–25. These hubs have been incorporated as Section-8 Companies by their respective host institutions and have constituted their respective Hub Governing Boards (HGBs) for effective governance and administration. State of art Fabrication and Central facilities are also being established at IISc. Bengaluru, IIT Bombay, IIT Kanpur and IIT Delhi. Funds have been released to all four T-Hubs to initiate their operations. The hubs are now fully functional and are engaged in a range of activities including Technology

Development, Human Resource Development, Entrepreneurship Development & Industry Collaboration and International Collaborations. The details of the Thematic Hubs are placed below:

The implementation of National Quantum Mission has broadly three timelines i.e. 3 years, 5 years and 8 years. Following are the key deliverables set under the mission:

1. Develop intermediate scale quantum computers with 20-50 physical qubits, 50-100 physical qubits and 50-1000 physical qubits in 3 years, 5 years and 8 years, respectively.
2. Develop satellite based secure quantum communications between two ground stations over a range of 2000 kilometres within India as well as long distance secure quantum communications with other countries.
3. Develop inter-city quantum key distribution over 2000 km with trusted nodes using wavelength division multiplexing on existing optical fibre.
4. Develop multi-node quantum network with quantum memories, entanglement swapping and synchronised quantum repeaters at each node (2-3 nodes).
5. Develop magnetometers with 1 femto-Tesla/sqrt (Hz) sensitivity in atomic systems and better than 1 pico-Tesla/sqrt (Hz) sensitivity in nitrogen vacancy-centers; gravity measurements having sensitivity better than 100 nano-meter/second² using atoms and atomic clocks with 10-19 fractional

instability for precision timing, communications and navigation.

6. Design and synthesis of quantum materials such as superconductors, novel Semiconductor structures and topological materials for fabrication of quantum devices for quantum computing and communication.

S. No.	Technology Vertical	Name of the Host Institute	State	Name of the Section-8 Company
1.	Quantum Computing	IISc, Bengaluru	Karnataka	Foundation for QC Innovation
2.	Quantum Communication	IIT Madras in association with C-DoT, New Delhi	Tamil Nadu	IITM CDOT Samgnya Technologies Foundation
3.	Quantum Sensing & Metrology	IIT Bombay	Maharashtra	Qmet Tech Foundation
4.	Quantum Materials & Devices	IIT Delhi	Delhi	QMD Foundation

The details of the funds allocated and progress made in establishing quantum computing, quantum communication, quantum sensing and quantum materials research infrastructure is placed at **Statement**.

(d) and (e): The Government has undertaken a comprehensive assessment of the National Quantum Mission (NQM) with respect to strengthening India's strategic capabilities, technological self-reliance, and global standing in quantum technologies. The Mission has been structured to develop indigenous quantum computing, quantum communication, quantum sensing and quantum materials capabilities; create national-level research infrastructure through Thematic Hubs,

including fabrication and centralized facilities; nurture skilled human resources and startups; and foster international collaborations in carefully selected areas. These measures contribute to reducing critical technology dependencies, enhancing secure communication and advanced computation capabilities relevant for strategic sectors, and positioning India as a leading contributor to the global quantum ecosystem.

STATEMENT

**Funds allocated and progress made in establishing quantum computing,
quantum communication, quantum sensing and quantum materials
research infrastructure**

(Amount in Crores)

Vertical Name & Thematic Hub	State	Institute	Total Sanctioned Amount (Till March, 2031)	Budget Released
Quantum Communication - IITM CDOT Samgnya Technologies Foundation at IIT Madras in association with C-DoT, New Delhi	Andhra Pradesh	Indian Institute of Technology Tirupati	25.28	16.49
	Bihar	Indian Institute of Technology Patna	10.90	2.94
	Chhattisgarh	Indian Institute of Technology Bhilai	1.81	0.59
	Delhi	Centre for Development of Telematics	29.03	4.47
		Indian Institute of Technology Delhi	105.23	24.44
	Jammu and Kashmir	Indian Institute of Technology Jammu	2.60	0.42

(Amount in Crores)

Vertical Name & Thematic Hub	State	Institute	Total Sanctioned Amount (Till March, 2031)	Budget Released
	Karnataka	Centre for Development of Advanced Computing, Bangalore	44.12	10.94
		Indian Institute of Science Bangalore	16.83	6.93
		ISRO Satellite Center	0.00	0
		Raman Research Institute	59.74	18.58
	Kerala	Centre for Development of Advanced Computing, Thiruvananthapuram	11.82	2.23
	Madhya Pradesh	Indian Institute of Science Education and Research Bhopal	1.14	0.22
		Indian Institute of Technology Indore	6.70	2.06
	Punjab	Indian Institute of Science Education and Research Mohali	1.87	0.22
	Tamil Nadu	IITM CDOT Samgnya Technologies Foundation	162.93	14.86
		Indian Institute of Technology Madras	83.48	22.37
		Society for Electronic Transactions and Security (SETS)	10.05	3.08
	Telangana	Indian Institute of Technology Hyderabad	14.50	5.67
	Uttar Pradesh	Harish Chandra	3.02	0.42

(Amount in Crores)

Vertical Name & Thematic Hub	State	Institute	Total Sanctioned Amount (Till March, 2031)	Budget Released
		Research Institute, Prayagraj		
		Indian Institute of Technology Kanpur	0.81	0.5
	Uttarakhand	Indian Institute of Technology Roorkee	17.84	7
	West Bengal	Indian Institute of Technology Kharagpur	4.61	1.2
	Sub-total for T-Hub on Quantum Communication		614.31	145.62
Quantum Computing - Foundation for QC Innovation at IISc. Bengaluru	Assam	Indian Institute of Technology Guwahati	15.40	8.39
	Bihar	Indian Institute of Technology Patna	2.39	0.62
	Delhi	Indian Institute of Technology Delhi	74.59	42.1
	Karnataka	Centre for Development of Advanced Computing, Bangalore	29.65	4.54
		Foundation for QC Innovation	76.62	10.37
		Indian Institute of Science Bangalore	189.47	86.23
		Jawaharlal Nehru Centre for Advanced Scientific	3.12	0.89

(Amount in Crores)

Vertical Name & Thematic Hub	State	Institute	Total Sanctioned Amount (Till March, 2031)	Budget Released
		Research (JNCASR)		
		Raman Research Institute	18.15	7.13
	Kerala	Indian Institute of Science Education and Research Thiruvananthapuram	30.34	12.07
	Madhya Pradesh	Indian Institute of Technology Indore	3.96	2.77
	Maharashtra	Indian Institute of Science Education and Research Pune	22.38	11.96
		Indian Institute of Technology Bombay	75.89	31.78
		Tata Institute of Fundamental Research Mumbai	52.43	26.3
	Orissa	National Institute of Science Education and Research Bhubaneswar	8.32	2.15
	Punjab	Indian Institute of Technology Ropar	1.30	0.31
	Tamil Nadu	Indian Institute of Technology Madras	2.08	0.5

(Amount in Crores)

Vertical Name & Thematic Hub	State	Institute	Total Sanctioned Amount (Till March, 2031)	Budget Released
	Telangana	Society for Electronic Transactions and Security (SETS)	4.16	1.03
		Birla Institute of Technology and Science Pilani, Hyderabad Campus	0.71	0.15
		Tata Institute of Fundamental Research Hyderabad	10.51	5.49
	Uttar Pradesh	Indian Institute of Technology Kanpur	14.48	10.08
		Jaypee Institute of Information Technology	2.09	0.47
	Uttarakhand	Indian Institute of Technology Roorkee	15.08	8.52
	Sub-total for T-Hub on Quantum Computing		653.13	273.85
Quantum Materials & Devices – QMD Foundation at IIT Delhi	Delhi	Indian Institute of Technology Delhi	97.63	28.32
		QMD Foundation	63.85	9.79
	Maharashtra	Indian Institute of Science Education and Research Pune	8.23	6.18
		Indian Institute of Technology Bombay	96.33	49.62

(Amount in Crores)

Vertical Name & Thematic Hub	State	Institute	Total Sanctioned Amount (Till March, 2031)	Budget Released
	Orissa	Indian Institute of Technology Bhubaneswar	7.37	2.66
	Tamil Nadu	Indian Institute of Technology Madras	3.83	1.72
	Uttar Pradesh	Indian Institute of Technology Kanpur	5.06	3.19
	Uttarakhand	Indian Institute of Technology Roorkee	22.43	8.27
	West Bengal	Indian Association for the Cultivation of Science	7.89	3.45
		Indian Institute of Technology Kharagpur	35.86	15.51
	Sub-total for T-Hub on Quantum Materials & Devices		348.49	128.71
Quantum Sensing & Metrology - Qmet Tech Foundation at IIT Bombay	Delhi	Indian Institute of Technology Delhi	4.47	1.81
	Goa	Birla Institute of Technology and Science Pilani, Goa	0.91	0.23
	Gujarat	Indian Institute of	1.34	0.43

(Amount in Crores)

Vertical Name & Thematic Hub	State	Institute	Total Sanctioned Amount (Till March, 2031)	Budget Released
		Technology Gandhinagar		
	Karnataka	Indian Institute of Science Bangalore	22.00	5.6
	Madhya Pradesh	Indian Institute of Science Education and Research Bhopal	21.39	8.03
	Maharashtra	Indian Institute of Technology Bombay	98.13	14.31
		Qmet Tech Foundation	288.41	19.09
		Tata Institute of Fundamental Research Mumbai	18.60	9.85
	Punjab	Indian Institute of Technology Ropar	25.25	13.87
	Tamil Nadu	Indian Institute of Technology Madras	37.80	18.53
	Telangana	Tata Institute of Fundamental Research Hyderabad	5.43	1.61
		University of Hyderabad	0.85	0.24
	Uttar Pradesh	Harish Chandra Research Institute, Prayagraj	1.12	0.26
		Indian Institute of Technology Kanpur	179.42	53.16
	West Bengal	Indian Association for the Cultivation of Science	1.00	0.21
		S.N. Bose National Centre for Basic	1.54	0.35

(Amount in Crores)

Vertical Name & Thematic Hub	State	Institute	Total Sanctioned Amount (Till March, 2031)	Budget Released
		Sciences		
		TCG Centres for Research and Education in Science and Technology	7.09	3.75
	Sub-total for Quantum Sensing & Metrology		714.76	151.32
Grand Total			2330.68	699.50

वाशिम जिले में रेल अंडरपास/आरओबी परियोजनाएं

863. श्री संजय उत्तमराव देशमुख:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) वाशिम जिले में दक्षिण मध्य रेलवे और मध्य रेलवे के अंतर्गत स्वीकृत रेलवे अंडरपास और उपरि पुलों का ब्यौरा क्या है और प्रत्येक परियोजना की लागत और वर्तमान स्थिति क्या है;
- (ख) जिले में अनुमोदित रेल अंडरपासों और उपरिपुलों के निर्माण की समय-सीमा क्या है और इन कार्यों को समय पर पूरा करना सुनिश्चित करने के लिए सरकार द्वारा क्या उपाय किए गए हैं/किए जा रहे हैं; और
- (ग) जिले में अनुमोदित रेलवे अंडरपासों और उपरिपुलों के निर्माण से बेहतर सुरक्षा, भीड़-भाड़ में कमी और बेहतर संपर्क सहित क्या-क्या लाभ होने की संभावना है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (ग): भारतीय रेल में ऊपरी/निचले सड़क पुलों के निर्माण कार्य की स्वीकृति और निष्पादन सतत और निरंतर चलने वाली प्रक्रिया है। गाड़ी परिचालन में संरक्षा और गतिशीलता तथा सड़क उपयोगकर्ताओं पर इसके प्रभाव के आधार पर इनकी प्राथमिकता निर्धारित की जाती है और निर्माण कार्य शुरू किए जाते हैं।

वर्ष 2004-14 की तुलना में 2014-25 (दिसंबर, 2025 तक) के दौरान भारतीय रेल में निर्मित ऊपरी/निचले सड़क पुलों की संख्या निम्नानुसार है:

अवधि	निर्मित ऊपरी/निचले सड़क पुल
2004-14	4,148 अदद
2014-25 (दिसंबर, 2025 तक)	13,882 अदद

दिनांक 01.01.2026 की स्थिति के अनुसार, महाराष्ट्र राज्य में 5,599 करोड़ रुपये की लागत से 269 अदद ऊपरी/निचले सड़क पुलों सहित भारतीय रेल में 1,14,298 करोड़ रुपये की लागत से 4,769 अदद ऊपरी/निचले सड़क पुलों को स्वीकृत किया गया है जो योजना और निष्पादन के विभिन्न चरणों में हैं।

महाराष्ट्र के वाशिम जिले में पहले ही 13 अदद ऊपरी/निचले सड़क पुल स्थित हैं। दक्षिण मध्य रेलवे के नान्देड मंडल के अकोला-पूर्णा खंड पर काटा रोड-वाशिम स्टेशन के बीच कि.मी. 813/6-7 पर समपार सं. 111 के स्थान पर निचले सड़क पुल का निर्माण-कार्य स्वीकृत किया गया है। कार्य प्रगति पर है। रेलपथ के नीचे बॉक्स लगा दिए गए हैं और जलनिकासी एवं प्रतिधारण दीवार का कार्य शुरू कर दिया गया है। इस अतिरिक्त, 02 अदद समपारों के लिए विस्तृत परियोजना रिपोर्ट तैयार करने के कार्य को स्वीकृत किया गया है।

ऊपरी/निचले सड़क पुलों के कार्यों का पूरा होना और इन्हें कमीशन करना समपार को बंद करने की सहमति प्रदान करने में राज्य सरकारों का सहयोग, पहुँच मार्ग संरेखण का निर्धारण, सामान्य व्यवस्था आरेख (जीएडी) का अनुमोदन, भूमि अधिग्रहण, अतिक्रमण हटाना, अतिलंघनकारी उपयोगिताओं का स्थानांतरण, विभिन्न प्राधिकरणों से सांविधिक मंजूरी, परियोजना/कार्य स्थलों के क्षेत्र में कानून व्यवस्था की स्थिति, जलवायु परिस्थितियों के कारण किसी विशेष परियोजना/क्षेत्र के लिए एक वर्ष में कार्यों की अवधि आदि जैसे विभिन्न कारकों पर निर्भर करता है। ये सभी कारक परियोजनाओं/कार्यों के समापन समय को प्रभावित करते हैं।

राजस्थान में परमाणु ऊर्जा खनिजों का खनन और उपयोग

864. श्रीमती महिमा कुमारी मेवाड़

क्या **प्रधानमंत्री** यह बताने की कृपा करेंगे कि :-

(क) क्या सरकार राजस्थान में परमाणु ऊर्जा से संबंधित खनिजों के खनन और उपयोग को बढ़ावा देने के लिए प्रयास कर रही है; और

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

विज्ञान और प्रौद्योगिकी मंत्रालय के राज्य मंत्री; पृथ्वी विज्ञान मंत्रालय के राज्य मंत्री; प्रधानमंत्री कार्यालय में राज्य मंत्री; कार्मिक, लोक शिकायत और पेंशन मंत्रालय में राज्य मंत्री; परमाणु ऊर्जा विभाग में राज्य मंत्री; तथा अंतरिक्ष विभाग में राज्य मंत्री (डॉ. जितेंद्र सिंह):

(क) और (ख): हां। परमाणु ऊर्जा विभाग (डीएई) के अधीन संघटक इकाई, परमाणु खनिज अन्वेषण एवं अनुसंधान निदेशालय (एएमडीईआर) ने राजस्थान के सीकर जिले में यूरेनियम निक्षेप की खोज की है। डीएई ने राजस्थान के सीकर जिले में रोहिल यूरेनियम निक्षेप के लिए खनन पट्टा प्रदान करने के लिए यूरेनियम कॉर्पोरेशन ऑफ इंडिया लिमिटेड (यूसीआईएल) को परमाणु खनिज रियायत

नियम, 2016 के प्रावधानों के तहत संभावित पट्टेदार के रूप में नामित किया है। खनन प्रचालन शुरू करने के लिए सभी वैधानिक मंजूरियां प्राप्त करने की कार्रवाई की जा रही है।

URBAN–RURAL DIGITAL DIVIDE

865. DR. PRABHA MALLIKARJUN:

Will the Minister of **COMMUNICATIONS** be pleased to state:

- (a) the measures being taken to bridge the urban–rural digital divide and ensure faster adoption of communication initiatives in rural and semi-urban areas;
- (b) whether the Government has identified specific low-connectivity districts or blocks where telecom penetration remains below the national average and if so, the details thereof;
- (c) the details of the steps being taken to ensure digital literacy and community-level awareness to promote effective use of existing infrastructure;
- (d) whether public–private partnerships are being encouraged for last-mile connectivity and service delivery in rural regions and if so, the details thereof; and
- (e) whether any timeline has been fixed for achieving full broadband and mobile coverage in all gram panchayats under Bharat Net Phase-III and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):**

(a): Government is implementing various schemes under Digital Bharat Nidhi for expansion of internet facilities through installation of 4G mobile towers in the rural and remote areas of the country under 4G saturation project. In addition, BharatNet project aims to provide high-speed broadband connectivity such as Wi-Fi Hotspots, Fibre to the Home (FTTH) connections etc. to all the Gram Panchayats (GPs) and villages on demand basis.

(b): Government has identified 10 districts under Mission Utkarsh where telecom penetration remains below the national average.

(c): National Institute of Electronics and Information Technology (NIELIT) an autonomous scientific society under the Ministry of Electronics & Information Technology (MeitY), is providing training on digital literacy courses including the Digital Literacy Programmes across the country.

(d): The last mile network is provided through BharatNet Udyamis (BNU) which inter-alia include a village level entrepreneur, Internet Service Provider, Self Help Group etc with a one-time financial incentive for activating new home fiber connections as well as share of the monthly revenue.

(e): Amended BharatNet Program (ABP) has been approved under Design, Built, Operate & Maintain (DBOM) model for up-gradation of existing network of

BharatNet Phase-I and Phase-II, creation of network in balance GPs, Operation & Maintenance for 10 years and utilization.

CONCERNS REGARDING ARBITRARY CENSORSHIP DECISIONS BY CBFC

866: SHRI MANISH TEWARI:

SHRI T.R. BAALU:

Will the Minister of **INFORMATION AND BROADCASTING** be pleased to state:

- (a) whether the Government has taken note of increasing concerns from filmmakers and artists regarding arbitrary or inconsistent censorship decisions by the Central Board of Film Certification (CBFC);
- (b) the number of films which were subjected to major edits, delays or denial of certification during the last five years along with the reasons for the same;
- (c) the details of cases which certificates were issued in deference to court orders without any modifications or changes insisted by CBFCs along with the action taken to avoid recurrence of such incidents;
- (d) whether any steps have been taken by the Government to ensure consistency and transparency across regional CBFC offices to avoid subjective or politically influenced decisions and if so, the details thereof; and
- (e) whether the Government proposes to review and reform existing censorship guidelines and digital content regulations to uphold freedom of artistic expression in Indian cinema?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. L. MURUGAN):

(a) to (e): The Central Board of Film Certification (CBFC), a statutory body under the Ministry of Information and Broadcasting, certifies films for public exhibition under the Cinematograph Act 1952, Cinematograph Certification Rules 2024 and related guidelines.

Cuts or modifications are recommended only if the content violates statutory parameters concerning sovereignty and integrity of India, security, public order, decency, morality, defamation, contempt of court or incitement to offence.

Over the last five years (2020–21 to 2024–25), CBFC has certified 71,963 films.

The Cinematograph Act provides for an appeal against the order of the Board before the High Court. Such cases are dealt in accordance with the outcome of the judicial proceedings.

The Government is committed to maintaining a transparent and accountable certification process, while protecting creative freedom and discharging its obligations under the Cinematograph Act.

PRADHAN MANTRI JAN VIKAS KARYAKRAM**867. SHRI SUDAMA PRASAD:**

Will the Minister of **MINORITY AFFAIRS** be pleased to state:-

- (a) the details of lack of funds utilisation in various States under the Pradhan Mantri Jan Vikas Karyakram (PMJVK);
- (b) whether a special audit/third-party evaluation of PMJVK works has been conducted particularly in Bihar's minority concentration blocks and if so, the details thereof;
- (c) whether the Government has reviewed the findings of said audit/third-party evaluation on pending Utilisation Certificates for Minority Welfare grants particularly in Bihar; and
- (d) whether similar Utilisation Certificates pendency exists for PMJVK funds in various parts of the country and if so, the details thereof, State-wise?

THE MINISTER OF PARLIAMENTARY AFFAIRS; AND MINISTER OF MINORITY AFFAIRS (SHRI KIREN RIJU):

(a): Pradhan Mantri Jan Vikas Karyakram (PMJVK) is a demand-driven scheme implemented by States/UTs based on the proposals received from them. Variations in fund utilisation across States/UTs are primarily due to differences in the pace of project formulation and execution.

Ministry has taken several measures to improve utilisation of funds, including regular review meetings with States/UTs, monitoring through the PMJVK online

portal, and providing guidance for timely submission of proposals and utilisation certificates. Fund utilisation under the scheme has shown improvement, and States/UTs are being encouraged to expedite implementation to ensure timely delivery of benefits in minority-concentrated areas.

(b) and (c): Ministry has undertaken a Third-Party Evaluation Study through Indian Institute of Public Administration (IIPA), New Delhi and an Impact cum Assessment has also been conducted by Development Monitoring and Evaluation Office (DMEO), NITI Aayog, which provided evidence-based assessments of the scheme's impact, efficiency and sustainability in minority concentration areas. These studies reviewed infrastructure creation, service delivery and outcomes, and identified gaps relating to awareness, fund flow, monitoring and asset maintenance. As part of the IIPA-led Third-Party Quality Assessment (TPQA) study, field assessments were conducted in several States including Narkatia, Ramgarhva, Mainatanr, Sikta, Bettiah and Uchkagaon Blocks of Bihar.

The Evaluation conducted by IIPA was focussed on physical progress and impact of the PMJVK. Further, to institutionalize independent technical oversight, Third-Party Quality Assurance (TPQA) has been made mandatory for PMJVK projects across all States/UTs. TPQA agencies verify the quality of works as per approved DPRs and prescribed standards of CPWD/State PWD/BIS or other relevant technical codes and submit reports for release of subsequent instalments, thereby functioning as a continuous technical due-diligence and

monitoring mechanism.

(d): Yes, some pendency of Utilization Certificates under PMJVK is observed across implementing States/UTs as part of routine administrative processes related to project timelines and fund releases. The Ministry regularly monitors the status and follows up with States/UTs for timely submission of Utilization Certificates. Further release of funds is made strictly in accordance with the prescribed guidelines and subject to submission of Utilization Certificates. The state-wise details of pending utilization certificates under PMJVK is at **Statement.**

STATEMENT

State-wise details of pending utilization certificates under PMJVK

Sr. No.	State	Pending UC % (20.01.2026)
1	Andaman & Nicobar	20.13%
2	Andhra Pradesh	8.01%
3	Arunachal Pradesh	18.09%
4	Assam	4.78%
5	Bihar	24.52%
6	Chhattisgarh	0.12%
7	Delhi	57.78%
8	Gujarat	72.70%
9	Haryana	31.78%
10	Himachal Pradesh	13.40%
11	Jammu & Kashmir	16.69%
12	Jharkhand	23.66%
13	Karnataka	6.44%

14	Kerala	36.31%
15	Ladakh	21.24%
16	Madhya Pradesh	9.99%
17	Maharashtra	26.18%
18	Manipur	2.87%
19	Meghalaya	0.00%
20	Mizoram	26.54%
21	Nagaland	0.46%
22	Odisha	0.47%
23	Punjab	37.53%
24	Rajasthan	7.81%
25	Sikkim	0.00%
26	Tamilnadu	10.61%
27	Telangana	0.00%
28	Tripura	19.17%
29	Uttar Pradesh	14.73%
30	Uttarakhand	24.28%
31	West Bengal	0.73%

IMPLEMENTATION OF SCHEMES FOR UPLIFTMENT OF MINORITY COMMUNITIES

868. SHRI K. RADHAKRISHNAN:

Will the Minister of **MINORITY AFFAIRS** be pleased to state:

- (a) the details of schemes currently being implemented by the Government for the educational, economic and social upliftment of minority communities;
- (b) the funds allocated, released and actually utilised under these schemes during

the last three years, State and year-wise;

(c) whether the Government has assessed the impact of reduced allocations, delays in scholarships and discontinuation or merger of schemes on students and economically weaker sections belonging to minority communities and if so, the details thereof; and

(d) the steps taken/being taken by the Government to ensure timely disbursement of scholarships, protection of constitutional rights of minorities and effective implementation of welfare schemes across the country?

THE MINISTER OF PARLIAMENTARY AFFAIRS; AND MINISTER OF MINORITY AFFAIRS (SHRI KIREN RIJJU):

(a) and (b): The Government implements various schemes for the welfare and upliftment of every strata, including minorities, specially the economically weaker and lesser privileged sections of the society. The Ministry of Minority Affairs implements following schemes for socio-economic and educational empowerment of the six (6) centrally notified minority communities viz. Buddhist, Christian, Jain, Muslim, Parsi and Sikh:

(i) Scholarship Schemes:

The Ministry of Minority Affairs has implemented the following three Scholarship schemes for the educational empowerment of the six centrally notified minority communities:

i) Pre-Matric Scholarship Scheme;

- ii) Post Matric Scholarship Scheme; and
- iii) Merit-cum-Means based Scholarship Scheme.

The Schemes intend to provide financial assistance to the poor and meritorious students belonging to religious minority communities to enable them to pursue professional and technical courses. The Scholarship schemes, however, have not been approved for implementation beyond 2021-22.

The state-wise details of funds released under these schemes during the last three years are at **Statement-I**.

(ii) Pradhan Mantri Jan Vikas Karyakram (PMJVK):

Pradhan Mantri Jan Vikas Karyakram" (PMJVK), a Centrally Sponsored Scheme, is one of the flagship program of the Ministry of Minority Affairs for creation of community infrastructure in the Minority Concentration Areas of the country in the sectors viz. Health, Skill Development, Education, Women Centric Projects, Drinking Water and Sanitation, Sports, Renewable energy, Tourism, Animal Husbandry and Other Community Infrastructure.

PMJVK is a demand driven scheme and State/ UT-wise allocation of funds is not made under it. However, the year-wise details of funds released to States/UTs during the last three years under PMJVK is at **Statement-II**.

(iii) Pradhan Mantri Virasat Ka Samvardhan (PMVIKAS)

The Pradhan Mantri Virasat Ka Samvardhan (PM VIKAS) is a Central Sector Scheme focusing on the socio-economic empowerment of six notified minorities

through skill development; entrepreneurship among minority women; and education support for school dropouts. Being a Central Sector Scheme, funds are not allocated to States/ UTs under the PM VIKAS scheme.

Year-wise break-up of fund allocated under the PM VIKAS scheme during the last three years is as follows:

2023-24			2024-25			2025-26		
BE	RE	AE	BE	RE	AE	BE	RE	AE (till 12-01-26)
290.15	109.88	0.00	255.43	30.00	0.00	267.29	200.00	92.28
290.15	109.88	0.00	255.43	30.00	0.00	267.29	200.00	92.28

BE: Budget Estimates; RE: Budget Allocation at Revised Estimates; AE:Actual Expenditure

The implementation of the PM VIKAS scheme has been rolled out recently wherein project implementation, including training of beneficiaries, has only commenced recently, therefore identification of challenges is at a very nascent stage and shall evolve as the scheme implementation progresses.

(iv) Jiyo Parsi:

The Jiyo Parsi scheme is unique Central Sector Scheme for arresting the population decline of Parsi Community. The scheme was launched in 2013-14. The objective of the scheme is to reverse the declining trend of Parsi population by adopting a scientific protocol and structured interventions, stabilize their population and to increase the population of Parsis in India. The scheme has three components-Medical Assistance, Health of Community and Advocacy.

a) Medical Component: to provide financial assistance for medical treatment under standard medical protocol.

b) Health of the Community: To motivate Parsi Couples to have more children, financial assistance would be available to couples to take care of their dependent elderly family members and children.

c) Advocacy: To increase awareness and outreach among the Parsi community to reverse their population decline, publicity about the scheme is undertaken. Further, several workshops /interactions with the community are organized. Dissemination of information regarding implementation of the Jiyo Parsi Scheme is also carried out through major Parsi newspapers on a monthly basis.

The details of financial assistance under Medical and Health of Community components of the Jiyo Parsi Scheme during the last 3 years in the state of Gujarat and Maharashtra are as under:-

Sl. No.	Year	Medical Component		HoC Component			
		No. of Beneficiaries	Amount released (Rs. In Cr.)	No. of Beneficiaries	No. of		Amount released (Rs. In Cr.)
					Children Supported	Elderly Supported	
1.	2022-23	60	1.54	94	166	86	2.47
2.	2023-24	10	0.11	92	163	81	2.53
3.	2024-25	10	0.39	86	154	77	2.38

(v) National Minorities Development & Finance Corporation (NMDFC)

NMDFC implements its schemes for socio-economic development of

“backward sections” among the notified minority communities by providing concessional loan for self-employment income generation ventures across the country. The schemes of NMDFC are implemented through State Channelizing Agencies (SCAs) nominated by respective State Govt./ UT Administration, Punjab Gramin Bank, Canara Bank and Union Bank.

The allocation of funds by Ministry is in terms of contribution in equity of NMDFC. The NMDFC utilizes the equity contributed by the Ministry and by respective States/UTs alongwith the recoveries, for on-lending to the beneficiaries through channel partners. Detail of equity contributed by the Ministry and Loan disbursed by NMDFC during last 3 years is as follows: -

(Amount in Rs. crore)

Year	Equity contributed by Ministry	Loan disbursed by NMDFC
2022-23	159.00	881.70
2023-24	61.00	765.45
2024-25	0.00	860.43

The year-wise and state-wise details of funds released and utilized by NMDFC for the last three years is at **Statement-III**.

(c) and (d): No study has been undertaken to assess the impact of discontinuation or merger of schemes on students and economically weaker sections belonging to minority communities.

National Commission for Minorities (NCM) is a statutory body under the

Ministry of Minority Affairs and has been inter-alia entrusted with the responsibility to look after the implementation of safeguards for protection of constitutional rights of notified minority communities. The NCM from time-to-time issues advisories to all State / UT Governments to safeguard the rights, preserve heritage, culture & religious faith of notified minority communities.

STATEMENT-I

State/UT-wise Amount sanctioned under Pre-Matric Scholarship Scheme (2019-20 to 2021-22)					
S.No.	State/UT	Amount (In Rs. crore)			
		2019-20	2020-21	2021-22	Total
1	ANDHRA PRADESH	47.6	36.4	37.85	121.85
2	TELANGANA	60.28	56.6	61.29	178.17
3	ARUNACHAL PRADESH	0	0	0	0.00
4	ASSAM	161.16	90.97	99.98	352.11
5	BIHAR	82.43	32.97	49.19	164.59
6	CHHATTISGARH	1.64	1.35	1.34	4.33
7	GOA	0.06	0.08	0.11	0.25
8	GUJARAT	37.48	28.6	25.7	91.78
9	HARYANA	3.25	3.58	8.53	15.36
10	HIMACHAL PRADESH	0.4	0.34	0.3	1.04
11	JAMMU AND KASHMIR	129.16	96.24	77.67	303.07
12	JHARKHAND	60.9	5.17	5.7	71.77
13	KARNATAKA	100.42	99.74	110.67	310.83
14	KERALA	74.8	74.4	78.32	227.52
15	LADAKH	0	3.93	3.08	7.01
16	MADHYA PRADESH	41.54	37.93	47.53	127.00

17	MAHARASHTRA	86.66	81.65	88.89	257.20
18	MANIPUR	25.76	26.29	28.17	80.22
19	MEGHALAYA	2.51	3.97	4.42	10.90
20	MIZORAM	15.09	15.07	18.54	48.70
21	NAGALAND	18.9	24.01	28.03	70.94
22	ODISHA	2.53	2.92	4.19	9.64
23	PUNJAB	76.14	70.44	75.57	222.15
24	RAJASTHAN	53.66	46.59	55.58	155.83
25	SIKKIM	0.15	0.03	0.1	0.28
26	TAMIL NADU	78.23	76.96	86.55	241.74
27	TRIPURA	0.52	0.87	1.02	2.41
28	UTTAR PRADESH	247.14	265.24	317.32	829.70
29	UTTARAKHAND	14	7.4	10.48	31.88
30	WEST BENGAL	0.36	0.2	0.14	0.70
31	ANDAMAN AND NICOBAR	0.04	0.37	0.4	0.81
32	CHANDIGARH	0.15	0.2	0.18	0.53
33	THE DADRA AND NAGAR HAVELI AND DAMAN AND DIU	0.07	0.03	0.04	0.14
34	DELHI	0.65	0.88	1.25	2.78
35	LAKSHADWEEP	0	0	0	0.00
36	PUDUCHERRY	0.87	1	1.04	2.91
Total		1424.56	1192.43	1329.20	3946.19

State/UT-wise Amount sanctioned under Post-Matric Scholarship Scheme (2019-20 to 2021-22)					
S.No	States/Uts	Amount (in Rs. Crore)			
		2019-20	2020-21	2021-22	Total
1	ANDHRA PRADESH	12.95	9.69	11.32	33.96
2	TELANGANA	13.90	14.63	16.8	45.33

3	ARUNACHAL PRADESH	0	0	0	0.00
4	ASSAM	32.94	24.78	51.34	109.06
5	BIHAR	30.53	18.12	9.55	58.20
6	CHHATTISGARH	1.38	1.27	1.54	4.19
7	GOA	0.15	0.21	0.27	0.63
8	GUJARAT	13.43	11.6	12.82	37.85
9	HARYANA	3.22	3.31	4.58	11.11
10	HIMACHAL PRADESH	0.26	0.24	0.29	0.79
11	JAMMU AND KASHMIR	72.51	30.38	27.47	130.36
12	JHARKHAND	8.72	2.99	3.41	15.12
13	KARNATAKA	49.90	34.24	43.98	128.12
14	KERALA	32.68	31.8	37.55	102.03
15	LADAKH	0.00	0.91	0.5	1.41
16	MADHYA PRADESH	14.47	13.6	16.13	44.20
17	MAHARASHTRA	24.23	23.02	20.97	68.22
18	MANIPUR	4.86	3.82	3.93	12.61
19	MEGHALAYA	5.06	4.88	3.63	13.57
20	MIZORAM	1.17	0.85	1.34	3.36
21	NAGALAND	4.58	4.88	5.45	14.91
22	ODISHA	1.98	1.91	2.4	6.29
23	PUNJAB	30.18	27.66	29.96	87.80
24	RAJASTHAN	20.73	19.39	21.26	61.38
25	SIKKIM	0.03	0.04	0.15	0.22
26	TAMIL NADU	25.93	24.79	29.18	79.90
27	TRIPURA	0.73	0.63	1.21	2.57
28	UTTAR PRADESH	68.20	3.37	3.85	75.42
29	UTTARAKHAND	3.43	81.22	100.24	184.89
30	WEST BENGAL	3.15	5.49	7.09	15.73
31	ANDAMAN AND NICOBAR	0.01	0.1	0.1	0.21
32	CHANDIGARH	0.06	0.05	0.05	0.16

33	THE DADRA AND NAGAR HAVELI AND DAMAN AND DIU	0.03	0.02	0.03	0.08
34	DELHI	0.89	1.08	0.86	2.83
35	LAKSHADWEEP	0.00	0	0	0.00
36	PUDUCHERRY	0.36	0.33	0.33	1.02
Total		482.65	401.31	469.57	1353.53

State/UT-wise Amount sanctioned under Merit cum Means based Scholarship Scheme (2019-20 to 2021-22)					
S.No.	State/UT	Amount (In Rs. crore)			
		2019-20	2020-21	2021-22	Total
1	ANDAMAN AND NICOBAR	0.01	0.01	0.01	0.03
2	ANDHRA PRADESH	9.17	4.43	5.54	19.14
3	ARUNACHAL PRADESH		0	0	0.00
4	ASSAM	17.25	19.08	26.93	63.26
5	BIHAR	18.74	20.85	17.66	57.25
6	CHANDIGARH	0.00	0.02	0.02	0.04
7	CHHATTISGARH	1.09	1.28	1.42	3.79
8	DELHI	0.97	1.04	0.77	2.78
9	GOA	0.20	0.29	0.13	0.62
10	GUJARAT	7.17	6.47	6.54	20.18
11	HARYANA	2.12	2.04	2.71	6.87
12	HIMACHAL PRADESH	0.09	0.09	0.13	0.31
13	JAMMU AND KASHMIR	19.91	22.14	23.83	65.88
14	JHARKHAND	4.40	0.59	1.94	6.93
15	KARNATAKA	52.96	56.59	55.79	165.34
16	KERALA	71.42	80.81	89.8	242.03
17	LADAKH		0.3	0.22	0.52

18	LAKSHADWEEP	0.00	0	0	0.00
19	MADHYA PRADESH	7.28	6.53	7.3	21.11
20	MAHARASHTRA	8.50	7.14	7.74	23.38
21	MANIPUR	1.01	0.81	0.94	2.76
22	MEGHALAYA	3.32	2.63	1.51	7.46
23	MIZORAM	3.24	0.11	0.23	3.58
24	NAGALAND	3.09	3.01	3.13	9.23
25	ODISHA	1.33	1.08	1.29	3.70
26	PUDUCHERRY	0.14	0.09	0.12	0.35
27	PUNJAB	6.53	5.06	4.76	16.35
28	RAJASTHAN	8.63	8.52	7.97	25.12
29	SIKKIM	0.04	0.05	0.08	0.17
30	TAMIL NADU	14.85	13.48	17.55	45.88
31	TELANGANA	8.88	10.8	12.82	32.50
32	THE DADRA AND NAGAR HAVELI AND DAMAN AND DIU	0.01	0.07	0.06	0.14
33	TRIPURA	0.20	0.28	0.24	0.72
34	UTTAR PRADESH	27.05	1.44	32.1	60.59
35	UTTARAKHAND	1.26	26.19	1.69	29.14
36	WEST BENGAL	14.77	14.54	19.9	49.21
Total		315.62	317.84	352.91	986.37

STATEMENT II

**Year-wise details of funds released to States/UTs during the last three year
under PMJVK**

Sl. No	Name of States/ UTs	2022-23 (Rs. in Lakh)	2023-24 (Rs. in Lakh)	2024-25 (Rs. in Lakh)
1.	Assam	—	—	12900.00

2.	Arunachal Pradesh	—	—	7300.00
3.	Andaman & Nicobar Island	—	875.00	—
4.	Himachal Pradesh	—	—	500.00
5.	Karnataka	—	2333.75	10200.00
6.	Ladakh	—	306.00	1292.00
7.	Manipur	—	1875.00	5000.00
8.	Mizoram	—	1000.00	6319.00
9.	Maharashtra	—	—	2000.00
10.	Nagaland	—	—	5600.00
11.	Punjab	10457.7	—	—
12.	Rajasthan	—	—	2350.00
13.	Sikkim	—	2625.00	12373.00
14.	Tripura	—	—	1750.00
15.	Tamil Nadu	—	—	7013.00
16.	Uttar Pradesh	—	3500.00	0
17.	Uttarakhand	—	1896.00	9900.00

STATEMENT-III

**The year-wise and state-wise details of funds released and utilized by
NMDFC for the last three years are as below:**

Amount in Rs Crore.

Year	Funds Released and Utilized			
State and UTs	2022-23	2023-24	2024-25	2025-26
Andaman & Nicobar	0.00	0.02	-	-
Andhra Pradesh	5.10	1.54	1.88	1.19
Arunachal Pradesh	-	-	1.90	0.08
Assam	0.59	-	0.08	0.45
Bihar	0.04	0.14	0.10	0.04
Canara Bank	25.00	10.00	10.00	-

Chandigarh	0.10	0.10	-	0.03
Chhattisgarh	-	-	0.03	0.05
Delhi	0.25	-	-	-
Goa	1.04	0.08	0.22	0.14
Gujarat	1.21	0.08	0.11	0.37
Haryana	8.80	2.66	5.71	3.90
Himachal Pradesh	15.00	12.84	8.46	7.76
Jammu & Kashmir	62.78	28.30	29.26	11.75
Jharkhand	1.60	1.80	-	0.14
Karnataka	1.85	1.59	1.74	0.60
Kerala	333.32	318.77	323.67	252.01
Ladakh	-	-	1.00	4.18
Lakshadweep	0.03	-	-	-
Madhya Pradesh	0.00	-	0.02	0.05
Maharashtra	12.03	19.00	45.12	15.52
Manipur	0.03	-	-	-
Meghalaya	0.03	-	0.01	0.55
Mizoram	3.05	2.12	1.70	2.50
Nagaland	0.03	-	-	-
Odisha	0.02	-	0.04	0.02
Puducherry	-	0.02	-	-
Punjab	0.85	1.14	9.44	7.36
Punjab Gramin Bank	-	-	2.00	4.19
Rajasthan	5.16	1.05	4.45	0.13
Sikkim	-	-	0.20	-
Tamil Nadu	56.77	57.04	77.02	68.53
Telangana	6.08	0.22	0.04	0.59
Tripura	0.01	-	0.03	0.60
Uttar Pradesh	1.30	1.35	1.36	0.45
Uttarakhand	0.16	0.35	0.02	0.12
West Bengal	364.47	315.25	344.83	390.01

भागलपुर में सॉफ्टवेयर टेक्नोलॉजी पार्क

869. श्री अजय कुमार मंडल:

क्या इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या बिहार के भागलपुर शहर में सॉफ्टवेयर टेक्नोलॉजी पार्क (एसटीपी) स्थापित किया गया है;

(ख) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;

(ग) एसटीपी भागलपुर के लिए निर्धारित लक्ष्य क्या हैं; और

(घ) इन लक्ष्यों की प्राप्ति का प्रतिशत तथा वर्तमान स्थिति क्या है?

वाणिज्य और उद्योग मंत्रालय में राज्य मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय में राज्य मंत्री (श्री जितिन प्रसाद):

(क) से (घ): भारत सरकार आईटी क्षेत्र के विकास को सक्रिय रूप से बढ़ावा दे रही है, विशेष रूप से छोटे शहरों और कस्बों में सरकार ने 68 सॉफ्टवेयर प्रौद्योगिकी पार्क (एसटीपीआई) केन्द्र स्थापित किए हैं जिनमें से 60 केन्द्र टियर-2 और टियर-3 शहरों में स्थित हैं। इस पहल के एक भाग के रूप में बिहार के भागलपुर में सरकारी औद्योगिक प्रशिक्षण संस्थान में सॉफ्टवेयर टेक्नोलॉजी पार्क की स्थापना की गई है। यह केंद्र इनक्यूबेशन सेवाएं, हाई स्पीड डेटा संचार सेवाएं, क्लाउड सेवाएं और अन्य वैधानिक सहायता सेवाएं प्रदान करता है। इसमें 94 प्लग-एंड-प्ले (पीएनपी) इनक्यूबेशन सीटों वाला एक इनक्यूबेटर है ताकि नवोन्मेषी विचारों वाले उद्यमी एसटीपीआई की मदद से अपने स्टार्टअप को स्थापित और विकसित कर सकें।

इसमें निवेशकों, सलाहकारों और आईटी पेशेवरों से मिलने की सुविधाएँ भी उपलब्ध है, जिससे भागलपुर और आसपास के क्षेत्रों के युवा छात्रों को अपने विचारों को स्टार्टअप में विकसित करने का अच्छा अवसर मिलता है।

RAILWAY UNDERPASSES/ROBS SANCTIONED IN MAHARASHTRA**870. SHRI ARVIND GANPAT SAWANT:**

Will the Minister of **RAILWAYS** be pleased to state:

- (a) the details of railway underpasses and overbridges sanctioned in Maharashtra during the last five years, including the location, cost and current status of each project;
- (b) the expected timeline for the construction of the sanctioned railway underpasses and overbridges and the measures taken/being taken by the Government to ensure their timely completion; and
- (c) the details of the expected benefits from the construction of these sanctioned railway underpasses and overbridges including improved safety, reduction in congestion and better connectivity?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (c): Sanctioning of works of Road over Bridge (ROB)/Road under Bridge (RUB) in lieu of Level crossings (LCs) is a continuous and dynamic process of Indian Railway. Such works are prioritised and taken up on the basis of its impact on safety in train operations, mobility of trains & impact for road users and feasibility etc.

Nos. of ROB/RUBs constructed on Indian Railways during the period

2004-14 to 2014-25 (upto Dec'25) is as under:

Period	ROBs/RUBs constructed
2004-14	4,148 Nos.
2014-25 (upto Dec'25)	13,882 Nos.

As on 01.01.2026, 4,769 Nos. ROBs/RUBs are sanctioned at the cost of ₹ 1,14,298 crore on Indian Railways including 269 Nos. at the cost of ₹ 5,599 crore in the state of Maharashtra which are at various stage of planning and execution.

During last five year (2020-25) and current financial year (till Dec'25), 287 Nos. of ROBs/RUBs at the cost of ₹ 4,634 crores have been sanctioned in the state of Maharashtra. Out of which 82 Nos. ROBs/RUBs works have been completed.

Completion & commissioning of ROB/RUB works depends on various factors like cooperation of State Governments in giving consent for closure of LC, fixing of approach alignment, approval of General Arrangement Drawing (GAD), land acquisition, removal of encroachment, shifting of infringing utilities, statutory clearances from various authorities, law and order situation in the area of project / work sites, duration of working season in a year for the particular project / area due to climatic conditions etc. All these factors affect the completion time of the projects / works.

Railways have taken following measures to expedite the progress of ROB/RUB works:

- (i) Joint survey with concerned State Govt./Road Owning Authority is done before finalizing the General Arrangement Drawing (GAD) to ensure smooth execution.
- (ii) Periodic meetings of Railway & State Government officials are done to resolve various issues related to ROB/RUB works.
- (iii) Standardization of superstructure drawings for various combinations of span, skewness and width of road on Railway portion has been done to avoid delays during the design approval. This has been issued in the form of compendium, which can be directly adopted for Road Over Bridge across Railway lines for expeditious planning.
- (iv) ROB/RUB works are planned to be executed on a single entity basis by Railway wherever possible. In case any Road Owning authority/State Govt. wants, then Railway may permit them to execute the work on a single entity basis.

श्रीरामपुर-परली रेलवे लाइन

871. श्री भाऊसाहेब राजाराम वाकचौरे:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या अहमदनगर-बीड-परली लाइन (लाभ दर-5.04), बरामती-लोणंद मार्ग फलटण लाइन होकर (लाभ दर-3.22) और सोलापुर-तुलजापुर-उस्मानाबाद लाइन (लाभ दर-4.35) की निवेश पर लाभ दर नकारात्मक है और इसके बावजूद केंद्र एवं राज्य सरकारों दोनों ने इन रेलवे

लाइनों को स्वीकृति दी है तथा महाराष्ट्र में कार्य प्रगति पर है;

(ख) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;

(ग) क्या सरकार ने ब्रिटिश काल से लंबित श्री रामपुर-परली रेलवे लाइन को भी स्वीकृति दी है, जिसकी निवेश पर लाभ दर भी इसी तरह नाममात्र नकारात्मक है; और

(घ) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो उसके क्या कारण हैं?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (घ): रेल परियोजनाओं को लाभप्रदता, यातायात अनुमानों, अंतिम छोर संपर्कता, अनुपलब्ध कड़ियों एवं वैकल्पिक मार्गों, संकुलित/संतृप्त लाइनों का संवर्धन, राज्य सरकारों, केन्द्रीय मंत्रालयों, संसद सदस्यों, अन्य/जनप्रतिनिधियों द्वारा की गई मांगों, रेलवे की अपनी परिचालनिक आवश्यकताओं, सामाजिक-आर्थिक महत्वों आदि जैसे विभिन्न मानदंडों के आधार पर स्वीकृत किया जाता है, जो चालू परियोजनाओं के थ्रोफॉरवर्ड और निधियों की समग्र उपलब्धता पर निर्भर करता है। मौजूदा बेलपुर (श्रीरामपुर) और परली स्टेशन अंकिया, जालना तथा परभणी के रास्ते जुड़े हुए हैं। इसके अलावा, बीड के रास्ते बेलपुर (श्रीरामपुर) तथा परली वैजनाथ के बीच अतिरिक्त संपर्कता स्थापित करने का कार्य भी शुरू किया गया है।

महाराष्ट्र राज्य में रेलवे अवसंरचना को और सुदृढ़ करने के लिए निम्नलिखित कार्यों को शुरू किया गया है:-

क्र. सं.	परियोजना का नाम	लागत (करोड़ रु. में)
1	अहिल्यारनगर (अहमदनगर)-बीड-परली वैजनाथ नई लाइन (261 किलोमीटर)	4,957
2	बारामती-लोनांद नई लाइन (64 किलोमीटर)	1,844
3	वर्धा-नांदेड़ नई लाइन (284 किलोमीटर)	3,445

4	इंदौर-मनमाड नई लाइन (360 किलोमीटर)	18,529
5	वडसा-गढ़चिरौली नई लाइन (52 किलोमीटर)	1,886
6	जालना-जलगांव नई लाइन (174 किलोमीटर)	5,804
7	दौंड-मनमाड दोहरीकरण (236 किलोमीटर)	3,037
8	कल्याण-कसारा तीसरी लाइन (68 किलोमीटर)	1,433
9	वर्धा-नागपुर तीसरी लाइन (76 किलोमीटर)	698
10	वर्धा-बल्हारशाह तीसरी लाइन (132 किलोमीटर)	1,385
11	इटारसी-नागपुर तीसरी लाइन (280 किलोमीटर)	2,450
12	राजनांदगांव-नागपुर तीसरी लाइन (228 किलोमीटर)	3,545
13	वर्धा-नागपुर चौथी लाइन (79 किलोमीटर)	1,137
14	जलगांव-मनमाड चौथी लाइन (160 किलोमीटर)	2,574
15	भुसावल-खंडवा तीसरी और चौथी लाइन (131 किलोमीटर)	3,285
16	सोलापुर-तुलजापुर-उस्मानाबाद नई लाइन (95 किलोमीटर)	2,933

रेल परियोजना/परियोजनाओं का पूरा होना कई कारकों पर निर्भर करता है जिनमें निम्नलिखित शामिल हैं:

- भूमि अधिग्रहण
- वन संबंधी मंजूरी
- अतिलंघनकारी जनोपयोगी सुविधाओं का स्थानांतरण
- विभिन्न प्राधिकरणों से सांविधिक मंजूरियाँ
- क्षेत्र की भू-वैज्ञानिक और स्थलाकृतिक स्थिति
- परियोजना स्थल के क्षेत्र में कानून और व्यवस्था की स्थिति
- परियोजना स्थल विशेष के लिए वर्ष में कार्य करने वाले महीनों की संख्या आदि।

PROGRESS MADE UNDER PMGDISHA**872. SHRI RAMASAHAYAM RAGHURAM REDDY:**

Will the Minister of **ELECTRONICS AND INFORMATION TECHNOLOGY** be pleased to state:

- (a) the details of features of the Pradhan Mantri Gramin Digital Saksharta Abhiyan (PMGDISHA) which aims to improve digital literacy in rural households;
- (b) the progress made under the said abhiyaan, State/UT and Gender-wise along with its impact thereof; and
- (c) the details of other such measures being taken by the Government to improve digital literacy rates in the country?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) and (b): The Digital India programme was launched by the Government of India in line with Hon'ble Prime Minister's vision to democratize technology, bridge the digital divide and empower citizens. Under the programme, Pradhan Mantri Gramin Digital Saksharta Abhiyan (PMGDISHA) was launched in 2017 to ensure digital literacy. The scheme concluded on 31st March 2024. Key aspects of the scheme were:

- The Scheme was one of the world's largest digital literacy initiatives
- Over 6.39 Crore persons trained nationwide (against the target of 6 Crore)

- The States/Union Territories (UTs)- wise status of the scheme is given at

Statement-I

- The Gender -wise details is given at **Statement-II**

The training provided under the programme had a significant impact on the adoption of Information & Communication Technology (ICT) and other forms of digital media. It benefited its participants by enabling their access to a wide range of information and services for various purposes, helping reduce the overall digital divide in the country.

(c): Other measures adopted by the Government to address the digital literacy in the country include:

ii. National Institute of Electronics and Information Technology (NIELIT):

- NIELIT provides digital literacy courses such as Awareness in Computer Concept (ACC), Course on Computer Concepts (CCC) etc.
- NIELIT has trained 43 lakh+ candidates under various courses, including digital literacy and cyber security awareness.
- Training is delivered through a wide network of 56 NIELIT Centres and 9000+ Accredited Training Partners/Facilitation Centres.

iii. NIELIT Digital University (NDU) Platform:

- NIELIT Digital University (NDU) Platform has been launched by NIELIT.
- The platform delivers online and blended skill-based industry-aligned

courses in emerging technologies, such as Artificial Intelligence, Cybersecurity etc.

- The platform includes built-in virtual labs for hands-on learning in Semiconductor Design, Cybersecurity, Cyber Forensics etc.
- Learners get anytime-anywhere access to National Skills Qualification Framework (NSQF)-aligned courses.

STATEMENT-I

States/UTs-wise achievements under the PMGDISHA Scheme

Sl. No.	State Name	Registered Candidates	Trained Candidates
1	Andaman And Nicobar Islands	5564	2931
2	Andhra Pradesh	2301731	1917452
3	Arunachal Pradesh	14949	11615
4	Assam	2721585	2360195
5	Bihar	8240606	7412740
6	Chhattisgarh	2486455	2137064
7	Dadra & Nagar Haveli and	20522	18029

	Daman & Diu		
8	Goa	58569	53784
9	Gujarat	3031310	2683286
10	Haryana	1857815	1577109
11	Himachal Pradesh	661922	532976
12	Jammu and Kashmir	870451	706991
13	Jharkhand	2752731	2286356
14	Karnataka	2964726	2440957
15	Kerala	177165	118132
16	Ladakh	24785	22122
17	Lakshadweep	142	35
18	Madhya Pradesh	5692467	5069449
19	Maharashtra	6123970	5323817
20	Manipur	28397	18286
21	Meghalaya	152783	106063
22	Mizoram	30317	23125
23	Nagaland	11990	8968
24	Odisha	3616441	3086143
25	Puducherry	22079	15801
26	Punjab	1746448	1514820
27	Rajasthan	4506184	3970690

28	Sikkim	27035	23122
29	Tamil Nadu	1704537	1407880
30	Telangana	1456226	1210448
31	Tripura	325000	264186
32	Uttar Pradesh	16314369	14548273
33	Uttarakhand	785978	673306
34	West Bengal	2836714	2395565
	Total	7,35,71,963	6,39,41,716

***Chandigarh and Delhi are in urban agglomeration, hence not covered under the scheme.**

STATEMENT-II

Gender-wise status of PMGDISHA Scheme

Sl. No.	State	FEMALE		MALE		OTHERS	
		Registered	Trained	Registered	Trained	Registered	Trained
1	Andaman and Nicobar Islands	2683	1482	2881	1449	0	0
2	Andhra Pradesh	1755778	1495757	545895	421640	58	55
3	Arunachal Pradesh	8601	6885	6347	4730	1	0
4	Assam	1394313	1210515	1326772	149230	500	450
5	Bihar	4828857	4430595	3411735	2982131	14	14
6	Chhattisgarh	1319158	1150766	1170022	989023	2	2
7	Dadra & Nagar Haveli and Daman & Diu	10517	9450	10005	8579	0	0
8	Goa	34482	32038	24087	21746	0	0

9	Gujarat	1437953	1294297	1593238	388872	12	10
10	Haryana	886305	770493	971507	806614	3	2
11	Himachal Pradesh	356752	295431	305169	237544	1	1
12	Jammu and Kashmir	442598	372783	427851	334206	2	2
13	Jharkhand	1648008	1409896	1104711	876450	12	10
14	Karnataka	1952087	1635932	1013012	805406	22	14
15	Kerala	129742	85312	47421	32818	2	2
16	Ladakh	6176	5014	18609	17108	0	0
17	Lakshadweep	81	19	61	16	0	0
18	Madhya Pradesh	2738928	2478464	2953523	2590971	16	14
19	Maharashtra	3167774	2803877	2956154	2519903	42	37
20	Manipur	15696	10312	12698	7973	3	1
21	Meghalaya	79344	54993	73424	51057	15	13
22	Mizoram	16785	13091	13530	10032	2	2
23	Nagaland	6072	4537	5918	4431	0	0
24	Odisha	2062145	1805224	1554236	1280868	60	51
25	Puducherry	13932	10424	8145	5376	2	1
26	Punjab	925656	818492	820774	696310	18	18
27	Rajasthan	2289933	2071409	2216239	1899271	12	10
28	Sikkim	15782	13767	11253	9355	0	0
29	Tamil Nadu	1209437	1029433	494941	378306	159	141
30	Telangana	890182	763651	566022	446777	22	20
31	Tripura	174647	144918	150344	119261	9	7
32	Uttar Pradesh	8601043	7816896	7713291	6731346	35	31
33	Uttarakhand	414452	363887	371523	309416	3	3
34	West Bengal	1783671	1543518	1053009	852016	34	31
	Total	4,06,19,570	59,53,558	3,29,54,347	2,79,90,231	1,061	942

*Chandigarh and Delhi are in urban agglomeration, hence not covered under the scheme.

**REDEVELOPMENT OF RAILWAY STATIONS IN MAHARASHTRA AND
MADHYA PRADESH UNDER ABSS**

873. SHRIMATI BHARTI PARDHI :

DR. SHRIKANT EKNATH SHINDE :

SHRI RAVINDRA DATTARAM WAIKAR :

SHRI SHRIRANG APPA CHANDU BARNE :

SHRI NARESH GANPAT MHASKE :

Will the Minister of **RAILWAYS** be pleased to state:

- (a) the physical progress of the redevelopment of stations in Madhya Pradesh and Chhatrapati Shivaji Maharaj Terminus (CSMT) of Maharashtra under the Amrit Bharat Station Scheme as of January 2026;
- (b) the specific measures taken/being taken by the Government to preserve the UNESCO World Heritage status of the buildings while integrating modern airport-like amenities;
- (c) the list of stations in Balaghat, Lok Sabha Constituency and sub-urban stations in Mumbai Metropolitan Region identified for Phase-2 of the Amrit Bharat Station Scheme and the budgetary outlay for the same;
- (d) the details of passenger amenity upgrades such as escalators, lifts and executive lounges planned for major suburban hubs like Dadar, Raigad and Pune, Thane and Kalyan; and
- (e) the timeline for the completion of the CSMT redevelopment project and the

expected increase in daily passenger handling capacity post-completion?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (e): The progress of redevelopment of various railway stations situated in Maharashtra and Madhya Pradesh is as under:

Maharashtra:

Development works at railway stations under Amrit Bharat Station Scheme in Maharashtra has been taken up at a good pace. Till now, Works of 17 stations including 05 suburban stations (Amgaon, Chanda Fort, Chinchpokli, Devlali, Dhule, Kedgaon, Lasalgaon, Lonand Junction, Matunga, Murtizapur Junction, Netaji Subhash Chandra Bose Itwari Junction, Parel, Savda, Shahad, Vadala Road, Baramati and Nandura) have been completed in Maharashtra under the scheme. The progress of some of the stations in Maharashtra identified in Amrit Bharat Station Scheme is as given below:

Chhatrapati Shivaji Maharaj Terminus: The work for redevelopment of station has been sanctioned. The work for relocation of Divisional Engineering Training Centre to Wadi Bunder, foundation work of foot over bridge no. 6 on platform no. 18 & 12/13 and refurbishment of ground floor & 1st floor of main line building have been completed. The works for foundation of long distance node building, long distance concourse and foot over bridge no. 1 and 2,

parcel, linen and C&W building have been taken up.

Diva: The works of improvement of circulating area and parking on east side, improvement to station building on east side, new entry gate, improvement to Foot Over Bridge at Kalyan and Mumbai end, construction of new staircase for Foot Over Bridge, platform shelter of platform no. 7/8, platform raising and flooring improvement of platform no. 5/6 and 7/8, new toilet block, sewage treatment plant on west side and new service building have been completed. The work for construction of Foot Over Bridge has been taken up.

Mumbra: The works for improvement to platform surface, improvement of seating arrangement, improvement to flooring of Foot Over Bridge, new toilet block, sewage treatment plant, improvement of circulating area and improvement of ticket booking office have been completed. The work for provision of escalators has been taken up.

Titwala: The works of improvement of two wheeler parking and approach road on east and west side, new station building, new entrance gate, improvement of ticket booking office, new toilet block, sewage treatment plant and platform surfacing have been completed. The work of new Foot Over Bridge has been taken up.

Vikhroli: The works for improvement of platform surfacing, improvement of platform shelter, improvement of Foot Over Bridge, new toilet block on Mumbai end, improvement of toilet block on Kalyan end and improvement of station

building on west side have been completed. The works of development of circulating area on west & east side and new booking office & parking on east side have been taken up.

Charni Road: The works of widening of entry-exit, construction of the new booking office on Platform No. 1, improvement of the footpath pavement surface, construction of fencing and boundary work on Platform No. 4, improvement of existing platform shelter at platform 1, 2 & 3 and fencing work at the north-side entry have been completed. The works of platform shelter sheet replacement on Platform No. 4, Foot over Bridge and Platform No. 1 surfacing work have been taken up.

Malad: The works for the raising of platform 1, 2, 3, 4 & 5 and improvement of existing platform shelters have been completed. The works for improvement of booking office and toilets have been taken up.

Kalyan: The works for provision of new 'A' building at Kalyan (east), provision of platform shelter on platform (PF) no. 4 & 5, provision of one lift and two escalator, improvement of circulating area and augmentation of water supply have been completed. The work of extension of platform 2 & 3, construction of lokgram foot over bridge has been taken up. The works for provision of 04 nos. escalators, provision of additional accessibility facilities for divyangjan and provision of sewage treatment plant have been sanctioned.

Dadar: The works for raising of platform no. 8 and 10, provision of platform

shelter on platform 8, 10 and 11, provision of lifts and escalators, construction of toilet block and improvement of water supply have been completed. The works for provision of foot over bridge connecting PF 8 to PF 9 and provision of additional platform shelters have been sanctioned.

Thane: The works for raising of platform no. 2, replacement of two foot over bridges, widening of platform 5 & 6, construction of new waiting hall, toilet block, provision of new parking lot, provision of platform shelter and 2 escalator have been completed. The works of provision of one foot over bridge, provision of additional 02 escalators and additional platform shelters have been sanctioned.

Pune: The works for improvement of platform surface on platform no. 6 and platform 2&3, provision of 02 divyangjan toilets, improvement to parcel office, provision of additional platform shelters have been completed. The works for provision of 04 nos lifts, improvement to station circulating area at main and 2nd entry side and extension of platforms have been taken up.

Madhya Pradesh:

Development works at railway stations under Amrit Bharat Station Scheme in Madhya Pradesh has been taken up at a good pace. Till now, works of 14 stations (Beohari, Bhind, Harpalpur, Junnor Deo, Katni South, MCS Chhatarpur, Nainpur Jn., Narmadapuram, Orchha, Sanchi, Seoni, Shajapur, Shridham and Vidisha) in Madhya Pradesh have been completed under this scheme. This

includes Seoni station which is situated in Balaghat lok sabha constituency. The progress of some of the stations in Madhya Pradesh taken up in Amrit Bharat Station Scheme is as given below:

Balaghat station in Balaghat lok Sabha Constituency, the works for improvement of station building, improvement of circulating area, parking with provision of 1 no high mast lighting, renovation of waiting hall, improvement of platform surfacing, provision of standard signages, additional platform shelter, toilet block, installation of CCTV and Coach & Train Indication Boards have been completed and finishing work taken up.

Rewa: The works for improvement of station building, entry and exit porches, improvement of drainage, construction of new toilet blocks and improvement of waiting hall have been completed. The works of improvement of circulating area with provision of parking lots, provision of 12 m wide Foot Over Bridge and raising & platform surfacing of Platform No. 1 have been taken up.

Ruthiyai: The works of Improvement of Station Building, improvement of circulating area with provision of parking lots, improvement to Platform surfacing at PF 1 & 2, construction of new toilet block, improvement of waiting hall, provision of additional platform shelters and improvement of divyangjan amenities have been completed. The work for construction of 12m wide Foot Over Bridge has been taken up.

Ratlam: The works for widening of platform 4, provision of platform shelter on PF

4, improvement of waiting room, toilets, development of second entry with approach road, improvement of circulating area and parking have been completed. The works for foot over bridge has been taken up.

Dewas: The works for improvement of circulating area, widening of platform, improvement of platform surface, platform shelters, improvement of waiting hall, toilets and provision of new toilet block have been completed. The works for provision of foot over bridge, lifts, escalator and signage have been taken up.

Ministry of Railways has launched Amrit Bharat Station Scheme for redevelopment of stations with a long-term approach. The scheme involves preparation of master plans and their implementation in phases to improve the stations. The master planning, keeping in view the necessity at each station includes:-

- Improvement of access to station and circulating areas
- Integration of station with both sides of city
- Improvement of station building
- Improvement of waiting halls, toilets, sitting arrangement, water booths
- Provision of wider foot over bridge/air concourse commensurate with passenger traffic
- Provision of lift/escalators/ramp
- Improvement /Provision of platform surface and cover over platforms

- Provision of kiosks for local products through schemes like ‘One Station One Product’
- Parking areas, Multimodal integration
- Amenities for Divyangjans
- Better passenger information systems
- Provision of executive lounges, nominated spaces for business meetings, landscaping, etc.

The scheme also envisages sustainable and environment friendly solutions, provision of ballastless tracks, etc. as per necessity, phasing and feasibility and creation of city centre at the station in the long term.

So far, 1337 stations have been identified under Amrit Bharat Station Scheme. Out of these, 80 stations are located in Madhya Pradesh and 132 stations located in Maharashtra. The name of stations identified for redevelopment under Amrit Bharat Station Scheme in Madhya Pradesh and Maharashtra are as following:

State	No. of Stations	Name of Stations
Madhya Pradesh	80	Akodia, Amla, Anuppur, Ashoknagar, Balaghat, Banapura, Bargawan, Beohari, Berchha, Betul, Bhind, Bhopal, Bijuri, Bina, BiyavraRajgarh, Chhindwara, Dabra, Damoh, Datia, Dewas, Gadarwara, Ganjbasoda, Ghoradongri, Guna, Gwalior, Harda, Harpalpur, Indore Jn, Itarsi Jn, Jabalpur, Junnor Deo, Kareli, Katni Jn, KatniMurwara, Katni South, Khachrod,

		Khajuraho Jn, Khandwa, Khirkiya, Laxmi Bai Nagar, Maihar, Maksi Jn, Mandla Fort, Mandson, MCS Chhatarpur, Meghnagar, Morena, Multai, Nagda Jn, Nainpur Jn, Narmadapuram (Hoshangabad), Narsinghpur, Nepanagar, Nimuch, Orchha, Pandhurna, Pipariya, Ratlam, Rewa, Ruthiyai, Sanchi, Sant Hirdaram Nagar, Satna, Saugor, Sehore, Seoni, Shahdol, Shajapur, Shamgarh, Sheopur Kalan, Shivpuri, Shridham, Shujalpur, Sihora Road, Singrauli, Tikamgarh, Ujjain, Umariya, Vidisha, Vikramgarh Alot
Maharashtra	132	Ahmednagar, Ajni (Nagpur), Akalkot Road, Akola, Akurdi, Amalner, Amgaon, Amravati, Andheri, Badnera, Balharshah, Bandra Terminus, Baramati, Belapur, Bhandara Road, Bhokar, Bhusawal, Borivali, Byculla, Chalisgaon, Chanda Fort, Chandrapur, Charni Road, Chhatrapati Sambhajnagar, Chhatrapati Shivaji Maharaj Terminus, Chinchpokli, Chinchwad, Dadar (CR), Dadar (WR), Dahisar, Daund, Dehu Road, Devlali, Dhamangaon, Dharangaon, Dharashiv, Dharmabad , Dhule, Diva, Dudhani, Gangakher , Godhani, Gondia, Grant Road, Hadapsar, Hatkanangale, Hazur Sahib Nanded, Himayatnagar , Hinganghat, Hingoli Deccan, Igatpuri, Jalgaon, Jalna, Jeur, Jogeshwari, Kalyan Junction, Kamptee, Kandivali, Kanjur Marg, Karad, Katol, Kedgaon, Kinwat , Kopergaon, KurduwadiJunction, Kurla Junction, Lasalgaon, Latur, Lokmanya Tilak Terminus, LonandJunction, Lonavla, Lower Parel, Malad, Malkapur, Manmad Junction, Manwath Road , Marine Lines, Matunga, Miraj Junction, Mudkhed Junction, Mumbai Central, Mumbra, Murtizapur Junction, Nagarsol, Nagpur Junction, Nandgaon, Nandura,

		Nandurbar, Narkher Junction, Nashik Road, Netaji Subhash Chandra Bose Itwari Junction, Pachora Junction, Palghar, Pandharpur, Panvel Junction, Parbhani Junction, Parel, Parli Vaijnath, Partur, Phaltan, Prabhadevi, Pulgaon Junction, Pune Junction, Purna Junction, Raver, Roteagaon, Sainagar Shirdi, Sandhurst Road, Sangli, Satara, Savda, Selu, Sewagram, Shahad, Shegaon, Shivaji Nagar Pune, Shri Chhatrapati Shahu Maharaj Terminus Kolhapur, Solapur, Talegaon, Thakurli, Thane, Titvala, Tumsar Road, Umri, Uruli, Vadala Road, Vidyavihar, Vikhroli, Wadsa, Wardha, Washim, Wathar

Ministry of Railways is committed to preservation of items of heritage value while planning and execution of redevelopment/modernization of stations. Site specific measures are taken based on the context and condition of the structure/artifact.

Development/upgradation of stations on Indian Railways is a continuous and ongoing process and works in this regard are undertaken as per requirement, subject to inter-se priority and availability of funds. The priority for development / redevelopment / upgradation / modernisation of stations is accorded to higher category of station over lower category of station while sanctioning and executing the works.

The phasing of the station redevelopment project depends on several factors like requirement, level of existing infrastructure, changes in station footfall,

development of adjoining areas and their interaction with the station, changes in complementary mode of transport, availability of funds, inter-se priority etc. This is a gradually evolving process depending upon a numbers of variables and no time frame can be indicated at this stage for the same.

Development / upgradation of stations including under Amrit Bharat Station Scheme is generally funded under Plan Head-53 'Customer Amenities'. The details of allocation under Plan Head-53 are maintained Zonal Railway-wise and not station-wise or State-wise. Madhya Pradesh and Maharashtra state falls under the jurisdiction of Central Railway, Western Railway, South Central Railway, West Central Railway, East Central Railway, North Central Railway, South East Central Railway. For these zones, a total allocation of ₹5800.68 crores (Revised Estimate) has been made for the financial year 2025-26 under Plan Head-53.

Escalators and lifts at railway stations are provided depending upon techno-economical feasibility and inter-se priority of the station. So far, 66 nos. escalators at 12 railway stations and 25 nos. lifts at 09 railway stations have been provided at Major Suburban Hubs like Dadar, Pune, Thane, Kalyan and station in Raigad district, etc.

Further, development/redevelopment/upgradation of Railway Stations is complex in nature involving safety of passengers & trains and requires various statutory clearances such as fire clearance, heritage, tree cutting, airport clearance etc. The progress also gets affected due to brown field related challenges such as

shifting of utilities, (involving water/sewage lines, optical fiber cables, gas pipe lines, power/signal cables etc.) infringements, operation of trains without hindering passenger movement, speed restrictions due to works carried out in close proximity of high voltage power lines etc. and these factors affect the completion time. Therefore, no time frame can be indicated at this stage.

NATIONAL YOUTH PARLIAMENT SCHEME 2.0

874. DR. BHOLA SINGH:

Will the Minister of **PARLIAMENTARY AFFAIRS** be pleased to state:

- (a) the number of Youth Parliament sittings conducted and participants registered under NYPS 2.0 since its launch;
- (b) the details of the participation, mode and district-wise; and
- (c) the steps taken by the Government to expand outreach of the scheme in rural areas and smaller institutions?

**THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE; AND
MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS
(SHRI ARJUN RAM MEGHWAL):**

(a) to (c): The Ministry has unveiled an upgraded version of the National Youth Parliament Scheme (NYPS) web portal, known as NYPS 2.0. In the previous version, participation was limited to recognized educational institutions only. However, under NYPS 2.0, all the educational institutions, groups and even

individual citizens across the country can participate through Institution Participation, Group Participation and Individual Participation respectively. It enables participation of all the citizens regardless of gender, caste, creed, religion, race, region and place in the country including rural areas, smaller institutions. Further, to expand the outreach of the NYPS, the Ministry has written to all State Governments, Union Territory Administrations; Legislatures of States/UTs; various educational boards (CBSE, CISCE), and also a publicity video is broadcast from time to time on Sansad TV. The District-wise data is not maintained; however, the details of participation and the conduct of the Youth Parliament Sitzings are as follows-

Sl. No.	Year	Institution Participation			Group Participation			Individual Participation	Total number of participating Citizens / Students (A+B+C)
		No. of Registrations	No. of Events Organized (No. of YPSs*)	No. of Participating Students (A)	No. of Registrations	No. of Events Organized (No. of YPSs)	No. of participating Citizens/ Students (B)	No. of participating Citizens/ Students (C)	
1.	Since Launch on	4432	1536	52283	586	19	660	42376	95319

11-									
09-									
2024									
to									
27-									
01-									
2026									

**YPS- Youth Parliament Sitzings*

प्रधानमंत्री-सूर्य घर मुफ्त बिजली योजना की प्रगति

875. श्री दर्शन सिंह चौधरी:

क्या नवीन और नवीकरणीय ऊर्जा मंत्री यह बताने की कृपा करेंगे कि:

(क) वर्ष 2030 तक 500 गीगावॉट गैर-जीवाश्म ऊर्जा क्षमता के लक्ष्य की प्राप्ति हेतु 300 गीगावॉट सौर ऊर्जा के योगदान के लिए प्रधान मंत्री-सूर्य घर मुफ्त बिजली योजना (पीएम-एसजीएमबीवाई) के अंतर्गत एक करोड़ रूफटॉप सौर संयंत्रों की स्थापना में क्या प्रगति हुई है तथा भूमि अधिग्रहण एवं पारिषण कॉरिडोर से संबंधित बाधाओं को दूर करने की समय-सीमा क्या है;

(ख) अपतटीय पवन-सौर हाइब्रिड परियोजनाओं के लिए व्यवहार्यता अंतर वित्तपोषण एवं प्रत्यक्ष विदेशी निवेश आकर्षित किए जाने में विशेषकर गुजरात एवं तमिलनाडु के तटों के वर्ष 2026 तक पहली बोलियों की स्थिति के संबंध में क्या प्रगति हुई है; और

(ग) ग्रिड स्थिरता सुनिश्चित करने हेतु हरित ऊर्जा गलियारा चरण-II के अंतर्गत सौर-नाभिकीय एकीकरण के माध्यम से बैटरी भंडारण राजसहायता तथा नियामक ढांचे में क्या प्रगति हुई है?

विद्युत मंत्रालय में राज्य मंत्री; तथा नवीन और नवीकरणीय ऊर्जा मंत्रालय में राज्य मंत्री (श्री श्रीपाद येसो नाईक):

(क): फरवरी 2024 में प्रधानमंत्री सूर्य घर: मुफ्त बिजली योजना की शुरुआत से, देश भर में कुल 22,65,521 रूफटॉप सौर प्रणालियां स्थापित की जा चुकी हैं, जिससे दिनांक 30.01.2026 की

स्थिति के अनुसार, 8.3 गीगीवाट से अधिक सौर क्षमता की वृद्धि से 28,24,518 परिवार लाभान्वित हुए हैं।

अधिकांश नवीकरणीय ऊर्जा परियोजनाएं निजी डेवलपर्स द्वारा विकसित की जाती हैं और यह इन डेवलपर्स की जिम्मेदारी है कि वे नवीकरणीय ऊर्जा परियोजनाओं के लिए आवश्यक भूमि की पहचान करें और उनका अधिग्रहण करें। भूमि, राज्य का विषय होने के कारण, नवीकरणीय ऊर्जा परियोजनाओं की स्थापना के लिए भूमि की पहचान और आबंटन, सामान्यतः संबंधित राज्य/संघ राज्य क्षेत्र सरकार के माध्यम से किया जाता है।

ट्रांसमिशन कॉरिडोर से संबंधित बाधाएं, यदि कोई हो, को दूर करने के लिए, नवीन और नवीकरणीय ऊर्जा मंत्रालय (एमएनआरई) समय-समय पर संबंधित एजेंसियों के साथ मामले को उठाता है।

(ख): एमएनआरई ने दिनांक 11.9.2024 को "अपतटीय पवन ऊर्जा परियोजनाओं के लिए व्यवहार्यता अंतर वित्त पोषण (वीजीएफ) योजना" के कार्यान्वयन के लिए योजना दिशानिर्देश जारी किए थे। इस योजना के तहत गुजरात के अपतट पर 500 मेगावाट अपतटीय पवन ऊर्जा परियोजना के विकास के लिए सोलर एनर्जी कॉर्पोरेशन ऑफ इंडिया (सेकी) द्वारा दिनांक 13.09.2024 को पहली निविदा जारी की गई थी। तथापि, सेकी को कोई बोलियां प्राप्त नहीं हुई थीं। तमिलनाडु तट के लिए अपतटीय पवन परियोजना के विकास के लिए निविदा राष्ट्रीय पवन ऊर्जा संस्थान द्वारा किए जा रहे पवन संसाधन मूल्यांकन और अन्य अध्ययनों के परिणामों से जुड़ी है।

(ग): सरकार ने 3,760 करोड़ रुपये के परिव्यय से बड़े पैमाने पर बैटरी ऊर्जा भंडारण प्रणालियां (बीईएसएस) के विकास के लिए एक वीजीएफ योजना को स्वीकृति दी है। इस योजना के तहत, 13.22 गीगावाट घंटे की बीईएसएस परिनियोजन क्षमता की व्यवस्था की गई है। इसके अलावा, पावर सिस्टम डेवलपमेंट फंड (पीएसडीएफ) से 5,400 करोड़ रु. के माध्यम से वित्त पोषित 30 गीगावाट घंटे की

वीजीएफ योजना का उद्देश्य इन संयंत्रों के अधिकतम उपयोग के लिए 15 राज्यों में 25 गीगावाट घंटे बीईएसएस परियोजनाओं और मौजूदा एनटीपीसी उत्पादन स्टेशन पर 5 गीगावाट घंटे की सहायता करना है।

दिनांक 06.01.2022 को अनुमोदित ग्रीन एनर्जी कॉरिडोर चरण- II योजना से, सात राज्यों- गुजरात, हिमाचल प्रदेश, कर्नाटक, केरल, राजस्थान, तमिलनाडु और उत्तर प्रदेश में सबस्टेशनों पर 10,753 सर्किट किलोमीटर (सीकेएम) ट्रांसमिशन लाइनों और 27,546 मेगा वोल्ट-एम्पीयर (एमवीए) अतिरिक्त परिवर्तन क्षमता को जोड़कर लगभग 20 गीगावाट नवीकरणीय ऊर्जा विद्युत के ग्रिड एकीकरण और विद्युत निकासी को सुविधाजनक बनाने की उम्मीद है। इस योजना के तहत, राज्यों को परियोजना लागत की 33 प्रतिशत की दर से केंद्रीय वित्तीय सहायता (सीएफए) प्रदान की जाती है।

RELAXING OF THE MOISTURE NORMS

876. SHRI TAMILSELVAN THANGA:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

(a) whether the Union Government has received any letter from the State Government of Tamil Nadu requesting to relax the moisture norm from 17 per cent to 22 per cent to avoid ruin and to save the paddy farmers from heavy losses to raise the Union's Kharif procurement target for Tamil Nadu from 16 lakh tonnes to match actual output and ease norms for sampling Fortified Rice Kernels (FRK) so that hulling and movement of stocks are not slowed down;

(b) if so, the details thereof;

(c) whether any action taken or proposed to be taken by the Government on the Tamil Nadu Government request; and

(d) if so, the details thereof and if not, the reasons therefor?

**THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS,
FOOD AND PUBLIC DISTRIBUTION (SHRIMATI NIMUBEN JAYANTIBHAI
BAMBHANIYA):**

(a) to (d): Yes. The request of the State Government of Tamil Nadu to relax the moisture norm for paddy from 17 % to 22% has not been considered due to following facts:

- Paddy can be dried before milling; procurement of excessively moist paddy introduces significant operational risk, including loss of stock during storage and compromised milling recovery.
- Paddy with high moisture content is susceptible in terms of rapid deterioration, fungal growth, discolouration, and infestation.
- The State Governments have been repeatedly advised to develop driage facilities at the procurement stages.
- The relaxation in moisture content has no direct financial implication on farmers, therefore, such relaxation is no longer considered.

Further, the estimates for procurement of paddy are finalized by the Government of India in consultation with the State Governments before the

commencement of each marketing season, based on estimated production, marketable surplus and crop patterns. Accordingly, the estimates of procurement of paddy for KMS 2025-26 (Kharif crop) in Tamil Nadu have been fixed at 16.00 Lakh Metric Tonnes (LMT) in terms of rice.

Moreover, with respect to the easing of norms for sampling Fortified Rice Kernels (FRK), the department has revised the Fortified Rice Kernels (FRK) sample size from 10 MT to 21 MT and packaging size from 25 Kg to 50 Kg.

गंभीर रेल दुर्घटनाओं की रोकथाम

877. श्री मनसुखभाई धनजीभाई वसावा:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

(क) गंभीर रेल दुर्घटनाओं की रोकथाम के लिए सरकार द्वारा क्या कदम उठाए गए हैं/उठाए जाने का प्रस्ताव है;

(ख) क्या सरकार द्वारा निवारक उपाय सुझाने हेतु किसी समिति के गठन का प्रस्ताव है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो उसके क्या कारण हैं; और

(ग) गत तीन वर्षों तथा चालू वर्ष के दौरान मानवरहित रेल समपार फाटकों पर हुई दुर्घटनाओं, घायल व्यक्तियों की संख्या तथा भुगतान की गई मुआवज़ा राशि का ब्यौरा क्या है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (ग): भारतीय रेल में संरक्षा को सर्वोच्च प्राथमिकता दी जाती है। पिछले कुछ वर्षों में किए गए विभिन्न संरक्षा उपायों के परिणामस्वरूप, दुर्घटनाओं की संख्या में भारी गिरावट आई है।

परिणामी रेलगाड़ी दुर्घटनाओं की संख्या कम हो गई है जैसा कि नीचे तालिका में दर्शाया गया है:-

वर्ष	परिणामी दुर्घटनाएं
2014-15	135
2025-26 (अब तक)	12 (90% कम)

रेलगाड़ी परिचालन में संरक्षा में सुधार दर्शाने वाला परिणामी दुर्घटना सूचकांक एक अन्य महत्वपूर्ण सूचकांक है, जिसका ब्यौरा निम्नानुसार है :

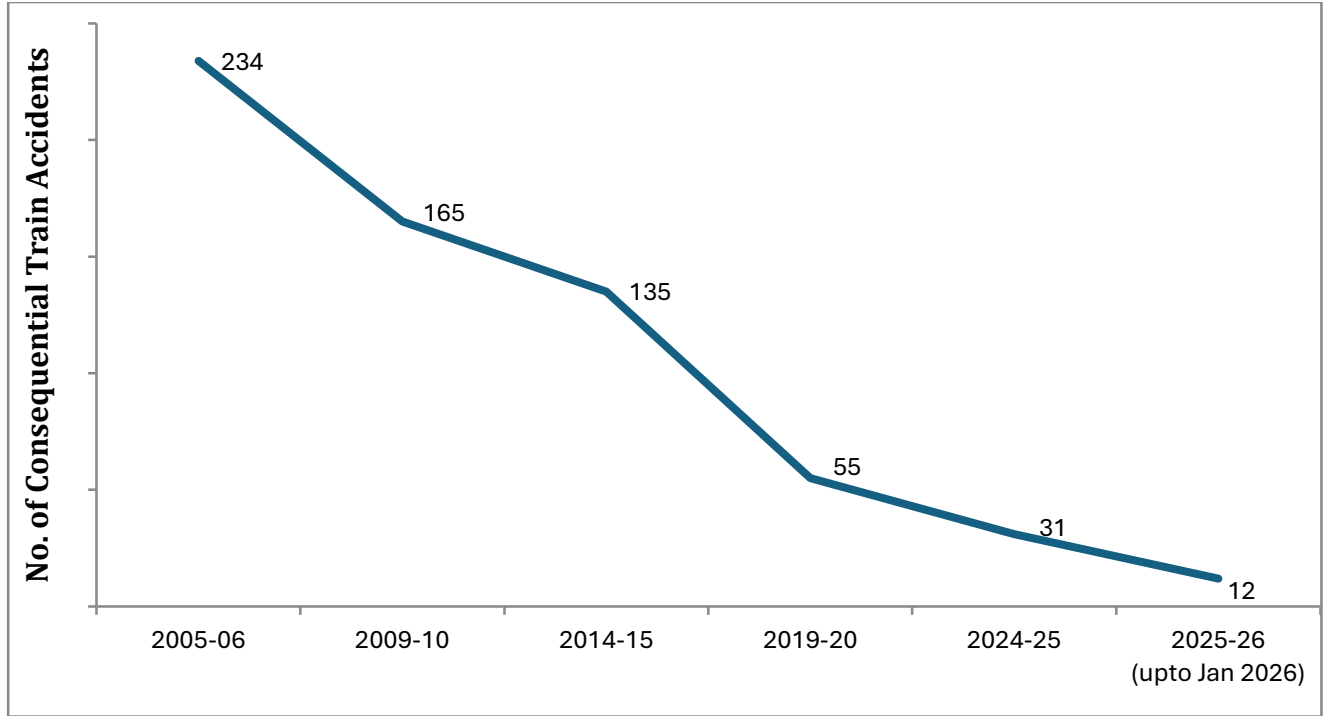
परिणामी दुर्घटना सूचकांक:-

वर्ष	दुर्घटना सूचकांक
2014-15	0.11
2024-25	0.03 (73% कम)

यह सूचकांक सभी रेलगाड़ियों की कुल चालित किलोमीटर के अनुपात के रूप में परिणामी दुर्घटनाओं की संख्या को मापता है।

दुर्घटना सूचकांक = परिणामी दुर्घटनाओं की संख्या

रेलगाड़ियों की संख्या x मिलियन किलोमीटर चालन



भारतीय रेल पर बड़ी लाइन पर बिना चौकीदार वाले समपारों को 2019 तक समाप्त कर दिया गया है। इसलिए, पिछले तीन वर्षों और वर्तमान वर्ष के दौरान बिना चौकीदार वाले समपारों पर कोई दुर्घटना नहीं हुई है।

गाड़ी परिचालन में संरक्षा बढ़ाने के लिए किए गए विभिन्न संरक्षा संबंधी उपाय निम्नानुसार हैं:-

1. भारतीय रेल में पिछले कुछ वर्षों में संरक्षा संबंधी कार्यकलापों पर किए गए व्यय में वृद्धि हुई है, जो निम्नानुसार है:

संरक्षा संबंधी गतिविधियों पर व्यय/बजट (करोड़ रु. में)				
2013-14	2022-23	2023-24	2024-25	2025-26
39,200	87,336	1,01,662	1,14,022	1,17,693

2. मानवीय चूक के कारण होने वाली दुर्घटनाएं कम करने के लिए 31.12.2025 तक 6,660 स्टेशनों पर प्वाइंटों और सिगनलों के केंद्रीकृत परिचालन वाली इलेक्ट्रिकल/इलेक्ट्रॉनिक

इंटरलॉकिंग प्रणाली की व्यवस्था की गई है।

3. समपार फाटकों पर संरक्षा बढ़ाने के लिए 31.12.2025 तक 10,097 समपार फाटकों पर इंटरलॉकिंग की व्यवस्था की गई है।
4. संरक्षा बढ़ाने के लिए 31.12.2025 तक 6,665 स्टेशनों पर विद्युत साधनों द्वारा रेलपथ अधिभोग के सत्यापन द्वारा स्टेशनों के पूर्ण रेलपथ परिपथन की व्यवस्था की गई है।
5. कवच अत्यधिक प्रौद्योगिकी प्रधान प्रणाली है, जिसके लिए सर्वोच्च स्तर के संरक्षा प्रमाणन की आवश्यकता होती है। कवच को जुलाई, 2020 में राष्ट्रीय स्वचालित रेलगाड़ी संरक्षा (एटीपी) प्रणाली के रूप में अपनाया गया था। दक्षिण मध्य रेलवे के 1465 मार्ग किलोमीटर क्षेत्र में कवच संस्करण 3.2 के डिप्लोयमेंट और प्राप्त अनुभव के आधार पर, इसमें और सुधार किए गए। अंततः, कवच संस्करण 4.0 विशिष्टि को अ.अ.मा.सं द्वारा दिनांक 16.07.2024 को मंजूरी दी गई। व्यापक और विस्तृत परीक्षणों के बाद, कवच संस्करण 4.0 को 1297 मार्ग किलोमीटर पर सफलतापूर्वक कमीशन किया गया है, जिसमें दिल्ली - मुंबई और दिल्ली - हावड़ा के उच्च घनत्व वाले मार्ग शामिल हैं। दिल्ली - मुंबई मार्ग पर कवच संस्करण 4.0 को जंक्शन केबिन - पलवल - मथुरा - नागदा खंड (667 मार्ग किलोमीटर) और अहमदाबाद - वडोदरा - विरार खंड (432 मार्ग किलोमीटर) पर तथा दिल्ली - हावड़ा मार्ग पर गया - सरमतनर (93 मार्ग किलोमीटर) और बर्धमान - हावड़ा खंड (105 मार्ग किलोमीटर) को कमीशन किया गया है।
6. अनिवार्य साम्यता जांच, परिवर्तन कार्य संबंधी प्रोटोकॉल, पूर्ण हो चुके कार्यों के आरेख तैयार करने आदि जैसे सिगनल प्रणाली की संरक्षा से संबंधित मामलों पर विस्तृत दिशानिर्देश जारी किए गए हैं।
7. प्रोटोकॉल के अनुसार सिगनल एवं दूरसंचार उपकरणों के लिए डिस्कनेक्शन और रिकनेक्शन प्रणाली पर पुनः बल दिया गया है।

8. लोको पायलटों की सतर्कता में सुधार लाने के लिए सभी रेल इंजनों में सतर्कता नियंत्रण उपकरण (वीसीडी) लगाए गए हैं।
9. मास्ट पर रेट्रो-रिफ्लेक्टिव सिग्मा बोर्ड लगाए जाने की व्यवस्था है, जो विद्युतीकृत क्षेत्रों में सिगनलों से दो ओएचई मास्ट पहले स्थित होता है ताकि कोहरे के मौसम के कारण दृश्यता कम होने पर क्रू को आगे के संकेत के बारे में चेतावनी मिल सके।
10. कोहरे से प्रभावित क्षेत्रों में लोको पायलटों के लिए जीपीएस आधारित फॉग सेफ्टी डिवाइस (एफएसडी) की व्यवस्था की जाती है जिससे लोको पायलट को आने वाले मुख्य स्थलों यथा सिगनल, समपार फाटकों आदि की दूरी का पता लग जाता है।
11. प्राथमिक रेलपथ नवीकरण करते समय 60 किग्रा की आधुनिक रेलपथ संरचना, 90 अल्टीमेट टेन्सिल स्ट्रेंथ (यूटीएस) पटरियां, प्रीस्ट्रेसड कंक्रीट स्लीपर (पीएससी) लोचदार बंधन वाले सामान्य/चौड़े स्लीपर, पीएससी स्लीपर्स पर फैनशेपड लेआउट टर्नआउट, गर्डर पुलों पर स्टील चैनल/एच-बीम स्लीपर्स का उपयोग किया जाता है।
12. मानवीय त्रुटियों को कम करने के लिए पीक्यूआरएस, टीआरटी, टी-28 आदि जैसी रेलपथ मशीनों के उपयोग के माध्यम से रेलपथ बिछाने की गतिविधियों का यांत्रिकीकरण।
13. संरक्षा बेहतर करने के लिए रेलपथ नवीकरण की प्रगति बढ़ाने और ज्वाइंटों की वेल्डिंग से बचने के लिए 130 मीटर/260 मीटर लंबे पटरी पैनलों की आपूर्ति को अधिकतम करना।
14. पटरियों में दोष का पता लगाने और दोषपूर्ण पटरियों को समय पर हटाने के लिए पटरियों का अल्ट्रासोनिक फ्लॉ डिटेक्शन परीक्षण (यूएसएफडी)।
15. लंबी पटरियां बिछाना, एल्यूमिनो थर्मिक वेल्डिंग के उपयोग को कम करना और पटरियों के लिए बेहतर वेल्डिंग तकनीक अर्थात् फ्लैश बट वेल्डिंग अपनाना।
16. ओएमएस (दोलन निगरानी प्रणाली) और टीआरसी (रेलपथ रिकॉर्डिंग यानों) द्वारा रेलपथ

भूमिति की निगरानी।

17. वेल्ड/पटरियों की टूट-फूट का पता लगाने के लिए रेल पटरियों पर गश्त लगाना।
18. टर्नआउट नवीनीकरण कार्यों में थिक वेब स्विच और वेल्ड करने योग्य सीएमएस क्रॉसिंग का उपयोग।
19. संरक्षा पद्धतियों के अनुपालन हेतु कर्मचारियों को निगरानी और जागरूक करने के लिए नियमित अंतराल पर निरीक्षण।
20. युक्तिसंगत अनुरक्षण संबंधी आवश्यकता और इनपुट के इष्टतमीकरण से संबंधित निर्णय लेने के लिए ट्रैक डाटाबेस और डिजीजन सपोर्ट सिस्टम जैसी रेलपथ परिसंपत्तियों की वेब आधारित ऑनलाइन निगरानी प्रणाली को अपनाया गया है।
21. रेलपथ की संरक्षा संबंधी मुद्दों अर्थात् एकीकृत ब्लॉक, कॉरिडोर ब्लॉक, कार्य स्थल पर संरक्षा, मानसून संबंधी सावधानियों आदि पर विस्तृत अनुदेश जारी किए गए हैं।
22. गाड़ियों का सुरक्षित परिचालन सुनिश्चित करने के लिए रेल परिसंपत्तियों (सवारी डिब्बों एवं मालडिब्बों) का निवारक अनुरक्षण।
23. पारंपरिक आईसीएफ डिजाइन के रेल डिब्बों के स्थान पर एलएचबी डिजाइन के रेल डिब्बे लगाए जा रहे हैं।
24. जनवरी 2019 तक बड़ी लाइन मार्ग पर चौकीदार रहित सभी समपारों (यूएमएलसी) को समाप्त कर दिया गया है।
25. पुलों का नियमित निरीक्षण करके रेल पुलों की संरक्षा सुनिश्चित की जाती है। इन निरीक्षणों के दौरान स्थितियों के आकलन के आधार पर पुलों की मरम्मत/पुनर्स्थापन कार्य किया जाता है।
26. भारतीय रेल ने सभी सवारी डिब्बों में यात्रियों की व्यापक सूचना के लिए सांविधिक “आग संबंधी सूचनाएं” लगाई हैं। सभी डिब्बों में आग संबंधी पोस्टर लगाए गए हैं ताकि यात्रियों को आग से

बचने के लिए 'क्या करें' और 'क्या न करें' के बारे में सूचित और सतर्क किया जा सके। इसमें सवारी डिब्बों के भीतर ज्वलनशील वस्तुएँ, विस्फोटकों को साथ न ले जाने, धूम्रपान न करने, जुर्माना आदि से संबंधित सूचनाएं शामिल हैं।

27. उत्पादन इकाइयां नवनिर्मित पावर कारों और पैन्ट्री कारों में आग संसूचक एवं अवरोधन प्रणाली तथा नवनिर्मित सवारी डिब्बों में आग एवं धुआं संसूचक प्रणाली की व्यवस्था कर रही हैं। क्षेत्रीय रेलों द्वारा मौजूद सवारी डिब्बों में चरणबद्ध तरीके से प्रोग्रेसिव फिट्मेन्ट का कार्य भी चल रहा है।
28. कर्मचारियों की नियमित काउन्सलिंग की जाती है और उन्हें प्रशिक्षण दिया जाता है।
29. दिनांक 30.11.2023 की राजपत्र अधिसूचना के तहत भारतीय रेल (चालित लाइन) साधारण नियम में रोलिंग ब्लॉक अवधारणा की शुरुआत की गई है, जिसमें परिसंपत्तियों के एकीकृत अनुरक्षण/मरम्मत/प्रतिस्थापन के कार्य को रोलिंग आधार पर 52 सप्ताह पूर्व ही योजनाबद्ध किया जाता है और योजना के अनुसार निष्पादित किया जाता है।

रेलवे द्वारा किए गए बेहतर अनुरक्षण कार्यों, प्रौद्योगिकीय सुधारों, बेहतर अवसंरचना और चल स्टॉक आदि संबंधी संरक्षा कार्यों का ब्यौरा निम्नानुसार सारणीबद्ध है:-

क्र.सं.	मद	2004-05 से 2013-14	2014-15 से 2024-25	2004-14 की तुलना में 2014-25
	प्रौद्योगिकीय सुधार			
1	उच्च-गुणवत्ता वाली पटरियों का उपयोग (60 कि.ग्रा.) (कि.मी.)	57,450 कि.मी.	1.43 लाख कि.मी.	2 गुना से अधिक
2	लंबी रेल पटरियां (260 मीटर) (कि.मी.)	9,917 कि.मी.	77,522 कि.मी.	लगभग 8 गुना
3	इलेक्ट्रॉनिक इंटरलॉकिंग (स्टेशन)	837 स्टेशन	3,691 स्टेशन	4 गुना से अधिक

4	फॉग पास सेफ्टी उपकरण)अदद)	31.03.14 तक 90 अदद	31.03.25 तक 25,939 अदद	288 गुना
5	थिक वेब स्विच)अदद)	शून्य	28,301 अदद	
	बेहतर अनुरक्षण पद्धतियां			
1	प्राथमिक रेल नवीकरण (रेलपथ कि.मी.)	32,260 कि.मी.	49,941 कि.मी.	1.5 गुना
2	यूएसएफडी (अल्ट्रा सोनिक फ्लॉ डिटेक्शन) वेल्डिंग परीक्षण (अदद)	79.43 लाख	2 करोड़	2 गुना से अधिक
3	वेल्ड संबंधी खराबियां)अदद)	2013-14 में: 3699 अदद	2024-25 में: 370 अदद	90% कमी
4	पटरियों में दरारें)अदद)	2013-14 में: 2548 अदद	2024-25 में 289 : अदद	88% से ज्यादा कमी
	बेहतर अवसंरचना एवं चल स्टॉक			
1	जोड़े गए नए रेलपथ कि.मी. (रेलपथ कि.मी.)	14,985 कि.मी.	34,428 कि.मी.	2 गुना से अधिक
2	फ्लाईओवर (आरओबी)/ अंडरपास (आरयूबी) (अदद)	4,148 अदद	13,808 अदद	3 गुना से अधिक
3	बड़ी लाइन पर चौकीदार रहित समपार (अदद)	31.03.14 तक: 8,948	31.03.24 तक: शून्य (31.01.19 तक सभी बंद कर दिए गए)	हटा दिए गए
4	एलएचबी सवारी डिब्बों का विनिर्माण)अदद)	2,337 अदद	42,677	18 गुना से अधिक

भारतीय खाद्य निगम द्वारा क्रय किया गया गेहूं एवं चावल

878. श्री रसाशंकर विद्यार्थी राजभर:

क्या उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री यह बताने की कृपा करेंगे कि:

- (क) वर्ष 2020 से अब तक उत्तर प्रदेश के लिए केंद्रीय पूल में भारतीय खाद्य निगम (एफसीआई) द्वारा क्रय किए गए गेहूं एवं चावल की वास्तविक मात्रा कितनी है तथा प्रत्येक वर्ष के लिए निर्धारित खरीद लक्ष्य का वर्ष-वार ब्यौरा क्या है;
- (ख) वर्ष 2020 से सार्वजनिक वितरण प्रणाली (पीडीएस), प्रधानमंत्री गरीब कल्याण अन्न योजना (पीएमजीकेएवाई) और राष्ट्रीय खाद्य सुरक्षा अधिनियम (एनएफएसए) के अंतर्गत राज्यों, विशेष रूप से उत्तर प्रदेश को आवंटित खाद्यान्न की मात्रा का वर्ष-वार ब्यौरा क्या है;
- (ग) विगत पांच वर्षों के दौरान उत्तर प्रदेश में जिला-वार कितने राशन कार्ड रद्द किए गए हैं और पात्रता/अपात्रता निर्धारित करने के मानदंड क्या हैं;
- (घ) प्रधानमंत्री गरीब कल्याण अन्न योजना के अंतर्गत वन नेशन वन राशन कार्ड (ओएनओआरसी) पोर्टेबिलिटी के माध्यम से राजसहायता प्राप्त करने वाले पात्र लाभार्थियों की जिला-वार संख्या कितनी है; और
- (ड.) उत्तर प्रदेश में वर्तमान में कितने केन्द्रीय भंडागार भंडारण स्थान की कमी का सामना कर रहे हैं और भंडारण क्षमता में वृद्धि करने के लिए उठाए गए कदमों का ब्यौरा क्या है?

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री (श्रीमती निमुबेन जयंतीभाई बांभणिया):

- (क): वर्ष 2020 से उत्तर प्रदेश में केंद्रीय पूल के लिए एफसीआई द्वारा गेहूं और चावल की वर्षवार खरीद के अनुमान और वास्तविक खरीद निम्नलिखित हैं:

(लाख टन में)

गेहूं		
आरएमएस	अनुमान	खरीद
2020-21	55	35.77
2021-22	55	56.41
2022-23	60	3.36
2023-24	35	2.20
2024-25	60	9.31
2025-26	30	10.27
चावल		
केएमएस	अनुमान	खरीद
2020-21	37	44.78
2021-22	47	43.91
2022-23	40	43.89
2023-24	44	36.05
2024-25	41	38.66
2025-26	39	39.33 *

*दिनांक 02.02.2026 तक की स्थिति के अनुसार

(ख): पीएमजीकेवाई और एनएफएसए के तहत वर्ष 2020 से राज्यों, विशेष रूप से उत्तर प्रदेश को आबंटित खाद्यान्न की वर्षवार मात्रा क्रमशः **विवरण-I** और **विवरण-II** में दी गई है।

(ग): उत्तर प्रदेश में पिछले पांच वर्षों में जिलेवार रद्द किए गए राशन कार्डों की संख्या **विवरण-III** में दी गई है।

एनएफएसए के तहत, राज्य सरकार राशन कार्डों को शामिल करने और हटाने के मानदंड निर्धारित करती है, जिसके लिए मौजूदा राशन कार्डों का सत्यापन आवश्यक है। अपात्र पाए जाने वाले कार्ड हटा दिए जाते हैं।

(घ): एक राष्ट्र एक राशन कार्ड (ओएनओआरसी) के माध्यम से उत्तर प्रदेश में अंतर-राज्यीय और अंतरा-राज्यीय पोर्टेबिलिटी लेनदेन का विवरण निम्नलिखित है:

वर्ष	अंतर-राज्यीय लेनदेन	अंतरा -राज्यीय लेनदेन
2020	-	81,40,346
2021	-	1,47,14,190
2022	-	2,04,54,839
2023	-	2,98,13,083
2024	165	3,66,43,138
2025	636	4,27,88,650
कुल	801	15,25,54,246

(ड.): उत्तर प्रदेश क्षेत्र में, खरीफ और रबी खरीद मौसम के दौरान खरीदे गए खाद्यान्नों के सुरक्षित भंडारण के लिए 13.49 लाख टन की प्रभावी स्व-स्वामित्व वाली (एफसीआई) भंडारण क्षमता उपलब्ध है। एफसीआई के पास उपलब्ध क्षमता के अतिरिक्त भंडारण क्षमता की आवश्यकता को पूरा करने के संबंध में, निम्नलिखित बिंदु उल्लेखनीय हैं:

1. निगम आवश्यकतानुसार, गारंटीकृत वास्तविक उपयोग के आधार पर, सीडब्ल्यूसी से 9.02 लाख टन और राज्य भांडागारण निगम (एसडब्ल्यूसी) से 26.92 लाख टन की उपलब्ध क्षमता किराए पर लेता है।
2. सार्वजनिक-निजी भागीदारी (पीपीपी) मॉडल के तहत, निजी उद्यमी गारंटी (पीईजी) योजना के अंतर्गत जिसकी गारंटी अवधि 10 वर्ष है उत्तर प्रदेश क्षेत्र में कुल 17.21 लाख टन भंडारण क्षमता का निर्माण किया जा चुका है।
3. निगम के पास उपलब्ध संपत्तियों के इष्टतम उपयोग के लिए, पीपीपी मॉडल और परिसंपत्ति मुद्रीकरण स्कीम के तहत, उत्तर प्रदेश क्षेत्र में 0.29 लाख टन क्षमता का निर्माण किया जा चुका है।
4. उत्तर प्रदेश क्षेत्र में खाद्यान्नों के सुरक्षित भंडारण के लिए, अत्याधुनिक वैज्ञानिक प्रौद्योगिकी के

अनुरूप 3.50 लाख टन क्षमता वाले साइलो का निर्माण पहले ही किया जा चुका है।

विवरण-I

कोविड-19 के दौरान पीएमजीकेएवाई के तहत खाद्यान्नों का आबंटन (चावल और गेहूं)

(आंकड़े हज़ार टन में)

राज्य/संघ राज्य क्षेत्र	2020-21 (चरण I-II)	2021-22 (चरण III-V)	2022-23 (चरण VI-VII)	कुल
	आबंटन	आबंटन	आबंटन	आबंटन
	कुल	कुल	कुल	कुल
आंध्र प्रदेश	1072.920	1475.218	1206.995	3755.133
अरुणाचल प्रदेश	32.845	46.219	37.815	116.879
असम	1006.117	1380.988	1130.251	3517.357
बिहार	3474.654	4791.399	3920.235	12186.288
छत्तीसगढ़	803.080	1104.235	903.465	2810.780
दिल्ली	290.933	400.290	327.510	1018.732
गोवा	21.280	29.270	23.948	74.498
गुजरात	1530.143	1884.348	1551.681	4966.172
हरियाणा	505.960	695.695	569.205	1770.860
हिमाचल प्रदेश	114.578	157.545	128.901	401.024
झारखंड	1054.801	1451.459	1188.611	3694.871
कर्नाटक	1607.720	2210.615	1808.685	5627.020
केरल	619.200	851.401	696.601	2167.202
मध्य प्रदेश	2185.680	2654.248	2214.735	7054.663
महाराष्ट्र	2800.680	3850.920	3150.751	9802.351
मणिपुर	98.526	105.942	90.262	294.730
मेघालय	85.821	118.003	96.548	300.372
मिजोरम	26.729	36.752	30.070	93.550
नागालैंड	56.187	77.258	63.211	196.656
ओडिशा	1250.609	1783.081	1462.648	4496.338
पंजाब	565.800	778.322	636.809	1980.930
राजस्थान	1786.480	2420.068	1980.056	6186.605
सिक्किम	15.152	20.833	17.045	53.030
तमिलनाडु	1429.348	2005.815	1641.121	5076.285

तेलंगाना	766.480	1053.920	862.299	2682.699
त्रिपुरा	99.788	136.745	110.705	347.238
उत्तराखंड	247.787	340.670	278.730	867.187
उत्तर प्रदेश	5802.846	8126.602	6704.914	20634.362
पश्चिम बंगाल	2407.351	3310.107	2708.270	8425.728
अंडमान व निकोबार द्वीप समूह	2.434	3.347	2.739	8.521
चंडीगढ़	10.676	15.107	12.379	38.162
दादरा व नगर हवेली एवं दमन व दीव	11.482	15.563	13.293	40.339
जम्मू व कश्मीर	289.462	398.259	325.848	1013.569
लद्दाख	5.756	7.914	6.475	20.145
लक्षद्वीप	0.880	1.201	0.981	3.063
पुडुचेरी	25.315	34.396	28.219	87.930
कुल	32105.501	43773.756	35932.010	111811.266

विवरण-II

टीपीडीएस/एनएफएसए के तहत वर्ष 2020-21 से 2025-26 (दिसंबर, 2025 तक) तक खाद्यान्नों
(चावल और गेहूं) का आबंटन

(आंकड़े हजार टन में)

क्र. सं.	राज्य/संघ राज्य क्षेत्र	2020-21	2021-22	2022-23	2023-24	2024-25	2025-26 (दिसंबर 2025)
1	आंध्र प्रदेश	1871.844	1871.844	1871.844	1871.844	1871.844	1403.882
2	अरुणाचल प्रदेश	88.992	88.996	88.996	88.996	88.996	66.747
3	असम	1694.324	1694.726	1695.130	1695.130	1695.130	1271.347
4	बिहार	5524.330	5527.100	5527.100	5527.100	5527.100	4145.325
5	छत्तीसगढ़	1384.056	1384.056	1384.056	1384.056	1384.056	1038.042
6	दिल्ली	450.690	448.682	448.693	448.777	448.803	336.602
7	गोवा	58.173	59.045	59.045	59.045	59.045	44.284
8	गुजरात	2178.396	2175.742	2185.375	2211.234	2263.346	1718.716
9	हरियाणा	795.000	795.000	795.000	795.000	795.000	570.922

10	हिमाचल प्रदेश	508.020	508.020	508.020	508.020	508.018	381.013
11	झारखंड	1739.514	1724.899	1743.731	1751.020	1751.993	1313.995
12	कर्नाटक	2608.801	2608.820	2608.836	2608.836	2608.836	1956.627
13	केरल	1395.973	1425.049	1425.049	1425.048	1425.049	1068.787
14	मध्य प्रदेश	3443.277	3165.838	3259.683	3436.082	3493.795	2620.346
15	महाराष्ट्र	4605.191	4605.192	4605.189	4605.188	4605.188	3453.891
16	मणिपुर	162.598	130.994	136.172	136.286	138.037	105.367
17	मेघालय	176.298	176.298	176.298	176.298	176.298	132.224
18	मिजोरम	65.758	65.758	65.758	65.758	65.758	49.318
19	नागालैंड	138.058	138.058	138.058	138.058	138.058	103.543
20	ओडिशा	2224.920	2244.231	2249.705	2251.617	2253.205	1688.868
21	पंजाब	870.120	870.120	870.120	870.120	870.120	652.590
22	राजस्थान	2788.073	2770.584	2770.584	2770.584	2770.584	2077.938
23	सिक्किम	44.324	44.324	44.324	44.325	44.325	33.243
24	तमिलनाडु	3677.752	3677.752	3677.752	3677.752	3677.752	2758.314
25	तेलंगाना	1338.000	1338.000	1338.000	1338.000	1337.090	1002.464
26	त्रिपुरा	271.192	271.231	271.224	271.231	271.231	203.423
27	उत्तराखंड	502.999	502.999	502.991	502.990	502.990	377.242
28	उत्तर प्रदेश	9436.967	9782.054	9878.535	9935.484	9950.393	7434.506
29	पश्चिम बंगाल	3970.620	3970.620	3970.620	3970.620	3970.620	2977.965
30	अंडमान व निकोबार द्वीप समूह	29.558	29.558	29.558	29.558	29.558	22.168
31	चंडीगढ़	0.000	0.000	0.000	0.000	0.000	0.000
32	दादरा और नगर हवेली						
33	दमन और दीव	15.892	15.421	15.162	15.128	15.128	11.346
34	जम्मू और कश्मीर	734.654	734.654	734.654	734.654	734.654	550.990
35	लद्दाख	16.427	16.427	16.427	16.427	16.427	12.321
36	लक्षद्वीप	4.620	4.620	4.620	4.620	4.620	3.465
37	पुदुचेरी	0.000	0.000	0.000	0.000	0.000	0.000
	कुल	54815.412	54866.713	55096.309	55364.884	55493.044	41587.822

विवरण -III**डिलीट NFSA राशन कार्ड का सारांश**

दिनांक 01/01/2021 से दिनांक 30/12/2021 तक (30/12/2021 समय 09:50 PM तक की स्थिति)

क्र. स.	मंडल	जिला	डिलीट किए गए राशन कार्डों की संख्या											
			डुप्लीकेट		विस्थापित		मृतक		समर्पण		अपात्र		कुल	
			कार्ड	सदस्य	कार्ड	सदस्य	कार्ड	सदस्य	कार्ड	सदस्य	कार्ड	सदस्य	कार्ड	सदस्य
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
1	अयोध्या	अमेठी	196	667	328	1128	220	491	57	216	5413	19879	6214	22381
		अम्बेडकर नगर	6405	18698	1817	8654	348	976	73	264	3858	17530	12501	46122
		अयोध्या	476	2014	256	838	479	1167	97	355	3117	12202	4425	16576
		बाराबंकी	623	1948	30	99	255	369	137	387	3059	9228	4104	12031
		सुलतानपुर	779	3217	1059	3962	225	534	100	362	1252	5375	3415	13450
		मंडल अयोध्या योग	8479	26544	3490	14681	1527	3537	464	1584	16699	64214	30659	110560
2	अलीगढ़	अलीगढ़	1502	5696	6227	21138	711	1882	172	572	10723	32349	19335	61637
		एटा	823	2762	291	755	146	326	183	569	1883	7058	3326	11470
		कासगंज	3007	10503	284	834	199	432	29	98	612	2697	4131	14564
		हाथरस	149	381	4375	10745	210	435	17	35	2382	6466	7133	18062
		मंडल अलीगढ़ योग	5481	19342	11177	33472	1266	3075	401	1274	15600	48570	33925	105733
3	आगरा	आगरा	718	2526	1366	3462	533	1128	194	601	1343	4788	4154	12505
		फिरोजाबाद	5011	19000	540	1795	255	695	161	593	2920	11978	8887	34061
		मथुरा	3033	11182	923	3001	156	316	266	838	14581	43177	18959	58514
		मैनपुरी	3106	9383	943	3002	93	195	11	33	374	1422	4527	14035
		मंडल आगरा योग	11868	42091	3772	11260	1037	2334	632	2065	19218	61365	36527	119115
4	आजमगढ़	आजमगढ़	2726	9924	607	2104	122	255	29	106	1083	4268	4567	16657
		बलिया	2001	7393	153	468	336	766	89	307	7468	28162	10047	37096
		मऊ	1759	8250	1296	4996	394	1182	139	520	2240	8500	5828	23448
		मंडल आजमगढ़ योग	6486	25567	2056	7568	852	2203	257	933	10791	40930	20442	77201
5	कानपुर	इटावा	9515	36183	1012	3199	486	1326	73	284	3602	11644	14688	52636
		औरैया	2541	9921	280	892	75	171	13	42	1018	3939	3927	14965
		कन्नौज	6995	26492	152	408	102	184	20	59	727	2951	7996	30094
		कानपुर देहात	4057	15954	667	2374	154	404	190	616	3088	11825	8156	31173
		कानपुर नगर	1732	5501	2332	7297	155	415	107	359	995	3237	5321	16809
		फर्रुखाबाद	894	2977	3171	8671	843	2066	157	466	4951	17989	10016	32169
		मंडल कानपुर योग	25734	97028	7614	22841	1815	4566	560	1826	14381	51585	50104	177846
6	गोरखपुर	कुशीनगर	772	2691	380	1272	83	166	109	309	2579	8940	3923	13378
		गोरखपुर	7128	28978	2230	6941	687	2276	97	362	27779	88990	37921	127547
		देवरिया	363	1400	411	1184	178	380	61	222	5960	18869	6973	22055

		महाराज गंज	3738	13861	242	762	185	484	52	156	871	3787	5088	19050
		मंडल गोरखपुर योग	12001	46930	3263	10159	1133	3306	319	1049	37189	120586	53905	182030
7	चित्रकुट	चित्रकुट	1015	3659	309	1090	204	373	61	177	1062	4564	2651	9863
		बाँदा	3232	9273	419	883	217	425	197	555	4301	12588	8366	23724
		महोबा	663	2454	645	1612	356	726	119	314	3363	10344	5146	15450
		हमीरपुर	404	1408	733	2409	224	450	150	475	2910	9529	4421	14271
		मंडल चित्रकुट योग	5314	16794	2106	5994	1001	1974	527	1521	11636	37025	20584	63308
8	झाँसी	जलौन	232	813	422	1280	450	1187	54	199	2349	8336	3507	11815
		झाँसी	486	1673	1965	4894	278	475	451	1324	2255	7275	5435	15641
		ललितपुर	144	276	3082	10405	214	312	250	787	1523	4874	5213	16654
		मंडल झाँसी योग	862	2762	5469	16579	942	1974	755	2310	6127	20485	14155	44110
9	देवीपाटन	गोंडा	1160	3974	43	122	74	202	49	198	289	1108	1615	5604
		बलरामपुर	976	3782	685	1534	24	44	15	60	322	1628	2022	7048

क्र. स.	मंडल	जिला	डिलीट किए गए राशन कार्डों की संख्या											
			डुप्लीकेट		विस्थापित		मृतक		समर्पण		अपात्र		कुल	
			कार्ड	सदस्य	कार्ड	सदस्य	कार्ड	सदस्य	कार्ड	सदस्य	कार्ड	सदस्य	कार्ड	सदस्य
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
		बहराइच	1995	5861	622	1492	242	485	121	350	4707	16660	7687	24848
		श्रावस्ती	517	1619	86	232	102	207	79	282	1184	4649	1968	6989
		मंडल देवीपाटन योग	4648	15236	1436	3380	442	938	264	890	6502	24045	13292	44489
10	प्रयागराज	कौशाम्बी	874	3579	281	1032	555	1068	30	96	3782	12622	5522	18397
		प्रतापगढ़	662	1579	133	365	75	159	34	139	9186	22498	10090	24740
		प्रयागराज	1279	5011	1802	5890	840	1846	427	1538	6417	25207	10765	39492
		फतेहपुर	357	1188	833	2356	475	877	30	109	5236	19780	6931	24310
		मंडल प्रयागराज योग	3172	11357	3049	9643	1945	3950	521	1882	24621	80107	33308	106939
11	बरेली	पीलीभीत	427	1312	298	867	332	608	83	263	17964	74372	19104	77422
		बदायूँ	80	307	764	2328	47	111	40	144	3181	11200	4112	14090
		बरेली	4915	18160	1757	5991	394	712	223	760	4088	17164	11377	42787
		शाहजहाँपुर	626	2374	1923	6287	649	1568	236	708	9011	34741	12445	45678
		मंडल बरेली योग	6048	22153	4742	15473	1422	2999	582	1875	34244	137477	47038	179977
12	बस्ती	बस्ती	1394	5526	3327	8300	322	823	133	531	2057	8837	7233	24017
		संत कबीर नगर	1255	4091	490	1438	147	371	102	323	1775	6745	3769	12968
		सिद्धार्थ नगर	3143	10402	1929	7471	290	695	160	505	3109	13803	8631	32876
		मंडल बस्ती योग	5792	20019	5746	17209	759	1889	395	1359	6941	29385	19633	69861
13	मेरठ	गाजियाबाद	4512	19419	3975	16436	85	262	205	733	22560	92169	31337	129019
		गौतम बुद्ध नगर	6230	24636	168	433	207	500	227	775	666	2697	7498	29041
		बुलंदशहर	300	830	3340	10199	755	1735	25	69	2703	10197	7123	23030

		बागपत	510	2051	2162	9087	98	273	21	71	6761	26614	9552	38096
		मेरठ	7979	33929	707	2280	256	677	250	875	12704	43561	21896	81322
		हापुड़	571	1975	417	1246	363	795	699	1901	4363	13156	6413	19073
		मंडल मेरठ योग	20102	82840	10769	39681	1764	4242	1427	4424	49757	188394	83819	319581
14	मुरादाबाद	अमरोहा	7732	28222	3283	6892	142	220	53	176	4364	15362	15574	50872
		बिजनौर	20582	91339	2291	8227	536	1203	274	861	4554	16695	28237	118325
		मुरादाबाद	633	1739	1164	3582	447	832	71	192	13270	49350	15585	55695
		रामपुर	11473	47292	2089	5012	156	366	361	1469	6822	28812	20901	82951
		सम्भल	607	1523	412	1021	243	525	54	151	5832	15560	7148	18780
		मंडल मुरादाबाद योग	41027	170115	9239	24734	1524	3146	813	2849	34842	125779	87445	326623
15	मिर्जापुर	मिर्जापुर	475	1631	1802	4445	345	937	84	283	5802	19667	8508	26963
		संत रविदास नगर	4620	14061	915	2459	624	1643	41	139	5931	23642	12131	41944
		सोनभद्र	6769	21052	344	928	355	791	11	35	4876	17102	12355	39908
		मंडल मिर्जापुर योग	11864	36744	3061	7832	1324	3371	136	457	16609	60411	32994	108815
16	लखनऊ	उन्नाव	5878	19997	842	2432	491	994	375	1125	6880	25581	14466	50129
		खीरी	469	970	1814	3763	326	473	196	502	5419	15990	8224	21698
		रायबरेली	2775	10962	1406	4696	850	2374	68	241	2038	8786	7137	27059
		लखनऊ	15530	52940	1862	5362	375	1004	360	1095	5096	15165	23223	75566
		सीतापुर	1384	5497	83	228	445	761	280	745	16405	62891	18597	70122
		हरदोई	591	1793	141	432	214	396	78	248	3549	11914	4573	14783
		मंडल लखनऊ योग	26627	92159	6148	16913	2701	6002	1357	3956	39387	140327	76220	259357
17	वाराणसी	गाजीपुर	4175	16422	6527	19411	185	572	181	690	5992	24773	17060	61868
		चंदौली	879	3398	638	1930	207	436	26	101	2081	7470	3831	13335
		जौनपुर	1020	3589	2779	8075	366	888	76	257	7727	25714	11968	38523
		वाराणसी	555	2075	673	1991	243	611	63	246	7807	23748	9341	28671
		मंडल वाराणसी योग	6629	25484	10617	31407	1001	2507	346	1294	23607	81705	42200	142397
क्र. स.	मंडल	जिला	डिलीट किए गए राशन कार्डों की संख्या											
			डुप्लिकेट		विस्थापित		मृतक		समर्पण		अपात्र		कुल	
			कार्ड	सदस्य	कार्ड	सदस्य	कार्ड	सदस्य	कार्ड	सदस्य	कार्ड	सदस्य	कार्ड	सदस्य
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
18	सहारनपुर	मुजफ्फरनगर	2010	7218	931	2828	619	1142	276	720	5256	15529	9092	27437
		शामली	98	330	855	2859	401	1052	148	484	2060	8428	3562	13153
		सहारनपुर	952	2786	1195	3999	696	1408	166	582	5048	17868	8057	26643
		मंडल सहारनपुर योग	3060	10334	2981	9686	1716	3602	590	1786	12364	41825	20711	67233
		कुल योग	205194	763499	96735	298512	24171	55615	10346	33334	380515	1354215	716961	2505175

आईटी समाधान: राष्ट्रीय सूचना विज्ञान केंद्र (एनआईसी) यूपी, लखनऊ द्वारा प्रदान किया गया ।

डिलीट NFSA राशन कार्ड का सारांश

दिनांक 01/01/2022 से दिनांक 31/12/2022 तक (03/01/2023 समय 09:48 PM तक की स्थिति)

क्र. स.	मंडल	जिला	डिलीट किए गए राशन कार्डों की संख्या											
			डुप्लीकेट		विस्थापित		मृतक		समर्पण		अपात्र		कुल	
			कार्ड	सदस्य	कार्ड	सदस्य	कार्ड	सदस्य	कार्ड	सदस्य	कार्ड	सदस्य	कार्ड	सदस्य
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
1	अयोध्या	अमेठी	122	428	159	512	240	623	4290	19955	5152	17227	9963	38745
		अम्बेडकर नगर	492	1733	110	427	202	441	1865	9103	10843	52334	13512	64038
		अयोध्या	70	306	137	455	484	1304	7454	35486	1145	4400	9290	41951
		बाराबंकी	112	341	46	107	552	890	13936	65374	4538	11239	19184	77951
		सुलतानपुर	50	213	389	1198	160	327	2191	9695	924	3598	3714	15031
	मंडल अयोध्या योग		846	3021	841	2699	1638	3585	29736	139613	22602	88798	55663	237716
2	अलीगढ़	अलीगढ़	105	517	839	2737	814	2384	3186	13648	13353	47026	18297	66312
		एटा	149	562	189	560	197	594	10108	46824	3328	12549	13971	61089
		कासगंज	800	2883	3456	8537	161	341	4931	22612	399	1762	9747	36135
		हाथरस	39	94	860	2229	150	248	761	3146	2111	7873	3921	13590
	मंडल अलीगढ़ योग		1093	4056	5344	14063	1322	3567	18986	86230	19191	69210	45936	177126
3	आगरा	आगरा	519	2064	3568	13102	401	968	2990	13045	6212	25865	13690	55044
		फिरोजाबाद	1504	5986	290	989	351	1030	3677	16421	3665	13801	9487	38227
		मथुरा	465	2075	192	614	157	426	9547	39986	3627	12066	13988	55167
		मैनपुरी	2076	6779	724	2683	89	188	899	3786	1964	7573	5752	21009
	मंडल आगरा योग		4564	16904	4774	17388	998	2612	17113	73238	15468	59305	42917	169447
4	आजमगढ़	आजमगढ़	4015	12591	1893	5946	204	640	2541	12240	17275	58418	25928	89835
		बलिया	168	526	2185	6532	379	1027	9022	42305	1204	4601	12958	54991
		मऊ	94	388	657	2456	265	756	3821	17681	1421	6018	6258	27299
	मंडल आजमगढ़ योग		4277	13505	4735	14934	848	2423	15384	72226	19900	69037	45144	172125
5	कानपुर	इटवा	607	2259	107	365	298	827	996	4166	3130	9392	5138	17009
		औरैया	935	3765	188	513	85	218	1450	5976	7134	18166	9792	28638
		कन्नौज	815	2818	195	579	213	497	1770	7293	997	4062	3990	15249
		कानपुर देहात	179	579	232	650	385	816	2320	9726	1304	3851	4420	15622
		कानपुर नगर	944	3491	1114	3399	377	851	3087	12335	6128	18683	11650	38759
		फर्रुखाबाद	331	1471	1280	3918	803	1546	2951	12590	7006	21849	12371	41374
	मंडल कानपुर योग		3811	14383	3116	9424	2161	4755	12574	52086	25699	76003	47361	156651
6	गोरखपुर	कुशीनगर	140	474	87	317	38	77	1222	5094	1756	6842	3243	12804
		गोरखपुर	580	2176	1125	3914	1393	4338	10742	48555	4299	16226	18139	75209
		देवरिया	58	206	172	603	231	540	1344	6030	6655	21913	8460	29292
		महाराज गंज	537	1992	129	340	229	589	7640	35177	3850	15761	12385	53859
	मंडल गोरखपुर योग		1315	4848	1513	5174	1891	5544	20948	94856	16560	60742	42227	171164
7	चित्रकुट	चित्रकुट	114	299	329	742	219	356	3377	15310	1156	3698	5195	20405
		बाँदा	344	1143	16	33	74	126	6168	25925	3169	11379	9771	38606
		महोबा	227	865	210	546	257	716	6259	26079	4901	19922	11854	48128
		हमीरपुर	41	160	299	1027	182	385	10279	43162	2923	9356	13724	54090

मंडल चित्रकुट योग			726	2467	854	2348	732	1583	26083	110476	12149	44355	40544	161229
8	झाँसी	जलौन	66	247	1000	2862	412	1166	6790	28060	5155	16447	13423	48782
		झाँसी	504	1735	2044	5167	392	957	12336	50401	4426	12787	19702	71047
		ललितपुर	4	14	2724	11097	14	15	1067	3899	224	851	4033	15876
मंडल झाँसी योग			574	1996	5768	19126	818	2138	20193	82360	9805	30085	37158	135705
9	देवीपाटन	गोंडा	774	2704	85	284	192	477	6474	31219	5130	22503	12655	57187
		बलरामपुर	159	747	9568	35912	50	182	2202	10053	1711	8410	13690	55304
		बहराइच	473	1306	249	636	205	334	17015	76524	3012	8728	20954	87528
		श्रावस्ती	76	294	52	108	159	358	3785	18757	432	1549	4504	21066
मंडल देवीपाटन योग			1482	5051	9954	36940	606	1351	29476	136553	10285	41190	51803	221085
क्र. स.	मंडल	जिला	डिलीट किए गए राशन कार्डों की संख्या											
			डुप्लीकेट		विस्थापित		मृतक		समर्पण		अपात्र		कुल	
			कार्ड	सदस्य	कार्ड	सदस्य	कार्ड	सदस्य	कार्ड	सदस्य	कार्ड	सदस्य	कार्ड	सदस्य
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
10	प्रयागराज	कौशाम्बी	72	233	133	410	441	773	3781	16781	2343	8609	6770	26806
		प्रतापगढ़	49	132	394	972	177	327	2416	11201	862	3381	3898	16013
		प्रयागराज	206	810	3168	9891	638	1385	5183	23175	10011	36818	19206	72079
		फतेहपुर	51	217	250	835	425	1003	3664	15585	8170	23161	12560	40801
मंडल प्रयागराज योग			378	1392	3945	12108	1681	3488	15044	66742	21386	71969	42434	155699
11	बरेली	पीलीभीत	163	532	298	1120	769	1708	904	3980	14120	60243	16254	67583
		बदायूँ	56	205	501	1576	45	155	4886	22444	1512	5015	7000	29395
		बरेली	77	264	366	1185	464	950	5406	22938	3258	12911	9571	38248
		शाहजहाँपुर	34	137	559	1724	1194	2972	3581	14866	9940	30940	15308	50639
मंडल बरेली योग			330	1138	1724	5605	2472	5785	14777	64228	28830	109109	48133	185865
12	बस्ती	बस्ती	111	391	2069	5639	219	596	6760	32880	5506	18803	14665	58309
		संत कबीर नगर	1197	4350	1577	4010	115	250	4946	23222	4043	9974	11878	41806
		सिद्धार्थ नगर	491	1687	1354	4158	305	786	8091	38453	7235	26759	17476	71843
मंडल बस्ती योग			1799	6428	5000	13807	639	1632	19797	94555	16784	55536	44019	171958
13	मेरठ	गाजियाबाद	151	589	649	2389	193	646	3110	13824	6641	21843	10744	39291
		गौतम बुद्ध नगर	791	2758	166	548	176	529	8049	35047	3609	11898	12791	50780
		बुलंदशहर	121	428	1386	4898	648	1537	4675	20240	5286	23617	12116	50720
		बागपत	129	519	85	279	67	165	440	1970	3375	15194	4096	18127
		मेरठ	1246	5749	455	1646	205	543	3347	15412	10765	37858	16018	61208
		हापुड़	189	840	939	2826	461	1318	5404	24539	2787	12327	9780	41850
मंडल मेरठ योग			2627	10883	3680	12586	1750	4738	25025	111032	32463	122737	65545	261976
14	मुरादाबाद	अमरोहा	322	947	261	777	545	1146	488	2022	23791	90396	25407	95288
		बिजनौर	384	1448	3204	9644	520	1218	3072	13852	4815	19325	11995	45487
		मुरादाबाद	19	54	245	759	173	265	2508	9898	1287	4848	4232	15824
		रामपुर	1677	5923	258	777	144	344	2058	9269	5039	21571	9176	37884
		सम्बल	68	221	105	288	281	889	2704	11936	4095	14343	7253	27677
मंडल मुरादाबाद योग			2470	8593	4073	12245	1663	3862	10830	46977	39027	150483	58063	222160
15	मिर्जापुर	मिर्जापुर	173	652	289	970	262	763	4110	18170	2986	9554	7820	30109

		संत रविदास नगर	5734	14189	372	953	505	1387	853	3510	4589	15406	12053	35445
		सोनभद्र	933	2784	348	998	266	551	2055	8634	2652	6900	6254	19867
		मंडल मिर्जापुर योग	6840	17625	1009	2921	1033	2701	7018	30314	10227	31860	26127	85421
16	लखनऊ	उन्नाव	515	1929	323	987	279	657	13763	60914	3437	13440	18317	77927
		खीरी	79	197	375	751	612	851	9170	36537	5289	12627	15525	50963
		रायबरेली	575	2043	588	1786	890	2225	5274	23028	3163	13565	10490	42647
		लखनऊ	1715	4249	567	1541	324	859	1662	7207	7942	20838	12210	34694
		सीतापुर	73	240	61	138	514	778	9144	39580	3366	8283	13158	49019
		हरदोई	281	953	52	174	559	1138	6442	28504	3095	8674	10429	39443
		मंडल लखनऊ योग	3238	9611	1966	5377	3178	6508	45455	195770	26292	77427	80129	294693
17	वाराणसी	गाजीपुर	919	3643	2557	8015	156	484	10263	47131	7030	29484	20925	88757
		चंदौली	112	376	413	1259	333	831	2661	11763	3624	15212	7143	29441
		जौनपुर	684	2800	2981	9573	535	1285	7810	35427	5713	20637	17723	69722
		वाराणसी	93	476	812	2692	236	724	1424	6527	3606	15885	6171	26304
		मंडल वाराणसी योग	1808	7295	6763	21539	1260	3324	22158	100848	19973	81218	51962	214224
क्र. स.	मंडल	जिला	डिलीट किए गए राशन कार्डों की संख्या											
			डुप्लीकेट		विस्थापित		मृतक		समर्पण		अपात्र		कुल	
			कार्ड	सदस्य	कार्ड	सदस्य	कार्ड	सदस्य	कार्ड	सदस्य	कार्ड	सदस्य	कार्ड	सदस्य
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
18	सहारनपुर	मुजफ्फरनगर	150	671	270	1014	297	595	9535	42831	17960	61079	28212	106190
		शामली	25	104	225	719	197	493	5094	21602	1571	5538	7112	28456
		सहारनपुर	1998	8228	280	995	325	626	9431	41467	4163	16064	16197	67380
		मंडल सहारनपुर योग	2173	9003	775	2728	819	1714	24060	105900	23694	82681	51521	202026
		कुल योग	40351	138199	65834	211012	25509	61310	374657	1664004	370335	1321745	876686	3396270

आईटी समाधान: राष्ट्रीय सूचना विज्ञान केंद्र (एनआईसी) यूपी, लखनऊ द्वारा

प्रदान किया गया ।

डिलीट NFSA राशन कार्ड का सारांश

दिनांक 01/01/2023 से दिनांक 31/12/2023 तक (03/01/2024 समय 10:06 PM तक की स्थिति)

क्र. स.	मंडल	जिला	डिलीट किए गए राशन कार्डों की संख्या											
			डुप्लीकेट		विस्थापित		मृतक		समर्पण		अपात्र		कुल	
			कार्ड	सदस्य	कार्ड	सदस्य	कार्ड	सदस्य	कार्ड	सदस्य	कार्ड	सदस्य	कार्ड	सदस्य
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
1	अयोध्या	अमेठी	217	1053	66	232	175	411	85	344	5250	19939	5793	21979
		अम्बेडकर नगर	87	233	17	58	78	124	89	360	2515	9603	2786	10378
		अयोध्या	2531	11010	320	920	720	2070	252	1046	4922	21017	8745	36063
		बाराबंकी	576	2496	52	184	312	457	247	948	8874	22929	10061	27014
		सुलतानपुर	971	3831	765	2419	410	734	168	715	4162	12405	6476	20104
	मंडल अयोध्या योग		4382	18623	1220	3813	1695	3796	841	3413	25723	85893	33861	115538
2	अलीगढ़	अलीगढ़	1616	6700	196	716	666	2056	425	1721	13571	44667	16474	55860
		एटा	421	1897	203	768	182	618	107	398	3936	14537	4849	18218
		कासगंज	1126	4931	2090	7012	105	183	62	275	1367	6143	4750	18544
		हाथरस	515	1851	323	944	152	283	232	926	1631	5601	2853	9605
	मंडल अलीगढ़ योग		3678	15379	2812	9440	1105	3140	826	3320	20505	70948	28926	102227
3	आगरा	आगरा	3890	14361	4788	15726	543	1266	357	1359	2341	8103	11919	40815
		फिरोजाबाद	1917	7046	378	1195	397	1258	946	4227	5459	17185	9097	30911
		मथुरा	6511	26478	636	2193	102	282	198	737	5530	19369	12977	49059
		मैनपुरी	3304	10494	5860	17086	87	195	53	203	722	2494	10026	30472
	मंडल आगरा योग		15622	58379	11662	36200	1129	3001	1554	6526	14052	47151	44019	151257
4	आजमगढ़	आजमगढ़	10535	43246	4130	14394	322	825	79	321	6813	22768	21879	81554
		बलिया	1237	4724	4425	15709	424	955	197	800	6638	26283	12921	48471
		मऊ	3262	14178	783	3140	320	919	316	1346	2672	10418	7353	30001
	मंडल आजमगढ़ योग		15034	62148	9338	33243	1066	2699	592	2467	16123	59469	42153	160026
5	कानपुर	इटावा	4014	15470	179	681	186	429	59	207	3127	10632	7565	27419
		औरैया	345	1459	146	500	102	225	107	413	11556	37517	12256	40114
		कन्नौज	1267	5117	161	464	243	401	89	292	2522	8439	4282	14713
		कानपुर देहात	1330	4206	737	2424	303	727	151	489	4467	15634	6988	23480
		कानपुर नगर	5568	21714	2029	6580	720	2132	1286	4811	18475	61749	28078	96986
		फर्रुखाबाद	479	1920	363	1112	222	606	137	459	3060	11895	4261	15992
	मंडल कानपुर योग		13003	49886	3615	11761	1776	4520	1829	6671	43207	145866	63430	218704
6	गोरखपुर	कुशीनगर	1320	4108	557	1583	116	218	116	374	4158	15745	6267	22028
		गोरखपुर	2310	9771	344	1125	985	3054	132	509	5095	20329	8866	34788
		देवरिया	780	2914	131	503	319	809	181	717	11205	42673	12616	47616
		महाराज गंज	339	1236	93	288	251	611	57	202	9869	29780	10609	32117
	मंडल गोरखपुर योग		4749	18029	1125	3499	1671	4692	486	1802	30327	108527	38358	136549
7	चित्रकुट	चित्रकुट	43	115	89	268	172	262	44	157	1722	4867	2070	5669
		बाँदा	986	4454	28	82	68	105	755	3147	5628	18329	7465	26117
		महोबा	57	186	117	274	211	512	17	63	1790	6405	2192	7440

		हमीरपुर	266	1073	135	451	148	300	46	176	1278	4212	1873	6212
		मंडल चित्रकुट योग	1352	5828	369	1075	599	1179	862	3543	10418	33813	13600	45438
8	झाँसी	जलौन	262	1014	1156	3370	163	447	68	251	4198	13733	5847	18815
		झाँसी	1546	6530	2837	8375	215	501	489	1794	7600	23426	12687	40626
		ललितपुर	3261	11170	1395	4923	32	44	580	2085	508	1902	5776	20124
		मंडल झाँसी योग	5069	18714	5388	16668	410	992	1137	4130	12306	39061	24310	79565
9	देवीपाटन	गोंडा	324	1082	76	230	157	278	779	3738	5443	15256	6779	20584
		बलरामपुर	784	3620	898	3385	71	173	200	975	209	907	2162	9060
क्र. स.	मंडल	जिला	डिलीट किए गए राशन कार्डों की संख्या											
			डुप्लीकेट		विस्थापित		मृतक		समर्पण		अपात्र		कुल	
			कार्ड	सदस्य	कार्ड	सदस्य	कार्ड	सदस्य	कार्ड	सदस्य	कार्ड	सदस्य	कार्ड	सदस्य
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
		बहराइच	651	1936	395	1131	224	329	69	257	3298	7994	4637	11647
		श्रावस्ती	60	190	61	151	199	430	26	120	628	2920	974	3811
		मंडल देवीपाटन योग	1819	6828	1430	4897	651	1210	1074	5090	9578	27077	14552	45102
10	प्रयागराज	कौशाम्बी	236	858	38	90	360	538	40	154	656	2429	1330	4069
		प्रतापगढ़	5895	24795	455	1328	265	589	221	984	4575	17272	11411	44968
		प्रयागराज	1058	4125	2499	9256	683	1561	405	1634	4802	14868	9447	31444
		फतेहपुर	129	415	313	1142	582	1644	40	150	4660	14314	5724	17665
		मंडल प्रयागराज योग	7318	30193	3305	11816	1890	4332	706	2922	14693	48883	27912	98146
11	बरेली	पीलीभीत	208	728	264	928	546	1074	125	410	6008	22427	7151	25567
		बदायूँ	155	673	2493	7429	127	256	111	447	10091	34495	12977	43300
		बरेली	7021	29873	1111	3988	1021	2233	4322	18396	15912	63914	29387	118404
		शाहजहाँपुर	80	295	953	2393	443	985	103	322	15958	55245	17537	59240
		मंडल बरेली योग	7464	31569	4821	14738	2137	4548	4661	19575	47969	176081	67052	246511
12	बस्ती	बस्ती	1601	5596	265	778	104	182	139	561	342	1330	2451	8447
		संत कबीर नगर	288	964	39	129	48	90	53	194	3443	9420	3871	10797
		सिद्धार्थ नगर	353	1358	612	2296	271	554	372	1399	4655	15176	6263	20783
		मंडल बस्ती योग	2242	7918	916	3203	423	826	564	2154	8440	25926	12585	40027
13	मेरठ	गाजियाबाद	2300	9998	654	2743	79	262	1439	6313	9345	40995	13817	60311
		गौतम बुद्ध नगर	2266	9658	605	1955	105	298	189	686	1993	6300	5158	18897
		बुलंदशहर	980	3808	1473	5241	777	1678	284	1016	4480	15656	7994	27399
		बागपत	1189	5271	222	863	207	566	51	190	4510	20701	6179	27591
		मेरठ	3441	14293	352	1342	107	298	239	883	1161	4362	5300	21178
		हापुड़	47	213	996	3122	207	435	129	492	1551	4918	2930	9180
		मंडल मेरठ योग	10223	43241	4302	15266	1482	3537	2331	9580	23040	92932	41378	164556
14	मुरादाबाद	अमरोहा	114	438	78	261	102	224	140	506	4756	15267	5190	16696
		बिजनौर	1218	4709	1651	5607	1335	4237	169	663	2472	7778	6845	22994
		मुरादाबाद	210	774	283	840	484	772	192	684	4432	13324	5601	16394
		रामपुर	3819	17406	222	698	225	491	210	802	3580	14362	8056	33759

		सम्बल	1603	6677	80	217	214	489	69	245	7151	29044	9117	36672
		मंडल मुरादाबाद योग	6964	30004	2314	7623	2360	6213	780	2900	22391	79775	34809	126515
15	मिर्जापुर	मिर्जापुर	253	950	88	278	241	641	64	250	6028	19820	6674	21939
		संत रविदास नगर	311	1176	274	914	286	824	70	265	7353	25349	8294	28528
		सोनभद्र	429	1654	118	304	94	153	23	80	626	1801	1290	3992
		मंडल मिर्जापुर योग	993	3780	480	1496	621	1618	157	595	14007	46970	16258	54459
16	लखनऊ	उन्नाव	660	2332	261	852	922	2349	1868	7863	4840	16888	8551	30284
		खीरी	194	679	165	459	331	417	128	382	14643	32297	15461	34234
		रायबरेली	1911	7571	486	1819	702	1734	140	512	8239	35973	11478	47609
		लखनऊ	929	3422	1296	3793	408	1438	2796	12055	22912	72833	28341	93541
		सीतापुर	344	1502	96	192	683	916	1111	4653	4293	9971	6527	17234
		हरदोई	142	470	31	68	391	578	73	242	12439	36169	13076	37527
		मंडल लखनऊ योग	4180	15976	2335	7183	3437	7432	6116	25707	67366	204131	83434	260429
17	वाराणसी	गाजीपुर	1619	7179	2741	9276	146	392	140	588	18258	63943	22904	81378
		चंदौली	361	1453	335	1130	274	597	77	251	4224	12012	5271	15443
		जौनपुर	2826	9808	2668	7826	530	1127	264	961	13583	44028	19871	63750
		वाराणसी	632	2681	489	1586	369	1369	389	1647	6750	27896	8629	35179
क्र. स.	मंडल	जिला	डिलीट किए गए राशन कार्डों की संख्या											
			डुप्लीकेट		विस्थापित		मृतक		समर्पण		अपात्र		कुल	
			कार्ड	सदस्य	कार्ड	सदस्य	कार्ड	सदस्य	कार्ड	सदस्य	कार्ड	सदस्य	कार्ड	सदस्य
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
		मंडल वाराणसी योग	5438	21121	6233	19818	1319	3485	870	3447	42815	147879	56675	195750
18	सहारनपुर	मुजफ्फरनगर	170	620	336	1272	466	965	257	840	12240	40288	13469	43985
		शामली	594	2461	392	1502	347	1025	84	319	2653	9591	4070	14898
		सहारनपुर	3370	13242	353	1370	334	738	765	3097	9211	28519	14033	46966
		मंडल सहारनपुर योग	4134	16323	1081	4144	1147	2728	1106	4256	24104	78398	31572	105849
		कुल योग	113664	453939	62746	205883	24918	59948	26492	108098	447064	1518780	674884	2346648

आईटी समाधान: राष्ट्रीय सूचना विज्ञान केंद्र (एनआईसी) यूपी, लखनऊ द्वारा प्रदान किया गया ।

डिलीट NFSA राशन कार्ड का सारांश

दिनांक 01/01/2024 से दिनांक 31/12/2024 तक (05/01/2025 समय 09:59 PM तक की स्थिति)

क्र. स.	मंडल	जिला	डिलीट किए गए राशन कार्डों की संख्या											
			डुप्लीकेट		विस्थापित		मृतक		समर्पण		अपात्र		कुल	
			कार्ड	सदस्य	कार्ड	सदस्य	कार्ड	सदस्य	कार्ड	सदस्य	कार्ड	सदस्य	कार्ड	सदस्य
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
1	अयोध्या	अमेठी	163	655	95	342	315	924	109	428	4421	16241	5103	18590
		अम्बेडकर नगर	152	456	27	93	132	230	78	296	5440	24012	5829	25087
		अयोध्या	670	2591	187	591	1352	5466	105	418	14021	54977	16335	64043
		बाराबंकी	385	1384	42	107	394	700	141	532	14660	60502	15622	63225
		सुलतानपुर	285	740	110	372	249	459	132	497	3170	14441	3946	16509
	मंडल अयोध्या योग		1655	5826	461	1505	2442	7779	565	2171	41712	170173	46835	187454
2	अलीगढ़	अलीगढ़	1510	6178	347	1435	1405	5103	188	722	18239	69883	21689	83321
		एटा	142	523	307	961	900	3198	146	523	9443	35785	10938	40990
		कासगंज	253	1107	1043	3014	62	106	51	189	3227	15713	4636	20129
		हाथरस	113	444	179	561	144	309	80	278	4718	21302	5234	22894
	मंडल अलीगढ़ योग		2018	8252	1876	5971	2511	8716	465	1712	35627	142683	42497	167334
3	आगरा	आगरा	1083	4400	6150	18670	1216	3878	288	1042	18950	77292	27687	105282
		फिरोजाबाद	870	3155	349	1152	363	1121	331	1398	9810	39368	11723	46194
		मथुरा	3287	11589	1418	4249	119	279	241	770	11745	45945	16810	62832
		मैनपुरी	903	4023	566	2124	130	502	46	184	4658	22018	6303	28851
	मंडल आगरा योग		6143	23167	8483	26195	1828	5780	906	3394	45163	184623	62523	243159
4	आजमगढ़	आजमगढ़	1506	5979	2414	7656	734	2644	103	392	21215	104741	25972	121412
		बलिया	182	649	3432	10634	482	1319	110	435	23104	107603	27310	120640
		मऊ	177	725	468	1365	693	2442	279	1185	3559	14878	5176	20595
	मंडल आजमगढ़ योग		1865	7353	6314	19655	1909	6405	492	2012	47878	227222	58458	262647
5	कानपुर	इटवा	1787	5658	361	1242	708	2446	39	135	7978	33309	10873	42790
		औरिया	272	1196	109	343	72	174	62	248	4046	15969	4561	17930
		कन्नौज	556	1871	168	456	344	678	73	187	3203	9982	4344	13174
		कानपुर देहात	114	451	723	2058	217	521	114	398	5592	18730	6760	22158
		कानपुर नगर	1368	4664	2558	7764	927	3222	510	1714	25753	102437	31116	119801
		फर्रुखाबाद	247	1242	43	156	177	463	106	387	3670	16379	4243	18627
	मंडल कानपुर योग		4344	15082	3962	12019	2445	7504	904	3069	50242	196806	61897	234480
6	गोरखपुर	कुशीनगर	99	308	226	690	32	73	57	171	7295	32618	7709	33860
		गोरखपुर	432	1681	457	1740	5330	21170	109	424	27965	97449	34293	122464
		देवरिया	43	180	170	586	613	1889	104	413	18712	70056	19642	73124
		महाराज गंज	165	766	41	146	145	440	17	59	8741	36749	9109	38160

मंडल गोरखपुर योग			739	2935	894	3162	6120	23572	287	1067	62713	236872	70753	267608
7	चित्रकुट	चित्रकुट	10	31	15	50	71	107	22	79	2060	9408	2178	9675
		बाँदा	189	737	21	68	83	113	44	154	7096	26390	7433	27462
		महोबा	70	289	119	387	265	767	33	120	1525	6302	2012	7865
		हमीरपुर	851	3651	283	1015	281	717	40	116	3235	12289	4690	17788
मंडल चित्रकुट योग			1120	4708	438	1520	700	1704	139	469	13916	54389	16313	62790
8	झाँसी	जलौन	55	204	147	516	186	613	37	135	3702	15835	4127	17303
		झाँसी	155	789	126	445	461	1627	334	1232	6347	26074	7423	30167
		ललितपुर	1013	4222	1712	5148	443	627	134	542	1491	6171	4793	16710
मंडल झाँसी योग			1223	5215	1985	6109	1090	2867	505	1909	11540	48080	16343	64180
9	देवीपाटन	गोंडा	562	2368	105	311	127	208	90	394	5611	26730	6495	30011
		बलरामपुर	193	890	1072	3855	70	156	246	1342	3939	20588	5520	26831
		बहराइच	1795	3541	832	1811	338	573	85	283	9225	32759	12275	38967
		श्रावस्ती	116	291	205	528	268	516	66	364	1455	7104	2110	8803
मंडल देवीपाटन योग			2666	7090	2214	6505	803	1453	487	2383	20230	87181	26400	104612
10	प्रयागराज	कौशाम्बी	45	125	53	171	301	546	23	66	4382	20079	4804	20987
		प्रतापगढ़	1363	5791	158	574	94	196	80	326	13769	69886	15464	76773
क्र. स.	मंडल	जिला	डिलीट किए गए राशन कार्डों की संख्या											
			डुप्लीकेट		विस्थापित		मृतक		समर्पण		अपात्र		कुल	
			कार्ड	सदस्य	कार्ड	सदस्य	कार्ड	सदस्य	कार्ड	सदस्य	कार्ड	सदस्य	कार्ड	सदस्य
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
		प्रयागराज	435	1816	1203	3580	502	1539	328	1322	29773	136629	32241	144886
		फतेहपुर	20	55	92	297	579	1895	116	413	10213	42954	11020	45614
		महाकुंभ	0	0	0	0	0	0	0	0	0	0	0	0
मंडल प्रयागराज योग			1863	7787	1506	4622	1476	4176	547	2127	58137	269548	63529	288260
11	बरेली	पीलीभीत	47	146	123	472	439	1075	98	294	4772	18620	5479	20607
		बदायूँ	182	763	513	1834	113	227	64	244	6857	26764	7729	29832
		बरेली	1352	6265	168	547	620	1597	374	1311	12190	55366	14704	65086
		शाहजहाँपुर	27	88	1076	3082	253	654	142	391	9112	28733	10610	32948
मंडल बरेली योग			1608	7262	1880	5935	1425	3553	678	2240	32931	129483	38522	148473
12	बस्ती	बस्ती	67	188	108	391	95	183	372	1654	3677	16737	4319	19153
		संत कबीर नगर	131	413	102	331	154	391	71	299	3928	14012	4386	15446
		सिद्धार्थ नगर	548	1921	168	565	460	1109	518	2174	5212	21238	6906	27007
मंडल बस्ती योग			746	2522	378	1287	709	1683	961	4127	12817	51987	15611	61606
13	मेरठ	गाजियाबाद	708	3156	1046	3692	216	832	720	3042	18907	83199	21597	93921
		गौतम बुद्ध नगर	1016	4056	852	2494	453	1820	247	958	7400	34236	9968	43564
		बुलंदशहर	296	1215	1402	4497	617	1416	114	417	8862	37891	11291	45436

		बागपत	127	661	88	321	209	760	78	328	5774	26348	6276	28418
		मेरठ	364	1534	268	1109	243	901	299	1258	15938	69094	17112	73896
		हापुड़	127	515	154	619	554	1990	169	608	6605	28803	7609	32535
		मंडल मेरठ योग	2638	11137	3810	12732	2292	7719	1627	6611	63486	279571	73853	317770
14	मुरादाबाद	अमरोहा	69	219	51	151	304	793	105	350	8586	33311	9115	34824
		बिजनौर	137	561	1029	3601	1307	4247	112	412	10184	47660	12769	56481
		मुरादाबाद	80	327	394	985	521	748	152	569	13958	55787	15105	58416
		रामपुर	2381	9910	216	803	212	546	329	1313	13514	60912	16652	73484
		सम्बल	160	595	75	236	195	385	67	240	10190	37023	10687	38479
		मंडल मुरादाबाद योग	2827	11612	1765	5776	2539	6719	765	2884	56432	234693	64328	261684
15	मिर्जापुर	मिर्जापुर	152	528	177	620	254	696	40	182	6804	29706	7427	31732
		संत रविदास नगर	183	722	1011	4379	755	2919	38	154	9602	41800	11589	49974
		सोनभद्र	156	517	77	259	97	193	31	118	448	1853	809	2940
		मंडल मिर्जापुर योग	491	1767	1265	5258	1106	3808	109	454	16854	73359	19825	84646
16	लखनऊ	उन्नाव	331	1170	236	757	1057	2803	701	2811	10242	33797	12567	41338
		खीरी	39	151	42	97	271	385	113	315	12067	46011	12532	46959
		रायबरेली	1049	3308	392	1235	1509	3825	193	654	11254	51011	14397	60033
		लखनऊ	1414	4854	102	323	467	1762	383	1639	24260	85215	26626	93793
		सीतापुर	9	30	58	129	632	874	196	708	9049	28161	9944	29902
		हरदोई	109	394	11	47	274	427	53	197	7895	27063	8342	28128
		मंडल लखनऊ योग	2951	9907	841	2588	4210	10076	1639	6324	74767	271258	84408	300153
17	वाराणसी	गाजीपुर	121	452	635	2376	133	346	213	1012	13890	66466	14992	70652
		चंदौली	267	1106	207	612	537	2034	110	426	2818	12798	3939	16976
		जौनपुर	292	1243	1020	3102	238	475	121	455	12329	54880	14000	60155
		वाराणसी	119	486	897	3078	787	2948	456	1946	20116	81026	22375	89484
		मंडल वाराणसी योग	799	3287	2759	9168	1695	5803	900	3839	49153	215170	55306	237267
18	सहारनपुर	मुजफ्फरनगर	156	487	320	1268	455	1248	254	879	13456	59967	14641	63849
		शामली	422	1737	315	1117	177	493	92	359	3689	16570	4695	20276
		सहारनपुर	330	1253	442	1726	352	823	185	765	9438	38902	10747	43469
		मंडल सहारनपुर योग	908	3477	1077	4111	984	2564	531	2003	26583	115439	30083	127594
		कुल योग	36604	138386	41908	134118	36284	111881	12507	48795	720181	2988537	847484	3421717

आईटी समाधान: राष्ट्रीय सूचना विज्ञान केंद्र (एनआईसी) यूपी, लखनऊ द्वारा प्रदान किया गया ।

डिलीट NFSA राशन कार्ड का सारांश

दिनांक 01/01/2025 से दिनांक 01/12/2025 तक (01/12/2025 समय 10:28 PM तक की स्थिति)

क्र. स.	मंडल	जिला	डिलीट किए गए राशन कार्डों की संख्या											
			डुप्लीकेट		विस्थापित		मृतक		समर्पण		अपात्र		कुल	
			कार्ड	सदस्य	कार्ड	सदस्य	कार्ड	सदस्य	कार्ड	सदस्य	कार्ड	सदस्य	कार्ड	सदस्य
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
1	अयोध्या	अमेठी	147	530	185	641	1429	4837	87	321	14428	67531	16276	73860
		अम्बेडकर नगर	165	440	22	63	278	464	187	733	1247	5032	1899	6732
		अयोध्या	232	770	649	2508	1726	5906	210	739	7373	33492	10190	43415
		बाराबंकी	693	2632	35	111	1258	2673	287	912	5534	19386	7807	25714
		सुलतानपुर	526	2206	432	1484	598	1313	251	852	8259	38296	10066	44151
	मंडल अयोध्या योग		1763	6578	1323	4807	5289	15193	1022	3557	36841	163737	46238	193872
2	अलीगढ़	अलीगढ़	2963	12101	1894	6808	5152	20726	288	1006	12026	36984	22323	77625
		एटा	861	3498	539	2125	2966	12273	174	612	16016	72595	20556	91103
		कासगंज	846	3493	2683	10258	266	887	105	374	9059	41863	12959	56875
		हाथरस	44	157	1104	3419	295	539	196	655	6274	26080	7913	30850
	मंडल अलीगढ़ योग		4714	19249	6220	22610	8679	34425	763	2647	43375	177522	63751	256453
3	आगरा	आगरा	859	3576	10008	38724	5972	24539	514	1827	43077	186324	60430	254990
		फिरोजाबाद	2411	8834	157	602	189	515	272	985	4743	18354	7772	29290
		मथुरा	779	2882	4763	15016	1512	5317	385	1210	13476	52278	20915	76703
		मैनपुरी	6933	32352	10122	45772	1604	6528	88	325	8955	38296	27702	123273
	मंडल आगरा योग		10982	47644	25050	100114	9277	36899	1259	4347	70251	295252	116819	484256
4	आजमगढ़	आजमगढ़	1775	7291	784	2874	501	1544	158	717	11554	56821	14772	69247
		बलिया	248	1063	880	3033	3084	11802	208	842	8937	38019	13357	54759
		मऊ	254	1026	4288	17143	3045	12610	625	2783	12446	57878	20658	91440
	मंडल आजमगढ़ योग		2277	9380	5952	23050	6630	25956	991	4342	32937	152718	48787	215446
5	कानपुर	इटावा	3595	14528	1974	9370	3078	11983	189	686	17204	72912	26040	109479
		औरैया	139	535	1714	6311	2334	8740	314	1181	3124	11177	7625	27944
		कन्नौज	159	662	499	1273	321	758	139	419	3262	11148	4380	14260
		कानपुर देहात	515	1673	1320	5035	702	2163	137	410	4470	17225	7144	26506
		कानपुर नगर	1985	7486	28417	98473	5405	20018	402	1284	10438	38166	46647	165427
		फर्रुखाबाद	368	1223	1054	4579	2486	8503	196	697	2341	9013	6445	24015
	मंडल कानपुर योग		6761	26107	34978	125041	14326	52165	1377	4677	40839	159641	98281	367631
6	गोरखपुर	कुशीनगर	348	1080	790	2433	183	422	125	405	2170	8395	3616	12735
		गोरखपुर	117	388	582	1730	3136	11926	67	231	7867	26331	11769	40606

		देवरिया	52	168	519	1805	1194	3932	163	605	7288	31381	9216	37891
		महाराज गंज	137	477	104	325	1691	7063	62	201	1269	5281	3263	13347
		मंडल गोरखपुर योग	654	2113	1995	6293	6204	23343	417	1442	18594	71388	27864	104579
7	चित्रकुट	चित्रकुट	56	186	54	165	167	346	31	81	185	724	493	1502
		बाँदा	267	1025	58	193	293	436	98	302	4235	16804	4951	18760
		महोबा	55	215	492	1564	715	2581	74	230	2361	9694	3697	14284
		हमीरपुर	319	1316	723	2666	463	1232	72	261	4216	16995	5793	22470
		मंडल चित्रकुट योग	697	2742	1327	4588	1638	4595	275	874	10997	44217	14934	57016
8	झाँसी	जलौन	65	251	967	2993	2776	10984	70	232	3805	13417	7683	27877
		झाँसी	45	211	2798	12075	3051	12465	455	1617	4524	18068	10873	44436
		ललितपुर	46	187	2332	6963	32	52	76	273	2340	9437	4826	16912
		मंडल झाँसी योग	156	649	6097	22031	5859	23501	601	2122	10669	40922	23382	89225
9	देवीपाटन	गोंडा	168	498	132	543	190	300	73	296	12240	51759	12803	53396
		बलरामपुर	223	946	694	2221	1007	4042	202	1057	1333	4952	3459	13218
		बहराइच	593	1571	832	2152	915	2120	221	697	9563	30259	12124	36799
		श्रावस्ती	519	2113	37	87	284	630	10	34	329	1205	1179	4069
		मंडल देवीपाटन योग	1503	5128	1695	5003	2396	7092	506	2084	23465	88175	29565	107482
10	प्रयागराज	कौशाम्बी	255	957	101	243	1479	5189	44	164	8529	36411	10408	42964
		प्रतापगढ़	164	674	195	609	359	671	80	307	1163	5003	1961	7264
		प्रयागराज	3889	15997	6284	21520	6416	26402	482	1805	17688	58951	34759	124675
		फतेहपुर	95	345	373	1365	4070	15685	86	324	5334	16173	9958	33892
		मंडल प्रयागराज योग	4403	17973	6953	23737	12324	47947	692	2600	32714	116538	57086	208795
11	बरेली	पीलीभीत	291	1194	221	711	700	1869	125	358	4462	18554	5799	22686
		बदायूँ	346	1113	3236	9976	111	176	161	619	5849	17704	9703	29588
		बरेली	3421	15192	5458	21492	9502	37417	438	1512	3639	15085	22458	90698
		शाहजहाँपुर	30	98	1085	3035	4114	15547	235	735	9821	37604	15285	57019
		मंडल बरेली योग	4088	17597	10000	35214	14427	55009	959	3224	23771	88947	53245	199991
12	बस्ती	बस्ती	133	467	650	1541	474	798	286	1013	14323	65326	15866	69145
		संत कबीर नगर	280	819	253	931	750	2175	264	873	1265	5540	2812	10338
		सिद्धार्थ नगर	569	1781	288	957	732	1944	696	2443	4632	18915	6917	26040
		मंडल बस्ती योग	982	3067	1191	3429	1956	4917	1246	4329	20220	89781	25595	105523
13	मेरठ	गाजियाबाद	278	1286	804	3168	2654	12182	255	985	5774	26038	9765	43659
		गौतम बुद्ध नगर	800	3138	2552	10351	1425	5933	210	772	744	3286	5731	23480
		बुलंदशहर	188	795	481	1860	2535	10324	115	402	8441	33550	11760	46931
		बागपत	1723	8218	913	3586	2755	12340	113	430	10313	47828	15817	72402
		मेरठ	289	1178	691	2762	989	3523	286	1027	5815	23941	8070	32431
		हापुड़	411	1237	81	286	2186	9564	205	681	3215	12539	6098	24307

मंडल मेरठ योग			3689	15852	5522	22013	12544	53866	1184	4297	34302	147182	57241	243210
14	मुरादाबाद	अमरोहा	72	277	59	204	1902	7166	145	546	3762	16049	5940	24242
		बिजनौर	1108	4761	1237	5047	6186	24746	297	1055	11589	47829	20417	83438
		मुरादाबाद	71	250	411	1190	1329	3751	149	481	3241	10343	5201	16015
		रामपुर	1413	5201	499	1794	2061	7306	324	1121	17570	73943	21867	89365
		सम्बल	919	2946	123	419	3545	14457	154	527	27213	116211	31954	134560
मंडल मुरादाबाद योग			3583	13435	2329	8654	15023	57426	1069	3730	63375	264375	85379	347620
15	मिर्जापुर	मिर्जापुर	195	703	620	2025	1225	4849	47	167	8971	40286	11058	48030
		संत रविदास नगर	176	703	502	1989	1282	4739	80	288	2243	7646	4283	15367
		सोनभद्र	1187	4254	951	2733	1867	6554	53	177	1012	3824	5070	17542
मंडल मिर्जापुर योग			1558	5660	2073	6747	4374	16142	180	632	12226	51758	20411	80939
16	लखनऊ	उन्नाव	652	2558	1793	6542	5156	18303	277	948	5267	21648	13145	49999
		खीरी	116	358	748	2439	4581	14983	460	1285	13509	51955	19414	71020
		रायबरेली	1297	5645	1422	4976	3872	13929	283	898	18476	79625	25350	105073
		लखनऊ	1594	5853	1285	4549	7969	31895	562	2056	13083	55061	24493	99414
		सीतापुर	48	207	202	613	2125	4495	466	1713	11774	46662	14615	53690
		हरदोई	695	2040	131	346	4880	17315	133	457	8519	33195	14358	53353
मंडल लखनऊ योग			4402	16661	5581	19465	28583	100920	2181	7357	70628	288146	111375	432549
17	वाराणसी	गाजीपुर	477	1839	3012	10580	966	3828	213	866	10702	47802	15370	64915
		चंदौली	85	326	248	952	848	3026	169	637	718	2900	2068	7841
		जौनपुर	634	2537	3482	11530	764	2300	159	558	6155	24931	11194	41856
क्र. स.	मंडल	जिला	डिलीट किए गए राशन कार्डों की संख्या											
			डुप्लीकेट		विस्थापित		मृतक		समर्पण		अपात्र		कुल	
			कार्ड	सदस्य	कार्ड	सदस्य	कार्ड	सदस्य	कार्ड	सदस्य	कार्ड	सदस्य	कार्ड	सदस्य
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
		वाराणसी	95	357	860	3721	2625	11509	267	966	9413	40430	13260	56983
मंडल वाराणसी योग			1291	5059	7602	26783	5203	20663	808	3027	26988	116063	41892	171595
18	सहारनपुर	मुजफ्फरनगर	2803	11455	427	1091	1153	3125	555	1690	10750	44367	15688	61728
		शामली	20	79	833	3325	3230	13647	132	489	1756	7959	5971	25499
		सहारनपुर	1303	5446	772	2986	1929	6394	136	488	16692	69955	20832	85269
मंडल सहारनपुर योग			4126	16980	2032	7402	6312	23166	823	2667	29198	122281	42491	172496
कुल योग			57629	231874	127920	466981	161044	603225	16353	57955	601390	2478643	964336	3838678

आईटी समाधान: राष्ट्रीय सूचना विज्ञान केंद्र (एनआईसी) यूपी, लखनऊ द्वारा प्रदान किया गया

NEW RAILWAY DIVISION AT MADURAI**879. DR. GANAPATHY RAJKUMAR P.:****SHRI TAMILSELVAN THANGA:**

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether it is a fact that Madurai Railway Division, Tamil Nadu is presently functioning under the administrative control of Trivandrum Railway Division, Kerala and if so, the details thereof;
- (b) whether the Union Government has any request to Establishment of new Railway division at Madurai which is to be functional under the administrative control of Chennai division, Southern Railway, Tamil Nadu for the conveniences of Southern districts of Tamil Nadu and if so, the details thereof and if not, the reasons therefor; and
- (c) whether the Government has also any proposal to detach Madurai Railway Division from Tiruvanthapuram Railway Division, Kerala and if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

- (a) to (c): Madurai division is already an existing division of Indian Railways which works independently of Thiruvananthapuram division.

MASTER OF PUBLIC HEALTH STUDENTS (MPH)**880. SHRI N. K. PREMACHANDRAN:**

Will the Minister of **SCIENCE AND TECHNOLOGY** be pleased to state:

- (a) whether the Government proposes to provide stipend to Master of Public Health Students (MPH) in Sree Chitra Tirunal Institute for Sciences & Technology, Thiruvananthapuram treating them equivalent to the students of various institutes doing the post graduate course entitled to stipend and if so, the details thereof;
- (b) whether the Government analyzed the difficulties of MPH students studying in Sree Chitra Tirunal Institute for Sciences & Technology, Thiruvananthapuram due to non-payment of stipend and if so, the details of action taken to resolve the same;
- (c) whether the Government proposes to include MPH students in the ambit of stipend payment which is available to other post graduate courses in similar medical institutions and if so, the details of action taken thereon; and
- (d) whether the students in other institutions during MPH is entitled for stipend and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE;

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a): The Master of Public Health (MPH) programme at Sree Chitra Tirunal Institute for Medical Sciences & Technology (SCTIMST), Thiruvananthapuram is treated as an academic public health programme and not a residency-based clinical postgraduate course. MPH students do not provide any clinical services. Clear policy distinction exists between residency-based clinical postgraduate courses and academic postgraduate programmes. There are no specific Government Orders or Guidelines mandating stipend for MPH programmes.

(b): The students admitted to the MPH at SCTIMST, Thiruvananthapuram, are fully aware that the course is a non-stipendiary academic program and, as such, there is no issue regarding non-payment of stipends. However, to address the difficulties of needy students, the Institute facilitate the eligible students to avail financial assistance under existing Government scholarship schemes such as E-Grantz and other applicable non-professional course scholarships.

(c): The National Medical Commission (NMC) Post-Graduate Medical Education Regulations (PGMER), 2023, mandate stipends only to clinical specialties. Currently, there is no such proposal to include MPH students under the stipend

scheme applicable to clinical postgraduate courses in medical institutions.

(d): In general, MPH programmes across institutions such as All India Institute of Medical Sciences (AIIMS), Central Universities, State Medical Colleges and other Institutes of National Importance are treated as non-stipendiary academic programmes. However, limited and selective support in the form of scholarships and tuition fee waiver is provided in certain institutions like National Institute of Epidemiology (NIE), National Institute of Mental Health and Neuro-Sciences (NIMHANS), Public Health Foundation of India (IIPHs) for students enrolling in MPH course.

BUDGETARY SUPPORT AND EXPANSION OF BROADCASTING

INFRASTRUCTURE IN ODISHA

881. SHRI SUKANTA KUMAR PANIGRAHI:

Will the Minister of **INFORMATION AND BROADCASTING** be pleased to state:

(a) the details of budget allocations for the year 2026–27 for Prasar Bharati/Doordarshan Kendras and Community Radio Stations including Radio Muskan in the State of Odisha;

(b) the details of new FM transmitters, digital upgradation initiatives and content production in tribal languages such as Kui undertaken under schemes including the Supporting Community Radio Movement;

(c) the number of Community Radio Stations supported in Odisha including Kandhamal district, during the year 2025–26 along with the details of equipment grants and capacity-building or training provided; and

(d) the steps taken or proposed to be taken by the Government to address gaps in digital and radio broadcasting coverage in remote areas of the Kandhamal Lok Sabha Constituency for rural empowerment, public awareness of Government schemes and inclusive communication?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. L. MURUGAN):

(a) to (d): The allocation for Broadcasting Infrastructure and Network Development (BIND) scheme for development, modernization and upgradation of broadcasting infrastructure of Prasar Bharati for FY 2026-27 is ₹509.24 cr. Further, the allocation under scheme for Supporting Community Radio Movement (CRS) in India for the year 2026-27 is ₹8 cr.

The Government has sanctioned the establishment of 68 new Akashvani FM transmitters across the country under the BIND Scheme for 2021-26. The digital upgradation of Akashvani in Odisha includes new FM transmitters at Bonaigarh (1 kW) and Baleshwar (5 kW), upgradation of FM transmitters at Baripada, Bhawanipatna and Sambalpur from 5 kW to 10 kW, and upgradation at

Rairangpur from 1 kW to 5 kW.

Akashvani broadcasts programmes in 23 languages, including Odia and Santhali, and in 182 dialects, including tribal dialects such as Kui. The primary channel of Akashvani, Bhawanipatna, located in Kalahandi district of Odisha, broadcasts tribal songs and programmes, including in the Kui dialect.

Under the scheme “Supporting Community Radio Movement in India”, 4 CRS in Odisha have been supported during FY 2025–26, namely, Radio SWATI, Radio Adar, Radio Utkal and Radio Dhenkanal. Grants of ₹ 36,67,246 have been provided to them for the procurement of equipment such as FM transmitters, audio recorders, audio processors and studio infrastructure.

All India Radio (AIR) operates 591 broadcasting stations across the country, including 2 FM Relay Stations located at Baliguda and Phulbani in the Kandhamal Lok Sabha Constituency.

Some of the new-age initiatives undertaken to enable users to access regional and national content anytime and anywhere on their mobile devices include -

- Prasar Bharati's OTT platform “WAVES” launched in 2024
 - Multi-genre digital streaming aggregator platform providing infotainment content in multiple Indian Languages
 - Various channels of Doordarshan and AIR network are integrated into this platform

- DD Free Dish (Free-to-Air Direct-To-Home)
 - Grown significantly from 104 channels in 2019 to 510 channels at present
 - Includes private and educational TV channels, besides the Doordarshan channels.
 - 48 Akashvani radio channels
- NewsOnAir App
 - Streaming of more than 260 live radio channels of Akashvani.

बीड लोक सभा निर्वाचन क्षेत्र में रेल अंडरपास/आरओबी

882. श्री बजरंग मनोहर सोनवणे:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

(क) महाराष्ट्र के बीड लोक सभा निर्वाचन क्षेत्र में अनुमोदित रेल अंडरपासों और सड़क उपरिपुल (आरओबी) का ब्यौरा क्या है;

(ख) प्रत्येक परियोजना की अवस्थिति, अनुमोदित लागत, वर्तमान स्थिति और इसके पूरा होने की संभावित समय-सीमा का ब्यौरा क्या है;

(ग) इन कार्यों को समय पर पूरा करने के लिए क्या उपाय किए गए हैं और दुर्घटनाओं में कमी, यातायात की भीड़-भाड़ में राहत और बेहतर संपर्क जैसे इसके लाभों का ब्यौरा क्या है;

(घ) बीड लोक सभा निर्वाचन क्षेत्र में अमृत भारत स्टेशन योजना के अंतर्गत चयनित रेलवे स्टेशनों का ब्यौरा क्या है;

(ड) विगत पांच वर्षों के दौरान इन स्टेशनों के आधुनिकीकरण के लिए स्वीकृत और व्यय की गई निधियों का ब्यौरा क्या है;

(च) यात्रियों और दिव्यांगों के लिए सुविधाओं में सुधार करने के लिए क्या कदम उठाए जा रहे हैं;

(छ) नए अंबाजोगाई तालुका, घाटनांदूर रेलवे हॉल्ट और बारशी नाका रेलवे स्टेशन के लिए स्वीकृति और अपेक्षित समय-सीमा का ब्यौरा क्या है; और

(ज) धाराशिव-संभाजी नगर रेल मार्ग की वर्तमान स्थिति का ब्यौरा क्या है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (ज): भारतीय रेल में समपार के स्थान पर ऊपरी/निचले सड़क पुलों (आरओबी/आरयूबी) के कार्यों की स्वीकृति और निष्पादन एक सतत और निरंतर चलने वाली प्रक्रिया है। रेल परिचालन में संरक्षा और गतिशीलता तथा सड़क उपयोगकर्ताओं पर इसके प्रभाव के आधार पर ऐसे कार्यों की प्राथमिकता तय की जाती है और इन्हें शुरू किया जाता है।

2004-14 की तुलना में 2014-25 (दिसम्बर, 2025) की अवधि के दौरान भारतीय रेल में निर्मित ऊपरी/निचले सड़क पुलों की संख्या निम्नानुसार है:-

अवधि	निर्मित ऊपरी/निचले सड़क पुल
2004-14	4,148 अदद
2014-25 (दिसम्बर, 2025)	13,882 अदद

दिनांक 01.01.2026 की स्थिति के अनुसार, भारतीय रेल में 1,14,298 करोड़ रु. की लागत से 4,769 ऊपरी/निचले सड़क पुल स्वीकृत किए गए हैं जिसमें महाराष्ट्र राज्य में 5,599 करोड़ रुपये की लागत से 269 पुल शामिल हैं, जो योजना और निष्पादन के विभिन्न चरणों में हैं।

बीड लोकसभा निर्वाचन क्षेत्र में 06 अदद समपार है। विकाराबाद-परली वैजनाथ खंड पर घाटनंदूर-परली वैजनाथ स्टेशन के बीच 256/7-8 कि.मी. पर निचले सड़क पुल के निर्माण कार्य को स्वीकृति प्रदान कर दी गई है। कार्य प्रगति पर है और बॉक्स कास्टिंग कार्य शुरू कर दिया गया है। इसके अतिरिक्त, 04 समपार के लिए विस्तृत परियोजना रिपोर्ट (डीपीआर) तैयार करने के कार्य को स्वीकृति प्रदान कर दी गई है।

इसके अतिरिक्त रेलवे ने ऊपरी/निचले सड़क पुलों के कार्यों की प्रगति में तेजी लाने के लिए निम्नलिखित उपाय किए हैं

- i. सुचारू निष्पादन सुनिश्चित करने के लिए सामान्य व्यवस्था आरेख (जीएडी) को अंतिम रूप देने से पूर्व संबंधित राज्य सरकार/सड़क स्वामित्व प्राधिकरण के साथ संयुक्त सर्वेक्षण किया जाता है।
- ii. ऊपरी/निचले सड़क पुलों कार्यों से संबंधित विभिन्न मुद्दों को हल करने के लिए रेलवे और राज्य सरकार के अधिकारियों के साथ आवधिक बैठकें की जाती हैं।
- iii. डिजाइन के अनुमोदन के दौरान विलंब से बचने के लिए स्पैन के विभिन्न संयोजन, तिरछापन और रेलवे के हिस्से पर सड़क की चौड़ाई के लिए अधिसंरचना नक्शों का मानकीकरण किया गया है। इसे सार-संग्रह के रूप में जारी किया गया है, जिसे ऊपरी सड़क पुल निर्माण के लिए रेलवे लाइनों पर त्वरित योजना निर्माण हेतु अपनाया जा सकता है।
- iv. रेलवे द्वारा ऊपरी/निचले सड़क पुलों के कार्यों को जहां कहीं संभव हो एकल निकाय के आधार पर निष्पादित करने की योजना बनाई गई है। यदि कोई सड़क स्वामित्व प्राधिकरण/राज्य सरकार चाहती है तो रेलवे उन्हें एकल निकाय के आधार पर कार्य निष्पादित करने की अनुमति दे सकता है।

"धाराशिव - बीड़ - छत्रपति संभाजीनगर नई लाइन (240 कि.मी.) की विस्तृत परियोजना रिपोर्ट तैयार करने के लिए सर्वेक्षण को स्वीकृति प्रदान कर दी गई है।

विस्तृत परियोजना रिपोर्ट तैयार करने के पश्चात्, परियोजना की स्वीकृति के लिए विभिन्न हितधारकों सहित राज्य सरकारों से परामर्श और अपेक्षित अनुमोदन अर्थात् नीति आयोग का मूल्यांकन, वित्त मंत्रालय आदि की मंजूरी आवश्यक होती है। चूंकि परियोजनाओं को स्वीकृति देना सतत और गतिशील प्रक्रिया है, इसलिए सटीक समय-सीमा विभिन्न हितधारकों द्वारा अनुमोदन और मूल्यांकन पर निर्भर करती है।"

ऊपरी/निचले सड़क पुलों सहित रेल परियोजनाओं का पूरा होना राज्य सरकार द्वारा त्वरित भूमि अधिग्रहण, वन विभाग के अधिकारियों द्वारा वन मंजूरी, अतिलंघनकारी उपयोगिताओं का स्थानांतरण, विभिन्न प्राधिकरणों से सांविधिक स्वीकृति, क्षेत्र की भूवैज्ञानिक और स्थलाकृतिक स्थितियां, परियोजना/परियोजनाओं के क्षेत्र में कानून और व्यवस्था की स्थिति, विशेष परियोजना स्थल के लिए एक वर्ष में कार्य महीनों की संख्या आदि जैसे विभिन्न कारकों पर निर्भर करता है। ये सभी कारक परियोजनाओं के समापन समय और लागत को प्रभावित करते हैं।

अमृत भारत स्टेशन में स्टेशनों में सुधार लाने के लिए मास्टर योजना तैयार करना और उनका चरणबद्ध कार्यान्वयन शामिल हैं। इस मास्टर योजना में निम्नानुसार शामिल हैं:

- स्टेशन और परिचलन क्षेत्रों तक पहुंच में सुधार,
- स्टेशन का शहर के दोनों भागों के साथ एकीकरण,
- स्टेशन भवन में सुधार,
- प्रतीक्षालय, शौचालय, बैठने की व्यवस्था, पेयजल बूथों में सुधार,
- यात्री यातायात के अनुरूप चौड़े पैदल पार पुल/एयर कॉनकोर्स का प्रावधान

- लिफ्ट/स्वचालित सीढ़ियों/रैंप का प्रावधान
- प्लेटफॉर्म की सतह और प्लेटफॉर्म पर कवर में सुधार/प्रावधान
- 'एक स्टेशन एक उत्पाद' जैसी योजनाओं के माध्यम से स्थानीय उत्पादों के लिए कियोस्क का प्रावधान,
- पार्किंग क्षेत्र, मल्टी मोडाल एकीकरण,
- दिव्यांगजनों के लिए सुविधाएं,
- बेहतर यात्री सूचना प्रणाली
- प्रत्येक स्टेशन पर आवश्यकता को ध्यान में रखते हुए एकजीक्यूटिव लाउंज, व्यावसायिक बैठकों के लिए नामित स्थान, लैंडस्केपिंग आदि का प्रावधान

इस योजना में आवश्यकतानुसार, चरणबद्ध और व्यवहार्य रूप से दीर्घकालिक और पर्यावरण अनुकूल समाधान, गिड्टी रहित रेलपथ का प्रावधान आदि और दीर्घावधि में स्टेशन पर सिटी सेंटर के निर्माण की भी परिकल्पना की गई है।

अब तक, अमृत भारत स्टेशन योजना के अंतर्गत 1337 स्टेशनों को चिह्नित किया गया है। जिनमें से 132 स्टेशन बीड के लोक सभा निर्वाचन क्षेत्र के परली वैजनाथ रेलवे स्टेशन सहित महाराष्ट्र में स्थित हैं। अमृत भारत स्टेशन योजना के अंतर्गत महाराष्ट्र राज्य में विकास के लिए चिह्नित किए गए स्टेशनों के नाम निम्नानुसार हैं:

राज्य	स्टेशनों की संख्या	स्टेशनों के नाम
महाराष्ट्र	132	अहमदनगर, अजनी (नागपुर), अक्कलकोट रोड़, अकोला, आकुर्डी, अमलनेर, आमगाँव, अमरावती, अंधेरी, बडनेरा, बल्हारशाह, बांद्रा टर्मिनस, बारामती, बेलापुर, भंडारा रोड, भोकर, भुसावल, बोरीवली,

राज्य	स्टेशनों की संख्या	स्टेशनों के नाम
		भायखला, चालीसगाँव, चांदा फोर्ट, चंद्रपुर, चर्नी रोड, छत्रपति संभा जी नगर, छत्रपति शिवाजी महाराज टर्मिनस, चिंचपोकली, चिंचवाड, दादर (मध्य रेल), दादर (पश्चिम रेल), दहिसर, दौंड, देहु रोड, देवलाली, धामणगांव, धरणगांव, धाराशिव, धर्माबाद, धुले, दिवा, दुधनी, गंगाखेर, गोधानी, गोंदिया, ग्रांट रोड, हडपसर, हातकणंगले, हजूर साहिब नान्देड, हिमायत नगर, हिंमनघाट, हिंगोली दक्कन, इगतपुरी, जलगाँव, जालना, जेऊर, जोगेश्वरी, कल्याण जंक्शन, कामटी, कांदिवली, कंजुर मार्ग, कराड, काटोल, केडगाँव, किनवट, कोपरगाँव, कुर्दुवाडी जंक्शन, कुर्ला जंक्शन, लासलगाँव, लातूर, लोकमान्य तिलक टर्मिनस, लोनंद जंक्शन, लोनावाला, लोअर परेल, मलाड, मलकापुर, मनमाड जं, मानवत रोड, मरीन लाइन्स, माटुंगा, मिराज जंक्शन, मुदखेड जंक्शन, मुंबई सेंट्रल, मुंब्रा, मुर्तिजापुर, नागरसोल, नागपुर जं, नंदगाँव, नांदुरा, नंदुरबार, नरखेड जंक्शन, नासिक रोड, नेताजी सुभाष चंद्र बोस इतवारी जंक्शन, पाचोरा जंक्शन, पालघर, पंढरपुर, पनवेल जंक्शन, परभणी जंक्शन, परेल, परली वैजनाथ, परतूर, फलटाण, प्रभादेवी, पुलगाँव जंक्शन, पुणे जंक्शन, पूर्णा जंक्शन, रावेर, रोटेंगांव, साईनगर शिर्डी, सैंडहर्स्ट रोड, सांगली, सतारा, सावदा, सेलू, सेवाग्राम, शहाड, शेगांव, शिवाजी नगर पुणे, श्री छत्रपति शाहू महाराज टर्मिनस कोल्हापुर, सोलापुर, तलेगांव, ठाकुली, ठाणे, टिटवाला, तुमसर रोड, उमरी, उरुली, वडाला रोड, विद्याविहार, विक्रोली, वडसा, वर्धा, वाशिम, वाठार

अमृत भारत स्टेशन योजना के तहत महाराष्ट्र राज्य में रेलवे स्टेशनों पर विकास कार्य तेज गति से शुरू किए गए हैं। महाराष्ट्र राज्य में अब तक 17 स्टेशनों (आमगांव, बारामती, चांदा फोर्ट, चिंचपोकली, देवलाली, धुले, केडगांव, लासलगांव, लोनंद जंक्शन, माटुंगा, मुर्तिजापुर जंक्शन, नंदुरा, नेताजी सुभाष चंद्र बोस इतवारी जंक्शन, परेल, सावदा, शहाड और वडाला रोड) का कार्य इस योजना

के तहत पूरा हो चुका है। अन्य स्टेशनों पर भी कार्य तीव्र गति से शुरू किए गए हैं और उपरोक्त में से कुछ स्टेशनों की प्रगति निम्नानुसार है:

- परली वैजनाथ स्टेशन: स्टेशन भवन के सुधार कार्य, परिचलन क्षेत्र का सुधार, ऊपरी पैदल पुल, टैक्टाइल फ्लोरिंग, प्लेटफॉर्म पर कवर की व्यवस्था, लिफ्ट और एस्केलेटर लगाए जाने के कार्य किए गए हैं।
- हिमायतनगर स्टेशन: स्टेशन भवन में सुधार, परिचलन क्षेत्र में सुधार, प्रवेश द्वार, प्रतीक्षालय हॉल में सुधार, प्लेटफॉर्मों में सुधार, प्लेटफॉर्मों पर कवर का प्रावधान, लिफ्टों और शौचालयों में सुधार और उनके परिष्करण कार्य शुरू किए जा चुके हैं।
- मानवत रोड स्टेशन: प्लेटफॉर्म शेल्टर का कार्य पूरा हो चुका है। स्टेशन भवन, प्रवेश द्वार, प्लेटफॉर्म की सतह, प्रतीक्षालय, शौचालय और लिफ्ट के सुधार का कार्य शुरू किया गया है।
- परतुर स्टेशन: प्लेटफॉर्म शेल्टर, प्लेटफॉर्म की सतह, परिचलन क्षेत्र, स्टेशन भवन का विस्तार, प्रतीक्षालय, शौचालय, 12 मीटर चौड़ा ऊपरी पैदल पुल, लिफ्ट और प्रवेश द्वार का निर्माण कार्य शुरू किया गया है।
- रोटगांव स्टेशन: स्टेशन भवन के सुधार कार्य, परिचलन क्षेत्र का सुधार, प्लेटफॉर्म, प्लेटफॉर्मों पर कवर का प्रावधान, प्रतीक्षालय, शौचालय, लिफ्ट और प्रवेश द्वार तथा उनके परिष्करण कार्य शुरू किए जा चुके हैं।
- उमरी स्टेशन: प्लेटफॉर्म 1 और 2 के सुधार कार्य, प्लेटफॉर्म की वॉल की व्यवस्था पूरी हो चुकी है। परिचलन क्षेत्र के सुधार, लिफ्टों और बाहरी प्रतीक्षालय के परिष्करण कार्य शुरू किए जा चुके हैं।

भारत सरकार के "सुगम्य भारत मिशन" या "एक्सेसिबल इंडिया कैम्पेन" के एक भाग के रूप में,

भारतीय रेल अपने रेलवे स्टेशनों को दिव्यांगजनों और कम गतिशीलता वाले यात्रियों हेतु सुलभ बनाने के लिए प्रतिबद्ध है। दिव्यांगजन अधिकार अधिनियम, 2016 के अनुपालन में, "भिन्न रूप से सक्षम दिव्यांगजनों और कम गतिशीलता वाले यात्रियों की भारतीय रेल के रेलवे स्टेशनों तक पहुंच और स्टेशनों पर इनकी सुविधाओं संबंधी दिशानिर्देश" भारत के राजपत्र में अधिसूचित किए गए हैं और इन्हें परिपत्रित किया गया है। इन दिशानिर्देशों में दिव्यांगजनों और कम गतिशीलता वाले यात्रियों के लिए सुविधाओं के प्रावधान शामिल हैं जैसे प्रवेश रैंप, सुलभ पार्किंग, कम ऊंचाई वाले टिकट काउंटर/सहायता बूथ, शौचालय, पीने के पानी के बूथ, रैंप/लिफ्ट की सुविधा सहित सबवे/उपरि पैदल पुल और दृष्टि बाधित दिव्यांगजनों हेतु ब्रेल साइनेज सहित मानक साइनेज और स्पर्शनीय पथ आदि शामिल हैं।

इसके अलावा, भारतीय रेल में स्टेशनों का विकास/पुनर्विकास/उन्नयन/आधुनिकीकरण निरन्तर और सतत प्रक्रिया है और इस संबंध में कार्यों को पारस्परिक प्राथमिकता और निधियों की उपलब्धता के अध्यधीन, आवश्यकतानुसार किया जाता है। स्टेशनों के विकास/पुनर्विकास/उन्नयन/आधुनिकीकरण का कार्य स्टेशन की कोटि/स्थिति/स्टेशन में संभाले जाने वाला यातायात आदि के आधार पर किए जाते हैं।

रेलवे स्टेशनों का विकास/उन्नयन जटिल प्रकृति का होता है जिसमें यात्रियों और रेलगाड़ियों की संरक्षा शामिल होती है और इसके लिए फायर क्लीयरेंस, धरोहर, पेड़ों की कटाई, विमानपत्तन क्लीयरेंस इत्यादि जैसी विभिन्न सांविधिक स्वीकृतियों की आवश्यकता होती है। इनकी प्रगति जनोपयोगी सेवाओं को स्थानांतरित करने (जिनमें जल/मलजल लाइन, ऑप्टिकल फाइबर केबल, गैस पाइप लाइन, पावर/सिगनल केबल इत्यादि शामिल हैं), अतिलंघन, यात्री संचलन को बाधित किए बिना रेलगाड़ियों का परिचालन, उच्च वोल्टेज बिजली लाइनों के निकट सान्निध्य में किए जाने वाले

कार्यों के कारण गति प्रतिबंध आदि जैसी ब्राउन फील्ड संबंधी चुनौतियों के कारण भी प्रभावित होती है और ये कारक कार्य के समापन समय को प्रभावित करते हैं। इसलिए, इस चरण में कोई समय-सीमा नहीं दी जा सकती है।

इसके अलावा, अमृत भारत स्टेशन योजना सहित स्टेशनों का विकास/उन्नयन/आधुनिकीकरण आमतौर पर योजना शीर्षक-53 'ग्राहक सुविधाएं' के तहत वित्त पोषित किया जाता है। योजना शीर्ष-53 के तहत आवंटन और व्यय का विवरण क्षेत्रीय रेलों के अनुसार रखा जाता है, न कि कार्य-वार, स्टेशन-वार या राज्य-वार। महाराष्ट्र राज्य चार रेल जोनों, अर्थात् मध्य रेलवे, दक्षिण मध्य रेलवे, दक्षिण पूर्व मध्य रेलवे और पश्चिम रेलवे के अधिकार क्षेत्र में आता है। पिछले चार वर्षों और चालू वर्ष के लिए 12,000 करोड़ रुपए का आवंटन किया गया है, जबकि पिछले चार वर्षों और चालू वर्ष (दिसंबर, 2025 तक) में 10,606 करोड़ रुपए का व्यय हुआ है।

उत्तर प्रदेश में नवीकरणीय ऊर्जा क्षमता

883. श्रीमती कृष्णा देवी शिवशंकर पटेल:

क्या नवीन और नवीकरणीय ऊर्जा मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या उत्तर प्रदेश के बांदा-चित्रकूट क्षेत्र में सौर, पवन या जैव-ऊर्जा की क्षमता के संबंध में कोई आकलन किया गया है;
- (ख) क्या उक्त क्षेत्र में नवीकरणीय ऊर्जा परियोजनाओं की स्थापना के लिए कोई प्रस्ताव विचाराधीन है;
- (ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (घ) क्या सरकार द्वारा ऊर्जा की उपलब्धता और रोजगार की उपलब्धता पर इसके संभावित प्रभाव

के संबंध में कोई आकलन किया गया है; और

(ड) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

विद्युत मंत्रालय में राज्य मंत्री; तथा नवीन और नवीकरणीय ऊर्जा मंत्रालय में राज्य मंत्री (श्री श्रीपाद येसो नाईक):

(क) से (ड): उत्तर प्रदेश नवीन और नवीकरणीय ऊर्जा विकास एजेंसी (यूपीएनडीए) ने निम्नलिखित जानकारी दी है:

- राष्ट्रीय सौर ऊर्जा संस्थान (NISE) द्वारा किए गए संभावित आकलन के अनुसार, बांदा-चित्रकूट क्षेत्र में अनुमानित सौर ऊर्जा संभाव्यता (ग्राउंड माउंटेड) 1530.3 मेगावाट है।
- बांदा-चित्रकूट क्षेत्र में कुल 260 मेगावाट की सौर विद्युत परियोजनाएं (यूटिलिटी सोलर प्रोजेक्ट) चालू की जा चुकी हैं और अतिरिक्त परियोजनाएं कार्यान्वयन के अधीन हैं।
- उत्तर प्रदेश के योजना विभाग की रिपोर्ट के अनुसार, धान के भूसे की अनुमानित उपलब्धता प्रति वर्ष 167 लाख टन है।
- गैर-जीवाश्म ईंधन आधारित ग्रीन ऊर्जा की उपलब्धता, सतत ऊर्जा विकास में योगदान देती है और रोजगार सृजन के माध्यम से स्थानीय रोजगार सृजन होता है।

बिहार में सामान्य सेवा केंद्र

884. श्री तारिक अनवर:

क्या इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री यह बताने की कृपा करेंगे कि:

- (क) भारतीय दूरसंचार विनियामक प्राधिकरण (ट्राई) के आंकड़ों के अनुसार बिहार में ग्रामीण और शहरी ब्रॉडबैंड पहुंच की वर्तमान स्थिति क्या है और इसमें सुधार लाने के लिए भारतनेट परियोजना के अंतर्गत क्या प्रगति हुई है;
- (ख) डिजिटल इंडिया मिशन के अंतर्गत बिहार में चल रहे सामान्य सेवा केन्द्र (सीएससी) किस हद तक प्रभावी हैं और क्या वे सभी निर्धारित डिजिटल सेवाएं प्रदान करने में सक्षम हैं;
- (ग) बिहार में बढ़ते साइबर अपराधों को देखते हुए सरकार द्वारा साइबर सुरक्षा के प्रति जागरूकता और नागरिकों की सहायता के लिए भारतीय कम्प्यूटर आपात दल (सीईआरटी-इन) के माध्यम से क्या विशेष उपाय किए गए हैं; और
- (घ) क्या मेक इन इंडिया और उत्पादन से जुड़े प्रोत्साहन (पीएलआई) जैसी केन्द्रीय योजनाओं के अंतर्गत बिहार में इलेक्ट्रॉनिक्स विनिर्माण अथवा आईटी/आईटीईएस इकाइयों की स्थापना के लिए कोई विशेष प्रोत्साहन या रूपरेखा तैयार की गई है?

वाणिज्य और उद्योग मंत्रालय में राज्य मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय में राज्य मंत्री (श्री जितिन प्रसाद):

(क): देश में सभी ग्राम पंचायतों (जीपी) और गांवों को ब्रॉडबैंड कनेक्टिविटी प्रदान करने के लिए भारतनेट परियोजना चरणबद्ध तरीके से कार्यान्वित की जा रही है।

दिसंबर, 2025 तक; देश में भारतनेट परियोजना के अंतर्गत 2,14,904 ग्राम पंचायतों को सेवा के लिए तैयार किया गया है। बिहार में भारतनेट के अंतर्गत कुल 8,340 ग्राम पंचायतों को सेवा के लिए तैयार किया गया है।

इसके अलावा, भारतनेट चरण-I और चरण-II के मौजूदा नेटवर्क के उन्नयन हेतु सरकार द्वारा संशोधित भारतनेट कार्यक्रम (एबीपी) को अनुमोदित किया गया है।

(ख): नागरिक केन्द्रित सेवाएं प्रदान करने के लिए देश भर में सामान्य सेवा केन्द्र (सीएससी) स्थापित किए जाते हैं। इन केंद्रों का संचालन ग्राम स्तरीय उद्यमियों (वीएलई) द्वारा किया जाता है।

दिसंबर 2025 तक, बिहार में 57,793 सीएससी कार्यरत हैं। इसके अलावा, सीएससी का राज्यवार विवरण वेबसाइट <https://csc.gov.in/> पर उपलब्ध है। इन सीएससी के माध्यम से 800 से अधिक सेवाएं प्रदान की जा रही हैं। सेवाओं की सूची <https://csc.gov.in/> पर उपलब्ध है।

(ग): सरकार ने डिजिटल प्रौद्योगिकियों के सुरक्षित उपयोग के लिए बिहार सहित नागरिकों की साइबर सुरक्षा जागरूकता के लिए विभिन्न पहलों की हैं जिनमें अन्य विषयों के साथ-साथ निम्नलिखित शामिल हैं -

- भारतीय कम्प्यूटर आपातकालीन प्रतिक्रिया दल (सीईआरटी-इन) को सूचना प्रौद्योगिकी अधिनियम, 2000 की धारा 70ख के उपबंधों के अंतर्गत साइबर सुरक्षा घटनाओं पर कार्रवाई करने के लिए राष्ट्रीय एजेंसी के रूप में नामित किया गया है।
- सीईआरटी -इन कम्प्यूटर, मोबाइल फोन, नेटवर्क और डेटा की सुरक्षा के लिए नवीनतम साइबर खतरों/कमजोरियों और उनसे निपटने के उपायों के संबंध में निरंतर अलर्ट और सलाह जारी करता है।
- सीईआरटी-इन फ़िशिंग वेबसाइटों को ट्रैक एवं अक्षम करने और धोखाधड़ी गतिविधियों की जांच को सुविधाजनक बनाने के लिए सेवा प्रदाताओं, नियामकों और कानून प्रवर्तन एजेंसियों (एलईए) के साथ समन्वय करता है।
- साइबर स्वच्छता केंद्र (सीएसके) सीईआरटी -इन द्वारा प्रदान की जाने वाली एक नागरिक-केंद्रित सेवा है, जो स्वच्छ भारत के दृष्टिकोण को साइबर स्पेस तक विस्तारित करती है। साइबर

स्वच्छता केंद्र दुर्भावनापूर्ण कार्यक्रमों का पता लगाने में मदद करता है और उन्हें हटाने के लिए निःशुल्क उपकरण प्रदान करता है, और नागरिकों और संगठनों के लिए साइबर सुरक्षा युक्तियाँ और सर्वोत्तम अभ्यास भी प्रदान करता है।

- सीईआरटी-इन प्रत्येक वर्ष अक्टूबर के दौरान राष्ट्रीय साइबर सुरक्षा जागरूकता माह (एनसीएसएम), प्रत्येक वर्ष फरवरी के दूसरे मंगलवार को सुरक्षित इंटरनेट दिवस, प्रत्येक वर्ष 1 से 15 फरवरी तक स्वच्छता पखवाड़ा और भारत में नागरिकों के साथ-साथ तकनीकी साइबर समुदाय के लिए विभिन्न कार्यक्रमों और गतिविधियों का आयोजन करके प्रत्येक माह के पहले बुधवार को साइबर जागरूकता दिवस (सीजेडी) मनाता है।
- सीईआरटी -इन नियमित रूप से अपनी आधिकारिक वेबसाइटों और सोशल मीडिया हैंडल जैसे फेसबुक, एक्स (ट्विटर), इंस्टाग्राम, यूट्यूब और लिंकडइन के माध्यम से साइबर सुरक्षा खतरों और रोकथाम के उपायों पर इंटरनेट उपयोगकर्ताओं को संवेदनशील बनाने के लिए सुरक्षा और सुरक्षा युक्तियाँ, जागरूकता पोस्टर, इन्फो-ग्राफिक्स, बुकलेट और वीडियो साझा करता है।

(घ): सरकार के पास इलेक्ट्रॉनिक्स विनिर्माण को बढ़ावा देने के लिए कई योजनाएं हैं जैसे कि बड़े पैमाने पर इलेक्ट्रॉनिक्स विनिर्माण (एलएसईएम) के लिए उत्पादन से जुड़ी प्रोत्साहन योजना (पीएलआई), आईटी हार्डवेयर, ईसीएमएस आदि के लिए पीएलआई योजना 2.0। ये योजनाएं अखिल भारतीय आधार पर हैं और आवेदक बिहार सहित देश में कहीं भी इकाइयां स्थापित कर सकते हैं।

DIGITAL BHARAT NIDHI (DBN) FUNDED MOBILE CONNECTIVITY IN TAMIL NADU

885. SHRI C. N. ANNADURAI:

SHRI G. SELVAM:

Will the Minister of **COMMUNICATIONS** be pleased to state:

- (a) the details of number of villages in Tamil Nadu that currently have 4G mobile coverage;
- (b) the details of towers commissioned in Tamil Nadu under the Digital Bharat Nidhi (DBN)-funded mobile connectivity schemes and the number of villages benefiting from these installations;
- (c) the current status of the BharatNet project in Tamil Nadu, including the number of Gram Panchayats made service-ready for broadband connectivity as on date;
- (d) whether the Government has proposed to upgrade the existing BharatNet network and extend fibre connectivity to non-Gram Panchayat villages in Tamil Nadu under the Amended BharatNet Programme; and
- (e) the steps taken by Government to ensure 100% mobile and broadband coverage in all villages of Tamil Nadu, including remote and hilly regions?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):**

- (a): As of December-2025, 16,452 villages have been covered with 4G mobile services in Tamil Nadu.

(b) to (e): The DBN funded project for saturation of 4G mobile services for providing 4G mobile services in uncovered villages in remote and hilly regions of the country, including Tamil Nadu is under implementation. Under this, 4G Saturation Scheme, till Dec-2025, 255 mobile towers have been commissioned in Tamil Nadu covering 297 villages.

BharatNet project is being implemented in a phased manner to provide broadband connectivity to all the Gram Panchayats (GPs) and villages in the country, including Tamil Nadu. As of Dec-2025; 10,869 GPs have been made service ready under BharatNet project in Tamil Nadu. Further, Amended BharatNet Program (ABP), approved by the Government on 04.08.2023, is under implementation for up-gradation of existing network of BharatNet Phase-I and Phase-II, creation of network in balance GPs and connectivity to remaining non-GP villages on demand basis from their respective GPs.

FUNCTIONING OF CONSUMER DISPUTES REDRESSAL COMMISSIONS

886. SHRI TANGELLA UDAY SRINIVAS:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

(a) the number of District, State and National Consumer Disputes Redressal Commissions presently functioning in the country, State-wise;

- (b) the sanctioned strength, number of posts filled and vacancies of Presidents and Members at each level, State-wise;
- (c) the number of consumer cases filed, disposed of and pending during the last five years, year and State-wise;
- (d) the average time taken for disposal of cases at each level and whether any time-bound targets or norms for disposal have been prescribed;
- (e) the details of financial assistance allocated, released and utilised for strengthening, digitisation and infrastructure development of these Commissions during the last five years, State-wise along with major infrastructure gaps identified; and
- (f) the steps taken or proposed to be taken by the Government to improve the effectiveness of Consumer Commissions including timely appointments, digital reforms, capacity building and measures to enhance disposal rates and reduce pendency?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

(a): At present, there is one National Consumer Disputes Redressal Commission (NCDRC) at the national level and thirty five State Consumer Disputes Redressal Commissions at the state level. The number of District Consumer Disputes

Redressal Commissions (State-wise) is at **Statement-I**.

(b): Under the provisions of the Consumer Protection Act, 2019, it is the responsibility of the State Governments to fill up the vacancies of President and Members in the State Commissions and District Commissions. Further, as per Rule 6(4) of the Consumer Protection (Qualification for appointment, method of recruitment, procedure of appointment, term of office, resignation and removal of the President and members of the State Commission and District Commission) Rules, 2020, the process of appointments shall be initiated by the State Government atleast 6 months before the vacancy arises.

As per Section 32 of the Consumer Protection Act, 2019, if, at any time, there is a vacancy in the office of the President or Member of the District Commission, the State Government may, by notification, direct -

- c) any other District Commission specified in that notification to exercise the jurisdiction in respect of that district also; or
- d) the President or a member of any other District Commission specified in that notification to exercise the powers and discharge the functions of the President or member of that District Commission also.

Also, the Central Government has been continuously taking up the matter with the State Governments/UT Administrations for expeditious filling up of the existing and anticipated vacancies of President and Members of the Consumer

Commissions.

At present, there are three vacancies of members in National Consumer Disputes Redressal Commission. The details of existing vacancies in State and District Consumer Disputes Redressal Commission are at **Statement-II**.

(c) and (d): As per Section 38 (7) of the Consumer Protection Act, 2019, every complaint shall be disposed of as expeditiously as possible and endeavour shall be made to decide the complaint within a period of three months from the date of receipt of notice by opposite party where the complaint does not require analysis or testing of commodities and within five months, if it requires analysis or testing of commodities.

To serve the interest of speedy justice to the end consumers, Consumer Protection Act states that no adjournment shall ordinarily be granted by the consumer commissions unless sufficient cause is shown and the reasons for grant of adjournment have been recorded in writing by the Commission.

The details of the consumer cases filed and disposed by the consumer commissions since 2021, year and State-wise are at **Statement-III**.

(e) and (f): The responsibility for establishment of Consumer Commissions in the States as well as providing all necessary infrastructures for their effective functioning rests with the State Governments. However, the Central Government has been extending financial assistance under the Strengthening of Consumer

Commissions (SCC) Scheme to the State Governments to meet the gaps in resources for ensuring a basic minimum infrastructure (both building and non-building) required for the effective functioning of the Consumer Commissions and for honouring the shared responsibility of consumer protection.

Under the SCC scheme, the Central Government's assistance for building purposes, is limited to creation of built up area of 5,000 square feet in respect of a District Commission building and 11,000 square feet in respect of a State Commission building, which include 1000 square ft. for construction of a Mediation Centre (both for State Commission and District Commission).

Assistance for non-building assets is released within the overall cost ceiling of Rs. 25.00 lakh in respect of a State Commission and Rs. 10.00 lakh in respect of a District Commission, irrespective of the location of the Consumer Commission. The details of funds released under the SCC scheme during the last 5 years are at **Statement-IV**.

Additionally, Department has also been implementing a Scheme namely CONFONET with the objective to set up Information and Communications Technology (ICT) infrastructure which includes e-Governance solution for monitoring the consumer cases filed, disposed & pending with the Consumer Commissions at National Consumer Disputes Redressal Commission (NCDRC), State Commissions and District Commissions. The scheme is being implemented

through National Informatics Centre (NIC). NIC provides hardware, software and technical manpower to the Consumer Commissions through National Informatics Centre Services Inc. (NICS). The details of funds released under the CONFONET scheme during the last 5 years are as follows:-

Financial Year	Funds Released (Rs. in Crore)
2021-22	32
2022-23	29.26
2023-24	36.21
2024-25	70.75
2025-26(Current)	33.39

Besides providing VC facilities in 10 Benches of NCDRC and 35 Benches of SCDRCs, the Department has also launched a “e-Jagriti” portal on 1st January, 2025, which aims to enhance consumer grievance redressal through a micro-service architecture, Artificial Intelligence / Machine Learning integration and modern features like faceless onboarding and role-based dashboards. It unifies existing applications (OCMS, e-Daakhil, NCDRC CMS, CONFONET) into a single, scalable platform, allowing users to file complaints seamlessly from anywhere with multilingual support. The system streamlines grievance redressal processes with real-time data access, automated workflows and tools for stakeholders like judges and advocates. The platform offers digital case filing,

document exchange and automated SMS/email notifications. Features include a chatbot help system, voice-to-text capabilities and accessibility support for the visually challenged and elderly. The portal is designed to provide a convenient, transparent and efficient means for consumers to seek redressal by enabling online complaint filing, digital submission of documents, online payment of fees and also supports virtual courtrooms, enabling the hearing of cases remotely and ensuring faster disposal while reducing dependency on physical infrastructure.

STATEMENT-I**District Consumer Disputes Redressal Commissions**

S. No.	States/UTs	Number of District Commissions
1.	A&N Island (UT)	1
2.	Andhra Pradesh	17
3.	Arunachal Pradesh	18
4.	Assam	23
5.	Bihar	38
6.	Chandigarh (UT)	2
7.	Chhattisgarh	27
8.	D&N Haveli and D&D (UT)	3
9.	Delhi (UT)	10
10.	Goa	2
11.	Gujarat	38
12.	Haryana	22
13.	Himachal Pradesh	12
14.	J&K (UT)	10
15.	Jharkhand	24
16.	Kerala	14
17.	Ladakh (UT)	0
18.	Lakshadweep (UT)	1
19.	Karnataka	30
20.	Madhya Pradesh	48
21.	Maharashtra	40
22.	Manipur	3
23.	Meghalaya	7
24.	Mizoram	11

25.	Nagaland	11
26.	Odisha	30
27.	Puducherry (UT)	1
28.	Punjab	23
29.	Rajasthan	37
30.	Sikkim	6
31.	Tamilnadu	30
32.	Telangana	12
33.	Tripura	4
34.	Uttarakhand	13
35.	Uttar Pradesh	79
36.	West Bengal	18
Total		665

STATEMENT-II**Vacancies in State and District Consumer Disputes Redressal Commission****(As on 31.12.2025)**

S. No.	State	State Commission		District Commission	
		President	Member	President	Member
		Vacant Post	Vacant Post	Vacant Post	Vacant Post
1	A&N Island (UT)	1	4	0	2
2	Andhra Pradesh	1	2	4	3
3	Arunachal Pradesh	1	2	0	34
4	Assam	1	3	0	3
5	Bihar	0	0	14	36
6	Chandigarh (UT)	0	1	0	2
7	Chhattisgarh	0	3	17	20
8	D&N Haveli and D&D (UT)	1	3	1	1
9	Delhi (UT)	0	0	2	2
10	Goa	1	2	0	0
11	Gujarat	0	3	11	28
12	J&K (UT)	1	1	6	11
13	Kerala	0	2	2	5
14	Ladakh (UT)	1	4	2	4
15	Lakshadweep (UT)	1	0	1	0
16	Haryana	0	1	2	7
17	Himachal Pradesh	0	0	0	9
18	Jharkhand	1	3	11	17
19	Karnataka	0	7	15	13
20	Madhya Pradesh	0	4	6	34

21	Maharashtra	0	2	9	21
22	Manipur	0	0	0	0
23	Meghalaya	0	2	0	1
24	Mizoram	1	0	0	3
25	Nagaland	0	1	0	0
26	Odisha	1	0	0	0
27	Puducherry (UT)	1	2	0	0
28	Punjab	1	3	6	14
29	Rajasthan	0	0	2	21
30	Sikkim	1	2	0	4
31	Tamilnadu	0	5	7	18
32	Telangana	1	0	3	3
33	Tripura	1	0	0	2
34	Uttarakhand	1	1	9	2
35	Uttar Pradesh	0	7	21	36
36	West Bengal	0	5	18	23
Total		18	75	169	379

STATEMENT-III**Consumer cases filed and disposed by the consumer commissions since 2021**

Sl.	Year	2021		2022		2023		2024		2025	
No.	State Name	Number of Cases		Number of Cases		Number of Cases		Number of Cases		Number of Cases	
		Filed	Disposed (also includes the cases disposed which were filed in the previous years)	Filed	Disposed (also includes the cases disposed which were filed in the previous years)	Filed	Disposed (also includes the cases disposed which were filed in the previous years)	Filed	Disposed (also includes the cases disposed which were filed in the previous years)	Filed	Disposed (also includes the cases disposed which were filed in the previous years)
1.	NCDRC	2697	1965	3655	4054	5816	6125	4546	6953	3402	4908
2.	ANDAMAN AND NICOBAR ISLANDS	21	24	23	36	8	2	11	1	11	2
3.	ANDHRA	1648	471	2678	3372	3398	3942	3434	2672	3563	2618

	PRADESH										
4.	ARUNACHAL PRADESH	14	9	25	19	39	30	40	26	26	26
5.	ASSAM	335	213	554	608	553	511	552	552	513	408
6.	BIHAR	2745	808	5277	3047	4279	4874	3928	3293	3268	3153
7.	CHANDIGARH	2149	1180	2135	1655	1782	2625	1741	1902	1406	1810
8.	CHHATTISGARH	3464	2147	2829	2356	3403	4662	3077	4817	2791	4032
9.	DELHI	4053	1778	5031	5106	6063	8545	6418	6525	5574	5204
10.	DADRA AND NAGAR HAVELI AND DAMAN AND DIU	12	0	19	2	31	0	19	0	0	0
11.	GOA	271	183	177	178	219	365	285	231	288	213
12.	GUJARAT	14944	9751	14676	16143	17634	17226	18152	12583	18280	12553
13.	HARYANA	10364	4567	11959	9002	13251	11795	13214	9674	12385	9676
14.	HIMACHAL PRADESH	1038	811	2267	1796	2415	2104	2280	2154	2280	1845
15.	JHARKHAND	678	76	1923	2106	1703	2028	1389	1387	1261	880
16.	JAMMU & KASHMIR	0	0	12	0	31	3	46	160	317	84
17.	KARNATAKA	7066	7968	9035	11939	10435	12538	11872	10244	10630	10923
18.	KERALA	4974	3719	6121	7198	8473	6700	12003	6778	12018	8130

19.	LAKSHADWEEP	0	0	0	0	4	0	2	2	2	0
20.	MADHYA PRADESH	17449	9158	16340	21091	11976	18309	10624	14885	10548	13800
21.	MAHARASHTRA	20987	13073	22607	16757	18523	7632	15918	14939	16434	14937
22.	MANIPUR	30	18	74	60	50	62	91	35	127	91
23.	MEGHALAYA	31	20	67	186	55	60	68	50	56	60
24.	MIZORAM	56	113	67	108	64	53	99	67	125	55
25.	NAGALAND	21	3	15	16	14	15	28	3	23	14
26.	ODISHA	3426	2562	4105	5206	5924	7174	5844	4911	5631	3948
27.	PUDUCHERRY	48	2	45	55	95	145	157	169	172	174
28.	PUNJAB	8478	8821	8151	8173	6966	8652	8536	6815	6206	7280
29.	RAJASTHAN	14775	11341	14812	11491	13662	12341	12397	10741	11975	12473
30.	SIKKIM	16	19	27	10	56	26	87	29	20	1
31.	TAMIL NADU	2485	1231	7086	10026	7348	9079	8224	7494	8356	7359
32.	TELANGANA	3533	2566	4378	5390	3972	4571	4405	3974	3605	3300
33.	TRIPURA	270	182	512	596	225	256	243	162	286	122
34.	UTTARAKHAND	1659	1327	2217	2224	1102	929	709	548	939	1807
35.	UTTAR PRADESH	14988	13414	20428	25782	19023	25657	17733	19630	16550	15751
36.	WEST BENGAL	4687	2219	6353	7080	5692	6743	5009	3915	3828	2944
Total		149412	101739	175680	182868	174284	185779	173181	158321	162896	150581

STATEMENT-IV**The details of funds released under the SCC scheme****(₹ in lakh)**

Sl.No.	State/UT	Total Funds Released (since 2021-22 till 30.01.2026)
1.	Arunachal Pradesh	185
2.	Assam	29.91
3.	Chhattisgarh	125
4.	Goa	45
5.	Gujarat	238.98
6.	Himachal Pradesh	107.74
7.	Karnataka	554.4
8.	Ladakh	45
9.	Madhya Pradesh	95.96
10.	Meghalaya	145
11.	Punjab	175
12.	Sikkim	65
13.	Tamil Nadu	97.92
14.	Tripura	65
15.	Uttar Pradesh	551.75
Total		2526.66

सिलचर रेलवे स्टेशन पर अतिथि गृह/विश्राम गृह**887. श्री परिमल शुक्ला बच्च:**

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार यात्रियों की सुविधा के लिए सिलचर रेलवे स्टेशन पर अतिथि गृह/विश्राम गृह का निर्माण करने की योजना बना रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या सरकार सिलचर में रेल कर्मचारियों के लिए आवास की पर्याप्त उपलब्धता सुनिश्चित करने के लिए कदम उठा रही है और यदि हां, तो कितने नए रेल कर्मचारियों के लिए आवास

का निर्माण किए जाने का प्रस्ताव है; और

(ग) क्या सरकार सिलचर लोकल रेलगाड़ियों को डेमू रेलों में परिवर्तित करने की योजना बना रही है और यदि हां, तो उक्त प्रक्रिया की वर्तमान स्थिति क्या है और इसके कार्यान्वयन की समय-सीमा क्या है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (ग): भारतीय रेल में स्टेशनों का विकास/उन्नयन निरन्तर और सतत प्रक्रिया है और इस संबंध में कार्यों को पारस्परिक प्राथमिकता और निधियों की उपलब्धता के अध्यधीन आवश्यकतानुसार किया जाता है।

असम राज्य में स्थित सिलचर रेलवे स्टेशन पर यात्रियों की सुविधा के लिए तीन विश्राम कक्ष (डबल बेड वाले) और एक शयनगृह (छह बेड वाला) मौजूद हैं। हाल के वर्षों में सिलचर स्टेशन पर यात्री सुविधाओं से संबंधित विभिन्न कार्य निष्पादित किए गए हैं, जिनमें प्लेटफ़ॉर्म की सतह बढ़ाना, प्रतीक्षालय, प्लेटफ़ॉर्म शेल्टर, परिचलन क्षेत्र, पहुँच मार्ग, लिफ्टों का प्रावधान आदि शामिल है।

इसके अलावा, अमृत भारत स्टेशन योजना के तहत सिलचर रेलवे स्टेशन को विकसित किए जाने के लिए चिह्नित किया गया है। इस योजना में दीर्घकालिक दृष्टिकोण के साथ निरन्तर आधार पर स्टेशनों के विकास की परिकल्पना की गई है। इस योजना में मास्टर प्लान तैयार करना तथा उनका चरणबद्ध क्रियान्वयन कर स्टेशनों का सुधार शामिल है। प्रत्येक स्टेशन की आवश्यकता को ध्यान में रखते हुए मास्टर प्लानिंग में शामिल हैं:-

- स्टेशन और परिचलन क्षेत्रों तक पहुँच में सुधार,
- स्टेशन का शहर के दोनों भागों के साथ एकीकरण,
- स्टेशन भवन में सुधार,
- प्रतीक्षालय, शौचालय, बैठने की व्यवस्था, पेयजल बूथों में सुधार,

- यात्री यातायात के अनुरूप चौड़े पैदल पार पुल/एयर कॉनकोर्स का प्रावधान
- लिफ्ट/एस्केलेटोर्स/रैंप का प्रावधान
- प्लेटफॉर्म की सतह और प्लेटफॉर्म पर कवर में सुधार/प्रावधान
- 'एक स्टेशन एक उत्पाद' जैसी योजनाओं के माध्यम से स्थानीय उत्पादों के लिए कियोस्क का प्रावधान,
- पार्किंग क्षेत्र, यातायात के विभिन्न साधनों के साथ एकीकरण,
- दिव्यांगजनों के लिए सुविधाएं,
- बेहतर यात्री सूचना प्रणाली
- एकजीक्यूटिव लाउंज, व्यावसायिक बैठकों के लिए नामित स्थान, लैंडस्केपिंग आदि का प्रावधान

इस योजना में आवश्यकतानुसार, चरणबद्ध और व्यवहार्य रूप से दीर्घकालिक और पर्यावरण अनुकूल समाधान, गिट्टी रहित रेलपथ का प्रावधान आदि और दीर्घावधि में स्टेशन पर सिटी सेंटर के निर्माण की भी परिकल्पना की गई है।

अब तक, अमृत भारत स्टेशन योजना के अंतर्गत 1337 स्टेशनों को चिह्नित किया गया है। जिनमें से 50 स्टेशन असम राज्य में स्थित हैं। अमृत भारत स्टेशन योजना के अंतर्गत असम राज्य में विकास के लिए चिह्नित किए गए स्टेशनों के नाम निम्नानुसार हैं:

राज्य	अमृत स्टेशनों की संख्या	अमृत स्टेशनों के नाम
असम	50	अमगुरी, अरुणाचल, चापरमुख, धेमाजी, धुबरी, डिब्रूगढ़, दीफू, दुलियाजान, फकीराग्राम जंक्शन, गौरीपुर, गोहपुर, गोलाघाट, गोसाई गांव हॉल्ट, गुवाहाटी, हैबरगांव, हरमुती, होजाई, जगीरोड, जोरहाट टाउन, कामाख्या, कोकराझार, लंका, लेडो, लामडिंग, माजबाट, माकुम जंक्शन, मार्गोरिटा, मारियानी, नुरकंगसेलेक, नाहरकटीया, नलबाड़ी, नामरूप, नारंगी, न्यू बोंगाईगांव, न्यू हाफलंग, न्यू करीमगंज, न्यू तिनसुकिया, उत्तरी लखीमपुर, पाठशाला, रंगापाड़ा

		नार्थ, रंगिया जंक्शन, सरूपथार, सिबसागर टाउन, सिलापथार, सिलचर, सिमालुगुड़ी, तंगला, तिनसुकिया, उदालगुड़ी, बिश्वनाथ चारआली

इस समय हयबरगांव स्टेशन का कार्य पूरा कर लिया गया है। अन्य कुछ स्टेशनों के कार्यों की प्रगति निम्नानुसार है:

माजबाट स्टेशन: प्रवेश प्रांगण, परिचलन क्षेत्र का सुधार कार्य, पहुंच मार्ग, शौचालय ब्लॉक, प्लेटफॉर्म का विस्तार, एक्जिक्यूटिव लाउंज का प्रावधान, सवारी डिब्बा संकेतक बोर्ड और रेलगाड़ी संकेतक बोर्ड का संस्थापन, जल निकासी बेहरत बनाने सहित नए स्टेशन बिल्डिंग ब्लॉक संबंधी कार्य पूरे हो चुके हैं। लिफ्ट के प्रावधान के लिए कार्य शुरू कर दिया गया है।

बिश्वनाथ चारआली: प्रवेश प्रांगण, परिचलन क्षेत्र का सुधार कार्य, पहुंच मार्ग, शौचालय ब्लॉक, प्लेटफॉर्म का विस्तार, प्लेटफॉर्म शेल्टर का प्रावधान, सवारी डिब्बा संकेतक बोर्ड और रेलगाड़ी संकेतक बोर्ड का संस्थापन कार्य सहित नए स्टेशन बिल्डिंग ब्लॉक संबंधी कार्य पूरे हो चुके हैं। लिफ्ट के प्रावधान और दिव्यांगजन मार्ग का कार्य शुरू कर दिया गया है।

धुबड़ी स्टेशन: नए स्टेशन भवन का कार्य, प्लेटफॉर्म शेल्टर, प्लेटफॉर्म की सतह सहित नए उच्च स्तरीय प्लेटफॉर्म (प्लेटफॉर्म 2 और 3) के प्रावधान सहित नए स्टेशन भवन के कार्य पूरे हो चुके हैं। 12 मीटर चौड़े ऊपरी पैदल पार पुल के गर्डर लांचिंग का कार्य, परिचलन क्षेत्र में सुधार, शौचालय ब्लॉक, पोर्टिको और चाहरदिवारी का निर्माण कार्य शुरू किया गया है।

अमृत भारत स्टेशन योजना के तहत सिलचर स्टेशन के विकास हेतु मास्टर योजना का कार्य शुरू किया गया है। यह एक पुनरावृत्त प्रक्रिया है जिसके लिए इष्टतमीकरण की आवश्यकता होती है तथा इस प्रकार के इष्टतमीकरण के लिए इस चरण पर कोई समय-सीमा इंगित नहीं की जा सकती।

वर्तमान में, सिलचर रेलवे स्टेशन पर 175 रेल क्वार्टर उपलब्ध हैं, सभी क्वार्टर का रेल कर्मचारी द्वारा अधिभोग किया जा रहा है। रेलवे ने अतिरिक्त 100 कर्मचारी क्वार्टरों की आवश्यकता को

चिन्हित किया है, जिनमें से प्रथम चरण में 22 नए क्वार्टरों के निर्माण के लिए कार्य निष्पादन हेतु कार्रवाई की गई है।

वर्तमान में सिलचर स्टेशन को निम्नलिखित 30 रेल सेवाओं द्वारा सेवित किया जा रहा है:

क्र. सं.	गाड़ी संख्या और नाम
1	12507/08 तिरुवनंतपुरम-सेंट्रल-सिलचर एक्सप्रेस
2	12513/14 सिकंदराबाद-सिलचर एक्सप्रेस
3	12515/16 कोयम्बतूर-सिलचर एक्सप्रेस
4	13175/76 सियालदह-सिलचर कंचनजंघा एक्सप्रेस
5	14037/38 सिलचर-नई दिल्ली पूर्वोत्तर संपर्क क्रांति एक्सप्रेस
6	15611/12 रंगिया-सिलचर एक्सप्रेस
7	15615/16 गुवाहाटी-सिलचर एक्सप्रेस
8	15641/42 सिलचर-न्यू तिनसुकिया बराक ब्रह्मपुत्रा एक्सप्रेस
9	15663/64 अगरतला-सिलचर एक्सप्रेस
10	55661/62 महिषासन-सिलचर पैसेंजर
11	55665/66 सिलचर-वंगाईचुंगपाऊ पैसेंजर
12	55667/68 सिलचर-बड़रबी पैसेंजर
13	55677/78 सिलचर-धर्मनगर पैसेंजर
14	55685/86 महिषासन -सिलचर पैसेंजर
15	55687/88 दुल्लभछड़ा-सिलचर पैसेंजर

बहरहाल, भारतीय रेल में पैसेंजर रेलगाड़ियों को मेमू/डेमू सेवाओं में परिवर्तित करना सतत प्रक्रिया है, जो परिचालनिक व्यवहार्यता, मेमू/डेमू रेल की उपलब्धता, प्रतिस्पर्धी माँग आदि जैसे कारकों पर निर्भर है।

सोशल मीडिया प्लेटफॉर्म पर महिलाओं की ट्रोलिंग

888. श्रीमती ज्योत्स्ना चरणदास महंत:

क्या इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री यह बताने की कृपा करेंगे कि

(क) क्या सरकार को सोशल मीडिया प्लेटफॉर्मों पर महिलाओं को बलात्कार की धमकियों और

संगठित रूप से अपमानजनक ट्रोलिंग के संबंध में जानकारी है और यदि हां, तो जनवरी, 2025 से प्राप्त शिकायतों का प्लेटफॉर्म-वार ब्यौरा क्या है;

(ख) क्या सरकार ऐसे तत्वों का कड़ा संज्ञान ले सकती है जो धार्मिक पहचान की आड़ में महिलाओं के विरुद्ध हिंसक भाषा का प्रयोग करते हैं और इसे सुरक्षा कवच के रूप में इस्तेमाल करते हैं;

(ग) यदि हां, तो क्या कृत्रिम बुद्धिमत्ता (एआई) उपकरणों के माध्यम से उत्पन्न अश्लील या विकृत सामग्री से उत्पन्न होने वाले यौन उत्पीड़न को रोकने के लिए मध्यस्थों की जवाबदेही तय करने के लिए सरकार द्वारा कोई संपरीक्षा की जा रही है; और

(घ) यदि हां, तो क्या सरकार का सूचना प्रौद्योगिकी अधिनियम की धारा 79 के अंतर्गत सोशल मीडिया कंपनियों को उपलब्ध 'सेफ हार्बर' संरक्षण को वापस लेने का विचार है ताकि यह सुनिश्चित किया जा सके कि अपराधियों को संरक्षण न मिले?

वाणिज्य और उद्योग मंत्रालय में राज्य मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय में राज्य मंत्री (श्री जितिन प्रसाद):

(क) से (घ): भारत सरकार की नीतियों का उद्देश्य देश में उपयोगकर्ताओं के लिए एक स्वतंत्र, सुरक्षित, विश्वसनीय और जवाबदेह साइबर स्पेस सुनिश्चित करना है।

सरकार महिलाओं के ऑनलाइन दुर्व्यवहार और उत्पीड़न के लिए सोशल मीडिया प्लेटफॉर्म के दुरुपयोग सहित डिजिटल प्रौद्योगिकियों के दुरुपयोग से उत्पन्न होने वाले जोखिमों और नुकसान से अवगत है।

सरकार ने संबंधित हितधारकों के साथ व्यापक सार्वजनिक परामर्श के बाद 25.02.2021 को सूचना प्रौद्योगिकी (मध्यवर्ती दिशानिर्देश और डिजिटल मीडिया आचार संहिता) नियम, 2021 ("आईटी नियम") को अधिसूचित किया है, जिसे बाद में आर्टिफिशियल इंटेलिजेंस (एआई) सहित प्रौद्योगिकियों के दुरुपयोग से उभरते नुकसान को दूर करने के लिए समय-समय पर संशोधित किया गया था।

आईटी नियम सोशल मीडिया मध्यस्थों सहित मध्यस्थों पर विशिष्ट कानूनी दायित्व डालते हैं ताकि वे यह सुनिश्चित करने के लिए उचित प्रयास करें कि उनके कंप्यूटर संसाधनों के उपयोगकर्ता अश्लील, पीडोफिलिक, बच्चे के लिए हानिकारक, गोपनीयता का उल्लंघन, लिंग के आधार पर अपमान या उत्पीड़न करने वाली या किसी भी कानून का उल्लंघन करने वाली किसी भी जानकारी को होस्ट, प्रदर्शित, अपलोड, संशोधित, प्रकाशित, संचारित, स्टोर, अपडेट या साझा न करें। नियमों में निर्धारित समय सीमा के भीतर ऐसी गैरकानूनी सामग्री को शीघ्र हटाने का भी आदेश दिया गया है।

महत्वपूर्ण सोशल मीडिया मध्यस्थों को गैरकानूनी सामग्री (बलात्कार, बाल यौन शोषण या आचरण) के प्रसार को सक्रिय रूप से रोकने और निष्कासन आवश्यकताओं का समय पर अनुपालन सुनिश्चित करने के लिए स्वचालित उपकरण या अन्य तंत्र सहित प्रौद्योगिकी-आधारित उपायों को तैनात करने, मुख्य अनुपालन अधिकारी, निवासी शिकायत अधिकारी और नोडल संपर्क व्यक्ति की नियुक्ति करने की आवश्यकता है।

इसके अलावा, मध्यस्थों को शिकायत निवारण तंत्र स्थापित करने की आवश्यकता होती है ताकि इसके उपयोगकर्ता आईटी नियमों के उल्लंघन के खिलाफ शिकायत दर्ज कर सकें। यह उपयोगकर्ता को मध्यस्थों के खिलाफ अपील दायर करने का अधिकार भी देता है यदि उसकी शिकायत निर्धारित समय सीमा के भीतर हल नहीं की जाती है या संबंधित मध्यस्थ के शिकायत अधिकारी के निर्णय से संतुष्ट नहीं है।

आईटी नियमों में प्रदान किए गए कानूनी दायित्वों का पालन करने में मध्यस्थों की विफलता से आईटी अधिनियम की धारा 79 के तहत सुरक्षा का नुकसान होगा और मध्यस्थ मौजूदा कानूनों के तहत प्रदान की गई परिणामी कार्रवाई या अभियोजन के लिए उत्तरदायी होंगे।

इसके अलावा, सूचना प्रौद्योगिकी अधिनियम, 2000 ("आईटी अधिनियम") विभिन्न साइबर अपराधों के लिए सजा प्रदान करता है जैसे:

धारा 66ग- (पहचान की चोरी के लिए सजा) गलत सूचना, डीपफेक, प्रतिरूपण या पहचान की

चोरी द्वारा धोखाधड़ी से संबंधित है;

धारा 66घ- प्रतिरूपण द्वारा धोखाधड़ी के लिए कंप्यूटर संसाधनों के उपयोग को अपराध घोषित करती है;

धारा 66ड- किसी भी व्यक्ति की सहमति के बिना उसके निजी क्षेत्र की छवि को कैप्चर करने और प्रकाशित करने या प्रसारित करने के लिए सजा निर्धारित करती है।

धारा 67क और 67ख अश्लील सामग्री को प्रकाशित या प्रसारित करना दंडनीय अपराध बनाती हैं।

धारा 69क- विशिष्ट जानकारी/लिंक तक पहुंच को अवरुद्ध करने के लिए मध्यस्थों को अवरुद्ध आदेश जारी करने से संबंधित प्रावधान।

धारा 79- उपयुक्त सरकार/एजेंसी को गैरकानूनी कार्य करने के लिए उपयोग की जा रही जानकारी को हटाने के लिए मध्यस्थों को नोटिस जारी करने की अनुमति देती है।

धारा 78 और 80 - पुलिस को अपराधों की जांच करने का अधिकार देती है।

इसके अतिरिक्त, डिजिटल वैयक्तिक डेटा संरक्षण अधिनियम, 2023 ("अधिनियम") डिजिटल वैयक्तिक डेटा के प्रसंस्करण का इस तरह से प्रावधान करता है जो व्यक्ति के अपने वैयक्तिक डेटा की सुरक्षा के अधिकारों और वैध उद्देश्यों के लिए ऐसे वैयक्तिक डेटा को संसाधित करने की आवश्यकता, दोनों को मान्यता देता है।

मंत्रालय ने 26.12.2023 और 15.03.2024 को एडवाइजरी भी जारी की है, जिसके माध्यम से मध्यस्थों को आईटी नियम, 2021 के तहत उल्लिखित उनके द्वारा बरती जाने वाली अपेक्षित सावधानियों के बारे में याद दिलाया गया और दुर्भावनापूर्ण 'सिंथेटिक मीडिया' और 'डीपफेक' सहित गैरकानूनी सामग्री का मुकाबला करने की सलाह दी गई। इसी तरह की एक एडवाइजरी 29.12.2025 को भी जारी की गई थी।

भारतीय साइबर अपराध समन्वय केंद्र (आई4सी), गृह मंत्रालय ने साइबर अपराधों की रिपोर्ट करने के लिए एक समर्पित पोर्टल लॉन्च किया है [cybercrime.gov.in] और एक टोल-फ्री

नंबर 1930 भी शुरू किया है।

**BUILDING A RESILIENT AND DIVERSIFIED ELECTRONICS SUPPLY
CHAIN**

889. SHRI DHAIRYASHEEL RAJSINH MOHITE-PATIL:

SHRIMATI SUPRIYA SULE:

Will the Minister of **ELECTRONICS AND INFORMATION TECHNOLOGY** be pleased to state:

- (a) whether the Government is aware that the country continues to remain heavily dependent on imports of high-end electronic components, semi-conductors, PCBs and critical raw materials from countries such as China and Taiwan, exposing the domestic electronics sector to supply-chain disruptions, component shortages and export curbs on rare-earth minerals;
- (b) whether the Government has conducted any risk and vulnerability assessment of the impact of such import dependence on electronics manufacturing clusters, start-ups, Micro Small and Medium Enterprises (MSMEs) and consumer electronics units operating in and around Mumbai and if so, the details thereof; and
- (c) the specific steps being taken by the Government to build a resilient and diversified electronics supply chain including domestic manufacturing of critical components, semi-conductor and materials processing capabilities and value-chain investments in Maharashtra particularly in the Mumbai and Pune Region and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (c): Driven by Hon'ble Prime Minister's vision of Make in India and Atmanirbhar Bharat, India aims to develop a complete manufacturing ecosystem for the electronics sector. Government's strategy for electronic manufacturing journey starts from finished products to sub-assemblies and then to components, machinery and tools. For semiconductor manufacturing, the Government launched Semicon India Programme to build manufacturing capability across all the value chain of semiconductors.

For manufacturing of finished goods, the Government launched Production linked incentives (PLI) for large scale electronics manufacturing in 2020, Scheme for Promotion of Manufacturing of Electronic Components and Semiconductors (SPECS) in 2020 and Production linked incentives (PLI) for IT hardware in 2023. Further, government also launched the Electronics Manufacturing Clusters (EMC and EMC 2.0) Scheme for providing plug-and-play manufacturing infrastructure with ready land, utilities, and common facilities, reducing setup time, and enhancing production efficiency.

Electronics manufacturing in India has expanded significantly in the last 11 years. Value addition by the electronics manufacturing units in India has also increased considerably in recent years. It can be seen from the following statistics:

#	2014-15	2024-25	Remarks
Production of electronics goods (Rs.)	~1.9 Lakh Cr	~11.3 Lakh Cr	Increased 6 times
Export of electronics goods (Rs.)	~0.38 Lakh Cr	~3.3 Lakh Cr	Increased 8 times
Production of mobile phones (Rs.)	~0.18 Lakh Cr	~5.5 Lakh Cr	Increased 28 times
Export of mobile phones (Rs.)	~0.01 Lakh Cr	~ 2 Lakh Cr	Increased 127 times

Manufacturing of electronic products involves domestic sourcing as well as imports of various components from different countries depending on competitive advantages. However, the Government periodically reviews the status of electronics manufacturing in the country and brings in necessary policy to build domestic electronics manufacturing capacity and capability in this sector, to strengthen supply chain resilience and reduce import dependence.

Government launched the Electronics Components Manufacturing Scheme (ECMS) to reduce import of components. The scheme aims to develop manufacturing of key components such as Printed Circuit Boards (PCBs), passive components, electro-mechanical components, sub-assemblies, camera modules, optical transceivers, and capital goods required for electronics manufacturing. The ECMS has received unprecedented response from the industry so far. Against the initial investment target of Rs.

59,350 crore, industry has submitted 249 proposals with total investment commitment of Rs. 1.15 lakh crore. Encouraged by the response, ECMS outlay has also been increased from Rs. 22,900 Cr to Rs. Rs. 40,000 Cr. in Budget 2026-27.

Similarly, to develop semiconductor manufacturing Government of India launched the Semicon India Program for development of semiconductors in 2022:

- Government is focused on developing the entire value chain of semiconductors which includes - designing, fabrication, assembly, testing and packaging.
- So far, ten (10) units have been approved with cumulative investment of Rs 1.6 Lakh Crore. These units include silicon fab, Silicon Carbide fab, advanced packaging, memory packaging, etc. These would cater to chip requirements of sectors such as consumer appliances, industrial electronics, automobiles, telecommunications, aerospace, and power electronics etc.
- For chip design, so far, 24 projects have been approved for financial support as part of Design Linked Incentive Scheme to design semiconductor chips for critical sectors such as video surveillance, drone detection, energy metering, microprocessors, satellite communications, broadband technologies, and SoC for the Internet of Things (IoT).

The Government of India initiatives are pan India in nature. Location of the manufacturing units is decided by the industry.

**PENALTY IMPOSED BY CENTRAL CONSUMER PROTECTION
AUTHORITY**

890. DR. THOL THIRUMAAVALAVAN:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

- (a) whether the Government has the details about the penalty imposed by Central Consumer Protection Authority (CCPA) to protect the interests of the consumers;
- (b) if so, the details thereof;
- (c) whether the Government has the details about the penalty imposed by the CCPA on misleading advertisement; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

- (a) to (d): Department of Consumer Affairs is continuously working for protection and empowerment of consumers by enactment of progressive

legislations. Under the provisions of the Consumer Protection Act, 2019, the Central Consumer Protection Authority (CCPA) is empowered to intervene for preventing consumer detriment arising from unfair trade practices, misleading advertisement, violation of consumer rights through issuance of guidelines and class action(s), including the enforcement of recalls, refunds and return of products. It has the mandate to prevent and regulate false or misleading advertisements which are prejudicial to the consumer and public interest.

As per Section 21(2) of the Consumer Protection Act, 2019, in case of false or misleading advertisement, the CCPA may impose penalty on manufacturer or endorser up to Rs. 10 lakhs and Rs. 50 lakhs in case of repeated violations. Section 21 (4) specifies that if any person is found to publish, or is a party to the publication of a misleading advertisement, CCPA may impose a penalty which may extend to ten lakh rupees.

Since inception of CCPA and till 30th January,2026 penalties imposed by the CCPA to protect the interests of Consumers as a Class is ₹ 2,57,40,500/. The details of the penalty is placed at **Statement**.

STATEMENT**Details of the penalty**

S.No	Name of the Company	Nature of Case	Penalty Imposed
1	Naaptol Online Shopping Private Limited	Misleading advertisements	1000000
2	Vijay Sales (India) Pvt. Ltd.	Misleading advertisements	100000
3	My Booster Retails Private Ltd	Misleading advertisements	100000
4	Amazon Sellers Services Pvt. Ltd.	Unfair Trade Practice/ Misleading advertisements	100000
5	Snapdeal Pvt. Ltd.	Unfair Trade Practice/ Misleading advertisements	100000
6	Flipkart Internet Pvt. Ltd.	Unfair Trade Practice/ Misleading advertisements	100000
7	Clues Network Pvt. Ltd. (Shopclues)	Unfair Trade Practice/ Misleading advertisements	100000
8	One97 Communications Ltd.(Paytm Mall)	Unfair Trade Practice/ Misleading advertisements	100000
9	Tekshiv System Pvt. Ltd.	Unfair Trade Practice/ Misleading advertisements	100000

10	Sohil Impex	Unfair Trade Practice/ Misleading advertisements	100000
11	Clouddtail India Pvt. Ltd	Unfair Trade Practice/ Misleading advertisements	100000
12	Hardtrac Computers Services Pvt. Ltd	Unfair Trade Practice/ Misleading advertisements	100000
13	Idle Brain e-Tail	Unfair Trade Practice/ Misleading advertisements	100000
14	Sure Vision Construction Private Limited.	Misleading advertisements	1000000
15	Exide Industries Ltd	Misleading advertisements	200000
16	Luminous Power Technologies Pvt. Ltd.	Misleading advertisements	100000
17	Skyway Career Hub	Unfair Trade Practice/ Misleading advertisements	10000
18	Seekers Education Services	Misleading advertisements	50000
19	Cosmo Skin Centre	Misleading advertisements	100000
20	Alkari Devi Hospital	Misleading advertisements	50000
21	Sunflame Enterprises Pvt. Ltd.	Misleading advertisements	100000

22	IQRA IAS	Misleading advertisements	100000
23	Unacademy UPSC	Misleading advertisements	100000
24	Byjus IAS	Misleading advertisements	1000000
25	Yojna IAS	Misleading advertisements	300000
26	ALS IAS	Misleading advertisements	1000000
27	VDK Eduventures Pvt. Ltd. (Drishti IAS)	Misleading advertisements	300000
28	Rau's IAS	Misleading advertisements	100000
29	Dhuadhar Oil	Misleading advertisements	1000000
30	Ajay Vision Education Pvt. Ltd.	Misleading advertisements	300000
31	Lohiya Retails	Misleading advertisements	50000
32	Mercury Health	Misleading advertisements	100000
33	Western Edge	Misleading advertisements	100000
34	Suerte Cosmetic Science	Misleading advertisements	50000
35	Sheth Brothers	Misleading advertisements	50000

36	Anvi Stationary	Violation of consumer rights/ Misleading advertisements	500
37	Zoobee Mowak	Violation of consumer rights/ Misleading advertisements	50000
38	Sensodyne	Misleading advertisements	1000000
39	Panasonic Life Solutions India Pvt Ltd	Misleading advertisements	500000
40	Analog IAS Academy	Misleading advertisements	100000
41	Chahal IAS Academy	Misleading advertisements	100000
42	APTI PLUS Academy(IAS)	Misleading advertisements	100000
43	Vajirao & Reddy Institute(IAS)	Misleading advertisements	700000
44	Shankar IAS Academy	Misleading advertisements	500000
45	Hindware Applicances	Misleading advertisements	100000
46	Khan Study Group(KSG)	Misleading advertisements	500000
47	Sriram IAS	Misleading advertisements	300000
48	M/s Fire and Personal Safety Enterprise	Misleading advertisements	100000

49	Asus India Pvt Ltd	Misleading advertisements	500000
50	VLCC Healthcare Ltd.	Misleading advertisements	300000
51	Kaya Limited -Coolsculpting	Misleading advertisements	300000
52	VDK Eduventures Pvt. Ltd. (Drishti IAS 2023)	Misleading advertisements	500000
53	Maluka IAS	Misleading advertisements	300000
54	Anujjindal Coaching Platform	Misleading advertisements	300000
55	EduTap Coaching Platform	Misleading advertisements	300000
56	IIT PRASHIKSHAN - PUNE	Misleading advertisements	300000
57	Abhimanu Visions (E) Pvt. Ltd.	Misleading advertisements	800000
58	Shubhra Ranjan IAS	Misleading advertisements	200000
59	Ajay Vision Education Pvt. Ltd.	Misleading advertisements	1100000
60	Roppen Transportation Services Pvt. Ltd.	Misleading advertisements	1000000
61	Edge IAS	Misleading advertisements	100000
62	Dikshant IAS	Misleading advertisements	800000

63	StudyIQ IAS	Misleading ad vertisements	700000
64	PharmEasy	Unfair Trade Practice/ Misleading advertisements	200000
65	Enroots Horizon Pvt. Ltd.	Misleading advertisements	50000
66	Wolte Marketing Pvt. Ltd.	Misleading advertisements	200000
67	FirstCry India	Unfair Trade Practice/ Misleading advertisements	200000
68	Zepto Marketplace Pvt. Ltd.	Unfair Trade Practice/ Misleading advertisements	700000
69	Cafe Blue Bottle	Unfair Trade Practice/ Misleading advertisements	30000
70	China Gate Restaurant Pvt. Ltd.	Unfair Trade Practice/ Misleading advertisements	50000
71	Flipkart Pvt. Ltd. (Walkie Talkie)	Unfair Trade Practice/ Misleading advertisements	1000000
72	Sale of Walkie Talkie on Jiomart	Misleading advertisements	100000
73	Amazon Sellers Services Pvt. Ltd. (Sale of Walkie Talkie)	Unfair Trade Practice/ Misleading	1000000

		advertisements	
74	Chimiya (Sale of Walkie Talkie)	Misleading advertisements	100000
75	MaskMan Toys	Unfair Trade Practice/ Misleading advertisements	100000
76	Meesho Pvt. Ltd.	Unfair Trade Practice/ Misleading advertisements	1000000
77	Talk Pro (Walkie Talkie Case)	Unfair Trade Practice/ Misleading advertisements	100000
78	Meta India	Unfair Trade Practice/ Misleading advertisements	1000000
	Total		25740500

पीएम-एसजीएमबीवाई के अंतर्गत ईडब्ल्यूएस का चयन

891. श्री हरीभाई पटेल:

क्या नवीन और नवीकरणीय ऊर्जा मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार का देशभर में प्रधान मंत्री सूर्य घर मुफ्त बिजली योजना (पीएम-एसजीएमबीवाई)

शुरू करने का विचार है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या सरकार का प्राथमिक उद्देश्य देशभर में आर्थिक रूप से कमजोर वर्गों के अंतर्गत आने वाले परिवारों/व्यक्तियों का चयन करता है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ग) सरकार का पीएम-एसजीएमबीवाई की प्रगति और प्रभाव की किस प्रकार निगरानी करने का

विचार है?

विद्युत मंत्रालय में राज्य मंत्री; तथा नवीन और नवीकरणीय ऊर्जा मंत्रालय में राज्य मंत्री (श्री श्रीपाद येसो नाईक):

(क) से (ग): भारत सरकार ने फरवरी 2024 में प्रधानमंत्री सूर्य घर: मुफ्त बिजली योजना (PMSG: MBY) शुरू की, जिसका उद्देश्य 75,021 करोड़ रुपये के परिव्यय से वित्त वर्ष 2026-27 तक आवासीय क्षेत्र में एक करोड़ घरों में रूफटॉप सोलर (RTS) इंस्टॉलेशन हासिल करना है।

पीएम सूर्य घर: मुफ्त बिजली योजना (पीएमएसजी: एमबीवाई) एक मांग आधारित योजना है, जिसमें देश के सभी आवासीय उपभोक्ता जिनके पास स्थानीय डिस्कॉम का ग्रिड कनेक्टेड बिजली कनेक्शन है, वे योजना के राष्ट्रीय पोर्टल पर आवेदन करके, योजना का लाभ उठा सकते हैं।

ग्रामीण परिवारों या आर्थिक रूप से कमजोर वर्गों के लिए पीएमएसजी: एमबीवाई को अपनाने को बढ़ावा देने के लिए, मंत्रालय ने यूटिलिटी लेड एग्रीगेशन (यूएलए)/आरईएससीओ मॉडल के तहत आरटीएस प्रणालियों की स्थापना के लिए दिशानिर्देश जारी किए हैं।

मंत्रालय, राज्यों/डिस्कॉमों सहित विभिन्न स्तरों पर योजना की प्रगति की नियमित रूप से निगरानी कर रहा है। इसके अतिरिक्त, समय-समय पर क्षेत्रीय समीक्षा बैठकें आयोजित की जा रही हैं। साथ ही, एमएनआरई तथा आरईसी लि., राष्ट्रीय कार्यक्रम कार्यान्वयन एजेंसी (एनपीआईए) के रूप में, पीएमएसजी: एमबीवाई के लिए, योजना के प्रभावी कार्यान्वयन के लिए, सभी डिस्कॉमों के साथ गहन समन्वय से कार्य कर रहे हैं।

SPACE INSURANCE ECOSYSTEM IN INDIA

892. SHRI RAO RAJENDRA SINGH:

Will the **PRIME MINISTER** be pleased to state:

(a) whether the Government is aware that space insurance in India continues

to be largely treated as sovereign function despite the increasing participation of private entities in the space sector;

- (b) whether the Government has taken note of the growing international emphasis on comprehensive satellite life-cycle management including mandatory end-of-life de-orbiting and debris mitigation obligations, if so, the details thereof;
- (c) whether any specific regulatory or insurance-linked provisions presently exist in the country to address risks associated with satellite de-orbiting, space debris and post-mission disposal, if so, the details thereof; and
- (d) the steps proposed to be taken to promote a structured domestic space insurance ecosystem in the country including coverage for launch risks, in-orbit failures and de-orbiting obligations, in line with international best practices?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a): Different types of space insurance products are available and offered by Indian insurers in collaboration with global insurers, re-insurers, underwriters and brokers. Therefore, the private entities are free to obtain the appropriate insurances for the

space activity being undertaken by them.

(b): Yes. Recognising the growing importance of Space Situational Awareness (SSA) for space sustainability, ISRO System for Safe and sustainable Space Operations Management (IS4OM) has been established to focus all efforts related to spaceflight safety and debris mitigation and for dealing with the emerging challenges in operating in a congested space environment.

ISRO missions adheres to the internationally accepted space debris mitigation guidelines recommended by UN -COPOUS and Inter-Agency Space Debris Coordination Committee (IADC) to the maximum possible extent.

ISRO contributes substantially for shaping the pertinent guidelines and recommendations for sustainable use of space as an active member of various international agencies dealing with safety and sustainability of outer space activities, such as IADC, IAA (International Academy of Astronautics), ISO (International Organization for Standardization), IAF (International Astronautical Federation), UN Long Term Sustainability Working Group.

The Indian Space Policy places significant importance in space debris mitigation requirements and SSA capacity building.

The Debris Free Space Mission (DFSM) initiative is also spearheaded by ISRO with an aim to achieve debris-free space missions by all Indian space actors, both governmental and non-governmental, by 2030. The initiative aligns with global efforts for space sustainability, positioning India as a nation prioritizing safety, security, and sustainability in outer space activities.

(c): The private entities undertaking the space activities in the country are encouraged

by the Government to obtain appropriate and adequate insurances to cover the risks associated with the activity. A draft “Policy framework and guidelines addressing State’s Liability towards third party damages arising due to Indian Space Objects”, is presently undergoing various consultations, which envisages, among others, the third-party liability insurance to be maintained by the launch operators as one of the measures to cover the risk and the States’ liability under the international treaties and conventions.

(d): Different types of space insurance products are already available and offered by Indian insurers in collaboration with global insurers, re-insurers, underwriters and brokers to the private or government entities. Considering the space activities being high valued capital intensive and risk prone, it is a global practice that the insurers and re-insurers worldwide distribute the risks among themselves.

PDS IN LAKSHADWEEP

893. SHRI HAMDULLAH SAYEED:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

- (a) whether the Government has reviewed the implementation and functioning of the (PDS) in the Union Territory of Lakshadweep in view of its geographical isolation and complete dependence on sea and air transport for essential commodities;
- (b) if so, the details of foodgrains and essential commodities allocated, lifted and distributed under PDS in Lakshadweep during the last three years

and the current year;

- (c) whether the Government is aware of reports regarding delays in supply, shortages, quality issues and irregular distribution of PDS commodities in certain islands of Lakshadweep;
- (d) if so, whether any representations or complaints have been received from residents, elected representatives or the UT Administration regarding deficiencies in the implementation of PDS in Lakshadweep;
- (e) if so, the details thereof; and
- (f) the details of the steps being taken or proposed to be taken by the Government to ensure timely transportation, adequate allocation, quality control, transparency and effective monitoring of the PDS in Lakshadweep?

**THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS,
FOOD AND PUBLIC DISTRIBUTION (SHRIMATI NIMUBEN JAYANTIBHAI
BAMBHANIYA):**

(a) to (f): The National Food Security Act, 2013 (NFSA), being implemented in all the States/UTs on all-India basis, aims to supplement the food requirements of up to 75% of the rural and up to 50% of the urban population. In order to strengthen implementation of NFSA, 2013, the concurrent evaluation of the implementation of NFSA, 2013 was conducted in 2021-22 and 2022-23 for UT of Lakshadweep by University of Kerala.

Lifting and distribution of foodgrains under TPDS is a continuous process. States/UT's lift foodgrains from Central Pool for distribution under

TPDS as per requirement/entitlement. States/UT's are also allowed to lift foodgrains in advance (higher quantity based on supply chain requirements) for future distribution cycles, owing to their local exigencies.

Details of allocation, lifting and distribution under TPDS and OWS of foodgrains to Lakshadweep during last three Financial Years (2022-2025) and current year is at **Statement**.

Targeted Public Distribution System (TPDS) under National Food Security Act (NFSA), 2013 is operated under the joint responsibility of the Central and the State/Union Territory (UT) Governments. The operational responsibilities for allocation of foodgrains within the States/ UTs, identification of eligible beneficiaries, issuance of ration cards to them, distribution of foodgrains to eligible beneficiaries under TPDS, issuance of license to Fair Price Shop dealers, supervision over and monitoring of functioning of FPSs etc. rest with the concerned State/ UT Governments.

Accordingly, as and when any type of complaints/ grievances related to TPDS are received in this Department from any source, they are sent to concerned State/ UT Governments for inquiry and appropriate action. Further, no specific complaint cases related to irregular distribution of PDS commodities in certain islands of Lakshadweep or deficiencies in the implementation of PDS in Lakshadweep have been received.

As part of technological reforms, the scheme of End-to-End Computerization of PDS has been implemented all over the country. A significant progress has been achieved at the national level in terms of 100%

digitization of ration cards, installation of electronic Point of Sale (ePoS) devices, implementation of One Nation One Ration Card, computerisation of supply chain management, online grievance redressal systems and initiation of transparency portals that ensures transparency and rightful targeting of NFSA beneficiaries in the country through Aadhar-biometric authentication.

STATEMENT

Details of allocation, lifting and distribution under TPDS and OWS of foodgrains to Lakshadweep

(in Thousand Tons)

Year	Foodgrain	Allocation	Offtake	Distribution
2022-23	Rice	5.592	4.985	0.1611
	Wheat	0.062	0.062	0
	Total	5.981	5.276	0.1611
2023-24	Rice	4.848	3.941	0.9301
	Wheat	0.068	0.016	0
	Total	4.916	3.957	0.9301
2024-25	Rice	4.978	4.878	1.3400
	Wheat	0	0	0
	Total	4.978	4.878	1.3400
2025-26 #	Rice	4.943	2.856	1.1830
	Wheat	0.044	0	0
	Total	4.988	2.856	1.1389

Note (#) Offtake and Distribution data of foodgrains for 2025-26 is upto December, 2025.

**PERSISTENT ISSUES OF SLOW MOBILE DATA SPEEDS, FREQUENT
CALL DROPS**

894. SHRI E. T. MOHAMMED BASHEER:

Will the Minister of **COMMUNICATIONS** be pleased to state:

- (a) whether the Government has taken note of persistent issues of slow mobile data speeds, frequent call drops and network congestion across several States, particularly in light of the country's continued middling performance in global mobile speed rankings and recurring service outages reported by subscribers; and
- (b) if so, the concrete steps taken or proposed to improve Quality of Service (QoS), including network capacity augmentation, spectrum utilisation and penalties imposed on telecom service providers for non-compliance with prescribed benchmarks?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):**

(a): As per Performance Monitoring Report published by Telecom Regulatory Authority of India (TRAI) for the month of Dec-25, all Telecom Service Providers (TSPs) are meeting Quality of Service (QoS) benchmarks for network related parameters in the country.

(b): Following steps have been taken by the government to improve quality of service –

- i. TRAI has revised Quality of Service benchmarks on 02.08.2024

applicable from 01.10.2024 for various parameters, and performance of service providers against the benchmark is regularly monitored by TRAI to ensure better quality of services. Wherever the QoS benchmarks set by TRAI are not met by service providers, the explanation of the concerned service provider for non-compliance is called for and after considering the response, financial disincentives are imposed, as per existing regulation.

- ii. Assignment of sufficient spectrum for mobile services through auction.
- iii. Spectrum sharing, trading and surrender has been permitted for efficient use of spectrum.
- iv. Simplification of Procedure for SACFA (Standing Advisory Committee on Radio Frequency Allocations) clearance.
- v. Notification of Telecommunications Right of Way (RoW) Rules and launch of PM GatiShakti Sanchar portal has resulted in streamlining of RoW permissions and expeditious clearance for installation of telecom infrastructure.

The above steps facilitated TSPs to expand their network and to improve quality of service.

MOVEMENT OF FOODGRAINS BY FCI

895. SHRIMATI SAJDA AHMED:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

- (a) whether the movement of foodgrains by Food Corporation of India (FCI) from surplus to deficit regions is based on demand communicated by Fair Price Shops dealers and if so, the details thereof;
- (b) whether there is any uniform guideline across States regarding the minimum time gap for communication of foodgrains requirements by FPS dealers and if so, the details thereof;
- (c) whether the Government proposes to issue such standardised guidelines to ensure timely and efficient movement of foodgrains and if so, the details thereof; and
- (d) the details of the steps taken to automate FCI operations including implementation of online depot management systems in owned and hired godowns?

**THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS,
FOOD AND PUBLIC DISTRIBUTION (SHRIMATI NIMUBEN JAYANTIBHAI
BAMBHANIYA):**

(a) to (c): The movement of foodgrains by the Food Corporation of India (FCI) from surplus to deficit regions is not based on demand communicated by Fair Price Shop (FPS) dealers. Under the Targeted Public Distribution System, the allocation of foodgrains is a centralised process based on the number of Pradhan Mantri Garib Kalyan Anna Yojana (PMGKAY) beneficiaries and tide over quantity of State under NFSA.

The FCI under supervision of Department of Food & Public Distribution oversees the inter-State movement of foodgrains from surplus regions to deficit

regions. Based on the monthly allocation issued by the Government of India, State Governments raise depot-wise indents on FCI, and foodgrains are positioned accordingly. FPS dealers do not directly communicate demand to FCI.

A monthly movement plan is prepared by FCI in advance, keeping in view multiple operational parameters, including:

- quantity available in surplus regions,
- quantity required by deficit regions,
- likely procurement during the month,
- vacant storage capacity in both procuring and consuming regions, and
- monthly allotment and anticipated off-take of foodgrains.

Foodgrains are moved using a multimodal logistics framework comprising Rail, Road, and Coastal Shipping, with about 80% of inter-State movement undertaken through Railways. Railways are informed in advance during the preceding month about the rake requirements for the following month to ensure timely placement and evacuation.

Since FPS dealers are not part of the inter-State movement chain, there is no requirement for uniform guidelines across States regarding time gaps for communication of demand by FPS dealers, nor is there any proposal to issue such guidelines. FCI, through advance planning and coordination with Railways and States, has been able to ensure adequate availability of foodgrains in all States on a continuous basis.

(d): The project Depot Online System (DOS) was envisaged in order to

automate the processes and improve the efficiency and transparency in FCI operations. DOS was rolled out on 01.12.2018 for FCI owned depots and subsequently rolled out in phased manner for all the hired depots.

Further, to replace the DOS, FCI has developed ANNA DARPAN which is aimed at creating a robust single, unified source of information. This integrated platform will not only streamline data exchange and coordination but also strengthen transparency, collaboration and informed decision making across all levels. ANNA DARPAN was initially rolled out across 108 pilot depots with five core modules, namely Procurement, Storage & Physical Verification, Sales, Quality Control and Movement. Subsequently, in a phased manner, the system was extended to all depots of FCI.

कम वजन तौलने की समस्या

896. श्री देवेश शाक्य:

क्या उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या उत्तर प्रदेश के एटा और कासगंज जिलों में कार्यरत उचित दर दुकानदारों (कोटदारों) को इलेक्ट्रॉनिक कांटे/बोरियों को तौलने के लिए उचित व्यवस्था न होने के कारण कम वजन तौलने (घट्टी) की गंभीर समस्या का सामना करना पड़ रहा है;
- (ख) क्या यह सच है कि हजारों क्विंटल खाद्यान्नों के जिला-बार आवंटन के बाद बचा हुआ खाद्यान्न उचित निगरानी के अभाव में अनुचित वितरण, अनियमित भंडारण या कालाबाजारी का शिकार हो रहा है और यदि हां, तो विगत तीन वर्षों के दौरान एटा और कासगंज में ऐसे मामलों का जिला-वार ब्यौरा क्या है;
- (ग) क्या सरकार ने मानकीकृत इलेक्ट्रॉनिक तौल मशीनों, बोरियों के मानक वजन और कोटदारों को

कम घटतौली के संबंध में मुआवजा सुनिश्चित करने के लिए कोई विशेष दिशानिर्देश या योजना लागू की है; और

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री (श्रीमती निमुबेन जयंतीभाई बांभणिया):

(क): खाद्यान्न की आपूर्ति सभी उचित दर दुकानों को केवल भारतीय खाद्य निगम (एफसीआई) और राज्य भंडारण निगम (एसडब्ल्यूसी) के डिपो में स्थापित इलेक्ट्रॉनिक धर्म-काँटे के माध्यम से तौलने के बाद ही की जाती है, जो एकल स्तर द्वार पर सुपुर्दगी प्रणाली के तहत निर्धारित दिशानिर्देशों का कड़ाई से अनुपालन करती है।

खाद्यान्न का वजन स्वीकृत मांग पत्र और रिलीज आदेश के अनुसार किया जाता है। उचित वजन और सत्यापन के बाद, संबंधित राज्य सरकार के खाद्य निरीक्षक द्वारा एक पावती प्रदान की जाती है, जो प्रमाणित करती है कि खाद्यान्न की पूरी और सही मात्रा प्राप्त हो गई है। इसके बाद, खाद्यान्न उचित दर दुकानदारों को उनके आवंटित कोटे के अनुसार ही जारी किया जाता है।

(ख): पिछले तीन वर्षों के दौरान एटा और कासगंज जिलों से खाद्यान्नों के अनुचित वितरण, अनियमित भंडारण या कालाबाजारी की कोई घटना सामने नहीं आई है।

इन जिलों में खाद्यान्न का आवंटन और वितरण डिजिटल रूप से निगरानी और नियंत्रित प्रणाली के तहत किया जाता है, और आवंटन और वितरण का विवरण राज्य सरकार द्वारा रखा जाता है।

(ग) और (घ): खाद्यान्नों के सटीक और पारदर्शी वितरण को सुनिश्चित करने के लिए, उचित दर की दुकानों पर स्थित तराजू को इलेक्ट्रॉनिक प्वाइंट ऑफ सेल (ईपीओएस) उपकरणों से एकीकृत किया गया है। यह एकीकरण सुनिश्चित करता है कि खाद्यान्नों का कोई वितरण निर्धारित मात्रा से कम न हो सके।

उत्तर प्रदेश राज्य में, सभी 73,138 उचित दर की दुकानों में तराजू ई-पीओएस उपकरणों

से एकीकृत हैं। यह प्रणाली राशन पर्ची तभी तैयार करती है जब तराजू पर अनाज की पूरी निर्धारित मात्रा रखी जाती है, जिससे कम वजन की संभावना समाप्त हो जाती है। यह प्रौद्योगिकी-आधारित व्यवस्था मानकीकृत वजन सुनिश्चित करती है और लाभार्थियों तथा उचित दर की दुकानों के मालिकों दोनों के हितों की रक्षा करती है।

मनसर गांव में कोई मोबाइल कवरेज न होना

897. श्री चंदूभाई छगनभाई शिहोरा:

क्या संचार मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या दूरसंचार विभाग के निदेशों के अनुसार मनसर गांव में एक सर्वेक्षण किया गया और यह पाया गया कि उक्त गांव में मोबाइल सिग्नल कवरेज नहीं है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या 4जी कनेक्टिविटी से वंचित गांवों में 4जी कवरेज प्रदान करने के लिए 4जी संतृप्ति परियोजना के अंतर्गत डीबीएन निधि का उपयोग करके मोबाइल टावर लगाए जाने की संभावना है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) क्या मनसर गांव को 4जी संतृप्ति परियोजना के अंतर्गत शामिल करने का कोई प्रस्ताव है और क्या दूरसंचार विभाग/यूएसओएफ से विधिवत अनुमोदन प्राप्त होने के बाद ही संस्थापना कार्य शुरू किए जाने की संभावना है; और

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री; तथा संचार मंत्रालय में राज्य मंत्री (डॉ. चंद्र शेखर पेम्मासानी):

(क): विभाग के पास मौजूद भारत के महापंजीयक के डेटा के मुताबिक, 'मनसर' नाम के 9 गांव 6 राज्यों/संघ राज्य क्षेत्रों के गांवों की सूची में हैं, यानी बिहार-1, गुजरात-2, हिमाचल प्रदेश-1, जम्मू और कश्मीर-1, महाराष्ट्र-1, और राजस्थान-3. इन सभी 9 गांवों में 4जी मोबाइल कवरेज मौजूद है।

(ख) से (घ) : उपरोक्त (क) के परिप्रेक्ष्य में कोई प्रश्न नहीं उठता।

RECLAMATION OF WATER BODIES IN GOA

898. CAPTAIN VIRIATO FERNANDES:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether the Government is aware that the Railways has reclaimed and filled low-lying areas, water bodies, natural drains, nullahs, and canals near fields and rivers for the railway project between Collem and Vasco da Gama without consultation with State Water Resource Department (WRD), Disaster Management Authority, Agricultural Department, Goa Coastal Zone Management Authority (GCZMA), and also local governing bodies like the Panchayat and if so, the details thereof;
- (b) the details of the steps being taken to address the environmental and local concerns arising from these actions;
- (c) the details of the corrective measures taken by Railways with respect to directives by WRD/GCZMA to the Railways to restore to original state; and
- (d) the details of the measures proposed by the Government to ensure compliance with environmental regulations and effective engagement with State authorities and also local stakeholders for this project moving forward?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (d): To improve the rail connectivity of Goa region, doubling of Hosapete-Hubballi-Londa-Vasco-da-Gama (312 Km) has been taken up. Out of total 312 Km, doubling of 261 Km length has been completed.

Completion of this project will improve mobility and connectivity of goods & passengers from Goa to other parts of the country.

Before carrying out any new line/doubling projects, detailed survey is carried out to finalize for alignment, deciding location and nature of various structures such as bridges, tunnels, stations, etc. It depends on the topography of the area, availability of materials, cost etc. in consultation with various stakeholders.

Accordingly, Detailed Project Report (DPR) for the above project was prepared so that there is minimum damage to ecology and water bodies. Due consultation has been carried out with concerned authorities during preparation of DPR/Survey.

Further, regular meetings and site inspections are conducted with concerned authorities to identify various issues and take corrective measure as deemed fit.

STATUS OF BSNL'S 4G/5G ROLLOUT AND NETWORK COVERAGE ACROSS TECHNOLOGIES

899. SHRI GURMEET SINGH MEET HAYER:

Will the Minister of **COMMUNICATIONS** be pleased to state:

(a) the present status of the 5G rollout by Bharat Sanchar Nigam Limited

(BSNL) and the reasons for the delay compared to other telecom service providers;

- (b) the revised timelines for nationwide rollout of 4G and 5G services by BSNL and the extent of coverage achieved so far;
- (c) the percentage of BSNL's overall network coverage under 2G, 3G, 4G and 5G across the country, including circle-wise details;
- (d) whether the Government has assessed the impact of delayed network modernisation on BSNL's subscriber base, revenues and market share and if so, the details thereof; and
- (e) the details of the policy, financial and operational support measures being provided to enable BSNL to remain a viable and competitive public sector telecom operator?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):**

(a): In line with Atmanirbhar Bharat initiative, BSNL has placed purchase order for indigenously developed one lakh 4G sites for pan India deployment. Supply of 4G equipment has started from September 2023 and as on 15.01.2026, total 97,672 4G sites have been installed and 95,511 sites are ON-Air. The equipment is 5G upgradable from technology perspective.

(b): Currently, BSNL is installing 1 lakh 4G towers and on further expansion, BSNL continues to increase its number of towers as per techno-commercial viability.

(c) Out of total 6,41,525 villages (as per census 2011), BSNL is covering 4,35,070 villages across the country. The Circle-wise details of BSNL's coverage are attached at **Statement**.

(d) and (e): With a view to strengthen BSNL/MTNL and to make them robust, competitive and viable, Government has approved revival packages to BSNL as mentioned below:

- In 2019, first revival package amounting to around ₹ 69,000 Crores was given that brought down the operating costs of BSNL .
- In 2022, revival package amounting to around ₹ 1,64,000 Crores was given .It focused on infusing fresh capital, restructuring debt, viability gap funding for rural telephony etc .
- In 2023, Government approved the allotment of 4G/5G spectrum to BSNL with the total outlay of around ₹ 89,000 Crores.
- In 2025, an additional amount of ₹ 6,982 Crores has been approved as additional CAPEX support for rollout of 4G network by BSNL across the country.

As a result of the revival packages given to BSNL, BSNL has started earning operating profits from F.Y. 2020-21.

STATEMENT**Village Covered of BSNL as on 31.12.2025**

Sl. No.	Circle	Total villages (census 2011)	No. of Villages covered with BSNL's cellular services
1	Uttar Pradesh (East)	80,029	73,652
2	Madhya Pradesh	54,903	24,394
3	Odisha	51,313	26,018
4	Bihar	44,874	29,064
5	Rajasthan	44,672	26,111
6	Maharashtra	43,999	28,705
7	West Bengal	40,218	33,767
8	Jharkhand	32,394	19,673
9	Karnataka	29,340	17,894
10	Uttar Pradesh (West)	26,745	14,740
11	Assam	26,395	20,772
12	Himachal Pradesh	20,690	17,009
13	Chhattisgarh	20,125	14,186
14	Gujarat	18,309	10234
15	Andhra Pradesh	17,366	12848
16	Uttarakhand	16,793	13207
17	Tamilnadu	14,433	12,162
18	Punjab	12,592	12,087
19	Telangana	10,434	9,104
20	North East II	9,532	4,435
21	North East I	8,544	2,089
22	Haryana	6,841	4,332
23	Jammu & Kashmir	6,553	4,489
24	Chennai (TD)	1,636	1,635
25	Kerala	1,039	1,036
26	Kolkata (TD)	750	727

27	Andaman & Nicobar	555	372
28	Sikkim	451	328
Grand total		6,41,525	4,35,070

अल्पसंख्यक समुदायों का शैक्षिक उत्थान

900. श्री लालजी वर्मा:

क्या अल्पसंख्यक कार्य मंत्री यह बताने की कृपा करेंगे कि:

(क) वर्ष 2014 से 2025 तक अल्पसंख्यक समुदायों के शैक्षिक उत्थान के लिए बजट आवंटन में वर्षवार वृद्धि का ब्यौरा क्या है;

(ख) सरकार द्वारा अल्पसंख्यक समुदायों के कल्याण के लिए नियोजित 15 सूत्री कार्यक्रम के कार्यान्वयन प्रतिशत का ब्यौरा क्या है; और

(ग) 15 सूत्री कार्यक्रम के अंतर्गत किए गए सभी कार्यों का ब्यौरा क्या है?

संसदीय कार्य मंत्री; तथा अल्पसंख्यक कार्य मंत्री (श्री किरन रिजिजू):

(क): वर्ष 2014 से 2025 तक तीन छात्रवृत्ति योजनाओं के तहत बजट आवंटन का विवरण संलग्न है। ये योजनाएँ वर्ष 2021-22 तक लागू की गई थीं।

(ख) और (ग): अल्पसंख्यकों के कल्याण के लिए प्रधानमंत्री का नया 15 सूत्रीय कार्यक्रम एक ऐसा कार्यक्रम है जिसमें सहभागी मंत्रालयों/विभागों की विभिन्न योजनाओं/पहलों को शामिल किया गया है, जिसका उद्देश्य यह सुनिश्चित करना है कि केंद्रीय रूप से अधिसूचित छह अल्पसंख्यक समुदायों के वंचित और कमजोर वर्गों को विभिन्न सरकारी कल्याणकारी योजनाओं का लाभ उठाने के समान अवसर प्राप्त हों।

प्रधानमंत्री के 15 सूत्रीय कार्यक्रम के तहत आने वाली अल्पसंख्यक कार्य मंत्रालय की योजनाएँ विशेष रूप से अधिसूचित अल्पसंख्यकों के लिए हैं। तथापि, अन्य सहभागी मंत्रालयों/विभागों द्वारा कार्यान्वित योजनाओं/ पहलों के परिव्यय और लक्ष्य का 15%, जहां तक संभव हो,

अधिसूचित अल्पसंख्यकों के लिए चिह्नित है।

प्रधानमंत्री के नए 15 सूत्रीय कार्यक्रम में शामिल अल्पसंख्यक कार्य मंत्रालय और अन्य सहभागी मंत्रालयों की योजनाएं इस प्रकार हैं:

- i. मैट्रिक-पूर्व छात्रवृत्ति योजना (अल्पसंख्यक कार्य मंत्रालय)
 - ii. मैट्रिकोत्तर छात्रवृत्ति योजना (अल्पसंख्यक कार्य मंत्रालय)
 - iii. मेरिट-सह-साधन आधारित छात्रवृत्ति योजना (अल्पसंख्यक कार्य मंत्रालय)
 - iv. राष्ट्रीय अल्पसंख्यक विकास एवं वित्त निगम (एनएमडीएफसी) ऋण योजनाएं
 - v. समग्र शिक्षा अभियान (शिक्षा मंत्रालय)
 - vi. दीन दयाल अन्त्योदय योजना (डीएवाई-एनआरएलएम) (ग्रामीण विकास मंत्रालय)
 - vii. दीन दयाल उपाध्याय ग्रामीण कौशल योजना (ग्रामीण विकास मंत्रालय)
 - viii. प्रधान मंत्री आवास योजना (ग्रामीण विकास मंत्रालय)
 - ix. दीन दयाल अन्त्योदय योजना - राष्ट्रीय शहरी आजीविका मिशन (आवासन और शहरी कार्य मंत्रालय)
 - x. बैंकों द्वारा प्राथमिकता प्राप्त क्षेत्रों के लिए ऋण (वित्तीय सेवाएं विभाग)
 - xi. प्रधान मंत्री मुद्रा योजना (वित्तीय सेवाएं विभाग)
 - xii. पोषण अभियान (महिला एवं बाल विकास मंत्रालय)
 - xiii. राष्ट्रीय स्वास्थ्य मिशन (स्वास्थ्य एवं परिवार कल्याण विभाग)
 - xiv. आयुष्मान भारत (स्वास्थ्य एवं परिवार कल्याण विभाग)
 - xv. राष्ट्रीय ग्रामीण पेयजल कार्यक्रम (जल जीवन मिशन), (पेयजल एवं स्वच्छता विभाग)
- इन योजनाओं को संबंधित मंत्रालयों/विभागों द्वारा सरकार के संतुष्टि दृष्टिकोण के तहत लागू किया जा रहा है। सरकार के संतुष्टि दृष्टिकोण के तहत कई घटक मुख्यधारा से जुड़ चुके हैं।

विवरण

वर्ष 2014-15 से 2024-25 तक आबंटन

(राशि करोड़ रूपए में)

योजनाएं	2014-15	2015-16	2016-17	2017-18	2018-19	2019-20	2020-21	2021-22
मैट्रिक-पूर्व	1130.00	1040.10	931.00	1001.15	1269.00	1199.82	1330.00	1378.00
मैट्रिकोत्तर	598.50	580.10	550.00	561.29	500.00	482.66	535.00	468.00
मेरिट-सह-साधन आधारित	350.00	335.00	395.00	393.54	402.00	361.51	400.00	325.00

योजनाएं	2022-23*	2023-24*	2024-25*
मैट्रिक-पूर्व	556.82	323.00	90.00
मैट्रिकोत्तर	515.00	902.40	343.91
मेरिट-सह-साधन आधारित	358.02	184.80	19.41

*इस योजना को वर्ष 2021-2022 के बाद लागू करने के लिए अनुमोदन नहीं दिया गया था।

PDS IN PUNJAB**901. SHRI CHARANJIT SINGH CHANNI:**

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

- (a) whether the Government has reviewed the procurement of wheat and paddy and the functioning of the Public Distribution System in Punjab;

- (b) if so, the details of the quantity procured, distributed and lifted during the last two years;
- (c) whether complaints regarding delays, storage losses or price rise of essential commodities have been received; and
- (d) if so, the details thereof and corrective steps taken by the Government to protect farmers and consumers?

**THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS,
FOOD AND PUBLIC DISTRIBUTION (SHRIMATI NIMUBEN JAYANTIBHAI
BAMBHANIYA):**

(a): The procurement operation is a continuously evolving process and during the last few years, procurement processes under Minimum Support Price (MSP) have improved to ensure payment of MSP to farmer's bank account directly instead of payment through Arhatia and linkage of Aadhaar and Land records with the State's procurement portals ensuring the farmers directly get the benefits of the MSP purchase.

PDS-Evaluation, Monitoring and Research, erstwhile a scheme component, is a project aimed to get the functioning of Targeted Public Distribution System (TPDS)/ National Food Security Act (NFSA) evaluation through independent reputed agencies from time to time. Department of Food and Public Distribution has engaged several Monitoring Institutions for conducting concurrent evaluation, state wise in phase manner.

(b): The details of Wheat and Paddy procured in the last two years in Punjab (including UT Chandigarh) are as under:

(In LMT)

Wheat	Quantity Procured	Paddy	Quantity Procured
RMS 2024-25	124.66	KMS 2024-25	173.59
RMS 2025-26	119.28	KMS 2025-26	156.69

The details of the quantity of wheat lifted and distributed under PDS in Punjab during the last two years are as under:

(In LMT)

Financial Year	Quantity Lifted	Quantity Distributed
2024-25	8.44	8.07
2025-26	5.44	8.22

Rice is not distributed under PDS in the State of Punjab.

(c) and (d): There is no complaint received regarding delays, Storage losses or price rise of essential commodities.

मध्य प्रदेश में आकाशवाणी केंद्र

902. डॉ. फगन सिंह कुलस्ते:

क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि:

- (क) सरकार द्वारा विशेषकर मध्य प्रदेश राज्य में आल इंडिया रेडियो (आकाशवाणी) के कितने स्टेशन संचालित किए जा रहे हैं;
- (ख) क्या सरकार द्वारा संचालित केन्द्रों में पर्याप्त कर्मचारी उपलब्ध हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं; और

(ग) ऐसे केन्द्रों का ब्यौरा क्या है जहां केन्द्रों के संचालन के लिए पर्याप्त कर्मचारी उपलब्ध हैं?

सूचना और प्रसारण मंत्रालय में राज्य मंत्री; तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (डॉ.

एल. मुरुगन):

(क) से (ग): देश में आकाशवाणी (एआईआर) के 591 प्रसारण स्टेशन हैं, जिनमें 38 स्टेशन मध्यप्रदेश में स्थित हैं। आकाशवाणी अपनी आवश्यकताओं के अनुसार मानव संसाधन प्रबंधन करता है जिसमें आवधिक मूल्यांकन, प्रशिक्षण और पुनः कौशल विकास शामिल हैं।

इसके अलावा, जनशक्ति लेखा-परीक्षा की सिफारिशों तथा प्रसारण नेटवर्क/सेवाओं/जनशक्ति आदि में परिवर्तन के आधार पर, प्रसार भारती ने अपने मानव संसाधन रूपांतरण के लिए विशेषज्ञों को नियोजित किया है।

श्रद्धालुओं के लिए दिल्ली से जयपुर और जयपुर से दिल्ली तक रेल सेवा

903. श्री अमरा राम:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार का यात्रियों की सुविधा के लिए दिल्ली से रेवाड़ी, सीकर, रिंगस होकर जयपुर तथा जयपुर से रिंगस, सीकर, नीम का थाना, रेवाड़ी और दिल्ली तक विशेष प्रातःकालीन रेल सेवा चलाने का विचार है;

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यह सेवा कब तक शुरू होने की संभावना है और यदि नहीं, तो इसके क्या कारण हैं; और

(ग) क्या इन दिनों विशेष रेलगाड़ियों के न चलने के कारण यात्रियों को नियमित रेलगाड़ियों में न्यूनतम दो माह पहले टिकट बुक कराने पड़ते हैं ताकि उन्हें सुनिश्चित आरक्षण मिल सके और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (ग) वर्तमान में, दिल्ली-रेवाड़ी-सीकर-रींगस-जयपुर रेलखंड 19701/19702 जयपुर - दिल्ली कैंट सैनिक एक्सप्रेस दैनिक रेलगाड़ी द्वारा सेवित है। इसके अलावा, दिल्ली - नीम का थाना - रींगस रेलखंड 15092 टनकपुर-दौराई (अजमेर) एक्सप्रेस और 19604 गोड्डा - दौराई (अजमेर) एक्सप्रेस सहित निम्नलिखित 08 जोड़ी रेलगाड़ियों द्वारा सेवित है, जो क्रमशः दिल्ली से 04:00 बजे और 08:30 बजे रवाना होती है। इसी प्रकार, वापसी में 14088 रुणिचा एक्सप्रेस (रींगस से 05:44 बजे प्रस्थान), 22451 बांद्रा (टी) - चंडीगढ़ एक्सप्रेस (रींगस से 06:08 बजे प्रस्थान), 12065 जनशताब्दी एक्सप्रेस (रींगस से 07:40 बजे प्रस्थान) 22985 हमसफर एक्सप्रेस (रींगस से 07:40 बजे प्रस्थान) और 22949 बांद्रा (टी) - दिल्ली सराय रोहिल्ला एक्सप्रेस (रींगस से 07:40 बजे प्रस्थान), यात्रियों के लिए उपलब्ध हैं।

दिल्ली-नीम का थाना - रींगस रेलखंड पर रेलगाड़ी सेवाएं:

क्र.सं.	रेलगाड़ी संख्या और नाम
1	15091/15092 दौराई (अजमेर) – टनकपुर एक्सप्रेस
2	19603/19604 दौराई (अजमेर) - गोड्डा एक्सप्रेस
3	14087/14088 दिल्ली - जैसलमेर रुणिचा एक्सप्रेस
4	22451/22452 बांद्रा (टी) - चंडीगढ़ एक्सप्रेस
5	12065/12066 अजमेर - दिल्ली सराय रोहिल्ला जन शताब्दी एक्सप्रेस
6	22949/22950 बांद्रा (टी) - दिल्ली सराय रोहिल्ला एक्सप्रेस
7	22985/22986 उदयपुर - दिल्ली सराय रोहिल्ला राजस्थान हमसफर एक्सप्रेस
8	20473/20474 दिल्ली - उदयपुर चेतक एक्सप्रेस

इसके अलावा, यात्रियों की मांग को पूरा करने के लिए और व्यस्ततम समय, त्योहारों, धार्मिक समागमों आदि के दौरान यात्रियों की भीड़ की मांग को पूरा करने के लिए भारतीय रेल द्वारा यातायात पैटर्न, वाणिज्यिक औचित्य, परिचालनिक व्यवहार्यता और संसाधनों की उपलब्धता को

ध्यान में रखते हुए स्पेशल रेलगाड़ियां परिचालित की जाती है, जो सतत् प्रक्रिया है।

HAR LABEL KUCH KAHTA HAI

904. DR. C. M. RAMESH:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

- (a) whether the Government is bringing awareness to consumers through “Har Label Kuch Kahta Hai” on food labels, etc., and if so, the details thereof;
- (b) the difference between “Jago Grahak Jago” and “Har Label Kuch Kahta Hai”;
- (c) the details of reasons that “Har Label Kuch Kahta Hai” is campaigned only through digital platforms, fairs and exhibitions and not through TV channels which have more reach; and
- (d) the details of the “Aaj se Thoda Kam” campaign and the manner in which the Government taking it to the people?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

(a) to (d): Department of Consumer Affairs has been generating country-wide multimedia consumer awareness campaign under the aegis of “Jago Grahak Jago” through various media including electronic, outdoor and social media. Consumers are made aware of unfair trade practices, grievance redressal

mechanisms, Hallmarking, ISI marked products, and various other consumer related issues.

Food Safety and Standards Authority of India introduced the 'Eat Right India (ERI)' movement in 2018 with a focus on preventive and promotive healthcare through social and behavioural change. This initiative is built on three core pillars – Eat Safe, Eat Healthy and Eat Sustainable.

“#HarLabelKuchKehtaHai” awareness campaign is being carried out under the ‘Eat Right India’ movement to empower citizens with label literacy for informed choices. It aims to educate consumers on key elements like nutritional information (calories, fats, sugars, protein, serving size), ingredient lists, allergen warnings, and date markings.

Further, a number of campaigns and activities such as – **“#AajSeThodaKam”**, **“#NoToAdulteration”**, **“#StopObesity”**, **etc** are being conducted to make people aware about food safety and hygiene under Eat Right India movement. These campaigns are run through different platforms, e.g. – Radio Channels, TV Channels, Railway Stations, Cinema Hall, Social Media Platforms, Exhibitions, Melas, etc.

FSSAI has undertaken **“Aaj se Thoda Kam”** campaign to encourage consumers to gradually reduce their intake of fat, salt, and sugar through dietary modifications. Under this campaign, a series of short videos in English, Hindi, and different regional languages, accompanied by flyers, banners, and audio clips have been developed. These provide useful guidance on gradually reducing the consumption of High Fat, Sugar, and Salt (HFSS) foods.

This campaign is also run through different platforms – like – Doordarshan, All India Radio, Social Media Platforms, Exhibitions, etc

ENVIRONMENTAL IMPACT ASSESSMENT

905. SHRI RAMBHUAL NISHAD:

Will the **PRIME MINISTER** be pleased to state:-

- (a) whether the Government has made any Environmental Impact Assessment of the Gorakhpur Nuclear Power Plant on the local water supply for drinking and irrigation with respect to water sourcing and downstream impact, potential pollution and impact on local livelihoods;
- (b) if so, the details thereof including points of contention and if not, the reasons therefor;
- (c) whether special provisions have been made to engage local youth in the plant; and
- (d) if so, the details thereof along with the expected employment generation and total employment generated till date?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a): A comprehensive Environment Impact Assessment (EIA) of setting up nuclear power plants at Gorakhpur in Haryana (Gorakhpur Anu Vidyut Pariyojana - GHAVP) including the impact on local water supply was carried out as a part of obtaining environmental clearance for the project from the MoEF&CC.

(b): The EIA study was carried out in line with the Terms of Reference (ToR) approved by MoEF&CC by M/s MECON (A Government of India Enterprise), an accredited agency for the purpose. No adverse impact on the water regime was envisaged by setting up of the project. A public hearing on the EIA report was also held on July 17, 2012. Based on the EIA report, MoEF&CC on December 26, 2013 granted Environmental Clearance for GHAVP-1 to 4.

(c): Special provisions for relaxations in the age and marks have been made in engagement provisions for Project Affected Persons (PAP). Further, preference to suitable local youth is a part of engagement provisions of various contracts. Skill development programmes, scholarships and sponsorships for higher education to the meritorious students in the local area are also provided as a part of Corporate Social Responsibility activities. As on date, NPCIL has made contributions of around 75 crores in CSR activities near GHAVP.

(d): The Gorakhpur Nuclear Power Project comprises of two twin units of 700 MW each viz. GHAVP-1&2 (2X700 MW) and GHAVP-3&4 (2X700MW). During its peak construction time, around 8000 persons are estimated to be employed at GHAVP which follows a bell curve. Once operational, each of the twin unit stations are estimated to employ (both direct & indirect) around 2000 persons.

In addition, there is a large potential for employment with contractors/vendors and business opportunities that will emerge consequent to increase in economic activities at the site. At present a total of 3177 persons are engaged in GHAVP, out of which 1624 belong to the state of Haryana.

BHARATNET CENTRALLY FUNDED/MONITORED SERVICE

906. DR. MALLU RAVI:

Will the Minister of **COMMUNICATIONS** be pleased to state:

- (a) whether the Government acknowledges that BharatNet is centrally funded and centrally monitored, yet responsibility for last-mile service delivery is routinely attributed to States and if so, the details thereof;
- (b) whether this results in a diffused accountability structure where neither Centre nor State can be held responsible for non-functional connectivity in constituencies like Nagarkurnool and if so, the details thereof;
- (c) whether the Government has any plan/penalty or any corrective mechanism exists when fiber is laid and lit but services remain unavailable and if so, the details thereof;
- (d) whether the Government tracks such “asset-created-but-unused” cases and if so, the details thereof;
- (e) whether continuation of expenditure without service outcomes violates principles of outcome-based governance; and
- (f) the steps proposed to fix this accountability gap?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):**

(a): BharatNet is funded by the Digital Bharat Nidhi (DBN) under the Department of Telecommunications. Assets created under BharatNet are national assets owned by DBN accessible on a non-discriminatory basis to all service providers for service provision including last-mile service delivery.

(b): Bharat Broadband Network Limited (BBNL) a Special Purpose Vehicle (SPV) under Department of Telecommunications implemented BharatNet Phase I & II. Eight States including Telangana were given the responsibility of implementing BharatNet Phase-II. In Nagarkurnool district 415 Gram Panchayats (GPs) have been made service-ready Memorandum of Understanding (MoU) signed with States including Telangana defines roles and responsibilities of the parties and are available on <https://usof.gov.in/en/project-documents>.

(c): Government has approved a revised implementation model for BharatNet under the Amended BharatNet Program on 04.08.2023. Bharat Sanchar Nigam Limited (BSNL) as the Project Management Agency (PMA) has signed agreements with Project Implementing Agencies (PIAs) which includes Service Level Agreements (SLAs) for Operation & Maintenance of the network as per RFP provisions. RFP available on https://tender.bsnl.co.in/bsnl/tenders/bsnl/tender/tender_achieve_view_detail_1.jsp?&tenderID=50543

(d) to (f) :The details of utilization of BharatNet network as on 31.12.2025 is as

follows:

Sl. No.	Item	Quantity
1	FTTH connections Provided (no's)	14,07,784
2	Dark Fibre leased (fibre Kms)	1,19,905
3	Leasing of Bandwidth (in Mbps)	3,98,841
4	Data consumption (in TB)	1,89,448

Development Monitoring and Evaluation Office (DMEO), which is an attached office of NITI Aayog maintains the Output-Outcome Monitoring Framework (OOMF) which includes indicators for digital connectivity programs including DBN funded projects. The details are available on the DMEO website (https://dmeo.gov.in/output-outcome-framework?ministry=55&tid_1=223).

BharatNet Project is being monitored by the Government, State Broadband Committees (SBCs) and District Level Telecom Committees (DLTCs).

गुवाहाटी-तेजपुर और तेजपुर-सिलघाट रेल लाइन

907. श्री रंजीत दत्ता:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) नई रेल लाइनों, विशेषकर प्रस्तावित गुवाहाटी-तेजपुर लाइन और तेजपुर-सिलघाट लाइन के लिए स्वीकृत अंतिम स्थान सर्वेक्षण (एफएलएस) की वर्तमान स्थिति क्या है;
- (ख) उक्त परियोजनाओं के कार्यान्वयन और पूर्ण होने की अपेक्षित समयसीमा क्या है;

- (ग) तेजपुर जिले में मौजूदा रेल अवसंरचना में सुधार, जिसमें स्टेशनों का उन्नयन और आधुनिकीकरण तथा यात्रियों को बेहतर सुविधाएं प्रदान करना शामिल है, के लिए उठाए गए कदमों का ब्यौरा क्या है;
- (घ) क्या सरकार का उक्त क्षेत्र में यात्री रेल सेवाओं की संपर्क क्षमता, फेरे और गुणवत्ता बढ़ाने का प्रस्ताव है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ङ) क्या सरकार का तेजपुर और आसपास के क्षेत्रों में समग्र रेल नेटवर्क को मजबूत करने और आर्थिक विकास को बढ़ावा देने के लिए अतिरिक्त पहल करने का प्रस्ताव है; और
- (च) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (च): आगियाठरी (गुवाहाटी) – डेकारगाँव (तेजपुर) नई रेल लाइन परियोजना (129 कि.मी.) तथा डेकारगाँव (तेजपुर) – सिलघाट नई रेल लाइन परियोजना (25 कि.मी.) के लिए विस्तृत परियोजना रिपोर्ट (डीपीआर) तैयार कर ली गई है।

विस्तृत परियोजना रिपोर्ट तैयार होने के बाद, परियोजना की स्वीकृति के लिए राज्य सरकारों सहित विभिन्न हितधारकों के साथ परामर्श और आवश्यक अनुमोदन अर्थात् नीति आयोग, वित्त मंत्रालय आदि से मूल्यांकन अपेक्षित होता है। चूंकि परियोजनाओं की स्वीकृति एक सतत और गतिशील प्रक्रिया है, इसलिए सटीक समय-सीमा विभिन्न हितधारकों द्वारा मूल्यांकन और अनुमोदन पर निर्भर करती है।

तेजपुर को सेवित करने वाला स्टेशन डेकारगाँव है जिसे 06 जोड़ी रेलगाड़ी सेवाओं द्वारा सेवित किया जाता है, जिनका विवरण निम्नानुसार है:-

क्र. सं.	गाड़ी संख्या और नाम
1	15813/14 डेकारगाँव - मुरकंगसेलेक एक्सप्रेस
2	15815/16 गुवाहाटी - डेकारगाँव इंटरसिटी एक्सप्रेस
3	55821/22 रंगिया - डेकारगाँव पैसेंजर
4	55823/24 रंगापाड़ा नार्थ - डेकारगाँव पैसेंजर
5	55819/20 मेंदीपथार - गुवाहाटी पैसेंजर
6	55861/62 रंगिया - डेकारगाँव पैसेंजर

स्टेशन पुनर्विकास

रेल मंत्रालय ने दीर्घकालिक दृष्टिकोण के साथ स्टेशनों के पुनर्विकास के लिए अमृत भारत स्टेशन योजना शुरू की है।

इस योजना में मास्टर प्लान तैयार करना तथा उनका चरणबद्ध क्रियान्वयन कर स्टेशनों का उन्नयन शामिल है। मास्टर प्लान में निम्न शामिल हैं:

- स्टेशन और परिचलन क्षेत्रों तक पहुंच में सुधार,
- स्टेशन का शहर के दोनों भागों के साथ एकीकरण,
- स्टेशन भवन में सुधार,
- प्रतीक्षालय, शौचालय, बैठने की व्यवस्था, पेयजल बूथों में सुधार,
- यात्री यातायात के अनुरूप चौड़े पैदल पार पुल/एयर कॉनकोर्स का प्रावधान
- लिफ्ट/स्वचालित सीढ़ियों/रैंप का प्रावधान
- प्लेटफॉर्म की सतह और प्लेटफॉर्म पर कवर में सुधार/प्रावधान
- 'एक स्टेशन एक उत्पाद' जैसी योजनाओं के माध्यम से स्थानीय उत्पादों के लिए कियोस्क का प्रावधान,
- पार्किंग क्षेत्र, यातायात के विभिन्न साधनों के साथ एकीकरण,
- दिव्यांगजनों के लिए सुविधाएं,

- बेहतर यात्री सूचना प्रणाली
- प्रत्येक स्टेशन पर आवश्यकता को ध्यान में रखते हुए एकजीक्यूटिव लाउंज, व्यावसायिक बैठकों के लिए नामित स्थान, लैंडस्केपिंग आदि का प्रावधान

इस योजना में आवश्यकतानुसार, चरणबद्ध और व्यवहार्य रूप से दीर्घकालिक और पर्यावरण अनुकूल समाधान, गिड्डी रहित रेलपथ का प्रावधान आदि और दीर्घावधि में स्टेशन पर सिटी सेंटर के निर्माण की भी परिकल्पना की गई है।

अब तक, अमृत भारत स्टेशन योजना के अंतर्गत 1337 स्टेशनों को चिह्नित किया गया है। जिनमें से 50 स्टेशन असम में स्थित हैं। अमृत भारत स्टेशन योजना के अंतर्गत असम राज्य में विकास के लिए चिह्नित किए गए स्टेशनों के नाम निम्नानुसार हैं:

राज्य	स्टेशनों की संख्या	स्टेशनों के नाम
असम	50	अमगुरी, अरुणाचल, चपरमुख, धेमाजी, धुबरी, डिब्रूगढ़, दीफू, दुलियाजान, फकीराग्राम जंक्शन, गौरीपुर, गोहपुर, गोलाघाट, गोसाई गांव हॉल्ट, गुवाहाटी, हैबरगांव, हरमुती, होजाई, जगीरोड, जोरहाट टाउन, कामाख्या, कोकराझार, लंका, लेडो, लामडिंग, माजबाट, माकुम जंक्शन, मार्गोरिता, मारियानी, नुरकंगसेलेक, नाहरकटीया, नलबाड़ी, नामरूप, नारंगी, न्यू बोंगाईगांव, न्यू हाफलंग, न्यू करीमगंज, न्यू तिनसुकिया, उत्तरी लखीमपुर, पाठशाला, रंगापाड़ा नार्थ उत्तर, रंगिया जंक्शन, सरूपथार, सिबसागर टाउन, सिलापथार, सिलचर, सिमालुगुड़ी, तंगला, तिनसुकिया, उदालगुड़ी, विश्वनाथ चारआली

असम राज्य में अमृत भारत स्टेशन योजना के अंतर्गत रेलवे स्टेशनों पर विकास कार्य अच्छी गति से शुरू किए गए हैं। अब तक, इस योजना के अंतर्गत असम राज्य के 1 स्टेशन (हयबरागांव) पर कार्य पूरा हो चुका है। अन्य स्टेशनों पर भी कार्य अच्छी गति से शुरू किए गए हैं और उपरोक्त कुछ स्टेशनों की प्रगति नीचे दी गई है:

- रंगापाड़ा नार्थ जंक्शन स्टेशन: प्रिफैब्रिकेटेड पैसेंजर (पी.पी.) शेड और प्लेटफॉर्म संख्या 5 का विस्तार कार्य पूरा कर लिया गया है। परिचलन क्षेत्र, 12 मीटर चौड़े ऊपरी पैदल पार पुल, स्टेशन के पहले एवं दूसरे प्रवेश द्वार के कार्य, स्टेशन भवन का सुधार कार्य तथा प्लेटफॉर्म के सतह संबंधी कार्य शुरू किए गए हैं।
- माजबाट स्टेशन: स्टेशन भवन में सुधार संबंधी कार्य, परिचलन क्षेत्र और पहुंच मार्ग का सुधार कार्य, प्लेटफॉर्म का विस्तार, जल निकासी कार्य, प्रवेश द्वार और एक्जिक्यूटिव लाउंज के कार्य पूरे हो चुके हैं। लिफ्ट का कार्य शुरू किया गया है।
- बिश्वनाथ चारआली स्टेशन: स्टेशन भवन में सुधार संबंधी कार्य, परिचलन क्षेत्र और पहुंच मार्ग का सुधार कार्य, प्रिफैब्रिकेटेड पैसेंजर (पी.पी.) शेड, प्लेटफॉर्म का विस्तार, शौचालय, प्रवेश द्वार और एक्जिक्यूटिव लाउंज संबंधी कार्य पूरे हो चुके हैं। टैक्टाइल पथ और लिफ्ट का कार्य शुरू किया गया है।
- फकिराग्राम जंक्शन स्टेशन: स्टेशन भवन के सुधार कार्य, पहुंच मार्ग, प्रिफैब्रिकेटेड पैसेंजर (पी.पी.) शेड, शिशु आहार कक्ष, शौचालय, प्रवेश द्वार तथा एक्जिक्यूटिव लाउंज के कार्य पूरे हो चुके हैं। 12 मीटर चौड़े ऊपरी पैदल पार पुल, लिफ्ट तथा टैक्टाइल पथ का कार्य शुरू किया गया है।

इसके अलावा, भारतीय रेल में स्टेशनों का विकास/पुनर्विकास/उन्नयन/आधुनिकीकरण निरन्तर और सतत प्रक्रिया है और इस संबंध में कार्यों को पारस्परिक प्राथमिकता और निधियों की उपलब्धता के अध्यधीन, आवश्यकतानुसार किया जाता है। स्टेशनों के विकास/पुनर्विकास/

उन्नयन/आधुनिकीकरण का कार्य स्टेशन की कोटि/स्थिति/स्टेशन में संभाले जाने वाला यातायात आदि के आधार पर किए जाते हैं।

रेलवे स्टेशनों का विकास/उन्नयन जटिल प्रकृति का होता है जिसमें यात्रियों और रेलगाड़ियों की संरक्षा शामिल होती है और इसके लिए फायर क्लीयरेंस, धरोहर, पेड़ों की कटाई, विमानपत्तन क्लीयरेंस इत्यादि जैसी विभिन्न सांविधिक स्वीकृतियों की आवश्यकता होती है। इनकी प्रगति जनोपयोगी सेवाओं को स्थानांतरित करने (जिनमें जल/मलजल लाइन, ऑप्टिकल फाइबर केबल, गैस पाइप लाइन, पावर/सिगनल केबल इत्यादि शामिल हैं), अतिलंघन, यात्री संचलन को बाधित किए बिना रेलगाड़ियों का परिचालन, उच्च वोल्टेज बिजली लाइनों के निकट सान्निध्य में किए जाने वाले कार्यों के कारण गति प्रतिबंध आदि जैसी ब्राउन फील्ड संबंधी चुनौतियों के कारण भी प्रभावित होती है और ये कारक कार्य के समापन समय को प्रभावित करते हैं। इसलिए, इस चरण में कोई निश्चित समय-सीमा निर्दिष्ट नहीं की जा सकती है।

इसके अलावा, अमृत भारत स्टेशन योजना के अंतर्गत आने वाले स्टेशनों के विकास/उन्नयन/आधुनिकीकरण के कार्य योजना शीर्ष-53 'ग्राहक सुविधाएँ' के अंतर्गत वित्तपोषित किए जाते हैं। योजना शीर्ष-53 के अंतर्गत आवंटन और व्यय का विवरण क्षेत्रीय रेलवे-वार रखा जाता है और न कि कार्य-वार, स्टेशन-वार या राज्य-वार। असम पूर्वोत्तर सीमा रेलवे के अधिकार क्षेत्र में आता है। चालू वित्त वर्ष में 435 करोड़ रु. आवंटित किए गए हैं, जिसमें से अब तक (दिसम्बर, 2025 तक) 365 करोड़ रु. का व्यय उपगत किया गया है।

राष्ट्रीय बहुआयामी गरीबी सूचकांक

908. श्री कौशलेन्द्र कुमार:

क्या योजना मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या नीति आयोग ने वर्ष 2023 के दौरान राष्ट्रीय बहुआयामी गरीबी सूचकांक (एमपीआई)

जारी किया था और उसके बाद इस संबंध में कोई रिपोर्ट तैयार नहीं की गई है और यदि हां,

तो इसके क्या कारण हैं;

(ख) क्या नीति आयोग की एमपीआई 2023 रिपोर्ट के अनुसार बिहार में गरीबी में गिरावट आई है; और

(ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है और उक्त रिपोर्ट के आधार पर अतिशय गरीबी से बाहर निकाले गए गरीब परिवारों की संख्या कितनी है?

सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्रालय के राज्य मंत्री; योजना मंत्रालय के राज्य मंत्री; तथा संस्कृति मंत्रालय में राज्य मंत्री (राव इन्द्रजीत सिंह):

(क) : जी, हां। नीति आयोग ने 'राष्ट्रीय बहुआयामी गरीबी सूचकांक: प्रगति समीक्षा-2023' नामक राष्ट्रीय बहुआयामी गरीबी सूचकांक (एमपीआई) का दूसरा संस्करण जारी किया है। यह रिपोर्ट एनएफएचएस-5 डेटा जो कि नवीनतम उपलब्ध डेटा है, पर आधारित है।

(ख) और (ग): नीति आयोग द्वारा जारी 'राष्ट्रीय बहुआयामी गरीबी सूचकांक: प्रगति रिपोर्ट समीक्षा 2023' के अनुसार, बिहार में बहुआयामी गरीबी में जनसंख्या का अनुपात वर्ष 2015-16 के 51.89 प्रतिशत से गिरकर वर्ष 2019-21 में 33.76 प्रतिशत हो गया। बिहार में वर्ष 2015-16 और वर्ष 2019-21 के बीच लगभग 2.25 करोड़ लोग बहुआयामी गरीबी से मुक्त हुए हैं।

इसके अतिरिक्त, जनवरी 2024 में जारी 'वर्ष 2005-06 से भारत में बहुआयामी गरीबी' नामक चर्चा पत्र के अनुसार, बिहार में बहुआयामी गरीबी वर्ष 2013-14 में 56.34 प्रतिशत से गिरकर 2022-23 में 26.59 प्रतिशत हो गई। उस अवधि के दौरान बिहार में लगभग 3.77 करोड़ लोग बहुआयामी गरीबी से मुक्त हुए हैं। इसका ब्यौरा सार्वजनिक रूप से उपलब्ध है जिसे निम्नलिखित लिंक में देखा जा सकता है।

<https://www.niti.gov.in/sites/default/files/2023-08/India-National-Multidimensional-Poverty-Index-2023.pdf>

https://www.niti.gov.in/sites/default/files/2024-01/MPI-22_NITI-Aayog20254.pdf

**DEVELOPMENT OF RAILWAY STATIONS IN MAVELIKKARA LOK SABHA
CONSTITUENCY**

909. SHRI KODIKUNNIL SURESH:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) the details of development works undertaken by the Government at Railway Stations falling under the Mavelikkara Lok Sabha Constituency;
- (b) the details of works completed, ongoing, under tender stage, approved and proposed during the last three years, station-wise;
- (c) the estimated cost and source of funding for each work and the stage of implementation thereof;
- (d) the timeline for completion of ongoing and approved works, station-wise; and
- (e) the measures taken/being taken by the Government to expedite pending works and ensure timely completion of station development projects in the said constituency?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (e): Ministry of Railways has launched Amrit Bharat Station Scheme for redevelopment of stations. So far, 1337 stations have been identified for development under Amrit Bharat Station Scheme, out of which 35 stations are located in Kerala including Mavelikara, Changanassery and Chengannur

stations in Mavelikara Lok Sabha Constituency. The name of stations identified for development under Amrit Bharat Station Scheme in Kerala are as following:

State	No. of Stations	Name of Stations
Kerala	35	Alappuzha, Angadippuram, Angamali For Kaladi, Chalakudi, Changanassery, Chengannur, Chirayinkeezh, Ernakulam, Ernakulam Town, Ettumanur, Ferok, Guruvayur, Kannur, Kasargod, Kayankulam Jn, Kollam Jn, Kozhikode, Kuttippuram, Mavelikara, Neyyattinkara, Nilambur Road, Ottappalam, Parappanangadi, Payyanur, Punalur, Shoranur Jn., Thalassery, Thiruvananthapuram Central, Thrisur, Tirur, Tiruvalla, Tripunithura, Vadakara, Varkala Shivagiri, Wadakancheri

Development works at railway stations under Amrit Bharat Station Scheme in the state of Kerala have been taken up at a good pace. Till now, works of 07 stations (Chalakudi, Changanassery, Chirayinkeezh, Kuttippuram, Shoranur Jn., Vadakara, Wadakancheri) in the state of Kerala have been completed under this scheme.

The works at other stations have also been taken up at good pace and progress of some of above stations is as given below:

At Mavelikara Station, the works for provision of platform shelter, improvement to circulating area, parking area, improvement to station approach road, improvement to concourse and platform no.1 have been completed. The works of construction new porch, entrance arch, improvement to station building and provision of Divyangjan facilities have been taken up.

At Chengannur station, the process for redevelopment work has been taken up by Southern Railway at a sanctioned cost of Rs. 98.46 crores. The redevelopment of Chengannur railway station envisages construction of new terminal building, pilgrim shelter, foot over bridge, 12 m wide roof plaza, platform upgradation including platform shelter, improvement to circulating area and parking space etc. The tendering process for the redevelopment of Chengannur railway station has been taken up.

In recent years, improvements to pay and use toilets in circulating area, improvements to AC waiting hall as well as retiring rooms and replacement of damaged platform shelter roofing have been executed at Chengannur railway station.

At Changanassery station, the works for improvement of station building, platform surface, provision of entrance arch, improvement of circulating area, parking area, provision of divyangjan facilities have been completed.

Amrit Bharat Station scheme involves preparation of master plans and their implementation in phases to improve the stations. The master planning keeping in view the necessity at each station includes:

- Improvement of access to station and circulating areas
- Integration of station with both sides of city
- Improvement of station building
- Improvement of waiting halls, toilets, sitting arrangement, water booths

- Provision of wider foot over bridge/air concourse commensurate with passenger traffic
- Provision of lift/escalators/ramp
- Improvement /Provision of platform surface and cover over platforms
- Provision of kiosks for local products through schemes like 'One Station One Product'
- Parking areas, Multimodal integration
- Amenities for Divyangjans
- Better passenger information systems
- Provision of executive lounges, nominated spaces for business meetings, landscaping, etc.

The scheme also envisages sustainable and environment friendly solutions, provision of ballastless tracks etc. as per necessity, phasing and feasibility and creation of city centre at the station in the long term.

Development / Upgradation / Modernization of stations including under Amrit Bharat Station Scheme is generally funded under Plan Head-53 'Customer Amenities'. The details of allocation and utilization of funds for development and maintenance of stations are maintained Zonal Railway-wise and not Parliament Constituency or Station-wise. Passenger amenities are generally funded under Plan Head-53 'Customer Amenities'.The state of Kerala is covered under the jurisdiction of Southern Railway and for this zone,

an allocation of ₹ 1125 crore (Revised Estimate) has been made for the financial year 2025-26.

Development / Upgradation of stations on Indian Railways is a continuous and ongoing process and works in this regard are undertaken as per requirement, subject to inter-se priority and availability of funds. The priority for development / redevelopment / upgradation / modernisation of stations is accorded to higher category of station over lower category of station while sanctioning and executing the works.

Development / Upgradation of railway stations is complex in nature involving safety of passengers & trains and requires various statutory clearances such as fire clearance, heritage, tree cutting, air-port clearance etc. The progress also gets affected due to brownfield related challenges such as shifting of utilities (involving water/sewage lines, optical fibre cables, gas pipe lines, power/signal cables, etc.), infringements, operation of trains without hindering passenger movement, speed restrictions due to works carried out in close proximity of tracks and high voltage power lines, etc. and these factors affect the completion time.

Indian Railways has a well established mechanism to monitor implementation of projects including their reviews, inspection, check for quality of works and audits. Works are carried out adhering to the standards and specifications laid down in various codes and manuals. Inspections/audits/checks are carried out from time to time by various agencies/officials/multi-disciplinary teams as per laid down instructions and

actions for correction including damages are taken immediately. This is a continuous and ongoing process.

SECURITY LEVEL OF TRAIN PASSENGERS

910. DR. M. K. VISHNU PRASAD:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether the Government has taken initiatives to strengthen the security level of train passengers;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) the details of proposal to install Emergency SOS system in compartments for use of passengers particularly women;
- (d) whether steps have been taken by the Government to introduce exclusive reserved compartments for women only in long distance trains; and
- (e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (e): 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India and therefore, State Governments are responsible for prevention, detection, registration, and investigation of crime and maintenance of law and order on Railways through their law enforcement agencies viz. Government Railway Police (GRP)/District Police. Railway Protection Force (RPF) supplements the efforts of GRP/ District Police to

provide better protection and security to railway property, passenger area and passengers and for matters connected therewith.

The following steps are being taken by the Railways in coordination with GRP for safety and security of passengers including women passengers travelling in trains:-

1. On vulnerable and identified routes/sections, trains are escorted by Railway Protection Force in addition to trains escorted by Government Railway Police of different States daily.
2. Surveillance is kept through CCTV cameras provided in number of coaches and at railway stations.
3. For immediate assistance passengers can make complaint on Rail Madad Portal directly or through Helpline Number 139 [integrated with Emergency Response Support System (ERSS) No.112].
4. Railways are in regular touch with passengers through various social media platforms like twitter & facebook to enhance security of passengers and to address their security concern.
5. Frequent announcements are made through Public Address System to educate passengers to take precautions against theft, snatching, drugging etc.
6. State Level Security Committee of Railways (SLSCR) have been constituted for all State/Union Territories under the Chairmanship of respective Director General of Police/Commissioner of States/Union Territories for regular monitoring and review of security arrangements of

the Railways.

7. Under 'Meri Saheli' initiative, focused attention has been provided for safety and security of lady passengers travelling alone by long distance trains for their entire journey i.e. from originating station to destination station.
8. An MoU has been signed between National Commission for Women (NCW) and RPF for capacity building of RPF personnel to prevent crime against women.
9. Drives are conducted against entry of male passengers into the compartment reserved for women and legal action is taken against the offenders under the provisions of Railways Act, 1989.

Improvement/up-gradation of Rolling Stock to enhance safety and comfort of passengers is a continuous and ongoing process on Indian Railways. Accordingly, Vande Bharat trains are equipped with four Emergency Talk Back Units in every coach, enabling passengers to communicate with the Train Manager/Loco Pilot in case of exigencies. Passenger Emergency Alarm Buttons have also been provided in Vande Bharat trains, with four such buttons in each coach for emergency use.

Provisioning of Panic Button in coaches is covered in RDSO's specification no. RDSO/SPN/TC/106/2025 version 3.1 for Internet Protocol (IP) based Video Surveillance System for Rolling Stock of Indian Railways.

Section 58 of the Railways Act, 1989 provides for earmarking of accommodation for female passengers in trains. Accordingly, in trains carrying

passengers, Indian Railways has earmarked following accommodation for female passengers:

- i. A reservation quota of six berths in sleeper class in long distance Mail/Express trains and a reservation quota of six berths in 3AC class of all Rajdhani/Duronto/fully Air Conditioned/Express trains has been earmarked for female passengers irrespective of their age, travelling alone or in a group of female passengers.
- ii. A combined quota of six to seven lower berths per coach in Sleeper class, four to five lower berths per coach each in Air Conditioned 3 tier (3AC) and three to four lower berths per coach in Air Conditioned 2 tier (2AC) classes (depending on the number of coaches of that class in the train) has been earmarked for senior citizens, female passengers 45 years of age and above and pregnant women.
- iii. Accommodation is also earmarked for female passengers in the unreserved coaches of Mail/Express trains.
- iv. Separate compartments/coaches have been earmarked in suburban trains for exclusive use of female passengers.
- v. Ladies special services are operated on the suburban sections of Mumbai, Kolkata, Secunderabad and Chennai as well as on the Delhi-National Capital Region (NCR) sections.

देशभर में नई रेल परियोजनाएं

911. श्री अशोक कुमार रावत:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

(क) देश में अब तक स्वीकृत की गई नई रेलवे परियोजनाओं की संख्या राज्यवार कितनी है;

(ख) उक्त परियोजनाओं की कुल अनुमानित लागत कितनी है;

(ग) क्या इनमें आकांक्षी जिलों तथा सीमावर्ती क्षेत्रों को प्राथमिकता दी गई है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है; और

(घ) इन परियोजनाओं के पूर्ण होने हेतु निर्धारित समय-सीमा का ब्यौरा क्या है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिक्स और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (घ): रेल परियोजनाओं का सर्वेक्षण/स्वीकृति/निष्पादन क्षेत्रीय रेल-वार किया जाता है, न कि राज्य-वार क्योंकि रेल परियोजनाएं राज्य की सीमाओं के आर-पार फैली हो सकती हैं। रेल परियोजनाओं को लाभप्रदता, यातायात अनुमान, अंतिम छोर तक संपर्कता, मिसिंग लिंक और वैकल्पिक मार्गों, संकुलित/संतृप्त लाइनों के संवर्धन, राज्य सरकारों, केंद्रीय मंत्रालयों, संसद सदस्यों, अन्य जन प्रतिनिधियों द्वारा उठाई गई मांगों, रेलवे की अपनी परिचालनिक आवश्यकताओं, सामाजिक-आर्थिक मुद्दों आदि जिनमें आकांक्षी जिलों और सीमावर्ती क्षेत्रों को जोड़ना भी शामिल है, के आधार पर स्वीकृत किया जाता है जो चालू परियोजनाओं के थ्रो-फारवर्ड और निधियों की समग्र उपलब्धता पर निर्भर करता है।

दिनांक 01.04.2025 की स्थिति के अनुसार, भारतीय रेल में लगभग 6.75 लाख करोड़ रुपए की लागत की 35,966 कि.मी. कुल लंबाई की 431 रेल अवसंरचनात्मक परियोजनाएँ (154 नई लाइन, 33 आमामान परिवर्तन और 244 दोहरीकरण) स्वीकृत हैं, जिनमें आकांक्षी जिले और सीमावर्ती क्षेत्र भी शामिल हैं, जिनमें से 12,769 किमी लंबाई कमीशन की गई है और मार्च 2025 तक लगभग 2.91 लाख करोड़ रुपए खर्च किए जा चुके हैं। सारांश निम्नानुसार है:-

कोटि	परियोजनाओं की संख्या	कुल लंबाई नई लाइन/आमान परिवर्तन/दोहरीकरण (कि.मी.)	मार्च, 2025 तक कमीशन की गई लंबाई (कि.मी.)	मार्च, 2025 तक कुल व्यय (करोड़ रु. में)
नई लाइन	154	16,142	3,036	1,45,318
आमान परिवर्तन	33	4,180	2,997	22,753
दोहरीकरण/ बहुपथन	244	15,644	6,736	1,22,858
कुल	431	35,966	12,769	2,90,929

भारतीय रेल की वेबसाइट पर सभी रेल परियोजनाओं का क्षेत्रवार/वर्षवार विवरण पब्लिक डोमेन में उपलब्ध कराया गया है।

भारतीय रेल में नए रेलपथों की कमीशनिंग/बिछाने का ब्यौरा निम्नानुसार है:-

अवधि	कमीशन किए गए नए रेलपथ	नए रेलपथों की औसत कमीशनिंग
2009-14	7,599 कि.मी.	4.2 कि.मी. प्रतिदिन
2014-25	34,428 कि.मी.	8.57 कि.मी. प्रतिदिन (2 गुना से अधिक)

रेल परियोजना/परियोजनाओं का पूरा होना कई कारकों पर निर्भर करता है जिनमें निम्नलिखित शामिल हैं:

- राज्य सरकार द्वारा भूमि अधिग्रहण
- वन संबंधी स्वीकृति
- अतिलघनकारी जनोपयोगी सुविधाओं का स्थानांतरण
- विभिन्न प्राधिकरणों से सांविधिक मंजूरियाँ
- क्षेत्र की भूवैज्ञानिक और स्थलाकृतिक स्थिति
- परियोजना स्थल के क्षेत्र में कानून और व्यवस्था की स्थिति

- परियोजना स्थल विशेष के लिए वर्ष में कार्य करने के महीनों की संख्या आदि।
- ये सभी कारक परियोजना/ओं के समापन समय और लागत को प्रभावित करते हैं।

NATIONAL BROADBAND MISSION (NBM) 2.0

912.

SHRIMATI KAMLESH JANGDE:	DR. HEMANT VISHNU SAVARA:
SHRI TAPIR GAO:	SHRI G. SELVAM:
SHRI LUMBARAM CHOUDHARY:	SHRI C. N. ANNADURAI:
SHRI VIJAY BAGHEL:	SHRI PRAVEEN PATEL:
SHRI LAVU SRIKRISHNA	DR. MANNA LAL RAWAT:
DEVARAYALU:	SHRI RAJIV PRATAP RUDY:
SHRI DINESHBHAI MAKWANA:	SHRI MANISH JAISWAL:
SHRI P. P. CHAUDHARY:	SHRIMATI SMITA UDAY WAGH:
SHRI DILIP SAIKIA:	SHRI BHARTRUHARI MAHTAB:
SHRI VISHWESHWAR HEGDE	SHRI GODAM NAGESH:
KAGERI:	SHRI NABA CHARAN MAJHI:
SHRI BIDYUT BARAN MAHATO:	SHRIMATI LOVELY ANAND:
SHRI RAJESH NARANBHAI	SHRI AVIMANYU SETHI:
CHUDASAMA:	SHRI JANARDAN MISHRA:
SHRI VIJAY KUMAR DUBEY:	SHRI NAVASKANI K.:

Will the Minister of **COMMUNICATIONS** be pleased to state:

- (a) the progress achieved under the National Broadband Mission (NBM) 2.0 since its launch in terms of optical fibre expansion, broadband coverage of

Gram Panchayats and anchor institutions State/UT-wise, particularly in Tamil Nadu, Rajasthan, Andhra Pradesh, Madhya Pradesh, Chhattisgarh, Telangana and Maharashtra;

- (b) the total number of Gram Panchayats that have been covered under the National Broadband Mission 2.0 in the state of Rajasthan, particularly in the Pali Lok Sabha Constituency;
- (c) the steps taken to address regional and rural–urban disparities in telecom penetration, particularly in rural and remote areas, particularly Tamil Nadu, Rajasthan and Andhra Pradesh;
- (d) the impact of Right of Way Rules (RoW), 2024 and the Centralised RoW Portal on accelerating infrastructure deployment, particularly Tamil Nadu, Rajasthan and Andhra Pradesh;
- (e) whether any State-wise or district-wise assessment has been undertaken under NBM 2.0, especially for Maharashtra and Jalgaon Lok Sabha constituency;
- (f) the details of targets set for the next phase of broadband and mobile infrastructure expansion in alignment with the vision of Viksit Bharat 2047, State/UT-wise;
- (g) the time frame within which the Government proposes to make all the Gram Panchayats in all districts of Tamil Nadu fully service-ready under the BharatNet project; and
- (h) the details of the future plan and expansion done in last 5 years in broadband and mobile infrastructure expansion in Palghar district in

Maharashtra?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):**

(a) to (c): The Optical Fibre Cable (OFC) length increased from 19.35 lakh route KM to 42.53 lakh route KM (as of December 31, 2025) in the country since the National Broadband Mission (NBM) launch in 2019. The State/UT-wise details are given in **Statement-I**.

Further, The Department of Telecommunications (DoT) is ensuring stable broadband/internet connectivity and addressing disparities in telecom penetration in rural & remote areas and bridging the digital divide through the Digital Bharat Nidhi (DBN) in the country including the state of Tamil Nadu, Rajasthan and Andhra Pradesh. Key initiatives include:

- i. The BharatNet project provides broadband to Gram Panchayats (GPs) and villages (on demand).
- ii. Various schemes for high-speed internet/broadband and mobile services (including 4G) in remote areas, such as the North-East, Islands, LWE (Left-Wing Extremism)-affected regions, Aspirational Districts, and border villages.
- iii. Submarine optical fiber cables were laid between Chennai and Andaman & Nicobar (2312 km) and Kochi and Lakshadweep (1869 km), enabling faster internet connectivity.

As of December 31, 2025, a total of 2,14,904 (Gram Panchayats) GPs

have been made service-ready under the BharatNet project in the country. In the Pali Lok Sabha constituency of Rajasthan, out of 327 GPs planned, 307 GPs have been made service-ready. The State-wise details of planned and service-ready GPs excluding Block Headquarters (BHQs) are given in **Statement-II**. So far, 14,07,784 Fiber-to-the-Home (FTTH) connections have been provided under the BharatNet project across the country including anchor institutions such as schools, Primary Health Centres (PHCs), Anganwadi centres and Panchayat offices.

Under the 4G Saturation Project (as of December 31, 2025) in Tamil Nadu, Rajasthan and Andhra Pradesh, a total of 4,917 villages were planned, of which 4,584 villages have been covered. The status of the 4G Saturation Project is given in **Statement-III**.

(d): The Telecommunications (Right of Way) Rules, 2024 (effective from January 01, 2025) under The Telecommunications Act, 2023, have further accelerated telecom infrastructure deployment by standardising the Right of Way (RoW) framework including uniform RoW charges nationwide for obtaining RoW permissions across different states and municipalities, thereby facilitating faster approvals and enabling timely deployment of telecom infrastructure across the country.

The Centralized RoW Portal, launched on May 14, 2022 for the submission of RoW applications on a single platform, ensuring transparent processes, minimising paperwork and thereby reducing the delays and disposal time of RoW applications, thus facilitating the streamlining of the RoW

permissions for the deployment of telecom infrastructure viz. OFC laying and telecom tower installation across the country including the state of Tamil Nadu, Rajasthan and Andhra Pradesh. The RoW portal has been further upgraded in the majority of states in accordance with RoW Rules 2024.

(e): No. However, in the Jalgaon Parliamentary Constituency, all 653 Gram Panchayats (GPs) planned have been connected through Optical Fibre Cable (OFC) under the BharatNet Project.

(f) and (h): The following key targets are set for the broadband infrastructure expansion, in alignment with the vision of Viksit Bharat 2047 under NBM 2.0:

- i. Operational Optical fiber cable (OFC) connectivity to 2.70 lakh villages with 95% uptime
- ii. Broadband Connectivity to 90% anchor institutions- Schools, PHCs, Anganwadi Centre and Panchayat Offices.

Further, on 04.08.2023, the Union Cabinet has approved the Amended BharatNet Program (ABP) for up-gradation of existing network of BharatNet Phase-I and Phase-II, creation of network in balance GPs, Operation and Maintenance for 10 years and utilization. The connectivity to remaining non-GP villages is proposed to be provided on demand basis from their respective GPs including the target of providing 1.50 crore FTTH connections in next five years across all States/UTs with priority to cover Government institutions including schools, PHCs, Anganwadi centres, Panchayat offices etc.

The project for saturation of 4G mobile services is also under implementation with other schemes for mobile services. The project/schemes

are for providing mobile services in uncovered, rural, remote, difficult, border villages and other priority areas of the country.

As of December 31, 2025, 23,694 mobile towers have been commissioned in uncovered remote & rural areas of the country under various Government funded mobile projects.

In Palghar district in Maharashtra, under the BharatNet Project, as of December 31, 2025, out of the 474 planned GPs, 461 GPs have been made service-ready. Further, 4,336 Base Transceiver Stations (BTSs) have been installed during the last five years. The year-wise details are given in **Statement-IV**.

(g): BharatNet in Tamil Nadu is being implemented through State-led model.

STATEMENT-I

National Broadband Mission (NBM) launch in 2019. The State/UT-wise

S. No	State/UT Name	OFC Laid (as of 2019) in route KM	OFC Laid (as of Dec 31, 2025) in route KM
1	Andaman and Nicobar Islands (UT)	806	1544
2	Andhra Pradesh	90335	251753
3	Arunachal Pradesh	5247	9913
4	Assam	38789	93234
5	Bihar	76525	129992
6	Chandigarh (UT)	2055	24763
7	Chhattisgarh	55138	118793
8	Dadra & Nagar Haveli and Daman & Diu (UT)	329	1328
9	Delhi (UT)	37632	77409
10	Goa	3366	5065

S. No	State/UT Name	OFC Laid (as of 2019) in route KM	OFC Laid (as of Dec 31, 2025) in route KM
11	Gujarat	115169	290429
12	Haryana	55853	83932
13	Himachal Pradesh	21769	35787
14	Jammu and Kashmir (UT)	19624	44479
15	Jharkhand	37151	82034
16	Karnataka	127418	226763
17	Kerala	56490	259252
18	Ladakh (UT)	3110	5663
19	Lakshadweep (UT)	34	59
20	Madhya Pradesh	151207	263453
21	Maharashtra	198145	406637
22	Manipur	5080	10499
23	Meghalaya	3827	11952
24	Mizoram	3016	8332
25	Nagaland	5042	10057
26	Odisha	71865	156298
27	Puducherry (UT)	-	138
28	Punjab	68755	197105
29	Rajasthan	138865	239458
30	Sikkim	3035	4827
31	Tamil Nadu	121462	308907
32	Telangana	62032	237946
33	Tripura	6272	11294
34	Uttar Pradesh	232732	406697
35	Uttarakhand	27855	50178
36	West Bengal	89872	187364
	Total	1935903	4253337

STATEMENT-II**Planned and service-ready GPs**

S. No	State Name	Total GPs planned (excluding BHQs)	Total Service ready (excluding BHQs)
1	Assam	2665	1507
2	Bihar	8405	8340
3	Chhattisgarh	11711	9695
4	Haryana	6256	6082
5	Jammu & Kashmir	4299	1101
6	Karnataka	6090	6084
7	Kerala	978	978
8	Madhya Pradesh	22858	17850
9	Maharashtra	27939	24575
10	Punjab	13337	12668
11	Rajasthan	11352	8776
12	Uttar Pradesh (E)	43072	34274
13	Uttar Pradesh (W)	16218	12472
14	Uttarakhand	7937	1993
15	West Bengal	3340	2677
16	Sikkim	185	35
17	Chandigarh	12	12
18	Lakshadweep	10	9
19	Arunachal Pradesh	1959	1124
20	Nagaland	1007	236
21	Manipur	2936	1475
22	Mizoram	784	540
23	Tripura	1179	740
24	Meghalaya	1857	698
25	Gujarat	14324	14320
26	Daman & Diu	18	18
27	Dadra & Nagar Haveli	20	20
28	Puducherry	110	98
29	Andhra Pradesh	13481	12955
30	Telangana	12865	10833
31	Odisha	6798	6785
32	Jharkhand	4416	4390

33	Himachal Pradesh	3615	410
34	Ladakh	193	193
35	Goa	191	0
36	Tamil Nadu	12525	10869
37	Andaman & Nicobar	72	72
	Total	265014	214904

STATEMENT-III

Status of the 4G Saturation Project (as of December 31, 2025)

S. No	State Name	Tower Planned			Village Planned	On Air			Village Covered
		New	Upgrade	Total		New	Upgrade	Total	
1	Andhra Pradesh	1339	7	1346	2953	1236	7	1243	2759
2	Rajasthan	1341	17	1358	1656	1242	17	1259	1528
3	Tamil Nadu	222	35	257	308	220	35	255	297
	Total	2902	59	2961	4917	2698	59	2757	4584

STATEMENT-IV

The status of the 4G Saturation Project

Number of BTSs installed in Palghar District					
Year	2G	3G	4G	5G	Total BTSs
2021	79	1	670	0	750
2022	71	0	438	152	661
2023	81	0	289	1099	1469
2024	113	0	345	154	612
2025	208	1	466	169	844
Total	552	2	2208	1574	4336

ULTRA MEGA SOLAR PROJECTS

913. DR. BYREDDY SHABARI:

SHRI TANGELA UDAY SRINIVAS:

Will the Minister of **NEW AND RENEWABLE ENERGY** be pleased to state:

- (a) the total number of Solar Parks and Ultra-Mega Solar Power Projects sanctioned under the Solar Park Scheme since inception along with the total sanctioned capacity (in MW) during the last five years, year-wise;
- (b) the solar capacity (in MW) commissioned under the Scheme during the last five years along with the capacity currently under construction and capacity pending or yet to be awarded, year-wise;
- (c) the total Central Financial Assistance (CFA) sanctioned and released under the Scheme during the last five years, State and year-wise; and
- (d) the details of pending proposals particularly from Andhra Pradesh including project location, land availability status, statutory and environmental clearances, transmission evacuation arrangements, CFA requested and released along with the reasons for delay in approval or implementation?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a): A total of 55 Solar Parks of cumulative capacity of 39,973 MW have been sanctioned under the scheme or “Development of Solar Parks and Ultra Mega Solar Power Projects”. The year-wise details of solar parks sanctioned during

last 5 year are placed at **Statement-I**.

(b): Out of the total sanctioned capacity of 39,973 MW, a capacity of 16,121 MW has been commissioned in the Solar Parks, out of which 8176 MW has been commissioned in the last five years. The details of solar capacity commissioned during last 5 years is placed at **Statement-II**.

(c): The total Central Financial Assistance (CFA) released under the Scheme during the last five years, State and year-wise is placed at **Statement-III**

(d): Currently no proposals from Andhra Pradesh are pending at MNRE under the scheme. The CFA released to Andhra Pradesh is placed at **Statement-III**.

In all, 4200 MW has been sanctioned to Andhra Pradesh.

STATEMENT- I

Year-wise details of solar parks sanctioned in last 5 years

Financial Year	Approved Capacity (MW)
2020-21	3698
2021-22	16704
2022-23	0
2023-24	1165
2024-25	2000
2025-26 (current year)	650

STATEMENT- II

Capacity commissioned in last five years

Financial Year	Capacity Commissioned (in MW)
2020-21	452
2021-22	1604

2022-23	136
2023-24	1304
2024-25	1363
2025-26 (Till Dec'2025)	3317
	8176

STATEMENT- III

Central Financial Assistance released to the States in last five years

(All amounts in Rs Crores)

State	2020-21	2021-22	2022-23	2023-24	2024-25	2025-26
Andhra Pradesh	-	-	-	-	83.9	21.6
Chhattisgarh	-	-	-	14.3	2.8	3.0
Gujarat	-	28.0	522.2	505.1	-	53.8
Jharkhand	-	-	-	-	-	7.3
Jharkhand & West Bengal	-	-	-	-	-	55.0
Karnataka	-	40.0	-	-	-	-
Kerala	6.7	-	2.5	-	7.4	3.9
Madhya Pradesh	-	50.8	109.4	59.3	73.9	50.4
Maharashtra	-	-	12.0	-	-	-
Mizoram	-	0.5	1.3	-	2.2	-
Odisha	-	-	-	-	-	3.0
Rajasthan	61.4	87.2	-	97.5	48.5	98.5
Uttar Pradesh	-	0.9	28.8	39.3	155.1	-

डिजिटल इंडिया कार्यक्रम के अंतर्गत डिजिटल सार्वजनिक

अवसंरचना का सुदृढीकरण

914. श्रीमती लवली आनंद:

श्री लुम्बाराम चौधरी:

डॉ. राजेश मिश्रा:

श्री पी. पी. चौधरी:

श्रीमती कमलेश जांगड़े:

श्री बिद्युत बरन महतो:

श्री आलोक शर्मा:

श्री विजय कुमार दूबे:

श्री नलिन सोरेन:

श्री जुगल किशोर:

श्री जनार्दन मिश्रा:

क्या इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री यह बताने की कृपा करेंगे कि:

- (क) विगत पांच वर्षों में प्रत्येक वर्ष के दौरान डिजिटल इंडिया कार्यक्रम के अंतर्गत भारत की डिजिटल सार्वजनिक अवसंरचना को सुदृढ़ करने में राज्य-वार और जिला-वार, विशेषकर से दुमका (झारखंड), जम्मू और कश्मीर में क्या-क्या उपलब्धियां प्राप्त हुई हैं;
- (ख) सरकारी डिजिटल प्लेटफार्मों का ग्रामीण आबादी, महिलाओं और वंचित वर्गों तक सरकारी सेवाओं की अंतिम छोर तक पहुंच सुनिश्चित करने में विशेषकर राजस्थान सहित राज्य और जिला-वार क्या प्रभाव पड़ा है;
- (ग) दुमका (झारखंड), जम्मू-कश्मीर, मध्य प्रदेश और छत्तीसगढ़ सहित राज्यों और संघ राज्य क्षेत्रों में डिजिटल इंडिया प्लेटफार्मों की अंतर-संचालनीयता, मापनीयता और बहुभाषी पहुंच सुनिश्चित करने के लिए क्या कदम उठाए गए हैं;
- (घ) सीधी संसदीय निर्वाचन क्षेत्र में उक्त कार्यक्रम के कार्यान्वयन का ब्यौरा क्या है;
- (ङ) मध्य प्रदेश के भोपाल और सीहोर जिलों में इस योजना के अंतर्गत अब तक शामिल किए गए लाभार्थियों की संख्या का ब्यौरा क्या है; और
- (च) जीआई क्लाउड (मेघराज) पहल के अंतर्गत क्लाउड के माध्यम से उन राज्यों/संघ राज्यक्षेत्रों

का ब्यौरा क्या है जिन्हें आईसीटी सेवाएं प्रदान की गई हैं?

वाणिज्य और उद्योग मंत्रालय में राज्य मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय में राज्य मंत्री (श्री जितिन प्रसाद):

(क) से (च): प्रौद्योगिकी के उपयोग को लोकतांत्रिक बनाने के माननीय प्रधानमंत्री के दृष्टिकोण के अनुरूप, भारत सरकार ने झारखंड, जम्मू और कश्मीर, मध्य प्रदेश, छत्तीसगढ़ और राजस्थान सहित पूरे भारत में डिजिटल सार्वजनिक अवसंरचना (डीपीआई) को बढ़ावा दिया है।

डिजिटल इंडिया कार्यक्रम के अंतर्गत, सरकार ने खुले, इंटरऑपरेबल और स्केलेबल प्लेटफार्मों के माध्यम से जनसंख्या पैमाने पर डिजिटल सेवाओं के वितरण को सक्षम करने के लिए डिजिटल सार्वजनिक अवसंरचना (डीपीआई) दृष्टिकोण अपनाया है।

सरकार ने पहचान (आधार), भुगतान के लिए (यूपीआई), डेटा एक्सचेंज (डिजिलॉकर और एपीआई सेतु) आदि के लिए जनसंख्या पैमाने पर मूलभूत डिजिटल सार्वजनिक अवसंरचना (डीपीआई) को सफलतापूर्वक लागू किया है। डीपीआई भारत के सामाजिक-आर्थिक विकास में एक परिवर्तनकारी शक्ति रहा है, जो वित्तीय समावेशन, डिजिटल समावेशन, शासन और आर्थिक विकास में उल्लेखनीय वृद्धि करता है।

डिजिटल सेवाओं में भाषाई समावेशन को बढ़ावा देने के लिए, सरकार ने **राष्ट्रीय भाषा अनुवाद मिशन (एनएलटीएम) - भाषिणी** शुरू किया है, जिसकी परिकल्पना भारतीय भाषा प्रौद्योगिकियों के लिए एक सार्वजनिक डिजिटल मंच के रूप में की गई है। भाषिणी मंच भारत की विविध आबादी के लिए संचार बाधाओं को दूर करता है।

इंडिया स्टैक लोकल पोर्टल राज्यों और संघ राज्य क्षेत्रों द्वारा की गई सफल डिजिटल परिवर्तन पहलों को प्रदर्शित करता है। यह सर्वोत्तम प्रथाओं को साझा करने, सीखने और दोहराने के लिए एक सहयोगी मंच के रूप में कार्य करता है, जो न्यायसंगत, लागत प्रभावी और सतत राष्ट्रीय विकास में योगदान देता है। **794 डिजिटल समाधानों** का राज्य-वार विवरण <https://indiastacklocal.in/> पर **इंडिया स्टैक लोकल प्लेटफॉर्म** पर उपलब्ध है।

इसके अलावा, भारत सरकार ने वैश्विक समुदाय के साथ भारत के डीपीआई की सफलता को साझा करने के लिए कई उपाय किए हैं:

(i) **इंडिया स्टैक ग्लोबल** (<https://www.indiastack.global/>) को भारत के डिजिटल सार्वजनिक अवसंरचना (डीपीआई) और डिजिटल समाधानों की सफलता को प्रदर्शित करने और मित्र देशों द्वारा उन्हें अपनाने और प्रतिकृति की सुविधा के लिए विकसित और लॉन्च किया गया है। यह पोर्टल आधार, यूपीआई, कोविन, एपीआई सेतु, डिजिलॉकर, आरोग्य सेतु, गवर्मेंट ई-मार्केटप्लेस (जीईएम), उमंग, दीक्षा, ई-संजीवनी, ई-हॉस्पिटल, ई-ऑफिस, ई-कोर्ट, पोषण ट्रैकर, गैर-संचारी रोग (एनसीडी) प्लेटफॉर्म, स्किल इंडिया डिजिटल हब (एसआईडीएच), सार्वजनिक वित्तीय प्रबंधन प्रणाली (पीएफएमएस) और पीएम गतिशक्ति सहित 18 प्रमुख डिजिटल प्लेटफार्मों तक पहुंच प्रदान करता है।

(ii) **ग्लोबल डीपीआई रिपॉजिटरी** – 2023 में जी20 की भारतीय अध्यक्षता के अंतर्गत, ग्लोबल डीपीआई रिपॉजिटरी (जीडीपीआईआर) पोर्टल (<https://www.dpi.global/>) को भारत द्वारा डिजाइन, विकसित और रोल आउट किया गया था। भारत ने जीडीपीआईआर में सबसे अधिक डीपीआई का योगदान दिया।

कुछ प्रमुख डिजिटल सार्वजनिक अवसंरचना (डीपीआई) और डिजिटल प्लेटफार्मों की स्थिति, जो विशेष रूप से ग्रामीण आबादी, महिलाओं और समाज के अन्य वर्गों के लिए सरकारी सेवाओं तक समावेशी और समान पहुंच सुनिश्चित करने में सहायक रहे हैं, इस प्रकार है:

- **आधार:** आधार दुनिया का सबसे बड़ा डिजिटल पहचान कार्यक्रम है जो बायोमेट्रिक और जनसांख्यिकीय-आधारित विशिष्ट डिजिटल पहचान प्रदान करता है। अब तक **143+ करोड़ आधार आईडी** तैयार की जा चुकी हैं। नामांकन का राज्यवार ब्यौरा https://uidai.gov.in/aadhaar_dashboard/ पर उपलब्ध है।

- **यूनिफाइड पेमेंट इंटरफ़ेस (यूपीआई):**

- यूपीआई 6.5 करोड़ व्यापारियों को सेवा प्रदान करता है, और 685 बैंकों को एक मंच पर जोड़ता है, जिससे यह दुनिया की सबसे बड़ी डिजिटल भुगतान प्रणाली बन जाती है।
- भारत में होने वाले 81% डिजिटल भुगतान और वैश्विक स्तर पर होने वाले लगभग 49% रीयल-टाइम डिजिटल भुगतान यूपीआई द्वारा संचालित होते हैं।

- **डिजिलॉकर:** डिजिलॉकर ने आम नागरिक को मूल जारीकर्ता से प्रामाणिक डिजिटल दस्तावेजों तक कभी भी पहुंच प्रदान की है। डिजिलॉकर की सेवाओं का लाभ उठाने के लिए **65.01 करोड़ से अधिक** उपयोगकर्ता इसके साथ पंजीकृत हैं और प्लेटफॉर्म पर 2412 जारीकर्ताओं से 950+ करोड़ से अधिक दस्तावेज जारी किए गए हैं। राज्य/संघ राज्य क्षेत्र वार डिजिलॉकर उपयोगकर्ता (आधार सक्षम पंजीकरण) **विवरण** में दिए गए हैं।

- **यूनिफाइड मोबाइल एप्लीकेशन फॉर न्यू-एज गवर्नेंस (उमंग)**, सभी सरकारी सेवाओं के लिए एक मोबाइल एप्लीकेशन, ऑपरेशनल है और व्यक्तियों के लिए **2390+ सेवाएं** प्रदान करता है। उपयोगकर्ताओं और डिजिटल सेवाओं का राज्यवार विवरण <https://web.umang.gov.in/landing/services> पर उपलब्ध है।

वर्तमान में, 32,205 वर्चुअल मशीनें जीआई क्लाउड (मेघराज) पर चल रही हैं और 2,188 से अधिक सरकारी विभाग अपने अनुप्रयोगों को होस्ट करने के लिए जीआई क्लाउड का उपयोग कर रहे हैं।

विवरण

राज्य/संघ राज्य क्षेत्र वार डिजिलॉकर उपयोगकर्ता (आधार सक्षम पंजीकरण):

क्रम संख्या	राज्य/ संघ राज्य क्षेत्र	पंजीकृत उपयोगकर्ताओं की संख्या (लाख में)
1	अंडमान और निकोबार द्वीप समूह	1.21
2	आंध्र प्रदेश	179.23
3	अरुणाचल प्रदेश	3.41
4	असम	94.04
5	बिहार	248.95
6	चंडीगढ़	5.32
7	छत्तीसगढ़	61.16
8	दादरा और नगर हवेली	1.23
9	दमन और दीव	0.62
10	दिल्ली	95.43
11	गोवा	5.26
12	गुजरात	184.14
13	हरियाणा	100.84
14	हिमाचल प्रदेश	25.85
15	जम्मू और कश्मीर	34.15
16	झारखंड	81.99
17	कर्नाटक	265.35
18	केरल	104.02
19	लद्दाख	0.28
20	लक्षद्वीप	0.18
21	मध्य प्रदेश	206.46
22	महाराष्ट्र	406.19
23	मणिपुर	7.26
24	मेघालय	6.05
25	मिजोरम	2.45
26	नागालैंड	3.53
27	ओडिशा	103.39

28	पुडुचेरी	3.85
29	पंजाब	91.45
30	राजस्थान	211.36
31	सिक्किम	1.67
32	तमिलनाडु	194.74
33	तेलंगाना	81.07
34	त्रिपुरा	9.09
35	उत्तर प्रदेश	589.44
36	उत्तराखंड	38.35
37	पश्चिम बंगाल	214.11

वित्तीय धोखाधड़ी जोखिम संकेतक (एफआरआई)

915. श्री तेजस्वी सूर्या:

डॉ. राजेश मिश्रा:

श्री नीरज मौर्य:

श्रीमती शोभनाबेन महेन्द्रसिंह बारैया:

श्री देवेश शाक्य:

श्री बलभद्र माझी:

श्री यदुवीर वाडियार:

श्री दामोदर अग्रवाल:

श्रीमती अपराजिता सारंगी:

श्री चन्द्र प्रकाश जोशी:

श्री शंकर लालवानी:

क्या संचार मंत्री यह बताने की कृपा करेंगे कि:

(क) सरकार द्वारा दूरसंचार संसाधनों के दुरुपयोग को रोकने और साइबर धोखाधड़ी से बचाने के लिए क्या उपाय किए गए हैं;

- (ख) ओडिशा राज्य में पता लगाए गए, अवरुद्ध किए गए और हल किए गए मामलों की संख्या सहित दूरसंचार संसाधनों के दुरुपयोग को रोकने और साइबर धोखाधड़ी से सुरक्षा के लिए संचार साथी, वित्तीय धोखाधड़ी जोखिम संकेतक (एफआरआई) और डिजिटल इंटेलिजेंस प्लेटफार्म जैसी पहलों के माध्यम से सरकार को क्या परिणाम प्राप्त हुए हैं;
- (ग) सरकार द्वारा धोखाधड़ी का वास्तविक समय पर पता लगाने और ओडिशा में की गई संयुक्त कार्रवाई के विशिष्ट ब्यौरे सहित बैंकों और कानून प्रवर्तन एजेंसियों के साथ किस सीमा तक और किस प्रकार समन्वय किया जा रहा है;
- (घ) सरकार द्वारा आपदाओं के दौरान ब्रॉडकास्टिंग सेल जैसी स्वदेशी प्रौद्योगिकियों का उपयोग करते हुए दूरसंचार प्रणालियों के लचीलेपन तथा जन चेतावनी प्रणालियों को सुदृढ़ करने के लिए क्या कदम उठाए गए हैं और क्या उन प्रणालियों को ओडिशा के आपदा-प्रवण क्षेत्रों में कार्यान्वित, सूचीबद्ध या प्रचालित किया गया है; और
- (ङ) तेजी से बढ़ते दूरसंचार पारिस्थितिकी तंत्र में डिजिटल विश्वास, साइबर सुरक्षा और नागरिक जागरूकता को और अधिक सुदृढ़ करने के लिए सरकार द्वारा प्रस्तावित भावी रूपरेखा क्या है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री; तथा संचार मंत्रालय में राज्य मंत्री (डॉ. चंद्र शेखर पेम्मासानी):

(क) से (ग): दूरसंचार विभाग (डीओटी) ने ओडिशा सहित पूरे भारत में दूरसंचार संसाधनों के दुरुपयोग को रोकने और नागरिकों को साइबर धोखाधड़ी से बचाने के लिए निम्नलिखित उपाय किए हैं:

- i. दूरसंचार विभाग ने संचार साथी नाम की एक नागरिक केंद्रित पहल शुरू की है, जो वेब पोर्टल (www.sancharsaathi.gov.in) और मोबाइल ऐप के तौर पर उपलब्ध है जो नागरिकों को संदिग्ध धोखाधड़ी संचार की रिपोर्ट करने, उनके नाम पर मोबाइल कनेक्शन जानने, खोए/चोरी हुए मोबाइल हैंडसेट की रिपोर्ट करने, मोबाइल हैंडसेट की वास्तविकता

की जांच करने आदि की सुविधा प्रदान करता है। संचार साथी के माध्यम से, 8.33 लाख खोए/चोरी हुए मोबाइल हैंडसेट बरामद किए गए हैं, 2.24 करोड़ मोबाइल कनेक्शन, जिन्हें नागरिकों ने 'मेरा नंबर नहीं' या 'आवश्यक नहीं' के रूप में रिपोर्ट किया था, काट दिए गए हैं और नागरिकों द्वारा संदिग्ध धोखाधड़ी संचार से संबंधित प्रदान किए गए 7.7 लाख इनपुट के आधार पर 39.44 लाख मोबाइल कनेक्शन काट दिए गए हैं।

- ii. दूरसंचार विभाग और दूरसंचार सेवा प्रदाताओं (टीएसपी) ने भारतीय मोबाइल नंबरों को प्रदर्शित करने वाली नकली इंटरनेशनल कॉल्स को पहचानने और ब्लॉक करने के लिए एक सिस्टम बनाया है। इस सिस्टम से ऐसी कॉल की कोशिशों में लगभग 99 प्रतिशत की कमी आई है।
- iii. दूरसंचार विभाग ने एक ही व्यक्ति द्वारा अलग-अलग नामों से लिए गए सिम की पहचान करने के लिए एक स्वदेशी आर्टिफिशियल इंटेलिजेंस (एआई) और बिग डेटा एनालिटिक्स टूल अस्त्र बनाया है। अस्त्र के आधार पर पुनःसत्यापन में फेल होने पर 88 लाख से ज़्यादा मोबाइल कनेक्शन काट दिए गए हैं।
- iv. दूरसंचार विभाग ने साइबर अपराध और वित्तीय धोखाधड़ी में टेलीकॉम संसाधनों के दुरुपयोग को रोकने के लिए हितधारकों के साथ द्विपक्षीय जानकारी साझा करने के लिए एक सुरक्षित ऑनलाइन डिजिटल इंटेलिजेंस प्लेटफॉर्म (डीआईपी) बनाया है। डीआईपी पर 1200 से ज़्यादा संगठन जुड़े हैं, जिनमें केंद्रीय सुरक्षा एजेंसियां, 36 राज्य/केंद्र शासित प्रदेशों की पुलिस, भारतीय साइबर अपराध समन्वय केंद्र (आई4सी), 1100 बैंक, यूनिफाइड पेमेंट्स इंटरफेस (यूपीआई) सर्विस प्रोवाइडर, पेमेंट सिस्टम ऑपरेटर (पीएसओ), दूरसंचार सेवा प्रदाता (टीएसपी), व्हाट्सएप इत्यादि शामिल हैं।
- v. दूरसंचार विभाग ने वित्तीय धोखाधड़ी जोखिम संकेतक (एफआरआई) बनाया है। यह एक रिस्क-बेस्ड मेट्रिक है जो किसी मोबाइल नंबर को वित्तीय धोखाधड़ी के मीडियम, हाई या बहुत हाई जोखिम से जुड़ा बताता है। एफआरआई के आधार पर, बैंक और यूपीआई

सर्विस प्रोवाइडर जैसे हितधारक अपने-अपने क्षेत्र में जुड़े अकाउंट/प्रोफाइल पर अपने विश्लेषण के अनुसार ज़रूरी कार्रवाई करते हैं। हितधारकों की रिपोर्ट के अनुसार, लेनदेन रोककर और नागरिकों को दिए गए अलर्ट/नोटिफिकेशन के आधार पर रोकी गई कुल वित्तीय रकम ₹1000 करोड़ से ज्यादा है।

(घ): आपदा प्रबंधन के लिए जन चेतावनी प्रणाली को देश भर में स्वदेशी कॉमन अलर्टिंग प्रोटोकॉल (सीएपी) पर आधारित एकीकृत सतर्क प्रणाली को लागू करके मज़बूत किया गया है, जो आपदा प्रबंधन प्राधिकारियों, सतर्कता जारी करने वाली एजेंसियों, टीएसपी सहित सतर्कता प्रसारित करने वाली एजेंसियों के घनिष्ठ समन्वय से यथासमय जियो-टारगेटेड और बहुभाषी आपातकालीन सतर्कता जारी करने में समर्थ बनाता है।

(ङ): दूरसंचार विभाग ने एक टी-सीएसआईआरटी फ्रेमवर्क बनाया है जो दूरसंचार इकोसिस्टम के लिए सेक्टरल इंसिडेंट रेस्पॉन्स और साइबर सुरक्षा समन्वय कार्य है। इसका मुख्य उद्देश्य टीएसपी के दूरसंचार नेटवर्क पर असर डालने वाली साइबर घटनाओं और कमजोरियों का समय पर पता लगाना, विश्लेषण करना, समन्वय करना और उन्हें कम करना है, जिसमें महत्वपूर्ण दूरसंचार अवसंरचना भी शामिल है।

दूरसंचार विभाग सक्रिय रूप से डिजिटल सुरक्षा संवर्धन एवं दूरसंचार संबंधी धोखाधड़ी को रोकने के लिए बड़े पैमाने पर बहुभाषी जागरूकता अभियान चला रहा है, जिसमें सोशल मीडिया प्लेटफॉर्म, न्यूज आर्टीकल्स, डिजिटल स्क्रीन, सार्वजनिक स्थलों पर होर्डिंग, टीवी और रेडियो संदेश, एसएमएस अभियान, संचार मित्र स्कीम के तहत स्टूडेंट वॉलेंटियर्स इत्यादि शामिल हैं।

इलेक्ट्रॉनिक्स और आई.टी. हार्डवेयर के लिए पीएलआई

योजना का शुरु किया जाना

916. श्री गोपाल जी ठाकुर:

श्री दामोदर अग्रवाल:

श्री विनोद लखमशी चावड़ा:

श्री भोजराज नाग:

श्री राजकुमार चाहर:

श्री चन्द्र प्रकाश जोशी:

क्या इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री यह बताने की कृपा करने कि:

(क) इलेक्ट्रॉनिक्स और सूचना प्रौद्योगिकी हार्डवेयर के लिए उत्पादन संबद्ध प्रोत्साहन (पीएलआई) योजनाएं शुरू किए जाने के बाद सरकार द्वारा घरेलू इलेक्ट्रॉनिक्स विनिर्माण उत्पादन और निर्यात में देखी गई वृद्धि का ब्यौरा क्या है;

(ख) मोबाइल विनिर्माण, उपभोक्ता इलेक्ट्रॉनिक्स और हार्डवेयर कम्पोनेंट के क्षेत्रों में आयात पर निर्भरता को कम करने और रोजगार सृजन करने में मंत्रालय द्वारा की गई पहलों का योगदान क्या है;

(ग) क्या सरकार द्वारा भारतीय सूक्ष्म, लघु और मध्यम उद्यमों (एमएसएमई) तथा स्टार्टअप को वैश्विक इलेक्ट्रॉनिक्स मूल्य श्रृंखलाओं से जोड़ने के लिए कोई कदम उठाए गए हैं;

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ङ) राजस्थान सहित देश में वर्तमान में कितने भारतीय एमएसएमई और स्टार्टअप इलेक्ट्रॉनिक्स तथा आईटी हार्डवेयर के उत्पादन में लगे हुए हैं?

वाणिज्य और उद्योग मंत्रालय में राज्य मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय में राज्य मंत्री (श्री जितिन प्रसाद):

(क) से (ङ): माननीय प्रधानमंत्री के मेक इन इंडिया और आत्मनिर्भर भारत के दृष्टिकोण से प्रेरित होकर, भारत सरकार ने इलेक्ट्रॉनिक्स विनिर्माण का एक संपूर्ण पारिस्थितिकी तंत्र विकसित करने के लिए कई नीतिगत पहल की हैं। इसके परिणामस्वरूप, पिछले 11 वर्षों में भारत में इलेक्ट्रॉनिक्स विनिर्माण में काफी विस्तार हुआ है, जिसे निम्नलिखित आंकड़ों से देखा जा सकता है:

#	2014-15	2024-25	टिप्पणियां
इलेक्ट्रॉनिक्स वस्तुओं का उत्पादन (रु.)	~1.9 लाख करोड़	~11.3 लाख करोड़	6 गुना वृद्धि
इलेक्ट्रॉनिक्स वस्तुओं का निर्यात (रु.)	~0.38 लाख करोड़	~3.3 लाख करोड़	8 गुना वृद्धि
मोबाइल फोनों का उत्पादन (रु.)	~0.18 लाख करोड़	~5.5 लाख करोड़	28 गुना वृद्धि
मोबाइल फोनों का निर्यात (रु.)	~0.01 लाख करोड़	~ 2 लाख करोड़	127 गुना वृद्धि

भारत सरकार ने देश में मोबाइल फोन के घरेलू विनिर्माण को बढ़ावा देने के लिए 2020 में बड़े पैमाने पर इलेक्ट्रॉनिक्स विनिर्माण (एलएसईएम) के लिए उत्पादन से जुड़ी प्रोत्साहन (पीएलआई) योजना शुरू की है। मोबाइल फोन का उत्पादन वित्त वर्ष 2019-20 में 2.14 लाख करोड़ रुपये से दोगुने से अधिक बढ़कर वित्त वर्ष 2024-25 में 5.5 लाख करोड़ रुपये हो गया है। परिणामस्वरूप, भारत दुनिया में दूसरे सबसे बड़े मोबाइल निर्माता के रूप में उभरा है। मोबाइल फोन का निर्यात वित्त वर्ष 2019-20 में 0.27 लाख करोड़ रुपये से ~8 गुना बढ़कर वित्त वर्ष 2024-25 में 2 लाख करोड़ रुपये हो गया है। भारत 2014 में मोबाइल फोन का आयातक होने से मोबाइल फोन का शुद्ध निर्यातक बन गया है। दिसंबर 2025 तक, इस योजना ने 15,172 करोड़ रुपये का निवेश आकर्षित किया है और 1,71,448 व्यक्तियों का अतिरिक्त रोजगार सृजन किया है। इसके बाद, भारत सरकार ने आईटी हार्डवेयर (लैपटॉप, टैबलेट, सर्वर, आदि) के लिए एक सुदृढ़ घरेलू विनिर्माण इकोसिस्टम बनाने, बड़े निवेश को आकर्षित करने, आयात निर्भरता को कम करने और भारत को एक विश्वसनीय वैश्विक आपूर्ति श्रृंखला केंद्र बनाने के लिए 2023 में आईटी हार्डवेयर के लिए पीएलआई 2.0 भी लॉन्च किया है। दिसंबर 2025 तक, योजनाओं से कुल संचयी उत्पादन 16,531.64 करोड़ रुपये हुआ है, कुल संचयी निवेश 856.64 करोड़ रुपये और कुल संचयी रोजगार 4,776 (प्रत्यक्ष नौकरियां) हुआ है।

आयात निर्भरता को कम करने और रोजगार सृजित करने हेतु, सरकार ने विगत 11 वर्षों में मोबाइल फोन विनिर्माण, उपभोक्ता इलेक्ट्रॉनिक्स, औद्योगिक इलेक्ट्रॉनिक्स, रणनीतिक इलेक्ट्रॉनिक्स, ऑटो इलेक्ट्रॉनिक्स, दूरसंचार आदि का समर्थन करने के लिए इलेक्ट्रॉनिक्स विनिर्माण इकोसिस्टम के विकास के लिए विभिन्न पहल की हैं, जिनमें शामिल हैं:

- इलेक्ट्रॉनिक घटकों और सेमीकंडक्टरों के विनिर्माण को बढ़ावा देने के लिए योजना (एसपीईसीएस)
- इलेक्ट्रॉनिक्स विनिर्माण क्लस्टर (ईएमसी और ईएमसी 2.0) योजना
- सेमीकॉन इंडिया कार्यक्रम
- सार्वजनिक खरीद में घरेलू स्तर पर निर्मित उत्पादों को प्राथमिकता देने के लिए सार्वजनिक खरीद (मेक इन इंडिया को प्राथमिकता) आदेश 2017
- टैरिफ तंत्र को युक्तिसंगत बनाने, पूंजीगत वस्तुओं पर मूल सीमा शुल्क में छूट आदि सहित कराधान में सुधार किए गए हैं।
- लागू कानूनों/विनियमों के अधीन इलेक्ट्रॉनिक्स विनिर्माण में 100 प्रतिशत एफडीआई की अनुमति

इलेक्ट्रॉनिक्स घटक विनिर्माण योजना (ईसीएमएस)

हाल ही में शुरू की गई इलेक्ट्रॉनिक्स कंपोनेंट मैनुफैक्चरिंग स्कीम (ईसीएमएस) का उद्देश्य मूल्य श्रृंखला में निवेश (वैश्विक/घरेलू) को आकर्षित करके सुदृढ़ घटक विनिर्माण पारिस्थितिकी तंत्र विकसित करना है। इस योजना को अब तक उद्योग से अभूतपूर्व प्रतिक्रिया मिली है। 59,350 करोड़ रुपये के लक्षित निवेश के सापेक्ष 1.15 लाख करोड़ रुपये के निवेश मूल्य वाली परियोजनाओं के लिए आवेदन प्राप्त हुए हैं।

इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय की योजनाएं घरेलू और वैश्विक मूल्य श्रृंखलाओं में एमएसएमई एकीकरण को प्रोत्साहित करती हैं। एलएसईएम के लिए पीएलआई

योजना के अंतर्गत, 32 लाभार्थियों में से 14 एमएसएमई श्रेणी के अंतर्गत आते हैं। इसी तरह, आईटी हार्डवेयर के लिए पीएलआई योजना के अंतर्गत, 27 लाभार्थियों में से 8 एमएसएमई हैं। इसके अलावा, कई एमएसएमई ने स्पेक्स और ईसीएमएस योजनाओं में भाग लिया है।

सेमीकंडक्टर डिजाइन भाग पर, डिजाइन लिंकड इंसेंटिव (डीएलआई) योजना के अंतर्गत अनुमोदित सभी 24 परियोजनाएं घरेलू एमएसएमई/स्टार्टअप की हैं।

इलेक्ट्रॉनिक्स विनिर्माण को बढ़ावा देने के लिए भारत सरकार द्वारा उठाए गए कदम/पहल अखिल भारतीय पहल हैं और किसी भी राज्य/संघ राज्य क्षेत्र में एमएसएमई और स्टार्ट-अप सहित कोई भी कंपनी इन कदमों/पहलों के अंतर्गत लाभ उठा सकती है।

SAMRIDH PROGRAMME

917. SHRI DAGGUMALLA PRASADA RAO:

SHRI BASTIPATI NAGARAJU:

Will the Minister of **ELECTRONICS AND INFORMATION TECHNOLOGY** be pleased to state:

- (a) the number of accelerators which have submitted Expression of Interest under the SAMRIDH programme during the last five years, year and State-wise;
- (b) the total number of accelerators which have been selected under the scheme during the last five years, State-wise;
- (c) whether the Government maintains the performance of these accelerators in the last five years; (d) if so, the list of start-ups supported under the programme by the selected accelerators;
- (e) whether funds are provided by the Government to accelerators under the

programme; and

(f) if so, the amount of funds allocated and disbursed during each of the last five years, accelerator-wise?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (f): The Startup Accelerator of MeitY for Product Innovation, Development, and Growth (SAMRIDH) programme, aims to accelerate around 300 Startups through existing and upcoming Accelerators in Health-tech, Ed-tech, Agri-tech, Consumer-tech, Fin-tech, Software as a Service (SaaS), and sustainability. Under the SAMRIDH programme, 186 accelerators submitted Expressions of Interest, leading to the selection of 43 top accelerators across 16 states. (State-wise details provided at **Statement**) MeitY Start-up Hub (MSH) under Digital India Corporation (DIC) monitors and evaluates the performance of selected accelerators based on quantitative and qualitative parameters of the acceleration programme, which also tracks revenue and valuation growth of supported startups on an annual basis.

SAMRIDH provides financial support of ₹2 lakh per startup to selected accelerators, along with matching funding to startups up to a maximum of ₹40 lakh, in accordance with programme guidelines. Of the 373 startups selected and accelerated, 241 have secured matching funding. Accelerator-wise details of startups accelerated, funded, and funds disbursed over the last five years are

provided at **Statement.**

STATEMENT

Accelerator-wise details of startups accelerated, funded, and funds disbursed

Sl. No.	State	No. of Accelerators submitted EOI	No. of Accelerators selected	No of Startups Accelerated	No of Startups Funded	Funds Disbursed In INR Crores
1	Andhra Pradesh	7	1	5	5	1.81
2	Assam	3	0	-	-	-
3	Bihar	5	0	-	-	-
4	Chattisgarh	3	0	-	-	-
5	Delhi	13	2	31	28	11.42
6	Goa	3	1	14	6	2.37
7	Gujarat	12	2	13	6	2.36
8	Haryana	6	3	28	20	7.54
9	Himachal Pradesh	2	0	-	-	-
10	Jammu & Kashmir	1	0	-	-	-
11	Karnataka	25	8	69	40	15.77
12	Kerala	5	2	21	13	4.95
13	Madhya Pradesh	3	1	6	5	1.72
14	Maharashtra	20	4	26	12	5.14
15	Odisha	3	1	16	13	5.07
16	Punjab	5	0	-	-	-
17	Rajasthan	13	3	19	17	5.68
18	Sikkim	1	1	6	1	0.52
19	Tamil Nadu	18	3	35	25	9.75
20	Telangana	22	5	34	17	7.23

21	Uttar Pradesh	10	4	35	27	9.91
22	Uttarakhand	4	0	-	-	-
23	West Bengal	2	2	15	6	2.50
	Total	186	43	373	241	93.75

STRENGTHENING NATIONAL SPACE INFRASTRUCTURE

918. SHRI SHASHANK MANI:

SHRI JASHUBHAI BHILUBHAI RATHVA:

SUSHRI KANGNA RANAUT:

SHRI RAMESH AWASTHI:

Will the **PRIME MINISTER** be pleased to state:

- (a) the details of progress made in strengthening national launch and space infrastructure during 2025 including establishment of new launch pads and facilities supporting next-generation launch vehicles;
- (b) the advancements achieved in indigenization or critical space technologies such as propulsion systems, microprocessors and electric propulsion;
- (c) the details of the role of academia, start-ups and private industry in supporting ISRO missions through technology transfer and incubation mechanism; and
- (d) the details of the impact of recent international collaborations and leadership roles undertaken by India in global space exploration and disaster management initiatives?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH

SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a): Progress made in strengthening national launch and space infrastructure during 2025:

- The SPADEX mission successfully demonstrated autonomous docking and undocking, along with power transfer between satellites—a major step towards in-orbit servicing capabilities and docking operations on space stations. This was further complemented by the successful circumnavigation of the SPADEX satellites. This achievement made India the fourth nation to demonstrate docking in space.
- The PSLV Orbital Experimental Module (POEM-04), which was also part of the PSLV-C60 / SPADEX mission, flew with multiple payloads from ISRO, space startups & academia, fostering innovation through in-orbit experimentation. The POEM-4 completed more than 1000 orbits and was a highly successful POEM mission. The mission also demonstrated a robotic arm in-orbit and the germination of seeds in microgravity.
- The GSLV-F15/NVS-02 mission in January 2025 was the 100th mission to lift-off from Sriharikota. The launch vehicle performed excellently by precisely injecting the satellite to its intended orbit.
- The GSLV-F16/NISAR mission scored yet another first by becoming the

first joint ISRO-NASA mission. It is significant that the one of the most expensive payloads in the earth observation segment with 12m unfurlable antenna from NASA was integrated on an Indian satellite bus and launched on an Indian launch vehicle. NISAR, the first dual frequency SAR satellite, along with NASA's L-band SAR payload & ISRO's S-band SAR payload is now fully operational.

- The LVM3-M5 / CMS-03 mission is another unique mission where ISRO achieved the milestone of the heaviest GTO satellite from the Indian soil.
- The LVM3-M6 / BlueBird Block-2 set the record of the launch of heaviest ever satellite from Indian soil. This mission also validated the electro-mechanical actuation for the S200 motor along with composite thrust frame for C25 stage and other modifications to improve the payload performance by 176 kg. We can confidently say that the S200 EMA is globally the most powerful space qualified electric actuation system compared to the other launchers that use EMA for solid motors.
- The Department obtained financial approval from the Government for the establishment of the Third Launch Pad at Sriharikota as part of the essential launch infrastructure required for Next Generation Launch Vehicles. A dedicated launch site is being established for the Small Satellite Launch Vehicle (SSLV) at Kulasekarapattinam, Tamil Nadu for which the construction activities for the launch pad facilities and integration building have commenced.
- A 10t vertical mixer for solid propellant production was commissioned at

Sriharikota, Andhra Pradesh along with the second process line at the Ammonium Perchlorate Plant, Alwaye, Kerala to enhance the solid motor production capacity. A Cryogenic Turbopump Test facility has also been commissioned to enhance the throughput for the testing & acceptance of cryogenic engine subsystems. Integrated Titanium alloy Tank Production facility, which is a unique end-to-end facility for realizing spacecraft propellant tanks & PSLV upper stage tanks was also commissioned in 2025 at Tumakuru, Karnataka.

(b): ISRO completed the development and qualification of a high thrust electric propulsion system of 300mN thrust rating to power spacecraft propulsion systems, which is envisaged to be demonstrated in a Technology Demonstration Satellite. ISRO demonstrated the re-ignition of thrust chamber in the LVM3-M5 mission in November 2025 paving the way for restart of cryogenic stage in future LVM3 flights thereby enabling mission flexibility. Further, ISRO successfully demonstrated boot-strap mode starting of a gas-generator cycle cryogenic engine without any auxiliary start-up system through a ground test in November 2025. ISRO is working on reusable space transportation technologies and technology demonstration flights are planned to demonstrate stage recovery. Towards this, ground tests to demonstrate throttling of Vikas engine were also conducted successfully.

ISRO has designed & developed 32-bit indigenous processor (VIKRAM3201) jointly with Semiconductor Laboratory (SCL), Chandigarh, which is the first 32-bit processor in the country qualified for space

applications. The 16-bit version, VIRKAM1601, which was realized earlier by ISRO, has already been inducted in the avionics systems of all the launch vehicles of ISRO. ISRO has also realized another indigenous microprocessor, KALPANA32 jointly with SCL, which is a processor based on the SPARC architecture. In the field of microprocessors, indigenisation efforts include On Board Controller, payload controllers, data acquisition and beamforming unit.

(c): ISRO supports academia through its Space Technology Incubation Centres (STICs) programme, which promotes and nurtures young innovators by helping them convert their ideas into space-worthy components for the Indian Space Programme.

ISRO has transferred Small Satellite Launch Vehicle (SSLV) technology to M/s Hindustan Aeronautics Limited (HAL) and has also transferred technologies such as Lithium-Ion Battery, Integrated Modular Avionics (IMA) Bus, Distress Alert System, and various sensors to private industries to facilitate further productionization and the growth of the space ecosystem in the country.

Many Indian Industries are involved in ISRO's effort to realise SSLV through industry. Several Indian industries/ start-ups are involved in building micro-earth observation satellites and related ground segment infrastructure. 3 industries are involved in manufacturing about 1 lakh 2-way MSS terminal to be fitted in fisherman's boat, etc. Further, M/s. NewSpace India Limited through ISRO and IN-SPACE has signed 100 Technology Transfer Agreements till date to transfer technologies developed at ISRO to Private

Industries/ Start-ups to promote the space ecosystem in the country.

(d): Indian Space Research Organisation (ISRO) continue to pursue successful space cooperation with space faring and space aspiring nations. Some of the recent impacts of international space cooperation are given here:

- In the year 2025, 10 cooperative documents were signed with international partners for: setting up of NavIC reference station in South Africa; travel of Indian astronaut to international space station; pursuing human space flight cooperation with European space agency; establishing temporary ground station in Australia; continuous operation of ground station in Mauritius; working for a joint lunar mission with Japan; accommodating a Swedish instrument onboard upcoming Venus Orbiter Mission and initiating cooperation with new space entities of Saudi Arabia, Philippines, and Republic of Korea.
- NISAR satellite, jointly built by ISRO and NASA was launched by ISRO's launch vehicle in July 2025.
- ISRO has installed a NavIC timing receiver at the Italian National Institute of Metrological Research (INRIM).
- Indian officials hold leadership roles in two working groups under the Scientific and Technical Sub Committee of UNCOPUOS.

ISRO's active involvement in international disaster management initiatives such as International Charter Space and Major Disasters and Sentinel Asia helped India to receive more than 2,260 satellite datasets during the last three years, for generating timely inputs for management of major disasters that

affected the country during this period.

ISRO also provided more than 725 IRS satellite datasets for global disaster management initiatives, reinforcing India's commitment to respond to global humanitarian causes.

ISRO successfully conducted the lead role of International Charter Space and Major Disasters for six months in 2025. During the lead role period, it coordinated 39 activations of the Charter for rapid information dissemination, on-boarded four new authorized users; ensuring wider reach of space-based services for developing nations, and effectively coordinated smooth functioning of the Charter. It also on-boarded GHGSat (Green House Gas emission measuring Satellite) as new data source and improved the visualisation of the Charter's portal.

ISRO is also Co-chairing the Sentinel Asia steering committee, providing strategic guidance on use of space technology for disaster management in the Asia-Pacific region. In 2026, India will be hosting the annual meetings of (i) International Committee on Global Navigation Satellite System (ICG); (ii) BRICS Heads of Space Agencies; and (iii) International Planetary Data Alliance.

DEEP OCEAN MISSION

919. SHRI AVIMANYU SETHI:

SHRIMATI KAMALJEET SEHRAWAT:

SHRIMATI VIJAYLAKSHMI DEVI:

SHRI KOTA SRINIVASA POOJARY:

Will the Minister of **EARTH SCIENCES** be pleased to state:

- (a) the details of major milestones achieved under the Deep Ocean Mission since its launch;
- (b) the current status of indigenous research vessels, ocean observation systems and coastal safety mechanisms such as the Tsunami Early Warning Centre;
- (c) the steps taken to integrate deep-ocean research with resource security, biodiversity conservation and coastal resilience; and
- (d) the future timelines and priorities for scaling up deep-ocean technologies and international scientific collaboration?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

- (a): The Deep Ocean Mission encompasses six verticals, which are 1) Development of Technologies for Deep-sea mining, Human Submersible and underwater robotics, 2) Development of Ocean Climate Change Advisory Services, 3) Technological Innovations for exploration and conservation of deep-sea biodiversity, 4) Deep-ocean survey and exploration, 5) Energy and

fresh water from the ocean, and 6) Establishment of Advanced Marine Station for Ocean Biology. The significant milestones achieved under the Deep Ocean Mission (DOM) are as follows:

- The design and system engineering of India's flagship human submersible MATSY-6000, capable of reaching a depth of 6000 meters with three aquanauts, has been completed. Subsystems have been realized, and the wet tests were conducted at L&T Harbour in Katupalli, near Chennai, in January-February 2025. Scientists at the National Institute of Ocean Technology (NIOT), Chennai, entrusted with the development of MATSYA-6000, have gained pilot experience with the French submersible NAUTILE in August 2025.
- The prediction of 100-year return extreme sea level along the coasts of the Indian subcontinent has been completed and associated coastal vulnerability maps have been prepared. To strengthen ocean observation, the Indian National Centre for Ocean Information Services (INCOIS), Hyderabad, has successfully completed 11 glider missions along predetermined transects in the Arabian Sea (67°E) and the Bay of Bengal (89°E), and deployed 60 directional Wave Spectra Barometric Drifters and 92 physical and biogeochemical Argo floats in the Indian Ocean.
- Nearly 1845 deep-sea microbes have been isolated from water and sediment samples of the Indian EEZ, and rare deep-sea microbes previously not reported from the Indian Ocean have been discovered. A

total of 25 seamounts (biodiversity hotspots) have been surveyed by the Centre for Marine Living Resources and Ecology (CMLRE), Kochi, in the Lakshadweep and Andaman and Nicobar regions, documenting 195 deep-sea species (including 39 potential new taxa).

- Two active and two inactive hydrothermal vents have been identified on the Indian Ocean seafloor through AUV (Autonomous Underwater Vehicle) surveys by the National Centre for Polar and Ocean Research (NCPOR), Goa, indicating potential locations of sulphide minerals.
- A total of 141 collaborative research projects have been sanctioned under the Mission to ~69 national government and private institutions to complement the mission activities.

(b): The design of a new oceanographic research vessel has been completed, and the model tests and construction of blocks for the vessel by Garden Reach Shipbuilders & Engineers Ltd. (GRSE), Kolkata, under the Ministry of Defense, have been completed. A unique ocean observation comprising 11 glider missions, 60 directional Wave Spectra Barometric Drifters, and 92 physical and biogeochemical Argo floats has been deployed in the Indian Ocean as part of the Deep Ocean Mission. The Indian Tsunami Early Warning Centre (ITEWC) at INCOIS, Hyderabad, has been operational since October 2007 for real-time monitoring of tsunamigenic seismic and sea-level data, and for disseminating tsunami alerts and safety messages to all coastal states and UTs of India and to 26 Indian Ocean-RIM countries.

(c): The research under the Deep Ocean Mission is integrated for exploration

and harnessing through ocean living and non-living resources (such as biodiversity, polymetallic nodules, and polymetallic sulphides) as part of the pilot project of India's Blue Economy vision. Projected predictions of sea level rise, extreme waves, cyclones, and storm surge have been integrated to prepare a coastal vulnerability map that will enhance resilience to ocean hazards.

(d): The technologies developed and to be developed under the mission are prioritized for the benefit of the country. Technologies are scaled up indigenously across all verticals, aligned with the vision of Atmanirbhar Bharat. To draw the international expertise, discussions were held with institutions in France and Germany (particularly CNRS, Roscoff Marine Station, IFREMER, Aix Marseille University, Mediterranean Institute of Oceanography, UBO, and Sorbonne University) to enhance cooperation and capacity building through knowledge and expertise sharing, including through scientific visits and exchange programs.

'52 REFORMS IN 52 WEEKS' PROGRAMME

920. SHRI DHAIRYASHEEL SAMBHAJIRAO MANE:

SHRI NAVASKANI K.:

SHRI RAVINDRA VASANTRAO CHAVAN:

SHRI SUDHEER GUPTA:

SHRI G. SELVAM:

SHRI C. N. ANNADURAI:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether “52 reforms in 52 weeks” programme includes specific targets for improving passenger safety and service delivery in the country including Tamil Nadu and if so, the details thereof;
- (b) whether reported national decline in consequential train accidents has resulted in improved safety outcomes on railway routes in Tamil Nadu and if so, the details thereof particularly focus on improvements in operational efficiency governance, transparency and service delivery;
- (c) whether Gross Budgetary Support and capital expenditure incurred by Indian Railways have led to proportionate allocation of new train services, track renewal and station redevelopment projects in Tamil Nadu and if so, the details thereof;
- (d) whether Kavach automatic train protection has been implemented on high-density and high-risk routes in Tamil Nadu and if so, the details thereof and timelines for pending coverage;
- (e) whether the Union Government has held consultations with the State Government of Tamil Nadu to address unmet railway infrastructure and service requirements and if so, the details thereof;
- (f) whether any independent assessment or performance audit has been conducted by the government to evaluate the impact of these reforms and if so, the details thereof; and
- (g) the steps taken/being taken to institutionalise these reforms on a long term basis and to ensure sustained improvements in efficiency, governance and

passenger satisfaction?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (g): Indian Railways has planned to carry out 52 Reforms during 2026 relating to various areas such as customer service, maintenance of assets, train operations, passenger amenities, rolling stock production and quality, construction quality, health services, adoption of new technology etc., with the objective of bringing systemic improvements in efficiency, governance and service delivery.

The reforms would place a strong focus on safety through better training, disciplined operations, technology deployment and continuous monitoring. The initiative also envisages accelerated adoption of advanced technologies, including artificial intelligence, modern Signaling, new generation rolling stock and smarter maintenance practices, alongside a fundamental upgradation of maintenance standards to ensure long-term safety and reliability.

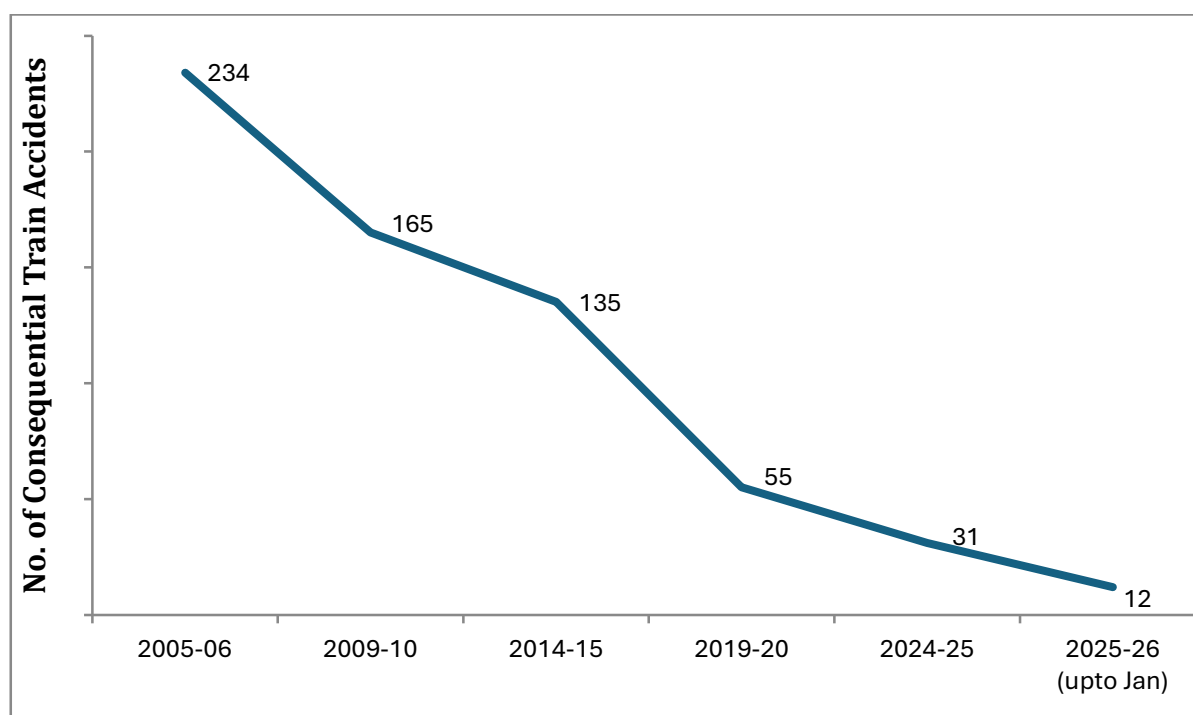
Reforms in training and talent management through continuous skill upgradation, use of simulators and digital platforms, and linkage of training with career progression, while major improvements are planned in food quality, catering and onboard passenger services.

Safety

Safety is accorded the highest priority on Indian Railways. As a consequence of various safety measures taken over the years, there has been

a steep decline in the number of accidents. Number of Consequential Train Accidents has reduced as shown below:-

Year	Consequential Accidents
2014-15	135
2025-26 (Till date)	12 (90% lesser)



Another important index showing improvement in safety in train operations is Consequential Accidents Index. This index measures number of consequential accidents as a ratio of total running Kilometers of all trains.

$$\text{Consequential Accidents Index} = \frac{\text{No. of consequential accidents}}{\text{No. of trains X million kilometers run}}$$

$$\text{Accident Index} = \frac{\text{No. of consequential accidents}}{\text{No. of trains X million kilometers run}}$$

The details are as under:

Year	Accident Index
2014-15	0.11
2024-25	0.03 (73% lesser)

Safety is accorded the highest priority on Indian Railways. The various safety measures taken to enhance safety in train operations are as under:-

1. On Indian Railways, the expenditure on Safety related activities has increased over the years as under:-

Expenditure/Budget on Safety related activities (₹ in Crore)				
2013-14	2022-23	2023-24	2024-25	2025-26
39,200	87,336	1,01,662	1,14,022	1,17,693

2. Electrical/Electronic Interlocking Systems with centralized operation of points and signals have been provided at 6,660 stations up to 31.12.2025 to reduce accidents due to human failure.
3. Interlocking of Level Crossing (LC) Gates has been provided at 10,097 Level Crossing Gates up to 31.12.2025 for enhancing safety at LC Gates.
4. Complete Track Circuiting of stations to enhance safety by verification of track occupancy by electrical means has been provided at 6,665 stations up to 31.12.2025.
5. Detailed instructions on issues related with safety of Signaling, e.g. mandatory correspondence check, alteration work protocol, preparation of

completion drawing, etc. have been issued.

6. System of disconnection and reconnection for S&T equipment as per protocol has been re-emphasized.
7. All locomotives are equipped with Vigilance Control Devices (VCD) to improve alertness of Loco Pilots.
8. Retro-reflective sigma boards are provided on the mast which is located two OHE masts prior to the signals in electrified territories to alert the crew about the signal ahead when visibility is low due to foggy weather.
9. A GPS based Fog Safety Device (FSD) is provided to loco pilots in fog affected areas which enables loco pilots to know the distance of the approaching landmarks like signals, level crossing gates, etc.
10. Modern track structure consisting of 60kg, 90 Ultimate Tensile Strength (UTS) rails, Prestressed Concrete Sleeper (PSC) Normal/Wide base sleepers with elastic fastening, fan shaped layout turnout on PSC sleepers, Steel Channel/H-beam Sleepers on girder bridges is used while carrying out primary track renewals.
11. Mechanisation of track laying activity through use of track machines like PQRS, TRT, T-28 etc. to reduce human errors.
12. Maximizing supply of 130m/260m long rail panels for increasing progress of rail renewal and avoiding welding of joints, thereby improving safety.
13. Ultrasonic Flaw Detection (USFD) testing of rails to detect flaws and timely removal of defective rails.
14. Laying of longer rails, minimizing the use of Alumino Thermic Welding and

adoption of better welding technology for rails i.e., Flash Butt Welding.

15. Monitoring of track geometry by OMS (Oscillation Monitoring System) and TRC (Track Recording Cars).
16. Patrolling of railway tracks to look out for weld/rail fractures.
17. The use of Thick Web Switches and Weldable CMS Crossing in turnout renewal works.
18. Inspections at regular intervals are carried out to monitor and educate staff for observance of safe practices.
19. Web based online monitoring system of track assets viz. Track database and decision support system has been adopted to decide rationalized maintenance requirement and optimize inputs.
20. Detailed instructions on issues related with safety of Track, e.g. integrated block, corridor block, worksite safety, monsoon precautions, etc. have been issued.
21. Preventive maintenance of railway assets (Coaches & Wagons) is undertaken to ensure safe train operations.
22. Replacement of conventional ICF design coaches with LHB design coaches is being done.
23. All unmanned level crossings (UMLCs) on Broad Gauge (BG) route have been eliminated by January 2019.
24. Safety of Railway Bridges is ensured through regular inspection of Bridges. The requirement of repair/rehabilitation of Bridges is taken up based upon the conditions assessed during these inspections.

25. Indian Railways has displayed Statutory “Fire Notices” for widespread passenger information in all coaches. Fire posters are provided in every coach so as to educate and alert passengers regarding various Do’s and Don’ts to prevent fire. These include messages regarding not carrying any inflammable material, explosives, prohibition of smoking inside the coaches, penalties etc.
26. Production Units are providing Fire detection and suppression system in newly manufactured Power Cars and Pantry Cars, Fire and Smoke detection system in newly manufactured coaches. Progressive fitment of the same in existing coaches is also underway by Zonal Railways in a phased manner.
27. Regular counselling and training of staff is undertaken.
28. Concept of Rolling Block introduced in Indian Railways (Open Lines) General Rules vide Gazette notification dated 30.11.2023, wherein work of integrated maintenance/ repair/replacement of assets is planned up to 52 weeks in advance on rolling basis and executed as per plan.

The details of the Safety related works related to better maintenance practices, Technological improvements, better infrastructure and rolling stock etc. undertaken by Railways are tabulated below:-

S.N.	Item	2004-05 to 2013-14	2014-15 to 2024-25	2014-25 Vs. 2004-14
	Technological Improvements			
1.	Use of high-quality rails (60 Kg) (Km)	57,450 Km	1.43 Lakh Km	More than 2 times

2.	Longer Rail Panels (260m) (Km)	9,917 Km	77,522 Km	Nearly 8 times
3.	Electronic Interlocking (Stations)	837 Stations	3,691 Stations	More than 4 times
4.	Fog Pass Safety Devices (Nos.)	As on 31.03.14: 90 Nos.	As on 31.03.25: 25,939 Nos.	288 times
5.	Thick Web Switches (Nos.)	Nil	28,301 Nos.	
Better Maintenance Practices				
1.	Primary Rail Renewal(Track Km)	32,260 Km	49,941 Km	1.5 times
2.	USFD (Ultra Sonic Flaw detection) Testing of Welds (Nos.)	79.43 Lakh	2 Crore	More than 2 times
3.	Weld failures (Nos.)	In 2013-14: 3699 Nos.	In 2024-25: 370 Nos.	90 % reduction
4.	Rail fractures (Nos.)	In 2013-14: 2548 Nos.	In 2024-25: 289 Nos.	More than 88% reduction

Better Infrastructure and Rolling Stock				
1.	New Track KM added (Track Km)	14,985 Km	34,428 Km	More than 2 times
2.	Flyovers (RoBs)/ Underpasses (RUBs) (Nos.)	4,148 Nos.	13,808 Nos.	More than 3 times
3.	Unmanned Level crossings (Nos.) on BG	As on 31.03.14: 8,948	As on 31.03.24: Nil (All eliminated by	Removed

			31.01.19)	
4.	Manufacture of LHB Coaches (Nos.)	2,337 Nos.	42,677	More than 18 times

Implementation of Kavach:

- i. Kavach is an indigenously developed Automatic Train Protection (ATP) system. Kavach is a highly technology intensive system, which requires safety certification of highest order (SIL-4).
- ii. Kavach aids the Loco Pilot in running of trains within specified speed limits by automatic application of brakes in case Loco Pilot fails to do so and also helps the trains to run safely during inclement weather.
- iii. The first field trials on the passenger trains were started in February 2016. Based on the experience gained and Independent Safety Assessment of the system by Independent Safety Assessor (ISA), three firms were approved in 2018-19, for supply of Kavach Ver 3.2.
- iv. Kavach was adopted as National ATP system in July, 2020.
- v. Implementation of Kavach System involves following Key Activities:
 - a. Installation of Station Kavach at each and every station, block section.
 - b. Installation of RFID Tags throughout the track length.
 - c. Installation of telecom Towers throughout the section.
 - d. Laying of Optical Fibre Cable along the track.
 - e. Provision of Loco Kavach on each and every Locomotive running on Indian Railways.

- vi. Based on deployment of Kavach version 3.2 on 1465 Rkm on South Central Railway and experience gained, further improvements were made. Finally, Kavach specification version 4.0 was approved by RDSO on 16.07.2024.
- vii. Kavach version 4.0 covers all the major features required for the diverse railway network. This is a significant milestone in safety for Indian Railways. Within a short period, IR has developed, tested and started deploying Automatic Train Protection System.
- viii. Major improvement in Version 4.0 includes increased Location Accuracy, Improved Information of Signal Aspects in bigger yards, Station to Station Kavach interface on OFC and Direct Interface to existing Electronic Interlocking System. With these improvements, Kavach Ver.4.0. is planned for large scale deployment over Indian Railways.
- ix. After extensive and elaborate trials, Kavach Version 4.0 has been successfully commissioned on 1297 Route Kilometres, covering the high density Delhi - Mumbai and Delhi – Howrah routes. On the Delhi – Mumbai route Kavach ver 4.0 has been commissioned on Junction cabin – Palwal – Mathura – Nagda section (667 Rkm) & Ahmedabad – Vadodara – Virar section (432 Rkm) and on the Delhi – Howrah route on Gaya – Saramatanr (93 Rkm) and Bardhaman - Howrah section (105 Rkm).
- x. Further, track side Kavach implementation work has been taken up on 23,360 RKM covering all GQ, GD, HDN and identified sections of Indian Railways. These sections also pass through the State of Tamil Nadu.

- xi. Progress of key items of Kavach on High density routes including Delhi–Mumbai & Delhi– Howrah corridors are as under:

S N	Item	Progress
i	Laying of Optical Fibre Cable	8570 Km
ii	Installation of Telecom Towers	938 nos
lii	Station Data Centre	767 station
iv	Installation of Track side equipment	5672 Rkm
v	Provision of Kavach in Loco	4154

- xii. Tender has been finalised for equipping 6,300 Electric Locomotives with Kavach version 4.0 and another tender for equipping 2,679 Diesel Locomotives is under finalisation.
- xiii. Specialized training programmes on Kavach are being conducted at centralized training institutes of Indian Railways to impart training to all concerned officials. By now more than 48,000 technicians, operators and engineers have been trained on Kavach technology. This includes about 45,000 Loco Pilots & Assistant Loco Pilots. Courses have been designed in collaboration with IRISSET.

Tamil Nadu

Budget allocation in the recent years has increased significantly. Budget allocation for infrastructure projects and safety works, falling fully/partly in the State of Tamil Nadu is as under:

Period	Outlay
2009-14	₹879 crore/year
2025-26	₹ 6,626 crore (more than 7.5 times)

As on 01.04.2025, 15 projects (09 new line, 03 gauge conversion and 03 doubling) of 1,700 km length, costing ₹22,808 Crore, falling fully/partly in the State of Tamil Nadu, are sanctioned. The summary is as under:-

Category	No. of sanctioned projects	Total Length (in km)	Length Commissioned upto Mar'25 (in km)	Expenditure upto Mar' 25 (₹ in Cr.)
New Line	9	812	24	1,337
Gauge Conversion	3	748	604	3,471
Doubling /Multitracking	3	140	37	2,783
Total	15	1,700	665	7,591

Details of some of the recently completed projects falling fully/partly in Tamil Nadu are as under:

S. N.	Project	Cost (₹in Crores)
1	Dindigal-Palani-Pollachi gauge conversion (121 km)	610
2	Pollachi-Palghat gauge conversion (56 km)	350
3	Pollachi-Podhanur gauge conversion (40 km)	400
4	Quilon-Tirunelveli-Tiruchendur gauge conversion (357 km)	1,122
5	Mayiladuturai-Thiruvavur-Karaikkudi gauge conversion (187 km)	1,338
6	Madurai-Bodiyakannur gauge conversion (90 km)	593
7	Chengalpattu-Villupuram doubling (102 km)	670
8	Tiruvallur-Arakkonam 4th line (27 km)	83
9	Chennai Central-Basin Bridge doubling (2 km)	31
10	Thanjavur-Ponmalai doubling (48 km)	370
11	Villupuram-Dindigul doubling (273 km)	2,000
12	Chennai Beach-Korukkupet 3rd line (5 km)	168

13	Chennai Beach-Attipattu 4th line (22 km)	293
14	Omalur-Metturdam Patch doubling (29 km)	327
15	Chengalpattu-Villupuram and Tambaram-Chengalpattu-3rd line (133 km)	1,122
16	Salem-Magnesite Junction-Omalur doubling (11 km)	115
17	Madurai- Maniyachi-Tuticorin doubling (160 km)	1,891
18	Maniyachi-Nagercoil doubling (102 km)	1,752
19	Chennai Beach-Chennai Egmore doubling (4 km)	272
20	Karaikal-Peralam new line (23 km)	373
21	Northern End Port connectivity to Karaikal Port (1 km)	18

Some of the projects falling fully/partly in the State of Tamil Nadu which have been taken up are as under:

S.N.	Project	Cost (₹ in Crores)
1	Tindivanam-Nagari new line (184 km)	3,631
2	Morappur-Dharmapuri new line (36 km)	359
3	Nagapattinam-Tiruturaipundi new line (43 km)	742
4	Trivandrum-Kanyakumari doubling (87 km)	3,785
5	Arakkonam yard 3rd & 4th line (6 km)	98
6	Perambur and Ambattur stations 5th & 6th lines project (6 Km)	178

In last three years i.e. 2022-23, 2023-24, 2024-25 and current financial year 2025-26, 29 surveys (06 new line and 23 doubling) covering a total length of 2,501 km has been sanctioned falling fully/partly in the State of Tamil Nadu.

Execution of important infrastructure projects falling fully/partly in the State of Tamil Nadu are held up due to delay in land acquisition. Status of land

acquisition in Tamil Nadu is as under:

Total Land required for Projects in Tamil Nadu	4,326 ha
Land Acquired	1,052 ha (24%)
Balance Land to be acquired	3,274 ha (76%)

Support of the Government of Tamil Nadu is needed to expedite the land acquisition.

Details of some major projects which are delayed due to land acquisition are as under:-

S.N.	Name of the project	Total land required (in ha)	Land acquired (in ha)	Balance Land to be acquired (in ha)
1.	Tindivanam-Tiruvannamalai new line (71 km)	276	33	243
2.	Attiputtu-Puttur new line (88 km)	189	0	189
3.	Morappur-Dharmapuri new line (36 km)	92	45	47
4.	Mannargudi-Pattukkottai new line (41 km)	196	0	196
5.	Thanjavur-Pattukottai new line (52 km)	152	0	152

Further, Rameshwaram – Dhanushkodi new line (18 km) was sanctioned at a cost of ₹734 Cr. The Foundation Stone of the project was laid on 01.03.2019. However, the project could not be started because the land acquisition has not been undertaken by the State Govt. of Tamil Nadu.

Government of India is geared up to execute projects, however success depends upon the support of Government of Tamil Nadu.

Sanction of any railway project depends upon many parameters/factors which include the following:

- Anticipated traffic projections and remunerativeness of the proposed route
- First and last mile connectivity provided by the project
- Connection of missing links and providing additional route
- Augmentation of congested/saturated lines
- Demands raised by State Governments/Central Ministries/Public representatives
- Railway's own operational requirements
- Socio-economic considerations
- Overall availability of funds

Completion of Railway project/s depends on various factors which include the following:

- Land acquisition by State Government
- Forest clearance
- Shifting of infringing utilities
- Statutory clearances from various authorities
- Geological and topographical conditions of area

- Law and order situation in the area of project site
- Number of working months in a year for particular project site etc.

All these factors affect the completion time and cost of the project/s.

... (व्यवधान)

माननीय अध्यक्ष : आप अगर प्रश्नकाल नहीं चलाना चाहते हैं, तो सदन की कार्यवाही आज 12 बजे तक के लिए स्थगित की जाती है।

11.05 hrs

The Lok Sabha then adjourned till Twelve of the Clock.

12.00 hrs

The Lok Sabha re-assembled at Twelve of the Clock.

(Hon. Speaker in the Chair)

माननीय अध्यक्ष : माननीय सदस्यगण, मुझे कुछ माननीय सदस्यों, श्री वीरेन्द्र सिंह, सुश्री इकरा चौधरी, श्री अरविंद गणपत सावंत, श्री टी. आर. बालू, श्री के.सी. वेणुगोपाल, श्री कोडिकुन्नील सुरेश, श्री बैन्नी बेहनन, श्री मनीश तिवारी, श्री आनंद भदौरिया, श्री नीरज मौर्य और डॉ. संजय जायसवाल की कुछ विषयों पर स्थगन प्रस्ताव की सूचनाएं प्राप्त हुई हैं। मैंने स्थगन प्रस्ताव की किसी भी सूचना के लिए अनुमति प्रदान नहीं की है।

... (व्यवधान)

12.01 hrs**PAPERS LAID ON THE TABLE**

माननीय अध्यक्ष : आइटम नंबर 2, श्री राव इन्द्रजीत सिंह जी।

**THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND
PROGRAMME IMPLEMENTATION; MINISTER OF STATE OF THE MINISTRY
OF PLANNING; AND MINISTER OF STATE IN THE MINISTRY OF CULTURE
(RAO INDERJIT SINGH):** Hon. Speaker Sir, I rise to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Statistical Institute, Kolkata, for the year 2024-2025.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Statistical Institute, Kolkata, for the year 2024-2025, together with Audit Report thereon.

- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Statistical Institute, Kolkata, for the year 2024-2025.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 6172/18/26]

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH): Hon. Speaker Sir, with your kind permission, I

rise to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Earth Science Studies, Thiruvananthapuram, for the year 2024-2025, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Centre for Earth Science Studies, Thiruvananthapuram, for the year 2024-2025.

[Placed in Library, See No. LT 6173/18/26]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the ESSO-NCCOR National Centre for Polar and Ocean Research, Goa, for the year 2024-2025, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the ESSO-NCCOR-National Centre for Polar and Ocean Research, Goa, for the year 2024-2025.

[Placed in Library, See No. LT 6174/18/26]

- (3) A copy of the Annual Report (Hindi and English versions) of the Central Information Commission, New Delhi, for the year 2024-2025 under sub-section (4) of Section 25 of the Right to Information Act, 2005.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 6175/18/26]

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA): Hon. Speaker Sir, with your permission, I rise to lay on the Table:-

- (1) A copy of the Aadhaar (Authentication and Offline Verification) Amendment Regulations, 2025 (Hindi and English versions) published in Notification No. F.No. HQ-30011/5/2025-AU-HO in Gazette of India dated 9th December, 2025 under Section 55 of the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016.

[Placed in Library, See No. LT 6176/18/26]

- (2) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (i) Review by the Government of the working of the Digital India Corporation, New Delhi, for the year 2024-2025.
 - (ii) Annual Report of the Digital India Corporation, New Delhi, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library, See No. LT 6177/18/26]

12.02 hrs

At this stage, Shri Imran Masood, Shrimati Satabdi Roy Banerjee and some other hon. Members came and stood on the floor near the Table.

...(व्यवधान)

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK): I rise to lay on the Table a copy of the Output Outcome Monitoring Framework (Hindi and English versions) of the Ministry of New and Renewable Energy for the year 2026-2027.

[Placed in Library, See No. LT 6178/18/26]

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT; AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR. CHANDRA SEKHAR PEMMASANI): Hon. Speaker Sir, with your kind permission I rise to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Bharat Broadband Network Limited, New Delhi, for the year 2024-2025.
 - (ii) Annual Report of the Bharat Broadband Network Limited, New Delhi, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 6179/18/26]

(3) A copy each of the following Notifications (Hindi and English versions) under Section 14 of the Post Office Act, 2023:-

- (i) The Post Office (Sixth Amendment) Regulations, 2025 published in Notification No. S.O. 6099(E) in Gazette of India dated 30th December, 2025.
- (ii) The Post Office (Seventh Amendment) Regulations, 2025 published in Notification No. S.O. 6154(E) in Gazette of India dated 31st December, 2025.

[Placed in Library, See No. LT 6180/18/26]

(4) A copy of the Telecom Commercial Communications Customer Preference (Second Amendment) Regulations, 2025 (Hindi and English versions) published in Notification No. RG-25/(25)/2023-QoS in Gazette of India dated 12th February, 2025 under Section 37 of the Telecom Regulatory Authority of India Act, 1997.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

[Placed in Library, See No. LT 6181/18/26]

... (*Interruptions*)

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री; तथा सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री बी. एल. वर्मा) : अध्यक्ष महोदय, मैं निम्नलिखित पत्र सभा पटल रखता हूँ :-

(1) भारतीय मानक ब्यूरो, नई दिल्ली के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे ।

- (2) भारतीय मानक ब्यूरो, नई दिल्ली के वर्ष 2024-2025 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6182/18/26]

... (व्यवधान)

कोयला मंत्रालय में राज्य मंत्री; तथा खान मंत्रालय में राज्य मंत्री (श्री सतीश चंद्र दुबे) : अध्यक्ष महोदय, मैं खान और खनिज (विकास और विनियमन) अधिनियम, 1957 की धारा 28 की उप-धारा (1) के अन्तर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ :-

- (1) का.आ. 5446 (अ) जो दिनांक 26 नवम्बर, 2025 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा उसमें उल्लिखित प्राइवेट इकाइयों को कोयला और लिग्नाइट की खोज के लिए पूर्वक्षण संक्रियाओं को करने के लिए अधिसूचना के स्तम्भ (3) में निर्दिष्ट भारतीय गुणवत्ता परिषद - राष्ट्रीय शिक्षा और प्रशिक्षण प्रत्यायन बोर्ड द्वारा प्रत्यायित, अधिसूचित प्रत्यायित पूर्वक्षण अभिकरणों के रूप में अधिसूचित किया गया है।
- (2) कोलियरी नियंत्रण (संशोधन) नियम, 2025 जो दिनांक 24 दिसम्बर, 2025 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि.917(अ) में प्रकाशित हुए थे।

[Placed in Library, See No. LT 6183/18/26]

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAVNEET SINGH): Respected Speaker Sir, with your kind permission, I rise to lay on the Table:

- (1) A copy of the Report (Hindi and English versions) on the progress made in the intake of Scheduled Castes and Scheduled Tribes against vacancies reserved for them in recruitment and promotion categories on the Railways for the year ending 31st March, 2024.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 6184/18/26]

- (3) A copy each of the following Notifications (Hindi and English versions) under Article 309 of the Constitution: -
 - (i) The Railway Services (Payment of Gratuity under National Pension System) Rules, 2025 published in Notification No. G.S.R. 852(E) dated in Gazette of India dated 17th November, 2025.
 - (ii) The Railway Services (Pension) Rules, 2026 published in Notification No. G.S.R. 23(E) dated in Gazette of India dated 13th January, 2026.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No (i) of (3) above.

[Placed in Library, See No. LT 6185/18/26]

- (5) A copy of the Railway Passenger (Cancellation of Ticket and Refund of Fare) Amendment Rules, 2026 (Hindi and English versions) published in Notification No. G.S.R. 41(E) dated in Gazette of India

dated 16th January, 2026 under Section 199 of the Railways Act, 1989.

[Placed in Library, See No. LT 6186/18/26]

... (*Interruptions*)

**THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS;
AND MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL
HUSBANDRY AND DAIRYING (SHRI GEORGE KURIAN):** Speaker Sir, with
your permission, I rise to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under
sub-section 1(b) of Section 394 of the Companies Act, 2013:-

- (i) Review by the Government of the working of the National Minorities Development and Finance Corporation, Delhi, for the year 2024-2025.
- (ii) Annual Report of the National Minorities Development and Finance Corporation, Delhi, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 6187/18/26]

- (2) (i) A copy of the Administrative Report (Hindi and English versions) of the Haj Committee of India, Mumbai, for the year 2023-2024.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Haj Committee of India, Mumbai for the year 2023-2024,

together with Audit Report thereon.

- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Haj Committee of India, Mumbai, for the year 2023-2024.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library, See No. LT 6188/18/26]

... (Interruptions)

12.03 hrs

PUBLIC ACCOUNTS COMMITTEE

36th to 38th Reports

श्री जय प्रकाश (हिसार) : अध्यक्ष महोदय, मैं लोक लेखा समिति (2025-26) के निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूँ :-

(1) 'भारतीय रेल में रेलगाड़ी परिचालन में समय की पाबंदी और यात्रा समय' विषय के बारे में लोक लेखा समिति (2025-2026) का छत्तीसवां प्रतिवेदन।

(2) 'ओवरसीज सिटीजनशिप ऑफ़ इंडिया कार्ड स्कीम के लिए फीस तय करने में गलत विनिमय दर लागू करने के कारण फीस का कम संग्रहण तथा वाशिंगटन और पेरिस स्थित भारतीय मिशनों द्वारा भारतीय सांस्कृतिक केन्द्रों की स्थापना में अनियमितताएं' विषय के बारे में लोक लेखा समिति (2025-2026) का सैंतीसवां प्रतिवेदन।

(3) 'कृषि फसल बीमा योजना की निष्पादन लेखापरीक्षा' के बारे में लोक लेखा समिति के अठहत्तरवें प्रतिवेदन (सत्रहवीं लोकसभा) में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई संबंधी अड़तीसवां प्रतिवेदन।

12.04 hrs**STATEMENT BY MINISTER****India-US Bilateral Trade Agreement**

वाणिज्य और उद्योग मंत्री (श्री पीयूष गोयल) : माननीय अध्यक्ष महोदय, जैसा कि इस सदन के माननीय सदस्यों को ज्ञात होगा, प्रधानमंत्री श्री नरेंद्र मोदी जी की फरवरी, 2025 में अमेरिका यात्रा के बाद से, भारत और अमेरिका एक संतुलित और पारस्परिक रूप से लाभकारी द्विपक्षीय व्यापार समझौते को संपन्न करने के उद्देश्य से नियमित रूप से चर्चा करते रहे हैं। ... (व्यवधान)

इसी को ध्यान में रखते हुए, दोनों पक्षों के वार्ताकारों ने पिछले एक वर्ष में विभिन्न स्तरों पर गहन बातचीत की है। दोनों पक्षों के महत्वपूर्ण और विविध हितों को देखते हुए, यह स्वाभाविक है कि दोनों पक्ष अपनी-अपनी अर्थव्यवस्थाओं के महत्वपूर्ण और संवेदनशील क्षेत्रों की रक्षा करते हुए सर्वोत्तम संभव परिणाम सुनिश्चित करना चाहेंगे। ... (व्यवधान)

इन वार्ताओं के दौरान भारतीय पक्ष अपने संवेदनशील क्षेत्रों, विशेषकर कृषि और दुग्ध क्षेत्रों के हितों की रक्षा सुनिश्चित करने में सफल रहा है। ... (व्यवधान) अमेरिकी पक्ष के भी कुछ ऐसे क्षेत्र थे, जो उनके दृष्टिकोण से संवेदनशील थे। लगभग एक वर्ष तक चले कई दौर के विचार-विमर्श के बाद दोनों वार्ताकार दल द्विपक्षीय व्यापार समझौते के कई क्षेत्रों को अंतिम रूप देने में सफल रहे। 2 फरवरी, 2026 को प्रधानमंत्री जी और अमेरिकी राष्ट्रपति डोनाल्ड ट्रम्प ने द्विपक्षीय और अंतर्राष्ट्रीय महत्व के कई मुद्दों पर फोन पर चर्चा की। ... (व्यवधान) उसके बाद राष्ट्रपति ट्रम्प ने अमेरिका को किए जाने वाले भारतीय निर्यात की दर घटाकर 18 प्रतिशत करने की घोषणा की।

मैं इस बात पर जोर देना चाहता हूँ कि यह अमेरिका द्वारा कई प्रतिस्पर्धी देशों पर लगाए गए टैरिफ से कम है, जिससे अमेरिकी बाजार में भारत की निर्यात प्रतिस्पर्धात्मकता में वृद्धि होगी। ... (व्यवधान) यह समझौता भारतीय निर्यातकों को विशेष रूप से श्रम प्रधान क्षेत्रों और विनिर्माण में महत्वपूर्ण तुलनात्मक लाभ भी प्रदान करता है। मैं इस सम्मानित सदन के समक्ष यह

दोहराना चाहता हूं कि खाद्य और कृषि क्षेत्र में भारत की प्रमुख संवेदनशीलता का पूर्णतः ध्यान रखा गया है।

साथ ही, यह साझेदारी लघु और मध्यम उद्यमों (एमएसएमईज), उद्यमियों, कुशल श्रमिकों और उद्योग के लिए नए अवसर खोलेगी। ... (व्यवधान) उन्नत प्रौद्योगिकियों तक पहुंच को सुगम बनाएगी और भारत के मेक-इन-इंडिया फॉर द वर्ल्ड, डिजाइन-इन-इंडिया फॉर द वर्ल्ड और इनोवेट-इन-इंडिया फॉर द वर्ल्ड के दृष्टिकोण को साकार करने में सहायक होगी।... (व्यवधान)

यह ऐतिहासिक ढांचागत समझौता भारत-अमेरिका संबंधों को मजबूत करने और 'विकसित भारत-2047' की दिशा में हमारी यात्रा को आगे बढ़ाने की दिशा में एक महत्वपूर्ण कदम है। यह दुनिया के दो सबसे बड़े लोकतांत्रिक देशों के बीच मजबूत जुड़ाव को भी दर्शाता है, जो स्वाभाविक साझेदार हैं और साझा समृद्धि के लिए मिलकर काम कर रहे हैं।

मैं माननीय सदस्यों को सूचित करना चाहता हूं कि आगे की कार्रवाई के संदर्भ में दोनों पक्ष व्यापार समझौते से संबंधित आवश्यक तकनीकी प्रक्रियाओं को पूरा करने और कागजी कार्रवाई को अंतिम रूप देने के लिए मिलकर काम करेंगे, ताकि इसकी पूरी क्षमता का शीघ्रता से लाभ उठाया जा सके। ... (व्यवधान) समझौते की विस्तृत रूपरेखा इन प्रक्रियाओं के समापन के पश्चात तुरंत घोषित की जाएगी। माननीय सदस्यों को भारत के ऊर्जा स्रोतों से संबंधित उन मुद्दों की जानकारी होगी, जो इस समझौते पर हुई चर्चाओं के दौरान उठाये गए हैं।

मैं स्पष्ट करना चाहता हूं, जैसा कि सरकार ने कई बार सार्वजनिक रूप से कहा है कि 140 करोड़ भारतीयों की ऊर्जा आवश्यकताओं की सुरक्षा सुनिश्चित करना सरकार की सर्वोत्तम प्राथमिकता है।... (व्यवधान)

वस्तुनिष्ठ बाजार स्थितियों और बदलते अंतर्राष्ट्रीय परिदृश्यों के अनुरूप ऊर्जा स्रोतों में विविधता लाना हमारी इस कार्यनीति का मूल आधार है।... (व्यवधान) भारत की सभी कार्रवाइयां इसी बात को ध्यान में रखकर की जाती हैं।... (व्यवधान)

अतः मैं माननीय सदस्यों से इन मुद्दों को समुचित दृष्टिकोण से देखने का आग्रह करता हूं।

... (व्यवधान) दोनों देशों के बीच भावी व्यापार अवसरों के संदर्भ में माननीय सदस्यगण इस बात को समझेंगे कि भारत और अमेरिका काफी हद तक एक दूसरे की पूरक अर्थव्यवस्थाएं हैं ।

... (व्यवधान)

जैसे-जैसे भारत विकसित भारत के पथ पर अग्रसर हो रहा है, हमें ऊर्जा, विमानन, डेटा केंद्र और परमाणु ऊर्जा आदि सहित कई क्षेत्रों में अपनी क्षमताओं को बढ़ाने की आवश्यकता होगी ।... (व्यवधान) अमेरिका इन क्षेत्रों में दुनिया का अग्रणी देश है, इसलिए हमारे लिए इन क्षेत्रों में व्यापार की संभावनाओं पर ध्यान केंद्रित करना स्वाभाविक है, जिससे न केवल हमारी खरीद में, बल्कि हमारे अपने निर्यात में भी विस्तार होगा ।... (व्यवधान)

हमारा अनुमान है कि तुलनात्मक लाभ के परिणामस्वरूप कई क्षेत्रों में भारत का निर्यात अमेरिका में भी काफी बढ़ेगा ।... (व्यवधान) विश्व की सबसे बड़ी अर्थव्यवस्था के साथ यह ढांचागत समझौता, जो आने वाले वर्षों में वैश्विक विकास और नवाचार को गति प्रदान करेगा ।... (व्यवधान) यह समझौता भारत की जनता और राष्ट्र के व्यापक हित में है और देश को बहुत लाभ देगा ।
... (व्यवधान) यह विकसित भारत और आत्मनिर्भर भारत दोनों को सशक्त बनाता है ।
... (व्यवधान) हम अपने देश के लिए माननीय प्रधान मंत्री जी के इस दृष्टिकोण को साकार करने की दिशा में निरंतर कार्य करते रहेंगे ।

धन्यवाद महोदय ।

माननीय अध्यक्ष : माननीय सदस्यगण, यह सदन देश के लोकतंत्र का उच्च सदन है। आप सभी दल समय-समय पर इस देश के अंदर अलग-अलग कालखंड के अंदर सरकार में भी रहे। मेरा मत है कि इतने लम्बे समय तक सरकार में रहने के बाद भी हम इस सदन की मर्यादाओं और परंपराओं को तोड़ रहे हैं। विरोध का तरीका होता है, विरोध के तरीके और भी हो सकते हैं, लेकिन आप अपने स्थान को छोड़कर इस जगह आकर मर्यादाओं को तोड़ेंगे, तो देश के अंदर लोकतंत्र के प्रति लोगों का विश्वास और भरोसा कम होगा।

... (व्यवधान)

माननीय अध्यक्ष : आप सब चुनकर आते हैं। सदन के अंदर और सदन के बाहर विरोध का तरीका होता है। आप इतने वरिष्ठ नेता हैं। आपने शासन किया है, लेकिन 'नहीं बोलने देना या बोलने देना' यह नियम-प्रक्रिया से चलता है। आप मर्यादा को तोड़ेंगे, क्या यह उचित है? आपके सदस्य इधर से उधर जाएंगे, क्या यह उचित है? क्या आप यही मर्यादा बनाना चाहते हैं? इतने साल शासन करने के बाद क्या आपने यही परम्पराएं लागू की हैं? आप वरिष्ठ लोग हैं।

... (व्यवधान)

माननीय अध्यक्ष : बालू जी, आप इतने सीनियर नेता हैं। क्या यह आपको अच्छा लग रहा है? मंत्री जी बोल रहे हैं, लेकिन माननीय सदस्य आसन पर जाकर खड़े हो रहे हैं, सत्तापक्ष की तरफ बैनर लेकर आ रहे हैं। मर्यादा में रहकर पहले भी विरोध हुआ है, लेकिन कभी किसी ने मर्यादा नहीं तोड़ी।

... (व्यवधान)

माननीय अध्यक्ष : आप शासन में रहे या प्रतिपक्ष में रहे, तब भी विरोध हुआ, लेकिन मर्यादायें कभी नहीं तोड़ीं। आप जो मर्यादायें तोड़ रहे हैं, यह उचित नहीं है।

... (व्यवधान)

माननीय अध्यक्ष : आप शासन को मजबूर नहीं कर सकते हैं।

... (व्यवधान)

माननीय अध्यक्ष : मैं आपसे पुनः आग्रह करता हूँ।

... (व्यवधान)

माननीय अध्यक्ष : आप मर्यादा रखें, अच्छी परम्पराएं रखें। आपका विरोध का तरीका हो सकता है।

... (व्यवधान)

माननीय अध्यक्ष : विरोध आवाज से नहीं शब्दों से होता है। विरोध तर्कों से होता है। नारेबाजी से, बैनर से विरोध नहीं होता है। विरोध शब्दों और तर्कों से होता है। असहमति मुद्दों पर होती है।

... (व्यवधान)

माननीय अध्यक्ष : वैचारिक मतभेद हैं, तो वैचारिक मतभेद पर बोलना चाहिए। यह सदन वैचारिक मतभेदों पर बोलने के लिए है।

... (व्यवधान)

माननीय अध्यक्ष : क्या यह तरीका ठीक है?

... (व्यवधान)

माननीय अध्यक्ष : अगर आप यही तरीका अपनाना चाहते हैं तो अपनायें। मेरा अध्यक्ष के नाते आपसे आग्रह रहता है, सदन से आग्रह रहता है कि सत्ता पक्ष हो या चाहे प्रतिपक्ष हो, सदन की मर्यादाओं, परम्पराओं को बनाकर रखें।

... (व्यवधान)

माननीय अध्यक्ष : यह सभागृह आपका है। आप इस सभागृह का जितना अपमान करेंगे, उतना देश आपको देखेगा। आप इस सभागृह की प्रतिष्ठा को गिराने का कृत्य कर रहे हैं।

... (व्यवधान)

माननीय अध्यक्ष : इस व्यवस्था के अन्दर सदन चलाना उचित नहीं है।

... (व्यवधान)

माननीय अध्यक्ष : मैं सदन की कार्यवाही आज दो बजे तक के लिए स्थगित करता हूँ।

... (व्यवधान)

12.17 hrs

The Lok Sabha then adjourned till Fourteen of the Clock.

14.00 hrs

The Lok Sabha re-assembled at Fourteen of the Clock.

(Shri Krishna Prasad Tenneti in the Chair)

14.0 ½ hrs**MATTERS UNDER RULE 377***

माननीय सभापति : माननीय सदस्यगण, आज जिन सदस्यों को नियम 377 के अधीन मामलों को उठाने की अनुमति दी गई है, वे 20 मिनट के भीतर मामले के पाठ को व्यक्तिगत रूप से सभा पटल पर रख दें।

(i) Need to attract more Foreign Direct Investment (FDI) to support the tariff affected sectors in the country

SHRI MUKESHKUMAR CHANDRAKAANT DALAL (SURAT): India is facing today one of the highest tariffs of 50% imposed by USA. Exports going to the USA that are targeted the 50% tariff fortunately consists of only 1.21 % of India's GDP services exports are exempted. Thanks to historical GST concessions, there is very robust demand in the economy boosting more private & public sector investments. It is also good to engaged in negotiations with USA to develop some level of understanding to bring some of these tariffs down in some sectors or at least avoid the risk of further escalation. We need to induce those generation of reforms which enhances capabilities of Indian trade & industry which in turn will enhance India's export competitiveness. We need to relook into the import duties on imported inputs which are used in the export goods or items more particularly with reference to goods on which 50%

* Treated as laid on the Table.

tariffs are imposed which could further increase India's export capabilities & competitiveness. India should take initiatives to attract more FDI, which is showing sign of slowdown due to strong dollar, particularly in tariff affected sectors. I demand that it will be more appropriate to give temporary support to tariff affected sectors like diamond, textile, steel, aluminium, auto etc. In whatever way government could do to further prevent unemployment.

(ii) Need to establish a CSD Canteen in Sabarkantha Parliamentary Constituency, Gujarat

श्रीमती शोभनाबेन महेन्द्रसिंह बारैया (साबरकांठा) : मेरे लोकसभा क्षेत्र साबरकांठा (गुजरात) के साबरकांठा व अरावली जिले में लगभग 25,000 सेवानिवृत्त सैनिक एवं पूर्व सैनिक परिवार निवास करते हैं। केंद्र सरकार द्वारा इन परिवारों को दैनिक उपयोग की वस्तुएँ सैनिक कैंटीनों के माध्यम से रियायती दरों पर उपलब्ध कराई जाती हैं। किन्तु वर्तमान में साबरकांठा क्षेत्र के पूर्व सैनिकों हेतु निकटतम सैनिक कैंटीन गांधीनगर में स्थित है। दूरस्थ ग्रामीण एवं आदिवासी बहुल क्षेत्रों से आने वाले पूर्व सैनिकों को लंबी दूरी तय करनी पड़ती है, जिसके कारण उन्हें अत्यधिक यात्रा व्यय वहन करना पड़ता है। अतः, मैं अनुरोध करती हूँ कि— मेरे लोकसभा क्षेत्र साबरकांठा के हिम्मतनगर या अरावली जिले के किसी उपयुक्त नगर में एक स्थायी सैनिक कैंटीन (CSD Canteen) की स्थापना की जाए। इससे इस क्षेत्र जोकि राजस्थान से सटा हुआ पर्वतीय क्षेत्र है, के सेवानिवृत्त सैन्यकर्मियों, वीरांगनाएँ तथा उनके परिवारजन सरकारी कल्याणकारी योजनाओं का वास्तविक लाभ अपने ही नजदीकी क्षेत्र में सहज रूप से प्राप्त कर सकेंगे। माननीय मंत्री जी द्वारा इस विषय पर यथोचित कार्रवाई की जाए तो मैं आपकी तथा इस सदन की अत्यंत आभारी रहूँगी।

(iii) Need to erect a memorial in honour of Shaheed Madho Singh, a revered freedom fighter of Ghess Movement in Bargarh, Odisha

श्री प्रदीप पुरोहित (बारगढ़) : मैं सरकार का ध्यान ओडिशा के बारगढ़ जिले की ऐतिहासिक

वीरभूमि घेस तथा 1857 के महान स्वतंत्रता सेनानी शहीद माधोसिंह और उनके परिवार के अभूतपूर्व बलिदान की ओर आकर्षित करना चाहता हूँ। घेस के आदिवासी ज़मींदार माधोसिंह ने 71 वर्ष की आयु में ब्रिटिश शासन के विरुद्ध सशस्त्र विद्रोह का नेतृत्व किया। मात्र 356 रुपये वार्षिक लगान देकर वे शांत जीवन जी सकते थे, किंतु स्वाभिमान और देशभक्ति के कारण उन्होंने संघर्ष का मार्ग चुना। उनके चारों पुत्र—हाते, कुंजल, बैरी और ऐरी—भी इस आंदोलन में सहभागी बने। 19 जनवरी 1858 को सिंहोडाघाट सहित कई युद्धों में घेस की सेना ने अंग्रेज़ों को कड़ी चुनौती दी। 31 दिसंबर 1858 को माधोसिंह को संबलपुर में फाँसी दी गई। इसके बाद उनके पुत्रों ने 1864 तक संघर्ष जारी रखा—हाते सिंह को कालापानी भेजा गया, कुंजल सिंह को फाँसी दी गई, बैरी सिंह की आजीवन कारावास में मृत्यु हुई और ऐरी सिंह को अमानवीय ढंग से मार दिया गया। एक ही परिवार के पाँच सदस्यों का यह बलिदान अत्यंत दुर्लभ है। अतः मैं सरकार से आग्रह करता हूँ कि शहीद माधोसिंह और घेस विद्रोह पर प्रामाणिक शोध कराया जाए, उनकी स्मृति में राष्ट्रीय स्मारक बने तथा किसी राष्ट्रीय योजना/संस्थान का नाम उनके नाम पर रखा जाए।

(iv) Need to install statue of Bharat Ratna and former Prime Minister Late Shri Atal Bihari Vajpayee in Sandila, Hardoi district, Uttar Pradesh

श्री अशोक कुमार रावत (मिश्रिख) : मैं केंद्र सरकार का ध्यान आकृष्ट करना चाहता हूँ कि भारत रत्न जनप्रिय लोकप्रिय पूर्व प्रधानमंत्री भारत सरकार स्वर्गीय अटल बिहारी वाजपेई जी का मेरे संसदीय क्षेत्र मिश्रिख के कस्बा संडीला से गहरा जुड़ाव रहा है। वे संडीला के कार्यक्रमों में आते थे। 1945 में जब वह कानपुर के डीएवी कॉलेज में शिक्षा ग्रहण कर रहे थे इस दौरान वह संघ के कार्य से संडीला आए और करीब दो माह का समय संडीला को समर्पित किया। अटल जी ने वहां कई बार पैदल ही पूरे क्षेत्र का भ्रमण किया है मैं जब-जब क्षेत्र भ्रमण करने जनता की समस्याओं को जानने और केंद्र व राज्य सरकार द्वारा किए गए जनहित कार्यों को लोगों तक पहुंचाने के लिए जाता हूँ तब तक स्वर्गीय अटल बिहारी वाजपेई जी की संडीला तहसील में अथवा इंडस्ट्रियल एरिया में

मूर्ति स्थापित किए जाने की मांग की जाती रही है। मैं केंद्र सरकार से आग्रह करता हूँ कि जनमानस की भावनाओं को देखते हुए भारत रत्न जनप्रिय लोकप्रिय पूर्व प्रधानमंत्री स्वर्गीय अटल बिहारी वाजपेई जी की संडीला जनपद हरदोई उत्तर प्रदेश में मूर्ति स्थापित करने हेतु संबंधित को आदेशित करने की कृपा करें।

(v) Need to construct a Railway Overbridge at Baihar Railway Crossing (JJ-37) in Balaghat, Madhya Pradesh

श्रीमती भारती पारधी (बालाघाट) : मैं सरकार का ध्यान अपने संसदीय क्षेत्र बालाघाट की एक अत्यंत गंभीर एवं जनहित से जुड़ी यातायात समस्या की ओर आकर्षित करना चाहती हूँ। बालाघाट नगर में स्थित बैहर रेलवे क्रॉसिंग (जेजे-37) नगर के प्रमुख मार्गों में से एक है। इस रेलवे क्रॉसिंग पर ट्रेनों की अत्यधिक आवाजाही के कारण दिन में कई बार फाटक बंद रहता है, जिससे दोनों ओर घंटों लंबा जाम लग जाता है। इस जाम का सीधा प्रभाव आम नागरिकों, व्यापारियों, विद्यार्थियों, महिलाओं और बुजुर्गों पर पड़ता है। कई अवसरों पर एम्बुलेंस, अग्निशमन वाहन एवं अन्य आपातकालीन सेवाएँ समय पर अपने गंतव्य तक नहीं पहुँच पातीं, जिससे जनजीवन पर गंभीर प्रभाव पड़ता है। लगातार बढ़ते यातायात दबाव और जनसुरक्षा की दृष्टि से बैहर रेलवे क्रॉसिंग पर रेलवे ओवर ब्रिज का निर्माण अब समय की अनिवार्य आवश्यकता बन चुका है। इस ओवर ब्रिज के निर्माण से न केवल यातायात सुचारु होगा, बल्कि दुर्घटनाओं में कमी आएगी और क्षेत्र की सुरक्षा भी सुदृढ़ होगी। अतः मैं केंद्र सरकार से आग्रह करती हूँ कि जनसुरक्षा को दृष्टिगत रखते हुए बैहर रेलवे क्रॉसिंग (जेजे-37) पर रेलवे ओवर ब्रिज के निर्माण हेतु शीघ्र स्वीकृति प्रदान की जाए तथा आवश्यक बजटीय प्रावधान सुनिश्चित किया जाए।

(vi) Need to restore the Old Pension Scheme for eligible employees of Swami Vivekanand National Institute of Rehabilitation Training and Research (SVNIRTAR), Cuttack, Odisha

SHRI BHARTRUHARI MAHTAB (CUTTACK): I wish to draw the kind

attention of the Ministry of Social Justice and Empowerment to the issue of discontinuation of the Old Pension Scheme (OPS) for eligible employees of Swami Vivekanand National Institute of Rehabilitation Training and Research (SVNIRTAR), Cuttack, an autonomous body under the administrative control of the Ministry. SVNIRTAR employees have historically enjoyed pensionary benefits at par with Central Government employees, including GPF-cum-Pension, as provided under its Bye-Laws. At present, 235 retired employees are receiving pensions under Central Government rules. However, due to recent directives issued by the Department of Empowerment of Persons with Disabilities in November 2024, the Institute has been instructed to stop issuing fresh Pension Payment Orders, affecting 59 employees who were recruited prior to 1 January 2004 and are otherwise fully eligible for OPS. It is pertinent to mention that the Department of Expenditure, in its letter dated 26 December 2024, has clarified the applicability of OPS to regular employees of National Institutes and Composite Regional Centres (CRCs) recruited before the cut-off date. Moreover, several similarly placed autonomous bodies under other Ministries continue to follow OPS. I, therefore, urge upon the Government to intervene and restore the Old Pension Scheme for eligible employees of SVNIRTAR, ensuring fairness, parity, and protection of their legitimate pensionary rights.

(vii) Regarding construction of a bridge on NH 55 at Gudia Kateni in Dhenkanal Parliamentary Constituency, Odisha

श्री रुद्र नारायण पाणी (धेन्कानल) : ओडिशा के कटक-संबलपुर राष्ट्रीय राजमार्ग क्रम संख्या

55 स्थित गुडिआ-कटेणी छक से हिंदोल को रास्ता गया है। विपरीत दिशा में बहुत सारे गांव हैं एवं यह मार्ग शरणश्री क्षेत्र की ओर जाता है। अतः इस छक में आजकल अत्यधिक यातायात हो रहा है। दुर्घटना में जानमाल का नुकसान हो रहा है। वहाँ पर एक ओवरब्रिज बनाए जाने की नितांत आवश्यकता है। मैं सरकार से प्रार्थना करता हूँ कि इस दृष्टि से अविलंब हस्तक्षेप किया जाए। अंगुल जिले के गोड़ीबंध छक (चौक) से एन.टी.पी.सी. छक तक की मार्ग के मालिकाना हक को लेकर जो विवाद है उसका तुरंत समाधान किया जाए। यह खंड राष्ट्रीय राजमार्ग क्रम संख्या 53 का अंश विशेष है। पहले इस राजमार्ग की संख्या 200 थी। एन.टी.पी.सी. के स्थानीय इकाई टी. एस. टी. पी. पी. इस पर अपना हक जताता है लेकिन जो भी हो यात्रियों को परेशानी नहीं होनी चाहिए। एन.एच.ए.आई. को यह भूमि तुरंत मिल जानी चाहिए एवं जल्द से जल्द विकसित मार्ग बनाया जाए।

**(viii) Regarding development of Satna to Chitrakoot Path as a Rampath
Gaman Marg under Ramayan Circuit in Madhya Pradesh**

श्री गणेश सिंह (सतना) : मेरे लोकसभा क्षेत्र सतना और उससे लगा हुआ चित्रकूट धाम केवल एक भौगोलिक क्षेत्र नहीं, बल्कि भारत की आत्मा, संस्कृति और सनातन परंपरा का केंद्र है। यही वह पुण्यभूमि है जहाँ भगवान श्रीराम ने अपने वनवास के साढ़े ग्यारह वर्ष बिताए थे। गोस्वामी तुलसीदास जी द्वारा वर्णित चित्रकूट, आज भी रामकथा की जीवंत साक्षी है। माननीय प्रधानमंत्री जी के यशस्वी नेतृत्व में देश-भर में रामायण सर्किट की परिकल्पना को साकार किया जा रहा है। अयोध्या का भव्य विकास, स्वरूपण और वैश्विक पहचान इसके उत्कृष्ट उदाहरण हैं। मैं आपके माध्यम से माननीय मंत्री जी से निम्नलिखित जानकारी चाहता हूँ – (1) सतना से चित्रकूट होते हुए रामायण सर्किट को जोड़ने के “रामपथ गमन” प्रस्ताव पर अब तक संस्कृति एवं पर्यटन मंत्रालय द्वारा क्या कार्यवाही की गई है? (2) क्या मंत्रालय द्वारा चित्रकूट होते हुए 84-कोसी परिक्रमा पथ पर स्थित समस्त तीर्थ स्थलों को रामायण सर्किट से जोड़ने की योजना है? (3) क्या भविष्य में चित्रकूट में एक समर्पित “रामायण संस्थान” की स्थापना पर विचार किया जा रहा है, जिससे शोध,

संस्कृति संरक्षण और आध्यात्मिक पर्यटन को बढ़ावा मिल सके? इससे स्थानीय रोजगार, पर्यटन, संस्कृति संरक्षण और क्षेत्रीय विकास को भी नया आयाम मिलेगा।

(ix) Regarding construction of a Railway Overbridge on Level Crossing No. 104 in Pindwara in Sirohi district, Rajasthan and other railway related issues

श्री लुम्बाराम चौधरी (जालौर) : पिण्डवाड़ा सिरोही जिला (राजस्थान) की आम जनता को हो रही कठिनाईयों के मद्देनजर रेलवे बोर्ड ने अपने 23 दिसम्बर, 2023 के आदेश संख्या 2022/CE-IV/PH30/Umb.22-23/NWR-124 के द्वारा महाप्रबंधक, उत्तर पश्चिम रेलवे को पिंडवाड़ा में रेल लाइन पर बंद पड़े रेल फाटक / लेवल क्रॉसिंग संख्या 104 किमी 555/4 पर ₹ 5.68 करोड़ की लागत पर रेलवे अंडर पास (RUB) के निर्माण कार्य किए जाने की स्वीकृति प्रदान की थी । अतः इसका निर्माण जल्द से जल्द किया जाए । कोरोना काल के पूर्व जयपुर से अहमदाबाद चलने वाली लोकल 54805 अप और 54806 डाउन ट्रेन को पुनः शुरू करने अथवा 19735 अप और 19736 डाउन जयपुर से मारवाड को अहमदाबाद तक विस्तार किया जाए । बाकरा रोड तथा मारवाड बागरा दोनों रेलवे स्टेशन पर सुपरफास्ट एवं एक्सप्रेस ट्रेनों का ठहराव दिया जाए । MGR Chennai Central - Bhagat ki Kothi SF Express 20625/20626 एक्सप्रेस ट्रेन का मोदरान स्टेशन पर ठहराव दिया जाए । जालौर से जयपुर - दिल्ली वाया लूनी - पाली मारवाड़ (रेलमंत्री की घोषणा अनुसार) नई रेल प्रारंभ किया जाए । जोधपुर से वाया जालौर होकर हैदराबाद, एर्नाकुलम, नागपुर बेल्लारी बेंगलुरु काकीनाडा विशाखापट्टनम रामेश्वरम और पुणे आदि शहरों के लिये नई रेल शुरू किया जाए ।

(x) Need to upgrade Akola-Nagpur and Akola-Khamgaon stretches of NH-53 to six laning road in Maharashtra

SHRI ANUP SANJAY DHOTRE (AKOLA): I would like to bring to the kind notice of the Government towards upgrading four-lane highways into six-lane

corridors where a minimum traffic volume of 20,000 PCUs is prescribed, and how many National Highway stretches across the country have been identified as eligible under this criterion. Further, I seek to know the major challenges being faced in implementing such projects, including land acquisition, environmental clearances, funding, and execution. I would also like to ask whether, if only a part of a highway stretch qualifies for upgradation — especially high-density traffic sections near urban centres such as Nagpur — the Government undertakes partial six-laning of such stretches. Lastly, I request the Hon'ble Minister to clarify whether the Akola–Nagpur and Akola–Khamgaon stretches of NH-53, particularly the sections near Nagpur (Gondkhairi Toll Plaza) on Nagpur Kondhali Section of NH 53, satisfy the prescribed PCU criteria for six-laning, and to provide the present status and likely timeline for their upgradation.

(xi) Regarding infiltration of Bangladeshi nationals in Assam and their repatriation to their home country

श्री दिलीप शङ्कीया (दारंग-उदालगुड़ी) : असम में बांग्लादेशी अवैध घुसपैठ का मुद्दा राज्य की सबसे बड़ी समस्याओं में से एक है। 1971 में बांग्लादेश के अलग देश बनने से पहले और उसके बाद भारी संख्या में लोग असम में आकर बसने लगे थे। बांग्लादेश से असम में अवैध प्रवास असमिया लोगों की पहचान के लिए एक गंभीर सुरक्षा खतरा बन गया है। यह असम के सामाजिक, आर्थिक और राजनीतिक वातावरण पर प्रतिकूल प्रभाव डालता है और कानून-व्यवस्था की समस्याएँ भी पैदा करता है। इससे यहाँ की जनसांख्यिकी में भी भारी परिवर्तन देखने को मिल रहा है। 1951-2011 की अवधि में असम राज्य की जनसंख्या वृद्धि दर 288.21% रही, जबकि पूरे भारत में यह 235.15% थी। यह उच्च वृद्धि दर स्पष्ट रूप से असम राज्य में बड़े पैमाने पर

प्रवासन का संकेत देती है। असम समेत पूर्वोत्तर भारत में अवैध घुसपैठ को लेकर भारत और बांग्लादेश के बीच कोई समझौता नहीं होने के कारण, बांग्लादेश द्वारा अपने इन अवैध घुसपैठियों को वापिस नहीं लिया जाता है, जोकि देश की सुरक्षा के लिए एक गंभीर संकट है। केंद्र सरकार से अनुरोध है कि बांग्लादेश के साथ अवैध घुसपैठ को लेकर द्विपक्षीय समझौता किया जाए और बांग्लादेश से आये घुसपैठियों को वापिस भेजा जाए।

(xii) Need to establish an extension counter of CSD/ESM Canteen in Nalagarh, Solan district in Himachal Pradesh

श्री सुरेश कुमार कश्यप (शिमला) : मैं सरकार का ध्यान अपनी लोकसभा क्षेत्र शिमला के अंतर्गत हिमाचल प्रदेश के जिला सोलन स्थित नालागढ़ क्षेत्र की ओर आकर्षित करना चाहता हूँ, जहाँ सैनिकों एवं पूर्व सैनिकों की बड़ी संख्या निवास करती है। नालागढ़ तथा इसके आसपास के औद्योगिक क्षेत्र में सेवारत सैनिक परिवारों एवं पूर्व सैनिकों को CSD कैंटीन की सुविधाओं के लिए वर्तमान में दूरस्थ स्थानों पर निर्भर रहना पड़ता है, जिससे उन्हें अनावश्यक कठिनाइयों का सामना करना पड़ता है। इस संबंध में हिमाचल प्रदेश सरकार द्वारा दिनांक 16 जनवरी 2025 को नालागढ़ में ESM/CSD कैंटीन एक्सटेंशन काउंटर की स्थापना हेतु प्रस्ताव भारत सरकार को प्रेषित किया गया है। इस प्रस्ताव पर HQ Army Training Command, शिमला द्वारा भी परीक्षण किया गया है, जिसमें नालागढ़ क्षेत्र में एक्सटेंशन काउंटर की आवश्यकता को वास्तविक एवं जनहित में माना गया है। अतः मैं माननीय रक्षा मंत्री से आग्रह करता हूँ कि सैनिकों एवं पूर्व सैनिकों की सुविधा एवं कल्याण को ध्यान में रखते हुए नालागढ़, जिला सोलन (लोकसभा क्षेत्र शिमला) में शीघ्र CSD/ESM कैंटीन एक्सटेंशन काउंटर की स्थापना हेतु आवश्यक निर्देश जारी करने की कृपा करें।

(xiii) Need for mandatory scrutiny of court cases where judgments are against the Government policies

श्री अतुल गर्ग (गाजियाबाद) : पूरे देश में शासन-प्रशासन बनाम आम नागरिकों/व्यवसायियों के

बीच लाखों मामले विभिन्न मंचों पर लंबित हैं। वर्षों तक मुकदमेबाज़ी चलने के बाद जब निर्णय आते हैं, इन मामलों में से लगभग आधे या उससे अधिक मामलों के निर्णय सरकार के विरुद्ध आते हैं। तो यह आवश्यक है कि इन मामलों की समीक्षा अनिवार्य रूप से की जाए। अनेक मामलों में सरकारी अधिकारियों द्वारा निर्णय न लेना, गलतफ़हमी में निर्णय लेना, लापरवाही से निर्णय लेना, जानबूझकर गलत निर्णय लेकर नागरिकों को प्रताड़ित करना, बिना कारण आपत्तियाँ लगाना, बार-बार अनावश्यक स्पष्टीकरण माँगना। ऐसी प्रक्रियाओं के कारण न सिर्फ नागरिकों का समय व धन नष्ट होता है, बल्कि सरकार को भी अनावश्यक मुकदमों में पराजय एवं वित्तीय हानि उठानी पड़ती है। अतः सुझाव है कि पीड़ित पक्ष की शिकायत को प्राथमिकता देते हुए कम से कम 5% से 10% मामलों की अनिवार्य स्कूटनी /ऑडिट की जाए, जिनमें सरकार के विरुद्ध निर्णय आए हों। अंततः यह प्रक्रिया सरकार और जनता दोनों के हित में होगी तथा मुकदमेबाज़ी का बोझ कम करने में महत्वपूर्ण भूमिका निभाएगी।

**(xiv) Need to provide adequate number of rehabilitation centres
alongwith financial assistance to support Autism Spectrum Disorder
(ASD) patients and other Divyangjan in country**

SHRI SHAFI PARAMBIL (VADAKARA): There is an alarming increase in the number of parents who commit suicide after killing their intellectually challenged child. Twenty differently-abled people have been killed by their parents in Kerala in the last two years. All twenty tragic events mentioned above occurred out of a deep sense of frustration and social exclusion that they had to suffer due to the disability of their children. Children and adults suffering from intellectual disability require lifelong support and care, as they are unable to distinguish between food and excrement. Naturally, caring for a disabled child leads to high levels of stress, tension, and financial burden to

the parents. As of now, the early intervention centres and rehabilitation centres for children suffering from ASD are inadequate in comparison with the number of ASD patients. There is a direct correlation between the homicide of ASD children with ASD and the depression of parents. The existing social security schemes cannot address the fundamental issues faced by these people. They need wholehearted support from the government, society, and institutions. Therefore, there is an urgent need to intervene and support disabled people with more rehabilitation centres, care homes, and financial support for their treatment and medicine.

(xv) Need to improve Aadhaar update services in Rajasthan

श्री उम्मेदा राम बेनीवाल (बाड़मेर) : मैं नियम 377 के अंतर्गत राजस्थान में आधार सुधार सेवाओं में व्याप्त गंभीर खामियों की ओर सदन का ध्यान आकर्षित करना चाहता हूँ। जन्मतिथि एवं लिंग से संबंधित आधार सुधार की समस्याएँ स्थानीय स्तर पर हल नहीं हो पा रही हैं, जिससे नागरिकों को दिल्ली तक अना पड़ रहा है, जिससे समय और धन दोनों की हानि हो रही है। यह भी सामने आया है कि आधार में सुधार के लिए केवल दो बार अवसर दिया जाता है और दिल्ली में प्रतिदिन लगभग 220 टोकन ही जारी किए जाते हैं आधार में सुधार के लिए। कुछ असामाजिक तत्वों द्वारा टोकनों की कालाबाजारी कर उन्हें ₹5,000–₹6,000 में बेचने की गंभीर शिकायतें प्राप्त हुई हैं। सुबह 6 बजे टोकन वितरण की व्यवस्था से बुजुर्गों, महिलाओं और गरीब वर्ग को भारी कठिनाई होती है। राज्य स्तर पर प्रभावी व्यवस्था न होने के कारण दिल्ली में एक ही बेंच कई राज्यों के मामलों को देख रही है। मैं सरकार से अनुरोध करता हूँ कि राज्य स्तर पर सुधार सुविधाएँ सुदृढ़ की जाएँ, कालाबाजारी पर कठोर कार्रवाई हो तथा निगरानी और जवाबदेही सुनिश्चित की जाए।

(xvi) Need for a special recruitment drive for Nagaland Doordarshan Kendra and All India Radio, Kohima with relaxation of Hindi language proficiency test

SHRI S. SUPONGMEREN JAMIR (NAGALAND): In 2013 as per the employment news/Rozgar samachar dated 23-03-2013 the Staff Selection Commission (SSC) has advertised the vacant post of [1] Programme executive & [2] Transmission for post of transmission Executive (Production Assistant) 15 post for Doordarshan & All India Radio for Nagaland State, but no candidates was qualified from Nagaland as they could not get through in Hindi Paper II subject. The Present sanctioned post for both the stations at Nagaland Doordarshan Kendra, Kohima 1. No of post Sanctioned -144 a. No. of post in position- 55 b. No. of vacant post- 89 [2] All India Radio Kohima a] Total sanction post of Programme Section -79 1] in position-15 2] vacant-64 B} administration staff-90 a] in position-34 c] vacant-56 b] Engineering staff-91 1] in position-41 2] vacant-50 request to hon'ble Minister to consider special recruitment drive for Nagaland state with the relaxation of Hindi and make the paper I & II in English.

(xvii) Need to include OPD services and diagnostics under Ayushman Bharat Scheme (PM-JAY)

SUSHRI S. JOTHIMANI (KARUR): I wish to raise a matter of urgent public importance regarding the expansion of Ayushman Bharat (PM-JAY). The Parliamentary Standing Committee on Health highlights that nearly 70% of health spending in India is on outpatient (OPD) care, which remains

excluded from PM-JAY. This financial burden forces the poor into a debt trap, as they must pay for consultations and medicines out-of-pocket. Studies show that high OPD costs discourage people from seeking timely medical help. Consequently, many patients wait until their condition becomes life-threatening before visiting a hospital, leading to preventable deaths and higher costs for the State. I urge the Hon'ble Minister of Health and Family Welfare to include essential OPD services and diagnostics under the scheme to promote early diagnosis and ensure that no family falls into poverty due to routine medical expenses.

(xviii) Need to abolish toll collection charges on NH-66 Kozhikode Bypass in Kerala

SHRI M. K. RAGHAVAN (KOZHIKODE): I wish to draw the attention of the Hon'ble Minister of Road Transport and Highways to serious public concerns regarding the commencement of toll collection on the NH-66 Kozhikode Bypass, despite the project remaining incomplete. Major works at critical locations are still pending, while construction continues along several stretches, making the bypass unfit for full operation. Absence of adequate and continuous service roads has severely affected local connectivity, even two-wheelers and three-wheelers are compelled to travel on the main carriageway, causing serious safety concerns. This situation renders toll collection unjustified and is likely to cause congestion and public hardship. Educational institutions have been charged toll on the ground that they are not classified as non-commercial. However, educational institutions, whether Government,

aided, unaided or private are not fully commercial in nature and therefore provision for issuing monthly passes to them is necessary. Further, the lack of proper pedestrian pathways along service roads poses serious safety risks, particularly to senior citizens, students and women. Hence, I request urgent intervention of Hon'ble Minister to immediately stop toll collection until the project is completed and adequate service roads and pedestrian facilities are ensured, in the interest of safety and public convenience.

**(xix) Need to provide adequate compensation to farmers affected by
Montha Cyclone**

श्री सनातन पांडेय (बलिया) : मौंथा तुफान से किसानों की फसल बर्बाद हो गई है एवं रबी की बुआई भी प्रभावित हुई है एवं किसानों को उर्वरक समय पर उपलब्ध हो पाया है। अतः मेरा सरकार से आग्रह है कि इस संबंध में त्वरित कार्यवाही करते हुए प्रभावित किसानों को मुआवजा देने की व्यवस्था करें।

**(xx) Need to enhance the MSP of Sugarcane and provide good quality
seeds, fertilizers and pesticide at affordable price in Uttar Pradesh**

श्री उत्कर्ष वर्मा मधुर (खीरी) : मैं आपका ध्यान अतिमहत्वपूर्ण विषय "उत्तर प्रदेश के गन्ना किसानों के खराब हालात और परेशानियों की ओर आकृष्ट कराना चाहता हूँ। विगत कई वर्षों से गन्ने की खेती में लागत बढ़ती जा रही है। खाद (यूरिया, डीएपी, एनपीके) के दाम लगातार बढ़ते जा रहे हैं। कीटनाशक दवाईयों के दाम भी बढ़ते जा रहे हैं। एक ओर जहाँ सिंचाई मंहगी हो रही है वहीं मजदूरों की मजदूरी भी बढ़ रही है। गन्ने की बीज की प्रजातियाँ (जो ज्यादा उपज दे सके) भी किसानों को उपलब्ध नहीं हो रही है, जिससे की गन्ने की उपज कम हो रही है। बढ़ती लागत के हिसाब से गन्ने का मूल्य नहीं बढ़ रहा है, तथा चीनी मिलें गन्ना किसानों को गन्ने का भुगतान भी समय पर नहीं दे रही है गन्ना किसान सब ओर से मजबूर हो कर भी गन्ने की खेती कर रहे हैं।

अतः मैं सरकार से और माननीय कृषि एवं किसान कल्याण मंत्री जी से जनहित में आग्रह करता हूँ कि गन्ने का मूल्य 400 रु/क्विंटल से बढ़ा कर 500रु / क्विंटल करें, किसानों को ज्यादा उपज दिलाने वाले बीज की प्रजातियाँ उपलब्ध कराएं और किसानों को कम दाम में खाद और कीटनाशक दवाईयां करा कर ना केवल उत्तर प्रदेश के किसानों बल्कि देश के किसानों को कष्ट से उबारने का कार्य करें।

**(xxi) Need for direct flight connectivity between Kolkata and Jeddah,
Saudi Arabia**

SHRI YUSUF PATHAN (BAHARAMPUR): A direct flight between Kolkata and Jeddah, Saudi Arabia has been a longstanding demand from the people of West Bengal. There are direct flights from Delhi, Mumbai, Kochi, Ahmedabad, Hyderabad, Bengaluru and Pune to Jeddah. Yet there are no direct flights between Kolkata, the third most populous metropolitan city and Jeddah. With over 26,000 haj pilgrims travelling to Saudi Arabia between 2022 and 2025 from West Bengal and a similarly significant number of Umrah pilgrims, direct flight connectivity becomes particularly important. Currently, flying between Kolkata and Jeddah takes over 10 hours due to layovers. This imposes significant hardships on passengers, in terms of travel time, ticket prices and overall convenience. Establishing direct flight connectivity between Kolkata and Jeddah would ease not just the travel woes of pilgrims, but also that of tourists, expatriates, workers and business travellers. Such direct flight connectivity will also cater to passengers from the broader eastern and north eastern region. Hence, I request the government to take prompt action to establish direct flight connectivity between Kolkata and Jeddah.

(xxii) Need to expedite granting the Geographical Indication (GI) tag to Sholapith Craft in West Bengal

SHRIMATI JUNE MALIAH (MEDINIPUR): Nearly 377 artisans across 12 districts of West Bengal are engaged in production and trade of Sholapith craft, an industry with an estimated annual turnover of about Rs 6 crore. Although the Government of West Bengal has already submitted an application for a Geographical Indication tag for Sholapith craft in 2022, it remains pending with the Union Government. Even after three years the GI tag has not been granted. Sholapith work is an integral part of Bengal's cultural heritage and identity, closely linked to religious rituals and practices. Even today, no puja is performed without floral decorations for deities or the topar made of Sholapith. The craft is even used for goddess Durga during Durga Puja, marriage and death rituals. Further, it is used in ornaments, toys, decorative articles, and utilitarian items such as packaging and repair materials. Renowned for its elegance, exquisite beauty, and fine craftsmanship, Sholapith craft represents one of Bengal's most distinctive and delicate artistic traditions. The delay in granting the GI tag is extremely concerning, as it deprives artisans of due recognition and protection of their heritage. It further raises serious concerns about the neglect of Bengal's cultural identity.

(xxiii) Regarding Railway related issues in Tamil Nadu

SHRI MURASOLI S. (THANJAVUR): The Survey of New Railway Lines from Thanjavur – Pudukkottai, Ariyalur – Thanjavur – Pattukottai, Mannargudi –

Pattukottai for Railway Lines were commissioned at the time of the British, more than 90 years back and still hasn't been taken up by the Railway Board. These lines should be prioritized and should be commissioned at the earliest. These Railway lines are crucial to this region and will connect all major railway lines in a circular loop. This will also enable the railways to provide more rail services to this region and to provide freight services to the farmers in the delta region. These railway lines should be commissioned at the earliest to ease the travel of the people of the region. Also, Villupuram – Thanjavur Section of Main Line should be doubled as the line has already attained saturation and is running at more than 100% of track capacity, leading to numerous delays. Hence, the line should be doubled at the earliest for the convenience of the passengers. Moreover, A New Vande Bharat Train from Thanjavur Jn to Mysore should be introduced to connect these two cultural and heritage cities and cater to the increased demand of this rail route.

(xxiv) Need to formulate a uniform national policy to safeguard the minor children from social media

SHRI LAVU SRIKRISHNA DEVARAYALU (NARASARAOPET): I rise to highlight the need for a forward-looking national policy on children's access to social media platforms. The rapid and largely unregulated growth of social media has made children a highly vulnerable group online, exposing them to abuse, cyberbullying, and harmful content. Children lack the developmental capacity to navigate these risks safely, yet platforms continue to design systems that draw them in and profit from their attention. While parental

controls exist, they are insufficient to address the systemic risks and power asymmetries children face online, highlighting the need for stronger policy intervention. I have also submitted a PMB proposing a minimum age threshold for social media access, robust age-verification norms, and strict deletion of children's data. Globally, Australia has enacted an under-16 ban, while Denmark, Malaysia, Norway, the United Kingdom, and New Zealand are moving towards similar age-based restrictions, signalling a shift in accountability towards platforms. Our NDA-led Government in Andhra Pradesh is examining this issue seriously and exploring the need for a strong legal framework to safeguard young users. I urge the Union Government to also consider a uniform national policy, grounded in child rights and data protection, to ensure a safer digital future for India's children.

(xxv) Regarding construction of a bridge over River Kosi in Jhanjharpur Parliamentary Constituency, Bihar

श्री रामप्रीत मंडल (झंझारपुर) : मेरे संसदीय क्षेत्र झंझारपुर के मधेपुर प्रखंड के भरगामा पंचायत से बकुआ पंचायत के बीच, कोसी नदी प्रवाहित होती है, जिसके कारण लोगों का आवागमन बाधित होता है। यह क्षेत्र काफी पिछड़ा क्षेत्र है, आवागमन की समुचित सुविधा नहीं होने से लोगों की आर्थिक स्थिति काफी दयनीय है। उनकी उपज आदि बाजार तक पहुंचाने में काफी परेशानियां होती हैं। मधेपुर प्रखंड के भरगामा, गढ़गांव, द्वालख, करहारा, बकुआ, कारा, महपतिया, बसीपटी समेत दर्जनों ऐसे गांव हैं जो कोसी नदी के पेट में स्थित हैं। बरसात में यह इलाका जलमग्न रहता है, लोगों को काफी परेशानियों का सामना करना पड़ता है। बकुआ ग्राम के निवासी ईंट-खड़ंगे का सपना भी नहीं देख सकते हैं। इस क्षेत्र के लोगों को आवागमन का कोई रास्ता नहीं है। अतः माननीय सड़क एवं परिवहन मंत्री जी से आग्रह है कि झंझारपुर संसदीय क्षेत्र के मधेपुर ब्लॉक के

भरगामा पंचायत से बकुआ पंचायत के मध्य कोसी नदी पर RCC पुल का निर्माण कराने की मंजूरी दें, ताकि यह क्षेत्र भी पूर्व-पश्चिम एन एच 27 के कोरीडोर से जुड़ जाय, इससे दरभंगा आमस एक्सप्रेस-वे का भी जुड़ाव हो जायेगा, इस क्षेत्र को सड़क मार्ग से जुड़ने का अवसर मिलेगा और लोगों का आर्थिक विकास होगा।

(xxvi) Regarding alleged irregularities in implementation of Pradhan Mantri Awas Yojana

श्री राजा राम सिंह (काराकाट) : प्रधानमंत्री आवास योजना केंद्र सरकार की एक प्रमुख योजना है, लेकिन इसका कार्यान्वयन खराब निर्माण, अनियमितता और कागजों पर पूर्ण पर धरातल से गायब घरों जैसी अनियमितताओं से जूझ रहा है। उत्तर प्रदेश पर हालिया सीएजी (CAG) रिपोर्ट ने बुनियादी सुविधाओं के अभाव और अस्तित्वहीन घरों का खुलासा कर सरकारी दावों की पोल खोल दी है। बिहार में बड़ी संख्या में लाभार्थियों को देखते हुए, मैं मंत्री जी से निम्नलिखित विवरण की मांग करता हूँ: क्या पिछले 5 वर्षों में बिहार में PMAY के तहत कोई ऑडिट या निरीक्षण हुआ है? पिछले 5 वर्षों में बिहार से भ्रष्टाचार और फंड न मिलने की कितनी शिकायतें प्राप्त हुईं? कितने घर पूर्ण घोषित होने के बावजूद दोषपूर्ण या अस्तित्वहीन पाए गए? फंड के विचलन (diversion) या साइबर धोखाधड़ी के कितने मामले सामने आए और उन पर क्या कार्रवाई हुई? राज्य में जियो-टैगिंग, सोशल ऑडिट और लाभार्थी सत्यापन की वर्तमान स्थिति क्या है?

(xxvii) Need to implement the policy to give priority in the transfer/posting of women teachers working in KVS near their husband's place of posting

डॉ. राजकुमार सांगवान (बागपत) : मैं सरकार का ध्यान एक अत्यंत महत्वपूर्ण विषय की ओर आकर्षित करना चाहता हूँ। पूर्व में केंद्रीय विद्यालय संगठन (KVS) में कार्यरत उन अध्यापिकाओं को, जिनके पति भारतीय सेना, नौसेना, वायुसेना या अर्धसैनिक बलों (CRPF, BSF, ITBP, CISF आदि) में सेवारत हैं, उनके पति के कार्यस्थल के निकट स्थानांतरण में प्राथमिकता दी

जाती थी। यह व्यवस्था सैनिक परिवारों के हित में अत्यंत सहायक थी, क्योंकि इससे परिवार एक साथ रह पाते थे और बच्चों की शिक्षा तथा पारिवारिक स्थिरता बनी रहती थी। दुर्भाग्यवश, इस संवेदनशील व्यवस्था को KVS के स्तर पर समाप्त कर दिया गया है। परिणामस्वरूप सैनिकों की पत्नियाँ दूरस्थ स्थानों पर कार्य करने को विवश हैं, जिससे परिवार बिखर रहे हैं। इसका नकारात्मक प्रभाव बच्चों के लालन-पालन, शिक्षा तथा सैनिकों के मनोबल पर स्पष्ट रूप से देखा जा रहा है। अनेक अभ्यावेदन दिए जाने के बावजूद इस विषय पर उचित ध्यान नहीं दिया गया है। अतः मैं सरकार से आग्रह करता हूँ कि सैनिकों एवं अर्धसैनिक बलों के कर्मियों की पत्नियों के लिए पूर्ववर्ती स्थानांतरण प्राथमिकता नीति को शीघ्र पुनः लागू करने हेतु आवश्यक निर्देश जारी किए जाएँ।

(xxviii) Need to upgrade infrastructure, promote cargo, passenger and cruise ship services in Kollam Port in Kerala

SHRI N. K. PREMACHANDRAN (KOLLAM): Kollam Port is one of the oldest ports in the country and has an immigration check-post facility, but its infrastructure is inadequate to meet present needs. A coastal shipping project was launched; however, it has not delivered the required outcomes. Several major shipping companies have shown interest in operating from Kollam Port, and it has been established that large foreign vessels can safely operate from this port. Kollam Port is strategically located and is the nearest port to the southern part of Lakshadweep, making it ideal for cargo services to Lakshadweep and Maldives. There is also strong potential for passenger and cruise ship services from Kollam Port. Despite this strategic and commercial potential, the port has not received adequate attention for development. I urge the Government to take immediate steps to upgrade infrastructure, promote

cargo, passenger, and cruise ship operations, and fully utilise Kollam Port in a time-bound manner.

14.01 hrs**MOTION OF THANKS ON THE PRESIDENT'S ADDRESS-Contd.**

SHRI G. M. HARISH BALAYOGI (AMALAPURAM): Hon. Chairperson, Sir, I rise on behalf of Telugu Desam Party to extend our support to the gracious Address of the hon. President of India. The Address presents a confident national roadmap rooted in reform, inclusion and long-term competitiveness. The vision of Viksit Bharat 2047 reflects a shift from managing short-term outcomes to shaping enduring economic strength, institutional capacity and global relevance.

14.01½ hrs

At this stage, Dr. Amar Singh, Shri Imran Masood, Shrimati Satabdi Roy Banerjee and some other hon. Members came and stood on the floor near the Table.

HON. CHAIRPERSON : Kindly go back to your seats.

... (Interruptions)

SHRI G. M. HARISH BALAYOGI: At the centre of this transformation lies technology and digital leadership. The President's Address rightly highlights the creation of over 25 lakh jobs in electronics manufacturing and the engagement of more than one crore young Indians across IT services and Global Capability Centres. ... *(Interruptions)*

HON. CHAIRPERSON: Hon. Members, please go back to your seats.

SHRI G. M. HARISH BALAYOGI: Extending tax incentives for data centres and cloud service providers until 2047 sends a strong signal of policy certainty

and positions India as a trusted global hub for data, computing and artificial intelligence, while generating high-quality employment. ... (*Interruptions*)

Decentralised technology-led growth is now visible on the ground. My State of Andhra Pradesh offers a strong example, with nearly 25 per cent of national investment proposals in 2025-26 flowing into the State, including the proposed 15 billion dollar Google AI hub, the Rs. 798,000 crore Digital Connexion hyperscale campus and the 500 MW FrontierOne data centre. This momentum, driven by focused policy leadership under the hon. IT Minister, Shri Nara Lokesh *garu*, demonstrates what coordinated Centre-State governance and infrastructure readiness can achieve. ... (*Interruptions*)

Technology governance must advance in parallel with this growth, with emphasis on regulation and enforcement regarding data privacy, intellectual property and cybercrime to counter modern day misuses of technology such as deepfakes, manipulations and digital addiction especially amongst our youth. ... (*Interruptions*) The use of AI in mental healthcare must be strictly regulated, with digital platforms operating under clear standards of privacy protection, ethical design and clinical accountability. ... (*Interruptions*)

If technology is the engine of growth, education and skilling are the fuel that powers it. An allocation of Rs. 3,200 crore for Atal Tinkering Labs strengthens innovation, but inclusion must remain central, especially when only 35 per cent of schools in our country currently accommodate children with special needs. ... (*Interruptions*) The decision to establish one girls' hostel in every district will expand higher education access, but empowerment must

translate into entrepreneurship and economic participation. ... (*Interruptions*)

As a panelist at the Viksit Bharat Young Leaders Dialogue, I witnessed strong entrepreneurial aspiration. ... (*Interruptions*)

Sir, due to the paucity of time, I would like to conclude. ... (*Interruptions*)
As I conclude, the President's Address is a call to national responsibility at a defining moment in India's journey. ... (*Interruptions*) The vision of Viksit Bharat is not confined to one Government or one electoral cycle. ... (*Interruptions*) It is a continuous national mission demanding discipline, continuity and collective resolve. ... (*Interruptions*)

The Telugu Desam Party, as a part of the NDA Government, stand firmly committed to this mission. ... (*Interruptions*) We believe cooperative federalism, policy stability and strong institutions will form the foundation of Viksit Bharat. ... (*Interruptions*)

Thank you. ... (*Interruptions*)

डॉ. निशिकान्त दुबे (गोड्डा) : माननीय सभापति जी, धन्यवाद । मैं सर्वानंद सोनोवाल जी और तेजस्वी सूर्या जी द्वारा समर्थित महामहिम राष्ट्रपति अभिभाषण प्रस्ताव के समर्थन में बोलने के लिए खड़ा हुआ हूँ । ... (व्यवधान)

सभापति जी, यहां किताब पर चर्चा चल रही है । वह किताब जो आज तक छपी ही नहीं । ... (व्यवधान) मैं आपके माध्यम से सदन को उस किताब के बारे में, उन किताबों के बारे में बताना चाहता हूँ जो नेहरू परिवार और कांग्रेस परिवार की ... * भ्रष्टाचार और ...* से भरी पड़ी हैं । ... (व्यवधान) यह छपी हुई किताब है । पहली किताब है - एडविना एंड नेहरू । ... (व्यवधान) भारत जब स्वतंत्र हुआ तो किस तरह से पाकिस्तान का बंटवारा हुआ और किस तरह से भारत के

* Not recorded as ordered by the Chair.

पहले प्रधान मंत्री अय्याशी कर रहे थे, इस किताब में है, मैं उसका जिक्र करना चाहता हूँ।

... (व्यवधान) मैं उसे क्वोट करना चाहता हूँ। ... (व्यवधान)

दूसरी किताब है, मथाई साहब, जो नेहरू साहब के पीए हुआ करते थे। ... (व्यवधान) वह कह रहे हैं कि इंदिरा गांधी के साथ उनके व्यक्तिगत संबंध थे। ... (व्यवधान)

माननीय सभापति : दुबे जी, एक सेकिंड।

... (व्यवधान)

डॉ. निशिकान्त दुबे : उन्होंने भ्रष्टाचार के आरोप में उनको हटाया। ... (व्यवधान)

माननीय सभापति: आप मेरी बात सुनिए। माननीय अध्यक्ष जी ने रूल 349 में रूलिंग दी है।

... (व्यवधान)

डॉ. निशिकान्त दुबे : मैं उन किताबों का जिक्र कर रहा हूँ। ... (व्यवधान) मैं सारी किताबें लेकर आया हूँ।... (व्यवधान)

माननीय सभापति: आप मेरी बात सुनिए।

... (व्यवधान)

डॉ. निशिकान्त दुबे : *और भ्रष्टाचार से कांग्रेस का किया हुआ हाल सारे देश को समझना चाहिए। ... (व्यवधान)

माननीय सभापति : निशिकांत जी, आप मेरी बात सुनिए।

... (व्यवधान)

डॉ. निशिकान्त दुबे : यह किताब है- द रैंड सारी। यह सोनिया जी की किताब है। ... (व्यवधान)

किस तरह से उन्होंने भ्रष्टाचार के आधार पर, किस तरह तरह से भ्रष्टाचार के व्यवहार पर इस सरकार को चलाया और दस साल तक किस तरह से कर्प्शन किया। ... (व्यवधान)

माननीय सभापति: आप ऐसा नहीं कर सकते।

... (व्यवधान)

* Not recorded as ordered by the Chair.

HON. CHAIRPERSON: You please listen to me.

... (*Interruptions*)

डॉ. निशिकान्त दुबे : यह इंदिरा जी की किताब है । ... (व्यवधान)

HON. CHAIRPERSON: Nishikant Dubey ji, the hon. Speaker has given a ruling yesterday.

... (*Interruptions*)

HON. CHAIRPERSON: No, I cannot allow this.

... (*Interruptions*)

डॉ. निशिकान्त दुबे : जिसमें ...* किस तरह के संबंध थे और डिफेंस डीलर्स के क्या संबंध थे ।
... (व्यवधान)

HON. CHAIRPERSON: The hon. Speaker has given a ruling yesterday.

... (*Interruptions*)

डॉ. निशिकान्त दुबे : यह जनरल थोरट की किताब है कि नेहरू ने चीन को कैसे दे दिया ।
... (व्यवधान)

माननीय सभापति: दुबे जी, प्लीज़, आप मेरी बात सुनिए ।

... (व्यवधान)

डॉ. निशिकान्त दुबे : यह नेहरू की किताब है कि किस तरह से ... * जो बैन कर दिए गए ।
... (व्यवधान)

HON. CHAIRPERSON: Dubey ji, please listen to me.

... (*Interruptions*)

HON. CHAIRPERSON: The hon. Speaker has given a ruling yesterday that other than the Motion of Thanks on the President's Address, there will be no

* Not recorded as ordered by the Chair.

discussion. So, I cannot allow you.

... (*Interruptions*)

डॉ. निशिकान्त दुबे : यह एमरजेंसी की कहानी है । 'द एक्सीडेंटल प्राइम मिनिस्टर' संजय बारू की किताब है । ... (व्यवधान)

HON. CHAIRPERSON: No, I cannot allow you.

... (*Interruptions*)

डॉ. निशिकान्त दुबे : यह एमरजेंसी रिटोल्ड की कहानी है ।... (व्यवधान)

HON. CHAIRPERSON: I cannot allow you to speak on any matter other than the Motion of Thanks on the President's Address.

... (*Interruptions*)

डॉ. निशिकान्त दुबे : यह वह कहानी है जिसमें एंडरसन को राजीव गांधी ने बाहर भेज दिया । ... (व्यवधान)

HON. CHAIRPERSON: Other than the Motion of Thanks on the President's Address, there cannot be any discussion.

... (*Interruptions*)

HON. CHAIRPERSON: Please come back on the topic.

... (*Interruptions*)

डॉ. निशिकान्त दुबे : यह फली नरिमन की कहानी है कि किस तरह से ज्यूडिशियरी को इन्होंने बर्बाद किया । ... (व्यवधान)

HON. CHAIRPERSON: No, you cannot do this.

... (*Interruptions*)

HON. CHAIRPERSON: Please come back on the topic of 'Motion of Thanks on the President's Address'.

... (*Interruptions*)

डॉ. निशिकान्त दुबे : यह बोफोर्स की कहानी है कि क्वात्रोची से कांग्रेस परिवार के क्या संबंध थे ।

यह मित्रोखिन लाइब्रेरी है ।... (व्यवधान)

माननीय सभापति : सदन की कार्यवाही पांच बजे तक के लिए स्थगित की जाती है ।

... (व्यवधान)

14.08 hrs

The Lok Sabha then adjourned till Seventeen of the Clock.

17.00 hrs

The Lok Sabha re-assembled at Seventeen of the Clock.

(Shrimati Sandhya Ray in the Chair)

... (व्यवधान)

माननीय सभापति : आइटम नम्बर 13.

श्री पी. पी. चौधरी जी ।

... (व्यवधान)

17.0½ hrs

At this stage, Prof. Varsha Eknath Gaikwad, Shri Shafi Parambil, Sushri S. Jothimani, Shri Dharmendra Yadav and some other hon. Members came and stood on the floor near the Table.

... (व्यवधान)

17.01 hrs**MOTION OF THANKS ON THE PRESIDENT'S ADDRESS-Contd.**

श्री पी. पी. चौधरी (पाली) : माननीय सभापति महोदया, मैं आपका धन्यवाद करता हूँ कि आपने मुझे राष्ट्रपति के अभिभाषण पर धन्यवाद प्रस्ताव के समर्थन में बोलने का मौका दिया ।

... (व्यवधान)

माननीय सभापति : माननीय सदस्यगण, आप सब अपनी-अपनी सीट पर विराजें ।

... (व्यवधान)

श्री पी. पी. चौधरी : मैं आपको बताना चाहूंगा कि माननीय स्पीकर महोदय ने बहुत सोच-समझकर एक दलित व्यक्ति को कल सभापतित्व करने का मौका दिया । लेकिन खेद का विषय है कि कांग्रेस पार्टी के नेता श्री राहुल गांधी के इशारे पर दलित व्यक्ति श्री कृष्ण प्रसाद टेन्नेटी, जो सभापति की कुर्सी पर बैठे थे, के ऊपर कागज़ फाड़कर फेंके गए ।... (व्यवधान)

माननीय सभापति : सभा की कार्यवाही गुरुवार, दिनांक 05 फरवरी, 2026 को प्रातः 11 बजे तक के लिए स्थगित की जाती है।

17.02 hrs

*The Lok Sabha then adjourned till Eleven of the Clock
on Thursday, February 5, 2026/Magha 16, 1947 (Saka).*

ANNEXURE-I**(i) Member-wise Index to Starred Questions**

Sl No.	Member's Name	Question Number
1	Dr. Alok Kumar Suman	76
2	Dr. Nishikant Dubey	61
3	Dr. Sanjay Jaiswal	69
4	Mrs Ruchi Vira	66
5	Shri Anand Bhadauria	74
6	Shri Anto Antony	63
7	Shri Anurag Singh Thakur	78
8	Shri Bidyut Baran Mahato	75
9	Shri Chandan Chauhan	64
10	Shri Chavan Ravindra Vasantrao	68
12	Shri Jagdambika Pal	78
13	Shri Joyanta Basumatary	77
14	Shri K C Venugopal	63
15	Shri Khagen Murmu	69
16	Shri Lavu Sri Krishna Devarayalu	62
17	Shri Lumbaram Choudhary	75
18	Shri Magunta Sreenivasulu Reddy	67
19	Shri Nalin Soren	61
20	Shri Praveen Khandelwal	65
21	Shri Rajiv Pratap Rudy	72
22	Shri Ramprit Mandal	73
23	Shri Sanatan Pandey	71
24	Shri Sribharat Mathukumilli	79

25	Shri Sudheer Gupta	68
26	Shri Sunil Kumar	73
27	Shri Yaduveer Wadiyar	64
28	Smt. Manju Sharma	80

(ii) Member-wise Index to Unstarred Questions

Sl No.	Member's Name	Question Number
1	Adv Gowaal Kagada Padavi	793
2	Adv Priya Saroj	751
3	Adv. Adoor Prakash	765
4	Dr. Amar Singh	755
5	Dr. Amol Ramsing Kolhe	770
6	Dr. Anand Kumar	766
7	Dr. Angomcha Bimol Akoijam	821
8	Dr. Bachhav Shobha Dinesh	846, 817
9	Dr. Bhola Singh	874, 728
10	Dr. Byreddy Shabari	913
11	Dr. C M Ramesh	904
12	Dr. D. Purandeswari	723, 699
13	Dr. Faggan Singh Kulaste	902
14	Dr. Ganapathy Rajkumar P	879
15	Dr. Hemang Joshi	697, 712
16	Dr. Hemant Vishnu Savara	841, 912
17	Dr. K Sudhakar	692
18	Dr. Kadiyam Kavya	810
19	Dr. Kakoli Ghosh Dastidar	760
20	Dr. Lata Wankhede	699
21	Dr. M K Vishnu Prasad	910, 799
22	Dr. Mallu Ravi	906
23	Dr. Manna Lal Rawat	691, 912
24	Dr. Mohammad Jawed	801
25	Dr. Nishikant Dubey	841, 722

26	Dr. Prabha Mallikarjun	865
27	Dr. Raj Kumar Chabbewal	800, 799
28	Dr. Rajesh Mishra	705, 915, 914
29	Dr. Rajkumar Sangwan	812
30	Dr. Sambit Patra	764
31	Dr. Sanjay Jaiswal	841, 712
32	Dr. Shivaji Bandappa Kalge	720, 835
33	Dr. Shrikant Eknath Shinde	741, 873
34	Dr. T Sumathy Alias Thamizhachi Thangapandian	730
35	Dr. Thirumaavalavan Tholkappiyan	890
36	Km. Sudha R	832, 718
37	Md. Rakibul Hussain	753
38	Mr Pathan Yusuf	831
39	Ms Iqra Choudhary	737
40	Ms Kangna Ranaut	756, 728, 918
41	Ms. Praniti Sushilkumar Shinde	859, 817
42	Ms. S Jothimani	787
43	Prof. Sougata Ray	714
44	Prof. Varsha Eknath Gaikwad	836, 770
45	Shri Aditya Yadav	774
46	Shri Ajay Kumar Mandal	869
47	Shri Alok Sharma	914, 696, 712
48	Shri Amar Sharadrao Kale	721
49	Shri Amarsing Tisso	763
50	Shri Amra Ram	903
51	Shri Ananta Nayak	697, 740, 728

52	Shri Anil Yeshwant Desai	852
53	Shri Anup Sanjay Dhotre	710
54	Shri Anurag Sharma	700
55	Shri Appalanaidu Kalisetti	775
56	Shri Arun Bharti	769
57	Shri Arun Govil	844
58	Shri Arvind Dharmapuri	744
59	Shri Arvind Ganpat Sawant	870
60	Shri Asaduddin Owaisi	856
61	Shri Ashok Kumar Rawat	911, 705, 712
62	Shri Atul Garg	752, 699
63	Shri Avimanyu Sethi	919, 912
64	Shri Azad Kirti Jha	771
65	Shri B Y Raghavendra	761
66	Shri Babu Singh Kushwaha	708
67	Shri Baijayant Panda	840
68	Shri Bajrang Manohar Sonwane	882
69	Shri Balabhadra Majhi	915, 705, 722
70	Shri Balashowry Vallabhaneni	819
71	Shri Balwant Baswant Wankhade	718
72	Shri Balya Mama Suresh Gopinath Mhatre	809
73	Shri Bapi Halдар	854
74	Shri Basavaraj Bommai	724
75	Shri Bastipati Nagaraju	716, 917
76	Shri Benny Behanan	842, 718
77	Shri Bhartruhari Mahtab	697, 912

78	Shri Bhaskar Murlidhar Bhagare	770
79	Shri Bhausahab Rajaram Wakchaure	871
80	Shri Bhojraj Nag	916, 691, 740, 712
81	Shri Bhumare Sandipanrao Asaram	720, 835
82	Shri Bibhu Prasad Tarai	861, 696, 728
83	Shri Bidyut Baran Mahato	914, 912
84	Shri Brijendra Singh Ola	807
85	Shri Brijmohan Agrawal	847
86	Shri Buntty Vivek Sahu	740
87	Shri C N Annadurai	885, 747, 920, 912
88	Shri Captain Brijesh Chowta	717, 696, 691
89	Shri Captain Viriato Fernandes	898
90	Shri Chandan Chauhan	712, 697
91	Shri Chandra Prakash Joshi	916, 915
92	Shri Chandubhai Chhaganbhai Shihora	897
93	Shri Charanjit Singh Channi	901
94	Shri Chavan Ravindra Vasantao	920
95	Shri Chavda Vinod Lakhamshi	916
96	Shri Daggumalla Prasada Rao	917
97	Shri Damodar Agrawal	711, 916, 915
98	Shri Darshan Singh Choudhary	875, 705
99	Shri Deepender Singh Hooda	799
100	Shri Devesh Shakya	896, 915
101	Shri Dhairyasheel Sambhajirao Mane	920
102	Shri Dharambir Singh	803
103	Shri Dhaval Laxmanbhai Patel	749

104	Shri Dileshwar Kamait	773
105	Shri Dilip Saikia	763, 691, 712, 912
106	Shri Dineshbhai Makwana	710, 912
107	Shri Dulu Mahato	750
108	Shri Dushyant Singh	725
109	Shri E T Mohammed Basheer	894
110	Shri Eatala Rajender	698
111	Shri Eswarasamy K	820
112	Shri G Lakshminarayana	704
113	Shri G M Harish Balayogi	815
114	Shri Ganesh Singh	786
115	Shri Gaurav Gogoi	715
116	Shri Godam Nagesh	722, 912
117	Shri Gopal Jee Thakur	916
118	Shri Govind Makthappa Karjol	696
119	Shri Gurmeet Singh Meet Hayer	899
120	Shri Gyaneshwar Patil	835
121	Shri Hanuman Beniwal	839
122	Shri Harendra Singh Malik	702
123	Shri Haribhai Patel	891
124	Shri Harish Chandra Meena	693
125	Shri Jagadish Chandra Barma Basunia	792
126	Shri Jagannath Sarkar	818
127	Shri Jagdambika Pal	710
128	Shri Jai Parkash	858, 795
129	Shri Janardan Mishra	914, 912

130	Shri Janardan Singh Sigriwal	762
131	Shri Jashubhai Bhilubhai Rathva	722, 918, 696
132	Shri Jaswantsinh Sumanbhai Bhabhor	804
133	Shri Jugal Kishore	736, 697, 914
134	Shri K E Prakash	694
135	Shri K Radhakrishnan	868, 718
136	Shri K Sudhakaran	849, 842
137	Shri Kali Charan Singh	697
138	Shri Kalyan Banerjee	719
139	Shri Kanwar Singh Tanwar	778
140	Shri Karan Bhushan Singh	703
141	Shri Karti P Chidambaram	718
142	Shri Kaushalendra Kumar	908
143	Shri Kesineni Sivanath	707
144	Shri Khagen Murmu	705, 728, 712
145	Shri Khalilur Rahaman	823
146	Shri Kodikunnil Suresh	909
147	Shri Kota Srinivasa Poojary	860, 841, 919
148	Shri Kripanath Mallah	728, 705, 712
149	Shri Krishna Prasad Tenneti	861, 841, 696
150	Shri Kuldeep Indora	796
151	Shri Lalji Verma	900, 796, 708
152	Shri Lavu Sri Krishna Devarayalu	912
153	Shri Laxmikant Pappu Nishad	754
154	Shri Lumbaram Choudhary	914, 912
155	Shri M K Raghavan	742

156	Shri Maddila Gurumoorthy	855
157	Shri Mahesh Kashyap	740, 712
158	Shri Malaiyarasan D	857
159	Shri Malvinder Singh Kang	822
160	Shri Mani A	727
161	Shri Manish Jaiswal	705, 912
162	Shri Manish Tewari	866
163	Shri Manoj Kumar	790, 794
164	Shri Manoj Tiwari	841, 722, 705, 712
165	Shri Mansukhbhai Dhanjibhai Vasava	877
166	Shri Matheswaran V S	746
167	Shri Mohite Patil Dhairyasheel Rajsinh	889, 770
168	Shri Mohmad Haneefa	772
169	Shri Muhammed Hamdullah Sayeed	893
170	Shri Mukeshkumar Chandrakaant Dalal	712
171	Shri Murari Lal Meena	843
172	Shri N K Premachandran	880
173	Shri Naba Charan Majhi	691, 740, 705, 912
174	Shri Nalin Soren	697, 914
175	Shri Narayan Tatu Rane	813
176	Shri Naresh Ganpat Mhaske	741, 873
177	Shri Navaskani K	747, 920, 912
178	Shri Naveen Jindal	709
179	Shri Neeraj Maurya	708, 915
180	Shri Nilesh Dnyandev Lanke	720, 835

181	Shri Omprakash Bhupalsinh Alias Pavan Rajenimbalkar	850
182	Shri P C Mohan	714, 710
183	Shri P P Chaudhary	691, 914, 912, 728
184	Shri P V Midhun Reddy	748
185	Shri Parimal Suklabaidya	887
186	Shri Parshottambhai Rupala	826
187	Shri Patel Umeshbhai Babubhai	788
188	Shri Prabhakar Reddy Vemireddy	757
189	Shri Pradeep Kumar Singh	779, 740, 728
190	Shri Pradeep Purohit	713
191	Shri Pradyut Bordoloi	726
192	Shri Praveen Patel	736, 912
193	Shri Pushpendra Saroj	776, 751
194	Shri Putta Mahesh Kumar	735
195	Shri Rahul Kaswan	828
196	Shri Rahul Singh Lodhi	722, 712
197	Shri Raja A	789
198	Shri Raja Ram Singh	701
199	Shri Rajeev Rai	829
200	Shri Rajesh Naranbhai Chudasama	740, 912
201	Shri Rajesh Ranjan	851
202	Shri Rajesh Verma	699
203	Shri Rajiv Pratap Rudy	861, 912
204	Shri Rajkumar Chahar	916, 691, 696
205	Shri Rajkumar Roat	738
206	Shri Rajpalsinh Mahendrasinh Jadav	758

207	Shri Raju Bista	782
208	Shri Ramasahayam Raghuram Reddy	872
209	Shri Ramashankar Vidharthi Rajbhar	878
210	Shri Rambhual Nishad	905
211	Shri Ramesh Awasthi	918, 697, 696, 712
212	Shri Ramvir Singh Bidhuri	853
213	Shri Ranjit Dutta	907
214	Shri Rao Rajendra Singh	892
215	Shri Ravindra Dattaram Waikar	873, 741
216	Shri Ravindra Shukla Alias Ravi Kishan	806, 760
217	Shri Rodmal Nagar	705, 712
218	Shri S Jagathratchakan	797
219	Shri Sanjay Dina Patil	836, 770
220	Shri Sanjay Haribhau Jadhav	784, 850
221	Shri Sanjay Uttamrao Deshmukh	863
222	Shri Saptagiri Sankar Ulaka	805
223	Shri Satpal Brahamchari	795
224	Shri Selvam G	885, 747, 920, 912
225	Shri Shafi Parambil	732
226	Shri Shankar Lalwani	697, 915, 696
227	Shri Shashank Mani	918
228	Shri Shrirang Appa Chandu Barne	741, 873
229	Shri Sudama Prasad	867
230	Shri Sudhakar Singh	794
231	Shri Sudheer Gupta	920
232	Shri Sukanta Kumar Panigrahi	881, 710, 697

233	Shri Sunil Bose	695
234	Shri Suresh Kumar Shetkar	814
235	Shri T R Baalu	706, 866
236	Shri Tangella Uday Srinivas	886, 913
237	Shri Tanuj Punia	743, 765, 718
238	Shri Tapir Gao	696, 912
239	Shri Tariq Anwar	884
240	Shri Tatkare Sunil Dattatrey	834
241	Shri Tejasvi Surya	915
242	Shri Tharaniventhan M S	791
243	Shri Trivendra Singh Rawat	733, 728
244	Shri Ummeda Ram Beniwal	838
245	Shri V K Sreekandan	824, 718
246	Shri Vamsi Krishna Gaddam	811
247	Shri Varun Chaudhry	768
248	Shri Vijay Baghel	712, 912
249	Shri Vijay Kumar Dubey	697, 914, 912
250	Shri Vijayakumar Alias Vijay Vasanth	745
251	Shri Virendra Singh	825
252	Shri Vishaldada Prakashbapu Patil	817
253	Shri Vishnu Datt Sharma	802
254	Shri Vishnu Dayal Ram	779, 705, 728
255	Shri Vishweshwar Hegde Kageri	740, 696, 912
256	Shri Y S Avinash Reddy	837
257	Shri Yaduveer Wadiyar	841, 915, 712
258	Shri Yogender Chandolia	785, 712, 728
259	Smt. Anita Nagarsingh Chouhan	780

260	Smt. Aparajita Sarangi	915, 712, 728
261	Smt. Bag Mitali	729
262	Smt. Bharti Pardhi	873, 741
263	Smt. D K Aruna	722, 710, 712
264	Smt. Delkar Kalaben Mohanbhai	731
265	Smt. Geniben Nagaji Thakor	783
266	Smt. Himadri Singh	722, 712
267	Smt. Jyotsna Charandas Mahant	888
268	Smt. Kamaljeet Sehrawat	736, 919, 841
269	Smt. Kamlesh Jangde	912, 914
270	Smt. Kanimozhi Karunanidhi	777, 718
271	Smt. Krishna Devi Shivshankar Patel	883
272	Smt. Lovely Anand	914, 912
273	Smt. Mahima Kumari Mewar	864
274	Smt. Mala Rajya Laxmi Shah	740, 728
275	Smt. Mala Roy	734
276	Smt. Malvika Devi	759
277	Smt. Manju Sharma	791
278	Smt. Poonamben Hematbhai Maadam	722, 712
279	Smt. Priyanka Gandhi Vadra	781
280	Smt. Rachna Banerjee	808
281	Smt. Roopkumari Choudhary	827
282	Smt. Sajda Ahmed	895
283	Smt. Sangeeta Kumari Singh Deo	816
284	Smt. Sanjna Jatav	830, 692
285	Smt. Shambhavi	699

286	Smt. Shobhanaben Mahendrasinh Baraiya	915, 728
287	Smt. Smita Uday Wagh	722, 912
288	Smt. Supriya Sule	889, 770
289	Smt. Vijaylakshmi Devi	919, 779, 722, 705
290	Thiru D M Kathir Anand	845
291	Thiru Thanga Tamilselvan	876, 879

ANNEXURE-II**(i) Ministry-wise Index to Starred Questions**

Prime Minister	:
Atomic Energy	: 78
Coal	: 69
Communications	:
Consumer Affairs, Food and Public Distribution	: 61
Development of North Eastern Region	:
Earth Sciences	:
Electronics and Information Technology	: 62, 65, 71
Information and Broadcasting	:
Mines	:
Minority Affairs	:
New and Renewable Energy	: 75, 77
Parliamentary Affairs	:
Personnel, Public Grievances and Pensions	:
Planning	:

Railways	: 63, 64, 66, 67, 72, 73, 76, 79, 80
Science and Technology	: 68
Space	:
Statistics and Programme Implementation	: 74

(ii) Ministry-wise Index to Unstarred Questions

Prime Minister	:
Atomic Energy	: 710, 749, 786, 793, 795, 812, 826, 829, 841, 864, 905
Coal	: 719, 744, 758, 783, 810, 816, 834, 846
Communications	: 708, 746, 755, 760, 771, 780, 802, 805, 813, 830, 837, 840, 865, 885, 894, 897, 899, 906, 912, 915
Consumer Affairs, Food and Public Distribution	: 701, 709, 713, 717, 721, 723, 731, 736, 738, 751, 752, 753, 754, 778, 782, 806, 817, 820, 825, 844, 847, 851, 855, 857, 876, 878, 886, 890, 893, 895, 896, 901, 904
Development of North Eastern Region	: 763, 785, 859
Earth Sciences	: 696, 852, 919
Electronics and Information Technology	: 704, 747, 756, 757, 761, 765, 770, 774, 800, 814, 845, 850, 869, 872, 884, 888, 889, 914, 916, 917
Information and Broadcasting	: 722, 726, 740, 781, 808, 849, 860, 866, 881, 902
Mines	: 705, 715, 724, 725, 728, 745, 759, 764, 769, 827
Minority Affairs	: 702, 711, 729, 737, 748, 776, 790, 819,

822, 842, 856, 867, 868, 900

New and Renewable Energy	: 691, 692, 693, 699, 703, 707, 716, 720, 730, 733, 743, 768, 792, 803, 824, 853, 854, 875, 883, 891,913
Parliamentary Affairs	: 712, 779, 874
Personnel, Public Grievances and Pensions	: 772
Planning	: 775, 815, 823, 908
Railways	: 694, 695, 697, 698, 700, 714, 718, 727, 732, 734, 735, 741, 750, 762, 784, 789, 791, 794, 796, 797, 799, 804, 807, 809, 811, 818, 828, 831, 832, 835, 836, 838, 839, 843, 858, 863, 870, 871, 873, 877, 879, 882, 887, 898, 903, 907, 909, 910, 911,920
Science and Technology	: 706, 742, 766, 773, 777, 861, 880
Space	: 787, 892, 918
Statistics and Programme Implementation	: 788, 801, 821

INTERNET

The Original Version of Lok Sabha proceedings is available on Parliament of India Website at the following address:

www.sansad.in/ls

LIVE TELECAST OF PROCEEDINGS OF LOK SABHA

Lok Sabha proceedings are being telecast live on Sansad T.V. Channel. Live telecast begins at 11 A.M. everyday the Lok Sabha sits, till the adjournment of the House.

Published under Rules 379 and 382 of the Rules of Procedure and Conduct of Business
in Lok Sabha (Seventeenth Edition)
